

Eighteenth Series, Vol. XIII No. 4

Monday, February 2, 2026

Magha 13, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Anil Kumar Chopra

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 4, Monday, February 2, 2026/ Magha 13, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 21 to 31	9-84
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 32 to 40	85-126
(ii) Unstarred Question Nos. 231 to 460	127-1003

PAPERS LAID ON THE TABLE 1003-1035

BUSINESS ADVISORY COMMITTEE

14th Report 1035

**MOTION RE: 13TH REPORT OF BUSINESS
ADVISORY COMMITTEE**

1035

MATTERS UNDER RULE 377

1036-1056

- (i) Need to announce a special GOBAR Dhan Package for establishment of Compressed Bio Gas (CBG) plants in Bundelkhand, Uttar Pradesh

Shri Anurag Sharma

1036-1037

- (ii) Need to boost investment in development of indigenous technology and data protection

Shrimati Manju Sharma

1037-1038

- (iii) Need to prioritize the Mangalore Offshore Wind Zone in Karnataka to meet the demand of non-fossil energy

Captain Brijesh Chowta

1038-1039

- (iv) Need to review the regulatory framework to curb exploitative lending practices by micro-finance institutions in Bihar

Shri Rajiv Pratap Rudy

1039

- (v) Regarding technical audit and reconstruction of NH-27 between Muzaffarpur and Purnia in Bihar

Shri Pradeep Kumar Singh

1039-1040

- (vi) Need to declare the road between Agra-Tantpur Court as National Highway

Shri Rajkumar Chahar

1040-1041

- (vii) Need to fill up the vacant posts of teachers in all the colleges and universities in Rajasthan
Dr. Manna Lal Rawat 1041
- (viii) Regarding construction of dam on Vaitarani River to prevent annual flood in Kendujhar district, Odisha
Shri Ananta Nayak 1041-1042
- (ix) Need to improve healthcare facilities in Shahjahanpur district, Uttar Pradesh
Shri Arun Kumar Sagar 1042-1043
- (x) Regarding doubling of Indore-Maksi-Ruthiyai-Guna-Shivpuri-Gwalior Railway Line
Shri Rodmal Nagar 1043
- (xi) Need for retention of Kottavalasa-Kirandul Railway Line within Visakhapatnam Railway Division
Dr. C. M. Ramesh 1044
- (xii) Need to transfer Jaunpur - Mandi Road in Delhi to NHAI
Shri Ramvir Singh Bidhuri 1044-1045
- (xiii) Need to expedite reconstruction of road connecting Kodalkati to Makri National Highway via Khurmuja Thana in Lakhimpur-Goalpara region of Assam
Md. Rakibul Hussain 1045-1046
- (xiv) Need to expedite construction of Ajmer-Tonk-Sawai Madhopur Railway Line Project
Shri Harish Chandra Meena 1046

- (xv) Need to implement provision of Labour Laws in respect of sanitary workers working in trains and provide them all social security benefits
Shri Imran Masood 1046-1047
- (xvi) Need to provide adequate specialist and medical imaging devices in Trauma Centre in Dausa, Rajasthan
Shri Murari Lal Meena 1047-1048
- (xvii) Need to restart glass factory in Chitrakoot district, Uttar Pradesh under PPP Model
Shrimati Krishna Devi Shivshankar Patel 1048
- (xviii) Need to strengthen forensic facilities in Rampur Parliamentary Constituency, Uttar Pradesh under National Forensic Infrastructure Framework
Shri Mohibbullah 1049
- (xix) Regarding situation arising out of closure of Jute mills and hoarding of raw jute in West Bengal
Prof. Sougata Ray 1049-1050
- (xx) Need for security audit of all Government official communications migrated through a private company's cloud platform
Shri Kirti Azad 1050-1051
- (xxi) Need to review the decision to hand over the construction work on bypass projects of Usilampatti-Theni- Bodinayakkanur Section of NH-85 in Tamil Nadu to NHAI
Shri Tamilselvan Thanga 1051-1052

(xxii)	Need to expedite the revision of the Model Home Guards Bill, 1965 and the Civil Defence Act/Rules	
	Shri Magunta Sreenivasulu Reddy	1052-1053
(xxiii)	Need to construct a bridge on Kosi River in Saharsa district, Bihar	
	Shri Dinesh Chandra Yadav	1053
(xxiv)	Need to address the problems likely to arise out of Indo-European Union Trade Agreement in wine production and automobile and auto-component manufacturing sectors in Nashik district, Maharashtra	
	Shri Rajabhau Parag Prakash Waje	1053-1054
(xxv)	Need to review the decision regarding proposed closure of Manjeri Bazar Post Office and Vakkethodi post office in Malapuram district, Kerala	
	Shri E. T. Mohammed Basheer	1054-1055
(xxvi)	Need to appoint a dedicated DDO in Akashvani Kargil in Kargil district, Ladakh	
	Shri Mohmad Haneefa	1055-1056
MOTION OF THANKS ON THE PRESIDENT'S ADDRESS		1057-1123
	Shri Sarbananda Sonowal	1057-1071
	Shri Tejasvi Surya	1072-1089
	Shri Rahul Gandhi	1091-1116, 1119-1123

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1124
(ii) Member-wise Index to Unstarred Questions	1125-1133

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1134
(ii) Ministry-wise Index to Unstarred Questions	1135-1136

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, February 2, 2026/ Magha 13, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS***Starred Question Nos. 21 to 31****DELAY IN OPERATIONALIZATION OF DISPENSARIES UNDER ESIS*****21. SHRI MADDILA GURUMOORTHY:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that despite the Employees' State Insurance Corporation (ESIC) having accorded "in-principle" approval for opening 17 dispensaries under Employees State Insurance Scheme (ESIS), the said dispensaries are yet to become operational;
- (b) if so, the reasons therefor;
- (c) whether the delay is due to the non-sanction of medical and non-medical posts by the State Government despite repeated follow-ups by ESIC, if so, the details thereof; and
- (d) the details of the steps being taken by the Government to ensure early sanction of said posts by the State Government so that the long-pending ESIS dispensaries can be made functional for the benefit of industrial workers and their families in Andhra Pradesh?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

विवरण

(क) से (घ): कर्मचारी राज्य बीमा निगम (ईएसआईसी), संबंधित राज्य सरकार की सहमति से नए औषधालय खोलने के लिए अनुमोदन प्रदान करता है। ईएसआई अधिनियम, 1948 (सामाजिक सुरक्षा संहिता, 2020 में समाविष्ट) की धारा 58 के अंतर्गत, ईएसआईसी बुनियादी ढांचा और मौद्रिक सहायता प्रदान करता है, जबकि औषधालयों का संचालन और प्रबंधन संबंधित राज्यों/संघ राज्यक्षेत्रों द्वारा किया जाता है।

ईएसआईसी ने 2016 से 2021 तक की अवधि के दौरान, आंध्र प्रदेश में कुल 17 औषधालयों (5-एक चिकित्सक औषधालय, 7-दो चिकित्सक औषधालय, 3-तीन चिकित्सक औषधालय और 2-पांच चिकित्सक औषधालय) स्थापित करने के लिए "सैद्धांतिक" अनुमोदन प्रदान किया है। इन औषधालयों को कार्यशील बनाने के लिए प्रमुख कदमों में राज्य सरकार द्वारा चिकित्सा और गैर-चिकित्सा पदों की मंजूरी और कर्मचारी राज्य बीमा निगम द्वारा स्थानों का प्रावधान शामिल हैं।

आंध्र प्रदेश राज्य सरकार ने तिरुपति जिले में तिरुमाला तिरुपति देवस्थानम् (टीटीडी), सत्यवेदु, वरदैयापलेम, नायडूपेटा में स्थित एक-एक औषधालय और नेल्लोर जिले के मुथुकुरु में एक औषधालय अर्थात् 5 औषधालयों को प्राथमिकता के आधार पर शीघ्र चालू करने के लिए मेडिकल, पैरा-मेडिकल और नर्सिंग स्टाफ को मंजूरी दी है। इसके अलावा, शेष 12 औषधालयों में स्टाफ को मंजूरी देने की प्रक्रिया भी शुरू कर दी गई है।

SHRI MADDILA GURUMOORTHY: Thank you, hon. Speaker, Sir. In November, 2023, CPWD submitted Kalichedu MMLWO School lay out and structural drawings for approval. However, till date, there has been no progress in the construction of MMLWO School buildings at Kalichedu and Talupur. What is the reason for this delay? ... (*Interruptions*)

माननीय अध्यक्ष : अभय सिन्हा जी, प्लीज आप बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप एक मिनट के लिए बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : मिस्टर रशीद, अगर आप बीच में उठेंगे तो मुझे आप पर कार्रवाई करनी पड़ेगी।

आप सदन की मर्यादा का ध्यान रखिए। आप बैठ जाइए।

... (व्यवधान)

कुमारी शोभा कारानन्दलाजे : माननीय अध्यक्ष जी, आंध्र प्रदेश को वर्ष 2016 से 2022 तक 17 डिस्पेंसरीज मंजूर की गईं। डिस्पेंसरीज को चिन्हित करने का काम स्टेट गवर्नमेंट का है, जैसे उसका लोकेशन किधर होना चाहिए, बिल्डिंग किधर देना चाहिए। ऐसे ही मेडिकल और नॉन मेडिकल स्टाफ को अप्वाइंट करने का काम भी राज्य सरकार का है। वर्ष 2016 से 2022 तक, तब की सरकार ने डिस्पेंसरी के लिए जगह देने और लोकेशन चिन्हित करने का काम नहीं की। ईएसआईसी ने स्टेट गवर्नमेंट को बार-बार पत्र लिखा और उनके साथ मीटिंग भी की।

महोदय, वर्ष 2025 में नई सरकार आने के बाद एक बार फिर से ईएसआईसी ने आंध्र प्रदेश सरकार को पत्र लिखा। आंध्र प्रदेश की सरकार ने बहुत ही प्राथमिकता के साथ वर्ष 2017 में पांच जगहों को चिन्हित किया। इन पांच जगहों पर अभी डिस्पेंसरी नहीं है। वहां के लोगों को बहुत दूर जाना पड़ता है। तिरुमाला तिरुपति देवस्थानम्, सत्यवेदु, वरदैयापलेम, नायडूपेटा और मुथुकुरु में नई डिस्पेंसरी खोलने के लिए राज्य सरकार ने पत्र लिखा है। वहां तीन-तीन कर्मचारियों को भी नियुक्त किया गया है। वहां एक डॉक्टर, एक नर्स और एक अन्य स्टाफ को नियुक्त किया गया है। उसके साथ-साथ भारत सरकार की हमारी डिपार्टमेंट ने आंध्र प्रदेश के कर्मचारियों को देखते हुए आठ नए हॉस्पिटल और 17 डिस्पेंसरीज खोलने के लिए तैयार है। हम राज्य सरकार के साथ निरंतर संपर्क में हैं। वहां आने वाले दिनों में हम जरूर इन चीजों को खोलेंगे।

माननीय अध्यक्ष: माननीय सदस्यगण एवं मंत्रीगण, मैं सबसे बार-बार आग्रह करता हूं कि माननीय सदस्य भी संक्षिप्त में सवाल पूछें और माननीय मंत्री जी भी संक्षिप्त में जवाब दें। माननीय सदस्य

जो सवाल पूछें, उसका ही माननीय मंत्री जी जवाब दें। न आप भूमिका बांधने का प्रयास करें और न ही माननीय सदस्य भूमिका बांधने का प्रयास करें, ताकि हम ज्यादा से ज्यादा प्रश्न ले सकें। ऐसा मेरा आप सभी से आग्रह है। मैं किसी को भी टोकना नहीं चाहता हूँ, लेकिन अगर आप व्यवस्था को भंग करने का प्रयास करेंगे तो मैं जरूर टोकूंगा।

SHRI MADDILA GURUMOORTHY: Sir, in the year 1950, general and TB hospitals were constructed in Kalichedu village. When will the Government restart healthcare services at Kalichedu general hospital and TB hospital?

कुमारी शोभा कारान्दलाजे : सर, भारत सरकार ईएसआईएस के द्वारा बार-बार प्रयास करती है कि हॉस्पिटल खोले और कर्मचारी के आधार पर ईएसआईएस हॉस्पिटल खोलने के लिए नॉम्स है। उसके आधार पर भारत सरकार नियमित रूप से डिस्पेंसरी और हॉस्पिटल खोलने के लिए काम करती है। इसके लिए कर्मचारी कितने हैं और ऑफिस कितने हैं, यह देखकर इसे जरूर करेंगे।

माननीय अध्यक्ष : डॉ. एम.के. विष्णु प्रसाद।

DR. M. K. VISHNU PRASAD: Thank you Speaker, Sir. There is a scheme called EPF scheme. Post retirement life is very, very crucial and they have to live with some honour and some respect. Right now, there are six lakh people who have enrolled in this scheme and 81 lakh people are being benefited. Rs. 75,000 crore have been collected and only Rs. 25,000 crore have been disbursed till now. They are getting Rs. 1,000 per month as pension. I would like to know, through you, Sir, whether the Government is having any idea to increase the minimum basic pension from Rs. 1,000 to Rs. 5,000? Thank you very much.

कुमारी शोभा कारान्दलाजे : सर, आज का प्रश्न ईएसआईसी के लिए है, ईपीएफओ के लिए अलग से प्रश्न पूछिए फिर इसके संबंध में जरूर बात करेंगे।

माननीय अध्यक्ष : कोई बात नहीं, प्रश्न इसी से संबंधित है, मंत्री जी जवाब दे दीजिए। इसमें कोई बात नहीं है, यह अलग-अलग विभागों का प्रश्न नहीं है।

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया) : अध्यक्ष जी, माननीय सदस्य ने प्रश्न पूछा है कि क्या ईपीएफओ में बेस सीलिंग बढ़ाने का कोई प्रस्ताव है? वह आज के दिन में विचाराधीन है।

माननीय अध्यक्ष : ठीक है।

प्रो. सौगत राय जी।

PROF. SOUGATA RAY: Sir, it seems from the answer that 17 dispensaries have been given in principle approval. May I know whether the Minister would be pleased to state how many such one-doctor, two-doctor, or three-doctor dispensaries have been allowed in West Bengal? If so, the details thereof.

डॉ. मनसुख मांडविया : वेस्ट बंगाल में छोटी डिस्पेंसरी के लिए कुल मिलाकर तीन नई डिस्पेंसरीज के लिए अप्रूवल दिया गया है और जब व्यवस्था खड़ी हो जाएगी, तो वहां डॉक्टर का अप्वायंटमेंट कर देंगे और सुविधा उपलब्ध करा देंगे।

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन।

SHRI N. K. PREMACHANDRAN: Thank you very much, Mr. Speaker, Sir. The basic issue of ESI Corporation is that the dispensaries in the concerned States are being administered by the State Government and the entire funding is from the Union of India, that is, from the ESI Corporation. There is a dual administration. That is the basic issue which is leading to a lot of difficulties in the administration of the ESI Corporation dispensaries.

There are so many Parliamentary Committee Reports, Consultative Committee Reports, and so many recommendations are before the Ministry of

Labour. I would like to ask a specific question to the hon. Minister whether the Government will consider to address the issue of dual administration, on the one hand by the Union Government or the ESI Corporation and on the other by the State Governments? Will this issue be addressed so as to have a smooth functioning of the ESI dispensaries in the States? Thank you very much, Sir.

डॉ. मनसुख मांडविया : माननीय अध्यक्ष जी, माननीय सदस्य ने जो प्रश्न पूछा है, वह बहुत महत्वपूर्ण है। ईएसआईसी स्टेट गवर्नमेंट भी चलाती है और सेंट्रल गवर्नमेंट भी चलाती है। प्राइमरी और सेकेंडरी ट्रीटमेंट की व्यवस्था राज्य सरकार करती है और भारत सरकार उसको पैसा देती है। मैं ईएसआईसी कमेटी में चेयरमैन हूँ और माननीय सदस्य मेम्बर हैं, माननीय सदस्य और मैं, दोनों साथ मिलकर इस पर विचार करेंगे और उसमें जो कंसर्न और सहमति बनती है, उसके लिए सरकार में रिकमेंडेशन भी करेंगे।

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, the ESI hospital in Thoothukkudi is 98 per cent complete. However, it has not been made operational yet because the staff like medical superintendent, OPD staff, and other professionals have not been appointed. If you do that, the services at the hospital will be started. So, I would like to know from the hon. Minister when the services will be started.

डॉ. मनसुख मांडविया : माननीय अध्यक्ष जी, माननीय सदस्य ने अस्पताल को प्रारंभ करने के लिए प्रश्न पूछा है। अस्पताल का 98 पर्सेंट फिजिकल काम पूर्ण हो चुका है। वहां पर डॉक्टर की नियुक्ति एवं ट्रांसफर की प्रक्रिया हम जनवरी, फरवरी और मार्च तीन महीनों में करते हैं। इन दो महीनों में ही रिक्रूटमेंट हो जाएगा और मार्च के अंत तक हम अस्पताल को चालू कर देंगे।

HON. SPEAKER: Question No.22, Shri Navaskani k.

REVIEW OF ELI SCHEME

*22. SHRI NAVASKANI K:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has reviewed the design and outreach of the newly announced Employment-Linked Incentive (ELI) Scheme to ensure that its benefits do not remain confined to urban and industrial clusters and if so, the details thereof;
- (b) whether any concrete steps have been taken by the Government to ensure effective participation of youth from backward and coastal districts such as Ramanathapuram in Tamil Nadu under the said scheme and if so, the details thereof;
- (c) whether the Government proposes to establish additional skill development, reskilling and certification centres in Ramanathapuram district under national flagship schemes to support ELI implementation, along with the timelines fixed and if so, the details thereof;
- (d) the details of the total number of jobs proposed to be generated by the Government under the ELI Scheme and the safeguards provided to ensure fair representation of rural and economically disadvantaged youth; and
- (e) whether a robust monitoring and evaluation mechanism has been instituted to track employability outcomes, placement sustainability and skill-to-job conversion ratios under the scheme and if so, the details thereof?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड): केंद्रीय मंत्रिमंडल ने रोजगार सृजन को बढ़ावा देने, रोजगार क्षमता बढ़ाने और विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, एमएसएमई और ग्रामीण उद्यमों सहित सभी क्षेत्रों में सामाजिक सुरक्षा को मजबूत करने के लिए दिनांक 1 जुलाई 2025 को प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना का अनुमोदन किया।

इस योजना का उद्देश्य, 2 वर्षों की अवधि में, तमिलनाडु राज्य सहित पूरे देश में 3.5 करोड़ से अधिक नौकरियों के सृजन को प्रोत्साहित करना है।

इस योजना में दो भाग अर्थात भाग क और भाग ख शामिल हैं और यह प्रोत्साहन के माध्यम से कर्मचारियों और नियोक्ताओं दोनों को सहायता प्रदान करने पर प्रमुख रूप से ध्यान देती है। यह योजना भाग क के अंतर्गत पहली बार नौकरी वाले 1.92 करोड़ पात्र कर्मचारियों के लिए प्रोत्साहन का प्रावधान करती है। योजना के भाग ख के अंतर्गत, नियोक्ताओं को लगभग 2.59 करोड़ अतिरिक्त नौकरियों के सृजन के लिए प्रोत्साहन प्रदान किया जाता है। कर्मचारी भविष्य निधि संगठन (ईपीएफओ) इस योजना के लिए कार्यान्वयन एजेंसी है।

एमएसएमई और ग्रामीण उद्यमों सहित कर्मचारियों और नियोक्ताओं, दोनों के लिए प्रोत्साहन हेतु पात्रता-मानदंड निर्धारित करने वाले व्यापक योजना-दिशानिर्देश जारी किए गए हैं।

इस योजना और इसके प्रावधानों को गहन आउटरीच प्रयासों के माध्यम से देश भर में व्यापक रूप से प्रचारित किया गया है।

योजना के प्रभावी कार्यान्वयन के लिए, एक मजबूत निगरानी ढांचा स्थापित किया गया है। योजना की प्रभावी निगरानी सुनिश्चित करने के लिए विभिन्न श्रम प्रधान और संबंधित मंत्रालयों/विभागों के प्रतिनिधियों के साथ एक संचालन समिति और एक आंतरिक कार्यकारी समिति का गठन किया गया है।

योजना से संबंधित सभी प्रक्रियाओं को सुविधाजनक बनाने और लाभार्थियों की वास्तविक समय आधार पर निगरानी और क्षेत्रवार प्रगति के लिए एक समर्पित पोर्टल (pmbry.epfindia.gov.in) विकसित किया गया है।

समझने में आसानी के लिए इस पोर्टल पर विस्तृत मानक संचालन प्रक्रियाएं (एसओपी), योजना दिशानिर्देश और अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) उपलब्ध कराए गए हैं।

यह योजना, आवश्यक कार्यक्रम सुधार के लिए मध्यावधि मूल्यांकन और तृतीय पक्ष द्वारा योजना के परिणाम का आंकलन करने के लिए अंतिम-अवधि के मूल्यांकन का भी प्रावधान करती है।

भारत सरकार के स्किल इंडिया मिशन (सिम) के अधीन, कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई), रामनाथपुरम सहित देश भर में समाज के सभी वर्गों को औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षता संवर्धन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजना (सीटीएस) के अंतर्गत, कौशल विकास केंद्रों के एक व्यापक नेटवर्क के माध्यम से कौशल, पुनः कौशल और कौशल उन्नयन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य, भारत के युवाओं को उद्योग के लिए प्रासंगिक कौशल से सुसज्जित कर भविष्य के लिए तैयार करने में समर्थ बनाना है।

कौशल विकास के लिए एमएसडीई की योजनाएं मांग-आधारित हैं और देश भर में प्रशिक्षण प्रदान करने के लिए आवश्यकता के आधार पर प्रशिक्षण केन्द्रों (टीसी) की स्थापना की जाती है/सेवाएं ली जाती हैं। रामनाथपुरम में एमएसडीई की विभिन्न योजनाओं के अंतर्गत स्थापित या संलग्न प्रशिक्षण केंद्रों (31.12.2025 तक की स्थिति के अनुसार) का विवरण इस प्रकार है:

जिला	पीएमकेवीवाई 4.0 केंद्र (एसटीटी+एसपी)*	जेएसएस केंद्र	एनएपीएस-2.0 प्रतिष्ठान	औद्योगिक प्रशिक्षण संस्थान (आईटीआई)
रामनाथपुरम	11	-	27	07

*अल्पकालिक प्रशिक्षण (एसटीटी) और विशेष परियोजनाएं (एसपी)

SHRI NAVASKANI K.: Sir, sufficient awareness about ELI Scheme has not been created among people. Due to its strict eligibility criteria, many people are unable to avail the benefits. In this context, will the Government come forward to create adequate awareness. What will be the mechanism to relax eligibility norms of this Scheme?

डॉ. मनसुख मांडविया : माननीय अध्यक्ष जी, जो रोज़गार निर्माण योजना है, उसका लाभ सभी लोगों को मिले। सभी जातियों, वर्गों, समुदायों और सभी प्रकार की भौगोलिक क्षेत्रों के लिए यह योजना शुरू की गई है। इस योजना में एक लाख करोड़ रुपये का प्रावधान है। इस प्रावधान में जो नए लोग जॉइन करेंगे, उन सबको 15 हजार रुपये मिलेंगे। उनके राज्य और यूटी में इस व्यवस्था का लाभ वहां के युवा भी ले सकते हैं।

SHRI NAVASKANI K.: Sir, my constituency is one of the Aspirational Districts which have a very few industries. What steps is the Government going to take to create job opportunities under ELI Scheme in my district of Ramanathapuram?

डॉ. मनसुख मांडविया : अध्यक्ष जी, ईएलआई योजना – जहां रोज़गार उपलब्ध होता है, जिसको रोज़गार मिलेगा, उसको आर्थिक सहाय करना है। जो इस्टेब्लिशमेंट यानि जो इंडस्ट्रीज़ नौकरीदाता के रूप में नौकरी देते हैं, उसको भी आर्थिक सहयोग करने की व्यवस्था इस योजना में की गई है।

माननीय सदस्य ने प्रश्न पूछा है कि अपने लोक सभा क्षेत्र में नए रोज़गार निर्माण के लिए जो स्थानिक उद्योग, स्थानिक विकास, जो भारत सरकार की कई योजनाओं से चल रहा है, उसका लाभ ले कर वहां भी आर्थिक उपार्जन के लिए रोज़गार निर्माण का कार्य हो सकता है।

माननीय अध्यक्ष : प्रश्न संख्या 23 – श्री गोडम नागेश।

मैं इसमें व्यवस्था दे रहा हूँ कि प्रश्न संख्या 23 एवं 28 एक ही नेचर के हैं। क्या आप लोग

दोनों प्रश्नों को एक साथ लेने के लिए तैयार हैं? दोनों ही पीएमश्री स्कूलों से संबंधित हैं।

अनेक माननीय सदस्य : जी हां, महोदय।

माननीय अध्यक्ष : ठीक है।

श्री गोडम नागेश जी।

EXPANSION AND OPERATIONALIZATION OF PM SHRI SCHOOLS

***23. †SHRI GODAM NAGESH:**

SHRI KALI CHARAN SINGH:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of key developments undertaken by the Government to expand and operationalize the PM SHRI Schools scheme in alignment with the objectives of the National Education Policy (NEP) 2020 across the country particularly in the States of Odisha and Karnataka including Bengaluru;

(b) the details of additional schools approved or funded recently by the Government along with the criteria adopted for their selection across the country, State/UT-wise, particularly in Odisha, especially in Nabarangpur Lok Sabha Parliamentary Constituency, district-wise in Karnataka, Darbhanga district in Bihar, Pali and Bhilwara Lok Sabha Parliamentary Constituencies of Rajasthan, Chhattisgarh, Madhya Pradesh and UT of Jammu & Kashmir during the last two years;

(c) the details of measures taken by the Government to strengthen infrastructure, teacher training and digital learning facilities in PM SHRI schools across the country to enable them to function as exemplar institutions,

State/UT-wise including above said Lok Sabha Parliamentary Constituencies and States;

(d) whether the Government has any plan to open more PM SHRI Schools in tribal dominated district like Palghar in Maharashtra, if so, the details thereof;

(e) the number of children being benefitted under the said scheme in the State of Rajasthan, district-wise; and

(f) whether the Government has made any special provisions for the North-Eastern India and hilly States along with the aspirational districts of the country under the said scheme and if so, the details thereof?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (च): विवरण सभा-पटल पर रख दिया गया है।

विवरण

(क): प्रधानमंत्री स्कूल्स फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्रीय प्रायोजित योजना है जिसका उद्देश्य केंद्र सरकार/राज्य/संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा चलाए जा रहे मौजूदा स्कूलों में से 14,500 से ज़्यादा स्कूलों को सुदृढ़ बनाना है। पीएम श्री के दिशा - निर्देशों के अनुसार, प्रति ब्लॉक/शहरी स्थानीय निकाय (यूएलबी) से ज़्यादा से ज़्यादा दो स्कूल चुने जाते हैं, जिसमें पूरे भारत में स्कूलों की कुल संख्या की एक ऊपरी सीमा तय है। ये स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को दर्शाते हैं, बेहतरीन स्कूल बनेंगे, और आस-पड़ोस के दूसरे स्कूलों को भी निर्धारित नेतृत्व प्रदान करेंगे। आज तक, 33 राज्यों/संघ राज्य क्षेत्रों के साथ-साथ केवीएस, एनवीएस और एनसीईआरटी से कुल 13,076 स्कूल चुने गए हैं, जो 8353 ब्लॉक/यूएलबी को कवर करते हैं।

राष्ट्रीय शिक्षा नीति, 2020 के अनुसार, पीएम श्री योजना में ओडिशा और कर्नाटक राज्यों सहित पूरे देश में पीएम श्री स्कूलों को कई सुविधाओं जैसे कंप्यूटर लैब/आईसीटी लैब/स्मार्ट क्लासरूम, अच्छे फर्नीचर वाली पुस्तकालय, इंटरनेट सुविधा, व्यावसायिक कौशल शिक्षा, मार्गदर्शन और करियर काउंसलिंग, पूरी तरह से सुसज्जित इंटीग्रेटेड साइंस लैब/फिजिक्स लैब/केमिस्ट्री लैब/बायोलॉजी लैब, अच्छी खेल सुविधाओं वाला खेल का मैदान, स्कूल नवप्रवर्तन परिषद, मिशन लाइफ के लिए यूथ और इको क्लब, प्राइमरी स्कूल के बच्चों के लिए बीएएलए फीचर्स और जादुई पिटारा, छात्रों के लिए 10 बैगलेस दिन, बच्चों की उपस्थिति का पता करने के लिए चाइल्ड ट्रैकिंग सॉफ्टवेयर, पूरी तरह से कार्य करने वाली हाथ धोने की सुविधा और शौचालय, ग्रीन स्कूल फीचर्स आदि से सुसज्जित करने का प्रावधान है।

(ख): पीएम श्री योजना के तहत, 33 राज्यों/संघ राज्य क्षेत्रों के साथ-साथ केवीएस, एनवीएस और एनसीईआरटी से कुल 13,076 स्कूलों को चुना गया है। पीएम श्री योजना के तहत चुने गए राज्य/संघ राज्य क्षेत्र/केवीएस/एनवीएस/एनसीईआरटी - वार स्कूलों की संख्या, जिसमें ओडिशा, कर्नाटक, बिहार, राजस्थान, छत्तीसगढ़, मध्य प्रदेश और जम्मू-कश्मीर संघ राज्य क्षेत्र शामिल हैं, **अनुबंध-1** में दी गई है।

पीएम श्री योजना के तहत स्कूलों को चुनने के लिए सरकार द्वारा अपनाए गए मानदंड पीएम श्री फ्रेमवर्क की "चयन पद्धति (पृष्ठ संख्या 13-22)" में दिए गए हैं, जो इस लिंक पर उपलब्ध है:

https://pms shri.education.gov.in/assets/pdf/part1_pms shri.pdf

बिहार के दरभंगा जिले और ओडिशा के नवरंगपुर और राजस्थान के पाली और भीलवाड़ा के लोकसभा संसदीय क्षेत्रों से चुने गए पीएम श्री स्कूलों की संख्या इस प्रकार है:

क्र.सं.	जिला/संसदीय निर्वाचन क्षेत्र	पीएम श्री स्कूलों की संख्या
1.	दरभंगा	25
2.	नवरंगपुर	45
3.	पाली	18
4.	भीलवाड़ा	25

कर्नाटक राज्य में पीएम श्री योजना के तहत चुने गए पीएम श्री स्कूलों की जिलेवार संख्या **अनुबंध -II** में दी गई है। इसके अलावा, देश भर के पीएम श्री स्कूलों की जिलेवार सूची पीएम श्री योजना की वेबसाइट पर इस लिंक पर देखी जा सकती है: <https://pmshri.education.gov.in/state>.

(ग): अवसंरचना को बेहतर बनाने के लिए, सभी पीएम श्री स्कूलों में बीएएलए फीचर और जादुई पिटारा जैसे संघटक, प्री-स्कूल शिक्षा में सहयोग, छात्रों के लिए अनुकूल फर्नीचर, प्राथमिक और प्रारंभिक स्कूलों में आउटडोर खेलने की सामग्री आदि और माध्यमिक और उच्च माध्यमिक स्कूलों के लिए फर्नीचर, पूरी तरह से सुसज्जित एकीकृत साइंस लैब/फिजिक्स लैब/केमिस्ट्री लैब/बायोलॉजी लैब, स्मार्ट क्लासरूम, कंप्यूटर लैब/आईसीटी लैब, स्किल लैब, अच्छी खेल सुविधाओं वाला खेल का मैदान आदि जैसी सुविधाएं दी गई हैं।

इसके अलावा, पीएम श्री योजना में पीएम श्री स्कूलों में आईसीटी लैब, स्मार्ट क्लासरूम और डिजिटल लाइब्रेरी के साथ-साथ डिजिटल एजुकेशनल कंटेंट स्थापित करके डिजिटल लर्निंग को शामिल करने का प्रावधान है। दीक्षा जैसे प्लेटफॉर्म का इस्तेमाल उच्च-गुणवत्ता वाले डिजिटल लर्निंग रिसोर्स का भंडार प्रदान करने के लिए किया जा रहा है, जिससे शिक्षकों और छात्रों के बीच संसाधन हिस्सेदारी संभव हो सके।

पीएम श्री योजना के तहत, डिस्ट्रिक्ट इंस्टीट्यूट ऑफ़ एजुकेशन एंड ट्रेनिंग (डाईट) के ज़रिए शिक्षक प्रशिक्षण को मज़बूत किया जाता है। पीएम श्री स्कूलों के क्षमता-निर्माण कार्यक्रम के लिए प्रत्येक डाईट को ₹3.00 लाख तक का वित्तीय प्रावधान है, साथ ही विषय शिक्षक, प्रधानाचार्य, विशेष शिक्षक, आईसीटी शिक्षक और मुख्य प्रशिक्षण प्रशिक्षक के लिए हर शिक्षक को ₹2,500 तक की मदद दी जाती है। स्कूल प्रधानाचार्य को नेतृत्व, प्रबंधन और क्षमता आधारित शिक्षण योजना में प्रशिक्षण दिया जाता है। शिक्षकों को समग्र प्रगति कार्ड, स्कूल की सुरक्षा, मानसिक स्वास्थ्य और कल्याण, फर्स्ट-लेवल काउंसलिंग और शिक्षण-अधिगम तरीकों में आईसीटी को एकीकृत करने के बारे में भी प्रशिक्षण दिया जाता है , जिससे पीएम श्री स्कूलों में शिक्षण की गुणवत्ता और स्कूल नेतृत्व बेहतर होता है।

(घ): पीएम श्री योजना के तहत, प्रति ब्लॉक/यूएलबी से अधिकतम दो स्कूल चुने जाते हैं, जिसमें पूरे भारत में स्कूलों की कुल संख्या की एक ऊपरी सीमा तय है। इसके अलावा, महाराष्ट्र के आदिवासी बहुल पालघर ज़िले से कुल 23 पीएम श्री स्कूल चुने गए हैं। आदिवासी बहुल ज़िलों सहित पीएम श्री स्कूलों का ज़िला-वार ब्यौरा पीएम श्री योजना की वेबसाइट पर इस लिंक पर देखी जा सकती है: <https://pms shri.education.gov.in/state>

(ङ): राजस्थान राज्य में पीएम श्री योजना के तहत लाभान्वित होने वाले छात्रों की ज़िला-वार संख्या **अनुबंध-III** में दी गई है।

(च): उत्तर-पूर्वी भारत, पहाड़ी राज्यों और देश के आकांक्षी जिलों सहित पूरे देश में पीएम श्री स्कूलों का समान वितरण सुनिश्चित करने के लिए, पीएम श्री योजना के दिशानिर्देशों में प्रति ब्लॉक/यूएलबी से अधिकतम दो स्कूलों के चयन का प्रावधान है, जिसमें पूरे भारत में स्कूलों की कुल संख्या की एक ऊपरी सीमा तय है।

इसके अलावा, पीएम श्री योजना की वित्तपोषण पद्धति भारत सरकार द्वारा समय-समय पर घोषित प्रचलित पद्धति के अनुसार है। वर्तमान में, वित्तपोषण पद्धति उत्तर पूर्वी और हिमालयी राज्यों और जम्मू और कश्मीर संघ राज्य क्षेत्र के लिए 90 (केंद्र):10 (राज्य) है।

अनुबंध-I

देश में पीएम श्री योजना के तहत चयनित स्कूलों की संख्या का राज्य/संघ राज्य क्षेत्र/केवीएस/एनवीएस/एनसीईआरटी-वार विवरण निम्न प्रकार है:

क्र.सं.	राज्य /संघ राज्य क्षेत्र /केवीएस/एनवीएस/एनसीईआरटी	पीएम श्री स्कूलों की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	16
2	आंध्र प्रदेश	935
3	अरुणाचल प्रदेश	93
4	असम	382
5	बिहार	836
6	चंडीगढ़	2
7	छत्तीसगढ़	341
8	दादरा और नगर हवेली तथा दमन और दीव	7

9	दिल्ली	6
10	गोवा	28
11	गुजरात	463
12	हिमाचल प्रदेश	199
13	हरियाणा	250
14	जम्मू और कश्मीर	396
15	झारखंड	363
16	कर्नाटक	585
17	लद्दाख	37
18	लक्षद्वीप	11
19	मध्य प्रदेश	799
20	महाराष्ट्र	860
21	मणिपुर	121
22	मेघालय	65
23	मिजोरम	35
24	नागालैंड	49
25	ओडिशा	762
26	पुदुचेरी	12
27	पंजाब	356
28	राजस्थान	639
29	सिक्किम	47
30	तेलंगाना	794
31	त्रिपुरा	84
32	उत्तराखंड	241
33	उत्तर प्रदेश	1725
34	केवीएस	913
35	एनवीएस	620
36	एनसीईआरटी	4
	कुल	13076

अनुबंध-II

कर्नाटक राज्य में पीएम श्री योजना के तहत चुने गए पीएम श्री स्कूलों की जिला –वार संख्या निम्न प्रकार है:

क्र.सं.	जिला	पीएम श्री स्कूलों की संख्या
1	बगलकोट	32

2	बेल्लारी	19
3	बेलगावी	56
4	बेंगलुरु ग्रामीण	9
5	बेंगलुरु शहरी	16
6	बीदर	13
7	चामराजनगर	13
8	चिक्काबल्लापुरा	16
9	चिक्कमगलुरु	16
10	चित्रदुर्गा	15
11	दक्षिण कन्नड़	20
12	दावणगेरे	12
13	धारवाड़	19
14	गडग	20
15	हसन	17
16	हावेरी	23
17	कलबुर्गी	24
18	कोडागु	7
19	कोलार	12
20	कोप्पल	20
21	मांड्या	12
22	मैसूर	21
23	रायचूर	23
24	रामनगर	11
25	शिवमोग्गा	14
26	तुमकुरु	21
27	उडुपी	13
28	उत्तर कन्नड़	25
29	विजयनगर	14
30	विजयपुरा	33
31	यादगीर	19
	कुल	585

अनुबंध-III

राजस्थान राज्य में पीएम श्री योजना के तहत लाभान्वित होने वाले छात्रों की जिला-वार संख्या निम्न प्रकार है:

क्र.सं.	जिला	नामांकन
1	अजमेर	5,575
2	अलवर	7,676

3	अनुपगढ़	2,975
4	बालोतरा	5,224
5	बांसवाड़ा	10,090
6	बारां	7,828
7	बाड़मेर	7,164
8	ब्यावर	4,573
9	भरतपुर	7,857
10	भीलवाड़ा	7,499
11	बीकानेर	7,027
12	बूंदी	5,635
13	चित्तौड़गढ़	7,086
14	चुरू	9,063
15	दौसा	9,159
16	डीग	3,317
17	धौलपुर	8,100
18	डीडवाना-कुचामन	6,726
19	डूडू	1,788
20	डूंगरपुर	8,218
21	गंगानगर	4,490
22	गंगापुरसिटी	3,375
23	हनुमानगढ़	8,425
24	जयपुर	11,300
25	जैसलमेर	4,355
26	जालौर	3,718
27	झालावाड़	8,395
28	झुंझुनूं	7,432
29	जोधपुर	8,184
30	करौली	4,525
31	केकड़ी	4,623
32	खैरथल-तिजारा	4,609
33	कोटा	6,646
34	कोटपूतली-बहरोड़	2,879
35	नागौर	4,988
36	नीम का थाना	4,724
37	पाली	9,513
38	फलौदी	4,566
39	प्रतापगढ़	5,526

40	राजसमंद	5,880
41	सलूमबर	3,752
42	सांचोर	5,534
43	सवाई माधोपुर	2,906
44	शाहपुरा	3,348
45	सीकर	7,340
46	सिरोही	4,307
47	टोंक	7,797
48	उदयपुर	9,414
	कुल	2,95,131

स्रोत: यूडीआईएसई + 2024-2025

नोट: यूडीआईएसई + 2024-2025 डेटा एकत्र होने के बाद से राज्य में जिलों की संख्या कम हो गई है और अभी 41 जिले हैं।

पीएम श्री विद्यालय योजना के तहत विद्यालयों का चयन

***28. #श्रीमती कलाबेन मोहनभाई देलकर:**

श्री संदिपनराव आसाराम भुमरे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में विशेषकर संघ राज्यक्षेत्र दादरा और नगर हवेली तथा महाराष्ट्र के संबंध में पीएम श्री विद्यालय योजना के अंतर्गत अब तक चयन किए गए विद्यालयों का ब्यौरा क्या है और उनकी कुल संख्या कितनी है;

(ख) उक्त योजना के अंतर्गत विद्यालयों के चयन के लिए अपनाए गए मानदण्डों का ब्यौरा क्या है;

(ग) क्या सरकार का विचार उक्त योजना के अगले चरण के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली तथा महाराष्ट्र राज्य के और अधिक विद्यालयों को शामिल करने का है; और

(घ) सरकार द्वारा उक्त विद्यालयों विशेषकर संघ राज्यक्षेत्र दादरा और नगर हवेली और महाराष्ट्र राज्य में गुणवत्तापूर्ण अवसंरचना, डिजिटल पहुंच और कौशल आधारित शिक्षा सुनिश्चित करने के लिए उठाए जा रहे विभिन्न कदमों का ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

Since Shrimati Kalaben Mohanbhai Delkar and Shri Sandipanrao Asaram Bhumare were not present, Hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Virendra Singh to ask Supplementary Questions.

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): मंत्रिमंडल द्वारा 7 सितंबर, 2022 को केन्द्र प्रायोजित योजना, पीएमश्री को अनुमोदित किया गया था। अनुमोदन के बाद, चयन प्रक्रिया के सात चरणों में केवीएस/एनवीएस/एनसीईआरटी के साथ-साथ 33 राज्यों/संघ राज्य क्षेत्रों से कुल 13,076 पीएम श्री स्कूलों का चयन किया गया है। 13076 में से, संघ राज्य क्षेत्र दादरा एवं नगर हवेली और दमन एवं दीव से कुल 7 पीएम श्री स्कूलों का चयन किया गया है तथा महाराष्ट्र राज्य से कुल 860 पीएम श्री स्कूलों का चयन किया गया है। पीएम श्री योजना के अंतर्गत, राज्य/ संघ राज्य क्षेत्र / केवीएस/एनवीएस/एनसीईआरटी -वार चयनित स्कूलों की संख्या का ब्यौरा **अनुबंध** में संलग्न है। इसके अतिरिक्त, संपूर्ण देश के पीएम श्री स्कूलों की सूची पीएम श्री योजना की वेबसाइट पर इस लिंक : <https://pms shri.education.gov.in/state> पर देखी जा सकती है।

सरकार द्वारा पीएम श्री योजना के अंतर्गत स्कूलों के चयन हेतु अपनाए गए मानदंड पीएम श्री फ्रेमवर्क की “चयन प्रक्रिया (पृष्ठ संख्या 13-22)” में दिए गए हैं जो https://pms shri.education.gov.in/assets/pdf/part1_pms shri.pdf लिंक पर उपलब्ध है।

(घ): गुणवत्तापूर्ण अवसंरचना सुनिश्चित करने के लिए, पीएम श्री योजना में प्रावधान है कि पीएम श्री स्कूलों को विज्ञान प्रयोगशालाओं, आईसीटी-सक्षम स्मार्ट कक्षाओं, पुस्तकालय, फर्नीचर और खेल मैदान से समर्थ बनाया जाए। एलईडी लाइटिंग की शुरुआत, हर्बल/औषधीय उद्यानों और कम्पोस्टिंग सुविधाओं के साथ पर्यावरण-अनुकूल हरित विद्यालयों का निर्माण जैसी पहलें शामिल की गई हैं। गुणवत्ता आश्वासन और सतत निगरानी के लिए, सभी पीएम श्री स्कूलों को विद्यालय गुणवत्ता मूल्यांकन रूपरेखा (एसक्यूएफ) पर चार-स्तरीय स्तरोन्नयन प्रक्रिया हेतु शामिल किया गया है।

पीएम श्री योजना में डिजिटल शिक्षा को शामिल किया गया है, जिसके अंतर्गत आईसीटी-सक्षम स्मार्ट कक्षाओं और डिजिटल पुस्तकालयों की स्थापना की जा रही है, साथ ही डिजिटल

शैक्षिक सामग्री भी उपलब्ध कराई जा रही है। दीक्षा जैसे प्लेटफॉर्म का उपयोग उच्च-गुणवत्ता वाले डिजिटल अधिगम संसाधनों का भंडार प्रदान करने के लिए किया जा रहा है, जिससे शिक्षकों और छात्रों के बीच संसाधनों का साझा उपयोग संभव हो सके। इसके अतिरिक्त, शिक्षकों की क्षमता-वृद्धि का प्रावधान है ताकि वे डिजिटल शिक्षण पद्धति को प्रभावी ढंग से अपनी शिक्षण कार्य पद्धतियों में एकीकृत कर सकें। इससे छात्रों के लिए समृद्ध और आकर्षक अधिगम अनुभव सुनिश्चित किया जा सकेगा।

एनईपी 2020 के अनुरूप पीएम श्री योजना में माध्यमिक और उच्च माध्यमिक स्तरों पर छात्रों को भविष्य के लिए आवश्यक कौशल से समर्थ बनाने हेतु व्यावसायिक शिक्षा को मुख्य पाठ्यक्रम में एकीकृत करने का भी प्रावधान है। इसके अंतर्गत व्यावसायिक एवं कौशल प्रयोगशालाओं की स्थापना का प्रावधान है, जिनमें टूल्स एवं उपकरण, कच्चा माल, प्रशिक्षक, प्रशिक्षकों के लिए सेवा-कालीन एवं प्रवेश प्रशिक्षण, छात्रों के लिए व्यावहारिक प्रशिक्षण, सेक्टर स्किल काउंसिल्स से सहलग्नता आदि शामिल है। छात्रों को संगठनों/कंपनियों में इंटरनशिप के माध्यम से प्रत्यक्ष अनुभव प्राप्त करने का अवसर प्राप्त होता है।

अनुबंध

देश में पीएम श्री योजना के अंतर्गत चयनित विद्यालयों का राज्य/संघ राज्यक्षेत्र/केवीएस/एनवीएस/एनसीईआरटी-वार ब्यौरा:

क्र.सं.	राज्य/संघ राज्यक्षेत्र/केवीएस/एनवीएस/एनसीईआरटी	पीएमश्री विद्यालयों की संख्या
1	अंडमान और निकोबार द्वीप समूह	16
2	आंध्र प्रदेश	935
3	अरुणाचल प्रदेश	93
4	असम	382
5	बिहार	836
6	चंडीगढ़	2
7	छत्तीसगढ़	341
8	दादरा नागर हवेली और दमन दीव	7
9	दिल्ली	6

10	गोवा	28
11	गुजरात	463
12	हिमाचल प्रदेश	199
13	हरियाणा	250
14	जम्मू और कश्मीर	396
15	झारखंड	363
16	कर्नाटक	585
17	लद्दाख	37
18	लक्षद्वीप	11
19	मध्य प्रदेश	799
20	महाराष्ट्र	860
21	मणिपुर	121
22	मेघालय	65
23	मिजोरम	35
24	नागालैंड	49
25	ओडिशा	762
26	पुद्दुचेरी	12
27	पंजाब	356
28	राजस्थान	639
29	सक्किम	47
30	तेलंगाना	794
31	त्रिपुरा	84
32	उत्तराखंड	241
33	उत्तर प्रदेश	1725
34	केवीएस	913
35	एनवीएस	620
36	एनसीईआरटी	4
	कुल	13076

श्री गोडम नागेश : अध्यक्ष जी, उत्तर तो पूरा विस्तार से मैं देख चुका हूँ।

माननीय अध्यक्ष : ठीक है, नमस्कार।

आगे बढ़ते हैं।

श्री गोडम नागेश : सर, मैं प्रश्न पूछता हूँ।

सर, पीएम-श्री स्कूलों में बहुत सारी सुविधाएं हैं। जैसे बायोलॉजी और कैमिस्ट्री की लैब्स

आदि की हर तरह की सुविधा वहां पर हैं। मेरा प्रश्न आपके माध्यम से यह है कि पीएम-श्री स्कूलों में जो यह सुविधा दी गई है, क्या उसका कोई मूल्यांकन हुआ है, क्योंकि बाकी स्कूलों से ये स्कूल अलग हैं? इन पीएम-श्री स्कूलों के छात्रों में कोई सुधार आया है, क्या इसका कोई मूल्यांकन हुआ है?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, सदस्य का प्रश्न है कि कुछ मूल्यांकन हुआ है। मगर एक ही कोट में अभी करूंगा कि इस बार दिसंबर माह में राज्य के मुख्य सचिवों की एक प्रगति की बैठक में माननीय प्रधान मंत्री जी ने इसकी समीक्षा की है, इसका मूल्यांकन किया है। सर्वत्र इसकी प्रशंसा हुई है कि पीएम-श्री स्कूल देश में एक प्रोग्रेसिव स्कूल के रूप में उभर रहे हैं। उनमें अन्य स्कूलों से अच्छी पढ़ाई हो रही है। इसकी मान्यता और स्वीकृति धीरे-धीरे बढ़ रही।

श्री गोडम नागेश : महोदय, अभी 13,074 स्कूलों में यह योजना कार्यरत है। वहां का मूल्यांकन हुआ और वहां के छात्रों की गुणवत्ता अच्छी है। मैं एक निवेदन करना चाहता हूं। देश भर के जो सेंट्रल स्कूलों, स्टेट स्कूलों या लोकल बॉडीज़ हैं, क्या सरकार इस योजना को और अधिक स्कूलों में लागू करने पर विचार कर रही है।

माननीय अध्यक्ष : आप यह बात वित्त मंत्री जी से कहिए।

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, अभी देश में 14,500 स्कूलों में से 13,000 से ज्यादा स्कूलों में यह योजना क्रियान्वित है। आपने सही कहा है। जब इस योजना के बारे में सोचा गया था, इसको प्रेरक स्कूलों के रूप में लागू किया गया था। देश में 15,00,000 स्कूल हैं, लेकिन उनमें से एक प्रतिशत प्रेरक स्कूल हैं, हब एंड स्पोक मॉडल देश में इम्पैक्ट लाएं। यह एक अच्छा प्रयोग है। भविष्य में देखेंगे कि क्या हो रहा है।

श्री काली चरण सिंह : आदरणीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि चतरा संसदीय क्षेत्र के अंतर्गत पाखी विधान सभा क्षेत्र है, जो आकांक्षी जिला पलामू के अंतर्गत आता है। वह शैक्षणिक रूप से पिछड़ा क्षेत्र होने के बाद भी पीएम श्री विद्यालय से वंचित है। हाल ही में स्वीकृत किया गया है, जिसमें आकांक्षी जिलों को प्राथमिकता दी गई है। क्या

उसमें पाखी क्षेत्र को भी शामिल करने की संभावना है।

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, माननीय सदस्य जी ने जो स्पेशिफिक प्रश्न पूछा है, मैं उनकी समस्या का समाधान करने की कोशिश करूंगा।

श्री राजीव राय : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि पीएम श्री विद्यालय खोलने का क्राइटेरिया क्या है? क्या कभी उसका ऑडिट किया जाता है? वे नॉम्स को फॉलो कर रहे हैं या नहीं? मैं अपने संसदीय क्षेत्र में गया था, वहाँ बहुत दुर्व्यवस्था थी। मैंने अनुरोध किया है। जहाँ 30-30 सालों से कोई केन्द्रीय विद्यालय नहीं खुला है, वहाँ की आबादी कई गुना बढ़ गई है। क्या सरकार उन क्षेत्रों में नए केन्द्रीय विद्यालय खोलने पर विचार कर रही है?

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, यह विषय पीएम श्री स्कूल से संबंधित है। केन्द्रीय विद्यालय एक अलग विषय है। पीएम श्री स्कूलों को खोलने के लिए क्राइटेरिया बना हुआ है। ग्रामीण इलाकों में मूल्यांकन की अलग प्रक्रिया है तथा शहरी इलाकों में मूल्यांकन की अलग प्रक्रिया है। इसका फार्मेट पब्लिक डोमेन में है। सभी स्कूल्स उसके लिए आवेदन करते हैं। उनका मूल्यांकन किया जाता है। राज्य सरकार उसकी समीक्षा करके केन्द्र सरकार के समक्ष भेजती है। अगर ग्रामीण इलाके में 60 प्रतिशत क्राइटेरिया में वेटेज होता है, तो उसका चयन किया जाता है। शहरी इलाकों में 70 प्रतिशत क्राइटेरिया पर चयन होता है। मैं कह सकता हूँ कि अभी तक 100 प्रतिशत पारदर्शी तरीके से उसका चयन होता है। अगर कोई विषय छूट गया है, तो राज्य सरकार उसको हमारे पास भेजेगी, तब हम उसको देखेंगे। केन्द्रीय विद्यालय एक अलग विषय है।

माननीय अध्यक्ष : श्रीमती कलाबेन देलकर – उपस्थित नहीं।

श्री संदिपनराव भुमरे – उपस्थित नहीं।

श्री राजेश रंजन – उपस्थित नहीं।

श्री वीरेन्द्र सिंह जी।

श्री वीरेन्द्र सिंह : महोदय, मैंने पीएम-श्री योजना के तहत लिस्टेड सवाल पर अनुपूरक प्रश्न पूछने के लिए आपसे अनुरोध किया है। मैं माननीय मंत्री जी के कार्यालय में गया था, माननीय मंत्री जी ने

सहृदयतापूर्ण मुझे आश्वासन दिया था कि मेरा चंदौली जनपद आकांक्षी जिले में आता है, वहां पर एक पीएम श्री स्कूल बनाया जाए, जिसके लिए आपने अपने स्टॉफ को ऐसा आदेश भी दिया था।

मंत्री जी, मैं इस सदन में आपसे पूछना चाहता हूं कि आप वही बात यहां पर भी कह देंगे, तो आपकी बहुत कृपा होगी।

श्री धर्मेन्द्र प्रधान : महोदय, मंत्री राजीव राय जी ने जो प्रश्न पूछा था, मैंने उस प्रश्न में इसका उत्तर दिया है। इसकी एक प्रक्रिया होती है। जब मेरे कार्यालय में मेरे मित्र आएं, तो मैं उनसे कड़वी बात तो नहीं कहूंगा। मैं यह कहूंगा कि इसको देखा जाएगा और कोशिश की जाएगी।

वीरेन्द्र सिंह जी, मैं आपसे फिर यह कहता हूं कि आपकी बात को राज्य सरकार तक पहुंचाऊंगा। अगर वह स्कूल इस क्राइटेरिया में आएगा, तो उसको इसमें शामिल करने में मुझे गर्व होगा और अच्छा भी लगेगा।

माननीय अध्यक्ष : प्रश्न संख्या 24, श्री राजा राम सिंह जी।

STATUS OF KASTURBA GANDHI BALIKA VIDYALAYAS

***24. SHRI RAJA RAM SINGH:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the amount of funds allocated and released for Kasturba Gandhi Balika Vidyalayas (KGBVs) during the last ten years in the country, State/UT-wise and year-wise;
- (b) the details and the number of KGBVs that are operational and non-operational in the country along with the number of girls enrolled therein during the last ten years, State/UT-wise and category-wise (SC/ST/OBC/Minorities/General);

- (c) the details of the steps taken by the Government to address the infrastructure challenges at these KGBVs including the details of constitution of any committees, issue of guidelines, release of special funds and action-taken reports in this regard during the last ten years; and
- (d) the amount of fund(s) allocated to each KGBV in the country including the faculty recruitments, sanctioned versus filled posts and hostel capacity during the last ten years, State/UT-wise?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (घ): विवरण सभा-पटल पर रख दिया गया है।

विवरण

(क) से (घ): कस्तूरबा गांधी बालिका विद्यालय (केजीबीवी) सामाजिक-आर्थिक रूप से वंचित समूहों (एसईडीजी) जैसे अनुसूचित जनजाति, अनुसूचित जाति, अन्य पिछड़ा वर्ग और शैक्षिक रूप से पिछड़े ब्लॉकों (ईबीबी) में अन्य से संबंधित लड़कियों के लिए आवासीय विद्यालय हैं। इस योजना का उद्देश्य एसईडीजी से बालिकाओं के लिए गुणवत्तापरक शिक्षा तक पहुंच सुनिश्चित करना और आवासीय सुविधाओं के साथ आवासीय स्कूलों की स्थापना करके प्रारंभिक से वरिष्ठ माध्यमिक स्तर पर लैंगिक अंतर को कम करना है।

वर्ष 2018-19 में, सर्व शिक्षा अभियान के केजीबीवी घटक और राष्ट्रीय माध्यमिक शिक्षा अभियान (आरएमएसए) के गर्ल्स हॉस्टल घटक को समग्र शिक्षा के तहत केजीबीवी के रूप में मिला दिया गया था, जिससे सभी छात्रावासों को एक ही ढांचे में लाया गया था। समग्र शिक्षा में सभी कस्तूरबा गांधी बालिका विद्यालयों को बारहवीं कक्षा तक उन्नत करने की परिकल्पना की गई है।

समग्र शिक्षा के तहत सरकारी स्कूलों में बुनियादी ढांचे और अन्य बुनियादी सुविधाओं के निर्माण में सहायता की जाती है। इस संबंध में, राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी

आवश्यकताओं के आधार पर वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) तैयार किया जाता है। इसके बाद इन योजनाओं का मूल्यांकन/अनुमोदन राज्यों और संघ राज्य क्षेत्रों के परामर्श से योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों और बजटीय संसाधनों की उपलब्धता के अनुसार किया जाता है। स्वीकृत एडब्ल्यूपीएंडबी के आधार पर, समग्र शिक्षा के तहत केंद्रीय हिस्सा संबंधित राज्य/संघ राज्य क्षेत्र को एकमुश्त जारी किया जाता है। कस्तूरबा गांधी बालिका विद्यालयों के लिए निधियां समग्र शिक्षा के एक घटक के रूप में राज्यों और संघ राज्य क्षेत्रों को जारी की जाती हैं।

शिक्षा भारत के संविधान की समवर्ती सूची में है और बहुसंख्य स्कूल राज्यों और संघ राज्य क्षेत्रों के अधिकार क्षेत्र में हैं। इसलिए, कस्तूरबा गांधी बालिका विद्यालय शिक्षकों की भर्ती और अन्य सेवा मामले राज्य/संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में आते हैं और रिक्तियों को भरा जाना एक सतत प्रक्रिया है। तथापि, समग्र शिक्षा के अंतर्गत राज्यों/संघ राज्यक्षेत्रों को कस्तूरबा गांधी बालिका विद्यालयों में कक्षा-कक्षों, पुस्तकालयों, शौचालयों, चारदीवारी, प्रमुख मरम्मत, पेयजल, स्कूल की दीवारों पर पेंटिंग, फर्नीचर की आपूर्ति आदि जैसी अवसंरचना के सुदृढ़ीकरण के लिए सहायता प्रदान की जाती है।

वर्ष 2018-19 से 2025-26 तक कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) के लिए स्वीकृत निधि का राज्य-वार/संघ राज्य क्षेत्र-वार ब्यौरा **अनुबंध-I में दिया गया है।**

दिनांक 27.01.2026 तक की स्थिति के अनुसार नामांकित लड़कियों की श्रेणी-वार संख्या के साथ-साथ अनुमोदित और कार्यात्मक केजीबीवी की संख्या का राज्य-वार/संघ राज्य क्षेत्र-वार ब्यौरा **अनुबंध-II में है।**

अनुबंध-II

दिनांक 27.01.2026 तक की स्थिति के अनुसार नामांकित लड़कियों की श्रेणी-वार संख्या के साथ-साथ अनुमोदित केजीबीवी की संख्या का राज्य-वार/संघ राज्य क्षेत्र-वार ब्यौरा:

केजीबीवी की स्थिति				श्रेणीवार नामांकन				
क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	स्वीकृत कुल केजीबीवी	कुल कार्यात्मक केजीबीवी	अनुसूचित जाति	अनुसूचित जन जाति	अन्य पिछड़ा वर्ग	अन्य	कुल
1	आंध्र प्रदेश	587	546	29825	12529	52036	9343	103733
2	अरुणाचल प्रदेश	82	78	0	8993	0	0	8993
3	असम	162	151	985	7846	4229	8107	21167
4	बिहार	727	683	32344	6336	22152	4606	65438
5	छत्तीसगढ़	121	121	2289	12637	3427	18533	36886
6	दमन और दीव-दादरा और नगर हवेली	2	2	0	148	0	0	148
7	गुजरात	170	168	1928	4791	7594	5226	19539
8	हरियाणा	72	65	837	0	445	576	1858
9	हिमाचल प्रदेश	14	14	355	142	12	399	908
10	जम्मू और कश्मीर	176	94	376	2020	626	5510	8532
11	झारखंड	203	203	10394	27810	21509	11337	71050
12	कर्नाटक	146	145	4390	2178	4053	3843	14464
13	केरल	1	1	6	28	8	38	80
14	लद्दाख	20	15	0	428	0	106	534
15	मध्य प्रदेश	408	408	11518	15702	10421	19630	57271
16	महाराष्ट्र	86	85	1369	3289	2024	1309	7991
17	मणिपुर	12	12	112	1269	535	211	2127
18	मेघालय	19	10	0	900	0	0	900
19	मिजोरम	2	2	0	150	0	0	150
20	नागालैंड	22	22	0	100	0	0	100
21	ओडिशा	355	324	10283	18335	11168	1213	40999
22	पंजाब	29	29	2584	0	313	294	3191
23	राजस्थान	316	316	16409	13467	10207	2312	42395
24	सिक्किम	1	1	10	72	72	2	156
25	तमिलनाडु	105	105	2643	2467	4568	33	9711
26	तेलंगाना	736	721	31036	29810	74572	6353	141771
27	त्रिपुरा	15	15	33	1813	34	0	1880
28	उत्तर प्रदेश	841	783	43171	1493	32195	9287	86146
29	उत्तराखंड	40	39	1819	457	1026	713	4015

30	पश्चिम बंगाल	169	158	1581	1799	949	1826	6155
कुल		5639	5316	206297	177009	264175	110807	758288
स्रोत: प्रबंध								

श्री राजा राम सिंह : अध्यक्ष महोदय, मैंने इस प्रश्न का उत्तर पढ़ा है। वर्ष 2023-24 में राष्ट्रीय स्तर पर 5,482 करोड़ रुपये का आवंटन हुआ है। अब 4,498 करोड़ रुपये का आवंटन दिख रहा है। राष्ट्रीय स्तर पर यह राशि घट रही है। कस्तूरबा विद्यालयों की स्थिति इसी से समझ में आ रही है। इसके उन्नयन के लिए काम नहीं हो रहा है।

मेरा कहना है कि जिस तरह से हर क्षेत्र में बच्चियां आगे बढ़ रही हैं। आधुनिक शिक्षा, तकनीक, एआई जैसे तमाम क्षेत्रों में विकास के लिए और ज्यादा फंड एलोकेशन की जरूरत है। उसके फंड को घटाने की जरूरत नहीं है। क्या मंत्री जी इस फंड को बढ़ाएंगे, ताकि बच्चों को क्वालिटी एजुकेशन दी जा सके?

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, अभी वित्तीय वर्ष 2025-26 को खत्म होने में दो महीने बाकी हैं। अभी तक जितना खर्चा हुआ है, उसका हमने विवरण दिया है। वित्तीय प्रबंधन घटाने के लिए कोई कारण नहीं है। राज्य सरकार जैसे-जैसे हमें कस्तूरबा विद्यालयों की डिमांड पेश करती है, वैसे-वैसे हम उनको रिकरिंग खर्चा प्रेषित करते रहते हैं, उपस्थापित करते रहते हैं।

बाकी बच्चियों की पढ़ाई के बारे में प्रश्न है तो उसके लिए इस पवित्र सदन में एक सुखद संवाद करते हुए कल आदरणीय वित्त मंत्री जी ने प्रधान मंत्री जी के एक दायित्व को स्थापित किया है। देश में बच्चियों की पढ़ाई अच्छी हो रही है। इन दिनों स्कूलों में लड़कों की तुलना में जीआर में लड़कियां अच्छा आ रही हैं। यह देश के लिए एक शुभ संकेत है। इसको ध्यान में रखते हुए उच्च शिक्षा में भी बच्चियां स्टेम एजुकेशन में अच्छा कर रही हैं। इसी को आगे बढ़ाने के लिए आदरणीय वित्त मंत्री जी ने कल बजट में भारत के सभी जिलों में एक अत्याधुनिक गर्ल्स हॉस्टल का प्रबंधन किया है। इसलिए हमारी सरकार गर्ल्स स्टूडेंट्स के लिए कमिटेड है। कल का बजट उसका बहुत बड़ा प्रमाण है।

श्री राजा राम सिंह : अध्यक्ष महोदय, मेरे गांव दाउदनगर में औरंगाबाद जिले के प्रखण्ड का कस्तूरबा विद्यालय है। इस वजह से मैं वहां की स्थिति को नजदीक से जानता हूँ। वहां अभी भी चाहे मनोरंजन कक्ष हो, चाहे वाचनालय हो या चाहे अन्य आधुनिक सुविधाएं हों, वे उन्हें उपलब्ध नहीं हैं। एकौनी उच्च विद्यालय, जो कस्तूरबा विद्यालय है, उसके साथ-साथ पूरे औरंगाबाद जिले में जो अन्य विद्यालय हैं, उन पर मैं विशेष ध्यान देने का आग्रह करता हूँ।

दूसरी बात मुझे यह कहनी है कि जिस प्रकार से अभी बालिकाओं के ऊपर बिहार में खास तौर से नीट छात्राओं के साथ जो हुआ है, उसमें हमारे जिले की भी एक बालिका थी।

माननीय अध्यक्ष : माननीय सदस्य, यह क्वेश्चन नहीं है।

श्री राजा राम सिंह : अध्यक्ष महोदय, यह मेरा क्वेश्चन नहीं है। मैं यह कहना चाहता हूँ कि इस लिहाज से हमारे जो कस्तूरबा विद्यालय हैं, उनमें बच्चियों की सुरक्षा और ज्यादा बढ़ाने की जरूरत है। इस मामले में सरकार की क्या सोच और कथन है?

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, आदरणीय सदस्य राजा राम सिंह जी ने अपने चुनाव क्षेत्र के स्पेसिफिक स्कूल के बारे में प्रश्न पूछा है। मैं उनको आमंत्रित करूंगा कि वे प्रश्न काल के बाद मेरे पास आएँ। हम सीधे बिहार सरकार से बात करेंगे और उनके साथ जो स्पेसिफिक समस्या है, उसके समाधान का रास्ता निकालेंगे। मैं विनम्रता के साथ उनको आश्वस्त करता हूँ कि उनकी चिंता की जाएगी।

श्री मियां अल्ताफ अहमद : सर, मैं ऑनरेबल मिनिस्टर साहब के सामने यह नोटिस में लाना चाहता हूँ कि इस समय इन कस्तूरबा गांधी बालिका विद्यालयों की जो पोजीशन है, वह दो हवाले से ठीक नहीं है। एक तो इंफ्रास्ट्रक्चर की कमी है और दूसरा स्टाफ की कमी है। आपने जिस मकसद के लिए इन्हें खोला था, वह मकसद पूरा नहीं हो रहा है। मैं आपसे सिर्फ इतना जानना चाहता हूँ कि इनके इंफ्रास्ट्रक्चर के लिए और इनके स्टाफ के लिए, जहां-जहां कमी है, उनको ठीक किया जाए। तभी उनका फायदा लोगों को हो सकता है।

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, मैं आदरणीय सदस्य से निवेदन करूंगा कि व्यवस्था ठीक है।

व्यवस्था और ज्यादा अच्छी करवानी चाहिए, ऐसी आपकी अपेक्षा है और मैं भी उससे सहमत हूँ। हम राज्य सरकारों को बार-बार आग्रह करते हैं कि जो व्यवस्था हम यहां से देते हैं, उस पर आप पूरा खर्चा करें, उस पर त्वरित खर्चा करें। उनको जितना स्टाफ रखने की जरूरत है, उतना स्टाफ रखना चाहिए। हम उसकी हर महीने मॉनिटरिंग करते हैं। आपके सुझाव हम आगे भी लेंगे।

श्री राजेश रंजन : अध्यक्ष महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि आपने अपने उत्तर में अनुसूचित जनजाति व अल्पसंख्यकों के बारे में उल्लेख किया है। आप हमारे यहां पर दिखवा सकते हैं कि 1.2 प्रतिशत भी आदिवासी या दलित की बच्चियां कस्तूरबा विद्यालय में नामांकित नहीं होती हैं। आपने कहा है कि बच्चियों का पढ़ाई में ज्यादा अनुपात है, लेकिन आठवीं, नौवीं तक जाते-जाते आप भारत की बच्चियों का एजुकेशन रिपोर्ट देख लीजिए। वे बारहवीं क्रॉस नहीं कर पाती हैं। चाहे ऐसा पारिवारिक कारणों से हों या चाहे सामाजिक या आर्थिक कारणों से हो। इसलिए मेरा आपसे आग्रह है कि जो आदिवासी इलाका है, दलित इलाका है जैसे सीमांचल है, पूर्णिया है, कोसी है, वहां सबसे ज्यादा प्रभावित इलाके हैं, गरीब इलाका हैं इसलिए वे लोग बाहर जाते हैं।

कस्तूरबा स्कूल जैसे धमदाहा, बनमनखी और अन्य जगहों पर खोलने और उसकी क्वालिटी और क्वांटिटी पर ध्यान देने की जरूरत है। आज के समय में बच्चियों की सुरक्षा सबसे ज्यादा जरूरी है। बच्चियों की सुरक्षा, क्वालिटी और क्वांटिटी पर कैसे ध्यान दिया जाएगा? अनुसूचित जाति और अनुसूचित जनजाति की बच्चियां कैसे स्कूल जाएंगी, इस पर आपकी क्या सोच है? यह बताने की कृपा करें। धन्यवाद।

श्री धर्मेन्द्र प्रधान : आदरणीय अध्यक्ष जी, मैं नहीं जानता कि माननीय सदस्य जी ये तथ्य कहां से लाये हैं, शायद उनको विशेष रूप से मालूम होगा। मैं इस सदन के समक्ष ग्रॉस फीगर्स कोट करना चाहूंगा। कुल 7 लाख 58 हजार 288 बच्चियां पढ़ती हैं, उनमें से 2 लाख 6 हजार 297 एससी कैटेगरी के बच्चे हैं, 1 लाख 77 हजार 9 एसटी कैटेगरी के बच्चे हैं और 2 लाख 64 हजार 175 ओबीसी वर्ग के बच्चे पढ़ते हैं, यानी लगभग 75 से 80 प्रतिशत पिछड़े वर्ग के बच्चे इसमें पढ़ते हैं।

इस योजना की मूल शर्त ही यही थी कि एजुकेशनली बैकवर्ड इलाके में ही खोली जाएगी। यह तथ्य है। सदन को बेवजह की बातों में गुमराह नहीं किया जाना चाहिए।

माननीय अध्यक्ष : प्रश्न संख्या 25, श्री मुरारी लाल मीना।

राजस्थान में राष्ट्रीय सांस्कृतिक निधि (एनसीएफ) के अंतर्गत परियोजनाएं

***25. श्री मुरारी लाल मीना:**

क्या **संस्कृति मंत्री** यह बताने की कृपा करेंगे कि :

- (क) विगत तीन वर्षों के दौरान राष्ट्रीय सांस्कृतिक निधि (एनसीएफ) के अंतर्गत स्वीकृत सांस्कृतिक और विरासत संरक्षण परियोजनाओं की कुल संख्या का ब्यौरा क्या है और राजस्थान सहित देश भर में विशेषकर दौसा लोक सभा निर्वाचन क्षेत्र में उनकी अवस्थिति और उद्देश्य क्या हैं;
- (ख) आभानेरी बावड़ी, झाझीरामपुरा गोमुख, नारायणी देवी मंदिर, हरसिद्धि माता, राणा सांगा का चबूतरा और भर्तृहरि महाराज मंदिर और पापलाज माता मंदिर जैसे स्थलों के संरक्षण और विकास के लिए प्रस्तावित और कार्यान्वित की गई योजनाओं का ब्यौरा क्या है;
- (ग) उक्त अवधि के दौरान इन परियोजनाओं के लिए स्वीकृत, जारी की गई और उपयोग में लाई गई निधियों का राज्य-वार और परियोजना-वार ब्यौरा क्या है;
- (घ) राजस्थान में विशेषकर दौसा क्षेत्र में ऐतिहासिक स्मारकों, लोक कला, लोक संगीत और पारंपरिक विरासत के संरक्षण के लिए किए गए कार्यों का ब्यौरा क्या है; और
- (ङ) कारपोरेट सामाजिक दायित्व (सीएसआर) के माध्यम से उक्त योजना के प्रभाव को बढ़ाने के लिए सरकार द्वारा उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ङ) : विवरण सभा पटल पर रख दिया गया है।

विवरण

- (क) और (ग): राष्ट्रीय संस्कृति निधि (एनसीएफ) के तहत विगत तीन वर्षों के दौरान राजस्थान सहित देश भर में संस्वीकृत सांस्कृतिक और विरासत संरक्षण परियोजनाओं की कुल संख्या और उनके स्थानों और उद्देश्यों का ब्यौरा **अनुबंध** पर दिया गया है।
- (ख): आभानेरी बावड़ी और हरसिद्धी माता भारतीय पुरातत्व सर्वेक्षण (एसआई) द्वारा संरक्षित स्मारक हैं। एसआई द्वारा इन स्मारकों का संरक्षण और परिरक्षण आवश्यकता के अनुसार और राष्ट्रीय संरक्षण नीति के अनुपालन में निधियों की उपलब्धता के अनुसार किया जाता है। संस्कृति मंत्रालय में संरक्षित स्मारकों के संरक्षण या विकास के लिए कोई अलग स्कीम मौजूद नहीं है।
- (घ): संस्कृति मंत्रालय अपने विभिन्न संगठनों के माध्यम से राजस्थान सहित, देश भर में ऐतिहासिक स्मारकों, लोक कला, लोक संगीत और पारंपरिक धरोहर के संरक्षण में कार्यरत है। तत्संबंधी विवरण निम्नलिखित है:
- i. दौसा क्षेत्र सहित राजस्थान में विगत तीन वर्षों के दौरान एसआई द्वारा संरक्षित स्मारकों के संरक्षण के लिए किए गए व्यय का विवरण निम्नलिखित है:

वर्ष	किया गया व्यय (करोड़ रुपए में)
2022-23	10.27
2023-24	12.74
2024-25	10.91

एसआई ने वर्तमान वित्त वर्ष के दौरान राजस्थान के दौसा जिले में चांद बावड़ी, आभानेरी के दक्षिणी ओर के बरामदे के संरक्षण और जीर्णोद्धार का कार्य किया है।

- ii. राष्ट्रीय संस्कृति निधि द्वारा राजस्थान की पांच वाचिक परंपराओं: कावड़, फड़, मोलेला टेराकोटा, बहुरूपिया और कठपुतली को प्रलेखित एवं संवर्धित करने हेतु "राजस्थान की

- वाचिक परंपराओं का परिरक्षण" के लिए 41 लाख रुपए की राशि की परियोजना संस्वीकृत की गई।
- iii. दौसा क्षेत्र में रामलीला, रामायण का प्रमुख पारंपरिक लोक अभिनय है जिसकी विशेषता है बड़ी संख्या में सामुदायिक सहभागिता और क्षेत्र-विशिष्ट प्रदर्शन प्रथाएं। इस परंपरा को वर्ष 2008 में यूनेस्को की मानवता की अमूर्त सांस्कृतिक विरासत प्रतिनिधि सूची में सम्मिलित किया गया था जिससे राजस्थान के दौसा जिले सहित पूरे उत्तर भारत में इसके प्रति जानकारी, इसका प्रसार और पहचान सुदृढ़ हुई है। इसके अतिरिक्त क्षेत्रीय पहचान, सामाजिक रीति-रिवाजों और देशीय शिल्पकारिता को दर्शाती- पगड़ी बांधने की पारंपरिक शैलियों को भारत की अमूर्त सांस्कृतिक विरासत की राष्ट्रीय सूची में सम्मिलित किया गया है। ये प्रथाएं दौसा जिले सहित, पूरे राजस्थान में प्रचलित हैं।
- iv. इस राज्य की लोक कला एवं संगीत और पारंपरिक विरासत को संरक्षित करने हेतु, भारत सरकार ने उदयपुर (राजस्थान) में पश्चिम क्षेत्र सांस्कृतिक केन्द्र (डब्ल्यूजेडसीसी) की स्थापना की है। राजस्थान उत्तर क्षेत्र सांस्कृतिक केन्द्र (एनजेडसीसी), पटियाला और उत्तर-मध्य क्षेत्र सांस्कृतिक केन्द्र (एनसीजेडसीसी), प्रयागराज का भी सदस्य राज्य है। ये जेडसीसी राजस्थान राज्य सहित अपने सदस्य राज्यों की सांस्कृतिक आवश्यकताओं को पूरा करते हैं। इन जेडसीसी द्वारा राजस्थान सहित इनके सदस्य राज्यों में विभिन्न कार्यक्रमों और कार्यक्रमों का नियमित रूप से आयोजन किया जाता है। इन जेडसीसी द्वारा इनके द्वारा आयोजित विभिन्न सांस्कृतिक कार्यक्रमों और कार्यक्रमों में राजस्थान राज्य सहित इनके सदस्य राज्यों से लोक कलाकारों को शामिल किया जाता है।
- v. संस्कृति मंत्रालय के नियंत्रणाधीन इंदिरा गांधी राष्ट्रीय कला केन्द्र, राजस्थान सहित देश भर में भारत की मूर्त और अमूर्त सांस्कृतिक धरोहर से संबंधित शोध, प्रलेखन, प्रसार और क्षमता निर्माण में मुख्य रूप से कार्यरत है।

(ड.): सरकार द्वारा एनसीएफ के प्रभाव को बढ़ाने के लिए कॉरपोरेट सामाजिक दायित्व (सीएसआर) के माध्यम से निम्नलिखित कदम उठाए गए हैं/उठाए जा रहे हैं:

- सार्वजनिक क्षेत्र तक पहुंच कायम करने के लिए, एनसीएफ द्वारा लोक उद्यम विभाग के सहयोग से जनवरी, 2025 में "सीएसआर ऑपरच्युनिटीज़ फॉर सेंट्रल पब्लिक सेक्टर एंटरप्राइजेज (सीपीएसई) इन कल्चर एंड हैरिटेज" पर विचारगोष्ठी आयोजित की गई।
- एनसीएफ ने सांस्कृतिक और धरोहर संरक्षण परियोजनाओं की सहायता के लिए संभावित दाताओं के साथ भागीदारी करने और अवसरों को विशिष्ट रूप से दर्शाने के लिए अक्टूबर, 2025 में सीएसआर वार्षिक शिखर सम्मेलन में सहयोग किया।
- राष्ट्रीय संस्कृति निधि की वेबसाइट पर पहचान की गई 250 से अधिक संरक्षण और सांस्कृतिक परियोजनाओं का ब्यौरा दिया गया है ताकि कॉरपोरेट संस्थाओं और अन्य दाताओं द्वारा सुविचारित सहभागिता को सुगम बनाया जा सके।

अनुबंध

विगत तीन वर्षों में राष्ट्रीय संस्कृति निधि (एनसीएफ) के अंतर्गत संस्वीकृत सांस्कृतिक और विरासत संरक्षण परियोजनाओं का ब्यौरा

क्र. सं.	स्थान/राज्य	दाता	परियोजना का नाम/उद्देश्य	संस्वीकृत निधियां (लाख रुपए में)	जारी की गई निधियां (लाख रुपए में)	उपयोग की गई निधियां (लाख रुपए में)
1	छत्तीसगढ़	सेल- भिलाई स्टील प्लांट	देवबलोदा, छत्तीसगढ़ में राष्ट्रीय विरासत स्थल का जीर्णोद्धार और विकास	283.70	283.70	283.70
2	दिल्ली	राष्ट्रीय संस्कृति निधि	"हिस्ट्री ऑफ मैजिक" पुस्तक का प्रकाशन और आधुनिक विश्व में इसका सफरा प्रस्तावक - जादू कला ट्रस्ट।	8.00	8.00	8.00
3		राष्ट्रीय संस्कृति निधि	"बढ़ की चौकी", सराय रोहिल्ला, दिल्ली का जीर्णोद्धार और संरक्षण। प्रस्तावक - दिल्ली पुलिस हाउसिंग कॉर्पोरेशन लिमिटेड।	14.63	14.63	14.63
4		राष्ट्रीय	शास्त्रीय, लोक और जनजातीय नृत्यों के माध्यम	30.00	30.00	30.00

		संस्कृति निधि	से 12 ज्योतिर्लिंगों की पौराणिक कथाओं को प्रस्तुत करना और साथ ही भगवान शिव से जुड़े संस्कृत श्लोकों का निरूपण करना। प्रस्तावक – सोसाइटी फॉर द अपलिफ्टमेंट ऑफ द नेशनल आर्ट्स ऑफ इंडिया (सुनैना)।			
5	गुजरात	राष्ट्रीय संस्कृति निधि	गुजरात के लोथल में राष्ट्रीय समुद्री विरासत परिसर (एनएमएचसी) परियोजना के विकास के लिए।	1500.00	1500.00	1500.00
6	कर्नाटक	भारतीय विमानपत्तन प्राधिकरण	कमलापुर, कर्नाटक के एसआई हम्पी संग्रहालय का डिजिटल स्तरोन्नयन	325.33	325.33	325.33
7		श्रीमती नागरत्नम्मा एन. (व्यक्तिगत दाता)	श्री लक्ष्मी नरसिंह मंदिर नुगेहल्ली, बेंगलुरु, कर्नाटक में संरक्षण कार्य और पर्यटक सुविधाएं प्रदान करना	110.00	110.00	110.00
8		राष्ट्रीय संस्कृति निधि	64 कलाओं (चतुःषष्टी कलाएं) का वास्तविक और आलोचनात्मक अध्ययन तथा प्रस्तुतिकरण जिनसे मिलकर भारतीय सांस्कृतिक विरासत की नींव का निर्माण हुआ है। प्रस्तावक-संस्कृति फाउंडेशन	18.90	18.90	18.90
9		राष्ट्रीय संस्कृति निधि	16 संस्कारों पर एक व्यापक मोनोग्राफ और भारत की 64 कलाओं का एक लघु-विश्वकोश संस्करण प्रकाशित करना। प्रस्तावक-संस्कृति फाउंडेशन	7.12	7.12	7.12
10	लेह, लद्दाख	भारतीय रेलवे क्रेटरिंग और पर्यटन निगम लिमिटेड	शे प्राचीन महल, लेह, लद्दाख का परिरक्षण	195.00	65.00	65.00
11	मध्य प्रदेश	बख्तरबंद वाहन निगम लिमिटेड	सोमनाथ मंदिर और मध्य प्रदेश के बडगांव के खंडहरों के विकासात्मक कार्यकलाप	40.00	32.00	32.00
12	महाराष्ट्र	आईआरबी होल्डिंग प्राइवेट लिमिटेड	जोगेश्वरी गुफाएं, मुंबई, महाराष्ट्र में संरक्षण और पर्यटक सुविधाओं का विकास	245.00	122.50	122.50
13		भारतीय नौवहन निगम	विजयदुर्ग किला, महाराष्ट्र में सार्वजनिक शौचालयों का निर्माण/स्थापना और पेयजल सुविधा।	60.00	18.00	18.00
14	ओडिशा	बख्तरबंद वाहन निगम लिमिटेड	सूर्य मंदिर, कोणार्क, जिला-पुरी, ओडिशा में सार्वजनिक सुविधाओं जैसे स्मार्ट शौचालय, बाल देखभाल कक्ष, वरिष्ठ नागरिकों के लिए विश्राम कक्ष उपलब्ध कराना	49.83	39.86	39.86
		राष्ट्रीय	"राजस्थान की वाचिक परंपराओं का संरक्षण" रेखा फाउंडेशन द्वारा। राजस्थान की 5 वाचिक	41.00	41.00	41.00

15	राजस्थान	संस्कृति निधि	परंपराओं: कावड़, फड़, मोलेला टेराकोटा, बहुरूपिया और कठपुतली के प्रलेखन और संवर्धन की परियोजना।			
16	तमिलनाडु	बख्तरबंद वाहन निगम लिमिटेड	बृहदेश्वर मंदिर, तंजावुर, तमिलनाडु की प्रहार भित्ति और प्रवेशद्वार क्षेत्र के बाहरी भाग पर प्रदीप्तिकरण का विस्तार	22.95	18.36	18.36
17	तेलंगाना	इंडिया इंफ्रास्ट्रक्चर फाइनेंस कंपनी लिमिटेड	राष्ट्रपति निलयम, हैदराबाद, तेलंगाना में 120 फीट ऊंचे ध्वज स्तम्भ की प्रतिकृति लगाना	275.00	275.00	275.00

श्री मुरारी लाल मीना : अध्यक्ष महोदय, जैसा कि कल वित्त मंत्री जी ने बोला है कि छोटे शहरों के ऐतिहासिक स्थलों को प्राथमिकता दी जाएगी। इस संबंध में मैं आपके माध्यम से माननीय संस्कृति मंत्री जी से जानना चाहता हूँ कि मेरे दौसा संसदीय क्षेत्र में स्थित वीर शिरोमणि राणा सांगा की ऐतिहासिक चबूतरा, पांडूपोल (महाभारतकालीन स्थल), नारायणी माता मंदिर, पपलाज माता मंदिर, झांझीरामपुरा गोमुख, जैसे प्रमुख दर्शनीय स्थल हैं। क्या इन ऐतिहासिक स्थलों को भारतीय पुरातत्व सर्वेक्षण द्वारा संरक्षित स्मारक घोषित किया जाएगा, जिससे इन ऐतिहासिक और पुरातात्विक स्थलों का संरक्षण, मरम्मत और सौंदर्यीकरण हो सके?

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, मैं अपनी बात को शुरू करूँ, उससे पहले मैं माननीय वित्त मंत्री जी को धन्यवाद और आभार ज्ञापित करना चाहता हूँ कि पर्यटन और संस्कृति दोनों को जिस तरह की प्रधानता माननीय वित्त मंत्री जी ने कल अपने बजट भाषण में की, निश्चित रूप से पर्यटन उद्योग को और पर्यटन के क्षेत्र को उससे बहुत बड़ी ऊँचाई आने वाले समय में मिलेगी।

माननीय सदस्य ने एसआई के माध्यम से इन ऐतिहासिक स्थलों के संरक्षण का जो प्रश्न किया है और जिन मंदिरों और महाराणा सांगा, जो वीर शिरोमणि थे उनके स्मारक का भी उन्होंने उल्लेख किया है। ये जितने भी मंदिर और स्मारक, जिनका उन्होंने उल्लेख किया गया है, उनमें से कोई भी सेंट्रल प्रोटेक्टेड लिस्ट में नहीं है। सेंट्रल प्रोटेक्टेड लिस्ट में लाने की एक प्रक्रिया है। देश

भार में अनेक ऐसे स्मारक हैं, जो राज्यों के द्वारा संरक्षित होते हैं, लेकिन जिन मंदिरों का उल्लेख माननीय सदस्य ने किया है, उनमें से एक को छोड़ कर अन्य कोई अभी स्टेट प्रोटेक्टेड लिस्ट में भी नहीं है। एक बार प्रोटेक्टेड लिस्ट में आने की प्रक्रिया पूरी हो जाए, उसके बाद ही भारत सरकार एएसआई के माध्यम से संरक्षण की गतिविधि या कार्य उस पर कर सकती है।

श्री मुरारी लाल मीना : माननीय अध्यक्ष जी, पहली बात माननीय मंत्री जी ने यह कही कि इनमें से कोई भी प्रोटेक्टेड लिस्ट में नहीं है। क्या आप इन स्मारकों को इस लिस्ट में लाने की प्रक्रिया को पूरा करेंगे?

अध्यक्ष महोदय, आप राजस्थान की लोक संगीत और लोक संस्कृति के बारे में सब जानते हैं और माननीय मंत्री जी भी जानते हैं। मेरा संस्कृति मंत्री जी अनुरोध है कि क्या पूर्वी राजस्थान, विशेषकर दौसा क्षेत्र के मीणावाटी लोक संस्कृति, पददंगल, कन्हैया दंगल, सुड्डा दंगल जैसी पारंपरिक लोक कलाएं एवं लोक संगीत को मान्यता दी जाएगी? विशेषकर पूरे राजस्थान की जो संस्कृति है, मैं समझता हूं कि इस संस्कृति से हमारे प्रधानमंत्री जी भी जब मीणा हाईकोर्ट में गए थे, तब इससे अवगत हो चुके हैं और हमारे नेता श्री राहुल गांधी जी भी जब भारत जोड़ा यात्रा की थी, तब उस यात्रा के दौरान उन्होंने पूरी रात लोक गीत सुनी थी। मैं चाहता हूं कि इनको मान्यता दी जाए।

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य ने विस्तार से अपने क्षेत्र और विशेष रूप से मेरे प्रदेश राजस्थान के पूर्वी क्षेत्र के विभिन्न लोक कलाओं और लोक परंपराओं का उल्लेख किया है और उन्होंने आग्रह और अनुरोध किया है कि किस तरह से उनको मान्यता दी जा सके। मुझे लगता है कि इस तरह से लोक संगीत को मान्यता देने का सरकार या व्यवस्था में कहीं कोई विधान नहीं है कि हम किसी लोक संस्कृति को या लोक गीत को या लोक संस्कृति की किसी विद्या को मान्यता प्रदान करें। हम उनके संरक्षण के लिए काम कर सकते हैं। राज्य सरकार और केन्द्र सरकार दोनों मिलकर ऐसी विलुप्त हो रही सांस्कृतिक परंपराओं के संरक्षण के लिए काम कर सकती है।

निश्चित रूप से जहां भी इस तरह का विषय संज्ञान में आता है, उसको हम विभिन्न गतिविधियों के माध्यम से, जोनल कल्चरल सेंटर्स के माध्यम से रिइंफोर्स और रिजुवनेट करेंगे, ताकि वह वापस लोगों तक पहुंचे, उस क्षेत्र में काम करने वाले जो कलाकार और कलावंत हैं, उनको संरक्षित करने तथा उस कला को वापस डेसिमिनेशन के लिए काम करते हैं। साथ ही साथ भारत सरकार की गुरु-शिष्य परम्परा के तहत ऐसी लुप्त हो रही कलाओं को वापस रिइंफोर्स करने के लिए हम अपनी रिपोर्टरी ग्रांट प्रदान करके इस तरह की गतिविधियों को करते हैं। अगर इस तरह का प्रस्ताव राज्य सरकार की तरफ से आता है, तो निश्चित रूप से उसके ऊपर सकारात्मक विचार किया जा सकता है।

SHRI MANISH TEWARI: Mr. Speaker, Sir, though this question pertains to the National Cultural Fund, but with your permission may I ask a broader policy question pertaining to culture.

India is a civilizational continuum which has evolved over the millennia. There are various strains, various influences, and various confluences which have gone into shaping the syncretic idea of India. My question, Mr. Speaker, Sir, to the hon. Minister, through you, is this. Does the Government believe in the multicultural, multilingual, pluralistic, multi-ethnic ethos of India? And if it does believe that India is in fact a syncretic continuum of different confluences, what is the Government doing to promote this very pluralistic idea of India?

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य का प्रश्न मूल प्रश्न से संबद्ध नहीं है। उन्होंने बहुत विस्तृत रूप से पॉलिसी मैटर पर प्रश्न किया है। मैं आपकी अनुमति से उसका उत्तर देने का प्रयास करता हूँ।

भारत की संस्कृति में निश्चित रूप से हजारों साल तक सभ्यागत विकास हुआ है। मैं एक बार फिर माननीय वित्त मंत्री जी का धन्यवाद करूंगा कि हजारों साल के विकास का जो क्रम था,

उस विकास क्रम को जानने, पहचानने, खोजने और समझने के लिए जो आर्कियोलॉजिकल एक्सकेवेशन्स होते हैं, सामान्यतः एक्सकेवेटेड साइट्स को चाहे दिल्ली के पुराने किले में, जहां हम सात डिफरेंट एरा को एक साथ देख सकते हैं। उनके डेवलपमेंट को साथ में देख सकते हैं। उसकी सभ्यता और आर्कियोलॉजी को एक साथ समझ सकते हैं। आर्किलॉजिकल और साइंटिफिक स्टडीज करने के बाद दुनिया भर में इस तरह की परम्परा है कि आर्कियोलॉजिस्ट उस साइट को एबैनडंड कर देते हैं। उसको प्लास्टर ऑफ पेरिस से फिल करके छोड़ दिया जाता है, ताकि भविष्य में कभी कोई उसमें और अनुसंधान करे तो उसके लिए प्रयास किया जा सकता है। लेकिन, माननीय प्रधानमंत्री जी की प्रेरणा से उनके मार्गदर्शन में वड़नगर की आर्कियोलॉजिकल साइट को एक एक्सपीरियंस जोन में गुजरात सरकार और भारत सरकार के संस्कृति मंत्रालय ने बदला है। उसका परिणाम यह हुआ कि जो कोई भी वहां गया, उसके मन में भारत के प्रति एक गर्व और भारत के इस उद्विकास के प्रति एक गर्व का भाव समाहित हुआ।

माननीय वित्त मंत्री जी ने कल एक नई योजना 'देश' नाम से दी है। एक नई योजना इस तरह की घोषित की है, जिसमें हम 15 संरक्षित ऐसे स्थल, जहां एक्सकेवेशन हुआ है, जहां हम इस पूरी कंटिन्यूटी को एग्जिविट कर सकें, लोग देख सकें और समझ सकें कि भारत ने किस तरह से पिछले दस हजार साल की विकास यात्रा पूरी की है और उनको एक्सपीरियंस जोन बनाने की घोषणा की है। भारत सरकार में माननीय प्रधानमंत्री जी का मंत्र, जिसका सदन का शायद हर पत्थर गवाह होगा कि 'सबका साथ, सबका विकास, सबका विश्वास' और सभी का सम्मान, इस विश्वास और विचार के साथ काम करने वाले हम लोग हैं। हम सबको साथ लेकर, सबका विकास करते हुए और साथ में सभी धाराओं का सम्मान करते हुए भारत को आगे बढ़ाने के लिए काम कर रहे हैं। उसके लिए मुझे लगता है कि कहीं सर्टिफिकेशन की आवश्यकता नहीं है। अगर देश के गरीब के घर में जाकर देखेंगे कि वह किस जाति, सम्प्रदाय, समाज, पूजा पद्धति या राजनीतिक आस्था से जुड़ा है, तो उसका प्रत्यक्ष प्रमाण वहां देखने को निश्चित रूप से मिलेगा।

माननीय अध्यक्ष : प्रश्न संख्या 26, श्री रविन्द्र वसंतराव चव्हाण जी।

EXPANSION AND PENETRATION OF INSURANCE COVERAGE

***26. †SHRI RAVINDRA VASANTRAO CHAVAN:**

SHRI SUDHEER GUPTA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is planning to make insurance products cheaper and expand the ambit and penetration of insurance coverage by bringing all countrymen in the ambit of insurance by 2047;
- (b) if so, the details thereof, including the proposed policy measures, regulatory reforms and incentives aimed at achieving the desired target by 2047;
- (c) whether any steps are being taken by the Government to increase insurance coverage among women in the country and if so, the details thereof;
- (d) the details of the role envisaged for public and private insurance companies, digital platforms and InsurTech in achieving wider and affordable insurance coverage; and
- (e) the steps taken by the Government to bring more persons under insurance coverage?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ड): विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) से (ड): सरकार ने निम्न आय वर्ग के नागरिकों सहित सभी नागरिकों को किफायती बीमा कवरेज प्रदान करने के लिए विभिन्न सामाजिक सुरक्षा संबंधी योजनाएँ शुरू की हैं। इन योजनाओं

के बारे में जागरूकता फैलाने हेतु समय-समय पर जमीनी स्तर पर नियमित अभियान चलाए जाते हैं, जिनमें बैंकों और स्थानीय प्रशासन की सक्रिय भागीदारी रहती है। इस योजनाओं की प्रमुख विशेषताएँ निम्नलिखित हैं:

- i. प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई) के अन्तर्गत 18-50 वर्ष के आयु वर्ग के लोगों को बीमित व्यक्ति की किसी भी कारण से मृत्यु होने की स्थिति में 436 रुपये के वार्षिक प्रीमियम पर 2 लाख रुपये का बीमा कवरेज प्रदान किया जाता है। दिनांक 07.01.2026 की स्थिति के अनुसार, पीएमजेबीवाई की शुरुआत से इसके अंतर्गत संचयी नामांकन 26.32 करोड़ है। इसके अलावा बैंकों द्वारा दी गई सूचना के अनुसार 22.14 करोड़ नामांकन में से 12.13 करोड़ (54.13%) महिला लाभार्थी हैं।
- ii. प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) के अन्तर्गत 18-70 वर्ष के आयु वर्ग के लोगों की आकस्मिक मृत्यु या पूर्ण स्थायी दिव्यांगता की स्थिति में 2 लाख रुपये और आंशिक स्थायी दिव्ययांगता; दुर्घटना के कारण, 20 रुपये प्रति वर्ष के प्रीमियम पर 1 लाख रुपये का बीमा कवरेज प्रदान किया जाता है। दिनांक 07.01.2026 की स्थिति के अनुसार, पीएमएसबीवाई की शुरुआत से इसके अंतर्गत संचयी नामांकन 56.15 करोड़ है। इसके अलावा बैंकों द्वारा दी गई सूचना के अनुसार 52.36 करोड़ नामांकन में से 26.49 करोड़ (50.58%) महिला लाभार्थी हैं।
- iii. प्रधानमंत्री जन आरोग्य योजना (पीएमजेवाई) के अन्तर्गत द्वितीयक और तृतीयक देखभाल हेतु अस्पताल में भर्ती होने के लिए प्रति परिवार प्रति वर्ष ₹5 लाख का स्वास्थ्य कवर प्रदान किया जाता है। यह योजना महिलाओं सहित परिवार के सभी सदस्यों के लिए समान कवरेज सुनिश्चित करती है। इसके बाद इस योजना का विस्तार किया गया और पीएमजेवाई के तहत वय वंदना कार्ड के साथ 4.5 करोड़ परिवारों के 70 साल और उससे अधिक उम्र के 6 करोड़ वरिष्ठ नागरिकों को शामिल किया गया, चाहे उनकी सामाजिक-आर्थिक स्थिति कुछ भी हो। दिनांक 28.01.2026 की स्थिति के अनुसार, इस योजना के

अंतर्गत कुल 43.13 करोड़ आयुष्मान कार्ड बनाए गए हैं जिनमें से 21.26 करोड़ महिलाओं के हैं।

- iv. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अन्तर्गत अप्रत्याशित प्राकृतिक आपदाओं के कारण होने वाले फसल नुकसान के लिए किसानों को सुरक्षा प्रदान किया जाता है। इस योजना के अधीन, किसानों द्वारा भुगतान किया जाने वाला प्रीमियम खरीफ के लिए 2 प्रतिशत, रबी के लिए 1.5 प्रतिशत और वाणिज्यिक/बागवानी फसलों के लिए 5 प्रतिशत तक सीमित है। वित्त वर्ष 2024-25 के दौरान योजना के अन्तर्गत नामांकित आवेदन 15.14 करोड़ हैं, जो वित्त वर्ष 2023-24 के दौरान 14.36 करोड़ आवेदनों से अधिक है।

इसके अलावा, नागरिकों की सुरक्षा बढ़ाने, बीमा की पहुंच को बढ़ाने और बीमा क्षेत्र में वृद्धि तथा विकास में तेजी लाने के उद्देश्य हाल ही में सबका बीमा सबकी रक्षा (बीमा विधि में संशोधन) अधिनियम, 2025 को अधिनियमित किया गया है।

भारत में बीमा की पहुंच और उसके घनत्व को बढ़ाने के लिए सभी के लिए बीमा के विजन से भारतीय बीमा विनियामक और विकास प्राधिकरण (इरडाई) ने निम्नलिखित कार्य किए हैं:-

- i. बीमा समावेशन को बढ़ाने के लिए बीमाकर्ताओं के लिए यह अनिवार्य किया गया कि वे सभी आयु और जोखिम समूहों के लिए उत्पाद तैयार करें।
- ii. बीमा कंपनियों के लिए कारोबार करने में सुगमता को बढ़ावा देने के लिए अनुपालन बोझ को कम किया गया और नियमों को सरल बनाया गया।
- iii. बीमाकर्ताओं को वरिष्ठ नागरिकों के लिए प्रीमियम में प्रति वर्ष 10% से अधिक की वृद्धि नहीं करने का आदेश दिया गया।
- iv. पॉलिसीधारक की सुरक्षा सुनिश्चित करने के लिए एक प्रभावी शिकायत निवारण तंत्र स्थापित करना।

- v. इरडाई (ग्रामीण और सामाजिक क्षेत्र, मोटर तृतीय पक्ष दायित्व) विनियम, 2024 को अधिसूचित किया गया है, जो न्यूनतम व्यवसाय निर्दिष्ट करता है जिसकी बीमाकर्ताओं को इन क्षेत्रों में बीमा की पहुंच को बढ़ाने के लिए ग्रामीण और सामाजिक क्षेत्र में हामीदारी (अंडरराइट) करने की अपेक्षा होती है।

मई 2025 में साधारण बीमा परिषद द्वारा "अच्छा किया इंश्योरेंस लिया" टैगलाइन के साथ एक अखिल भारतीय बीमा जागरूकता और शिक्षा अभियान भी शुरू किया गया है। मल्टी-प्लेटफॉर्म बीमा जागरूकता अभियान को टेलीविजन, डिजिटल प्लेटफॉर्म और आउटडोर मीडिया के माध्यम से देश भर में प्रसारित किया गया है। बीमा कंपनियां नियमित रूप से डिजिटल प्लेटफॉर्म और इंश्योरटेक के साथ सहयोग कर रही हैं ताकि अपने बीमा उत्पादों को बेहतर अभिदान के लिए बाजार में लाया जा सके और देश भर में जनता तक बेहतर पहुंच बनाई जा सके। इसके अलावा, भारतीय जीवन बीमा निगम ने ग्रामीण बीमा कवरेज बढ़ाने के उद्देश्य से दिनांक 09.12.2024 को बीमा सखी योजना (महिला करियर एजेंट योजना) शुरू की है।

श्री रविन्द्र वसंतराव चव्हाण : अध्यक्ष महोदय, कई बीमा कंपनियों के कुछ कर्मचारी अनुचित व्यापार-व्यवहार, अर्थात् अनफेयर ट्रेड प्रैक्टिस में सम्मिलित रहते हैं, जैसे मिस सेलिंग, अर्थात् किसी बीमा उत्पादन का अनुचित रूप से विक्रय करना।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि सरकार द्वारा मिस-सेलिंग जैसे अनुचित व्यापार व्यवहार को रोकने संबंधी क्या उपाय किए गए हैं?

श्री पंकज चौधरी : बीमा क्षेत्र के विकास और ग्राहकों के हितों की रक्षा के लिए इरडाई एक स्वतंत्र नियामक संस्था है। इरडाई कंपनियों पर निगरानी रखती है और साथ में ग्राहकों की शिकायतों का निवारण भी करती है। साथ में इरडाई की निगरानी में बीमा लोकपाल की भी व्यवस्था है और ऐसे में जिन कर्मचारियों की शिकायतें आती हैं, इरडाई के माध्यम से तथा उन कंपनियों के माध्यम से उनका निस्तारण कराया जाता है।

माननीय अध्यक्ष : माननीय सदस्य, सप्लीमेंट्री प्रश्न।

श्री रविन्द्र वसंतराव चव्हाण : अध्यक्ष महोदय, बीमा पालिसी बेचते समय बीमा कंपनियों के कर्मचारी क्लेम सेटलमेंट में प्रक्रिया के बारे में बड़े-बड़े वादे करते हैं, लेकिन क्लेम सेटलमेंट के समय बीमा कंपनियों के व्यवहार में परिवर्तन आ जाता है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि सरकार द्वारा बीमा कंपनियों के क्लेम सेटलमेंट रेशियो में सुधार लाने के लिए क्या उपाय किए गए हैं?

श्री पंकज चौधरी : अध्यक्ष महोदय, मैंने पहले भी कहा है कि इरडाई के माध्यम से सभी चीजों का ध्यान रखा जाता है, लेकिन माननीय सदस्य ने बीमा सेटलमेंट की बात की है। अगर आप देखें, तो वर्ष 2024-25 में जीवन बीमा के तहत 6,30,171 करोड़ रुपये का बीमा सेटलमेंट हुआ है, साधारण बीमा में 1,06,777 करोड़ रुपये, स्वास्थ्य बीमा में 99,032 करोड़ रुपये, कुल मिलाकर 8,35,980 करोड़ रुपये के बीमा क्लेम का सेटलमेंट किया गया है।

माननीय अध्यक्ष : माननीय सदस्य इसमें यह पूछ रहे हैं कि क्या इसमें अपील का भी प्रावधान है?

श्री पंकज चौधरी : माननीय अध्यक्ष जी, सारे प्रावधान हैं। इरडाई की व्यवस्था में सब दिया हुआ है, उसमें लोकपाल की भी व्यवस्था है।

माननीय अध्यक्ष : ठीक है।

माननीय सदस्य श्री सुधीर गुप्ता।

श्री सुधीर गुप्ता : माननीय अध्यक्ष जी, आपके माध्यम से मैं माननीय मंत्री जी को धन्यवाद भी देना चाहता हूं। मैं कहना चाहता हूं कि बीमा की विभिन्न योजनाएं जो वर्ष 2014 के बाद प्रारंभ हुईं। विशेष रूप से 'प्रधान मंत्री सुरक्षा बीमा योजना' में 18 से 70 वर्ष के आयु वर्ग के लोगों के लिए 20 रुपये वार्षिक प्रीमियम पर 2 लाख रुपये का बीमा कवरेज दिया जा रहा है। इसमें संचयी नामांकन 56 करोड़ रुपये हुआ है। निश्चित रूप से ये बधाई के पात्र हैं कि वित्त मंत्रालय ने एक बेहतर प्रबंधन दिया। लेकिन मैं कहना चाहता हूं कि इसकी प्रत्येक नागरिक तक पहुंच बन सके और ग्राम पंचायत, नगर पंचायत, पोस्ट ऑफिस या कॉमन सर्विस सेंटर स्तर पर इसकी फार्मलिटीज पूर्ण हो सके और प्रत्येक व्यक्ति अपनी पहुंच बढ़ा सके, इसके लिए प्रत्येक नागरिक को सुलभता से प्रधान

मंत्री सुरक्षा बीमा योजना का कवरेज प्राप्त हो सके, क्या इसके लिए कोई योजना बनेगी?

श्री पंकज चौधरी : माननीय अध्यक्ष जी, माननीय सदस्य ने पहले बताया कि वर्ष 2014 के बाद यशस्वी प्रधान मंत्री जी के नेतृत्व में आम आदमी के कल्याण के साथ-साथ उसका बीमा भी हो सके, ऐसी तमाम योजनाएं लेकर हमारी सरकार आयी थी। प्रधान मंत्री जीवन ज्योति बीमा योजना, प्रधान मंत्री सुरक्षा बीमा योजना, प्रधान मंत्री जन आरोग्य बीमा के साथ-साथ हमारी सरकार किसान के लिए भी बीमा लेकर आयी। तमाम अन्य बीमा योजनाएं लेकर आयी। माननीय सदस्य ने पहले ही 'जीवन ज्योति योजना' का मामला बताया है। वहां पर 26.32 करोड़ लोगों ने बीमा कराया है, नामांकन किया है, जिसमें 50 फीसदी महिलाएं हैं। 'प्रधान मंत्री सुरक्षा बीमा योजना' में माननीय सदस्य ने स्वयं बताया है कि 56.15 करोड़ लोग नामित हुए हैं, जिसमें 50 पर्सेंट महिलाएं हैं। हमारी सरकार का प्रयास है कि इसको अंतिम व्यक्ति तक पहुंचाने का काम करे।

SUSHRI MAHUA MOITRA: Thank you, Sir. I have got a question for the hon. Minister who is also present here. Following the question raised by my colleague regarding general insurance and especially medical insurance, the hon. Minister mentioned that most of the complaints received by IRDAI through the Bima Bharosa portal pertain to life insurance, and that 99,000 claims have been settled *via* this platform in the field of medical insurance.

Sir, every single one of us here — whether parents or relatives — who has undergone small surgical procedures at private hospitals. For the sum ranging from Rs. 3,00,000 to Rs. 4,00,000, under Rs. 5,00,000, they either try and do excessive delay in paying the money or try to curtail the amount. The attitude is how not to pay the money and apart from going to a consumer forum, which is a lengthy process for most of us, the Bhima Bharosa Portal

does not work. In a country of our size, the very fact that only 99,000 claims have been processed, I think if we add all of us together then only we would get to 40,000 claims. So, for 99,000 claims, can you do something to make it a little more stringent?

श्री पंकज चौधरी : अध्यक्ष महोदय, हमारा इरडाई के द्वारा शिकायत निवारण तंत्र है, जिसके बारे में माननीय सदस्य ने कहा कि बीमा भरोसा पोर्टल ठीक से काम नहीं करता है। इसके अलावा पीएमओ पब्लिक ग्रीवांस पोर्टल भी है, सीपीग्राम्स भी है, सेंट्रल ग्रीवांस मैनेजमेंट सिस्टम भी है और इरडाई का एकीकृत शिकायत मैनेजमेंट सिस्टम भी है। इन सभी माध्यमों से प्राप्त शिकायतों की नियमित मॉनीटरिंग भी होती है। इसके अलावा बीमा ओम्बड्समैन भी है, जहां पर ग्राहक शिकायत निवारण संस्तुत न होने पर अपील भी कर सकता है।

श्री लालजी वर्मा : महोदय, पीएनबी मेटलाइफ, एसबीआई लाइफ नाम से कंपनियां बीमा का काम कर रही हैं। आम जनता यह समझती है कि यह पंजाब नेशनल बैंक की शाखा है और उसमें वह बीमा कराती है। इसमें बड़े पैमाने पर धांधली हो रही है। मैं विशेष रूप से अपने जिले, अपने क्षेत्र के बारे में बताना चाहता हूं। हमारे यहां टांडा में पंजाब नेशनल बैंक में हमारे क्षेत्र के लोगों ने पीएनबी मेटलाइट के अंतर्गत पैसे जमा किये और उनके साथ बड़े पैमाने पर धोखाधड़ी हुई।

मैं माननीय मंत्री जी से यह जानना चाहूंगा कि इस तरह की जो धोखाधड़ी है, उसको रोकने के लिए क्या कोई समुचित व्यवस्था करने का काम करेंगे?

श्री पंकज चौधरी : अध्यक्ष महोदय, मैंने पहले भी बताया कि इरडाई द्वारा ही इसकी सारी व्यवस्था के तमाम तरीके हैं। अगर माननीय सदस्य के क्षेत्र का कोई स्पेसिफिक विषय है और वे मुझे बतायेंगे तो मैं दिखवा लूंगा।

माननीय अध्यक्ष : प्रश्न संख्या 27, डॉ. मोहम्मद जावेद जी।

CLOSURE OF GOVERNMENT SCHOOLS

***27. †DR. MOHAMMAD JAWED:**

SHRI BHAJAN LAL JATAV:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that a number of Government schools have been shut down/closed in the country during the last five years;
- (b) if so, the details thereof along with the number of such schools that have been shut down during the said period, State/UT-wise including Rajasthan;
- (c) the details of reasons for the closure of such Government schools; and
- (d) the number of students who have dropped out of school as a result of the closure of these Government schools during the said period, State/UT-wise and school-wise?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): शिक्षा संविधान की समवर्ती सूची में है और स्कूलों का खोला जाना, बंद किया जाना और युक्तिकरण संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के कार्यक्षेत्र में है। निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 बच्चों को पढ़ोस की परिभाषित क्षेत्र या सीमाओं के भीतर प्रारंभिक विद्यालयों तक पहुंच प्रदान करता है। आरटीई अधिनियम की धारा 6 के अनुसरण में, सभी राज्यों ने अपने पढ़ोस के मानदंडों के अनुसार क्षेत्र या सीमाएं अधिसूचित की हैं। इसके अतिरिक्त, आरटीई अधिनियम, 2009 की धारा 8 यह भी अधिदेशित करता है कि उपयुक्त सरकार प्रत्येक बच्चे को निःशुल्क और अनिवार्य प्रारंभिक शिक्षा प्रदान करेगी और पढ़ोस के स्कूलों की उपलब्धता सुनिश्चित करेगी।

यूडाइज+ पर उपलब्ध आंकड़ों के अनुसार, स्कूल शिक्षा के सभी स्तरों पर सार्वलौकिक पहुंच बढ़ाने में प्रगति की गई है। यह वर्ष 2018-19 और वर्ष 2024-25 के लिए सकल पहुंच अनुपात (जीएआर) से स्पष्ट है:

वर्ष	प्राथमिक	उच्च प्राथमिक	माध्यमिक	उच्च माध्यमिक
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

जीएआर: सकल पहुंच अनुपात (जीएआर) उस वर्ष में कुल गांवों/बस्तियों में से एक वर्ष में निर्दिष्ट मानदंड के भीतर स्कूल वाले कुल गांवों/बस्तियों की संख्या है।

पिछले कुछ वर्षों में सकल पहुंच अनुपात (जीएआर) में सुधार हुआ है और शैक्षणिक श्रेणी में स्कूल छोड़ने वाले बच्चों की दर में गिरावट आई है।

यूडाइज+ (शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस) के अनुसार, राजस्थान सहित राज्य/संघ राज्यक्षेत्र-वार सरकारी स्कूलों की संख्या, जैसा कि उनके द्वारा रिपोर्ट किया गया है और शिक्षा के स्तर के अनुसार स्कूल छोड़ने वाले बच्चों की दर वर्ष 2020-21 से 2024-25 तक https://www.education.gov.in/en/parl_ques पर उपलब्ध है।

डॉ. मोहम्मद जावेद : सर, डॉ. मनमोहन सिंह सरकार वर्ष 2009 में यह सोचकर राइट टू एजुकेशन लाई थी कि हर बच्चे को तालीम फ्री मिलेगी और वे भी कंट्रीब्यूट कर सकेंगे। मेरा पहले का जो क्वेश्चन है, उसका जवाब नहीं आया। मैं माननीय मंत्री जी से आपके माध्यम से कहना चाहूंगा कि ओवर वन लाख गवर्नमेंट स्कूल्स लास्ट 5 ईयर्स में बन्द हुए, जिसमें एक करोड़ पैंतीस लाख बच्चे आउट ऑफ स्कूल हैं। ये जो स्कूल्स बन्द हुए, ये ज्यादातर ट्राइबल एरियाज़ में हैं या जहां एससी पॉपुलेशन, माइनोरिटी पॉपुलेशन ज्यादा है, वहां पर बन्द हुए हैं।

मैं माननीय मंत्री जी से जानना चाहूंगा कि जो क्लोजर कराया गया है, इतने बच्चे जो स्कूल से बाहर हैं, उन्होंने इसका क्या असेसमेंट किया, जो ये स्कूल बन्द किए? प्रधान मंत्री कहते हैं कि “पढ़ेगा भारत, तो बढ़ेगा भारत”। यहां तो पढ़ाई का साधन ही बन्द हो रहा है। मैं जानना चाहता हूं

कि जो स्कूल्स बन्द हुए हैं, उन्हें कब तक चालू करेंगे? चूंकि आबादी बढ़ रही है, तो आप एडीशनल स्कूल्स कब देंगे और नहीं देंगे तो क्यों नहीं देंगे?

श्री धर्मेन्द्र प्रधान : अध्यक्ष जी, शिक्षा कानक्रेंट लिस्ट में है। स्कूल कितने खुलेंगे, कितने चलेंगे, इसका दायित्व राज्य सरकारों का है। यूडाइस के पोर्टल में हमारे पास जानकारी है कि देश में अभी 10,13,332 स्कूल्स हैं। भारत सरकार को स्कूल खुलवाना या बन्द करना नहीं होता है। भारत सरकार अपना एक नेशनल करिकुलम फ्रेमवर्क देती है कि पढ़ाई क्या होगी, उसके लिए कुछ वित्तीय मदद भी करती है। स्कूल कहां खुलेगा, यह राज्यों के अधिकार का विषय है। वे अपना-अपना रेशनलाइजेशन करते हैं। एक विषय यह है कि बच्चे कितने बाहर गए? इन दिनों इंटर डेटा डिजिटलाइजेशन हुआ है। इस देश में आरटीई आया। आरटीई के बाद कुछ राज्यों में थोड़ा बढ़ा-चढ़ाकर आरटीई रीअम्बर्समेंट के लिए नम्बर बनाये जाते थे। इन दिनों हमारे डिजिटल इंडिया मिशन के तहत, जब हम लोगों ने विद्या समीक्षा केन्द्र, यूडाइस को डिजिटलाइज कराया, अपार आईडी बनवाया, तब कुछ राज्यों में, कुछ इलाकों से सही जानकारी आ रही है। इसमें कुछ रेशनलाइज करते हुए नम्बर ऊपर-नीचे दिख रहे हैं।

डॉ. मोहम्मद जावेद : महोदय, मेरी कॉन्स्ट्रिक्शंस से ताल्लुक रखने वाला एक मुद्दा है, जिसके बारे में आपने भी बहुत चेष्टा की, लेकिन 12-13 साल होने के बावजूद भी एएमयू किशनगंज में अभी तक फंड नहीं दिया गया है। पिछले सात सालों में कई मर्तबा आपकी इजाजत से क्वैश्चन भी किया। कई मर्तबा माननीय मंत्री जी से भी मिला। अभी सामर्थ्य पोर्टल के बारे में आपने कहा कि जब उसमें फंड डलेगा, तभी आपको टीचिंग या नॉन टीचिंग स्टाफ मिलेगा। मैं यह जानना चाहता हूँ कि फंड कब तक मिलेगा या क्यों नहीं मिल रहा है? Is it because एएमयू, अलीगढ़ मुस्लिम यूनिवर्सिटी है? अगर ऐसा है, तो आप बीएचयू खोल दीजिए, आप क्रिश्चियन मेडिकल कॉलेज खोल दीजिए, हम तो इतने डिप्राइव्ड हैं कि आप किसी भी धर्म का कॉलेज खोल लीजिए। एएमयू का जो पैसा है, इसे कब तक रिलीज करेंगे और हमारा टीचिंग और नॉन टीचिंग स्टाफ कब तक देंगे?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, यह प्रश्न मूलतः स्कूल विभाग का है। आदरणीय सदस्य हायर

एजुकेशन विभाग के बारे में प्रश्न पूछ रहे हैं। अभी-अभी मेरे मित्र ओवैसी जी भी आए थे। उनको वहाँ अच्छा समर्थन भी मिला है। उन्होंने भी एएमयू के बारे में मेरे सामने कुछ विषय रखा है। उसकी सही समय पर चिंता की जाएगी। ... (व्यवधान)

माननीय अध्यक्ष : सही समय तो कभी भी आ सकता है।

... (व्यवधान)

श्री भजन लाल जाटव : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से कहना चाहता हूँ कि एक करोड़ के आसपास स्कूल पूरे देश के अंदर बंद कर दिए गए हैं। अकेले राजस्थान में वर्ष 2023-24 में 1,07,757 स्कूल थे, लेकिन आज वर्ष 2024-25 में 1,06,302 स्कूल हैं। लगभग 1500 स्कूल आपने एक साल में बंद कर दिए। देश में जनसंख्या बढ़ रही है। छात्रों का नामांकन बढ़ रहा है, छात्रों की संख्या बढ़ रही है। एक तरफ प्राइवेट स्कूलों की संख्या बढ़ रही है। ... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न पूरा हो गया है।

श्री भजन लाल जाटव : महोदय, कृपया थोड़ा-सा समय और दीजिए।

माननीय अध्यक्ष : नहीं, आप भूमिका मत बनाइए।

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, आदरणीय सदस्य जी ने कहा कि देश में एक करोड़ स्कूल बंद हो गए हैं। महोदय, जैसा कि मैंने पहले भी बताया है, देश में कुल मिलाकर 10 लाख 13 हजार... (व्यवधान)

माननीय अध्यक्ष : वह एक करोड़ नहीं एक लाख बता रहे थे, लेकिन यह तो राज्य सरकार का विषय है।

श्री धर्मेन्द्र प्रधान : जी महोदय, यह विषय राज्य सरकार का है। आप अनुमति दें, तो मैं कहना चाहता हूँ कि जाटव जी जिस समूह, जिस पार्टी से आते हैं, उन्हीं की पार्टी की सरकार उन दिनों में राजस्थान में थी, जब स्कूल बंद हो रहे थे। वे वहाँ जाकर कष्ट करके पूछ लेते। ... (व्यवधान)

माननीय अध्यक्ष : नहीं, यह बयानबाजी नहीं है। जहाँ स्कूलों में बच्चे कम हो गए हैं, सभी जगह

स्कूल बंद हुए हैं।

... (व्यवधान)

SHRI B. MANICKAM TAGORE: Sir, I want to be specific to the hon. Minister.

Virudhunagar District Administration follows a structured real-time monitoring mechanism using the State Government's common digital platform that identifies students who are absent from school for more than two weeks. Periodic school dropout lists are being generated and cases have been distributed among the District-level officers from the District Magistrate to the Tehsildars fixing clear individual responsibilities.

The assigned officers personally visit the homes of children, interact with the parents/guardians, identify reasons for their dropouts, and facilitate their re-enrolment. Officers remain accountable until the child is brought back to school ensuring follow-through rather than mere reporting. This field-based ownership driven model has shown positive outcomes in reducing dropouts in the District and preventing children from early exposure to anti-social and vulnerable situations.

I would request to clarify whether the hon. Minister has taken note of this study. Can he study this model? This model is low-cost, scalable and replicable, and may be considered for adoption across the country to strengthen the school retention and achieve universal education goal. Thank you.

SHRI DHARMENDRA PRADHAN: Speaker Sir, many States have adopted their own unique model like my dear friend, Manickam Tagore quoted the

Virudhunagar model. Yes, it might be a good model and certainly I will look into that.

Many States have adopted unique model to face the challenge of dropout issue, and at the pan-India level the Government of India is giving funds to develop Vidya Samiksha Kendras to monitor the last mile students in the classrooms. This is a good model. Many States are adopting such good models.

माननीय अध्यक्ष : प्रश्न संख्या 29, श्री उम्मेदा राम बेनीवाल जी ।

SCHOOL DROPOUT RATES IN DESERT AND BORDER DISTRICTS

***29. SHRI UMMEDA RAM BENIWAL:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has analysed school dropout rates in desert areas and border districts of Rajasthan;
- (b) if so, the data for Barmer and Jaisalmer districts in Rajasthan, district-wise during the last five years;
- (c) the major factors contributing to dropouts; and
- (d) the details of steps taken by the Government under Samagra Shiksha Abhiyan to address the issue?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (घ): विवरण सभा के पटल पर रख दिया गया है।

विवरण

(क) से (ग): शिक्षा संविधान की समवर्ती सूची में है और बहुसंख्य स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकार के अधिकार क्षेत्र में हैं। राजस्थान सरकार ने राजस्थान के रेगिस्तानी और सीमावर्ती जिलों में प्रवेशोत्सव कार्यक्रम के तहत स्कूल छोड़ने वाले बच्चों की दरों का विश्लेषण किया है। बच्चों के स्कूल से बाहर रहने में योगदान करने वाले प्रमुख कारकों में गरीबी, खराब स्वास्थ्य और घरेलू काम में संलग्नता शामिल हैं।

बाड़मेर और जैसलमेर जिले में शिक्षा के स्तर के अनुसार स्कूल छोड़ने वाले बच्चों की दर का ब्यौरा निम्नानुसार है:

वर्ष	बाड़मेर			जैसलमेर		
	प्राथमिक	उच्च प्राथमिक	माध्यमिक	प्राथमिक	उच्च प्राथमिक	माध्यमिक
2020-21	1.3	4.6	9.8	4.3	5.3	8.7
2021-22	1.9	5.3	11.7	4.5	7.5	12.5
2022-23	2.5	8.1	16.7	5.1	10.5	21.5
2023-24	4.7	7.7	12.9	10.9	15.2	20.7
2024-25	3.4	6.4	9.7	5.9	8.8	13.3

(घ): स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से स्कूल शिक्षा के लिए एक एकीकृत योजना समग्र शिक्षा का कार्यान्वयन कर रहा है जिसमें प्री-स्कूल से बारहवीं कक्षा तक का पूरा क्षेत्र शामिल है। इस योजना को एनईपी 2020 की सिफारिशों के अनुरूप बनाया गया है जिससे यह सुनिश्चित किया जा सके कि सभी बच्चों को न्यायोचित और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा तक पहुंच प्राप्त हो जो उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखे और उन्हें अधिगम की प्रक्रिया में सक्रिय भागीदार बनाए।

इस योजना के मुख्य क्षेत्रों में से एक क्षेत्र स्कूल छोड़ने वाले बच्चों की दर और स्कूल न आने वाले बच्चों (ओओएससी) की संख्या को कम करना है। इस विभाग ने प्रत्येक राज्य/संघ राज्य क्षेत्र द्वारा पहचाने गए स्कूल न आने वाले बच्चों (ओओएससी) के आंकड़ों को संकलित

करने और उन्हें प्रबंध पोर्टल पर विशेष प्रशिक्षण केंद्रों (एसटीसी) के साथ मानचित्रण करने के लिए एक ऑनलाइन मॉड्यूल विकसित किया है। संबंधित राज्य/संघ राज्य क्षेत्र ओओएससी को मुख्यधारा में लाने की प्रगति की निगरानी के लिए राज्य के संबंधित ब्लॉक संसाधन केंद्र द्वारा अपलोड किए गए अभिज्ञात ओओएससी और एसटीसी की शिशु-वार जानकारी की पुष्टि करता है। इस योजना में वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलने और सुदृढ़ करने, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, स्तरोन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, पीवीटीजी/एसटी बच्चों के लिए पीएम-जनमन और डीएजेजीयूए के तहत छात्रावास, निःशुल्क वर्दी, निःशुल्क पाठ्यपुस्तकें, परिवहन भत्ता का प्रावधान और नामांकन और प्रतिधारण अभियान चलाना शामिल है। इसके अतिरिक्त, स्कूल न आने वाले बच्चों के लिए आयु-उपयुक्त प्रवेश के लिए विशेष प्रशिक्षण के माध्यम से और आवासीय और गैर-आवासीय बड़े बच्चों के प्रशिक्षण के लिए सहायता उपलब्ध कराई जाती है। स्कूल न आने वाले बच्चों को औपचारिक स्कूल शिक्षा संरचना में लाने के लिए मौसमी छात्रावासों या आवासीय शिविरों, कार्यस्थलों पर विशेष प्रशिक्षण केंद्रों, परिवहन/मार्गरक्षण सुविधा का प्रावधान भी उपलब्ध है। आरटीई अधिनियम, 2009 के प्रावधान के तहत, विशेष प्रशिक्षण केंद्रों (एसटीसी) में पढ़ रहे स्कूल न आने वाले बच्चों के अधिगम की कमियों को दूर करने हेतु राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) द्वारा ब्रिज कोर्स मॉड्यूल विकसित किए गए हैं।

इसके अतिरिक्त, इस योजना के विशेष आवश्यकता वाले बच्चों के लिए छात्र-उन्मुख घटक के तहत, विशेष आवश्यकता वाले बच्चों की पहचान और मूल्यांकन, सहायक सामग्री एवं उपकरण, ब्रेल किट और किताबें, उपयुक्त शिक्षण अधिगम सामग्री और दिव्यांग छात्राओं को छात्रवृत्ति आदि के लिए वित्तीय सहायता उपलब्ध कराई जाती है।

श्री उम्मेदा राम बेनीवाल : माननीय अध्यक्ष जी, मंत्री जी ने प्रश्न के जवाब में बताया है कि लगभग 12वीं तक 10 से 15 परसेंट बच्चे स्कूल छोड़ देते हैं। प्राइमरी से 12वीं तक गणना की जाए तो

लगभग 20 परसेंट बच्चे स्कूल छोड़ देते हैं और स्कूल छोड़ने का मुख्य कारण गरीबी और खराब स्वास्थ्य बताया गया है।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि खराब स्वास्थ्य को ठीक करने और गरीबी उन्मूलन के लिए बच्चों से संबंधित क्या उपाय किए गए हैं?

श्री धर्मेन्द्र प्रधान : माननीय अध्यक्ष जी, जैसा मैंने कहा कि स्कूल शिक्षा मूलतः राज्य सरकार के दायित्व में आता है। स्कूल ड्रापआउट एक राष्ट्रीय चुनौती है, प्राइमरी लैवल पर धीरे-धीरे 70 परसेंट जी.आर. हो रही है। जैसे-जैसे बच्चों की आयु बढ़ती है, बच्चे आठवीं, दसवीं और बारहवीं कक्षा तक जाते हैं और फिर ड्राप आउट होता है। इसके कई कारण हैं। भारत सरकार ने समग्र शिक्षा योजना में एडीशनल क्लास रूम, पोषण योजना, केजीबीवी, नेताजी सुभाष चन्द्र बोस रेजीडेंशियल होस्टल आदि योजनाओं जैसे अनेक इनीशिएटिव्स लिए हैं ताकि बच्चे स्कूल में रहें और पढ़ाई में लगे। जैसे हम पीएम श्री स्कूल और कस्तूरबा गांधी बालिका विद्यालय का उल्लेख कर रहे थे, हम राष्ट्रीय शिक्षा नीति, 2020 शिक्षा को ज्वॉयफुल बनाने के लिए सभी इनीशिएटिव्स और प्रयास इसी दिशा में कर रहे हैं ताकि स्कूलों में ज्यादातर बच्चे रहें। प्राइमेरली हर राज्य के अनेक प्रकार के मॉडल्स हैं, हमें इस तरफ ध्यान देना होगा।

श्री उम्मेदा राम बेनीवाल : मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि जर्जर स्कूल भवन की वजह से कितने स्कूल मर्ज कर दिए गए हैं? मेरे संसदीय क्षेत्र में आवासीय स्कूलों में क्या शिकायतें आई हैं और इनके निवारण के लिए क्या उपाय किए गए हैं?

माननीय अध्यक्ष: आपके संसदीय क्षेत्र में क्या शिकायतें आई हैं, आपको इसके बारे में राज्य के मंत्री से पूछना चाहिए।

श्री धर्मेन्द्र प्रधान : माननीय अध्यक्ष जी, आपने सही संरक्षण दिया है। मैं एक जर्जर स्कूल के बारे में आपके समक्ष एक बात कहना चाहता हूँ। आपने एक बार स्वयं चिंता जताई थी कि आपके गृह राज्य में कैसे सुधार हो। हमने भारत सरकार के उच्च अधिकारी और राज्य सरकार के अधिकारियों के साथ बैठकर एक महत्वाकांक्षी योजना बनाई है। आपके निर्देश से समग्र शिक्षा के

तहत अनुदान के संबंध में विशेषकर राजस्थान की भौगोलिक परिस्थितियों को ध्यान में रखते हुए विशेष ध्यान देने की व्यवस्था की जा रही है।

श्री राजकुमार रोट : माननीय अध्यक्ष जी, मैं जिस विषय को उठाना चाहता था, माननीय मंत्री जी ने उसके बारे में बता दिया है। प्रश्न का जवाब आया कि स्कूल छोड़ने का मुख्य कारण बीमारी और घरेलू कार्य बताया जा रहा है। इसका मतलब है कि ड्रापआउट बच्चे और बच्चे के परिवार की समस्या है लेकिन सरकार की समस्या नहीं है।

मैं आपके माध्यम से जानना चाहता हूँ कि क्या भौतिक विद्यालयों में भौतिक असुविधा के कारण बच्चे ड्रापआउट हो रहे हैं? क्या सरकार यह सच्चाई स्वीकार करना चाहती है? राजस्थान के झालवाड़ में बड़ा हादसा हुआ, उसमें सात बच्चे मर गए। राजस्थान में हजारों पीएस और यूपीएस स्कूल सीनियर स्कूलों में मर्ज कर दिए गए जो पांच किलोमीटर की दूरी पर हैं और इस वजह से बच्चे ड्रापआउट हो रहे हैं। क्या सरकार इस संबंध में भौतिक सुविधाएं प्रदान करने की मंशा रखती है?

श्री धर्मेन्द्र प्रधान : महोदय, यह विषय सबके दायित्व में आता है। जैसे आदरणीय सदस्य टैगोर जी ने एक मॉडल के बारे में बताया है। समाज का दायित्व होना चाहिए कि बच्चे स्कूल में रहें। इससे संबंधित कई विषय हैं, कई फिजिकल चैलेंजिस हैं, जैसे दूरी है, विशेषकर इसी विषय का उल्लेख किया गया है। गरीब घर के तबके के बच्चों की तरफ विशेष रूप से ध्यान दिया जाना चाहिए और अनेक राज्यों में इस संबंध में अनेक उपाय किए हैं।

मैं आपके माध्यम से राष्ट्रीय आंदोलन के रूप में अपील करना चाहता हूँ कि सभी माननीय सांसद अपने संसदीय क्षेत्र में घूमें ताकि बच्चे स्कूल आएँ। माननीय सदस्यों को इस दायित्व के तहत काम करना चाहिए।

माननीय अध्यक्ष : प्रश्न संख्या 30, डॉ. श्रीकांत एकनाथ शिंदे जी।

FUNDS FOR CONTROLLING ROAD DUST POLLUTION

***30. †DR. SHRIKANT EKNATH SHINDE:**

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**

be pleased to state:

- (a) the detailed data on the funds sanctioned and disbursed for controlling road dust pollution;
- (b) whether there has been a percentage reduction in road dust levels after the implementation of mechanised sweeping and water-sprinkling measures and if so, the details thereof;
- (c) the details of the innovative technologies or materials introduced to prevent dust resuspension on busy roads and construction-heavy areas particularly in Mumbai, Thane, Raigad and Pune districts;
- (d) the details of the measures taken/being taken to ensure strict accountability of civic agencies responsible for road maintenance and dust control; and
- (e) whether the Government is planning to penalise non-compliance of road-dust control measures by municipal bodies and private contractors in future and if so, the details thereof?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) और (ड): विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) और (ख): 130 शहरों में से 48 मिलियन-प्लस शहरों/शहरी समूहों को XVवें वित्त आयोग के मिलियन-प्लस सिटी चैलेंज फंड के अंतर्गत वायु गुणवत्ता प्रदर्शन अनुदान के रूप में वित्त पोषित किया जा रहा है, जबकि शेष 82 शहरों को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की प्रदूषण नियंत्रण योजना के अंतर्गत वित्त पोषण किया जाता है। अब तक राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत वायु प्रदूषण न्यूनीकरण उपायों के कार्यान्वयन हेतु क्रिटिकल गैप फंडिंग के रूप में 130 शहरों को ₹13,852.22 करोड़ रुपए जारी किए जा चुके हैं। एनसीएपी के अंतर्गत प्रत्येक शहर को सिटी एक्शन प्लान के कार्यान्वयन के लिए धनराशि जारी की जाती है, जिसमें सड़क की धूल नियंत्रण से संबंधित उपाय भी एक घटक के रूप में शामिल हैं। तदनुसार, संबंधित शहरी स्थानीय निकायों द्वारा पीआरएनए पोर्टल पर प्रस्तुत जानकारी के अनुसार, सड़क की धूल से संबंधित उपायों पर ₹7,094.39 करोड़ की राशि का उपयोग किया गया है।

एनसीएपी के अंतर्गत शहरों में किए गए स्रोत आवंटन अध्ययनों के निष्कर्षों से यह पता चला है कि सड़क की धूल वायु प्रदूषण का एक प्रमुख स्रोत है और पीएम 10 सांद्रता में 20–60% तक है। एनसीएपी के अंतर्गत लागू किए गए सिटी एक्शन प्लान में सड़क की धूल नियंत्रण, निर्माण एवं विध्वंस गतिविधियाँ, खुले में कचरा जलाना, वाहन प्रदूषण तथा औद्योगिक प्रदूषण आदि का समाधान किया गया है। एनसीएपी के अंतर्गत 130 शहरों द्वारा किए गए संकेंद्रित प्रयासों के सकारात्मक परिणाम सामने आए हैं। जिनमें 2024–25 में 103 शहरों में वर्ष 2017–18 की तुलना में पीएम 10 सांद्रता में कमी दर्ज की गई है, इनमें से 64 शहरों में वर्ष 2017-18 की तुलना में पीएम 10 स्तरों में 20% से अधिक की कमी देखी गई है, जबकि 25 शहरों ने 40% से अधिक की कमी की है। कुल 22 शहरों ने राष्ट्रीय परिवेशीय वायु गुणवत्ता मानक प्राप्त कर लिया है, इनका पीएम 10 सांद्रता $60 \mu\text{g}/\text{m}^3$ से कम है।

(ग): मुंबई, ठाणे, रायगढ़ और पुणे में सड़कों तथा निर्माण गतिविधियों वाले क्षेत्रों में धूल के पुनः फैलाव को रोकने के लिए नगर निकाय यातायात गलियारों और बड़े परियोजना स्थलों पर वाहन-

माउंटेड डस्ट सक्शन एवं मिस्टिंग यूनिट्स तथा फॉग/मिस्ट कैनन तैनात कर रहे हैं, ताकि वायु में मौजूद धूल को दबाया जा सके, जबकि सड़कों पर जमी हुई धूल को हटाने के लिए उच्च दक्षता वाले यांत्रिक स्वीपर्स का उपयोग किया जा रहा है। खुले या कच्ची सतहों पर दीर्घकालिक नियंत्रण के लिए संबंधित एजेंसियों एवं ठेकेदारों को घास एवं झाड़ियों के माध्यम से हरितीकरण करने हेतु प्रोत्साहित किया गया है, जिससे मिट्टी को स्थिर किया जा सके और एनसीएपी तथा निर्माण एवं सड़क कार्यों से संबंधित स्थानीय धूल-नियंत्रण दिशानिर्देशों के अनुरूप बार-बार पानी के छिड़काव पर निर्भरता कम हो सके।

(घ) और (ङ): संबंधित राज्य सरकारों की यह जिम्मेदारी है कि वे नगर निकायों एवं निजी ठेकेदारों के माध्यम से आवश्यक उपायों का कार्यान्वयन तथा नागरिक निकायों की जवाबदेही सुनिश्चित करें। योजना के कार्यान्वयन और प्रगति की निगरानी हेतु एनसीएपी के अंतर्गत विभिन्न स्तरों पर एक संरचित निगरानी तंत्र स्थापित किया गया है, जिसमें राष्ट्रीय स्तर पर संचालन, निगरानी एवं कार्यान्वयन समितियाँ (माननीय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री की अध्यक्षता में शीर्ष समिति), राज्य स्तर पर (मुख्य सचिव की अध्यक्षता में), जिला/शहर स्तर पर (जिला कलेक्टर/नगर आयुक्त की अध्यक्षता में कार्यान्वयन एवं निगरानी समिति) और माननीय गृह मंत्री की अध्यक्षता में राष्ट्रीय समन्वय समिति शामिल हैं। इसके अतिरिक्त, एनसीएपी को राज्य एवं जिला स्तर की दिशा समितियों के कार्यक्षेत्र में भी लाया गया है, जिससे जवाबदेही एवं समन्वय को और संवर्धित किया जा सके है। एनसीएपी कार्यक्रम के कार्यान्वयन की निगरानी पीआरएएनए – मानक प्राप्त न करने वाले शहरों में वायु प्रदूषण विनियमन हेतु पोर्टल के माध्यम से की जा रही है। जो एनसीएपी के अंतर्गत विभिन्न गतिविधियों के कार्यान्वयन की निगरानी हेतु संचालित एक केंद्रीकृत वेब पोर्टल है। इस पोर्टल (prana.cpcb.gov.in) पर सभी 130 शहरों में वास्तविक प्रगति एवं वित्तीय प्रगति दोनों का विवरण दर्ज किया जाता है।

एनसीएपी के अंतर्गत शहरों को प्रदर्शन-आधारित प्रोत्साहन अनुदानों का आवंटन एवं निर्गमन वार्षिक पीएम 10 लक्ष्य में प्राप्त कमी की उपलब्धि के आधार पर किया जाता है।

डॉ. श्रीकांत एकनाथ शिंदे : माननीय अध्यक्ष जी, स्टैंडिंग कमेटी ने अपनी रिपोर्ट में स्पष्ट चिंता व्यक्त की है कि देश में डेब्रिस क्लियरेंस कार्य के लिए नियम है, लेकिन डिमॉलिशन एक्टिविटीज़ के लिए कोई रैगुलेशन नहीं है। इस कारण निर्माण मलबा (Debris) और धूल (PM10) प्रदूषण का प्रमुख स्रोत बन गया है।

माननीय अध्यक्ष महोदय, मैं माननीय मंत्री जी से पूछना चाहूंगा कि क्या सरकार मैनडेटरी डिमोलिशन परमिट की व्यवस्था लागू करने पर विचार कर रही है, जिसमें मलबा निस्तारण की पूर्व योजना अनिवार्य हो और सर्कुलर इकोनॉमी को बढ़ावा देने के लिए निजी बिल्डर हो? क्या प्राइवेट सेक्टर के लिए यह कम्पलसरी किया जाएगा कि वे अपने निर्माण कार्यों में स्पेसिफिक परसेंटेज ऑफ रिसाइकल्ड मैटेरियल का उपयोग करें?

श्री भूपेन्द्र यादव : माननीय अध्यक्ष महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न किया है और सरकार ने हाल ही में सर्कुलर इकोनॉमी की दृष्टि से दो रूल्स जारी किये हैं। पहला विषय कंस्ट्रक्शन और डिमोलिशन वेस्ट का है। लेकिन हम सब जानते हैं कि कंस्ट्रक्शन और डिमोलिशन वेस्ट के कारण काफी मलबा पड़ा रहता है, उसका रीयूज भी नहीं होता है। हाल ही में, इस महीने में, मंत्रालय के द्वारा कंस्ट्रक्शन एंड डिमोलिशन रूल्स को जारी किया गया है।

दूसरा विषय सॉलिड वेस्ट मैनेजमेंट का है। सॉलिड वेस्ट मैनेजमेंट में भी ड्राफ्ट रूल्स जारी होने वाले हैं, जिसके अंतर्गत 20 हजार मीटर के रेजिडेंशियल एरिया से जो कचरा पैदा होता है, एक सौ किलो कचरे का उत्पादन होता हो, 4 हजार लीटर से ज्यादा वॉटर वेस्ट पैदा होता हो, आदि सबको रिसाइकल करके देना होगा। इसका प्रावधान मंत्रालय की वेबसाइट पर भी है और माननीय सदस्य को भी उपलब्ध करा दिया जाएगा।

डॉ. श्रीकांत एकनाथ शिंदे : माननीय अध्यक्ष महोदय, कैम्पा फंड के अंतर्गत 84 हजार करोड़ रुपए की राशि उपलब्ध है, लेकिन इनका यूटिलाइजेशन सुदूर वनों में वृक्षारोपण के लिए किया जाता है, जिसका लाभ प्रदूषित शहरों के निवासियों को प्रत्यक्ष रूप में नहीं मिल पाता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार कैम्पा नियमों में संशोधन करेगी? क्या इस

राशि का एक निश्चित भाग नॉन-अटेंमेंट शहरों के भीतर मियावाकी मेथड से अर्बन माइक्रो फॉरेस्ट विकसित करने के लिए आरक्षित करेगी ताकि कंक्रीट के जंगलों के बीच में ग्रीन स्पेसेज का डेवलपमेंट हो, जिससे प्रदूषण कम हो सके?

श्री भूपेन्द्र यादव : माननीय अध्यक्ष महोदय, देश में हरित आवरण को बढ़ाया जाना बहुत आवश्यक है। इस हरित आवरण को बढ़ाने के लिए कैम्पा की राशि का भी उपयोग किया जाता है, जैसा कि माननीय सदस्य ने विषय रखा था कि नगरीय क्षेत्रों में इसके लिए क्या प्रावधान है।

हमने नगरीय क्षेत्रों में नगर वन का प्रॉविज़न किया है। अगर मंत्रालय को नगर वन का प्रस्ताव भेजा जाता है, तो कैम्पा फंड के अंतर्गत नगरीय क्षेत्रों में नगर वन के लिए हम यह कार्य करते हैं। अब हम लोग इसको नमो वन के नाम से भी विस्तृत कर रहे हैं। हमने देश में लगभग 300 से ज्यादा नमो वन बनाने के कार्य किये हैं। अगर माननीय सदस्य के या किसी भी सदस्य के, मैं सभी माननीय सदस्यों से कहना चाहूंगा कि अगर वे अपने संसदीय क्षेत्र से संबंधित प्रस्ताव राज्य सरकार के द्वारा अनुशंसा कराएंगे, तो हम सब मिलकर हरित आवरण को बढ़ाने के लिए काम करेंगे।

श्री रविंद्र दत्ताराम वाइकर : माननीय अध्यक्ष महोदय, धूल बैठने के नाम पर हम टैंकरों से लाखों लीटर साफ पानी सड़कों पर बहा रहे हैं। यह तरीका न केवल खर्चीला है, बल्कि पूरी तरह से बेअसर भी है, क्योंकि धूप निकलने पर पानी सूख जाता है और फिर से धूल आ जाती है।

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि दुनिया भर में ऐसे डस्ट रेजिस्टेंट यानी विशेष लिक्विड इस्तेमाल होते हैं, जो हवा से नमी को सोखकर धूल को दबाये रखते हैं। क्या सरकार ने ऐसे सुरक्षित और इको-फ्रेंडली केमिकल की कोई नामक सूची तैयारी की है?

क्या सरकार नगर निगमों को सख्त निर्देश देगी कि वह बहुमूल्य पानी की बर्बादी बंद करे और इस वैज्ञानिक विकल्प का उपयोग अनिवार्य रूप से करे?

श्री भूपेन्द्र यादव : माननीय अध्यक्ष महोदय, एन-कैप के अंतर्गत धूल नियंत्रण के लिए सिटी स्पेसिफिक प्लान बनाने की बात करते हैं। सिटी स्पेसिफिक प्लान का अर्थ यह है कि आपके क्षेत्र

की आवश्यकताओं के हिसाब से ग्रीनिंग का कार्य करें। मुझे लगता है कि इसका एक अच्छा उदाहरण हमने कई शहरों में किया है कि जो बुशेज हैं, उनको लगाने से नियंत्रण होता है। छोटी बस्तियों में उसको अंतिम छोर तक पक्का करने की व्यवस्था है, पेड़ लगाने की व्यवस्था है। इस कार्य को सिटी स्पेसिफिक प्लान के अंतर्गत किया जाता है। इसके साथ-साथ, आज जिस तरह से सड़कों का निर्माण हो रहा है, धूल पर नियंत्रण करने के लिए मैकेनाइज्ड स्वीपिंग के लिए भी हम लोग सभी राज्यों को प्रोत्साहन दे रहे हैं। हमने एनसीआर रीजन में जितने भी कारपोरेशन्स हैं, उनको मैकेनाइज्ड स्वीपिंग के लिए प्रोत्साहित करने का कार्य किया है, जिससे धूल पर नियंत्रण प्राप्त हो सके।

माननीय अध्यक्ष : प्रश्न संख्या 31, श्री बस्तीपति नागराजू जी।

TALENT ASSESSMENT CENTRES

***31. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the total number of Talent Assessment Centres sanctioned and operational in the country, State/UT-wise including district-wise for Andhra Pradesh;
- (b) the details of the funds allocated and released for establishing such centres, State/UT-wise including district-wise for Andhra Pradesh;
- (c) the total number of assessments conducted by such centres, year and State/UT-wise and district-wise for Andhra Pradesh;
- (d) the number of centres having modern Information and Communication Technology (ICT) tools and upgraded technology, State/UT-wise and district-wise for Andhra Pradesh; and

(e) whether there are any pending proposals with the Government to establish new Talent Assessment Centres in Andhra Pradesh and if so, the details thereof?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ड) : विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) से (ड) खेलो इंडिया स्कीम के अंतर्गत विभिन्न सुविधाएँ देशभर में प्रतिभा मूल्यांकन केन्द्रों के रूप में कार्य करती हैं। इनके विवरण निम्नानुसार हैं:

(i) खेलो इंडिया केन्द्र (केआईसी) : आंध्र प्रदेश राज्य सहित देशभर में जिला स्तर पर कुल 1,067 खेलो इंडिया केन्द्र स्थापित किए गए हैं। इन केन्द्रों को प्रशिक्षकों तथा खेल उपकरणों से सुसज्जित किया गया है और ये जिला स्तर पर नियतकालिक प्रतिभा मूल्यांकन एवं प्रशिक्षण की सुविधा प्रदान करते हैं। इनका विस्तृत **अनुबंध-I** में संलग्न हैं।

(ii) खेलो इंडिया राज्य उत्कृष्टता केन्द्र (केआईएससीई): 34 राज्यों/संघ राज्य क्षेत्रों में कुल पैंतीस (35) खेलो इंडिया राज्य उत्कृष्टता केन्द्र स्थापित किए गए हैं। ये केन्द्र खेल विज्ञान सुविधाओं तथा खेल विज्ञान जनशक्ति से सुसज्जित हैं और राज्य स्तर पर प्रतिभा मूल्यांकन एवं प्रदर्शन निगरानी केन्द्रों के रूप में कार्य करते हैं। इनका विस्तृत विवरण **अनुबंध-II** में संलग्न हैं।

(iii) मूल्यांकन शिविरों की संख्या खेल की प्रकृति के अनुसार भिन्न होती है; अतः मूल्यांकन राज्य-वार न होकर खेल-वार आधार पर आयोजित किए जाते हैं। इनके विस्तृत विवरण **अनुबंध-III** में संलग्न हैं।

(iv) ऐसे केन्द्रों हेतु आवंटित निधियों का विवरण आंध्र प्रदेश राज्य सहित राज्य/ संघ राज्य क्षेत्र-वार, **अनुबंध-IV** में संलग्न है।

इसके अतिरिक्त, भारतीय खेल प्राधिकरण की विभिन्न सुविधाओं, जिनमें खेल प्रशिक्षण केन्द्र (एसटीसी) तथा राष्ट्रीय उत्कृष्टता केन्द्र (एनसीओई) सम्मिलित हैं, पर भी नियतकालिक प्रतिभा मूल्यांकन आयोजित किया जाता है

सभी मूल्यांकन केन्द्र ऐसे मूल्यांकन के संचालन हेतु आधुनिक खेल विज्ञान सुविधाओं से सुसज्जित हैं।

अनुबंध-1

खेलो इंडिया केंद्रों का राज्य-वार ब्यौरा

क्र.स.	राज्य/संघ राज्य क्षेत्र	कुल केआईसी
1	अंडमान और निकोबार	9
2	आंध्र प्रदेश	27
3	अरुणाचल प्रदेश	54
4	असम	66
5	बिहार	38
6	चंडीगढ़	2
7	छत्तीसगढ़	33
8	दादरा नगर हवेली और दमन व दीव	4
9	दिल्ली	13
10	गोवा	2
11	गुजरात	34
12	हरियाणा	22
13	हिमाचल प्रदेश	18
14	जम्मू और कश्मीर	100
15	झारखंड	24
16	कर्नाटक	32
17	केरल	24
18	लद्दाख	3
19	लक्षद्वीप	3
20	मध्य प्रदेश	52
21	महाराष्ट्र	43
22	मणिपुर	35
23	मेघालय	24
24	मिजोरम	23
25	नगालैंड	34
26	ओडिशा	31
27	पुदुचेरी	4
28	पंजाब	29
29	राजस्थान	60

30	सिक्किम	11
31	तमिलनाडु	39
32	तेलंगाना	33
33	त्रिपुरा	18
34	उत्तर प्रदेश	80
35	उत्तराखंड	30
36	पश्चिम बंगाल	13
कुल		1067

आंध्र प्रदेश राज्य में खेलो इंडिया केंद्र

क्र.स.	ज़िला	केआईसी का नाम	विधा
1	अल्लूरी सीताराम राजू	पीएमआरसी बिल्डिंग, आईटीडीए रामचोदवरम	कुश्ती
2	अनकापल्ली	जेडपीएचएस, लंकालापलेम	मुक्केबाज़ी
3	अनंतपुर	जिला खेल प्राधिकरण, अनंतपुर	फेंसिंग
4	अन्नमय्या	डीएसए अन्नामय्या जिला, रायचोटी	फेंसिंग
5	बापतला	डीएसए, बापटला	फेंसिंग
6	चित्तूर	डीबीए, चित्तूर	फेंसिंग
7	डॉ. बी.आर. अंबेडकर कोनासीमा	डीएसए, डॉ. बीआर अंबेडकर कोनासीमा जिला जीएमसी बालयोगी स्टेडियम, अमलापुरम	बास्केटबाल
8	पूर्वी गोदावरी	डीएसए, पूर्वी गोदावरी, राजामहेन्द्रवरम	फुटबॉल
9	एलुरु	जिला खेल प्राधिकरण, गोदावरी	भारोत्तोलन
10	गुंटूर	डीएसए, गुंटूर	जूडो
11	काकीनाडा	जिला खेल प्राधिकरण, पूर्वी गोदावरी, काकीनाडा	भारोत्तोलन
12	कृष्णा	आंध्र लोयोला कॉलेज, विजयवाड़ा	बास्केटबाल
13		डीएसए, मछलीपट्टनम	तैराकी
14	कुरनूल	जिला खेल प्राधिकरण, कुरनूल	एथलेटिक्स
15	नांदयाल	डीएसए, नंद्याल	हॉकी
16	एनटीआर	जिला खेल प्राधिकरण स्टेडियम, कृष्णा	भारोत्तोलन
17	पलानडू	डीएसए सब सेंटर, नरसारावपेट स्टेडियम, गुंटूर जिला	एथलेटिक्स
18	पार्वतीपुरम मान्यम	डीएसए, मुख्यालय पार्वतीपुरम मान्यम	भारोत्तोलन
19	प्रकाशम	डॉ. पी. आनंद डीएसए मिनी स्टेडियम, ओंगोल	मुक्केबाज़ी
20	श्री पोद्दी श्रीरामुलु नेल्लोर	जिला खेल प्राधिकरण, नेल्लोर	फुटबॉल
21	श्री सत्य साई	डीएसए श्री सत्य साई जिला पुट्टपर्थी	जूडो
22	श्रीकाकुलम	बहुउद्देश्यीय इनडोर खेल परिसर, पटरुनिवालासा	एथलेटिक्स
23	तिरुपति	सरकारी हाई स्कूल (लड़का)	हॉकी
24	विशाखापत्तनम	एयू, ग्राउंड विशाखापत्तनम	एथलेटिक्स
25	विजयनगरम	जिला खेल प्राधिकरण, विजयनगरम	मुक्केबाज़ी
26	पश्चिम गोदावरी	एसवीजीजेडपी हाई स्कूल, मतेरु, भीमावरम	बास्केटबाल
27	वाईएसआर	डॉ. वाईएसआर इंटीग्रेटेड स्पोर्ट्स कॉम्प्लेक्स, पुलिवेंदुला	हॉकी

अनुबंध- II**प्रतिभा मूल्यांकन एवं प्रदर्शन निगरानी केन्द्र**

क्र.स.	राज्य	ज़िला	केआईएससीई का नाम/पता	विधा
1	अंडमान और निकोबार	दक्षिण अंडमान	नेताजी स्पोर्ट्स कॉम्प्लेक्स, श्री विजयपुरम	1. बैडमिंटन 2. तैराकी 3. साइकिलिंग
2	आंध्र प्रदेश	कडपा	डॉ. वाईएसआर स्पोर्ट्स स्कूल, वाईएसआर जिला, कडप्पा	1. तीरंदाजी 2. एथलेटिक्स 3. भारोत्तोलन
3	अरुणाचल प्रदेश	निचला सुबनसिरी	सांगे ल्हाडेन स्पोर्ट्स अकादमी, चिम्पू इटानगर	1. तीरंदाजी 2. जूडो 3. भारोत्तोलन
4	असम	कामरूप	स्टेट्स स्पोर्ट्स अकादमी, सरुसजाई	1. बॉक्सिंग 2. शूटिंग 3. भारोत्तोलन
5	बिहार	राजगीर	बिहार स्पोर्ट्स अकादमी, राजगीर	1. कुश्ती 2. भारोत्तोलन 3. एथलेटिक्स
6	चंडीगढ़	चंडीगढ़	हॉकी स्टेडियम, सेक्टर 42	1. हॉकी 2. बॉक्सिंग 3. रोइंग
7	छत्तीसगढ़	बिलासपुर	राज्य खेल प्रशिक्षण केंद्र, बिलासपुर	1. तीरंदाजी 2. एथलेटिक्स 3. हॉकी
8	डीएनएच और डीडी	दादरा और नगर हवेली	नया खेल परिसर सिलवासा	1. टेबल टेनिस 2. तीरंदाजी 3. एथलेटिक्स
9	दिल्ली	उत्तर पश्चिम दिल्ली	छत्रसाल स्टेडियम	1. कुश्ती 2. एथलेटिक्स
10	गोवा	उत्तरी गोवा	एसएजी स्पोर्ट्स कॉम्प्लेक्स, कैम्पल, पणजी	1. तैराकी 2. बैडमिंटन 3. टेबल टेनिस
11	गुजरात	नाडियाड	उच्च प्रदर्शन केंद्र, नाडियाड	1. एथलेटिक्स 2. टेबल टेनिस 3. तीरंदाजी

12	हरियाणा	पंचकुला	ताऊ देवी लाल स्पोर्ट्स कॉम्प्लेक्स	1. बॉक्सिंग 2. एथलेटिक्स 3. बैडमिंटन
13	हिमाचल प्रदेश	बिलासपुर	इनडोर स्टेडियम लुहणु स्पोर्ट्स कॉम्प्लेक्स, बिलासपुर	1. बॉक्सिंग 2. एथलेटिक्स 3. जूडो
14	जम्मू और कश्मीर	जम्मू श्रीनगर	1. जे एंड के स्पोर्ट्स काउंसिल वाटर स्पोर्ट्स अकादमी, श्रीनगर 2. एमए स्टेडियम, फेंसिंग अकादमी, जम्मू	1. नौकायन 2. तलवारबाजी
15	झारखंड	रांची	मेगा स्पोर्ट्स कॉम्प्लेक्स, होटवार, रांची	1. तीरंदाजी 2. एथलेटिक्स 3. साइकिलिंग
16	कर्नाटक	बेंगलोर	श्री जयप्रकाश नारायण राष्ट्रीय युवा केंद्र बेंगलोर	1. तैराकी 2. एथलेटिक्स 3. शूटिंग
17	केरल	तिरुवनंतपुरम	जीवी राजा सीनियर सेकेंडरी स्पोर्ट्स स्कूल टीपुरम	1. एथलेटिक्स 2. जूडो 3. बॉक्सिंग
18	लद्दाख	लेह	ओपन स्टेडियम स्पोर्ट्स/लैमडन तीरंदाजी मैदान/मुक्केबाजी हॉल	1. तीरंदाजी 2. एथलेटिक्स 3. मुक्केबाजी
19	मध्य प्रदेश	भोपाल	मध्य प्रदेश राज्य अकादमी	1. शूटिंग 2. हॉकी 3. रोइंग
20	महाराष्ट्र	पुणे	शिवछत्रपति स्पोर्ट्स कॉम्प्लेक्स, बालेवाड़ी, पुणे	1. शूटिंग 2. एथलेटिक्स 3. साइकिलिंग
21	मणिपुर	इम्फाल पूर्व	खुमान लम्पक स्पोर्ट्स कॉम्प्लेक्स, इम्फाल	1. भारोत्तोलन 2. तीरंदाजी 3. हॉकी
22	मेघालय	पूर्वी खासी हिल्स	जेएनएस कॉम्प्लेक्स, शिलांग, मेघालय	1. बॉक्सिंग 2. तीरंदाजी 3. एथलेटिक्स
23	मिजोरम	आइजोल	राजीव गांधी स्टेडियम, आइजोल	1. बॉक्सिंग 2. जूडो 3. भारोत्तोलन

24	नगालैंड	कोहिमा	राज्य खेल अकादमी, आईजी स्टेडियम कोहिमा	1. कुश्ती 2. तीरंदाजी 3. मुक्केबाजी
25	ओडिशा	खोरधा	कलिंगा स्टेडियम, भुवनेश्वर	1. हॉकी 2. भारोत्तोलन 3. एथलेटिक्स
26	पुदुचेरी	पुदुचेरी	राजीव गांधी स्कूल ऑफ स्पोर्ट्स, उप्पल्लम	1. भारोत्तोलन 2. एथलेटिक्स 3. बैडमिंटन
27	पंजाब	जालंधर	सरकारी कला और खेल महाविद्यालय	1. हॉकी 2. बॉक्सिंग 3. एथलेटिक्स
28	राजस्थान	जयपुर	एसएमएस स्टेडियम जयपुर	1. तीरंदाजी 2. एथलेटिक्स 3. मुक्केबाजी
29	सिक्किम	पूर्वी सिक्किम	पालजोर स्टेडियम, गंगटोक	1. तीरंदाजी 2. एथलेटिक्स 3. मुक्केबाजी
30	तमिलनाडु	चेन्नई	जवाहरलाल नेहरू स्टेडियम, चेन्नई	1. बॉक्सिंग 2. एथलेटिक्स 3. फेंसिंग
31	तेलंगाना	मेडचल - मलकाजगिरी	क्षेत्रीय खेल विद्यालय हकीमपेट	1. रोइंग 2. फेंसिंग 3. भारोत्तोलन
32	त्रिपुरा	पश्चिमी त्रिपुरा	दशरथ देव स्टेट स्पोर्ट्स कॉम्प्लेक्स, बधारघाट, अगरतला	1. जूडो 2. तैराकी 3. एथलेटिक्स
33	उत्तर प्रदेश	लखनऊ	गुरु गोबिंद सिंह स्पोर्ट्स कॉलेज, लखनऊ	1. हॉकी 2. एथलेटिक्स
34	उत्तराखंड	देहरादून	महाराणा प्रताप स्पोर्ट्स कॉलेज, देहरादून	1. बॉक्सिंग 2. एथलेटिक्स 3. जूडो

अनुबंध-III**वित्त वर्ष 2025-26 के लिए खेल-वार मूल्यांकन**

क्र.स.	विधा	मूल्यांकनों की संख्या
1	जूडो	1
2	एथलेटिक्स	1
3	हॉकी	1
4	मुक्केबाजी	2
5	फुटबॉल	3
6	रोइंग	2
7	तीरंदाजी	4
8	कबड्डी	4
9	साइकलिंग	1
10	एथलेटिक्स	3
11	एथलेटिक्स	2
12	एथलेटिक्स	4
13	एथलेटिक्स	1
14	कसरत	1
15	बास्केटबाल	1
16	भारोत्तोलन	5
17	भारोत्तोलन	2
18	टेबल टेनिस	1
19	वालीबाल	2
20	बास्केटबाल	3
21	शूटिंग	6
22	टेनिस	2
23	टेनिस	7
24	कुश्ती	8
25	कुश्ती	9
26	फुटबॉल	10
27	हॉकी	3
28	बैडमिंटन	2
29	कबड्डी	4
30	वालीबाल	5
31	जूडो	4
32	एथलेटिक्स	3
33	एथलेटिक्स	5
34	एथलेटिक्स	4
35	एथलेटिक्स	2

वित्त वर्ष 2024-25 के लिए खेल-वार मूल्यांकन

क्र.स.	विधा	मूल्यांकन की संख्या
1	जूडो	1
2	रोइंग	1
3	रोइंग	1
4	तैराकी	1
5	तैराकी	1
6	टेबल टेनिस	2
7	हॉकी	2
8	कसरत	2
9	साइकलिंग	3
10	फुटबॉल	2
11	फुटबॉल	3
12	भारोत्तोलन	4
13	मुक्केबाजी	1
14	मुक्केबाजी	5
15	कबड्डी	1
16	तीरंदाजी	6
17	तीरंदाजी	4
18	वालीबाल	3
19	फेंसिंग	2
20	फेंसिंग	1
21	फेंसिंग	1
22	फेंसिंग	2
23	फेंसिंग	1
24	एथलेटिक्स	1
25	एथलेटिक्स	2
26	एथलेटिक्स	3
27	बैडमिंटन	4
28	बैडमिंटन	7
29	वालीबाल	5
30	शूटिंग	8
31	बास्केटबाल	9
32	टेबल टेनिस	5
33	कुश्ती	10
34	कुश्ती	11
35	साइकलिंग	3

36	हॉकी	6
37	कसरत	12
38	फुटबॉल	6
39	जूडो	2
40	जूडो	3
41	भारोत्तोलन	13
42	एथलेटिक्स	4
43	एथलेटिक्स	4
44	एथलेटिक्स	3
45	बास्केटबाल	6
46	बास्केटबाल	14
47	एथलेटिक्स	5
48	एथलेटिक्स	6
49	तैराकी	7
50	तैराकी	15
51	मुक्केबाजी	16
52	एथलेटिक्स	8
53	रोइंग	7
54	फेंसिंग	3
55	फेंसिंग	6
56	कबड्डी	3
57	वालीबाल	9
58	शूटिंग	17
59	पैरा-तैराकी	4
60	तीरंदाजी	18
61	तीरंदाजी	8

वित्त वर्ष 2023-24 के लिए खेल-वार मूल्यांकन

क्र.स.	विधा	मूल्यांकनों की संख्या
1	बास्केटबाल	1
2	बास्केटबाल	1
3	रोइंग	1
4	रोइंग	1
5	फुटबॉल	1
6	हॉकी	2
7	जूडो	1

8	जूडो	2
9	हॉकी	2
10	हॉकी	3
11	फुटबॉल	2
12	एथलेटिक्स	1
13	एथलेटिक्स	3
14	एथलेटिक्स	3
15	तीरंदाजी	4
16	साइकलिंग	5
17	मुक्केबाजी	3
18	कसरत	6
19	जूडो	4
20	रोइंग	2
21	रोइंग	2
22	मुक्केबाजी	7
23	बास्केटबाल	4
24	बास्केटबाल	5
25	टेबल टेनिस	3
26	फेंसिंग	1
27	फेंसिंग	1
28	हॉकी	6
29	हॉकी	5
30	एथलेटिक्स	2
31	एथलेटिक्स	6
32	एथलेटिक्स	3
33	एथलेटिक्स	7
34	बैडमिंटन	7
35	कबड्डी	2
36	बास्केट बॉल	8
37	बास्केट बॉल	8
38	बास्केटबाल	8
39	वालीबाल	4
40	रोइंग	5
41	कबड्डी	3
42	जूडो	9
43	तीरंदाजी	4
44	तीरंदाजी	9

अनुबंध-IV**2020-21 से केआईसी और केआईएससीई को राज्य-वार जारी किए गए फंड**

क्र.स.	राज्य/संघ राज्य क्षेत्र	केआईसी जारी कुल फंड (करोड़ रुपये में)	केआईएससीई जारी कुल फंड (करोड़ रुपये में)
1	अंडमान और निकोबार	0.63	0.53
2	आंध्र प्रदेश	4.15	3.44
3	अरुणाचल प्रदेश	8.90	6.97
4	असम	12.78	5.50
5	बिहार	5.16	0.81
6	चंडीगढ़	0.07	2.85
7	छत्तीसगढ़	4.81	4.74
8	दादरा और नगर हवेली और दमन और दीव	0.33	2.34
9	दिल्ली	1.39	0.60
10	गोवा	0.30	7.08
11	गुजरात	3.62	1.72
12	हरियाणा	2.94	4.95
13	हिमाचल प्रदेश	2.22	3.95
14	जम्मू और कश्मीर	16.43	5.86
15	झारखंड	3.40	1.22
16	कर्नाटक	6.17	5.55
17	केरल	2.09	5.75
18	लद्दाख	0.45	0.93
19	लक्षद्वीप	0.25	-
20	मध्य प्रदेश	7.89	16.16
21	महाराष्ट्र	7.08	10.20
22	मणिपुर	4.09	3.63
23	मेघालय	3.91	4.97
24	मिजोरम	3.52	5.87
25	नगालैंड	6.41	7.36
26	ओडिशा	2.73	6.63
27	पुदुचेरी	0.28	0.53
28	पंजाब	3.65	0.48
29	राजस्थान	4.56	0.69
30	सिक्किम	2.26	7.61
31	तमिलनाडु	5.52	2.94
32	तेलंगाना	4.87	3.87
33	त्रिपुरा	2.02	3.31
34	उत्तर प्रदेश	16.33	0.00
35	उत्तराखंड	4.49	0.38

36	पश्चिम बंगाल	2.22	0.00
	कुल	157.91	139.40

SHRI BASTIPATI NAGARAJU: Sir, an important aspect to ensure the growth of talent in India is its infrastructure. The Sports Authority of India Training Centre in Kurnool has the foundational infrastructure, but lacks essential amenities and modern training facilities for developing young talent. A key proposal is the laying of a 400-meter synthetic athletic track with six lanes at Adoni town in Kurnool district.

In the year 2021-22, the proposal was already submitted to the Ministry. In this regard, considering the increased allocation to the Ministry of Youth Affairs and Sports in the current budget, I would like to ask Minister whether this project will be approved for the development of sports ecosystem in Kurnool.

12.00 hrs

डॉ. मनसुख मांडविया : माननीय अध्यक्ष जी, माननीय सदस्य ने खेलो इंडिया सेंटर के बारे में प्रश्न पूछा है। देश में कुल मिलाकर 1,067 खेलो इंडिया सेंटर्स हैं। लोकल स्कूल्स और यूनिवर्सिटीज गेम्स के जो प्रतिभाशाली खिलाड़ी होते हैं, उनको खेलो इंडिया सेंटर्स में चिह्नित किया जाता है और फिर नर्चर किया जाता है। हरेक राज्य में एक खेलो इंडिया स्टेट सेंटर्स ऑफ एक्सीलेंस बना हुआ है। हरेक राज्य में जो चिह्नित प्रतिभाशाली खिलाड़ी होते हैं, उनको सेंटर ऑफ एक्सीलेंस में रखा जाता है और नर्चर किया जाता है।

माननीय सदस्य ने जो कहा है, एक राज्य में एक खेलो इंडिया स्टेट सेंटर्स ऑफ एक्सीलेंस बना हुआ है, वहां उनको खेलने के लिए विशेष तालीम दी जाती है।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 32 to 40

अमरोहा में छात्रों के लिए बेहतर शैक्षिक अवसर

***32. श्री कंवर सिंह तंवर:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार उत्तर प्रदेश के अमरोहा जिले के छात्रों के लिए बेहतर शैक्षिक अवसर सुनिश्चित करने हेतु उक्त जिले में विशेष रूप से ग्रामीण क्षेत्रों के छात्रों के लिए डिजिटल पहुंच की कमी, पर्याप्त विषय-शिक्षकों की अनुपलब्धता, विज्ञान/गणित को सीखने में अंतराल और प्रतियोगी परीक्षाओं के लिए मार्गदर्शन की कमी जैसी चुनौतियों का सामना कर रहे ग्रामीण क्षेत्रों के छात्रों के लिए विद्यालयी शिक्षा की गुणवत्ता और परिणामों को सुधारने के लिए लक्षित उपाय करने का है;

(ख) यदि हां, तो उक्त जिले में बुनियादी विद्यालय अवसंरचना जैसे शौचालय, पेयजल, बिजली, स्मार्ट क्लासरूम/सूचना प्रौद्योगिकी प्रयोगशालाओं, शिक्षक प्रशिक्षण, उपचारात्मक कोचिंग, छात्रवृत्तियों का प्रावधान, बीच में पढ़ाई छोड़ने पर नियंत्रण, कैरियर मार्गदर्शन और कोचिंग सहायता केन्द्रों में सुधार के संबंध में सरकार द्वारा की जाने वाली प्रस्तावित कार्रवाइयों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ग) स्कूल और साक्षरता विभाग ने वर्ष 2018-19 से स्कूल शिक्षा हेतु एक एकीकृत केंद्र प्रायोजित योजना-समग्र शिक्षा शुरू की है। यह योजना राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप है और इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक न्यायोचित और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा मिले, जो उनकी अलग-अलग पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखे तथा उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाए।

समग्र शिक्षा के तहत, उत्तर प्रदेश के अमरोहा जिले सहित पूरे देश में मौजूदा सरकारी स्कूलों को सुदृढ़ करने और अवसंरचना को बेहतर बनाने के लिए सहायता प्रदान की जाती है। इसमें अतिरिक्त कक्षाओं, शौचालय (लड़कों, लड़कियों और सीडब्ल्यूएसएन के लिए) का निर्माण, शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज) डेटाबेस द्वारा निर्धारित अंतरालों और संबंधित राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के आधार पर पेयजल, बिजली, आईसीटी सुविधाएं, स्मार्ट और डिजिटल कक्षाओं की व्यवस्था करना शामिल है। शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज) के डेटा का उपयोग करके प्रति वर्ष अवसंरचना की आवश्यकताओं की पहचान की जाती है और तदनुसार, समग्र शिक्षा के अंतर्गत राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी जरूरतों और प्राथमिकता के आधार पर वार्षिक योजनाएँ तैयार की जाती हैं तथा इसे उनकी वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में दर्शाया जाता है, जिसे बाद में राज्यों एवं संघ राज्य क्षेत्रों के साथ परामर्श करके योजना के कार्यक्रमिक और वित्तीय मानदंडों के अनुसार परियोजना अनुमोदन (पीएबी) द्वारा मूल्यांकित और अनुमोदित किया जाता है।

उत्तर प्रदेश राज्य सरकार द्वारा दी गई जानकारी के अनुसार, राज्य ने अमरोहा जिले में, विशेषकर ग्रामीण इलाकों के छात्रों के लिए, कई लक्षित कदम उठाए हैं। राज्य ने प्रारंभिक स्कूलों में पर्याप्त शिक्षण स्टाफ की उपलब्धता सुनिश्चित की है और एक इष्टतम छात्र शिक्षक अनुपात (पीटीआर) बनाए रखा है। विषय-विशिष्ट विशेषकर गणित और विज्ञान में अधिगम आवश्यकताओं को पूरा करने के लिए शैक्षणिक परामर्श प्रणाली उपलब्ध है। स्कूलों को गणित और विज्ञान संबंधी किट दिए गए हैं, साथ ही उनके उपयोग के लिए विशेष प्रशिक्षण भी दिया गया है। बुनियादी अधिगम की कमियों को दूर करने के लिए, अमरोहा जिले के सभी प्राथमिक स्कूलों में निपुण भारत मिशन (बुनियादी साक्षरता और संख्याज्ञान) कार्यान्वित किया जा रहा है। यह मिशन सुव्यवस्थित शिक्षणशास्त्र, स्पष्ट रूप से तय कक्षा-वार अधिगम परिणाम, शिक्षक संदर्शिका, विद्यार्थी वर्कबुक, और खेल-आधारित तथा कार्यकलाप-आधारित शिक्षण अधिगम सामग्री

उपलब्ध करवाता है।

राज्य सरकार ने बताया है कि ऑपरेशन कायाकल्प के तहत, स्कूल की तैयारी को बेहतर बनाने और समग्र अधिगम वातावरण को सुधारने के लिए 19 आवश्यक बुनियादी अवसंरचना सुविधाएं बनाई गई हैं। इन सुविधाओं में सुरक्षित पेयजल, लड़के और लड़कियों के लिए अलग-अलग शौचालय, पानी की सुविधा और टाइल्स वाले शौचालय, सीडब्ल्यूएसएन-अनुकूल शौचालय, कई हैंड वॉशिंग यूनिट, टाइल्स लगी हुई कक्षाएँ, काला/हरा/सफ़ेद बोर्ड, रसोई का नवीनीकरण, स्कूल भवनों की सफेदी और पेंटिंग, रेलिंग वाले रैंप, बिजली, स्कूल का फर्नीचर, नल वाला पानी तथा गेट सहित चारदीवारी शामिल हैं। वर्तमान में, अमरोहा जिले में इन 19 सुविधाओं की उपलब्धता 99 प्रतिशत है।

उपर्युक्त के अतिरिक्त, अमरोहा जिले में तीन अतिरिक्त कक्षाओं का निर्माण, पांच प्राथमिक स्कूलों के भवनों और एक उच्च प्राथमिक स्कूल के भवन का पुनर्निर्माण किया गया है, जो जर्जर हालत में थीं।

पीएम श्री योजना के तहत, 14 स्कूलों को मॉडल संस्थान के तौर पर कार्य करने के लिए सभी ज़रूरी सुविधाओं के साथ पूरी तरह से स्तरोन्नत करने के लिए चुना गया है। माध्यमिक शिक्षा में छात्राओं की पहुँच और उनके प्रतिधारण हेतु, दो केजीबीवी (टाइप-IV) बालिका छात्रावासों को शैक्षणिक वर्ष 2025-26 से क्रियाशील बनाया गया है। छात्रों को उनके भविष्य की कार्य योजना में मदद करने के लिए स्कूल और ज़िला दोनों स्तर पर करियर परामर्श मेला आयोजित किए जा रहे हैं।

डिजिटल पहुँच को बेहतर बनाने के लिए, उत्तर प्रदेश के 100% प्राथमिक स्कूलों को इंटरनेट कनेक्टिविटी और टैबलेट दिए गए हैं। ग्रामीण इलाकों सहित, आईसीटी प्रयोगशाला और स्मार्ट कक्षाएँ स्थापित की गई हैं। दीक्षा प्लेटफॉर्म 16,000 से अधिक डिजिटल अधिगम संसाधनों तक पहुँच प्रदान करता है। अमरोहा जिले में आईसीटी पहलों के तहत, वित्तीय वर्ष 2022-23 से 2025-26 की अवधि के दौरान, कुल 214 स्मार्ट कक्षाएँ, 61 आईसीटी प्रयोगशाला, 8 डिजिटल

पुस्तकालय और बीआरसी में 7 आईसीटी प्रयोगशाला को अनुमोदन प्रदान किया गया है।

भारत सरकार ने बजट वर्ष 2025-26 में, बीएसएनएल द्वारा 'भारतनेट' प्रोजेक्ट के तहत दूरदराज के इलाकों में डिजिटल अवसंरचना को बेहतर बनाने के लिए, ग्रामीण इलाकों के सभी सरकारी माध्यमिक स्कूलों में ब्रॉडबैंड कनेक्टिविटी देने की घोषणा की है।

'आत्मनिर्भर भारत अभियान' के हिस्से के तौर पर दिनांक 17 मई, 2020 को पीएम ई-विद्या नामक एक बड़ी पहल शुरू की गई थी, जो पूरे देश में शिक्षा तक बहु-प्रणाली पहुँच प्रदान करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से जुड़े सभी प्रयासों को एकीकृत करती है। राज्य/संघ राज्य क्षेत्र (यूटी) अपनी आवश्यकताओं के अनुसार मातृभाषा/स्थानीय/क्षेत्रीय भाषाओं में इन पहलों का उपयोग करने के लिए एनसीईआरटी के साथ मिलकर कार्य करते हैं। पीएम ई-विद्या में 200 डीटीएच टीवी चैनल शामिल हैं जो राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों (एबी)/भारत सरकार के अन्य मंत्रालयों को आबंटित किए गए हैं, और 400 रेडियो चैनल ऐसे भी हैं जो उन्हें कक्षा 1-12 के लिए विभिन्न भारतीय भाषाओं में अपनी आवश्यकता के अनुसार अनुपूरक शिक्षा प्रदान करने में सक्षम बना सकें।

उत्तर प्रदेश राज्य द्वारा दी गई जानकारी के अनुसार, प्रत्यक्ष प्रशिक्षण, दीक्षा संबंधी ऑनलाइन पाठ्यक्रम और लगभग 5,000 शैक्षणिक परामर्शदाताओं द्वारा परामर्श सहायता के माध्यम से शिक्षकों की सतत क्षमता वृद्धि सुनिश्चित की जा रही है। सहयोगपूर्ण रूप से समस्याओं को सुलझाने के लिए प्रति माह संकुल बैठकें आयोजित की जाती हैं। वर्ष 2025-26 के दौरान, अमरोहा में 4,236 शिक्षकों को प्रशिक्षण प्रदान किया गया।

डिजिटल इंफ्रास्ट्रक्चर फॉर नॉलेज शेयरिंग (दीक्षा) राष्ट्र का 'वन नेशन, वन डिजिटल' मंच है, जो राज्यों/संघ राज्य क्षेत्रों में स्कूल शिक्षा के लिए गुणवत्तापूर्ण ई-सामग्री प्रदान करता है, साथ ही सभी कक्षाओं के लिए क्यूआर कोडयुक्त पुस्तकें (ईटीबी) भी उपलब्ध करवाता है। दीक्षा में एक भागीदार के तौर पर, राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों ने मातृभाषा/स्थानीय/क्षेत्रीय भाषाओं में 3.7 लाख से अधिक सामग्री बनाई है और उनमें योगदान दिया है, जिससे बहुभाषावाद

को बढ़ावा मिला है। कुल मिलाकर, विद्यार्थियों, शिक्षकों और अन्य हितधारकों ने दीक्षा पर 565.28 करोड़ अधिगम सत्र पूरे किए हैं। हितधारकों के पास दीक्षा पर 450 से अधिक आभासी प्रयोगशाला और 100 आभासी कौशल प्रयोगशालाएँ (हिंदी और अंग्रेजी प्रत्येक में 50) तक पहुँच है।

शिक्षा संविधान की समवर्ती सूची में है, और अधिकांश स्कूल संबंधित राज्य सरकार के प्रशासनिक अधिकार क्षेत्र में आते हैं। सेवानिवृत्ति, त्यागपत्र और विद्यार्थियों की बढ़ती संख्या समायोजित करने या नए स्कूलों को खोलने की आवश्यकता के कारण शिक्षकों की भर्ती एक सतत प्रक्रिया है। समय पर भर्ती के लिए एक व्यापक, प्रौद्योगिकी-आधारित योजना और पूर्वानुमान लगाने का कार्य प्रत्येक राज्य/संघ राज्य क्षेत्र की जिम्मेदारी है। केंद्र सरकार समग्र शिक्षा योजना के माध्यम से वित्तीय सहायता देकर राज्यों और संघ राज्य क्षेत्रों को छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने में मदद करती है। यह यथा संशोधित निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 के मानदंडों के अनुसार किया जाता है। विभाग नियमित रूप से समीक्षा बैठक करता है एवं राज्यों और संघ राज्य क्षेत्रों से शिक्षकों की रिक्तियाँ भरने तथा सही जगह पर तैनाती सुनिश्चित करने के लिए परामर्शिका जारी करता है।

डीओएसईएंडएल कक्षा 3, 6 और 9 के लिए अधिगम परिणाम का पता लगाने/उनका मूल्यांकन करने के लिए, प्रति 3 वर्ष में पूरे देश में परख (समग्र विकास हेतु प्रदर्शन, मूल्यांकन, समीक्षा और ज्ञान का विश्लेषण) राष्ट्रीय सर्वेक्षण आयोजित करता है। परख राष्ट्रीय सर्वेक्षण प्रबंधन के अलग-अलग प्रकार, ग्रामीण और शहरी स्कूलों और समस्त सामाजिक समूहों में किया जाता है ताकि शिक्षा में न्यायोचित पहुंच और गुणवत्ता हेतु उपाय किए जा सकें। परख राष्ट्रीय सर्वेक्षण 2024 का नवीनतम चरण दिनांक 4 दिसंबर, 2024 को शिक्षा मंत्रालय के तत्वावधान में राष्ट्रीय मूल्यांकन केंद्र, परख द्वारा आयोजित किया गया था। रिपोर्ट को <https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है। राष्ट्रीय सर्वेक्षण 2024 <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध हैं। परख राष्ट्रीय सर्वेक्षण

2024 के परिणामों से पता चलता है कि राष्ट्रीय उपलब्धि सर्वेक्षण 2021 की तुलना में बुनियादी साक्षरता और संख्याज्ञान कौशल में काफी सुधार हुआ है, जो उठाए गए कदमों के सकारात्मक प्रभाव को दर्शाता है।

केंद्रीय क्षेत्र योजना 'राष्ट्रीय साधन -सह -मेधा छात्रवृत्ति योजना' को कार्यान्वित किया जा रहा है, जिसका उद्देश्य आर्थिक रूप से कमजोर वर्गों के मेधावी विद्यार्थियों को छात्रवृत्ति प्रदान करना है ताकि कक्षा VIII में उनको स्कूल छोड़ने से रोका जा सके और उन्हें माध्यमिक चरण में अपनी पढ़ाई जारी रखने के लिए प्रोत्साहित किया जा सके। इस योजना के तहत, प्रत्येक वर्ष कक्षा IX के चयनित विद्यार्थियों को एक लाख नई छात्रवृत्तियाँ प्रदान की गई हैं और कक्षा X से XII तक राज्य सरकार, सरकारी सहायता प्राप्त और स्थानीय निकाय द्वारा संचालित स्कूलों में उन्हें पढ़ाई जारी रखने के लिए/उनका नवीकरण किया जाता है। छात्रवृत्ति की राशि प्रति वर्ष 12000/- रुपये है।

भारत सरकार कक्षा VI से VIII तक के छात्रों को कौशल शिक्षा का अनुभव प्रदान करवाने और कक्षा IX से XII तक कौशल पाठ्यक्रम शुरू करने के लिए राज्यों को वित्तीय सहायता उपलब्ध करवाती है, जो स्कूल शिक्षा हेतु राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ-एसई) और राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप हैं। कौशल शिक्षा शिक्षकों/कौशल प्रशिक्षकों की क्षमता वृद्धि, सक्षमता आधारित पाठ्यचर्या और शिक्षक अधिगम सामग्री के विकास, निगरानी तथा मूल्यांकन के लिए प्रबंधन सूचना प्रणाली के विकास एवं कौशल शिक्षा के तहत नवाचारी कार्यक्रम शुरू करने के लिए भी सहायता दी जाती है। राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) ने एनसीएफ-एसई और एनईपी-2020 के अनुरूप कक्षा 6 से 8 के लिए व्यावसायिक शिक्षा संबंधी कार्यकलाप पुस्तक 'कौशल बोध' का विमोचन किया है।

कौशल शिक्षा का उद्देश्य विद्यार्थियों को विभिन्न क्षेत्रों में जॉब से जुड़े कौशल का पता लगाने में और उच्चतर अध्ययन हेतु जानकारी के आधार पर विषय चयन में सहायता प्रदान करना है। हब और स्पोक मॉडल का प्रावधान शुरू किया गया है, जिसके तहत, हब स्कूलों में

उपलब्ध अवसंरचना का उपयोग आस-पास के स्कूलों (स्पोक स्कूलों) के विद्यार्थियों द्वारा कौशल प्रशिक्षण हेतु किया जाता है। आईटीआई, पॉलिटेक्निक आदि का भी हब के रूप में उपयोग किया जा रहा है।

कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) वर्ष 2015 से उद्योग के लिए तैयार कार्यबल बनाने और रोज़गार हेतु कौशल को बेहतर बनाने के लिए पीएमकेवीवाई को कार्यान्वित कर रहा है। शिक्षा मंत्रालय स्कूलों में पीएमकेवीवाई को कार्यान्वित करने के लिए समन्वय करता है। इस योजना में 15-45 वर्ष की आयु के स्कूल/कॉलेज छोड़ने वाले, स्कूल न आने वाले बच्चों और बेरोज़गार युवाओं को लक्षित किया गया है। इस योजना के तहत लक्षित समूह को मांग आधारित और उद्योग से जुड़े कौशल पाठ्यक्रम प्रदान किए जाते हैं, जिससे वे अपनी काबिलियत तथा आकांक्षाओं के अनुसार करियर चुनने में सक्षम हो सकें। यह परिकल्पित है कि स्कूल अवधि के बाद या छुट्टियों के दिनों में स्कूलों की मौजूदा अवसंरचना का उपयोग कौशल शिक्षा और प्रशिक्षण प्रदान करने के लिए 'स्किल हब' के तौर पर किया जाएगा।

शिक्षा मंत्रालय ने "माई करियर एडवाइजर" नाम का एक मोबाइल एप्लिकेशन शुरू किया है। यह ऐप विद्यार्थियों को पूर्ण रूप से करियर मार्गदर्शन प्रदान करने के लिए तैयार किया गया है, जिसमें उनकी रुचि, कौशल और शैक्षणिक प्रदर्शन का विश्लेषण करने के लिए एआई और मशीन अधिगम का उपयोग किया जाता है। यह विभिन्न करियर विकल्पों, शैक्षणिक पाठ्यक्रमों और व्यावसायिक प्रशिक्षण कार्यक्रम के लिए वैयक्तिकृत सुझाव प्रदान करता है। इसमें 1,500 से अधिक जॉब रोल्स की जानकारी, विस्तृत करियर प्रोफाइल और शैक्षणिक आवश्यकताओं तथा व्यावसायिक प्रशिक्षण कार्यक्रमों के बारे में जानकारी दी गई है। छात्रों, शिक्षकों और माता-पिता को ध्यान में रखते हुए, शिक्षा मंत्रालय ने स्कूल छात्रों के लिए करियर गाइड पुस्तक का विमोचन किया है। इस करियर गाइड पुस्तक में 21 डोमेन में 500 करियर कार्ड हैं। प्रत्येक करियर कार्ड में वर्क प्रोफाइल, महत्वपूर्ण व्यक्तिगत गुण, पाठ्यक्रम शुल्क, छात्रवृत्ति, लोन की संभावना, प्रवेश का तरीका, कोर्स करवाने वाले संस्थानों (सरकारी/प्राइवेट/ऑनलाइन कोर्स) के बारे में जानकारी

और उस क्षेत्र के दिग्गजों के उदाहरण होते हैं। इस पुस्तक की एक प्रति <https://dsel.education.gov.in/careers/index.html> पर उपलब्ध है।

खेल सुविधाओं का विकास

***33. श्री जय प्रकाश:**

श्री सतपाल ब्रह्मचारी:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) हिसार, सोनीपत और दुमका लोक सभा निर्वाचन क्षेत्रों में खेल सुविधाओं के विकास के लिए सरकार द्वारा वर्तमान में कार्यान्वित किए जा रहे कार्यक्रमों/योजनाओं का ब्यौरा और इनके अंतर्गत स्वीकृत की गई और उपयोग में लाई गई निधियों का ब्यौरा क्या है;

(ख) क्या सरकार का हिसार, सोनीपत और दुमका लोक सभा निर्वाचन क्षेत्रों में खेल सुविधाओं के विकास के लिए कोई नया कार्यक्रम/योजना शुरू करने का प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या उक्त निर्वाचन क्षेत्रों में एक आधुनिक खेल स्टेडियम, बहुउद्देशीय इंडोर हॉल, प्रशिक्षण केन्द्र, कोचिंग सुविधाएं, खिलाड़ियों के लिए एक छात्रावास, एक सिंथेटिक ट्रैक, एक ग्रामीण खेल का मैदान और खेल /विज्ञान/फिजियो सुविधाएं विकसित करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है तथा इसके अंतर्गत लाभान्वित होने वाले युवाओं / खिलाड़ियों की संख्या कितनी है;

(घ) क्या स्थानीय खिलाड़ियों, विशेषकर ग्रामीणों, महिलाओं और युवा खिलाड़ियों की प्रतिभा को निखारने के लिए विशेष बजट आवंटित करने, प्रशिक्षकों की नियुक्ति करने और खेल उपकरण

उपलब्ध कराने का कोई प्रस्ताव है, यदि नहीं, तो इसके क्या कारण हैं और उक्त निर्वाचन क्षेत्रों के लिए ऐसी योजनाओं को कब तक लागू किए जाने की संभावना है; और

(ड) राज्य सरकार, स्थानीय निकायों और निजी भागीदारी के माध्यम से खेल अवसंरचना को सुदृढ़ करने के लिए सरकार की क्या कार्य-योजना है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) सरकार हिसार, सोनीपत और दुमका लोकसभा निर्वाचन क्षेत्रों सहित देशभर में खेलों के संवर्धन हेतु विभिन्न स्कीमें संचालित करती है। इन स्कीमों में निम्नलिखित शामिल हैं:

- i. खेलो इंडिया – राष्ट्रीय खेल विकास कार्यक्रम;
- ii. राष्ट्रीय खेल परिसंघों को सहायता;
- iii. अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद पुरस्कार;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- vii. राष्ट्रीय खेल विकास निधि;
- viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और
- ix. राष्ट्रीय खेल विज्ञान और अनुसंधान केंद्र (एनसीएसएसआर)

इन स्कीमों का विवरण मंत्रालय की वेबसाइट (<https://yas.nic.in>) पर पब्लिक डोमेन में उपलब्ध है। इसके अतिरिक्त, वित्तीय वर्ष 2024-25 में खेल विभाग को ₹2332.50 करोड़ आवंटित किए गए थे, जिनमें से ₹2136.97 करोड़ का उपयोग किया जा चुका है। स्कीम-वार उपयोग का विवरण मंत्रालय की वेबसाइट (<https://yas.gov.in/en/scheme-wise-financial-report-fy-2024-25-0>) पर पब्लिक डोमेन में उपलब्ध है।

(ख) से (घ): 'खेल' राज्य का विषय होने के कारण, खेलों के विकास और संवर्धन की जिम्मेदारी मुख्यतः राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्र सरकार केवल उनके प्रयासों में सहायता करती है। 'खेलो इंडिया' स्कीम के "खेल अवसंरचना का निर्माण और उन्नयन" घटक के तहत देशभर में खेल अवसंरचना के विकास हेतु वित्तीय सहायता प्रदान की जाती है।

'खेलो इंडिया' स्कीम देशभर की आवश्यकताओं को अपने आवंटित बजट के अंतर्गत गतिविधियों/कार्यक्रमों हेतु पूरा करती है। राज्य/संघ राज्यक्षेत्र सरकारों तथा अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर वित्तीय सहायता हेतु विचार किया जाता है, बशर्ते वे पूर्ण हों, तकनीकी रूप से व्यवहार्य हों तथा स्कीम के अंतर्गत निधियों की उपलब्धता हो।

सोनीपत लोकसभा निर्वाचन क्षेत्र में एक (01) राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) तथा हिसार लोकसभा निर्वाचन क्षेत्र में एक (01) साई प्रशिक्षण केंद्र (एसटीसी) स्थापित है। इसके अतिरिक्त, हिसार लोकसभा निर्वाचन क्षेत्र में तीन (03) खेलो इंडिया केंद्र, दुमका लोकसभा निर्वाचन क्षेत्र में तीन (03) खेलो इंडिया केंद्र तथा सोनीपत लोकसभा निर्वाचन क्षेत्र में एक (01) खेलो इंडिया केंद्र कार्यशील हैं। इनका विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(ङ): 'खेलो इंडिया' स्कीम के "खेल अवसंरचना का निर्माण और उन्नयन" घटक के तहत देशभर में स्टेडियम, खेल परिसर और प्रशिक्षण केंद्रों जैसी खेल अवसंरचना का विकास/निर्माण राज्य सरकारों के सहयोग से किया जाता है। इसके अतिरिक्त, 'खेलो भारत नीति 2025' एक व्यापक नीतिगत ढांचा प्रदान करती है, जिसके माध्यम से शिक्षा के साथ अभिसरण, सार्वजनिक-निजी भागीदारी को बढ़ावा, कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) सहयोग और सामुदायिक भागीदारी के माध्यम से खेल अवसंरचना को सुदृढ़ किया जाता है। इसका उद्देश्य गुणवत्तापूर्ण खेल सुविधाओं तक पहुँच का विस्तार करना और देशभर में खेल उत्कृष्टता को बढ़ावा देना है।

PROMOTION OF SCHEDULED INDIAN LANGUAGES THROUGH AI LANGUAGE PLATFORMS

***34. SHRI SHASHANK MANI:**

SHRI MANOJ TIWARI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of initiatives undertaken by the Government to support all 22 scheduled Indian languages through AI-based language platforms such as Bhashini and BharatGen;
- (b) the scope of digitisation of linguistic data, development of multilingual tools and creation of open language datasets under these initiatives;
- (c) the manner in which academic institutions, startups and public sector agencies across the country have been involved in the development and deployment of these language technologies; and
- (d) whether the Government proposes to expand the coverage of the platforms and include the Tulu language, spoken predominantly in Dakshina Kannada and Udupi districts of Karnataka, under these AI-based language platforms for education, governance and public service delivery, and if so, the details and timelines thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (d): The National Education Policy (NEP) 2020 highlights the importance of multilingualism and places strong emphasis on the promotion of all Indian languages. In alignment with the objectives of NEP 2020, the Government of India has undertaken several initiatives promoting education, preservation and

research on Indian languages. These efforts have further been augmented through the adoption of Artificial Intelligence and Machine Learning (AI/ML) technologies, including the development of Large Language Models, translation tools and language-enabled digital services in Indian languages.

Government of India has started the BharatGen project, which is a multimodal Large Language Model Project focused on developing efficient and inclusive AI solutions that support all 22 Scheduled languages and enable the creation of a robust digital AI infrastructure for India's unique socio-cultural context and diverse sectors. BharatGen is anchored at IIT Bombay, where the core development of language technologies is undertaken. The initiative is implemented through a consortium of leading academic institutions including IIT Kanpur, IIT Madras, IIT Hyderabad, IIIT Hyderabad, IIM Indore, and IIT Mandi.

Further, to facilitate the translation of content into Indian languages, technological advancements include the development of AI-based translation tools such as ANUVADINI by the All India Council of Technical Education (AICTE) and BHASHINI, an initiative under the Digital India Programme.

Through a collaboration of over 70 research partner institutes, BHASHINI has developed state-of-the-art AI models for Indian languages. At present, BHASHINI platform hosts a repository of over three hundred fifty AI-based language models and provides more than twenty-two specialised language services. These services include Automatic Speech Recognition, Machine Translation, Text-to-Speech, Optical Character Recognition,

Transliteration and several other language technology capabilities essential for enhancing multilingual digital access in the country. The National Language Translation Mission through the BHASHINI platform is digitising large volumes of text and speech data across all 22 scheduled languages. BHASHINI follows a multi-stakeholder participation model involving academic and research institutions for fundamental research, dataset preparation and development of baseline AI models. For instance, IIT Madras has leveraged Bhashini and works closely with other academic partners on research and model development, while startups and technology companies build applications and solutions on top of the Bhashini language stack.

The Indian Language Technology Stack for education initiative of the IIT Madras Bodhan AI Foundation aims to provide technology solutions for making learning more accessible, inclusive, and effective. These efforts focus on delivering educational content and services in Indian languages to improve access to quality education in mother tongue through AI enabled tools.

Further, extensive linguistic resources for scheduled Indian Languages have been developed by the Central Institute of Indian Languages (CIIL) of the Ministry of Education under the Linguistic Data Consortium for Indian Languages (LDC-IL) scheme. Since 2019, LDC-IL has provided resources to government agencies, government-promoted initiatives, researchers, and commercial and industrial users engaged in developing language technologies.

Under the LDC-IL scheme, 76 datasets covering all Scheduled languages have been released. Apart from the datasets, LDC-IL has also developed web-based applications and tools to support research and development in Indian languages. Several of these tools, hosted at CIIL data centres, are accessible through the Medha Bhashika website <https://medha.ciil.org>. Expanding the availability of high-quality digital resources for additional Indian languages, LDC-IL has taken steps for digitizing the corpora of the Tulu language.

FIRST TIME RETAIL TRADERS

***35. SHRI CAPTAIN BRIJESH CHOWTA:**

Will the **Minister of Finance** be pleased to state:

- (a) the number of new retail traders in the country during the last five years along with their average profit or loss in their portfolio, age-wise;
- (b) whether the Government has taken any steps to raise awareness among first-time traders to mitigate risky or misinformed investment decisions and if so, the details thereof;
- (c) the details of any surveys/assessments conducted regarding financial literacy among first-time traders;
- (d) the data of new traders involved in short-term investments versus long-term investments, along with their average profit or loss ratio, year-wise; and

(e) whether the Government has found any correlation between the age of a new investor and the likelihood of participation in short-term trading, including derivatives and if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) Over the last five years, the number of unique individual investors* has increased from 5.1 Cr in FY 2021 to 12.5 Cr in FY 2025. The age distribution of new investors in CY25: below 30 years 55.9%, 30–39 years 23.5%, 40–49 years 12.2%, 50–59 years 5.5%, above 60 years 2.9%.

Data regarding the age wise average profit or loss incurred by new retail traders in their portfolio is not available with SEBI.

(b) To promote awareness and education among first-time and existing investors, SEBI conducted 35,734 investor awareness programmes in FY 2024–25 across 724 districts in 36 States and Union Territories. These programmes focus on risks in the securities market, responsible investing, investor rights and obligations, do's and don'ts of investing, and protection against scams and frauds, including cyber and digital fraud. SEBI has also launched the *SEBI vs. SCAM* campaign to counter misleading information on social and messaging platforms, and provides investor education through its dedicated website and the *Saaṛṛṛhi* mobile app.

(c) SEBI has commissioned a nationwide Investor Survey 2025 covering over 90,000 households across 400 cities and 1,000 villages, to understand the current penetration and awareness of securities market across India. No

surveys or assessments specific to first-time traders were conducted by SEBI.

(d) and (e) The information on investment patterns and age of investors is not available with SEBI.

**Unique individual investor includes unique PANs (individuals, sole proprietorship, NRIs and HUFs- all except institutions) present in active accounts with non-zero holding.*

केंटे एक्सटेंशन कोयला ब्लॉक परियोजना

***36. श्रीमती ज्योत्स्ना चरणदास महंत :**

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने हाल ही में छत्तीसगढ़ के हसदेव अरंद क्षेत्र में 'केंटे एक्सटेंशन' कोयला ब्लॉक के लिए 1742 हेक्टेयर वन भूमि के उपयोग परिवर्तन के लिए स्वीकृति प्रदान की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) उक्त परियोजना के कारण कितने पेड़ों के काटे जाने और स्थानीय जैव विविधता और हाथी गलियारों पर इसका कितना प्रभाव पड़ने की संभावना है;
- (ग) क्या सरकार को इस परियोजना के विरुद्ध स्थानीय ग्राम सभाओं से आपत्तियां और प्रस्ताव प्राप्त हुए हैं; और
- (घ) क्या उक्त अनुमोदन हसदेव में खनन को रोकने के लिए वर्ष 2022 में छत्तीसगढ़ विधान सभा द्वारा सर्वसम्मति से पारित संकल्प के विपरीत है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) केंद्र सरकार ने छत्तीसगढ़ के हसदेव अरंद क्षेत्र में 'केंटे एक्सटेंशन' कोयला ब्लॉक के लिए वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के तहत 1742 हेक्टेयर वन भूमि के गैर वानिकी प्रयोजनों हेतु प्रयोग में लाए जाने की कोई पूर्व स्वीकृति नहीं दी है।

(ख) राज्य सरकार ने दिनांक 25.11.2025 को परिवेश पोर्टल पर मंत्रालय को केंटे एक्सटेंशन ओपनकास्ट कोयला खदान के लिए 1742.60 हेक्टेयर वनक क्षेत्र को गैर वानिकी प्रयोजनों हेतु प्रयोग में लाए जाने का प्रस्ताव प्रस्तुत किया था। मंत्रालय ने प्रस्ताव की जांच की और राज्य सरकार से आगे और सूचना मांगी है।

(ग) छत्तीसगढ़ सरकार से प्राप्त सूचना के अनुसार, इस प्रस्ताव पर अभी तक स्थानीय ग्राम सभा से कोई आपत्ति नहीं मिली है।

(घ) केंद्र सरकार ने उक्त प्रस्ताव के लिए वन भूमि के गैर वानिकी प्रयोजनों हेतु प्रयोग के लिए कोई पूर्व अनुमोदन नहीं दिया है।

राजस्थान के श्रीगंगानगर और हनुमानगढ़ में वायु और जल प्रदूषण

*37. श्री कुलदीप इंदौरा:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान के श्रीगंगानगर और हनुमानगढ़ जिले विश्व के 20 सर्वाधिक प्रदूषित शहरों में शामिल हैं जिसके परिणामस्वरूप यहां बड़ी संख्या में लोगों के विभिन्न बीमारियों से पीड़ित होने का खतरा अधिक है;
- (ख) क्या सरकार ने उक्त जिलों में वायु और जल प्रदूषण के स्रोतों की पहचान करने के लिए कोई वैज्ञानिक अध्ययन या सर्वेक्षण कराया है;
- (ग) यदि हां, तो इस संबंध में प्रमुख निष्कर्ष क्या हैं; और

(घ) सरकार द्वारा प्रदूषण के स्तर को रोकने, औद्योगिक और कृषि अपशिष्ट प्रबंधन प्रणालियों में सुधार करने और इन क्षेत्रों में स्वच्छ जल और वायु अभियान के अंतर्गत एक व्यापक कार्य योजना को लागू करने के लिए अब तक क्या विभिन्न कदम उठाए गए हैं/उठाए जा रहे हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) से (घ): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों (एनएएक्यूएस) के उल्लंघन के आधार पर अवमानक प्राप्त न करने वाले शहरों की पहचान करता है। श्रीगंगानगर और हनुमानगढ़ को अवमानक प्राप्त न करने वाले शहरों के रूप में चिन्हित नहीं किया गया है। इसके अलावा, वर्ष 2025 में श्रीगंगानगर और हनुमानगढ़ का औसत वायु गुणवत्ता सूचकांक (एक्यूआई) क्रमशः 152 और 125 रहा, जो यह दर्शाता है कि दोनों जिलों की वायु गुणवत्ता मध्यम श्रेणी में है।

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड (आरएसपीसीबी) द्वारा नहरों और जल निकायों की जल गुणवत्ता की निगरानी मासिक आधार पर श्रीगंगानगर जिले में गंग नहर पर खाखा हेड और हनुमानगढ़ जिले में इंदिरा गांधी नहर परियोजना (आईजीएनपी) पर मसीतावाली हेड और झंडेवाला स्थान पर की जाती है। विश्लेषण से पता चलता है कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित निर्दिष्ट सर्वोत्तम उपयोग मानदंडों के अनुसार इन नहरों का जल गुणवत्ता स्तर श्रेणी 'ख' और श्रेणी 'ग' के अंतर्गत आता है, सीपीसीबी के मानकों के अनुसार, श्रेणी 'ख' का जल बाहरी स्नान के लिए उपयुक्त होता है, जबकि श्रेणी 'ग' का जल पारंपरिक उपचार और कीटाणुशोधन के बाद पीने के पानी के स्रोत के रूप में उपयुक्त माना जाता है। लोक स्वास्थ्य अभियांत्रिकी विभाग (पीएचईडी), राजस्थान सरकार द्वारा जनता को पेयजल आपूर्ति से पहले अनुपचारित जल का नियमित उपचार और कीटाणु शोधन किया जाता है। जल गुणवत्ता की नियमित रूप से जांच और निगरानी की जाती है।

औद्योगिक इकाइयों एवं पंजाब की नगर पालिका निकायों द्वारा सतलुज नदी तथा बुद्धा नाला में दूषित जल के अवैध निर्वहन को रोके जाने हेतु, जिसके जल की आपूर्ति अंततः नहरों के माध्यम से श्रीगंगानगर एवं हनुमानगढ़ को की जाती है, आरएसपीसीबी ने ऊपरी क्षेत्रों में स्थित दोषी औद्योगिक इकाइयों के विरुद्ध कड़ी कार्रवाई किए जाने हेतु सीपीसीबी तथा पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) के साथ इस मामले को उठाया है।

औद्योगिक एवं कृषि अपशिष्ट के सुव्यवस्थित प्रबंधन, वैज्ञानिक संचालन, उपयोग तथा निपटान के लिए पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) ने खतरनाक एवं अन्य अपशिष्ट (प्रबंधन और सीमापार संचलन) नियम, 2016 तथा ठोस अपशिष्ट प्रबंधन नियम, 2015 अधिसूचित किए हैं।

आरएसपीसीबी द्वारा वायु एवं जल प्रदूषण को नियंत्रित करने के लिए उद्योगों का नियमित निरीक्षण एवं निगरानी भी की जाती है।

विद्यालय पाठ्यचर्या में कौशल आधारित और व्यावसायिक शिक्षा

***38. श्रीमती संजना जाटव:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में विद्यालय पाठ्यचर्या में कौशल आधारित और व्यावसायिक शिक्षा को शामिल करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ख) देश में राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अंतर्गत समग्र शिक्षा की परिकल्पना के साथ राष्ट्रीय पाठ्यचर्या रूपरेखा को संगत बनाए जाने को किस प्रकार सुनिश्चित किया जा रहा है;
- (ग) क्षेत्रीय भाषाओं में शिक्षण संसाधनों के विकास में राज्यों की सहायता करने के लिए सरकार द्वारा कार्यान्वित किए गए उपायों का ब्यौरा क्या है;

(घ) प्रारंभिक शिक्षा के माध्यम के रूप में मातृभाषा को अपनाने का बाल्यावस्था शिक्षा के परिणामों पर क्या प्रभाव पड़ा है; और

(ङ) राज्यों में इन सुधारों के कार्यान्वयन की निगरानी के लिए क्या तंत्र मौजूद हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क): जैसा कि राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में परिकल्पना की गई है, केंद्र सरकार ने बुनियादी स्तरों से रोजगार योग्यता, श्रम की गरिमा और कार्य संबंधी क्षमताओं को बढ़ावा देने के लिए स्कूली पाठ्यक्रम में कौशल/व्यावसायिक शिक्षा को एकीकृत किया है।

एनईपी 2020 के साथ अनुकूलित स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या ढांचा (एनसीएफ-एसई), शैक्षणिक विषयों के साथ समानता सुनिश्चित करने के लिए कौशल शिक्षा को सीधे मध्य और माध्यमिक चरणों में एकीकृत करके संस्थागत बनाता है। मूलभूत कौशल और व्यावहारिक जागरूकता बढ़ाने और ग्रेड उपयुक्त कौशल दक्षताएं विकसित करने के लिए छात्रों को व्यावसायिक शिल्प के साथ जोड़ने के लिए पर्याप्त अधिगम घंटे आवंटित किए गए हैं।

एनईपी 2020 के अनुसरण में, सरकार ने व्यावहारिक गतिविधियों के माध्यम से अनुभवात्मक अधिगम को बढ़ावा देने के लिए कक्षा 6 से 8 के दौरान 10 बैगलेस दिनों की अवधारणा आरंभ की है। परियोजना-आधारित अधिगम दृष्टिकोण के माध्यम से व्यावहारिक कार्य अनुभव प्रदान करने और पाठ्यक्रम में कौशल शिक्षा के एकीकरण को सुनिश्चित करने के लिए मध्य चरण (ग्रेड 6 से 8) में एक कौशल विषय आरंभ किया गया है। मध्य चरण में, छात्र बिना किसी विशेषज्ञता के दृढ़ता और सहकार्यता जैसे हस्तांतरणीय कौशल में वृद्धि करने के लिए तीन कार्य रूपों - जीवन रूपों, मशीनों/सामग्रियों और मानव सेवाओं में व्यावहारिक परियोजनाओं में संलग्न होते हैं। एनसीएफ-एसई की अनुवर्ती कार्रवाई के रूप में, शिक्षा मंत्रालय ने एनसीईआरटी के माध्यम से कक्षा 6 से 8 के लिए कौशल शिक्षा के लिए पाठ्यपुस्तकें (कौशल बोध) विकसित की हैं। स्कूल "लोक विद्या" के माध्यम से शिक्षार्थियों को कला, हस्तशिल्प, प्राकृतिक खेती, पर्यटन आदि से

संबंधित व्यावहारिक और सैद्धांतिक पहलुओं से अवगत करा कर स्थानीय ज्ञान और व्यावहारिक कौशल को बढ़ावा दे रहे हैं।

माध्यमिक स्तर (ग्रेड 9 से 12) पर, राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) ने नियोजनीयता कौशल के लिए पाठ्यक्रम और पाठ्यपुस्तकें विकसित की हैं जो सभी कौशल पाठ्यक्रमों में अंतर्निहित हैं। राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद द्वारा विकसित कौशल पाठ्यक्रम और पाठ्यपुस्तकें राष्ट्रीय कौशल योग्यता फ्रेमवर्क (एनएसक्यूएफ) के अंतर्गत विभिन्न क्षेत्रों में रोजगार की भूमिकाओं पर आधारित हैं जो एक गुणवत्ता आश्वासन फ्रेमवर्क है।

केन्द्र सरकार समग्र शिक्षा की केन्द्रीय प्रायोजित योजना के कार्यान्वयन के लिए वित्तीय सहायता प्रदान करती है। कौशल/व्यावसायिक शिक्षा समग्र शिक्षा योजना के अंतर्गत उन घटकों में से एक है जिसके अंतर्गत राज्यों/संघ राज्य क्षेत्रों को ग्रेड 6 से 8 तक के छात्रों को कौशल शिक्षा का अनुभव प्रदान करने और ग्रेड 9 से 12 तक के कौशल पाठ्यक्रम शुरू करने के लिए वित्तीय सहायता प्रदान की जाती है जो राष्ट्रीय कौशल योग्यता फ्रेमवर्क (एनएसक्यूएफ) के अनुरूप है। माध्यमिक स्तर अर्थात् ग्रेड 9 और 10 में, छात्रों को एक अतिरिक्त विषय के रूप में कौशल मॉड्यूल दी जाती है। वरिष्ठ माध्यमिक स्तर अर्थात् ग्रेड 11 और 12 में, कौशल पाठ्यक्रम एक अनिवार्य (वैकल्पिक) विषय के रूप में होते हैं। अब तक, कक्षा 9 से कक्षा 12 के स्कूली छात्रों के लिए 138 जॉब रोल्ल्स (जेआर)/कौशल विषय दिए जाने का अनुमोदन किया गया है।

कौशल शिक्षकों/प्रशिक्षकों के व्यावहारिक शिक्षण एवं प्रशिक्षण कौशल को उनके संबंधित क्षेत्रों में बढ़ाने के लिए नियमित रूप से शिक्षक प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। उन्हें उद्योग का अनुभव प्राप्त होता है तथा वे नवीनतम प्रौद्योगिकियों और कार्यप्रणालियों से अवगत होते हैं।

कौशल-आधारित शिक्षा को समग्र रूप से सुनिश्चित करने हेतु सामान्य शिक्षा को कौशल शिक्षा के साथ एकीकृत करते हुए, ऑनलाइन सैद्धांतिक अधिगम को ऑफलाइन व्यावहारिक सत्रों के साथ संयोजित करने के लिए कौशल आधारित शिक्षा हेतु डिजिटल संसाधन तैयार किए गए हैं।

विशेष रूप से जहां भौतिक संसाधन सीमित हैं, यह सुनिश्चित करते हुए कि सभी छात्र अकादमिक शिक्षा के साथ-साथ व्यावहारिक, नौकरी के लिए तैयार कौशल विकसित कर सकते हैं, एनसीईआरटी ने कौशल शिक्षा तक पहुंच का विस्तार करने के लिए ई-लर्निंग सामग्री, वीडियो और वर्चुअल स्किल लैब (वीएसएल) विकसित किए हैं।

केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) युवा पीढ़ी के कौशल और दक्षता के स्तर को उन्नत करने और उपलब्ध विभिन्न कैरियर विकल्पों का पता लगाने के लिए कक्षा 9-10 में 22 और कक्षा 11-12 में 43 कौशल विषय प्रदान करता है।

(ख): एनसीएफ-एसई 2023 सामग्री, संसाधनों, शैक्षणिक समझ और दिशानिर्देशों, स्कूल आधारित और प्रणाली-आधारित आवश्यकताओं, मूल्यांकन तंत्र आदि के संदर्भ में चरण विशिष्ट, विषय विशिष्ट और शिक्षार्थी विकास से संबंधित दिशानिर्देशों को प्रदान करके एनईपी 2020 के दृष्टिकोण को परिवर्तित करता है। एनसीएफ-एसई का विस्तृत दस्तावेज़ एनईपी की परिकल्पना को साकार करने हेतु लक्ष्यों, पाठ्यचर्यागत सक्षमताओं एवं अधिगम परिणामों, समय-आवंटन, शिक्षक सक्षमता एवं आवश्यकताओं आदि प्रस्तुत करता है।

एनसीएफ-एसई 2023 शिक्षार्थियों की संज्ञानात्मक, भावनात्मक, सामाजिक, नैतिक और शारीरिक क्षमताओं के विकास पर बल देता है और यह कठोर अनुशासनात्मक सीमाओं के बिना कला, विज्ञान, भाषाओं, खेल, मूल्य शिक्षा और कौशल शिक्षा के एकीकरण के माध्यम से प्राप्त किया जा रहा है। सामान्य शिक्षा के साथ कौशल शिक्षा का एकीकरण महत्वपूर्ण सोच, रचनात्मकता, समस्या-समाधान, जीवन कौशल और अनुभवात्मक शिक्षा को बढ़ावा देता है, इस प्रकार बच्चों का समग्र विकास सुनिश्चित करता है। यह एकीकरण ग्रामीण और शहरी दोनों क्षेत्रों में

परियोजना-आधारित शिक्षण के माध्यम से छात्रों को कृषि का व्यावहारिक ज्ञान प्रदान करने के उद्देश्य से किया गया है। छात्र ग्रामीण एवं शहरी क्षेत्रों में विभिन्न व्यवसायों में लोगों द्वारा किए जाने वाले कार्यों के बारे में जानेंगे तथा भविष्य की करियर संभावनाओं से अवगत होंगे, जिससे शिक्षा के माध्यम से स्थानीय सशक्तिकरण को बढ़ावा मिलेगा। एनसीएफ समग्र मूल्यांकन प्रणालियों पर बल देता है (जैसे—प्रगति रिपोर्ट, जो केवल कागज़-कलम आधारित परीक्षाओं के द्वारा अंकों पर निर्भर रहने के बजाय बच्चों की समग्र उपलब्धियों के आकलन पर केंद्रित हों)। ये सुधार एनसीएफ द्वारा निर्देशित हैं और शिक्षार्थियों के विकास के अनेक आयामों को समाहित करने की एनईपी की परिकल्पना के अनुरूप हैं।

(ग) और (घ): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 पाठ्यपुस्तकों और सामग्री, शिक्षक विकास कार्यक्रमों को विकसित करके और राष्ट्रीय और राज्य स्तर पर राज्यों और स्कूल प्रणालियों के साथ काम करके बहु-आयामी कार्यनीतियों के माध्यम से स्कूली शिक्षा में सभी भारतीय भाषाओं को बढ़ावा देती है। सरकार सभी 22 अनुसूचित भारतीय भाषाओं और अंग्रेजी में एनसीईआरटी के माध्यम से पाठ्यपुस्तकों को विकसित करने और उन्हें <https://ncert.nic.in/textbook.php> पर उपलब्ध कराने में राज्यों की सहायता कर रही है। एनसीईआरटी राज्य की भाषाओं में भाषा और सामग्री की पाठ्यपुस्तकों के विकास के लिए राज्य एजेंसियों के साथ मिलकर भी कार्य कर रहा है, साथ ही भौतिक और डिजिटल दोनों रूपों में प्राइमर और बहुभाषी मूलभूत चरण के संसाधनों जैसे जादुई पिटारा पर भी कार्य कर रहा है। बहुभाषावाद को बढ़ावा देने के लिए, स्कूलों में भाषा संगम, भारतीय भाषा उत्सव और भारतीय भाषा ग्रीष्मकालीन शिविर जैसी राष्ट्रव्यापी पहल लागू की जा रही हैं। बहुभाषी और मातृभाषा आधारित शिक्षाशास्त्र पर मॉड्यूल सहित समग्र उन्नति के लिए स्कूल प्रमुखों और शिक्षकों के लिए राष्ट्रीय पहल (निष्ठा), के तहत बड़े पैमाने पर प्रशिक्षण के माध्यम से शिक्षक क्षमता को सुदृढ़ किया जा रहा है। इसके अलावा, एनईपी 2020 के अनुरूप, मूलभूत और प्रारंभिक चरणों में शिक्षा के माध्यम के रूप में मातृभाषा/घरेलू भाषा को अपनाने के लिए, सीबीएसई ने सभी सीबीएसई से संबद्ध स्कूलों को परिपत्र जारी किया है, जिसके

तहत मूलभूत और प्रारंभिक चरणों में शिक्षा का माध्यम बच्चे की घरेलू भाषा, मातृभाषा या एक परिचित क्षेत्रीय भाषा होनी चाहिए। सीबीएसई ने यह भी निर्देश दिया है कि इस चरण में अपेक्षित अधिगम परिणाम मुख्यतः मौखिक और अनुभवात्मक हों। यहाँ भाषा में औपचारिक पठन-लेखन शामिल है तथा अक्षरों की पहचान और यह मूल शब्द-निर्माण की प्रक्रिया से शुरू होती है।

एनईपी के पैरा 4.12 में स्पष्ट रूप से कहा गया है कि शोध से यह स्पष्ट रूप से सिद्ध होता है कि 2 से 8 वर्ष की आयु के बीच बच्चे भाषाएँ अत्यंत शीघ्रता से सीखते हैं और बहुभाषिकता से छोटे विद्यार्थियों को महत्वपूर्ण संज्ञानात्मक लाभ प्राप्त होते हैं। इसलिए, बच्चों को प्रारंभिक अवस्था से ही विभिन्न भाषाओं से शीघ्र परिचित कराया जाएगा (लेकिन मातृभाषा पर विशेष बल दिया जाएगा)।

(ड): शिक्षा संविधान की समवर्ती सूची में है तथा राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन ने निगरानी तंत्र स्थापित किया है। जहां तक केंद्र प्रायोजित योजनाएं समग्र शिक्षा और प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) का संबंध है, ये एनईपी 2020 के अनुरूप हैं। राज्य/संघ राज्य क्षेत्र अपनी आवश्यकताओं/प्राथमिकता के अनुसार वार्षिक योजना तैयार करते हैं, तथा यह समग्र शिक्षा योजना के मानदंडों के अनुसार उनके संबंधित वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) प्रस्तावों में परिलक्षित होता है। फिर इन योजनाओं का मूल्यांकन और अनुमोदन स्कूल शिक्षा और साक्षरता विभाग में परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा राज्यों और संघ राज्य क्षेत्रों के परामर्श से इस योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों तथा पहले अनुमोदित मध्यवर्तनों के लिए राज्यों/संघ राज्य क्षेत्रों की भौतिक और वित्तीय प्रगति के अनुसार किया जाता है। इस विभाग में प्रबंध (परियोजना मूल्यांकन, बजट उपलब्धियां और डेटा हैंडलिंग) प्रणाली है। प्रबंध प्रणाली की एक महत्वपूर्ण विशेषता समग्र शिक्षा के विभिन्न मध्यवर्तनों के अंतर्गत किए गए व्यय का अद्यतनीकरण है। केंद्र और राज्य/संघ राज्य क्षेत्र सरकारों के बीच महत्वपूर्ण सूचनाओं के आदान-प्रदान और किसी भी लंबित समस्या के समाधान के लिए नियमित रूप से

बातचीत की जाती है। इस प्रकार, केंद्र प्रायोजित समग्र शिक्षा योजना की भौतिक और वित्तीय समीक्षा की निगरानी के लिए आवधिक चर्चा/समीक्षा बैठकें आयोजित की जाती हैं। इसके अतिरिक्त, योजना के कार्यान्वयन की प्रगति की निगरानी के लिए राज्यों/संघ राज्य क्षेत्रों के साथ मध्यावधि समीक्षा भी की जाती है।

BENEFICIARIES UNDER PMJJBY

***39. SHRI SUDAMA PRASAD:**

Will the **Minister of Finance** be pleased to state:

- (a) the details of the total number of beneficiaries covered under the Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and the number of active policies during the last five years and the current year, year and State/UT-wise;
- (b) the details of the number of PMJJBY policies that were discontinued due to non-availability of sufficient bank balance at the time of auto-debit during the last five years and the current year, year and State/UT-wise;
- (c) the details of the average time taken by the Government for settlement of claims under PMJJBY during the last five years and the current year, year and State/UT-wise;
- (d) the details of the number of claims filed, settled and rejected along with the claim settlement ratio during the last five years and the current year, year and State/UT-wise; and
- (e) whether the Government has taken any steps to reduce policy lapses and improve claim settlement efficiency and if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) The total number of beneficiaries covered under the Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and the number of active policies during the last five years and the current year, year-wise and State/UT-wise are placed at Statement-I and II respectively.

(b) The number of PMJJBY policies that were discontinued due to non-availability of sufficient bank balance at the time of auto-debit during the last five years and the current year, year and State/UT-wise is *placed at Statement III.*

(c) The claim settlement ratio under the said scheme is 99.94% as on 29.10.2025(*since inception*). As per the insurance sector regulator, Insurance Regulatory and Development Authority of India (IRDAI), the average time taken for settlement of PMJJBY claim varies across various insurers and is in the range of 0.61 Days to 17 Days.

(d) the number of claims filed, settled and rejected along with the claim settlement ratio during the last five years and the current year, year and State/UT-wise is placed at Statement IV.

(e) *With the aim of increasing enrolments and reduce policy lapses, and ensure timely disbursement of benefits to beneficiaries in PMJJBY, the following measures are being taken:*

- i. In order to increase coverage under PMJJBY, PMSBY, regular campaigns were held at grass root level with active participation of banks and local administration.
- ii. Recently, a 4-month “Financial Inclusion Saturation Campaign” was launched across the country in 2.70 lakh gram panchayats and Urban Local Bodies (ULBs) from 01.07.2025 to 31.10.2025. To achieve saturation in PMJJBY and PMSBY, camps were organized at gram panchayat and ULB level by Banks, providing residents with direct access to information and assistance for enrolling in the scheme. The initiative was aimed to raise awareness and improve participation, helping to bridge gaps in rural areas including enrolments on the spot.
- iii. The State Level Bankers' Committees (SLBCs) / Union Territory Level Bankers' Committees (UTLBCs) play a crucial role by coordinating efforts among Banks, Government agencies, Lead District Managers, Financial Institutions, Insurance companies, and other stakeholders to increase coverage under PMJJBY and PMSBY at the state level.
- iv. The Centre for Financial Literacy (CFL) Project has been initiated by the Reserve Bank of India since 2017 with an objective to adopt community-led innovative and participatory approaches to financial literacy. As on March 31, 2025, a total of 2,421 CFLs have been set up across the country with one CFL covering three blocks on an average
- v. A strong network of about 16 lakh Banking Correspondents (BCs), representing the last mile connect in the Banking Services delivery

system, is also enrolling eligible people under these social security Schemes.

- vi. Allocation of targets to all banks under each social security scheme and periodic review of performance of banks is done on regular intervals and corrective steps are taken if required.
- vii. Jansuraksha Portal has been introduced for providing affordable universal access to social security protection through end-to-end digitized journeys and empowering beneficiaries through seamless enrolment and claim remittance for PMJJBY and PMSBY. All 12 Public Sector Banks and 28 Regional Rural Banks and 11 insurers have been onboarded on the portal. Further in order to increase the awareness of social security schemes, the *Jansuraksha portal* (www.jansuraksha.gov.in) hosts all relevant material/ information including forms, rules, frequently asked questions (FAQs) etc. related to these schemes in English, Hindi and regional languages.

STATEMENT I

Total number of beneficiaries cumulatively covered under the Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)							
SR. No.	STATE/UTs	As on 31.05.2021	As on 31.05.2022	As on 31.05.2023	As on 31.05.2024	As on 31.05.2025	As on 07.01.2026
1	Andaman & Nicobar Islands	24,353	35,475	51,340	71,164	87,339	98,048
2	Andhra Pradesh	61,14,614	70,96,256	84,63,484	3,05,34,198	3,26,10,526	3,40,91,966
3	Arunachal Pradesh	65,050	92,088	1,40,762	2,05,542	2,55,300	2,84,033
4	Assam	15,57,772	20,89,961	30,52,600	42,93,420	51,82,811	58,42,346
5	Bihar	36,26,616	61,29,689	93,52,983	1,49,89,439	1,79,00,390	1,97,12,784
6	Chandigarh	67,045	83,245	1,01,887	1,26,101	1,50,292	1,71,860
7	Chhattisgarh	20,75,495	29,97,575	42,98,270	68,68,181	78,88,327	85,76,386
8	Dadra & Nagar	74,439	87,954	1,06,921	1,32,438	1,50,257	1,62,653

	Haveli and Daman & Diu						
9	Goa	1,48,880	1,68,314	2,59,146	3,12,352	3,58,428	3,90,774
10	Gujarat	36,41,597	46,96,354	60,16,278	79,73,550	94,07,492	1,04,89,631
11	Haryana	13,99,852	22,81,969	29,90,952	40,18,857	48,53,870	54,00,165
12	Himachal Pradesh	3,84,727	5,45,157	7,27,832	10,12,633	12,24,673	13,94,205
13	Jammu & Kashmir	3,69,637	4,61,701	5,61,913	8,90,152	10,75,406	12,54,540
14	Jharkhand	15,51,274	26,54,812	44,34,265	64,92,072	78,59,630	88,19,224
15	Karnataka	43,72,107	53,30,297	68,62,320	1,29,67,480	1,52,11,015	1,67,25,467
16	Kerala	10,34,886	12,36,033	16,21,492	34,54,677	41,11,748	45,88,370
17	Ladakh	7,638	12,228	17,730	27,507	36,090	42,592
18	Lakshadweep	2,036	2,539	3,780	5,362	6,219	7,051
19	Madhya Pradesh	41,65,984	64,25,075	89,77,648	1,23,50,076	1,48,58,612	1,64,53,274
20	Maharashtra	63,21,214	81,24,321	1,10,43,789	1,41,40,700	1,70,59,865	1,92,89,052
21	Manipur	59,442	1,00,995	1,62,349	3,15,350	3,82,598	4,37,112
22	Meghalaya	1,05,370	1,74,116	3,03,896	4,25,690	5,50,016	6,27,515
23	Mizoram	1,06,065	1,34,831	1,88,813	2,85,327	3,63,433	4,03,297
24	Nagaland	59,876	97,270	1,43,877	1,80,871	2,24,697	2,52,805
25	Delhi	11,96,743	14,30,520	17,75,350	21,42,073	24,59,736	26,79,348
26	Odisha	26,45,003	36,90,373	53,63,588	88,09,358	1,06,56,491	1,20,36,828
27	Puducherry	85,310	1,03,022	1,35,879	1,92,309	2,40,724	2,90,936
28	Punjab	11,11,052	21,93,257	28,50,047	37,56,407	46,36,603	53,03,778
29	Rajasthan	35,90,365	53,87,713	72,59,698	1,16,11,998	1,37,13,536	1,52,86,685
30	Sikkim	48,824	67,000	94,265	1,23,339	1,48,682	1,66,346
31	Tamil Nadu	37,87,618	44,22,829	59,91,398	83,85,897	1,03,71,548	1,20,88,671
32	Telangana	34,01,426	43,37,059	53,35,977	69,32,137	82,60,523	92,30,995
33	Tripura	2,17,815	2,51,122	3,36,133	4,47,103	5,54,050	6,37,922
34	Uttar Pradesh	73,74,822	1,16,05,795	1,67,13,332	2,50,53,338	2,96,05,211	3,26,72,437
35	Uttarakhand	5,11,563	6,96,994	10,31,030	13,78,027	16,87,420	19,17,245
36	West Bengal	37,15,532	52,48,932	78,74,519	1,07,75,675	1,35,29,553	1,53,26,414
37	Others & Non- CBS Enrolments*	3,84,56,132	3,84,56,132	3,84,56,132	0	0	0
Grand Total		10,34,78,174	12,89,49,003	16,31,01,675	20,16,80,800	23,76,73,111	26,31,52,755

Source: Banks (for universal schemes) and insurance companies (for converged schemes)

* 'Others & Non-CBS Enrolments' include beneficiaries for which state-wise distribution is not available

STATEMENT II

Active policies under PMJJBY						
Sr. No.	State Name	As on 31.05.2022	As on 31.05.2023	As on 31.05.2024	As on 31.05.2025	As on 07.01.2026
1	Andaman and Nicobar Islands	30,505	39,953	53,217	61,746	63,114
2	Andhra Pradesh	55,71,955	56,70,834	72,30,499	74,55,209	75,35,929
3	Arunachal Pradesh	74,651	1,07,269	1,39,113	1,69,332	1,70,687
4	Assam	13,99,696	21,28,086	26,57,453	29,59,763	28,67,906
5	Bihar	47,01,061	69,08,941	82,51,834	91,50,974	86,76,954
6	Chandigarh	58,021	68,064	82,034	94,199	98,794
7	Chhattisgarh	22,69,706	30,44,760	36,67,640	40,29,928	39,48,266
8	Dadra & Nagar Haveli and Daman & Diu	55,851	66,171	76,904	77,599	73,178
9	Delhi	9,23,277	11,02,414	12,62,741	13,68,660	13,05,527
10	Goa	1,12,841	1,88,037	2,19,135	2,34,709	2,25,154
11	Gujarat	34,15,559	41,49,950	51,10,667	55,12,295	55,32,260
12	Haryana	17,63,429	20,94,338	25,23,208	28,78,059	28,20,297
13	Himachal Pradesh	4,25,230	5,68,717	7,06,383	8,19,843	8,42,349
14	Jammu and Kashmir	4,09,967	4,96,392	5,41,134	6,20,652	6,94,244
15	Jharkhand	21,50,746	33,64,820	38,65,707	43,59,383	43,42,830
16	Karnataka	36,56,761	45,49,102	59,70,345	72,44,964	74,45,104
17	Kerala	7,74,098	10,12,367	14,48,146	18,40,993	19,19,912
18	Ladakh	11,964	16,332	22,642	28,105	30,352
19	Lakshadweep	1,891	4,026	3,639	4,071	4,245
20	Madhya Pradesh	45,95,165	58,20,640	72,28,626	80,78,637	79,52,050
21	Maharashtra	57,51,053	75,22,939	89,10,723	1,01,54,402	1,03,38,904
22	Manipur	71,679	1,24,352	1,41,876	1,79,676	1,94,969
23	Meghalaya	1,44,978	2,43,466	3,06,909	3,66,428	3,64,556
24	Mizoram	1,09,750	1,65,687	2,23,763	2,72,009	2,72,353
25	Nagaland	76,098	1,05,676	1,11,340	1,31,487	1,32,598
26	Odisha	28,54,242	39,22,806	50,29,391	59,17,472	60,65,388
27	Puducherry UT	73,882	93,791	1,00,539	1,29,555	1,53,007
28	Punjab	17,18,035	15,51,435	20,95,790	25,21,511	26,81,553
29	Rajasthan	41,60,246	51,28,107	65,68,150	73,17,868	71,75,985
30	Sikkim	51,515	71,815	86,591	1,00,212	1,01,078
31	Tamil Nadu	26,83,458	37,50,263	50,93,587	59,76,679	64,92,611
32	Telangana	30,16,871	34,16,626	43,27,420	47,92,920	47,43,677
33	Tripura	1,37,316	2,17,827	2,60,517	3,23,060	3,09,306
34	Uttar Pradesh	86,67,633	1,16,52,394	1,37,34,881	1,51,15,999	1,48,35,811
35	Uttarakhand	4,99,767	7,41,875	9,19,430	10,64,692	10,86,878
36	West Bengal	39,29,330	58,89,561	77,19,979	91,26,814	92,32,377

37	State Total	6,63,48,227	8,59,99,833	10,66,91,953	12,04,79,905	12,07,30,203
Source: Banks						
<i>Note: State wise data on active enrolments is not available prior to 31.05.2022</i>						

STATEMENT III

No of Discontinued policies due to non-availability of sufficient bank balance at the time of auto-debit for PMJJBY						
Sl.No.	State Name	As on 31.05.2021	As on 31.05.2022	As on 31.05.2023	As on 31.05.2024	As on 31.05.2025
1	Andaman & Nicobar Islands	1,684	5,176	5,241	7,195	9,010
2	Andhra Pradesh	6,87,403	9,42,419	9,01,030	9,88,349	12,99,883
3	Arunachal Pradesh	7,011	14,991	15,363	16,342	24,705
4	Assam	1,93,556	3,75,951	4,77,977	5,75,079	7,10,905
5	Bihar	4,62,992	10,90,366	16,97,548	19,04,297	22,05,884
6	Chandigarh	4,535	7,598	8,434	11,212	15,384
7	Chhattisgarh	1,80,808	4,14,267	5,91,166	4,66,300	6,19,020
8	Dadra & Nagar Haveli and Daman & Diu	8,641	10,494	12,166	15,655	14,583
9	Delhi	88,362	1,10,244	1,70,255	1,51,899	2,45,952
10	Goa	11,845	11,580	16,471	28,321	36,769
11	Gujarat	3,52,830	5,12,642	6,66,865	9,47,599	9,22,865
12	Haryana	1,52,427	3,11,616	3,98,386	4,48,505	5,64,297
13	Himachal Pradesh	34,065	61,203	69,847	92,742	1,40,720
14	Jammu & Kashmir	42,768	28,946	48,857	62,844	89,269
15	Jharkhand	2,86,163	4,83,643	7,57,497	7,96,864	9,34,132
16	Karnataka	4,08,810	5,88,837	6,31,351	8,44,535	10,95,658
17	Kerala	61,927	1,16,013	1,15,202	2,07,992	3,69,784
18	Ladakh	483	1,011	1,072	2,319	4,205
19	Lakshadweep	45	416	344	371	653
20	Madhya Pradesh	6,53,944	12,25,168	16,05,638	15,12,559	15,94,848
21	Maharashtra	7,54,327	9,95,671	13,45,893	15,55,958	18,22,836
22	Manipur	5,984	17,454	28,715	24,634	38,036
23	Meghalaya	13,195	30,056	39,766	45,805	76,868
24	Mizoram	6,840	17,757	17,609	27,446	37,555
25	Nagaland	7,433	20,961	23,771	19,737	24,791
26	Odisha	2,97,698	6,03,935	7,25,020	8,92,534	11,73,716
27	Puducherry	7,660	12,380	15,227	16,365	24,864
28	Punjab	1,36,238	2,26,114	3,82,345	4,21,856	4,82,661
29	Rajasthan	4,52,124	8,72,725	10,06,633	12,73,351	16,11,496
30	Sikkim	3,447	8,123	9,761	8,701	15,043

31	Tamil Nadu	3,27,532	4,41,040	6,38,561	8,59,782	11,13,527
32	Telangana	3,09,320	6,19,671	5,85,094	6,59,946	9,53,404
33	Tripura	24,257	46,010	57,788	40,003	95,025
34	Uttar Pradesh	9,86,218	18,91,767	26,52,201	29,98,359	30,97,847
35	Uttarakhand	47,683	77,937	1,23,620	1,45,017	1,95,340
36	West Bengal	5,05,356	7,91,107	8,02,336	11,79,951	15,80,230
	State Total	75,25,611	1,29,85,289	1,66,45,050	1,92,50,424	2,32,41,765

Source: Banks

STATEMENT IV

As on 31.05.2021					
S.No.	StateName	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	62	60	0	96.77%
2	Andhra Pradesh	20,159	18,367	766	94.91%
3	Arunachal Pradesh	189	185	4	100.00%
4	Assam	5,603	5,243	308	99.07%
5	Bihar	5,830	5,464	237	97.79%
6	Chandigarh	313	299	9	98.40%
7	Chhattisgarh	10,432	9,898	393	98.65%
8	Dadra & Nagar Haveli And Daman & Diu	152	139	9	97.37%
9	Goa	503	481	14	98.41%
10	Gujarat	22,424	21,130	799	97.79%
11	Haryana	8,402	7,791	341	96.79%
12	Himachal Pradesh	1,816	1,691	78	97.41%
13	Jammu & Kashmir	262	251	6	98.09%
14	Jharkhand	3,260	3,085	144	99.05%
15	Karnataka	21,101	20,266	564	98.72%
16	Kerala	2,168	2,119	25	98.89%
17	Ladakh	4	4	0	100.00%
18	Lakshadweep	1	1	0	100.00%
19	Madhya Pradesh	18,200	16,904	1,003	98.39%
20	Maharashtra	22,161	20,744	901	97.67%
21	Manipur	252	240	6	97.62%
22	Meghalaya	282	275	4	98.94%
23	Mizoram	841	834	6	99.88%
24	Nagaland	133	130	1	98.50%
25	Delhi	3,975	3,809	90	98.09%
26	Odisha	8,554	7,982	447	98.54%

27	Puducherry	324	307	11	98.15%
28	Punjab	3,904	3,705	129	98.21%
29	Rajasthan	18,623	17,285	970	98.02%
30	Sikkim	106	103	2	99.06%
31	Tamil Nadu	12,997	12,135	486	97.11%
32	Telangana	22,117	21,162	735	99.01%
33	Tripura	344	328	11	98.55%
34	Uttar Pradesh	34,955	32,323	1,964	98.09%
35	Uttarakhand	2,704	2,554	110	98.52%
36	West Bengal	8,674	8,158	335	97.91%
State Total		2,61,827	2,45,452	10,908	
Others*		0	0	0	
Country Total		261827	2,45,452	10,908	97.91%

Source: Banks and Insurance companies; * claims for which State-wise distribution is not available

Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.

As on 31.05.2022					
S. No.	State Name	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	97	93	1	96.91%
2	Andhra Pradesh	39,944	35,290	1,577	92.30%
3	Arunachal Pradesh	279	271	8	100.00%
4	Assam	8,754	7,858	736	98.17%
5	Bihar	12,515	11,748	444	97.42%
6	Chandigarh	467	437	15	96.79%
7	Chhattisgarh	17,940	16,600	861	97.33%
8	Dadra & Nagar Haveli And Daman & Diu	268	252	12	98.51%
9	Goa	744	703	26	97.98%
10	Gujarat	38,347	36,091	1,256	97.39%
11	Haryana	12,143	10,937	564	94.71%
12	Himachal Pradesh	2,920	2,655	115	94.86%
13	Jammu & Kashmir	1,340	1,325	10	99.63%
14	Jharkhand	5,453	5,053	276	97.73%
15	Karnataka	36,500	34,864	1,114	98.57%
16	Kerala	3,180	3,077	54	98.46%
17	Ladakh	14	14	0	100.00%
18	Lakshadweep	2	2	0	100.00%
19	Madhya Pradesh	30,298	27,846	1,794	97.83%

20	Maharashtra	35,461	32,912	1,446	96.89%
21	Manipur	456	432	13	97.59%
22	Meghalaya	425	394	19	97.18%
23	Mizoram	1,056	1,016	32	99.24%
24	Nagaland	202	183	6	93.56%
25	Delhi	6,206	5,847	162	96.83%
26	Odisha	13,341	12,014	844	96.38%
27	Puducherry	520	485	20	97.12%
28	Punjab	6,103	5,640	211	95.87%
29	Rajasthan	29,855	27,393	1,522	96.85%
30	Sikkim	145	135	5	96.55%
31	Tamil Nadu	19,249	16,979	761	92.16%
32	Telangana	32,282	29,952	1,899	98.66%
33	Tripura	790	762	14	98.23%
34	Uttar Pradesh	55,081	50,004	3,192	96.58%
35	Uttarakhand	4,191	3,855	194	96.61%
36	West Bengal	13,398	12,309	572	96.14%
State Total		4,29,966	3,95,428	19,775	
Others*		1,84,713	1,90,216	8,855	
Country Total		6,14,679	5,85,644	28,630	99.93%

Source: Banks and Insurance companies; * claims for which State-wise distribution is not available

Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.

As on 31.05.2023					
S. No.	State Name	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	112	107	3	98.21%
2	Andhra Pradesh	22,1004	2,12,057	7,603	99.39%
3	Arunachal Pradesh	348	338	9	99.71%
4	Assam	10,176	9,249	761	98.37%
5	Bihar	19,762	18,766	577	97.88%
6	Chandigarh	534	504	16	97.38%
7	Chhattisgarh	22,731	21,371	960	98.24%
8	Dadra & Nagar Haveli And Daman & Diu	304	288	13	99.01%
9	Goa	821	784	27	98.78%
10	Gujarat	43,438	41,445	1,360	98.54%
11	Haryana	15,070	13,530	596	93.74%

12	Himachal Pradesh	3,619	3,279	126	94.09%
13	Jammu & Kashmir	2,082	2,018	13	97.55%
14	Jharkhand	8,164	7,687	339	98.31%
15	Karnataka	46,512	44,700	1,364	99.04%
16	Kerala	4,223	4,096	93	99.19%
17	Ladakh	14	14	0	100.00%
18	Lakshadweep	2	2	0	100.00%
19	Madhya Pradesh	35,615	32,980	1,963	98.11%
20	Maharashtra	43,247	40,527	1,707	97.66%
21	Manipur	518	485	18	97.10%
22	Meghalaya	554	519	20	97.29%
23	Mizoram	1,466	1,418	32	98.91%
24	Nagaland	273	256	6	95.97%
25	Delhi	7,035	6,640	185	97.01%
26	Odisha	20,291	18,987	982	98.41%
27	Puducherry	582	558	19	99.14%
28	Punjab	7,512	6,990	231	96.13%
29	Rajasthan	34,978	32,535	1,677	97.81%
30	Sikkim	172	162	5	97.09%
31	Tamil Nadu	22,670	20,864	973	96.33%
32	Telangana	38,035	35,716	1,967	99.07%
33	Tripura	845	811	19	98.22%
34	Uttar Pradesh	66,608	60,332	3,774	96.24%
35	Uttarakhand	4,927	4,522	223	96.31%
36	West Bengal	17,458	16,181	683	96.60%
State Total		7,01,702	6,60,718	28,344	
Others*		771	11,660	1,397	
Country Total		7,02,473	6,72,378	29,741	99.95%

Source: Banks and Insurance companies; * claims for which State-wise distribution is not available

Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.

As on 31.05.2024					
S. No.	State Name	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	132	127	3	98.48%
2	Andhra Pradesh	2,28,670	2,19,628	7,627	99.38%
3	Arunachal Pradesh	449	436	9	99.11%
4	Assam	11,751	10,747	774	98.04%

5	Bihar	22,942	21,683	601	97.13%
6	Chandigarh	592	565	17	98.31%
7	Chhattisgarh	26,186	24,772	986	98.37%
8	Dadra & Nagar Haveli And Daman & Diu	311	296	12	99.04%
9	Goa	883	842	27	98.41%
10	Gujarat	45,879	43,730	1,375	98.31%
11	Haryana	16,321	14,864	616	94.85%
12	Himachal Pradesh	4,023	3,633	131	93.56%
13	Jammu & Kashmir	2,138	2,091	13	98.41%
14	Jharkhand	10,622	10,121	341	98.49%
15	Karnataka	51,152	49,256	1,394	99.02%
16	Kerala	4,513	4,371	94	98.94%
17	Ladakh	14	14	0	100.00%
18	Lakshadweep	2	2	0	100.00%
19	Madhya Pradesh	40,442	37,701	2,032	98.25%
20	Maharashtra	45,819	43,045	1,744	97.75%
21	Manipur	550	518	18	97.45%
22	Meghalaya	694	661	20	98.13%
23	Mizoram	1,817	1,775	33	99.50%
24	Nagaland	347	329	6	96.54%
25	Delhi	7,537	7,140	191	97.27%
26	Odisha	23,655	22,182	1,022	98.09%
27	Puducherry	650	614	20	97.54%
28	Punjab	8,290	7,702	241	95.81%
29	Rajasthan	38,162	35,670	1,723	97.98%
30	Sikkim	201	192	5	98.01%
31	Tamil Nadu	25,308	23,219	1,005	95.72%
32	Telangana	40,449	38,082	1,978	99.04%
33	Tripura	884	851	18	98.30%
34	Uttar Pradesh	74,726	68,415	3,838	96.69%
35	Uttarakhand	5,509	5,099	227	96.68%
36	West Bengal	21,259	19,836	697	96.58%
State Total		7,62,879	7,20,209	28,838	
Others*		67,220	77,497	1,900	
Country Total		8,30,099	7,97,706	30738	99.80%

Source: Banks and Insurance companies; * claims for which State-wise distribution is not available

Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.

As on 31.05.2025					
S. No.	State Name	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	200	195	3	99.00%
2	Andhra Pradesh	2,40,882	2,31,165	7,671	99.15%
3	Arunachal Pradesh	975	948	15	98.77%
4	Assam	14,341	12,857	792	95.17%
5	Bihar	29,412	26,909	671	93.77%
6	Chandigarh	722	646	18	91.97%
7	Chhattisgarh	33,704	31,143	1,071	95.58%
8	Dadra & Nagar Haveli And Daman & Diu	456	436	14	98.68%
9	Goa	1,226	1,168	34	98.04%
10	Gujarat	60,347	55,902	1,661	95.39%
11	Haryana	20,264	17,054	642	87.33%
12	Himachal Pradesh	4,930	4,094	138	85.84%
13	Jammu & Kashmir	2,427	2,340	16	97.07%
14	Jharkhand	14,865	14,071	370	97.15%
15	Karnataka	62,820	59,753	1,683	97.80%
16	Kerala	5,346	5,115	97	97.49%
17	Ladakh	15	14	0	93.33%
18	Lakshadweep	131	123	5	97.71%
19	Madhya Pradesh	53,120	48,449	2,172	95.30%
20	Maharashtra	52,463	48,314	1,842	95.60%
21	Manipur	657	595	19	93.46%
22	Meghalaya	895	857	21	98.10%
23	Mizoram	2,426	2,384	33	99.63%
24	Nagaland	477	449	12	96.65%
25	Delhi	8,856	8,086	199	93.55%
26	Odisha	30,102	27,915	1,106	96.41%
27	Puducherry	737	683	20	95.39%
28	Punjab	10,183	9,028	257	91.18%
29	Rajasthan	54,637	48,797	2,077	93.11%
30	Sikkim	288	261	6	92.71%
31	Tamil Nadu	29,926	26,564	1,036	92.23%
32	Telangana	45,800	43,036	2,013	98.36%
33	Tripura	982	900	19	93.58%
34	Uttar Pradesh	1,04,960	92,920	4,378	92.70%
35	Uttarakhand	6,989	6,200	240	92.14%
36	West Bengal	28,996	26,202	749	92.95%
State Total		9,25,557	8,55,573	31,100	

Others*	42,648	80,040	1,045	
Country Total	9,68,205	9,35,613	32,145	99.95%
Source: Banks and Insurance companies; * claims for which State-wise distribution is not available				
Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.				

As on 07.01.2026					
S. No.	State Name	Cumulative No. of Claims Received	Cumulative No. of Claims Paid	Cumulative No. of Claims Rejected	Claims Settlement Ratio
1	Andaman & Nicobar Islands	224	217	3	98.21%
2	Andhra Pradesh	2,48,471	2,37,669	7,676	98.74%
3	Arunachal Pradesh	1,069	1,039	15	98.60%
4	Assam	15,702	14,146	794	95.15%
5	Bihar	32,087	29,401	679	93.75%
6	Chandigarh	749	668	18	91.59%
7	Chhattisgarh	37,604	34,752	1,078	95.28%
8	Dadra & Nagar Haveli And Daman & Diu	459	439	14	98.69%
9	Goa	1,285	1,216	34	97.28%
10	Gujarat	62,920	58,174	1,670	95.11%
11	Haryana	21,282	17,845	643	86.87%
12	Himachal Pradesh	5,133	4,274	139	85.97%
13	Jammu & Kashmir	2,476	2,389	17	97.17%
14	Jharkhand	18,149	17,116	392	96.47%
15	Karnataka	67,682	62,185	1,693	94.38%
16	Kerala	5,704	5,361	98	95.70%
17	Ladakh	15	14	0	93.33%
18	Lakshadweep	131	123	5	97.71%
19	Madhya Pradesh	57,786	52,712	2,216	95.05%
20	Maharashtra	55,241	50,818	1,855	95.35%
21	Manipur	707	641	19	93.35%
22	Meghalaya	1,051	1,004	21	97.53%
23	Mizoram	2,925	2,883	33	99.69%
24	Nagaland	549	519	12	96.72%
25	Delhi	9,241	8,401	199	93.06%
26	Odisha	33,386	30,936	1,114	96.00%
27	Puducherry	767	703	20	94.26%
28	Punjab	10,843	9,613	259	91.04%
29	Rajasthan	58,608	52,642	2,086	93.38%
30	Sikkim	323	293	6	92.57%

31	Tamil Nadu	32,183	27,612	1,040	89.03%
32	Telangana	48,869	45,774	2,019	97.80%
33	Tripura	1,016	933	22	94.00%
34	Uttar Pradesh	1,11,875	99,069	4,397	92.48%
35	Uttarakhand	7,548	6,728	242	92.34%
36	West Bengal	32,909	29,841	762	92.99%
State Total		9,86,969	9,08,150	31,290	
Others*		70,253	1,15,639	1,509	
Country Total		10,57,222	10,23,789	32,799	99.94%
Source: Banks and Insurance companies; * claims for which State-wise distribution is not available					
Note: State wise distribution of claims data from 31.05.2022 and onwards comprises claims under converged schemes also.					

DEVELOPMENT OF WORLD-CLASS SPORTS INFRASTRUCTURE

*40. SHRI MOHMAD HANEEFA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government recognises Ladakh's exceptional potential to emerge as a world-class winter sports hub owing to its unique geography, high-altitude terrain and prolonged winter season;
- (b) if so, whether any comprehensive policy or roadmap is being formulated to develop world-class sports infrastructure, training facilities and support systems for winter sports in Ladakh;
- (c) whether the Government proposes to organise regular national and international winter sports competitions, championships and tournaments in Ladakh to promote sports tourism and global visibility; and
- (d) the steps taken/being taken to ensure participation of local youth and athletes through coaching, exposure, and employment opportunities so that

the development of winter sports contributes to sustainable livelihoods and strengthens the sporting culture in Ladakh?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d) 'Sports' being a State subject, the responsibility of development of sports, including, formulation of comprehensive policy or roadmap to develop worldclass sports infrastructure, training facilities and support systems for winter sports, organising regular national and international winter sports competitions, championships and tournaments to promote sports tourism and global visibility and taking steps to ensure participation of local youth and athletes through coaching, exposure, and employment opportunities so that the development of winter sports contributes to sustainable livelihoods and strengthens the sporting culture, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including in Ladakh:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;
- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;

- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund; and
- (viii) Running Sports Training Centres through Sports Authority of India (SAI).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

This Ministry, after taking into consideration the potential talent and prospects for development of Ice Hockey in Ladakh region and the fact that majority of Ice Hockey players, who participate in national and international Ice Hockey events, hail from Himalayan belt, has recognised Ice Hockey Federation of India (IHFI) as a National Sports Promotion Organization (NSPO) for the promotion and development of sport of Ice Hockey.

Further, this Ministry has conducted three editions of the Khelo India Winter Games 2024 to 2026 in Ladakh, focusing on the disciplines of Ice Hockey and Ice Skating. These games were held from 02–06 February 2024 and 23–27 January 2025, both seeing a participation of over 350 athletes. The most recent edition of Khelo India Winter Games, conducted from 20–26 January 2026, demonstrated a significant increase in engagement with over 450 athletes participating in the events held at Leh.

Under Khelo India Scheme, this Ministry has approved 03 sports infrastructure projects, notified 03 Khelo India Centres and 01 Khelo India State Centres of Excellence in Ladakh. Further, as on date, 01 Khelo India

Athlete from Ladakh has been identified under the scheme and is getting trained for various national and international sports events. Details of the same are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

In addition to above, 01 SAI Training Centre, catering to the athletes of Boxing and Taekwonsssssdoo is also operational at Kargil.

(ii) Unstarred Question Nos. 231 to 460

कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के तहत धन का आवंटन**231. श्री अरुण कुमार सागर:**

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के अधीन विभिन्न उपक्रमों ने गत तीन वर्षों के दौरान आज की तारीख तक सीएसआर (कारपोरेट सामाजिक उत्तरदायित्व) के अंतर्गत धनराशि आवंटित की है;

(ख) यदि हां, तो उक्त अवधि के दौरान प्रत्येक उपक्रम द्वारा कितनी धनराशि व्यय की गई है और देश के उन क्षेत्रों, विशेषकर पिछड़े तथा अनुसूचित जाति बहुल क्षेत्रों का ब्यौरा क्या है जहां उक्त व्यय किया गया तथा किन विशिष्ट मदों पर धनराशि व्यय की गई तथा प्रत्येक स्थान पर लाभार्थियों की संख्या कितनी है;

(ग) क्या देश में, विशेषकर पिछड़े एवं अनुसूचित जाति बहुल क्षेत्रों में सीएसआर के अंतर्गत धनराशि खर्च करने के लिए प्रभावी कदम उठाए गए हैं;

(घ) यदि हां, तो क्या इसमें देश के अनुसूचित जाति बहुल क्षेत्र, विशेषकर उत्तर प्रदेश का शाहजहांपुर लोक सभा संसदीय निर्वाचन क्षेत्र शामिल है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): जी, हाँ

(ख): वार्षिक रिपोर्ट के आधार पर, भारत में सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) द्वारा पिछले तीन वित्तीय वर्षों अर्थात् 2021-22 से 2023-24 के लिए किए गए सीएसआर व्यय का राज्यवार और विकास क्षेत्रवार ब्यौरा क्रमशः **विवरण-I और II** में संलग्न है। किसी विशेष समुदाय या किसी विशेष समुदाय बहुल के सीएसआर व्यय का डाटा केंद्रीकृत रूप से नहीं रखा जाता है। जिलावार, कंपनीवार, पीएसयू/गैर-पीएसयूवार, राज्यवार, विकास क्षेत्रवार आदि सीएसआर व्यय से संबंधित

डाटा www.csr.gov.in पर सार्वजनिक रूप से उपलब्ध है।

(ग): कंपनी अधिनियम, 2013 के प्रावधानों के अनुसार, सीएसआर एक बोर्ड द्वारा संचालित प्रक्रिया है और कंपनी बोर्ड अपनी सीएसआर समिति की सिफारिशों के आधार पर कंपनी की सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका कार्यान्वयन करने और उन पर निगरानी करने के लिए अधिकृत है। सरकार किसी भी कोरपोरेट्स को किसी विशेष क्षेत्र या कार्यकलाप या किसी विशेष समुदाय के लिए व्यय करने संबंधी कोई निदेश जारी नहीं करती है।

(घ) और (ङ): उपरोक्त भाग (ग) के उत्तर के मद्देनजर यह प्रश्न नहीं उठता।

विवरण-I

वार्षिक रिपोर्ट के आधार पर, भारत में सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) द्वारा पिछले तीन वित्तीय वर्षों अर्थात् 2021-22 से 2023-24 के लिए किए गए सीएसआर व्यय का राज्यवार ब्यौरा

(राशि करोड़ रुपये में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24
1.	अंडमान और निकोबार द्वीप समूह	0.64	1.04	1.18
2.	आंध्र प्रदेश	52.34	52.32	62.41
3.	अरुणाचल प्रदेश	11.25	7.93	15.51
4.	असम	231.81	298.05	316.07
5.	बिहार	56.48	110.29	91.13
6.	चंडीगढ़	0.29	0.59	0.16
7.	छत्तीसगढ़	166.01	161.24	109.91
8.	दादरा और नगर हवेली और दमन और दीव	1.63	1.42	6.10
9.	दिल्ली	353.33	448.95	683.27
10.	गोवा	4.22	4.75	19.83
11.	गुजरात	131.40	121.88	78.26
12.	हरियाणा	58.08	38.61	55.22
13.	हिमाचल प्रदेश	60.71	55.99	55.68
14.	जम्मू और कश्मीर	24.69	25.87	45.11
15.	झारखंड	67.45	114.81	142.32

16.	कर्नाटक	193.36	167.02	167.81
17.	केरल	38.51	54.47	48.57
18.	लक्षद्वीप	0.53	-	-
19.	लेह और लद्दाख	9.54	5.09	11.58
20.	मध्य प्रदेश	148.22	206.98	240.08
21.	महाराष्ट्र	324.86	308.71	401.57
22.	मणिपुर	8.97	12.93	9.44
23.	मेघालय	1.68	1.78	1.36
24.	मिजोरम	5.09	9.03	2.92
25.	नागालैंड	4.25	6.33	6.55
26.	ओडिशा	397.61	396.65	486.38
27.	पुडुचेरी	0.86	2.26	8.32
28.	पंजाब	7.08	12.59	12.88
29.	राजस्थान	52.25	58.14	49.56
30.	सिक्किम	18.77	23.70	24.72
31.	तमिलनाडु	74.65	102.65	173.74
32.	तेलंगाना	94.90	81.78	85.71
33.	त्रिपुरा	10.95	14.44	3.21
34.	उत्तर प्रदेश	213.91	229.93	349.34
35.	उत्तराखंड	84.49	116.03	144.15
36.	पश्चिम बंगाल	100.45	138.44	118.11
37.	संपूर्ण भारत *	869.43	403.58	319.98
38.	अन्य केंद्रीकृत फंड	526.47	315.80	425.03
39.	एनईसी/उल्लिखित नहीं *	-	-	-
	कुल	4,407.17	4,112.08	4,773.17

(31.03.2025 तक की जानकारी) (स्रोत: कारपोरेट डाटा प्रबंधन सेल)

* कंपनियों ने या तो राज्यों/संघ राज्य क्षेत्रों के नाम विनिर्दिष्ट नहीं किए थे या एक से अधिक राज्यों/संघ राज्य क्षेत्रों का उल्लेख किया था जहां परियोजनाएं शुरू की गई थीं।

विवरण-II

वार्षिक रिपोर्ट के आधार पर, भारत में सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) द्वारा पिछले तीन वित्तीय वर्षों अर्थात् 2021-22 से 2023-24 के लिए किए गए सीएसआर व्यय का विकास क्षेत्रवार ब्यौरा

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022- 23	वित्त वर्ष 2023- 24
1.	कृषि वानिकी	3.47	0.65	0.70
2.	पशु कल्याण	3.16	2.96	20.05
3.	सशस्त्र बल, पूर्व सैनिक, युद्ध विधवाएं/आश्रित	9.56	4.98	17.99
4.	कला और संस्कृति	26.36	69.71	120.11
5.	प्राकृतिक संसाधनों का संरक्षण	10.18	21.19	24.82
6.	शिक्षण	825.93	669.72	884.13
7.	पर्यावरणीय स्थिरता	275.58	265.67	243.96
8.	लैंगिक समानता	1.28	3.02	2.91
9.	स्वास्थ्य देखभाल	1,386.65	1,527.74	1,494.16
10.	आजीविका वृद्धि परियोजनाएं	31.81	156.47	524.50
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	119.69	23.92	63.94
12.	ग्रामीण विकास परियोजनाएं	380.66	372.84	442.33
13.	सुरक्षित पेयजल	33.58	39.91	127.53
14.	स्वच्छता	142.77	226.41	105.13
15.	वरिष्ठ नागरिक कल्याण	7.32	5.40	3.26
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	1.71	6.10	5.20
17.	अनाथालय की स्थापना	1.37	2.02	0.92
18.	स्लम क्षेत्र विकास	36.23	2.21	4.83
19.	सामाजिक-आर्थिक समानताएं	14.40	20.55	9.59
20.	विशेष शिक्षा	3.99	11.66	12.17
21.	प्रौद्योगिकी इनक्यूबेटर	0.61	-	-
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	56.91	102.50	129.16
23.	व्यावसायिक कौशल	142.33	142.97	169.40
24.	महिला सशक्तिकरण	22.21	29.89	43.90
25.	केंद्र सरकार के अन्य फंड	869.43	403.58	319.98
26.	एनईसी/उल्लेख नहीं किया गया *	-	-	2.52
	कुल	4,407.17	4,112.08	4,773.17

(31.03.2025 तक की जानकारी) (स्रोत: कारपोरेट डाटा प्रबंधन सेल)

* कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

DECLINING LEARNING IN FOUNDATIONAL LITERACY

232. SHRIMATI PRATIMA MONDAL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that despite repeated policy announcements national and international assessments continue to show stagnant or declining learning outcomes in foundational literacy and numeracy, particularly in Government schools, if so, the reasons therefor;
- (b) the details of measurable and independently verified outcomes to demonstrate actual implementation of the NEP, beyond pilot projects and policy circulars;
- (c) whether it is a fact that public expenditure on education has remained below 6 percent of GDP, despite being a long standing national commitment reaffirmed in the National Education policy; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): National Education Policy (NEP) 2020 gives the highest priority to achieving universal Foundational Literacy and Numeracy (FLN) for all children by Grade II. To achieve this objective, Ministry of Education launched the National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission) on 5th July, 2021 to create an enabling ecosystem for early learning across States and Union Territories.

Under the Mission, a range of systemic interventions have been undertaken. These include nationwide implementation of Vidya Pravesh, a three-month school-readiness module for all Grade 1 students; large-scale teacher and school head training through NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement)-FLN focusing on activity-based and child-centric pedagogy; provision of play-based and digital learning resources such as DIKSHA (Digital Infrastructure for Knowledge Sharing)- FLN content, Jaadui Pitara ande-Jaadui Pitara for children in the 3–8 age group, Primers developed in 121 Local Languages for foundational literacy and numeracy in mother tongue, play-based text books for Grades I and II. Further, guidelines on co-location of Anganwadi Centres with primary schools, released on 5th September 2025 ensure convergence between school education and Anganwadis, supporting smoother transition from pre-school to Grade 1.

The Government of India conducts periodic large-scale assessments to measure learning and education outcomes across the country. The National Achievement Survey (NAS) was conducted in 2017 and again in 2021 to assess the learning levels of students in Grades 3, 5, 8 and 10 across language, mathematics, environmental studies, science and social science.

PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) is conducted to evaluate the learning competencies of students in Foundational Literacy and Numeracy, Language and Mathematics at the end of each of the educational stages i.e.

Foundational, Preparatory and Middle in Grades 3, 6 and 9. PARAKH is conducted once in three years.

The latest PARAKH Rashtriya Sarvekshan 2024 was conducted on 4th December, 2024. The State/UT wise PARAKH 2024 report has been officially released in public domain on 2nd July, 2025. This can be accessed at <https://dashboard.parakh.ncert.gov.in/en>

PARAKH Rashtriya Sarvekshan 2024 findings highlight a significant improvement in foundational literacy and numeracy skills outcomes, reflecting the positive impact of the NIPUN Bharat Mission as envisioned in NEP 2020. It reflects that the performance of children in Grade 3 in rural school is better than urban schools and government schools have performed better than private schools at foundational stage.

(b): After the announcement of National Education Policy 2020 (NEP 2020), a number of transformative changes have taken place both in school and higher education for its implementation. In addition to initiatives mentioned in part (a) above, a series of significant initiatives have been undertaken in line with the vision of NEP 2020 such as:-

Samagra Shiksha, an overarching programme for the school education sector extending from preschool to class 12 aims for improving school effectiveness measured in terms of equal opportunities for schooling and equitable learning outcomes. The structure has been modified from 10+2 to 5+3+3+4 corresponding to Foundational, Preparatory, Middle and Secondary

stages. The scheme is in accordance with Sustainable Development Goal for Education (SDG-4) and has been fully aligned with the recommendation of the National Education Policy 2020.

PM POSHAN Scheme: Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme has been revamped and extended to cover students of Balvatika in addition to students of Classes I-VIII in Government and Government-Aided Schools. In a pivotal move, setting up of School Nutrition Gardens (SNG) are encouraged in all schools and to further strengthen community participation, a special initiative named 'Tithi Bhojan' has been initiated.

The National Curriculum Framework for the Foundational Stage (NCF-FS) was released on 20th October, 2022 and the National Curriculum Framework for School Education (NCF-SE) was released on 23rd August, 2023. Under NCF-SE, the curriculum has been aligned with the National Education Policy 2020, emphasizing the 5+3+3+4 design of schooling. This framework addresses the entire educational journey from the foundational to secondary stages. Textbooks for classes 3 to 8 as per NCF-SE (2023) have been released.

Norms and standards for 4-year integrated Teacher Education Programme (ITEP) has been notified vide gazette notification dated 22.10.2021 by NCTE. From 2023-24 to 2024-25, 64 institutions granted recognition for 4-year integrated Teacher Education Programme (ITEP) with an intake of 6,100.

Vidya Sameeksha Kendra (VSK) was launched on 06.09.2020. VSK has been established centrally at the NCERT, CBSE and all the States/UTs except Kerala.

Holistic Progress Card: The Competency Based Assessment for Holistic Development, the Holistic Progress Card for the Preparatory, Foundational, Middle and Secondary stage have been prepared and shared with all states and UTs. The HPC are available at: <https://ncert.nic.in/parakh/hpc.php?ln=en>

National Professional Standards for Teachers (NPST) defines the work of teachers and makes explicit elements of high-quality, effective teaching in 21st century schools that will improve educational outcomes for students. NCTE has developed a guiding document that outlines the competencies that teachers should possess to effectively perform their roles. NPST guiding document released on 9th March 2024 and is now available in 22 Indian Scheduled languages and Braille Version and Audio format.

National Mission for Mentoring (NMM) is about the creation of a large pool of outstanding professionals willing to provide mentoring to school teachers. The 'Bluebook on NMM' was released on 9th March 2024 and is now available in 22 Indian Scheduled languages and Braille Version and Audio format.

Under PM e-VIDYA, DIKSHA is the one nation, one digital education infrastructure. All states/UTs have been onboarded in DIKSHA. This digital infrastructure is artificial intelligence based and is highly scalable. This infrastructure is also being utilized for creating Energized Textbooks (ETBs)

and presently 7,497 ETBs are published on DIKSHA. There are total of 3,74,460 e-contents available on DIKSHA and eContent available in 135 languages (128 Indian + 7 Foreign Languages).

DTH Channels of SWAYAM PRABHA have been expanded to 200 channels for School Education, meant to support and reach those who do not have access to the internet with a total of 1,04,737 Video Contents equals 31034 hours of telecast received from States/UTs/ABs in 45 languages.

National Digital Educational Architecture (NDEAR) was launched on 29th July 2021 with a vision to create a unifying national digital infrastructure to energize and catalyse the education ecosystem.

Automated Permanent Academic Account Registry (APAAR) ID - Aadhaar linked unique lifelong digital identity for school enrolled learners. More than 15.33 crore APAAR ID generated through the parent/guardian consent and subsequent Aadhaar verification, ensuring accountability and transparency in the registry.

Vidyanjali is a school volunteer management program to strengthen Government and Government aided schools through community and private sector involvement across the country. From its inception on 07.09.2021 8,41,355 Govt. and Govt aided schools have onboarded 5,59,635 volunteers and 2,591 CSR/NGOs.

PM Schools for Rising India (PM SHRI) scheme was launched on 7th September 2022 with an aim to develop more than 14500 selected schools as exemplar schools that offers leadership to other schools in the neighbourhood,

showcasing all the initiatives of NEP 2020.

ULLAS (Understanding of Lifelong Learning for All in Society), a Centrally Sponsored Scheme on Adult Education, aligns with NEP 2020 and aims to provide educational opportunities to the non-literates of aged 15 years and above. A dedicated Mobile App was launched on 29.07.2023 for registering learners and volunteer teachers and also enable teaching learning process by providing access to primers available in 27 languages. More than 3.13 crore Learners and 46.95 lakh Volunteer Teachers (VTs) have been registered. Till date, 6 States/UTs, i.e. Ladakh, Goa, Mizoram, Tripura, Himachal Pradesh and Chandigarh have been declared “Fully Literate”.

District Institutes of Education and Training (DIETs) have been developed as centres of excellence for strengthening teacher training.

(c) and (d): Education is in the Concurrent list, and majority of educational institutions are under the management of States/UTs. The expenditure incurred by the Central Government is about **25%** of total government spending on education. At Centre, in addition to the expenditure on education by the M/o Education, the spending of other Ministries/Department on education related activities like training, research, and development etc. also forms parts of the total expenditure on education. Similarly, at State/UT level, the expenditure incurred by the D/o Education as well as spending of other Departments on education related activities forms the total spending on education at the State/UT level. National Education Policy 2020 (NEP 2020) unequivocally endorses and envisions a substantial increase in public

investment in education by both the Central Government and all State Governments to reach 6% of GDP. As far as Ministry of Education is concerned, there has been increase in budget allocation from Rs. 93,224.31 crore (2021-22) to Rs. 1,28,650.05 (2025-26), which is around 38 % increase. As per latest "Analysis of Budgeted Expenditure on Education 2019-20 to 2021-22" , total expenditure on education (including all Central Ministries and all States/UTs) as percentage of GDP stands at 4.12% (for the year 2021-22).

राष्ट्रीय स्वच्छ वायु कार्यक्रम

233. श्रीमती रूपकुमारी चौधरी:

श्रीमती संजना जाटव:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के उद्देश्यों का ब्यौरा क्या है और इसके अंतर्गत कितने शहरों को लक्षित किया गया है और इसके लिए क्या समय-सीमा निर्धारित की गई है;
- (ख) राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी), 2019 के अंतर्गत चिन्हित गैर-प्राप्ति शहरों की संख्या कितनी है तथा कितने शहरों में स्वीकृत शहर कार्य योजनाएं क्रियान्वित की गई हैं;
- (ग) कितने शहर या कस्बे अभी भी एनसीएपी या किसी अनुमोदित योजना के दायरे से बाहर हैं और इसके क्या कारण हैं;
- (घ) क्या सरकार को इस बात की जानकारी है कि एनसीएपी निधि का एक बड़ा हिस्सा सड़क धूल नियंत्रण, मैकेनिकल सफाई और जल छिड़काव जैसे अल्पकालिक उपायों पर उपयोग किया गया है;
- (ङ) औद्योगिक उत्सर्जन नियंत्रण, स्वच्छ ऊर्जा, परिवहन और जागरूकता अभियान जैसे

दीर्घकालिक उपायों को कम प्राथमिकता मिलने के क्या कारण हैं तथा इस असंतुलन को ठीक करने के लिए सरकार द्वारा क्या उपचारात्मक उपाय किए गए हैं;

- (च) निगरानी और लक्ष्य निर्धारण में पीएम 2.5 को शामिल करने के लिए क्या नीति और समय-सीमा है; और
- (छ) एनसीएपी के अंतर्गत अब तक कौन-कौन सी प्रमुख उपलब्धियां हासिल की गई हैं और गैर-प्राप्ति वाले शहरों में वायु प्रदूषण के विनियमन के लिए पोर्टल (प्राणा) पोर्टल के माध्यम से लागू निगरानी, निष्पादन मूल्यांकन, दंड और प्रोत्साहन तंत्र का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): राष्ट्रीय स्वच्छ वायु कार्यक्रम को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा 2019 में शुरू किया गया था जिसका उद्देश्य 24 राज्यों / संघ राज्य क्षेत्रों के 130 शहरों (गैर-प्राप्ति और दस लाख से अधिक शहर) में सभी हितधारकों को शामिल करते हुए राष्ट्रीय, राज्य और शहर स्तर की कार्य योजनाओं के कार्यान्वयन के माध्यम से 2019-20 से 2025-26 की अवधि के लिए वायु गुणवत्ता में सुधार लाना है।

एनसीएपी के तहत, वायु गुणवत्ता मानकों की गैर-प्राप्ति और दस लाख से अधिक आबादी वाले शहरों के मानदंडों के आधार पर 130 शहरों की पहचान की गई है। उक्त 130 शहरों में से, 122 शहरों को गैर-प्राप्ति वाले शहरों के रूप में पहचाना गया है। प्राण पोर्टल में शहरों द्वारा प्रस्तुत आंकड़ों के अनुसार, सभी शहरों ने वायु गुणवत्ता नियंत्रण उपायों को लागू करने के लिए शहर कार्य योजनाएं (सीएपी) तैयार की हैं।

(घ) और (ङ): एनसीएपी के तहत वित्तपोषण एक महत्वपूर्ण अंतरिम वित्तपोषण है। इसके अलावा, शहर कार्य योजनाओं (सीएपी) के कार्यान्वयन के लिए वित्तपोषण विभिन्न केंद्र सरकार की योजनाओं से संसाधनों के अभिसरण के माध्यम से जुटाया जाता है। एनसीएपी के तहत कार्य

योजना में विभिन्न उपायों का कार्यान्वयन शामिल है, जिसमें सड़क का पक्का निर्माण करने, हरित क्षेत्रों का विकास, खुले क्षेत्रों को हरा-भरा बनाने, यातायात गलियारों की अति-भीड़ मुक्त करने की योजना, मियावाकी वृक्षारोपण सहित शहरी सूक्ष्म वन का विकास, अति-भीड़ मुक्ति के लिए यातायात जंक्शनों में सुधार, श्मशान को स्वच्छ ईंधन की ओर परिवर्तित करना, ईवी चार्जिंग स्टेशन की स्थापना जैसे अल्पकालिक और दीर्घकालिक उपाय शामिल हैं। इसके अलावा, वायु गुणवत्ता चुनौती पद्धति के तहत वित्तपोषण के लिए एनसीएपी के तहत जारी दिशानिर्देश सी एंड डी और ठोस अपशिष्ट प्रसंस्करण संयंत्रों, पुनर्चक्रण संग्रह केन्द्र, स्वचालित परीक्षण स्टेशन, पंजीकृत वाहन स्क्रेपिंग सुविधाओं की स्थापना को बढ़ावा देते हैं।

इसके अलावा, एनसीएपी के तहत पहचाने गए मुख्य कार्यकलापों में से एक आईईसी कार्यकलापों को सुदृढ़ करना और माई भारत पोर्टल के ज़रिए जागरूकता पैदा करने और साथ ही प्लास्टिक मुक्त पहल, पेड़ लगाने जैसी अन्य आउटरीच गतिविधियों और दिशा, माई भारत, विश्व पर्यावरण दिवस, स्वच्छ वायु दिवस, वायु प्रदूषण जागरूकता सप्ताह जैसे कई प्लेटफॉर्म के ज़रिए लोगों में जागरूकता बढ़ाना भी शामिल है।

शहर कार्य योजना में मिशन लाइफ के कार्यकलापों को शामिल किया गया है ताकि नागरिकों को जागरूक किया जा सके, जिसमें युवा कार्य विभाग के 'मेरी युवा भारत' पोर्टल के माध्यम से युवाओं को शामिल करना भी शामिल है।

शहरों द्वारा किए गए विभिन्न स्रोत विभाजन अध्ययनों के निष्कर्षों के अनुसार, सड़क धूल को पीएम₁₀ सांद्रता में प्रमुख कारकों में से एक के रूप में पहचाना गया है और इसलिए, कई शहरों ने सड़क धूल उत्सर्जन को नियंत्रित करने के लिए केंद्रित उपाय किए हैं।

(च): एनसीएपी मुख्यतः पीएम₁₀ पर केन्द्रित है, हालाँकि पीएम₁₀ को उपवर्ग के रूप में पीएम_{2.5} को स्वाभाविक रूप से बड़े नियामक व्यवस्था और कार्यान्वयन रणनीति के माध्यम से समाधान किया जाता है, जिसका उद्देश्य समग्र रूप से हवा में मौजूद धूल कणों की मात्रा को कम करना है। पीएम_{2.5} उत्सर्जन के सभी स्रोतों का समाधान करने के लिए लक्षित कार्यों की एक विस्तृत

श्रृंखला को स्वच्छ वायु शहर कार्य योजनाओं में शामिल किया गया है।

(छ): एनसीएपी के तहत 130 शहरों द्वारा केंद्रित कार्यों ने सकारात्मक परिणाम दिखाए हैं, जिसमें 103 शहरों ने वर्ष 2017-18 की तुलना में वर्ष 2024-25 में पीएम₁₀ सांद्रता में कमी दिखाई है, 64 शहरों ने आधार वर्ष 2017-18 की तुलना में पीएम 10 स्तरों में 20% से अधिक की कमी दिखाई है और इनमें से 25 शहरों ने 40% से अधिक की कमी प्राप्त की है। कुल 22 शहरों ने एनएएक्यूएस प्राप्त कर लिया है और पीएम₁₀ सांद्रता 60 माइक्रोग्राम/3 से कम है। 130 शहरों में वायु गुणवत्ता सुधार का ब्यौरा **विवरण** में संलग्न है।

योजना की निगरानी और प्रदर्शन मूल्यांकन सुनिश्चित करने के लिए, एनसीएपी में विभिन्न स्तरों पर संरचित निगरानी तंत्र यथा राष्ट्रीय स्तर पर संचालन, निगरानी और कार्यान्वयन समितियां (माननीय पर्यावरण, वन और जलवायु परिवर्तन मंत्री की अध्यक्षता में शीर्ष समिति), राज्य (मुख्य सचिव की अध्यक्षता में) और जिला / शहर स्तर पर (कार्यान्वयन और निगरानी समिति) जिला कलेक्टर / जिला आयुक्त की अध्यक्षता में शामिल हैं।

इसके अलावा, एनसीएपी को राज्य और जिला-स्तरीय दिशा समितियों के परिधि में लाया गया है, जिससे जवाबदेही और अभिसरण में वृद्धि हुई है। इसके अलावा, केंद्र सरकार और राज्य सरकार, शहरी स्थानीय निकायों और अन्य विकास प्राधिकरणों / एजेंसियों की योजनाओं और कार्यक्रमों के अभिसरण के माध्यम से राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के तहत राष्ट्रीय कार्य योजना के कार्यान्वयन के लिए समग्र मार्गदर्शन और समन्वय प्रदान करने के लिए, एमओईएफसीसी द्वारा जुलाई, 2025 में एक राष्ट्रीय समन्वय समिति का गठन किया गया है। ये समितियां समय-समय पर कार्य योजनाओं के कार्यान्वयन की प्रगति की निगरानी और मूल्यांकन करती हैं।

इसके अलावा, कार्यक्रम प्रबंधन, निगरानी और एनसीएपी के कार्यान्वयन के लिए एक व्यापक वेब-आधारित प्राण पोर्टल (गैर-प्राप्ति शहरों में वायु प्रदूषण के लिए पोर्टल) का प्रचालन किया गया है। प्राण पोर्टल सभी 130 शहरों में वास्तविक प्रगति (जैसे कि प्रस्तावित स्वच्छ वायु

कार्य योजना, पूरे किए गए कार्यक्रमों की संख्या, आयोजित बैठकें) और वित्तीय प्रगति (जैसे कि आबंटित जारी और उपयोग की गई निधि) दोनों को प्रदर्शित करता है।

एक प्रोत्साहन तंत्र के रूप में, एनसीएपी के तहत, शहरों को पिछले वर्ष के दौरान उनकी उपलब्धियों के आधार पर अपनी कार्य योजनाओं को लागू करने के लिए प्रदर्शन-आधारित अनुदान प्राप्त होता है। इसके अलावा, स्वच्छ वायु सर्वेक्षण समारोह के दौरान विभिन्न श्रेणियों के तहत पुरस्कारों के माध्यम से हर वर्ष बेहतर प्रदर्शन करने वाले शहरों के सराहा और सम्मानित किया जाता है।

विवरण

एनसीएपी के तहत 130 शहरों में वायु गुणवत्ता सुधार का ब्यौरा

130 शहरों में वायु गुणवत्ता में सुधार क्र.सं.	वित्तीय वर्ष 2017-18 के संदर्भ में 2024-25 में PM10 में सुधार (%)	शहरों की संख्या	शहर
1	से ऊपर 40	25	गुजरात (2): राजकोट, सूरत; हिमाचल प्रदेश (1): नालागढ़; जम्मू और कश्मीर (1): श्रीनगर; झारखंड (1): धनबाद; महाराष्ट्र (3): बदलापुर, ग्रेटर मुंबई, उल्हासनगर; मेघालय (1): बर्नीहाट; नागालैंड (1): कोहिमा; पंजाब (2): अमृतसर, जालंधर; तमिलनाडु (1): तूतीकोरिन; उत्तर प्रदेश (11): आगरा, इलाहाबाद, बरेली, फ़िरोज़ाबाद, गाज़ियाबाद, झाँसी, कानपुर, लखनऊ, मोरादाबाद, रायबरेली, वाराणसी; उत्तराखंड (1): देहरादून
2	20-40	39	आंध्र प्रदेश (6): अनंतपुर, कडप्पा, कुरनूल, नेल्लोर, राजमुंदरी, विजयवाड़ा; असम (2): नागांव, शिवसागर; गुजरात (2): अहमदाबाद, वडोदरा; हरियाणा (1): फरीदाबाद; हिमाचल प्रदेश (4): बद्दी, काला अंब, परवाणू, सुंदर नगर; जम्मू और कश्मीर (1): जम्मू; झारखंड (1): रांची; कर्नाटक (3): बेंगलुरु, देवनगरे, हुबली -धारवाड़; मध्य प्रदेश (1): जबलपुर; महाराष्ट्र (3): अकोला, अमरावती; थाने नागालैंड (1): दीमापुर; पंजाब (4): डेरा बाबा नानक, खन्ना, लुधियाना, नया नांगल; राजस्थान (2): अलवर, जोधपुर; तमिलनाडु (1): त्रिची; तेलंगाना (1): हैदराबाद; उत्तर प्रदेश (3): गजौली, गोरखपुर, नोएडा
3	10 से अधिक और लेकर 20 से कम	20	आंध्र प्रदेश (3): चित्तूर, एलुरु, ओंगोल; बिहार (1): मुजफ्फरपुर; छत्तीसगढ़ (1): दुर्ग-भिलाईनगर; दिल्ली (1): दिल्ली; मध्य प्रदेश (1): उज्जैन; महाराष्ट्र (2): लातूर, सांगली; पंजाब (2): मंडी-गोबिंदगढ़, पटियाला; राजस्थान (2): जयपुर, कोटा; तमिलनाडु (2): चेन्नई, मदुरै; उत्तर प्रदेश (3): अनपरा, खुर्जा, मेरठ; पश्चिम बंगाल (2): आसनसोल, हल्दिया

130 शहरों में वायु गुणवत्ता में सुधार क्र.सं.	वित्तीय वर्ष 2017-18 के संदर्भ में 2024-25 में PM10 में सुधार (%)	शहरों की संख्या	शहर
4	10 से कम	19	आंध्र प्रदेश (1): गुंटूर; असम (2): गुवाहाटी, नलबाड़ी; बिहार (1): पटना; हिमाचल प्रदेश (1): पांवटा साहिब; कर्नाटक (1): गुलबर्गा/ कलबुर्गी; मध्य प्रदेश (2): भोपाल, ग्वालियर; महाराष्ट्र (7): चंद्रपुर, जालना, कोल्हापुर, नागपुर, नासिक, पुणे, वसई-विरार; ओडिशा (1): कटक; राजस्थान (1): उदयपुर; उत्तराखंड (1): काशीपुर; पश्चिम बंगाल (1): दुर्गापुर
5	शून्य	27	आंध्र प्रदेश (3): श्रीकाकुलम, विशाखापत्तनम, विजयनगरम ; असम (1): सिलचर; बिहार (1): गया; चंडीगढ़ (1): चंडीगढ़; छत्तीसगढ़ (2): कोरबा, रायपुर; हिमाचल प्रदेश (1): डमटाल ; झारखंड (1): जमशेदपुर; मध्य प्रदेश (3): देवास, इंदौर, सागर; महाराष्ट्र (4): औरंगाबाद, जलगांव, नवी मुंबई, सोलापुर; ओडिशा (6): अंगुल, बालासोर, भुवनेश्वर, कलिंग नगर, राउरकेला, तालचैर; पंजाब (1): डेरा बस्सी; तेलंगाना (2): नलगोंडा, संगारेड्डी ; पश्चिम बंगाल (1): बैरकपुर

COACHES AND ATHLETES IN SAI CENTRES

234. SHRI PUSHPENDRA SAROJ:

ADV PRIYA SAROJ:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of number of coaches currently appointed under the Sports Authority of India (SAI) across all its centres in the country, State/UT-wise;

(b) the details of number of vacancies of coaches presently existing under SAI along with the number of coaches expected to retire in the next two to three years, State/UT-wise;

(c) the details of number of athletes enrolled in all the SAI centres in the country, year and State/UT-wise particularly district-wise in Uttar Pradesh; and

(d) the details of the plans and measures being undertaken by the Government

to increase the number of qualified coaches and athletes to ensure adequate coaching support across various disciplines and training centres in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) As of date, there are a total of 788 coaches, comprising 387 regular coaches and 401 coaches on contract or deputation. The details are provided at **Statement – I**.

(b) The details of number of vacancies of coaches presently existing under the Sports Authority of India (SAI) are provided at **Statement – II**.

Further, the Coaching Cadre is based on all India transfer posting basis. However, as per present deployment, the details of the coaches going to retire in next 3 years are provided at **Statement – III**.

(c) The details of number of athletes enrolled in all the SAI Centres in the country is provided at **Statement-IV**. The details of number of athletes in the State of Uttar Pradesh district wise are provided at **Statement-V**.

(d) “Sports” being a State subject, promotion of sports in a State/UT is the responsibility of the respective State/UT Governments. However, to support the efforts of State Governments, Ministry of Youth Affairs and Sports is implementing the following Sports Promotional Schemes across the country through SAI to identify talented sportspersons in the various age groups and nurture them to excel at national and international levels:

- National Centres of Excellence (NCOEs)

- SAI Training Centers (STCs)
- Extension Centre of STC
- National Sports Talent Contest (NSTC)
(its Sub-Schemes – Akharas, IGMA)

These athletes are provided financial support in the form of expert coaches, sports equipment, scientific support, boarding and lodging, sports kit, competition exposure, educational expenses, medical/ insurance and stipend as per the approved scheme norms.

These measures are intended to increase the participation of athletes across various sports disciplines.

Apart from above, in Coaching Cadre, SAI has a sanctioned strength of 1,524 posts, out of which 788 are presently in position. Further, 323 posts in the grade of Assistant Coach have been notified for recruitment through the Direct Recruitment mode.

STATEMENT-I

The details of no. of Coaches State Wise as on date	
Name of State/UT	No. of Coaches
Andaman and Nicobar	10
Andhra Pradesh	11
Arunachal Pradesh	13
Assam	38
Bihar	3
Chhattisgarh	6
Daman and Diu	0
Delhi	91
Goa	4
Gujarat	25

Haryana	80
Himachal	20
Jammu and Kashmir	7
Jharkhand	10
Karnataka	55
Kerala	49
Ladakh	3
Lakshadweep	2
Madhya Pradesh	42
Maharashtra	42
Manipur	38
Meghalaya	10
Mizoram	7
Nagaland	3
Odisha	17
Puducherry	8
Punjab	56
Rajasthan	11
Shillong	1
Sikkim	4
Tamilnadu	14
Telangana	11
Tripura	3
Uttar Pradesh	48
Uttarakhand	5
West Bengal	41
Grand Total	788

STATEMENT-II

Details of Number of Vacancies in Coaching Cadre				
S.N.	Grade	Sanctioned Strength	In Position	Vacancy Position*
1	HPC	50	8	42
2	Chief Coach	100	52	48

3	Senior Coach	200	115	85
4	Coach	400	306	94
5	Assistant Coach	774	307	467
6	Total	1524	788	736

*323 posts in the grade of Assistant Coach have been notified for recruitment through the Direct Recruitment mode.

STATEMENT-III

State-wise Details of Coaches Retiring in the Next Three Years	
Name of State/UT	No. of Coaches
Andhra Pradesh	2
Assam	2
Chhattisgarh	1
Delhi	6
Goa	1
Haryana	1
Jammu and Kashmir	1
Jharkhand	4
Karnataka	1
Kerala	2
Madhya Pradesh	4
Maharashtra	1
Manipur	2
Mizoram	1
Punjab	7
Rajasthan	2
Tamil Nadu	2
Telangana	1
Uttar Pradesh	2
West Bengal	8
Grand Total	51

STATEMENT-IV**Number of SAI centers and strength of athletes 2025-2026****National centres of excellence (ncoes)**

SN	Region/ Centre Name	Total Athlete
1	Arunachal Pradesh	
(i)	Itanagar	254
2	Assam	
(i)	Guwahati	179
3	Delhi (UT)	
(i)	I.G. Stadium	180
(ii)	MDCN Stadium	64
(iii)	Dr. SPM Swimming Pool Complex	20
(iv)	Dr. Karni Singh Shooting Range	111
4	Gujarat	
(i)	Gandhinagar	276
(ii)	Naranpura	82
5	Kerala	
(i)	Alleppey	122
(ii)	Trivandrum	227
6	Haryana	
(i)	Rohtak	165
(ii)	Sonepat	303

7	Himachal Pradesh	
(i)	Dharamshala	54
(ii)	Hamirpur	126
8	Karnataka	
(i)	Bangalore	222
9	Madhya Pradesh	
(i)	Bhopal	291
10	Maharashtra	
(i)	Kandivali	86
(ii)	Aurangabad	215
11	Manipur	
(i)	Imphal	219
12	Odisha	
(i)	Jagatpur	104
13	Punjab	
(i)	Patiala	226
14	Uttar Pradesh	
(i)	Lucknow	209
15	West Bengal	
(i)	Kolkata	196
(ii)	Cooch Behar	0

SAI TRAINING CENTERS (STC) SCHEME

SN	Region/ State/ Centre Name	Total Athlete
1	Andaman and Nicobar Islands	
(i)	Port Blair	100
(ii)	Car Nicobar	87
2	Andhra Pradesh	
(i)	Eluru	49
(ii)	Kurnool	40
(iii)	Visakhapatnam	85
3	Arunachal Pradesh	
(i)	Naharlagun	105
4	Assam	
(i)	Golaghat	61
(ii)	Tinsukia	52
(iii)	Kokrajhar	210
(iv)	Solalgoan	102
5	Bihar	
(i)	Patna	30
6	Chhattisgarh	
(i)	Raipur	58
(ii)	Rajnandgaon	80
7	Delhi (UT)	

(i)	Bawana	44
8	Goa	
(i)	Ponda	27
(ii)	Peddem	40
9	Haryana	
(i)	Bhiwani	74
(ii)	Hisar	229
(iii)	Kurukshetra	66
10	Himachal Pradesh	
(i)	Bilaspur	62
11	Jammu and Kashmir (UT)	
(i)	Jammu	86
12	Jharkhand	
(i)	Hazaribagh	81
(ii)	Ranchi	95
13	Karnataka	
(i)	Dharwad	52
(ii)	Madikeri	50
(iii)	Bangalore	56
14	Kerala	
(i)	Trichur	47
(ii)	Kollam	101

(iii)	Calicut	39
(iv)	Tellicherry	92
15	Ladakh (UT)	
(ii)	Kargil	40
16	Lakshadweep (UT)	
(i)	Androth	94
17	Madhya Pradesh	
(i)	Dhar	75
(ii)	Jabalpur	65
(iii)	Tikamgarh	22
18	Manipur	
(i)	Imphal	129
(ii)	Utlou	94
19	Meghalaya	
(i)	Shillong	149
20	Mizoram	
(i)	Aizwal	139
21	Nagaland	
(i)	Dimapur	62
22	Odisha	
(i)	Cuttack	41
(ii)	Sundergarh	65

23	Puducherry (UT)	
(i)	Puducherry	77
(ii)	Yanam	33
24	Punjab	
(i)	Mustuana Sahib	35
(ii)	Badal	65
(iii)	Ludhiana	55
25	Rajasthan	
(i)	Alwar	36
(ii)	Jaipur	33
(iii)	Jodhpur	41
26	Sikkim	
(i)	Namchi	73
27	Tamil Nadu	
(i)	Chennai	66
(ii)	Salem	37
(iii)	Mayiladuthurai	108
28	Telangana	
(i)	Hyderabad	125
29	Tripura	
(i)	Agartala	53
30	Uttar Pradesh	

(i)	Raibareilly	32
(ii)	Safai Etawah	42
(iii)	Bareilly	62
(iv)	Varanasi	104
31	Uttarakhand	
(i)	Kashipur	85
32	West Bengal	
(i)	Lebong	12
(ii)	Bolpur	28
(iii)	Jalpaiguri	99

CENTRE OF STC

SN	Name of the Schools /Colleges / Others	Total Athlete
1	Assam	
(i)	Dibrugarh Judo Association, Dibrugarh	09
(ii)	Table Tennis Academy at Jorhat	19
(iii)	Dakha Devi Rasiwasia College, Chabua	06
2	Jammu and Kashmir	
(i)	Water Sports, Nehru Park, Dal Lake, Srinagar	18
3	Madhya Pradesh	
(i)	Ext. Centre Khandwa	35

SN	Name of the Schools /Colleges / Others	Total Athlete
(ii)	Govt. Boys MP Hr. Sec. School, Indore	26
4	Odisha	
(i)	Hindustan Aeronautic Limited (HAL), Koraput	25
5	Rajasthan	
(i)	University of Rajasthan, Jaipur	20
(ii)	Mayo College, Ajmer	35
6	Uttar Pradesh	
(i)	Gurukul Archery Academy, Tikri, Meerut	0

INDIGENOUS GAMES AND MARTIAL ARTS SCHOOLS (IGMA)

SN	Name of the Schools	Total
1	Assam	
(i)	Martial Authority of Assam Tengapara, Kokrajhar	0
2	Jharkhand	
(i)	Swami Shardhanand DAV Centenary Public School, Khunti	0
3	Maharashtra	
(i)	Dharamaveer Sambhaji Hr. Sec. School, Sambhajinagar	0
4	Manipur	
(i)	The Sofia English School,Wangmataba, Thoubal	25
(ii)	Panthoibi Jagoi Sindam Academy, Shanglen	20

5	Punjab	
(i)	International Fateh Academy, Jandiala, Guru, Amritsar	20
6	Kerala	
(i)	Vyasa Vidya Peetham Kallekkad (PO) Palakkad Distt.	20
7	Tamilnadu	
(i)	Sri Vivekananda Vidyalayam, Kandha Podikara, Ambur	20
(ii)	Govt. Girls Higher Sec. School, Thanjavur	20

ADOPTED AKHARAS

SN	Name of the Schools and Colleges	Total Athlete
	Maharashtra	
1	Govt. Wrestling Centre, Kohlapur	30
2	Gulsachi Talim Akhara, Pune	30
3	Har Har Mahadev, Maroti Nagar, Dhule	30
4	Jai Shiv Ray Education Society, Kolhapur	30
5	Jog Maharaj Vyayamshala, Pune.	30
6	Kishanveer Akhara, Bhuij, Satara	30
7	Krida Vikas Vyayammandal, Sangli	30
8	MN Deshmukh Arts Science College, Ahemadnagar	30
9	Kolhapur Zilla Rashtriya Talim Kendra, Kohlapur	29
10	N. L. Balkwade Vyamshala, 102 Tilakpath, Nasik	30

SN	Name of the Schools and Colleges	Total Athlete
11	Rangnath Markad Krida and Yuvak Mandal, Pune	30
12	Veer Hanuman Kala Krida, Sangli	30
13	Vishwatmak Jangli Maharaj Wrestling Centre, Ahamadnagar	30
14	Mamasaheb Mohol Kusti Akhara, Katraj, Pune	0
	TOTAL:	389
	Rajasthan	
15	Luv Kush Akhara, Bhilwara	27
	Haryana	
16	Lala Diwanchand Modern Wrestling Centre, Jhajjar	24
17	Ch. Bharat Singh Memorial Sports School, Nidani	26
18	Capt. Ram Karan Vyayamshala, Sec-37, Rohtak	23
19	Shaheed Bhagat Singh Akhara, Mirchpur	17
20	Vikas Phelwan Vyayamshala, Jalebi Road, Rohtak	0
	Total	90
	Delhi	
21	Chandroop Akhara, Azadpur, New Delhi	19
22	Chandgi Ram Vyamshala, Civil Line, Delhi	22
23	Guru Dron Mann Academy, Village Bakoli, Delhi	14
24	Guru Hanuman Akhara, Shakti Nagar, Delhi	27
25	Maharishi Dayanand Akhara, Najafgarh, New Delhi	23

SN	Name of the Schools and Colleges	Total Athlete
26	Sonkar Vyayamshala, Gurmandi, Delhi	15
27	Swami Bhumanand Kushti Acad., Narela, Delhi	11
	TOTAL:	131
	Punjab	
28	Baba Sheikh Farid Kusti Akhara, Faridkot	25
29	Padam Shree Kartar Singh Akhara, Amritsar	25
	TOTAL:	50
	Madhya Pradesh	
30	Shri Achyutanand Guru Vyayamshala, Ujjain	20
31	Shri Binda Guru Akhara, Indore	20
32	Deshwali Samaj Akhara, Ujjain	20
	TOTAL:	60
	Uttar Pradesh	
33	Guru Gaya Seth, Varansi	0
34	Choudhary Mahaveer Singh, Loni Ghaziabad	30
35	Meghu Pehalwan Vyayamshala, Varanasi	0
36	Satayanarayan Singh Khel Vikas Sansthan, Mirzapur	0
37	Bachan Singh, Muzaffarnagar	30
38	Arya Vyayamshala, Chhaproli, Baghpat	29

SN	Name of the Schools and Colleges	Total Athlete
39	Rastriya College, Shahpur, Muzaffarnagar	27
	TOTAL:	116
	Assam	
40	Langhin Tinali Sports Asso., Langhin, Anglong	14

STATEMENT-V

**The details of SAI schemes in the state of Uttar Pradesh during the years
2025-26**

SN	Name of the Scheme(s)	Total Athlete
National Centre of Excellence (NCOEs)		
1	Lucknow	209
SAI Training Centers (STC)		
1	Raibareilly	32
2	Safai Etawah	42
3	Bareilly	62
4	Varanasi	104
Adopted Akharas in Uttar Pradesh		
1	Arya Vyayamshala, Chhaproli, Baghpat	29
2	Bachan Singh, Muzaffarnagar	30
3	Choudhary Mahaveer Singh, Loni Ghaziabad	30
4	Rastriya College, Shahpur, Muzaffarnagar	27

SN	Name of the Scheme(s)	Total Athlete
	Total	565

KASTURBA GANDHI BALIKA VIDYALAYAS IN ANDHRA PRADESH

235. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is true that there are 587 Kasturba Gandhi Balika Vidyalayas in Andhra Pradesh, if so, the details thereof, district-wise;
- (b) whether it is true that only 490 are functional out of 587 schools and if so, the reasons therefor;
- (c) the details of enrolment of girls, SC, ST, OBC and Physically Challenged in KGBVs in the said State during the last five years and the current year, year-wise; and
- (d) the details of dropout rate, retention rate, teacher-pupil ratio and vacancies in KGBVs in the said State, district-wise and efforts being made to fill the vacancies of teaching and non-teaching posts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): As per information received from the State Government of Andhra Pradesh, there are total 587 Kasturba Gandhi Balika Vidyalayas in Andhra Pradesh out of which 546 are functional. State has informed that 31 non-functional KGBVs are under various stages of work. Teacher-pupil ratio of 1:21

is maintained in KGBVs in State of Andhra Pradesh.

The district-wise details of approved Kasturba Gandhi Balika Vidyalayas in Andhra Pradesh are at **Statement-I**.

The details of category-wise enrolment of girls in KGBVs in Andhra Pradesh from the year 2021-22 to 2025-26 are as follows:-

YEAR	SC	ST	OBC	OTHERS	TOTAL
2021-22	25,805	11,819	47,185	10,655	95,464
2022-23	27,680	11,825	47,840	9,856	97,201
2023-24	28,618	12,193	48,667	10,953	1,00,431
2024-25	29,825	12,529	52,036	9,343	1,03,733
2025-26	30,470	13,068	56,059	7,983	1,07,580

For the year 2024-25, in Andhra Pradesh, the dropout rate of girls in KGBVs is 0.81 and the details of retention rate is tabulated below:

Retention Rate of Girls in KGBVs		
VI to VIII	VI to X	VI to XII
98.85	98.79	92.17

The details of district-wise vacancies of teaching and non-teaching posts in KGBVs in State of Andhra Pradesh are at **Statement-II**.

Education being in the concurrent list of the Constitution of India with majority of the schools under the domain of the States and UTs. Therefore, the recruitment and other service matters of KGBV teachers are under the domain of State/UT Governments and filling up of vacancies is a continuing process.

STATEMENT-I

**The district-wise details of approved Kasturba Gandhi Balika Vidyalayas
in Andhra Pradesh**

S. No.	Name of the District	Total KGBVs
1	Srikakulam	44
2	Parvathipuram Manyam	25
3	Vizianagaram	47
4	Visakhapatnam	6
5	Anakapalli	39
6	Alluri Sitharama Raju	31
7	Kakinada	8
8	Eluru	3
9	Nandamuri Taraka Rama Rao	5
10	Palnadu	38
11	Bapatla	5
12	Prakasam	44
13	SPSR Nellore	23
14	Chittoor	14
15	Tirupati	10
16	Annamayya	39
17	YSR Kadapa	20
18	Nandyal	47
19	Kurnool	42
20	Ananthapuramu	50
21	Sri Sathya Sai	47
	Total	587

STATEMENT-II

**The district-wise details of vacancies of teaching and non-teaching posts
in KGBVs in State of Andhra Pradesh**

S. No.	Name of the District	Teaching posts Vacancies	Non-teaching posts vacancies	Total

1	Srikakulam	10	57	67
2	Parvathipuram Manyam	12	34	46
3	Vizianagaram	9	63	72
4	Visakhapatnam	2	20	22
5	Alluri Sitharama Raju	17	106	123
6	Anakapalli	24	83	107
7	Kakinada	3	13	16
8	Eluru	5	2	7
9	Nandamuri Taraka Rama Rao	2	5	7
10	Palnadu	22	100	122
11	Prakasam	26	105	131
12	Bapatla	2	4	6
13	SPSR Nellore	10	52	62
14	Chittoor	6	29	35
15	Tirupati	7	32	39
16	YSR Kadapa	13	30	43
17	Annamayya	23	92	115
18	Ananthapuramu	27	60	87
19	Sri Sathya Sai	24	68	92
20	Nandyal	17	62	79
21	Kurnool	16	78	94
	Total	277	1095	1372

पीएम-सेतु योजना के उद्देश्य

236. श्री प्रवीण पटेल:

श्री लुम्बाराम चौधरी:

श्री भर्तृहरि महताब:

डॉ. हेमंत विष्णु सवरा:

श्री दिलीप शङ्कीया:

श्रीमती कमलेश जांगड़े:

श्री प्रदीप कुमार सिंह:

श्री भोजराज नाग:

श्री विजय बघेल:

श्री गोपाल जी ठाकुर:

श्री दिनेशभाई मकवाणा:

श्री जनार्दन मिश्रा:

श्री सुरेश कुमार कश्यप:

श्री अनिल फिरोजिया:

श्री अभिमन्यु सेठी:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्टार्टअप और उद्यमशीलता पारिस्थितिकी तंत्र को मजबूत करने के लिए प्रधानमंत्री कौशल विकास और रोजगार क्षमता में सुधार के लिए उन्नत आईटीआई (पीएम-सेतु) योजना के, विशेषकर प्रारंभिक चरण के उद्यमों और पहली बार बने उद्यमियों के लिए, उद्देश्य और प्रमुख घटक क्या हैं;
- (ख) पीएम-सेतु के कार्यान्वयन में संस्थागत प्रणालियों, हितधारक भागीदारी (ऑनबोर्डिंग) और कार्यान्वयन एजेंसियों के साथ समन्वय के संबंध में अब तक हुई प्रगति का ब्यौरा क्या है;
- (ग) यह योजना किस प्रकार स्टार्टअप्स और इच्छुक उद्यमियों के लिए कौशल विकास, परामर्श, ऋण सुविधा और बाजार पहुंच को एकीकृत करने का प्रयास करती है तथा मध्य प्रदेश और छत्तीसगढ़ में स्टार्टअप्स और उद्यमियों के कौशल विकास के लिए सरकार द्वारा क्या पहल की गई है;
- (घ) क्या सरकार की महाराष्ट्र के पालघर जैसे जनजातीय जिले में स्टार्टअप और उद्यमिता के लिए पीएम-सेतु योजना को बढ़ावा देने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ड) उक्त योजनाओं के कार्यान्वयन की वर्तमान स्थिति क्या है तथा विशेषकर बिहार के दरभंगा जिले में इसके अंतर्गत सामने आई प्रगति का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ड) मंत्रिमंडल ने देश में व्यावसायिक प्रशिक्षण की समग्र गुणवत्ता एवं प्रासंगिकता को सुदृढ़ करने के उद्देश्य से उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास और रोजगारपरकता परिवर्तन (पीएम-सेतु) योजना को मंजूरी प्रदान की है।

इस योजना के प्रमुख उद्देश्य इस प्रकार हैं:

- i. आईटीआई और एनएसटीआई में प्रदान किए जाने वाले प्रशिक्षण की गुणवत्ता में सुधार करना;
- ii. उद्योग मानकों के अनुसार अवसंरचना और उपकरणों का आधुनिकीकरण करना;
- iii. विशेष रूप से नए और उभरते क्षेत्रों में, उद्योग-अनुरूप दीर्घकालिक और अल्पकालिक पाठ्यक्रम शुरू करना;
- iv. माँग-आधारित कौशल विकास और बेहतर रोजगार अवसरों के लिए उद्योग संपर्क को सुदृढ़ करना; और
- v. प्रशिक्षकों के प्रशिक्षण हेतु राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई) की क्षमता को बढ़ाना।

इस योजना के दो घटक हैं:

- i. घटक I - हब एवं स्पोक मॉडल के अंतर्गत 1,000 राजकीय औद्योगिक प्रशिक्षण संस्थानों (200 हब आईटीआई एवं 800 स्पोक आईटीआई) का उन्नयन जिसमें उद्योग की आवश्यकताओं के अनुरूप स्मार्ट कक्षाओं, आधुनिक प्रयोगशालाओं, डिजिटल सामग्री तथा नए पाठ्यक्रमों की व्यवस्था शामिल है।
- ii. घटक II - भुवनेश्वर, चेन्नई, हैदराबाद, कानपुर और लुधियाना स्थित पाँच राष्ट्रीय औद्योगिक प्रशिक्षण संस्थानों (एनएसटीआई) की क्षमता वृद्धि करना, जिसमें वैश्विक भागीदारी के साथ

प्रशिक्षकों के उन्नत प्रशिक्षण पर ध्यान केंद्रित करते हुए कौशल विकास हेतु सेक्टर-विशिष्ट राष्ट्रीय उत्कृष्टता केंद्र स्थापित करना शामिल है।

पीएम-सेतु योजना के तहत उद्योग-संचालित शासन व्यवस्था के माध्यम से रोजगारपरकता संबंधी परिणामों में सुधार करने पर ध्यान दिया जाता है और यह योजना अप्रत्यक्ष रूप से स्व-रोजगार और उद्यमशीलता को भी समर्थन प्रदान करती है, जिसके अंतर्गत शिक्षार्थियों (जिसमें प्रारंभिक चरण के उद्यम तथा पहली बार उद्यम शुरू करने वाले उद्यमी भी सम्मिलित हैं) को उद्योग-प्रासंगिक कौशल अर्जित करने, वास्तविक कार्य परिवेश का अनुभव प्राप्त करने तथा सुदृढ़ संस्थागत प्रणालियों एवं उद्योग के साथ सशक्त सहभागिता के माध्यम से कैरियर मार्गदर्शन, प्लेसमेंट सहायता और स्वरोजगार सहायता सुलभ कराई जाती है।

मंत्रिमंडल की मंजूरी के अनुसार, पीएम-सेतु के अंतर्गत आईटीआई का चयन संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा उद्योग के साथ परामर्श में किया जाएगा, जिससे उभरती कौशल आवश्यकताओं एवं स्थानीय औद्योगिक क्षमता के साथ समन्वय सुनिश्चित हो सके। तदनुसार, राज्यों/संघ राज्य क्षेत्रों को उद्योग भागीदारों के सहयोग से उन्नयन हेतु प्रस्ताव प्रस्तुत करना आवश्यक है। कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) द्वारा एक शीर्ष निकाय के रूप में राष्ट्रीय संचालन समिति (एनएससी) का गठन किया गया है, जिसकी अध्यक्षता सचिव, एमएसडीई द्वारा की जाती है। यह समिति योजना के लिए समग्र दृष्टिकोण प्रदान करने, व्यापक नीतिगत दिशा-निर्देश तय करने, परिचालन दिशानिर्देशों को अंतिम रूप देने, अनुवीक्षण करने तथा आवश्यकतानुसार सुधारात्मक कार्रवाई सुनिश्चित करने हेतु उत्तरदायी है। कुल 25 राज्यों/संघ राज्य क्षेत्रों ने अपने-अपने राज्य/संघ राज्य क्षेत्र स्तर पर राज्य संचालन समिति (एसएससी) का गठन किया है, जिसकी अध्यक्षता संबंधित राज्य/संघ राज्य क्षेत्र के मुख्य सचिव द्वारा की जाती है। यह समिति योजना के कार्यान्वयन को मार्गदर्शन प्रदान करने एवं उसकी निगरानी हेतु राज्य/संघ राज्य क्षेत्र स्तर पर शीर्ष निकाय के रूप में कार्य करती है।

पीएम-सेतु मुख्यतः एक व्यावसायिक शिक्षा एवं प्रशिक्षण उन्नयन योजना है, जिसका

उद्देश्य उद्योग-संचालित शासन व्यवस्था, आधुनिक अवसंरचना तथा प्रशिक्षण की गुणवत्ता एवं परिणामों में सुधार करके आईटीआई और एनएसटीआई इको सिस्टम को सुदृढ़ करना है। यह योजना किसी प्रतिबद्ध स्टार्टअप कार्यक्रम के रूप में स्टार्टअप/प्रारंभिक चरण के उद्यमों हेतु प्रत्यक्ष सहायता प्रदान नहीं करती है।

महाराष्ट्र सरकार से प्राप्त विवरण के अनुसार, प्रायोगिक चरण के अंतर्गत महाराष्ट्र राज्य में पुणे, नागपुर और छत्रपति संभाजीनगर जिलों में तीन (03) क्लस्टरों की पहचान की गई है। पालघर जिले से प्रायोगिक चरण के दौरान किसी भी आईटीआई/क्लस्टर का प्रस्ताव प्राप्त नहीं हुआ है।

बिहार सरकार से प्राप्त विवरण के अनुसार, प्रायोगिक चरण के लिए पटना और दरभंगा जिलों में दो (02) क्लस्टरों की पहचान की गई है। उद्योग की अभिरुचि आमंत्रित करने हेतु राज्य सरकार द्वारा अनुरोध प्रस्ताव (आरएफपी) जारी किया जाना शेष है।

FUNDING AND MONITORING OF SOLID WASTE MANAGEMENT

237. SHRI RAJU BISTA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the role of Central Pollution Control Board in monitoring Municipal Solid Waste related pollution, if any;
- (b) the details of Incineration-based Waste to Energy Plants initiative along with requirements and parameters;
- (c) the details of share of funds provided by the Central Government towards various solid waste management programmes, if any, State/UT-wise; and
- (d) the details of any Centrally funded Solid Waste Management programme in the districts of Darjeeling and Kalimpong?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): As per Solid Waste Management Rules, 2016, Central Pollution Control Board has been inter alia mandated to co-ordinate with the State Pollution Control Boards and the Pollution Control Committees for implementation of these rules and adherence to the prescribed standards by local authorities. The Central Pollution Control Board is also mandated to formulate the standards for ground water, ambient air, noise pollution, leachate in respect of all solid waste processing and disposal facilities and also review environmental standards and norms prescribed for solid waste processing facilities or treatment technologies and update them as and when required. The Central Pollution Control Board has also issued guidelines and Directions under Section 5 of the Environment (Protection) Act, 1986 for effective implementation of the rules, as required.

(b) : The Solid Waste Management Rules, 2016, have a separate provision with respect to the criteria for waste to energy process. Schedule II of the Solid Waste Management Rules, 2016, prescribes standards of processing and treatment of solid waste including standards for emission from incinerators / thermal technologies in solid waste treatment and disposal facilities. CPCB has also prepared a report entitled "Selection Criteria for waste Processing technologies" which includes various available technologies for waste processing and their criteria, criteria for incineration and key considerations for

operation of incinerator and waste to Energy initiatives. As per available information, there are twenty one operational Waste to Energy Plants in the country.

(c) and (d): Under SWM component of SBM-U, Central assistance is provided for setting up waste processing facilities to manage dry and wet municipal waste. For management of dry waste, Material Recovery Facilities (MRFs), Refused Derived Fuel (RDF) processing facilities, waste to electricity (WtE) plants can be established under SBM-U 2.0. Details of State-wise fund allocation for solid waste management including West Bengal under SBM-U 2.0 is at **Statement**. The details of all projects under SBM-U reported by States/UTs are available on the portal of SBM-U maintained by Ministry of Housing and Urban Affairs, Government of India (<https://sbmurban.org/swachh-bharat-mission-progress>).

STATEMENT**State/ UT wise allocation under SBM-U 2.0****(₹ in Crores)**

S. No.	State/UT	Mission Allocation under SWM component of SBM-U 2.0
1	AandN Islands	5.50
2	Andhra Pradesh	458.10
3	Arunachal Pradesh	33.20
4	Assam	118.30
5	Bihar	341.10
6	Chandigarh	28.50
7	Chhattisgarh	200.10
8	Dadra and Nagar Haveli and Daman and Diu	4.80
9	Delhi	1152.60
10	Goa	12.30
11	Gujarat	701.40
12	Haryana	226.90
13	Himachal Pradesh	36.50
14	Jammu and Kashmir	131.70
15	Jharkhand	174.90
16	Karnataka	709.30
17	Kerala	205.80
18	Ladakh	19.00
19	Madhya Pradesh	617.50
20	Maharashtra	1438.10
21	Manipur	23.90
22	Meghalaya	16.80
23	Mizoram	22.20
24	Nagaland	38.54
25	Odisha	209.80
25	Puducherry	46.18
27	Punjab	294.20
28	Rajasthan	541.80
29	Sikkim	6.20
30	Tamil Nadu	807.40

31	Telangana	381.90
32	Tripura	23.00
33	Uttar Pradesh	1235.90
34	Uttarakhand	89.00
35	West Bengal	577.70
	Total	10930.12

शिक्षा प्रणाली में 'पंच प्रण' का समावेश

238. श्री गणेश सिंह:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) शिक्षा प्रणाली में 'औपनिवेशिक मानसिकता से आजादी' 'अपनी विरासत पर गर्व करना' 'राष्ट्रीय एकता को मजबूत करना' और 'पंच प्रण' के अंतर्गत 'नागरिक कर्तव्यों को पूरा करना' को संस्थागत रूप से एकीकृत करने के लिए सरकार द्वारा अब तक क्या प्रमुख नीतिगत पहल और पाठ्यक्रम सुधार किए गए हैं;

(ख) नई शिक्षा नीति के अन्तर्गत भारतीय ज्ञान प्रणाली, स्वतंत्रता आंदोलन, संवैधानिक मूल्यों, स्थानीय इतिहास और भाषाओं को विद्यालय एवं उच्च शिक्षा पाठ्यक्रमों में एकीकृत करने के लिए आरंभ/संचालित ठोस कार्यक्रमों का ब्यौरा क्या है; और

(ग) छात्रों में राष्ट्रीय गौरव, सामाजिक एकता और जिम्मेदार नागरिकता की भावना पैदा करने हेतु अनुभवजन्य अधिगम, सामुदायिक सेवा और मूल्य-आधारित शिक्षा को और अधिक सुदृढ़ करने के लिए भविष्य की कार्ययोजना का ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): भारत सरकार ने शिक्षार्थी-केंद्रित, समावेशी और भारतीय मूल्यों पर आधारित शिक्षा प्रणाली को सुदृढ़ बनाने के उद्देश्य से राष्ट्रीय शिक्षा नीति (एनईपी) 2020 तैयार की है। एनईपी 2020 के अनुरूप, पाँच प्रमुख क्षेत्रों की पहचान की गई है, जिनमें शिक्षार्थी-केंद्रित और समग्र शिक्षा;

डिजिटल शिक्षा और प्रौद्योगिकी का उपयोग; संस्थान संचालन, प्रत्यायन और उद्योग सहयोग; अकादमिक अनुसंधान और अंतर्राष्ट्रीयकरण तथा भारतीय ज्ञान प्रणाली (आईकेएस) शामिल हैं।

उपर्युक्त दृष्टिकोण के अनुरूप, सरकार ने शिक्षा प्रणाली में कई नीतिगत पहल और पाठ्यक्रम सुधार किए हैं। इस संदर्भ में, शिक्षा मंत्रालय की एक पहल, राष्ट्रीय शिक्षा पाठ्यचर्या रूपरेखा (एन सी एफ -एस ई) 2023, विद्यालय शिक्षा के पांच उद्देश्य निर्धारित करता है। इनमें तर्कसंगत और स्वतंत्र सोच का विकास, समग्र मन-शरीर कल्याण के माध्यम से स्वास्थ्य और कल्याण को बढ़ावा देना, सामुदायिक, आर्थिक और सांस्कृतिक भागीदारी को मजबूत करना शामिल है। एन सी एफ एस ई 2023 के एक अध्याय, जिसका नाम "भारत में जड़ें" है, में विद्यालय शिक्षा के विभिन्न चरणों में सभ्यतागत विरासत और भारतीय ज्ञान प्रणालियों पर ध्यान केंद्रित किया गया है।

विद्यालय पाठ्यक्रम में भारतीय ज्ञान प्रणाली (आई के एस) को एकीकृत करने के लिए, कक्षा 11वीं से 12वीं में "भारत की ज्ञान परंपराएं और प्रथाएं" को एक वैकल्पिक विषय के रूप में शामिल करने सहित ठोस उपाय किए गए हैं। इसके अतिरिक्त, एन सी ई आर टी ने 3-6 वर्ष आयु वर्ग के बच्चों के लिए बालवाटिका के शिक्षण-अधिगम सामग्री का एक संग्रह, जादुई पिटारा प्रकाशित किया है। इन पाठ्यपुस्तकों में भारतीय ज्ञान प्रणालियों, स्वतंत्रता आंदोलन, संवैधानिक मूल्यों, स्थानीय इतिहास और भाषाओं को एकीकृत किया गया है।

उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय ने अपनी केंद्रीय क्षेत्रक योजना, भारतीय ज्ञान प्रणाली (आईकेएस) के माध्यम से, पंच प्रण के अनुरूप उद्देश्यों के साथ भारत की पारंपरिक ज्ञान प्रणालियों में अनुसंधान, पाठ्यक्रम एकीकरण और क्षमता निर्माण को बढ़ावा दिया है। इस योजना के तहत शिक्षा प्रणाली में आईकेएस को बढ़ावा देने के लिए कई कार्यक्रम कार्यान्वित किए गए हैं, जैसे आईकेएस माइनर्स प्रोग्राम, आईकेएस रिसर्च फॉर प्रपोजल प्रोग्राम और आईकेएस रिसर्च सेंटर प्रपोजल प्रोग्राम के माध्यम से आईकेएस अंतरःविषयक अनुसंधान, आईकेएस पाठ्यपुस्तक और पाठ्यक्रम सामग्री लेखन कार्यक्रम, आईकेएस संस्थागत इंटरनशिप, आईकेएस पंचतंत्र परियोजना,

संकाय विकास कार्यक्रम और कार्यशालाएं, डिजिटलीकरण और भारतीय ज्ञान सरिता तथा आईकेएस पारंपरिक ज्ञान डिजिटल लाइब्रेरी (आईकेएस-टीकेडीएल) कार्यशाला।

विश्वविद्यालय अनुदान आयोग (यूजीसी) ने उच्चतर शिक्षा संस्थानों को पंच प्रण की भावना को उच्चतर शिक्षा प्रणाली में समाहित करने के लिए उपयुक्त तौर-तरीके विकसित करने की सलाह दी है। यूजीसी ने स्नातक कार्यक्रमों के लिए पाठ्यक्रम और क्रेडिट ढांचा (सीसीएफ-यूजी) भी अधिसूचित किया है। यह कार्यक्रम संवैधानिक मूल्यों, नैतिक नागरिकता, सांस्कृतिक जागरूकता, राष्ट्रीय एकता और जिम्मेदार नागरिक आचरण पर आधारित समग्र शिक्षा को बढ़ावा देने के लिए व्यापक पाठ्यचर्या और संस्थागत सुधारों पर केंद्रित है।

निवेशक शिक्षा और संरक्षण कोष प्राधिकरण

239. श्री लुम्बाराम चौधरी::

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) निवेशकों के लिए सेवाओं को सुगम बनाने हेतु निवेशक शिक्षा और संरक्षण कोष प्राधिकरण (आईईपीएफए) द्वारा शुरू किए गए एकीकृत पोर्टल और समर्पित कॉल सेंटर की मुख्य विशेषताएं क्या हैं;

(ख) अब तक निपटाए गए दावों की संख्या कितनी है तथा इन उपायों से वास्तविक हितधारकों को शेयरों और लाभांश के हस्तांतरण की समय-सीमा में किस हद तक कमी आई है;

(ग) इलेक्ट्रॉनिक सत्यापन रिपोर्ट (ईवीआर) तंत्र का ब्यौरा क्या है और डिजिटल सत्यापन में इसकी क्या भूमिका है;

(घ) क्या सरकार ने आईईपीएफए की डिजिटल सेवाओं की, विशेष रूप से ग्रामीण और अर्ध-शहरी निवेशकों के लिए, पहुंच और उपलब्धता बढ़ाने के लिए कोई कार्ययोजना तैयार की है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): दावेदारों को सेवाओं की निर्बाध डिलिवरी सुनिश्चित करने के उद्देश्य से एकीकृत पोर्टल का शुभारंभ किया गया है, जिसके माध्यम से एमसीए-21 प्रणाली, डिपॉजिटरीज़ तथा पीएफएमएस का समन्वय किया गया है। एमसीए-21 पर किसी दावे की स्वीकृति के उपरांत, एपीआई एकीकरण के माध्यम से डिपॉजिटरीज़ एवं पीएफएमएस पोर्टलों पर निष्पादन हेतु सिस्टम स्वतः फाइलें सृजित करता है। इस स्वचालन से दावा निपटान प्रक्रिया में लगने वाले समय में उल्लेखनीय कमी आई है। इसके अतिरिक्त, एकीकृत पोर्टल के साथ समन्वय में कार्यरत कॉल सेंटर सभी हितधारकों एवं दावेदारों को वास्तविक समय में अद्यतन जानकारी उपलब्ध कराता है, जिसके परिणामस्वरूप हितधारकों की संतुष्टि में वृद्धि होती है।

(ख): एकीकृत पोर्टल का अगस्त, 2025 में शुभारंभ के पश्चात अब तक लगभग 32,000 दावों को स्वीकृति प्रदान की जा चुकी है, जो कि वित्तीय वर्ष 2024-25 के दौरान स्वीकृत 12,749 मामलों की तुलना में एक उल्लेखनीय वृद्धि को दर्शाता है।

(ग): दावेदार द्वारा आवेदन प्रपत्र आईईपीएफ-5 फाइल किए जाने के पश्चात, कंपनी द्वारा 30 दिनों की अवधि के भीतर इलेक्ट्रॉनिक सत्यापन प्रतिवेदन (ईवीआर) फाइल किया जाता है। स्वीकृत ईवीआर को विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण (आईईपीएफए) के साथ नॉन-एसटीपी प्रक्रिया के अंतर्गत संसाधित किया जाता है, जब तक कि प्रतिभूतियाँ दावेदार के खाते में अंतरित नहीं हो जातीं। ईवीआर पर कंपनी के नोडल अधिकारी के डिजिटल हस्ताक्षर किए जाते हैं। ईवीआर प्रपत्रों को डिपॉजिटरीज़ के साथ एकीकृत किया गया है, जिसके अंतर्गत विवरणों का सत्यापन डिपॉजिटरीज़ के माध्यम से स्वतः किया जाता है।

(घ) और (ङ): विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण (आईईपीएफए) द्वारा अपनी डिजिटल सेवाओं की सुलभता एवं उपलब्धता को सुदृढ़ करने हेतु, विशेष रूप से ग्रामीण एवं अर्ध-शहरी निवेशकों पर ध्यान केंद्रित करते हुए, एक संरचित, बहु-आयामी रोडमैप अपनाया गया है।

विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण (आईईपीएफए) ने सीमित बैंकिंग पहुँच वाले क्षेत्रों में जागरूकता शिविरों के माध्यम से ग्रामीण एवं अल्पसेवित क्षेत्रों में अपनी पहुँच का उल्लेखनीय विस्तार किया है, जिससे इन क्षेत्रों में डिजिटल वित्तीय सेवाओं की व्यापक सुलभता सुनिश्चित हुई है। अपने आउटरीच कार्यक्रम “निवेशक दीदी 2” के अंतर्गत, आईईपीएफए ने विशेष रूप से प्रथम बार एवं संवेदनशील निवेशकों के लिए बचत, बजट निर्माण, ऋण के उपयोग, डिजिटल सेवाओं, निवेश, बीमा तथा धोखाधड़ी की रोकथाम से संबंधित सरल एवं सहज सामग्री के माध्यम से वित्तीय जागरूकता को सुदृढ़ किया है। इन शिविरों में स्व-सहायता समूहों (एसएचजी), आंगनवाड़ी एवं आशा नेटवर्क, प्रशिक्षित स्थानीय स्वयंसेवकों तथा समुदाय-आधारित संचार माध्यमों को सम्मिलित करते हुए एक बहु-स्तरीय संघटन मॉडल अपनाया गया है।

IMPACT OF CLIMATE CHANGE

240. SHRI D M KATHIR ANAND:

DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is fact that the cumulative effect of green-house gases disrupts climatic systems, resulting in more frequent and severe weather events, rising sea levels, and widespread ecological impacts in turn, has a direct effect on food production, housing, economy, health, society and politics, if so, the action taken by the Government in this regard; and
- (b) whether it is true that the women in the country especially the rural areas bear the heavy burden of ill effects of climate change and if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the Synthesis Report of the Sixth Assessment Report of the Intergovernmental Panel on Climate Change (IPCC), human activities, principally through emissions of greenhouse gases, have unequivocally caused global warming, with global surface temperature reaching 1.1°C above 1850-1900 level in the decade of 2011-2020. The Working Group II in its contribution to the Sixth Assessment Report of the IPCC, dealing with Impacts, Adaptation and Vulnerability, has reported that worldwide climate change is increasingly affecting marine, freshwater and terrestrial ecosystems and ecosystem services, water and food security, settlements and infrastructure, health and well-being, and economies and culture, especially through compound stresses and events.

The Third National Communication (TNC) submitted to the United Nations Framework Convention on Climate Change (UNFCCC) in 2023 has reported that India is experiencing full range of climate change impacts, ranging from floods and droughts to heatwaves and glacier melt. The impacts of climate change are observed in various sectors including biodiversity; forests; agriculture; water resources; coastal and marine ecosystems; human health; gender; urban and infrastructure. The TNC also notes that climate change and climate-induced disasters disproportionately affect socio-economically vulnerable groups, including women, particularly in rural areas,

through impacts on livelihoods, access to basic services, health, water, energy, and living conditions.

India's climate actions across various sectors are embedded in various programmes and schemes. The National Action Plan on Climate Change (NAPCC) provides the overarching framework for all climate actions and comprises missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. All these Missions are institutionalized and implemented by their respective Nodal Ministries/Departments. Further, thirty-four States/Union Territories (UTs) have prepared their State Action Plans on Climate Change (SAPCC) in line with NAPCC taking into account the State specific issues relating to climate change. The responsibility of the implementation of the SAPCCs rest with the respective States.

In addition, there are various schemes, programmes and initiatives which contribute towards reducing the impacts of climate change on rural women such as Pradhan Mantri Ujjawala Yojana, Nal Se Jal, Jal Jeevan Mission and Pradhan Mantri AwasYojana, among others.

ROLE OF EDUCATIONAL INSTITUTIONS IN ENERGY SECTOR

241. SUSHRI S JOTHIMANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of steps taken by the Government to address the shortage of skilled professionals in India's renewable energy sector, particularly in solar manufacturing and the role of educational institutions in this regard;
- (b) whether the Ministry of Education collaborates with the Ministry of New and Renewable Energy to develop specialized curricula or training programs to bridge the skills gap in the clean energy industry and if so, the details thereof; and
- (c) the number of educational institutions that have introduced renewable energy-focused courses during the last three years and the measures taken to align these programs with industry requirements?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

(a) to (c): The Government of India has taken several steps to address the shortage of skilled professionals in the renewable energy sector, including solar manufacturing. The Ministry of New and Renewable Energy is implementing capacity building and skill development programmes to create a skilled workforce for the design, installation, operation and maintenance of renewable energy projects including solar, wind, bio-energy and small hydropower. Skill development programmes such as Suryamitra, Varunmitra, Vayumitra and Jal-Urjmitra are being implemented under the Human Resource Development Programme through MNRE's autonomous institutions

namely the National Institute of Solar Energy, Gurugram, the National Institute of Wind Energy, Chennai and the National Institute of Bio-Energy, Kapurthala. The skilling programme for hydropower is administered through the Hydro and Renewable Energy Department, IIT Roorkee. These programmes are implemented through training centres located across the country, wherein ITIs, polytechnics, engineering colleges and universities empanelled by the implementing agencies act as training centres. To address the skill requirement in solar cell and module manufacturing, the National Institute of Solar Energy has organised a two-and-a-half-month specialised training programme for students and industry professionals. Further, under the Prime Minister Surya Ghar Muft Bijli Yojana, training is being provided to technicians, electricians, installers, engineers, supervisors, vendors and trainers for installation, design, operation and maintenance of rooftop solar systems across the country. Skilled manpower for the green hydrogen sector is also being created under the National Green Hydrogen Mission through schemes for skilling, up-skilling and re-skilling implemented through national skill training institutes, industrial training institutes, the National Institute for Entrepreneurship and Small Business Development, MNRE institutions, the Skill Council for Green Jobs and other sector skill councils.

To address the shortage of skilled professionals in the renewable energy (RE) sector, specifically focusing on solar manufacturing and installation, the All India Council for Technical Education (AICTE) has also implemented several strategic initiatives which include curriculum alignment and new

electives for minor degrees in Sustainable Energy Engineering (SEE), Mandatory RandD and Climate Cells to establish Research and Development (RandD) Cells and Climate Cells to foster innovation and sustainable practices, such as solar energy, within campuses. In order to create awareness among Students, faculty and industry members, AICTE has developed AICTE Research Internship (ARI) Portal in partnership with Industry leaders which connects students directly with companies for internships in emerging fields, including renewable energy. Generation Green Initiative empowers students with green skills and enhance employability in the renewable sector.

Educational institutions under AICTE guidance are shifting from traditional teaching to acting as skill hubs through initiatives like Integration of Renewable Energy in STEM. Institutions are integrating solar PV, wind energy, and sustainability topics into their core engineering curricula, they are partnering with companies for on-the-job training, specifically in solar manufacturing to bridge the gap between classroom knowledge and industrial requirements. As per AICTE mandatory internship, every student has to go for internship with options to work in government-initiated solar projects or the industry. Institutions are encouraged to install rooftop solar plants through the scheme of MNRE, Govt. of India providing students with on-campus, real-world experience in solar PV systems.

Ministry of Education collaborates with the Ministry of New and Renewable Energy in developing specialised curricula and training programmes to bridge the skills gap in the clean energy sector. MNRE, in

collaboration with the Hydro and Renewable Energy Department, IIT Roorkee has developed the Jal-Urjmitra programme for operation and maintenance of small hydropower plants. Qualification packs and model curricula for short-term training programmes have been developed by the Skill Council for Green Jobs in collaboration with MNRE and IIT Roorkee. In addition, a two-year Small Hydro Power Plant Technician course has been developed by the Directorate General of Training in association with IIT Roorkee and industry associations. These collaborative efforts ensure standardised training and availability of skilled manpower aligned with sectoral requirements.

Several educational institutions have introduced renewable energy-focused courses during the last three years. MNRE's autonomous institutions are running joint postgraduate and research programmes in collaboration with reputed educational institutions, including an M.Tech programme in Renewable Energy launched in 2020 by Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, in collaboration with Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, an MTech programme on Green Energy and Sustainable Development in collaboration with Aligarh Muslim University and an MTech by Research programme with Delhi Technological University. These institutions are also collaborating with IIT Bombay, IIT Delhi and IIT Roorkee for research in renewable energy. The Ministry supports centres of excellence at IIT Bombay for solar photovoltaic technologies and at IIT Roorkee for small hydropower and also provides research grants, laboratory upgradation support and fellowships to IITs, NITs and universities to align

academic programmes with industry requirements.

The State-wise count of AICTE approved institutes running energy related courses is given in **Statement**.

AICTE has introduced model curricula for minor degrees in Sustainable Energy Engineering (SEE). The updated curricula for technical education now emphasize "green skills". These programs, alongside Memorandum of Understanding (MoU) with organizations aim to train students in sustainability, green skill development.

<u>STATEMENT</u>						
State wise count of AICTE approved Institutes running Energy related courses						
State	2023-2024		2024-2025		2025-2026	
	No. of Approved Institutions	Total Approved Intake	No. of Approved Institutions	Total Approved Intake	No. of Approved Institutions	Total Approved Intake
Andhra Pradesh	4	54	4	54	5	66
Assam	3	69	3	69	4	117
Bihar	1	30	4	126	4	126
Chandigarh	1	12	1	12	1	12
Chhattisgarh	6	142	6	142	5	130
Delhi	4	108	3	78	4	108
Goa	1	18	1	18	1	18
Gujarat	7	282	7	264	7	264
Haryana	3	54	3	54	3	54
Himachal Pradesh					1	18
Jammu and Kashmir	1	18	1	18	1	18
Jharkhand	1	31	1	31	3	121
Karnataka	17	582	16	561	16	543
Kerala	12	276	10	204	11	222
Madhya Pradesh	7	150	7	150	8	168

Maharashtra	6	111	6	99	8	130	
Meghalaya	1	30	1	30	1	30	
Odisha	4	75	7	102	7	102	
Puducherry	2	47	2	47	2	107	
Rajasthan	8	207	8	207	10	285	
Tamil Nadu	20	410	19	398	25	572	
Telangana	4	156	5	216	5	216	
Tripura	1	18	1	18	1	18	
Uttar Pradesh	11	291	13	471	12	441	
Uttarakhand	1	18	1	18	1	18	
West Bengal	7	238	8	256	8	256	
Grand Total	133	3,427	138	3,643	154	4,160	

INTEGRATION OF ODOP SCHEME WITH MGMD INITIATIVE

242. SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **CULTURE** be pleased to state:-

- (a) the details of the 6.23 lakh villages reportedly mapped under the 'Mera Gaon Meri Dharohar' (MGMD) initiative as of this year in the country, State/UT-wise, particularly in Samastipur, Khagariya, Sagar and Surat Lok Sabha Constituencies;
- (b) the details of the specific economic linkages established by integrating the MGMD database with the 'One District One Product' (ODOP) scheme to ensure monetary benefits for rural artisans;
- (c) the details of the actual infrastructure funds sanctioned for rural tourism in districts like Samastipur, Khagariya, Sagar and Surat on the

newly created 'Cultural Registries';

- (d) the details of the steps taken to prevent duplication of efforts and ensure coordination between the Ministry of Culture and the Ministry of Commerce regarding the promotion of identical village crafts; and
- (e) whether the Government has formulated a protocol for the periodic updation of this digital registry to prevent the data from becoming obsolete, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The State/UT-wise distribution of mapped villages is placed at **Statement**

The number of villages mapped in the concerned districts is as under:

- **Samastipur (Bihar) – 1,125**
- **Khagariya (Bihar) – 262**
- **Sagar (Madhya Pradesh) – 2,125**
- **Surat (Gujarat) – 751**

- (b) At present, the MGMD initiative is designed as a digital repository for documenting village-level tangible and intangible cultural heritage. There is no such provision under the scheme for integration of the MGMD database with the One District One Product (ODOP) scheme.
- (c) The MGMD programme does not provide for sanctioning or allocation of infrastructure funds for rural tourism through Cultural Registries.
- (d) The scope of MGMD under the National Mission on Cultural Mapping

(NMCM) is limited to documentation and digital archiving of the cultural attributes of villages. As such, it does not involve commercial activities and, therefore, does not lead to duplication of efforts with initiatives of the Ministry of Commerce.

- (e) The MGMD portal provides for periodic updation of information through a crowdsourcing-based mechanism. Local communities and individuals may contribute relevant cultural information through the 'Contribute' feature on the portal. Such inputs are subject to validation and moderation before being incorporated into the portal.

STATEMENT

The State/UT-wise distribution of mapped villages

State/UT	Number of Uploaded Villages
Andaman and Nicobar Islands	176
Andhra Pradesh	17142
Arunachal Pradesh	4613
Assam	26074
Bihar	39563
Chandigarh	12
Chhattisgarh	19571
Delhi	252
Goa	431
Gujarat	19271
Haryana	7579
Himachal Pradesh	18735
Jammu and Kashmir	6926
Jharkhand	29908
Karnataka	29569
Kerala	1275
Ladakh	238
Lakshadweep Islands	13

Madhya Pradesh	56429
Maharashtra	40042
Manipur	306
Meghalaya	7012
Mizoram	1026
Nagaland	1498
Odisha	47209
Puducherry	127
Punjab	12084
Rajasthan	46696
Sikkim	464
Tamil Nadu	19219
Telangana	9824
The Dadra and Nagar Haveli and Daman and Diu	107
Tripura	899
Uttar Pradesh	103003
Uttarakhand	15727
West Bengal	40429

PRESERVATION OF ANCIENT LANGUAGES

243. SHRIMATI BHARTI PARDHI:

SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the fund allocated and utilized in preserving India's ancient languages through institutional responsibilities and the proposed timeline for the establishment and operations of cultural centers in Madhya Pradesh and Maharashtra;

- (b) the details of ancient languages, texts, manuscripts, inscriptions, oral traditions, etc. that are likely to be preserved or studied under the upcoming centres;
- (c) whether digitization, research, translation or teaching components are being included in the preservation process, if so, the details thereof and if not, the reasons therefor;
- (d) the manner in which such centers align with national policy frameworks or schemes;
- (e) whether the existing centres of excellence or heritage language programmes are being leveraged or integrated and if so, the details thereof and if not, the reasons therefor; and
- (f) whether the infrastructure, human resource and archival capacity measures are being planned to ensure adequate preservation, academic work and public engagement and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): The Ministry of Culture through its autonomous bodies such as Sahitya Akademi, and the Indira Gandhi National Centre for the Arts promote, research, and preserve the India's cultural heritage of Ancient Languages, and also through its flagship programmes, such as Gyan Bharatam Mission, preserves India's Cultural Heritage including ancient languages.

Regional Centres of Sahitya Akademi and Indira Gandhi National Centre

for the Arts are already functioning in Maharashtra. There is no such plan to open additional cultural centres in Madhya Pradesh and Maharashtra. Both bodies collaborate with other institutions of the Government of India and State Governments including the Government of Maharashtra and Government of Madhya Pradesh to celebrate the rich culture of the region. The details of funds released to Sahitya Akademi and Indira Gandhi National Centre for the Arts in the past 5 years is enclosed in **Statement**.

The Gyan Bharatam Mission of the Government of India is launched as a visionary national movement dedicated to preserving, digitising, and disseminating India's vast manuscript heritage.

The centres under the Gyan Bharatam Mission focus on the preservation and study of ancient Indian manuscripts only, irrespective of script or language. Under the existing framework there is focus on the five core verticals mentioned as below:

- i. Survey and Cataloguing
- ii. Conservation and Capacity Building
- iii. Technology and Digitisation
- iv. Linguistics and Translation
- v. Research, Publication, and Outreach

The GBM signs Memorandum of Understanding (MoU) with these Centres on case-to-case basis, to carry out the activities aligned with National Policy Frameworks.

(e): Yes. Under the Gyan Bharatam Mission, existing centres and language

programmes are leveraged for the promotion of Indian languages, including ancient languages. Institutions such as the Sahitya Akademi and the Indira Gandhi National Centre for the Arts are being continuously engaged through initiatives like *Gramalok* and recognitions such as *Bhasha Samman*. Further, programmes and awards dedicated to ancient languages are organised annually to encourage their preservation and wider dissemination.

(f): Yes, Infrastructure, human resource, and capacities are planned. In this regard, the Ministry of Culture organized the first-ever Gyan Bharatam International Conference on “Reclaiming India’s Knowledge Legacy through Manuscript Heritage” from 11th – 13th September 2025 at Vigyan Bhawan, New Delhi. The conference brought together over 1,000 participants, including scholars, experts, institutions, and cultural practitioners from across the country and abroad.

Discussions centred on a wide range of themes—conservation and restoration of manuscripts, survey and documentation standards, digitisation tools and platforms, AI-driven innovations like Handwritten Text Recognition and script decipherment, translation and publication frameworks, integration with education and culture, capacity building in manuscriptology, and copyright and legal issues.

STATEMENT

Funds Released to Sahitya Akademi and Indira Gandhi National Centre for the Arts)

S. No.	Organisation Name	Released 2021–2022	Released 2022–2023	Released 2023–2024	Released 2024-2025

1	SA	4368.85	4198.16	4356.59	4689.00
2	IGNCA	5330.00	22977.82	10910.00	7410.00

IMPACT OF CURRENCY STABILISATION MEASURES AND CAPITAL OUTFLOWS

244. SHRI S JAGATHRATCHAKAN:

Will the Minister of **FINANCE** be pleased to state:

(a) the amount spent by the Reserve Bank of India during the last 12 years to stabilise the Indian Rupee against the US Dollar, year-wise;

(b) whether recent changes in tariff policies, domestic or global, have had any impact on the value of the Rupee and foreign exchange stability and if so, the details thereof;

(c) the extent of net outflows by Foreign Institutional Investors (FIIs) from the Indian markets during the said period and their impact on the Rupee; and

(d) the steps being taken by the Government and the RBI to manage currency volatility and mitigate the impact of capital outflows?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The details of the Reserve Bank of India's (RBI) foreign exchange market interventions during the last 12 years have been given below:

Year	Net sale (-) / purchase (+) of USD (USD Billion)
2014	32.48
2015	36.58
2016	9.35
2017	27.98

2018	-15.88
2019	40.27
2020	87.74
2021	33.35
2022	-46.24
2023	18.14
2024	-12.35
2025 (upto November 2024)	-41.69

Source: RBI

(b): Changes in tariffs applied by trading partner countries can influence trade flows and, in turn, have a bearing on the trade balance and the demand for currency, influencing exchange rate. However, the exchange rate of the Indian Rupee (INR) is influenced by various domestic and global factors, including, *inter alia*, movement of the Dollar Index, trend in capital flows, level of interest rates, movement in crude prices, and the current account deficit, etc. Thus, the impact of tariff policies on the exchange rate movement cannot be isolated.

(c): As stated in (b), capital flows are one of the factors influencing exchange rate movements of the INR. The net inflows/outflows by FPIs from the Indian markets during the past 12 years are given below:

Year	Net FPI Inflows (+) / Outflows (-) (in USD Billion)
2014	42.69
2015	10.60
2016	-3.19
2017	30.78
2018	-11.33
2019	19.41
2020	14.04
2021	7.07
2022	-17.94

Year	Net FPI Inflows (+) / Outflows (-) (in USD Billion)
2023	28.70
2024	19.94
2025	-11.84

Source: NSDL

(d): The value of the INR is market-determined, with no target or specific level or band. The RBI regularly monitors the foreign exchange market and intervenes in situations of excess volatility. Further, the RBI monitors key developments across the globe which may have an impact on USD-INR exchange rate. Among others, it includes monetary policy actions of the major Central Banks, major economic data releases across the globe and their impacts thereof, OPEC+ meeting decisions, tracking, and analysing geo-political events, daily movements in G-10 and EME currencies, etc. Some of the measures taken by the RBI recently to enhance foreign exchange inflows and better the ease of doing business, *inter-alia*, include:

- Relaxation in repayment of export credit was provided to exporters in November 2025 whereby the maximum credit period was enhanced from one year to 450 days for pre-shipment and post-shipment export credit disbursed till March 31, 2026.
- In October 2025, the time period for forex outlay was increased from four months to six months in case of Merchanting trade transactions. Separately, Authorised Dealer banks were allowed to lend in Indian Rupees to a person resident outside India in Bhutan, Nepal or Sri Lanka, including a bank in these jurisdictions for cross border trade transactions.

- In August 2025, persons resident outside India that maintain a Special Rupee Vostro Account for international trade settlement in INR were permitted to invest their rupee surplus balance in the aforesaid accounts in Central Government Securities (including T-Bills).

महाराष्ट्र में पीएम इंटरनशिप योजना

245. श्री संजय उत्तमराव देशमुख:

श्री बजरंग मनोहर सोनवणे:

श्री संजय हरिभाऊ जाधव:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) योजना की शुरुआत से आज की तिथि तक प्रधानमंत्री इंटरनशिप योजना के तहत महाराष्ट्र के बीड और परभणी संसदीय निर्वाचन क्षेत्रों में प्रदान किए गए शिक्षुता के अवसरों का ब्यौरा क्या है;

(ख) महाराष्ट्र में इस प्रकार के शिक्षुता के अवसर प्रदान करने वाली कंपनियों का ब्यौरा क्या है और ये अवसर किन क्षेत्रों में उपलब्ध हैं;

(ग) उक्त योजना के तहत महाराष्ट्र में प्रदान किए गए शिक्षुता के प्रस्तावों की जिला-वार संख्या कितनी है; और

(घ) इसके लाभार्थियों, विशेष रूप से अन्य पिछड़ा वर्ग (ओबीसी), अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) श्रेणियों के लाभार्थियों की संख्या कितनी है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): प्रधानमंत्री इंटरनशिप स्कीम को एक राष्ट्रीय स्तर की योजना के रूप में क्रियान्वित किया जा रहा है, जिसके अंतर्गत सभी राज्यों एवं केंद्र शासित प्रदेशों के जिलों एवं शहरों में इंटरनशिप के

अवसर उपलब्ध कराए गए हैं। तथापि, महाराष्ट्र राज्य के बीड तथा परभणी जिलों में कंपनियों द्वारा प्रथम चरण के अंतर्गत क्रमशः 23 एवं 10 इंटरशिप अवसर तथा द्वितीय चरण के अंतर्गत क्रमशः 44 एवं 21 इंटरशिप अवसर उपलब्ध कराए गए हैं।

(ख): महाराष्ट्र में प्रधानमंत्री इंटरशिप स्कीम की पायलेट प्रोजेक्ट के दोनों चरणों के अंतर्गत इंटरशिप के अवसर प्रदान करने वाली कंपनियों का क्षेत्र-वार ब्यौरा **विवरण-I** में है।

(ग): महाराष्ट्र में योजना के अंतर्गत जिला-वार उपलब्ध कराए गए इंटरशिप अवसरों की संख्या का ब्यौरा **विवरण-II** में है।

(घ): पायलेट प्रोजेक्ट के दोनों चरणों के अंतर्गत इंटरशिप ज्वाइन करने वाले अन्य पिछड़ा वर्ग, अनुसूचित जाति एवं अनुसूचित जनजाति श्रेणियों से संबंधित इंटरन्स की संख्या निम्नानुसार है:—

श्रेणी	ज्वाइनकर्ता इंटरन्स की संख्या
अन्य पिछड़ा वर्ग	6893
अनुसूचित जाति	2291
अनुसूचित जनजाति	875

विवरण I

महाराष्ट्र में पीएमआईएस पायलेट प्रोजेक्ट के दोनों दौरों में इंटरशिप के अवसर प्रदान करने वाली कंपनियों का क्षेत्रवार ब्यौरा इस प्रकार है: -

क्र.सं.	क्षेत्र	कंपनी का नाम
1	कृषि और संबद्ध	बायर क्रॉपसाइंस लिमिटेड
		डीसीएम श्रीराम लिमिटेड
		घरदा केमिकल्स लिमिटेड
		जेके पेपर लिमिटेड
		जुबिलेंट फूडवर्क्स लिमिटेड
		महिंद्रा एंड महिंद्रा लिमिटेड
		सुमितोमो केमिकल इंडिया लिमिटेड
2	मोटर वाहन	अशोक लेलैंड लिमिटेड
		बजाज ऑटो लिमिटेड
		बालकृष्ण इंडस्ट्रीज लिमिटेड
		एंड्योरेंस टेक्नोलॉजीज लिमिटेड

क्र.सं.	क्षेत्र	कंपनी का नाम
		होंडा मोटरसाइकिल एंड स्कूटर इंडिया प्राइवेट लिमिटेड
		महिंद्रा एंड महिंद्रा लिमिटेड
		मारुति सुजुकी इंडिया लिमिटेड
		स्कोडा ऑटो फॉक्सवैगन इंडिया प्राइवेट लिमिटेड
		टाटा मोटर्स लिमिटेड
3	विमानन और रक्षा	हिंदुस्तान एयरोनॉटिक्स लिमिटेड
4	बैंकिंग और वित्तीय सेवाएं	आदित्य बिड़ला फाइनेंस लिमिटेड
		एक्सिस बैंक लिमिटेड
		बजाज आलियांज जनरल इश्योरेंस कंपनी लिमिटेड
		बजाज आलियांज लाइफ इश्योरेंस कंपनी लिमिटेड
		बजाज फाइनेंस लिमिटेड
		बजाज हाउसिंग फाइनेंस लिमिटेड
		बंधन बैंक लिमिटेड
		डीबीएस बैंक इंडिया लिमिटेड
		डीसीबी बैंक लिमिटेड
		डॉयचे इंडिया प्राइवेट लिमिटेड
		ईसीजीसी लिमिटेड
		एचडीबी फाइनेंशियल सर्विसेज लिमिटेड
		एचडीएफसी एसेट मैनेजमेंट कंपनी लिमिटेड
		एचडीएफसी बैंक लिमिटेड
		एचडीएफसी एगो जनरल इश्योरेंस कंपनी लिमिटेड
		एचडीएफसी लाइफ इश्योरेंस कंपनी लिमिटेड
		आईसीआईसीआई बैंक लिमिटेड
		आईसीआईसीआई लोम्बार्ड जनरल इश्योरेंस कंपनी लिमिटेड
		आईसीआईसीआई प्रूडेंशियल एसेट मैनेजमेंट कंपनी लिमिटेड
		आईसीआईसीआई प्रूडेंशियल लाइफ इश्योरेंस कंपनी लिमिटेड
		आईसीआईसीआई सिक्योरिटीज लिमिटेड
		आईआईएफएल फाइनेंस लिमिटेड
		भारतीय अक्षय ऊर्जा विकास एजेंसी लिमिटेड
		इंडसइंड बैंक लिमिटेड
		कोटक महिंद्रा बैंक लिमिटेड
		कोटक महिंद्रा लाइफ इश्योरेंस कंपनी लिमिटेड
		कोटक महिंद्रा प्राइम लिमिटेड
		कोटक सिक्योरिटीज लिमिटेड
		लार्सन एंड टुब्रो लिमिटेड
		महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड

क्र.सं.	क्षेत्र	कंपनी का नाम
		मणप्पुरम फाइनेंस लिमिटेड
		मैक्स लाइफ इंश्योरेंस कंपनी लिमिटेड
		मोतीलाल ओसवाल फाइनेंशियल सर्विसेज लिमिटेड
		मुथूट फाइनेंस लिमिटेड
		भारतीय राष्ट्रीय भुगतान निगम
		निप्पॉन लाइफ इंडिया एसेट मैनेजमेंट लिमिटेड
		आरबीएल बैंक लिमिटेड
		आरईसी लिमिटेड
		एसबीआई फंड्स मैनेजमेंट लिमिटेड
		एसबीआई लाइफ इंश्योरेंस कंपनी लिमिटेड
		श्रीराम फाइनेंस लिमिटेड
		श्रीराम जनरल इंश्योरेंस कंपनी लिमिटेड
		एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड
		सुंदरम फाइनेंस लिमिटेड
		तमिलनाडु मर्केटाइल बैंक लिमिटेड
		टाटा एआईजी जनरल इंश्योरेंस कंपनी लिमिटेड
		टाटा कैपिटल लिमिटेड
		कर्नाटक बैंक लिमिटेड
		न्यू इंडिया एश्योरेंस कंपनी लिमिटेड
		ट्रांसयूनियन सिबिल लिमिटेड
5	सीमेंट और निर्माण सामग्री	एसीसी लिमिटेड
		अदानी एंटरप्राइजेज लिमिटेड
		अंबुजा सीमेंट्स लिमिटेड
		बर्जर पेंट्स इंडिया लिमिटेड
		डालमिया सीमेंट (भारत) लिमिटेड
		अल्ट्राटेक सीमेंट लिमिटेड
6	रासायनिक उद्योग	दीपक नाइट्राइट लिमिटेड
		ग्रासिम इंडस्ट्रीज लि.
		आईपीसीए लेबोरेटरीज लिमिटेड
		कंसाई नेरोलैक पेंट्स लिमिटेड
		सुमितोमो केमिकल इंडिया लिमिटेड
7	परामर्श सेवाएं	ट्रांसयूनियन सिबिल लिमिटेड
8	विविध समूह	अदानी हार्बर सर्विसेज लिमिटेड
		गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
		हनीवेल टेक्नोलॉजी सॉल्यूशंस लैब प्राइवेट लिमिटेड
9	एफएमसीजी (फास्ट-	अदानी विल्मर लिमिटेड

क्र.सं.	क्षेत्र	कंपनी का नाम
	मूविंग कंज्यूमर गुड्स)	ब्रिटानिया इंडस्ट्रीज लिमिटेड
		डाबर इंडिया लिमिटेड
		एवरेस्ट फूड प्रोडक्ट्स प्राइवेट लिमिटेड
		गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
		हैवेल्स इंडिया लिमिटेड
		हिंदुस्तान यूनिलीवर लिमिटेड
		आईटीसी लिमिटेड
		मैरिको लिमिटेड
		पेरनोड रिकार्ड इंडिया प्राइवेट लिमिटेड
		पीरामल फार्मा लिमिटेड
		टाटा कंज्यूमर प्रोडक्ट्स लिमिटेड
		यूनाइटेड ब्रुअरीज लिमिटेड
		यूनाइटेड स्पिरिट्स लिमिटेड
10	रत्न और आभूषण	मालाबार गोल्ड लिमिटेड
		टाइटन कंपनी लिमिटेड
11	स्वास्थ्य देखभाल	अपोलो हॉस्पिटल्स एंटरप्राइज लिमिटेड
		सिप्ला लिमिटेड
		डॉ. लाल पैथलैब्स लिमिटेड
12	आवासन	गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
		आईआईएफएल होम फाइनेंस लिमिटेड
		ओबेरॉय रियल्टी लिमिटेड
		पीएनबी हाउसिंग फाइनेंस लिमिटेड
		टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड
13	अवसंरचना और निर्माण	अशोक बिल्डकॉन लिमिटेड
		गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
		मैक्रोटेक डेवलपर्स लिमिटेड
		मेघा इंजीनियरिंग एंड इंफ्रास्ट्रक्चर्स लिमिटेड
		मॉडर्न रोड मेकर्स पी लिमिटेड
		एनसीसी लिमिटेड
		पीएनसी इंफ्राटेक लिमिटेड
		राइट्स लिमिटेड
14	आईटी और सॉफ्टवेयर विकास	एक्सेचर सॉल्यूशंस प्राइवेट लिमिटेड
		कल्वर मैक्स एंटरटेनमेंट प्राइवेट लिमिटेड
		साइबेज सॉफ्टवेयर प्राइवेट लिमिटेड
		एचसीएल टेक्नोलॉजीज लिमिटेड
		इनग्राम माइक्रो इंडिया प्राइवेट लिमिटेड

क्र.सं.	क्षेत्र	कंपनी का नाम
		जुबिलेंट फूडवर्क्स लिमिटेड
		नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड
		एनसीसी लिमिटेड
		परसिस्टेंट सिस्टम्स लिमिटेड
		टाटा कंसल्टेंसी सर्विसेज लिमिटेड
		टेक महिंद्रा लिमिटेड
		विप्रो लिमिटेड
15	विनिर्माण और औद्योगिक	3एम इंडिया लिमिटेड
		अडानी पोर्ट्स एंड स्पेशल इकोनॉमिक जोन लिमिटेड
		अंबुजा सीमेंट्स लिमिटेड
		एशियन पेंट्स लिमिटेड
		एटलस कोप्को (इंडिया) प्राइवेट लिमिटेड
		बर्जर पेंट्स इंडिया लिमिटेड
		भारत फोर्ज लि.
		कंटेनर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
		कमिस इंडिया लिमिटेड
		कमिस टेक्नोलॉजीज इंडिया प्राइवेट लिमिटेड
		एंड्योरेस टेक्नोलॉजीज लिमिटेड
		एक्साइड इंडस्ट्रीज लिमिटेड
		फिनोलेक्स केबल्स लिमिटेड
		फिनोलेक्स इंडस्ट्रीज लिमिटेड
		आईटीसी लिमिटेड
		जे. के. सीमेंट लिमिटेड
		जेसीबी इंडिया लिमिटेड
		जेएसडब्ल्यू एनर्जी लिमिटेड
		जेएसडब्ल्यू स्टील लिमिटेड
		केईसी इंटरनेशनल लिमिटेड
		लार्सन एंड टुब्रो लिमिटेड
		मजगन डॉक शिपबिल्डर्स लिमिटेड
		पिडिलाइट इंडस्ट्रीज लिमिटेड
		राष्ट्रीय केमिकल्स एंड फर्टिलाइजर्स लिमिटेड
		रिलायंस इंडस्ट्रीज लिमिटेड
		सीमेंस लिमिटेड
		एसकेएफ इंडिया लिमिटेड
		स्टील अथॉरिटी ऑफ इंडिया लिमिटेड
		ट्यूब इन्वेस्टमेंट्स ऑफ इंडिया लिमिटेड

क्र.सं.	क्षेत्र	कंपनी का नाम
		अल्ट्राटेक सीमेंट लिमिटेड
		व्हालपूल ऑफ इंडिया लिमिटेड
16	मीडिया, मनोरंजन और शिक्षा	बेनेट कोलमैन एंड कंपनी लिमिटेड
		कल्वर मैक्स एंटरटेनमेंट प्राइवेट लिमिटेड
		सन टीवी नेटवर्क लिमिटेड
		सुपर कैसेट इंडस्ट्रीज प्राइवेट लिमिटेड
17	धातु और खनन	हिंडाल्को इंडस्ट्रीज लिमिटेड
		आयआरईएल (इंडिया) लिमिटेड
		मॉयल लिमिटेड
		स्टील अथॉरिटी ऑफ इंडिया लिमिटेड
18	तेल, गैस और ऊर्जा	अदानी पावर लिमिटेड
		अदानी ट्रांसमिशन (इंडिया) लिमिटेड
		भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड
		इंजीनियर्स इंडिया लिमिटेड
		गेल (इंडिया) लिमिटेड
		हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
		इंडियन ऑयल कॉर्पोरेशन लिमिटेड
		जुबिलेंट फूडवर्क्स लिमिटेड
		लार्सन एंड टुब्रो लिमिटेड
		महानगर गैस लिमिटेड
		मेघा इंजीनियरिंग एंड इंफ्रास्ट्रक्चर्स लिमिटेड
		नायरा एनर्जी लिमिटेड
		एनटीपीसी लिमिटेड
		न्यूक्लियर पावर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
		ऑयल एंड नेचुरल गैस कॉर्पोरेशन लिमिटेड
		पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड
		रिलायंस इंडस्ट्रीज लिमिटेड
		टोरेट पावर लिमिटेड
		वेस्टर्न कोलफील्ड्स लिमिटेड
19	फार्मास्यूटिकल	अल्केम लेबोरेटरीज लिमिटेड
		सिप्ला लिमिटेड
		एमकयोर फार्मास्यूटिकल्स लिमिटेड
		ग्लेनमार्क फार्मास्यूटिकल्स लिमिटेड
		आईपीसीए लेबोरेटरीज लिमिटेड
		ल्यूपिन लिमिटेड
		मैकलोड्स फार्मास्यूटिकल्स लि.

क्र.सं.	क्षेत्र	कंपनी का नाम
		फाइजर लिमिटेड
		पीरामल फार्मा लिमिटेड
		सन फार्मास्युटिकल इंडस्ट्रीज लिमिटेड
		जायडस लाइफसाइंसेज लिमिटेड
20	खुदरा और उपभोक्ता वस्तुएं	एवेन्यू सुपरमार्ट्स लिमिटेड
		बाटा इंडिया लिमिटेड
		ओबेरॉय रियल्टी लिमिटेड
		रिलायंस इंडस्ट्रीज लिमिटेड
		सिग्निफाई इनोवेशन इंडिया लिमिटेड
		टाइटन कंपनी लिमिटेड
		लैप्स लिमिटेड
		वेलस्पन लिविंग लिमिटेड
21	दूरसंचार	भारती टेलीमीडिया लिमिटेड
		रिलायंस इंडस्ट्रीज लिमिटेड
		टेक महिंद्रा लिमिटेड
22	कपड़ा विनिर्माण	ग्रासिम इंडस्ट्रीज लिमिटेड
		वेलस्पन लिविंग लिमिटेड
23	यात्रा और आतिथ्य	गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
		इंडियन रेलवे कैटरिंग एंड टूरिज्म कॉर्पोरेशन लिमिटेड
		आईटीसी लिमिटेड
		जुबिलेंट फूडवर्क्स लिमिटेड
		लेमन ट्री होटल्स लिमिटेड
		रिया ट्रैवल एंड टूर (इंडिया) प्राइवेट लिमिटेड

विवरण II

महाराष्ट्र में योजना के अंतर्गत जिला-वार उपलब्ध कराए गए इंटरनशिप अवसरों की संख्या का ब्यौरा

क्र.सं.	जिलेवार	कुल प्रदत्त ऑफर	
		प्रथम चरण	द्वितीय चरण
1.	अहिल्यानगर	111	205
2.	अकोला	47	105
3.	अमरावती	129	196
4.	बीड	56	83
5.	भंडारा	55	147

6.	बुलढाणा	63	85
7.	चंद्रपुर	73	172
8.	छत्रपति संभाजीनगर	116	157
9.	धराशिव	34	61
10.	धुले	60	94
11.	गढ़चिरोली	12	49
12.	गोंदिया	70	105
13.	हिंगोली	22	39
14.	जलगांव	122	242
15.	जालना	56	66
16.	कोल्हापुर	80	108
17.	लातूर	101	116
18.	मुंबई	226	241
19.	मुंबई उपनगरीय	213	226
20.	नागपुर	338	495
21.	नांदेड	95	122
22.	नंदुरबार	20	30
23.	नासिक	178	393
24.	पालघर	122	110
25.	परभणी	32	62
26.	पुणे	433	632
27.	रायगढ़	77	102
28.	रत्नागिरी	20	30
29.	सांगली	73	85
30.	सतारा	43	127
31.	सिंधुदुर्ग	14	24
32.	सोलापुर	135	162
33.	ठाणे	348	294
34.	वर्धा	65	104
35.	वाशिम	24	66
36.	यवतमाल	55	92
	कुल योग	3718	5427

**DEFENCE INFRASTRUCTURE PROJECTS APPROVED BY STANDING
COMMITTEE OF NBWL**

246. SHRI MANISH TEWARI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the complete list of all defence and strategic infrastructure projects approved by the Standing Committee of the National Board for Wildlife (SC-NBWL) since 2014, including names of project, implementing agency, estimated cost and current status;
- (b) the details of protected areas, sanctuaries, national parks or eco-sensitive zones impacted by these clearances, State-wise;
- (c) whether any cumulative or project-specific Environmental Impact Assessments (EIAs) were conducted before grant of such approvals and if so, whether those reports will be tabled or made public;
- (d) the details of conditions and mitigation measures laid down by SC-NBWL for these clearances, and whether any monitoring mechanism exists to ensure compliance; and
- (e) whether the Government has issued any general guidelines for future clearances of strategic projects in ecologically sensitive border regions and if not, whether it proposes to do so?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Standing Committee of the National Board for Wildlife (SC-NBWL), constituted under the Wild Life (Protection) Act, 1972, examines proposals submitted by the State governments/Union territories through State Board for Wild life. The proposals are applied online through Parivesh portal under various categories such as road, industry, infrastructure, hydel, defence, rail, transmission line and others etc. and are processed as per the extant provisions and guidelines in this regard. The details of the proposals submitted online also available on parivesh.nic.in.

The proposals falling in Protected Areas namely National Park and Sanctuaries and in their notified or default Eco-Sensitive Zones, which may or may not be situated on the forest land are dealt on merits on a case-to-case basis.

Environmental and wildlife considerations, including project-specific assessments and mitigation measures, are examined as per applicable laws and guidelines. The SCNBWL imposes conditions and mitigation measures to minimize impact on wildlife and habitats, compliance of which is monitored by the concerned State/UT Governments.

The Government has issued guidelines and advisories from time to time for appraisal of infrastructure projects in ecologically sensitive areas, including border regions, and the appraisal mechanism is continuously reviewed and strengthened.

IMPACT OF CLIMATE CHANGE ON CORAL REEFS

247. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has a long-term action plan to protect and preserve coral reefs in the country, particularly against the impact of climate change, if so, the details thereof;
- (b) whether the Government has taken any initiatives to protect major coral formations in the country, if so, the details thereof;
- (c) whether the Government has taken any measures to prevent damage to coral reefs while implementing development, shipping and tourism projects in Lakshadweep islands and the Andaman and Nicobar islands, if so, the details thereof;
- (d) the details of the projects and proposed projects for the protection and management of coral reefs under the National Coastal Mission Scheme, State/UT-wise;
- (e) the details of major coral bleaching events in the country along with the causes and impact, including the extent of damage since 2015; and
- (f) the details of the measures taken/proposed to be taken to strengthen coral bleaching monitoring and alert system along with the details of alerts issued since 2015, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Government of India has taken several steps to protect and conserve coral reefs in the country through various regulatory and promotional measures, which include:

- i. Coral species are listed under schedule -I under Indian Wildlife (Protection) Act, 1972, which provides highest protection to the coral reefs.
- ii. The Coastal Regulation Zone (CRZ) Notification, 2019, promulgated under Environment (Protection) Act 1986, has specific focus on conservation and management plans of Ecologically Sensitive Areas (ESAs), including corals and coral reefs and prohibit developmental activities and disposal of wastes in their fragile coastal ecosystems.
- iii. Ministry of Environment, Forest Climate Change has initiated a long-term programme of Coral restoration and Marine Biological Stations at several locations.
- iv. The National Coastal Mission (NCM), which is a Central Sector Scheme under the National Coastal Management Programme, aims at enhancing the resilience and sustainability of India's coastal regions. Development of coral reefs and its management is one of the identified activities under the National Coastal Mission Under the Mission, the Government has approved specific projects and activities for the protection, management and restoration of coral reefs, implemented through coastal States and

Union Territories, with technical support from national institutions. One of the projects sanctioned under National Coastal Mission Scheme, is 'Development of Corals and its Management' for implementation in Lakshadweep and Andaman and Nicobar Islands by NCSCM in collaboration with Zoological Survey of India (ZSI).

- v. Department of Environment and Forest of Lakshadweep Administration monitors the health and resilience of corals in collaboration with ZSI and is working on Coral Transplantation activities for enhanced coral reef cover and bio-diversity in the shallow reefs.
 - vi. Central Marines Fisheries Research Institute (CMFRI) has undertaken studies to understand ecological changes affecting coral reefs. CMFRI has initiated a comprehensive national project aimed at investigating the resilience potential of various coral reefs in India by integrating advanced climatic modelling, deep-learning, and ecological research and develop resilience-based management actions ensuring the long-term sustainability of coral reef ecosystems.
- (e) and (f): The primary drivers of coral bleaching have been elevated sea surface temperatures associated with climate change and ocean warming, including thermal stress linked to El-Niño events and prolonged periods of above-normal temperatures. Such conditions cause corals to expel their symbiotic algae, leading to bleaching. However, corals have resilience to recover depending upon the restoration of the normal sea conditions. Very few major coral bleaching episodes have been reported, particularly in

Lakshadweep, the Andaman and Nicobar Islands, and the Gulf of Mannar between 2015 and 2026. Coral bleaching is a sporadic event in India, and such incidents do not have major impact on local economy.

Indian National Centre for Ocean Information Services (INCOIS) - a scientific and research organisation under Ministry of Earth Sciences (MoES) INCOIS through its Coral Bleaching Alert System (CBAS), provides operational services including monitoring of sea surface temperatures (SSTs), marine heatwave events and other oceanic variables. By utilizing satellite data, buoys, and oceanographic models, INCOIS identifies anomalies and disseminates Marine Heatwave Alerts to coastal states and relevant stakeholders. These alerts highlight coral regions impacted by bleaching due to thermal stress. This information supports experts in understanding the implications for various marine ecosystems and mariculture activities.

Zoological Survey of India (ZSI) monitors coral reefs through coral restoration, coral transplantation, research on the reproductive biology of corals, and studies of bleaching-resistant corals. Further, ZSI conducts studies on extent of coral bleaching as part of Long Term Coral Reef Monitoring Program. ZSI comprehend the resilience of various coral species and provides critical insights for the formulation of effective conservation strategies and timely interventions by utilizing advanced climatic modelling techniques. ZSI is working in collaborations with state agencies to oversee the health of coral reefs in all the reef areas of India.

The Coral Reef Monitoring Robot (C-Bot), developed by the Council of

Scientific and Industrial Research (CSIR) - National Institute of Oceanography (NIO), is employed to gather precise data regarding coral ecosystems. This robot features underwater imaging and geo-referencing capabilities, which are vital for continuous monitoring and validation of satellite data, thereby ensuring accurate evaluations of reef health.

पीएमवीबीआरवाई

248. श्री मनीष जायसवाल:
 श्री पी. पी. चौधरी:
 श्री दिनेशभाई मकवाणा:
 श्री दिलीप शङ्कीया:
 डॉ. मन्ना लाल रावत:
 श्रीमती कमलेश जांगड़े:
 श्रीमती कमलजीत सहरावत:
 श्री विश्वेश्वर हेगड़े कागेरी:
 श्री विनोद लखमशी चावड़ा:
 श्री विजय कुमार दूबे:
 श्री आलोक शर्मा:
 श्री बिभु प्रसाद तराई:
 श्री भोजराज नाग:
 श्री बिद्युत बरन महतो:
 कैप्टन बृजेश चौटा:
 श्री जनार्दन मिश्रा:
 श्री अभिमन्यु सेठी:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) की मुख्य विशेषताओं और उद्देश्यों का ब्यौरा क्या है और इसका ध्यान किन-किन क्षेत्रों पर केन्द्रित किया गया और रोजगार सृजन के लक्ष्य का ब्यौरा क्या है;
- (ख) नियोक्ताओं के लिए प्रोत्साहन और डिजिटल पोर्टल एकीकरण सहित प्रतिष्ठानों और

श्रमिकों के लिए पंजीकरण और ऑनबोर्डिंग प्रणाली का ब्यौरा क्या है;

- (ग) राजस्थान राज्य में पीएमवीबीआरवाई के कार्यान्वयन का, विशेषकर पंजीकृत प्रतिष्ठानों और श्रमिकों की संख्या कितनी है और पाली संसदीय निर्वाचन क्षेत्र में सृजित रोजगार का ब्यौरा क्या है;
- (घ) रोजगार के स्तर और औपचारिक क्षेत्र के रोजगार पर इसके प्रभाव का ब्यौरा क्या है और क्या सरकार ने उक्त योजना के परिणामों का मूल्यांकन करने के लिए कोई निगरानी या मूल्यांकन ढांचा विकसित किया है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): केंद्रीय मंत्रिमंडल ने 1 जुलाई 2025 को रोजगार से जुड़ी प्रोत्साहन योजना (ईएलआई) को मंजूरी दी है जिसका नाम 'प्रधानमंत्री विकसित भारत रोजगार योजना' रखा गया है। इस योजना का उद्देश्य विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए सभी क्षेत्रों में रोजगार सृजन, रोजगार क्षमता बढ़ाना और सामाजिक सुरक्षा को मजबूत करना है। यह योजना 15 अगस्त 2025 को शुरू की गई थी। इस योजना की पंजीकरण अवधि 01.08.2025 से 31.07.2027 तक दो वर्ष की है और इसका बजटीय परिव्यय ₹99,446 करोड़ है। यह योजना दो भागों, अर्थात् भाग 'क' और भाग 'ख' में विभाजित है और यह प्रोत्साहन के माध्यम से कर्मचारियों और नियोक्ताओं दोनों को सहायता प्रदान करने पर केंद्रित है। योजना के भाग 'क' के तहत 1.92 करोड़ नए पात्र कर्मचारियों के लिए प्रोत्साहन का प्रावधान है। योजना के भाग 'ख' के तहत नियोक्ताओं को लगभग 2.59 करोड़ अतिरिक्त नौकरियों के सृजन के लिए प्रोत्साहन प्रदान करने का प्रावधान है।

कर्मचारी भविष्य निधि संगठन (ईपीएफओ) इस योजना की कार्यान्वयन एजेंसी है। योजना से संबंधित सभी प्रक्रियाओं को सुगम बनाने के लिए एक समर्पित पोर्टल (pmvbry.epfindia.gov.in) विकसित किया गया है।

प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) के तहत 28.01.2026 तक, राजस्थान में कुल 19,975 प्रतिष्ठान पंजीकृत किए गए हैं, जिनमें 1,49,349 नए कर्मचारी और 3,62,144 पुनः कार्यग्रहण करने वाले कर्मचारी शामिल हैं; इनमें पाली जिले के लाभार्थी भी सम्मिलित हैं।

योजना की प्रभावी निगरानी सुनिश्चित करने के लिए विभिन्न श्रम प्रधान और संबंधित मंत्रालयों/विभागों के प्रतिनिधियों वाली एक संचालन समिति और एक आंतरिक कार्यकारी समिति का गठन किया गया है।

PERFORMANCE AND YOUTH EMPLOYMENT IN PM INTERNSHIP SCHEME

249. SHRI KIRTI AZAD:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the reasons for the low acceptance and joining rates under the Prime Minister Internship Scheme (PMIS) pilot, wherein out of over 1.27 lakh internship opportunities posted in Round I, only about 28,000 offers were accepted and around 8,700 candidate joined, and similar trends were observed in Round II;

(b) whether the Government acknowledges that the scheme has not achieved its intended objectives of providing quality internship and employment opportunities to youth, despite ambitious targets and significant budgetary support;

(c) if so, the details thereof;

(d) the key challenges and gaps identified by the Government and any

independent evaluations that have contributed to low participation and utilisation; and

(e) the corrective steps being taken to improve implementation, enhance industry linkage and ensure that the scheme delivers meaningful skills and employability outcomes for young aspirants across the country?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (d): On the basis of independent evaluation and feedback survey carried out by the Ministry of Corporate Affairs, outbound calls made by the call center to the candidates and feedback received from various stakeholders, such as candidates, industry and industry associations and state governments, some of the reasons for low acceptance / joining which have been observed are given below:

- Location is an important consideration and ideal travel distance indicated by candidates is between 5-10 km.
- Internship period of 12 months is longer than that in normal skilling programs.
- Some candidates are not interested in roles offered.

(e): Based on the learning during the implementation of the Prime Minister Internship Pilot Project, following major steps were taken to improve the implementation and outcomes:

1. Portal Improvement: functionality for geo-tagging internship location,

moving vacancies and candidates between one location to another and, more visibility of additional benefits given by companies to the candidates

2. Targeted Information, Education and Communications (IEC) activities
3. Active engagement and coordination with States, UTs, Ministries and Departments of the Central Government and Industry Associations for enhancing the outreach of the scheme.
4. Active engagement with industry to ensure meaningful internship experience for the interns to enhance their skills and employability, including reporting of quarterly progress of the interns by the companies on the portal.
5. Companies were asked to report quarterly progress of the interns on the portal.

SPECIAL FINANCIAL PACKAGE OR FINANCIAL ASSISTANCE TO MANIPUR

250. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has sanctioned any special financial package or assistance to address the damage caused by the recent devastating floods in Manipur, including damage to public and private infrastructure, livelihoods, agriculture, housing and essential services;
- (b) if so, the details of the amount sanctioned and released along with sector-wise details of expenditure;

(c) whether the Government has sanctioned or proposed any financial package for flood prevention and mitigation measures in Manipur, including long-term preventive, resilience building and disaster-management interventions, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): The Central Government has released a total amount of Rs 629.71 crore during the financial year 2024-25 and 2025-26 to address the damage caused by the natural disasters including floods and for mitigation measures, the details of which are as under:

- i) Central share of State Disaster Response Fund- Rs 79.20 crore.
- ii) Scheme for Special Assistance to States for Capital Investment (SASCI) (for disaster related components) Rs. 197.00 crore.
- iii) Project of "Critical Flood control and Anti-erosion Works along Rivers in Manipur River Basin" -Rs 340.01 crore (till date)
- iv) National Landslide Risk Mitigation programme under National Disaster Mitigation Fund (NDMF)- Rs 13.50 crore.

State Government of Manipur may decide the disaster management related projects under SDRF and SDMF, as per extant guidelines. The list of projects supported under SASCI are given in **Statement**.

STATEMENT

Rs. In Crore												Completion Period	Implement ing Agency
Sl. No.	Name of the Project	Type of project	Sector	Locatio n	Whethe r New or Ongo ing	In Case of ongoing		Total Project Cost	Project Capital outlay 2024-25	Special assistance (loan) sought under the Scheme for 2024-25	Special Assistance(Lo an) Approved under the scheme for 2024-25		
1	2	3	4	5	6	% age of Com pletio n as on 01.04 .2024	Unpaid bill (If any as on 01.04. 2024	9	10	11	12	13	14
1	Construction of RCC canal and regulator with extension of Protection wall of MI Weir at Sekmai , Imphal west	Weir Constructio n	Minor Irrigation	Imphal West district	New	0%	0	15.00	15.00	15.00	15.00	Mar 2025	Minor Irrigation
2	Strengthening of Bishnupur Nungba (Rengpang) road for the diverted traffic during construction of NH-37	Road Constructio n	Connectiv ity	Noney District	New	0%	0	13.91	13.91	13.91	13.91	Mar-25	PWD
3	Emergency flood works taken up during the flood from May to August 2024	Flood Mitigation and protection	Flood Mitigation and control	All district of Manipur	Ongo ing	95 %	30.00	36.0	36.00	36.00	36.00	Jan-25	Water Resources
4	Construction of Flood , protection wall, downstream glaciers slab culvert and line canal for Mini Barrage at Kumbi Uyumghoubi Bishnupur District	Mini Barrage Constructio n	Minor Irrigation	Bishunpar District	New	0%	0	4.27	4.27	4.27	4.27	Mar-25	Minor Irrigation
5	Re-construction of Salanthong superstructure over Imphal River	Bridge Constructio n	Flood Mitigation	Imphal East district	New	0%	0	10.73	10.73	10.73	10.73	Mar-25	PWD
6	Flood mitigation works in rivers and streams by WRD Manipur	Flood Mitigation	Flood Mitigation	12 district of Manipur	New	0%	0	80.59	80.59	80.59	80.59	Mar-25	Water Resources
7	Improvement of IT (Imphal-Tamei) road from chainage km 0.00 to Km 30.00	Road Constructio n	Connectiv ity	Kangpokpi and Tamenglo ng districts	New	0%	0	30.00	30.00	30.00	30.00	Mar-25	PWD
8	Construction of minor bridge over Naga Nalla at Khoyathong Thangal Bazar and construction of new drain outlet at SS Hotel	Urban drainage	Flood Mitigation	Imphal West district	New	0%	0	6.50	6.50	6.50	6.50	Mar-25	PWD
Total							30.00	197.0	197.00	197.00	197.00		

INCREDIBLE INDIA 2.0 INITIATIVE**251. SHRI P P CHAUDHARY:****SHRI VINOD LAKHAMSHI CHAVDA:****SHRI VIJAY KUMAR DUBEY:**Will the Minister of **TOURISM** be pleased to state:

(a) the details of strategic focus areas of the Incredible India 2.0 initiative;

- (b) the nature of promotional efforts undertaken in recent months, including global events, partnerships and digital campaigns;
- (c) the impact of these efforts on strengthening India's tourism profile and generating interest among foreign tourists;
- (d) whether the Government has put in place any evaluation mechanism to measure the effectiveness of Incredible India 2.0;
- (e) if so, the details thereof;
- (f) whether any State-specific or destination-focused promotional strategies have been undertaken under Incredible India 2.0 for the State of Rajasthan, particularly for heritage and cultural sites in Pali Lok Sabha Constituency; and
- (g) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (g): As part of the Union Budget announcement for the year 2017–18, the Ministry of Tourism launched the Incredible India 2.0 campaign. The campaign represented a shift from a generic promotional approach to a more focused, market-specific and theme-based strategy for the promotion of tourism in the country.

Under this initiative, India's diverse tourism destinations and products, including those in the State of Rajasthan, are promoted in identified overseas source markets.

Promotional activities are undertaken through a mix of digital and

conventional media, including official tourism websites, social media platforms, and participation in international tourism fairs and exhibitions.

The campaign strengthened India's global brand presence and contributed to a notable increase in foreign tourist arrivals.

मानव-पशु संघर्ष

252. डॉ. आनन्द कुमार गोंडः

क्या पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार उत्तर प्रदेश के बहराइच जिले में भेड़ियों, तेंदुओं और अन्य जंगली पशुओं द्वारा मानवीय बस्तियों में प्रवेश करने की बढ़ती घटनाओं से अवगत है, जिसके परिणामस्वरूप जान-माल का नुकसान हुआ है, जिसमें हाल की घटनाएं जिनमें कई व्यक्ति/बच्चे घायल हुए हैं या मारे गए हैं, भी शामिल हैं;
- (ख) यदि हां, तो उक्त समस्या के कारणों और प्रभावित क्षेत्रों का ब्यौरा क्या है;
- (ग) क्या केंद्र सरकार ने उक्त संघर्षों को रोकने, गांवों में रहने वाले ग्रामीण लोगों की सुरक्षा सुनिश्चित करने और वन्यजीवों को उनके प्राकृतिक पर्यावासों में सुरक्षित रखने के लिए कोई दीर्घकालिक नीति या रणनीति तैयार की है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो क्या सरकार का निकट भविष्य में व्यापक जनहित को ध्यान में रखते हुए वन्यजीव पर्यावास संरक्षण, मानव सुरक्षा उपायों और समुदाय आधारित समाधानों के लिए कोई दीर्घकालिक योजना प्रस्ताव है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) से (घ): मानव-वन्यजीव संघर्षों के शमन सहित वन्यजीवों का प्रबंधन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की जिम्मेदारी है। मानव वन्यजीव संघर्ष की

स्थितियों में राज्य सरकार/ संघ राज्य क्षेत्र प्रशासन पहला उत्तरदाता है।

उत्तर प्रदेश राज्य सरकार द्वारा सूचित किया गया है कि वर्ष 2025 के दौरान, बहराइच जिला के कैसरगंज और महासी तहसीलों में तेंदुए, भेड़ियों और सियार से जुड़ी मानव-वन्यजीव संघर्ष की घटनाएं दर्ज की गई हैं, जिसके परिणामस्वरूप 47 मनुष्य घायल और 15 मौतें हुई। राज्य ने इन घटनाओं का कारण कटरनियाघाट वन्यजीव अभयारण्य और उत्तरी खेड़ी वन प्रभाग के पास बस्तियों की निकटता, अवैध रेत खनन संबंधित कार्यकलाप, घाघरा नदी के किनारे घास का उगना, स्थानीय समुदाय में जागरूकता की कमी, कई रिहायशी घरों में उचित दरवाजों का अभाव, दुर्गम भूभाग और व्यापक स्तर पर गन्ना की खेती जैसे कारकों को बताया है जो जंगली जानवरों को आवरण प्रदान करते हैं।

राज्य सरकार ने आगे सूचित किया है कि उसके द्वारा लोगों में जागरूकता उत्पन्न करने वाले समूहों का गठन किए गए हैं, ड्रोन निगरानी दलों की तैनाती और स्थानीय आबादी को घर के अंदर रहने के लिए परामर्शी जारी की गई हैं। मेगाफोन, स्पीकर और अन्य साधनों का उपयोग करके सार्वजनिक घोषणाओं के माध्यम से जागरूकता कार्यकलाप किए जा रहे हैं।

मानव-वन्यजीव संघर्षों के प्रबंधन और शमन के लिए सरकार द्वारा उठाए गए महत्वपूर्ण कदम निम्नलिखित हैं:

- i. मानव-वन्यजीव संघर्ष से निपटने के लिए फरवरी 2021 में मंत्रालय द्वारा एक परामर्शी जारी की गई है। इस परामर्शी में समन्वयित अंतरविभागीय कार्रवाई, संघर्ष वाले हॉट स्पॉट की पहचान, मानक संचालन प्रक्रियाओं का अनुपालन, त्वरित प्रतिक्रिया टीमों की स्थापना, इसके शीघ्र भुगतान के लिए अनुग्रह राहत की मात्रा की समीक्षा के लिए राज्य और जिला स्तर की समितियों का गठन, राहत भुगतान में तेजी लाने के लिए मार्गदर्शन और निर्देश जारी करना तथा मृत और घायल व्यक्तियों के मामले में अधिमानतः 24 घंटों के भीतर प्रभावित व्यक्तियों को भुगतान करने की सिफारिश की गई है।
- ii. मंत्रालय ने फसलों को नुकसान सहित मानव-वन्यजीव संघर्षों के प्रबंधन पर दिनांक 3 जून

2022 को राज्यों और संघ राज्य क्षेत्रों को दिशानिर्देश भी जारी किए हैं।

- iii. मंत्रालय ने दिनांक 21.03.2023 को हाथी, गौर, तेंदुआ, सांप, मगरमच्छ, रीसस मकाक, जंगली सुअर, भालू, नीलगाय और काले हिरण से जुड़े मानव-वन्यजीव संघर्ष की स्थितियों से निपटने के लिए प्रजाति-विशिष्ट दिशानिर्देश भी जारी किए हैं।
- iv. केंद्र सरकार राज्य/संघ राज्य क्षेत्र की सरकारों को केंद्र प्रायोजित योजनाओं, 'वन्यजीव पर्यावासों का विकास' और 'बाघ और हाथी परियोजना' के तहत वन्यजीवों और उनके पर्यावासों के प्रबंधन के लिए वित्तीय सहायता प्रदान करती है, जिसमें जंगली जानवरों द्वारा होने वाले नुकसान के लिए मुआवजा, फसल के खेतों में घुसने से रोकने के लिए कांटेदार तार की बाड़, सौर ऊर्जा से चलने वाली विद्युत बाड़, कैक्टस का उपयोग करके बायो-फेसिंग, चारदीवारी आदि जैसे भौतिक अवरोधों का निर्माण क्षमता निर्माण और मानव-वन्यजीव संघर्षों के पीड़ितों को अनुग्रह राहत का प्रावधान जैसे व्यापक कार्यक्रमों के लिए सहायता शामिल है। राज्य / संघ राज्य क्षेत्र मानव-वन्यजीव संघर्षों के कारण पशुधन की हानि, फसलों और मानव जीवन के नुकसान एवं चोटों के लिए मानदंडों के अनुसार अनुग्रह राशि का भुगतान करते हैं, जो हर राज्य में भिन्न होते हैं।
- v. वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 11 (1) (क) राज्य के मुख्य वन्यजीव वार्डन को अधिनियम की अनुसूची-I में आने वाले जानवरों के शिकार के लिए अनुमति देने का अधिकार प्रदान करती है, यदि ये जानवर मानव जीवन के लिए खतरनाक हो जाते हैं। इसके अलावा, अधिनियम की धारा 11 (1) (ख) राज्य के मुख्य वन्यजीव वार्डन या किसी प्राधिकृत अधिकारी को अधिनियम की अनुसूची-II के तहत आने वाले जंगली जानवरों के शिकार के लिए अनुमति देने का अधिकार प्रदान करती है, जो मानव जीवन या संपत्ति के लिए खतरनाक हो गए हैं।

**ALLEGED ENCROACHMENT OF KERALA UNIVERSITY LAND BY AKG
CENTRE**

253. SHRI HIBI EDEN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of reports alleging encroachment and illegal occupation of land belonging to the University of Kerala by a political organisation for the construction and functioning of its State headquarters, known as the AKG Centre, if so, the details thereof;
- (b) whether the Government proposes to conduct a nationwide audit or review of land utilisation by State Universities to identify encroachments or diversions that adversely affect academic and research infrastructure, if so, the details thereof;
- (c) whether the University Grants Commission (UGC) has issued guidelines or regulations governing the alienation, diversion or change of use of land vested in universities for non-educational, non-academic or commercial purposes, if so, the details thereof; and
- (d) whether the “AKG Centre for Research Studies”, Thiruvananthapuram, is recognised as a research institution by the UGC or any other Central educational or research regulatory body, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

- (a) to (d): The competency to legislate on subject matter 'Land' falls under the

State Government by virtue of List II (State List) of the Seventh Schedule of the Constitution of India. Such matters fall within the jurisdiction of the concerned State Government and the University authorities under the relevant State laws. This matter pertains to Kerala Government.

At present the issue is sub judice in the Hon'ble High Court of Kerala in WP(C) No. 54/2026.

IMPLEMENTATION OF FOUR LABOUR CODES

254. SHRI JAGDAMBIKA PAL:

DR. RAJESH MISHRA:

SHRI BALABHADRA MAJHI:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI VIJAY KUMAR DUBEY:

SHRI RAHUL SINGH LODHI:

SHRI MANOJ TIWARI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the key features and objectives of the four Labour Codes, brought into effect from 21 November 2025, particularly with reference to workers and employers in the tribal areas of Odisha;
- (b) the details of the simplified compliance mechanisms introduced under the said Labour Codes, such as single-window filing, web-based inspections and uniform definitions for workers and establishments;
- (c) the manner in which the mechanisms are being implemented in the tribal-dominated areas of Odisha;

- (d) whether the Government has devised any monitoring or evaluation framework to assess the outcomes of the implementation of the said Labour Codes including their impact on ease of doing business, workplace safety and formalisation of the workforce particularly in the tribal areas of Odisha; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Central Government has implemented the four Labour Codes viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 across the country, including Odisha, w.e.f. 21.11.2025. The four Labour Codes provide for single registration, licencing and return, reduce multiplicity of definitions and authorities, facilitate use of technology, bring transparency and accountability in enforcement. Simultaneously, it strengthens the protection available to workers, including unorganized workers and promotes formalisation of workforce.

Further, the Shram Suvidha Portal (SSP) under Ministry of Labour and Employment acts as a single unified web portal for online registration of units, reporting of inspections and submissions of annual returns, thereby improving ease of doing business, reducing delays and enhancing access and transparency. The portal also captures comprehensive sector/industry-wise

and State-wise data relating to units registering on the portal, their compliance reporting status, and submission of statutory returns.

The following are the salient features of the Labour Codes:

Code on Wages 2019:

- Universalisation of minimum wages to all employments as against scheduled employment in the previous Act.
- 'Floor Wage' has been made Statutory which will be notified by Central Government. Minimum rates of wages fixed by the appropriate Government shall not be less than floor wage.
- Promote gender neutrality and prohibit discrimination in recruitment and wage payment, including transgender.
- Timely payment of wages to all employees.
- Allowances exceeding 50% made part of wages which will enhance maternity benefits, gratuity, Employees Provident Fund (EPF), Employees Pension Scheme (EPS) Contribution, etc.

Industrial Relations Code 2020:

- Statutory 'Negotiating Union' and 'Negotiating Council' to facilitate collective bargaining.
- Two-Member Industrial Tribunal as against one member for speedy disposal of industrial disputes. Equal representation of employer and employee in Grievance Redressal committee.
- Fixed Term Employment (FTE) introduced where an employee gets all the

benefits at par with permanent worker. Proportionate gratuity on completion of 1 year of service.

- Penalties for violations rationalized and made commensurate with gravity of offence.

Code on Social Security, 2020:

- Social Security cover to all workers including unorganised workers, Gig and Platform workers.
- To cater to new forms of employment, definitions of aggregator, gig worker, platform workers introduced.
- Universal coverage of Employees' State Insurance Corporation (ESIC), extended pan-India against in notified districts/areas at present.
- ESIC benefits extended to establishments with less than 10 employees on voluntary basis.
- Mandatory ESIC coverage to establishments employing even single employee, involving hazardous process.
- Universal coverage of Employees' Provident Fund Organization (EPFO), now applies to all establishments employing 20 or more employees. The existing provision regarding schedule of industries has been removed.

OSH and WC Code 2020:

- The Code provides for universal application of occupational safety, health and welfare standards in all establishments having 10 or more workers and even for establishment with one employee, carrying out hazardous or life-

threatening occupations.

- Formalization of employment through mandatory issue of appointment letter.
- Employer to provide free of cost annual health check-up for employees above the specified age.
- Definition of Inter-State Migrant Worker expanded that includes migrant workers employed by contractor, and also self-migrated workers. They are entitled for (a) annual lump-sum travel allowance, (b) portability of benefits.
- Women workers are allowed to work in all establishments, for all types of work including during night subject to their consent and safety.

INSOLVENCY AND BANKRUPTCY CODE (IBC)

255. SHRI P C MOHAN:

DR. HEMANT VISHNU SAVARA:

SHRI TEJASVI SURYA:

SHRI VISHNU DAYAL RAM:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI ANIL FIROJIYA:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the present status of the proposed amendments to the Insolvency and Bankruptcy Code (IBC), including reforms relating to group insolvency and cross-border insolvency;
- (b) the total number of insolvency resolution plans approved under the Code till date and the aggregate amount realised by creditors as compared to liquidation values;

- (c) the present status of the Integrated Digital Platform for the IBC ecosystem and the expected timeline for onboarding the System Integrator; and
- (d) whether the Ministry proposes to introduce performance benchmarks or statutory timelines for digital case management under the IBC and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The Insolvency and Bankruptcy Code (Amendment) Bill, 2025 (the Bill) was introduced in the Lok Sabha on 12.08.2025 and referred to the Select Committee of Lok Sabha for further examination. The report of the Select Committee has been received on 17.12.2025. The recommendations of the Select Committee are under consideration by the Ministry.

(b): Till 31 December 2025, 1,376 corporate debtors have been resolved under the Insolvency and Bankruptcy Code (IBC/Code). The creditors have realised nearly Rs.4.11 lakh crore under approved resolution plans which is 171.54% of the liquidation value.

(c): The process of selecting the System Integrator (SI) for the Integrated Platform for IBC Ecosystem (iPIE project) is ongoing.

(d): The design of iPIE system takes into consideration processes and timelines prescribed in the Code, along with the rules, regulations, and subsequent amendments thereunder.

**GST REBATES FOR ASSISTIVE DEVICES FOR PERSONS WITH
DISABILITIES**

256. SHRI M K RAGHAVAN:

SHRI ROBERT BRUCE C:

SHRI MURASOLI S:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware that several assistive devices and mobility aids for persons with disabilities, which previously received concessional GST benefits or effective price reductions, including discounts of upto 10 per cent are no longer available under the revised GST rate structure, if so, the details thereof;

(b) the details of the current Goods and Services Tax (GST) rates applicable to assistive devices and technologies used by persons with disabilities, including but not limited to wheelchairs, prosthetics, hearing aids, Braille printers, screen readers, mobility aids and accessible communication technologies;

(c) the reasons for retaining GST on such assistive devices despite their essential nature and whether the Government proposes to rationalise or eliminate these taxes;

(d) whether the Government proposes to reinstate or revise GST rebates/discounts for differently abled persons to ensure affordably for essential assistive products, if so, the details thereof along with the timeline fixed for its implementation;

(e) whether the Government has consulted the GST Council regarding re-

categorising assistive devices for persons with disabilities under lower or zero GST slabs considering their essential and non-luxury nature, if so, the details thereof along with the outcomes of such consultations; and

(f) whether the Government has received any representations or recommendations from disability rights organisations, the Department of Empowerment of Persons with Disabilities, or other stakeholders seeking GST exemption on such essential aids and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (f):

- (i) GST rates are notified based on the recommendations of the GST Council, which is a constitutional body consisting of representatives of both the Union and State/Union Territory Governments.
- (ii) Presently, the following assistive devices, rehabilitation aids and other goods for disabled persons attract a concessional GST rate of 5% GST:
 - Braille writers and braille writing instruments
 - Hand writing equipment Braille Frames, Slates, Writing Guides, Script Writing Guides, Styli,
 - Braille Erasers
 - Canes, Electronic aids like the Sonic Guide
 - Optical, Environmental Sensors
 - Arithmetic aids like the Taylor Frame (arithmetic and algebra types),

Cubarythm, Speaking or Braille calculator

- Geometrical aids like combined Graph and Mathematical Demonstration Board, Braille Protractors, Scales, Compasses and Spar Wheels
- Electronic measuring equipment, such as calipers, micrometers, comparators, gauges, gauge blocks Levels, Rules, Rulers and Yardsticks
- Drafting, Drawing aids, tactile displays Specially adapted clocks and watches
- Wheel chairs falling under heading No. 87.13 of the First Schedule of the Customs Tariff Act, 1975
- Retro fitment kits for vehicles used by the disabled
- Artificial electronic larynx and spares thereof
- Artificial electronic ear (Cochlear implant)
- Talking books (in the form of cassettes, discs or other sound reproductions) and large-print books, braille embossers, talking calculators, talking thermometers
- Equipment for the mechanical or the computerized production of braille and recorded material such as braille computer terminals and displays, electronic braille, transfer and pressing machines and stereo typing machines

- Braille paper
- All tangible appliances including articles, instruments, apparatus, specially designed for use by the blind
- Aids for improving mobility of the blind such as electronic orientation and obstacle detection appliance and white canes
- Technical aids for education, rehabilitation, vocational training and employment of the blind such as Braille typewriters, braille watches, teaching and learning aids, games and other instruments and vocational aids specifically adapted for use of the blind
- Assistive listening devices, audiometers
- External catheters, special jelly cushions to prevent bed sores, stair lift, urine collection bags
- Instruments and implants for severely physically handicapped patients and joints replacement and spinal instruments and implants including bone cement.
- Parts of Crutches, Wheel chairs, Walking frames, Tricycles, Brailleurs, and Artificial limbs
- Orthopaedic appliances, such as crutches, surgical belts, and trusses; Splints and other fracture appliances; artificial parts of the body; other appliances which are worn or carried, or implanted in the body, to compensate for a defect or disability; intraocular lens

- (iii) Hearing aids and parts for manufacture of hearing aids attract a GST rate of Nil.
- (iv) Further, small petrol/diesel driven motor vehicles for use of persons with orthopedic physical disability attract a GST rate of 18%
- (v) The GST Council in its 56th Council Meeting held on 03.09.2025 recommended rationalisation of the current 4-tiered tax rate structure into a citizen friendly 'Simple Tax' - a 2-rate structure. The GST Council in the said meeting had recommended rationalization of GST rate from 28% to 18% on small petrol/ diesel driven motor vehicles. It did not recommend any change to the rate of GST on small petrol/diesel driven motor vehicles for persons with orthopedic physical disability, which continue to attract 18% GST as earlier.
- (vi) Representations have been received from disability rights organisations and other stakeholders seeking concessional/exemption from GST on these goods, including motor vehicles for physically disabled persons and wheelchairs. In this regard, it is submitted that any rate change in GST can only be done based on the recommendations of the GST Council.

PRESERVATION AND PROMOTION OF

INTANGIBLE CULTURAL HERITAGE OF WESTERN ODISHA

257. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **CULTURE** be pleased to state: -

- (a) whether the Government has identified and documented intangible cultural heritage elements of Western Odisha, including folk dances, musical traditions, oral histories and rituals practiced in districts such as Balangir and Sonepur;
- (b) the details of financial assistance released under schemes, such as the Scheme for Safeguarding the Intangible Cultural Heritage during FY 2023–24 and FY 2024–25;
- (c) whether the Government proposes to include cultural forms of Western Odisha under UNESCO's Intangible Cultural Heritage lists or national heritage inventories; and
- (d) the details of the steps taken/being taken to support practitioners, folk artists and traditional performers through institutional grants, training and livelihood-linked cultural promotion?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Yes Sir.

The Ministry of Culture, in the year 2013, formulated a scheme titled “Scheme for Safeguarding the Intangible Heritage and Diverse Cultural Traditions of India”. Under this scheme the Intangible Cultural Heritage (ICH) elements from various States including the Western Odisha have been identified and documented. The ICH Scheme was operationally implemented during three specific cycle years, namely 2013–14, 2014–15, and 2015–16. During this period, proposals were invited, examined, and supported in accordance with

the objectives and guidelines of the Scheme. However, subsequent to the completion of the 2015–16 cycle, no further implementation cycles have been initiated. As a result, from the financial year 2016–2017 onwards, no new proposals have been invited, received, or considered under the ICH Scheme.

(c): Proposal to include intangible cultural forms in the UNESCO's Intangible Cultural Heritage Lists and national heritage inventories is a continuous process. All the State Governments including Odisha are encouraged to submit their proposal to the Sangeet Natak Akademi(SNA), being nodal agency of maintaining of National Inventory of Intangible Cultural Heritage.

(d): The Government has taken several steps to support practitioners, folk artists, and traditional performers. These include implementation of various scheme and programmes through the Ministry of Culture and its organizations, such as Zonal Cultural Centres (ZCCs), to promote, preserve and disseminate traditional art forms. Support is provided in the form of financial assistance, honorarium, travel allowance, boarding and lodging, and performance opportunities through organization of cultural festivals, fairs, workshops, exhibitions and cultural exchanges across the country. These initiatives also aim to providing sustained livelihood opportunities to traditional artists while ensuring inter-generational transmission of cultural heritage.

SOCIAL SECURITY COVERAGE FOR ASHA WORKERS

258. SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRI MOHITE PATIL DHAIRYASHEEL RAJSINH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that Accredited Social Health Activist (ASHA) workers in Maharashtra continue to be classified as community health volunteers under the National Health Mission and excluded from the definition of “employee” under the Code on Wages, 2019;
- (b) if so, the reasons therefor;
- (c) the district-wise details of the number of ASHA workers in Maharashtra along with incentives paid, pending payments and delays reported during the last three years and the current year;
- (d) whether the Government has assessed the impact of increased workload during COVID19, immunisation drives, Ayushman Bharat and digital health missions on ASHA workers in Maharashtra;
- (e) the details of social security coverage provided to ASHA workers in the State under Pradhan Mantri Shram Yogi Maandhan (PM-SYM), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) and Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) including enrolment figures and claim settlements; and
- (f) whether the Government proposes any State-specific welfare package or enhanced incentives for ASHA workers in Maharashtra and if so, the details and timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The definition of “employee” under the Code on Wages, 2019 includes persons engaged in a wide range of work, including supervisory, managerial, administrative, technical, clerical, operational, skilled, semi-skilled and unskilled duties. Further, any person employed on wages in an establishment whether the terms of employment are express or implied is covered within this scope.

“Labour” is in the Concurrent List of the Constitution of India. Under the provisions of the Code, both Central and State Governments are empowered as appropriate Government in their respective spheres.

ASHAs are community health volunteers. They receive fixed incentive for routine and recurring activities on monthly basis. In addition to routine and recurring activities, they are provided performance-based incentives for a varied set of activities under various National Health Programmes which are revised timely based on need and priority. States/ UTs are also providing additional State-specific incentives over and above those approved by the Government of India. The details of these incentives are available on the following Uniform Resources Locator (URL):

<https://nhm.gov.in/New-Update-2025-26/ASHA-incentive/ASHA%20Incentives.pdf>

The primary responsibility of strengthening public healthcare system,

including support for ASHA workers lies with the respective State/UT Governments. The Ministry of Health and Family Welfare provides technical and financial support to the States/UTs to strengthen their public healthcare system, based on the requirements posed by States/UTs in their Programme Implementation Plans (PIPs) and within the overall resource allocation.

District-wise details of the number of ASHA workers are not maintained at Central level.

Periodic reviews, field assessments, programme monitoring mechanisms such as Common Review Missions and interactions with States/UTs, including Maharashtra, are undertaken to assess workload and implementation challenges faced by ASHAs workers under various national health programmes. Based on such assessments, steps have been taken from time to time to rationalize tasks, introduce performance-linked incentives, capacity building and support to reduce operational burden and improve efficiency.

In addition, ASHAs across the States/UTs have been enrolled in various Social Security Schemes, including Pradhan Mantri Shram Yogi Maan Dhan (PM-SYM), Pradhan Mantri Jeevan Jyoti Beema Yojana (PMJJBY) and Pradhan Mantri Suraksha Beema Yojana (PMSBY) as per the eligibility norms. ASHAs along with their family members are also provided with health care annual coverage of ₹ 5 Lakhs under Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (ABPMJAY).

PROVISION OF SOCIAL SECURITY BENEFITS TO THE WORKERS

259. SHRI ZIA UR REHMAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of increasing unemployment and lack of social security among workers in the unorganised sector; and
- (b) if so, the details thereof along with the schemes implemented or proposed to generate employment, ensure minimum wages and provide social security benefits to workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Employment generation, coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/programmes. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), [Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission \(Gramin\)](#) (VB-G RAM G), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY- NULM), PM Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi), Stand-up India Scheme, Start Up India , Pradhan Mantri Mudra Yojana (PMMY), etc. The details of various employment generation schemes/programmes being implemented by

the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform www.ncs.gov.in. Also, the Pradhan Mantri Viksit Bharat Rozgar Yojana (PM-VBRY) is an employment generation initiative of the Government of India aimed at boosting formal job creation and supporting first-time employees and employers.

The Code on Wages 2019 has come into force with effect from 21st November 2025 across the country. Under the Code on Wages, 2019, there are provisions for fixation and payment of minimum wages and equal remuneration, its payment and bonus.

Central Government runs various schemes provide social security benefits to workers. These schemes include (i) Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (ABPMJAY), (ii) Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), (iii) Pradhan Mantri Suraksha Bima Yojana (PMSBY), (iv) Pradhan Mantri Shram Yogi Maan- Dhan (PM-SYM), (v) Labour Welfare Scheme and health care facilities for Beedi/ Cine and Non-coal Mine workers, (vi) Employees State Insurance Scheme, (vii) Public Distribution System

through One- Nation-One-Ration-Card Scheme under National Food Security Act, (viii) Pradhan Mantri Awas Yojana, (ix) Mahatma Gandhi Bunkar Bima Yojana, among others. Apart from these, State Governments also run specific schemes for the welfare of workers.

“PUBLIC PROCUREMENT REFORMS AND FINANCIAL GOVERNANCE”

260 SHRI VISHNU DAYAL RAM:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRIMATI KAMALJEET SEHRAWAT

SHRI ANIL FIROJIYA

SHRI KHAGEN MURMU

SHRI AVIMANYU SETHI

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the revision undertaken by the Government to the public procurement manual and guidelines to improve efficiency, transparency, and ease of participation for suppliers;
- (b) the steps taken by the Government to simplify procurement procedures for Micro, Small and Medium Enterprises and to promote wider competition in Government procurement;
- (c) the extent to which the adoption of digital platforms and standardised procedures has reduced procurement timelines and administrative discretion; and
- (d) whether the Government proposes to introduce measurable performance benchmarks or public reporting mechanisms to assess the effectiveness of procurement reforms, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Department of Expenditure, Ministry of Finance has over 2024-25 revised three procurement Manuals viz. Manual for Procurement of Goods (Second Edition, 2024), Manual for Procurement of Consultancy Services (Second Edition, 2025), Manual for Procurement of Works (Second Edition 2025). A new Manual for Procurement of Non-Consultancy Services was also introduced in 2025. These Manuals are available at the Website of Department of Expenditure, Ministry of Finance @ doe.gov.in.

The revised Manuals focus on ease of business for suppliers and clarity for the procurement professionals. A wide range of topics have been rewritten such as clarifying extent of applicability to various entities, categorisation of procurements, conflict of interest, interest-free advance payments, new forms of performance securities, outsourcing procurement, auto-extension of bids, capping price variation and liquidated damages, mitigating cartel formation, reverse auction, rate contracts, withdrawal by L1 bidders, Net Present Value (NPV), Procurement during Natural Disasters etc. Provisions regarding reduction in Performance Security, increase in financial limits related to Public Procurement, reduction in Liquidated Damages and Guidelines for Arbitration and Mediation in Contracts of Domestic Public Procurement etc. have been incorporated.

(b): With the objective of promoting the growth and development of Indian Micro and Small Enterprises (MSEs) by improving their market access and

linkages, the Government of India had notified the Public Procurement Policy for Micro and Small Enterprises Order, 2012 under Rule 153(ii) of General Financial Rules, 2017. The policy mandates 25% annual procurement from MSEs by Central Ministries/ Departments/ Central Public Sector Enterprises (CPSEs) including 4% from MSEs owned by SC/ST entrepreneurs and 3% from MSEs owned by Women entrepreneurs.

To reduce transaction cost of doing business, MSEs are facilitated by providing them tender sets free of cost, exempting MSEs from payment of Earnest Money Deposit (EMD). Additionally, 358 items have been exclusively reserved for procurement from MSEs.

The Ministry of MSMEs has launched MSME SAMBANDH Portal on 08.12.2017 to help in monitoring the implementation of Public Procurement Policy for Micro and Small Enterprises Order, 2012. This portal is meant to serve as a bridge between the MSEs and the CPSEs by uploading necessary information relating to requirement of the CPSEs and the details of procurement made by them from the MSEs and help to ensure effective monitoring of the procurement on real time basis.

Ministry of MSMEs has reduced the Compliance Burden on business as well as on citizens related to Public Procurement Policy for MSEs Order, 2012 vide Notification No. S.O. 3237(E) dated 11th August, 2021 by merging 04 compliances into one, reducing the number of compliances from 07 to 04. The Central Ministries/ Departments/ Central Public Sector Enterprises (CPSEs) require to take necessary steps to develop appropriate vendors by organising

Vendor Development Programmes or Buyer-Seller Meets focused on developing MSEs for procurement through Government e-Marketplace (GeM) Portal. For supporting MSEs specially owned by SC/ ST and Women entrepreneurs, follow up communication with GeM is done on a regular basis by Ministry of MSMEs.

The provisions of the Public Procurement Policy for Micro and Small Enterprises Order, 2012 have also been incorporated in the Procurement Manuals issued by the Department of Expenditure namely the Manual for Procurement of Goods - Second Edition, 2024, the Manual for Procurement of Consultancy Services (Second Edition, 2025) and the Manual for Procurement of Non-Consultancy Services, 2025.

(c): Adoption of digital platforms has decreased procurement timelines and administrative discretion. For example in Central Public Procurement Portal (CPPP), the time taken from tender published (Open/Limited) till Financial Evaluation/ Award of Contract has gradually reduced from 64 days in 2021-22 to 37 days in 2025-26.

Digital platforms have also facilitated increased bidder participation due to wider publicity, anonymity of participation and reduction of tender publishing costs leading to increased competition and transparency.

(d): No such proposal is presently under consideration of the Ministry.

UNEMPLOYMENT OF YOUTH

261. SHRI RAHUL GANDHI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government acknowledges the existence of a graduate youth unemployment crisis in the country and if so, the details thereof;
- (b) the details of the total number of jobs created for youth under the age of 40 years during the last ten years, social category and gender, State/UT-wise;
- (c) the details of the average time taken by graduates with undergraduate degrees and vocational training qualifications to secure employment;
- (d) whether the Government has undertaken any review of the existing framework for measuring employment and unemployment in light of concerns raised by independent economists regarding the reliability and representativeness of official labour statistics; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for graduate persons of age 15 years and above has decreased from 17.2% in 2017-18 to 13.0% in 2023-24.

Further, as per the latest Annual PLFS reports, the estimated Worker

Population Ratio (WPR) indicating employment (including graduates) on usual status for persons of age 15 years and above in the country was 46.8% in 2017-18, 47.3% in 2018-19, 50.9% in 2019-20, 52.6% in 2020-21, 52.9% in 2021-22, 56.0% in 2022-23 and 58.2% in 2023-24. State/UT-wise, gender-wise and category-wise information is available in the PLFS reports which may be seen at the website of MoSPI at <https://www.mospi.gov.in/publications-reports>.

Employment generation coupled with improving employability (including for youth) is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial

Intelligence.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

DISCREPANCIES IN PMKVY

262. ADV PRIYA SAROJ:

SUSHRI IQRA CHOUDHARY:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of the number of beneficiaries certified under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) whose bank accounts, mobile

- numbers or identity details were found to be invalid, non-functional or unverifiable along with the total amount transferred to such beneficiaries, year and State/UT-wise;
- (b) the details of the number of assessors or assessment agencies found with incorrect, incomplete or fraudulent credentials, the certifications issued by them and the State/UT-wise action taken, including blacklisting or recovery;
- (c) the details of the number of candidates certified in job roles without meeting prescribed educational or technical eligibility norms, including cases of missing or unverifiable educational records, job-role and State/UT-wise; and
- (d) the steps taken by the Government to recover misused funds, fix accountability and strengthen verification and monitoring mechanisms under PMKVY?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time.

Taking cognizance of these observations, the Government has since undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training centre accreditation through NCVET, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and drastic steps have been taken wherever non-compliance was established, thereby institutionalising stronger accountability, verification, and oversight mechanisms under the scheme.

नए केवाईसी मानदंडों को शुरू किया जाना

263. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में क्रिप्टोकॉरेन्सी एक्सचेंजों में अवैध लेनदेन की जांच करने के लिए सेल्फी, जियो- टैगिंग और 1 रुपये के अनिवार्य बैंक लेनदेन जैसे नए मानदंड, ग्राहक को जाने (केवाईसी) योजना के अंतर्गत प्रस्तुत किए हैं;
- (ख) यदि हां, तो उक्त नए दिशा-निर्देशों का उद्देश्य क्या है और वह तिथि क्या है जिससे उक्त दिशानिर्देशों को लागू किया गया है;
- (ग) क्या उक्त प्रावधानों के तहत आम निवेशकों की गोपनीयता और डेटा सुरक्षा सुनिश्चित करने के लिए कोई विशेष व्यवस्था की गई है।
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है,

(ड) क्या सरकार के पास क्रिप्टोकॉरेन्सी को पूरी तरह से विनियमित करने या प्रतिबंधित करने का कोई प्रस्ताव विचाराधीन है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): वर्चुअल डिजिटल एसेट्स सर्विस प्रोवाइडर्स धन शोधन निवारण अधिनियम, 2002 के अंतर्गत 'रिपोर्टिंग एंटीटीज' हैं। उक्त रिपोर्टिंग नियमों के भाग के रूप में, वित्तीय आसूचना एकक-भारत ने दिनांक 10.03.2023 को वर्चुअल डिजिटल एसेट्स से संबंधित सेवाएं प्रदान करने वाली रिपोर्टिंग एंटीटीज के लिए विस्तृत एएमएल/सीएफटी दिशानिर्देश प्रस्तुत किए हैं, जो सभी रिपोर्टिंग एंटीटीज पर लागू होते हैं, जिसमें एएमएल/सीएफटी/सीपीएफ दायित्वों को प्रभावी ढंग से लागू करने की कार्य-प्रणाली का विवरण दिया गया है। इन दिशानिर्देशों में दिनांक 08.01.2026 को संशोधन किया गया था, जिसमें ग्राहकों की पहचान के सत्यापन के साथ-साथ लाइवनेस डिटेक्शन के साथ ग्राहक की सेल्फी, अक्षांश और देशांतर निर्देशांक, दिनांक और टाइमस्टैम्प के साथ ऑनबोर्डिंग स्थान का आईपी पता, 1 रुपये के अनिवार्य बैंक लेनदेन आदि जैसी जानकारी प्राप्त करने से जुड़े केवाईसी उपायों में वृद्धि की गई थी।

(ग) और (घ): जी नहीं।

(ड): ऐसा कोई भी प्रस्ताव वर्तमान में विचाराधीन नहीं है।

(च): प्रश्न नहीं उठता।

NEW CREDIT ASSESSMENT MODELS FOR MSMEs

264. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI BASTIPATI NAGARAJU:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that Public Sector Banks plan to develop a new credit

assessment model, based on the scoring of digital footprints of Micro, Small and Medium Enterprises (MSMEs), if so, the details thereof;

- (b) whether the said model entails changing the basic eligibility criteria for MSME loans in terms of regulatory norms or policy guidelines, if so, the details of the new criteria that has been evolved;
- (c) if not, whether Credit Information Bureau India Limited (CIBIL) remains the criteria based on which the loans are being disbursed for MSMEs under the Government's New Credit Assessment Model;
- (d) whether the Government aims to develop a new criteria based on which loans is to be disbursed to MSMEs, if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As announced in the Union Budget 2024-25 and launched in the year 2025, Public Sector Banks (PSBs) have already developed a New Credit Assessment Model based on the scoring of digital footprints of Micro, Small and Medium Enterprises (MSMEs).

(b) and (c): The introduction of the new digital credit assessment model does not involve any fundamental changes in the basic eligibility criteria for MSME loans in terms of regulatory norms or policy guidelines of individual bank. However, it simplifies the process of sanctioning loans and offers a more user-friendly and standardized approach by relying on digitally available data. The model leverages the digitally fetched and verifiable data and devises

automated journeys for MSME Loan appraisal using objective decisioning for all loan applications and model-based limit assessment for both Existing to Bank (ETB) as well as New to Bank (NTB) MSME borrowers. The digital footprints used by the model may include Pan authentication using National Securities Depository Limited (NSDL), Mobile and email verification using One Time Password (OTP), Application Programming Interface (API) fetch of Goods and Services Tax (GST) data through service providers, Bank Statement Analysis using account aggregator, Income Tax Return (ITR) upload and verification, Application Programming Interface (API) enabled commercial and consumer bureau fetch and due diligence using Credit Information Companies (CICs), fraud checks, through APIs, among others.

(d) and (e): No such proposal is under consideration at present. However, in a deregulated credit environment, lenders take credit decisions as per their commercial considerations based on their Board approved policies and broad regulatory guidelines of Reserve Bank of India (RBI).

SKILL INDIA DIGITAL HUB

265. SHRI DINESHBHAI MAKWANA:

SHRI KALI CHARAN SINGH:

SHRI ALOK SHARMA:

SHRI SHASHANK MANI:

SHRI BHOJRAJ NAG:

SHRI DAMODAR AGRAWAL:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI BIDYUT BARAN MAHATO:

SHRI BIBHU PRASAD TARAI:

SHRI JUGAL KISHORE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the objectives and key features of the Skill India Digital Hub (SIDH) developed to integrate skill development, certification and employment related services on a single digital platform;
- (b) the progress made so far in onboarding training providers, assessment agencies, employers and candidates on the said platform;
- (c) the outcomes achieved so far through the said platform in terms of improved access to skill opportunities, transparency in certification and linkage of skilled youth with employment and apprenticeship avenues;
- (d) whether the Government has any special scheme or initiative to expand training, certification and employment/apprenticeship opportunities linked to the Skill India Digital Hub in Chatra Parliamentary Constituency of Jharkhand, if so, the details thereof;
- (e) whether the Government is giving or proposes to give priority to the gig workers in skill development and skill opportunities; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Skill India Digital Hub (SIDH) was launched in September, 2023 as a Digital Public Infrastructure with the following objectives and features:

(i) To integrate training, assessment, certification and other skill development related services on a single digital platform;

(ii) To provide end-to-end digital services to candidates, training providers and assessment agencies;

(iii) To enable discovery of skilling courses, digital enrolment, assessment, and certification;

(iv) To ensure digitally verifiable and portable credentials;

(b): With regard to the progress made in onboarding stakeholders on the Skill India Digital Hub (SIDH), since its launch on 13th September, 2023 till date, over 7,000 training providers, more than 70 assessment agencies, over 68,000 employers/industry partners and more than 1.5 crore candidates have been onboarded on the platform. Further, the platform has been integrated with key national digital systems such as DigiLocker, e-Shram, the National Career Service (NCS), UIDAI and the Public Financial Management System (PFMS).

(c): The Skill India Digital Hub (SIDH) has improved access to skilling opportunities by providing a unified digital interface for course discovery, enrolment, assessment and certification. Through integration with multiple Central Ministries, State Governments and national digital systems, the platform enables seamless, secure and verified access to skill development programmes across regions and languages. Transparency and credibility in assessment and certification have been strengthened through the issuance of digitally verifiable credentials and secure digital records. The platform has

witnessed increasing adoption by candidates and training providers thereby supporting large-scale delivery of skilling, certification and job-matching services in an efficient, transparent and accountable manner, while strengthening monitoring and implementation of skill development programmes.

(d): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS) scheme, National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs). A total of 1590 and 1327 candidates have been trained and certified in Chatra Parliamentary Constituency of Jharkhand till 31.12.2025 under PMKVY 4.0 and PM Vishwakarma respectively. Further, 32 ITIs in the Chatra Lok Sabha constituency have enrolled 16,180 trainees during the last five years. A total of 28 beneficiaries has been trained during 2024–26 in Latehar District of Chatra Parliamentary Constituency under the Entrepreneurship-based Skill Development Programme (ESDP) on Solar Entrepreneurship. A total of 476 number of apprentices have completed apprenticeship training in Chatra Parliamentary Constituency of Jharkhand till 31.12.2025. Furthermore, 2939 candidates have been trained and certified till 31.12.2025 under Jan Sikshan Sansthan from Latehar district under Chatra constituency.

(e) and (f): The Government recognizes the growing importance of gig workers in the evolving labour market and is taking steps to facilitate their participation in skill development initiatives. While no separate or exclusive priority category has been earmarked specifically for gig and platform workers, they are covered under existing skill development schemes implemented by the Government, in accordance with scheme guidelines.

Skill development initiatives under the Skill India Digital Hub (SIDH) provide opportunities to gig and platform workers to access skilling and upskilling programmes, including courses aligned with the National Skills Qualifications Framework (NSQF), to ensure standardized and industry-relevant training outcomes. SIDH has been integrated with the eShram portal, which is a national database of unorganised workers, including gig and platform workers. This integration enables targeted outreach and facilitates their inclusion in skill development initiatives. Through the SIDH–eShram integration, gig and unorganised sector workers can access skilling opportunities, maintain digital records of their skills and certifications, and improve their employability.

CREDIT GUARANTEE SCHEME FOR EXPORTERS (CGSE)

266. SHRI B MANICKAM TAGORE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has made any assessment regarding the distribution of Credit Guarantee Scheme for Exporters (CGSE) sanctions to

- determine whether MSME exporters across regions are benefitting equitably from the scheme;
- (b) if so, the details of beneficiaries, sector/State wise particularly in Tamil Nadu, district wise;
- (c) the reason behind the large gap between applications received and amount sanctioned within a supposedly fast track emergency credit framework, given that applications worth Rs. 8,764 crore were received;
- (d) the details of the plan proposed by the Government to monitor end use of funds under CGSE to ensure credit is deployed for export continuity and competitiveness rather than balance sheet restructuring alone;
- (e) the effectiveness of equipment financing when demand uncertainty and export volatility discourage MSMEs from making fresh capital investments under the MCGS-MSME scheme (Mutual Credit Guarantee Scheme-Micro, Small and Medium enterprises); and
- (f) the average loan size and the manner in which it meaningfully supports productivity upgrades with nearly 8.96 lakh MSME applications sanctioned under MCGS-MSME or merely supports incremental survival financing?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Credit Guarantee Scheme for Exporters (CGSE) is demand-driven and is accessible to eligible exporters across all States and Union Territories through member lending institutions, without any regional cap. In view of the vulnerability of MSMEs to market uncertainties, coverage has been extended

to both direct and indirect MSME exporters to ensure wider outreach and equitable access to liquidity support across the country.

(b): The State-wise (Table 1) and sector-wise (Table 2) details of beneficiaries, along with district-wise details (Table 3) for Tamil Nadu, as on 21.01.2026, are enclosed as an **Statement**.

(c): Applications under the CGSE can be submitted online through the Jan Samarth portal on a 24×7 basis. Applications received are forwarded to the respective member lending institutions for scrutiny and appraisal in accordance with the scheme guidelines. Sanction of assistance under CGSE is subject to due diligence by the lenders, including verification of eligibility and completion of requisite documentation.

(d): As per CGSE guidelines, the additional credit extended under the scheme is required to be utilised for working capital purposes. The sanctioning of credit facility is a credit decision to be taken by the MLI based on the scheme guidelines. The aforesaid additional credit support under CGSE will help the exporters overcome short-term liquidity mismatches, sustain production, improve competitiveness and explore new potential markets.

(e) and (f): The Mutual Credit Guarantee Scheme for MSMEs (MCGS- MSME) provides guarantee coverage of up to ₹ 100 crores to Member Lending Institutions (MLIs) to facilitate term loans to Micro, Small and Medium Enterprises for the viable projects. The Scheme aims to give a boost to manufacturing and provide an incentive to Member Lending Institutions (MLIs) to enable availability of additional credit facility upto ₹ 100 crore to MSME

borrowers for purchase of Equipment/ Plant and Machinery. The Scheme envisages to provide 60% guarantee cover to the MLIs for any losses suffered by them due to non-repayment of the funding under the scheme by the borrowers. As informed by National Credit Guarantee Trustee Company Ltd. (NCGTC), the average amount of loan guaranteed under the Scheme is ₹7.54 crore.

STATEMENT

The State-wise and sector-wise details of beneficiaries, along with district-wise details for Tamil Nadu

Table1 - State wise applications sanctioned

Name of the State	No of Sanctioned Applications	Amount sanctioned (Rs in crore)
Tamil Nadu	275	971.87
Uttar Pradesh	225	508.91
Maharashtra	116	792.54
Delhi	71	265.02
Rajasthan	66	235.50
Kerala	41	171.72
West Bengal	33	156.31
Gujarat	32	107.89
Haryana	40	124.23
Andhra Pradesh	33	555.10
Karnataka	31	115.14
Punjab	28	91.98
Madhya Pradesh	13	56.29
Telangana	7	48.50
Odisha	9	164.30
Himachal Pradesh	3	17.12
Uttarakhand	1	0.12
Chandigarh	1	1.50
Grand Total	1,025	4,384.02

Table2 - Sector wise applications sanctioned

Industry	No of Sanctioned Applications	Amount sanctioned (Rs in crore)
Ready-made garments of all textiles	257	784.73
Engineering Goods	103	394.99
Cotton Yarn / Fabs. / Madeups, Handloom Products Etc	110	445.05
Handicrafts Excl. Hand Made Carpet	126	230.00
Marine Products	71	1,051.64
Gems and Jewellery	64	441.40
Carpet	77	135.47
Leather and Leather Manufactures	48	210.51
Man-Made Yarn/Fabs./Madeups Etc	22	57.39
Plastic and Linoleum	21	98.04
Other Cereals	4	5.55
Mica, Coal and Other Ores, Minerals Including Process	25	106.59
Organic and Inorganic Chemicals	23	156.95
Ceramic Products and Glassware	15	26.83
Fruits and Vegetables	17	49.95
Spices	9	56.12
Rice	6	26.57
Cereal Preparations and Miscellaneous Processed Item	8	50.25
Jute Mfg. Including Floor Covering	3	3.46
Meat, Dairy and Poultry Products	2	4.70
Oil Seeds	5	17.68
Coffee	5	11.75
Tea	1	0.01
Tobacco	1	3.00
Oil Meals	1	1.20
Cashew	1	14.20
Grand Total	1,025	4,384.02

Table3 - District wise applications sanctioned in Tamil Nadu

Name of the Branch City	No of Sanctioned Applications	Amount sanctioned (Rs in crore)
Tiruppur	129	336.26
Karur	36	69.93
Coimbatore	24	87.57
Chennai	21	99.23
Erode	15	85.41
Madurai	14	57.03
Virudhunagar	6	11.72
Thoothukkudi	4	55.60
Tuticorin	6	31.46
Salem	2	4.60
Ranipet	4	31.73
Dindigul	1	3.40
Krishnagiri	1	3.40
Rajapalayam	2	20.66
Thiruchirapalli	1	0.20
Ramanathapuram	1	2.78
Avinashi	2	2.24
Bhiwani	1	6.30
Theni	3	62.00
Thanjavur	1	0.25
Dharmapuri	1	0.10
Grand Total	275	971.87

FUNDS RELEASED FOR SAMAGRA SHIKSHA SCHEME

267. DR. NAMDEO KIRSAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total funds released by the Government for the Samagra Shiksha Scheme since FY 2020 and the proportion of funds utilised between the years 2020 – 2025, State/UT-wise;

- (b) the details of the outstanding dues/claims/un-released amounts owed by the Union Government to States/UTs under the Scheme till October 2025, along with the reasons for delay in disbursing funds;
- (c) the details of the measures taken by the Government to ensure effective utilisation of funds, particularly in States/UTs which have utilised less than 75 percent of the funds released; and
- (d) whether the Government proposes to clear pending dues and strengthen mechanisms to monitor fund utilisation and project implementation under the scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Department of School Education and Literacy is implementing the Centrally Sponsored Scheme of Samagra Shiksha in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms.

Details of Central share released and fund utilized by State / UTs under Samagra Shiksha from 2020-21 to 2025-26 is at **Statement**.

Under Samagra Shiksha, funds are released to the States/UTs based on the pace of expenditure, receipt of commensurate state share, audited accounts, statement on outstanding advances, up-to date expenditure statement, audited utilization certificate of previous year and furnishing of

requisite information as prescribed by Ministry of Finance and the Manual on Financial Management and Procurement of the Scheme. The allocation of central share to States/UTs under Samagra Shiksha are made as per the Annual Work Plan and Budget (AWP and B) submitted by the State. The proposals are appraised and approved by the Project Approval Board (PAB) in the Ministry in consultation with the respective State/UT government.

This Department has launched a comprehensive online monitoring system called PRABANDH (Project Appraisal, Budgeting Achievements and Data Handling). The system enables Ministry of Education and States and UTs to monitor the releases and expenditure besides viewing approved outlays and other scheme related information. Regular follow ups and review meetings are held with the States/UTs ensuring an integrated approach for monitoring and smooth implementation of the scheme.

Further, Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. The States/UTs play pivotal role in conceptualization, implementation and realization of such schemes at the grass root level. The NEP, 2020 has laid down the broad framework and finer contours of Education at all levels and facets.

STATEMENT**State/UT-wise details of Central Share released and Funds utilised under Samagra Shiksha from 2020-21 to 2025-26**

(Rs. in crore)

Sl. No.	Name of the State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26*	
		Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share
1	A and N Islands	40.37	41.42	31.52	35.96	56.51	37.24	55.28	32.06	60.52	52.64	30.68	42.16
2	Andhra Pradesh	869.75	1084.91	683.01	1476.32	1503.59	1951.93	1289.41	2652.53	1240.11	2013.32	698.72	1675.73
3	Arunachal Pradesh	339.65	285.33	279.96	372.27	252.29	518.45	475.03	805.59	575.85	915.59	311.04	561.15
4	Assam	1594.29	1910.24	1561.56	1801.61	2080.86	2166.12	1810.47	2313.96	2026.77	2700.81	1181.49	1274.60
5	Bihar	2828.23	5189.78	3406.08	5216.36	3554.59	6172.96	4241.73	5635.93	4217.81	7629.46	2564.90	5282.50
6	Chandigarh	71.15	87.08	108.04	90.85	109.79	89.87	116.36	49.52	118.58	110.06	84.27	90.98
7	Chhattisgarh	350.68	1040.21	332.37	1179.32	828.00	1369.78	776.59	1484.55	830.66	1267.14	419.44	929.16
8	DNH and DD	34.94	41.91	20.92	41.45	64.67	46.72	41.30	17.93	54.63	57.41	39.66	40.03
9	Delhi	149.26	364.68	145.88	324.04	221.94	385.39	146.09	346.95	385.39	486.26	243.61	257.52
10	Goa	17.88	23.53	11.02	27.15	29.86	32.83	18.75	50.62	16.34	41.28	20.39	28.18
11	Gujarat	976.33	1800.82	893.76	1863.86	1321.25	1807.23	1132.53	2113.52	1245.54	2199.85	524.36	1190.67
12	Haryana	745.71	1222.99	517.09	1053.84	670.21	1138.08	578.80	932.38	536.44	1116.36	282.31	577.37
13	Himachal Pradesh	492.30	406.37	319.10	470.73	551.60	596.93	485.97	818.63	526.20	619.08	312.90	250.35
14	Jammu and Kashmir	385.57	1183.39	873.99	770.91	364.97	1275.29	865.44	1106.56	823.49	935.20	297.67	455.51
15	Jharkhand	865.61	1443.25	858.97	1550.85	1154.52	2077.57	1104.93	2182.99	1074.44	2032.50	281.10	717.26
16	Karnataka	610.10	855.76	474.52	1243.90	861.52	1130.40	828.09	1579.28	868.30	1404.83	518.72	796.97
17	Kerala	238.39	438.88	225.13	439.85	178.16	596.50	141.66	431.15	0.00	251.37	92.41	227.13
18	Ladakh	58.06	20.43	57.18	27.39	14.89	90.19	52.23	23.09	140.00	102.30	79.31	107.78
19	Lakshadweep	2.55	2.62	2.16	3.44	4.33	3.92	1.00	0.60	3.06	2.98	3.11	1.92
20	Madhya Pradesh	2462.19	4308.52	2292.80	4255.14	1939.29	4169.90	2981.51	4725.43	3434.71	5082.36	1460.76	2879.84

Sl. No.	Name of the State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26*	
		Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share	Central Share Released	Expenditure including State share
21	Maharashtra	635.60	1004.03	693.03	675.37	900.00	1540.42	1001.19	3029.33	1126.25	2475.15	538.61	1239.42
22	Manipur	323.65	333.83	182.50	321.69	404.76	434.67	257.22	453.15	465.59	404.32	218.14	300.88
23	Meghalaya	283.56	402.07	271.71	407.35	375.15	424.06	394.18	660.93	362.83	651.48	144.74	360.17
24	Mizoram	188.55	152.06	179.68	223.61	142.68	233.73	274.14	338.46	216.52	404.22	86.51	206.44
25	Nagaland	213.47	176.67	137.34	238.04	281.04	335.57	231.25	302.62	211.41	299.65	179.87	138.40
26	Odisha	1301.46	2598.19	1238.07	2261.65	1836.67	3106.91	1236.61	2859.10	1672.39	2709.81	1253.03	1697.57
27	Puducherry	9.72	23.09	13.98	19.47	15.28	24.08	12.47	26.44	12.46	27.01	4.37	13.64
28	Punjab	531.43	1273.16	501.27	956.03	605.05	1052.51	331.12	896.47	678.13	1030.03	561.87	716.43
29	Rajasthan	2259.44	4258.74	2405.82	4443.56	2138.61	4776.66	3202.89	5063.54	3090.65	4676.60	916.44	2531.09
30	Sikkim	64.52	92.26	100.12	99.04	107.19	128.80	132.61	113.27	122.74	137.84	43.03	71.55
31	Tamil Nadu	1621.54	2714.93	1598.82	2790.39	2107.23	2428.63	1876.16	2876.38	0.00	1123.84	450.60	1266.30
32	Telangana	348.07	1061.93	553.28	953.97	1142.51	1649.52	920.13	1754.04	988.79	1691.41	499.57	1005.50
33	Tripura	403.71	297.43	226.93	387.16	286.73	411.72	341.33	376.30	420.03	605.38	242.83	299.86
34	Uttar Pradesh	4571.86	6607.72	2044.97	4584.75	3819.75	7110.05	4276.45	8428.78	6264.79	8809.39	2036.39	5808.81
35	Uttarakhand	541.49	581.87	320.84	570.73	704.39	431.45	440.57	709.53	646.78	755.16	230.21	255.00
36	West Bengal	1327.43	1997.15	1309.74	2383.80	1522.04	2212.50	311.29	1941.27	0.00	1872.60	0.00	1340.03
	Total	27758.52	45327.24	24873.18	43561.83	32151.94	51958.54	32382.79	57132.87	34458.21	56694.71	16855.75	34637.90

Source: PRABANDH Portal

*As on 27.01.2026

राजस्थान में प्रधान मंत्री मुद्रा योजना की स्थिति

268. श्री बृजेन्द्र सिंह ओला:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) झुंझुनू जिले सहित राजस्थान राज्य में प्रधानमंत्री मुद्रा योजना की वर्तमान स्थिति क्या है और उक्त योजना के अंतर्गत संस्वीकृत और संवितरित किए गए ऋणों की संख्या और राशि का वर्षवार/जिलावार ब्यौरा क्या है;
- (ख) क्या सरकार द्वारा उक्त योजना की प्रभावशीलता की कोई समीक्षा की गई है/मूल्यांकन किया गया है,
- (ग) यदि हां, तो तत्संबंधी प्रमुख निष्कर्ष क्या हैं और इसके सुधार के लिए क्या कदम उठाए गए हैं और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या कतिपय क्षेत्रों में उक्त योजना वास्तविक लाभार्थियों तक नहीं पहुंची है और केवल आंकड़ों तक ही सीमित रह गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या यह सत्य है कि वास्तविक आवश्यकता के बावजूद कई पात्र आवेदकों को बैंकों द्वारा ऋण स्वीकृत नहीं किए गए और यदि हां, तो इसके क्या कारण हैं; और
- (च) क्या बैंकों द्वारा ऋण स्वीकृत न किए जाने या अनुचित विलंब के संबंध में कोई शिकायतें प्राप्त हुई हैं और यदि हां, तो गत पांच वर्षों के दौरान ऐसे मामलों की संख्या कितनी है और विशेषकर राजस्थान राज्य के झुंझुनू लोक सभा निर्वाचन क्षेत्र सहित उनके निपटान का वर्षवार/लोक सभा निर्वाचन क्षेत्रवार ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (च): 2 जनवरी, 2026 की स्थिति के अनुसार, प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) की शुरुआत से, इस योजना के अन्तर्गत 56.31 करोड़ से अधिक ऋण स्वीकृत/संवितरित किए गए हैं। राजस्थान राज्य में, झुंझुनू जिले सहित, पीएमएमवाई के अंतर्गत स्वीकृत/संवितरित ऋणों की वर्ष/जिलावार संख्या और राशि **विवरण** में दी गई है।

सरकार ने वर्ष 2018 में श्रम और रोजगार मंत्रालय और वर्ष 2023 में नीति आयोग के माध्यम से प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) की शुरुआत के बाद से दो आकलन किए हैं। इसके ब्यौरे निम्नानुसार है:-

- (i) श्रम और रोजगार मंत्रालय (एमओएलई) - पीएमएमवाई के अन्तर्गत रोजगार सृजन का अनुमान लगाने के लिए राष्ट्रीय स्तर पर एक बड़ा नमूना सर्वेक्षण किया गया था। सर्वेक्षण के परिणामों के अनुसार, पीएमएमवाई ने लगभग 3 वर्ष (अर्थात् 2015 से 2018 तक) की अवधि के दौरान 1.12 करोड़ निवल अतिरिक्त रोजगार सृजन में मदद की है; तथा
- (ii) नीति आयोग (नवंबर 2023)- निष्कर्षों, मुद्दों और चुनौतियों को संक्षेप में प्रस्तुत किया गया है, जिसमें, अन्य बातों के साथ-साथ योजना डिजाइन, कार्यान्वयन, संस्थागत तंत्र और निगरानी और मूल्यांकन शामिल हैं।

सरकार ने इस योजना के प्रभावी कार्यान्वयन की दिशा में विभिन्न कदम उठाए हैं जिसमें, अन्य बातों के साथ-साथ, प्रचार अभियान, आवेदन पत्र का सरलीकरण, ऋण गारंटी योजना, मुद्रा नोडल अधिकारी का नामांकन और आबंटित लक्ष्य की तुलना में उपलब्धि की निगरानी करने के लिए सरकार और बैंकों द्वारा विभिन्न स्तरों पर लगातार समीक्षा शामिल है।

नागरिक अपने मुद्दों को सीधे संबंधित बैंक शाखाओं तक पहुंचाने के लिए किसी भी प्रकार की सहायता हेतु ऑनलाइन पोर्टल और ग्राहक सेवा नंबरों के माध्यम से बैंकों से संपर्क कर सकते हैं। इसके अलावा, अलग-अलग बैंकों के निदेशक मंडल ग्राहकों की शिकायतों का निपटान करने के लिए संगठन के भीतर उपयुक्त शिकायत निवारण तंत्र निर्धारित करते हैं। यदि आरबीआई द्वारा विनियमित संस्थाओं द्वारा प्रदान की गई सेवाओं में कमी से जुड़ी शिकायतों का ग्राहकों की संतुष्टि के लिए समाधान नहीं किया जाता है या विनियमित संस्था द्वारा 30 दिनों की अवधि के भीतर उत्तर नहीं दिया जाता है, तो ग्राहक "रिज़र्व बैंक - एकीकृत लोकपाल योजना, 2021" से संपर्क कर सकता है जो शिकायतों का लागत-मुक्त निवारण प्रदान करता है। भारत सरकार एक वेब-आधारित पोर्टल अर्थात् केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएम) की भी

व्यवस्था करता है, जिसमें नागरिक राज्यों/केंद्र शासित प्रदेशों के भारत सरकार के मंत्रालयों/विभागों से संबंधित अपनी शिकायतें दर्ज कर सकते हैं.

बैंकों द्वारा दिए गए ऋणों के संबंध में प्राप्त शिकायतों का ब्यौरा केन्द्रीय स्तर पर नहीं रखा जाता है। भारतीय रिजर्व बैंक के 9 अप्रैल, 2010 के परिपत्र के अनुसार, बैंकों के ऋण संबंधी सभी मामले भारतीय रिजर्व बैंक के मौजूदा दिशा-निर्देशों के अधीन बैंक की अपनी ऋण नीतियों से अभिशासित होते हैं।

विवरण

राजस्थान राज्य में, झुंझुनू जिले सहित, पीएमएमवाई के अंतर्गत स्वीकृत/संवितरित ऋणों की वर्ष/जिलावार संख्या और राशि

(राशि रुपये करोड़ में)							
	वित्तीय वर्ष->	वित्तीय वर्ष 2016-17			वित्तीय वर्ष 2017-18		
क्र.सं.	राज्य/जिला#	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
	राजस्थान						
1	अजमेर	92,579	453.45	440.13	91,929	556.98	542.08
2	अलवर	85,572	443.98	431.76	83,935	500.25	483.83
3	बांसवाड़ा	33,292	133.96	131.74	72,445	248.36	245.44
4	बारां	17,920	81.01	79.06	26,192	135.03	131.96
5	बाड़मेर	6,084	108.62	106.00	6,057	143.71	141.77
6	भरतपुर	16,512	134.17	127.79	13,530	155.79	146.58
7	भीलवाड़ा	39,723	288.49	282.46	51,558	377.59	370.50
8	बीकानेर	36,068	269.06	264.04	39,647	363.13	351.98
9	बूंदी	14,291	95.50	93.23	14,976	129.95	125.64
10	चित्तौड़गढ़	43,610	208.76	202.45	58,109	289.68	281.74
11	चुरू	32,723	150.31	146.63	38,001	232.28	227.67
12	दौसा	15,700	103.50	97.73	15,734	139.06	131.23
13	धौलपुर	11,734	38.30	34.99	3,292	37.50	34.87
14	डूंगरपुर	4,031	46.69	45.47	25,861	97.07	93.48
15	गंगानगर	42,173	238.25	230.47	53,350	336.95	319.10
16	हनुमानगढ़	29,670	155.75	152.82	24,555	207.75	199.09
17	जयपुर	181,836	1,471.30	1,431.9	169,936	1,739.44	1,638.9

				4			1
18	जैसलमेर	2,520	37.87	36.66	2,169	48.04	46.63
19	जालोर	3,840	66.55	64.75	9,243	119.26	116.58
20	झालावाड़	15,715	73.79	71.03	32,118	144.81	140.70
21	झुंझुनूं	36,139	194.34	189.66	51,111	287.03	279.35
22	जोधपुर	46,525	469.78	461.11	47,656	548.56	534.62
23	करौली	5,074	66.75	63.78	5,867	83.71	79.91
24	कोटा	49,727	373.76	365.07	72,760	524.15	496.82
25	नागौर	44,755	243.23	239.83	51,035	306.92	299.53
26	पाली	39,415	222.59	216.68	44,949	258.55	251.30
27	फलौदी	-	-	-	-	-	-
28	प्रतापगढ़	25,283	73.07	70.84	50,316	143.86	140.14
29	राजसमंद	21,833	125.43	121.79	30,540	162.40	157.69
30	सलूंवर	-	-	-	-	-	-
31	सांचोर	-	-	-	-	-	-
32	सवाई माधोपुर	11,130	99.13	96.13	11,262	115.69	110.85
33	शाहपुरा	-	-	-	-	-	-
34	सीकर	65,605	316.49	310.34	75,266	415.79	406.57
35	सिरोही	7,657	65.50	61.91	16,675	98.11	94.45
36	टोंक	28,093	129.44	123.79	31,081	167.14	161.51
37	उदयपुर	37,404	332.52	321.48	46,819	427.36	409.52
	अन्य #			1,709.7			4,311.7
38		60,604	1,713.39	3	378,774	4,320.63	0
	कुल	1,204,837	9,024.71	8,823.30	1,746,748	13,862.55	13,503.76

वित्तीय वर्ष 2015-16 के लिए जिलावार आंकड़े और कुछ गैर-राष्ट्रीय वित्तीय संस्थानों/बहुराष्ट्रीय संस्थानों के आंकड़े उपलब्ध नहीं हैं।

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

(राशि रुपये करोड़ में)							
	वित्तीय वर्ष->	वित्तीय वर्ष 2018-19			वित्तीय वर्ष 2019-20		
क्र.सं.	राज्य/जिला#	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
	राजस्थान						
1	अजमेर	137,393	760.65	729.34	114,056	797.69	786.94

2	अलवर	98,650	628.10	610.07	88,534	657.45	643.82
3	बांसवाड़ा	173,781	537.35	526.61	265,025	885.93	882.76
4	बारां	46,702	207.59	202.53	49,564	242.58	240.34
5	बाड़मेर	5,964	148.16	143.22	12,886	215.71	210.86
6	भरतपुर	22,287	183.82	167.57	23,236	205.44	191.56
7	भीलवाड़ा	76,385	485.05	476.25	86,048	618.48	613.04
8	बीकानेर	66,523	463.51	445.86	77,769	604.27	593.87
9	बूंदी	20,801	160.87	154.50	27,201	273.11	270.93
10	चित्तौड़गढ़	95,508	441.29	429.27	82,624	458.50	451.63
11	चुरू	75,090	347.97	339.45	81,966	484.88	481.48
12	दौसा	20,465	169.49	158.45	17,152	179.16	173.37
13	धौलपुर	7,544	45.91	40.05	17,782	71.43	67.32
14	झुंजरपुर	119,332	343.26	332.31	176,773	575.49	571.25
15	गंगानगर	112,855	527.53	500.39	111,460	612.19	596.67
16	हनुमानगढ़	56,489	310.17	296.80	55,483	374.26	366.97
17	जयपुर	193,941	1,854.75	1,776.8 3	158,839	1,962.19	1,903.3 0
18	जैसलमेर	4,409	52.01	50.07	4,766	75.53	74.42
19	जालोर	16,469	133.95	129.22	25,922	210.65	207.98
20	झालावाड़	63,448	255.25	244.57	71,390	312.03	309.30
21	झुंझुनूं	82,578	443.04	433.10	76,294	461.54	455.93
22	जोधपुर	81,089	652.39	630.56	90,810	774.00	758.01
23	करौली	4,778	80.68	70.08	3,926	78.11	71.74
24	कोटा	89,037	568.55	549.54	106,681	693.23	682.43
25	नागौर	94,049	430.66	416.98	111,267	634.74	628.40
26	पाली	67,481	358.42	342.67	64,465	391.74	387.13
27	फलौदी	-	-	-	-	-	-
28	प्रतापगढ़	94,787	300.88	291.60	74,922	317.59	314.02
29	राजसमंद	49,377	237.97	231.13	53,643	298.23	293.92
30	सलूंवर	-	-	-	-	-	-
31	सांचोर	-	-	-	-	-	-
32	सवाई माधोपुर	9,704	111.10	105.63	9,979	131.46	125.81
33	शाहपुरा	-	-	-	-	-	-
34	सीकर	86,822	501.21	487.00	84,149	577.75	568.20
35	सिरोही	29,203	138.33	131.31	46,439	252.54	249.84
36	टोंक	50,630	241.53	233.44	48,291	263.19	260.65
37	उदयपुर	109,400	604.34	568.34	151,880	841.67	820.76

38	अन्य #	464,608	4,780.61	4,762.62	523,312	4,129.16	4,111.41
	कुल	2,727,579	17,506.39	17,007.35	2,994,534	19,661.94	19,366.09

#कुछ गैर-राष्ट्रीय वित्तीय संस्थानों/बहुराष्ट्रीय संस्थानों के लिए जिलावार डेटा उपलब्ध नहीं है

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

(राशि रुपये करोड़ में)							
	वित्तीय वर्ष->	वित्तीय वर्ष 2020-21			वित्तीय वर्ष 2021-22		
क्र.सं.	राज्य/जिला#	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
	राजस्थान						
1	अजमेर	110,985	890.01	874.24	166,606	1,079.33	1,067.64
2	अलवर	83,957	681.86	665.02	102,831	807.29	792.54
3	बांसवाड़ा	168,895	657.82	655.01	185,020	667.10	662.03
4	बारां	49,709	289.62	286.05	57,389	323.55	319.84
5	बाड़मेर	19,298	243.29	239.70	33,057	306.45	304.90
6	भरतपुर	20,899	203.46	194.23	18,880	201.21	194.95
7	भीलवाड़ा	91,424	698.64	687.36	80,647	625.23	616.81
8	बीकानेर	71,990	681.75	665.99	86,060	729.54	722.13
9	बूंदी	27,844	234.56	230.66	31,570	217.06	213.85
10	चित्तौड़गढ़	66,361	441.07	433.54	61,099	411.93	405.26
11	चुरू	80,839	508.67	501.72	70,191	511.66	504.80
12	दौसा	22,723	249.17	240.51	27,147	316.69	307.13
13	धौलपुर	22,344	95.49	92.18	33,362	141.84	139.15
14	डूंगरपुर	123,064	550.44	546.47	114,596	458.76	454.93
15	गंगानगर	102,468	599.44	581.72	111,533	680.80	673.08
16	हनुमानगढ़	52,240	366.56	355.29	64,953	461.57	454.78
17	जयपुर	131,007	1,854.23	1,794.69	152,892	2,148.29	2,090.26
18	जैसलमेर	3,123	81.41	79.36	4,165	79.31	78.29
19	जालोर	25,784	218.46	214.18	29,617	229.01	227.19
20	झालावाड़	69,493	359.24	354.53	63,324	317.71	314.81
21	झुंझुनूं	87,874	590.33	582.21	90,675	623.76	611.01
22	जोधपुर	82,280	834.79	818.15	101,585	849.03	833.53

23	करौली	4,447	85.16	79.77	5,778	100.99	95.87
24	कोटा	105,577	841.49	826.08	111,199	792.69	781.63
25	नागौर	117,013	695.80	682.87	132,601	783.61	776.03
26	पाली	63,995	384.85	378.23	61,748	419.74	417.16
27	फलौदी	-	-	-	-	-	-
28	प्रतापगढ़	55,650	242.96	240.00	56,530	225.91	224.28
29	राजसमंद	52,954	312.74	307.29	54,719	326.61	322.78
30	सलूंवर	-	-	-	-	-	-
31	सांचोर	-	-	-	-	-	-
32	सवाई माधोपुर	10,925	158.17	151.35	12,773	150.73	145.05
33	शाहपुरा	-	-	-	-	-	-
34	सीकर	83,152	716.61	703.66	99,102	819.29	805.14
35	सिरोही	37,347	225.14	222.41	42,281	238.45	236.19
36	टोंक	47,997	334.24	328.34	51,603	394.67	388.32
37	उदयपुर	143,397	858.37	836.15	160,421	910.25	898.42
	अन्य #			2,374.3			1,649.1
38		244,241	2,385.53	9	192,044	1,649.15	5
	कुल	2,481,296	18,571.38	18,223.39	2,667,998	18,999.20	18,728.94

#कुछ गैर-राष्ट्रीय वित्तीय संस्थानों/बहुराष्ट्रीय संस्थानों के लिए जिलावार डेटा उपलब्ध नहीं है

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

(राशि रुपये करोड़ में)							
	वित्तीय वर्ष->	वित्तीय वर्ष 2022-23			वित्तीय वर्ष 2023-24		
क्र.सं.	राज्य/जिला#	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
	राजस्थान						
1	अजमेर	126,368	1,040.50	1,031.67	135,925	1,271.47	1,265.52
2	अलवर	136,449	1,083.46	1,075.78	139,703	1,333.87	1,323.69
3	बांसवाड़ा	128,349	647.35	643.11	116,076	650.17	647.33
4	बारां	61,993	430.59	427.23	46,334	409.86	406.98
5	बाड़मेर	51,438	419.24	416.71	68,820	592.50	590.90
6	भरतपुर	25,355	267.27	263.50	35,150	367.52	362.53
7	भीलवाड़ा	98,934	856.11	849.67	78,567	835.70	831.31

8	बीकानेर	92,849	878.53	873.68	75,122	896.30	891.83
9	बूंदी	33,518	304.20	301.00	35,026	351.36	349.07
10	चित्तौड़गढ़	71,204	540.16	535.75	54,493	535.30	530.73
11	चुरू	79,932	689.70	683.97	67,175	721.88	716.42
12	दौसा	27,449	384.79	381.80	35,046	461.53	459.12
13	धौलपुर	51,483	225.08	223.08	69,405	372.09	369.61
14	डूंगरपुर	119,413	600.18	596.89	105,999	571.88	569.37
15	गंगानगर	118,514	903.26	897.22	107,735	1,018.13	1,011.83
16	हनुमानगढ़	70,362	610.81	604.02	60,193	677.77	670.07
17	जयपुर	188,812	2,811.16	2,777.88	200,161	3,698.16	3,652.20
18	जैसलमेर	8,704	134.35	133.20	12,757	198.40	197.57
19	जालोर	42,696	317.42	315.56	42,600	370.87	369.28
20	झालावाड़	62,658	383.39	380.07	52,126	412.27	407.97
21	झुंझुनूं	100,624	832.73	825.56	91,888	962.09	952.49
22	जोधपुर	132,643	1,129.90	1,120.33	120,785	1,200.32	1,193.74
23	करोली	5,237	114.54	110.59	6,842	120.55	115.57
24	कोटा	110,838	835.93	824.38	96,091	835.27	826.81
25	नागौर	148,388	980.04	974.83	120,814	1,135.80	1,131.40
26	पाली	85,868	642.79	639.50	82,307	761.58	760.15
27	फलौदी	-	-	-	-	-	-
28	प्रतापगढ़	38,971	214.20	212.26	39,199	354.64	353.04
29	राजसमंद	58,133	432.44	429.12	50,518	487.38	485.43
30	सलूंबर	-	-	-	-	-	-
31	सांचोर	-	-	-	-	-	-
32	सवाई माधोपुर	17,956	240.46	235.90	17,681	263.27	258.37
33	शाहपुरा	-	-	-	-	-	-
34	सीकर	122,197	1,160.25	1,150.29	111,902	1,202.04	1,189.85
35	सिरोही	50,273	322.58	320.23	44,838	372.69	370.54
36	टोंक	52,106	445.20	439.56	56,242	597.70	590.67
37	उदयपुर	183,824	1,199.60	1,189.85	132,442	1,147.11	1,137.23
38	अन्य #	273,902	2,608.76	2,608.43	183,594	1,767.76	1,766.69

	कुल	2,977,440	24,686.97	24,492.62	2,693,556	26,955.25	26,755.28

#कुछ गैर-राष्ट्रीय वित्तीय संस्थानों/बहुराष्ट्रीय संस्थानों के लिए जिलावार डेटा उपलब्ध नहीं है

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

(राशि रुपये करोड़ में)							
	वित्तीय वर्ष->	वित्तीय वर्ष 2024-25			वित्तीय वर्ष 2025-26		
क्र.सं.	राज्य/जिला#	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
	राजस्थान						
1	अजमेर	99,243	1,133.97	1,129.34	69,058	878.04	872.94
2	अलवर	100,465	1,084.17	1,079.39	61,282	697.95	693.47
3	अनूपगढ़*	4,248	81.52	80.82	-	-	-
4	बालोतरा*	3,554	72.45	72.06	6,602	101.14	100.45
5	बांसवाड़ा	93,644	659.33	656.15	56,213	462.03	459.48
6	बारां	43,946	439.75	437.23	22,800	289.99	287.30
7	बाड़मेर	50,706	453.64	451.71	18,497	246.70	244.99
8	ब्यावर*	6,405	100.50	100.48	11,490	192.10	190.65
9	भरतपुर	32,123	375.32	364.63	23,412	293.15	289.30
10	भीलवाड़ा	62,703	759.47	754.58	35,291	552.76	546.83
11	बीकानेर	63,932	808.62	805.55	42,883	623.76	619.43
12	बूंदी	34,847	386.98	384.11	42,441	425.35	423.38
13	चित्तौड़गढ़	49,182	562.48	560.04	33,613	431.79	429.87
14	चुरू	57,402	685.77	680.46	34,080	500.27	495.96
15	दौसा	30,836	444.13	437.56	22,184	388.67	383.32
16	डींग*	1,646	43.16	42.57	2,583	69.93	66.80
17	धौलपुर	75,147	514.90	511.36	33,896	272.47	271.10
18	डीडवाना-कुचामन*	4,376	114.32	114.13	8,076	184.98	182.69
19	दूदू*	1,197	34.02	33.80	-	-	-
20	डूंगरपुर	71,641	492.64	490.71	31,874	303.05	301.83
21	गंगानगर	76,100	788.68	781.56	61,545	705.86	700.35
22	गंगापुरसिटी*	3,096	71.56	71.19	-	-	-
23	हनुमानगढ़	50,103	635.43	631.62	32,063	442.40	439.04
24	जयपुर	150,828	2,718.18	2,657.23	109,374	2,251.60	2,200.07
25	जयपुर(ग्रामीण)*	6,128	197.80	192.46	-	-	-
26	जैसलमेर	11,786	221.74	220.51	5,466	121.61	120.03
27	जालोर	25,505	279.20	277.55	18,387	261.07	259.61
28	झालावाड़	42,237	406.26	403.32	21,496	269.99	267.32
29	झुंझुनूं	68,067	850.50	845.69	39,452	629.13	623.90

30	जोधपुर	83,906	1,071.61	1,066.51	50,452	812.96	806.19
31	जोधपुर(ग्रामीण)*	1,811	57.54	57.39	-	-	-
32	करौली	8,059	167.23	162.47	6,750	150.28	146.05
33	केकड़ी*	1,495	36.72	36.64	-	-	-
34	खैरथल-तिजारा*	3,916	102.55	102.05	6,575	136.49	135.01
35	कोटा	73,660	823.79	815.94	45,634	646.21	637.16
36	कोटपूतली- बहरोड़*	13,144	134.52	133.03	44,088	417.02	402.66
37	नागौर	83,763	881.02	875.66	35,964	434.99	432.08
38	नीम का थाना*	5,501	137.18	135.95	-	-	-
39	पाली	61,495	696.45	695.08	40,571	529.50	526.66
40	फलौदी	2,135	66.28	66.19	4,567	82.41	81.90
41	प्रतापगढ़	37,707	373.76	371.33	21,158	234.49	231.50
42	राजसमंद	46,232	549.32	547.92	22,817	322.90	321.14
43	सलूंबर	642	16.79	16.78	1,271	28.72	28.37
44	सांघोर	1,741	44.89	44.88	-	-	-
45	सवाई माधोपुर	16,265	277.59	273.80	14,896	262.99	259.50
46	शाहपुरा	969	31.86	31.85	-	-	-
47	सीकर	76,150	952.23	946.94	53,275	810.49	802.86
48	सिरोही	32,913	370.88	369.53	21,937	259.77	258.75
49	टोंक	46,885	578.46	575.19	26,342	371.39	368.89
50	उदयपुर	109,316	1,131.82	1,126.79	80,333	883.50	876.71
51	अन्य #	134,828	2,075.31	2,074.71	53,962	341.40	340.18
	कुल	2,163,62	25,994.30	25,794.4	1,374,65	18,321.31	18,125.7
		6	8	0			0

* वित्तीय वर्ष 2024-25 में नवगठित जिले

#कुछ गैर-राष्ट्रीय वित्तीय संस्थानों/बहुराष्ट्रीय संस्थानों के लिए जिलावार डेटा उपलब्ध नहीं है
 स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

RENOVATION AND RESTORATION OF YOUTH HOSTEL AT TIRUCHIRAPPALLI, TAMIL NADU

269. SHRI DURAI VAIKO:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government is aware that the Youth Hostel at Tiruchirappalli, Tamil Nadu, is in a deteriorated condition and not in usable shape for youth training and accommodation activities;

- (b) whether the Government has received any proposal for renovation of the said hostel from the District Youth Hostel Management Committee;
- (c) if so, the details thereof, including the proposal of estimated cost of Rs. 90,62,400 submitted on 05.01.2022, and the present status of the proposal;
- (d) whether the Youth Hostel is presently under the caretaker control of My Bharat (formerly Nehru Yuva Kendra) and whether the funds are being allocated for its maintenance; and
- (e) the time by which the Government proposes to sanction and commence the renovation work to make the facility functional for youth and training activities?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): As per the Youth Hostel Manual, upon construction of the hostel, respective Youth Hostel is handed over to the Hostel Management Committee (HMC), which is chaired by the District Magistrate/District Collector in the present case. The Manual also provides for a one-time grant of up to ₹20.00 lakh for renovation/upgradation.

In regards to Youth Hostel at Tiruchirappalli, a proposal dated 05.01.2022 for an amount of ₹90,62,400 was received in the Ministry from the Chairperson, HMC, which was subsequently revised to ₹19,92,700 by HMC on 13.10.2023. The revised proposal was approved by the Ministry and a Letter of Authorization was issued on 26.03.2024; however, the said Letter of Authorization was not booked by CPWD, Chennai. Subsequently, another

proposal was received from the Youth Welfare and Sports Development Department, Chennai, which is not covered under the provisions of existing Youth Hostel Manual.

As per the Youth Hostel Manual, each Youth Hostel is to be administered by a full-time Manager appointed by the Ministry, assisted by a Warden. In the absence of the Manager, the District Youth Officer (MY Bharat) functions as the in-charge. At present, the Youth Hostel at Tiruchirappalli is being looked after by the District Youth Officer. No separate day-to-day maintenance funds are provided under the Youth Hostel Manual.

Since the funds allocated earlier could not be utilised, the Ministry may consider extending financial assistance afresh, strictly in accordance with the provisions of the Youth Hostel Manual.

DATA COLLECTION UNDER SHRAM SHAKTI NITI 2025

270. SHRI PRADYUT BORDOLOI :

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government proposes to collect educational and skilling details of workers through the National Career Service (NCS) platform under the draft Shram Shakti Niti 2025;
- (b) if so, the details thereof including the mode of collection, addressing of privacy concerns and the details aimed to be collected;
- (c) whether the Government proposes to link such data with National Assessment and Accreditation Council (NAAC) rankings of educational

- institutions, based on employability and skilling credentials of their alumni;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of the framework proposed for certification, validation and recognition of skilling credentials under the said policy?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment, Government of India, has drafted the “Shram Shakti Niti 2025 – National Labour and Employment Policy” as a comprehensive vision document aimed at building an inclusive, fair, and resilient ecosystem for workers, including women, informal sector workers, and self-employed persons, in furtherance of India’s goal of becoming a Viksit Bharat by 2047.

The draft Policy proposes National Career Service (NCS) to evolve as India’s Digital Public Infrastructure for Employment, serving as the technological backbone for inclusive job matching, credential verification, and skill alignment.

The draft policy envisages increase in skill upgradation and employment opportunities by promoting employability-linked skilling, reskilling and upskilling of the workforce, particularly in emerging sectors. The draft policy places emphasis on employment generation through technology-led growth and green transition pathways, including promotion of green jobs, AI-enabled systems, innovation in low-carbon industries, and creation of new livelihood

opportunities in sustainable sectors.

नॉन-टिम्बर वन उत्पादों का संवर्धन

271. श्री अनुराग शर्मा :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का झांसी-ललितपुर में वन-आधारित आजीविका जैसे नॉन-टिम्बर वन उत्पाद (एनटीएफपी), बांस, औषधीय पौधों का संवर्धन करने के लिए कोई विशेष योजना लागू करने का विचार है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): केंद्र सरकार ग्रीन इंडिया मिशन (जीआईएम), प्रतिपूरक वनीकरण निधि प्रबंधन एवं योजना प्राधिकरण (काम्पा), तटीय पर्यावासों एवं मूर्त आय हेतु मैंग्रोव पहल (मिष्ठी), राष्ट्रीय बांस मिशन, वनाग्नि की रोकथाम एवं प्रबंधन, वन्यजीव पर्यावासों का एकीकृत विकास तथा औषधीय पौधों के संरक्षण, विकास एवं संधारणीय प्रबंधन जैसी विभिन्न योजनाओं एवं कार्यक्रमों के माध्यम से वनीकरण हेतु सहायता प्रदान करती है, जिसमें औषधीय पौधों, बांस तथा अन्य गैर-काष्ठ वन उत्पादों (एनटीएफपी) का पौधारोपण भी शामिल है, जिनमें आजीविका से संबंधित घटक भी निहित है।

झांसी-ललितपुर क्षेत्र में गैर-काष्ठ वन उत्पादों, बांस तथा औषधीय पौधों जैसे वन-आधारित आजीविकाओं के संवर्धन हेतु कोई विशेष योजना अलग से उपलब्ध नहीं है।

EXEMPTION TO MINING OR EXPANSION PROJECTS

272. SHRI ROBERT BRUCE C:

SHRI MURASOLI S:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has issued any Office Memorandum exempting certain categories of mining or expansion projects from the mandatory process of public consultation and environmental public hearing under the Environmental Impact Assessment (EIA) framework;
- (b) if so, the details of such exemptions, the rationale behind them and the categories of projects covered;
- (c) whether the Government has received objections or representations from environmental experts and civil society organisations expressing concern that such exemptions dilute environmental safeguards and deny affected communities an opportunity to raise their concerns;
- (d) if so, the response of the Union Government thereto; and
- (e) whether the Government proposes to review or withdraw such exemptions in the interest of environmental protection, transparency and public participation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued an Office Memorandum (OM) dated 08.09.2025 on “Fast tracking of projects involving Mining of Critical/Strategic and Atomic

Minerals,” exempting the related projects from public consultation requirement under Environment Impact Assessment (EIA) Notification, 2006. The OM was issued in terms of the existing provision at clause 7(III)(i)(f) of the EIA Notification, which exempts projects relating to national defence, security or other strategic considerations from public consultation keeping in view the importance of critical/strategic and atomic minerals for meeting India’s energy transition, defence preparedness, space research, and nuclear power programme.

The Government has not received any representations or objections from environmental experts or civil society organisations regarding the exemptions in question. The Government remains committed to ensuring environmental protection, transparency, and public participation within the existing regulatory framework.

WILD ANIMAL ATTACKS ON TRIBALS

273. SHRI ESWARASAMY K:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the increasing incidents of wild animal intrusions endangering the lives of tribal residents in the Navamalai hamlet located within the Anaimalai forest region in Tamil Nadu and if so, the details thereof;
- (b) the steps taken by the Central Government, in coordination with the

- State Government, to ensure safety, habitat protection and access to essential services for forest-dwelling communities facing such threats;
- (c) whether the Government has formulated any national-level scheme or guidelines for relocation or rehabilitation of tribal communities affected by human-wildlife conflicts, particularly in ecologically sensitive zones; and
- (d) the details of financial or technical assistance provided to Tamil Nadu under any Central or Centrally Sponsored Scheme for ensuring safe housing and sustainable livelihoods for such affected tribal groups from wild animal threats?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/Union Territory Administration is the first responder in Human Wildlife Conflict situations. As informed by the State of Tamil Nadu, Navamalai hamlet is an enclave located in the core zone, Pollachi Range of Anamalai Tiger Reserve, Pollachi Division. There are 33 numbers of household from the *Malasar* Tribal community occupying the revenue *Poromboke* land. The area is surrounded by the reserve forest on three sides and Aliyar dam water on another side. Since this revenue area is located in the core zone, there has

been regular wildlife movement throughout the year across the Navamalai though the increase in human wildlife conflict in Navamalai hamlet was not observed.

Rehabilitation and Resettlement of affected communities is done by the State Governments and the process of village relocation from core/critical tiger habitat of tiger reserve is a voluntary process as per Section 38 V (5) of the Wild Life (Protection) Act, 1972. The Ministry provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported also includes, habitat management, eco-development, voluntary village relocation etc., procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property.

MIGRANT LABOUR IN MARINE FISHERIES SECTOR OF KERALA

274. DR. SHASHI THAROOR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that migrant workers who constitutes significant percentage of workforce in the fisheries sector earn significantly less than

native workers, averaging Rs.25,000 per month in harvest activities compared to Rs.30,000 for natives, and only Rs.11,000 per month in post-harvest work;

- (b) if so, the steps taken by the Government to ensure compliance with minimum wage laws, decent working conditions and humane living standards for such workers; and
- (c) the details of inspections, audits, or enforcement actions carried out in Kerala's fisheries sector during the last three years and the current year under the Code on Social Security and the Occupational Safety, Health and Working Conditions Code along with violations detected and penalties imposed?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Fisheries is a state subject under 7th Schedule of the Constitution of India. In the fisheries sector, the respective state Government fixes the minimum wages.

The provisions of the Minimum Wages Act, 1948, have been rationalized and subsumed under the Code on Wages, 2019 which have been made effective from 21.11.2025. Under the provisions of Code on Wages, 2019, the Central Government and the State Governments, as appropriate Government, fix, review and revise the minimum wages for all employments under their respective jurisdictions.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, and social security to all category of organised and unorganized workers including migrant workers.

In the OSH Code, 2020 inter-state migrant worker has been defined as a person who is employed in an establishment who has been recruited directly by the employer or indirectly through contractor in one State for employment in such establishment situated in another State or, has come on his own from one State and obtained employment in an establishment of another State or has subsequently changed the establishment within the destination State Under an agreement or other arrangement for such employment and draws wages not exceeding the amount of Rs.18000/- per month.

In the Central sphere, the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central), commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State sphere is ensured through the State Enforcement Machinery.

Since, fisheries is a State subject under 7th Schedule of the Constitution of India, inspection, audit and enforcement under the fisheries sector are carried out by the respective state Governments.

उत्तर प्रदेश के जौनपुर में एनएमएल के अंतर्गत परियोजनाएं

275. श्री बाबू सिंह कुशवाहा :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को पता है कि उत्तर प्रदेश के जौनपुर जिले में जिला, तहसील और ग्रामीण स्तर पर अधिकतर सार्वजनिक पुस्तकालयों में आधारभूत अवसंरचना, डिजिटल संसाधन, ई-पुस्तकालय सुविधाएं और प्रशिक्षित कर्मचारियों की कमी है;
- (ख) यदि हाँ, तो पिछले तीन वर्षों और वर्तमान वर्ष के दौरान राष्ट्रीय पुस्तकालय मिशन (एनएमएल) के अंतर्गत जौनपुर जिले के लिए स्वीकृत की गई परियोजनाओं की संख्या कितनी है;
- (ग) इसके अंतर्गत वर्षवार आवंटित की गई और उपयोग की गई निधि का ब्यौरा क्या है;
- (घ) क्या सरकार ने जौनपुर जिले में विद्यार्थियों और युवाओं के लिए स्थानीय भाषाओं और इतिहास पर आधारित डिजिटल और मोबाइल पुस्तकालय संग्रह और स्मार्ट लर्निंग स्पेस विकसित करने के लिए कोई विशेष कार्य-योजना बनाई है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके लिए नियत समय-सीमा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): भारत के संविधान के अनुच्छेद 246 के अनुसार 'पुस्तकालय' सातवीं अनुसूची में राज्य विषय के अंतर्गत आता है और सार्वजनिक पुस्तकालय संबंधित राज्य या संघ राज्य क्षेत्र प्राधिकरण के प्रशासनिक नियंत्रण के अधीन कार्य करते हैं। तथापि, संस्कृति मंत्रालय द्वारा राष्ट्रीय पुस्तकालय मिशन (एनएमएल) स्कीम कार्यान्वित की जाती है, जिसके तहत "एनएमएल मॉडल पुस्तकालय के अंतर्गत मौजूदा पुस्तकालयों का स्तरोन्नयन" घटक के लिए वित्तीय सहायता प्रदान की जाती है। मंत्रालय द्वारा पहचान किए गए छह पुस्तकालयों के अतिरिक्त, संबंधित राज्य प्राधिकरणों की अनुशंसा के आधार पर और राज्य निधियों की उपलब्धता के अध्यधीन, प्रत्येक राज्य/संघ राज्य क्षेत्र में एक राज्य केंद्रीय पुस्तकालय और एक जिला पुस्तकालय को सहायता

प्रदान की जाती है। यह घटक चार प्रमुख क्षेत्रों पर ध्यान केंद्रित करता है: अवसंरचना में सुधार, प्रौद्योगिकी का स्तरोन्नयन और सेवाओं का आधुनिकीकरण, दिव्यांगजन के लिए सुविधाओं का सृजन और समर्थन तथा आउटरीच कार्यक्रमों के साथ-साथ स्थानीय आवश्यकताओं को पूरा करने के लिए पठन संसाधनों का प्रापण।

उत्तर प्रदेश सरकार द्वारा राज्य केन्द्रीय पुस्तकालय, इलाहाबाद और राजकीय जिला पुस्तकालय, इटावा के स्तरोन्नयन के लिए वित्तीय सहायता संस्वीकृत की गई थी जिसका विवरण निम्नलिखित है:

पुस्तकालय का नाम	संस्वीकृत राशि (लाख रुपए में)	जारी की गई राशि (लाख रुपए में)
राज्य केन्द्रीय पुस्तकालय, इलाहाबाद	206.00	203.75
राजकीय जिला पुस्तकालय, इटावा	87.00	85.93

(घ): जी, नहीं।

(ड.): प्रश्न नहीं उठता।

ZERO FUND ALLOCATION TO KERALA UNDER SAMAGRA SHIKSHA ABHIYAN

276. SHRI K SUDHAKARAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has withheld funds due to Kerala under the Samagra Shiksha Abhiyan (SSA) scheme for the financial years 2023-24, 2024-25 and 2025-26, if so, the details thereof;

(b) the legal justification for linking the release of funds under the Samagra Shiksha Abhiyan (launched in 2018), which is aimed at fulfilling the Right to

Education Act, to the signing of the PM-SHRI Memorandum of Understanding (launched in 2022); and

(c) whether the Government is aware that despite Kerala signing the PM-SHRI MoU in October, 2025 to secure these funds, only a nominal installment of Rs. 92.41 crore was released in November, 2025 following Supreme Court intervention, leaving a massive funding gap for 45 lakh students and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP and B). These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. Financial assistance under Samagra Shiksha is provided to all States and Union Territories for various interventions in accordance with the norms of the Scheme and the

guidelines issued by the Ministry of Finance from time to time.

As per the Samagra Shiksha Scheme, there is no provision for carrying forward pending recurring activities from the previous financial year. However, pending non-recurring activities at the end of a financial year are allowed to be taken up in the subsequent financial year as committed liabilities based on demands submitted by the concerned State/UTs.

The Central Share allocation and fund releases during the last three years is as follows:

(Rs. in crore)

Year	Central Share of the approved outlay	Actual Central Share Released	Total Expenditure including Central and State Share
2023-24	328.83	141.06	431.14
2024-25	328.90	0.00	251.37
2025-26	452.04	92.41*	227.11

*As on 29.01.2026

The scheme of Samagra Shiksha has been aligned with the National Education Policy (NEP) 2020. The Centrally Sponsored Scheme of PM-SHRI envisages to showcase the implementation of the National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood. Kerala signed the MoU for PM SHRI in October, 2025. Kerala is yet to complete the process for school selection under PM SHRI Scheme.

An amount of Rs. 92.41 Crore has been released to the State of Kerala as 1st instalment during current financial year out of Central Share of Rs.

452.04 Crore allocated for FY 2025-26. The balance Central Share is released to the State subject to compliance with release criteria of the scheme and guidelines of Ministry of Finance issued from time to time.

Since, the State of Kerela is implementing Samagra Shiksha Scheme which has been aligned with NEP 2020, it would be appropriate that the States come forward to implement and showcase all the initiatives of NEP 2020 including under PM SHRI Scheme in order to develop government schools of the States as exemplar schools to facilitate best school education services. In fact, implementation of Samagra Shiksha Scheme is implementation of NEP 2020 and PM SHRI Schools are exemplar schools of NEP 2020.

RIISING BANK CREDIT AND DEPOSITS

277. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the rate of growth of bank credit and bank deposits in Scheduled Commercial Banks during the last three years, year-wise;
- (b) whether the Government has assessed the implications of a sustained gap between credit growth and deposit growth on overall financial stability of banks;
- (c) if so, whether any steps are being taken to boost deposit mobilisation, particularly in underserved and unbanked areas;
- (d) if so, the details thereof;
- (e) whether the Government is considering expanding scenario-based stress

testing frameworks to include Non-Banking Financial Companies (NBFCs)

and cooperative banks in order to strengthen system-wide resilience;

(f) if so, whether any steps are being taken by the Government to strengthen risk management frameworks of financial institutions in view of prevailing global geopolitical uncertainties, particularly in areas of foreign exchange exposure, external commercial borrowings and cyber-security preparedness; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Reserve Bank of India (RBI) has informed that the growth rates of bank credit and bank deposits in Scheduled Commercial Banks (SCBs) during the last three years are as under: —

FY	Credit Growth (y-o-y %)	Deposits Growth (y-o-y %)
2022-23	15.82	10.20
2023-24	19.13	13.55
2024-25	11.07	10.60

(b): The divergence in credit and deposit growth and its impact on overall financial stability is assessed on a regular basis by the government and the RBI and the same is published at half-yearly frequency in RBI's Financial Stability Report (FSR). As per the RBI, credit growth of 16-18% remains sustainable and the current growth rates are well below that. The RBI's latest stress test (December 2025) confirmed the resilience of Indian banking, supported by strong capital, liquidity, and profitability. The Banking Stability

Indicator (an aggregate indicator of the banking system's robustness) published in RBI's FSR highlighted improved soundness and asset quality, with easing market risks partly offsetting pressures from weaker liquidity and profitability metrics.

(c) and (d): Banks adopt different strategies to mobilise deposits, particularly in underserved and unbanked area, including, *inter alia*, the following—

- a) Expanding branch network.
- b) Targeting specific deposit concentrations, e.g. micro-markets in larger towns or geographic regions or corporate salary accounts.
- c) Increasing strategic focus on deposits growth through devising innovative and customized products e.g. external benchmark linked deposit products.
- d) Running specific campaigns for different customer types, product types, etc.
- e) Leveraging data analytics to analyse the spending patterns of the customers/ satisfaction level for different banking products/features and new requirements to restructure the deposit products to suit the life style of the customers.

(e): RBI has informed that stress testing as single-factor sensitivity analysis, is conducted regularly for Urban Co-operative Banks (UCBs) and Non-Banking Financial Companies (NBFCs), and the results are published in the Financial Stability Report (FSR).

(f) and (g): In view of prevailing global and geopolitical uncertainties, steps have been taken to strengthen the risk management frameworks of financial

institutions. In this regard, prudential and supervisory measures undertaken by RBI to address risks relating to foreign exchange exposures and External Commercial Borrowings include, *inter alia*, incremental capital requirements for foreign exchange and gold exposures under Basel III, additional capital and provisioning norms for unhedged foreign currency exposures, and monitoring of liquidity and currency mismatches through prescribed regulatory reporting frameworks. With regard to cyber-security preparedness, RBI has provided overarching guidance to Regulated Entities (REs) to strengthen their operational risk management frameworks and enhance operational resilience with REs having adopted advanced technologies, including Artificial Intelligence and Machine Learning, for effective transaction monitoring and reporting of suspicious transactions, including suspected money mule accounts, to Financial Intelligence Unit – India.

PHOTO SHOOT INSIDE ASI CONTROLLED TEMPLES

278. SHRI MATHESWARAN V S:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the numbers of VIP references or recommendations received through call to Trichy and Chennai Circle of ASI (Archaeological Survey of India) seeking permission to take photo shoot inside ASI controlled temples;
- (b) the details of the number of permissions granted by ASI in the State of Tamil Nadu for wedding or any kind of photo shoot inside the temple premises since 2014; and

- (c) the details of the rule and regulations which allow wedding or any kind of photo shoot inside the temple premises

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) No VIP references are received with regard to permissions of photography at the protected monuments situated within the jurisdictions of Chennai and Trichy Circles. Further, photography with handheld or mobile cameras at the protected monument of national importance requires no permission. However, photography with associative equipment's like tripods, reflectors, artificial light and use of flashlights (in respect of paintings such as Ajanta, Leh Palace etc.) requires approval of Archaeological Survey of India (ASI) as per the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959.
- (b)and (c) ASI does not issue any permission at protected monuments for wedding ceremonies and associated activities. However, various filming permissions are issued by following necessary procedures. The details of the filming permissions issued by Chennai Circle since 2014 and Trichy Circle from 2020 onwards (since its formation) are attached as **Statement**.

STATEMENT

DETAILS OF FILMING PERMISSIONS ISSUED BY CHENNAI CIRCLE AND TRICHY CIRCLE SINCE 2014

Year(s)	Number(s) of permissions issued	Number(s) of permissions

	by Chennai Circle	issued by Trichy Circle (since its formation)
Since 2014	17	--
2015	25	--
2016	23	--
2017	17	--
2018	16	--
2019	09	--
2020	03	--
2021	19	03
2022	12	05
2023	13	05
2024	08	01
2025	13	02

महाराष्ट्र में पीएम इंटरनशिप योजना

279. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री इंटरनशिप योजना शुरू होने से अब तक मिले, स्वीकार किए गए और पूरे किए गए आवेदनों का राज्यवार/जिलेवार और विशेषकर महाराष्ट्र राज्य में ब्यौरा क्या है;
- (ख) एआई, हरित ऊर्जा और सेमीकंडक्टर जैसे बढ़ते क्षेत्रों में पैनल में शामिल कंपनियों की सूची क्या है और प्रदान की गई इंटरनशिप की संख्या कितनी है;
- (ग) महाराष्ट्र में इंटरनशिप के बाद नौकरी पाने वाले और निगरानी किए जा रहे इंटरन की संख्या कितनी है;
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या यह योजना ग्रामीण युवाओं, अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा वर्ग, महिलाओं और पहले लाभार्थी छात्रों पर केंद्रित है;
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(छ) क्या महाराष्ट्र में योजना के व्यापक प्रचार और गुणवत्ता में सुधार के लिए स्थानीय शैक्षणिक संस्थानों, एमएसएमई और कौशल केंद्रों के साथ कोई साझेदारी की गई है; और

(ज) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): प्रथम एवं द्वितीय चरण में कंपनियों द्वारा राज्य-वार प्राप्त आवेदनों का विवरण, उपलब्ध कराए गए प्रस्तावों का विवरण तथा प्रथम चरण में पूर्ण की गई सभी इंटरनशिप का राज्य-वार ब्यौरा **विवरण-I** में दिया गया है।

महाराष्ट्र राज्य के लिए प्रथम एवं द्वितीय चरण में कंपनियों द्वारा जिला-वार प्राप्त आवेदनों का विवरण, उपलब्ध कराए गए प्रस्तावों का विवरण तथा प्रथम चरण में पूर्ण की गई इंटरनशिप का जिला-वार ब्यौरा **विवरण-II** में दिया गया है।

पायलट परियोजना के अंतर्गत प्रदान की गई इंटरनशिप की अवधि 12 माह की होने के कारण, प्रथम चरण के अंतर्गत इंटरनशिप की पूर्णता तिथियाँ नवंबर 2025 से मार्च 2026 तक हैं तथा द्वितीय चरण के अंतर्गत इंटरनशिप की पूर्णता तिथियाँ इंटरन्स की कार्यग्रहण तिथि के अनुसार अप्रैल 2026 से आगे की हैं। दिनांक 27.01.2026 तक प्रथम चरण के अंतर्गत 3,417 इंटरन्स ने इंटरनशिप पूर्ण कर ली है।

(ख): प्रधानमंत्री इंटरनशिप योजना के पायलट परियोजना के अंतर्गत इंटरनशिप अवसर उपलब्ध कराने वाली 353 साझेदार कंपनियों की सूची **विवरण-III** में दी गई है।

प्रधानमंत्री इंटरनशिप योजना के पायलट परियोजनाकी भागीदार कंपनियाँ विभिन्न क्षेत्रों एवं भूमिकाओं को समाहित करती हैं, जिनमें एआई, हरित ऊर्जा तथा सेमीकंडक्टर शामिल हैं।

(ग) और (घ): प्रधानमंत्री इंटरनशिप योजना को उद्योग-संगत कौशलों को बढ़ाने, रोजगार-तत्परता में सुधार करने तथा भारत की शीर्ष प्रदर्शन करने वाली कंपनियों एवं संस्थानों में संरचित इंटरनशिप के माध्यम से व्यावसायिक अनुभव को प्रोत्साहित करने के उद्देश्य से अभिकल्पित किया गया है,

ताकि रोजगार-तत्पर, कुशल कार्यबल का सृजन किया जा सके। यह योजना नियुक्ति प्रदान करने के लिए नहीं बनाई गई है।

(ड) और (च): प्रधानमंत्री इंटरशिप योजना के पायलट परियोजना के दिशा-निर्देशों के अनुसार, देश के सभी भागों से प्राप्त आवेदनों की संख्या के आधार पर, प्रत्येक इंटरशिप अवसर के लिए अभ्यर्थियों का एक समूह पोर्टल के माध्यम से चयनित किया जाता है, जिसमें आवेदकों की योग्यताओं का मिलान कंपनी द्वारा उस इंटरशिप अवसर के लिए अपेक्षित योग्यता के साथ किया जाता है। चयन की प्रक्रिया का उद्देश्य, संबंधित कंपनी को उनकी-अपनी प्रक्रियाओं एवं मानदंडों के अनुसार आगे की चयन प्रक्रिया पूर्ण करने हेतु भेजी जाने वाली चयनित सूची में अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग तथा दिव्यांग व्यक्तियों का प्रतिनिधित्व देकर इंटरशिप कार्यक्रम में विविधता तथा सामाजिक समावेशन को बढ़ावा देना है।

कंपनियों द्वारा इंटरशिप का प्रस्ताव प्राप्त करने वाली महिला, अनुसूचित जाति, अनुसूचित जनजाति तथा अन्य पिछड़ा वर्ग श्रेणियों से संबंधित अभ्यर्थियों का ब्यौरा **विवरण-IV** में दिया गया है।

(छ) और (ज): इस योजना में कंपनियों की सहभागिता स्वैच्छिक है। दिशा-निर्देशों में यह प्रावधान है कि यदि कोई साझेदार कंपनी प्रत्यक्ष रूप से इंटरशिप अवसर प्रदान करने में सक्षम नहीं है, तो वह अपनी अग्र एवं पश्च आपूर्ति श्रृंखला (जैसे आपूर्तिकर्ता, ग्राहक, विक्रेता) में सम्मिलित कंपनियों अथवा अपने समूह की अन्य कंपनियों/संस्थानों के साथ, अथवा अन्यथा, जिसमें सूक्ष्म, लघु एवं मध्यम उद्यम भी सम्मिलित हो सकते हैं, के साथ सहभागिता कर सकती है।

महाराष्ट्र राज्य में प्रधानमंत्री इंटरशिप योजना के प्रचार-प्रसार हेतु विभिन्न शैक्षणिक संस्थानों के साथ समन्वय में आउटरीच कार्यक्रम आयोजित किए गए। इसके अतिरिक्त, महाराष्ट्र में सूक्ष्म, लघु एवं मध्यम उद्यमों के क्षेत्रीय कार्यालयों के साथ समन्वय में एक सत्र आयोजित किया गया, जिसमें उद्योग भागीदारों से योजना में सहभागिता करने का आग्रह किया गया। योजना के दायरे का विस्तार करने के लिए महाराष्ट्र राज्य के कौशल, रोजगार, उद्यमिता एवं नवाचार विभाग

के साथ भी समन्वय किया गया।

विवरण ।

प्रथम चरण में प्राप्त आवेदनों, कंपनियों द्वारा दिए गए प्रस्तावों और इंटरनशिप का राज्यवार ब्यौरा ।

क्र.सं.	राज्य	प्राप्त कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर	27.01.2026 तक पूरी की गई इंटरनशिप
1	अंडमान और निकोबार द्वीप समूह	60	20	2
2	आंध्र प्रदेश	62405	6164	127
3	अरुणाचल प्रदेश	122	29	4
4	असम	26785	3843	592
5	बिहार	47706	5668	263
6	चंडीगढ़	578	117	
7	छत्तीसगढ़	13977	2284	
8	दादरा और नगर हवेली और दमन और दीव	137	40	
9	दिल्ली	17863	2698	
10	गोवा	132	28	1
11	गुजरात	20109	4541	89
12	हरियाणा	40064	5990	99
13	हिमाचल प्रदेश	3175	929	43
14	जम्मू और कश्मीर	5159	769	38
15	झारखंड	14721	2699	103
16	कर्नाटक	23115	3098	92
17	केरल	12105	1938	110
19	लद्दाख	93	34	2
19	लक्षद्वीप	0	0	0
20	मध्य प्रदेश	67224	6244	276
21	महाराष्ट्र	23945	3718	142
22	मणिपुर	343	71	0
23	मेघालय	231	45	1
24	मिजोरम	27	5	0
25	नागालैंड	256	58	1
26	ओडिशा	24290	3267	166
27	पुडुचेरी	631	105	5

28	पंजाब	3101	742	21
29	राजस्थान	27814	4314	141

क्र.सं.	राज्य	प्राप्त कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर	27.01.2026 तक पूरी की गई इंटर्नशिप
30	सिक्किम	41	15	0
31	तमिलनाडु	15635	2347	80
32	तेलंगाना	37386	4439	69
33	त्रिपुरा	1098	200	16
34	उत्तर प्रदेश	108317	11563	444
35	उत्तराखंड	3395	622	38
36	पश्चिम बंगाल	19922	3433	193
कुल		621962	82077	3417

द्वितीय चरण में कंपनियों द्वारा प्राप्त आवेदनों और दिए गए प्रस्तावों का राज्यवार विवरण

क्र.सं.	राज्य	प्राप्त कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर
1	अंडमान और निकोबार द्वीप समूह	9	8
2	आंध्र प्रदेश	4715	11095
3	अरुणाचल प्रदेश	227	19
4	असम	2516	2349
5	बिहार	2316	5698
6	चंडीगढ़	406	65
7	छत्तीसगढ़	3399	3820
8	दिल्ली	2048	1302
9	गोवा	848	54
10	गुजरात	11672	3005
11	हरियाणा	5646	1780
12	हिमाचल प्रदेश	1414	410
13	जम्मू और कश्मीर	533	939
14	झारखंड	2586	1454
15	कर्नाटक	9928	2409

क्र.सं.	राज्य	प्राप्त कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर
16	केरल	3251	1653
17	लद्दाख	60	9
18	लक्षद्वीप	2	1
19	मध्य प्रदेश	5220	9330
20	महाराष्ट्र	15187	5427
21	मणिपुर	67	32
22	मेघालय	114	53
23	मिजोरम	49	3
24	नागालैंड	86	44
25	ओडिशा	3449	7242
26	पुडुचेरी	409	58
27	पंजाब	2297	2255
28	राजस्थान	4839	6213
29	सिक्किम	223	25
30	तमिलनाडु	15785	1942
31	तेलंगाना	5357	4071
32	दादरा और नगर हवेली और दमन और दीव	204	20
33	त्रिपुरा	383	1091
34	उत्तर प्रदेश	7714	7085
35	उत्तराखंड	1561	388
36	पश्चिम बंगाल	4428	2347
कुल		118948	83696

*नोट: द्वितीय चरण में 12 महीने की इंटर्नशिप अवधि पूरी नहीं हुई है।

विवरण II

महाराष्ट्र राज्य में पीएम इंटर्नशिप योजना पायलट प्रोजेक्ट के प्रथम चरण में प्राप्त आवेदनों, कंपनियों द्वारा दिए गए प्रस्तावों और इंटर्नशिप का जिलावार ब्योरा।

क्र.सं.	अभ्यर्थी जिला	कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर	27.01.2026 तक पूरी की गई इंटर्नशिप
1.	अहिल्यानगर	794	111	1

क्र.सं.	अभ्यर्थी जिला	कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर	27.01.2026 तक पूरी की गई इंटरनशिप
2.	अकोला	305	47	1
3.	अमरावती	748	129	2
4.	बीड	268	56	2
5.	भंडारा	343	55	6
6.	बुलढाणा	444	63	4
7.	चंद्रपुर	502	73	5
8.	छत्रपति संभाजीनगर	802	116	1
9.	धराशिव	240	34	2
10.	धुले	440	60	0
11.	गढ़चिरोली	45	12	1
12.	गोंदिया	377	70	0
13.	हिंगोली	135	22	0
14.	जलगांव	987	122	4
15.	जालना	269	56	1
16.	कोल्हापुर	611	80	1
17.	लातूर	571	101	0
18.	मुंबई	1217	226	11
19.	मुंबई उपनगरीय	1077	213	9
20.	नागपुर	1985	338	23
21.	नांदेड़	531	95	1
22.	नंदुरबार	178	20	0
23.	नासिक	923	178	8
24.	पालघर	749	122	8
25.	परभणी	208	32	1
26.	पुणे	4030	433	22
27.	रायगढ़	447	77	0
28.	रत्नागिरी	89	20	2
29.	सांगली	458	73	3
30.	सतारा	357	43	0
31.	सिंधुदुर्ग	100	14	0
32.	सोलापुर	852	135	4
33.	ठाणे	1886	348	16
34.	वर्धा	444	65	2
35.	वाशिम	186	24	1

क्र.सं.	अभ्यर्थी जिला	कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर	27.01.2026 तक पूरी की गई इंटरनशिप
36.	यवतमाल	347	55	0
	कुल	23945	3718	142

महाराष्ट्र राज्य में पीएम इंटरनशिप योजना पायलट प्रोजेक्ट के द्वितीय चरण में प्राप्त आवेदनों, कंपनियों द्वारा किए गए प्रस्तावों और अभ्यर्थियों द्वारा स्वीकार किए गए प्रस्तावों का जिलेवार ब्यौरा।

क्र.सं.	अभ्यर्थी जिला	कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर
1.	पुणे	4,508	632
2.	नागपुर	2,326	495
3.	ठाणे	1,741	294
4.	नासिक	1,401	393
5.	मुंबई	1,296	241
6.	जलगांव	1,110	242
7.	मुंबई उपनगरीय	1,093	226
8.	अहिल्यानगर	1,075	205
9.	छत्रपति संभाजीनगर	955	157
10.	अमरावती	866	196
11.	सोलापुर	797	162
12.	चंद्रपुर	753	172
13.	कोल्हापुर	653	108
14.	नांदेड़	639	122
15.	सतारा	628	127
16.	लातूर	558	116
17.	पालघर	511	110
18.	बुलढाणा	498	85
19.	रायगढ़	492	102
20.	भंडारा	491	147
21.	अकोला	485	105
22.	वर्धा	467	104
23.	धुले	440	94
24.	यवतमाल	437	92

क्र.सं.	अभ्यर्थी जिला	कुल आवेदन	कंपनियों द्वारा दिए गए कुल ऑफर
25.	सांगली	417	85
26.	वाशिम	409	66
27.	गोंदिया	397	105
28.	बीड	360	83
29.	परभणी	322	62
30.	जालना	319	66
31.	धराशिव	280	61
32.	हिंगोली	158	39
33.	गढ़चिरोली	152	49
34.	रत्नागिरी	124	30
35.	नंदुरबार	121	30
36.	सिंधुदुर्ग	63	24
कुल योग		27,342	5,427

***नोट: द्वितीय चरण में 12 महीने की इंटरनशिप अवधि पूरी नहीं हुई है।**

विवरण III

**प्रथम और द्वितीय चरण में पीएमआईएस पायलट परियोजना में इंटर्नशिप की पेशकश करने वाली
साझेदार कंपनियों का ब्यौरा ।**

क्र.सं.	कंपनी का नाम
1	3एम इंडिया लिमिटेड
2	आरती इंडस्ट्रीज लिमिटेड
3	एबॉट इंडिया लिमिटेड
4	एसीसी लिमिटेड
5	एक्सेंचर सॉल्यूशंस प्राइवेट लिमिटेड
6	अदानी एंटरप्राइजेज लिमिटेड
7	अदानी गंगावरम पोर्ट लिमिटेड
8	अदानी हार्बर सर्विसेज लिमिटेड
9	अदानी हजीरा पोर्ट लिमिटेड
10	अदानी पोर्ट्स एंड स्पेशल इकोनॉमिक जोन लिमिटेड
11	अदानी पावर लिमिटेड
12	अदानी सोलर एनर्जी एपी सिक्स प्राइवेट लिमिटेड
13	अदानी टोटल गैस लिमिटेड
14	अदानी ट्रांसमिशन (इंडिया) लिमिटेड
15	अदानी विल्मर लिमिटेड
16	एआईए इंजीनियरिंग लिमिटेड
17	एलेम्बिक फार्मास्यूटिकल्स लिमिटेड
18	अल्केम लेबोरेटरीज लिमिटेड
19	अमारा राजा एनर्जी एंड मोबिलिटी लिमिटेड
20	अंबुजा सीमेंट्स लिमिटेड
21	अपर्णा इंफ्राहाउसिंग प्राइवेट लिमिटेड (भाग IX)
22	अपोलो हॉस्पिटल्स एंटरप्राइज लिमिटेड
23	अपोलो टायर्स लिमिटेड
24	अरावली पावर कंपनी प्राइवेट लिमिटेड
25	आर्सेलरमि्तल निप्पॉन स्टील इंडिया लिमिटेड
26	अशोक लेलैंड लिमिटेड
27	अशोक बिल्डकॉन लिमिटेड
28	एशियन पेंट्स लिमिटेड
29	एटलस कोप्को (इंडिया) प्राइवेट लिमिटेड
30	अटरिया कन्वर्जेंस टेक्नोलॉजीज लिमिटेड
31	अतुल लिमिटेड

क्र.सं.	कंपनी का नाम
32	स्मॉल फाइनेंस बैंक लिमिटेड में
33	अरबिंदो फार्मा लि.
34	अवंती फीड्स लिमिटेड
35	एवेन्यू सुपरमार्ट्स लिमिटेड
36	एक्सिस बैंक लिमिटेड
37	बागमाने डेवलपर्स प्राइवेट लिमिटेड
38	बजाज आलियांज जनरल इश्योरेंस कंपनी लिमिटेड
39	बजाज आलियांज लाइफ इश्योरेंस कंपनी लिमिटेड
40	बजाज ऑटो लिमिटेड
41	बजाज फाइनेंस लिमिटेड
42	बजाज हाउसिंग फाइनेंस लिमिटेड
43	बलरामपुर चिनी मिल्स लिमिटेड
44	बाटा इंडिया लि.
45	बायर क्रॉपसाइंस लिमिटेड
46	बर्जर पेट्स इंडिया लिमिटेड
47	भारत डायनेमिक्स लिमिटेड
48	भारत इलेक्ट्रॉनिक्स लिमिटेड
49	भारत फोर्ज लि.
50	भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड
51	भारती टेलीमीडिया लिमिटेड
52	भिलोसा इंडस्ट्रीज प्राइवेट लिमिटेड
53	ब्रह्मपुत्र क्रैकर एंड पॉलिमर लिमिटेड
54	ब्रेक्स इंडिया प्राइवेट लिमिटेड
55	ब्रिगेड एंटरप्राइजेज लिमिटेड
56	ब्रिटानिया इंडस्ट्रीज लि.
57	सेंट्रल कोलफील्ड्स लिमिटेड
58	चम्बल फर्टिलाइजर्स एंड केमिकल्स लिमिटेड
59	चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड
60	सिप्ला लिमिटेड
61	सिटी यूनियन बैंक लिमिटेड
62	कोल इंडिया लिमिटेड भारत सरकार का उपक्रम
63	कोचिन शिपयार्ड लिमिटेड
64	कॉग्निजेंट टेक्नोलॉजी सॉल्यूशंस इंडिया प्राइवेट लिमिटेड
65	कोलगेट-पामोलिव (इंडिया) लिमिटेड
66	कंटेनर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
67	कर्मिस इंडिया लिमिटेड

क्र.सं.	कंपनी का नाम
68	कमिस टेक्नोलॉजीज इंडिया प्राइवेट लिमिटेड
69	डी बी पावर लिमिटेड
70	डाबर इंडिया लिमिटेड
71	डालमिया सीमेंट (भारत) लिमिटेड
72	डीसीएम श्रीराम लिमिटेड
73	दीपक नाइट्राइट लिमिटेड
74	धर्मपाल सत्यपाल लिमिटेड
75	दिलीप बिल्डकॉन लिमिटेड
76	डिवि एस लेबोरेटरीज लिमिटेड
77	डीएलएफ लिमिटेड
78	डॉ. रेड्डी एस लैबोरेटरीज लि.
79	डीएक्ससी टेक्नोलॉजी इंडिया प्राइवेट लिमिटेड
80	ईस्टर्न कोलफील्ड्स लिमिटेड
81	ईसीजीसी लिमिटेड
82	आयशर मोटर्स लिमिटेड
83	ईआईटी सर्विसेज इंडिया प्राइवेट लिमिटेड
84	इमामी लिमिटेड
85	एमक्योर फार्मास्यूटिकल्स लिमिटेड
86	इंजीनियर्स इंडिया लिमिटेड
87	इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड
88	एस्कॉर्ट्स कुबोटा लिमिटेड
89	एवरेस्ट फूड प्रोडक्ट्स प्राइवेट लिमिटेड
90	एक्साइड इंडस्ट्रीज लिमिटेड
91	फिनोलेक्स केबल्स लिमिटेड
92	फिनोलेक्स इंडस्ट्रीज लिमिटेड
93	फाइव-स्टार बिजनेस फाइनेंस लिमिटेड
94	गेल (इंडिया) लिमिटेड
95	जेनपैक्ट इंडिया प्राइवेट लिमिटेड
96	ग्लैंड फार्मा लि.
97	ग्लेनमार्क लाइफ साइंसेज लिमिटेड
98	ग्लेनमार्क फार्मास्यूटिकल्स लिमिटेड
99	जीएमआर हैदराबाद इंटरनेशनल एयरपोर्ट लिमिटेड
100	गोदावरी पावर एंड इस्पात लिमिटेड
101	ग्रासिम इंडस्ट्री लि.
102	गुजरात गैस लिमिटेड
103	गुजरात नर्मदा वैली फर्टिलाइजर्स एंड केमिकल्स लिमिटेड

क्र.सं.	कंपनी का नाम
104	गुजरात स्टेट फर्टिलाइजर्स एंड केमिकल्स लिमिटेड
105	गुजरात स्टेट पेट्रोनेट लिमिटेड
106	हल्दीराम स्नैक्स प्राइवेट लिमिटेड
107	हैवेल्स इंडिया लिमिटेड
108	एचसीएल टेक्नोलॉजीज लिमिटेड
109	एचडीबी फाइनेंशियल सर्विसेज लिमिटेड
110	एचडीएफसी एसेट मैनेजमेंट कंपनी लिमिटेड
111	एचडीएफसी बैंक लिमिटेड
112	एचडीएफसी लाइफ इश्योरेंस कंपनी लिमिटेड
113	हीडलबर्गसीमेंट इंडिया लिमिटेड
114	हीरो मोटोकॉर्प लिमिटेड
115	हिंडाल्को इंडस्ट्रीज लिमिटेड
116	हिंदुस्तान एयरोनॉटिक्स लिमिटेड
117	हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
118	हिंदुस्तान यूनिलीवर लिमिटेड
119	होंडा मोटरसाइकिल एंड स्कूटर इंडिया प्राइवेट लिमिटेड
120	हनीवेल टेक्नोलॉजी सॉल्यूशंस लैब प्राइवेट लिमिटेड
121	आईसीआईसीआई बैंक लिमिटेड
122	आईसीआईसीआई लोम्बार्ड जनरल इश्योरेंस कंपनी लिमिटेड
123	आईसीआईसीआई प्रूडेंशियल एसेट मैनेजमेंट कंपनी लिमिटेड
124	आईसीआईसीआई प्रूडेंशियल लाइफ इश्योरेंस कंपनी लिमिटेड
125	आईसीआईसीआई सिक्योरिटीज लिमिटेड
126	आईडीएफसी फर्स्ट बैंक लिमिटेड
127	आईआईएफएल होम फाइनेंस लिमिटेड
128	इंडियन एनर्जी एक्सचेंज लिमिटेड
129	इंडियन मेटल्स एंड फेरो अलॉयज लिमिटेड
130	इंडियन ऑयल कॉर्पोरेशन लिमिटेड
131	इंडियन रेलवे कैटरिंग एंड टूरिज्म कॉर्पोरेशन लिमिटेड
132	इंडियन रेलवे फाइनेंस कॉर्पोरेशन लिमिटेड
133	भारतीय अक्षय ऊर्जा विकास एजेंसी लिमिटेड
134	इंद्रप्रस्थ गैस लिमिटेड
135	इंडसइंड बैंक लिमिटेड
136	इन्फो एज (इंडिया) लिमिटेड
137	इनग्राम माइक्रो इंडिया प्राइवेट लिमिटेड
138	इंटास फार्मास्यूटिकल्स लिमिटेड
139	इंटरनेशनल ट्रेक्टर्स लिमिटेड

क्र.सं.	कंपनी का नाम
140	आईपीसीए लेबोरेटरीज लिमिटेड
141	इरकॉन इंटरनेशनल लिमिटेड
142	आयआरईएल (इंडिया) लिमिटेड
143	आईटीसी लिमिटेड
144	जे. के. सीमेंट लिमिटेड।
145	जैक्वार एंड कंपनी प्राइवेट लिमिटेड
146	जेसीबी इंडिया लिमिटेड
147	जिंदल एल्युमिनियम लिमिटेड।
148	जिंदल सॉ लिमिटेड
149	जिंदल स्टील एंड पावर लिमिटेड
150	जेके पेपर लिमिटेड
151	जेएसडब्ल्यू एनर्जी लिमिटेड
152	जेएसडब्ल्यू स्टील लिमिटेड
153	जुबिलेंट फूडवर्क्स लिमिटेड
154	के.पी.आर. मिल लिमिटेड
155	कजारिया सेरामिक्स लिमिटेड
156	कंसाई नेरोलैक पेंट्स लिमिटेड
157	केईसी इंटरनेशनल लिमिटेड
158	किटेक्स चिल्ड्रनवियर लिमिटेड
159	कोटक महिंद्रा बैंक लिमिटेड
160	कोटक महिंद्रा लाइफ इश्योरेंस कंपनी लिमिटेड
161	कोटक महिंद्रा प्राइम लिमिटेड
162	लार्सन एंड टुब्रो लिमिटेड
163	लेमन ट्री होटल्स लिमिटेड
164	एम.पी. एग्रोटोनिक्स लिमिटेड
165	महानदी कोलफील्ड्स लिमिटेड
166	महाराष्ट्र ईस्टर्न ग्रिड पावर ट्रांसमिशन कंपनी लिमिटेड
167	महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड
168	महिंद्रा एंड महिंद्रा लिमिटेड
169	मालाबार गोल्ड लिमिटेड
170	मणप्पुरम फाइनेंस लिमिटेड
171	मैंगलोर रिफाइनरी एंड पेट्रोकेमिकल्स लिमिटेड
172	मैरिको लिमिटेड
173	मारुति सुजुकी इंडिया लिमिटेड
174	मैक्स लाइफ इश्योरेंस कंपनी लिमिटेड
175	मझगांव डॉक शिपबिल्डर्स लिमिटेड

क्र.सं.	कंपनी का नाम
176	मेघा इंजीनियरिंग एंड इंफ्रास्ट्रक्चर्स लिमिटेड
177	मॉयल लिमिटेड
178	एमआरएफ लिमिटेड
179	मुसिम्मा बिजनेस सॉल्यूशंस प्राइवेट लिमिटेड
180	मुथूट फाइनेंस लिमिटेड
181	नेशनल एल्युमिनियम कंपनी लिमिटेड
182	भारतीय राष्ट्रीय भुगतान निगम
183	नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड
184	नायरा एनर्जी लिमिटेड
185	एनसीसी लिमिटेड
186	एनएचडीसी लिमिटेड
187	एनएचपीसी लिमिटेड
188	निप्पॉन लाइफ इंडिया एसेट मैनेजमेंट लिमिटेड
189	एनएलसी इंडिया लिमिटेड
190	एनएमडीसी लिमिटेड
191	नॉर्दर्न कोलफील्ड्स लिमिटेड
192	एनटीपीसी लिमिटेड
193	एनटीपीसी-सेल पावर कंपनी लिमिटेड
194	न्यूक्लियर पावर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
195	नुमालीगढ़ रिफाइनरी लिमिटेड
196	ओबेरॉय रियल्टी लिमिटेड
197	ओडिशा माइनिंग कॉर्पोरेशन लिमिटेड
198	ऑयल एंड नेचुरल गैस कॉर्पोरेशन लिमिटेड
199	ऑयल इंडिया लिमिटेड
200	उड़ीसा मेटालिक्स प्राइवेट लिमिटेड
201	पेज इंडस्ट्रीज लिमिटेड
202	पेरनोड रिकार्ड इंडिया प्राइवेट लिमिटेड
203	परसिस्टेंट सिस्टम्स लिमिटेड
204	पेट्रोनेट एलएनजी लिमिटेड
205	पीआई इंडस्ट्रीज लिमिटेड
206	पीरामल फार्मा लिमिटेड
207	पीएनबी हाउसिंग फाइनेंस लिमिटेड
208	पॉलीप्लेक्स कॉर्पोरेशन लिमिटेड
209	पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड
210	प्रेस्टीज एस्टेट्स प्रोजेक्ट्स लिमिटेड
211	रश्मि सीमेंट लिमिटेड

क्र.सं.	कंपनी का नाम
212	रश्मि मेटालिक्स लिमिटेड
213	राष्ट्रीय केमिकल्स एंड फर्टिलाइजर्स लिमिटेड
214	आरबीएल बैंक लिमिटेड
215	आरईसी लिमिटेड
216	रिलायंस इंडस्ट्रीज लिमिटेड
217	राइट्स लिमिटेड
218	रिया ट्रैवल एंड टूर (इंडिया) प्राइवेट लिमिटेड
219	रुंगटा माइन्स लिमिटेड
220	रुंगटा संस प्राइवेट लिमिटेड
221	सेंट-गोबेन इंडिया प्राइवेट लिमिटेड
222	एसबीआई कार्ड्स एंड पेमेंट सर्विसेज लिमिटेड
223	एसबीआई फंड्स मैनेजमेंट लिमिटेड
224	एसबीआई जनरल इंश्योरेंस कंपनी लिमिटेड
225	एसबीआई लाइफ इंश्योरेंस कंपनी लिमिटेड
226	शिव-नरेश स्पोर्ट्स प्राइवेट लिमिटेड
227	श्री सीमेंट लिमिटेड
228	श्रीराम फाइनेंस लिमिटेड
229	श्रीराम जनरल इंश्योरेंस कंपनी लिमिटेड
230	श्याम सेल एंड पावर लिमिटेड
231	सीमेंस लिमिटेड
232	सिग्निफाई इनोवेशन इंडिया लिमिटेड
233	एसजेवीएन लिमिटेड
234	स्कोडा ऑटो फॉक्सवैगन इंडिया प्राइवेट लिमिटेड
235	सोभा लिमिटेड
236	साउथ ईस्टर्न कोलफील्ड्स लिमिटेड
237	स्टील अथॉरिटी ऑफ इंडिया लिमिटेड
238	स्टरलाइट पावर ट्रांसमिशन लिमिटेड
239	स्टरलाइट टेक्नोलॉजीज लिमिटेड
240	सुमितोमो केमिकल इंडिया लिमिटेड
241	सन फार्मास्युटिकल इंडस्ट्रीज लिमिटेड
242	सन टीवी नेटवर्क लिमिटेड
243	सुंदरम फाइनेंस लिमिटेड
244	टैफे मोटर्स एंड ट्रैक्टर लिमिटेड
245	तमिलनाडु मार्केटाइल बैंक लिमिटेड
246	टाटा एआईजी जनरल इंश्योरेंस कंपनी लिमिटेड
247	टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

क्र.सं.	कंपनी का नाम
248	टाटा कैपिटल लिमिटेड
249	टाटा केमिकल्स लिमिटेड
250	टाटा कंसल्टेंसी सर्विसेज लिमिटेड
251	टाटा कंज्यूमर प्रोडक्ट्स लिमिटेड
252	टाटा मोटर्स लिमिटेड
253	टाटा स्टील लिमिटेड
254	टेक महिंद्रा लिमिटेड
255	टीएचडीसी इंडिया लिमिटेड
256	फेडरल बैंक लिमिटेड
257	कर्नाटक बैंक लिमिटेड
258	न्यू इंडिया एश्योरेंस कंपनी लिमिटेड
259	रैमको सीमेंट्स लिमिटेड
260	सिंगरेनी कोलियरीज कंपनी लिमिटेड
261	टाइटन कंपनी लिमिटेड
262	टोरेट फार्मास्यूटिकल लि.
263	ट्रांसयूनियन सिबिल लिमिटेड
264	ट्राइडेंट लिमिटेड
265	त्रिवेणी इंजीनियरिंग एंड इंडस्ट्रीज लिमिटेड
266	ट्यूब इन्वेस्टमेंट्स ऑफ इंडिया लिमिटेड
267	टीवीएस मोटर कंपनी लिमिटेड
268	यूनाइटेड ब्रुअरीज लिमिटेड
269	यूपीएल लिमिटेड
270	यूरेनियम कॉर्पोरेशन ऑफ इंडिया लिमिटेड
271	उत्कल एल्यूमिना इंटरनेशनल लिमिटेड
272	वेदांता लिमिटेड
273	वेलस्पन लिविंग लिमिटेड
274	वेस्टर्न कोलफील्ड्स लिमिटेड
275	व्हालपूल ऑफ इंडिया लिमिटेड
276	विप्रो लिमिटेड
277	वंडर सीमेंट लिमिटेड
278	जेरोधा ब्रोकिंग लिमिटेड
279	जोहो कॉर्पोरेशन प्राइवेट लिमिटेड
280	जायडस लाइफसाइंसेज लिमिटेड
281	आदित्य बिड़ला फाइनेंस लिमिटेड
282	आदित्य बिड़ला सन लाइफ एएमसी लिमिटेड
283	अजंता फार्मा लिमिटेड

क्र.सं.	कंपनी का नाम
284	अमेरिकन एक्सप्रेस (इंडिया) प्राइवेट लिमिटेड
285	एस्टर डीएम हेल्थकेयर लिमिटेड
286	बालकृष्ण इंडस्ट्रीज लिमिटेड
287	बंधन बैंक लिमिटेड
288	बेनेट कोलमैन एंड कंपनी लिमिटेड
289	सीईएससी लिमिटेड
290	सीजीआई इंफॉर्मेशन सिस्टम्स एंड मैनेजमेंट कंसल्टेंट्स प्राइवेट लिमिटेड
291	कोरोमंडल इंटरनेशनल लिमिटेड
292	कल्वर मैक्स एंटरटेनमेंट प्राइवेट लिमिटेड
293	साइबेज सॉफ्टवेयर प्राइवेट लिमिटेड
294	साइएंट लिमिटेड
295	डीबीएस बैंक इंडिया लिमिटेड
296	डीसीबी बैंक लिमिटेड
297	डेक्कन फाइन केमिकल्स (इंडिया) प्राइवेट लिमिटेड
298	डॉयचे इंडिया प्राइवेट लिमिटेड
299	डॉ. लाल पैथलैब्स लिमिटेड
300	एंड्योरेंस टेक्नोलॉजीज लिमिटेड
301	एरिक्सन इंडिया प्राइवेट लिमिटेड
302	घरदा केमिकल्स लिमिटेड
303	जीएचसीएल लिमिटेड
304	गोदरेज कंज्यूमर प्रोडक्ट्स लिमिटेड
305	गुजरात अल्कलीज एंड केमिकल्स लिमिटेड
306	एचडीएफसी एगो जनरल इंड्योरेंस कंपनी लिमिटेड
307	एचपी इंडिया सेल्स प्राइवेट लिमिटेड
308	हुंडई मोटर इंडिया लिमिटेड
309	आईबीएम इंडिया प्राइवेट लिमिटेड
310	आईआईएफएल फाइनेंस लिमिटेड
311	आईएल एंड एफएस तमिलनाडु पावर कंपनी लिमिटेड
312	इंडस टावर्स लिमिटेड
313	इंफोसिस लिमिटेड
314	केएनआर कंस्ट्रक्शन्स लिमिटेड
315	कोटक सिक्योरिटीज लिमिटेड
316	लॉरस लैब्स लिमिटेड
317	ल्यूपिन लिमिटेड
318	मैकलोड्स फार्मास्यूटिकल्स लि.
319	मैक्रोटेक डेवलपर्स लिमिटेड

क्र.सं.	कंपनी का नाम
320	महानगर गैस लिमिटेड
321	मैरियट होटल्स इंडिया प्राइवेट लिमिटेड (टीआरएफ)
322	माइक्रो लैब्स लिमिटेड
323	मॉडर्न रोड मेकर्स पी लिमिटेड
324	मोतीलाल ओसवाल फाइनेंशियल सर्विसेज लिमिटेड
325	एमफैसिस लिमिटेड
326	एमएसपीएल लिमिटेड
327	नारायण हृदयालय लिमिटेड
328	निरमा लिमिटेड
329	फाइजर लिमिटेड
330	पिडिलाइट इंडस्ट्रीज लिमिटेड
331	पीरामल एंटरप्राइजेज लिमिटेड
332	पीएनसी इंफ्राटेक लिमिटेड
333	पावर फाइनेंस कॉर्पोरेशन लिमिटेड
334	प्रॉक्टर एंड गैबल होम प्रोडक्ट्स प्राइवेट लिमिटेड
335	रेडिंगटन लिमिटेड
336	सारदा एनर्जी एंड मिनरल्स लिमिटेड
337	सेवेक्स टेक्नोलॉजीज प्राइवेट लिमिटेड
338	एसकेएफ इंडिया लिमिटेड
339	एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड
340	एसआरएफ लिमिटेड
341	स्टार सीमेंट लिमिटेड
342	सुंदरम फास्टनरो लिमिटेड
343	सुपर कैसेट इंडस्ट्रीज प्राइवेट लिमिटेड
344	टोरेट पावर लिमिटेड
345	टोयोटा किलोस्कर मोटर प्राइवेट लिमिटेड
346	ट्रांसमिशन कॉर्पोरेशन ऑफ तेलंगाना लिमिटेड
347	अल्ट्राटेक सीमेंट लिमिटेड
348	यूनाइटेड स्पिरिट्स लिमिटेड
349	लैप्स लिमिटेड
350	विंसोल सोलर फील्ड्स (पोलपल्ली) प्राइवेट लिमिटेड
351	विप्रो एंटरप्राइजेज प्राइवेट लिमिटेड
352	यारो इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
353	यशोदा हेल्थकेयर सर्विसेज प्राइवेट लिमिटेड

विवरण IV

कंपनियों द्वारा इंटरनशिप की पेशकश की गई महिलाओं, अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और अन्य पिछड़ा वर्ग (ओबीसी) अभ्यर्थियों की संख्या

श्रेणियाँ	कुल
साझेदार कंपनियों द्वारा ओबीसी को किए गए इंटरनशिप ऑफर्स की संख्या	71892
भागीदार कंपनियों द्वारा अनुसूचित जाति को दिए गए इंटरनशिप प्रस्तावों की संख्या	27381
साझेदार कंपनियों द्वारा अनुसूचित जनजाति को दिए गए इंटरनशिप प्रस्तावों की संख्या	10476
साझेदार कंपनियों द्वारा महिलाओं को दिए गए इंटरनशिप ऑफर्स की संख्या	165773

AUTONOMOUS STATUS FOR CESCK

280. DR. K SUDHAKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has any proposal to give Centre for Excellence for Studies in Classical Kannada (CESCK) an autonomous status and to be funded directly by the Ministry of Education and if so, the details and the status of such proposal;
- (b) whether any conditions or shortcomings were pointed out by University Grants Commission (UGC) or the Government for grant of such a status, if so, the details thereof;
- (c) the details of the timeline fixed by the Government for granting or renewing such autonomy;
- (d) whether the Government has given any support to promote Kannada and other classical languages in the country; and
- (e) if so, the details thereof along with the steps taken by the Government to

design courses in these languages while promoting the literature and culture?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

(a) to (e): The National Education Policy (NEP), 2020 emphasizes on the promotion of multilingualism and encourages efforts to keep Indian languages vibrant. Central Institute of Indian Languages (CIIL), Mysuru, a subordinate office under Ministry of Education works for the promotion of all Indian languages. Further, for promotion of classical Kannada, Centre of Excellence for Studies in Classical Kannada (CESCK) is functioning under the aegis of CIIL.

CESCK undertakes research works in Classical Kannada and organise programmes viz. seminars, workshops, and training initiatives to promote classical Kannada. Till date 23 workshops, 43 training programmes, 13 seminars and 187 other activities such as online lectures, orientation programmes, webinars, etc. have been organised by CESCK. CESCK has published 30 books on classical Kannada, completed 70 internal/external projects with senior/associate fellows of classical Kannada.

स्वयम् प्लस पोर्टल

281. डॉ. संबित पात्रा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने छात्रों और कामकाजी पेशेवरों के कौशल और करियर के अवसरों को बढ़ाने के

लिए रोजगार-उन्मुख, व्यावसायिक विकास पाठ्यक्रम विकसित किए हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा उपरोक्त पाठ्यक्रमों को विभिन्न भारतीय भाषाओं में उपलब्ध कराने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ग) क्या उद्योग ने भी उक्त पाठ्यक्रमों को विकसित करने में योगदान दिया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या उक्त उद्देश्यों को प्राप्त करने के लिए स्टडी वेब्स ऑफ एक्टिव लर्निंग फॉर यंग एस्पायरिंग माइंड्स (स्वयम्) में एआई के उपयोग को प्रोत्साहित करने का विचार है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) उक्त उद्देश्यों को प्राप्त करने के लिए स्वयम् प्लस पोर्टल के माध्यम से अब तक पंजीकृत छात्रों की राज्यवार/संघ राज्यक्षेत्रवार संख्या कितनी है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): भारत सरकार ने राष्ट्रीय शिक्षा नीति (एनईपी) 2020 तैयार की है, जिसका उद्देश्य ऐसी समग्र, बहुविषयक, लचीली और विद्यार्थी-केन्द्रित शिक्षा देना है, जो आजीवन अधिगम को बढ़ावा दे और शिक्षा देने में प्रौद्योगिकी को शामिल करे। एनईपी उद्योग-अकादमिक लिंकेज, व्यवहारिक और कार्यस्थल अधिगम के माध्यम से कौशल विकास को शिक्षा के साथ जोड़ने पर भी बल देती है।

एनईपी की संकल्पना के अनुसार, विद्यार्थियों की रोजगार क्षमता बढ़ाने के लिए, शिक्षा मंत्रालय ने आईआईटी मद्रास और प्रतिष्ठित उद्योग सहयोगियों के साथ मिलकर फरवरी 2024 में स्वयम् प्लस मंच शुरू किया है। यह प्लेटफॉर्म 504 रोजगार केंद्रित पाठ्यक्रम प्रदान करता है। ये पाठ्यक्रम 15 से अधिक सेक्टर में 92 उद्योग सहयोगियों द्वारा क्यूरेट किए गए हैं, जिनमें सूचना प्रौद्योगिकी, कृत्रिम बुद्धिमत्ता, सेमीकंडक्टर विनिर्माण, बीएफएसआई, हेल्थकेयर, उन्नत विनिर्माण, प्रबंधन,

आतिथ्य और भारतीय ज्ञान परंपरा शामिल हैं।

इसके अतिरिक्त, जीव विज्ञान, रसायन, लेखांकन आदि जैसे विभिन्न क्षेत्रों के लिए आईआईटी मद्रास के विशेषज्ञों ने 'एआई फॉर ऑल' पाठ्यक्रम तैयार किए हैं। पहले दो बैच में इन पाठ्यक्रमों के लिए 90,000 से अधिक पंजीकरण हुए हैं। इसके अतिरिक्त, पहुँच और समावेशन को बढ़ाने के लिए, स्वयम प्लस ने भारतीय भाषाओं में 70 से अधिक पाठ्यक्रम शुरू किए हैं। आरंभ होने के बाद से, इस प्लेटफॉर्म पर दिसंबर, 2025 तक 4.71 लाख से अधिक शिक्षार्थियों ने नामांकन किया है। स्वयम प्लस पोर्टल के माध्यम से दिसंबर, 2025 तक पंजीकृत हुए विद्यार्थियों की राज्य/संघ राज्य क्षेत्र-वार जानकारी **विवरण** में दी गई है।

विवरण

स्वयम प्लस पोर्टल के माध्यम से दिसंबर, 2025 तक पंजीकृत हुए विद्यार्थियों की राज्य/संघ

राज्य क्षेत्र-वार जानकारी

राज्य/संघ राज्य क्षेत्र	कुल पंजीकृत विद्यार्थी
तमिलनाडु	94,572
आंध्र प्रदेश	64,282
महाराष्ट्र	55,416
मध्य प्रदेश	35,283
उत्तर प्रदेश	31,651
कर्नाटक	29,019
तेलंगाना	24,776
केरल	21,189
पश्चिम बंगाल	13,495
दिल्ली	13,475
गुजरात	12,383
बिहार	11,219
राजस्थान	9,948
हरियाणा	8,802
ओडिशा	6,519
उत्तराखंड	5,276

राज्य/संघ राज्य क्षेत्र	कुल पंजीकृत विद्यार्थी
असम	5,143
झारखंड	5,085
पंजाब	4,992
छत्तीसगढ़	3,898
पांडिचेरी	2,328
हिमाचल प्रदेश	1,928
जम्मू और कश्मीर (इसमें लद्दाख भी शामिल है)	1,915
अंडमान और निकोबार द्वीप समूह	1,266
गोवा	888
चंडीगढ़	715
मेघालय	531
त्रिपुरा	446
मिजोरम	360
सिक्किम	297
मणिपुर	274
नागालैंड	207
अरुणाचल प्रदेश	151
दादर और नगर हवेली	112
दमन और दीव	57
लक्षद्वीप	14
अन्य (ये भारत के बाहर से किए गए पंजीकरण हैं।)	3,931
कुल पंजीकृत विद्यार्थी	4,71,843

शेल कंपनियों के विरुद्ध कार्रवाई

282. श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) पूरे देश में पिछले तीन वर्ष में चिह्नित की गई, बंद की गई या शास्ति लगाई गई शेल कंपनियों की संख्या कितनी है और उन्हें दोबारा शुरू होने से रोकने के लिए क्या विशेष कदम उठाए

गए हैं;

(ख) क्या सरकार देश में धोखाधड़ी पूर्व या नकली निदेशक पहचान संख्या जारी किए जाने पर रोक लगाने के लिए कोई तत्काल डेटा सत्यापन प्रणाली विकसित कर रही है;

(ग) यदि हाँ, तो विशेषकर महाराष्ट्र के संबंध में तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने देश में ऐसी शेल कंपनियों से जुड़ी मनी लॉन्ड्रिंग गतिविधियों की निगरानी और उन पर नज़र रखने के लिए प्रवर्तन अभिकरणों के साथ कोई औपचारिक सहयोग शुरू किया है;

(ङ) यदि हाँ, तो महाराष्ट्र सहित राज्यवार ब्यौरा क्या है; और

(च) यदि नहीं, तो इसके कारण क्या हैं?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): 'शेल कंपनी' शब्द की परिभाषा कंपनी अधिनियम, 2013 (अधिनियम) में नहीं दी गई है। तथापि, समय-समय पर यह मंत्रालय धारा 248 की उपधारा (1) के अंतर्गत ऐसी कंपनियों के नाम काटे जाने हेतु विलोपन अभियान संचालित करता है, जो कंपनियां दो लगातार पूर्ववर्ती वित्तीय वर्षों की अवधि में किसी भी प्रकार का व्यवसाय या संचालन नहीं कर रही हों तथा जिन्होंने उक्त अवधि के दौरान कंपनी अधिनियम, 2013 की धारा 455 के अंतर्गत निष्क्रिय कंपनी का दर्जा प्राप्त करने हेतु कोई आवेदन नहीं किया हो, अथवा जिन मामलों में ज्ञापन के अभिदाताओं द्वारा कंपनी के निगमन के समय देय अभिदान राशि का भुगतान नहीं किया गया हो और इस संबंध में कंपनी अधिनियम, 2013 की धारा 10क की उपधारा (1) के अंतर्गत निगमन की तिथि से एक सौ अस्सी दिनों के भीतर घोषणा पत्र दाखिल नहीं किया गया हो। अंतिम नाम विलोपन अभियान वित्तीय वर्ष 2022-23 के दौरान संचालित किया गया था।

इसके अतिरिक्त, कंपनी अधिनियम, 2013 की धारा 248 की उपधारा (2) के अंतर्गत, ऐसी कंपनियाँ जो अपनी समस्त देनदारियों का निपटान करने के उपरांत स्वेच्छा से कंपनियों के

रजिस्ट्रार से अपना नाम हटवाने के लिए आवेदन करती हैं, उन्हें निर्धारित प्रक्रिया का पालन करते हुए नाम विलोपित किया जाता है।

पिछले तीन वर्षों तथा चालू वर्ष के दौरान कंपनी अधिनियम, 2013 की धारा 248 के अंतर्गत कुल 1,27,346 कंपनियों के नाम विलोपित किए गए हैं, जिनका विवरण निम्नानुसार है:—

क्रम संख्या	विवरण	धारा 248 (1) के तहत कार्रवाई	धारा 248 (2) के तहत कार्रवाई
1	वित्त वर्ष 2022-2023	68,893	13,169
2	वित्त वर्ष 2023-2024	-	16,464
3	वित्त वर्ष 2024-2025	-	15,837
4	वित्त वर्ष 2025-2026 दिसंबर 2025 तक	-	12,983
	कंपनियों की कुल संख्या	68,893	58,453

कंपनी अधिनियम, 2013 की धारा 252 के अनुसार, कंपनियों के रजिस्ट्रार (आरओसी) द्वारा धारा 248(1) अथवा 248(2) के अंतर्गत पारित किसी आदेश से पीड़ित कोई भी व्यक्ति अधिकरण के समक्ष अपील दायर कर सकता है। अधिकरण, कंपनियों के रजिस्ट्रार सहित सभी हितधारकों को सुनवाई/पक्ष प्रस्तुत करने का युक्तिसंगत अवसर प्रदान करने के उपरांत, कंपनी के पंजीकरण की बहाली का आदेश पारित करने की शक्ति रखता है।

(ख) और (ग): नकली अथवा अप्रमाणित निदेशक पहचान संख्या (डिन) का पता लगाने हेतु आवश्यक प्रमाणन एवं वास्तविक समय डाटा सत्यापन प्रणाली लागू है।

(घ) से (च): चूँकि 'शेल कंपनी' शब्द की परिभाषा कंपनी अधिनियम, 2013 के अंतर्गत नहीं दी गई है, अतः इस संबंध में अपेक्षित सूचना संधारित नहीं की जाती है। तथापि, संदिग्ध अथवा संभावित रूप से कपटपूर्ण लेन-देन में संलग्न पाई जाने वाली कंपनियों का विवरण फाइनेंसियल इंटेलिजेंस यूनिट की रिपोर्टों, (सीआईबी) सेंट्रल इकनोमिक इंटेलिजेंस ब्यूरो के संदर्भों तथा (एसएलसीसी) राज्य स्तरीय समन्वय समिति के माध्यम से मंत्रालय के साथ साझा किया जाता है। ये सूचनाएँ

कंपनी अधिनियम, 2013 की धारा 206 की उपधारा (4), धारा 206 की उपधारा (5) तथा धारा 210 के अंतर्गत क्रमशः की जाने वाली जाँच, निरीक्षण एवं अन्वेषण की कार्यवाही के लिए महत्वपूर्ण आधार के रूप में प्रयुक्त होती हैं।

इसके अतिरिक्त, गंभीर धोखाधड़ी के मामलों में, कंपनी अधिनियम, 2013 की धारा 212 के अंतर्गत जाँच का दायित्व गंभीर कपट अन्वेषण कार्यालय को सौंपा जाता है। जाँच, निरीक्षण एवं अन्वेषण रिपोर्टों के निष्कर्ष, यथास्थिति, प्रवर्तन निदेशालय, आयकर विभाग तथा वस्तु एवं सेवा कर प्राधिकरणों जैसी प्रवर्तन एजेंसियों के साथ भी साझा किए जाते हैं, ताकि ऐसी कंपनियों तथा उनसे संबद्ध व्यक्तियों के विरुद्ध आगे की आवश्यक कार्यवाही की जा सके।

महाराष्ट्र में नेहरू युवा केन्द्र

283. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) महाराष्ट्र में वर्तमान में संचालनशील जिला नेहरू युवा केंद्रों (एनवाईके) की संख्या कितनी है और उनमें स्वीकृत किए गए, भरे हुए और रिक्त पदों का जिलेवार ब्यौरा क्या है;
- (ख) महाराष्ट्र में 2022-23 से अब तक आयोजित नेबरहुड यूथ पार्लियामेन्ट और यूथ फेस्टिवल कार्यक्रमों की संख्या कितनी है और परिणाम क्या हैं तथा आकांक्षी और जनजातीय जिलों से भागीदारी का ब्यौरा क्या है; और
- (ग) क्या सरकार का महाराष्ट्र के पिछड़े ब्लॉकों और अर्ध-शहरी/झुग्गी-झोपड़ी वाले क्षेत्रों में एनवाईके की पहुँच बढ़ाने का विचार है और यदि हाँ, तो इसके लिए नियत समय-सीमा क्या है और लक्ष्यों का ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

- (क): महाराष्ट्र राज्य में वर्तमान में 34 माय भारत केंद्र (जिन्हें पहले नेहरू युवा केंद्र के नाम से जाना जाता था) हैं। महाराष्ट्र राज्य में संचालनशील माय भारत केंद्रों में स्वीकृत किए गए, भरे हुए

तथा रिक्त पदों का जिला-वार ब्यौरा **विवरण** में दिया गया है।

(ख): वर्ष 2022-23 से अब तक आकांक्षी और जनजातीय जिलों सहित महाराष्ट्र में आयोजित पड़ोस युवा संसद (एनवाईपी) और युवा महोत्सव कार्यक्रमों की संख्या इस निम्नानुसार है :

(i) पड़ोस युवा संसद (एनवाईपी) कार्यक्रम:

क्र. सं.	कार्यक्रम का नाम	2022-23		2023-24	
1.	पड़ोस युवा संसद	आयोजित कार्यक्रमों की संख्या	कुल भागीदारी	आयोजित कार्यक्रमों की संख्या	कुल भागीदारी
	कुल	36	31346	34	27285

* वित्तीय वर्ष 2024-25 के दौरान पड़ोस युवा संसद (एनवाईपी) का आयोजन नहीं किया गया है।

(ii) युवा महोत्सव कार्यक्रम:

क्र.सं.	कार्यक्रम का नाम	2022-23		2023-24		2024-25	
		आयोजित कार्यक्रमों की संख्या	कुल भागीदारी	आयोजित कार्यक्रमों की संख्या	कुल भागीदारी	आयोजित कार्यक्रमों की संख्या	कुल भागीदारी
1	जिला स्तरीय युवा महोत्सव	16	4298	20	4398	35	8861
2	राष्ट्रीय स्तर का युवा महोत्सव	-		1	7,500		

*प्रधानमंत्री श्री नरेंद्र मोदी ने वर्ष 2023-24 के दौरान महाराष्ट्र के नासिक में 27^{वें} राष्ट्रीय युवा महोत्सव का उद्घाटन किया। एक बड़े जनसमूह को संबोधित करते हुए प्रधानमंत्री ने अमृत काल के दौरान राष्ट्र निर्माण में युवा शक्ति की केंद्रीय भूमिका पर बल दिया। प्रधानमंत्री ने युवाओं से आह्वान किया है कि वे कर्तव्य, नवाचार और लोकतांत्रिक प्रतिभागिता के माध्यम से भारत को 2047 तक एक विकसित राष्ट्र बनाने की यात्रा का नेतृत्व करें। राष्ट्रीय युवा महोत्सव के अंतर्गत आयोजित विभिन्न कार्यक्रमों में विभिन्न राज्यों तथा संघ राज्य क्षेत्रों से लगभग 7,500 युवा एवं अधिकारी सम्मिलित हुए। इसके अतिरिक्त, राष्ट्रीय युवा महोत्सव के स्थलों पर प्रतिदिन औसतन लगभग 10,000 आगंतुक दर्ज किए गए, जो व्यापक जन-सहभागिता का संकेत है।

पडोस युवा संसद ने युवाओं को सामाजिक, आर्थिक एवं सुशासन संबंधी मुद्दों पर अपने विचार व्यक्त करने तथा स्थानीय चिंताओं को प्रशासन के संज्ञान में लाने का अवसर देकर युवाओं की सहभागिता में उल्लेखनीय वृद्धि की है। इसने वाद-विवाद और चर्चाओं के माध्यम से युवाओं की स्थानीय एवं वैश्विक सामाजिक-आर्थिक मुद्दों पर जागरूकता तथा समझ को बढ़ाया। इसने संवाद, आलोचनात्मक चिंतन और नागरिक सहभागिता को बढ़ावा देकर युवाओं को लोकतांत्रिक प्रक्रियाओं में सक्रिय भागीदारी के लिए प्रोत्साहित किया। इसने प्रतिभागी युवाओं में संचार, नेतृत्व और सार्वजनिक भाषण कौशल को सुदृढ़ करके युवाओं को जनप्रतिनिधियों, पंचायत संस्थाओं, विकास भागीदारों, सेवा प्रदाताओं, ग्राम समुदायों और स्थानीय प्रशासन से संवाद का अवसर दिया।

युवा महोत्सव जिसे अब विकसित भारत युवा नेता संवाद (वीबीवाईएलडी) के रूप में पुनः कल्पित किया गया है, परिणामस्वरूप युवाओं की सहभागिता में वृद्धि हुई है तथा इसने युवा सम्मेलन, सांस्कृतिक एवं साहित्यिक प्रतियोगिताएँ, सुविचार सत्र, युवा कृति (युवा प्रदर्शनी), खाद्य महोत्सव, युवा एक्सपो और साहसिक गतिविधियों के माध्यम से युवाओं को राष्ट्रीय स्तर पर संवाद और प्रतिभागिता का मंच प्रदान किया। कुल मिलाकर, इन गतिविधियों ने सामूहिक रूप से युवाओं में नेतृत्व गुण, सृजनात्मकता, सांस्कृतिक आदान-प्रदान तथा राष्ट्रीय विकास संबंधी मुद्दों पर जागरूकता को बढ़ावा दिया।

(ग): फिलहाल, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

विवरण

महाराष्ट्र राज्य में संचालनशील माय भारत केंद्रों में स्वीकृत किए गए, भरे हुए तथा रिक्त पदों का जिला-वार ब्यौरा

क्र.सं.	महाराष्ट्र में संचालनशील माय भारत केंद्रों के जिलों के नाम	स्वीकृत पद	भरे हुए पद	रिक्त पद
1	अहमदनगर	3	2	1
2	अकोला	3	2	1
3	अलीबाग (रायगढ़)	3	1	2

क्र.सं.	महाराष्ट्र में संचालनशील माय भारत केंद्रों के जिलों के नाम	स्वीकृत पद	भरे हुए पद	रिक्त पद
4	अमरावती	3	2	1
5	औरंगाबाद	3	1	2
6	बीड	3	1	2
7	भंडारा	3	2	1
8	बुलढाना	3	0	3
9	चंद्रपुर	3	2	1
10	धुले	3	1	2
11	गडचिरोली	3	0	3
12	गोंदिया	3	2	1
13	हिंगोली	3	0	3
14	जलगांव	3	1	2
15	जालना	3	1	2
16	कोल्हापुर	3	1	2
17	लातूर	3	3	0
18	मुंबई (कल)	3	2	1
19	नागपुर	3	2	1
20	नांदेड़	3	1	2
21	नंदुरबार	3	1	2
22	नासिक	3	2	1
23	उस्मानाबाद	3	0	3
24	परभणी	3	1	2
25	पुणे	3	3	0
26	रत्नागिरि	3	1	2
27	सांगली	3	1	2
28	सतारा	3	1	2
29	सिंधुदुर्ग	3	2	1
30	सोलापुर	3	1	2
31	ठाणे	3	3	0
32	वर्धा	3	2	1
33	वाशिम	3	0	3
34	यवतमाल	3	2	1
कुल		102	47	55

UTILISATION OF CAMPA FUNDS

284. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds are being used for planting commercially valuable monoculture plantations rather than native species restoration, defeating ecological compensation goals;
- (b) the reasons for not mandating that a minimum percentage of CAMPA funds be used for restoration of native ecosystems rather than commercial plantations;
- (c) the details of the species, composition of plantations funded by CAMPA during the last five years;
- (d) the survival rate of CAMPA funded plantations after three years; and
- (e) whether the Government plans to issue binding guidelines on native species composition and ecological restoration outcomes for CAMPA-funded projects and if so, the ecological standards set in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (e) As per the Guidelines issued under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the species to be planted under compensatory

afforestation and eco-restoration related activities should be heterogeneous in nature consisting of indigenous species. Afforestation activities are implemented in accordance with the approved Annual Plan of Operations (APO), duly conforming to the provisions of the Compensatory Afforestation Fund Act, 2016 and the CAF Rules, 2018, as well as the guidelines issued under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The survival rate of afforestation activities undertaken are maintained by the respective State and UT Forest Departments.

EXPANSION OF NATIONAL COUNCIL FOR TEACHER EDUCATION

285. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of steps taken by the Government to expand the human resource and technical expertise of the National Council for Teacher Education (NCTE);
- (b) the details of steps taken by the Government to expand the number of Teacher Education Institutions (TEIs) in the country;
- (c) the details of steps taken by the Government to ensure more training of primary school teachers for a strong education base in schools across the country;
- (d) the details of measures taken to increase the number of teachers in schools managed by the Union Government in the country particularly in the State of Maharashtra;

- (e) the details of initiatives taken by the Government to simplify qualification guidelines for teachers and provide flexibility in training along with the status of the Integrated Teacher Education Programme (ITEP), including the benefits ITEP will provide for teachers;
- (f) the role of District Institutes of Education and Training (DIETs) in teacher training and development, as well as the initiatives taken to ensure employment of highly trained personnel in these DIETs; and
- (g) the details of measures taken by the Government to ensure quality training is available to teachers working in tribal and rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Expansion of human resource and technical expertise in the National Council for Teacher Education (NCTE) is undertaken in accordance with the applicable rules and procedures of the Government based on functional needs of the Council.

In terms of recommendation of NEP 2020, promotion of teacher education within multidisciplinary institutions, and expansion of Integrated Teacher Education Programme (ITEP) institutions across the country has been undertaken.

Training of primary school teachers for strengthening the education base is being addressed through a combination of pre-service and in-service interventions. Pre-service teacher education programmes are regulated by the

National Council for Teacher Education (NCTE), with emphasis on teacher preparation for the Foundational Stage. In this context, the Integrated Teacher Education Programme (ITEP) has been introduced as a four-year integrated degree programme that prepares teachers for school education, including the Foundational Stage, by integrating child development, early childhood care and education, play-based and activity-based pedagogy, and foundational literacy and numeracy, along with early and continuous school internships. In addition, the Department of School Education and Literacy has launched a National Mission to improve learning outcomes through an Integrated Teacher Training Programme called the National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA) under the Centrally Sponsored Scheme of Samagra Shiksha. NISHTHA supports large-scale in-service teacher capacity building and includes training modules for primary teachers focusing on pedagogy, foundational literacy and numeracy, inclusive education and classroom practices, and is implemented in coordination with the States and Union Territories through face-to-face and online modes.

Financial provision is also provided under Samagra Shiksha scheme as per state specific proposals for in-service training of teachers, school Heads, subject teachers, resource persons, master trainers, Education Administrators, Teachers Educators, key resource persons, induction training of newly recruited teachers including those in rural and remote areas at elementary and secondary levels through SCERTs and DIETs, as the nodal agencies.

The Central Government, through the Centrally Sponsored Scheme of

Samagra Shiksha, provides financial assistance to States/UTs to maintain appropriate Pupil-Teacher Ratio (PTR) at various levels of schooling, as per the norms prescribed under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

As per UDISE+ 2024-25, the stage-wise Pupil Teacher Ratio has been reported as 10 at the Foundational stage, 13 at the Preparatory stage, 17 at the Middle stage and 21 at the Secondary stage. Further, the Pupil-Teacher Ratio in the State of Maharashtra, as per the UDISE+ 2024-25, is 10 at the Foundational stage, 15 at the Preparatory stage, 24 at the Middle stage and 26 at the Secondary stage.

As far as schools under the Kendriya Vidyalaya Sangathan (KVS) and the Navodaya Vidyalaya Samiti (NVS) are concerned, periodic recruitment drives are undertaken to fill vacant teaching posts across the country, including in Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas located in the State of Maharashtra. Deployment of teachers in KVS and NVS schools is carried out based on factors such as student enrolment, sanctioned strength and regional requirements.

In pursuance of the National Education Policy (NEP), 2020, NCTE has undertaken comprehensive reforms to simplify teacher qualification norms and introduce flexibility in teacher education pathways. The key initiative in this regard is the Integrated Teacher Education Programme (ITEP), which has been introduced as a four-year integrated, practice-oriented degree programme after Grade 12, replacing fragmented teacher education pathways

and simplifying entry into the teaching profession. Admission to ITEP is through the National Common Entrance Test (NCET) conducted by the National Testing Agency, ensuring transparency, merit-based selection and uniform national standards. The programme is aligned with the new 5+3+3+4 school education structure. It integrates disciplinary knowledge with professional knowledge of education, provides flexibility through interdisciplinary combinations, follows a semester and credit framework as per UGC norms, and emphasises extended school internships and community engagement.

Under PM e-VIDYA programme, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education, Digital Infrastructure for Knowledge Sharing (DIKSHA) was launched in 2017 for providing quality e-content for school education in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades (One Nation, One Digital platform). For teachers, DIKSHA contains lesson plans, worksheets and activities, to create enjoyable classroom experiences. Teachers have access to interactive and engaging teaching materials; can share best practices with other teachers to explain difficult concepts to students; join courses to further professional development, etc.

(f): District Institutes of Education and Training (DIETs) function as key district-level institutions for pre-service and in-service training and continuous professional development of elementary and primary school teachers. DIETs organise in-service training programmes, undertake district-level educational

research, support pedagogical improvement, and provide academic and resource support to schools as well as to BRCs and CRCs. In alignment with the National Education Policy (NEP), 2020, DIETs are being strengthened under the Centrally Sponsored Scheme of Samagra Shiksha to enhance their academic capacity and focus on foundational literacy and numeracy and inclusive education.

(g): To ensure availability of quality training for teachers working in tribal and rural areas, the curriculum regulated by NCTE places emphasis on multilingual classrooms, local contexts and inclusive education. Digital and blended modes are used to reach remote areas, with a focus on preparing teachers for diverse socio-cultural and geographical contexts. For Continuous Professional Development (CPD) of in-service teachers, including teachers in tribal dominated districts of the country, National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA) programme has been initiated. The National Council of Educational Research and Training (NCERT) has collaborated with the National Education Society for Tribal Students (NESTS) for conducting regular NISHTHA teacher training and capacity building programmes for teachers of Eklavya Model Residential Schools (EMRS) across the country.

जल क्रीड़ा का संवर्धन

- 286 श्री ज्ञानेश्वर पाटील:**
डॉ. शिवाजी बंडाप्पा कालगे:
श्रीमती कलाबेन मोहनभाई देलकर:
श्री निलेश ज्ञानदेव लंके:

क्या **युवक कार्यक्रम और खेल मंत्री** यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा देश में रोइंग, कैनोइंग, सेलिंग, कयाकिंग और तैराकी जैसी जल क्रीड़ाओं का संवर्धन करने के लिए किए जा रहे प्रयासों का ब्यौरा क्या है;
- (ख) देश में और विशेषकर महाराष्ट्र और मध्य प्रदेश राज्यों और दादरा और नगर हवेली संघ राज्यक्षेत्र में विशेषकर जल क्रीड़ा के लिए अवसंरचना विकास कार्यक्रमों का ब्यौरा क्या है, जिसमें जल क्रीड़ा केंद्रों की स्थापना, उपकरणों का वितरण और प्रशिक्षण सुविधाएं शामिल हैं; और
- (ग) सरकार की जल क्रीड़ा को मीडिया लोक प्रियता, प्रायोजकों और सार्वजनिक भागीदारी के मामले में क्रिकेट जैसे लोकप्रिय खेलों के बराबर लाने की राज्यवार / संघ राज्यक्षेत्रवार क्या योजना है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग): देश में जल क्रीड़ाओं के प्रोत्साहन हेतु मंत्रालय ने निम्नलिखित राष्ट्रीय खेल परिसंघों (एनएसएफ) को मान्यता प्रदान की है, जिन्हें अन्य बातों के साथ-साथ राष्ट्रीय चैंपियनशिप आयोजित करने, भारत में अंतर्राष्ट्रीय खेल स्पर्धाएं आयोजित करने और उनकी राज्य स्तरीय संबद्ध इकाइयों को राज्य स्तर पर खेल प्रतियोगिताओं के आयोजन की जिम्मेदारी सौंपी गई है, ताकि प्रतिस्पर्धात्मक खेलों की संस्कृति को बढ़ावा दिया जा सके:

- (i) भारतीय नौकायन संघ (वाईएआई)
- (ii) भारतीय कयाकिंग और कैनोइंग एसोसिएशन (आईकेसीए)
- (iii) भारतीय तैराकी महासंघ (एसएफआई)
- (iv) भारतीय रोइंग महासंघ (आरएफआई)
- (v) भारतीय सर्फिंग महासंघ

इस मंत्रालय द्वारा राष्ट्रीय खेल परिसंघों को सहायता स्कीम(एनएसएफ) के तहत, भारतीय खेल प्राधिकरण (साई), जो कि केंद्रीय नोडल एजेंसी (सीएनए) है, के माध्यम से

खिलाड़ियों के प्रशिक्षण, अंतर्राष्ट्रीय स्पर्धाओं में भागीदारी, राष्ट्रीय चैम्पियनशिप के आयोजन, भारत में अंतर्राष्ट्रीय टूर्नामेंटों के संचालन, विदेशी कोचों/सहायक स्टाफ की नियुक्ति, वैज्ञानिक एवं चिकित्सीय सहयोग आदि के लिए वित्तीय सहायता प्रदान की जाती है।

‘खेल’ राज्य का विषय होने के कारण, विभिन्न खेलों, जिनमें जल क्रीड़ा भी सम्मिलित हैं, के लिए खेल अवसंरचना के विकास की जिम्मेदारी मुख्यतः राज्य/संघ राज्य क्षेत्र सरकारों की होती है, जबकि केंद्र सरकार उनके प्रयासों में सहायता करती है। ‘खेलो इंडिया स्कीम’ के अंतर्गत देशभर में स्विमिंग पूल से संबंधित 17 परियोजनाओं को स्वीकृति प्रदान की गई है। जल क्रीड़ाओं हेतु देश में खेलो इंडिया स्कीम तथा भारतीय खेल प्राधिकरण (साई) के अंतर्गत अवसंरचना विकास कार्यक्रमों का ब्यौरा **विवरण -I** में संलग्न है।

इस मंत्रालय ने भारतीय खेल प्राधिकरण (साई) के माध्यम से देशभर में राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई), साई प्रशिक्षण केंद्र (एसटीसी) तथा एसटीसी के विस्तार केंद्र स्थापित किए हैं, ताकि विभिन्न आयु वर्गों में जमीनी स्तर पर प्रतिभाशाली खिलाड़ियों की पहचान की जा सके और उन्हें राष्ट्रीय एवं अंतर्राष्ट्रीय स्तर पर उत्कृष्ट प्रदर्शन हेतु तैयार किया जा सके। देशभर में जल क्रीड़ाओं के लिए स्थापित एनसीओई, एसटीसी तथा एसटीसी के विस्तार केंद्रों की सूची **विवरण-II** में संलग्न है।

विवरण-I

जल क्रीड़ाओं हेतु देश में खेलो इंडिया स्कीम तथा भारतीय खेल प्राधिकरण (साई) के अंतर्गत अवसंरचना विकास कार्यक्रमों का ब्यौरा

i. खेलो इंडिया स्कीम के तहत जल क्रीड़ाओं के लिए स्वीकृत अवसंरचना परियोजनाएं

क्र. सं.	राज्य/संघ राज्य क्षेत्र	परियोजना का नाम
1.	आंध्र प्रदेश	आदिकवि नन्नय्या विश्वविद्यालय, राजमहेंद्रवरम, जिला पूर्वी गोदावरी में वाटर प्यूरीफायर के साथ स्विमिंग पूल का निर्माण
2.	बिहार	पटना विश्वविद्यालय, सैदपुर परिसर, जिला पटना में स्विमिंग पूल का निर्माण

क्र. सं.	राज्य/संघ राज्य क्षेत्र	परियोजना का नाम
3.	बिहार	बिहार कृषि विश्वविद्यालय, सबौर परिसर, जिला भागलपुर में स्विमिंग पूल का निर्माण
4.	बिहार	आईआईटी पटना बिहटा कैम्पस, में खेलो इंडिया ओलंपिक साइज स्विमिंग पूल का निर्माण
5.	गुजरात	स्वर्णिम गुजरात स्पोर्ट्स यूनिवर्सिटी, वलवाव , जिला वडोदरा में स्विमिंग पूल का निर्माण
6.	हरियाणा	कुरुक्षेत्र विश्वविद्यालय, जिला कुरुक्षेत्र में ऑल वेदर ओलंपिक साइज स्विमिंग पूल का निर्माण
7.	कर्नाटक	जयप्रकाश नारायण राष्ट्रीय युवा प्रशिक्षण केंद्र विद्यानगर , जिला बेंगलुरु में स्विमिंग पूल का निर्माण
8.	मध्य प्रदेश	साई केन्द्रीय क्षेत्रीय केंद्र, डिस्ट्रिक्ट भोपाल में स्विमिंग पूल का निर्माण
9.	मध्य प्रदेश	इंदिरा गांधी राष्ट्रीय जनजातीय विश्वविद्यालय (आईजीएनटीयू), जिला अनूपपुर में स्विमिंग पूल का निर्माण
10.	महाराष्ट्र	साई पश्चिमी प्रशिक्षण केंद्र, जिला औरंगाबाद में स्विमिंग पूल का निर्माण
11.	महाराष्ट्र	नगर परिषद कटोल, जिला नागपुर में ओलंपिक स्विमिंग पार्किंग ग्राउंड का उन्नयन
12.	मणिपुर	बिष्णुपुर जिला मुख्यालय में आरसीसी गैलरी, शौचालय, चेंज रूम के साथ स्विमिंग पूल का निर्माण
13.	ओडिशा	जिला मुख्यालय, बौद्ध में स्विमिंग पूल का निर्माण
14.	पुदुचेरी	सरदंबल नगर, जिला पुदुचेरी में स्विमिंग पूल का निर्माण
15.	तमिलनाडु	तमिलनाडु शारीरिक शिक्षा एवं खेल विश्वविद्यालय, मेलकोट्टैयूर, जिला चेंगलपट्टू, चेन्नई में स्विमिंग पूल का निर्माण
16.	तेलंगाना	उस्मानिया विश्वविद्यालय, जिला हैदराबाद में महिलाओं के लिए स्विमिंग पूल का निर्माण
17.	त्रिपुरा	क्षेत्रीय शारीरिक शिक्षा महाविद्यालय (आरसीपीई), पानीसागर , जिला उत्तर त्रिपुरा में स्विमिंग पूल का निर्माण

ii. खेल क्रीड़ाओं के लिए साई के तहत स्वीकृत अवसंरचना परियोजनाएं

क्र. सं.	राज्य	परियोजना का नाम
1	गुजरात	क्षेत्रीय केंद्र गांधीनगर में जलीय परिसर का निर्माण
2	उत्तर प्रदेश	सुभाष क्षेत्रीय केंद्र लखनऊ में लर्नर्स स्विमिंग पूल का निर्माण
3	पंजाब	राष्ट्रीय खेल अकादमी, पटियाला में 25X25 मीटर का इनडोर स्विमिंग पूल

4	केरल	साई स्पेशल एरिया गेम्स (एसएजी) एलेप्पी में नया बोट हाउस और फ्लोटिंग जेट्टी

विवरण- II

देश भर में खेल क्रीड़ाओं के लिए एनसीओई, एसटीसी, एसटीसी विस्तार केंद्र

स्कीम	केंद्र	विधा
एनसीओई	भोपाल	कयाकिंग और कैनोइंग
एनसीओई	जगतपुर	कयाकिंग और कैनोइंग
एनसीओई	जगतपुर	रोइंग
एसटीसी	पोर्टब्लेयर	कयाकिंग और कैनोइंग
एसटीसी	पोर्टब्लेयर	रोइंग
एसटीसी	बिलासपुर	कयाकिंग और कैनोइंग
एसटीसी	बिलासपुर	रोइंग
एसटीसी का विस्तार केंद्र	डल झील, श्रीनगर	कयाकिंग और कैनोइंग
एसटीसी	अगरतला	तैराकी
एसटीसी	यानम	तैराकी
एसटीसी	त्रिचूर	तैराकी
एनसीओई	डॉ श्यामा प्रसाद मुखर्जी स्विमिंग पूल कॉम्प्लेक्स, नई दिल्ली	तैराकी

NIPUN BHARAT MISSION

287. SHRI BRIJMOHAN AGRAWAL:

Will the **Minister of EDUCATION** be pleased to state:

- the details of progress under NIPUN Bharat Mission in achieving Foundational Literacy and Numeracy (FLN) targets as per NEP 2020, along with ASER 2024 data on rural children's skills, State/UT-wise including Chhattisgarh;
- the details of targeted interventions to address widening regional disparities in FLN outcomes, particularly in lagging States like Bihar and Telangana

- and tribal districts of Chhattisgarh affected by language barriers;
- (c) the number of 'Smart Classrooms' or tablets have been deployed in tribal-dominated primary schools to provide digital FLN content in native languages for an equitable recovery in Chhattisgarh;
 - (d) the extent to which the intersections with schemes like Samagra Shiksha and DIKSHA are being leveraged for equitable recovery, including multilingual resources and digital access; and
 - (e) the timelines and strategies for universal FLN proficiency by 2026-27, benefiting rural stakeholders?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): National Education Policy (NEP) 2020 gives the highest priority to achieving universal Foundational Literacy and Numeracy (FLN) for all children by Grade II. To achieve this objective, Ministry of Education launched the National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission) on 5th July 2021, to create an enabling ecosystem for early learning across States and Union Territories.

Under the Mission, a range of systemic interventions have been undertaken. These include nationwide implementation of Vidya Pravesh, a three-month school-readiness module for all Grade 1 students; large-scale teacher and school head training through NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement)-FLN focusing on activity-

based and child-centric pedagogy; provision of play-based and digital learning resources such as DIKSHA (Digital Infrastructure for Knowledge Sharing)- FLN content, Jaadui Pitara ande-Jaadui Pitara for children in the 3–8 age group, Primers developed in 121 Local Languages for foundational literacy and numeracy in mother tongue. Further, guidelines on co-location of Anganwadi Centres with primary schools, released on 3rd September 2025, ensure convergence between school education and Anganwadis, supporting smoother transition from pre-school to Grade 1.

PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) is conducted to evaluate the learning competencies of students in Foundational Literacy and Numeracy, Language and Mathematics at the end of each of the educational stages i.e. Foundational, Preparatory and Middle in Grades 3, 6 and 9. PARAKH is conducted once in three years.

The latest PARAKH Rashtriya Sarvekshan, 2024 was conducted on 4th December, 2024. The State/UT wise PARAKH 2024 report has been officially released in public domain on 2nd July, 2025. This can be accessed at <https://dashboard.parakh.ncert.gov.in/en>

PARAKH Rashtriya Sarvekshan 2024 findings highlight a significant improvement in foundational literacy and numeracy skills outcomes, reflecting the positive impact of the NIPUN Bharat Mission as envisioned in NEP 2020. It reflects that the performance of children in Grade 3 in rural school is better

than urban schools and government schools have performed better than private schools at foundational stage.

Grade 3: Comparative Picture		
	NAS 2021	PRS 2024
Language	62	64
Mathematics	57	60

(b): To reduce regional and linguistic disparities in Foundational Literacy and Numeracy (FLN), the Government has undertaken targeted interventions in line with NEP 2020 and the NIPUN Bharat Mission.

As informed by Telangana, a State-specific FLN Mission launched in 2022 extends FLN up to Grade V with clearly defined learning outcomes and district-wise implementation, focusing on underperforming regions. The State has institutionalised baseline, midline and endline assessments, mock tests and national sample studies to identify learning gaps and guide remedial action through school complex-level academic reviews. Teacher capacity building has been strengthened through multi-level training programmes, including induction and specialised training for Urdu-medium teachers. Level-based instruction, bridge courses, structured teaching-learning materials, print-rich classrooms and FLN kits support lagging students, while an AI-based adaptive learning programme has been piloted in selected low-performing districts. Dedicated Project Management Units and ICT-enabled monitoring through the Telangana School Education App ensure continuous tracking and review. These efforts have led to measurable improvement, with Telangana's Grade III

rank, improving from 36 in NAS, 2021 to 27 in PRS, 2024.

As informed by Chhattisgarh, to address language barriers in tribal-dominated regions, primary education is being provided in 18 local languages and dialects, in line with NEP 2020. Language mapping has been undertaken to assess classroom-level diversity, and multilingual education initiatives are being implemented in tribal areas. Teachers and education officials are being trained for effective local language-based instruction, supported by the development and distribution of culturally relevant teaching-learning materials. Community engagement is being strengthened through storytelling festivals and school museums, alongside efforts to establish model multilingual schools and document best practices. Trilingual dictionaries and digital content in local languages have also been developed and distributed in *Chhattisgarhi, Halbi and Surgujiha* with the help of CIIL, Mysore. Together, these measures aim to ensure equitable FLN outcomes across diverse and underserved regions.

As informed by Bihar, the Government has undertaken targeted, context-specific interventions under the NIPUN Bharat Mission to address regional disparities in Foundational Literacy and Numeracy (FLN), particularly in lagging States and linguistically diverse districts. The focus has shifted from diagnosis to a continuous evidence-based improvement cycle, supported by regular baseline and midline assessments. Learning gaps identified through assessments have informed targeted teacher professional development, with an increased emphasis on practical classroom demonstrations and addressing subject-specific “hard spots” in literacy and numeracy. Standardized teacher

guides, promotion of locally developed teaching-learning materials, and strengthened parent–teacher engagement mechanisms further support improved classroom practices. Mission implementation is reinforced through multi-tier governance structures to ensure close monitoring and accountability.

(c): Under Smart Classroom component in Samagra Shiksha, financial assistance is provided to States/UTs, for establishing Smart Classrooms at Upper Primary, Secondary and Higher Secondary levels (Grade VI-XII) in schools including the tribal areas.

As per PRABANDH Portal, till date, 10,771 Smart Classrooms have been sanctioned to State of Chhattisgarh including tribal dominated areas, out of which, 5,857 Smart Classrooms are functional.

(d) and (e): The NIPUN Bharat Mission is a part of the Samagra Shiksha scheme and leverages DIKSHA digital platform to strengthen access to quality teaching-learning resources in Foundational Literacy and Numeracy (FLN) classrooms. Under Samagra Shiksha, financial and academic support is provided to States and Union Territories for the development and dissemination of age-appropriate teaching-learning materials, teacher capacity building, and creation of enabling school infrastructure, including digital resources. DIKSHA hosts a dedicated FLN vertical aligned with the objectives of NIPUN Bharat, for students from pre-primary to Grade 2, and supporting teachers, parents, and caregivers. It also integrates NISHTHA-FLN online teacher training modules and provides guidance for parental engagement. Together, these convergent efforts have strengthened teachers' pedagogical

practices, enabled blended learning, and significantly enhanced digital learning access in FLN classrooms, including rural and remote areas.

NIPUN Bharat Mission is being implemented in mission mode to achieve universal Foundational Literacy and Numeracy proficiency by 2026–27. Clear grade-wise learning outcomes and benchmarks have been notified. Key strategies include the nationwide implementation of the Vidya Pravesh school readiness programme, large-scale teacher professional development through NISHTHA-FLN, availability of play- and activity-based teaching-learning materials such as Jaadui Pitara and e-Jaadui Pitara, continuous formative assessment through the Holistic Progress Card, and data-driven monitoring. Progress is reviewed periodically at the national, state, district, and block levels to enable timely course correction and targeted support. These measures are intended to ensure equitable access, improved learning outcomes, and attainment of universal FLN proficiency within the stipulated timeline.

TOURISM PROMOTION INITIATIVES IN KERALA

288. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the tourism promotion initiatives have disproportionately focused on southern and central Kerala;
- (b) the details of the projects sanctioned for northern Kerala under Swadesh Darshan or related schemes;
- (c) whether Kasaragod has been proposed for inclusion in future tourism

circuits; and

- (d) the details of the steps taken/being taken to promote sustainable and community-based tourism in the said district?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): While development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)', a sub-scheme of Swadesh Darshan 2.0 scheme' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the SGs/UTAs; on receipt of the project proposals from the concerned State Government/Union Territory Administration in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. Swadesh Darshan scheme is approved till March, 2026 and presently there is no new proposal under consideration for sanctioning in this scheme. The Ministry of Tourism regularly encourages the State Governments/UT Administrations to focus on sustainable and community based tourism in the country including Kerala.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale'

scheme, has also sanctioned projects in the country with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes in the state of Kerala is enclosed as **Statement.**

STATEMENT

**The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD
and SASCI schemes in the state of Kerala**

(Amount in ₹ Crore)

Scheme/ Sub- scheme	S. No.	Name of the Project/ Experience	Circuit/ Destination	Year of sanction	Amount sanctioned
Swadesh Darshan (SD)	1	Development of Pathanamthitta- Gavi- Vagamon- Thekkady	Eco Circuit	2015-16	64.08
	2.	Development of Sabarimala - Erumeli-Pampa- Sannidhanam	Spiritual Circuit	2016-17	46.54
	3.	Development of SreePadmanabha Arnamula	Spiritual Circuit	2016-17	78.08
	4.	Development of Malanad Malabar Cruise Tourism Project	Rural Circuit	2018-19	57.35
	5.	Development Sivagiri Sree Narayana Guru Ashram- Arruvipuram- Kunnumpara Sree Subrahmania- Chembazhanthi Sree Narayana Gurukulam	Spiritual Circuit	2018-19	66.42

SD2.0	6.	Alappuzha: A Global Water Wonderland	Alappuzha	2024-25	93.18
	7.	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	Malampuzha	2024-25	75.87
	8.	Kumarakom Bird Sanctuary Experience	Kumarakom	2023-24	13.81
CBDD	9.	Varkala-Dakshin Kashi (under Culture and Heritage category)	Varkala	2024-25	25.00
	10.	Thalassery: The Spiritual Nexus (under Spiritual Tourism category)	Thalassery	2024-25	25.00
SASCI	11.	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	Kollam	2024-25	59.71
	12.	Global Gateway to Malabar's Cultural Crucible in Sargaalaya	Sargaalaya	2024-25	95.34
PRASHAD	13.	Development at Guruvayur Temple	Guruvayur	2016-17	45.19

VACANCIES IN MINISTRY OF CULTURE

289. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **CULTURE** be pleased to state:

- the number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories at the Ministry of Culture;
- the details of the number of vacancies in the Ministry and Department, including to reserved posts since 2014, year and category wise;
- the details of the number of contractual employees hired since 2014,

year and category-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The details of number of sanctioned posts, in position and number of vacancies as on date in Ministry of Culture are given at **Statement-I**. The information regarding category wise vacancy data is illustrated at **Statement-II**.
- (b) As far as vacancies in Ministry of culture are concerned, such data is dynamic in nature and filling up of vacancies is continuous process, therefore no such data is maintained.
- (c) The details of number of contractual employees (consultants) hired since 2014 is placed at **Statement-III**. There is no provision of reservation in appointment of contractual employees since retired Government servants are engaged as consultants on need basis.

STATEMENT-I

The details of number of sanctioned posts, in position and number of vacancies as on date in Ministry of Culture

S. No	Name of Post	Total no. of Posts (Sanctioned)	In Position	Vacancy
1.	Secretary	1	1	0
2.	Additional Secretary and Financial Advisor	1	1	0
3.	Additional Secretary/ Joint Secretary	5	6	0

4.	Director/ Deputy Secretary	12	12	0
5.	Director/Jt. Director (OL)	1	0	1
6.	PSO/ Sr. PPS	2	3	0
7.	Under Secretary	23	20	3
8.	Deputy Director (OL)	2	1	1
9.	Dy/Jt Director (Budget)	1	1	0
10.	Assistant Director (Budget)	2	0	2
11.	Assistant Director (OL)	2	2	0
12.	Pr. Private Secretary (PPS)	6	6	0
	Group-A Total	58	53	7
13.	Private Secretary	11	5	6
14.	Section Officer	45	47	0
15.	Sr. Translation Officer	3	3	0
16.	Junior Translation Officer	1	0	1
17.	Assistant Section Officer	68	52	16
18.	Personal Assistant	9	5	4
	Group-B Total	137	112	27
19.	Stenographer Gr. 'D'	15	15	0
20.	Senior Sectt. Assistant	6	4	2
21.	Junior Sectt. Assistant	8	7	1
22.	Staff Car Driver	7	3	4
23.	Multi-Tasking Staff	50	27	23
	Group-C Total	86	56	30
	Total	281	221	64

STATEMENT-II

The information regarding category wise vacancy data

Sl. No.	Cadre	Cadre Controlling Authority	Category wise Data
1.	Central Secretariat Service,	Department of	Post Based Reservation Roster (PBRR) is maintained grade wise centrally for the entire Cadre and not separately for any individual

		personal Training	Ministry/Department.						
2.	Central Secretariat Stenographers Service								
3.	Indian Statistical Service (ISS)								
4.	Official Language (OL)	Ministry of Home Affairs							
5.	Central Secretariat Clerical Service								
	Senior Secretariat Assistant (SSA)	Ministry of Culture	Since, the cadre strength of SSA and JSA posts is less than 13, the vacancies are filled up through seniority quota/departmental exam by following the L-Shaped model reservation roster issued by Department of Personnel and Training.						
	Junior Secretariat Assistant (JSA)	Ministry of Culture							
	General Central Services								
	Multi-Tasking Staff	Ministry of Culture	Category	UR	OBC	SC	ST	EWS	Total
			Sanctioned Strength	22	13	7	3	5	50
			In-position	12	6	6	3	0	27
			Vacancy	13	7	1	0	2*	23

*10% of total vacancies

STATEMENT-III

**The details of number of contractual employees (consultants) hired since
2014**

S.NO.	YEAR	NUMBER OF CONTRACTUAL EMPLOYEES HIRED (consultants)
1.	2014	8

2.	2015	0
3.	2016	9
4.	2017	6
5.	2018	1
6.	2019	2
7.	2020	0
8.	2021	5
9.	2022	3
10.	2023	0
11.	2024	4
12.	2025	3

ESTABLISHMENT OF SKILL INDIA INTERNATIONAL CENTRES (SIICS)

290. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the number of Skill India International Centres (SIICs) established, State/UT-wise and district-wise;
- (b) whether these SIICs have been set up in partnership with foreign Governments, destination countries or overseas employers, if so, the details thereof along with the details of such bilateral or industry partnerships;
- (c) the details of the number of candidates targeted, trained, certified and placed abroad, including country-wise placement outcomes;
- (d) whether SIICs provide pre-departure training, language instruction, orientation on labour laws, migration support and post-placement follow-up, if so, the details thereof;

- (e) the details of the mechanisms for monitoring training quality, preventing exploitation and addressing post-placement grievances;
- (f) the details of the allocation, release and utilisation of funds for SIICs, year-wise;
- (g) whether any proposed SIICs are yet to become operational, if so, the details thereof along with the reasons for delay; and
- (h) the details of the Government's plans for expansion to additional States, including pending proposals and their status?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a), (g) and (h): Ministry of Skill Development and Entrepreneurship (MSDE) through National Skill Development Corporation (NSDC) has established and operationalized seven SIICs, on pilot basis, for providing international opportunities to the youth. The State/UT-wise and district-wise details of seven established Skill India International Centres (SIICs) and other identified locations for SIICs are given at **Statement-I**.

(b): No Sir.

(c): MSDE is making Indian workforce mobility ready by providing training as per international standards and requirement of Industries/overseas employers. Since 2023, a total number of 2,910 candidates have been trained (domain training and language training) at SIIC-Varanasi and SIIC-Bhubaneswar. Further, 3,499 candidates have been provided orientation/refresher training at

SIIC-Varanasi for international opportunities. Moreover, SIIC-Varanasi has facilitated the deployment of 433 candidates. Country-wise number of deployed candidates facilitated by SIIC-Varanasi is given at **Statement-II**. The SIIC-Kanpur has been operationalized on 08.12.2025 and SIIC-Bengaluru, SIIC-Guwahati, SIIC-Hyderabad and SIIC-Ludhiana have been operationalized on 15.12.2025.

(d): Yes Sir, language training is imparted at SIICs. Further, under Ministry of External Affairs' Pravasi Kaushal Vikas Yojana (PKVY), Pre-Departure Orientation Training (PDOT) is imparted at SIIC-Varanasi. Under PKVY, PDOT programmes are aimed at enhancing soft skills of Indian migrant workers, in terms of culture, language, tradition and local rules and regulations of the destination country. One-day long PDOT training also sensitizes migrant workers about pathways to safe and legal migration and various government programmes for their welfare and protection.

(e): Training quality at SIIC is being monitored internally by MSDE and NSDC. Post-deployment grievances support to migrant workers is addressed through the extant guidelines of MEA through Indian Mission/Embassy of India in the destination country.

(f): Ministry through the National Skill Development Fund (NSDF) has approved funds amounting to Rs. 70.59 crore for 7 SIICs (OPEX for 7 SIICs and CAPEX for 5 SIICs). Out of which, Rs. 23.46 crore has released to NSDC, implementing agency for SIIC, on 30.10.2024. As on 31.12.2025, NSDC has utilized Rs. 9.92 crore in Financial Year (FY) 2024-25 and Rs. 4.72 crores in

Current FY 2025-26.

STATEMENT-I

The State/UT-wise and district-wise details of seven established Skill India International Centres (SIICs) and other identified locations for SIICs

(i) Established and Operationalized:

SN.	Name of SIIC	State	District
1	SIIC Bengaluru*	Karnataka	Bengaluru
2	SIIC Bhubaneswar	Odisha	Khordha
3	SIIC Guwahati*	Assam	Kamrup (Metro)
4	SIIC Hyderabad*	Telangana	Hyderabad
5	SIIC Kanpur	Uttar Pradesh	Kanpur
6	SIIC Ludhiana*	Punjab	Ludhiana
7	SIIC Varanasi	Uttar Pradesh	Varanasi

* Operationalized on 15.12.2025.

(ii) Identified locations for SIICs:

SN	State	Number of SIIC	Locations
1	Maharashtra	2	Mumbai/ Nagpur
2	Tamil Nadu	1	Chennai
3	Uttar Pradesh	3	Meerut/Bareilly/Agra
4	Rajasthan	1	Jaipur
5	Odisha	1	Sambalpur
6	Gujrat	2	Ahmedabad /Surat
7	Chhattisgarh	1	Raipur
8	Madhya Pradesh	1	Bhopal
9	Jammu and Kashmir	1	Jammu / Srinagar
10	Jharkhand	1	Ranchi
11	West Bengal	1	New Jalpaiguri
12	Himachal Pradesh	1	Shimla
13	Haryana	1	Sonipat
14	Bihar	2	Patna/Nalanda

15	Kerala	1	Thiruvananthapuram
16	Andhra Pradesh	1	Vishakhapatnam
17	Uttarakhand	1	Dehradun
18	Meghalaya	1	Shillong
19	Nagaland	1	Kohima

STATEMENT-II

Country-wise number of deployed candidates facilitated by SIIC-Varanasi

SN.	Country	Candidates Deployed
1	UAE	296
2	Saudi Arabia	101
3	Slovakia	18
4	Japan	9
5	Kuwait	5
6	Qatar	3
7	Uzbekistan	1
Total		433

ALLOCATION OF FUNDS UNDER PMKVY

291. SHRI ANTO ANTONY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- whether the Government has any statistics regarding the funds allocated under Pradhan Mantri Kaushal Vikas Yojana (PMKVY);
- if so, the details of the funds provided since the introduction of the scheme, State/UT and year-wise;
- whether the Government has noticed that the cases of mismanagement or irregularities of funds under the scheme has been reported by the

- Comptroller and Auditor General (CAG), if so, the details thereof; and
- (d) whether the Government has taken any steps to enquire into the scam including the steps taken by the Government to recover the money from the scamsters or fraudsters and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country with aim to enhance the employability of the youth to access employment opportunities by equipping them with industry relevant skills.

Since inception, MSDE has disbursed a total fund of ₹12,384.22 crore for implementation of PMKVY, out of which ₹11,578.98 crore has been utilized till date to train 1.64 Crore candidates across the country. FY-wise and State-wise details of funds utilized across States since inception of PMKVY till 31.12.2025 is at **Statement**.

(c) and (d): The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring

processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time.

Taking cognizance of these observations, the Government has since undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training centre accreditation through NCVET, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and drastic steps have been taken wherever non-compliance was established, thereby institutionalising stronger accountability, verification, and oversight mechanisms under the scheme.

STATEMENT

**FY-wise and State-wise details of funds utilized across States since
inception of PMKVY till 31.12.2025**

Amount in crores

Sl. No	State/UT name	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
1	Andaman and Nicobar Islands	0.02	-	-	-	0.88	2.34
2	Andhra Pradesh	92.55	3.21	68.00	59.19	56.92	48.32
3	Arunachal Pradesh	0.36	-	0.26	5.83	16.52	16.33
4	Assam	2.18		36.60	25.54	85.75	80.46

			2.47				
5	Bihar	51.59	7.32	101.28	80.34	94.31	62.68
6	Chandigarh	3.35	-	2.96	3.46	5.17	3.66
7	Chhattisgarh	22.75	0.49	36.47	36.78	27.90	15.29
8	Dadra and Nagar Haveli and Daman and Diu	0.30	-	0.72	1.53	3.52	0.89
9	Delhi	49.18	6.63	107.97	52.02	45.47	57.44
10	Goa	0.24	0.07	0.83	0.16	1.31	1.29
11	Gujarat	25.99	2.18	37.30	40.47	73.10	35.22
12	Haryana	52.63	8.39	197.24	103.34	67.87	39.25
13	Himachal Pradesh	15.61	0.29	19.70	23.37	37.23	14.58
14	Jammu and Kashmir	10.63	2.99	55.60	32.20	55.31	45.31
15	Jharkhand	17.35	0.71	27.70	28.76	35.72	12.33
16	Karnataka	48.24	1.97	49.60	55.83	60.36	53.11
17	Kerala	9.88	1.36	32.82	19.44	27.19	19.36
18	Ladakh	-	-	-	-	-	0.12
19	Lakshadweep	-	-	-	-	-	0.50
20	Madhya Pradesh	104.87	6.78	200.32	132.09	121.71	71.08
21	Maharashtra	56.10	17.06	60.93	107.57	196.40	140.76
22	Manipur	0.92	0.71	4.97	8.00	29.68	26.62

23	Meghalaya	0.01	0.05	3.67	3.08	16.40	10.77
24	Mizoram	0.02	-	0.05	3.29	14.15	13.07
25	Nagaland	0.68	0.30	1.89	3.03	17.40	12.16
26	Odisha	33.81	2.17	59.37	47.19	80.93	45.17
27	Puducherry	5.48	0.25	3.46	2.39	8.09	6.10
28	Punjab	48.48	4.49	116.32	71.61	82.45	44.13
29	Rajasthan	79.31	13.27	217.05	96.75	111.64	70.77
30	Sikkim	0.36	0.05	0.88	1.24	5.08	5.93
31	Tamil Nadu	105.55	5.31	131.96	80.40	59.20	37.70
32	Telangana	72.11	5.31	101.08	62.87	41.36	24.13
33	Tripura	8.77	0.31	8.54	8.15	14.15	28.23
34	Uttar Pradesh	173.71	20.39	350.54	203.53	250.94	146.84
35	Uttarakhand	8.65	1.82	36.43	42.04	50.73	27.74
36	West Bengal	72.81	7.42	89.93	65.65	82.96	35.32
	Total	1,174.48	123.77	2,162.43	1,507.18	1,877.80	1,255.01

Further, State-wise and financial year-wise details of funds utilized under PMKVY scheme from FY 2021-22 to FY 2025-26 till 31.12.2025 is as under

Amount in crores

Sl. No.	State/UT name	2021-22	2022-23	2023-24	2024-25	2025-26	Total (FY 2015-16 to FY

							2025-26)
1	Andaman and Nicobar Islands	0.59	0.08	0.02	0.84	-	4.77
2	Andhra Pradesh	17.73	3.16	37.37	15.95	13.51	415.91
3	Arunachal Pradesh	11.29	10.56	13.91	6.53	1.04	82.64
4	Assam	55.97	25.61	43.67	42.21	16.07	416.54
5	Bihar	57.04	18.16	31.92	62.33	1.13	568.11
6	Chandigarh	0.89	0.90	0.62	0.57	-	21.58
7	Chhattisgarh	3.98	2.49	13.00	8.37	5.10	172.61
8	Dadra and Nagar Haveli and Daman and Diu	0.36	0.04	0.26	0.90	-	8.53
9	Delhi	13.89	4.27	12.63	19.51	0.80	369.81
10	Goa	0.38	0.63	0.25	0.07	-	5.23
11	Gujarat	11.98	9.02	24.05	18.79	0.47	278.56
12	Haryana	10.05	5.89	26.89	58.24	4.81	574.60
13	Himachal Pradesh	11.24	4.52	10.41	14.46	4.38	155.79
14	Jammu and Kashmir	16.52	20.07	42.39	69.30	3.38	353.70
15	Jharkhand	20.43	15.30	13.44	19.71	0.86	192.31
16	Karnataka	16.65	6.78	27.38	34.30	1.54	355.76
17	Kerala	12.06	10.74	11.20	4.36	0.61	149.01
18	Ladakh	0.26	0.34	1.01	0.59	-	2.32
19	Lakshadweep	-	-	-	0.34	-	0.84
20	Madhya Pradesh	46.78	19.24	56.34	207.58	21.98	988.77
21	Maharashtra	57.95	12.89	65.14	50.39	4.61	769.81

22	Manipur	13.23	6.12	7.19	10.08	19.79	127.30
23	Meghalaya	14.23	0.46	11.76	4.36	- 1.25	63.56
24	Mizoram	5.33	2.99	6.62	3.01	3.89	52.41
25	Nagaland	8.86	5.94	10.58	4.27	1.41	66.53
26	Odisha	16.57	6.77	20.19	14.31	1.97	328.45
27	Puducherry	2.45	0.69	2.67	1.25	-	32.83
28	Punjab	26.94	10.83	41.06	105.31	2.77	554.41
29	Rajasthan	41.53	11.19	68.52	292.42	6.21	1,008.67
30	Sikkim	2.15	1.35	3.15	1.26	0.09	21.56
31	Tamil Nadu	19.18	13.76	43.37	63.08	1.39	560.89
32	Telangana	9.39	6.24	24.44	11.07	2.26	360.25
33	Tripura	12.57	6.25	5.82	8.94	1.80	103.53
34	Uttar Pradesh	75.55	39.29	119.24	352.64	13.25	1,745.91
35	Uttarakhand	9.88	13.18	14.90	26.37	1.82	233.56
36	West Bengal	19.84	9.73	27.27	16.33	4.66	431.92
	Total	643.77	305.48	838.68	1,550.01	140.35	11,578.98

ESTABLISHMENT OF SPORTS STADIUM IN MAHENDERGARH, HARYANA

292. SHRI DHARAMBIR SINGH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has identified districts with a high concentration of

- national and international sportspersons for development of international-level sports infrastructure;
- (b) whether the absence of an international-standard stadium in such districts is affecting advanced training, hosting of tournaments and athlete performance;
- (c) whether the Government maintains data on sportspersons representing country at national and international levels from the Bhiwani–Mahendergarh Lok Sabha Constituency;
- (d) whether proposals for establishment of international-level multi-sports stadiums are considered under existing Central Schemes;
- (e) whether land availability and support from the State Government are essential criteria for sanctioning such facilities, if so, the details thereof; and
- (f) whether the Government has a plan to consider establishing an international-level sports stadium in Mahendergarh district in view of its significant contribution to national and international sporting achievements?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (c): ‘Sports’ being a State subject, the responsibility of development of sports, including identifying districts with high concentration of national and international sportspersons for development of international-level sports infrastructure, developing international-standard stadium for advance training,

hosting of tournaments and athlete performance, maintaining data on sportspersons representing country at national and international levels, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. However, the Ministry of Youth Affairs and Sports implements the following schemes for development of sports in the country, including in the Bhiwani–Mahendergarh Lok Sabha Constituency of Haryana:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;
- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund; and
- (viii) Running Sports Training Centres through Sports Authority of India (SAI).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

Under Khelo India Scheme, this Ministry has approved 344 sports infrastructure projects, notified 1067 Khelo India Centres, 35 Khelo India State Centres of Excellence and accredited 322 sports academies across the

country, including in the Bhiwani–Mahendergarh Lok Sabha Constituency of Haryana. Details are available in the public domain on the dashboard of the Ministry Details of athletes under the Target Olympic Podium Scheme (TOPS) who are representing the country at National and International levels from the Bhiwani–Mahendergarh Lok Sabha Constituency are as under:

S. No.	Name	Discipline	Area
1.	Ms. Laxmi	Boxing	Bhiwani
2.	Ms. Preeti	Boxing	Bhiwani
3.	Ms. Jaismine	Boxing	Bhiwani
4.	Ms. Reena	Wrestling	Charkhi Dadri

In addition, a total of 51 National and International athletes from the Bhiwani–Mahendergarh Lok Sabha Constituency are under the Khelo India Scheme.

(d): No.

(e): As per the Operational Guidelines of the Khelo India Scheme and National Sports Development Fund (NSDF), it is mandatory for the grantee, including State Government, to submit Land Availability Certificate for availing financial assistance for development of sports infrastructure.

(f): No.

RELEASE OF GRANTS DUE TO TELANGANA

293. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether there is any outstanding issue for release of grants due to the State of Telangana under section 94 (2) of AP Reorganisation Act, 2014, if so, the details thereof;
- (b) whether it is fact that the Union Government has released Rs. 2700 crores at the rate of Rs. 450 crore per year for the FY 2015-19, 2020-21 and 2024-25 to the said State and a balance amount of Rs. 1800 crore is yet to be released for FY 2019-20, 2021-22 and 2023-24, if so, the details thereof and the reasons for the delay;
- (c) whether the Union Government has received any request from the State Government of Telangana to expedite the release of the balance amount of Rs. 1800 crores; and
- (d) if so, the time by which the said amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): No.

(b) to (d): It was decided to release a total amount of Rs 2700 crores to State of Telangana in six instalments of Rs 450 crores each, under section 94(2) of the Andhra Pradesh Reorganization Act (APRA), 2014. The entire amount has been released to State of Telangana.

पारिस्थितिकी-पर्यटन को बढ़ावा देना

294. श्रीमती महिमा कुमारी मेवाड़:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पर्यावरण संरक्षण करते हुए राजस्थान सहित पूरे देश में पारिस्थितिकी-पर्यटन को बढ़ावा देने के लिए कोई विशेष पहल की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) राजस्थान के नाथद्वारा, राजसमंद, कुड़की आदि जैसे क्षेत्रों में पर्यटन को बढ़ावा देने के लिए किए जा रहे प्रयासों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पारिस्थितिकी-पर्यटन सहित पर्यटन स्थलों और उत्पादों का विकास एवं संवर्धन संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय विभिन्न पहलों के माध्यम से समग्र रूप से भारत का संवर्धन करता है। जारी गतिविधियों के भाग के रूप में; पारिस्थितिकी-पर्यटन का भी संवर्धन किया जाता है। पर्यटन मंत्रालय अपनी वेबसाइट और सोशल मीडिया संवर्धनों के माध्यम से राजस्थान सहित विभिन्न पर्यटन स्थलों का नियमित रूप से संवर्धन करता है।

भारत को पारिस्थितिकी-पर्यटन के लिए एक पसंदीदा वैश्विक गंतव्य के रूप में स्थापित करने के लिए, पर्यटन मंत्रालय ने पारिस्थितिकी-पर्यटन के लिए एक राष्ट्रीय रणनीति तैयार की है।

पारिस्थितिकी-पर्यटन के विकास के लिए निम्नलिखित रणनीतिक स्तंभों को चिह्नित किया गया है:

- (i) राज्य का मूल्यांकन और रैंकिंग
- (ii) पारिस्थितिकी-पर्यटन के लिए राज्य की रणनीति
- (iii) आईईसी, क्षमता निर्माण और प्रमाणन
- (iv) विपणन एवं संवर्धन
- (v) गंतव्य और उत्पाद विकास
- (vi) सार्वजनिक-निजी और सामुदायिक भागीदारी
- (vii) शासन और संस्थागत कार्यवाही

पर्यटन मंत्रालय ने अपनी स्वदेश दर्शन योजना के तहत पारिस्थितिकी परिपथ को विषयगत परिपथों में से एक के रूप में चिह्नित किया है।

इस मंत्रालय की स्वदेश दर्शन योजना को पर्यटन और गंतव्य-केंद्रित दृष्टिकोण अपनाते हुए स्थायी और उत्तरदायी गंतव्य के विकास के उद्देश्य से स्वदेश दर्शन 2.0 (एसडी 2.0) के नाम से नया रूप दिया गया है।

राजस्थान राज्य में मंत्रालय की विभिन्न योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा **विवरण** में दिया गया है।

विवरण

राजस्थान राज्य में विभिन्न योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा:

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
क	स्वदेश दर्शन 1.0	
i.	जयपुर जिले में सांभर लेक टाउन और अन्य स्थलों का विकास (सितम्बर 2015)	50.01
ii.	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का एकीकृत विकास (सितम्बर 2016)	75.80
iii.	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास (मार्च 2017)	87.05
iv.	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले के अग्रभाग में प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास (जून 2017)	70.61
	कुल स्वीकृत लागत	283.47
ख	स्वदेश दर्शन 2.0	
i.	केशोरायपाटन में आध्यात्मिक अनुभव (फरवरी 2024, जून 2025 में संशोधित)	21.65
ii.	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य (मार्च 2025)	87.87
iii.	श्री करणी माता मंदिर, बीकानेर में विकास कार्य (जुलाई 2025)	22.58

iv.	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास (जुलाई 2025)	48.73
	कुल स्वीकृत लागत	180.83
ग	प्रशाद	
i.	पुष्कर/अजमेर का एकीकृत विकास (सितम्बर 2019 में संशोधित)	32.64
	कुल स्वीकृत लागत	32.64
घ	पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई)	
i.	आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास (नवम्बर 2024)	49.31
ii.	जल महल का विकास (नवम्बर 2024)	96.61
	कुल स्वीकृत लागत	145.92
ङ	केंद्रीय एजेंसियों को सहायता (एसीए)	
i.	श्रीतनोट परिसर, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	17.68
ii.	बूंदी में स्थित नवलसागर झील पर म्यूजिकल फांऊर्टेन एवं वॉटर स्क्रीन मीडिया आधारित प्रोजेक्शन शो सिस्टम की स्थापना	9.26
iii.	अजमेर रेलवे स्टेशन	5.52
iv.	जयपुर रेलवे स्टेशन	4.88
v.	चित्तौड़गढ़ रेलवे स्टेशन	4.99
	कुल लागत	42.33
	कुल केंद्रीय सहायता	685.19

“माल और सेवा कर की दरों में कमी का आकलन”

295. श्री मन्ना लाल रावत:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विभिन्न वस्तुओं और सेवाओं पर लागू माल और सेवा कर (जीएसटी) की दरों में हाल ही में कमी की हैं;

(ख) यदि हां, तो संशोधित दरों का मद-वार ब्यौरा क्या है;

(ग) क्या सरकार ने जीएसटी दरों में कमी से प्रत्यक्ष या अप्रत्यक्ष रूप से आम लोगों और निवेशकों को प्राप्त राहत के संबंध में कोई आकलन किया है; और

(घ) यदि हां, तो उक्त आकलन के क्या मुख्य निष्कर्ष निकले हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): दिनांक 3 सितंबर, 2025 को आयोजित अपनी बैठक में 56वीं जीएसटी परिषद द्वारा

अनुशंसित जीएसटी सुधारों का उद्देश्य कर ढांचे का रणनीतिक, सैद्धांतिक और नागरिक-केंद्रित विकास करना था। सुधार की व्यापकता पूर्व की 4 स्तरीय कर दर संरचना के युक्तिकरण से प्रदर्शित होती है, जिसे नागरिक-अनुकूल 'सरल कर' में परिवर्तित किया गया है - एक 2-दर संरचना जिसमें 18% की मानक दर और 5% की मेरिट रेट (दर) है; कुछ चुनिंदा वस्तुओं और सेवाओं के लिए 40% की विशेष डिमेरिट रेट (दर) निर्धारित की गई है।

दरों में महत्वपूर्ण युक्तिकरण आम आदमी, श्रम प्रधान उद्योगों, किसानों और कृषि तथा स्वास्थ्य पर केंद्रित है। इसमें सभी व्यक्तिगत जीवन और स्वास्थ्य बीमा पॉलिसियों पर जीएसटी से छूट, आम आदमी के उपयोग की कई वस्तुओं (जैसे, हेयर ऑयल, साबुन की टिकिया, साइकिल) पर जीएसटी को 18% या 12% से घटाकर 5% करना, 33 जीवनरक्षक दवाओं और औषधियों पर जीएसटी को 12% से घटाकर शून्य करना एवं कैंसर, दुर्लभ रोगों तथा अन्य गंभीर दीर्घकालिक रोगों के इलाज में इस्तेमाल होने वाली 3 जीवनरक्षक दवाओं और औषधियों पर जीएसटी को 5% से घटाकर शून्य करना, और विभिन्न कृषि वस्तुओं और मशीनरी पर जीएसटी को घटाकर 5% करना शामिल है।

(ख): मदवार संशोधित जीएसटी दरें **विवरण** के रूप में संलग्न हैं। इन्हें दिनांक 17 सितंबर 2025 के अधिसूचना संख्या 9/2025, 10/2025, 15/2025 और 16/2025 - केंद्रीय कर (दर) के माध्यम से अधिसूचित किया गया है।

(ग) और (घ): हालांकि आम आदमी और निवेशकों को मिली राहत का कोई विशिष्ट अध्ययन या आकलन नहीं किया गया है, फिर भी जीएसटी दरों में कमी से आवश्यक वस्तुओं और सेवाओं पर कर का बोझ कम करके आम आदमी और निवेशकों को प्रत्यक्ष और अप्रत्यक्ष राहत मिलने की उम्मीद है, जिससे व्यय सामर्थ्य में सुधार होगा, जीवन यापन की लागत कम होगी और घरेलू वस्तुओं के उपभोग को बढ़ावा मिलेगा। दरों के युक्तिकरण से लेन-देन की लागत कम होने, अनुपालन में आसानी होने, औपचारिकता को बढ़ावा मिलने और कर आधार के विस्तार की भी उम्मीद है। क्षेत्र-विशिष्ट दर कटौती से निर्माण लागत कम होने, ऑटोमोबाइल की मांग बढ़ने, जीवन

रक्षक दवाओं और चिकित्सा उपकरणों तक पहुंच में सुधार होने तथा खिलौने, हस्तशिल्प एवं मानव निर्मित फाइबर जैसे श्रम-प्रधान लघु एवं मध्यम उद्यमों को बढ़ावा मिलने से प्रतिस्पर्धात्मकता और निवेश को समर्थन मिलने की उम्मीद है।

उच्च आवृत्ति वाले संकेतकों में हाल के रुझान, जिनमें ई-वे बिल जनरेशन में वृद्धि, विनिर्माण और सेवाओं के लिए क्रय प्रबंधक सूचकांक (पीएमआई) रीडिंग में सुधार, त्योहारी सीजन में ऑटोमोबाइल की रिकॉर्ड बिक्री, मजबूत यूपीआई लेनदेन और ट्रैक्टर की बिक्री में वृद्धि शामिल हैं, जीएसटी सुधारों के लागू होने के बाद सितंबर-दिसंबर 2025 के दौरान आर्थिक गति की सुदृढ़ता का संकेत देते हैं। इसके अलावा, नाबार्ड से जुड़ी ग्रामीण आर्थिक स्थिति और इसके प्रति लोगों के उदगार पर किए गए सर्वेक्षण (नवंबर 2025) के अनुसार, 79.2% ग्रामीण परिवारों में पिछले एक वर्ष में उपभोग व्यय में वृद्धि दर्ज हुई है, जो वित्त वर्ष 2025-26 में अब तक के सभी द्विमासिक अवधियों में सबसे अधिक है।

विवरण

मदवार संशोधित जीएसटी दरें

वस्तुएं

तालिका 1 – दरों में परिवर्तन

क्रम सं.	अध्याय / शीर्ष / उप-शीर्ष / टैरिफ मद	विवरण	से	में
1.	01012100, 010129	जीवित घोड़े	12%	5%
2.	0401	अल्ट्रा-हाई टेम्परेचर (यूएचटी) दूध	5%	शून्य
3.	0402 91 10, 0402 99 20	कन्डेंस्ड दूध	12%	5%
4.	0405	मक्खन और अन्य वसा (जैसे घी, बटर ऑयल, वगैरह) और दूध से बने वसा; डेयरी स्प्रेड	12%	5%
5.	0406	पनीर	12%	5%
6.	0406	छेना या पनीर, पहले से पैक और लेबल युक्त	5%	शून्य
7.	0801	ब्राजील नट्स, सूखे हुए, चाहे छिलके वाले	12%	5%

		हों या बिना छिलके वाले		
8.	0802	दूसरे सूखे मेवे, चाहे छिलके उतरे हों या नहीं, जैसे बादाम, हेज़लनट या फ़िल्बर्ट (कोरिलस एसपीपी.), चेस्टनट (कैस्टेनिया एसपीपी.), पिस्ता, मैकाडामिया नट्स, कोला नट्स (कोला एसपीपी.), पाइन नट्स	12%	5%
9.	0804	खजूर (मुलायम या सख्त), अंजीर, अनानास, एवोकाडो, अमरुद, आम (कटे हुए, सूखे आमों को छोड़कर) और मैंगोस्टीन सूखे	12%	5%
10.	0805	खट्टे फल, जैसे संतरे, मँडरिन (जिसमें कीनू और सतसुमा शामिल हैं); क्लेमेंटाइन, विलकिंग और इसी तरह के खट्टे हाइब्रिड, अंगूर, जिसमें पोमेलो शामिल हैं, नींबू (साइट्रस लिमोन, साइट्रस लिमोनम) और लाइम (साइट्रस ऑरेंटिफोलिया, साइट्रस लैटिफोलिया), सूखे	12%	5%
11.	0813	सूखे फल, शीर्ष 0801 से 0806 के अलावा; चैप्टर 8 के नट्स या सूखे मेवों का मिक्सचर (सूखी इमली के अलावा)	12%	5%
12.	1107	माल्ट, भुना हुआ या बिना भुना हुआ	18%	5%
13.	1108	स्टार्च; इनुलिन	12%	5%
14.	1302	सब्जियों का रस और अर्क; पेक्टिक पदार्थ, पेक्टिनेट्स और पेक्टेड्स; अगर-अगर और दूसरे म्यूसिलेज और थिकनर, चाहे मॉडिफाइड हों या नहीं, सब्जियों से मिलने वाले प्रोडक्ट्स	18%	5%
15.	1404 90 10	बीड़ी के पत्ते (तेंदू)	18%	5%
16.	1404 90 50	भारतीय कत्था	18%	5%
17.	1501	सुअर की चर्बी (जिसमें चर्बी भी शामिल है) और पोल्ट्री की चर्बी, शीर्ष 0209 या 1503 के अलावा	12%	5%
18.	1502	शीर्ष 1503 के अलावा, गोजातीय जानवरों, भेड़ या बकरियों की चर्बी	12%	5%
19.	1503	लार्ड स्टीयरिन, लार्ड ऑयल, ओलियो स्टीयरिन, ओलियो-ऑयल और टैलो ऑयल, इमल्सीफाइड या मिक्स या किसी और तरह से तैयार नहीं	12%	5%

20.	1504	मछली या समुद्री मैमल्स के फैट और तेल और उनके हिस्से, चाहे रिफाइंड हों या नहीं, लेकिन केमिकली मॉडिफाइड नहीं	12%	5%
21.	1505	ऊन ग्रीस और उससे मिलने वाले फैटी पदार्थ (लैनोलिन सहित)	12%	5%
22.	1506	दूसरे एनिमल फैट और तेल और उनके हिस्से, चाहे रिफाइंड हों या नहीं, लेकिन केमिकली मॉडिफाइड नहीं	12%	5%
23.	1516	एनिमल या माइक्रोबियल फैट और एनिमल या माइक्रोबियल ऑयल और उनके हिस्से, कुछ हद तक या पूरी तरह से हाइड्रोजेनेटेड, इंटर-एस्टरिफाइड, री-एस्टरिफाइड या इलायडिनाइज्ड, चाहे रिफाइंड हों या नहीं, लेकिन आगे तैयार न किए गए हों।	12%	5%
24.	1517	इस चैप्टर के एनिमल फैट या माइक्रोबियल फैट या एनिमल ऑयल या माइक्रोबियल ऑयल या अलग-अलग एनिमल फैट या माइक्रोबियल फैट या एनिमल ऑयल या माइक्रोबियल ऑयल के हिस्सों के खाने वाले मिक्सचर या उत्पाद, शीर्ष 1516 के खाने वाले फैट या ऑयल या उनके हिस्सों को छोड़कर।	12%	5%
25.	1517 10	सभी सामान अर्थात् मार्जरीन, लिनोक्सिन	18%	5%
26.	1518	एनिमल या माइक्रोबियल फैट और एनिमल या माइक्रोबियल ऑयल और उनके हिस्से, उबले हुए, ऑक्सीडाइज्ड, डिहाइड्रेटेड, सल्फराइज्ड, ब्लो किए हुए, वैक्यूम में या इनर्ट गैस में गर्मी से पॉलीमराइज्ड या किसी और तरह से केमिकली मॉडिफाइड, शीर्ष 1516 को छोड़कर; एनिमल, वेजिटेबल या माइक्रोबियल फैट या ऑयल या इस चैप्टर के अलग-अलग फैट या ऑयल के हिस्सों के न खाने लायक मिक्सचर या तैयारियां, जो कहीं और न तो उल्लेख किए गए हों और न ही शामिल किए गए हों।	12%	5%
27.	1520 00 00	ग्लिसरॉल, कच्चा; ग्लिसरॉल पानी और ग्लिसरॉल लाइस	18%	5%
28.	1521	वेजिटेबल वैक्स (ट्राइग्लिसराइड्स के	18%	5%

		अलावा), बीजवैक्स, दूसरे कीड़ों के वैक्स और स्पर्मसेटी, चाहे वे रिफाइंड हों या रंगीन		
29.	1522	डीग्रास, फैटी चीजों या जानवरों या सब्जियों के वैक्स के ट्रीटमेंट से निकलने वाले अवशेष	18%	5%
30.	1601	सॉसेज और इसी तरह के प्रोडक्ट, जो मीट, मीट के बचे हुए हिस्से, रक्त या कीड़ों से बने हों; इन प्रोडक्ट से बने खाने की वस्तुएं	12%	5%
31.	1602	अन्य तैयार या संरक्षित मांस, मांस के अवशेष, रक्त या कीड़े	12%	5%
32.	1603	मांस, मछली या क्रस्टेशियन, मोलस्क या अन्य जलीय अकशेरुकी जीवों के अर्क और रस	12%	5%
33.	1604	तैयार या प्रिज़र्व की हुई मछली; मछली के अंडों से बना कैवियार और कैवियार के विकल्प	12%	5%
34.	1605	क्रस्टेशियन, मोलस्क और दूसरे जलीय अकशेरुकी तैयार या संरक्षित	12%	5%
35.	1701 91, 1701 99	सभी वस्तुएं, जिसमें रिफाइंड चीनी जिसमें फ्लेवर या रंग मिलाया गया हो, शुगर क्यूब्स शामिल हैं	12%	5%
36.	1702	अन्य शुगर, जिसमें केमिकली प्योर लैक्टोज, माल्टोज, ग्लूकोज और फ्रुक्टोज शामिल हैं, सॉलिड फॉर्म में; शुगर सिरप जिसमें एक्स्ट्रा फ्लेवरिंग या कलरिंग मैटर न हो; (आर्टिफिशियल शहद के अलावा, चाहे नेचुरल शहद के साथ मिलाया गया हो या नहीं); कैरामल	18%	5%
37.	1704	चीनी में उबाली गई मिठाइयाँ	12%	5%
38.	1704	चीनी मिष्ठान्न	18%	5%
39.	1804	कोकोआ मक्खन, वसा और तेल	18%	5%
40.	1805	कोको पाउडर, जिसमें अतिरिक्त चीनी या मीठा पदार्थ न हो	18%	5%
41.	1806	चॉकलेट और कोको युक्त अन्य खाद्य पदार्थ	18%	5%
42.	1901 [1901 20 00 के अलावा]	माल्ट एक्सट्रैक्ट, आटा, दलिया, मील, स्टार्च या माल्ट एक्सट्रैक्ट से बनी खाने की चीज़ें, जिनमें कोको नहीं है या वजन के हिसाब से 40% से कम कोको है, जो पूरी तरह से डीफैटेड बेसिस पर कैलकुलेट किया	18%	5%

		गया है, कहीं और बताया या शामिल नहीं है; शीर्ष 0401 से 0404 के सामान की खाने की चीजें, जिनमें कोको न हो या वजन के हिसाब से 5% से कम कोको है, जो पूरी तरह से डीफैटेड बेसिस पर कैलकुलेट किया गया है, कहीं और बताया या शामिल नहीं है		
43.	1902	पास्ता, चाहे पका हो या भरा हुआ (मीट या दूसरी चीजों से) या किसी और तरह से तैयार किया गया हो, जैसे स्पेगेटी, मैकरोनी, नूडल्स, लज़ान्या, ग्नोची, रैवियोली, कैनेलोनी; कूसकूस, चाहे तैयार किया गया हो या नहीं	12%	5%
44.	1904 [1904 10 20 के अलावा]	सभी सामान अर्थात् कॉर्न फ्लेक्स, बल्गर गेहूं, अनाज के फ्लेक्स से बने तैयार खाद्य पदार्थ, फोर्टिफाइड राइस कर्नेल (एफआरके)	18%	5%
45.	1905	पेस्ट्री, केक, बिस्कुट और बेकर्स का अन्य सामान, चाहे उनमें कोको हो या न हो; कम्युनियन वेफर्स, दवाइयों में इस्तेमाल होने वाले खाली कैशेट, सीलिंग वेफर्स, राइस पेपर और इसी तरह के प्रोडक्ट्स (इंडियन ब्रेड के अलावा)	18%	5%
46.	1905 90 30	एक्सट्रूडेड या एक्सपेंडेड प्रोडक्ट्स, नमकीन या नमकीन	12%	5%
47.	1905	पिज्जा ब्रेड	5%	शून्य
48.	1905 या 2106	खाखरा, चपाती या रोटी	5%	शून्य
49.	2001	सब्जियां, फल, मेवे और पौधों के दूसरे खाने लायक हिस्से, जिन्हें सिरके या एसिटिक एसिड से तैयार या प्रीजर्व किया गया हो	12%	5%
50.	2002	सिरके या एसिटिक एसिड के अलावा किसी और तरीके से तैयार या प्रीजर्व किए गए टमाटर	12%	5%
51.	2003	मशरूम और ट्रफल, सिरका या एसिटिक एसिड के अलावा किसी और तरीके से तैयार या प्रीजर्व किए गए	12%	5%
52.	2004	सिरका या एसिटिक एसिड के अलावा किसी और तरीके से तैयार या सुरक्षित की गई दूसरी सब्जियां, फ्रोजन, शीर्ष 2006 के	12%	5%

		प्रोडक्ट्स के अलावा		
53.	2005	दूसरी सब्जियां जो सिरका या एसिटिक एसिड के अलावा किसी और तरीके से तैयार या प्रिज़र्व की गई हों, प्रोज़न न हों, शीर्ष 2006 के प्रोडक्ट्स के अलावा।	12%	5%
54.	2006	सब्जियां, फल, मेवे, फलों के छिलके और पौधों के दूसरे हिस्से, चीनी के द्वारा प्रिज़र्व (पानी निकाला हुआ, ग्लेस या क्रिस्टलाइज़्ड)	12%	5%
55.	2007	जैम, फ्रूट जेली, मुरब्बा, फ्रूट या नट प्यूरी और फ्रूट या नट पेस्ट, जो पकाकर बनाए जाते हैं, चाहे उनमें एक्स्ट्रा चीनी या कोई और मीठा करने वाली चीज़ हो या न हो।	12%	5%
56.	2008	फल, मेवे और पौधों के दूसरे खाने लायक हिस्से, जिन्हें किसी और तरह से तैयार या प्रिज़र्व किया गया हो, चाहे उनमें एक्स्ट्रा चीनी या कोई और मीठा करने वाली चीज़ या स्पिरिट हो या न हो, जो कहीं और बताया या शामिल न हो; जैसे मूंगफली, काजू, भुने हुए, नमकीन या भुने और नमकीन, दूसरे भुने हुए मेवे और बीज, आम, नींबू, संतरा, अनानास या दूसरे फलों का स्कवैश।	12%	5%
57.	2009	फलों या नट्स का जूस (अंगूर के रस सहित) और सब्जियों का जूस, बिना फर्मेंट किए और जिसमें स्पिरिट न हो, चाहे उसमें चीनी या कोई और मीठा करने वाली चीज़ हो या न हो।	12%	5%
58.	2009 89 90	नारियल पानी, पहले से पैक और लेबल युक्त	12%	5%
59.	2101 11, 2101 12 00	कॉफी के एक्सट्रैक्ट, एसेंस और कॉन्संट्रेट, और इन एक्सट्रैक्ट, एसेंस या कॉन्संट्रेट या कॉफी के आधार पर तैयारियां	18%	5%
60.	2101 20	सभी सामान अर्थात चाय या मेट के अर्क, सार और सांद्रण, और इन अर्क, सार या सांद्रण के आधार पर या चाय या मेट के आधार पर तैयार उत्पाद	18%	5%
61.	2101 30	रोस्टेड चिकोरी और दूसरे रोस्टेड कॉफी सब्स्टिट्यूट, और उनके एक्सट्रैक्ट, एसेंस	12%	5%

		और कॉन्संट्रेट		
62.	2102	यीस्ट (एक्टिव और इनएक्टिव); दूसरे सिंगल सेल माइक्रो-ऑर्गेनिज्म, मृत (परंतु इसमें शीर्ष 3002 की वैक्सीन शामिल नहीं हैं); तैयार बेकिंग पाउडर	12%	5%
63.	2103	सभी सामान, जिसमें सॉस और उससे बनी चीजें, मिक्स कंडीमेंट्स और मिक्स सीजनिंग्स शामिल हैं; सरसों का आटा और मील और तैयार सरसों, करी पेस्ट, मेयोनीज़ और सलाद ड्रेसिंग	12%	5%
64.	2104	सूप और ब्रोथ और उनसे बनी वस्तुएं; होमोजेनाइज्ड कम्पोजिट फूड बनाने की वस्तुएं	18%	5%
65.	2105 00 00	आइसक्रीम और दूसरी खाने वाली बर्फ, चाहे उसमें कोको हो या न हो	18%	5%
66.	2106	पराठा, परोष्ठा और अन्य किसी भी नाम से भारतीय रोटियां	18%	शून्य
67.	2106	टेक्सचराइज्ड वेजिटेबल प्रोटीन (सोया बड़ी), मुंगोडी और बैटर सहित दालों से बनी बड़ी	12%	5%
68.	2106 90	नमकीन, भुजिया, मिक्सचर, चबेना और इसी तरह की खाने की चीजें (भुने हुए चने को छोड़कर) खाने के लिए तैयार, पहले से पैक और लेबल लगी हुई	12%	5%
69.	2106 90 20	पान मसाला*	28%	40%
70.	2106 90 91	मधुमेह के खाद्य पदार्थ	12%	5%
71.	2106	खाद्य पदार्थ जो कहीं और बताए या शामिल नहीं हैं	18%	5%
72.	2201	20 लीटर की बोतलों में पैक किया गया पीने का पानी	12%	5%
73.	2201	पानी, जिसमें प्राकृतिक या कृत्रिम मिनरल पानी और वातित पानी शामिल हैं, जिसमें अतिरिक्त चीनी या अन्य मीठा पदार्थ न हो और न ही स्वाद हो	18%	5%
74.	2202 10	सभी सामान (एरेटेड पानी सहित), जिसमें अतिरिक्त चीनी या अन्य मीठा पदार्थ या स्वाद हो	28%	40%
75.	2202 91 00,	अन्य गैर-मादक पेय पदार्थ	18%	40%

	2202 99			
76.	2202 99	प्लांट-बेस्ड मिल्क ड्रिंक्स, ड्रिंक्स के तौर पर सीधे पीने के लिए तैयार	18%	5%
77.	2202 99 10	सोया दूध पेय	12%	5%
78.	2202 99 20	फ्रूट पल्प या फ्रूट जूस-बेस्ड ड्रिंक्स (फ्रूट ड्रिंक के कार्बोनेटेड बेवरेज या फ्रूट जूस वाले कार्बोनेटेड बेवरेज के अलावा)	12%	5%
79.	2202	फलों के पेय के कार्बोनेटेड पेय या फलों के रस के साथ कार्बोनेटेड पेय	28%	40%
80.	2202 99 30	दूध युक्त पेय पदार्थ	12%	5%
81.	2202 99 90	कैफीनयुक्त पेय पदार्थ	28%	40%
82.	2401*	बिना बनाया हुआ तंबाकू; तंबाकू का कचरा [तंबाकू के पत्तों के अलावा]	28%	40%
83.	2402*	सिगार, सिगार, सिगारिलो और सिगरेट, तम्बाकू या तम्बाकू के विकल्प से बने	28%	40%
84.	2403*	बीड़ी	28%	18%
85.	2403*	दूसरे बने हुए तंबाकू और बने हुए तंबाकू के विकल्प; “होमोजेनाइज़्ड” या “रीकॉन्स्टीट्यूटेड” तंबाकू; तंबाकू के अर्क और एसेंस	28%	40%
86.	2404 11 00*	ऐसे प्रोडक्ट जिनमें तंबाकू या रीकॉन्स्टीट्यूटेड तंबाकू हो और जो बिना जलाए ही सांस के ज़रिए अंदर लेने के लिए हों	28%	40%
87.	2404 19 00*	ऐसे प्रोडक्ट जिनमें तंबाकू या निकोटीन के विकल्प हों और जो बिना जलाए ही सांस के ज़रिए अंदर लेने के लिए हों	28%	40%
88.	2515 12 10	संगमरमर और ट्रैवर्टिन ब्लॉक	12%	5%
89.	2516	ग्रेनाइट ब्लॉक	12%	5%
90.	2523	पोर्टलैंड सीमेंट, एल्युमिनस सीमेंट, स्लेग सीमेंट, सुपर सल्फेट सीमेंट और इसी तरह के हाइड्रोलिक सीमेंट, चाहे वे रंगीन हों या क्लिंकर के रूप में हों	28%	18%
91.	2701	कोयला; कोयले से बने ब्रिकेट, ओवॉइड और इसी तरह के ठोस ईंधन	5%	18%
92.	2702	लिग्नाइट, चाहे एग्लोमेरेटेड हो या नहीं, जेट को छोड़कर	5%	18%

93.	2703	पीट (पीट लिटर सहित), चाहे एकत्रित हो या नहीं	5%	18%
94.	28	बेहोशी की दवा	12%	5%
95.	28	पोटेशियम आयोडेट	12%	5%
96.	28	भाप	12%	5%
97.	2801 20	आयोडीन	12%	5%
98.	2804 40 10	मेडिकल ग्रेड ऑक्सीजन	12%	5%
99.	2807	सल्फ्यूरिक एसिड	18%	5%
100.	2808	नाइट्रिक एसिड	18%	5%
101.	2814	अमोनिया	18%	5%
102.	2847	औषधीय ग्रेड हाइड्रोजन पEROक्साइड	12%	5%
103.	28 या 38	माइक्रोन्यूट्रिएंट्स, जो फर्टिलाइजर कंट्रोल ऑर्डर, 1985 के शेड्यूल 1, पार्ट (ए) के सीरियल नंबर 1(g) के तहत आते हैं और उन निर्माताओं द्वारा बनाए जाते हैं जो उर्वरक नियंत्रण आदेश, 1985 के तहत पंजीकृत हैं।	12%	5%
104.	29 या 380893	जिबरेलिक अम्ल	12%	5%
105.	29061110	प्राकृतिक मेन्थॉल	12%	5%
106.	29061110, 30, 3301	नेचुरल मेन्थॉल से बने निम्नलिखित वस्तुएं, यथा: क. मेन्थॉकल और मेन्थॉल क्रिस्टल ख. पुदीना (मेंथा तेल) ग. फ्रैक्शनेटेड/डी-टर्पिनेटेड मेंथा तेल (डीटीएमओ) घ. डी-मेंथोलाइज्ड तेल (डीएमओ) ड. पुदीना तेल च. मेन्था पिपेरिटा तेल	12%	5%
107.	29061190	प्राकृतिक मेन्थॉल के अलावा	12%	18%
108.	29061190, 30, 3301	नेचुरल मेन्थॉल के अलावा दूसरी चीजों से बने ये सामान, जैसे: क. मेन्थॉल और मेन्थॉल क्रिस्टल ख. पुदीना (मेंथा तेल) ग. फ्रैक्शनेटेड/डी-टर्पिनेटेड मेंथा तेल (डीटीएमओ) घ. डी-मेंथोलाइज्ड तेल (डीएमओ) ड. पुदीना तेल च. मेन्था पिपेरिटा तेल	12%	18%

109.	30	निम्नलिखित दवाएँ और औषधियाँ: <table><tr><td>1</td><td>एगल्सिडेस बीटा</td></tr><tr><td>2</td><td>इमिग्लूकेरेज़</td></tr><tr><td>3</td><td>एप्टाकोग अल्फा सक्रिय पुनः संयोजक जमावट कारक VIIa</td></tr></table>	1	एगल्सिडेस बीटा	2	इमिग्लूकेरेज़	3	एप्टाकोग अल्फा सक्रिय पुनः संयोजक जमावट कारक VIIa	5%	शून्य																																																				
1	एगल्सिडेस बीटा																																																													
2	इमिग्लूकेरेज़																																																													
3	एप्टाकोग अल्फा सक्रिय पुनः संयोजक जमावट कारक VIIa																																																													
110.	30	निम्नलिखित दवाएँ और औषधियाँ: <table><tr><td>1</td><td>ओनासेमनोजेन अबेपार्वोवेक</td></tr><tr><td>2</td><td>एसिमिनिब</td></tr><tr><td>3</td><td>मेपोलिज़ुमाब</td></tr><tr><td>4</td><td>पेगीलेटेड लिपोसोमल रिनोटेकन</td></tr><tr><td>5</td><td>डारातुमुमाब</td></tr><tr><td>6</td><td>डारातुमुमाब उपचर्म</td></tr><tr><td>7</td><td>टेक्लिस्टामैब</td></tr><tr><td>8</td><td>अमिवंतामब</td></tr><tr><td>9</td><td>एलेक्टिनिब</td></tr><tr><td>10</td><td>रिस्टिडप्लैम</td></tr><tr><td>11</td><td>ओबिनुटुज़ुमैब</td></tr><tr><td>12</td><td>पोलाटुज़ुमैब वेडोटिन</td></tr><tr><td>13</td><td>एंटेक्टिनिब</td></tr><tr><td>14</td><td>एटेज़ोलिज़ुमाब</td></tr><tr><td>15</td><td>स्पेसोलिमैब</td></tr><tr><td>16</td><td>वेलाग्लूसेरेज़ अल्फा</td></tr><tr><td>17</td><td>एगल्सिडेस अल्फा</td></tr><tr><td>18</td><td>रुरियोक्टोकोग अल्फा पेगोल</td></tr><tr><td>19</td><td>इडुरसल्फेटेस</td></tr><tr><td>20</td><td>एल्लूकोसिडेस अल्फा</td></tr><tr><td>21</td><td>लैरोनिडेस</td></tr><tr><td>22</td><td>ओलिपुडेस अल्फा</td></tr><tr><td>23</td><td>टेपोटिनिब</td></tr><tr><td>24</td><td>एवेलुमैब</td></tr><tr><td>25</td><td>एमिसिज़ुमाब</td></tr><tr><td>26</td><td>बेलुमोसुडिल</td></tr><tr><td>27</td><td>मिग्लस्टैट</td></tr><tr><td>28</td><td>वेलमनसे अल्फा</td></tr><tr><td>29</td><td>एलिरोक्यूमैब</td></tr></table>	1	ओनासेमनोजेन अबेपार्वोवेक	2	एसिमिनिब	3	मेपोलिज़ुमाब	4	पेगीलेटेड लिपोसोमल रिनोटेकन	5	डारातुमुमाब	6	डारातुमुमाब उपचर्म	7	टेक्लिस्टामैब	8	अमिवंतामब	9	एलेक्टिनिब	10	रिस्टिडप्लैम	11	ओबिनुटुज़ुमैब	12	पोलाटुज़ुमैब वेडोटिन	13	एंटेक्टिनिब	14	एटेज़ोलिज़ुमाब	15	स्पेसोलिमैब	16	वेलाग्लूसेरेज़ अल्फा	17	एगल्सिडेस अल्फा	18	रुरियोक्टोकोग अल्फा पेगोल	19	इडुरसल्फेटेस	20	एल्लूकोसिडेस अल्फा	21	लैरोनिडेस	22	ओलिपुडेस अल्फा	23	टेपोटिनिब	24	एवेलुमैब	25	एमिसिज़ुमाब	26	बेलुमोसुडिल	27	मिग्लस्टैट	28	वेलमनसे अल्फा	29	एलिरोक्यूमैब	12%	शून्य
1	ओनासेमनोजेन अबेपार्वोवेक																																																													
2	एसिमिनिब																																																													
3	मेपोलिज़ुमाब																																																													
4	पेगीलेटेड लिपोसोमल रिनोटेकन																																																													
5	डारातुमुमाब																																																													
6	डारातुमुमाब उपचर्म																																																													
7	टेक्लिस्टामैब																																																													
8	अमिवंतामब																																																													
9	एलेक्टिनिब																																																													
10	रिस्टिडप्लैम																																																													
11	ओबिनुटुज़ुमैब																																																													
12	पोलाटुज़ुमैब वेडोटिन																																																													
13	एंटेक्टिनिब																																																													
14	एटेज़ोलिज़ुमाब																																																													
15	स्पेसोलिमैब																																																													
16	वेलाग्लूसेरेज़ अल्फा																																																													
17	एगल्सिडेस अल्फा																																																													
18	रुरियोक्टोकोग अल्फा पेगोल																																																													
19	इडुरसल्फेटेस																																																													
20	एल्लूकोसिडेस अल्फा																																																													
21	लैरोनिडेस																																																													
22	ओलिपुडेस अल्फा																																																													
23	टेपोटिनिब																																																													
24	एवेलुमैब																																																													
25	एमिसिज़ुमाब																																																													
26	बेलुमोसुडिल																																																													
27	मिग्लस्टैट																																																													
28	वेलमनसे अल्फा																																																													
29	एलिरोक्यूमैब																																																													

		<table><tr><td>30</td><td>एवोलोकुमाब</td></tr><tr><td>31</td><td>सिस्टामाइन बिटार्टेट</td></tr><tr><td>32</td><td>सीआई-अवरोधक इंजेक्शन</td></tr><tr><td>33</td><td>इंक्विलिसिन</td></tr></table>	30	एवोलोकुमाब	31	सिस्टामाइन बिटार्टेट	32	सीआई-अवरोधक इंजेक्शन	33	इंक्विलिसिन		
30	एवोलोकुमाब											
31	सिस्टामाइन बिटार्टेट											
32	सीआई-अवरोधक इंजेक्शन											
33	इंक्विलिसिन											
111.	30	सभी दवाइयां और औषधियां जिनमें निम्नलिखित शामिल हैं: i. फ्लूटिकासोन फ्यूरोएट + यूमेक्लिडिनियम + विलेन्टेरोल एफएफ/यूएमईसी/VI ii. ब्रेंटुक्सिमैब वेडोटिन iii. ओक्रेलिजुमैब iv. पर्टुजुमैब v. पर्टुजुमैब + ट्रैस्टुजुमैब vi. फ़ारिसिमैब	12%	5%								
112.	3001	ऑर्गनो-थेराप्यूटिक इस्तेमाल के लिए ग्रंथियां और दूसरे अंग, सूखे हुए, चाहे पाउडर हों या नहीं; ऑर्गनो-थेराप्यूटिक इस्तेमाल के लिए ग्रंथियों या दूसरे अंगों या उनके सेक्रेशन का अर्क; हेपरिन और उसके सॉल्ट; इलाज या बचाव के इस्तेमाल के लिए तैयार किए गए दूसरे इंसानी या जानवरों के पदार्थ, जो कहीं और बताए गए या शामिल नहीं हैं।	12%	5%								
113.	3002	इलाज, बचाव या जांच के लिए तैयार किया गया जानवरों का रक्त; एंटीसेरा और रक्त के दूसरे हिस्से और बदले हुए इम्यूनोलॉजिकल प्रोडक्ट, चाहे वे बायोटेक्नोलॉजिकल प्रोसेस से मिले हों या नहीं; टॉक्सिन, माइक्रो-ऑर्गेनिज्म के कल्चर (यीस्ट को छोड़कर) और इसी तरह के प्रोडक्ट	12%	5%								
114.	3003	दवाइयाँ (शीर्ष 30.02, 30.05 या 30.06 के सामान को छोड़कर) जिनमें दो या दो से ज्यादा चीज़ें होती हैं, जिन्हें इलाज या बचाव के लिए मिलाया गया है, और जो रिटेल बिक्री के लिए मापी गई डोज़ या फ़ॉर्म या पैकिंग में नहीं रखी गई हैं, इसमें आयुर्वेदिक, यूनानी, सिद्ध, होम्योपैथिक या बायो-	12%	5%								

		केमिकल सिस्टम की दवाइयाँ शामिल हैं।		
115.	3004	दवाइयाँ (शीर्ष 30.02, 30.05 या 30.06 के सामान को छोड़कर) जिनमें थेराप्यूटिक या प्रोफिलैक्टिक इस्तेमाल के लिए मिक्स या अनमिक्स प्रोडक्ट होते हैं, जो मापी गई डोज में (ट्रांसडर्मल एडमिनिस्ट्रेशन सिस्टम के रूप में भी) या रिटेल सेल के लिए फॉर्म या पैकिंग में रखी जाती हैं, जिसमें आयुर्वेदिक, यूनानी, होम्योपैथिक सिद्ध या बायो-केमिकल सिस्टम की दवाइयाँ शामिल हैं, जो रिटेल सेल के लिए रखी जाती हैं।	12%	5%
116.	3005	वैडिंग, गॉज, बैंडेज और इसी तरह की चीजें (जैसे, ड्रेसिंग, चिपकने वाला प्लास्टर, पोल्टिस), जिन पर दवा की चीजें लगी हों या जो मेडिकल, सर्जिकल, डेंटल या जानवरों के इलाज के लिए रिटेल बिक्री के लिए फॉर्म या पैकिंग में रखी गई हों।	12%	5%
117.	3006	इस चैप्टर के नोट 4 में बताए गए फार्मास्यूटिकल गुड्स [जैसे कि स्टेराइल सर्जिकल कैटगट, इसी तरह के स्टेराइल टांके का सामान (जिसमें स्टेराइल सोखने वाले सर्जिकल या डेंटल धागे शामिल हैं) और सर्जिकल घाव बंद करने के लिए स्टेराइल टिशू एडहेसिव; स्टेराइल लैमिनेरिया और स्टेराइल लैमिनेरिया टेंट; स्टेराइल सोखने वाले सर्जिकल या डेंटल हेमोस्टैटिक्स; स्टेराइल सर्जिकल या डेंटल एडहेजन बैरियर, चाहे सोखने वाले हों या नहीं; वेस्ट फार्मास्यूटिकल्स] [गर्भनिरोधक के अलावा]	12%	5%
118.	3304	टैल्कम पाउडर, फेस पाउडर	18%	5%
119.	3305	बालों का तेल, शैम्पू	18%	5%
120.	3306	डेंटल फ़्लॉस, टूथपेस्ट	18%	5%
121.	33061010	टूथ पाउडर	12%	5%
122.	3307	शेविंग क्रीम, शेविंग लोशन, आफ्टरशेव लोशन	18%	5%
123.	33074100	खुशबूदार चीजें जो जलने से काम करती हैं (अगरबत्ती, लोभान, धूप बत्ती, धूप, संभ्रानी	12%	18%

		के अलावा)		
124.	3401	टॉयलेट सोप (इंडस्ट्रियल सोप के अलावा) बार, केक, मोल्डेड पीस या शेप के रूप में	18%	5%
125.	3406	मोमबत्तियाँ, टैपर्स और इसी तरह की अन्य चीजें	12%	5%
126.	3406	हस्तनिर्मित मोमबत्तियाँ	12%	5%
127.	3503	जिलेटिन (जिसमें आयताकार (चौकोर सहित) शीट में जिलेटिन शामिल है, चाहे वह सरफेस-वर्क हो या रंगीन) और जिलेटिन डेरिवेटिव; आइसिंग्लास; जानवरों से बने दूसरे ग्लू, शीर्ष 3501 के केसीन ग्लू को छोड़कर।	18%	5%
128.	3505	डेक्सट्रिन और दूसरे मॉडिफाइड स्टार्च (जैसे, प्रीजिलेटिनाइज्ड या एस्टरिफाइड स्टार्च); स्टार्च पर आधारित ग्लू, या डेक्सट्रिन या दूसरे मॉडिफाइड स्टार्च पर आधारित ग्लू	18%	5%
129.	3605 00 10	सभी सामान-सेफ्टी मैचेज	12%	5%
130.	3701	मेडिकल इस्तेमाल के लिए एक्स-रे के लिए फोटोग्राफिक प्लेट और फिल्म	12%	5%
131.	3705	सिनेमैटोग्राफिक फिल्म के अलावा, फोटोग्राफिक प्लेट्स और फिल्मों, एक्सपोज्ड और डेवलप्ड	12%	5%
132.	3706	फोटोग्राफिक प्लेट्स और फिल्मों, एक्सपोज्ड और डेवलप्ड, चाहे उनमें साउंड ट्रैक हो या न हो या सिर्फ साउंड ट्रैक हो, फीचर फिल्मों के अलावा	12%	5%
133.	3808	निम्नलिखित जैव कीटनाशक, अर्थात् - 1 बैसिलस थुरिंजिएंसिस वीएआर. इजराइलेनसिस 2 बैसिलस थुरिंजिएंसिस वीएआर. कुरसटाकी 3 बैसिलस थुरिंजिएंसिस वीएआर. गैलेरिया 4 बैसिलस स्फेरिकस 5 ट्राइकोडर्मा विरिडे 6 ट्राइकोडर्मा हरज़ियानम 7 स्यूडोमोनास फ्लोरोसेंस 8 ब्यूवेरियाबेसिआना 9 हेलीकोवरपार्मिगेरा का एमपीवी	12%	5%

		स्पोडोप्टेरालिट्यूरा का 10 एन.पी.वी. 11 नीम आधारित कीटनाशक 12 सिंबोपोगन		
134.	3818	सिलिकॉन वेफ़र्स	12%	5%
135.	3822	सभी डायग्नोस्टिक किट और अभिकर्मक	12%	5%
136.	3826	बायोडीज़ल (तेल मार्केटिंग कंपनियों को हाई-स्पीड डीज़ल के साथ मिलाने के लिए सप्लाई किए गए बायोडीज़ल के अलावा)	12%	18%
137.	3926	दूध की बोतलें; प्लास्टिक के मोती	12%	5%
138.	4007	लेटेक्स रबर धागा	12%	5%
139.	4011	पिछले ट्रैक्टर टायर और पिछले ट्रैक्टर टायर ट्यूब	18%	5%
140.	4011	रबर के नए न्यूमेटिक टायर [साइकिल, साइकिल-रिक्शा और तीन पहियों वाले पावर्ड साइकिल रिक्शा में इस्तेमाल होने वाले टायर के अलावा; पीछे के ट्रैक्टर टायर; और एयरक्राफ्ट में इस्तेमाल होने वाले टायर]	28%	18%
141.	4011 70 00	ट्रैक्टरों के लिए टायर	18%	5%
142.	4013 90 49	ट्रैक्टर के टायरों के लिए ट्यूब	18%	5%
143.	4014	दूध पिलाने वाली बोतलों के निप्पल	12%	5%
144.	4015	सर्जिकल रबर के दस्ताने या मेडिकल जांच रबर के दस्ताने	12%	5%
145.	4016	रबर (इरेजर)	5%	शून्य
146.	4016	रबर बैंड	12%	5%
147.	4107	टैनिंग या क्रस्टिंग के बाद तैयार किया गया चमड़ा, जिसमें पार्चमेंट-ड्रेस्ड चमड़ा शामिल है, गोजातीय (भैंस सहित) या घोड़े के जानवरों का, जिस पर बाल न हों, चाहे वे फटे हों या नहीं, शीर्ष 4114 के चमड़े को छोड़कर।	12%	5%
148.	4112	टैनिंग या क्रस्टिंग के बाद तैयार किया गया चमड़ा, जिसमें भेड़ या मेमने का पार्चमेंट-ड्रेस्ड चमड़ा शामिल है, जिस पर ऊन नहीं है, चाहे वह फटा हो या नहीं, शीर्ष 4114 के चमड़े को छोड़कर।	12%	5%
149.	4113	टैनिंग या क्रस्टिंग के बाद तैयार किया गया चमड़ा, जिसमें दूसरे जानवरों का पार्चमेंट-	12%	5%

		ड्रेस्ड चमड़ा शामिल है, जिस पर ऊन या बाल नहीं हैं, चाहे वह फटा हो या नहीं, शीर्ष 4114 के चमड़े के अलावा।		
150.	4114	चामोइस (कॉम्बिनेशन चामोइस सहित) लेदर; पेटेंट लेदर और पेटेंट लैमिनेटेड लेदर; मेटलाइज्ड लेदर	12%	5%
151.	4115	लेदर या लेदर फाइबर के बेस वाला कम्पोजीशन लेदर, स्लैब, शीट या स्ट्रिप में, चाहे रोल में हो या नहीं; लेदर या कम्पोजीशन लेदर की छीलन और दूसरा वेस्ट, जो लेदर के सामान बनाने के लिए सही नहीं है; लेदर डस्ट, पाउडर और आटा	12%	5%
152.	4202 22, 4202 29, 4202 31 10, 4202 31 90, 4202 32, 4202 39	हस्तशिल्प - पाउच और पर्स सहित हैंडबैग; ज्वेलरी बॉक्स	12%	5%
153.	4202 22 20	सूती के हैंड बैग और शॉपिंग बैग	12%	5%
154.	4202 22 30	जूट के हैंड बैग और शॉपिंग बैग	12%	5%
155.	4203	स्पोर्ट्स में इस्तेमाल के लिए खास तौर पर तैयार किए गए दस्ताने	12%	5%
156.	44, 68, 83	लकड़ी, पत्थर [संगमरमर सहित] और धातुओं [कीमती धातुओं से बनी मूर्तियों को छोड़कर] की मूर्तियाँ	12%	5%
157.	44 या कोई भी अध्याय	निम्नलिखित वस्तुएं, अर्थात्: — क. सीमेंट बॉन्डेड पार्टिकल बोर्ड; ख. जूट पार्टिकल बोर्ड; ग. चावल भूसी बोर्ड; घ. ग्लास-फाइबर प्रबलित जिप्सम बोर्ड (जीआरजी) ड. सिसल-फाइबर बोर्ड; च. खोई बोर्ड; और छ. कॉटन स्टाक पार्टिकल बोर्ड ज. कृषि फसल अवशेषों से निर्मित पार्टिकल/फाइबर बोर्ड	12%	5%
158.	4404	हूपवुड; कटे हुए डंडे; लकड़ी के ढेर, पिकेट और स्टेक, नुकीले लेकिन लंबाई में काटे नहीं गए; लकड़ी की छड़ें, मोटे तौर पर काटी	12%	5%

		गई लेकिन मुड़ी हुई, मुड़ी हुई या किसी और तरह से काम की हुई नहीं, जो वॉकिंग-स्टिक, छाते, टूल हैंडल या ऐसी ही चीज़ें बनाने के लिए सही हों।		
159.	4405	वुड वुल, वुड फ्लोर	12%	5%
160.	4406	लकड़ी के रेलवे या ट्रामवे स्लीपर (क्रॉस-टाई)	12%	5%
161.	4408	विनियरिंग के लिए शीट (जिसमें लैमिनेटेड लकड़ी को काटकर मिली शीट भी शामिल हैं), प्लाईवुड या इसी तरह की लैमिनेटेड लकड़ी और दूसरी लकड़ी के लिए, लंबाई में काटी हुई, कटी हुई या छिली हुई, चाहे प्लेन की हुई हो, सैंड की हुई हो, स्प्लस की हुई हो या एंड-जॉइंट की हुई हो, जिसकी मोटाई 6 mm से ज्यादा न हो [मैच स्प्लंट के लिए]	12%	5%
162.	4409	बांस का बना फर्श	12%	5%
163.	4414	हस्तशिल्प - पेंटिंग, फोटोग्राफ के लिए लकड़ी के फ्रेम, दर्पण (मिरर) आदि	12%	5%
164.	4415	लकड़ी के पैकिंग केस, बॉक्स, क्रेट, ड्रम और इसी तरह की पैकिंग; लकड़ी के केबल-ड्रम; लकड़ी के पैलेट, बॉक्स पैलेट और दूसरे लोड बोर्ड; लकड़ी के पैलेट कॉलर	12%	5%
165.	4416, 4421 99 90	हस्तशिल्प - लकड़ी के नक्काशीदार उत्पाद, आर्ट वेयर/ लकड़ी के सजावटी सामान (इनले वर्क, पीपे, बैरल, वैट सहित)	12%	5%
166.	4416	लकड़ी के पीपे, बैरल, वैट, टब और कॉपर के दूसरे उत्पाद और उनके हिस्से, जिसमें डंडे भी शामिल हैं	12%	5%
167.	4417	औजार, औजार के हिस्से, औजार के हैंडल, झाड़ू या ब्रश के हिस्से और हैंडल, लकड़ी के; बूट या जूते के लास्ट और पेड़, लकड़ी के	12%	5%
168.	4418	बांस की लकड़ी से बनी इमारत की जॉइनरी	12%	5%
169.	4419	लकड़ी के टेबलवेयर और किचनवेयर	12%	5%
170.	4420	लकड़ी की माक्वेटरी और जड़ाऊ लकड़ी; लकड़ी के गहने या कटलरी के लिए ताबूत और केस, और इसी तरह की चीज़ें; लकड़ी	12%	5%

		की मूर्तियाँ और दूसरे गहने; लकड़ी के फर्नीचर के सामान जो अध्याय 94 में शामिल नहीं हैं।		
171.	4420	हस्तशिल्प- लकड़ी की मूर्तियाँ और अन्य आभूषण, लकड़ी की मीनाकारी और जड़ाऊ कारीगरी, आभूषण बॉक्स, लकड़ी पर खराद और लाख का काम [खराद और लाख का काम, अंबाडी सिसल शिल्प सहित]	12%	5%
172.	4421	लकड़ी की दूसरी चीजें; जैसे कपड़े टांगने वाले हैंगर, स्पूल, कॉप्स, बॉबिन, सिलाई के धागे की रील और अलग-अलग टेक्सटाइल मशीनरी के लिए लकड़ी से बनी ऐसी ही चीजें, माचिस की पट्टियाँ, पेंसिल की पट्टियाँ, लकड़ी के हिस्से, जैसे जहाजों, नावों और दूसरी तैरने वाली चीजों के लिए चप्पू, पैडल और पतवार, टेबलवेयर और किचन के सामान के तौर पर इस्तेमाल होने वाले घरेलू सजावटी सामान के हिस्से [लकड़ी के पेविंग ब्लॉक के अलावा, घनी लकड़ी के सामान जो कहीं और शामिल या बताए नहीं गए हैं, टेबलवेयर और किचन के सामान के तौर पर इस्तेमाल होने वाले घरेलू सजावटी सामान के हिस्से]	12%	5%
173.	4502 00 00	नेचुरल कॉर्क, डीबैकड या लगभग चौकोर, या आयताकार (चौकोर सहित) ब्लॉक, प्लेट, शीट या स्ट्रिप में (कॉर्क या स्टॉपर के लिए नुकीले किनारों वाले ब्लैक सहित)	12%	5%
174.	4503	प्राकृतिक कॉर्क से बनी चीजें जैसे कॉर्क और स्टॉपर, शटलकॉक कॉर्क बॉटम	12%	5%
175.	4503 90 90 4504 90	हस्तशिल्प- कॉर्क से बनी कलाकृतियाँ [शोलापीठ की वस्तुओं सहित]	12%	5%
176.	4504	एग्लोमेरेटेड कॉर्क (बाइंडिंग पदार्थ सहित या इसके बिना) और एग्लोमेरेटेड कॉर्क से बनी चीजें	12%	5%
177.	4701	मैकेनिकल वुड पल्प	12%	5%
178.	4702	केमिकल वुड पल्प, घुलनशील ग्रेड	12%	18%
179.	4703	केमिकल वुड पल्प, सोडा या सल्फेट, घुलनशील ग्रेड के अलावा	12%	5%

180.	4704	केमिकल वुड पल्प, सल्फाइट, घुलनशील ग्रेड के अलावा	12%	5%
181.	4705	मैकेनिकल और केमिकल पल्पिंग प्रोसेस के संयोजन से प्राप्त होने वाला वुड पल्प	12%	5%
182.	4706	रिकवर किए गए (बेकार और स्क्रेप) कागज या पेपरबोर्ड या दूसरे रेशेदार सेल्युलॉसिक मटीरियल से बने फाइबर के पल्प	12%	5%
183.	4802	बिना कोटिंग वाला कागज और पेपरबोर्ड, जिसका इस्तेमाल एक्सरसाइज बुक, ग्राफ बुक, लेबोरेटरी नोटबुक और नोटबुक के लिए किया जाता है	12%	शून्य
184.	4802	बिना कोटिंग वाला पेपर और पेपरबोर्ड, जो लिखने, प्रिंटिंग या दूसरे ग्राफिक कामों के लिए इस्तेमाल होता है, और बिना छेद वाला पंच-कार्ड और पंच टेप पेपर, रोल या रेक्टैंगुलर (स्क्वायर सहित) शीट में, किसी भी साइज का, शीर्ष 4801 या 4803 वाले पेपर के अलावा; [एक्सरसाइज बुक, ग्राफ बुक, लेबोरेटरी नोटबुक और नोटबुक के लिए बिना कोटिंग वाला पेपर और पेपरबोर्ड के अलावा]	12%	18%
185.	4802	हस्तनिर्मित कागज और पेपरबोर्ड	12%	5%
186.	4804	बिना कोटिंग वाला क्राफ्ट पेपर और पेपरबोर्ड, रोल या शीट में, शीर्ष 4802 या 4803 के अलावा	12%	18%
187.	4805	रोल या शीट में अन्य बिना कोटिंग वाले कागज और पेपरबोर्ड, जिन पर इस चैप्टर के नोट 3 में बताए गए तरीके से आगे काम या प्रोसेस नहीं किया गया हो।	12%	18%
188.	4806 20 00	ग्रीसप्रूफ कागज	12%	18%
189.	4806 40 10	ग्लासिन कागज	12%	18%
190.	4807	कम्पोजिट पेपर और पेपरबोर्ड (पेपर या पेपरबोर्ड की चपटी परतों को एक साथ चिपकाकर बनाया गया), जो सतह पर कोटेड या इम्प्रेग्नेटेड नहीं है, चाहे अंदर से मजबूत किया गया हो या नहीं, रोल या शीट में।	12%	18%
191.	4808	पेपर और पेपरबोर्ड, नालीदार (चिपकी हुई)	12%	18%

		सपाट सतह वाली शीट सहित या इसके बिना), क्रेप्ड, क्रिकल्ड, उभरे हुए या छेद वाले, रोल या शीट में, शीर्ष 4803 में बताए गए तरह के पेपर के अलावा।		
192.	4810	कागज और पेपरबोर्ड, एक या दोनों तरफ़ केओलिन (चाइना क्ले) या दूसरी इनऑर्गेनिक चीज़ों से कोट किया हुआ, बाइंडर सहित या इसके बिना, और बिना किसी दूसरी कोटिंग के, चाहे सतह पर रंग हो, सतह पर सजावट हो या प्रिंट हो, किसी भी साइज़ के रोल या रेक्टैंगुलर (चौकोर सहित) शीट में।	12%	18%
193.	4817 30	कागज या पेपरबोर्ड के बॉक्स, पाउच, वॉलेट और लेखन सामग्री, जिसमें अलग-अलग तरह की पेपर स्टेशनरी हो	12%	5%
194.	4819 10, 4819 20	निम्न से बना 9कार्टन, बॉक्स और केस, - क. नालीदार कागज या पेपर बोर्ड; या ख. गैर-नालीदार कागज या पेपर बोर्ड	12%	5%
195.	4820	अभ्यास पुस्तिका, ग्राफ पुस्तिका, और प्रयोगशाला नोट बुक और नोटबुक	12%	शून्य
196.	4823	पेपर पल्प मोल्डेड ट्रे	12%	5%
197.	48	माचिस के लिए पेपर स्प्लिट, चाहे वैक्स किया हो या नहीं, एस्फाल्टिक रूफिंग शीट	12%	5%
198.	48	कागज के बोरे/बैग और बायोडिग्रेडेबल बैग	18%	5%
199.	4905	सभी तरह के मैप और हाइड्रोग्राफिक या इसी तरह के चार्ट, जिसमें एटलस, वॉल मैप, टोपोग्राफिकल प्लान और ग्लोब शामिल हैं, प्रिंट किए गए	12%	शून्य
200.	5401	हाथ से बने फिलामेंट का सिलाई धागा, चाहे रिटेल सेल के लिए रखा गया हो या नहीं	12%	5%
201.	5402, 5403, 5404, 5405, 5406	सिंथेटिक या कृत्रिम फिलामेंट यार्न	12%	5%
202.	5402, 5404, 5406	सभी सामान	18%	5%
203.	5403, 5405, 5406	सभी सामान	18%	5%
204.	5501, 5502	सिंथेटिक या कृत्रिम फिलामेंट टो	18%	5%
205.	5503, 5504, 5506, 5507	सिंथेटिक या कृत्रिम स्टेपल फाइबर	18%	5%

206.	5505	मानव निर्मित रेशों का अपशिष्ट	18%	5%
207.	5508	मानव निर्मित स्टेपल फाइबर का सिलाई धागा	12%	5%
208.	5509, 5510, 5511	मानव निर्मित स्टेपल फाइबर का धागा	12%	5%
209.	5601	टेक्सटाइल मटीरियल और उससे बनी चीजों की गद्दी; जैसे सोखने वाली रूई (सिगरेट फिल्टर रॉड को छोड़कर)	12%	5%
210.	5602	फेल्ड, चाहे वह इम्प्रेग्नेटेड हो या नहीं, लेपित हो, ढका हो या लेमिनेटेड हो	12%	5%
211.	5603	बिना बुने कपड़े, चाहे वे इम्प्रेग्नेटेड, कोटेड, कवर्ड या लैमिनेटेड हों या नहीं	12%	5%
212.	5604	रबर धागा और डोरी, टेक्सटाइल से ढका हुआ; टेक्सटाइल यार्न, और स्ट्रिप वगैरह शीर्ष 5404 या 5405 के अनुसार, रबर या प्लास्टिक से लगा हुआ, कोटेड, ढका हुआ या ढका हुआ।	12%	5%
213.	5605	मेटल वाला धागा, चाहे वह जिम्प्ड हो या नहीं, टेक्सटाइल धागा हो या स्ट्रिप या शीर्ष 5404 या 5405 जैसा कुछ, धागे, स्ट्रिप या पाउडर के रूप में मेटल के साथ मिला हुआ हो या मेटल से ढका हुआ हो।	12%	5%
214.	5606	गिम्प्ड यार्न, और शीर्ष 5404 या 5405 के स्ट्रिप और इसी तरह के कपड़े, गिम्प्ड (शीर्ष 5605 और गिम्प्ड हॉर्सहेयर यार्न के अलावा); शेनिल यार्न (जिसमें फ्लॉक शेनिल यार्न शामिल है); लूप वेल-यार्न	12%	5%
215.	5607	सुतली, डोरी, रस्सी और केबल, चाहे वे गुंथी हुई हों या नहीं और चाहे वे रबर या प्लास्टिक से भरी, कोट की हुई, ढकी हुई या ढकी हुई हों	12%	5%
216.	5609	शीर्ष 5404 या 5405 के तहत आने वाले सूत, पट्टी या इसी तरह के सामान, सुतली, डोरी, रस्सी या केबल, जो कहीं और बताए या शामिल नहीं हैं [कॉयर के उत्पाद को छोड़कर]	12%	5%
217.	5701	कालीन और दूसरे कपड़े के फर्श कवरिंग, गांठदार, चाहे बने हों या नहीं	12%	5%
218.	5702	कालीन और अन्य कपड़े से बने फर्श के	12%	5%

		कवर, बुने हुए, गुच्छेदार या गुच्छेदार नहीं, चाहे बनाए गए हों या नहीं, जिसमें “केलेम”, “शूमाक्स”, “करमानी” और इसी तरह के हाथ से बुने हुए कालीन शामिल हैं		
219.	5703	कालीन और अन्य टेक्सटाइल फ़्लोर कवरिंग (टर्फ सहित), टफ़टेड, चाहे बनाए गए हों या नहीं	12%	5%
220.	5704	कालीन और दूसरे टेक्सटाइल फ़्लोर कवरिंग, फ़ैल्ट के, टफ़टेड या फ़्लॉकड नहीं, चाहे बनाए गए हों या नहीं	12%	5%
221.	5705	दूसरे कालीन और दूसरे कपड़े के फ़र्श कवरिंग, चाहे बने हों या नहीं; जैसे मैट और मैटिंग, जिसमें बाथ मैट भी शामिल हैं, जिनमें वज़न के हिसाब से कॉटन ज्यादा होता है, हैंडलूम के, हैंडलूम के कॉटन रग्स	12%	5%
222.	5802	टेरी टॉवेलिंग और इसी तरह के बुने हुए टेरी फ़ैब्रिक, शीर्ष 5806 के नैरो फ़ैब्रिक के अलावा; टफ़टेड टेक्सटाइल फ़ैब्रिक, शीर्ष 5703 के प्रोडक्ट के अलावा	12%	5%
223.	5803	शीर्ष 5806 के नैरो फ़ैब्रिक के अलावा गॉज़	12%	5%
224.	5804	ट्यूल और दूसरे नेट वाले कपड़े, जिसमें बुने हुए, बुने हुए या क्रोशिया किए हुए कपड़े शामिल नहीं हैं; शीर्ष 6002 से 6006 के कपड़ों के अलावा, कपड़े में, पट्टियों में या मोटिफ़ में लेसा।	12%	5%
225.	5805	गोबेलिन, फ़्लैंडर्स, ऑबसन, ब्यूवैस और इसी तरह की हाथ से बुनी हुई टेपेस्ट्री, और सुई से बनी टेपेस्ट्री (जैसे, पेटिट पॉइंट, क्रॉस स्टिच), चाहे वे बनी हों या नहीं	12%	5%
226.	5807	लेबल, बैज और टेक्सटाइल मटीरियल के ऐसे ही आइटम, पीस में, स्ट्रिप्स में या शेष या साइज़ में कटे हुए, कढ़ाई वाले नहीं	12%	5%
227.	5808	चोटियां अलग-अलग पीस में; सजावटी ट्रिमिंग्स पीस में, बिना कढ़ाई के, बुने हुए या क्रोशिया किए हुए के अलावा; टैसल, पोम्पोन और इसी तरह की चीज़ें	12%	5%
228.	5809	मेटल धागे से बुने हुए कपड़े और शीर्ष 5605 के मेटल वाले धागे से बुने हुए कपड़े, जो	12%	5%

		कपड़ों, फर्निशिंग फैब्रिक या ऐसे ही दूसरे कामों में इस्तेमाल होते हैं, जो कहीं और उल्लिखित या शामिल नहीं हैं; जैसे जरी बॉर्डर		
229.	5810	एम्ब्रायडरी पीस में, स्ट्रिप्स या मोटिप्स में, कढ़ाई वाले बैज, मोटिप्स और इसी तरह की चीजें	12%	5%
230.	5811	क्विल्टेड टेक्सटाइल प्रोडक्ट पीस में, जो टेक्सटाइल मटीरियल की एक या ज़्यादा लेयर से बने होते हैं, जिन्हें शीर्ष 5810 की एम्ब्रायडरी के अलावा, सिलाई या किसी और तरह से पैडिंग के साथ जोड़ा जाता है।	12%	5%
231.	5901	गोद या एमाइलेशियस चीजों से कोट किए गए टेक्सटाइल फैब्रिक, जो किताबों या ऐसी ही चीजों के बाहरी कवर के लिए इस्तेमाल होते हैं; ट्रेसिंग क्लॉथ; तैयार पेंटिंग कैनवस; बकरम और इसी तरह के कड़े टेक्सटाइल फैब्रिक जो हैट फाउंडेशन के लिए इस्तेमाल होते हैं।	12%	5%
232.	5902	नायलॉन या दूसरे पॉलियामाइड, पॉलिएस्टर या विस्कोस रेयॉन के हाई टेनेसिटी यार्न से बना टायर कॉर्ड फैब्रिक	12%	5%
233.	5903	शीर्ष 5902 के अलावा, प्लास्टिक से इंप्रेग्नेटेड, कोटेड, कवर्ड या लैमिनेटेड टेक्सटाइल फैब्रिक	12%	5%
234.	5904	लिनोलियम, चाहे आकार में काटा गया हो या नहीं; फ़्लोर कवरिंग जिसमें कपड़े के बैकिंग पर कोटिंग या कवरिंग होती है, चाहे आकार में काटा गया हो या नहीं	12%	5%
235.	5905	कपड़ा दीवार कवरिंग	12%	5%
236.	5906	रबरयुक्त टेक्सटाइल फैब्रिक, शीर्ष 5902 के अलावा	12%	5%
237.	5907	टेक्सटाइल फैब्रिक जिस पर किसी और तरह से इंप्रेग्नेशन, कोटिंग या कवर किया गया हो; पेंट किया हुआ कैनवस जो थिएटर का सीन हो, स्टूडियो के बैक-क्लॉथ या इसी तरह की चीजें हों।	12%	5%
238.	5908	लैंप, स्टोव, लाइट, मोमबत्ती या ऐसी ही	12%	5%

		चीज़ों के लिए बुनी हुई, लट में या बुनी हुई कपड़े की बत्तियाँ; चमकीला गैस मेंटल और उनके लिए ट्यूबलर बुना हुआ गैस मेंटल फ़ैब्रिक, चाहे उसमें तेल लगा हो या नहीं।		
239.	5909	टेक्सटाइल होज़ पाइपिंग और इसी तरह की टेक्सटाइल ट्यूबिंग, लाइनिंग, आर्मर या दूसरे मटीरियल की एक्सेसरीज़ के साथ या इसके बिना	12%	5%
240.	5910	टेक्सटाइल मटीरियल से बने ट्रांसमिशन या कन्वेयर बेल्ट या बेल्टिंग, चाहे प्लास्टिक से इंप्रेग्नेटेड, कोटेड, कवर्ड या लैमिनेटेड हों, या मेटल या दूसरे मटीरियल से मज़बूत किए गए हों।	12%	5%
241.	5911	इस अध्याय के नोट 7 में बताए गए तकनीकी इस्तेमाल के लिए टेक्सटाइल उत्पाद और वस्तुएं; जैसे कि टेक्सटाइल फ़ैब्रिक, फ़ेल्ट और फ़ेल्ट-लाइन वाले बुने हुए फ़ैब्रिक, रबर, लेदर या दूसरे मटीरियल से कोटेड, कवर्ड या लैमिनेटेड, कार्ड क्लोदिंग के लिए इस्तेमाल होने वाले, और दूसरे टेक्निकल कामों के लिए इस्तेमाल होने वाले इसी तरह के फ़ैब्रिक, जिसमें रबर लगे वेलवेट के पतले फ़ैब्रिक शामिल हैं, जो वीविंग स्पिंडल (वीविंग बीम) को कवर करने के लिए हैं; बोल्टिंग क्लॉथ, चाहे बना हो या नहीं; कॉटन टेक्सटाइल इंडस्ट्री के लिए फ़ेल्ट, बुना हुआ; बुने हुए टेक्सटाइल फ़ेल्ट, चाहे इंप्रेग्नेटेड या कोटेड हो या नहीं, एक तरह का जो आमतौर पर दूसरी मशीनों में इस्तेमाल होता है, कॉटन फ़ैब्रिक और मशीनरी और प्लांट में इस्तेमाल होने वाले आर्टिकल, जूट फ़ैब्रिक और मशीनरी या प्लांट में इस्तेमाल होने वाले आर्टिकल, मेटलाइज्ड यार्न के टेक्सटाइल फ़ैब्रिक जो आमतौर पर पेपर बनाने या दूसरी मशीनरी में इस्तेमाल होते हैं, स्ट्रेनिंग क्लॉथ जो ऑयल प्रेस या इसी तरह की चीज़ों में इस्तेमाल होता है, जिसमें इंसानी बालों का	12%	5%

		फेल्ड भी शामिल है, पेपर मेकर का फेल्ड, बुना हुआ, गैस्केट, वॉशर, पॉलिशिंग डिस्क और टेक्सटाइल आर्टिकल के दूसरे मशीनरी पार्ट्स		
242.	6117, 6214	हस्तनिर्मित/हाथ से कढ़ाई की हुई शॉल	12%	5%
243.	61	2500 रुपये प्रति पीस से ज्यादा कीमत वाले बुने हुए या क्रोशिया किए हुए कपड़े और कपड़ों के सामान	12%	18%
244.	62	ऐसे कपड़े और कपड़ों के सामान, जो बुने या क्रोशिया से बने न हों, जिनकी बिक्री कीमत 2500 रुपये प्रति पीस से ज्यादा हो	12%	18%
245.	63 [6309 के अलावा]	दूसरे तैयार कपड़े, जिनकी बिक्री कीमत 2500 रु. प्रति पीस से ज्यादा है [पहने हुए कपड़ों और दूसरे फटे कपड़ों को छोड़कर]	12%	18%
246.	64	2500 रुपये प्रति जोड़ी से ज्यादा कीमत वाले जूते	12%	5%
247.	6501	कपड़े से बनी टोपियां	12%	5%
248.	6505	टोपियाँ (बुनी हुई/क्रोशेट की हुई) या लेस या दूसरे टेक्सटाइल फ़ैब्रिक से बनी हुई	12%	5%
249.	6601	छाते और धूप के लिए छाते (जिसमें वॉकिंग-स्टिक छाते, गार्डन छाते और इसी तरह के छाते शामिल हैं)	12%	5%
250.	6602	चाबुक, राइडिंग-क्रॉप्स और इसी तरह की चीजें	12%	5%
251.	6603	शीर्ष 6601 या 6602 के आर्टिकल्स के पार्ट्स, ट्रिमिंग्स और एक्सेसरीज़	12%	5%
252.	6701	पक्षियों की खाल और दूसरे हिस्से, उनके पंख या रोएं, पंख, पंखों के हिस्से, रोएं और उनसे बनी चीजें (शीर्ष 0505 के सामान और काम किए हुए क्विल और स्केप के अलावा)	12%	5%
253.	68	रेत-चूने की ईंटें या पत्थर की जड़ाई का काम	12%	5%
254.	6802	हस्तशिल्प की मूर्तियाँ, स्टैच्यू, पेडस्टल; ऊँची या नीची उभरी हुई आकृतियाँ, क्रॉस, जानवरों की आकृतियाँ, कटोरे, फूलदान, कप, कैचू बॉक्स, लिखने के सेट, ऐशट्रे, पेपर वेट, अप्राकृतिक फल और पत्ते, आदि;	12%	5%

		पत्थर से बने दूसरे सजावटी सामान		
255.	6802	हस्तशिल्प - नक्काशीदार पत्थर के उत्पाद (जैसे, मूर्तियाँ, प्रतिमाएँ, जानवरों की आकृतियाँ, लेखन सेट, ऐशट्रे, मोमबत्ती स्टैंड)	12%	5%
256.	68159990	हस्तशिल्प - पत्थर की कलाकृतियाँ, पत्थर की जड़ाई का काम	12%	5%
257.	6909	सिरेमिक के सामान को लाने-ले जाने और पैक करने के लिए इस्तेमाल होने वाले बर्तन, जार और इसी तरह की दूसरी चीज़ें	12%	5%
258.	6911	चीनी मिट्टी या चीनी मिट्टी के बर्तन, खाने-पीने का सामान, घर के दूसरे सामान और प्रसाधन के सामान	12%	5%
259.	6912	टेबलवेयर, किचनवेयर, घर के दूसरे सामान और प्रसाधन के सामान, पोर्सलिन या चीनी मिट्टी के बर्तनों के अलावा	12%	5%
260.	691200 10, 6912 00 20	हस्तशिल्प - मिट्टी और टेराकोटा के टेबलवेयर और किचनवेयर, मिट्टी के दूसरे सामान	12%	5%
261.	6913	हस्तशिल्प - मूर्तियाँ और अन्य सजावटी वस्तुएँ	12%	5%
262.	6913 90 00	हस्तशिल्प - मूर्तियाँ और अन्य सजावटी सिरेमिक सामान (नीली मिट्टी के बर्तनों सहित)	12%	5%
263.	7009 92 00	हस्तशिल्प - सजावटी फ्रेम वाले दर्पण	12%	5%
264.	7015 10	करेक्टिव चश्मे और फिल्टर बटन	12%	5%
265.	7018 90 10	हस्तशिल्प - कांच की मूर्तियाँ [क्रिस्टल की मूर्तियों के अलावा]	12%	5%
266.	7020 00 90	हैंडीक्राफ्ट - ग्लास आर्ट वेयर [जिसमें पॉट, जार, वोटिव, पीपा, केक कवर, ट्यूलिप बोतल, फूलदान शामिल हैं]	12%	5%
267.	7020	लैंप और लालटेन के लिए ग्लोब, केरोसिन विक लैंप के लिए फाउंट्स, लैंप और लालटेन के लिए ग्लास चिमनी	12%	5%
268.	7310 या 7326	गणितीय बॉक्स, ज्यामिति बॉक्स और कलर बॉक्स	12%	5%
269.	7310, 7323, 7612, या 7615	दूध के डिब्बे जो लोहे, स्टील या एल्युमिनियम से बने हों	12%	5%

270.	7317	एनीमल शू नेल्स	12%	5%
271.	7319	सिलाई की सूइयां	12%	5%
272.	7321 या 8516	सौर ऊर्जा से चलने वाले कुकर	12%	5%
273.	7321	केरोसिन बर्नर, केरोसिन स्टोव और लोहे या स्टील के बने लकड़ी जलाने वाले स्टोव	12%	5%
274.	7323	लोहे और स्टील की टेबल, किचन या घर के दूसरे सामान; बर्तन	12%	5%
275.	7326 90 99	हस्तशिल्प - लोहे के कलात्मक बर्तन	12%	5%
276.	7418	तांबे की टेबल, किचन या घर के दूसरे सामान; बर्तन	12%	5%
277.	7419 80 30	पीतल से बने केरोसिन प्रेशर स्टोव	12%	5%
278.	7419 80	हैंडीक्राफ्ट - पीतल, कॉपर/कॉपर एलॉय से बने आर्ट वेयर, निकल/सिल्वर से इलेक्ट्रो प्लेटेड	12%	5%
279.	7615	एल्युमिनियम की मेज, रसोई या अन्य घरेलू सामान; बर्तन	12%	5%
280.	7616 99 90	हस्तशिल्प - एल्युमिनियम कला के बर्तन	12%	5%
281.	8214	पेंसिल शार्पनर	12%	शून्य
282.	8306	हैंडीक्राफ्ट - बेस मेटल की घंटियां, घंटे और इसी तरह की चीजें, नॉन-इलेक्ट्रिक; बेस मेटल की मूर्तियां और दूसरे गहने; बेस मेटल की फोटो, पिकचर या इसी तरह के फ्रेम; बेस मेटल के शीशे; (जिसमें बिंदरीवेयर, पंचलोगा आर्टवेयर, मूर्ति, स्वामीमलाई ब्रॉन्ज़ आइकॉन, ढोकरा जाली शामिल हैं)	12%	5%
283.	84, 85 या 94	रिन्यूएबल एनर्जी डिवाइस और उनके बनाने के लिए पार्ट्स: - (क) जैव गैस संयंत्र; (बी) सौर ऊर्जा आधारित उपकरण; (सी) सौर ऊर्जा जनरेटर; (घ) पवन चक्कियां, पवन संचालित विद्युत जनरेटर (डब्ल्यूओईजी); (ई) अपशिष्ट से ऊर्जा संयंत्र/उपकरण; (च) सौर लालटेन/सौर लैंप; (छ) समुद्री लहरें/ज्वारीय लहरें ऊर्जा उपकरण/संयंत्र; (h) फोटो वोल्टेइक सेल, चाहे मॉड्यूल में	12%	5%

		असेंबल किए गए हों या पैनल में बनाए गए हों।		
284.	8401	न्यूक्लियर रिएक्टर के फ्यूल एलिमेंट (कार्ट्रिज), नॉन-इररेडिएटेड	12%	5%
285.	8407	स्पार्क-इग्निशन रेसिप्रोकेटिंग या रोटरी इंटरनल कम्बशन पिस्टन इंजन [एयरक्राफ्ट इंजन के अलावा]	28%	18%
286.	8408	कम्प्रेसन-इग्निशन इंटरनल कम्बशन पिस्टन इंजन (डीज़ल या सेमी-डीज़ल इंजन)	28%	18%
287.	8408	फिक्स्ड स्पीड डीज़ल इंजन जिनकी पावर 15 एचपी से ज्यादा न हो	12%	5%
288.	8408 20 20	ट्रैक्टर के लिए 250 सीसी से ज्यादा सिलेंडर क्षमता वाला कृषिगत डीज़ल इंजन	18%	5%
289.	8409	शीर्ष 8407 या 8408 के इंजन के साथ सिर्फ या मुख्य रूप से इस्तेमाल के लिए सही पार्ट्स	28%	18%
290.	8413	फिलिंग स्टेशन या गैरेज में इस्तेमाल होने वाले ईंधन या स्नेहक वितरित करने के लिए पंप [8413 11], आंतरिक दहन पिस्टन इंजन के लिए ईंधन, स्नेहन या शीतलन माध्यम पंप [8413 30]	28%	18%
291.	8413 81 90	ट्रैक्टरों के लिए हाइड्रोलिक पंप	18%	5%
292.	8414 20 20	अन्य हैंडपंप	12%	5%
293.	8415	एयर-कंडीशनिंग मशीनें, जिनमें मोटर से चलने वाला पंखा और टेम्परेचर और ह्यूमिडिटी बदलने के लिए एलिमेंट होते हैं, इसमें वे मशीनें भी शामिल हैं जिनमें ह्यूमिडिटी को अलग से रेगुलेट नहीं किया जा सकता।	28%	18%
294.	8419 12	सौर ऊर्जा से चलने वाले वॉटर हीटर और सिस्टम	12%	5%
295.	8420	हाथ से संचालित रबर रोलर	12%	5%
296.	8422	बर्तन धोने की मशीनें, घरेलू [8422 11 00] और अन्य [8422 19 00]	28%	18%
297.	8424	ड्रिप सिंचाई उपकरण के लिए नोजल या स्प्रिंकलर के लिए नोजल	12%	5%
298.	8424	स्प्रिंकलर; लैटरल सहित ड्रिप सिंचाई सिस्टम; मैकेनिकल स्प्रेयर	12%	5%

299.	8432	मिट्टी की तैयारी या खेती के लिए कृषि, बागवानी या वानिकी मशीनरी; लॉन या खेल के मैदान के रोलर; पुर्जे [8432 90]	12%	5%
300.	8433	कटाई या थ्रेसिंग मशीनरी, जिसमें पुआल या चारा बेलर; घास या फूस काटने की मशीनें; उसके हिस्से शामिल हैं	12%	5%
301.	8436	खेती, बागवानी, जंगल, मुर्गी पालन या मधुमक्खी पालन की दूसरी मशीनरी, जिसमें मैकेनिकल या थर्मल इक्विपमेंट वाला जर्मिनेशन प्लांट; पोल्ट्री इनक्यूबेटर और ब्रूडर; उसके पार्ट्स शामिल हैं।	12%	5%
302.	8452	शीर्ष 8440 की बुक-सिलाई मशीन के अलावा सिलाई मशीनें; सिलाई मशीनों के लिए खास तौर पर तैयार किए गए फर्नीचर, बेस और कवर; सिलाई मशीनें, सिलाई मशीनों की सुइयां और पार्ट्स	12%	5%
303.	8479	खाद बनाने वाली मशीनें	12%	5%
304.	8507	इलेक्ट्रिक एक्युमुलेटर, जिसमें सेपरेटर भी शामिल हैं, चाहे वे रेक्टेंगुलर हों (स्क्वायर सहित), लिथियम-आयन बैटरी और लिथियम-आयन पावर बैंक सहित दूसरे लिथियम-आयन एक्युमुलेटर के अलावा।	28%	18%
305.	8511	स्पार्क-इग्निशन या कम्प्रेशन-इग्निशन इंटरनल कम्बशन इंजन के लिए इस्तेमाल होने वाले इलेक्ट्रिकल इग्निशन या स्टार्टिंग इक्विपमेंट (जैसे, इग्निशन मैग्नेटो, मैग्नेटो-डायनेमो, इग्निशन कॉइल, स्पार्किंग प्लग और ग्लो प्लग, स्टार्टर मोटर); जनरेटर (जैसे, डायनेमो, अल्टरनेटर) और ऐसे इंजन के साथ इस्तेमाल होने वाले कट-आउट।	28%	18%
306.	8525 60	टू-वे रेडियो (वॉकी टॉकी) का इस्तेमाल डिफेंस, पुलिस और पैरामिलिट्री फोर्स आदि करते हैं।	12%	5%
307.	8528	टेलीविजन सेट (जिसमें एलसीडी और एलईडी टेलीविजन भी शामिल हैं); मॉनिटर और प्रोजेक्टर, जिनमें टेलीविजन रिसेप्शन डिवाइस शामिल नहीं है; टेलीविजन के रिसेप्शन डिवाइस, चाहे उनमें रेडियो-	28%	18%

		ब्रॉडकास्ट रिसीवर या साउंड या वीडियो रिकॉर्डिंग या रिप्रोड्यूसिंग डिवाइस शामिल हो या नहीं, टेलीविजन के लिए सेट टॉप बॉक्स और टेलीविजन सेट (जिसमें एलसीडी और एलईडी टेलीविजन शामिल हैं)।		
308.	87	फ्यूल सेल मोटर वाहन, जिसमें फ्यूल सेल तकनीक पर आधारित हाइड्रोजन वाहन शामिल हैं	12%	5%
309.	8701	ट्रैक्टर (1800 सीसी से ज्यादा इंजन क्षमता वाले सेमी-ट्रैलर के लिए रोड ट्रैक्टर को छोड़कर)	12%	5%
310.	8701	1800 सीसी से ज्यादा इंजन क्षमता वाले सेमी-ट्रैलर के लिए रोड ट्रैक्टर	28%	18%
311.	8702	ड्राइवर समेत दस या उससे ज्यादा लोगों के परिवहन के लिए मोटर गाड़ियां [सार्वजनिक परिवहन में इस्तेमाल होने वाली बसों को छोड़कर, जो सिर्फ बायो-फ्यूल पर चलती हैं, जो पहले से ही 18% हैं]	28%	18%
312.	8703	मोटर कार और दूसरी मोटर गाड़ियां जो खास तौर पर लोगों को लाने-ले जाने के लिए तैयार की गई हैं (शीर्ष 8702 के अलावा), जिसमें स्टेशन वैगन और रेसिंग कारें शामिल हैं, ऊपर टेबल के क्रम सं. 313, 314, 315, 316, 317 और 319 में बताई गई गाड़ियों के अलावा [जहां 28% से 18% बताया गया है]	28%	40%
313.	8703	पेट्रोल, लिक्विफाइड पेट्रोलियम गैस (एलपीजी) या कम्प्रेस्ड नेचुरल गैस (सीएनजी) से चलने वाली मोटर गाड़ियां जिनकी इंजन कैपेसिटी 1200 सीसी से ज्यादा न हो और लंबाई 4000 एमएम से ज्यादा न हो।	28%	18%
314.	8703	डीज़ल से चलने वाले मोटर वाहन जिनकी इंजन क्षमता 1500 सीसी से ज्यादा न हो और लंबाई 4000 एमएम से ज्यादा न हो।	28%	18%
315.	8702 या 8703	ऐसे मोटर वाहन जो एम्बुलेंस बनाने वाली फैक्ट्री से एम्बुलेंस के लिए जरूरी सभी फिटिंग, फर्नीचर और एक्सेसरीज से ठीक से	28%	18%

		फिट हों, उन्हें एम्बुलेंस के तौर पर मंजूरी दी गई है।		
316.	8703	तीन पहिया वाहन	28%	18%
317.	8703 40, 8703 60	ऐसे मोटर वाहन जिनमें स्पार्क-इग्निशन इंटरनल कम्बशन रेसिप्रोकेटिंग पिस्टन इंजन और प्रोपल्शन के लिए इलेक्ट्रिक मोटर दोनों हों, जिनकी इंजन क्षमता 1200 सीसी से ज्यादा न हो और लंबाई 4000 एमएम से ज्यादा न हो।	28%	18%
318.	870340, 870360	ऐसे मोटर वाहन जिनमें स्पार्क-इग्निशन इंटरनल कम्बशन रेसिप्रोकेटिंग पिस्टन इंजन और प्रोपल्शन के लिए इलेक्ट्रिक मोटर दोनों हों, जिनकी इंजन क्षमता 1200 सीसी से ज्यादा हो या जिनकी लंबाई 4000 एमएम से ज्यादा हो।	28%	40%
319.	8703 50, 8703 70	मोटर वाहन जिनमें कम्प्रेसन-इग्निशन इंटरनल कम्बशन पिस्टन इंजन [डीजल-या सेमी डीजल] और प्रोपल्शन के लिए इलेक्ट्रिक मोटर दोनों हों, जिनकी इंजन क्षमता 1500 सीसी से ज्यादा न हो और लंबाई 4000 एमएम से ज्यादा न हो।	28%	18%
320.	870350, 870370	ऐसे मोटर वाहन जिनमें कम्प्रेसन-इग्निशन इंटरनल कम्बशन पिस्टन इंजन [डीजल-या सेमी डीजल] और प्रोपल्शन के लिए इलेक्ट्रिक मोटर दोनों हों, जिनकी इंजन क्षमता 1500सीसी से अधिक हो या जिनकी लंबाई 4000 एमएम से अधिक हो।	28%	40%
321.	8704	सामान के परिवहन के लिए मोटर गाड़ियां [रेफ्रिजरेटेड मोटर गाड़ियों को छोड़कर, जिन पर पहले से ही 18% टैक्स है]	28%	18%
322.	8706	शीर्ष 8701 से 8705 तक के मोटर वाहनों के लिए इंजन लगे चेसिस	28%	18%
323.	8707	शीर्ष 8701 से 8705 तक के मोटर वाहनों के लिए बॉडी (कैब सहित)	28%	18%
324.	8708	शीर्ष 8701 से 8705 के मोटर वाहन के पार्ट्स और एक्सेसरीज [ट्रैक्टर के बताए गए पार्ट्स को छोड़कर]	28%	18%
325.	8708	ट्रैक्टर के ये पार्ट्स हैं:	18%	5%

		क. रियर ट्रैक्टर व्हील रिम, ख. ट्रैक्टर सेंटर हाउसिंग, ग. ट्रैक्टर हाउसिंग ट्रांसमिशन, घ. ट्रैक्टर सपोर्ट फ्रंट एक्सल		
326.	8708 10 10	ट्रैक्टरों के लिए बंपर और उसके पुर्जे	18%	5%
327.	8708 30 00	ट्रैक्टर के लिए ब्रेक असेंबली और उसके पार्ट्स	18%	5%
328.	8708 40 00	ट्रैक्टरों के लिए गियर बॉक्स और उसके पुर्जे	18%	5%
329.	8708 50 00	ट्रैक्टरों के लिए ट्रांसएक्सल और उसके पुर्जे	18%	5%
330.	8708 70 00	ट्रैक्टरों के लिए सड़क के पहिये और उनके पुर्जे और सहायक उपकरण	18%	5%
331.	8708 91 00	i. ट्रैक्टर और उसके पार्ट्स के लिए रेडिएटर असेंबली ट्रैक्टर इंजन और उसके पार्ट्स के लिए कूलिंग सिस्टम	18%	5%
332.	8708 92 00	ट्रैक्टर और उसके पार्ट्स के लिए साइलेंसर असेंबली	18%	5%
333.	8708 93 00	ट्रैक्टर के लिए क्लच असेंबली और उसके पार्ट्स	18%	5%
334.	8708 94 00	ट्रैक्टर के लिए स्टीयरिंग व्हील और उसके पार्ट्स	18%	5%
335.	8708 99 00	ट्रैक्टरों के लिए हाइड्रोलिक और उसके पुर्जे	18%	5%
336.	8708 99 00	ट्रैक्टर के लिए फेंडर, हुड, रैपर, ग्रिल, साइड पैनल, एक्सटेंशन प्लेट्स, फ्यूल टैंक और उसके पार्ट्स	18%	5%
337.	8710	टैंक और दूसरे बख्तरबंद लड़ाकू वाहन, मोटर वाले, चाहे उनमें हथियार लगे हों या नहीं, और ऐसे वाहनों के पार्ट्स	12%	5%
338.	8711	350सीसी से अधिक इंजन क्षमता वाली मोटरसाइकिल (मोपेड सहित) और साइकिल जिनमें सहायक मोटर लगी हो, साइड-कार सहित या इसके बिना, साइड कार;	28%	18%
339.	8711	350 सीसी से अधिक इंजन क्षमता वाली मोटर साइकिलें	28%	40%
340.	8712	साइकिल और दूसरी साइकिलें (डिलीवरी ट्राइसाइकिल सहित), जो मोटर वाली न हों	12%	5%
341.	8714	साइकिल और दूसरी साइकिल (डिलीवरी	12%	5%

		ट्राइसाइकिल सहित) के पार्ट्स और एक्सेसरीज़, जो मोटराइज्ड नहीं हैं, 8712 की		
342.	8714	शीर्ष 8711 के वाहनों के पार्ट्स और एक्सेसरीज़	28%	18%
343.	8716 20 00	खेती के कामों के लिए सेल्फ-लोडिंग या सेल्फ-अनलोडिंग ट्रैलर	12%	5%
344.	8716 80	हाथ से चलने वाली गाड़ियां (जैसे हाथगाड़ी, रिक्शा वगैरह); जानवरों से चलने वाली गाड़ियां	12%	5%
345.	8802	वैयक्तिक इस्तेमाल के लिए विमान।	28%	40%
346.	8806	मानव रहित विमान	28%/18%	5%
347.	8903	नौकायन नावें और डोंगियाँ	28%	18%
348.	8903	मनोरंजन या खेल के लिए यॉट और दूसरे जहाज़	28%	40%
349.	90 या कोई अन्य अध्याय	ब्लड ग्लूकोज मॉनिटरिंग सिस्टम (ग्लूकोमीटर) और टेस्ट स्ट्रिप्स	12%	5%
350.	90 या कोई अन्य अध्याय	पेटेंट डक्टस आर्टेरियसस / एट्रियल सेप्टल डिफेक्ट ऑक्लूजन डिवाइस	12%	5%
351.	9001	कॉन्टैक्ट लेंस; चश्मे के लेंस	12%	5%
352.	9003	चश्मे, गॉगल्स या इसी तरह की चीज़ों के लिए फ्रेम और माउंटिंग, और उनके पार्ट्स	12%	5%
353.	9004	चश्मे, सुधारात्मक [दृष्टि को सही करने के लिए चश्मे सहित]	12%	5%
354.	9018	मेडिकल, सर्जिकल, डेंटल या वेटेरिनरी साइंस में इस्तेमाल होने वाले इंस्ट्रूमेंट और उपकरण, जिसमें स्कैन्टिग्राफिक उपकरण, दूसरे इलेक्ट्रो-मेडिकल उपकरण और साइट-टेस्टिंग उपकरण शामिल हैं	12%	5%
355.	9019	मैकेनो-थेरेपी उपकरण; मसाज उपकरण; साइकोलॉजिकल एप्टीट्यूड-टेस्टिंग उपकरण; ओजोन थेरेपी, ऑक्सीजन थेरेपी, एरोसोल थेरेपी, आर्टिफिशियल रेस्पिरेशन या अन्य थेराप्यूटिक रेस्पिरेशन उपकरण	12%	5%
356.	9020	सांस लेने के दूसरे उपकरण और गैस मास्क, ऐसे प्रोटेक्टिव मास्क को छोड़कर जिनमें न तो मैकेनिकल पार्ट्स हों और न ही बदलने	12%	5%

		लायक फिल्टर हों।		
357.	9022	मेडिकल, सर्जिकल, डेंटल या जानवरों के इलाज के लिए एक्स-रे या अल्फा, बीटा या गामा रेडिएशन के इस्तेमाल पर आधारित उपकरण, जिसमें रेडियोग्राफी या रेडियोथेरेपी उपकरण, एक्स-रे ट्यूब और दूसरे एक्स-रे जनरेटर, हाई टेंशन जनरेटर, कंट्रोल पैनल और डेस्क, स्क्रीन, जांच या इलाज की टेबल, कुर्सियां और लाइट शामिल हैं।	12%	5%
358.	9025	मेडिकल, सर्जिकल, डेंटल या वेटेरिनरी इस्तेमाल के लिए थर्मामीटर	18%	5%
359.	9027	फिजिकल या केमिकल एनालिसिस के लिए मेडिकल, सर्जिकल, डेंटल या वेटेरिनरी इस्तेमाल के लिए इंस्ट्रूमेंट्स और उपकरण।	18%	5%
360.	9302	रिवॉल्वर और पिस्तौल, शीर्ष 9303 या 9304 के अलावा	28%	40%
361.	9401 20 00	मोटर वाहनों के लिए इस्तेमाल की जाने वाली एक तरह की सीटें	28%	18%
362.	940150, 9403 80	हस्तशिल्प - बांस, रतन और बेंत का फर्नीचर	12%	5%
363.	9403	पूरी तरह से बांस, बेंत या रतन से बना फर्नीचर	12%	5%
364.	9404	नारियल के रेशे से बने उत्पाद [नारियल के रेशे के गद्दों को छोड़कर]	12%	5%
365.	9404	पूरी तरह से क्विल्टेड टेक्सटाइल मटीरियल से बने उत्पाद की कीमत 2500 रुपये प्रति पीस से ज्यादा नहीं होनी चाहिए	12%	5%
366.	9404	पूरी तरह से क्विल्टेड टेक्सटाइल मटीरियल से बने उत्पाद, जिनकी कीमत 2500 रुपये प्रति पीस से ज्यादा है	12%	18%
367.	9404	2500 रुपये प्रति पीस से ज्यादा कीमत वाली कॉटन रजाई	12%	18%
368.	9405	हरिकेन लैंटर्न, केरोसीन लैंप / प्रेशर लैंटर्न, पेट्रोमैक्स, ग्लास चिमनी, और इसके पार्ट्स	12%	5%
369.	940510	हस्तशिल्प - हाथ से बने लैंप (पंचलोगा लैंप सहित)	12%	5%
370.	9503	खिलौने जैसे ट्राइसाइकिल, स्कूटर, पैडल	12%	5%

		कार वगैरह (उनके पार्ट्स और एक्सेसरीज़ सहित) [इलेक्ट्रॉनिक खिलौनों के अलावा]		
371.	9503	हस्तशिल्प - लकड़ी, धातु या कपड़ा सामग्री से बने गुड़िया या अन्य खिलौने [सावंतवाड़ी के लकड़ी के खिलौने, चन्नपटना के खिलौने, तंजावुर की गुड़िया शामिल हैं]	12%	5%
372.	9504	हस्तशिल्प - गंजीफा कार्ड	12%	5%
373.	9504	ताश के पत्ते, शतरंज बोर्ड, कैरम बोर्ड और दूसरे बोर्ड गेम, जैसे लूडो, वगैरह [वीडियो गेम कंसोल और मशीनों के अलावा]	12%	5%
374.	9506	सामान्य शारीरिक व्यायाम के सामान और उपकरणों के अलावा अन्य खेल के सामान	12%	5%
375.	9507	मछली पकड़ने की रॉड, और मछली पकड़ने के दूसरे सामान; मछली पकड़ने के जाल, बटरफ्लाई नेट और ऐसे ही जाल; डिकॉय "बर्ड्स" (शीर्ष 9208 या 9705 के अलावा) और शिकार या शूटिंग के लिए इसी तरह की ज़रूरी चीज़ें	12%	5%
376.	9601	हस्तशिल्प - हाथी दांत, हड्डी, कछुए का खोल, सींग, मोती, और दूसरे जानवरों की नक्काशी का सामान और इन चीज़ों से बनी चीज़ें, मूंगे की चीज़ें (मोल्डिंग से मिली चीज़ें भी शामिल हैं)	12%	5%
377.	9602	हस्तशिल्प - वनस्पति या खनिज की नक्काशी, उससे बनी वस्तुएं, मोम, स्टीयरिन, प्राकृतिक से बनी वस्तुएं गोंद या प्राकृतिक रेजिन, या मॉडलिंग पेस्ट आदि (लाख, शैलैक की वस्तुओं सहित)	12%	5%
378.	96032100	डेंटल-प्लेट ब्रश सहित टूथब्रश	18%	5%
379.	9607	स्लाइड फास्टनर और उसके हिस्से	12%	5%
380.	9608, 9609	पेंसिल (प्रोपेलिंग या स्लाइडिंग पेंसिल सहित), क्रेयॉन, पेस्टल, ड्राइंग चारकोल, लिखने या ड्राइंग करने वाली चॉक और टेलर्स चॉक; चॉक स्टिक	12%	शून्य
381.	9614	स्मोकिंग पाइप (पाइप बाउल सहित) और सिगार या सिगरेट होल्डर, और उसके हिस्से	28%	40%
382.	9615	कंधी, हेयर-स्लाइड और इसी तरह की चीज़ें; हेयरपिन, कर्लिंग पिन, कर्लिंग ग्रिप,	12%	5%

		हेयर-कर्लर और इसी तरह की चीजें, शीर्ष 8516 के अलावा, और उनके हिस्से		
383.	9619 00 30, 9619 00 40, या 9619 00 90	सभी वस्तुएं- बच्चों के लिए नैपकिन और नैपकिन लाइनर, क्लिनिकल डायपर	12%	5%
384.	9701	हैंडीक्राफ्ट - पेंटिंग, ड्रॉइंग और पेस्टल, जो पूरी तरह हाथ से बनी हों, शीर्ष 4906 की ड्रॉइंग के अलावा और हाथ से पेंट की गई या हाथ से सजाई गई बनी हुई चीजों के अलावा; कोलाज, मोजेक और इसी तरह की सजावटी पट्टिकाएँ, जिनमें मैसूर पेंटिंग, राजस्थान पेंटिंग, तंजौर पेंटिंग, ताड़ के पत्ते की पेंटिंग, बसोली वगैरह शामिल हैं।	12%	5%
385.	9702	मूल उत्कीर्णन, प्रिंट और लिथोग्राफ	12%	5%
386.	9703	हस्तशिल्प - किसी भी मटीरियल में ओरिजिनल मूर्तियां और स्टैच्यू	12%	5%
387.	9705	ज़ूलॉजिकल, बॉटैनिकल, मिनरल, एनाटॉमिकल, हिस्टोरिकल, आर्कियोलॉजिकल, पैलियोन्टोलॉजिकल, एथनोग्राफिक या न्यूमिज़माटिक रुचि के कलेक्शन और कलेक्टर के पीस [न्यूमिज़माटिक सिक्कों सहित]	12%	5%
388.	9706	सौ वर्ष से अधिक पुरानी प्राचीन वस्तुएँ	12%	5%
389.	9804	बैयक्तिक इस्तेमाल के लिए सभी ड्यूटी वाली चीजें	28%	18%
390.	9804	सभी दवाएं और दवाएं जो बैयक्तिक इस्तेमाल के लिए हैं	12%	5%
391.	कोई भी अध्याय	सूची में बताए गए सामान, जो इनके लिए ज़रूरी हैं: (1) भारत सरकार या किसी राज्य सरकार द्वारा तेल और प्राकृतिक गैस निगम या ऑयल इंडिया लिमिटेड को नामांकन के आधार पर दिए गए पेट्रोलियम अन्वेषण लाइसेंस या खनन पट्टों के अंतर्गत किए गए पेट्रोलियम संचालन, या (2) विनिर्दिष्ट अनुबंधों के अंतर्गत किए गए पेट्रोलियम प्रचालन, या (3) नई अन्वेषण लाइसेंसिंग नीति के	12%	18%

		अन्तर्गत निर्दिष्ट अनुबंधों के अन्तर्गत किए गए पेट्रोलियम प्रचालन, या (4) सीमांत क्षेत्र नीति (एमएफपी) के अंतर्गत निर्दिष्ट अनुबंधों के अंतर्गत किए गए पेट्रोलियम संचालन, या (5) कोल बेड मीथेन नीति के अंतर्गत निर्दिष्ट अनुबंधों के अंतर्गत किए गए कोल बेड मीथेन संचालन।		

तालिका 2 – दरों में परिवर्तन- (5%) की दर में कोई परिवर्तन नहीं

क्रम सं.	अध्याय / शीर्ष / उप-शीर्ष / टैरिफ मद	माल का विवरण
1.	61	बुने हुए या क्रोशिया से बने कपड़े और कपड़ों के सामान, जिनकी बिक्री कीमत 2500 रुपये प्रति पीस से ज्यादा न हो
2.	62	कपड़े और कपड़ों के एक्सेसरीज़, जो बुने या क्रोशिए से बने न हों, जिनकी बिक्री कीमत 2500 रुपये प्रति पीस से ज्यादा न हो।
3.	63 (63053200, 63053300, 6309 के अलावा)	दूसरे बने हुए कपड़े के सामान, जिनकी बिक्री कीमत 2500 रुपये प्रति पीस से ज्यादा न हो
4.	9404	कॉटन की रजाई, जिनकी बिक्री कीमत 2500 रुपये प्रति पीस से ज्यादा न हो

तालिका 3 – दरों में परिवर्तन- (18%) की दर में कोई बदलाव नहीं

क्रम सं.	अध्याय / शीर्ष / उप-शीर्ष / टैरिफ मद	माल का विवरण
1.	64	2500 रुपये प्रति जोड़ी से ज्यादा कीमत वाले जूते

तालिका 4 – आईजीएसटी में परिवर्तन, 18% से शून्य

क्र.सं.	अध्याय/ शीर्ष/ उप-शीर्ष / टैरिफ मद	माल का विवरण
1.	49	अधिसूचना संख्या 19/2019-सीमा शुल्क दिनांक 06.07.2019 के अंतर्गत छूट प्राप्त वस्तुओं के संबंध में तकनीकी दस्तावेज।
2.	71	डायमंड इम्प्रेस्ट ऑथराइजेशन स्कीम के तहत 25 सेंट (1/4 कैरेट) तक के

		नेचुरल कट और पॉलिशड डायमंड इंपोर्ट किए जाते हैं।
3.	कोई भी अध्याय	कलाकृतियाँ और प्राचीन वस्तुएँ
4.	88, 8536	फ्लाइट मोशन सिम्युलेटर और उसके पार्ट्स
5.	88, 8536	टारगेट मोशन सिम्युलेटर और उसके पार्ट्स
6.	कोई भी अध्याय	एचएसीएफएस के पुर्जे, सब-एसेंबलीज
7.	84, 85	लो नॉइज़ एम्पलीफायर (हर्मेटिक सील्ड), वेंट गाइड असेंबली-रिटर्न, वेंट गाइड असेंबली-सप्लाय, वेंट गाइड असेंबली-एमआरएसएएम सिस्टम के लिए एनबीसी
8.	84, 85, 87, 90, 93	आईडीडीब्ल्यूएस के पुर्जे और सब-एसेंबलीज
9.	88	सैन्य परिवहन विमान (सी-130, सी-295एमडब्ल्यू)
10.	89	गहरे जलमग्न बचाव पोत
11.	89	पानी के नीचे के मानवरहित जहाज/प्लेटफॉर्म
12.	8807	लड़ाकू विमानों के लिए इजेक्शन सीटें
13.	8506	ड्रोन और खास इक्विपमेंट के लिए हाई परफॉर्मेंस बैटरी
14.	8525	संचार यंत्र जिसमें सॉफ्टवेयर डिफाइनड रेडियो के साथ कंपोनेंट और एक्सेसरीज शामिल हैं
15.	9019, 9020	एयर डाइविंग, रीब्रीदर सेट, डाइविंग सिस्टम, कंपोनेंट और एक्सेसरीज
16.	89	नौसेना वायु संपत्तियों के लिए सोनोबॉय
17.	93	जहाज से प्रक्षेपित मिसाइलें
18.	93	100 मिमी से अधिक क्षमता वाले रॉकेट
19.	88	सैन्य उपयोग के लिए आरपीए (रिमोट पायलटेड एयरक्राफ्ट)
20.	कोई भी अध्याय	12.7एमएम एसआरसीजी, 155एमएम/45 कैल. धनुष, एल-70 गन, 84एमएम आरएल एमके-III, एके-630 नेवल गन, लाइट मशीन गन, एमएजी गन को छोड़कर, आर्टिलरी वेपन, राइफल, एयरक्राफ्ट वगैरह जैसे सामान के लिए पार्ट्स, सब-असेंबली, स्पेयर पार्ट्स, एक्सेसरीज, टूल्स, टेस्टिंग इक्विपमेंट, लिटरेचर।

* यह उस तारीख से लागू होगा जो पूरे ऋण और क्षतिपूर्ति उपकर के कारण ब्याज की देनदारी चुकाने के आधार पर अधिसूचित की जाएगी।

सेवा

तालिका 5 – दरों में परिवर्तन

क्र.सं.	एचएसएन कोड	सेवा का विवरण	से	में
1.	9954	(i) सरकार को दी जाने वाली वर्क्स कॉन्ट्रैक्ट सर्विसेज़ की	आईटीसी सहित 12%	18% आईटीसी सहित

		कम्पोजिट सप्लाई जिसमें ज्यादातर मिट्टी का काम शामिल है (जो वर्क्स कॉन्ट्रैक्ट की वैल्यू का 75 परसेंट से ज्यादा है)		
		(ii) उप-ठेकेदार द्वारा सरकार को उपरोक्त (i) में सेवाएं प्रदान करने वाले मुख्य ठेकेदार को दिए गए कार्य अनुबंध की समग्र आपूर्ति	आईटीसी सहित 12%	18% आईटीसी सहित
		(iii) अपतटीय क्षेत्र में तेल एवं गैस अन्वेषण तथा उत्पादन से संबंधित अपतटीय कार्य अनुबंध के संबंध में कार्य अनुबंध और संबद्ध सेवाओं की समग्र आपूर्ति	आईटीसी सहित 12%	18% आईटीसी सहित
2.	9963	“होटल आवास” की आपूर्ति, जिसमें आवास की एक इकाई की आपूर्ति का मूल्य सात हजार पांच सौ रुपये प्रति इकाई प्रति दिन या समतुल्य से कम हो	आईटीसी सहित 12%	बिना आईटीसी के 5%
3.	9964	(i) इकॉनमी क्लास के अलावा अन्य क्लास में यात्रियों के हवाई परिवहन की आपूर्ति	आईटीसी सहित 12%	18% आईटीसी सहित
		(ii) किसी भी मोटर वाहन द्वारा यात्री परिवहन की आपूर्ति जिसमें ईंधन लागत शामिल है	इनपुट सर्विसेज़ के आईटीसी सहित 5% (एक ही बिज़नेस लाइन में)	इनपुट सर्विसेज़ के आईटीसी के साथ 5% (एक ही बिज़नेस लाइन में)
			आईटीसी सहित 12%	18% आईटीसी के साथ
4.	9965	(i) जीटीए द्वारा माल के परिवहन की आपूर्ति	5% बिना आईटीसी (आरसीएम/एफसीएम)	5% बिना आईटीसी (आरसीएम/एफसीएम)
			आईटीसी सहित 12%	18% आईटीसी सहित
		(ii) भारतीय रेलवे के अलावा किसी अन्य व्यक्ति द्वारा रेल द्वारा कंटेनरों में माल के परिवहन की आपूर्ति	आईटीसी सहित 12%	आईटीसी के बिना 5%
				18% आईटीसी सहित
		(iii) पाइपलाइन के माध्यम से प्राकृतिक गैस, पेट्रोलियम क्रूड,	आईटीसी के बिना 5%	आईटीसी के बिना 5%

		मोटर स्प्रिट, हाई स्पीड डीजल या एटीएफ के परिवहन की आपूर्ति	आईटीसी सहित 12%	18% आईटीसी सहित
		(iv) भारत के भीतर माल के बहुविध परिवहन की आपूर्ति	आईटीसी सहित 12%	5%, जहां ट्रांसपोर्ट का कोई भी हिस्सा हवाई जहाज से नहीं है, सीमित आईटीसी के साथ (यानी सामान ट्रांसपोर्टेशन की इनपुट सर्विस का 5%)।
				18% आईटीसी सहित
5.	9966	(i) यात्रियों को ले जाने के लिए डिज़ाइन किए गए किसी भी मोटर वाहन (ऑपरेटर के साथ) को किराए पर देना, जहाँ ईंधन की लागत विचार में शामिल है	इनपुट सर्विसेज़ के आईटीसी सहित 5% (एक ही बिज़नेस लाइन में)	इनपुट सर्विसेज़ के आईटीसी सहित 5% (एक ही बिज़नेस लाइन में)
			आईटीसी सहित 12%	18% आईटीसी सहित
		(ii) माल गाड़ी किराए पर देना (ऑपरेटर के साथ) जहाँ ईंधन लागत विचार में शामिल है	आईटीसी सहित 12%	इनपुट सर्विसेज़ के आईटीसी के साथ 5% (एक ही बिज़नेस लाइन में)
				18% आईटीसी सहित
6.	9968	(i) स्थानीय वितरण सेवाएँ (इस सर्विस पर अभी ITC के साथ 18% की दर से टैक्स लगता है क्योंकि यह SAC 996813 – ग्रुप पोस्टल और कूरियर सर्विसेज़ के तहत आता है)	18% आईटीसी सहित	18% आईटीसी सहित (कोई बदलाव नहीं)
		(ii) इलेक्ट्रॉनिक कॉमर्स ऑपरेटर (ईसीओ) के माध्यम से स्थानीय वितरण सेवाओं की आपूर्ति	वर्तमान में सीजीएसटी अधिनियम की धारा 9(5) के तहत	• स्थानीय वितरण सेवाओं को सीजीएसटी

			अधिसूचित नहीं है	अधिनियम की धारा 9(5) के तहत उन मामलों में अधिसूचित किया जाएगा जहां इलेक्ट्रॉनिक कॉमर्स ऑपरेटर के माध्यम से ऐसी सेवाएं प्रदान करने वाला व्यक्ति जीएसटी के तहत पंजीकरण के लिए उत्तरदायी नहीं है - ऐसी सेवाओं पर लागू दर 18% होगी। - ईसीओ द्वारा और उसके ज़रिए दी जाने वाली लोकल डिलीवरी सर्विस को जीटीएस सर्विस के दायरे से बाहर रखा जाएगा।
7.	9971	“माल दुलाई” के तीसरे पक्ष के बीमा की सेवा की आपूर्ति	आईटीसी सहित 12%	5% आईटीसी सहित
8.	9973	बिना ऑपरेटर के माल की लीजिंग या रेंटल सर्विस, जिस पर (28%) 40% GST लगेगा	28% आईटीसी सहित	40% आईटीसी सहित
9.	9983	पेट्रोलियम कूड या प्राकृतिक गैस या दोनों की खोज, खनन या ड्रिलिंग से संबंधित अन्य पेशेवर, तकनीकी और व्यावसायिक सेवाएं;	आईटीसी सहित 12%	18% आईटीसी सहित
10.	9986	पेट्रोलियम कूड या नैचुरल गैस या दोनों की खोज, माइनिंग या ड्रिलिंग के लिए सपोर्ट सर्विस।	आईटीसी सहित 12%	18% आईटीसी सहित
11.	9988	(i) छाता व्यवसाय से संबंधित	आईटीसी सहित	5% आईटीसी सहित

		जॉब वर्क के माध्यम से सेवाओं की आपूर्ति	12%	
		(ii) अध्याय 48 या 49 के अंतर्गत आने वाले सभी सामानों की छपाई से संबंधित जॉब वर्क सेवाओं या किसी उपचार या प्रक्रिया की आपूर्ति, जिस पर 12% 5% जीएसटी लगता है	आईटीसी सहित 12%	5% आईटीसी सहित
		(iii) ईटों से जुड़े जॉब वर्क की सप्लाई, जिस पर 5% की दर से GST लगता है।	आईटीसी सहित 12%	5% आईटीसी सहित
		(iv) सीमाशुल्क शुल्क अधिनियम, 1975 (1975 का 51) की पहली अनुसूची के अध्याय 30 के अंतर्गत आने वाले सामानों के संबंध में जॉब-वर्क सेवाओं की आपूर्ति (फार्मास्युटिकल उत्पाद)	आईटीसी सहित 12%	5% आईटीसी सहित
		(v) कस्टम्स टैरिफ एक्ट, 1975 की पहली अनुसूची के चैप्टर 41 के तहत आने वाली खाल, चमड़े और स्किन से जुड़े जॉब-वर्क सर्विसेज की सप्लाई	आईटीसी सहित 12%	5% आईटीसी सहित
		(vi) जॉब-वर्क की सप्लाई जो कहीं और कवर नहीं होती (रेसिडुअल एंट्री)	आईटीसी सहित 12%	18% आईटीसी सहित
12.	9994	(i) सामान्य अपशिष्ट उपचार संयंत्र द्वारा अपशिष्टों के उपचार के माध्यम से सेवाएँ;	आईटीसी सहित 12%	5% आईटीसी सहित
		(ii) एक सामान्य जैव-चिकित्सा अपशिष्ट उपचार सुविधा द्वारा किसी नैदानिक प्रतिष्ठान को जैव-चिकित्सा अपशिष्ट या उससे संबंधित प्रक्रियाओं के उपचार या निपटान के माध्यम से सेवाएँ।	आईटीसी सहित 12%	5% आईटीसी सहित
13.	9996	(i) सिनेमैटोग्राफ फिल्मों के प्रदर्शन में प्रवेश के माध्यम से	आईटीसी सहित 12%	5% आईटीसी सहित

		सेवाएं, जहां प्रवेश टिकट का मूल्य एक सौ रुपये या उससे कम है।		
		(ii) कैसिनो, रेस क्लब, कैसिनो या रेस क्लब वाले किसी भी स्थान, या आईपीएल जैसे खेल आयोजनों में प्रवेश।	28% आईटीसी सहित	40% आईटीसी सहित
		(iii) किसी रेस क्लब द्वारा ऐसे क्लब में सट्टेबाजों को लाइसेंस देने के लिए दी जाने वाली सेवाएँ।	28% आईटीसी सहित	40% आईटीसी सहित
14.	9997	ग्रुप 99972 के तहत आने वाली ब्यूटी और फिजिकल वेल-बीइंग सर्विसेज़ [इस सर्विस पर अभी आईटीसी के साथ 18% की दर से टैक्स लगता है क्योंकि यह एसएसी 9997 के तहत आता है]	18% आईटीसी सहित	आईटीसी के बिना 5%
15.	कोई भी अध्याय	खास एक्शन लेने लायक दावे (सट्टेबाजी, कैसिनो, जुआ, घुड़दौड़, लॉटरी, ऑनलाइन मनी गेमिंग) जिन्हें सामान के तौर पर बताया गया है (लॉटरी वैल्यूएशन नियमों में भी इसी तरह के बदलाव किए जा रहे हैं)	28% आईटीसी सहित	40% आईटीसी सहित

तालिका 6 – जिन सेवाओं को छूट देने का प्रस्ताव है

क्र.सं.	एचएसएन कोड	सेवा का विवरण	से	में
1	9971	(i) समस्त व्यक्तिगत स्वास्थ्य बीमा, उसके पुनर्बीमा सहित	18% आईटीसी सहित	छूट
		(ii) समस्त व्यक्तिगत जीवन बीमा तथा उसका पुनर्बीमा	18% आईटीसी सहित	छूट

IMPLEMENTATION OF THE GREEN CREDIT PROGRAMME

296. SHRI YOGENDER CHANDOLIA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the mechanism adopted under the Green Credit Programme for the registration of degraded land, issuance of Green Credits and digital monitoring of plantation activities;
- (b) the categories of participants eligible to undertake plantation activities under the said programme; and
- (c) the details of the outcomes achieved so far in the programme in terms of enhancing forest and tree cover, building an inventory of degraded land for afforestation and encouraging citizen and corporate participation in sustainable environmental initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Green Credit Programme is an innovative mechanism to incentivise environmentally positive actions and to promote the LIFE (Lifestyle for Environment) movement, which aims at encouraging sustainable lifestyles by driving community towards behavioural changes that support environment-friendly actions. The Green Credit Programme aims to increase green cover, enhance carbon sequestration, restore degraded lands and reduce carbon footprint through the adoption of environment-friendly technologies and

practices.

The Central Government has notified Green Credit Rules, 2023 on 12th October 2023 under the Environment (Protection) Act, 1986 to encourage voluntary environmental positive actions resulting in issuance of Green Credits. Under the Green Credit Programme, the modality for tree plantation and eco-restoration of degraded forest lands has been notified on 22nd February 2024 and subsequently revised on 29th August 2025. A Green Credit Programme Portal (<https://moefcc-gep.in/>) has been developed for the purpose.

The Indian Council of Forestry Research and Education, Dehradun is the Administrator which is responsible for the effective implementation of the Green Credit Programme, including its management, operation and issuance of green credits under these rules.

The Green Credit Programme aims to restore degraded forest lands through the active participation of public and private sector entities. The degraded forest land parcels proposed to be taken up under the Green Credit Programme are selected and registered by the State Forest Department after due verification on the ground.

The Green Credits can be claimed by an applicant only after minimum five years of restoration work have been completed and a minimum canopy density of forty per cent has been achieved. A five-year establishment period is prescribed to allow the planted seedlings and natural regenerations to mature and develop adequate canopy cover, so as to achieve the prescribed 40 per cent canopy density, corresponding to a moderately dense forest. The

"designated agency" designated under the Green Credit Programme shall conduct verification of the claim for the Green Credits and submit report to the Administrator as regard to the verification of the activities undertaken by an applicant for issuance of green credit. Transparency and accountability of the Green Credit Programme is enabled through methodologies, guidelines and digital processes.

The forest restoration activities under the Green Credit Programme aim to enhance biodiversity and improve the ecological health and productivity of forest resources.

(c): So far under the Green Credit Programme, eco-restoration activities have been initiated over an area of 4258 ha, through the participation of 17 entities.

PENDING CENTRAL FUNDS FOR EDUCATION SECTOR IN KERALA

297. SHRI K RADHAKRISHNAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that substantial Central funds meant for the education sector are pending to the State of Kerala, if so, the details thereof;
- (b) whether it is a fact that as on September 2025, Central assistance amounting to Rs. 1,248.13 crore under Samagra Shiksha and Rs. 636.88 crore and Rs. 750.93 crore under University Grants Commission–related benefits are

pending to Kerala;

- (c) if so, the details of reasons for withholding or delaying the release of these funds despite Kerala's consistently strong performance in school education and higher education indicators; and
- (d) the details of the steps taken or proposed to be taken by the Government to immediately release the pending dues and ensure timely, non-discriminatory funding to States for the education sector?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP and B). These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. Financial assistance under Samagra Shiksha is provided to all States and Union Territories for various interventions in accordance with the norms of the Scheme and the

guidelines issued by the Ministry of Finance from time to time.

As per the Samagra Shiksha Scheme, there is no provision for carrying forward pending recurring activities from the previous financial year. However, pending non-recurring activities at the end of a financial year are allowed to be taken up in the subsequent financial year as committed liabilities based on demands submitted by the concerned State/UTs.

The scheme of Samagra Shiksha has been aligned with the National Education Policy (NEP) 2020. The Centrally Sponsored Scheme of PM-SHRI envisages to showcase the implementation of the National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood. Kerala signed the MoU for PM SHRI in October, 2025. Kerala is yet to complete the process for school selection under PM SHRI Scheme.

An amount of Rs. 92.41 Crore has been released to the State of Kerala as 1st instalment during current financial year out of Central Share of Rs. 452.04 Crore allocated for FY 2025-26. The balance Central Share will be released to the State subject to compliance with release criteria of the scheme and guidelines of Ministry of Finance issued from time to time. No such grants are pending for release by the University Grants Commission (UGC). Further, funds amounting to Rs. 3892.67 lakh have been released by UGC to the higher educational institutions (HEIs) of Kerala State for the year 2025-26, up to September 2025.

Since, the State of Kerela is implementing Samagra Shiksha Scheme

which has been aligned with NEP 2020, it would be appropriate that the States come forward to implement and showcase all the initiatives of NEP 2020 including under PM SHRI Scheme in order to develop government schools of the States as exemplar schools to facilitate best school education services. In fact, implementation of Samagra Shiksha Scheme is implementation of NEP 2020 and PM SHRI Schools are exemplar schools of NEP 2020.

DEPOSITOR EDUCATION AND AWARENESS FUND

298. SUSHRI MAHUA MOITRA:

DR. SHARMILA SARKAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of funds with the RBI's Depositor Education and Awareness Fund (DEAF), since its inception, year- wise;
- (b) the top ten banks contributing to DEAF including their share (in Rupees and percentage terms);
- (c) the details of funds/ amount transferred from DEAF to banks towards refund and settling of unclaimed funds since 2014, year/ bank- wise;
- (d) the details of the unclaimed deposits transferred to DEAF that belong to Government accounts, year/ account- wise and amount/ value- wise; and
- (e) the details of amount of funds reclaimed by users through RBI's Unclaimed Deposits Gateway to Access information (UDGAM) Portal since its inception, year- wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : As per input received from Reserve Bank of India (RBI), the year-wise details of the total amount of unclaimed deposits with the Depositor Education and Awareness (DEA) Fund since its inception is stated as under:

S.no.	As on	Total Amount of Unclaimed Deposits (in ₹ crore)
1.	31.3.2015	7,122.56
2.	31.3.2016	9,190.88
3.	31.3.2017	12,358.45
4.	31.3.2018	15,836.85
5.	31.3.2019	20,431.51
6.	31.3.2020	25,915.70
7.	31.3.2021	31,640.05
8.	31.3.2022	37,804.51
9.	31.3.2023	48,461.44
10.	31.3.2024	60,610.10
11.	31.3.2025	74,580.25

**Source: RBI*

(b) : Further, RBI has informed that the top 10 banks contributing to DEA Fund including their share (in ₹ and percentage terms) as on 31.3.2025 is as under:

S.no.	Name of Bank	Total Amount of Unclaimed Deposits (in ₹ crore)	Amount as a percentage of Total Unclaimed Deposits with DEA Fund
1.	State Bank of India	18,669.91	25.03%
2.	Punjab National Bank	6,555.34	8.79%
3.	Canara Bank	6,059.93	8.13%

4.	Bank of Baroda	5,075.01	6.80%
5.	Union Bank of India	4,090.13	5.48%
6.	Bank of India	3,754.04	5.03%
7.	Indian Bank	3,633.99	4.87%
8.	Indian Overseas Bank	2,311.24	3.10%
9.	Central Bank of India	2,014.24	2.70%
10.	ICICI Bank Limited	2,013.41	2.70%

**Source: RBI*

(c) : The amount transferred from DEA Fund to banks towards refund and settling of unclaimed funds since 2014 is as under:

S.no.	Financial Year (FY)	Total Amount of Claims Reimbursed to Banks (in ₹ crore)
1.	2014-15	49.22
2.	2015-16	94.56
3.	2016-17	168.91
4.	2017-18	314.44
5.	2018-19	306.13
6.	2019-20	515.63
7.	2020-21	378.09
8.	2021-22	481.86
9.	2022-23	4,211.69
10.	2023-24	3,513.25
11.	2024-25	1,818.19

**Source: RBI*

The bank-wise and year-wise amount transferred from DEA Fund to banks towards refund and settling of unclaimed funds as per input provided by RBI since FY 2014-15 is at **Statement**.

(d) : The data of the unclaimed deposits transferred to DEA Fund that belong to Government accounts is not maintained by RBI.

(e) : RBI has informed that the UDGAM portal facilitates only the search of

unclaimed deposits/ accounts across multiple banks at one place and provides information on claim/ settlement process of each bank. The unclaimed deposits can be claimed only from the respective bank

STATEMENT

The bank-wise and year-wise amount transferred from DEA Fund to banks towards refund and settling of unclaimed funds as per input provided by RBI since FY 2014-15

Claim Amount Reimbursed (in ₹ thousands)

S.no	Bank	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Abhinav Sahakari Bank Ltd	0.00	0.00	0.00	152.78	0.00	0.00	0.00	0.00	1,361.36	0.00	4,393.45
2	Abhyudaya Co-Op Bank LtdBombay	947.63	533.48	1,448.26	1,464.12	1,428.80	2,642.05	6,051.57	10,809.65	10,169.75	25,054.47	12,330.82
3	Abu Dhabi Commercial Bank	0.00	0.00	134.24	71.11	37.31	197.82	17.09	0.00	0.00	0.00	0.00
4	Ace Cooperative Bank Ltd	44.86	0.00	164.59	0.00	0.00	0.00	0.00	462.15	56.94	497.05	0.00
5	Adinath Co-Op Bank Ltd Surat	6.42	0.00	4.73	39.29	7.42	13.06	3.56	7.52	23.89		81.91
6	Ahmedabad Dist.Co-Op Bank Ltd	348.47	82.61	205.83	319.44	270.03	235.86	152.52	261.05	2,895.26	18,516.95	9,789.42
7	Ahmedabad Mercantile Co-Op	732.07	407.21	2,098.41	885.10	1,789.54	1,527.45	5,502.12	2,061.73	2,823.83	5,500.91	3,103.05
8	Ahmednagar Sahakari Bank	0.00	0.00	72.70	0.00	0.00	0.00	0.00	0.00	0.00	0.00	578.66
9	Akhand Anand Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	197.37	155.00	0.00	0.00	735.93
10	Akola Janata Commercial Co-	0.00	0.00	725.75	1,212.26	2,097.98	1,737.04	924.98	1,026.58	1,745.21	9,669.00	9,914.50
11	Akola Urban Co-Op Bank Ltd	89.72	0.00	678.94	6,087.70	2,253.02	2,231.95	1,272.09	2,364.57	3,005.39	6,183.86	3,702.11
12	Alavi Co-Op Bank LtdBaroda	8.15	135.37	930.87	284.79	45.21	78.26	123.02	172.38	205.79	456.38	123.49
13	Allahabad Bank	0.00	0.00	516.73	153.91	20,576.99	45,970.60	42,746.96	0.00	0.00	0.00	0.00
14	Allahabad Up Gramin Bank	0.00	0.00	1,755.26	518.14	944.14	0.00	0.00	0.00	0.00	0.00	0.00
15	Almora Urban Coop Bank Ltd	0.00	173.47	68.37	227.61	62.78	572.15	442.93	2,813.53	1,138.48	8,549.54	2,083.56
16	Amarnath Cooperative	0.00	0.00	0.00	0.00	43.31	356.46	24.53	88.90	32.43	46.67	311.93
17	Ambarnath Jai Hind Coop Bank	0.00	0.00	82.75	50.47	24.85	56.15	0.00	81.44	193.18	109.30	137.66
18	American Express Bank Ltd	0.00	0.00	0.00	0.00	3,267.08	1.26	0.00	107.29	0.26	1.74	0.00
19	Ammamet Urban Co-Op. Bank Ltd.	0.00	0.00	0.00	16.11	19.90	0.00	0.00	23.80	0.00	0.00	24.21
20	Amreli Jilla Madhya Sahkari	120.98	0.00	115.30	606.25	268.07	109.19	142.30	126.98	96.59	823.03	1,339.57
21	Amreli Nagrik Sahkari Bank	0.00	0.00	387.47	19.57	137.06	305.58	169.37	125.48	570.80	1,026.34	456.36
22	Amritsar Central Co-Op	0.00	0.00	0.00	129.85	0.00	273.58	4.74	0.00	0.00	0.00	48.59

23	Anand Mercantile Co-	14.70	22.80	269.87		409.04	269.11	97.88	43.72	21.72	103.06	86.93
24	Anandeshwari Nagarik Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.64	1.37	0.00
25	Andaman And Nicobar State	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	201.78	121.20
26	Andhra Bank	7,781.69	12,318.97	30,825.77	20,788.05	62,133.60	31,851.74	21,542.98	0.00	0.00	0.00	0.00
27	Andhra Pradesh Mahesh Co-Op	0.00	5.14	576.75	458.69	431.02	264.34	507.37	1,788.91	2,737.38	3,678.87	2,547.04
28	Andhra Pradesh State Co-Op Bank	0.00	0.00	0.00	318.29	22.71	0.00	9.02	101.42	16.59	67.66	31.15
29	Andhra Pragathi Grameena Bank	0.00	0.00	0.00	250.73	0.00	0.00	1,619.31	4,046.65	4,412.34	6,640.65	4,411.46
30	Ap Grameena Vikas Bank	0.00	0.00	644.72	1,557.09	23.13	17.65	7,675.63	53,398.26	55,018.55	100,078.80	27,980.76
31	Apna Sahakari Bank LtdBombay	11.37	2,165.60	2,751.48	2,972.09	1,497.68	1,109.51	1,740.03	3,044.55	3,061.07	9,458.45	4,370.45
32	Aprajarajeswari Mahila Co-Op Urban	0.00	0.00	0.00	3.48	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Assam Co-Op Apex Bank Ltd	7.34	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9,873.23
34	Assam Gramin Vikash Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	246.81	954.41	2,149.39
35	Associate Co-Op Bank Ltd Surat	0.00	0.00	0.00	0.00	16.18	21.22	45.58	54.81	62.75	66.92	173.66
36	Astha Mahila Nagrik Sahakari	0.00	0.00	0.00	0.00	0.00	31.33	0.00	0.00	10.20	80.70	98.84
37	Axis Bank Ltd.	1,942.42	1,409.99	11,317.96	16,527.50	26,895.01	27,253.23	37,451.18	320,395.10	103,990.85	423,180.20	402,270.48
38	Abasaheb Patil Randal Sahakari	0.00	0.00	0.00	4.38	14.94	0.00	0.00	0.00	0.00	0.00	0.00
39	Abhinandan Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	31.82	0.00	0.00	0.00	0.00	0.00
40	Acct General Office Employees	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	505.27	68.07
41	Adarsh Co-Operative Urban	434.01	0.00	0.00	0.00	0.00	79.47	0.00	169.30	31.92	147.18	193.53
42	Adhyapaka Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	1.28	0.00	7.79	9.67	0.00
43	Agrasen Co-Operative Urban	44.74	0.00	45.46	129.20	120.92	8.03	1.44	6.02	0.00	13.68	42.76
44	Ahmednagar District Central Co-	0.00	449.01	784.35	912.36	1,510.64	0.00	0.00	0.00	1,211.62	0.00	3,054.75
45	Ahmednagar Merchants Co-Op	0.00	166.19	286.41	368.22	1,235.84	86.83	234.19	620.99	633.68	2,675.35	1,474.48
46	Ahmednagar Zilla Prathamik Shikshak	0.00	0.00	4.34	0.00	0.00	33.65	0.00	192.61	170.03	922.01	385.95
47	Ajmer Central Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	37.58	0.00	0.00	0.00	19.57	0.00

48	Akola Merchants Co-Operative Bank	0.00	0.00	0.00	2.66	0.00	1.65	0.00	0.00	0.00	0.00	0.00
49	Alibag Co-Operative Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	277.20	0.00	0.00
50	Almora Zila Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.42	0.00
51	Ambajogai Peoples Co-Operative Bank	0.00	0.00	0.00	1.84	0.00	0.00	0.00	0.00	0.00	53.63	136.06
52	Ambala Central Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	17.02	0.00	12.08	8.85	213.51	12.69
53	Amravati Zilla Mahila Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.00
54	Annasaheb Savant Coop Urban	0.00	0.00	46.32	0.00	978.28	127.29	157.24	737.45	226.96	2,163.16	1,869.29
55	Appasaheb Birnale Sahakari Bk	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	194.02	0.00	32.45
56	Arya Vaishya Co-Operative Bank	0.00	0.00	0.00	0.00	234.08	79.51	0.00	505.55	0.00	160.07	0.00
57	Aryapuram Co-Operative Urban	0.00	0.00	0.00	0.00	419.17	333.58	0.00	0.00	291.85	436.43	9.92
58	Aryavart Bank	0.00	0.00	0.00	0.00	0.00	1,555.54	15,209.09	18,141.90	28,160.99	77,516.79	36,998.70
59	Ashok Sahakari Bank Ltd.	7.48	13.31	10.10	11.24	0.00	24.98	3.07	5.99	16.31	14.03	4.67
60	Ashoknagar Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	49.65	0.00	0.00	0.00	0.00	0.00
61	Ashta People'S Co-Op Bank Ltd.	75.12	14.64	0.00	52.49	0.00	257.92	0.00	145.22	16.16	281.25	919.98
62	Banaskantha District Central	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	134.74	9,153.12
63	Bangalore City Co-Op Bank Ltd	0.00	0.00	0.00	0.00	408.76	71.73	13.01	117.15	118.08	2,338.51	3,347.78
64	Bangiya Gramin Vikash Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	29.28	2,472.77	3,388.22	19,235.77
65	Bank Of America	716.86	26.40	122.62	3,423.28	3,467.31	0.00	3,655.99	0.00	943.19	5,889.12	0.00
66	Bank Of Bahrain Kuwait Bsc	0.00	279.51	262.25	0.00	492.84	50.93	23.17	189.03	915.19	617.85	420.09
67	Bank Of Baroda	1,596.35	0.00	4,536.12	105,132.07	5,137.33	114,040.56	395,927.44	672,295.69	1,025,250.44	2,527,447.60	1,681,256.18
68	Bank Of Ceylon	0.00	0.00	0.00	0.00	0.00	1,679.19	0.00	93.71	52.49	7,883.13	334.27
69	Bank Of India	0.00	0.00	0.00	149,185.57	130,184.42	158,228.38	174,417.41	227,641.84	447,231.30	2,796,443.93	1,103,088.35
70	Bank Of Maharashtra	150.95	0.00	28,440.96	33,805.72	33,381.59	30,584.71	36,215.22	25,713.11	43,914.08	460,742.14	251,431.82
71	Banque Nationale De	0.00	1,058.26	0.00	0.00	3,441.39	1,631.23	857.25	1,194.12	0.00	0.00	0.00
72	Barclays Bank	0.00	0.00	0.00	0.00	52.21	193.99	2,661.48	6,581.81	2,875.11	4,575.50	22,285.47
73	Baroda Central Co-Op Bank Ltd	0.00	0.00	0.00	0.00	1,124.57	85.86	0.00	21.79	75.38	220.94	0.00

[illegible]

100	Baidyabati Sheoraphuli Co-Op	0.00	0.00	0.00	0.00	817.35	86.98	1.72	19.49	97.19	33.37	25.68
101	Bailhongal Urban Co-Op Bank	20.90	23.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
102	Balageria Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24.43
103	Balitikuri Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	98.52	0.00
104	Balotra Urban Co-Operative Bank Ltd	0.00	0.00	42.05	47.85	32.71	25.88	306.26	31.52	111.08	724.75	223.23
105	Balsinor Nagarik Sahakari Bank Ltd.	46.29	0.00	26.29	161.14	123.04	261.57	155.59	428.02	181.72	274.70	111.96
106	Bank Of Baroda - Dena Bank Till	0.00	0.00	161,489.59	94,331.33	121,431.74	61,168.99	124,786.72	0.00	0.00	0.00	0.00
107	Bapunagar Mahila Co-Operative Bank	0.00	0.00	0.00	2.69	0.00	0.00	177.72	0.00	0.00	128.43	51.61
108	Baran Kendriya Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	319.23	205.80
109	Baran Nagarik Sahakari Bank Ltd.	0.92	0.00	66.00	0.00	105.15	81.96	52.08	70.94	149.75	575.03	208.38
110	Baroda U.P. Bank Gorakhpur	0.00	0.00	0.00	0.00	0.00	0.00	4,805.99	5,144.24	17,869.01	185,993.43	95,635.02
111	Baroda U.P. Gramin Bank Rae Bareli	0.00	0.00	0.00	11,004.74	5,001.62	6,562.84	182.64	0.00	0.00	0.00	0.00
112	Basoda Nagrik Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	60.02	17.89	16.37	1.43	21.14	22.23	26.85
113	Belagavi Shree Basaveshwar Co-	0.00	0.00	25.17	26.63	3.28	4.18	133.55	63.19	83.21	516.58	113.14
114	Bellad Bagewadi Urban Souhard	0.00	0.00	85.13	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
115	Bellary District Co-Op Central Bank	0.00	0.00	0.00	0.00	727.56	0.00	0.00	0.00	0.00	57.25	768.57
116	Bhagyalakshmi Mahila Sahakari	38.11	12.07	10.67	10.47	24.47	44.49	21.31	11.55	85.75	26.99	32.36
117	Bharatpur Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	13.35	3.79	0.00	28.65	268.50	58.98
118	Bharatpur Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	346.10
119	Bhatinda Central Co-Operative Bank	0.00	0.00	0.00	0.00	108.74	2.35	0.00	0.00	0.00	0.00	0.00
120	Bhavana Rishi Co-Op Urban Bank Ltd.	0.00	0.00	4.85	0.00	0.00	11.05	0.00	0.76	1.65	0.00	0.00
121	Bhavani Urban Co-Operative Bank	0.00	166.02	0.00	0.00	0.00	10.27	29.69	5.67	128.54	437.61	130.63
122	Bhavsara Kshetriya Co-Op Credit Bank	0.00	0.00	0.00	0.00	0.00	471.01	64.53	43.63	49.63	0.00	2,328.58
123	Bhind Nagarik Sahakari Bank	0.00	0.00	11.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
124	Bhingar Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	14.84	37.01	25.91

125	Bhupathiraju Co-Op Credit Bank Ltd.	0.00	26.74	23.66	7.58	28.56	57.02	0.00	0.00	9.34	0.00	392.48
126	Bilagi Pattana Sahakari Bank	0.29	0.00	7.82	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
127	Birdev Sahakari Bank Ltd.	0.00	0.00	0.00	4.70	0.00	0.00	0.00	0.00	0.00	0.00	0.00
128	Bundi Central Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	320.74	72.31	447.05	193.88
129	Burdwan Central Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,365.05	1,303.63	1,316.89
130	Calicut Co-Op Urban Bank Ltd	0.00	0.00	54.16	22.05	4.35	1.29	31.24	3.00	488.90	43.83	4.07
131	Canara Bank	72,595.38	107,397.27	156,818.37	260,108.85	208,789.05	231,172.71	190,963.94	379,913.26	736,048.71	5,387,148.54	1,079,751.22
132	Central Bank Of India	0.00	146.56	2,014.26	12,495.43	11,497.46	49,346.34	29,473.04	101,482.82	9,750,486.83	1,094,211.05	551,310.76
133	Central Madhya Pradesh Gramin	0.00	0.00	36.21	86.72	717.50	0.00	0.00	0.00	0.00	0.00	0.00
134	Chaitanya Godavari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,574.24	1,303.24	3,230.57	792.14
135	Chandigarh State Co-Op Bank	0.00	0.00	92.18	2.86	11.50	819.55	26.92	19.66	16.46	130.53	339.25
136	Chembur Nagarik Sahakari Bank	0.00	216.26	1,911.25	111.66	1,525.06	117.22	103.94	740.01	244.24	1,105.96	703.72
137	Chhatrapati Rajarshi Shahu	0.00	18.12	173.71	0.00	1.38	42.50	41.23	5.18	158.65	1,749.22	383.23
138	Citi Bank	31,317.69	0.00	73,530.63	54,670.84	53,009.07	57,695.03	33,609.38	50,291.81	79,594.02	484,561.04	758,753.30
139	Citizen Co-Op. Bank Ltd	0.00	712.40	205.78	317.64	82.60	60.35	113.86	60.49	98.22	644.52	252.39
140	Citizen Credit Co-Op Bank Ltd	0.00	2,942.19	2,420.94	2,041.92	2,281.82	1,889.91	888.74	1,621.58	1,147.61	9,928.66	8,275.55
141	City Co-Op Bank LtdGuwahati	0.00	0.00	205.82	6.67	0.00	0.00	0.00	0.00	116.13	603.30	66.77
142	City Union Bank Ltd	0.00	601.38	6,489.57	5,547.17	1,377.03	1,017.31	2,314.69	3,519.02	10,719.22	10,969.71	30,522.66
143	Co-Operative Bank Of Rajkot	747.82	0.00	2,422.95	723.41	617.16	956.99	571.78	2,025.34	1,452.62	4,432.01	3,037.49
144	Coastal Local Area Banak Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.40	0.00
145	Coimbatore City Co-Op Bank Ltd	0.00	0.00	0.00	5.90	89.65	10.72	0.00	0.00	56.63	21.62	85.69
146	Coimbatore District Central	0.00	10.11	932.68	0.00	340.61	6.92	0.00	0.00	0.00	1,322.85	12.61
147	Colour Merchants Co-Op	0.48	0.00	0.00	0.00	108.75	225.07	49.36	126.79	126.00	288.91	152.60
148	Corporation Bank	0.00	0.00	0.00	22,742.81	3,545.36	16,477.13	3,572.88	0.00	0.00	0.00	0.00
149	Cosmos Co-Op Bank Ltd	647.65	5,215.85	7,517.61	9,091.62	6,177.22	9,016.42	5,024.59	9,368.61	8,009.94	15,317.92	17,983.27
150	Credit Agricole Corporate And	0.00	0.00	0.00	0.00	933.09	2,570.57	0.00	0.00	2.08	56.48	0.00

151	Csb Bank Limited	0.00	1,486.97	2,821.82	7,932.96	5,345.59	3,490.16	5,631.47	7,560.54	8,563.65	30,825.57	13,961.05
152	Cuddalore District Central	0.00	0.00	0.00	0.00	221.74	135.76	85.98	99.92	875.84	1,871.96	1,656.19
153	Capital Small Finance Bank Ltd	0.00	286.62	323.40	1,103.00	1,913.46	274.91	1,166.96	355.11	1,897.63	3,040.81	1,837.96
154	Chamoli Zila Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.10
155	Chanasma Commercial	0.00	0.00	0.00	0.00	8.08	58.67	11.42	13.85	10.89	73.12	99.03
156	Chandgad Urban Co-Operative Bank	0.00	0.00	42.86	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
157	Chandrapur Distcentral Co-Op	0.00	0.00	0.00	0.00	1,341.08	203.33	65.62	120.70	625.09	5.50	17.93
158	Chandwad Merchant'S Co-Op	0.00	0.00	8.96	8.36	0.00	0.00	0.00	0.00	39.72	0.00	0.00
159	Chartered Sahakari Bank Niyamitha	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.22	0.00	6.51
160	Chennimalai Co-Operative Urban	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	82.39	0.00
161	Chhattisgarh Rajya Gramin Bank	0.00	0.00	0.00	0.00	1,531.69	0.00	351.37	2.89	5.98	59.12	2,317.14
162	Chikmagalur District Central Co-	0.00	0.00	0.00	0.00	19.65	0.00	0.00	0.00	0.00	0.00	0.00
163	Chiplun Urban Co-Op Bank Ltd.	248.17	41.17	109.13	113.46	129.77	83.50	18.42	282.29	204.87	1,394.90	275.71
164	Chittoor Distco-Op Central Bank Ltd.	0.00	0.00	0.00	0.00	0.00	10.04	0.00	0.00	13.14	0.00	68.95
165	Chittorgarh Kendriya Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	390.32	46.83
166	Chittorgarh Urban Co-Op Bank Ltd.	0.00	0.00	2.60	0.74	0.00	27.25	32.59	29.76	36.74	155.61	84.74
167	Citizen Co-Operative Bank	0.00	0.00	0.00	243.10	91.98	158.02	208.05	163.56	346.35	891.92	1,296.15
168	Citizen Cooperative Bank Ltd.Rajkot	212.49	0.00	1,302.94	773.57	865.09	270.35	361.71	530.68	603.29	4,621.85	2,195.17
169	Co-Operative Bank Of Mehsana Ltd.	0.00	0.00	0.00	36.18	31.44	18.25	69.53	260.14	88.35	65.57	87.76
170	Col R D Nikam Sainik Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.81	137.28	95.13
171	Commercial Co-Operative Bank	0.00	0.00	79.11	2.04	0.00	0.00	172.12	41.02	148.78	885.41	132.21
172	Comptroller'S Office Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	231.27	137.00	0.00	0.00	0.00	0.00	12.06
173	Contai Co-Operative Bank Ltd.Purba-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	437.82	291.37	2,066.89
174	Dahod Urban Co Operative Bank	0.00	461.51	522.97	510.26	247.89	608.62	303.89	618.28	142.40	369.45	125.93
175	Dakshin Bihar Gramin Bank	0.00	0.00	0.00	0.00	0.00	549.45	1,295.52	2,826.07	914.47	1,531.47	11,500.68
176	Dattatraya Mah Kal Jaoli Sah Bk	380.19	0.00	1,111.04	87.62	0.00	0.00	1,597.53	360.23	818.81	904.95	1,321.66

177	Db's Bank India Ltd.	0.00	0.00	0.00	0.00	556.20	0.00	50.00	37.26	7,366.10	14,697.89	8,121.20
178	Dcb Bank Ltd	3,438.58	3,972.84	5,219.28	7,026.40	5,304.80	9,017.18	1,836.28	8,612.70	27,750.51	17,469.34	19,584.70
179	Deccan Merchants Co-Op	0.00	0.00	12.74	23.08	0.00	0.00	0.00	0.00	4,672.67	2,860.09	1,445.66
180	Deendayal Nagarik Sahakari	0.00	0.00	0.00	0.00	0.00	20.31	1.09	0.00	2.98	268.30	35.23
181	Deepak Sahakari Bank Ltd	0.00	0.00	0.00	28.25	0.00	7.49	5.02	145.64	3.66	0.00	35.86
182	Delhi Nagarik Sah.Bank Ltd	290.31	261.94	408.53	29.95	720.92	401.82	1,336.48	2,282.02	10,106.12	20,324.53	11,112.41
183	Delhi State Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	7.49	0.00	0.00	0.00	0.00	0.00
184	Dena Gujarat Gramin Bank	1,238.07	1,564.59	1,902.73	689.68	3,506.11	659.94	0.00	0.00	0.00	0.00	0.00
185	Deogiri Nagari Sahakari Bank	0.00	0.00	1,594.21	744.43	789.25	1,074.68	1,432.44	965.60	1,631.35	2,167.26	2,743.55
186	Deutsche Bank	355.43	1,228.50	1,140.51	52,532.17	1,567.35	2,340.46	823.66	2,601.72	26,632.40	11,431.81	4,769.66
187	Dhanalakshmi Bank Ltd	0.00	716.87	1,995.87	2,353.91	3,614.17	2,498.51	5,395.01	10,092.09	9,720.97	24,620.60	11,511.60
188	Dharmapuri District Central	0.00	0.00	0.00	0.00	2,348.76	0.00	0.00	0.00	0.00	295.74	120.63
189	Doha Bank Qpsc	0.00	0.00	390.18	162.71	170.18	84.83	116.24	408.17	201.76	5,271.40	684.22
190	Dombivli Nag.Sah.Bank Ltd	0.00	0.00	260.79	124.68	47.10	265.94	243.23	59.07	704.69	661.01	1,266.59
191	Dadasaheb Ramrao Patil Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.22	0.00
192	Dahanu Road Janata Co-Operative	0.00	0.00	0.00	0.00	0.00	432.53	0.00	259.41	562.55	3,054.41	522.76
193	Daivadnya Sahakara Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	22.34	13.89	0.00	0.00
194	Dakshin Dinaipur Distcentral Co-Op.	0.00	0.00	0.00	0.00	0.00	349.94	0.00	0.00	0.00	0.00	0.00
195	Dakshina Kannada Jilla Mahila Co-Op	0.00	0.00	0.00	0.00	0.00	4.10	0.00	0.00	0.00	1.50	0.00
196	Davangere Urban Co-Operative Bank	0.00	0.00	1.95	0.00	185.62	4.55	0.00	276.35	34.77	26.32	139.85
197	Davangere-Harihar Urban Sahakara	0.00	0.00	0.00	116.73	0.00	0.00	0.00	0.00	0.00	0.00	18.96
198	Defence Accounts Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	88.89	35.89
199	Deola Merchants' Co-Op Bank Ltd.	0.00	0.00	72.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
200	Devika Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.62	0.00	0.00	0.00
201	Dhanera Mercantile Co-Operative Bank	0.00	0.00	0.00	38.34	126.01	48.24	110.11	69.84	658.82	167.68	50.39

202	Dharamvir Sambhaji Urban Co-	0.00	0.00	0.00	473.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00
203	District Co-Operative Central	0.00	0.00	0.00	0.00	0.00	170.80	22.30	0.00	0.00	11.78	36.52
204	District Co-Op Central Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	425.56	57.70
205	Dr Annasaheb Chougule Urban	0.00	0.00	23.53	0.00	0.00	0.00	31.44	0.00	0.00	53.72	0.00
206	Dr. Panjabrao Deshmukh Urban	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	44.16
207	Durgapur Steel Peoples Co-	60.49	43.80	0.00	0.00	250.25	0.00	262.11	0.00	0.00	0.00	0.00
208	Ellaquai Dehati Bank Jammu	0.00	0.00	0.00	0.00	37.35	0.00	17.83	85.42	0.00	40.81	210.85
209	Eluri Co-Op. Urban Bank Ltd.	0.00	0.00	3.47	0.00	0.00	0.00	0.00	0.00	0.00	8.52	0.00
210	Erode Dist. Central Co-Op	0.00	5,170.12	83.09	0.00	193.88	13.97	60.48	55.51	359.36	239.36	796.00
211	Excellent Co-Op Bank Ltd	0.00	0.00	49.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
212	Etah Urban Co-Operative Urban	0.00	0.00	0.00	0.00	33.90	0.00	0.00	0.00	0.00	0.00	0.00
213	Etawah Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	262.22	1.61	80.68	302.04	171.42
214	Federal Bank Ltd	10,089.42	21,133.93	22,464.15	25,155.01	20,785.29	44,402.57	34,793.88	43,761.15	78,483.65	179,430.47	84,907.08
215	Feroke Co-Op Urban Bank Ltd	0.00	0.00	0.00	4.26	0.00	0.00	0.00	0.00	0.00	0.00	0.00
216	Financial Co-Op Bank Ltd Surat	0.00	0.00	30.51	0.00	0.00	9.31	5.28	9.03	0.00	2.18	2.30
217	Faridcot Central Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,815.51	0.00	113.04	17.87
218	Fatehabad Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.86	4.70	210.35
219	Fazilka Central Co-Operative Bank	0.00	0.00	0.00	0.00	33.44	0.00	0.00	31.61	0.00	2.45	1.81
220	Ferozepur Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	144.52	0.00	0.00	0.00	0.00	0.00	0.00
221	Fingrowth Co-Operative Bank	58.60	397.53	92.78	324.29	748.59	130.40	225.57	322.06	606.38	1,043.85	264.12
222	Gadhinglaj Urban Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	131.15	84.88
223	Gandhi Co-Op Urban Bank Ltd.	22.83	3.62	11.45	1.88	0.00	252.23	3.61	649.59	80.15	163.15	35.71
224	Gandhibagh Sahakari Bank	0.00	0.00	0.00	0.00	0.00	140.00	153.54	75.96	10.69	226.92	79.33
225	Gandhinagar Nagarik Co-Op.	0.00	0.00	74.83	419.85	668.35	121.25	221.81	500.01	579.76	1,517.72	744.37
226	Gautam Sahakari Bank Ltd.	0.00	0.00	108.39	15.07	7.55	187.78	0.00	0.00	0.00	228.08	563.55
227	Goa State Co-Op Bank LtdPanaji	1,760.36	0.00	0.00	0.00	0.00	6,657.88	0.00	0.00	0.00	945.06	2,111.55

[illegible]

	Bank											
254	Guna Nagarik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	70.96	38.06	18.25
255	Haryana State Co-Op Apex Bank	0.00	0.00	0.00	0.00	387.44	32.40	1.76	12.58	0.00	47.46	48.71
256	Hasti Co-Operative Bank	0.00	0.00	0.00	0.00	94.07	29.43	77.33	150.61	149.88	752.15	330.53
257	Hdfc Bank Ltd.	22,180.35	10,742.42	12,263.45	91,589.75	33,639.50	110,209.25	36,339.81	79,320.76	109,719.04	321,570.07	252,816.34
258	Himachal Pradesh Gramin	0.00	0.00	0.00	0.00	1,342.46	0.00	25.26	4.88	4.69	2,708.48	3,131.74
259	Himachal Pradesh State	0.00	0.00	0.00	0.00	63.32	1.29	125.78	13.26	299.08	2,358.88	4,482.45
260	Himatnagar Nagrik Sahakari	63.83	0.00	0.00	624.18	0.00	753.47	258.29	0.00	95.16	296.29	0.00
261	Hindustan Co-Op. Bank Ltd.	0.00	0.00	431.30	0.00	0.00	686.15	3.58	654.14	1,000.22	3,897.52	1,995.28
262	Hongkong Shanghai	0.00	11,549.22	8,752.78	21,869.73	23,430.29	17,487.90	10,333.72	13,374.09	55,436.40	95,933.07	67,997.83
263	Hsbc Bank Oman Saog	235.12	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
264	Hyderabad Dist.Co-Op Central	0.00	0.00	0.00	0.00	24.48	0.00	0.00	46.92	0.00	2,202.45	54.56
265	Halol Mercantile Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	510.81	60.47	192.19	259.09	182.60	16.21
266	Halol Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	99.14	0.00	39.05	0.00	0.00	47.75
267	Hanumangarh Kendriya Sahkari	0.00	0.00	19.58	23.30	0.00	34.36	36.50	193.01	111.67	828.95	870.75
268	Hassan District Central Co-Op Bank	0.00	0.00	0.00	18.62	0.00	0.00	0.00	0.00	0.00	0.00	0.00
269	Hoshiarpur Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,248.13
270	Hotel Industrialists Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	160.76	0.00	26.57	80.55	9.47	94.89	28.00
271	Howrah District Central Co-	0.00	0.00	0.00	0.00	523.08	0.00	0.00	0.00	0.00	9.92	6.48
272	Icici Bank Ltd	23,049.28	46,331.74	88,893.72	92,791.93	100,628.64	1,791,733.13	109,275.63	156,931.33	463,092.40	840,871.27	506,888.69
273	Idbi Bank Ltd.	1,502.18	8,604.94	7,881.83	23,175.48	32,737.99	24,937.60	26,064.85	32,615.70	101,008.51	516,179.33	214,784.45
274	Indian Bank	0.00	0.00	9,445.74	76,624.07	174,123.24	91,540.97	62,456.26	176,950.65	555,577.95	1,880,880.33	1,139,839.15
275	Indian Mercantile Co-Op	0.00	0.00	0.00	0.00	0.00	1,029.97	334.37	8.20	0.00	0.00	0.00
276	Indian Overseas Bank	28,373.70	3,221.85	24,040.68	272,872.00	91,820.89	120,973.75	254,544.04	176,493.65	299,751.28	1,224,725.95	538,050.24
277	Indore Cloth Market Co-Op	0.00	0.00	488.16	233.39	1,063.70	987.35	386.28	1,173.45	719.43	2,236.94	1,586.78
278	Indore Paraspura Sah.	0.00	0.00	0.00	0.00	268.83	152.28	34.39	174.46	722.62	542.84	839.12

279	Indore Premier Co-Op Bank Ltd	0.00	0.00	55.36	0.00	0.00	0.00	0.00	0.00	0.00	172.55	0.00
280	Indraprastha Sah Bank Ltd	16.03	55.12	32.61	0.00	185.96	52.10	67.43	144.15	324.35	1,845.00	358.57
281	Indusind Bank Ltd	1,879.93	1,133.49	3,470.42	4,238.88	4,938.68	5,307.44	2,648.71	5,480.90	8,453.69	26,482.62	27,465.85
282	Industrial Co-Op Bank Ltd	0.00	0.00	0.00	22.70	0.00	0.00	0.00	2,014.79	0.00	0.00	1,708.38
283	Ing Vysya Bank Ltd	4,112.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
284	Integral Urban Co-Op Bank Ltd	0.00	0.00	0.00	0.00	534.30	60.36	36.84	0.00	0.00	0.00	5.60
285	Irinjalakuda Town Co-	0.00	0.27	0.38	0.00	0.00	0.00	0.00	774.65	557.40	116.13	278.22
286	Ilayangudi Co-Op Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	746.42	10.07	11.93	292.56	416.29	391.44
287	Ilkal Co-Operative Bank Ltd. Ilkal	0.00	0.00	81.21	4.02	8.18	0.00	0.00	0.00	0.00	0.00	0.00
288	Income Tax Department Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	26.88	0.00	0.00	0.00	1.53
289	Indrayani Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	58.10	21.71	276.56
290	Innovative Co-Operative Urban	0.00	0.00	0.00	0.00	0.00	6.48	0.00	0.00	0.00	0.00	70.21
291	J And K Grameen Bank	0.00	126.41	20.62	35.34	20.45	51.56	3.29	0.00	1,109.17	1,966.79	11,677.46
292	Jain Co-Op Bank Ltd New Delhi	0.00	354.52	85.59	24.23	0.00	284.43	96.37	459.21	361.42	1,927.06	1,506.37
293	Jain Sahakari Bank Ltd Bombay	0.00	0.00	10.10	0.00	0.00	71.10	5.82	0.00	294.19	357.59	1,047.22
294	Jaipur Central Bank Ltd Jaipur	0.00	0.00	0.00	0.00	0.00	79.28	0.00	0.00	436.86	0.00	489.74
295	Jalandhar Central Co-Op.	0.00	1,942.71	0.00	455.08	378.83	4.94	0.00	0.00	331.09	742.42	5,289.96
296	Jalgaon Janata Sahakari Bank	0.00	1,169.07	303.06	381.79	1,130.67	1,304.22	400.91	1,122.24	1,265.70	2,043.38	1,835.15
297	Jamia Co-Op Bank Ltd New Delhi	0.00	0.00	0.00	625.88	178.21	12.10	4.95	307.79	190.93	150.42	131.03
298	Jammu And Kashmir Bank Ltd	1,639.11	4,168.54	20,115.77	18,265.61	34,003.59	21,310.20	24,936.37	45,783.16	46,535.84	287,691.46	134,623.16
299	Jamshedpur Urban Co-Op.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31.06	0.01	39.09	0.00
300	Janakalyan Co-Op Bank Ltd Nasik	0.00	0.00	2.75	2.42	0.00	1.09	0.00	0.00	39.35	0.00	0.00
301	Janakalyan Sahakari Bank	362.13	75.10	1,695.71	5,341.51	1,248.67	1,605.37	1,123.10	2,438.44	3,314.62	14,943.00	3,536.34
302	Janalaxmi Co-Op Bank Ltd Nasik	0.00	0.00	0.00	1,953.97	0.00	2,003.07	381.36	365.68	242.52	226.00	279.13
303	Janaseva Sahakari Bank	0.00	365.66	826.03	446.85	538.26	353.17	303.90	262.02	781.11	1,140.32	609.04
304	Janata Co-Op Bank Ltd Delhi	0.00	0.00	176.91	4.78	91.57	41.09	43.61	82.47	59.17	114.51	151.51

305	Janata Sahakari Bank Ltd Ajara	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	99.70
306	Janata Sahakari Bank LtdPune	0.00	0.00	3,583.05	908.89	1,664.09	1,659.24	803.85	4,189.93	11,801.92	51,666.68	11,105.42
307	Janatha Seva Co Operative Bank	0.00	0.00	0.00	33.67	6.48	4.18	11.05	232.78	264.08	707.36	439.65
308	Jharkhand Gramin Bank	0.00	30.58	603.19	270.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00
309	Jharneshwar Nag.Sah.Bank	0.00	0.00	0.00	0.00	40.17	0.00	0.00	0.00	0.00	0.00	0.00
310	Jijamata Mahila Sahakari Bank	0.00	0.00	0.00	5.77	0.00	124.27	0.00	0.00	0.00	1,134.78	180.62
311	Jila Sahakari Kendriya Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	531.83	152.50
312	Jila Sahakri Kendriya Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	979.89
313	Jivan Comm.Co-Op Bank LtdRajkot	0.00	0.00	974.82	91.07	1,110.17	436.72	467.20	1,155.71	4,082.26	1,982.54	2,131.95
314	Jodhpur Central Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	248.59	70.30	166.92	2,478.72
315	Jodhpur Nagrik Sahakari Bank	0.00	0.00	0.00	135.81	144.47	100.18	0.00	343.61	124.00	755.87	582.43
316	Jalgaon District Central Co-	0.00	293.78	0.00	83.01	290.19	181.09	0.00	0.00	295.65	0.00	811.09
317	Jalna Merchants Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	7.05	14.69	132.73	19.88	89.47	37.73
318	Jalore Nagarik Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,260.95	620.86	2,069.71	1,014.66
319	Jambusar People'S Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.02	96.63	102.50
320	Jamkhandi Urban Co-Operative Bank	0.00	0.00	0.00	0.00	78.20	7.87	0.00	4.30	2.79	0.00	0.00
321	Jammu And Kashmir State Co-	0.00	0.00	0.00	0.00	1.71	1.78	0.00	0.00	0.00	0.00	4.60
322	Jamnagar District Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	258.71
323	Janaseva Sahakari Bank Ltd.	0.00	630.34	780.98	1,259.80	761.04	611.36	2,287.11	1,700.09	2,007.19	7,127.87	6,728.42
324	Janata Co-Operative Bank Ltd.Sadalga	9.91	2.14	0.00	0.00	9.93	0.00	2.33	0.00	0.00	0.00	0.00
325	Janata Sahakari Bank Ltd.Satara	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	318.18	443.30
326	Janata Urban Co-Operative Bank	0.00	0.00	26.85	0.00	0.00	35.12	4.13	5.63	13.38	67.11	7.10
327	Jankalyan Urban Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	21.23
328	Jath Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	110.35	36.79	1.11	37.16	32.56	66.60
329	Jawahar Urban Co-Operative Bank	0.00	1,053.13	537.89	0.00	0.00	1,918.01	0.00	0.00	0.00	0.00	0.00

330	Jhalawar Kendriya Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	139.79	237.01	96.30
331	Jhalawar Nagarik Sahakari Bank Ltd.	4.13	0.00	1.81	1.78	0.00	2.06	13.29	2.03	0.00	12.33	5.48
332	Jharkhand Rajya Gramin Bank	0.00	0.00	0.00	0.00	0.00	0.00	105.78	0.00	0.00	0.00	106,011.61
333	Jhunjhunu Kendriya Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	15.29	0.00	317.47	425.88	445.32	511.18
334	Jijamata Mahila Sahakari Bank Ltd.	0.00	0.00	16.35	0.00	0.00	0.00	0.00	182.47	0.00	0.00	39.02
335	Jilla Sahakari Kendriya Bank	0.00	273.65	0.00	0.00	3.93	0.00	0.00	0.00	0.00	307.86	15.33
336	Jilla Sahakari Kendriya Bank	0.00	0.00	13.45	0.00	0.00	0.00	0.00	0.00	0.00	133.94	0.00
337	Jogindra Central Co-Operative Bank	0.00	0.00	0.00	0.00	51.38	6.19	19.49	32.62	11.40	231.83	632.84
338	Kaduthuruthy Urban Co.Op	0.00	0.00	0.00	0.99	0.00	34.30	0.00	254.53	1.33	2.19	2.51
339	Kallappannaawade Ichalkaranji	12.58	126.26	307.15	105.49	247.74	56.13	42.48	778.31	1,038.93	2,202.55	1,268.92
340	Kalupur Commercial Co-	0.00	0.00	1,667.85	724.03	865.71	493.79	665.22	588.49	3,466.09	9,451.26	3,910.23
341	Kalyan Janata Sahakari Bank	52.48	71.15	541.75	562.12	906.21	853.97	2,342.34	3,999.97	1,715.48	5,187.67	3,922.25
342	Kancheepuram Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	902.34
343	Kangra Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5,047.42	0.00
344	Kankaria Maninagar Nag.	0.00	0.00	0.00	86.22	144.11	265.98	9.47	308.12	27.69	247.23	95.53
345	Kapole Co-Op Bank LtdBombay	0.00	0.00	2,432.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
346	Karad Urban Co-Op Bank Ltd	7,039.63	1,791.76	2,966.39	2,311.37	2,245.67	2,794.57	5,060.61	2,437.94	3,195.89	11,923.36	4,476.04
347	Karnataka Bank Ltd	0.00	0.00	0.00	52,432.75	20,254.50	27,919.72	7,786.05	21,818.82	51,677.02	142,036.92	123,753.87
348	Karnataka Vikas Grameena Bank	0.00	0.00	183.82	233.02	1,336.42	817.56	1,899.36	706.02	3,033.52	13,823.20	35,828.39
349	Karur Vysya Bank Ltd	0.00	8,464.63	13,009.22	12,583.05	23,006.31	10,166.52	11,775.71	27,765.03	37,372.74	222,199.26	106,313.37
350	Kashi Gomti Samyut Gramin	0.00	0.00	0.00	1,477.13	93.50	128.44	6.98	0.00	0.00	0.00	0.00
351	Kaveri Grameena Bank	0.00	0.00	0.00	124.86	206.57	0.00	0.00	0.00	0.00	0.00	0.00
352	Kerala Gramin Bank	0.00	0.00	0.00	27,030.39	11,379.95	8,994.83	9,337.99	26,646.68	29,860.55	66,320.39	67,258.71
353	Kerala State Co-Op Bank Ltd	0.00	0.00	0.00	0.00	3.16	0.00	0.00	0.00	0.00	18,852.27	23,306.95
354	Khamgaon Urban Co Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	204.91	7.70	7.44	544.89	1,855.67	712.04
355	Khatri Co-Op Urban Bank Ltd	47.17	560.89	119.98	215.70	505.37	173.71	700.62	3,686.85	3,875.86	3,721.81	3,080.98

356	Kodungallur Town Co	0.00	0.00	269.28	0.00	341.34	82.11	149.82	319.31	192.92	1,444.17	682.32
357	Kolhapur District Central	142.23	241.03	0.00	104.23	66.58	121.24	129.08	255.31	548.99	985.91	489.17
358	Konkan Mercantile Co-Op	0.00	0.00	0.00	0.00	6.48	2.04	52.23	143.55	942.90	3,815.11	812.17
359	Kota Central Co-Op. Bank Ltd.	0.00	355.42	80.21	1.87	206.33	61.26	18.30	433.06	626.18	1,252.52	800.45
360	Kotak Mahindra Bank Ltd	217.52	0.00	24,084.53	11,580.48	31,409.63	16,249.12	10,225.18	14,863.48	28,008.49	119,384.18	113,983.22
361	Kottayam Dist Coop Bank Ltd	0.00	2.39	243.63	65.30	0.00	50.11	160.52	0.00	0.00	0.00	0.00
362	Krishna Bhima Samruddhi Local	0.00	14.43	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
363	Krishna Dist Co-Op. Central Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,302.14
364	Krishna Sahakari Bank Ltd Rethre	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.00	325.94	375.05
365	Kukarwada Nag.Sah.Bank Ltd	0.00	0.00	0.00	150.05	78.45	267.20	123.27	75.92	182.73	225.40	716.59
366	Kumbakonam Central Co-Op	1,771.83	0.00	0.00	1.72	50.39	12.21	57.00	322.08	110.09	260.45	1,654.15
367	Kurla Nagarik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	6,515.69	1,153.20	1,617.37	2,096.06	3,546.48	2,704.07
368	Kurmanchal Nagar Sahakari	0.00	0.00	0.00	191.96	25.60	138.13	1,717.58	992.28	1,162.94	6,190.23	610.79
369	Kadapa District Central Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	68.56	11.70
370	Kaira District Central Co-Op Bank	0.00	9.12	1,136.07	222.39	662.09	269.14	180.54	178.47	1,050.06	4,815.58	3,770.98
371	Kakinada Co-Operative Town	1,570.35	0.00	120.71	0.00	26.47	158.29	0.00	0.00	126.71	4.94	118.84
372	Kalwan Merchants' Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	32.77	21.72
373	Kamaraj Co-Op Town Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.30
374	Kanara District Central Co-Op Bank	0.00	379.98	523.63	666.61	240.65	1,649.02	460.87	12,117.47	650.56	2,642.96	1,229.07
375	Kapurthala Central Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5,456.79	3,739.42
376	Karad Janata Sahakari Bank Ltd.	2.44	5.10	0.84	0.87	0.22	13.18	0.00	0.00	0.00	0.00	0.00
377	Karimnagar District Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	88.43	0.00	0.00	201.64	432.30
378	Karnataka Gramin BankBengaluru	0.00	0.00	0.00	0.00	0.00	0.00	20,217.48	20,952.05	131,353.21	382,673.78	89,295.20
379	Karuntattankudi Dravidian Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	45.65
380	Kasargod Co-Operative Town	0.00	0.00	76.99	615.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00
381	Kashipur Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	149.68	51.08	257.50	331.42

[illegible]

[illegible]

[illegible]

459	Marketyard Commercial	0.00	0.00	0.00	0.00	0.00	0.00	9.10	8.23	1.58	2.56	30.07
460	Masulipatnam Co-Op Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.48	4.81	0.00
461	Mattancherry Mahajanik Co-Op	0.00	0.00	0.00	0.00	0.00	14.08	0.00	0.00	0.00	0.00	0.00
462	Megharaj Nagrik Sahakari Bank Ltd.	1.51	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.95	17.55	6.53
463	Mehsana Jilla Panchayat	0.00	0.00	0.00	62.94	15.66	103.89	431.63	547.01	204.83	178.69	536.99
464	Melur Co-Operative Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	52.33	0.00	0.00
465	Merchants Souharda Sahakara	8.15	0.00	19.82	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
466	Merchants' Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	9.57	0.00	0.00	22.60	0.00
467	Merchants' Liberal Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	10.16	0.00	0.00	0.00	0.00	0.00	0.00
468	Midnapore People'S Co-Op	133.43	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
469	Millath Co-Operative Bank	0.00	0.00	3.79	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
470	Moradabad Zila Sahakari Bank Ltd.	0.00	0.00	0.00	139.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00
471	Mount Nagrik Sahakari Bank Ltd	0.00	0.00	919.09	396.64	485.24	464.15	751.32	1,039.12	1,164.48	5,957.48	1,378.64
472	Mulgund Urban Souhard Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	103.38	152.57	3.33	36.43
473	Mumbai Maha Palika Shikshan	0.00	0.00	0.00	0.00	3.96	0.00	0.00	60.07	91.96	50.90	24.55
474	Muzaffanagar District Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.23
475	Muzaffarpur Central Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	116.70	160.17
476	Mysore Zilla Mahila Sahakara Bank	0.00	0.00	0.00	0.00	200.94	0.00	0.00	0.00	0.00	0.00	0.00
477	N.K.G.S.B.Co-Op Bank LtdBombay	875.14	974.18	600.98	1,441.64	2,567.11	2,649.56	1,084.90	2,580.01	6,710.89	14,495.23	9,665.38
478	Nagar Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	146.62	0.00	0.00
479	Nagar Urban Co-Operative Bank	0.00	0.00	0.00	1,157.92	62.58	1,047.59	539.80	5,288.50	140.32	0.00	0.00
480	Nagpur Dist.Central Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	54.19	10.61	5.70	22.33	67.28
481	Nagpur Nag.Sah.Bank Ltd	0.00	0.00	1,051.04	2,115.03	1,406.26	618.70	511.10	4,406.56	1,821.35	1,122.38	1,614.93
482	Nagrik Sahakari Bank Ltd	0.00	50.03	9.88	13.90	14.27	366.36	462.52	500.07	1,022.53	2,184.10	1,903.18
483	Nagrik Sahakari Bank Ltd	0.00	0.00	84.63	335.57	567.49	525.40	659.33	456.27	1,331.64	1,255.40	3,121.08
484	Nagrik Sahakari Bank Ltd Raipur	0.00	0.00	157.06	0.00	0.00	0.00	0.00	0.00	466.52	277.18	126.51

485	Nainital Bank Ltd	0.00	1,097.01	798.80	4,328.47	4,664.61	1,590.42	2,994.64	3,548.55	5,586.01	10,246.63	8,250.35
486	Narmada Jhabua Gramin Bank	0.00	0.00	0.00	19,361.65	240.70	0.00	0.00	0.00	0.00	0.00	0.00
487	Nasik District Central Co-Op	0.00	0.00	0.00	0.00	0.00	341.10	222.64	19.76	87.23	60.30	511.09
488	Nasik Jilha Mahila Vikas	0.00	85.72	0.00	153.43	47.62	14.94	0.00	0.00	0.00	0.00	0.00
489	Nasik Merchants Co-Op Bank Ltd	0.00	3,120.32	539.67	2,029.40	3,002.31	2,386.14	2,368.70	4,606.96	4,951.57	10,945.49	28,576.88
490	Nasik Road Deolali Vyapari	229.40	400.89	98.79	245.25	1,061.24	383.01	589.75	513.03	1,715.08	2,137.02	1,034.32
491	Navnirman Co-Op Bank Ltd	25.33	0.00	128.18	305.88	104.91	273.69	133.71	267.39	487.57	2,325.70	1,195.39
492	Navsarjan Industrial Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.74
493	Nawanagar Co-Op. Bank Ltd.	377.67	0.00	181.11	2,716.82	630.05	612.11	1,325.08	1,791.68	654.17	1,672.45	557.22
494	New India Co-Op Bank LtdBombay	0.00	0.00	1,885.86	402.25	2,450.58	2,899.02	1,923.79	2,386.29	6,113.64	3,989.19	2,741.00
495	Nutan Nagarik Sahakari Bank	0.00	554.27	150.42	630.69	892.38	577.66	668.56	696.45	888.55	2,417.14	1,414.79
496	Nagar Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	66.48	75.31	0.00
497	Nagarik Sahakari Bank Maryadit	0.00	38.32	149.56	26.07	124.38	68.39	0.00	365.89	0.00	313.34	134.37
498	Nagaur Urban Co-Operative Bank	0.00	2.29	1.34	0.00	0.00	0.00	0.00	0.00	0.00	103.31	16.51
499	Nagpur Mahanagarpalika	0.00	59.64	16.55	0.00	141.11	0.00	0.00	0.00	0.00	0.00	0.00
500	Nagrik Sahakari Bank Maryadit	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.84
501	Nalgonda Distcentral Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	212.86	0.00
502	Namakkal Co-Op Urban Bank Ltd.	0.00	0.00	0.00	0.00	268.50	30.75	0.00	0.00	78.51	0.00	134.36
503	Narayanaguru Urban Co-Operative	0.00	0.00	0.00	0.00	0.00	10.64	9.37	1.22	0.00	0.43	0.00
504	Nasik Zilla Mahila Vikas Sahakari	0.00	0.00	0.00	20.65	101.28	37.97	0.00	0.00	0.00	0.00	0.00
505	Nasik Zilla Sarkariand	0.00	0.00	0.00	0.00	42.79	1.14	22.88	133.95	36.71	162.88	119.17
506	Natwest Markets Plc	0.00	0.00	0.00	0.00	17,811.04	6,483.44	394.68	24,010.54	1,418.74	2,525.29	129.32
507	National Urban Co-Operative Bank	0.00	4.55	1.69	0.00	0.00	107.47	0.00	0.00	0.00	0.00	0.00
508	Naval Dockyard Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	306.70	44.21	82.38	336.73	66.82
509	Navi Mumbai Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	2.15	9.02	0.00	331.40	126.24
510	Navjeeven Co-Op Bank Ltd	0.00	65.06	199.09	27.11	765.66	380.35	314.98	930.82	1,430.33	2,579.57	2,133.85

536	Pondicherry Co-Op.Urban Bank	0.00	0.00	38.64	0.00	65.91	59.26	0.00	0.00	449.13	666.33	25.88
537	Pondicherry State Co-Op.	0.00	8.88	0.00	0.00	0.00	823.63	0.00	1,725.57	280.80	858.55	2,115.77
538	Porbandar Commercial Co.	0.00	0.00	0.00	101.15	9.91	4.37	0.00	0.00	0.00	28.14	38.00
539	Porbandar Vibhagiya Nagrik	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.26	86.42	23.00	0.00
540	Pragati Co-Op Bank Ltd	73.92	0.00	0.00	0.00	93.27	41.43	23.91	0.00	76.99	0.00	37.90
541	Pragati Cooperative	0.00	2.43	14.79	30.04	11.97	1.34	31.44	71.95	34.44	282.38	2.60
542	Pragati Sahakari Bank Ltd	0.00	0.00	489.25	648.40	327.11	204.39	156.69	409.57	237.97	2,680.45	648.54
543	Prathama Bank	0.00	0.00	0.00	0.00	399.26	0.00	0.00	0.00	0.00	0.00	0.00
544	Pravara Sahakari Bank	5.84	0.00	50.50	51.31	39.37	0.00	8.14	11.45	0.00	397.64	121.73
545	Prime Co-Op Bank LtdSurat	81.51	637.35	431.62	530.82	680.60	624.99	356.17	358.72	1,356.56	3,147.35	860.93
546	Progressive Merc.Co-Op Bank	0.00	0.00	0.00	137.27	43.87	6.57	44.20	94.25	68.06	0.00	0.00
547	Pune Peoples Co-Op Bank Ltd	0.00	0.00	39.67	0.00	1,987.19	167.72	420.73	3.41	578.79	1,903.01	286.37
548	Pune Urban Co-Op Bank Ltd	0.00	105.73	152.26	244.26	207.60	0.00	0.00	326.61	328.11	1,255.18	143.10
549	Punjab Maharashtra Co-	0.00	0.00	0.00	6,470.30	4,311.51	2,333.19	0.00	0.00	0.00	0.00	0.00
550	Punjab and Sind Bank	0.00	0.00	30,071.94	22,920.84	23,123.52	24,957.45	21,419.32	40,760.37	74,525.22	317,194.64	188,634.17
551	Punjab Gramin Bank	0.00	194.03	38.45	3.32	48.91	168.87	25.64	39,025.02	1,545.25	4,587.64	35,357.46
552	Punjab National Bank	28,629.63	71,339.29	177,901.13	438,773.14	474,010.29	547,680.38	643,398.58	816,899.49	934,359.61	3,282,597.79	882,532.05
553	Punjab State Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	778.14	1,723.30
554	Pali Urban Co-Operative Bank	0.00	0.00	236.48	0.00	61.08	18.71	0.00	265.91	271.15	1,758.52	646.23
555	Palus Sahakari Bank Ltd.Palus	0.79	0.00	0.00	0.00	0.00	156.59	0.00	24.40	0.00	0.00	401.08
556	Pandharpur Merchant'S Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	226.14	0.00	0.00	63.56
557	Papanasam Co-Operative Urban	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.90
558	Pavana Sahakari Bank Ltd.	0.00	6.36	36.91	75.56	7.40	7.58	11.66	23.64	79.48	356.52	130.12
559	Payyoli Co-Operative Urban	0.00	0.00	18.78	0.00	0.00	0.00	0.00	0.00	0.00	125.04	0.00
560	Pimpri Chinchwad Sahakari Bank	0.00	0.00	96.86	606.02	291.28	19.70	0.00	46.20	260.77	217.45	101.90
561	Pioneer Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	283.20	0.00	0.00

562	Pithorgarh Zila Sahakari Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	434.81	36.08	1,100.22
563	Ponani Co-Operative Urban	0.00	0.00	0.00	0.00	4.18	0.00	7.76	4.52	8.25	12.66	18.70
564	Poornawadi Nagrik Sahakari Bank	1,471.85	231.57	281.19	50.86	16.92	323.01	36.40	377.55	660.34	2,625.24	616.44
565	Pragathi Krishna Gramin Bank	0.00	0.00	13,005.42	11,279.79	9,602.02	15,449.50	0.00	0.00	0.00	0.00	0.00
566	Prathama U.P. Gramin Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	181.54	99.53	9,853.05	20,964.22
567	Prerna Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.08	0.00
568	Priyadarshani Mahila Nagri	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	49.40	29.42
569	Priyadarshani Nagari Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	94.69	16.14	0.00	0.00	0.00
570	Progressive Co-Operative Bank	0.00	0.00	145.48	0.00	324.98	136.08	16.79	91.36	63.01	225.88	401.02
571	Progressive Urban Co-Operative Bank	0.00	0.00	0.00	0.00	6.62	6.80	49.82	27.15	5.11	374.26	34.96
572	Pune Cantonment Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	4.32	0.00	0.00	0.00	11.84	51.75	1,091.86
573	Pune District Central Co-	0.00	0.00	0.00	0.00	0.00	306.87	0.00	28.98	93.20	24,052.63	9,498.88
574	Pune Municipal Corporation	0.00	0.00	0.00	0.00	0.00	0.00	0.00	113.30	15.13	556.66	11.83
575	Purasawalkam Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	83.03	0.00
576	Purvanchal Bank	0.00	0.00	0.00	0.00	0.00	1,991.81	0.00	0.00	0.00	0.00	0.00
577	Pusad Urban Co-Operative Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	164.74	2,296.55	922.51
578	Puttur Co-Operative Town Bank Ltd.	0.00	0.00	0.00	0.00	2.18	0.00	0.00	0.00	0.00	0.00	0.00
579	R.B.I. Employees' Co-Op Credit Bank	0.00	0.00	103.75	0.00	46.41	0.00	0.00	0.00	524.16	0.00	0.00
580	Railway Employees Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	305.87	0.00	92.07	4.18	6.54
581	Raipur Urban Mercantile Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.97	0.00	0.00	0.00
582	Rajajinagar Co-Op Bank Ltd	0.00	0.00	0.00	11.57	167.96	14.71	38.97	8.19	223.72	32.56	254.17
583	Rajarambapu Sahakari Bank	0.00	0.00	0.00	436.64	121.85	319.91	862.65	551.49	230.89	2,128.27	1,315.78
584	Rajasthan State Co-Op Bank Ltd	0.00	860.48	0.00	1,516.34	500.13	130.95	0.00	609.03	344.72	3,071.74	1,427.65
585	Rajdhani Nagar Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.24	100.40
586	Rajgurunagar Sahakari Bank	0.00	0.00	760.18	629.35	372.18	446.63	589.40	508.44	1,537.84	4,088.58	1,889.54

587	Rajkot Commercial Co-	264.79	258.23	225.56	166.86	956.77	895.30	326.11	716.02	226.62	2,896.93	480.36
588	Rajkot Nagrik Sah. Bank Ltd	1,662.80	0.00	6,548.16	3,718.58	5,860.59	3,686.06	2,813.87	7,729.31	4,892.84	13,335.96	8,554.35
589	Rajkot Peoples Co-Op Bank Ltd	0.00	13.74	149.29	158.85	60.38	136.59	53.06	90.71	71.85	1,992.63	533.49
590	Rajlaxmi Urban Co-Op Bank Ltd	78.97	9.98	2.87	50.04	8.58	12.30	15.11	12.99	0.66	5.77	4.91
591	Ratnakar Bank LtdPune	0.00	1,024.78	5,128.70	7,097.99	1,363.22	822.60	2,639.74	3,171.44	6,040.34	19,681.42	12,617.79
592	Rayat Sevak Co-Op Bank Ltd (Non	0.00	0.00	0.00	0.00	459.67	0.34	0.00	140.19	94.23	14.72	9.11
593	Ropar Central Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	611.95
594	Raichur District Central Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.23
595	Railway Employees' Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	465.88	0.00	0.00
596	Rajadhani Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.19	15.94	111.23	141.73
597	Rajapalayam Co-Op Urban Bank Ltd.	12.05	0.00	2.77	0.00	0.00	1.97	0.00	0.00	0.00	0.00	0.00
598	Rajapur Urban Co-Op Bank Ltd.	0.00	0.00	12.41	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
599	Rajarshi Shahu Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	5.02	0.00	0.00	91.03	87.29	331.75	545.17
600	Rajasthan Marudhara Gramin	0.00	0.00	0.00	1,143.03	867.28	721.68	0.00	10,066.14	2,423.41	11,205.90	8,173.51
601	Raje Vikramsinh Ghatge Co-	0.00	0.00	6.96	0.00	7.26	68.85	12.33	5.26	153.28	3.51	34.87
602	Rajmata Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.77
603	Rameshwar Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.35	4.35	0.00	0.00
604	Ramgarhia Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	74.31	0.00	0.00	0.00	0.00	0.00
605	Ranaghat People'S Bank Ltd.Nadia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	56.10
606	Rani Channamma Mahila Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	9.61	0.00	1.78	75.51	0.00
607	Rasipuram Co-Operative Urban	0.00	18.21	40.01	0.00	383.20	0.00	0.00	48.91	0.00	0.00	0.00
608	Ratnagiri District Central Co-	36.77	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
609	Raver People'S Co-Op Bank Ltd.	3.57	0.00	43.34	0.00	0.00	0.00	0.00	0.00	0.00	224.13	22.82
610	Renuka Nagarik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.03	0.87	0.00	0.00
611	Reserve Bank Of India Emp Coop	0.00	5.28	0.00	10.93	0.00	0.00	0.00	0.00	0.00	15.42	0.00
612	Revdanda Co-Op Urban Bank Ltd.	0.00	0.00	0.40	4.97	13.36	7.16	22.78	15.55	0.00	17.27	22.98

613	Royal Bank Of Scotland Nv	0.00	1,299.97	6,094.23	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
614	Sadguru Nagrik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.88	2.14	58.37	5.28
615	Sadhana Sahakari Bank	0.00	0.00	0.00	0.00	0.00	25.89	0.00	0.00	0.00	0.00	0.00
616	Sahyadri Mahila Urban Co Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.34	0.00
617	Sahyadri Sah. Bank LtdBombay	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	155.28	893.26	677.71
618	Salem Dist. Central Co-Op.	0.00	379.68	12.48	226.95	148.07	74.34	29.01	2.20	0.00	1,787.15	1,372.49
619	Salem Urban Co-Op. Bank Ltd.	0.00	0.00	0.00	0.00	126.72	18.04	32.22	35.30	409.54	119.11	398.15
620	Samarth Sahakari Bank	0.00	105.70	1.51	1.65	0.00	17.58	3.63	175.97	68.90	506.68	208.59
621	Sangli Urban Co-Operative Bank	566.24	767.32	494.20	1,735.61	81.93	1,902.36	1,126.06	1,352.77	1,508.98	4,401.43	3,113.90
622	Saptagiri Grameena Bank	0.00	0.00	68.83	0.00	0.00	22.02	5.23	31.64	42.86	647.70	79.54
623	Sarangpura Co-Op Bank Ltd	0.00	0.00	0.00	545.54	18.06	22.18	47.56	3.34	0.00	0.00	0.00
624	Saraspur Nagrik Sah.Bank	16.17	0.00	0.00	322.57	213.73	80.55	327.07	79.63	527.05	1,018.28	483.90
625	Saraswat BankBombay	0.00	6,208.35	7,509.45	15,236.88	27,324.99	14,379.97	17,372.00	17,245.44	30,800.24	116,577.18	29,950.17
626	Sardar Vallabh-Bhai Sahakari	0.00	0.00	4.05	0.00	4.58	12.17	8.29	15.69	46.62	5.42	23.71
627	Sarva Haryana Gramin Bank	0.00	0.00	3.87	456.11	356.30	228.99	101.11	580.27	2,580.22	9,794.33	12,018.31
628	Sarva Up Gramin Bank	0.00	0.00	4.16	0.00	9.54	0.00	0.00	0.00	0.00	0.00	0.00
629	Sarvodaya Sahakari Bank	0.00	37.78	22.66	619.52	333.10	850.43	419.44	4,007.58	1,001.89	638.78	757.91
630	Saurashtra Gamin Bank	0.00	0.00	0.00	0.00	3,034.69	173.79	62.60	90.62	1,123.01	5,879.11	7,546.07
631	Savarkundla Nagrik Sahkari	9.65	0.00	0.00	0.00	62.40	52.43	12.77	30.37	16.08	44.24	107.44
632	Sbm Bank (India) Limited	0.00	17.66	73.07	0.00	0.00	0.00	40.93	0.00	0.00	21.80	0.00
633	Sbpp Co-Operative Bank Ltd.	0.00	0.00	0.00	1,004.87	1,722.15	1,649.24	6,071.97	8,973.95	2,519.17	9,148.42	3,333.95
634	Shamrao Vithal Co-Op Bank Ltd	0.00	5,802.16	1,520.26	3,959.23	2,458.82	2,889.74	2,352.04	2,696.89	8,630.44	10,431.93	14,362.30
635	Shikshak Sah.Bank LtdNagpur	0.00	0.00	69.70	2,218.84	893.75	1,576.85	2,314.37	1,566.54	852.55	2,545.83	3,383.46
636	Shinhan Bank Mumbai	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.58	0.00	201.86	59.63
637	Shramik Nagarik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	18.69	49.54	12.87	1.61	0.00	44.61
638	Shree Arihant Co. Op Bank Ltd.	0.00	0.00	2.35	850.72	91.87	28.28	7.37	11.52	182.20	91.98	29.48

639	Shree Bhailalbhai	0.00	0.00	1.23	0.00	0.00	0.00	0.00	0.00	162.33	15.00	67.56
640	Shree Bharat Co-Op Bank Ltd	0.00	320.77	55.59	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
641	Shree Botad Mercantile Co-Op	0.00	26.79	76.84	122.30	119.93	579.19	116.80	296.43	133.20	510.64	285.70
642	Shree Co-Op Bank LtdBaroda	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.86	0.00
643	Shree Dharti Co-Op Bank Ltd	0.00	88.71	133.08	116.15	174.27	73.38	72.37	70.93	167.32	66.78	57.93
644	Shree Kadi Nagrik Sahkari	0.00	105.96	0.00	0.00	172.73	26.27	203.36	43.87	1,072.81	234.27	456.82
645	Shree Mahalaxmi Mer.Co-Op Bank	0.00	0.00	0.00	0.00	1,866.90	273.29	162.48	236.63	288.50	0.00	0.00
646	Shree Mahesh Co-Op Bank Ltd	0.00	0.00	145.12	0.00	0.00	0.00	63.52	0.00	172.00	284.30	1,141.42
647	Shree Mahuva Nagarik Sahakari	6.64	37.94	42.11	831.00	277.33	116.37	174.06	165.59	309.83	1,219.15	380.12
648	Shree Panchganga	0.00	0.00	71.99	0.00	347.25	113.62	87.80	78.21	10.39	655.65	224.52
649	Shree Parswanath Co-	0.00	0.00	152.17	14.06	149.17	38.19	14.01	19.68	0.00	18.58	11.24
650	Shree Samarth Sahakari Bank	41.88	128.80	39.88	0.00	42.56	10.47	77.75	237.06	80.31	334.33	344.08
651	Shree Sharada Sahakari Bank	0.00	0.00	333.09	131.31	324.40	81.64	94.97	394.15	41.30	0.00	0.00
652	Shree Talaja Nagrik Sahakari	0.00	0.00	4.33	39.04	323.10	127.07	131.09	711.24	96.10	1,025.89	207.00
653	Shri Chhani Nag.Sah.Bank Ltd	0.00	0.00	222.61	30.90	23.77	7.05	49.15	14.42	11.58	259.00	164.46
654	Shri Janata Sahakari Bank	0.00	0.00	0.00	0.00	0.00	149.90	30.82	0.00	0.00	0.00	24.72
655	Shri M.Visvesvasraya	23.17	0.00	308.74	297.94	394.26	301.29	261.42	505.05	307.81	980.44	1,554.35
656	Shri Mahalaxmi Co-Op Bank Ltd	41.16	111.67	196.25	6.75	432.67	2.53	17.53	97.48	832.98	239.03	1,028.04
657	Shri Rajkot District Co-Op	1,304.86	920.40	351.41	1,824.84	772.09	1,262.27	1,041.23	1,429.64	2,556.75	7,146.69	3,940.21
658	Shri Shiddeshwar Co-	0.00	0.00	7.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00	91.07
659	Shri Veershaiv Co-Op Bank Ltd	159.36	0.00	1,021.83	0.00	225.55	47.34	59.34	12.95	260.81	224.15	325.60
660	Shri Warana Sahakari Bank	0.00	0.00	0.00	0.00	41.39	280.31	335.62	643.28	73.63	387.85	52.08
661	Siddi Co-Op Bank Ltd Ahmedabad	0.00	0.00	0.00	0.00	15.26	34.09	0.00	0.00	0.00	0.00	0.00
662	Sihor Mercantile Co-Op Bank Ltd	0.00	0.00	20.41	14.80	607.54	28.75	22.11	91.52	25.43	68.26	143.78
663	Sivakasi Co Operative Urban	0.00	0.00	0.00	112.47	3.47	3.43	9.41	2.45	19.95	8.69	2,230.52
664	Social Co-Op Bank Ltd	0.00	0.00	49.32	29.56	208.69	296.26	0.00	128.87	705.32	508.23	314.92

665	Solapur Dist. Central Co-Op.	0.00	0.00	0.00	32.68	0.00	0.00	0.00	0.00	0.00	0.00	0.00
666	Solapur Janata Sahakari Bank	89.28	0.00	69.01	1,401.66	794.99	974.63	1,517.45	1,675.10	1,415.02	5,133.47	3,204.85
667	Solapur Siddehwar	0.00	0.00	0.00	64.51	65.70	41.73	27.61	8.64	543.47	1,422.07	120.41
668	South Indian Bank Ltd	6,731.29	2,944.38	18,697.87	14,345.66	14,856.26	18,658.31	26,567.39	34,007.78	50,657.79	165,732.55	58,574.24
669	Sps Nellore Distco-Op Central Bank	0.00	0.00	0.00	0.00	57.66	0.00	0.00	0.00	0.00	232.79	3.91
670	Sree Subramanyeswar	0.00	17.10	20.49	11.24	435.25	337.08	15.05	19.64	18.73	70.99	4.72
671	Sri Kanyakaparames	0.00	0.00	0.00	0.00	0.00	0.00	65.15	162.85	15.75	0.00	4.30
672	Sri Satya Sai Nagrik Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	16.18	0.00	0.00	84.69	0.00
673	Standard Chartered Bank	15,769.98	21,176.53	15,500.37	21,416.35	59,308.10	80,212.60	17,537.12	52,177.18	69,140.72	196,335.49	123,517.27
674	State Bank Of Bikaner and Jaipur	0.00	1,460.51	51,307.56	16,723.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
675	State Bank Of Hyderabad	0.00	0.00	11,632.78	1,902.65	0.00	0.00	0.00	0.00	0.00	0.00	0.00
676	State Bank Of India	0.00	0.00	11,445.71	47,095.03	96,072.94	222,301.65	185,371.31	158,953.02	25,319,212.66	5,675,923.74	3,761,654.15
677	State Bank Of Mysore	0.00	0.00	3,616.94	2,328.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
678	State Bank Of Patiala	0.00	0.00	0.00	1,813.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
679	State Bank Of Travancore	0.00	5,890.55	15,067.69	5,494.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
680	State Transport Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,204.76	357.95	0.00
681	Sterling Urban Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	29.28	59.51	0.00	6.27	1.94
682	Subhadra Local Area Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.00	0.00	0.00	0.00
683	Suco Souharda Sahakari Bank Ltd	0.00	0.00	0.00	0.00	42.88	42.01	1.75	43.45	22.00	426.44	9.87
684	Surat District Co-Op Bank Ltd	0.00	10,406.33	11,758.98	6,077.25	9,327.72	3,572.27	5,407.77	17,282.46	17,802.41	33,340.30	8,682.87
685	Surat Mercantile Co-Op	0.00	0.00	46.18	0.00	0.00	0.00	0.00	54.24	104.98	51.90	203.54
686	Surat National Co-Op Bank Ltd	0.00	0.00	31.50	0.00	0.00	308.84	88.99	200.88	471.26	533.79	537.32
687	Surat Peoples Co-Op Bank Ltd	0.00	3,697.86	2,086.38	1,591.77	6,747.58	7,873.17	5,494.93	6,117.85	8,938.83	9,371.70	6,241.75
688	Surendranagar Dist Co-Op Bank	106.31	230.26	233.41	203.08	389.76	268.91	112.64	163.97	217.83	461.21	749.81
689	Sutlej Gramin Bank	0.00	369.10	0.00	0.00	195.22	0.00	0.00	0.00	0.00	0.00	0.00
690	Suvarnayug Sahakari Bank	0.00	229.98	0.00	463.81	12,297.75	120.15	102.63	374.94	127.61	1,463.61	877.72

[illegible]

717	Shankerrao Mohite-Patil Sahakari Bank	0.00	0.00	0.00	0.00	0.00	66.92	0.00	0.00	0.00	0.00	0.00
718	Sharad Sahakari Bank Ltd.Manchar	0.00	0.00	0.00	105.67	3.67	13.54	139.91	35.28	47.48	569.94	271.01
719	Shimoga District Central Co-Op Bank	0.00	0.00	0.00	0.00	92.79	0.00	0.00	0.00	28.41	60.42	51.88
720	Shirpur Merchants Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	151.93	0.00	0.00	0.00	0.00	0.00
721	Shiva Sahakari Bank Niyamita	0.00	0.00	0.00	0.00	0.00	0.00	11.07	0.00	2.21	7.06	54.82
722	Shivajirao Bhosale Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	219.70	0.00	0.00	0.00	0.00	321.97	0.00
723	Shivalik Small Finance Bank	0.00	0.00	0.00	36.52	6.80	47.97	0.00	309.23	230.15	244.19	867.43
724	Shree Basaveshwar Urban Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	79.49	0.00	0.00	0.00
725	Shree Gajanan Lokseva Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	10.66	59.44	19.57	0.00	65.52
726	Shree Gajanan Urban Co-Operative	0.00	0.00	0.00	0.00	0.00	370.02	0.00	0.00	0.00	0.00	0.00
727	Shree Ganesh Sahakari Bank Ltd.	0.00	0.00	0.00	6.70	0.00	0.00	226.93	5.65	19.92	22.81	9.15
728	Shree Mahavir Sahakari Bank	0.00	71.40	0.00	0.00	0.00	0.00	0.00	2.88	2.80	9.53	15.77
729	Shree Savli Nagrik Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	110.32	0.00	0.00	14.07	0.00	50.94	33.50
730	Shree Vardhaman Sahakari Bank Ltd.	6.75	0.00	271.72	35.03	0.00	0.00	0.00	0.00	0.00	0.00	1,007.91
731	Shreeji Bhatia Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	529.36	15.71	0.00
732	Shreeram Sahakari Bank Ltd. Mumbai	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.83	0.00	0.00	5.39
733	Shri Basaveshwar Sahakari Bank Nyt.	39.55	81.85	25.80	0.00	33.85	0.00	0.00	31.17	102.58	531.03	368.93
734	Shri D.T.Patil Co-Operative Bank	0.00	0.00	0.00	0.00	14.40	1.31	17.19	2.93	9.55	0.00	3.70
735	Shri Ganesh Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	628.32	152.54	137.46	211.69
736	Shri Kanyaka Nagari Sahakari	0.00	0.00	0.00	0.00	0.00	0.00	21.88	19.45	89.92	45.58	105.34
737	Shri Mahalaxmi Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	13.89	0.00	0.00	0.00	0.00	0.00
738	Shri Morbi Nagrik Sahakari Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	457.22
739	Shri Rukmini Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19.72
740	Shri Shantappa Miraji Urban Co-	0.00	0.00	65.29	36.69	144.77	0.00	14.96	0.00	32.73	637.20	90.92

	Op											
741	Shri Thyagaraja Co-Operative Bank	0.00	0.00	53.75	0.00	0.00	0.00	218.97	24.41	384.72	69.46	794.78
742	Shri Veer Pulikeshi Co-Operative Bank	0.00	0.00	0.00	0.00	15.98	171.78	130.86	0.00	0.00	0.00	30.72
743	Shri Vinayak Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	762.56	0.00	0.00	0.00
744	Shriswamisamarthsahakaribankltd.	0.00	0.00	0.00	1.01	0.00	0.92	16.59	21.86	34.84	212.77	28.24
745	Shrimant Malojiraje Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	325.81	612.37	241.91
746	Shubhalaxmi Mahila Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	752.23
747	Sihor Nagrik Sahakari Bank Ltd.	194.99	4.13	196.60	47.34	48.29	50.96	34.60	58.53	21.65	26.42	20.00
748	Sinor Nagrik Sahakari Bank Ltd.	0.00	0.00	0.00	40.32	67.44	62.45	1.98	0.00	31.59	0.00	27.97
749	Sir M.Visweshwaraiah	0.00	0.00	0.00	0.00	0.90	10.40	1.17	0.00	0.00	0.67	0.00
750	Sirsi Urban Sahakari Bank Ltd.	159.81	182.38	230.33	360.72	402.78	604.74	360.30	1,147.76	1,064.90	2,557.70	1,445.66
751	Smriti Nagrik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	888.97	919.22
752	Sonbhadra Nagar Sahkari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.37	0.10
753	South Kanara Government	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	63.47	0.50
754	Sree Anjaneya Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	2.75	3.27	4.10	239.79	0.35
755	Sree Kalidasa Sahakara Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.44	0.00
756	Sree Narayana Guru Co-Operative	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.47	3.72	4.13
757	Sreenidhi Souharda Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13.78	0.00	138.96	3.70
758	Sri Banashankari Mahila Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.13	14.90	13.36	0.00
759	Sri Ganapathi Urban Co-Operative	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.90
760	Sri Gavisiddheshwara	0.00	0.00	0.00	0.00	0.00	0.00	0.00	88.77	0.00	0.00	0.00
761	Sri Gurusiddheshwar	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,334.55	74.34
762	Sri Kannikaparameshw	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.57
763	Sri Kannikaparameswa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	51.70	0.00	0.00
764	Sri Lakshmi Mahila Sahakara Bank	0.00	0.00	0.00	0.00	12.65	36.64	8.84	38.49	22.21	226.71	11.45
765	Sri Revana Siddeshwar Pattana	0.00	0.00	0.00	0.00	0.00	0.00	8.79	0.00	0.00	0.00	0.00

766	Sri Sharada Mahila Co-Operative Bank	0.00	0.00	28.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
767	Sri Siddarameshwara	0.00	0.00	0.00	0.00	0.00	0.00	0.00	45.63	6.93	0.00	0.00
768	Sri Sudha Co-Operative Bank	0.00	0.00	0.00	9.70	27.07	9.87	10.00	6.90	9.76	32.18	23.05
769	Sri Vasavamba Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	662.26	0.00
770	Srivilliputtur Co-Op Urban Bank Ltd.	0.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	103.64
771	Suleimani Co-Operativebank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	46.99	18.91	15.18
772	Sumerpur Mercantile Urban	0.00	0.00	0.00	0.00	8.95	0.00	0.00	0.00	0.00	0.00	0.00
773	Sundarlal Sawji Urban Co Op Bank	0.00	193.86	230.51	33.01	220.82	90.11	34.86	1,994.30	1,145.75	2,928.22	4,296.95
774	Swami Vivekanand Sahakari Bank	0.00	0.00	214.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
775	Swatantrya Senani Late Shripal	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	70.92	151.39
776	Talod Nagrik Sahkari Bank	0.00	0.00	0.00	82.87	69.61	0.00	0.00	0.00	0.00	0.00	2.69
777	Tamilnad Mercantile Bank	12.27	3,349.06	2,487.98	6,316.70	5,559.11	7,266.64	13,828.14	8,192.33	14,202.57	21,741.45	25,520.64
778	Tamilnadu Industrial Co-Op	0.00	198.25	389.09	1.08	0.00	72.33	46.21	133.52	0.00	729.69	96.47
779	Tamilnadu State Apex Co-Op Bank	0.00	0.00	0.00	0.00	1,662.65	1,181.58	2,040.44	1,626.83	2,872.85	3,337.65	3,827.65
780	Thane Bharat Sahakari Bank	0.00	0.00	0.00	0.00	0.00	2,980.70	239.02	1,662.73	988.82	5,487.88	2,513.37
781	The Akola-Washim District	0.00	30.12	0.00	217.72	373.39	483.56	316.70	629.05	270.87	3,756.88	1,138.86
782	The Alwaye Urban Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	20.32	193.01	8.02
783	The Amod Nagarik Co Op	0.00	0.00	131.04	168.88	28.78	26.12	67.22	50.29	50.61	337.52	15.13
784	The Andhra Bank Employees Co-Op	0.00	0.00	68.54	5.77	0.00	0.00	0.00	0.00	0.00	0.00	0.00
785	The Bank Of Nova Scotia	0.00	382.80	410.55	0.00	374.42	54.51	0.00	0.00	0.00	267.92	13.21
786	The Baramati Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.50	265.97	159.10
787	The Bardoli Nagrik Sahkari	34.90	12.68	14.30	14.51	106.05	0.00	0.00	0.00	1,068.48	79.84	232.49
788	The Bhadran Peoples Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	68.23	135.00	0.00
789	The Bharat Co-Op Bank (Mumbai)	0.00	0.00	0.00	5,221.93	3,171.37	2,294.97	2,282.08	5,759.66	3,225.44	16,447.12	5,538.22
790	The Bharat Co-Op Bank Ltd	0.00	0.00	0.00	0.00	867.87	229.47	1,424.24	72.18	234.80	1,143.75	581.40
791	The Bhavnagar District Co-Op	203.73	51.91	184.58	0.00	58.67	38.17	36.66	142.85	4.87	156.87	252.20

792	The Bhuj Commercial Co-	0.00	227.62	266.85	196.51	169.56	268.04	215.58	294.95	490.55	669.82	1,216.26
793	The Bhuj Mercantile Co-Op	0.00	0.00	7.30	722.07	251.35	422.11	484.65	611.81	742.80	1,390.18	779.41
794	The Chanasma Nagrik Sahakri	0.00	0.00	0.00	0.00	145.60	40.40	0.00	0.00	0.00	0.00	0.00
795	The Chhapi Nagrik Sahkari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	108.22	55.39
796	The Dahod Mercantile Co.	71.60	0.00	0.00	395.26	278.97	124.04	58.07	404.75	1,110.91	374.49	169.80
797	The Darussalam Coop Urban Bank	0.00	0.00	0.00	0.00	0.00	0.00	21.57	0.00	0.00	0.00	0.00
798	The Dharmaj Peoples Co. Op	9.48	12.56	0.00	6.05	0.00	19.19	4.25	0.00	26.52	0.00	0.00
799	The Dhrangadhra	0.00	0.00	0.00	0.00	0.00	428.55	1,067.22	426.89	734.25	362.14	304.60
800	The District Co-Op Central Bank	0.00	0.00	0.00	0.00	248.41	527.36	178.06	77.87	126.28	280.15	113.71
801	The Ernakulam District Co-Op	0.00	0.00	0.00	523.84	376.07	276.83	1,962.76	93.05	0.00	0.00	0.00
802	The Fatehgarh Sahib Central	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	347.94
803	The Gadchiroli Dist. Central Co-	0.00	170.14	61.59	81.00	30.08	15.69	0.00	0.63	97.67	87.94	83.60
804	The Gandevi Peoples Co-Op	0.00	0.00	133.04	5.00	28.12	21.56	169.94	906.42	245.46	611.38	150.13
805	The Gandhidham Co. Op. Bank Ltd.	71.04	0.00	1,162.52	595.06	271.08	523.56	813.88	2,601.93	811.36	2,302.74	742.36
806	The Gandhidham Mercantile Co.	86.83	373.65	44.66	118.00	243.96	707.27	313.28	198.40	289.23	3,397.01	564.67
807	The Gobichettipalaya	0.00	0.00	0.00	0.00	70.01	0.00	0.00	0.00	0.00	0.00	32.95
808	The Godhara City Co.Op.Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	1,334.84	519.64	156.72	297.96	205.14
809	The Godhra Urban Co. Op	0.00	0.00	0.00	0.00	13.24	0.00	0.00	0.00	0.00	14.66	3.00
810	The Gondal Nagrik Sahkari	0.00	0.00	0.00	1,123.94	240.75	115.67	0.00	0.00	0.00	0.00	0.00
811	The Gozaria Nagrik Sahkari	0.00	0.00	17.11	48.80	0.00	24.50	81.74	97.68	0.00	46.67	129.51
812	The Harij Nagrik Sahkari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	322.66	58.04	165.07	151.30
813	The Idar Nagrik Sahkari Bank	0.00	0.00	0.00	7.87	102.91	15.06	10.54	13.25	4.53	84.91	8.21
814	The Jalgaon Peoples Coop	3.40	1,057.99	298.76	261.97	846.25	0.00	536.40	484.75	623.95	5,783.07	839.34
815	The Jamnagar Mahila Sahkari	0.00	0.00	0.00	1.59	6.19	13.20	1.51	2.93	0.00	2.29	0.00
816	The Jamnagar Peoples Co Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.45	48.04	0.00	54.78
817	The Jhalod Urban Co. Op	0.00	0.00	0.00	0.00	0.00	41.76	0.00	56.46	92.66	53.99	117.47

818	The Junagadh District Central	0.00	0.00	0.00	965.05	0.00	0.00	0.00	0.00	2,739.55	5,118.82	1,834.82
819	The Kalol Nagrik Sahakari Bank	0.00	0.00	0.00	0.00	1,236.37	468.41	773.06	453.54	366.50	1,540.56	670.61
820	The Kalol Urban Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	46.99
821	The Kanyakumari District Central	0.00	0.00	0.00	21.18	0.00	0.00	20.42	1.39	0.00	62.57	182.03
822	The Karnataka State Coop Apex	23.03	0.00	0.00	121.23	23.53	33.89	12.45	54.29	32.62	221.14	50.87
823	The Kasargod District Co-	0.00	57.95	233.64	0.00	33.25	0.00	7.17	0.00	0.00	0.00	0.00
824	The Khambhat Nagrik Sahkari	217.09	0.00	0.00	147.69	305.01	91.19	91.16	57.20	108.12	195.28	117.84
825	The Kheda Peoples Co. Op	0.00	0.00	0.00	0.00	0.00	0.00	34.88	142.32	76.72	86.83	112.23
826	The Kheralu Nagrik Sahkari	78.10	0.00	0.00	0.00	0.00	490.67	139.57	120.62	474.61	127.70	215.62
827	The Kodinar Nagrik Sahkari	0.00	0.00	0.00	0.00	0.00	455.73	10.06	11.69	24.30	61.08	24.01
828	The Kodinar Taluka Co-Op	0.00	0.00	0.00	0.00	18.25	15.01	0.00	0.00	0.00	24.41	33.48
829	The Kosamba Mercential Co-Op	0.00	0.00	0.00	0.00	0.00	125.71	0.00	0.00	0.00	0.00	0.00
830	The Kottakkal Co Op Urban	0.00	0.00	0.00	0.00	241.25	58.79	45.60	49.01	222.03	464.70	158.45
831	The Kutch Districh Central	0.00	0.00	55.84	6.52	2.01	2.29	0.55	20.15	209.72	456.82	457.98
832	The Latur Urban Co-Op Bank	0.00	2.35	5.08	1.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
833	The Limdi Urban Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.81	38.90
834	The Lunawada People Co.Op.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.42
835	The Malad Sahakari Bank	0.00	0.00	0.00	0.00	94.11	37.25	84.88	299.03	981.91	5,022.11	1,126.94
836	The Mandvi Nagarik Sahakari	9.87	33.50	11.10	99.03	15.83	62.36	35.76	21.01	1,191.59	129.36	46.65
837	The Mansa Nagrik Sahkari	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	71.77	33.50
838	The Mehmabad Urban Peoples	61.78	0.00	0.00	0.00	0.00	0.00	834.52	348.08	151.49	234.07	329.32
839	The Mehsana Dist.Central Co.	1,644.48	0.00	2,005.04	996.04	494.75	544.69	460.26	1,189.75	1,852.97	7,141.20	5,137.40
840	The Mehsana Nagrik Sahkari	0.00	0.00	51.89	12.27	388.04	413.49	363.30	189.24	456.32	1,221.65	583.60
841	The Modasa Nagrik Sahkari	0.00	0.00	26.81	76.92	94.87	167.60	17.05	129.61	76.19	280.98	275.56
842	The Muncipal Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	505.99	462.94	922.54	1,352.07
843	The Muslim Co-Op Bank LtdPune	0.00	0.00	207.68	0.00	0.00	164.79	30.41	47.88	482.78	1,371.73	371.16

870	The Sarvoday Nagrik Sahkari	0.00	0.00	0.00	0.00	0.00	36.23	116.81	33.38	60.48	180.65	1,002.75
871	The Sarvodaya Comm Co-Op Bank	80.53	351.93	396.42	376.23	556.09	1,195.83	530.95	2,293.72	2,119.79	4,385.40	4,100.93
872	The Satara District Central	0.00	0.00	69.39	399.48	651.89	27.23	2,623.25	2,347.73	1,734.11	54,147.44	11,323.57
873	The Satara Sahakari Bank	0.00	0.00	460.09	0.00	56.92	0.00	0.00	0.00	0.00	0.00	89.37
874	The Seva Vikas Co-Op Bank Ltd	0.00	6.09	29.58	916.97	37.93	266.35	1.75	60.67	0.00	0.00	0.00
875	The Sevalia Urban Co-Op Ban	0.00	0.00	0.00	0.00	74.42	25.04	54.02	194.23	216.29	27.63	102.14
876	The Shirpur Peoples Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.99	28.67	339.04
877	The Sindhudurg Dist Central Co.	1,074.48	0.00	4,069.39	887.67	2,138.39	1,822.82	3,865.82	2,576.60	6,630.18	10,692.83	4,987.32
878	The South Canara Dist.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	190.36
879	The Sutex Co-Cop Bank Ltd	33.26	0.00	931.29	4.94	848.42	2,148.79	847.61	1,942.14	2,352.14	5,317.97	4,608.45
880	The Tarapur Co-Op Urban Bank	257.25	0.00	0.00	0.00	0.00	0.00	0.00	0.00	369.41	462.20	8.87
881	The Textile Co-Op Bank Ltd	0.00	0.00	0.00	0.00	166.84	207.85	0.00	2.93	160.85	10.03	2.68
882	The Textile Co-Op Bank Of Surat	0.00	0.00	8.99	7.20	0.00	105.45	97.53	16.19	0.00	0.00	0.00
883	The Thane District Central	0.00	0.00	0.00	3,165.75	4,477.55	6,751.20	1,222.45	6,000.39	10,243.49	9,463.05	10,554.97
884	The Tiruvannamalai	0.00	0.00	0.00	0.00	0.00	38.06	0.00	14.76	195.71	1.77	1,043.86
885	The Udaipur Urban Co-	5.57	4.84	322.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
886	The Uma Co-Op Bank Ltd	28.11	0.00	445.72	67.09	0.00	831.88	254.51	370.87	2,159.18	938.20	934.23
887	The Umreth Urban Co-Op	11.24	47.95	0.00	122.25	0.00	30.15	78.30	51.83	101.13	116.39	110.97
888	The Una Peoples Co-Op Bank Ltd.	0.00	0.00	0.00	45.62	82.12	19.84	6.07	0.00	8.24	0.00	0.00
889	The Vadali Nagrik Sahkari	0.00	0.00	0.00	0.00	0.00	0.00	128.09	60.93	9.44	10.19	6.66
890	The Vaish Co-Op New Bank Ltd	0.00	0.00	340.38	10.23	38.80	15.15	119.96	11.11	38.27	167.04	77.34
891	The Vallabh Vidyanagar Com.	0.00	174.40	10.95	228.71	170.43	170.12	160.85	71.53	81.93	1,546.55	209.17
892	The Valsad Dist. Central Co. Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	187.40	6.30	1,803.02	3,033.99
893	The Varachha Co-Op Bank Ltd	44.50	50.76	19.39	144.72	261.37	382.85	631.70	614.92	992.50	3,550.83	1,639.93
894	The Vellore District Central	0.00	0.00	0.00	0.00	0.00	0.00	0.00	157.55	0.00	382.52	2,523.15
895	The Veraval People Co. Op	21.73	1,391.74	11.78	825.42	39.39	22.86	68.40	65.37	69.63	1,129.75	186.49

896	The Viramgam Mercantile Co.	0.00	65.74	0.00	0.00	1,333.75	114.85	78.10	0.00	482.56	0.00	241.77
897	The Wayanad Dist Co-Op Bank	0.00	0.38	0.00	2.49	0.00	0.00	0.00	0.00	0.00	0.00	0.00
898	The West Bengal State Co-Op Bank	0.00	0.00	0.00	0.00	7,223.45	0.00	44.15	0.00	0.00	40.39	2,190.35
899	The Yavatmal District Central	0.00	0.00	0.00	0.00	63.58	0.00	8.70	0.00	40.38	52.41	57.73
900	The Yavatmal Urban Coop Bank	13.21	8.73	27.50	0.00	0.00	397.22	7.16	1,196.88	1,055.74	7,368.31	1,550.26
901	The Zoroastrian Co Operative	0.00	0.00	0.00	0.00	561.46	666.46	1,154.34	297.31	800.58	2,238.15	844.45
902	Thoothukudi District Central	0.00	0.00	0.00	0.00	335.52	0.00	0.00	0.00	0.00	0.00	0.00
903	Thrissur District Co-Op Bank Ltd	0.00	0.00	20.25	0.00	0.00	0.00	2.61	0.00	0.00	0.00	0.00
904	Tiruchirapalli District Central	0.00	0.00	0.00	0.00	0.00	539.38	461.12	3.70	177.14	478.41	2,605.51
905	Tirupati Urban Co-Op Bank Ltd	0.00	91.22	0.00	0.00	0.00	0.00	22.86	61.76	92.52	42.25	267.21
906	Tirupur Co-Op. Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	1,182.94	0.00	0.00	42.41	277.80	208.39
907	Tirur Urban Co Op Bank Ltd	0.00	24.20	97.10	0.00	55.54	0.00	0.00	0.00	0.00	29.81	62.56
908	Tjsb Sahakari Bank Ltd.	0.00	5,015.82	0.00	7,288.49	4,160.04	6,272.84	4,212.99	5,369.67	6,485.85	32,385.38	15,710.83
909	Transport Co-Op Bank Ltd Indore	0.00	0.00	15.18	0.00	3.77	0.00	65.55	128.69	59.76	15.81	28.62
910	Trichur Urban Co-Op Bank Ltd	26.12	267.43	259.21	1.23	415.24	30.42	50.14	220.57	342.72	548.22	138.84
911	Ttc Co-Operative Bank Limited	293.89	33.74	87.72	20.41	210.00	312.96	51.79	142.24	886.42	565.91	170.14
912	Tumkur Grain Merchant Co-Op.	0.00	0.00	12.32	43.78	85.69	77.74	40.68	25.56	250.98	367.90	5.00
913	Talikoti Sahakari Bank Niyamit	269.29	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
914	Tamil Nadu Grama Bank	0.00	0.00	0.00	0.00	0.00	0.00	258.33	148.17	146.57	723.08	2,937.01
915	Tamilnadu Circle Postal Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	262.88
916	Tamluk-Ghatal Central Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,304.04	0.00	0.00	8.89
917	Teachers' Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	1,946.82	331.88	67.63	20.16	476.44
918	Tehri Garhwal District Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.89	0.00
919	Telangana Grameena Bank	0.00	0.00	0.00	0.00	21.58	0.00	12.74	82.05	4,159.33	13,269.17	9,202.29
920	The Central Co-Operative Bank	0.00	0.00	0.00	0.00	162.56	0.00	41.10	126.56	18.14	359.65	145.13
921	The District Co-Operative Central	0.88	3.94	15.51	0.00	0.00	4.15	0.00	0.00	0.00	0.00	191.99

[illegible]

[illegible]

	Bank											
993	The Unava Nagrik Sahakari Bank Ltd.	0.00	13.56	0.49	24.23	12.86	9.37	17.76	34.26	31.72	18.66	14.44
994	The Union Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.85	0.00
995	The Urban Co Operative Bank	0.00	0.00	0.00	0.00	106.92	0.00	0.00	0.00	0.00	0.00	0.00
996	The Wai Urban Co-Operative Bank Ltd.	0.00	0.00	146.79	2.15	0.00	138.99	94.11	539.02	394.74	1,821.65	749.55
997	The Washim Urban Co-Operative Bank	4.24	0.00	111.41	3.79	0.00	285.25	14.68	0.00	162.50	313.62	102.97
998	The Women'S Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	63.86	80.84	24.57	23.87	118.63
999	Thiruvananthapuram Distco-Op	0.00	0.00	79.31	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1000	Tirunelveli District Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	116.32
1001	Tirupati Co-Op Town Bank Ltd.	0.00	0.00	0.00	0.00	94.18	0.00	0.00	0.00	0.00	0.00	369.17
1002	Tiruthuraiipundi Co-Op Urban Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	117.93
1003	Tripura Gramin Bank Agartala	0.00	0.00	1,725.12	387.07	7,070.64	607.35	1,823.44	30.48	433.44	763.89	900.07
1004	Tumkur Veerashaiva Co-	0.00	0.00	0.00	0.00	0.00	0.00	31.25	0.00	25.18	144.92	101.13
1005	U. P. Postal Primary Co-Op Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	195.19	104.67	198.72	5,270.55	2,217.16
1006	Uco Bank	0.00	2,024.18	9,387.98	19,618.45	51,952.51	15,004.57	27,013.99	31,914.23	60,371.51	301,410.80	651,816.44
1007	Udaipur Central Co-Op. Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	336.16	2,754.19	1,130.49
1008	Udaipur Mahila Samridhi Urban	0.00	127.58	10.46	32.74	46.44	0.00	0.00	9.01	12.21	0.00	3.87
1009	Udaipur Mahila Urban Co-Op.	0.00	0.00	25.51	5.18	649.36	1.91	21.34	70.26	39.84	230.25	45.93
1010	Udumelpet Co Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.41	54.10	137.86
1011	Udyam Vikas Sahakari Bank	0.00	0.00	0.00	0.00	27.73	0.00	4.26	48.26	141.54	185.97	140.22
1012	Ujjain Nagarik Sahakari Bank	0.00	0.00	0.00	0.00	0.00	39.84	0.00	0.00	0.00	0.00	0.00
1013	Union Bank Of India	102,293.84	277,813.54	214,320.55	419,064.84	302,059.34	312,051.95	273,147.88	433,297.66	658,511.78	3,431,594.71	1,627,046.72
1014	Union Co-Op Bank LtdAhmedabad	57.63	54.53	114.37	31.87	28.70	43.14	27.07	30.60	177.92	357.21	72.89
1015	United Bank Of India	0.00	0.00	0.00	0.00	0.00	103,180.65	302,623.97	0.00	0.00	0.00	0.00

1016	United Co-Op Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	700.58	313.88	0.00
1017	Unjha Nagrik Sahkari Bank	0.00	0.00	0.00	0.00	345.98	112.20	79.98	75.04	174.09	35.64	35.45
1018	Urban Co-Op Bank Dehradun	0.00	0.00	0.00	0.00	0.00	217.67	0.00	33.51	0.00	0.00	236.30
1019	Uthar Bihar Gramin Bank	0.00	0.00	0.00	1,379.12	417.60	163.92	9.54	440.19	309.62	631.11	1,054.73
1020	Utkal Grameen Bank	0.00	0.00	0.00	0.00	25.61	19.50	5.46	15.52	6.16	3.05	3,401.48
1021	Uttar Banga Kshetriya Gramin	0.00	0.00	0.00	0.00	0.00	0.00	79.35	0.00	0.00	0.00	0.00
1022	Uttar Pradesh State Co Op Bank	181.86	617.52	737.47	156.86	691.17	279.60	164.68	1,132.34	1,734.08	2,854.85	8,362.76
1023	Uttarakhand Gramin Bank	0.00	0.00	333.00	0.00	804.88	619.10	294.68	331.38	860.55	1,176.85	3,330.25
1024	Uttarsanda People Co-Op	4.60	0.00	0.00	0.00	226.50	6.81	13.24	4.16	157.55	134.52	820.14
1025	Udham Singh Nagar Distco-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	301.89	288.76
1026	Udupi Co-Operative Town Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.83	6.60	0.00	0.00	180.94
1027	Ujjivan Small Finance Bank Ltd	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.03	0.00	27.91	0.00
1028	Umiya Urban Cooperative Bank	0.00	0.00	0.00	0.00	20.42	0.00	11.88	0.00	0.00	0.00	144.41
1029	United Mercantile Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	83.50	27.13	147.34	940.47	401.73
1030	Unity Small Finance Bank Limited	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7,829.70	7,407.87	2,834.34
1031	Urban Co-Operative Bank	0.00	0.00	0.00	0.00	2.50	3.28	0.00	0.00	0.00	0.00	80.43
1032	Urban Co-Operative Bank Ltd.Bareilly	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	101.22	210.53	261.22
1033	Urban Co-Operative Bank Ltd.Basti	0.00	0.00	0.00	0.00	0.00	78.93	64.96	154.41	115.90	148.78	342.76
1034	Uttarakhand Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.84	22.30	0.00
1035	Uttarkashi Zila Sahkari Bank Ltd.	0.00	0.00	3.26	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1036	Vadnagar Nagrik Sahkari Bank	0.00	0.00	0.00	0.00	0.00	16.84	11.58	0.00	25.21	48.00	15.67
1037	Vaish Co-Op Adarsh Bank Ltd	6.41	83.51	453.91	121.23	353.31	239.17	132.35	194.91	313.35	2,404.10	422.13
1038	Vasai Vikas Sahakari Bank	0.00	49.67	899.02	443.96	1,109.86	1,052.87	554.34	1,195.45	2,854.88	6,129.49	1,440.39
1039	Veerashaiva Co-Op Bank Ltd	0.00	0.00	0.00	1,118.84	0.00	0.00	264.04	49.21	332.68	835.15	285.12
1040	Vepar Udhog Vikas Sahakari	0.00	0.00	2.79	0.00	1.85	22.11	0.00	144.82	32.22	55.78	72.77
1041	Veraval Mercantile Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	994.35	303.00	716.28	0.00

[illegible]

1068	Vikas Urban Co-Operative Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.31	14.75	0.00	0.00
1069	Vilas Co-Operative Bank Ltd.Latur	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.47
1070	Villupuram Dist Central Co-Op Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,417.42
1071	Vivekanand Nagarik Sahakari	0.00	1.24	0.00	0.00	0.00	1.36	6.32	0.04	1.27	24.51	39.68
1072	Vyankateshwara Sahakari Bank	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	140.49	0.00	56.83
1073	Vyavasayik Evam Audhyogik Sahkari	0.00	0.00	0.00	0.00	0.00	1,507.32	660.07	42.53	1,326.98	536.53	0.00
1074	Wardha District Central Co-Op	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24.28	1,298.76
1075	Wana Nagrik Sahakari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	56.41	113.95	130.66
1076	Warangal District Central Co-	0.00	0.00	0.00	0.00	0.00	0.00	0.00	47.57	22.11	52.00	0.00
1077	Wardha Nagari Sahakari Adhikosh	0.00	0.00	0.00	0.00	0.00	0.00	108.27	35.51	133.66	157.59	440.30
1078	Wardha Zilla Parishad	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.00	0.00	0.00	0.00
1079	Wardhaman Urban Cooperative Bank	0.00	1.80	10.09	0.00	0.00	0.00	0.00	88.69	24.48	1.55	0.00
1080	Yes Bank Ltd	0.00	0.00	0.00	233.29	754.54	3,615.87	2,450.84	2,679.84	2,866.90	11,941.75	5,549.18
1081	Youth Development Co-	0.00	39.19	8.38	0.00	3.26	0.00	0.00	0.00	0.00	208.06	0.00
1082	Yadagiri Lakshmi Narasimha Swamy	0.00	0.00	15.31	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1083	Yamuna Nagar Central Co-Op Bank	0.00	0.00	0.00	56.77	187.36	94.13	32.51	44.82	49.06	1,114.78	230.91
1084	Yeola Merchants Co-Op Bank Ltd.	10.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1085	Zila Sahkari Bank Ltd.	0.00	0.00	0.00	0.00	0.00	138.53	7.51	6.50	0.00	67.12	823.77
1086	Zila Sahakari Bank Ltd. Garhwal	0.00	0.00	14.75	0.00	35.15	0.00	14.58	61.00	208.51	96.96	429.24
1087	Zila Sahakari Bank Ltd. Lakhimpur	0.00	0.00	141.73	23.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1088	Zila Sahakari Bank Ltd. Meerut	8,433.62	0.00	59.70	0.00	219.99	0.00	0.00	0.90	38.43	210.65	109.99
Total		492,178.2	945,627.9	1,689,098.2	3,144,444.5	3,061,330.3	5,155,871.2	3,780,859.7	4,818,491.4	42,116,675.2	35,132,245.5	18,181,790.8
		7	5	3	2	5	7	5	7	6	8	2

*Source: Reserve Bank of India

ASSESSMENT OF CLIMATE VULNERABILITY OF BIHAR**299. SHRI ARUN BHARTI:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has conducted any assessment of Bihar's vulnerability to climate change, particularly concerning increased frequency of floods, droughts and heatwaves;
- (b) the current status of the State Action Plan on Climate Change (SAPCC) for Bihar and the financial support provided by the Centre for its implementation;
- (c) the steps taken/being taken under the National Adaptation Fund for Climate Change (NAFCC) to support climate-resilient agriculture in Bihar;
- (d) whether any specific climate adaptation projects are being implemented in the drought-prone regions of Jamui and Munger; and
- (e) the details of the measures taken and the mechanism in place to strengthen the early warning systems for extreme weather events in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) and (b): According to the Third National Communication submitted to the United Nations Framework Convention on Climate Change (UNFCCC), an

assessment of the vulnerability of India's districts was carried out in 2020 under the aegis of the Department of Science and Technology (DST). The report titled "Climate Vulnerability Assessment for Adaptation Planning in India Using a Common Framework" emphasises that all regions in India are vulnerable to the impacts of climatic events.

As per the Govt. of Bihar, the Department of Environment, Forest and Climate Change, has also conducted studies on climate profiling and vulnerability analysis for the State. It has also been stated by the Govt. of Bihar that the Bihar State Disaster Management Authority has done the heat wave mapping for the state and prepared the Bihar State Heat Action Plan.

Aligned with the National Action Plan on Climate Change (NAPCC), which provides for overarching framework for India's climate actions, the Government of Bihar has prepared State Action Plan on Climate Change (SAPCC).

The state governments are expected to provide the resources for implementing the SAPCC in their plan outlay for the respective sectors in convergence with relevant schemes and programmes of the respective states as well as of Govt. of India.

Additionally, the Ministry of Environment, Forest and Climate Change, Govt. of India, has provided financial assistance for preparation of SAPCC for the State of Bihar. Further, the Ministry of Science and Technology, Govt. of India, has established the State Climate Change Cell (SCCC) in Bihar under one of the missions of National Action Plan on Climate Change (NAPCC) –

National Mission on Strategic Knowledge on Climate Change (NMSKCC). The SCCC, Bihar assists the state to take up vulnerability and risk assessment, conduct human capacity building programmes, public awareness programmes, institutional capacity building and for the implementation of actions selected for sustainable development by the state as part of their State Action Plans. As part of the project, the studies are undertaken at District level, which may be further useful for climate adaptation planning using a common framework.

(c) and (d): Under National Adaptation Fund for Climate Change, Government of Bihar is implementing a project titled “Scaling up Climate Smart Agriculture (CSA) through Mainstreaming Climate Smart Villages (CSVs) in Bihar” in eight districts of the State; namely, Patna, Nalanda, Bhagalpur, Munger, Purne, Katihar, Samastipur and Darbhanga. The objective of the project is to improve the adaptive capacity of rural community to climate change through enhancing the portfolios of climate resilient agriculture interventions in targeted villages of Bihar. The project activities are related to climate smart agriculture interventions in accordance to farmer's socio economic and the prevalent bio-physical conditions, enhancing the capacities of stakeholders for implementing and sustaining the climate change adaptation strategies and mainstreaming adaptation strategies into policies and programmes through better knowledge management and sharing.

As per the Ministry of Agriculture and Farmers Welfare, Govt. of India, several schemes have been initiated under one of the missions of NAPCC i.e. National Mission for Sustainable Development to promote sustainable

agriculture practices. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provides a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/ damage arising out of unforeseen natural calamities.

(e): Steps have been taken to improve monitoring and early warning systems, which has helped minimize loss of life and property during extreme weather events, including heat waves, floods, etc. Under the aegis of Ministry of Jal Shakti, Central Water Commission (CWC) monitors riverine floods at hydrological stations and issues forecasts to concerned State Govt. at identified locations and Dams/Barrages respectively. The CWC maintains 43 Flood Forecasting stations in Bihar. CWC is also providing seven-day advisory flood forecast to all stakeholders through Flood Forecasting Website (<https://ffs.indiawater.gov.in/>), Flood Watch India 2.0 App, FAX, E-mails, Telephone, and social media platforms.

The National Disaster Management Authority (NDMA) has developed national guidelines on heatwave management, which laid the foundation for decentralized Heat Action Plans (HAPs). Heat Action Plans (HAPs) in 23 States that are prone to heatwave conditions including Bihar were jointly implemented by the National Disaster Management Authority (NDMA) in collaboration with the State Governments.

As per the State Government, Bihar Mausam Seva Kendra (BMSK)

Society has been established under Planning and Development Department, Govt. of Bihar. BMSK provide localized weather forecasts, climate information, and disaster warnings for Bihar, using advanced GIS technology and monitoring network to help farmers, disaster management, and public to make informed decisions, ensuring safety and promoting climate resilience through timely, sector-specific advisories via mobile apps like "Mausam Bihar".

DEVELOPMENT OF BUDDHIST HERITAGE SITES IN ANDHRA PRADESH

300. DR. D. PURANDESWARI:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of status of the projects sanctioned under the Swadesh Darshan scheme for the Coastal and Buddhist circuits in Andhra Pradesh;
- (b) the details of the development of the Buddhist heritage sites at Adurru and Kapavaram in the Godavari region;
- (c) the details of the measures taken/being taken to improve the last-mile connectivity and tourist amenities at these sites;
- (d) the status of the completion of the ongoing projects and the utilization of funds; and
- (e) the details of plan of the Government to promote the Buddhist heritage of Andhra Pradesh in the Southeast Asian countries?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (e): While development and promotion of tourism destinations and

products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)', a sub-scheme of Swadesh Darshan 2.0 scheme' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development in the country including those in Coastal and Buddhist Destinations by extending financial assistance to the SGs/UTAs; on receipt of the project proposals from the concerned State Government/Union Territory Administration in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. Projects sanctioned under these schemes cover multiple components related to the development of tourism infrastructure and visitor experiences, including last-mile connectivity, depending on the specific requirements of each project.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also sanctioned projects in the country with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

The Ministry of Tourism holistically promotes various tourism destinations and products of the country, which also covers Buddhist heritage in global markets including in Southeast Asian countries.

The details of the projects sanctioned under SD, SD2.0, CBDD,

PRASHAD and SASCI schemes in the state of Andhra Pradesh including those in Buddhist and Coastal region is enclosed as **Statement**.

STATEMENT

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes in the state of Andhra Pradesh including those in Buddhist and Coastal region

(Amount in ₹Crore)

Scheme/ Sub-scheme	S. No.	Name of the Project/ Experience	Circuit/ Destination	Year of sanction	Amount sanctioned	Amount Released (R)/ utilized (U)/ Released or authorized for utilization (A)	Status (Physically complete / implementation stage)
Swadesh Darshan (SD)	1	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	Coastal Circuit	2014-15	67.83	67.83 (U)	Physically complete
	2.	Development of Nellore - Pulikat Lake - Ubbilamadugu Water Falls – Nelapattu-	Coastal Circuit	2015-16	49.55	49.55 (U)	Physically complete

		Kothakoduru-Mypadu - Ramateertham - Iskapalli					
	3.	Development of Buddhist Circuit: Shalihundam-Bavikonda-Bojjanakonda - Amravati- Anupu	Buddhist Circuit	2017-18	35.24	30.02 (U)	Physically complete
SD2.0	4.	Development of Suryalanka Beach Experience	Bapatala	2024-25	97.52	9.75 (A)	implementat ion stage
	5.	Borra Cave Experience at Araku	Araku-Lambasingi	2023-24	29.88	2.99 (A)	implementat ion stage
CBDD	6.	Enriching Buddhist Heritage and Cultural Experiences at NagarjunaSagar (under Culture and Heritage category)	NagarjunaSagar	2024-25	25.00	2.50 (A)	implementat ion stage
	7.	Development of Ahobilam as a Spiritual Odyssey (under Spiritual Tourism category)	Ahobilam Temple	2024-25	24.99	2.50 (A)	implementat ion stage
SASCI	8.	Enriching the Fort and Gorge Experience in Gandikota	Gandikota	2024-25	77.91	113.75 (A)	implementat ion stage
	9.	Akhanda	Raja	2024-	94.44		implementat

		Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravar am	Mahendravar am	25			ion stage
PRAS HAD	10.	Development of Amaravati Town Guntur District as a Tourist Destination	Amaravati Town	2015- 16	27.77	27.77 (U)	Physically complete
	11.	Development of Srisailam Temple	Srisailam	2017- 18	43.08	43.08 (U)	Physically complete
	12.	Sri Varaha Lakshmi Narsimha Swami VariDevasthan am at Simhachalam in Vishakhapatna m Temple	Vishakhapat nam	2022- 23	54.04	27.37 (U)	implementat ion stage
	13.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	Annavaram	2024- 25	25.33	6.74 (R) 2.04 (U)	implementat ion stage

कौशल विकास योजनाओं में निधि का दुरुपयोग

301. श्री राजेश रंजन:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री कौशल विकास योजना, डीडीयू-जीकेवाई और एनएसडीसी के माध्यम से निजी प्रशिक्षण साझेदारों के माध्यम से कौशल विकास के नाम पर योजनाएं चलाई जा रही हैं;

(ख) क्या फर्जी प्रशिक्षण, फर्जी नियुक्तियों, प्रशिक्षण केंद्रों के नाममात्र के संचालन और कमीशन प्रणाली के कारण उपरोक्त योजनाओं में लगभग 10,000 करोड़ रुपये का दुरुपयोग हुआ है; और

(ग) यदि हां, तो क्या सरकार उक्त मामले में सीबीआई जांच कराने पर विचार कर रही है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): भारत सरकार के स्किल इंडिया मिशन के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान, राष्ट्रीय शिक्षता प्रोत्साहन योजना और शिल्पकार प्रशिक्षण योजना के तहत, औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से देश भर में समाज के सभी वर्गों के लिए कौशल विकास केंद्रों/संस्थानों आदि के व्यापक नेटवर्क के माध्यम से कौशल विकास, पुनर्कौशल विकास और उन्नत कौशल विकास कार्यक्रम संचालित करता है।

एमएसडीई (एमएसडीई) वर्ष 2015 से अपनी प्रमुख योजना प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) का कार्यान्वयन कर रहा है। पीएमकेवीवाई के अंतर्गत, देश भर के युवाओं को अल्पकालिक प्रशिक्षण (एसटीटी) और पूर्व शिक्षा की मान्यता (आरपीएल) के माध्यम से कौशल विकास और उन्नत प्रशिक्षण प्रदान किया जाता है। पीएमकेवीवाई 4.0 दिशानिर्देशों के अनुसार, प्रशिक्षण प्रदाता प्रधानमंत्री कौशल केंद्र (पीएमकेके), पीएमकेवीवाई प्रशिक्षण केंद्र, औद्योगिक प्रशिक्षण संस्थान (आईटीआई), विद्यालय, महाविद्यालय, उच्च शिक्षा संस्थान, अन्य मंत्रालयों/विभागों के प्रशिक्षण केंद्र, उद्योग भागीदारों के प्रशिक्षण केंद्र और निजी प्रशिक्षण प्रदाता आदि हो सकते हैं। राष्ट्रीय कौशल विकास निगम (एनएसडीसी) एमएसडीई की कार्यान्वयन शाखा है।

ग्रामीण विकास मंत्रालय दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) का संचालन करता है, जो 15-35 वर्ष आयु वर्ग के ग्रामीण गरीब युवाओं के लिए रोजगार-उन्मुख कौशल विकास कार्यक्रम है। यह योजना ग्रामीण गरीब युवाओं को रोजगार योग्य कौशल प्रदान करती है और उन्हें नियमित श्रम बाजार में भाग लेने में सक्षम बनाती है, जिससे उन्हें न्यूनतम मजदूरी के बराबर या उससे अधिक नियमित मासिक वेतन वाली नौकरियां मिलती हैं। डीडीयू-जीकेवाई को परियोजना कार्यान्वयन एजेंसियों (पीआईए) के माध्यम से परियोजना मोड में कार्यान्वित किया जाता है, स्टार्टअप को छोड़कर जिसमें पात्र सरकारी या अर्ध-सरकारी निकाय, नीति आयोग के साथ पंजीकृत गैर सरकारी संगठन, पंजीकृत ट्रस्ट/सोसायटी/कंपनियां/एलएलपी/सहकारी समितियां/एसएचजी और उनके संघ, और कम से कम तीन वर्ष के परिचालन अनुभव वाली अन्य संस्थाएं शामिल हो सकती हैं।

(ख) और (ग): नियंत्रक एवं महालेखा परीक्षक (सीएजी) ने पीएमकेवीवाई की निष्पादन लेखापरीक्षा की जिसमें प्रारंभिक चरणों से लेकर 2022 तक की अवधि तथा डेटा सत्यापन, लाभार्थी ब्यौरा, मूल्यांकनकर्ता सूचना, पात्रता सत्यापन शामिल था और निगरानी प्रक्रियाओं से संबंधित पारम्परिक प्रणालियों में कुछ कमियों को उजागर किया, जो मुख्य रूप से आईटी नियंत्रणों की सीमाओं और उस समय प्रचलित विकेन्द्रीकृत कार्यान्वयन के कारण थीं।

इन टिप्पणियों को संज्ञान में रखते हुए, सरकार ने पीएमकेवीवाई 4.0 के तहत व्यापक सुधारात्मक उपाय किए हैं, जिनमें आधार-आधारित ई-केवाईसी, चेहरे की पहचान और जियो-टैग उपस्थिति, क्यूआर-कोड वाले डिजिटल प्रमाणपत्र, स्किल इंडिया डिजिटल हब पर रीयल-टाइम डैशबोर्ड, एनसीवीईटी के माध्यम से मूल्यांकनकर्ताओं और प्रशिक्षण केंद्रों की मान्यता को मजबूत करना, कौशल समीक्षा केंद्र के माध्यम से स्वतंत्र निगरानी, स्पष्ट केपीआई के साथ संशोधित निगरानी दिशानिर्देश और अत्यधिक दंड और वसूली ढांचा शामिल हैं।

जहां भी नियमों का उल्लंघन पाया गया, वहां निलंबन, ब्लैकलिस्टिंग, धन की वसूली और कठोर कार्रवाई सहित अनुशासनात्मक कार्रवाई की गई है, जिससे योजना के तहत मजबूत

जवाबदेही, सत्यापन और निगरानी तंत्र को संस्थागत रूप दिया गया है।

IMPLEMENTATION OF NEW EDUCATION POLICY, 2020

302. SHRI P V MIDHUN REDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the current status of implementation of New Education Policy, 2020 (NEP, 2020) in the country;
- (b) the challenges faced in the implementation of NEP, 2020, particularly in rural areas;
- (c) whether it is true that there is opposition to adoption of the NEP 2020, with concerns over increasing Government interference in the autonomy of educational institutions;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to engage with stakeholders and address their concerns regarding the implementation of NEP, 2020?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): After announcement of National Education Policy 2020 (NEP 2020), a number of transformative changes have taken place both in school and higher education for its implementation.

In School Education, a series of significant initiatives have been undertaken in line with the vision of NEP 2020 such as:-

Samagra Shiksha, an overarching programme for the school education sector extending from pre-school to class 12 aims for improving school effectiveness measured in terms of equal opportunities for schooling and equitable learning outcomes. The structure has been modified from 10+2 to 5+3+3+4 corresponding to Foundational, Preparatory, Middle and Secondary stages. The scheme is in accordance with Sustainable Development Goal for Education (SDG-4) and has been fully aligned with the recommendation of the National Education Policy 2020.

PM POSHAN Scheme: Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme has been revamped and extended to cover students of Balvatika in addition to students of Classes I-VIII in Government and Government-Aided Schools. In a pivotal move, setting up of School Nutrition Gardens (SNG) are encouraged in all schools and to further strengthen community participation, a special initiative named 'Tithi Bhojan' has been initiated.

National Curriculum Framework for Foundational Stage (NCF FS) was launched on 20th October, 2022. Based on this, Learning Teaching Material (Jadui Pitara) and Textbooks for classes I and II have been released.

National Curriculum Framework for School Education (NCF-SE) was released on 23rd August 2023. Under NCF-SE, the curriculum has been aligned with the National Education Policy 2020, emphasizing the 5+3+3+4 design of schooling. This framework addresses the entire educational journey from the foundational to secondary stages. Textbooks for classes 3 to 8 as per

NCF-SE (2023) have been released.

National Mission for universalizing Foundational Literacy and Numeracy called National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN BHARAT) was launched on 5th July 2021.

Vidya Pravesh (VP), a 3 Months Play Based School Preparation Module was developed and launched on 29th July, 2021. The module is of 12 weeks with developmentally appropriate instruction for the children entering of Grade I to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. Vidya Pravesh is now an annual calendar, and more than 4.2 crore children in Grade I have been benefited from VP.

Norms and standards for 4-year integrated Teacher Education Programme (ITEP) has been notified vide gazette notification dated 22.10.2021 by NCTE. From 2023-24 to 2024-25, 64 institutions granted recognition for 4-year integrated Teacher Education Programme (ITEP) with an intake of 6,100.

Vidya Sameeksha Kendra (VSK) was launched on 06.09.2020. VSK has been established centrally at the NCERT, CBSE and all the States/UTs except kerala.

National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA) launched on 21st August 2019 and extended to cover teachers at all levels of schooling including training of master trainers for ECCE.

PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) was set up on 8th February, 2023, to

fulfil the objectives of setting norms, standards, guidelines and implement activities related to student assessment.

PARAKH Rashtriya Sarvekshan was conducted on 4th December 2024 covering the entire spectrum of schools, including Government Schools (Central and State Government), Government-Aided Schools, and Private Schools across all 36 States and UTs. The primary aim of this nationwide survey was to assess the foundational, preparatory, and middle stages of schooling by assessing sampled students in Grades 3, 6, and 9.

National Professional Standards for Teachers (NPST) defines the work of teachers and makes explicit elements of high-quality, effective teaching in 21st century schools that will improve educational outcomes for students. NCTE has developed a guiding document that outlines the competencies that teachers should possess to effectively perform their roles. NPST guiding document released on 9th March 2024 and is now available in 22 Indian Scheduled languages and Braille Version and Audio format.

National Mission for Mentoring (NMM) is about the creation of a large pool of outstanding professionals willing to provide mentoring to school teachers. The 'Bluebook on NMM' was released on 9th March 2024 and is now available in 22 Indian Scheduled languages and Braille Version and Audio format.

Under PM e-VIDYA, DIKSHA is the one nation, one digital education infrastructure. All states/UTs have been onboarded in DIKSHA. This digital infrastructure is artificial intelligence based and is highly scalable. This

infrastructure is also being utilized for creating Energized Textbooks (ETBs) and presently 7,497 ETBs are published on DIKSHA. There are total of 3,74,460 e-contents available on DIKSHA and eContent available in 135 languages (128 Indian + 7 Foreign Languages).

DTH Channels of SWAYAM PRABHA have been expanded to 200 channels and are for School Education, meant to support and reach those who do not have access to the internet with a total of 1,04,737 Video Contents equals 31,034 hours of telecast received from States/UTs/ABs in 45 languages.

PM Schools for Rising India (PM SHRI) scheme was launched on 7th September 2022 with an aim to develop more than 14500 selected schools as exemplar schools that offers leadership to other schools in the neighbourhood, showcasing all the initiatives of NEP 2020.

ULLAS (Understanding of Lifelong Learning for All in Society), a Centrally Sponsored Scheme on Adult Education, aligns with NEP 2020 and aims to provide educational opportunities to the non-literates of aged 15 years and above. A dedicated Mobile App was launched on 29.07.2023 for registering learners and volunteer teachers and also enable teaching learning process by providing access to primers in 27 languages. More than 3.13 crore Learners and 46.95 lakh Volunteer Teachers (VTs) have been registered. Till date, 6 States/UTs i.e. Ladakh, Goa, Mizoram, Tripura and Himachal Pradesh have been declared fully literate.

District Institutes of Education and Training (DIETs) are being

developed as centres of excellence in a phased manner in the next five years for strengthening teacher training.

A series of transformative reforms and initiatives have also been undertaken in the Higher Education sector under the vision of NEP 2020.

In the area of academic frameworks and standardisation, significant steps have been taken such as the implementation of the National Credit Framework (NCrF) and its Standard Operating Procedure to enable seamless integration of academic, vocational, and experiential learning across levels of education. Further, National Higher Education Qualification Framework (NHEQF) aims to standardize qualification levels across academic and vocational streams for equivalence and comparability.

The introduction of the Automated Permanent Academic Account Registry (APAAR ID) provides students with a lifelong academic identity to track their learning journey from pre-primary to higher education. Over 2600 universities and HEIs have been onboarded on the ABC portal, and more than 4.50 crore students are already registered.

To improve access and affordability, the PM Vidyalaxmi Scheme has been launched, enabling meritorious students to avail collateral-free, guarantor-free education loans through a simple, transparent, and digital process.

Additionally, the regulatory frameworks for Open and Distance Learning (ODL) and Online Education have been revised to ensure quality and parity with regular programmes. As of now, 126 HEIs are offering nearly 802 online

programmes and 121 HEIs are running around 1699 ODL programmes.

To promote multilingual education, the Bharatiya Bhasha Pustak Scheme, as per the Budget announcement 2025–26, has been envisaged to provide textbooks across various school and higher education subjects in 22 Indian languages in digital format over the next three years.

Further, UGC allows that students can write the answers in local languages in examinations even if the programmes is offered in English medium and promote translation of original writing in local languages and use of local language in the teaching-learning process at universities. 41 Institutions are offering Engineering Courses across 10 States in 12 regional languages. CUET conducted in 13 Languages and participated by around 240 Institutions. JEE (Mains) and NEET (UG) conducted in 13 languages involving about more than 30 lakhs students.

Digital education has been strengthened through the integration of the SWAYAM platform, which now allows up to 40% of total programme credits to be earned through online courses. A total of 404 universities have adopted SWAYAM, with more than 5 crore cumulative enrolments and around 10 lakh certifications per year. To support skill development, the SWAYAM Plus portal has also been launched, focusing on upskilling and reskilling the workforce. Over 4.65 lakh students have registered so far.

For realizing the vision of "Make AI in India and Make AI work for India", the Government had approved establishment of three Centres of Excellence (CoE) in Artificial Intelligence (AI) with a total financial outlay of Rs. 990.00 Cr

over the period of FY 2023-24 to FY 2027-28. Ministry of Education approved three academic institutions for establishment of three Centres of Excellence (CoE) – CoE of AI in Health at IISc Bengaluru, CoE of AI in Agriculture at IIT Ropar and CoE of AI in Sustainable Cities at IIT Kanpur. Further, a new Centre of Excellence (CoE) in Education announced in Budget 2025-26 for a total outlay of Rs. 500.0 Cr, is being led by IIT Madras.

Promoting internationalisation of education, the Government has enabled the setting up of Foreign Higher Educational Institutions (FHEIs) in India. 14 Letters of Intent have been issued to FHEIs from Australia, Italy, United Kingdom and USA to set up their campuses at various places in India including Bengaluru (Karnataka), Delhi NCR, Mumbai (Maharashtra) and Chennai (Tamil Nadu). Among these, University of Southampton, UK commenced its courses in August, 2025 at its campus in Gurugram, Haryana. Under International Financial Services Centres Authority (IFSCA) Regulations 2022, approvals have been accorded to 5 universities from UK, Australia and Northern Ireland for operating offshore branch campuses in GIFT City SEZ, Gandhinagar, Gujarat. Among these 5 universities, Deakin University, Australia commenced its courses in July, 2024, and University of Wollongong, Australia commenced its courses in November, 2024. In addition, Indian institutions are also establishing a global presence, with IIT Delhi's campus in Abu Dhabi and IIT Madras in Tanzania. These steps support the goal of making India a global hub for education.

Additionally, regulatory provisions now allow for Twinning, Joint Degree,

and Dual Degree Programmes through academic collaboration between Indian and foreign HEIs, with 103 institutions currently offering such programmes out of 230 eligible universities.

India's standing in global rankings has significantly improved, with 54 Indian HEIs featured in the QS Rankings 2026, as compared to 11 in 2015. The QS Subject Rankings for 2025 included 79 Indian HEIs, an increase of 10 from the previous year's 69. As per QS Asia ranking 2026, 294 Indian Higher Education Institutions features.

To promote industry-academia collaboration, the Professor of Practice scheme has been introduced, facilitating the engagement of around 18,596 domain experts across 537 HEIs.

Efforts are also being made to strengthen cultural and traditional knowledge systems, with the systematic integration of Indian Knowledge Systems (IKS) into higher education curricula to promote Indian values, heritage, and indigenous knowledge. IKS Scheme has been extended from 2025-26 to 2029-30 with a financial outlay of Rs. 405.78 Crore to bridge the gap between scientifically evidenced and researched tradition Indian knowledge systems and contemporary knowledge systems.

(b) to (e): Education is subject of concurrent list and both Central and State government work collaboratively to ensure comprehensive, and progressive enhancement of overall quality and growth within the education sector. NEP 2020 does not intend to take away the powers of the State to legislate on education and rather it requires careful planning, joint monitoring, and

collaborative implementation between the Centre and States for execution of the policy.

To create awareness and discuss innovative ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs, Educational Institutions, other stakeholders from time to time. Implementation of NEP 2020 was discussed in National Education Ministers' Conference held in Gujarat in June 2022; National Conference of Chief Secretaries held in June 2022; 7th Governing Council Meeting of NITI Aayog held in August 2022; Akhil Bharatiya Shiksha Samagam 2022, 2023, 2024 and 2025; 9th Governing Council Meeting of NITI Aayog held on 27th July 2024; Two-day National Workshop on Higher and Technical Education with Secretaries of States/UTs on 12th and 13th November 2024; Two-day Vice Chancellors' Conference of Central Universities in Kevadia, Gujarat on 10th and 11th July 2025 to focus on Central Universities' role as drivers of educational transformation and their contribution to Viksit Bharat @2047, review progress and set the future roadmap; A National Workshop on Multidisciplinary Education and Research University (MERU) under Pradhan Mantri Uchchatar Shiksha Abhiyan (PM USHA) from 30th April to 1st May, 2025 to discuss topics like UGC Regulations for NEP Implementation, Clustering and Collaboration for Multidisciplinary Education, Holistic Education through Integration of Skilling and Industry Connect, etc.

National Conference on Curricular and Assessment Equivalence and Improving Learning Outcomes was organised on 02.07.2025. The Conference

witnessed participation of over 250 senior officials. Key highlights included the launch of the PARAKH Dissemination Portal, presentations on State-level best practices, deliberations on frameworks for Board equivalence, and strategies for enhancing learning outcomes in alignment with the objectives of NEP 2020.

An Orientation and Training Workshop was organised on 12.01.2026 for Vice-Chancellors and Nodal Officers of HEIs on the QS World University Rankings. The workshop aimed at improving institutional understanding of global ranking parameters, best practices, and strategic pathways, in alignment with the objectives of the National Education Policy (NEP) 2020. The workshop witnessed wide participation from Central, State, and Private Universities, including autonomous institutions across the country.

NEP 2020 provides different timelines as well as principles and methodology for its implementation. Accordingly, Ministry of Education, State Governments, education-related Ministries, the regulatory and implementing bodies of school and higher education such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, National Council of Educational Research and Training, Central Board of Secondary Education, Universities/Colleges/Schools etc. have started taking initiatives for implementation of NEP 2020.

सरकारी विद्यालयों में अपर्याप्त अवसंरचना

303. श्री आदित्य यादव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि उत्तर प्रदेश के बदायूं जिले के कई सरकारी स्कूलों में जर्जर कक्षाओं, शौचालय सुविधाओं के अभाव, योग्य शिक्षकों की कमी और डिजिटल शिक्षण उपकरणों की अनुपलब्धता सहित अपर्याप्त अवसंरचना की समस्या बनी हुई है, जिससे सामूहिक रूप से सभी के लिए समान शिक्षा की संभावना की अनदेखी हो रही है और गरीब परिवारों के छात्रों को स्कूल की पढ़ाई बीच में ही छोड़ने के लिए मजबूर होना पड़ रहा है, जिससे ग्रामीण-शहरी शिक्षा का अंतर बढ़ता जा रहा है और सरकार के वादों पर जनता का विश्वास कम हो रहा है;

(ख) यदि हां, तो सरकार द्वारा उक्त जिले में शिक्षकों की समय पर नियुक्ति, कार्यशील शौचालयों की व्यवस्था, स्वच्छ पेयजल की व्यवस्था और डिजिटल शिक्षण उपकरणों की स्थापना और रखरखाव के लिए पर्याप्त निधि के आवंटन को सुनिश्चित करने हेतु लागू की गई सुधारात्मक रणनीतियों का ब्यौरा क्या है और अब तक प्राप्त नामांकन, उपस्थिति और अधिगम स्तर में सुधार जैसे ठोस परिणामों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): स्कूल शिक्षा और साक्षरता विभाग ने वर्ष 2018-19 से स्कूल शिक्षा के लिए एक एकीकृत केंद्र प्रायोजित योजना - समग्र शिक्षा की शुरुआत की है। यह योजना राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप है और इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को न्यायसंगत और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा तक पहुंच प्राप्त हो, जो उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखता है और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाता है।

समग्र शिक्षा के तहत, उत्तर प्रदेश के बदायूं जिले सहित देशभर में मौजूदा सरकारी स्कूलों को मजबूत करने और बुनियादी ढांचे में सुधार के लिए सहायता प्रदान की जाती है। इसमें अतिरिक्त

कक्षाओं के निर्माण, शौचालय (लड़कों, लड़कियों और सीडब्ल्यूएसएन के लिए), पेयजल, बिजली, आईसीटी सुविधाओं की व्यवस्था, एकीकृत जिला शिक्षा सूचना प्रणाली (यूडाइस) डेटाबेस से निर्धारित अंतर और संबंधित राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के आधार पर स्मार्ट और डिजिटल कक्षाओं का निर्माण शामिल है। शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइस) के आंकड़ों का उपयोग करके बुनियादी ढांचे की जरूरतों की वार्षिक पहचान की जाती है और तदनुसार, समग्र शिक्षा के तहत वार्षिक योजनाएं राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और प्राथमिकता के आधार पर तैयार की जाती हैं और यह उनकी वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) में प्ररिलक्षित होती है, जिसे बाद में योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों के अनुसार राज्यों और संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा मूल्यांकन और अनुमोदित किया जाता है।

उत्तर प्रदेश राज्य सरकार द्वारा प्रदत्त सूचना के अनुसार, ऑपरेशन कायाकल्प के अंतर्गत स्कूल की तैयारी बढ़ाने और समग्र अधिगम माहौल में सुधार करने हेतु 19 आवश्यक बुनियादी बुनियादी सुविधाओं का सृजन किया गया है। इन सुविधाओं में सुरक्षित पेयजल, लड़कों और लड़कियों के लिए अलग-अलग शौचालय, बहते पानी और टाइलों के साथ शौचालय, सीडब्ल्यूएसएन के अनुकूल शौचालय, हाथ धोने की कई टोटियाँ, टाइल वाली कक्षाएं, काले/हरे/सफेद बोर्ड, रसोई का नवीनीकरण, स्कूल भवनों की सफेदी और पेंटिंग, रेलिंग के साथ रैंप, विद्युतीकरण और बिजली के उपकरण, बिजली के कनेक्शन, लड़कों और लड़कियों के शौचालय, स्कूल फर्नीचर, नल आधारित बहता पानी और फाटकों के साथ चारदीवारी शामिल हैं। वर्तमान में, पूरे बदायूं जिले में इन 19 सुविधाओं की परिपूर्णता 95 प्रतिशत है।

उपरोक्त के अलावा, बदायूं जिले में 12 अतिरिक्त कक्षाओं, 78 उच्च प्राथमिक विद्यालयों में फर्नीचर, 8 प्राथमिक विद्यालय भवनों और जर्जर अवस्था में 3 उच्च प्राथमिक विद्यालय भवनों का पुनर्निर्माण किया गया है।

पीएम श्री योजना के तहत, बदायूं जिले के 30 स्कूलों को मॉडल संस्थानों के रूप में कार्य

करने के लिए सभी आवश्यक सुविधाओं के साथ व्यापक उन्नयन के लिए चुना गया है।

चूंकि शिक्षा संविधान की समवर्ती सूची में है, और बहुसंख्य स्कूल संबंधित राज्य सरकार के प्रशासनिक अधिकार क्षेत्र में आते हैं, इसलिए शिक्षकों की नियुक्ति राज्य की जिम्मेदारी है। भारत सरकार समग्र शिक्षा के तहत शिक्षकों के वेतन एवं प्रशिक्षण हेतु वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है। सेवानिवृत्ति, त्यागपत्र और छात्रों की बढ़ती संख्या या नए स्कूलों को समायोजित करने की आवश्यकता के कारण शिक्षक भर्ती एक सतत प्रक्रिया है। समय से भर्ती के लिए एक व्यापक, प्रौद्योगिकी-संचालित योजना और पूर्वानुमान कार्य करना प्रत्येक राज्य/संघ राज्य क्षेत्र की जिम्मेदारी है। विभाग नियमित रूप से समीक्षा बैठकें आयोजित करता है और राज्यों और संघ राज्य क्षेत्रों से शिक्षकों की रिक्तियों को भरने और तर्कसंगत तैनाती सुनिश्चित करने का आग्रह करते हुए सुझाव जारी करता है।

उत्तर प्रदेश राज्य सरकार द्वारा प्रदत्त जानकारी के अनुसार, वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 की अवधि के दौरान बदायूं जिले को 593 स्मार्ट कक्षाओं, 294 आईसीटी प्रयोगशालाओं और 12 डिजिटल पुस्तकालयों से समृद्ध किया गया है।

भारत सरकार ने वर्ष 2025-26 के बजट में बीएसएनएल द्वारा दूरदराज के क्षेत्रों में डिजिटल अवसंरचना को बढ़ाने के लिए 'भारतनेट' परियोजना के तहत ग्रामीण क्षेत्रों के सभी सरकारी माध्यमिक विद्यालयों में ब्रॉडबैंड कनेक्टिविटी के प्रावधान की घोषणा की है।

17 मई, 2020 को 'आत्मनिर्भर भारत अभियान' के हिस्से के रूप में पीएम ई-विद्या नामक एक व्यापक पहल शुरू की गई थी, जो राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के तत्वावधान में देशभर में शिक्षा के लिए एक से अधिक मोड में पहुंच को सक्षम बनाने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करती है। राज्य/संघ राज्य क्षेत्र (यूटी) मातृभाषा/स्थानीय/क्षेत्रीय भाषाओं में अपनी आवश्यकतानुसार इन पहलों का उपयोग करने के लिए एनसीईआरटी के साथ सहयोग करते हैं। पीएम ई-विद्या में भारत सरकार में राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों (एबी)/अन्य मंत्रालयों को आवंटित 200 डीटीएच टीवी

चैनल और 400 रेडियो चैनल शामिल हैं ताकि वे कक्षा 1-12 के लिए विभिन्न भारतीय भाषाओं में अपनी आवश्यकता के अनुसार पूरक शिक्षा प्रदान कर सकें।

ज्ञान साझाकरण हेतु डिजिटल अवसंरचना (दीक्षा) राज्यों/संघ राज्य क्षेत्रों में स्कूल शिक्षा के लिए सभी ग्रेड के लिए क्यूआर कोड की गई प्रेरणावान पाठ्यपुस्तकों (ईटीबी) के साथ-साथ गुणवत्तापूर्ण ई-सामग्री प्रदान करने के लिए देश का एक राष्ट्र, एक डिजिटल मंच है। दीक्षा में एक भागीदार के रूप में, राज्यों/ संघ राज्य क्षेत्रों/एबी ने बहुभाषिकता को सक्षम बनाते हुए मातृ स्थानीय/क्षेत्रीय भाषाओं में 3.7 लाख से अधिक सामग्री तैयार की है और योगदान दिया है। कुल मिलाकर, छात्रों, शिक्षकों और अन्य हितधारकों द्वारा दीक्षा पर 565.28 करोड़ शिक्षण सत्र पूरे किए गए हैं। हितधारकों के पास दीक्षा पर 450 से अधिक आभासी प्रयोगशालाएँ और 100 आभासी कौशल प्रयोगशाला (हिंदी और अंग्रेजी में 50-50) तक पहुंच सुलभ है।

आर्थिक रूप से कमजोर वर्गों के मेधावी छात्रों को VIIIवीं कक्षा में पढ़ाई छोड़ने से रोकने और उन्हें माध्यमिक स्तर तक अपनी शिक्षा जारी रखने के लिए प्रोत्साहित करने के उद्देश्य से केंद्रीय क्षेत्र की योजना 'राष्ट्रीय साधन-सह-मेधा छात्रवृत्ति योजना' लागू की जा रही है। योजना के तहत राज्य सरकार, सरकारी सहायता प्राप्त और स्थानीय निकाय के स्कूलों में पढ़ाई के लिए IXवीं कक्षा के चयनित छात्रों को प्रतिवर्ष एक लाख नवीनतम छात्रवृत्ति प्रदान की जाती है और Xवीं से XIIवीं कक्षा में उनकी निरंतरता/नवीनीकरण किया जाता है। छात्रवृत्ति की राशि 12000/- रुपये प्रति वर्ष है।

उत्तर प्रदेश सरकार द्वारा प्रदत्त जानकारी के अनुसार, बदायूं जिले में निपुण (समझ और संख्याज्ञान के साथ पठन में प्रवीणता के लिए राष्ट्रीय पहल) को अपनाने वाले स्कूलों की संख्या - 2023-24 में 7 स्कूलों से बढ़कर वर्ष 2024-25 में 433 तक वृद्धि हुई है।

जैसाकि उत्तर प्रदेश सरकार द्वारा सूचित किया गया है, वर्ष 2023-24 और 2024-25 के बीच कक्षा 1 से 8 के लिए औसत छात्र उपस्थिति में भी 53% से 62% तक सुधार हुआ है। छात्रों के नामांकन से संबंधित डेटा लिंक: <https://dashboard.udiseplus.gov.in/#/>, पर देखा जा

सकता है छात्रों के आगे अधिगम परिणामों को लिंक:

<https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है।

कक्षा 3, 6 और 9 के लिए अधिगम परिणामों का पता लगाने/मापने के लिए, स्कूल शिक्षा और साक्षरता विभाग देशभर में प्रति 3 वर्ष में परख (समग्र विकास के लिए ज्ञान का प्रदर्शन मूल्यांकन, समीक्षा और विश्लेषण) राष्ट्रीय सर्वेक्षण आयोजित करता है। परख राष्ट्रीय सर्वेक्षण विभिन्न प्रकार के प्रबंधन में ग्रामीण और शहरी स्कूलों में और सामाजिक समूहों में शिक्षा में एकसमान पहुंच और गुणवत्ता के लिए सहायता करने के लिए आयोजित किया जाता है। परख राष्ट्रीय सर्वेक्षण 2024 का नवीनतम दौर 4 दिसंबर, 2024 को शिक्षा मंत्रालय के तत्वावधान में राष्ट्रीय मूल्यांकन केंद्र, परख द्वारा आयोजित किया गया था। रिपोर्ट को <https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है। राष्ट्रीय सर्वेक्षण 2024 <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध हैं। परख राष्ट्रीय सर्वेक्षण 2024 के निष्कर्ष बुनियादी साक्षरता और संख्याज्ञान कौशल में राष्ट्रीय उपलब्धि सर्वेक्षण 2021 की तुलना में एक महत्वपूर्ण सुधार को प्रदर्शित करते हैं, जो शुरू की गई पहलों के सकारात्मक प्रभाव को दर्शाता है।

EXPANSION OF FOREST AREA IN THE COUNTRY

304. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of forest cover in hectares in the country along with their percentage, State/UT-wise;
- (b) the national coverage of forest area in terms of hectares and percentage;
- (c) whether the Government proposes to make any new effort for the

- expansion of forest area in the country, if so, the details thereof;
- (d) the details of the funds provided by the Government for conservation, development and promotion of forests in the country during the last three years and the current year, State/UT-wise including Chhattisgarh; and
- (e) the details of the success achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): Forest Survey of India (FSI), Dehradun, an organization under the Ministry of Environment, Forest and Climate Change, carries out the assessment of forest and tree cover of the country biennially and the findings are published in the India State of Forest Report (ISFR). The forest cover assessment is a wall-to-wall mapping exercise based on remote sensing supported by intensive ground verification and field data from the National Forest Inventory.

As per ISFR 2023, the forest cover of the country is 7,15,34,261 hectare which is 21.76% of the total geographical area of the country. The State/UT wise details of forest cover in the country is given in **Statement-I**.

(b) and (c): As per ISFR, the Recorded Forest Area is 7,75,37,700 hectares which is 23.59% of the total geographical area of the country. The land is recorded as forest area by the concerns State/UT under the State Act or local law.

(d) and (e): The Ministry provides technical and financial support to States and UTs through various schemes and programmes of the Central Government for

increasing forest cover including protection, conservation and management of forests in the country. This includes the National Mission for a Green India (GIM), Nagar Van Yojana (NVY), Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI).

National Authority, CAMPA, also approves the Annual Plans of Operation (APOs) of the concerned States and Union Territories in accordance with the Compensatory Afforestation Fund Act, 2016 and the Compensatory Afforestation Fund Rules, 2018.

Further, a plantation campaign “एक पेड़ माँ के नाम #Plant4Mother” has also been launched on the occasion of World Environment Day 2024 and in the current year also to undertake plantation activities across the country. This campaign follows the “Whole of Government” and “Whole of Society” approach with participation of all stakeholders for increasing the green cover in the country. The campaign has contributed large scale plantation aiding the enhancement of green cover in the country.

The details of funds provided by the Ministry to States and UTs including the State of Chhattisgarh during the last three years under the Green India Mission, CAMPA, Nagar Van Yojana and MISHTI are given at **Statement-II to Statement-V** respectively.

It is a result of the comprehensive action taken regarding protection and conservation of forests as well as afforestation efforts that the forest cover has increased from 7,12,249.00 square kilometer in ISFR 2019 as compared to

7,15,342.61 square kilometer in ISFR 2023.

STATEMENT-I

The State/UT wise details of forest cover in the country

(Area in hectares)

S.No.	State /UT	Geographical Area (GA)	Total Forest Cover 2023	% of GA
1	Andhra Pradesh	1,62,92,257	30,08,496	18.47
2	Arunachal Pradesh	83,74,322	65,88,157	78.67
3	Assam	78,43,800	28,31,355	36.10
4	Bihar	94,16,300	7,53,245	8.00
5	Chhattisgarh	1,35,19,200	55,81,175	41.28
6	Delhi	1,48,300	19,528	13.17
7	Goa	3,70,200	2,26,572	61.20
8	Gujarat	1,96,24,400	15,01,664	7.65
9	Haryana	44,21,200	1,61,426	3.65
10	Himachal Pradesh	55,67,300	15,58,035	27.99
11	Jharkhand	79,71,600	23,76,578	29.81
12	Karnataka	1,91,79,100	39,25,427	20.47
13	Kerala	38,85,200	22,05,936	56.78
14	Madhya Pradesh	3,08,25,211	77,07,344	25.00
15	Maharashtra	3,07,71,300	50,85,853	16.53
16	Manipur	22,32,700	16,58,546	74.28
17	Meghalaya	22,42,900	16,96,684	75.65
18	Mizoram	21,08,100	17,99,046	85.34
19	Nagaland	16,57,900	12,22,247	73.72
20	Odisha	1,55,70,700	52,43,356	33.67
21	Punjab	50,36,200	1,84,609	3.67
22	Rajasthan	3,42,23,899	16,54,821	4.84
23	Sikkim	7,09,600	3,35,840	47.33
24	Tamil Nadu	1,30,06,000	26,45,022	20.34
25	Telangana	1,12,12,244	21,17,904	18.89

26	Tripura	10,48,600	7,58,477	72.33
27	Uttar Pradesh	2,40,92,756	15,04,580	6.24
28	Uttarakhand	53,48,336	24,30,383	45.44
29	West Bengal	88,75,200	16,83,233	18.97
30	A and N Islands	8,24,900	6,73,292	81.62
31	Chandigarh	11,400	2,500	21.93
32	Dadra and Nagar Haveli and Daman and Diu	60,200	22,562	37.48
33	Jammu and Kashmir	2,22,23,600	21,34,639	10.63
34	Ladakh		2,28,592	
35	Lakshadweep	2,963	2,706	91.33
36	Puducherry	49,000	4,431	9.04
	Total	32,87,46,888	7,15,34,261	21.76

STATEMENT-II

Details of funds released to the States/UTs during the last three years and in the current year under National Mission for a Green India(GIM)

(Rs. in Crores)

Sl. No.	States / Year	2022-23	2023-24	2024-25	2025-26 (till date)
1	Arunachal Pradesh	21.28	0.00	0.00	0.00
2	Chhattisgarh	0.00	0.09	0.00	2.74
3	Haryana	0.00	7.60	30.58	25.65
4	Jammu & Kashmir	6.49	0.00	4.50	0.00
5	Karnataka	2.93	2.33	4.99	0.95
6	Kerala	0.00	0.00	0.00	8.49
7	Madhya Pradesh	17.93	8.62	23.61	0.00
8	Manipur	5.45	8.91	0.00	0.00

9	Mizoram	36.27	21.13	0.00	8.90
10	Odisha	8.4756	12.59	0.00	0.00
11	Punjab	2.7393	5.38	0.00	0.00
12	Sikkim	6.57	7.50	12.24	6.61
13	Uttarakhand	28.40	31.94	25.16	0.00
14	West Bengal	0.76	0.76	0.00	0.00
15	Uttar Pradesh	0.00	5.43	0.00	0.00

STATEMENT-III

**Details of funds approved in Annual Plan of Operations of States/UTs CAMPA by
National Authority during the last three years and in the current year
(Rs. in Crores)**

S. No.	State/Year	APO Approved			
		2022-23	2023-24	2024-25	2025-26 (till date)
1	Andaman & Nicobar Islands	10.97	6.7	10.42	5.9
2	Andhra Pradesh	224.09	226.75	253.6	255.74
3	Arunachal Pradesh	195.29	190.69	126.55	390.3
4	Assam	162.57	109.69	104.39	102.75
5	Bihar	115.42	37.88	65.18	-
6	Chandigarh	1.66	1.54	1.4	0.75
7	Chhattisgarh	688.46	471.21	401.69	537.13
8	Delhi	33.93	47.15	34.55	47.8
9	Goa	36.53	31.28	29.56	33.68
10	Gujarat	205.4	250.02	310.5	400.45
11	Haryana	270.68	69.03	120.83	192.32
12	Himachal Pradesh	190.23	185.14	184.52	254.44
13	Jammu & Kashmir	312.69	370.55	180.18	128.17
14	Jharkhand	764.85	412.14	654.62	984.86
15	Karnataka	270.98	313.89	288.06	337.9
16	Kerala	17.26	9.06	8.93	8.27
17	Ladakh	-	60.55	76.94	89.89
18	Madhya Pradesh	889.84	1070.6	1398.42	1443.63
19	Maharashtra	708.11	597.57	730.65	531.24
20	Manipur	22.59	20.26	27.36	44.52

S. No.	State/Year	APO Approved			
		2022-23	2023-24	2024-25	2025-26 (till date)
21	Meghalaya	26.67	30.91	24.75	25.11
22	Mizoram	16.74	14.6	22.77	3.86
23	Odisha	1191.31	948.04	1112.93	1012.63
24	Punjab	203.01	257.1	125.94	165.68
25	Rajasthan	249.19	286.49	198.44	269.7
26	Sikkim	69.82	79.95	44	110.39
27	Tamil Nadu	38.22	44.15	35.27	23.46
28	Telangana	772.65	455.3	386.8	412.99
29	Tripura	52.9	85.77	61.87	90.71
30	Uttar Pradesh	344.08	172.04	155.57	163.27
31	Uttarakhand	320.15	383.82	335.37	403.67
32	West Bengal	52.83	79.4	63.51	90.13

STATEMENT-IV

Details of funds released to the States/UTs during the last three years and in the current year under Nagar Van Yojana

(Rs. in Crores)

SI No	State/Year	2022-23	2023-24	2024-25	2025-26 (till date)
1	Andhra Pradesh	358.61	5888.366	3549.55	1240.47
2	Arunachal Pradesh	56	0	24	208.971
3	Assam	0	0	0	0
4	Bihar	137.61	44.802	15.16	0
5	Chandigarh	13.41	0	0	0
6	Chhattisgarh	0	0	0	762.786
7	Goa	0	61.59	0	0
8	Gujarat	203	0	242.5	0
9	Himachal Pradesh	319.4	0	0	0
10	Jammu & Kashmir	476.28	107.34	787.25	0
11	Jharkhand	1341.41	145.293	0	0
12	Karnataka	0	260.44	1598.6516	0
13	Kerala	0	0	0	473.35

14	Madhya Pradesh	1175.09	0	3260.97	2705.4141
15	Maharashtra	193.87	0	0	0
16	Manipur	0	0	0	208.964
17	Meghalaya	242.76	0	0	0
18	Mizoram	1766.1	121.74	0	0
19	Nagaland	0	1892.49	172.44	616.08
20	Punjab	0	360.53	0	0
21	Rajasthan	848.12	72.8	914.96	1292.636
22	Sikkim	390.97	42	653.4887	0
23	Tamil Nadu	630	0	0	0
24	Telangana	582.88	0	1890	826.7
25	Tripura	0	151.44	0	0
26	Uttar Pradesh	5.6	0	831.6	110.84
27	Uttarakhand	86.72	0	0	0
28	West Bengal	16.8	158.07	0	0

STATEMENT-V

Details of funds released to the States/UTs during the last three years and in the current year under MISHTI
(Rs. in Crores)

SI No	State/Year	2024-25	2025-26 (till date)
1	Andhra Pradesh	4.71	8.368
2	Gujarat	6.20	61.10
3	Odisha	0.70	-
4	Puducherry	1.94	-
5	Kerala	0.67	1.014
6	West Bengal	3.74	-

SETTING UP OF NEW SHIKSHAN SANSTHA

305. SHRI KESINENI SIVANATH:

SHRI B K PARTHASARATH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be

pleased to state:

- (a) the total number of New Jan Shikshan Sansthan (JSS) sanctioned and operational in the country, State/UT-wise;
- (b) the details of the agencies running the JSS, State/UT-wise along with the number of people trained;
- (c) the Expression of Interests that has been invited by the Government for setting up of New JSS, State/UT and district-wise for the State of Andhra Pradesh during the last five years and the current year; and
- (d) whether the Government plans to establish more JSS in the country, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): At present, 294 Jan Shikshan Sansthans (JSS) are functioning across 26 States and 7 UTs. These JSSs are registered as Non Governmental Organizations under the Societies Registration Act, 1860 for the purpose of running them. State-wise details of functional JSSs and number of trained beneficiaries are given at **Statement-I**. State-wise details of functional JSSs are given at **Statement-II**. Since the details in aforementioned **Statement-II** are too lengthy. It is uploaded on Ministry's website at <https://www.msde.gov.in/documents?page=1>

Since July 2018 and till 31st December 2025, a total of 34.14 lakh beneficiaries have been trained under the JSS scheme.

(c): An Expression of Interest (Eoi) to establish new Jan Shikshan Sansthan for Skill Development in the country was released on 22nd May 2023 by this Ministry, however the Eoi was cancelled subsequently.

(d): At present no such proposal is under consideration.

STATEMENT-I

State-wise details of functional JSSs and number of trained beneficiaries

SI No	State/UT	No. of functional JSS	Number of beneficiaries Trained
1	Andaman and Nicobar	1	7,360
2	Andhra Pradesh	6	80,248
3	Arunachal Pradesh	0	726
4	Assam	6	68,386
5	Bihar	21	2,29,447
6	Chandigarh	1	12,120
7	Chhattisgarh	14	1,46,565
8	Dadra And Nagar Haveli And Daman And Diu	2	15,412
9	Delhi	3	40,609
10	Goa	1	12,547
11	Gujarat	9	1,23,173
12	Haryana	2	53,750
13	Himachal Pradesh	11	86,411
14	Jammu And Kashmir	2	13,236
15	Jharkhand	13	1,02,540
16	Karnataka	12	1,43,999
17	Kerala	9	1,18,023
18	Ladakh	2	912
19	Lakshadweep	1	4,733
20	Madhya Pradesh	29	3,66,982
21	Maharashtra	21	2,75,214
22	Manipur	4	49,070
23	Meghalaya	1	5,980
24	Mizoram	1	6,591

25	Nagaland	2	12,322
26	Odisha	29	3,11,556
27	Punjab	2	22,653
28	Rajasthan	9	95,209
29	Tamil Nadu	9	1,00,901
30	Telangana	6	79,622
31	Tripura	2	20,096
32	Uttar Pradesh	47	6,18,416
33	Uttarakhand	8	94,994
34	West Bengal	8	94,378
	Grand Total	294	34,14,181

IMPLEMENTATION OF PMKVY IN PERAMBALUR

306. THIRU ARUN NEHRU:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the Government and private training partners accredited under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in Perambalur district;
- (b) the details of the training centres operational and course offerings available, block-wise in the said district;
- (c) the details of the funds released and utilised for PMKVY in Perambalur during the last three financial years and the current year;
- (d) the details of the placement assistance provided post-certification; an
- (e) the details of the monitoring mechanism to track trainee employment and earnings?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT

AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0, project-wise accreditation has been granted to the following training partners for imparting skill development training in the Perambalur district of Tamil Nadu: (i) Infrastructure Equipment Skill Council, (ii) Jeyram Educational Trust, (iii) Sri Varadarajan Educational Trust and (iv) Telecom Sector Skill Council.

(b): The details of training centres operational under these four training providers in the Perambalur district and course offered by them under PMKVY 4.0, as on 31.12.2025, are given at **Statement**.

(c): The details of funds disbursement under PMKVY in Perambalur during the last three financial years and current year (till December, 2025) are given below:

(₹ in Crore)

S. No.	Financial Year	Fund disbursed
1	2022-23	0.04
2	2023-24	2.04
3	2024-25	0.94
4	2025-26	-
Total		3.02

(d) and (e): Under PMKVY 4.0 which is under implementation since FY 2022-23, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant courses.

To enable the opportunities for employment, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Further, candidates can have access to jobs and apprenticeship opportunities through the platform.

STATEMENT

The details of training centres operational under these four training providers in the Perambalur district and course offered by them under PMKVY 4.0, as on 31.12.2025

S.No.	Training Centre name	Course offered	Trained / Oriented
1.	Tamil Nadu Hydraulic and Earthmovers Operators Welfare Association - Perambalur	Backhoe Loader Operator	30
2.	Jeyram Educational Trust	Sewing Machine Operator - Knits	120
		Specialised Sewing Machine Operator	192
		Senior Beauty Therapist	109
		Application Developer - Web and Mobile	814
		Customer Care Executive-Domestic-Non- Voice	113
		Domestic IT Helpdesk Attendant	118
		IoT - Software Analyst	837
		Handheld Devices	18

		(Handset and Tablet) Technician	
3.	Varadharajan Polytechnic College	CNC Operator Turning	60
		Electrical Technician	115
		Office Assistant	60
4.	Infonet Comm Enterprises Pvt Ltd Perambalur	Broadband Technician	60
5.	Ma Foi Strategic Consultants Pvt Ltd- Perambalur	Project Engineer - 5G Networks	85
6.	Ma Foi Training Centre - Perambalur	Wireless Technician	26
7.	TSSC CIEL HR Services Pvt Ltd Perambalur	Telecom Rigger - 5G and Legacy Networks	0
8.	TSSC Ma Foi Startegic Consultants Pvt Ltd Perambalur	Project Engineer - 5G Networks	150
9.	TSSC PRPL_TC_10	Grass Root Telecom Provider	90
10.	TSSC-SIGARAM EDUCATIONAL AND CHARITABLE TRUST	Telecom Rigger - 5G and Legacy Networks	150

प्रतियोगी परीक्षाओं में अनुचित साधनों का उपयोग

307. श्रीमती गनीबेन नागाजी ठाकोर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में विभिन्न प्रतियोगी परीक्षाओं में प्रश्नपत्र लीक होने और नकल की घटनाएं बार-बार सामने आई हैं;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान ऐसी घटनाओं का वर्ष-वार ब्यौरा क्या है;

(ग) क्या सरकार का ऐसी घटनाओं पर रोक लगाने के लिए कोई सख्त कानून बनाने का विचार है; और

(घ) यदि हां, तो उक्त अधिनियम के प्रमुख प्रावधान क्या हैं और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त

मजूमदार):

(क) से (घ): शैक्षणिक संस्थानों में राष्ट्रीय और राज्य स्तर पर भर्ती के साथ-साथ प्रवेश के लिए विभिन्न निकायों द्वारा प्रतियोगी परीक्षाएं आयोजित की जाती हैं।

अनुचित साधनों के निवारण के रूप में और सार्वजनिक परीक्षाओं में अधिक पारदर्शिता, निष्पक्षता और विश्वसनीयता लाने के लिए, केंद्र सरकार ने सार्वजनिक परीक्षा (अनुचित साधनों की रोकथाम) अधिनियम और नियम 2024 को अधिसूचित किया है। इस अधिनियम में केंद्र सरकार और उनकी एजेंसियों द्वारा संचालित सार्वजनिक परीक्षाओं पर प्रतिकूल प्रभाव डालने वाले व्यक्तियों/संगठित समूहों/अन्य संगठनों द्वारा प्रयुक्त किए गए अनुचित साधनों या अपराधों से निपटने के लिए सख्त प्रावधान शामिल हैं। इस अधिनियम के तहत सभी अपराध संज्ञेय, गैर-जमानती और गैर-शमनीय हैं। दंडात्मक प्रावधानों में 10 वर्ष तक की कैद, 1 करोड़ रुपये या उससे अधिक का जुर्माना, संगठित अपराध के मामले में संपत्ति की कुर्की आदि शामिल हैं। यह अधिनियम व्यक्तियों, संगठित समूहों या अन्य संगठनों के लिए एक प्रभावी कानूनी निवारक के रूप में कार्य करता है जो विभिन्न अनुचित तरीकों में लिप्त होते हैं, जिससे सार्वजनिक परीक्षा प्रणालियों पर प्रतिकूल प्रभाव पड़ता है।

**छात्रवृत्तियों के लिए आवेदनों की प्रक्रिया में आर्थिक रूप से कमजोर वर्गों
के समक्ष आने वाली कठिनाइयाँ**

308. श्री लालजी वर्मा:**श्री नीरज मौर्य:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विगत दो वर्षों के दौरान अल्पसंख्यक समूहों से संबंधित आर्थिक रूप से कमजोर वर्गों के छात्र केंद्र सरकार की छात्रवृत्तियों के लिए राष्ट्रीय छात्रवृत्ति पोर्टल पर नए आवेदन और नवीनीकरण संबंधी आवेदन जमा नहीं कर पा रहे हैं और यदि हां, तो इसके क्या कारण हैं;
- (ख) क्या सरकार को इस बात की जानकारी है कि छात्रवृत्ति राशि प्राप्त न होने के कारण आर्थिक

रूप से कमजोर अल्पसंख्यक समुदाय के कई छात्रों को शुल्क भुगतान करने में असमर्थता के चलते अपनी पढ़ाई बीच में ही छोड़नी पड़ी है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का विगत तीन वर्षों के दौरान छात्रवृत्ति प्राप्त न करने वाले छात्रों को कोई वैकल्पिक वित्तीय सहायता प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): उच्चतर शिक्षा विभाग (डीएचई) प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) योजना कार्यान्वित कर रहा है, जिसमें दो छात्रवृत्ति योजनाएं, नामतः कॉलेज और विश्वविद्यालय के छात्रों के लिए केंद्रीय क्षेत्र छात्रवृत्ति योजना (सीएसएसएस) और जम्मू-कश्मीर एवं लद्दाख के लिए विशेष छात्रवृत्ति योजना शामिल हैं, मौजूदा योजना जिसमें दिशानिर्देशों के अध्यधीन उच्च शिक्षा प्राप्त करने वाले छात्रों को मेधा-सह-योग्यता छात्रवृत्ति प्रदान की जाती है। इन योजनाओं को राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर शामिल किया गया है। पिछले दो वर्षों में, पीएम-यूएसपी सीएसएसएस और जेकेएल के लिए पीएम-यूएसपी एसएसएस के तहत सभी समुदायों के लगभग 3.8 लाख छात्रों को छात्रवृत्ति प्रदान की गई है।

(घ): प्रधानमंत्री विद्यालक्ष्मी (पीएम विद्यालक्ष्मी), जो केंद्रीय क्षेत्र की एक नई योजना 6 नवंबर 2024 को शुरू की गई है। इस योजना का मुख्य उद्देश्य यह सुनिश्चित करना है कि किसी भी छात्र को वित्तीय बाधाओं के कारण उच्चतर शिक्षा प्राप्त करने के अवसर से वंचित न किया जाए। इस योजना के तहत, अल्पसंख्यक समुदायों के छात्रों सहित सभी छात्रों को द्विपक्षीय-मुक्त और गारंटर-मुक्त शिक्षा ऋण प्रदान किया जाता है, जिसमें उच्च गुणवत्ता वाले उच्चतर शैक्षिक संस्थाओं (क्यूएचईआई) में योग्यता-आधारित प्रवेश प्राप्त करते हैं और जो शिक्षा ऋण प्राप्त करना चाहते हैं और उसके लिए कोई ऊपरी सीमा नहीं है। इसके अतिरिक्त, 8 लाख रुपये तक की वार्षिक

पारिवारिक आय वाले छात्रों के लिए, यह योजना 10 लाख रुपये तक के शिक्षा ऋण पर 3% ब्याज की छूट प्रदान करती है। एक लाख तक ऐसे नए छात्र जिन्हें शिक्षा ऋण पर कोई अन्य छात्रवृत्ति या ब्याज छूट नहीं मिल रही है, उन्हें यह ब्याज छूट मिलेगी। एक समर्पित ऑनलाइन मंच, पीएम विद्यालक्ष्मी पोर्टल <https://pmvidyalaxmi.co.in> विकसित किया गया है, जिस पर छात्र सभी बैंकों द्वारा उपयोग की जाने वाली सरलीकृत आवेदन प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज छूट के लिए आवेदन कर सकते हैं।

इसके अलावा, उच्चतर शिक्षा विभाग पीएम-यूएसपी केंद्रीय क्षेत्र ब्याज सब्सिडी योजना लागू कर रहा है। पीएम यूएसपी-सीएसआईएस योजना के तहत, उन सभी छात्रों को पूर्ण ब्याज अनुदान प्रदान किया जाता है जो अनुमोदित एनएएसी प्रत्यायित एचईआई/एनबीए के प्रत्यायित पाठ्यक्रमों से तकनीकी/व्यावसायिक पाठ्यक्रम कर रहे हैं और जिनकी वार्षिक पारिवारिक आय 10 लाख रुपये तक के ऋण के लिए 4.5 लाख रुपये तक है। इस योजना के लिए छात्र लाभार्थियों की संख्या की कोई ऊपरी सीमा नहीं है।

इसके अलावा, केंद्र सरकार के शिक्षा ऋण के लिए प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन क्रेडिट गारंटी फंड योजना (पीएम-यूएसपी सीजीएफएसईएल) के तहत, 7.5 लाख रुपये तक के स्वीकृत शिक्षा ऋणों के लिए क्रेडिट गारंटी प्रदान की जाती है। गारंटी कवर आउटस्टैंडिंग डिफॉल्ट के 75% तक है। इसके अलावा, भारतीय बैंक संघ की मॉडल शिक्षा ऋण योजना के तहत, शिक्षा ऋण के लिए पुनर्भुगतान अवधि अधिस्थगन अवधि (पाठ्यक्रम वर्ष प्लस एक वर्ष) के बाद 15 वर्ष तक है।

इस प्रकार, पीएम विद्यालक्ष्मी, पीएम-यूएसपी सीएसआईएस और पीएम यूएसपी सीजीएफएसईएल योजनाएं, विभिन्न छात्रवृत्तियों के साथ-साथ सभी योग्य छात्रों को गुणवत्तापूर्ण एचईआई में उच्च शिक्षा और अनुमोदित एचईआई में तकनीकी/व्यावसायिक शिक्षा प्राप्त करने के लिए समग्र सहायता प्रदान करती हैं।

उपरोक्त सभी पहलों के परिणामस्वरूप, उच्चतर शिक्षा में छात्रों का सकल नामांकन

अनुपात (जीईआर) 2020-21 में 27.3 से बढ़कर 2022-23 में 29.5 (अनंतिम) हो गया है।

INVESTMENTS MADE THROUGH CRYPTO CURRENCIES

309 DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken serious note on the huge investments made through crypto currencies, digital assets, fuel money laundering and illicit trades; and
- (b) if so, the steps taken by the Government to control the misuse of digital assets, crypto currencies and Non-Fungible Tokens (NFTs)?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Crypto-assets/Virtual Digital Assets (VDAs), including Non-Fungible Tokens (NFTs), are unregulated in India, and the government does not collect data on these assets. However, notwithstanding this, the Government has brought the sector under the Financial Intelligence Unit's (FIU-IND) regulatory ambit for anti-money laundering (AML) and combating the financing of terrorism (CFT) purposes, making VDA service providers (VDASPs) subject to registration, customer due diligence, record-keeping and suspicious transaction reporting obligations. Being the AML/CFT regulator, FIU-IND receives and analyses suspicious transaction reports submitted by VDASPs and disseminates actionable intelligence with law enforcement agencies to curb money laundering and terror financing activities. While FIU-

IND has taken action under Section 13 of the PMLA, 2002, against non-compliant VDASPs, the Enforcement Directorate has also investigated several crypto-related cases under PMLA, attaching/seizing/freezing proceeds of crime worth Rs. 4209.74 crore, arresting 29 persons, and filing 24 prosecution complaints. One accused has been declared a Fugitive Economic Offender.

Additionally, cases of tax evasion linked to VDAs have been detected by the Central Board of Direct Taxes (CBDT) on multiple occasions, and the Income Tax Department takes appropriate action as per the Income Tax Act, 1961. Wherever tax evasion is detected, necessary action, such as nudging taxpayers, e-verification, reassessment, survey, or search and seizure, is taken. The CBDT's NUDGE (Non-Intrusive Usage of Data to Guide and Enable) campaign has been launched to encourage voluntary compliance and enhance awareness regarding proper reporting of VDA transactions and payment of due taxes. Under this initiative, communications have been issued to identified taxpayers who carried out VDA transactions but did not disclose them in Schedule VDA of their Income-tax Returns. Data analytics tools, Project Insight and internal databases are used to match information on VDA transactions with disclosures in ITRs. Furthermore, the Prohibition of Benami Property Transactions Act, 1988, and the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, apply to all assets, including VDAs. The Benami Act enables prosecution where assets, including VDAs, are held benami, and the Black Money Act enables action against undisclosed foreign assets, including VDAs.

The Reserve Bank of India (RBI) has also cautioned users, holders and traders of VDAs vide its several public notices that dealing in these assets is associated with potential economic, financial, operational, legal, customer protection and security related risks. RBI, vide its circular dated May 31, 2021, has also advised its regulated entities to continue to carry out customer due diligence processes for transactions in VDAs, in line with regulations governing standards for Know Your Customer (KYC), Anti- Money Laundering (AML), Combating of Financing of Terrorism (CFT), obligations under Prevention of Money Laundering Act (PMLA), 2002, etc.

WORK-LIFE BALANCE FOR EMPLOYEES

310. SHRI K C VENUGOPAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of growing concerns regarding work-life balance in the country including the need for employees to have the right to disconnect from work-related communications outside official hours;
- (b) if so, the current status of any national-level discussions or initiatives on the said issue including deliberations from various stakeholders and timelines for potential policy developments and the manner in which they align with the new Labour Codes;
- (c) the measures taken/being taken by the Government to promote work-life balance nation-wide including data on average working hours, burnout rates and mental health issues; and

- (d) the details of the safeguards for employee rights under any proposed or existing frameworks, including applicability to all workers, mechanisms for grievance redressal through welfare authorities?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): 'Labour', being a subject under the Concurrent List, is enforced by both the Central Government and the State Governments within their respective jurisdictions. In the Central sphere, enforcement is carried out by inspecting officers of the Central Industrial Relations Machinery (CIRM), while in the State sphere, compliance is ensured through the State Labour Enforcement Machinery.

As per the existing labour laws, the working conditions in most of the establishments, including those in private and corporate sector, are governed by the Shops and Establishments Acts, for which the appropriate government is the State Government.

Further, the Central Government has enacted the Occupational Safety, Health and Working Conditions (OSHAndWC) Code, 2020, which has been enforced on 21.11.2025, to regulate the occupational safety, health and working conditions of the persons employed in an establishment and for matters connected therewith or incidental thereto. The Code also provides for enforcement mechanisms through the appropriate authorities for ensuring compliance with its provisions.

**KHELO INDIA-NATIONAL PROGRAMME FOR DEVELOPMENT OF
SPORTS**

311. SHRI THARANIVENTHAN M S:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the total funds allocated and utilised under the Khelo India – National Programme for Development of Sports since its inception in the country, year and State/UT-wise, particularly in Tamil Nadu;
- (b) the details of the number of athletes, schools and training centres which have been selected or supported under the said scheme in Tamil Nadu;
- (c) whether any proposals from the State Government of Tamil Nadu for setting up of Khelo India Centres, sports infrastructure or training academies are pending with the Union Government and if so, the details thereof;
- (d) the measures taken by the Government to promote indigenous sports for rural talent and gender equality in sports under the said scheme in Tamil Nadu; and
- (e) whether the Government is considering an increase in financial assistance and talent identification in Southern States like Tamil Nadu, where significant sports potential remains underutilised and if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF
YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):**

(a): Funds are allocated and released Scheme-wise and not State-wise under the Khelo India Scheme in this Ministry. The details of funds allocated and expenditure incurred under Khelo India Scheme, since its inception across the country, including in the State of Tamil Nadu, are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2016-17	118.10	118.10
2017-18	350.00	346.99
2018-19	500.09	342.24
2019-20	578.00	575.52
2020-21	328.77	338.06
2021-22	869.00	764.29
2022-23	600.00	596.39
2023-24	880.00	872.20
2024-25	746.54	620.75

(b): The details of Khelo India Athletes (KIA), Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA), along with sports disciplines covered under these centres, across the country, including Arani Lok Sabha Constituency of Tamil Nadu, are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

(c) and (e): The Ministry has received proposals for development of sports infrastructure under the Khelo India Scheme from the State Government of Tamil Nadu. The Khelo India Scheme is a demand driven scheme. The proposals received from the State/ UT Government and other eligible entities,

including for strengthening talent identification support in Southern States, are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme.

(d): The 'Promotion of rural and indigenous/tribal games' sub-component of the Khelo India Scheme, is specifically dedicated to the development and promotion of rural and indigenous games in the country. Indigenous games like Mallakhamb, Kalaripayattu, Gatka, Thang-Ta, Yogasana and Silambam have been identified for promotion under this component and were made part of Khelo India Games. In addition, the 'Sports for Women' vertical under 'Promotion of Inclusiveness through Sports' component of the Khelo India Scheme, is specifically dedicated to encouragement of women in sports across the country.

STATUS OF EMPLOYMENT OPPORTUNITIES IN RURAL AREAS

312. DR. NISHIKANT DUBEY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has recently undertaken any survey/study regarding the employment opportunities in rural areas of the country;
- (b) if so, the details thereof and the number of individuals who have migrated from rural areas to urban areas in search of employment during the last three years and the current-year, year and State/UT-wise, especially in Jharkhand;
- (c) whether the Government has introduced any schemes/projects/initiatives

for increasing employment opportunities in rural areas of the country and if so, the details thereof;

- (d) the total number of beneficiaries of such schemes/projects/initiatives during the last three years and the current year, year and State/UT-wise;
- (e) whether the Government has taken/proposes to take any steps for introduction of job-fairs, employment portals and other such events/programmes to provide jobs to youths in rural areas of the country; and
- (f) if so, the details thereof, especially in Santhal Pargana of Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR), indicating employment, including rural areas, on usual status for persons of age 15 years and above during 2021-22 to 2023-24 were as follows: (in %)

Year	Rural	Total
2021-22	55.6	52.9
2022-23	59.4	56.0
2023-24	62.1	58.2

Source: PLFS, MoSPI

The above data indicates that the employment has increasing trend in the country.

The Ministry of Labour and Employment has launched eShram portal, on 26th August, 2021. It has been made available to the States/UTs for registration of unorganised workers, including migrant workers, on eShram portal. It also allows an unorganised worker to register on the portal on a self-declaration basis. The main objective of the eShram portal is to create a national database of unorganized workers, including migrant workers, seeded with Aadhaar, and facilitate registration under existing Social Security and Welfare Schemes to such workers. As on 28.01.2026, 31.48 crores workers have registered on this portal.

Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country including rural areas. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Job fair is one of the steps towards fulfilment of the Commitment of the Government to accord highest priority to employment generation amongst youth. Regular Job Fairs are being organized under various schemes by the State Governments/ Ministries/ Departments.

Job fairs are primarily intended to facilitate linkage between jobseekers

and local employers, so as to address local employment requirements. Such fairs focus on employment opportunities aligned with local labour market demand. Till date, a total of 2359 job fairs have been organized in Jharkhand under the National Career Service (NCS) project, in which 9141 employers have participated. Notifying final hiring figures is not a mandatory requirement on NCS portal.

Additionally, The Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including job search and matching, information on online and offline job fairs, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

National Career Service (NCS) portal has also been integrated with e-Shram portal, which is a database of 31.48 crore unorganized workers. Through this integration, e-Shram registrants can avail all services available on the NCS portal.

Ministry has entered into strategic Memoranda of Understanding (MoUs) with private partners such as job portals, placement organizations and reputed institutions in order to enhance the visibility and access to the job opportunities from the reputed and top companies. These MoUs have been instrumental in expanding outreach and providing greater access to diverse employment opportunities for youth across the country including Jharkhand.

Further, under the NCS project, in collaboration with States/Institutions,

Government has approved 407 Model Career Centres (MCCs) across the country. These centres connect local youth and other job-seekers with job opportunities through Job fairs, NCS portal as well as career counselling and training.

**SHORTAGE OF INFRASTRUCTURE IN CENTRAL UNIVERSITY AT
KORAPUT, ODISHA**

313. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that the Central University of Odisha at Koraput, located in a tribal and backward region is facing serious shortages of infrastructure, faculty and student facilities which adversely affect academic quality and enrolment;
- (b) the total funds sanctioned and released to the University since its establishment under Higher Education Financing Agency (HEFA), Rashtriya Uchchatar Shiksha Abhiyan (RUSA) and other Central schemes along with year-wise utilisation;
- (c) the present status of construction of the permanent campus including academic blocks, hostels, laboratories and staff quarters and the reasons for persistent delays;
- (d) whether the University has been assessed by UGC and NAAC, if so, the details of accreditation status thereof; and
- (e) if not, the corrective steps directed by these bodies to address deficiencies

in infrastructure, staffing and governance?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): Central University of Odisha (CUO) has been provided adequate financial support for its construction of permanent campus. A total of Rs.747.68 crore has been sanctioned as grant-in-aid to CUO for construction of its permanent campus of which Rs.326.97 crore has been released by University Grants Commission (UGC), based on the utilisation of funds. The academic activities in the university are being conducted using the existing completed infrastructure facilities i.e. Academic Blocks, Library Buildings, Hostels, Staff Quarters, Guest House etc., without facing any difficulties and appropriate measures are taken from time to time to strengthen its infrastructure, faculty strength and student facilities. As on date, CUO has 70 faculty members in position. Recruitment of faculty is a continuous process, and is undertaken in accordance with the Act, Statutes and applicable rules of the university.

CUO has been accredited by National Assessment and Accreditation Council (NAAC) in 2017 with Grade B+.

समग्र शिक्षा योजना के अंतर्गत किए जाने वाले क्रियाकलाप

314. श्री दिलेश्वर कामैत:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) समग्र शिक्षा योजना के अंतर्गत देश में सार्वभौमिक पहुंच, लैंगिक समानता, समावेशी शिक्षा, डिजिटल पहलों, व्यावसायिक शिक्षा और शिक्षक प्रशिक्षण सहित किए जा रहे प्रमुख क्रियाकलापों का राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) विशेषकर महाराष्ट्र के आकांक्षी और शैक्षिक रूप से पिछड़े क्षेत्रों में इस योजना के अंतर्गत अब तक किन-किन जिलों को शामिल किया गया है;
- (ग) इस योजना के अंतर्गत विशेषकर महाराष्ट्र के आकांक्षी और शैक्षिक रूप से पिछड़े जिलों में विशेषतः अधिगम परिणामों, परिवर्तन की दर और शिक्षा की गुणवत्ता में सुधार के संदर्भ में अब तक प्राप्त परिणामों का ब्यौरा क्या है; और
- (घ) क्या सरकार द्वारा समावेशी और समान गुणवत्तापूर्ण शिक्षा के विज्ञान को साकार करने के लिए प्रौद्योगिकी के उपयोग को बढ़ावा देने, संस्थागत तंत्र को सुदृढ़ करने और प्रभावी अभिसरण और निगरानी सुनिश्चित करने के लिए कोई कदम उठाए गए हैं और यदि हां, तो महाराष्ट्र सहित तत्संबंधी राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से महाराष्ट्र राज्य सहित पूरे देश में स्कूल शिक्षा के लिए एक एकीकृत केंद्र प्रायोजित योजना- समग्र शिक्षा लागू कर रहा है। इस योजना को राष्ट्रीय शिक्षा नीति, 2020 की सिफारिशों के साथ जोड़ा गया है, जिसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा के वातावरण के साथ गुणात्मक और समग्र शिक्षा तक पहुंच प्राप्त हो, ताकि उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जा सके और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जा सके।

इस योजना के तहत, स्कूल शिक्षा के सार्वभौमिकरण के लिए विभिन्न कार्यक्रम शुरू

करने हेतु राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूल खोलना/सुदृढ़ करना, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, वाइब्रेंट विलेज प्रोग्राम के तहत सीमावर्ती क्षेत्रों में स्कूल अवसंरचना का विकास/सुदृढ़ीकरण शामिल है। पीएम-जनमन के तहत पीवीटीजी के लिए छात्रावासों की स्थापना, निर्माण, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, अनुसूचित जनजाति आबादी के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, पात्र बच्चों को निःशुल्क यूनिफॉर्म और प्राथमिक स्तर पर निःशुल्क पाठ्यपुस्तकें, परिवहन भत्ता और नामांकन और प्रतिधारण अभियान चलाना शामिल है। स्कूल से बाहर के बच्चों को औपचारिक स्कूल शिक्षा प्रणाली में लाने हेतु स्कूल न जाने वाले बच्चों को आयु-अनुरूप प्रवेश के लिए विशेष प्रशिक्षण और बड़े बच्चों के लिए आवासीय के साथ-साथ गैर-आवासीय प्रशिक्षण, मौसमी छात्रावास/आवासीय शिविर, कार्यस्थलों पर विशेष प्रशिक्षण केंद्र, परिवहन/एस्कॉर्ट सुविधा आदि के लिए औपचारिक स्कूल प्रणाली में स्कूल से बाहर के बच्चों को लाने हेतु सहयोग भी दिया जाता है।

स्कूल शिक्षा के सभी स्तरों पर जेंडर और सामाजिक श्रेणी के अंतर को पाटना समग्र शिक्षा के प्रमुख उद्देश्यों में से एक है। स्कूल शिक्षा में बालिकाओं की अधिकतम भागीदारी सुनिश्चित करने हेतु, समग्र शिक्षा बालिकाओं की पहुंच को आसान बनाने के लिए पड़ोस में स्कूल खोलने, पात्र बालिकाओं को निःशुल्क यूनिफॉर्म और आठवीं कक्षा तक की बालिकाओं को पाठ्यपुस्तकें, दूरस्थ/पहाड़ी क्षेत्रों में शिक्षकों के लिए अतिरिक्त शिक्षक और आवासीय क्वार्टर, महिला शिक्षकों सहित अतिरिक्त शिक्षकों की नियुक्ति, कक्षा 1 से 12वीं तक सीडब्ल्यूएसएन बालिकाओं को पारिश्रमिक, बालिकाओं के लिए अलग शौचालय, बालिकाओं की भागीदारी को बढ़ावा देने हेतु शिक्षक जागरूकता कार्यक्रम, पाठ्यपुस्तकों सहित लैंगिक-जागरूकता शिक्षण-अधिगम सामग्री को बढ़ावा देती है। इसके अतिरिक्त, स्कूल शिक्षा के सभी स्तरों पर स्त्री-पुरुष अंतर को कम करने और बालिकाओं को गुणवत्तापरक शिक्षा प्रदान करने के लिए कस्तूरबा गांधी बालिका विद्यालय

(केजीबीवी) जोकि बालिकाओं के लिए आवासीय विद्यालय हैं, कार्य कर रहे हैं।

समग्र शिक्षा का समावेशी शिक्षा घटक, विशिष्ट छात्र-उन्मुख उपायों जैसे पहचान और मूल्यांकन शिविरों, सहायक उपकरणों, उपकरणों और सहायक उपकरणों के प्रावधान, स्क्राइब, परिवहन और एस्कॉर्ट भत्ता सहायता, ब्रेल पुस्तकें और बड़ी मुद्रण वाली पुस्तकें, विशेष आवश्यकता वाली बालिकाओं के लिए पारिश्रमिक एवं शिक्षण-अधिगम सामग्री आदि के माध्यम से सीडब्ल्यूएसएन को सहायता प्रदान करता है ताकि सामान्य स्कूलों में उनकी विशिष्ट शैक्षिक आवश्यकताओं को उचित रूप से पूरा किया जा सके। इसके अलावा, ब्लॉक स्तर पर चिकित्सीय उपायों के माध्यम से निजी सहायता भी प्रदान की जाती है। समग्र शिक्षा में दिव्यांगजनों के अनुकूल अवसंरचना जैसे स्कूलों में बाधारहित पहुंच के लिए रेलिंग के साथ रैंप और दिव्यांगजनों के अनुकूल शौचालयों के निर्माण का भी प्रावधान है।

एक डिजिटल पहल - पीएम ई-विद्या - देशभर में शिक्षा के लिए एक से अधिक मोड में पहुंच को सक्षम बनाने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से जुड़े सभी प्रयासों को एकीकृत करती है। पीएम ई-विद्या में भारत सरकार में राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों (एबी)/अन्य मंत्रालयों को आवंटित 200 डीटीएच टीवी चैनल और 400 रेडियो चैनल शामिल हैं ताकि वे कक्षा 1-12 के लिए विभिन्न भारतीय भाषाओं में अपनी आवश्यकतानुसार पूरक शिक्षा प्रदान कर सकें। ज्ञान साझाकरण हेतु डिजिटल अवसंरचना (दीक्षा) सभी ग्रेडों के लिए क्यूआर कोडी की गई प्रेरणाशील पाठ्यपुस्तकों (ईटीबी) के साथ-साथ राज्यों/संघ राज्य क्षेत्रों में स्कूल शिक्षा के लिए गुणवत्तापूर्ण ई-सामग्री प्रदान करने हेतु देश का एक राष्ट्र, एक डिजिटल मंच है।

समग्र शिक्षा के अंतर्गत, ग्रामीण और पिछड़े क्षेत्रों सहित राज्यों/संघ राज्य क्षेत्रों को अन्य बातों के साथ-साथ आईसीटी और डिजिटल पहलों के अंतर्गत गैर-आवर्ती/आवर्ती अनुदान हेतु VI से XII कक्षा वाले सरकारी और सरकारी सहायता प्राप्त स्कूलों में आईसीटी प्रयोगशालाओं और स्मार्ट कक्षाओं की स्थापना के लिए वित्तीय सहायता प्रदान की जाती है।

समग्र शिक्षा के तहत कौशल शिक्षा के घटकों का उद्देश्य सभी माध्यमिक विद्यालयों में

सामान्य शैक्षिक शिक्षा के साथ कौशल शिक्षा को एकीकृत करना है जो एनईपी 2020 के उद्देश्य के अनुरूप है; छात्रों की रोजगार क्षमता और उद्यमशील क्षमताओं में संवर्धन, कार्य के माहौल के लिए अनुभव प्रदान करना; और विभिन्न करियर विकल्पों के बारे में छात्रों में जागरूकता पैदा करना ताकि वे अपनी योग्यता, क्षमता और आकांक्षाओं के अनुसार चयन करने में सक्षम हो सकें।

स्कूल प्रमुखों और शिक्षकों के समग्र विकास के लिए राष्ट्रीय पहल (निष्ठा) "एकीकृत शिक्षक प्रशिक्षण के माध्यम से स्कूल शिक्षा की गुणवत्ता में सुधार" के लिए एक क्षमता निर्माण कार्यक्रम है। निष्ठा ऑनलाइन अक्टूबर, 2020 में दीक्षा मंच का उपयोग करके शुरू किया गया था। निष्ठा प्रशिक्षण को वर्ष 2021-22 में माध्यमिक स्तर के शिक्षकों के लिए लागू किया गया है। निष्ठा मुख्य प्रशिक्षकों के प्रशिक्षण के लिए बुनियादी साक्षरता और संख्याज्ञान एवं प्रारंभिक बाल्यावस्था देखभाल और शिक्षा (ईसीसीई) को भी संचालित करता है। इसके अलावा, सरकार ने वित्त वर्ष 2023-24 से चरणबद्ध तरीके से सभी कार्यात्मक 613 जिला शिक्षा और प्रशिक्षण संस्थानों (डीआईटी) को उत्कृष्टता केंद्रों के रूप में विकसित करने का निर्णय लिया है।

परख राष्ट्रीय सर्वेक्षण 2024 का संचालन 4 दिसंबर, 2024 को ग्रेड 3, 6 और 9 में बुनियादी, प्रारंभिक और माध्यमिक चरणों के अंत में छात्रों को बुनियादी प्रदर्शन को समझने के लिए किया गया था। परख राष्ट्रीय सर्वेक्षण 2024 की राष्ट्रीय, राज्य और जिला स्तर की रिपोर्ट <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध है। परख राष्ट्रीय सर्वेक्षण 2024 के निष्कर्ष बुनियादी साक्षरता और संख्याज्ञान कौशल में राष्ट्रीय उपलब्धि सर्वेक्षण (एनएस 21) के अंकों की तुलना में एक महत्वपूर्ण सुधार को प्रतिपादित करते हैं, जो एनईपी 2020 के तहत शुरू किए गए निपुण भारत मिशन के सकारात्मक प्रभाव को दर्शाता है।

यूडाइज़+ 2024-25 रिपोर्ट के अनुसार, महाराष्ट्र में प्राथमिक से उच्च प्राथमिक, उच्च प्राथमिक से माध्यमिक और माध्यमिक से उच्च माध्यमिक के लिए समग्र परिवर्तन दर क्रमशः 99.5 प्रतिशत, 98.4 प्रतिशत और 79.2 प्रतिशत है।

समग्र शिक्षा का उद्देश्य स्कूल शिक्षा के विकेन्द्रीकृत प्रबंधन को बढ़ावा देना है। इस योजना के

अंतर्गत राज्यों और संघ राज्य क्षेत्रों द्वारा आकांक्षी जिलों सहित सभी जिलों के लिए शैक्षिक प्राथमिकताओं और आवश्यकताओं को ध्यान में रखते हुए वार्षिक योजनाएं तैयार की जाती हैं। इसके बाद विभाग में परियोजना अनुमोदन बोर्ड द्वारा इन योजनाओं का मूल्यांकन और आकलन किया जाता है और योजना के मानदंडों के अनुसार एवं वित्त मंत्रालय द्वारा निर्धारित निधि हिस्सेदारी पैटर्न के अनुसार निधियां जारी की जाती हैं।

इस योजना में प्रदर्शन ग्रेडिंग सूचकांक (पीजीआई) 2.0, शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडीआईएसई), परियोजना मूल्यांकन बजट उपलब्धि और डेटा हैंडलिंग प्रणाली (प्रबंध), बीआरसी और सीआरसी के सुदृढीकरण, परख, लेखा परीक्षा तंत्र, सामाजिक लेखा परीक्षा, सामुदायिक स्तर की निगरानी और हितधारकों के साथ आवधिक बैठक के माध्यम से निगरानी की सुदृढ प्रणाली है।

समग्र शिक्षा के तहत केंद्र और राज्य सरकारों के विभिन्न मंत्रालयों/विभागों के साथ आवश्यकता आधारित अभिसरण योजना और कार्यान्वयन का एक महत्वपूर्ण हिस्सा रहा है।

भारत को शिक्षा का एक वैश्विक केंद्र बनाने संबंधी योजना

315. श्री रामवीर सिंह बिधूड़ी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का भारत को शिक्षा का एक वैश्विक केन्द्र बनाने के लिए कोई योजना बनाने का विचार है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त योजना के अंतर्गत विदेशी संस्थानों को भारत में परिसर खोलने की अनुमति दी जा रही है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) राष्ट्रीय राजधानी क्षेत्र के साथ-साथ राष्ट्रीय राजधानी राज्यक्षेत्र दिल्ली में विदेशी संस्थानों के ऐसे कितने परिसर खोले जाने का प्रस्ताव है;
- (घ) वर्ष 2026-27 के शैक्षणिक सत्र तक ऐसे कितने परिसरों के कार्यशील हो जाने की संभावना है;

और

(ड.) उक्त परिसरों में पढ़ाए जाने वाले संभावित विषयों का ब्यौरा क्या है और उनकी प्रस्तावित संरचना क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ड): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के प्रावधानों के अनुसार, भारत को सस्ती लागत पर प्रीमियम शिक्षा प्रदान करने वाले वैश्विक अध्ययन केन्द्र के रूप में बढ़ावा दिया जाना है। एनईपी 2020 के विजन के अनुरूप, सरकार द्वारा दो सक्षमकारी नियम जारी किए गए हैं:

- विश्वविद्यालय अनुदान आयोग (यूजीसी) (भारत में विदेशी उच्चतर शिक्षण संस्थानों के परिसरों की स्थापना और संचालन) विनियम 2023, और
- अंतर्राष्ट्रीय वित्तीय सेवा केंद्र प्राधिकरण (आईएफएससीए) (अंतर्राष्ट्रीय शाखा परिसरों और अपतटीय शिक्षा केंद्रों की स्थापना और संचालन) विनियम, 2022

विश्वविद्यालय अनुदान आयोग (यूजीसी) ने ऑस्ट्रेलिया, इटली, यूनाइटेड किंगडम और संयुक्त राज्य अमेरिका के विदेशी उच्चतर शिक्षण संस्थानों (एफएचआई) को बेंगलुरु (कर्नाटक), दिल्ली एनसीआर, मुंबई (महाराष्ट्र) और चेन्नई (तमिलनाडु) सहित पूरे भारत में परिसर स्थापित करने के लिए 14 आशय पत्र (एलओआई) जारी किए हैं। साउथेम्प्टन विश्वविद्यालय (यूके), गुरुग्राम (हरियाणा) परिसर ने अगस्त 2025 में बीएससी कंप्यूटर साइंस, बीएससी बिजनेस मैनेजमेंट, बीएससी अकाउंटिंग एंड फाइनेंस, बीएससी इकोनॉमिक्स, एमएससी फाइनेंस और एमएससी इंटरनेशनल मैनेजमेंट जैसे पाठ्यक्रमों के साथ परिचालन शुरू किया।

आईएफएससीए विनियम, 2022 के तहत, ऑस्ट्रेलिया और यूके के पांच विश्वविद्यालयों को गिफ्ट सिटी, गांधीनगर, गुजरात में अपतटीय शाखा परिसर स्थापित करने की मंजूरी दी गई है। इनमें से, डीकिन यूनिवर्सिटी (ऑस्ट्रेलिया) ने जुलाई 2024 में पाठ्यक्रम शुरू किए, जबकि वोलोंगोंग विश्वविद्यालय (ऑस्ट्रेलिया) ने नवंबर 2024 में परिचालन शुरू किया।

भारत सरकार ने विश्व के विद्यार्थियों को भारत में पढ़ने के लिए आकर्षित करने और साथ ही संस्थानों की अवसंरचना को उन्नत करके, संस्थानों और पाठ्यक्रम को प्रत्यायन देकर, अनुसंधान और नवाचार को बढ़ावा देकर और डिजिटल प्रयासों को बढ़ाकर उच्चतर शिक्षा के क्षेत्र में उच्च-गुणवत्ता वाली शिक्षा की उपलब्धता सुनिश्चित करने के लिए कई अन्य पहल भी की हैं। कुछ पहलें निम्न प्रकार हैं:

- 'स्टडी इन इंडिया' कार्यक्रम भारतीय शिक्षा को बढ़ावा देने और भारत को एक पसंदीदा अध्ययन केंद्र बनाने के लिए एक प्रमुख प्रयास है, जिसका मुख्य उद्देश्य भारत में पढ़ने आने वाले अंतर्राष्ट्रीय छात्रों की संख्या बढ़ाना है। स्टडी इन इंडिया (एसआआई) पोर्टल <https://studyinindia.gov.in> 3 अगस्त, 2023 को एक समर्पित वेबसाइट के रूप में आरंभ किया गया है, जो भारत के सर्वश्रेष्ठ उच्च शिक्षण संस्थानों (एचआई) को प्रदर्शित करता है और उन विदेशी छात्रों के लिए प्रवेश और वीजा आवेदनों के लिए वन स्टॉप सॉल्यूशन है जो भारतीय एचआई में अपनी उच्चतर शिक्षा प्राप्त करना चाहते हैं। यह पोर्टल विदेशी छात्रों को उनके वीजा दायित्वों को पूरा करने के लिए एक संरचित तंत्र प्रदान करता है। 'स्टडी इन इंडिया' कार्यक्रम के तहत विभिन्न देशों के संभावित छात्रों से जुड़ने के लिए नियमित प्रसार कार्यक्रम, वेबिनार और शिक्षा मेलों का आयोजन किया जाता है।
- यूजीसी ने वर्ष 2022 में भारतीय संस्थानों को विदेशी उच्चतर शिक्षण संस्थानों (एफएचआई) के साथ समन्वय से ट्विनिंग, संयुक्त डिग्री और ड्यूल डिग्री कार्यक्रम संचालित करने में सक्षम बनाने के लिए नियम जारी किए हैं।
- शीर्ष भारतीय संस्थानों और प्रमुख विदेशी संस्थानों के बीच अनुसंधान सहयोग को प्रोत्साहित करने के लिए **शैक्षणिक और अनुसंधान सहयोग को बढ़ावा देने हेतु योजना (एसपीएआरसी)**।
- उच्चतर शिक्षा में ग्लोबल इनिशिएटिव ऑफ एकेडमिक नेटवर्क्स (जीआईएन) 30 नवंबर,

2015 को आरंभ किया गया था। इस कार्यक्रम का उद्देश्य दुनिया भर के प्रमुख संस्थानों से प्रतिष्ठित शिक्षाविदों, उद्यमियों, वैज्ञानिकों, विशेषज्ञों को भारत में उच्च शिक्षण संस्थानों में पढ़ाने के लिए आमंत्रित करना है।

- यूजीसी ने लोक संस्थानों के लिए दिशानिर्देशों और निजी संस्थानों के लिए विनियमों के रूप में प्रसिद्ध संस्थानों (आईओई) के रूप में यथाअधिसूचित संस्थानों के लिए नियामक संरचना/रूपरेखा लागू की है। इस रूपरेखा में शैक्षिक स्वतंत्रता, भर्ती, शुल्क संरचना, सहयोग आदि मुख्य क्षेत्रों में स्वायत्तता प्रदान की गई है।

दमन और दीव के ऑनलाइन राजस्व अभिलेख

316. श्री उमेशभाई बाबूभाई पटेल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दमन और दीव संघ राज्यक्षेत्र प्रशासन दमन और दीव के राजस्व अभिलेखों को एक सुव्यवस्थित ऑनलाइन डाटाबेस में रखता है;
- (ख) यदि हां, तो ये अभिलेख किन-किन वेबसाइट पर उपलब्ध हैं और अभिलेखों की उन श्रेणियों का ब्यौरा क्या है जिनके बारे में सूचना उपलब्ध है;
- (ग) यदि नहीं, तो अन्य राज्य सरकारों, जो अपने भू-अभिलेखों का डिजिटलीकरण करने की प्रक्रिया में हैं, की तुलना में दमन और दीव संघ राज्यक्षेत्र प्रशासन के पिछड़ने के क्या कारण हैं;
- (घ) क्या वित्त मंत्रालय के अंतर्गत राजस्व विभाग ने उक्त संघ राज्यक्षेत्र में ऑनलाइन राजस्व अभिलेखों की स्थिति का आकलन किया है; और
- (ङ) यदि हां, तो ऐसे आकलन में की गई टिप्पणियों का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) और (ख) जी हाँ। दोनों श्रेणियों अर्थात् कृषिगत और गैर-कृषिगत के लिए भूमि रिकॉर्ड

<https://sugam.dddgov.in> पर उपलब्ध हैं।

(ग): उपर्युक्त के मद्देनज़र प्रश्न नहीं उठता है।

(घ): जी नहीं।

(ङ): उपर्युक्त के मद्देनज़र प्रश्न नहीं उठता है।

**CONSERVATION AND MANAGEMENT OF WETLANDS UNDER AMRIT
DHAROHAR PROGRAMME**

**317. SHRI VISHWESHWAR HEGDE KAGERI:
SHRI MANOJ TIWARI:
DR. RAJESH MISHRA:
SHRI AVIMANYU SETHI:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the objectives and scope of the Amrit Dharohar initiative for conservation, restoration and sustainable use of wetlands across the country;
- (b) the progress made in identification, notification and management of wetlands under this initiative, including coordination with State Governments and local communities; and
- (c) the outcomes achieved in terms of biodiversity conservation, livelihood support and climate resilience through wetland-focused interventions?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) The Amrit Dharohar Initiative of the Ministry of Environment, Forest and Climate Change (MoEFandCC), Government of India was launched in 2023 to promote the unique conservation values of Ramsar Sites. The key components are Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods and Wetlands Carbon Assessment. The expected outcomes of the initiative include the protection and promotion of unique conservation and cultural heritage values, creation of nature tourism opportunities and income generation for local communities, encouragement of optimal and wise use of wetlands, maintenance of their ecological character, and safeguarding and enhancing biological diversity and carbon stock.

(b) and (c): The details of the progress made under the Amrit Dharohar Initiative in the country, studies conducted under its key components and coordination with State Governments and local communities are as follows:

- (i) **Species and Habitat Conservation:** Studies for the inventory of flora and fauna of 75 Ramsar Sites have been conducted by the Botanical Survey of India and the Zoological Survey of India, respectively. People's Biodiversity Registers (PBRs) for Ramsar Sites have been developed or updated. To ensure effective monitoring of the management plans, guidelines for the Management Effectiveness Tracking Tool (METT) for Indian Wetlands were published and, METT Assessments have so far been completed for 65 Ramsar Sites. Ten educational videos on wetlands were also developed for different levels of school students, in collaboration with the Central Institute of

Educational Technology, National Council of Educational Research and Training. An implementation framework for the wise use of wetlands was released. Video on Bird call of flagship species of Ramsar sites of India has also been released.

- (ii) **Nature Tourism and Wetlands Livelihoods:** MoEFandCC collaborated with the Ministry of Tourism to study the subject matter and develop curricula for training programmes on nature tourism and wetlands livelihoods. Trainings under the Alternate Livelihood Programme and Paryavaran Naavik Certification were conducted for 196 local community members from five Ramsar Sites. In addition, a training module for Nature Guides was developed under the Green Skill Development Programme of MoEFandCC.
- (iii) **Wetlands Carbon Assessment:** A 'Standard Operating Procedure for Assessment of Carbon Stock in Wetlands' was released, and has been utilised to assess the Carbon-stock of 39 Ramsar Sites across the country. Methodology for climate co-benefit assessment for wetlands has been developed. Considering the high carbon storage capacity of peatlands, a Technical Report on "Peatlands of India: An Overview and Future Roadmap" has been released.

**VACANT POST IN VISVA BHARATI UNIVERSITY, IIT KHARAGPUR AND
IIM JOKA**

318. SHRIMATI MALA ROY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of academic and non-academic Posts vacant in Visva Bharati University, IIT Kharagpur and IIM Joka as on date;
- (b) the details of these vacancies, post-wise; and
- (c) the reasons for non-filling of these posts?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c): Visva-Bharati University, Indian Institute of Technology Kharagpur and Indian Institute of Management Kolkata are statutory autonomous institutions governed by their respective Acts, Statutes and Ordinances.

Vacancies in these institutions arise on account of retirement, resignation and additional requirements due to enhanced student strength. The responsibility for filling such vacancies rests entirely with the institutes themselves. Being a continuous process, advertisements for faculty positions are issued throughout the year, inviting applications from all eligible candidates possessing the requisite qualifications and experience.

All Central Universities, IITs and IIMs have been directed to expedite filling of vacancies on a mission mode.

RULES FOR LABOUR CODES

319. SHRI V K SREEKANDAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that the Government has prepublished the draft Rules for the four Labour Codes and if so, the details thereof;
- (b) whether the Government has sought public response to it by giving 45 days' time and if so, the details thereof and if not, the reasons therefor;
- (c) whether it is also a fact that many Central Trade Unions have called for general strike protesting against the said move;
- (d) if so, whether the Government is considering to have further talks with all the Central Trade Unions; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Central Government has implemented the four Labour Codes, namely the Code on Wages, 2019; the Code on Social Security, 2020 (CoSS); the Industrial Relations Code, 2020 (IR Code); and the Occupational Safety, Health and Working Conditions Code, 2020 (OSHandWC Code), with effect from 21.11.2025. Further, the Central Government has pre-published the draft Rules under the four Labour Codes on 30.12.2025, inviting comments from stakeholders. A period of 45 days has been provided for submission of comments under three Codes, namely the Code on Wages, 2019, the CoSS, 2020 and the OSHandWC Code, 2020 whereas a period of 30 days has been prescribed under the IR Code, 2020. The four Labour Codes were enacted

after extensive consultations with all stakeholders, including Central Trade Unions. The comments and concerns raised by stakeholders were duly acknowledged and examined prior to the enactment of the four Labour Codes. The Ministry of Labour and Employment continues to engage with stakeholders, including Central Trade Unions, to ensure the smooth and effective implementation of the Codes.

INEFFICIENCIES IN REGULATORY COMPLIANCE FILING

320. MD ABU TAHER KHAN

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has received complaints or reports regarding delays and inefficiencies in the processing of statutory forms, filing approvals and other regulatory compliances under the Companies Act;
- (b) if so, the details of such cases received during the last three years, including the nature of delays and average processing timelines;
- (c) whether the Government has taken measures to fast-track merger approvals, corporate restructuring applications and related filings to reduce procedural bottlenecks and enhance ease of doing business; and
- (d) if so, the details of reforms or digital initiatives implemented by the Government to expedite these processes?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): At present, processing of e-forms for compliance filing by companies are done through Straight Through Process (STP), conditional STP and non-STP mode. The e-forms processed in STP mode are taken on record as soon as the filing is completed. Non-STP Processing of e-forms are carried out as per the provisions of the Companies Act and Rules made thereunder. A streamlined process of raising queries, grievances through an online ticketing mechanism and call centre is in place. These tickets are resolved keeping in mind the provisions of the Companies Act and Rules made thereunder. Timely and qualitative resolution of tickets is monitored regularly and corrective steps are taken whenever required. The details of tickets received and resolved are as under :

	Approval related tickets	Technical issue related tickets	Total
18 th Sep 2022 to 31 st March, 2023	13252	389692	402944
1 st Apr 2023 to 31 st March, 2024	38514	602032	640546
1 st Apr 2024 to 31 st March 2025	92644	460272	552916

(c) and (d): The initiatives implemented by the Government for fast-track merger approvals, corporate restructuring applications and related filings to reduce bottlenecks and enhance ease of doing business are as follows :-

(i) The fast-track process for mergers has been extended under the Companies Act, 2013 to also include mergers of Startups with other Startups and with Small companies, so that the process of mergers and amalgamations is completed faster for such companies. Scope of Fast-track merger has also

been enhanced in September 2025 to allow more number of companies to use such speedier and user-friendly framework.

(ii) The Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 were amended in 2023 pursuant to which "deemed approval" requirements provided under section 233 are implemented more effectively. The amendment, inter alia, provided that, in case a Regional Director (RD) does not file an application before NCLT for considering the scheme of merger under section 232 or does not issue confirmation order for approval of merger u/s 233 within the time limit provided (i.e. 60 days), it shall be deemed that RD has no objection and the confirmation order shall be issued accordingly.

(iii) Amendment has been made in rule 25A of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 amended in 2024. Pursuant to this amendment, merger of a holding company incorporated abroad with its wholly owned subsidiary incorporated in India would require approval of Central Government (delegated to Regional Directors). Prior to this amendment, such mergers required approval of the NCLT.

NATIONAL STRATEGY AND ROADMAP FOR DEVELOPMENT OF RURAL TOURISM

321. SHRI NAVEEN JINDAL:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the progress made in implementing the "National Strategy and Roadmap for Development of Rural Tourism in India", particularly

- concerning the creation of homestay guidelines and the involvement of local tribal communities;
- (b) the details of the measures taken/being taken to promote "Green and Eco Tourism" in ecologically sensitive areas, including the development of wildlife sanctuaries, while ensuring community benefit and minimal environmental impact; and
 - (c) the manner in which the Government ensures/is ensuring that new tourism projects under the Challenge Based Destination Development (CBDD) Scheme adhere to strict sustainability criteria, such as waste management, waste-water recovery and the use of renewable energy source?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Development and promotion of tourist destinations and products, including rural tourism is undertaken by the respective State Government/Union Territory (UT) Administration.

With the aim to promote tourism in tribal areas, the Ministry of Tourism has issued guidelines along with template for formulation of proposal by State Governments and UT Administrations for 'Development of Homestays in Tribal Areas' (A sub-scheme of Swadesh Darshan Scheme) under Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA). The objective of the initiative is to develop homestays in tribal areas to promote responsible tourism and enhance livelihood opportunities for tribal communities. The guidelines also focus on

technical upskilling and training of the Homestay owners. The said initiative includes development of 1000 homestays with support of Up to ₹5 lakh for village community requirement, Up to ₹5 lakh for construction of two new rooms for each household and Up to ₹3 lakh for renovation of existing rooms for each household.

Ministry of Tourism has formulated guidelines for 'Challenge Based Destination Development' as a sub scheme of Swadesh Darshan 2.0 Scheme to enhance tourist experience and to transform tourist destinations as sustainable and responsible destinations.

The Ministry of Tourism promotes India in a holistic manner, through various initiatives. As part of on-going activities; promotion of Rural homestays and Rural Tourism is also taken up. The Ministry of Tourism also regularly promotes various tourism destinations and products of rural tourism through its website and social media promotions.

In order to provide impetus for development of Green and Eco Tourism in the country, Ministry of Tourism formulated National Strategies for Eco Tourism and Sustainable Tourism and initiated Travel for LiFE programme to promote sustainable tourism in the country and to encourage the tourists and tourism businesses to adopt sustainable tourism practices.

PROMOTION OF MICE TOURISM

322. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of TOURISM be pleased to state:

- (a) the details of the steps taken by the Government to promote the Meetings, Incentives, Conferences and Exhibitions (MICE) industry in India and at the global level;
- (b) whether the Government plans to elevate Indian cities into the world's top MICE destinations;
- (c) if so, the details thereof; and
- (d) the total revenue generated by the MICE market in India during 2024-25 and the growth expected thereof by 2030?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development and promotion of tourist destinations and products, including MICE tourism, is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. However, as part of its on-going activities, the Ministry of Tourism regularly promotes India as a holistic tourism destination including MICE tourism through various mediums including social media and websites.

Ministry of Tourism has identified MICE as one of the important segment of Tourism. Ministry has also formulated a National Strategy and Roadmap for MICE Industry to promote the growth of MICE industry in the country. The following Key pillars have been identified in the MICE strategy document:

- i. Institutional support for MICE

- ii. Developing Eco-system for MICE
- iii. Enhance competitiveness of Indian MICE industry
- iv. Enhance ease of doing business for MICE events
- v. Marketing India as a MICE destination
- vi. Skill development for MICE industry

Ministry has introduced 'Meet in India' as a specialized sub-brand within the 'Incredible India' campaign. This sub-brand aims to enhance promotional initiatives, showcasing India as an appealing MICE destination equipped with top-tier connectivity, cutting-edge infrastructure, a vibrant knowledge hub and a plethora of distinctive tourist attractions.

The Ministry has developed a comprehensive Digital MICE Catalogue, highlighting infrastructure and facilities across 60+ Indian cities that successfully hosted G20 meetings during India's presidency. This resource catalogue is designed to support global and national MICE planners in organizing events in India, while promoting Indian cities as premier destinations on the world stage.

RISING INCOME AND WEALTH INEQUALITY IN THE COUNTRY

323. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that the Government tax policies continue to favour the richest, while the poor and middle class face stagnant incomes and rising costs of living;

- (b) if so, the manner in which the Government justify the said policies;
- (c) the measures likely to be taken by the Government to ensure economic justice for women in the country;
- (d) whether the Government is aware that globally the elite control disproportionate wealth, yet India's top 1 per cent wealth share has risen even faster and the manner in which the Government plans to prevent India from becoming a society of extreme privilege;
- (e) whether the Government is aware that the report highlights the link between private capital concentration and rising inequality and the manner in which the Government regulates corporate and financial elites to prevent exploitation of workers;
- (f) whether the Government has assessed the widening regional disparities, particularly the growing rural–urban income gap and the marginalization of rural and disadvantaged communities and if so, the targeted schemes being implemented to address these disparities; and
- (g) whether the Government has taken note of the World Inequality Report's warning that unchecked inequality undermines social cohesion, if so, the steps proposed to be taken by the Government to prevent rising social unrest due to wealth concentration?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): No, Sir. The tax structure in India is progressive, with higher-income groups contributing a larger share of direct taxes, while economically

weaker sections receive net fiscal support through subsidies and welfare schemes. Concerns relating to the cost of living are addressed through targeted interventions in food security, fuel support, housing, and health, with policy emphasis placed on inclusive schemes such as Direct Benefit Transfers.

(c): The Union Budget 2025–26 includes a Gender Budget Statement with allocations across multiple Ministries and Departments through schemes such as Saksham Anganwadi, Mission Shakti, and programmes supporting women entrepreneurs and women's housing. Measures for economic justice for women include higher budgetary allocations for women-centric schemes, financial inclusion under the Pradhan Mantri Jan Dhan Yojana (PMJDY), nutrition and health programmes, maternity benefits, skill development initiatives, and support for women's self-employment and Self-Help Groups (SHGs).

(d) to (g): In India, the data on class distribution of income is not compiled centrally. However, household consumption expenditure data collected by the National Statistical Office (NSO) could be used as a proxy to capture the economic disparity in terms of consumption expenditure. According to the latest Household Consumption Expenditure Survey 2023-24, the Gini coefficient for rural and urban areas is 0.237 and 0.284, respectively, down from 0.266 and 0.314 in 2022-23. This shows that the rural-urban gap is narrowing. This has been possible due to a multi-pronged approach followed by the Government that addresses economic inequality, promotes social mobility, and ensures fair economic participation.

The Government addresses rising wealth concentration through a progressive income tax structure, higher surcharges on high-income groups, and increased spending on food, health, education, housing, and social security.

The Government has been prioritising employment generation and improving employability. The annual periodic labour force survey (PLFS) report shows that labour markets have recovered beyond pre-COVID levels in both urban and rural areas. The unemployment rate for individuals aged 15 and above has decreased from 5.8% in 2018-19 to 3.2% in 2023-24.

Further the Government has been implementing various targeted programmes such as Pradhan Mantri Awas Yojana, Mahatma Gandhi National Rural Employment Guarantee Act (Replaced with the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) Act, 2025), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission, National Social Assistance Programme, Pradhan Mantri Jan-Dhan Yojana, Deen Dayal Upadhyaya Grameen Kaushalya Yojana, Pradhan Mantri Suraksha Bima Yojana, Pradhan Mantri Jeevan Jyoti Bima Yojana, Atal Pension Yojana, Pradhan Mantri Mudra Yojana, Stand Up India Scheme, Umbrella Programmes for Development of Minorities and Other Vulnerable Groups, Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), the Aspirational Districts Programme, and rural health, nutrition, and skill-development initiatives etc. It is also implementing various programmes, including Jal Jeevan Mission, Swachh Bharat Abhiyan, PM Ujjwala Yojana, PM Saubhagya Yojana, Ayushman Bharat, etc. to bring about

overall improvement in the quality of life of the people through universal access to basic amenities.

The Government closely monitors global inequality reports, including the World Inequality Report. As mentioned in the latest report, (*National Multidimensional Poverty Index: A Progress Review 2023*, released by NITI Aayog, the proportion of the population in multidimensional poverty declined from 24.85% to 14.96% between 2015-16 and 2019-21, indicating that about 13.5 crore people have escaped poverty during the period. Further, as per the discussion paper (*Multidimensional Poverty in India since 2005-06*, published by NITI Aayog, multidimensional poverty in India is estimated to have declined from 29.17% in 2013-14 to 11.28% in 2022-23 indicating that 24.82 crore people have escaped poverty during this period.

CONSERVATION AND PROMOTION OF LOCAL CULTURE IN DHARMAPURI, TAMIL NADU

324. SHRI A MANI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has identified and documented heritage sites, folk art traditions and tribal cultural practices in Dharmapuri district under any Central cultural preservation schemes;
- (b) the details of the number of projects sanctioned and the funds released for conservation, documentation and promotion of local culture during the last three years and the current year;

- (c) whether cultural infrastructure such as museums, cultural centres or craft clusters are being proposed for the district; and
- (d) the details of the steps taken/being taken to link cultural preservation with tourism and sustainable income generation for local communities?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): There is 01 centrally protected monument namely Chennaraya Perumal Temple under the jurisdiction of Archaeological Survey of India (ASI) in Dharampuri District of Tamil Nadu State. ASI takes up conservation and preservation works as per the need and availability of resources subject to the National Policy for Conservation and it is a continuous process. The details of funds allocated and expenditure incurred for conservation, preservation and maintenance of Chennaraya Perumal Temple in Dharampuri district during last three years and current year are given as under:-

(Amount in Rupees)

S. No.	Year	Allocation	Expenditure incurred
1.	2022-23	1,94,996	1,94,996
2.	2023-24	1,60,502	1,60,502
3.	2024-25	7,14,560	7,14,560
4.	2025-26 Up to December 2025	35,67,778	35,67,778

To protect, promote and preserve various forms of folk art and culture including local culture throughout the country, the Government of India has set

up 7 Zonal Cultural Centres (ZCCs). South Zone Cultural Centres; Thanjavur is catering to the cultural needs of Tamil Nadu including Dharmapuri district. ZCCs organise various cultural activities and programmes on a regular basis all over India for which annual grant-in-aid is provided to them. The grant-in-aid released to all the 7 ZCCs during the last 3 years is as under:-

(Amount in Lakhs)

S. No.	Year	Amount released
1.	2022-23	6572.06
2.	2023-24	11967.57
3.	2024-25	11121.66

Details of projects undertaken by Ministry of Tourism under different schemes for conservation and promotion of local culture are given in **Statement**.

(c): At present, there is no such proposal under consideration.

(d): All the ZCCs organize workshops, exhibitions and exchanges. These not only preserve local art forms but bring tourists into rural and regional areas, helping artists and communities to earn directly from cultural exchanges.

Also, the Ministry of Tourism has been undertaking a range of initiatives to link cultural preservation with tourism and sustainable income generation for local communities through the Swadesh Darshan Scheme, Swadesh Darshan Scheme 2.0, Challenge Based Destination Development (CBDD) sub-scheme and the 'Development of Home-stays in Tribal Areas' sub-scheme under Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA). Further, under the 'Development of Home-stays in Tribal Areas' sub-scheme, 100% Central

financial assistance is provided for construction and renovation of rooms and for village community requirements, enabling local households to offer home stay facilities to tourists and earn supplementary income while promoting local culture, traditions and heritage.

STATEMENT

Details of projects undertaken by Ministry of Tourism under different schemes for conservation and promotion of local culture

Under Swadesh Darshan (SD), projects sanctioned under Heritage, Tribal and Rural Circuits focus on conservation of heritage assets, development of cultural infrastructure, interpretation centers, craft bazaars and visitor amenities, thereby enabling local artisans, performers and community groups to derive livelihood from tourism. Following projects are sanctioned and completed with respect to heritage circuits:

1. Heritage Circuits - Tezpur – Majuli – Sibsagar (Assam)
2. Ahmedabad – Rajkot – Porbandar – Bardoli – Dandi (Gujarat)
3. Vadnagar – Modhera (Gujarat)
4. Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu
(Madhya Pradesh)
5. Franco–Tamil Village, Karaikal, Mahe and Yanam (Puducherry)
6. Anandpur Sahib – Fatehgarh Sahib – Chamkaur Sahib – Ferozpur –
Khatkar Kalan – Patiala (Punjab)

Under Swadesh Darshan 2.0 and Challenge Based Destination Development (CBDD), experience-based projects such as cultural haats,

heritage and cultural centers, heritage villages, immersive heritage experiences and tribal cultural experience zones are being developed to showcase living traditions, local crafts, music, dance and cuisine while creating employment opportunities for local communities.

Following projects are sanctioned under SD 2.0 which promotes heritage and culture:

1. Mechuka Cultural Haat, Arunachal Pradesh
2. Heritage and Cultural Centre, Champhai, Mizoram
3. Tribal Cultural Experience at Midway Retreat, Chumoukedima, Nagaland
4. Gangtok Cultural Village, Sikkim
5. Tripura Heritage Village and Sangeet Experience, Agartala, Tripura
6. Immersive Experience at Shore Temple, Mamallapuram, Tamil Nadu

Further under CBDD scheme, following projects are sanctioned pertaining to culture and heritage:

1. Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar, Andhra Pradesh
2. Transformation of Sharmishtha Lake: Light and Culture, Vadnagar, Gujarat
3. Development of Kaza, Himachal Pradesh
4. Development of Bidar as a Heritage Tourism Destination, Karnataka
5. Mandu – A Medieval Wonder, Madhya Pradesh
6. Development of Ancient Capital of Manipur, Langthabal Konug, Manipur

7. Mawphlang Cultural and Heritage Centre, Meghalaya
8. White Town Development, Puducherry
9. Cultural Landscape at Mahoba, Uttar Pradesh

PARTICIPATION OF FOREIGN BANKS

325. DR. AMAR SINGH:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government has initiated policy measures to allow greater participation of foreign banks in the country's financial system through a committee process involving Finance, Home, External Affairs and Commerce Ministries, signalling a calibrated embrace of global capital amid restored financial stability;
- (b) if so, the details of the Government's assessment of how such foreign bank entry is likely to impact credit availability, competitiveness with domestic banks, regulatory oversight, risks of financial contagion and alignment with India's financial inclusion and innovation goals; and
- (c) the comprehensive policy framework proposed by the Government to manage foreign bank participation while safeguarding the country's sovereignty in financial decision-making, ensuring equitable access to credit for priority sectors and reconciling external engagement with national self-reliance narratives?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): Under the Banking Regulation Act, 1949, grant or refusal of a license for banking business to a bank, including a foreign bank, is a function assigned to the Reserve Bank of India (RBI). As per the extant practice, applications that are found suitable from banking angle by RBI are sent to the Government where the same is examined through the Inter-Departmental Committee (IDC) of the Government of India. IDC is an inter-ministerial committee with members primarily from Ministry of Home Affairs (MHA), Ministry of External Affairs (MEA) and Department of Commerce (DoC) with Department of Financial Services, Ministry of Finance being the nodal department. Once the necessary clearances are given by the member ministries/department, the matter is then recommended by the IDC to RBI after which RBI takes further necessary action on the proposal.

As per Banking Regulation Act, 1949, all banks, including foreign banks are regulated and supervised by RBI. Further, in terms of the extant RBI Guidelines, foreign banks, *inter-alia*, are also required to adhere to same prudential norms, operational guidelines and corporate governance as applicable to domestic banks.

With regard to the priority sector lending (PSL) by foreign banks, RBI, *vide* its Master Directions, has prescribed targets and sub-targets for foreign banks too.

IMPLEMENTATION OF IIM CALCUTTA MASTER PLAN 2036**326. SHRI JAGANNATH SARKAR:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the implementation of the Indian Institute of Management (IIM) Calcutta Master Plan 2036 has commenced;
- (b) if so, the current status of its first phase, including details of major infrastructure projects such as the new academic block and hostel complex, their projected capacities and the expected timelines for its completion;
- (c) the total amount of funds allocated, sanctioned and utilised under Phase-I of the Master Plan and whether any statutory or environmental clearances are pending in this regard, if so, the details thereof;
- (d) the current faculty-to-student ratio at IIM Calcutta and the measures being taken by the Government to maintain optimal teaching and mentorship standards in view of increasing student intake; and
- (e) the initiatives undertaken by the Government to retain and attract high-quality faculty, especially in the face of global academic and private sector competition?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a) to (c): The Indian Institutes of Management (IIMs) are governed under the IIM Act, 2017 as amended from time to time. Subject to provisions of the Act, every Institute has the power to establish and maintain such infrastructure as may be

necessary. As per information provided by the IIM Calcutta, the IIM Calcutta Master Plan 2036, has been approved by the Board of Governors of the Institute. The Central Public Works Department (CPWD) has been engaged as the Project Management Consultant (PMC) for the project. The CPWD has awarded the tender for the construction of Hostel building and allied works. Actual construction can start after receiving of statutory approvals from the Kolkata Municipal Corporation (KMC). The hostel building shall have about 926 students. Timeline given by CPWD is two years from date of commencement of construction. For entire phase 1, comprising of hostel building, academic block, classroom block, studio apartment, food court and allied works, the cost of project has been estimated at about ₹ 513 crore, for which the institute has obtained HEFA loan.

(d) and (e): The current faculty-to-student ratio at IIM Calcutta is 1:14. The IIM Act enables the institute to have academic autonomy and design programs to remain globally competitive. The institute has consistently featured in the global rankings in the area of management education released by the Financial Times (FT) and Quacquarelli Symonds (QS) ranking. The institute has created a balanced ecosystem of teaching and research policies to attract faculty. The curriculum in the management programmes is designed to offer cutting edge courses. There is generous research funding to support research initiatives. There are also monetary incentives to increase the quality and quantity of research and teaching. The faculty also contribute to the Executive Education activities for industry connect and resource generation of the institute. All these helps to attract and retain high quality talent in the face of global and private sector competition.

BUDGET ESTIMATES FOR SCHOOLS EDUCATION**327. SHRI VISHALDADA PRAKASHBAPU PATIL:****SUSHRI PRANITI SUSHILKUMAR SHINDE:****ADV GOWAAL KAGADA PADAVI:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of reasons for the 6.57 per cent reduction in the Budget Estimates for the Department of School Education and Literacy for 2025-26 vis-à-vis the Ministry's projected requirement of 84,100.84 Crore;
- (b) the timeline for establishing the proposed 500 crore Centre of Excellence in Artificial Intelligence for Education and the criteria for selection of its location; and
- (c) the number of schools in Nandurbar, Bhandara, Solapur, Sangli and Dhule districts upgraded under PM-SHRI and the status of Atal Tinkering Labs in Government schools as of December 2025?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) The Budget Allocation for FY 2025–26 is ₹78,572.10 crore, reflecting an increase of ₹5,074 crore over FY 2024–25 i.e., ₹73498.10 Crore. This represents a growth of 6.90 percent during FY 2025–26 vis-à-vis FY 2024–25. Further, budget allocations are made on the basis of projected demands, expenditure trends of previous years and the Revised Estimates by Ministry of Finance, while also taking into account overall fiscal constraints and competing

demands from various Ministries/Departments.

(b) The Government of India has established a Centre of Excellence (CoE) in Artificial Intelligence (AI) for Education following its announcement in the Union Budget 2025-26 as part of the vision to "Make AI in India and Make AI work for India".

The AI-CoE for Education has been established at IIT Madras, with an outlay of Rs. 500 crores. The establishment followed a multi stage evaluation process of proposals from leading academic institutions across the country during June–September 2025. The evaluation committee led by industry experts from education and AI sectors focussed on technical robustness, pedagogical depth, faculty experience and scalability of each proposal.

The AI-CoE is envisaged to drive innovation, research, and development in AI-powered educational tools and personalised adaptive learning to enhance equitable access to quality education across the country.

(c) The list of number of schools upgraded under PM SHRI Scheme is placed below:

S.No.	Name of district	Number of PM SHRI Schools selected
1.	Nandurbar	16
2.	Bhandara	21
3.	Solapur	39
4.	Sangli	24
5.	Dhule	10

As per information received from NITI Aayog, 5,513 ATLs are currently functional in government schools across the country.

NATIONAL DIGITAL UNIVERSITY (NDU)**328. SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of stakeholder consultations organized and feedback received pertaining to National Digital University (NDU);
- (b) the timeline by which the Government plans to operationalize NDU along with its proposed locations across the country;
- (c) the details of the institutions across the country that have been identified as hub and spoke partners along with the criteria adopted for their selection, State-wise;
- (d) the steps taken by the Government to ensure availability of courses in multiple Indian languages and ICT formats as envisaged in the scheme; and
- (e) whether the Government has developed any course framework, digital infrastructure or partnerships with Ed-Tech firms or universities for enabling the launch of the NDU, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a) to (e): The Government of India has framed the National Education Policy

(NEP) 2020 with a vision to strengthen learner-centric and technology-enabled education. In alignment with this vision, the Government has envisaged the establishment of a Digital University platform to provide flexible, multidisciplinary, and digitally-driven learning.

National Institute of Electronics and Information Technology (NIELIT) an Autonomous Scientific Society under the Ministry of Electronics and Information Technology (MeitY), has launched “NIELIT Digital University (NDU) Platform” in October 2025. “NIELIT Digital University Platform” is a digital learning platform to deliver online and blended skill-based courses in emerging technology sectors such as Artificial Intelligence, Cybersecurity, Cloud Computing etc. The platform also has Built-in Virtual labs for real-time experimentation in Semiconductor Design, Cyber Security, Cyber Forensics, Industry 4.0 and other emerging domains. The courses on this digital platform are aligned to National Skill Qualification Framework (NSQF) with credits to be transferred in the Academic Bank of Credits (ABC) after successful completion.

As on date, more than 100 courses available on NDU Platform. The current set of offerings includes short-term, modular, and specialization courses, delivered through NIELIT’s existing network of 56 centres across the nation.

Further, Ministry of Education, in collaboration with IIT Madras, has launched the SWAYAM Plus platform in February 2024. The platform offers high-quality industry relevant courses in collaboration with industry partners to learners, helping them reskill, upskill, and become employment-ready. As on

date, Swayam Plus has signed more than 89 MoUs with the leading industry partners. more than 504 Courses in 15 different sectors are available on the platform, and more than 4.84 lakh learners have enrolled for their Skill augmentation

IEPF AND C-PACE

329. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the steps taken to address the backlog of companies that failed to file Form IEPF-1A (Investor education and Protection Fund) in the prescribed format and the penalties levied;
- (b) whether the Government has evaluated the performance of the Centre for Processing Accelerated Corporate Exit (C-PACE);
- (c) if so, the details thereof;
- (d) the reasons for the Government mandating a geo-tagged photograph of the registered office for forms like MGT-7; and
- (e) the action plan of the Government for faceless adjudication and the manner in which it will ensure fairness and transparency in online corporate default cases?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a): As per Rule 5 (4A) of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 companies are required

to file Form No. IEPF-1A along with excel template within sixty days of the notification (20/8/2019) of the amended rules. To resolve cases that have arisen due to companies not filing Form IEPF-1A in the prescribed format, the Investor Education and Protection Fund Authority (IEPFA) issued a Public Notice on 31.07.2025 to all defaulting companies, giving a compliance window until 30 August 2025, to ensure submission of Form IEPF-1A in the prescribed format. No penalty has been levied so far.

(b) and (c): The Ministry has established the Centre for Processing Accelerated Corporate Exit (C-PACE) to facilitate and speed up the voluntary Strike off of companies and has been operationalized from 01.05.2023. A total of 22051 applications of companies and Limited Liability Partnership (LLPs) were approved in FY 2024-25 by C-PACE.

(d): As per the Companies (Management and Administration) Amendment Rules, 2025 dated 30.05.2025, it is mandatory to attach latest photograph of the registered office of the Company showing external building with name and address prominently visible. This is aligned with the requirements specified in Section 12(3)(a) and Section 92(1)(a) of the Companies Act, 2013, under which the particulars of registered office, which would mean precise location of such office, are required to be disclosed. The geo-tagging of the registered office would ensure that these forms capture the precise location of the registered office. These steps enhance transparency and traceability of the companies across the country.

(e): e-Adjudication or faceless Adjudication module as part of MCA-21 was

launched w.e.f. 16.09.2024. Further, the appeals heard by Regional Directors (RDs) on Adjudication order passed by Registrar of Companies (RoCs) also had been made faceless. The Faceless or e-Adjudication system provides for end to end digital process including online generation of notices, hearings, generation of adjudication orders and payments. The above is ensuring transparency in disposal of corporate default cases in the country.

EMPLOYMENT GENERATION FOR THE YOUTH

330. DR. ALOK KUMAR SUMAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the present status of employment generation for youth in the country;
- (b) the details of the schemes in force for skill development and employment;
- (c) the details of the efforts being made by the Government to coordinate with the private sector;
- (d) the mechanism to provide social security by the Government to the youth of the unorganized sector; and
- (e) the steps proposed to be taken by the Government to increase employment opportunities in future in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year. As per the latest available Annual PLFS Reports, the estimated Worker Population Ratio (WPR) on usual status for age 15 years and above has increased from 46.8% in 2017-18 to 58.2% in 2023-24, indicating that the WPR i.e., employment has increasing trend.

Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

The Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive National Database of

Unorganised Workers including platform workers, migrant workers, etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the e-Shram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

The Central Government has formulated the four Labour Codes, namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 after amalgamating, simplifying and rationalising the relevant provisions of the previous 29 Central Labour Acts. The four Labour Codes have come into force with effect from 21st November 2025 across the country.

The four Labour Codes reduce multiplicity of definitions and authorities, facilitate use of technology, bring transparency and accountability in enforcement. Simultaneously, it strengthens the protection available to workers, including unorganized workers.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, online and offline job fairs, job search and matching,

career counselling, vocational guidance, skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. Further, the NCS portal has integrated with leading skilling platforms and initiatives to enhance employability.

Signing MoUs with the private and public employers/ portals/Platforms is part of the Ministry's strategy to strengthen public-private partnerships for enhancing employment opportunities. Till date more than 35 Memorandums of Understanding (MoUs) have been signed including MoUs with private partners such as Swiggy, Zomato, Amazon, and Zepto which provide gig and platform-based employment opportunities to job seekers through the NCS portal across the country.

The National Career Service (NCS) portal has been integrated with the e-Shram portal, which is a database of over 31 crore unorganized workers, including gig and platform workers. This integration enables e-Shram registrants to access the full range of services available on the NCS portal, such as job search and related facilities.

In addition, the Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

PROMOTION AND SAFETY OF ADVENTURE TOURISM

331. SHRI ANURAG SINGH THAKUR:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the steps taken by the Government to promote adventure tourism in the country, including the implementation status of the National Strategy for Adventure Tourism;
- (b) the present status of growth of the adventure tourism sector, including its estimated market size, annual growth rate, employment potential and contribution to the overall tourism sector;
- (c) whether the Government is aware of the increasing number of accidents reported in adventure tourism activities such as river rafting, trekking, mountaineering, ziplining and allied activities;
- (d) if so, the details thereof and if not, the reasons therefor, including gaps in regulation, safety standards and training of operators; and
- (e) the details of the measures proposed to enforce mandatory safety guidelines, accreditation and registration of operators, insurance coverage and uniform regulatory standards across States to ensure participant safety and the sustainable growth of adventure tourism in the country?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (e): The development and promotion of tourism, including adventure tourism, enhancing safety and convenience at adventure tourism sites is

primarily the responsibility of the State Governments/Union Territory Administrations.

In order to position India as a preferred global destination for Adventure Tourism, Ministry of Tourism has formulated National Strategy for Adventure Tourism. The Strategy focuses on developing adventure destinations, promoting safety in adventure tourism, skill development, capacity building and marketing.

The Ministry of Tourism conducts Responsible Adventure Tourism Guide Course through its Regional India tourism offices and in close coordination with Adventure Tour Operators Association of India.

The Ministry of Tourism, in association with the Adventure Tour Operators Association of India has formulated Adventure Safety Guidelines with an aim to establish a comprehensive and standardized framework to ensure safety in the Adventure Tourism sector across India. These guidelines have been circulated to all States and Union Territories for adoption and formulation / updation of safety protocols.

All the States / Union Territories have been requested to maintain a strict watch on all adventure related activities and ensure strict adherence to safety regulations and licensing norms by all the operators.

DEFORESTATION BY INVASIVE SPECIES

332. PROF. SOUGATA RAY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be

pleased to state:

- (a) whether a large area of forest lands were perished due to invasive species;
- (b) if so, the details thereof;
- (c) whether the Government is aware that the large-scale spread of invasive species is causing food shortages for wild animals in the forest lands, leading wildlife to encroach upon human habitats; and
- (d) if so, the details thereof and the steps to ensure the availability of enough water and food to wildlife in the forests to avoid such encroachments and wildlife attacks?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the *India State of Forest Report, 2023* published by the Forest Survey of India, invasive species show very dense occurrence in 2.51% of the Recorded Forest Area (RFA), moderate to dense occurrence in 33.59% and scanty occurrence in 18.92%, while 23.61% of the RDA has been reported to be free from invasive species. The data of invasive species was not available in ISFR 2013.

(c) and (d): The Ministry is aware that invasive species may influence forest ecosystems and wildlife habitat conditions. The important steps taken by the Ministry to control and eradicate the invasive species are follows:

- i. In accordance with provisions contained under Section 33 of the Wild Life

(Protection) Act, 1972, the Ministry has issued guidelines for the process of management planning for Protected Areas and other landscape elements. These guidelines also envisage incorporating prescriptions for eradication of invasive alien species in management plans of protected areas.

ii. The Ministry provides financial assistance to States/UTs under its Centrally Sponsored Schemes – ‘Development of Wildlife Habitats’ and ‘Project Tiger and Elephant’ for the conservation and management of wildlife and its habitat, including control of the invasive alien species.

iii. The Wild Life (Protection) Act, 1972 has been amended in 2022 to empower the Central Government to regulate or prohibit the import, trade, possession or proliferation of invasive alien species, which pose a threat to the wild life or its habitat in India.

BANK FRAUDS

333. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **FINANCE** be pleased to state:-

(a) whether it is a fact that fraudsters continue to cheat the banking system and duped lenders and depositors;

(b) if so, the details thereof;

(c) whether it is also a fact that the size of bank frauds has been rising but cases are on the decline;

(d) if so, the details thereof;

(e) whether it is true that the amount of money defrauded rose to Rs. 34,771

crore during the year 2024-25 from Rs.11,261 crore in 2023-24 and if so, the reasons therefor;

(f) whether it is also a fact that the Public Sector Banks reported the highest share of frauds related to advances, both in terms of number of cases and the amount involved and if so, the details thereof; and

(g) the details of the share of card/Internet frauds detected across all bank groups in both number and amount involved during 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (g): As per the Reserve Bank of India (RBI) guidelines on loans and advances, banks have been mandated to carry out proper due diligence and credit appraisal before granting of any loan. However, in the business of banking it is inevitable that certain number of cases turn Non-Performing Assets (NPAs), and out of which few of them are classified as fraud.

Comprehensive steps have been taken to keep a check on the banking frauds and to deter fraudsters. Enabled by these, the amount involved in frauds of Rs. 1 lakh and above based on the date of occurrence in Banks and Financial Institutions (FIs) have declined from Rs. 5,856 crore in FY 2023-24 to Rs. 3,497 crore in FY 2024-25, which is the lowest since FY 2015-16, while the total number of frauds during the corresponding period have also decreased from 35,530 cases in FY 2023-24 to 11,615 cases in FY 2024-25.

Steps taken by the Government and RBI over the last few years to prevent and to deter instances of bank frauds, to address issues related to loan defaults

and to expedite the investigation of bank fraud cases include, *inter alia*, the following:

- (i) An online searchable database of frauds reported by banks, in the form of Central Fraud Registry, has been set up by the RBI to enable timely identification, control and mitigation of fraud risk.
- (ii) Credit discipline was instilled through—
 - (a) enactment of the Insolvency and Bankruptcy Code; and
 - (b) setting up of the Central Repository of Information on Large Credits (CRILC) by RBI to collect, store and disseminate credit data to lenders.
- (iii) Under the Public Sector Banks (PSBs) Reforms Agenda, comprehensive and automated Early Warning Systems (EWS) were instituted in PSBs, with approximately 80 EWS triggers and use of third-party data for time-bound remedial actions in the borrowing accounts to proactively detect stress and in turn reducing slippage into NPAs.
- (iv) The Fugitive Economic Offenders Act has been enacted to provide for measures to deter fugitive economic offenders from evading the process of law in India by staying outside the jurisdiction of Indian courts.
- (v) PSBs have been advised to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than Rs. 50 crore.
- (vi) Prudential Framework for resolution of stressed assets was issued by RBI to provide a framework for early recognition, reporting and time

bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.

- (vii) Banks have been advised by RBI to report deficient third-party services (such as legal search reports, property valuers' reports, etc.) and collusion of these service providers with fraudsters to the Indian Banks' Association, which maintains a caution list of such service providers.
- (viii) The Indian Cyber Crime Coordination Centre (I4C) has operationalised Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS) portal for immediate reporting of financial frauds and to stop siphoning-off of funds by the fraudsters.
- (ix) Cyber Fraud Mitigation Centre (CFMC) has been established at I4C with representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and States/UTs Law Enforcement Agencies (LEAs) to work together for immediate action and seamless cooperation to tackle online financial crimes.
- (x) Seven Joint Cyber Coordination Teams (JCCTs) have been formed to foster a close cooperation among LEAs during interstate cybercrime investigations. It focuses on operational cooperation in parallel investigations in various States/UTs.
- (xi) National Cyber Forensic Laboratory has been setup as a facility for forensic analysis and investigation of cybercrime by use of the latest digital technology to support investigations undertaken by LEAs.

As per RBI data on frauds, in respect of amount involved of Rs. 1 lakh and above in each case and based on the date of reporting, amounts involved in fraud cases in banks and financial institutions increased from Rs. 11,261 crore in financial year (FY) 2023-24 to Rs. 34,771 crore in FY 2024-25, while the total number of frauds during the corresponding period decreased from 36,052 cases in FY 2023-24 to 23,879 cases in FY 2024-25.

The sudden increase in amounts involved in frauds reported during FY 2024-25 was primarily due to fraud re-classification by banks after re-examination and ensuring compliance with the judgement of the Hon'ble Supreme Court in Civil Appeal No. 7300 of 2022 in the matter of State Bank of India and Ors. Vs. Rajesh Agarwal and Ors. dated 27.3.2023. It is also pertinent to note here that these cases have occurred in previous years. As per RBI inputs, 122 fraud cases with amount involved Rs. 18,674 crore pertaining to previous financial years were reported afresh in FY 2024-25 by banks after complying with the directions mentioned in the said judgement. Fraud classification in these cases were earlier withdrawn by banks due to non-adherence with the aforesaid judgement.

Further, as per the Report on Trends and Progress of Banking in India 2024-25 published by RBI in December 2025, for the entire banking sector the amount involved in frauds are majorly contributed by advances-related frauds. However, frauds in PSBs as a percentage of gross loans and advances wherein amount involved is Rs. 1 lakh and above, based on date of occurrence of frauds, have declined to a decadal low of 0.01% in FY 2024-25, which is

lower than the Private Sector Banks which stand at 0.04% in FY 2024-25.

Based on the date of occurrence of frauds in banks and financial institutions, in respect of amount involved of Rs. 1 lakh and above in each case, during FY 2024-25, the share of card / internet frauds out of the total was 66.8% in terms of number of cases and 7.2% in terms of amount involved.

PROTECTION OF WOMEN SPORTSPERSONS FROM SEXUAL HARASSMENT

334. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether it is true that the National Level Shooting Coach has been recently suspended by the National Rifle Association of India (NRAI) for alleged charges of complaint filed by the athlete's family during a competition-related stay in Faridabad last month;
- (b) if so, the details thereof;
- (c) the details of the current progress of the case reported against the said coach;
- (d) the details of the total number of National Level Women Players on various sports has faced such a sexual assaulted case by their coaches for the last five years and action taken against these coaches;
- (e) whether the Government proposes to take necessary action to protect National Level Women Sportspersons from such a sexual harassment in

future; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): Yes, Sir. National Rifle Association of India (NRAI) has suspended the Pistol coach associated with Indian Shooting team on the alleged charges of complaint filed by athlete's family with Faridabad Police. The athlete was under private coaching with the coach and the incident happened at a venue not related to shooting range or during the official training camp.

(d): Sports Authority of India (SAI) has informed that in the last five years, 12 cases of sexual harassment were reported and requisite action was initiated or has been taken against the concerned persons.

(e) and (f): Provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to National Sports Federations (NSFs) and other sports organizations, including those under the Central Government and the State Governments/Union Territory Administrations, as applicable to any entity defined in the Act. The NSFs and other Sports Organizations are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them. For sensitizing the NSFs in the matter of sexual harassment in sports, instructions have been issued by the Ministry of Youth Affairs and Sports to NSFs from time-to-time for taking the requisite measures as required by law. Further, SAI has also issued instructions regarding the safety of women athletes during

National Coaching Camps and international exposure visits which mandates the presence of women coaches/support staff with female athletes during domestic and international camps and competitions.

एनईईटी/आईआईटी/जेईई के लिए कोचिंग केंद्रों को सुव्यवस्थित करना

335. श्री अमर शरदराव काले:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का देशभर में एनईईटी/आईआईटी/जेईई के लिए चल रहे विभिन्न कोचिंग केंद्रों को सुव्यवस्थित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार का देश के ग्रामीण क्षेत्रों में विद्यार्थियों को किस तरीके से ऐसी कोचिंग प्रदान करने का प्रस्ताव है;

(ग) क्या सरकार को ऐसे कोचिंग सेंटरों के खिलाफ कोई शिकायतें मिली हैं जो छात्रों के स्वास्थ्य पर प्रतिकूल प्रभाव डालती हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कार्रवाई की गई है; और

(घ) सरकार द्वारा देश के ग्रामीण और शहरी क्षेत्रों तथा आर्थिक रूप से कमजोर वर्गों के छात्रों को समान अवसर प्रदान करने के लिए क्या कदम उठाए गए हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): अविनियमित निजी कोचिंग सेंटरों की संख्या में वृद्धि; ऐसे केंद्रों द्वारा छात्रों से अत्यधिक शुल्क वसूलने के उदाहरण; आग और अन्य दुर्घटनाओं के कारण बहुमूल्य जीवन की हानि और इन केंद्रों द्वारा अपनाए जा रहे कई अन्य कदाचारों को ध्यान में रखते हुए, मंत्रालय ने विचार करने एवं उचित कानूनी ढांचे के माध्यम से आगे की कार्यवाही हेतु दिनांक 16.01.2024 को राज्यों/संघ राज्य क्षेत्रों को कोचिंग सेंटर के विनियमन के लिए दिशानिर्देश जारी किए हैं। इसके

बाद दिनांक 16.07.2024 को राज्यों/ संघ राज्य क्षेत्रों को एक अन्य पत्र लिखा गया है। कोचिंग सेंटरों के विनियमन के लिए दिशा-निर्देश यहां उपलब्ध हैं:

https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf

दिशानिर्देशों में कोचिंग केंद्रों को परिभाषित करना, पंजीकरण हेतु आवश्यक शर्तों और दस्तावेजों को निर्दिष्ट करना, शुल्क से संबंधित मामले, कोचिंग केंद्रों की स्थापना के लिए अवसरचनात्मक आवश्यकताओं की रूपरेखा, कोचिंग केंद्रों के लिए आचार संहिता की स्थापना; मानसिक कल्याण के महत्व पर बल देना, कोचिंग केंद्रों में परामर्शदाताओं और मनोवैज्ञानिकों को प्राथमिकता देने की वकालत करना; कोई बैच अलगाव नहीं; अभिलेखों का रखरखाव आदि कई प्रमुख पहलुओं को शामिल किया गया है।

इसके अलावा, कई राज्यों/ संघ राज्य क्षेत्रों ने अपने-अपने राज्यों/संघ राज्य क्षेत्रों में निजी कोचिंग और ट्यूशन कक्षाओं को विनियमित करने के लिए दिशा-निर्देश/विनियम/कानून जारी किए हैं।

उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए) ने कोचिंग क्षेत्र में भ्रामक विज्ञापनों के मामले को हल करने के लिए दिनांक 13.11.2024 को व्यापक दिशानिर्देश भी जारी किए हैं। इन दिशा-निर्देशों में कोचिंग सेंटरों को अपनी सेवाओं को बढ़ावा देने के लिए झूठे या भ्रामक दावे/विज्ञापन देने और भ्रामक या अनुचित प्रथाओं में शामिल होने को प्रतिबंधित किया गया है। इसमें यह भी प्रावधान किया गया है कि कोचिंग से संबन्धित कोई भी व्यक्ति सफल उम्मीदवार की लिखित सहमति के बिना विज्ञापन में उम्मीदवार के नाम, फोटो, प्रशंसापत्र या वीडियो का उपयोग नहीं करेगा। ये दिशानिर्देश अनुचित अनुबंधों को भी विनियमित करते हैं और उपभोक्ता संरक्षण अधिनियम, 2019 के तहत कठोर दंड का प्रावधान है, जिससे कोचिंग क्षेत्र में जवाबदेही और नैतिक आचरण सुनिश्चित हो सके। सीसीपीए कोचिंग संस्थानों पर जुर्माना लगाता है और उन्हें भ्रामक विज्ञापनों और अनुचित व्यापारिक प्रथाओं

को बंद करने का निदेश देता है।

शिक्षा समवर्ती सूची का विषय है और शिक्षा तक समान पहुंच प्रदान करने के लिए केंद्र और राज्य सरकार दोनों मिलकर कार्य करते हैं। केन्द्र, विभिन्न राज्य और संघ राज्य क्षेत्र सरकारें प्रतियोगी परीक्षाओं के लिए छात्रों को सुधारात्मक कक्षाएं प्रदान कर रही हैं। साथी केंद्र सरकार की एक ऐसी पहल है, जिसे नवंबर, 2023 में छात्रों के लिए एक ऑनलाइन मूल्यांकन मॉड्यूल प्रदान करने के साथ-साथ जेईई और नीट जैसी प्रतियोगी परीक्षाओं के लिए उच्च गुणवत्ता वाली सामग्री निःशुल्क प्रदान करने के लिए शुरू किया गया था। इसके संचालन के लिए वेब प्लेटफॉर्म, मोबाइल एप्लिकेशन, यूट्यूब लाइव सत्र और डीटीएच चैनलों का उपयोग किया जाता है। शिक्षार्थियों के लिए क्यूरेटेड शिक्षण सामग्री के 15,000+ से अधिक बहुभाषी वीडियो व्याख्यान सभी प्रसंगों और विषयों में उपलब्ध हैं। आज तक की स्थिति के अनुसार, 15 लाख से अधिक छात्र पंजीकृत हैं और 400 मैंटर (आईआईटी, एम्स आदि से) प्लेटफॉर्म पर उपलब्ध हैं।

NATIONAL DESIGNATED AUTHORITY FOR CARBON CREDIT MARKET

336. SHRI DUSHYANT SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has envisaged any specific timeline to operationalise India's first Carbon Market, if so, the details thereof including the expected impact on emission reduction;
- (b) the details of the sectors proposed to be brought under the aforesaid mechanism and the manner in which their inclusion is being prioritised;
- (c) whether the Government has recently reconstituted the National

Designated Authority (NDA) in pursuance of the launch of India's first carbon market; and

- (d) if so, the details thereof including its expanded composition and the manner in which this reconstitution is expected to strengthen India's position in global climate negotiations, particularly in view of India's proposal to host 33rd Conference of Parties of United Nations Framework Convention on Climate Change (CoP-33) in 2028?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The 'National Framework for Indian Carbon Market (ICM) i.e. Carbon Credit Trading Scheme (CCTS) was notified vide S.O. 2825 (E) dated 28th June 2023 and amendment notification S.O. 5369(E), dated 19th December 2023 under the powers conferred by clause (w) of section 14 of the Energy Conservation (Amendment) Act, 2022.

The scheme defines two mechanisms, namely, compliance mechanism and offset mechanism.

In the compliance mechanism, the obligated entities shall comply with the prescribed Green House Gas emission reduction norms in each compliance cycle of Carbon Credit Trading Scheme (CCTS). Under this mechanism, the Greenhouse Gas Emission Intensity Reduction (GEI) Targets for seven sectors - Aluminum, Cement, Chlor-Alkali, Pulp and Paper, Petrochemicals, Petroleum refinery and textiles covering 490 obligated entities

have been notified by the Central Government for the compliance years 2025-26 and 2026-27, using fiscal year 2023-24 as the baseline.

In the offset mechanism, the non-obligated entities can register their projects for Green House Gas emission reduction or removal or avoidance for issuance of Carbon Credit Certificate (CCCs). Under this mechanism, the government has approved ten sectors, which include Energy, Industries, Agriculture, Waste handling and disposal, Forestry, Transport, Fugitive Emissions, Construction, Solvent use and Carbon capture and storage of CO₂ and other removals.

(c) and (d): The Government has also notified the National Designated Authority for the Implementation of Article 6 of the Paris Agreement (NDAIAPA), vide S.O.2504 (E), dated 30th May, 2022 and subsequent amendment (vide G.S.R. 569 (E)) dated 22nd Aug 2025, to ensure effective operationalization of Article 6 mechanisms of the Paris Agreement. The Authority has updated and finalized the list of 13 activities under Green House Gas (GHG) mitigation, alternate materials, and removal activities, which are eligible for trading of international carbon credits under bilateral/ cooperative approaches, under Article 6.2 and Article 6.4 of the Paris Agreement.

AIMS AND OBJECTIVES OF NATS

337. DR. C M RAMESH:

Will the Minister of **EDUCATION** be pleased to state:

(a) the aims and objectives of National Apprenticeship Training Scheme

(NATS) being implemented by the Government;

(b) whether it is true that the Government contributes fifty per cent of stipend under the said scheme, if so, the details thereof;

(c) whether it is true that the Central Apprenticeship Council has recently revised the amount of stipend, if so, the details thereof;

(d) whether the number of apprentices engaged has gone up to 1.29 million during the last five years and if so, the details thereof, State-wise, with particular reference to Andhra Pradesh; and

(e) the details of amount of funds spent by the Government on NATS since 2020-21 till July, 2025?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): The aims and objectives of National Apprenticeship Training Scheme (NATS) is to provide industry relevant skills to fresh graduates, diploma holders and Apprenticeship Embedded Degree Programmes (AEDP) students of any educational background, by providing them with high quality on-the-job training in the form of apprenticeships, thereby bridging the skill gap. Government of India provides 50% of the prescribed minimum stipend to apprentices.

The minimum prescribed amount of stipend for apprentices has been revised. The details thereof are placed at **STATEMENT-I**.

Number of apprentices engaged during last five years under NATS is

12,94,154. State/UT wise details including Andhra Pradesh, are at

STATEMENT II.

Total of Rs. 2179.75 Crore has been spent from FY 2020-21 to July 2025.

STATEMENT I

The details of the minimum prescribed amount of stipend for apprentices

Category of students/apprentices	Prescribed minimum amount of stipend	Government's share
Graduate apprentices or degree apprentices or degree in any stream	Rs. 12,300 per month	Rs 6,150 per month
Technician apprentices or diploma holder in any stream or sandwich course (students from degree institutions)	Rs. 10,900 per month	Rs. 5,450 per month
Sandwich Course (Students from Diploma Institutions)	Rs. 9,600 per month	Rs 4,800 per month

STATEMENT II

Number of apprentices engaged during last five years under NATS is

12,94,154. State/UT wise details including Andhra Pradesh

State / UT	2020-21	2021-22	2022-23	2023-24	2024-25
Andaman and Nicobar Islands	15	20	32	19	18
Andhra	-	-	1422	577	3696

State / UT	2020-21	2021-22	2022-23	2023-24	2024-25
Pradesh					
Arunachal Pradesh	71	93	71	15	17
Assam	671	938	1968	1380	1721
Bihar	932	914	4621	7112	16565
Chandigarh	46	49	270	800	2053
Chhattisgarh	1656	1050	2535	847	2342
Dadra and Nagar Haveli and Daman and Diu	110	119	186	215	511
Delhi	1381	2029	3257	6499	9727
Goa	342	529	766	798	957
Gujarat	3888	4824	8278	9516	15817
Haryana	3569	4252	16275	25691	44274
Himachal Pradesh	385	527	486	1106	2350
Jammu and Kashmir and Ladakh	19	29	158	272	471
Jharkhand	2959	2800	3558	3387	10158
Karnataka	4112	6402	10314	11113	27456
Kerala	2361	2555	8145	8478	18152
Lakshadweep	-	-	-	-	2
Madhya Pradesh	923	1191	2278	2249	6777
Maharashtra	23515	34539	55664	50048	114127
Manipur	30	33	29	3	116
Meghalaya	22	31	29	67	39

State / UT	2020-21	2021-22	2022-23	2023-24	2024-25
Mizoram	6	28	43	33	72
Nagaland	2	3	4	10	42
Odisha	8966	21798	34938	15538	28279
Puducherry	186	304	718	422	748
Punjab	328	390	480	2614	2034
Rajasthan	647	945	4492	7467	15100
Sikkim	239	475	405	601	651
Tamil Nadu	24732	33332	45967	28453	56112
Telangana	3165	4793	11284	8988	35604
Tripura	45	120	189	141	295
Uttar Pradesh	3410	6734	16846	11587	21706
Uttarakhand	452	696	3084	1779	9172
West Bengal	8030	15616	29250	49890	75863
Total	97,215	1,48,158	2,68,042	2,57,715	5,23,024

ESTABLISHMENT OF LIBRARIES AND MODERN LEARNING RESOURCE CENTRES IN TAMIL NADU

338 SHRI G SELVAM:

SHRI NAVASKANI K:

SHRI C N ANNADURAI:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the number of new public libraries, community libraries and knowledge resource centres set up across the country especially in Tamil Nadu during the last five years and the current year;
- (b) whether the Government has received any proposal from Tamil Nadu for setting up of new libraries or modern learning resource centres under

Central assistance;

- (c) if so, the present status thereof;
- (d) the details of the number of libraries have been upgraded with digital infrastructure such as high-speed internet, e-learning modules, digital cataloguing systems and online resource access in Tamil Nadu during 2019 to 2024;
- (e) whether the Government is implementing any initiatives through libraries to promote digital literacy, e-governance awareness and access to online educational resources in Tamil Nadu; and
- (f) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): As per Article 246 of the Constitution of India, libraries fall under the State subject in the Seventh Schedule, with public libraries functioning under the administrative control of the respective State or Union Territory authorities. Opening of new libraries comes under the purview of the respective State Government/UT Administration.

(d): Raja Rammohun Roy Library Foundation (RRRLF), an autonomous organization fully financed by the Ministry of Culture, provided financial assistance for development of existing public libraries in Tamil Nadu through its various approved schemes on the basis of the recommended application received from Tamil Nadu State Library Authority.

Details of the financial assistance released and number of libraries

assisted under various RRRLF schemes during 2019-20 to 2023-24 in Tamil Nadu are provided at **STATEMENT**.

Additionally, the Ministry of Culture implements the National Mission on Libraries (NML) Scheme, under which financial assistance is provided for the “Up-gradation of existing libraries under the NML Model Library” component. Assistance is extended to one State Central Library and one District Library in each State/UT, based on recommendations from the respective State authorities and subject to availability of State funds, in addition to six libraries identified by the Ministry. This component focuses on four key areas: improvement of infrastructure, up-gradation of technology and modernization of services, creation of facilities for specially-abled groups, and procurement of reading resources to meet local needs along with advocacy and outreach programmes.

The Government of Tamil Nadu was sanctioned financial assistance for upgradation of District Library, Vellore and District Library, Tiruchirappalli as per following details:

(Rupees in lakhs)		
Library Name	Amount Sanctioned	Amount Released
District Library, Vellore	87.00	79.27
District Library, Tiruchirappalli	70.00	68.16

(e) and (f): RRRLF under its Matching and Non-Matching Grant Schemes, provides financial assistance to public libraries for the procurement of

computers and related accessories, library automation software, scanners, networking facilities, Wi-Fi and other Information and Communication Technology (ICT) infrastructure. These initiatives facilitate the transition of public libraries towards digital services and enable them to provide access to online information resources, thereby contributing to the promotion of digital literacy among the public.

In addition, RRRLF provides financial assistance under its Seminar Scheme for organizing training programmes, refresher courses, workshops and seminars for library professionals across the States/UTs. These capacity-building programmes aim to enhance the skills of library staff in the use of modern library technologies, information systems and digital tools, enabling them to assist users in accessing e-resources and online services.

STATEMENT

Details of the financial assistance released and number of libraries assisted under various RRRLF schemes during 2019-20 to 2023-24 in Tamil Nadu

(Amt. in Rs.)

Year	Scheme	Amount of Assistance	No of Beneficiary Libraries
2019-20	Organization of National level Seminar, Workshop, Training and Awareness Programme	4,00,000/-	5
	Establishment of RRRLF Knowledge Corner	9,36,022/-	9

	Children Library and Establishment of RRRLF Children Corner	2,00,000/-	2
	Establishment of RRRLF Differently -abled corner	1,75,000/-	1
2020-21	Organization of National level Seminar, Workshop, Training and Awareness Programme	49,970/-	2
	Establishment of RRRLF Knowledge Corner	2,99,999/-	8
	Procurement of Library furniture and storage of books	1,34,45,588/-	2586
	Establishment of RRRLF Differently -abled corner	7,00,000/-	2
2021-22	Development of Public Library run by Voluntary Organisation	66,323/-	1
	Establishment of RRRLF Knowledge Corner	7,01,591/-	7
	Procurement of Library furniture and storage of books	2,92,62,152/-	2898
	Children Library and Establishment of RRRLF Children Corner	5,33,728/-	3
	Establishment of RRRLF Differently -abled corner	8,69,311/-	5
2022-23	Organization of National level Seminar, Workshop, Training and Awareness Programme-NM	13,17,500/-	12
	Establishment of RRRLF Knowledge Corner	2,45,175/-	3
2023-24	Organization of National level Seminar, Workshop, Training and Awareness Programme-NM	6,22,500	7
	Establishment of RRRLF Knowledge Corner	48,812/-	1

	Modernization of Library Services	1,68,94,334/-	401
	Procurement of Library furniture and storage of books	1,02,96,132	668
	Children Library and Establishment of RRRLF Children Corner	1,44,576/-	1

दाहोद में प्रधानमंत्री इंटरनशिप योजना

339. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने पीएम इंटरनशिप योजना के तहत देश की शीर्ष 500 कंपनियों में गुजरात के दाहोद जिले के जनजातीय युवाओं को अवसर प्रदान करने के लिए कोई विशेष कोटा या जागरूकता अभियान शुरू किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) पिछले दो वर्षों के दौरान कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधियों के माध्यम से दाहोद जिले में जनजातीय कल्याण पर व्यय की गई निधियों का ब्यौरा क्या है?

कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): कारपोरेट कार्य मंत्रालय योजना के प्रचार-प्रसार एवं कार्यान्वयन के लिए राज्य सरकारों, केंद्र सरकार के मंत्रालयों एवं विभागों, उद्योगों तथा उद्योग संघों सहित विभिन्न हितधारकों के साथ सक्रिय रूप से कार्य कर रहा है। एमसीए ने राज्य सरकारों के साथ मिलकर कार्यशालाओं, सेमिनारों तथा ऑनलाइन और ऑफ लाइन दोनों माध्यमों के प्रचार अभियानों सहित व्यापक सूचना, शिक्षा एवं संचार कार्यक्रम संचालित किए हैं, ताकि कार्यक्रम की दृश्यता बढ़ाई जा सके और राज्य के विभिन्न जिलों में लक्षित समूहों तक पहुँचा जा सके। राज्य नोडल विभागों के सक्रिय सहयोग से देश के विभिन्न जिलों में आईटीआई, पॉलिटेक्निक संस्थानों तथा

स्नातक महाविद्यालयों में जागरूकता अभियान आयोजित किए गए हैं। ये अभियान गुजरात के दाहोद सहित पूरे देश में संचालित किए जा रहे हैं। इसके अतिरिक्त, देश के विभिन्न भौगोलिक क्षेत्रों से समावेशन को बढ़ावा देने के लिए पीएमआईएस पोर्टल 12 विभिन्न भाषाओं में सुलभ है।

(ग): किसी विशिष्ट क्षेत्र अथवा गतिविधि पर सीएसआर व्यय से संबंधित आँकड़े केंद्रीय रूप से नहीं रखे जाते हैं। सीएसआर व्यय से संबंधित जिला-वार, कंपनी-वार, पीएसयू/गैर-पीएसयू-वार, विकास क्षेत्र-वार आदि आँकड़े सार्वजनिक डोमेन में www.csr.gov.in पर उपलब्ध हैं।

एमसीए21 रजिस्ट्री में कंपनियों द्वारा फाइल किए गए सीएसआर से संबंधित सभी आँकड़े सार्वजनिक डोमेन में उपलब्ध हैं तथा www.csr.gov.in पर देखे जा सकते हैं। एमसीए21 रजिस्ट्री में कंपनियों द्वारा किए गए वार्षिक रूप से फाइलिंग के आधार पर गुजरात के दाहोद जिले में विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा विवरण के अनुसार है।

विवरण

एमसीए21 रजिस्ट्री में कंपनियों द्वारा किए गए वार्षिक रूप से फाइलिंग के आधार पर गुजरात के दाहोद जिले में विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2022-23	वित्त वर्ष 2023-24
1.	कृषि वानिकी	0.04	-
2.	पशु कल्याण	0.22	0.46
3.	प्राकृतिक संसाधनों का संरक्षण	0.28	1.75
4.	शिक्षण	1.52	0.52
5.	पर्यावरणीय स्थिरता	0.01	-
6.	स्वास्थ्य देखभाल	17.96	13.04
7.	आजीविका वृद्धि परियोजनाएं	2.92	4.36
8.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	-	0.33
9.	ग्रामीण विकास परियोजना	1.14	1.50
10.	सुरक्षित पेयजल	-	0.70
11.	स्वच्छता	-	-

12.	अनाथालय की स्थापना	-	-
13.	सामाजिक-आर्थिक समानताएं	0.30	0.10
14.	विशेष शिक्षा	-	0.10
15.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	0.01	-
16.	व्यावसायिक कौशल	-	0.08
17.	महिला सशक्तिकरण	0.06	0.01
कुल		24.47	22.95

(31.03.2025 तक का डाटा) स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ

APPOINTMENTS IN STATE BANK OF INDIA

340. SHRI MALAIYARASAN D:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has recently permitted the appointment of candidates from the private sector to senior management positions, including Managing Director (MD) in the State Bank of India (SBI);
- (b) if so, the reasons for allowing such appointments when there is already a pool of experienced officers within the SBI and other Public Sector Banks (PSBs);
- (c) whether the Government has established any guidelines or safeguards to ensure transparency, merit-based selection and prevention of conflict of interest in such appointments;
- (d) if so, the details thereof;
- (e) whether this move indicates a gradual shift towards privatization or dilution of public sector character in SBI and other PSBs; and
- (f) if so, the steps being taken to ensure that the interests of existing

employees, accountability to Parliament and the public service mandate of SBI are not compromised by such policy changes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): To ensure a uniform, transparent, and comprehensive framework for the appointment of Whole-Time Directors (WTDs) of Public Sector Banks (PSBs), and to align the process with the evolving banking and governance landscape, the Government issued revised consolidated guidelines on 04.10.2025. These guidelines replace the earlier fragmented instructions with a single, coherent framework, bringing greater clarity and consistency to the appointment process.

As per the earlier guidelines the post of Managing Director and Chief Executive Officer (MDandCEO) in four large nationalised banks (Bank of Baroda, Bank of India, Canara Bank and Punjab National Bank) was open to candidates from public sector and private sector. Under the revised consolidated guidelines, with a view to widening the talent pool and aligning senior management appointments in PSBs with global best practices, all MDandCEO posts in nationalised banks, one Managing Director post in the State Bank of India, and one Executive Director post in large nationalised banks have also been opened for private sector candidates. The candidates from PSBs continue to be eligible for the said positions.

(c) and (d): For ensuring transparency, merit-based selection and prevention of conflict of interest, the Government, on 01.07.2022, constituted the Financial Services Institutions Bureau for recommending names of eligible candidates for

appointment as Whole-Time Directors on the Boards of Public Sector Banks.

(e): No.

(f): Question does not arise.

AI IN NEW CURRICULUM

341. SHRIMATI MALVIKA DEVI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the steps being taken by the Government to incorporate new technology such as AI in the new curriculum;
- (b) the steps taken/being taken by the Government along with the schemes used to promote latest techniques and technology in schools and colleges in backward and aspirational districts of the country; and
- (c) the details of the steps being taken by the Government to monitor students mental health and the extent to which improving it?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The National Education Policy (NEP) 2020 has emphasized the importance of Artificial Intelligence (AI) and its role in school curriculum. Under “Curricular Integration of Essential Subjects, Skills, and Capacities” the policy mentions at para 4.24 that concerted curricular and pedagogical initiatives, including the introduction of contemporary subjects such as Artificial Intelligence, Design Thinking, Holistic Health, Organic Living, Environmental Education, Global

Citizenship Education (GCED), etc. at relevant stages will be undertaken to develop these various important skills in students at all levels.

The Government of India recognizes the importance of innovative subjects and new age technologies and, therefore, has advised CBSE and NCERT to develop curriculum and resource material on Computational Thinking, Artificial Intelligence, Computer Application, etc. through a graded and integrated approach. This initiative is in alignment with NEP 2020 and National Curriculum Framework for School Education (NCF SE) 2023 and aims to equip students with 21st century skills like logical reasoning, problem solving, data literacy, etc.

The National Council of Educational Research and Training (NCERT) has constituted two committees - one for development of syllabus and textbooks for Computer Science and the other for Foundations and Methods of Artificial Intelligence for Grades 11 and 12 with the membership from Indian Institute of Technology (IITs), Central Board of Secondary Education (CBSE), and relevant

Research institutions and Universities at the national and international level.

The existing NCERT textbooks of Computer Science class XI (Chapter 3) (<https://ncert.nic.in/textbook.php?kecs1=ps-11>) and Informatics Practices class XI (Chapter 2) (<https://ncert.nic.in/textbook.php?keip1=ps-8>) talk about AI, Internet of Things (IoT) and other emerging technologies. NCERT has also included a project on Animation and Games in the vocational education textbook for Grade 6. Moreover, NCERT collaborates with EdTech companies and other such organizations to strengthen the digital learning ecosystem on DIKSHA (Digital Infrastructure for Knowledge Sharing).

Further, CBSE offers a skill module on Artificial Intelligence for classes VI-VIII and an optional skill-based subject on Artificial Intelligence for classes IX- XII. In addition, the board has introduced AI Inspire- a short (12-hour) introductory program for Class VIII students, designed to build foundational understanding and readiness for Artificial Intelligence. CBSE has collaborated with several organizations such as Intel, IBM, Microsoft, Private Schools, etc. for the curriculum and textbook material of the Subject.

The Government has undertaken multiple initiatives and schemes to promote the adoption of latest techniques and technologies, including AI as follows:

- i. Teacher Training and Capacity Building: Implementation of large-scale teacher training programmes focusing on digital pedagogy, online teaching-learning tools, and exposure to emerging technologies, including AI.
- ii. National Digital Learning Platforms: Deployment of national digital education platforms like DIKSHA, SWAYAM MOOCs, eJaadui Pitara platform providing free and universal access to quality e-content, virtual laboratories, assessments, and teacher professional development resources.

The Kendriya Vidyalaya Sangathan (KVS) has taken focused steps to promote the adoption of the latest techniques and technology in schools. These measures include systematic upgradation of ICT laboratories, Saturation of e-Classrooms, establishment of Atal Tinkering Labs to foster innovation and hands-on learning, provision of high-speed internet connectivity of 300 MBPS or more through BSNL and creation of digital Library encourage experiential learning, and enhance access to modern educational technologies for all its students, including those in backward

and aspirational districts.

The Jawahar Navodaya Vidyalayas (JNVs), mostly located in rural areas, have established smart classrooms, along with reliable internet connectivity with each Navodaya Vidyalaya having a minimum of 40 desktop computers to support Information and Communication Technology (ICT) enabled education. The posts of TGT and PGT Computer Science have also been sanctioned for Navodaya Vidyalayas.

The National Education Society for Tribal Students (NESTS) has introduced Artificial Intelligence (AI) education at the school level in alignment with the CBSE curriculum for Classes IX to XII. NESTS is taking multiple steps to ensure AI literacy, ethical use of AI, and foundational computational thinking among students in Eklavya Model Residential Schools (EMRS). These steps include integration of AI and emerging technologies as vocational subjects to strengthen digital readiness among tribal students.

The University Grants Commission (UGC) has enabled interdisciplinary and technology-integrated curricula, promotion of computational thinking, digital literacy and data-driven learning, and encouragement to Higher Educational Institutions (HEIs) to introduce AI-related courses, modules and skill components. Accordingly, UGC has notified Curriculum and Credit Framework for Undergraduate Programmes and all HEIs have been asked to adopt the framework vide UGC letter dated 12.12.2022. The curricular content for UG programmes includes value added courses (6-8 credits). The digital and technological solutions under value added courses include courses in cutting-edge areas that are fast gaining prominences,

such as Artificial Intelligence (AI), 3-D machining, big data analysis, machine learning, drone technologies, and Deep learning with important applications to health, environment, and sustainable living that will be woven into undergraduate education, for enhancing the employability of the youth.

Further, UGC has invited Expressions of Interest (EoI) for the development of Massive Open Online Courses (MOOCs) for the SWAYAM Platform in 20 courses.

In order to provide Psychosocial Support for Mental Health and Well Being of Students during the COVID Outbreak and beyond, the Manodarpan initiative has been launched by the Ministry of Education. The Manodarpan initiative was launched on July 21, 2020 along with a National Toll-free Helpline (8448440632). A dedicated Manodarpan Cell was set up in the National Council of Educational Research and Training (NCERT) to carry out the activities of the Manodarpan initiative as envisaged.

A webpage named 'Manodarpan - Psychosocial Support for Mental Health and Well-being during the COVID Outbreak and Beyond' (<https://manodarpan.education.gov.in>) has been created on the website of the Ministry of Education. The webpage contains advisory, practical tips, posters, videos, do's and don'ts for psycho-social support, and FAQs. A National Toll-free Helpline (8448440632) has also been set up. This unique helpline is manned by a pool of experienced Counselors/ Psychologists and other mental health professionals and being continued beyond the COVID-19 situation. Through this helpline, tele-counselling is being provided to the students to address their mental

health and psychosocial issues. About 350 experienced counsellors have been enrolled to manage the National Helpline. Webinars and Live discussion forums are being held regularly in collaboration with CIET-NCERT on PM eVIDYA channels and the 'NCERT Official' YouTube channel, with the purpose to sensitize and supporting the stakeholders. The initiative provides psychological support, counselling services and digital resources to students, parents and teachers, strengthening mental health support mechanisms. Under this initiative, 245 webinar sessions have been transmitted on PM eVidya channels #6 and #11 covering 366.5 hours. Till date, 87,052 calls have been received on IVRS calls and callers have been tele-counseled. Under SAHYOG-Guidance and counseling for mental health and wellbeing of children, about 1,463 live sessions have been transmitted live covering 30 minutes each and have been telecast based on class-based channels (6 and 12) about 02:30 hours.

In line with the National Education Policy (NEP) 2020, Clause 2.4.12.1 of the CBSE Affiliation Bye-Laws stipulates that every CBSE-affiliated school shall appoint one Counselling and Wellness Teacher (Socio-Emotional Counsellor) for up to every 500 students enrolled, thereby maintaining a counsellor-to-student ratio of 1:500.

The schools are advised to adopt the CBSE Counselling Hub-and-Spoke School Model to provide counselling and well-being support services to students. CBSE also undertakes various initiatives to promote students' mental health and well-being, including the annual observance of Mental Health Week from 4th to 10th October and implementation of the Adolescent Peer Educators Leadership Programme. The Board has also developed and disseminated a Mental Health and

Well-Being Manual for teachers to enhance awareness and sensitization.

Further, CBSE provides round-the-clock mental health support through a 24×7 toll-free Interactive Voice Response System (IVRS) and offers live tele-counselling services through 73 trained professionals on working days. In addition, the Board maintains digital resources on its official website to support students in stress management and emotional well-being.

Additionally, Counsellors are appointed on contractual basis in the Kendriya Vidyalayas (KVs). They organize regular guidance and counselling sessions, life-skills education, and awareness programmes on stress management, emotional well-being and positive behavior. The KVS also promotes yoga, meditation, sports, and co-curricular activities to address the issue of stress among students.

Furthermore, UGC has formulated the Guidelines for Promotion of Physical Fitness, Sports, Students' Health, Welfare, Psychological and Emotional Well-Being at Higher Educational Institutions with an objective to ensure equitable access to quality mental health services to all the students enrolled in HEIs with special emphasis on (1) promoting physical fitness and sports activities for students; (2) creating safeguards against academic pressure, peer pressure, behavioral issues, stress, career concerns, depression and other issues on the mental health of students; (3) to teach positive thinking and emotions in the student community, and (4) to promote a positive and supportive network for students. All HEIs are advised/directed to make or amend their ordinances, regulatory provisions, and other rules accordingly to ensure that the directions given in these guidelines are implemented in the best interest of students.

Additionally, UGC had issued an advisory to HEIs on 20.07.2020 to participate in the 'Manodarpan' initiative and had also issued an advisory to HEIs on 06.01.2023 regarding the National Suicide Prevention Strategy framed by the Ministry of Health and Family Welfare, Government of India.

बीमा अधिनियम, 1938 में संशोधन

342. श्री वीरेन्द्र सिंह:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का बीमा अधिनियम, 1938 की धारा 42(2) में संशोधन करने का विचार है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उक्त संशोधन से बीमा एजेंटों पर प्रभाव पड़ने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या उक्त संशोधन से ग्राहक सेवा पर भी प्रभाव पड़ने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ.) क्या सरकार जीवन बीमा निगम के बीमा एजेंटों को निजी बीमा एजेंसियों/कंपनियों के लिए काम करने के लिए प्रेरित कर रही है और यदि हां, तो इसके संभावित परिणाम क्या हैं; और
- (च) पिछले छह महीनों के दौरान एलआईसी पालिसीधारकों की संख्या में कितने प्रतिशत कमी आई है और उक्त कमी के कारण क्या हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 संसद द्वारा पारित किया जा चुका है और इसे दिसंबर, 2025 में भारत के राष्ट्रपति की सहमति प्राप्त हो गई है। उक्त संशोधन के माध्यम से बीमा अधिनियम, 1938 की धारा 42(2) में कोई संशोधन नहीं किया गया है।

(च): भारतीय जीवन बीमा निगम द्वारा दी गई रिपोर्ट के अनुसार, परिपक्वता और मृत्यु दावों के माध्यम से व्यय में वृद्धि के कारण दिनांक 1.7.2025 से दिनांक 31.12.2025 की अवधि के दौरान पॉलिसीधारकों की संख्या में 0.42% की गिरावट आई है।

WELFARE OF INFORMAL AND GIG WORKERS IN KERALA

343. SHRI BENNY BEHANAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has taken any note of the growing shift from formal employment to informal and platform-based work in Kerala, particularly among educated youth and returned migrants and if so, the details thereof;
- (b) whether any assessment has been conducted on the coverage of workers under social security schemes, including ESI, EPFO, and the e-Shram portal in the country, State/UT-wise with specific reference to Kerala and if so, the details thereof;
- (c) whether the Government proposes to introduce State-specific interventions to address job insecurity in Kerala including portable social security benefits, unemployment support and skill recertification for workers transitioning between sectors and if so, the details thereof; and
- (d) whether any steps are being considered to ensure labour protections, minimum income safeguards and grievance redressal mechanisms for platform and gig workers in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. The details of the major employment generation schemes/programmes implemented by the Government are at https://dge.gov.in/dge/schemes_programmes.

The Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

To enhance the employability, digital and career skills of jobseekers and empower and equip youth with an array of essential employable skills, NCS Portal inter-alia offers online employability enhancement programmes, digital skill enhancement programmes and self-paced career skill programmes. NCS portal is integrated with Skill India Digital Hub (SIDH) that is specially designed and developed to skill, reskill and upskill individuals through an online training platform for jobs and entrepreneurial opportunities. The integration of NCS Portal with SIDH has paved the way for the skilled jobseekers on SIDH to avail

the benefits of NCS Portal and the jobseekers of NCS to avail the skilling services offered by SIDH.

Total number of contributing members in Employees' Provident Fund Organisation (EPFO) is 7.78 Crore.

There are 14.91 Crore beneficiaries including 3.84 Crore insured persons under Employees' State Insurance scheme. The field offices identify the uncovered units from the data of the Micro, Small and Medium Enterprises (MSME), EPFO and other organisations to cover the unrecoverable units under the ambit of the Employees' State Insurance Corporation (ESIC).

Recently, ESIC launched Scheme for Promotion of Registration of Employers and Employees (SPREE) to create awareness about the coverage in ESIC and to provide one-time opportunity to all uncovered employers to register their units under ESIC with the facility of not submitting any previous records, and to register new employees for already covered units.

During SPREE, the details of the coverage under State of Kerala up to 24.12.2026 are:

Employer :4310

Employees :200902

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc. The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-

declaration basis. As on 28.01.2026, over 31.48 crore unorganised workers have already been registered on eShram portal. The details of State-wise number of unorganised workers registered on eShram portal enrolled under different social security schemes is enclosed as **Statement**.

The Code on Social Security, 2020 has come into force on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform, and self-employed workers, by ensuring universal access to social security benefits, promoting portability of benefits across employments and States, enabling the Central and State Governments to frame appropriate schemes, leveraging technology for efficient delivery, and clearly defining the roles of governments, employers, and aggregators in order to provide comprehensive social protection to the workforce in line with evolving labour market conditions.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020. The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up of a Social Security Fund for financing of social security and welfare schemes for gig and platform workers.

The Code has provisions for setting up a toll-free call centre, or helpline

or facilitation centres for unorganised, gig, and platform workers by the appropriate Government. These facilities are to disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for registration, assist to obtain registration and facilitate the enrolment of the registered unorganized workers, gig workers and platform workers in the social security schemes.

STATEMENT

The details of State-wise number of unorganised workers registered on eShram portal enrolled under different social security schemes

Sl.No.	State/Uts	ONORC	PM-SVA NIDH I	MGN REG A	PMA Y-G	IG ND PS	IGN WP S	PMA Y-U	P M M SY	PMJ JBY	PMS BY	PMJA Y	PMKI SAN	PMMVY
1	Andaman And Nicobar Islands	9,350	180	2,19 1	364	1	5	16	13	4,85 9	11,71 6	25,93 1	1,316	27
2	Andhra Pradesh	54,92,1 72	1,37, 372	34,7 4,80 3	61,8 16	5,1 10	1,30 ,314	4,80, 588	1,2 03	11,3 1,80 8	31,09 ,075	75,15 ,741	10,48 ,989	48,289
3	Arunachal Pradesh	1,20,27 7	2,532	98,1 75	7,98 8	340	1,36 1	2,19 7	17	16,1 42	61,11 4	48,21 2	46,12 7	84
4	Assam	70,99,8 56	24,97 7	24,3 3,22 9	2,81, 048	8,8 32	29,8 67	27,8 81	2,7 18	3,77, 494	16,39 ,988	41,16 ,775	10,32 ,072	1,47,687
5	Bihar	2,69,98, 941	86,75 3	51,0 4,07 3	19,3 1,26 7	20, 866	83,5 56	45,8 87	55 0	21,3 3,46 1	89,48 ,182	2,43, 52,48 5	38,32 ,574	4,90,564
6	Chandigarh	1,25,16 7	3,413	2,10 5	825	27	322	76	-	15,2 76	49,50 8	1,07, 439	7,866	3,262
7	Chhattisgarh	65,15,4 37	44,48 9	37,9 9,34 8	5,08, 421	12, 710	74,9 71	77,7 13	17 8	7,74, 111	28,86 ,076	78,44 ,126	12,09 ,886	1,40,607
8	Delhi	22,75,6 24	92,83 2	28,5 48	16,4 41	1,1 48	535	3,38 9	7	2,04, 762	8,08, 131	4,26, 661	1,18, 054	57,683

9	Goa	46,876	323	2,18 7	134	48	601	8	27	8,59 6	23,75 6	12,99 7	2,010	1,165
10	Gujarat	90,08,5 02	2,29, 038	13,3 6,63 0	2,51, 636	7,5 80	1,00 ,363	26,9 18	93	8,56, 368	28,88 ,094	96,48 ,461	17,38 ,643	1,17,336
11	Haryana	44,45,8 13	77,94 6	5,36, 513	16,8 36	7,1 57	23,5 74	8,85 8	29 8	6,04, 428	14,64 ,451	43,24 ,808	4,26, 741	38,043
12	Himachal Pradesh	10,33,6 68	2,753	7,53, 998	9,97 7	55	1,58 5	4,09 4	75	1,47, 357	4,33, 530	6,41, 613	3,54, 892	596
13	Jammu And Kashmir	28,21,1 89	11,14 5	9,51, 267	1,35, 891	950	2,46 3	17,0 54	41 1	26,0 86	1,24, 045	34,03 ,135	4,71, 072	55,738
14	Jharkhand	83,19,4 90	44,77 0	23,1 8,04 8	5,68, 277	9,0 42	49,3 84	41,4 58	1,8 57	11,0 1,54 8	37,59 ,459	52,46 ,825	12,62 ,970	1,00,750
15	Karnataka	77,44,4 56	1,52, 971	30,0 4,20 0	55,8 40	10, 512	1,09 ,222	22,7 30	18 9	7,39, 993	22,68 ,269	39,97 ,566	9,73, 294	1,97,640
16	Kerala	36,69,0 58	49,49 5	12,3 4,72 0	10,0 98	3,9 07	87,2 90	43,6 50	45 8	2,15, 312	11,44 ,021	22,80 ,959	10,84 ,884	58,052
17	Ladakh	26,139	129	13,6 63	484	7	24	97	24	1,00 2	3,808	31,61 5	7,968	556
18	Lakshadweep	1,487	3	70	10	8	2	1	1	178	560	1,850	308	28
19	Madhya Pradesh	1,57,01, 449	4,72, 091	41,8 3,22 0	2,93, 914	2,9 13	9,38 6	1,86, 362	60 5	14,9 6,76 2	64,85 ,385	1,27, 37,27 9	29,08 ,465	4,86,037
20	Maharashtra	1,39,94, 832	3,18, 991	26,7 5,24 3	2,21, 922	2,4 43	30,7 00	35,3 72	75 1	15,0 3,71 4	50,16 ,948	1,08, 76,04 9	22,58 ,235	2,65,640
21	Manipur	4,23,10 3	4,841	1,98, 247	29,0 14	71	2,06 9	8,14 3	21 6	18,2 85	80,27 6	1,94, 744	29,53 0	14,519
22	Meghalaya	2,14,02 4	19	2,11, 017	45,2 68	236	1,76 6	738	41 7	15,8 55	69,81 0	1,96, 027	76,10 0	3,957
23	Mizoram	52,320	590	27,0 62	5,05 8	29	102	2,49 0	5	2,02 9	8,830	49,33 4	21,15 8	357
24	Nagaland	2,30,39 3	1,586	77,6 29	13,3 91	20	139	7,54 1	62 5	13,7 80	72,30 0	1,98, 434	89,55 3	3,687

25	Odisha	1,22,37,510	35,156	28,03,470	11,41,221	33,996	1,59,153	75,568	415	15,79,286	55,38,106	27,002	19,67,756	1,849
26	Puducherry	1,58,666	1,579	30,311	90	181	515	5,259	6,988	11,361	33,281	1,19,355	2,973	1,261
27	Punjab	45,27,787	76,339	7,01,010	16,951	1,022	2,659	14,294	46	4,82,181	15,55,562	30,49,197	2,37,665	1,08,449
28	Rajasthan	1,05,55,516	89,877	48,12,706	4,46,165	5,723	48,082	49,915	3	13,17,827	47,42,729	65,46,447	22,65,724	4,64,371
29	Sikkim	38,025	273	15,707	200	1	3	4	31	5,360	15,207	11,209	5,206	270
30	Tamil Nadu	61,15,357	86,603	35,23,842	2,07,545	7,351	57,260	45,012	1,649	6,14,956	19,36,258	45,83,677	5,48,163	41,923
31	Telangana	31,51,597	1,39,837	16,78,141	5,4689	22,923	90	807	56	4,35,452	12,56,343	22,47,439	7,11,342	819
32	The Dadra And Nagar Haveli And Daman And Diu	54,422	705	1,578	1,075	10	55	148	3	7,013	16,999	51,812	4,366	123
33	Tripura	6,57,330	2,819	4,92,681	1,55,578	299	1,430	20,504	1,124	89,989	2,25,797	8,22,072	1,11,433	66
34	Uttar Pradesh	6,78,56,430	9,54,658	92,73,867	17,68,140	4,577	44,404	10,90,163	1,622	44,08,168	1,87,37,113	3,24,06,684	1,20,58,012	2,44,262
35	Uttarakhand	21,26,113	15,186	6,12,046	37,443	370	3,489	14,541	185	1,98,863	8,76,380	27,65,447	3,56,622	58,392
36	West Bengal	1,88,78,776	86,999	54,31,174	15,82,497	14,578	93,515	1,28,707	1,014	19,92,442	88,33,727	96,788	22,69,167	22,261

MY BHARAT 2.0 PLATFORM

344. SHRI PRADEEP KUMAR SINGH:

SHRI BHOJRAJ NAG:

SHRI RAHUL SINGH LODHI:

SHRI MANOJ TIWARI:

SHRI SURESH KUMAR KASHYAP:

SHRI ANIL FIROJIYA:

SHRI JUGAL KISHORE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the salient features and objectives of the MY Bharat 2.0 platform being developed in collaboration with the Digital India Corporation to strengthen the digital participation and empowerment of youth in the country;
- (b) the progress made so far with regard to implementation of the upgraded platform and its key modules for youth participation, volunteering, leadership training and skills development along with the number of youth onboard under each module; and
- (c) whether the Government proposes to establish structured impact indicators to measure growth in youth participation, digital engagement and leadership development and employability outcomes through the said platform and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): MY Bharat 2.0 platform is one stop youth engagement platform for involving youth of the country in various volunteering and learning activities. It enables creation of youth profile, participation in various experiential learning activities, getting mentorship from experts, connect with other youth, Quizzes, Essay writing, design challenges, hackathons, CV builder etc. The platform also provides web space to other Ministries, Organizations, Knowledge Institutes, Industries, Youth clubs etc. for conducting various engagement

programs. As on 28.01.2026 total number of registrations on the MY Bharat portal (<https://mybharat.gov.in/>) is 2,07,70,931. Key modules for youth participation include 'Volunteer for Bharat', 'Experiential learning' and 'Quiz and Essay module'. Platform has following major elements for digital access and mobile-friendly services for youth across the country:

- i. A fully functional mobile application for Android and IOS;
- ii. AI based Smart CV Builder and Digital Profiles;
- iii. Integrated dash boards for event creating organizations and educational institutions to analyze the outcomes of the event;
- iv. Advance features of speech to text, voice assisted navigation and AI chatbots;
- v. Learning modules and quizzes for youth engagement;
- vi. Seamless integration to Aadhaar, Digilocker, Bhashini, and MyGov platform of Government of India etc.
- vii. Major initiative to bridge the digital divide includes accessibility of portal in 22 languages, mobile application and interaction with other Government platforms.

(b): Progress in functional key modules relating to youth volunteering participation, Quiz, Essay modules is as follows:

Sl No.	Key Modules	Youth Participation Count
1	Total participations across Volunteering Opportunities (VO)	22,76,829
2	Number of Youth Engaged through Experiential Learning	97,590

	Programs (ELP)	
3	Total Number of participations in Quizzes hosted on MY Bharat portal	39,33,802
4	Total Number of participations in Essay competitions hosted on portal	70,973

(c): MY Bharat functions as a youth engagement and participation platform facilitating youth registration, profile creation, and participation in activities such as Experiential Learning Programmes, volunteering opportunities, and events hosted by partner Ministries, organisations, and institutions. The platform's reporting framework currently captures indicators such as youth registrations, activity listings, partner onboarding, and participation levels to assess growth in youth participation and digital engagement. At present, MY Bharat is not a dedicated skill development, employment, or placement portal, and no separate structured impact indicators measuring skilling and employability outcomes have been envisioned beyond participation and engagement metrics.

राजस्थान में वन क्षेत्र बढ़ाने के लिए पहलें

345. श्री राहुल कस्वां:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश के विभिन्न शहरों, जिनमें गैर-महानगरीय और अर्ध-शुष्क क्षेत्र शामिल हैं, में वायु प्रदूषण के उच्च स्तर और वायु गुणवत्ता सूचकांक के बिगड़ते आंकड़ों का संज्ञान लिया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या राजस्थान में वन और वृक्ष आवरण कुल भौगोलिक क्षेत्र का लगभग 4.84 प्रतिशत है और चूरू जैसे जिलों में यह भारतीय वन राज्य रिपोर्ट (आईएसएफआर) के अनुसार

लगभग 0.45 से 0.60 प्रतिशत है, यदि हां, तो पिछले पांच वर्षों के दौरान कम वन आवरण वाले क्षेत्रों में हरित आवरण को बढ़ाने के लिए क्या पहल की गई है; और

- (ग) क्या चूरु जैसे जिलों में कम वन आवरण और अत्यधिक तापमान के संयुक्त प्रभाव पर कोई आकलन किया गया है, यदि हां, तो ऐसे क्षेत्रों में पर्यावरण और जलवायु स्थिरता को मजबूत करने के लिए मौजूदा योजनाओं में क्या उपाय किए गए हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): सरकार ने वर्ष 2019 में 122 अवमानक शहरों की पहचान की, जिसमें गैर-महानगरीय और अर्ध-शुष्क क्षेत्र शामिल हैं, जहां वर्ष 2014-18 के दौरान वायु प्रदूषण का स्तर पीएम10 स्तरों के लिए लगातार पांच वर्षों तक राष्ट्रीय परिवेश वायु गुणवत्ता मानकों (एनएएक्यूएस) से अधिक रहा है।

122 अवमानक शहरों की सूची **विवरण-I** में संलग्न है।

पूरे देश में वायु प्रदूषण को कम करने के लिए राष्ट्रीय स्तर की कार्य योजना को लागू करने के लिए, सरकार ने वर्ष 2019 में राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) को एक राष्ट्रव्यापी कार्यनीति के रूप में शुरू किया, जिसका उद्देश्य 24 राज्यों और संघ राज्य क्षेत्रों में फैले 122 अवमानक शहरों सहित 130 शहरों में वायु प्रदूषण को कम करना है। राजस्थान में, पांच शहर जयपुर, जोधपुर, कोटा, उदयपुर और अलवर को एनसीएपी ढांचे के तहत शामिल किया गया था।

(ख) से (ग): भारत राज्य वन रिपोर्ट (आईएसएफआर) 2023 के अनुसार, राजस्थान राज्य का वन और वृक्ष आवरण इसके भौगोलिक क्षेत्र का 8% है। चूरु जिले में इसके कुल भौगोलिक क्षेत्र का 0.45% वन क्षेत्र है। राजस्थान में वन भूमि में वृक्षारोपण करके और क्षेत्र की जैव विविधता को बढ़ाकर हरित आवरण को बढ़ाने के लिए नियमित प्रयास किए जा रहे हैं। वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2025-26 तक वन विभाग राजस्थान द्वारा किए गए वृक्षारोपण का जिलावार ब्यौरा **विवरण- II** में दिया गया है।

हरियाली तीज के अवसर पर दिनांक 7 अगस्त, 2024 को पूरे राज्य में 50 करोड़ पौधे लगाने के

लक्ष्य के साथ पांच वर्ष की अवधि के लिए एक विशेष वृक्षारोपण अभियान शुरू किया गया था। पिछले दो वर्षों के दौरान अब तक 18.95 करोड़ पौधे लगाए जा चुके हैं। चूरु जिले, में पिछले पांच वर्षों के दौरान 2,034.60 हेक्टेयर में वृक्षारोपण कार्यविधियां शुरू की गई हैं। हरियालो राजस्थान पहल के तहत, पिछले दो वर्षों के दौरान जिले में 54.33 लाख पौधे लगाए गए हैं।

इसके अलावा, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा शुरू की गई "एक पेड़ माँ के नाम" पहल के तहत, दिनांक 4 जून, 2024 से 25 जनवरी, 2026 की अवधि के दौरान राजस्थान में कुल 22.17 करोड़ पौधे लगाए गए।

इसके अलावा, मंत्रालय की एक प्रमुख शहरी वानिकी पहल, नगर वन योजना के तहत, राजस्थान में 1,179.90 हेक्टेयर क्षेत्र को शामिल करते हुए नगर वन/नगर वाटिका के विकास के लिए ₹35.72 करोड़ की धनराशि जारी की गई है, जिसमें से 140 हेक्टेयर को शामिल करने वाली वृक्षारोपण कार्यविधियों के लिए चूरु जिले को ₹5.00 करोड़ जारी किए गए हैं।

राजस्थान ने राज्य जलवायु परिवर्तन कार्य योजना (एसएपीसीसी) तैयार की है। जलवायु परिवर्तन पर राजस्थान राज्य कार्य योजना (आरएसएपीसीसी, 2022) जलवायु संवेदनशीलता, जोखिमों और प्रभावों का समाधान करती है जो राजस्थान राज्य के लिए विशिष्ट हैं, साथ ही राज्य और अलग-अलग स्तरों पर अपनाए जा सकने वाले अवसरों, अनुकूलन और उपशमन उपायों का भी समाधान करती है। यह जल, कृषि, स्वास्थ्य, वन और जैव विविधता, सामाजिक-आर्थिक विकास और शहरी शासन सहित विभिन्न क्षेत्रों के लिए राज्य की कार्यनीतियों की रूपरेखा प्रस्तुत करता है।

विवरण-I

122 गैर-प्राप्ति शहरों की सूची

राज्य	क्र. सं.	शहरों
आंध्र प्रदेश	1.	अनंतपुर
	2.	चित्तूर
	3.	एलुरु

	4.	गुंटूर
	5.	कडपा
	6.	कुरनूल
	7.	नेल्लोर
	8.	ओंगोल
	9.	राजमुंदरी
	10.	श्रीकाकुलम
	11.	विजयवाड़ा
	12.	विशाखापत्तनम
	13.	विजयनगरम
असम	14.	गुवाहाटी
	15.	नगांव
	16.	नलबाड़ी
	17.	सिलचर
	18.	शिवसागर
बिहार	19.	पटना
	20.	गया
	21.	मुजफ्फरपुर
चंडीगढ़	22.	चंडीगढ़
छत्तीसगढ़	23.	कोरबा
	24.	दुर्ग भिलाईनगर
	25.	रायपुर
दिल्ली	26.	दिल्ली
गुजरात	27.	अहमदाबाद
	28.	सूरत
	29.	वडोदरा
हिमाचल प्रदेश	30.	बढ़ी
	31.	दमताल
	32.	काला अंब
	33.	नालागढ़
	34.	पांवटा साहिब
	35.	परवाणू
	36.	सुंदर नगर

जम्मू	37.	जम्मू
	38.	श्रीनगर
झारखंड	39.	धनबाद
कर्नाटक	40.	बेंगलुरु
	41.	देवनागरे
	42.	गुलबर्गा/कलबुर्गी
	43.	हुबली-धारवाड़
मध्य प्रदेश	44.	भोपाल
	45.	देवास
	46.	ग्वालियर
	47.	इंदौर
	48.	सागर
	49.	उज्जैन
महाराष्ट्र	50.	औरंगाबाद
	51.	अकोला
	52.	अमरावती
	53.	बदलापुर
	54.	चंद्रपुर
	55.	ग्रेटर मुंबई
	56.	जलगांव
	57.	जलना
	58.	कोल्हापुर
	59.	लातूर
	60.	नागपुर
	61.	नासिक
	62.	नवी मुंबई
	63.	पुणे
	64.	सांगली
	65.	सोलापुर
	66.	थाइन
	67.	उल्हासनगर
मेघालय	68.	बर्निहाट
नागालैंड	69.	दीमापुर

	70.	कोहिमा
ओडिशा	71.	अंगुल
	72.	बालासोर
	73.	भुवनेश्वर
	74.	कटक
	75.	कलिंग नगर
	76.	राउरकेला
	77.	तालचेर
पंजाब	78.	अमृतसर
	79.	डेरा बाबा नानक
	80.	डेरा बस्सी
	81.	जालंधर
	82.	खन्ना
	83.	लुधियाना
	84.	मंडी गोबिंदगढ़
	85.	नया नांगल
	86.	पटियाला
राजस्थान	87.	जयपुर
	88.	अलवर
	89.	जोधपुर
	90.	कोटा
	91.	उदयपुर
तमिलनाडु	92.	मदुरै
	93.	त्रिची
	94.	तूतीकोरिन
तेलंगाना	95.	हैदराबाद
	96.	नलगोंडा
	97.	संगारेड्डी
उत्तर प्रदेश	98.	आगरा
	99.	इलाहाबाद
	100.	गाजियाबाद
	101.	कानपुर
	102.	लखनऊ

	103.	वाराणसी
	104.	अनपरा
	105.	बरेली
	106.	फिरोजाबाद
	107.	गजरौला
	108.	गोरखपुर
	109.	झांसी
	110.	खुर्जा
	111.	मुरादाबाद
	112.	नोएडा
	113.	रायबरेली
उत्तराखंड	114.	देहरादून
	115.	काशीपुर
	116.	ऋषिकेश
पश्चिम बंगाल	117.	आसनसोल
	118.	बैरकपुर
	119.	दुर्गापुर
	120.	हल्दिया
	121.	हावड़ा
	122.	कोलकाता

विवरण-II

वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2025-26 तक वन विभाग राजस्थान द्वारा किए गए
वृक्षारोपण का जिलावार ब्यौरा

क्र. सं.	ज़िला	वित्त वर्ष 2021-22 के दौरान वृक्षारोपण (हेक्टेयर में)	वित्त वर्ष 2022- 23 के दौरान वृक्षारोपण (हेक्टेयर में)	वित्त वर्ष 2023-24 के दौरान वृक्षारोपण (हेक्टेयर में)	वित्त वर्ष 2024-25 के दौरान वृक्षारोपण (हेक्टेयर में)	वित्त वर्ष 2025 के दौरान 28-01- 2026 तक वृक्षारोपण हेक्टेयर में
1	अजमेर	501.07	1500.00	1910.11	2790.00	2588.50
2	अलवर	1307.33	2450.00	4300.00	4200.00	2050.00

3	बांसवाड़ा	1147.08	1667.00	1500.00	1550.00	1685.00
4	बारां	950.00	1950.00	2175.89	2997.22	4000.00
5	बाड़मेर	363.20	626.51	2033.37	1200.00	2123.00
6	भरतपुर	500.00	925.00	1500.00	950.00	800.00
7	भीलवाड़ा	796.86	1750.00	1672.87	2852.05	1475.00
8	बीकानेर	420.14	1794.58	3486.11	3949.65	2988.45
9	बूंदी	600.00	1479.85	3561.67	2574.41	3103.00
10	चित्तौड़गढ़	2233.48	2725.00	4352.40	2352.00	3084.14
11	चुरू	200.00	374.00	770.00	400.00	290.60
12	दौसा	1096.49	1375.00	1822.90	825.00	750.00
13	धौलपुर	790.00	1190.00	1500.00	2328.88	2650.00
14	डूंगरपुर	863.87	1260.00	1743.68	1250.00	2000.00
15	श्रीगंगानगर	333.69	1190.72	2692.55	3225.00	378.88
16	हनुमानगढ़	1023.35	1578.35	3145.00	1150.00	1475.00
17	जयपुर	1850.00	2800.00	2459.02	3980.00	2424.45
18	जैसलमेर	1420.00	2896.00	4821.21	7061.67	6377.43
19	जालौर	650.00	1050.00	1300.00	900.00	231.36
20	झालावाड़	754.48	1325.00	3078.11	2350.00	3175.00
21	झुंझुनू	1165.52	2259.17	2359.50	2550.00	300.00
22	जोधपुर	485.00	409.75	600.00	1225.00	1502.53
23	करौली	750.00	600.00	3019.33	1700.00	1961.51
24	कोटा	1100.00	1856.00	3250.00	3168.50	4832.30
25	नागौर	775.00	2175.00	3020.00	2870.00	1330.00
26	पाली	650.00	349.72	900.00	400.00	1013.44
27	प्रतापगढ़	1600.00	2950.00	3358.17	1677.72	2404.02
28	राजसमंद	1100.00	828.95	2950.00	2100.00	1831.71
29	सवाईमाधोपुर	1317.00	1450.00	4525.97	3950.00	1450.00
30	सीकर	1251.88	2420.00	2550.00	2950.00	428.40
31	सिरोही	326.34	825.00	1238.51	1200.00	1192.83
32	टोंक	720.00	1915.00	2147.87	1600.00	1782.00
33	उदयपुर	3400.79	6665.00	6976.18	5255.00	5719.39
कुल वृक्षारोपण (हेक्टेयर में)		32442.57	56610.59	86720.40	79532.09	69397.94

**CONSERVATION OF HERITAGE MONUMENTS IN WARANGAL,
TELANGANA**

346. DR. KADIYAM KAVYA:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has identified any heritage monuments in Warangal, Telangana for conservation and development under Central schemes such as the National Mission on Monuments and Antiquities (NMMA) or other heritage programmes;
- (b) if so, the project-wise details, including funds sanctioned and released during the last three years; and
- (c) the timeline for completion and the steps taken to ensure protection from encroachment and structural deterioration?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): There are 8 nos. of centrally protected monuments/sites in Telangana State including 2 monuments/sites in Warangal under the jurisdiction of Archaeological Survey of India (ASI). ASI takes up conservation and preservation works of these monuments/sites as per the need and availability of resources subject to the National Policy for Conservation and it is a continuous process. All these monuments/sites are in a good state of preservation. The details of funds allocated and expenditure incurred for conservation and preservation of these monuments/sites in the last three years are given as under:-

(Amount in Crores)

S. No.	Year	Allocation	Expenditure incurred
1.	2022-23	15.50	15.50
2.	2023-24	14.38	14.38
3.	2024-25	6.80	6.77

Under the Heritage City Development and Augmentation Yojana (HRIDAY) Scheme launched by the Ministry of Housing and Urban Affairs; Warangal City, District: Warangal was promoted as a HERITAGE CITY, through which work at two centrally protected monuments in Warangal was taken up, viz., (i) Thousand Pillar Temple (2018) – Parking area was provided with tiles and area illumination was carried out and (ii) Warangal Fort (2022) – Facade Illumination was provided to the North Gate, Kush Mahal, the Swayambhu Temple Complex and the Kirti Thoran through Kakatiya Urban Development Authority (KUDA).

The Ministry of Tourism, Government of India had sanctioned Rs.6199.65 Lakhs under PRASHAD scheme for Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwar (Ramappa) Temple, Mulugu, Telangana..

However, There is no specific scheme under National Mission on Monuments and Antiquities (NMMA) that has been proposed for the monuments of Warangal.

(c): In order to contain the encroachments and remove them, the

Superintending Archaeologist is authorised to issue show cause notices, followed by a direction to the District Collector/Magistrate to remove such encroachment under the provision of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 framed thereunder. Assistance in containing and removing encroachments is also sought from the respective State Government/Police authorities from time to time. Further, in addition to the regular watch and ward staff and private security personnel have also been deployed for the safety and security of selected monuments/sites. Besides regular inspection is carried out to assess conservation requirement and measures are taken accordingly.

SC/ST STUDENTS IN CENTRAL UNIVERSITIES/IITS/IIMS AND IISC

347. DR. SHARMILA SARKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the number of SC/ST students in central universities, IITs, IIMs and IISc since 2014, year and institution-wise;
- (b) the details of the institutions without SC/ST cells and those with non-operational SC/ST cells; and
- (c) the details of the number of SC/ST student suicides since 2014, year and institution-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): As per All India Survey on Higher Education (AISHE), number of students belonging to SC/ST category in Central Universities (CU), Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs) and Indian Institute of Science (IISc) in the year 2014-15 and 2022-23(Provisional) is given as under:

Institution Type	Enrolment			
	2014-15		2022-23(Provisional)	
	SC	ST	SC	ST
CU	71,621	25,964	89,182	32,801
IIT	10,392	4,546	18,076	7,408
IIM	983	410	2,537	942
IISc	144	65	156	51

(b): All Central Universities and their constituents' colleges, IITs, IIMs and IISc have functional SC/ST cells.

(c): Comprehensive analysis of the data related to the accidental deaths and suicides in the country is published in the yearly Accidental Death and Suicide in India (ADSI) report by National Crime Record Bureau (NCRB). Year wise and State wise details of students suicide are available in the ADSI reports which are accessible at <https://www.ncrb.gov.in/accidental-deaths-suicides-in-india-year-wise.html>

To address the issue of suicide, the Government is taking multi-pronged measures and provides psychological support to students, teachers, and families for mental and emotional well-being to avoid incidences of suicide. An initiative of Ministry of Education, *Manodarpan*, covers a wide range of

activities to provide psychological support to students, teachers and families for mental and emotional well-being such as National toll-free helpline that has been extending guidance to callers through trained counsellor; and live interactive sessions 'Sahyog' and Webinars 'Paricharcha' that are organized regularly to create awareness about the importance of mental health among all stakeholders, students in all States/UTs.

प्रवासी श्रमिकों की शिकायतें और सुरक्षा

348. श्री राजकुमार रोतः

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में दैनिक कार्य घंटे, ओवरटाइम सीमा और दर, न्यूनतम मजदूरी और श्रमिकों की सुरक्षा के संबंध में मौजूदा नियमों का ब्यौरा क्या है;
- (ख) क्या दक्षिणी राजस्थान के बड़ी संख्या में जनजातीय मजदूर गुजरात में प्रवासी श्रमिकों के रूप में कार्यरत हैं और उनसे निर्धारित मानकों से परे काम कराया जाता है, उनकी मजदूरी रोक दी जाती है, या उन्हें ओवरटाइम भुगतान नहीं किया जाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में प्राप्त शिकायतों का वर्ष-वार ब्यौरा क्या है;
- (ग) क्या सरकार का प्रवासी श्रमिकों के अधिकारों की रक्षा करने, कार्य नियमों को सख्ती से लागू करने और श्रमिकों के लिए निगरानी पोर्टल और कानूनी सहायता जैसे कार्यक्रम शुरू करने के लिए एक निगरानी समिति का गठन करने का विचार है; और
- (घ) यदि हां, तो ऐसी निगरानी समिति का गठन कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): केंद्र सरकार ने व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं (ओएसएच एंड डब्ल्यूसी) संहिता, 2020 को अधिनियमित किया है, जो दिनांक 21.11.2025 से लागू हो गई है। ओएसएच एंड डब्ल्यूसी संहिता 2020 प्रतिष्ठान में काम करने वाले कामगारों के लिए दैनिक कार्य के घंटों, ओवरटाइम घंटों एवं दर, वेतन भुगतान, व्यावसायिक सुरक्षा और स्वास्थ्य को विनियमित करती है।

(ख) से (घ): प्रवासी कामगारों के हितों की रक्षा के लिए, केंद्र सरकार ने अंतरराज्यिक प्रवासी कर्मकार (नियोजन का विनियमन और सेवा शर्त) अधिनियम, 1979 को अधिनियमित किया था। इस अधिनियम को अब ओएसएच एंड डब्ल्यूसी संहिता, 2020 में सम्मिलित कर लिया गया है। ओएसएच एंड डब्ल्यूसी संहिता अंतरराज्यीय प्रवासी कामगारों (आईएसएमडब्ल्यू) के लिए शिकायत निवारण तंत्र, टोल फ्री हेल्पलाइन, अंतरराज्यीय प्रवासी कामगारों सहित कामगारों के लिए अनिवार्य नियुक्ति पत्र, वार्षिक स्वास्थ्य जांच आदि का उपबंध करती है। आईएसएमडब्ल्यू के संबंध में ओएसएच एंड डब्ल्यूसी संहिता 2020 को केंद्र सरकार के साथ-साथ संबंधित क्षेत्रों में राज्य सरकार द्वारा भी लागू किया जाता है। अतः, श्रम एवं रोजगार मंत्रालय में अन्तराज्यीय प्रवासी कामगारों (आईएसएमडब्ल्यू) की शिकायतों से संबंधित कोई केंद्रीयकृत आंकड़ा नहीं रखा जाता है।

केंद्रीय औद्योगिक संबंध कार्यतंत्र (सीआईआरएम) के तहत प्रवर्तन प्राधिकरण केंद्रीय क्षेत्र में पंजीकृत प्रतिष्ठानों और लाइसेंस प्राप्त ठेकेदारों का नियमित निरीक्षण करते हैं। राज्य सरकारों को राज्य क्षेत्र में अधिनियम को लागू करने का अधिकार है।

16th FINANCE COMMISSION REPORT

349. SHRI. BALASHOWRY VALLABHANENI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the 16th Finance Commission has submitted its Report recently;

(b) if so, the details thereof;

(c) the details of recommendations made by the 16th Finance Commission; and

(d) whether the Finance Ministry has any plan to review the above Report and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes. The Sixteenth Finance Commission submitted its Report to the President of India on November 17, 2025.

(c) and (d): The 16th Finance Commission has made sixty-seven recommendations covering the following areas- Assessment of Union Finances, Vertical and Horizontal devolution in respect of Sharing of Tax Revenue, Assessment of State Finances and Grants-in-aid, Local Body Grants, Financing of Disaster Management, The Path to Macro and Fiscal Stability, Reforms in the Power Sector, Containing and Making Subsidies Efficient and Public Sector Enterprises Reforms. The Report of the 16th Finance Commission along with the Explanatory Memorandum as to the action taken on the report of the Commission by Gol has been laid before both the Houses of the Parliament on February 1, 2026.

PLASTIC POLLUTION

350. SHRI ASADUDDIN OWAISI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that according to the journal Nature, India tops the plastic pollution ranking by emitting a fifth of global plastic waste (around 9.3 million tonnes per year), if so, the reaction of the Government thereto;
- (b) whether the Government has identified the major reasons and sources of such a high level of plastic waste generation despite the existing waste disposal programmes;
- (c) the details of the estimated percentage loss of terrestrial and aquatic biodiversity attributed to plastic pollution and marine litter;
- (d) whether the Government utilizes waste-to-energy technologies for plastic waste disposal, if so, the details thereof; and
- (e) the manner in which the Government plans to leverage the National Plastic Waste Reporting portal to ensure accountability of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for effective plastic waste collection and disposal?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The reports published on plastic pollution vary in their assessments on account of data sources, methodologies and assumptions. Based upon information provided by State Pollution Control Board (SPCBs) /Pollution Control Committees (PCCs) to Central Pollution Control Board, the plastic waste generated in the country for the year 2022-23 is 4.13 million tonnes.

(b) to (d): In order to reduce pollution caused by littered and unmanaged plastic and considering the adverse effect of littered single use plastic items on terrestrial, aquatic and marine ecosystems, the Ministry notified the Plastic Waste Management Amendment Rules, 2021, on 12th August 2021, prohibiting identified single use plastic items, which have low utility and high littering potential, from 1st July 2022. The Ministry of Environment, Forest and Climate Change has also notified the Guidelines on Extended Producer Responsibility (EPR) for plastic packaging vide Plastic Waste Management Amendment Rules, 2022, on 16th February, 2022.

As per Plastic Waste Management Rules, local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil, etc. Further, under Guidelines on Extended Producer Responsibility (EPR) for plastic packaging, producers, importers and brand owners are mandated to ensure minimum level of recycling of plastic packaging covered under EPR and only those plastics, which cannot be recycled can be sent for end of life disposal which includes waste to energy, waste to oil, cement kilns (for co processing) etc. As per available information, there are twenty one operational Waste to Energy Plants in the country.

(e): As per Plastic Waste Management (Amendment) Rules, 2024, notified on 14th March, 2024, every urban local body, Panchayat at District Level, State Pollution Control Boards, and Pollution Control Committees shall prepare and submit annual report in the prescribed form on the portal. The portal captures

information from urban local bodies and Panchayats at District Level with respect to plastic waste generated, characterization and assessment of plastic waste, infrastructure details with respect to collection, transportation and processing of plastic waste, and enforcement of ban on identified single use plastic items.

ISSUES OF MIGRANT AND GIG/PLATFORM WORKERS

351. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of migrant workers and gig/platform workers registered on the eShram portal in Maharashtra along with the number of such workers covered under any other social security scheme;
- (b) whether the Government acknowledges that a majority of gig and migrant workers in Maharashtra continue to work without minimum wage protection, written contracts or effective social security and if so, the details thereof; and
- (c) the concrete steps taken or proposed to implement by the Government to the Code on Social Security, 2020 and ensure time-bound social security coverage for the said workers in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (c): The Ministry of Labour and Employment had launched eShram

portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc.

The details of migrant workers and platform workers registered on eShram portal and enrolled under different social security schemes in Maharashtra are annexed at **Statement-I** and **Statement-II** respectively.

The Code on Social Security, 2020 has been enforced on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform, and self-employed workers, by ensuring universal access to social security benefits, promoting portability of benefits across employments and States, enabling the Central and State Governments to frame appropriate schemes, leveraging technology for efficient delivery, and clearly defining the roles of governments, employers, and aggregators in order to provide comprehensive social protection to the workforce in line with evolving labour market conditions.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020. The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code has provisions for framing of suitable welfare schemes for unorganised workers including migrant workers on matters relating to life and disability cover, health and maternity benefits, old age

protection, education, etc. The Code also provided for setting up of a Social Security Fund for social security and welfare of the unorganised workers, gig workers and platform workers.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The labour codes provide for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, protection from abuse and exploitation, and social security to all category of organised and unorganized workers including migrant workers.

STATEMENT-I

Details of migrant workers registered on eShram portal in Maharashtra as on 27.01.2026

Sl. No.	State	Migrant In
1	Maharashtra	1,10,170

Details of migrant workers registered on eShram portal in Maharashtra enrolled under different social security schemes as on 27.01.2026 is as under:

Sl.No.	Schemes	Enrollments
1	One Nation One Ration Card (ONORC)	69,772
2	Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	1,153
3	Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS)	4,681
4	Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	

		1,025
5	Indira Gandhi National Disability Pension Scheme (IGNDPS)	9
6	Indira Gandhi National Widow Pension Scheme (IGNWPS)	20
7	Pradhan Mantri Awas Yojana – Urban (PMAY-U)	136
8	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	-
9	Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	6,694
10	Pradhan Mantri Suraksha Bima Yojana (PMSBY)	24,121
11	Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	42,795
12	Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	11,491
13	Pradhan Mantri Matru Vandna Yojana (PMMVY)	1,065

STATEMENT-II

Details of Platform workers registered on eShram portal in Maharashtra as on 27.01.2026

Sl. No.	State	Registration Count
1	Maharashtra	1,34,705

Details of Platform workers registered on eShram portal in Maharashtra enrolled under different social security schemes as on 27.01.2026 is as under:

Sl.No.	Schemes	Enrollments
1	One Nation One Ration Card (ONORC)	88,692
2	Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	2,936

3	Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS)	7,306
4	Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	454
5	Indira Gandhi National Disability Pension Scheme (IGNDPS)	4
6	Indira Gandhi National Widow Pension Scheme (IGNWPS)	18
7	Pradhan Mantri Awas Yojana – Urban (PMAY-U)	220
8	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	4
9	Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	1,722
10	Pradhan Mantri Suraksha Bima Yojana (PMSBY)	13,972
11	Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	16,917
12	Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	10,227
13	Pradhan Mantri Matru Vandna Yojana (PMMVY)	453

पारिस्थितिक रूप से संवेदनशील क्षेत्रों में पर्यावरणीय संकट

352. श्री हनुमान बेनीवाल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार यह स्वीकार करती है कि अनियंत्रित, अनियोजित निर्माण और अवैज्ञानिक बुनियादी ढांचागत विकास पारिस्थितिक रूप से संवेदनशील क्षेत्रों में गंभीर पर्यावरणीय संकट पैदा कर रहे हैं, जिससे हाल के वर्षों में देश के कई राज्यों, विशेष रूप से जम्मू और कश्मीर, उत्तराखंड और हिमाचल प्रदेश में भूस्खलन और बादल फटने जैसी प्रमुख आपदाएं आ रही हैं;
- (ख) क्या पिछले दशक के दौरान विभिन्न राज्यों में सरकार द्वारा घोषित/संरक्षित पारिस्थितिक रूप से संवेदनशील क्षेत्रों में पर्यटन बुनियादी ढांचे, जल विद्युत परियोजनाओं या अन्य विकास गतिविधियों के नाम पर निर्माण की अनुमति दी गई है और यदि हाँ, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार का इरादा पारिस्थितिक रूप से संवेदनशील क्षेत्रों में अनियंत्रित निर्माण और

पर्यावरणीय क्षरण को रोकने के लिए एक स्पष्ट राष्ट्रीय नीति बनाने का है और यदि हाँ, तो इसके कब तक बनाए जाने की संभावना है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ) पारिस्थितिकी रूप से संवेदनशील इलाके (ईएसजेड) और पारिस्थितिकी रूप से संवेदनशील क्षेत्र (ईएसए) घोषित करने का उद्देश्य संरक्षित क्षेत्रों या पारिस्थितिक रूप से महत्वपूर्ण बड़े भूदृश्य क्षेत्रों जैसे विशेष पारिस्थितिक तंत्रों के लिए एक प्रकार का "शॉक एब्जॉर्बर" बनाना है। ये इलाके उच्च सुरक्षा वाले क्षेत्रों और अपेक्षाकृत कम सुरक्षा वाले क्षेत्रों के बीच परिवर्तनशील क्षेत्रों के रूप में कार्य करते हैं। संरक्षित क्षेत्रों के आसपास पर्यावरणीय रूप से संवेदनशील इलाके/क्षेत्रों को अधिसूचित करना वन्यजीवों और जैव विविधता के प्रबंधन और संरक्षण के लिए एक महत्वपूर्ण उपाय है, साथ ही स्थानीय लोगों की विकासात्मक आकांक्षाओं को ध्यान में रखते हुए आसपास के भूदृश्य में संधारणीय विकास सुनिश्चित करना है। आधिकारिक राजपत्र में अंतिम रूप से पर्यावरणीय रूप से संवेदनशील क्षेत्रों की अधिसूचना के प्रकाशन के बाद, संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों को संबंधित विभागों के परामर्श से और अधिसूचना में निहित शर्तों के अनुसार दो वर्षों के भीतर एक जोनल मास्टर प्लान तैयार करने का आदेश दिया गया है। जोनल मास्टर प्लान स्थानीय समुदायों के लिए पर्यावरण के अनुकूल आजीविका विकल्पों पर जोर देने के साथ निषिद्ध, विनियमित और बढ़ावा दी गई कार्यविधियों की सूची का सख्ती से अनुपालन करके पर्यावरणीय रूप से संवेदनशील क्षेत्रों के भीतर विकासात्मक कार्यविधियों को नियंत्रित करता है। पारिस्थितिक रूप से संवेदनशील क्षेत्रों में अनियंत्रित और अनियोजित निर्माण और अवैज्ञानिक बुनियादी ढांचे के विकास को रोकने के लिए, वाणिज्यिक खनन, प्रमुख जलविद्युत परियोजनाओं की स्थापना, प्रदूषण का कारण बनने वाले उद्योगों की स्थापना आदि जैसी गतिविधियों को पर्यावरणीय रूप से संवेदनशील इलाके/क्षेत्रों के भीतर प्रतिबंधित किया गया है। जोनल मास्टर प्लान में असुरक्षित

पहाड़ी ढलान वाले क्षेत्रों की पहचान करने का भी आदेश दिया गया है जहां निर्माण की अनुमति नहीं है। इसके अलावा, पर्यावरणीय क्षरण को कम करने और आपदा जोखिम को कम करने के लिए खड़ी पहाड़ी ढलानों या उच्च स्तर के कटाव वाले ढलानों पर निर्माण की अनुमति नहीं है। इसके अलावा, निगरानी समिति ईएसजेड/ईएसए अधिसूचना के प्रावधानों के कार्यान्वयन की भी देखरेख करती है।

PM INTERNSHIP SCHEME AND THE IMPACT OF ARTIFICIAL INTELLIGENCE

353. SHRI VE VAITHILINGAM:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government recognises that artificial intelligence and automation are reducing demand for traditional roles and disrupting the conventional career ladder for engineering graduates, thereby making the internship scheme particularly timely;
- (b) if so, the details of the measures taken by the Government to expand participation of youth in the internship scheme to ensure quality of the experience and track outcomes in an AI-enabled workforce context; and
- (c) the policy framework proposed by the Government for monitoring conversion of internships into employment, evaluating the impact of AI-age training and scaling the scheme to keep pace with emerging technology trends?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): The Prime Minister Internship Scheme (PMIS) Pilot Project provides an opportunity to the youth to get training and gain experience and skills within the real-life environment of various businesses or organizations with the intention of enhancing their employability by bridging the gap between academic learning and industry requirements. At least half of the internship period of 12 months is to be spent in the actual working experience/ job environment.

Partner companies of PMIS Pilot Project covers a large number of diverse sectors like Aviation and Defence, Automotive, Banking and Financial Services, Chemical Industry, Consulting services, IT and Software Development, Healthcare, Infrastructure and Construction, Metals and mining, Oil, Gas and Energy and roles in different areas such as sales, accounting, supply chain management, process associate, manufacturing associate, plant operation, including roles in Artificial Intelligence.

The Ministry has taken various measures to expand participation of youth in the scheme by actively collaborating with state governments, educational institutions and industries association for implementation and promotion of the scheme. With support from State Nodal Departments, awareness campaigns were carried out at ITIs, Polytechnics, and graduate colleges in different districts of the country. Education and Communication

activities, including workshops, seminars, and promotional campaigns - both online and on-ground were carried out to amplify program visibility and to reach out to the target groups in various districts of the State.

(c): PMIS is designed to enhance industry-relevant skills, improve job readiness, and foster professional exposure through structured internships in India's top-performing companies and institutions to create job ready, skilled work force. The scheme is not designed to provide placement offers.

एनसीएस योजना

354. श्री बजरंग मनोहर सोनवणे:

श्री संजय उत्तमराव देशमुख:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय करियर सेवा (एनसीएस) योजना के मानदंडों सहित तत्संबंधी ब्यौरा क्या है;
- (ख) महाराष्ट्र में जिला-वार एनसीएस प्लेटफॉर्म पर पंजीकृत नौकरी चाहने वालों और नियोक्ताओं की संख्या का ब्यौरा क्या है;
- (ग) उक्त प्लेटफॉर्म के माध्यम से नौकरी के अवसर प्राप्त करने में पात्र उम्मीदवारों की कुल सफलता दर कितनी है;
- (घ) एनसीएस प्लेटफॉर्म और इसकी सेवाओं के संबंध में नौकरी चाहने वालों, नियोक्ताओं और शैक्षणिक संस्थानों के बीच जागरूकता बढ़ाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ङ) एनसीएस योजना के तहत आयोजित करियर काउंसलिंग सत्रों, प्रशिक्षण कार्यक्रमों और कौशल विकास कार्यशालाओं की संख्या का ब्यौरा क्या है;
- (च) एनसीएस योजना के लिए किए गए वित्तीय आवंटन, निधियों के उपयोग और भविष्य में

निधि बढ़ाने की किसी अन्य योजना का ब्यौरा क्या है; और

(छ) उपरोक्त योजना के सुचारु कार्यान्वयन में आ रही चुनौतियों का समाधान करने के लिए सरकार द्वारा क्या सुधारात्मक उपाय किए जा रहे हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (छ): राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल देश भर के सभी हितधारकों को निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि करियर से संबंधित सेवाएं डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए एक वन-स्टॉप समाधान है। एनसीएस परियोजना का उद्देश्य रोजगार चाहने वालों और नियोक्ताओं को निर्बाध पहुंच प्रदान करना, देश के इच्छुक युवाओं को अच्छे रोजगार के अवसर प्रदान करना और करियर विकास सहायता की सुविधा प्रदान करना है।

महाराष्ट्र राज्य में एनसीएस पोर्टल पर दिनांक 20.01.2026 तक, 98.98 लाख से अधिक रोजगार चाहने वाले और 10.09 लाख से अधिक नियोक्ता पंजीकृत हैं। महाराष्ट्र सहित पंजीकृत रोजगार चाहने वालों और पंजीकृत नियोक्ताओं का जिलावार विवरण https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx पर देखा जा सकता है।

एनसीएस पोर्टल पर अंतिम भर्ती के आंकड़ों को अधिसूचित करना अनिवार्य आवश्यकता नहीं है। हालांकि, एनसीएस पोर्टल पर 20.01.2026 तक 2.23 करोड़ से अधिक रोजगार चाहने वालों को शॉर्टलिस्ट किया गया है।

एनसीएस पोर्टल, रोजगार चाहने वालों की रोजगार क्षमता, डिजिटल और करियर कौशल को बढ़ाने और युवाओं को आवश्यक रोजगार योग्य कौशल की एक श्रृंखला से सशक्त और

सुसज्जित बनाने के लिए अन्य बातों के साथ-साथ ऑनलाइन रोजगार क्षमता वृद्धि कार्यक्रम, डिजिटल कौशल वृद्धि कार्यक्रम और स्व-गतिशील करियर कौशल कार्यक्रम कराता है।

इसके अलावा, एनसीएस पोर्टल पर एक मॉड्यूल अनुमोदित करियर परामर्शदाताओं द्वारा करियर परामर्श और मार्गदर्शन सेवाएं प्रदान करने की सुविधा प्रदान करता है। एनसीएस पोर्टल पर 20.01.2026 तक 1180 से अधिक करियर परामर्शदाता पंजीकृत हो चुके हैं और अब तक देशभर में 55 लाख से अधिक ऑनलाइन/ऑफलाइन करियर मार्गदर्शन सत्र आयोजित किए जा चुके हैं। एनसीएस पोर्टल के संबंध में जागरूकता और पहुंच बढ़ाने के लिए एनसीएस पोर्टल पर सेवाओं की उपलब्धता और रिक्तियों के बारे में नियमित रूप से सोशल मीडिया पोस्ट जारी किए जाते हैं। एनसीएस संबंधी नवीन विकास और गतिविधियों के बारे में जागरूकता पैदा करने के लिए एनसीएस मासिक ई-न्यूजलेटर जारी किए जाते हैं। इसके अलावा, राज्यों/संघ राज्य क्षेत्रों में स्थापित मॉडल करियर केंद्र नियमित रूप से हितधारकों के लिए विभिन्न आउटरीच गतिविधियों जैसे कार्यशालाओं, जागरूकता/अभिविन्यास कार्यक्रमों का आयोजन करते हैं।

इसके अलावा, बजट आवंटन और व्यय, योजना के प्रावधान के अनुसार है।

LISTED COMPANIES IN KERALA

355. SHRI SHAFI PARAMBIL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the details of listed companies with their registered offices in Kerala, categorized according to their market capitalisation;
- (b) the details of the listed companies registered in Kerala after 2016; and
- (c) the details of the listed companies registered in Kerala during 2011-15, along with their market capitalisation?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) The details of listed companies as on date with their registered offices in Kerala as obtained from SEBI is attached at **Statement I**.
- (b) The details of companies listed after 2016 with their registered offices in Kerala as obtained from SEBI is attached at **Statement II**.
- (c) The details of companies listed during 2011-2015 with their registered offices in Kerala as obtained from SEBI is attached at **Statement III**.

STATEMENT I

Details of companies listed with BSE as on date with their Registered Offices in Kerala						
Sr. No.	Company Name	ISIN	CIN	Registered Office Address	MCAP as on 22-01-2026 (Rs. In crs)	Date of listing with BSE
1	Excel Glasses Ltd	INE664 C01029	L26109KL1970 PLC002289	Udayanagar Pathirapally, Alappuzha , Kerala, 688521	6.56	31.01.2001
2	Prima Agro Ltd	INE297 D01018	L15331KL1987 PLC004833	Door No. V/679-C, Industrial Development Area Muppathadam P.O., Edayar, Cochin, Kerala, 683110	8.31	24.12.1993
3	Uniroyal Marine Exports Ltd	INE602 H01010	L15124KL1992 PLC006674	11 / 19 Chamancheri, Vengalam Post, Calicut, Kerala, 673303	8.49	03.12.1993
4	GTN	INE302	L18101KL2005	61/464, 6th Floor,	9.38	18.5.2026

	Textiles Ltd	H01017	PLC018062	Palal Tower Ravipuram, MG Road,, Cochin, Kerala, 682016		
5	Inditrade Capital Ltd	INE347 H01012	L67120KL1994 PLC008265	Second Floor, MES Building Kaloor, Ernakulam, Kochi , Kerala, 682017	10.95	18.5.2006
6	Rajputana Investment and Finance Ltd	INE751 R01014	L50100KL1941 PLC078267	1/110, BRD Complex NH Bypass, Konikkara, Thrissur , Kerala, 680306	11.24	13.4.2015
7	Eastern Treads Ltd	INE500 D01015	L25119KL1993 PLC007213	3A, 3rd Floor Eastern Corporate Office, 34/137 E NH By-pass, Edappally, Ernakulam, Kochi, Kerala, 682024	16.16	8.1.1996
8	Prima Industries Ltd	INE723 N01012	L15142KL1994 PLC008368	Door No. V-679/C, Industrial Development Area Muppathadam, Edayar, Cochin, Kerala, 683110	19.97	22.11.1995
9	Fone4 Communica tions (India) Ltd	INE0L3 H01014	L51506KL2014 PLC036625	Poovathum Arcade Koothapady Temple Road, Thammanam, P.O., Ernakulam, Kerala, 682032	23.2	6.5.2022
10	Patspin India Ltd	INE790 C01014	L18101KL1991 PLC006194	Palal Towers 3rd Floor, M G Road, Ravipuram, Kochi , Kerala, 682016	23.56	16.2.1994
11	Cella Space Ltd	INE266 H01014	L93000KL1991 PLC006207	Sree Kailas, CS- 60/3976-77 Paliam Road, Ernakulam, Cochin, Kerala, 682016	26.08	16.2.2006

12	Vertex Securities Ltd	INE316 D01024	L67120KL1993 PLC007349	Thottathil Towers 2nd Floor, Market Road Ernakulam,, Kochi , Kerala, 682018	26.27	19.8.1996
13	Tecil Chemicals and Hydro Power Ltd	INE014 B01011	L24299KL1945 PLC001206	P.O. Chingavanam Dist Kottayam, Chingavanam, Kerala, 686531	32.43	3.6.1961
14	TCM Ltd	INE034 F01010	L24299KL1943 PLC001192	House No. 28/2917, Aiswarya Ponneth Temple Road, Shanthi Nagar, Kadavanthra, Kochi , Kerala, 682020	39.41	18.7.1990
15	Safa Systems and Technologies Ltd	INE0JN A01014	L52100KL2021 PLC071051	46/2631 B, Safa Arcade Kaniyapilly Road, Chakkaraparambu, Ernakulam, Kerala, 682028	43.84	9.2.2022
16	AJC Jewel Manufacturers Ltd	INE0XR R01010	U93090KL2018P LC052621	38/227-Z, Inkel Greens Edu City Karathode Konampara Road, Panakkad Village, Pattarkadavu, Malappuram, Ernad, General, Kerala, 676519	51.58	1.7.2025
17	Eco Hotels And Resorts Ltd	INE638 N01012	L55101KL1987 PLC089987	67/6446, Basin Road Cochin, Ernakulam High Court, Ernakulam, Kerala, 682031	60.88	5.8.1994
18	Scoobee Day Garments	INE962 E01015	L27100KL1994 PLC008083	666/12, Anna Aluminium Building Kizhakkambalam	115.17	17.11.1995

	(India) Ltd			Aluva, Ernakulam, Kerala, 683562		
19	Cochin Minerals and Rutilites Ltd	INE105 D01013	L24299KL1989 PLC005452	VIII / 224 Market Road, Post Box No 73, Alwaye , Kerala, 683101	201.31	24.7.1992
20	Hindustan Organic Chemicals Ltd	INE048 A01011	L99999KL1960 GOI082753	HOCL, Ambalamugal PO Kunnathnad,, Ernakulam, Kerala, 682302	202.8	6.10.1992
21	BPL Ltd	INE110 A01019	L28997KL1963 PLC002015	BPL Works, Palakkad , Kerala, 678007	289.35	8.6.1994
22	Harrisons Malayalam Ltd	INE544 A01019	L01119KL1978 PLC002947	24/1624 Bristow Road, Willingdon Island, Cochin, Kerala, 682003	298.98	14.1.1980
23	Kings Infra Ventures Ltd	INE050 N01010	L05000KL1987 PLC004913	14 B, 14th Floor, The Atria Opp Gurudwara Temple Thevara, Ernakulam, Kerala, 682015	322.86	19.5.1995
24	Kerala Ayurveda Ltd	INE817 B01025	L24233KL1992 PLC006592	XV/551, Athani Nedumbassery, Ernakulam, Kerala, 683585	339.8	16.5.1995
25	Muthoot Capital Services Ltd	INE296 G01013	L67120KL1994 PLC007726	Muthoot Towers 3rd Floor, M G Road, Ernakulam, Kochi , Kerala, 682035	374.92	24.4.1995
26	Rubfila International Ltd	INE642 C01025	L25199KL1993 PLC007018	New Industrial Development Area Manoraman Road Kanjikode,, Palakkad , Kerala, 678621	401.15	8.11.1994
27	Tolins Tyres Ltd	INE0R WQ010	L25119KL2003 PLC016289	No. 1/47, M C Road, Kalady, Ernakulam,	466.4	16.9.2024

		14		Aluva, Kerala, 683574		
28	PTL Enterprises Ltd	INE034 D01049	L25111KL1959 PLC009300	3rd floor, Areekal Mansion Near Manorama Junction, Panampilly Nagar, Kochi , Kerala, 682036	507.53	6.4.1960
29	KSE Ltd	INE953 E01022	L15331KL1963 PLC002028	Post Box No 20 Solvent Road, Irinjalakuda, Thrissur , Kerala, 680121	700.48	18.7.1994
30	Nitta Gelatin India Ltd	INE265 B01019	L24299KL1975 PLC002691	Nitta Center, SBT Avenue Panampilly Nagar, Ernakulam, Kerala, 682036	717.39	8.9.1978
31	Popular Vehicles and Services Ltd	INE772 T01024	L50102KL1983 PLC003741	Kuttukaran Centre, Mamangalam Ernakulam, Cochin, Kerala, 682025	792.79	19.3.2024
32	STEL Holdings Ltd	INE577 L01016	L65993KL1990 PLC005811	24/1624, Bristow Road, Willingdon Island, Cochin, Kerala, 682023	800.32	9.2.2011
33	Dhanlaxmi Bank Ltd	INE680 A01011	L65191KL1927 PLC000307	P.B No. 9, Dhanalakshmi Buildings Naickanal, Thrissur , Kerala, 680001	976.48	12.12.1997
34	ESAF Small Finance Bank Ltd	INE818W 01011	L65990KL2016 PLC045669	Building No. VII/83/8, ESAF Bhavan Thrissur-Palakkad National Highway, Mannuthy, Thrissur , Kerala, 680651	1509.69	10.11.2023
35	Geojit Financial	INE007 B01023	L67120KL1994 PLC008403	11th Floor, 34/659-P, Civil Line Road,	1945.76	20.1.2000

	Services Ltd			Padivattom,, Kochi , Kerala, 682024		
36	Kitex Garments Ltd	INE602 G01020	L18101KL1992 PLC006528	P.B.No.5, Building No. 9/536 A, Kizhakkambalam, Aluva Kochi, Kochi , Kerala, 683562	3018.44	31.3.1995
37	CSB Bank Ltd	INE679 A01013	L65191KL1920 PLC000175	CSB Bhavan, Post Box No. 502, St. Marys College Road, Thrissur , Kerala, 680020	8577.14	4.12.2019
38	South Indian Bank Ltd	INE683 A01023	L65191KL1929 PLC001017	P B No.28, SIB House T B Road, Mission Quarters, Thrissur , Kerala, 680001	12038.91	14.1.2.1998
39	V-Guard Industries Ltd	INE951I 01027	L31200KL1996 PLC010010	42 / 962, Vennala High School Road, Vennala, Kochi , Kerala, 682028	13513.59	13.3.2008
40	Manappura m Finance Ltd	INE522 D01027	L65910KL1992 PLC006623	IV/470A (old) W/638A (new), Manappuram House Valappad, P.O. Valappad, Thrissur , Kerala, 680567	25401.51	10.11.1995
41	Apollo Tyres Ltd	INE438 A01022	L25111KL1972 PLC002449	Areekal Mansion 3rd Floor, Panampilly Nagar, Kochi , Kerala, 682036	31961.46	8.1.1976
42	Kalyan Jewellers India Ltd	INE303 R01014	L36911KL2009 PLC024641	TC-32/204/2, Sitaram Mill Road, Punkunnam, Thrissur , Kerala, 680002	38600.93	26.3.2021
43	Cochin Shipyard	INE704 P01025	L63032KL1972 GOI002414	Administrative Building,, Cochin	39422.65	11.8.2017

	Ltd			Shipyards Premises Perumanoor, Kochi Kerala, 682015		
44	Federal Bank Ltd	INE171 A01029	L65191KL1931 PLC000368	P O Box No 103 Federal Towers, Aluva, Kerala, 683101	69495.67	3.6.1994
45	Muthoot Finance Ltd	INE414 G01012	L65910KL1997 PLC011300	Muthoot Chambers, Opposite Saritha Theatre Complex 2nd Floor, Ernakulam, Kochi , Kerala, 682018	154960.81	6.5.2011

Details of companies listed with NSE as on date with their Registered Office in Kerala						
Sr. No	Company Name	ISIN Code	CIN	Registered office address	Market Capital as on January 21, 2026 (in Cr.)	Date of Listing
1	Solve Plastic Products Limited	INE0U0 201016	L25209KL1994 PLC008231	Door No XIII/690/ABC Tholicode, Punalur Kollam PUNALUR KOLLAM 691333	11	21.8.2024
2	TECIL Chemicals and Hydro Power Limited	INE014 B01011	L24299KL1945 PLC001206	P.O. Chingavanam, Dist. Kottayam 686531	33	06.12.1995
3	Newmalaya Iam Steel Limited	INE0TP 801012	L27209KL2017 PLC048762	Door No. 2/546/A and 2/546/AB, Mala, Pallipuram P O, Mala, Thrissur - 680732, Kerala, India. MALA-	45	27.12.2024

				THRISSUR THRISSUR 680732		
4	Holmarc Opto- Mechatroni cs Limited	INE0LX A01019	L33125KL1993 PLC006984	Building No 11 490 B 7 HMT Industrial Estate Kalamassery Kanayanoor Taluk KALAMASSERY ERNAKULAM 683503	93	25.09.2023
5	The Western India Plywoods Limited	INE215 F01023	L20211KL1945 PLC001708	Mill Road, Baliapatam, Kannur KANNUR 670010	124	17.04.2017
6	Aspinwall and Company Limited	INE991I 01015	L74999KL1920 PLC001389	Aspinwall House, Kawdiar- Kuravankonam Road Kawdiar Thiruvananthapuram THIRUVANANTHAP URAM 695003	172	14.6.2016
7	BPL Limited	INE110 A01019	L28997KL1963 PLC002015	BPL Works Palakkad PALAKKAD 678007	288	14.6.1995
8	Harrisons Malayalam Limited	INE544 A01019	L01119KL1978 PLC002947	24/1624, Bristow Road Willington Island Cochin 682003	290	8.2.1995
9	Rubfila Internationa I Limited	INE642 C01025	L25199KL1993 PLC007018	New Industrial Development Area Menonpara Road Kanjikode KANJIKODE PALAKKAD 678621	391	8.8.2024
10	Muthoot Capital Services Limited	INE296 G01013	L67120KL1994 PLC007726	3rd Floor, Muthoot Towers M.G. Road KOCHI 682035	415	24.8.2015

11	Tolins Tyres Limited	INE0RWQ01014	L25119KL2003 PLC016289	1/47, MC Road, Kalady ALUVA ERNAKULAM 683574	460	16.9.2014
12	PTL Enterprises Limited	INE034D01049	L25111KL1959 PLC009300	3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, kochi KOCHI 682036	503	29.1.2007
13	Stel Holdings Limited	INE577L01016	L65993KL1990 PLC005811	24/1624, Bristow Road, Willingdon Island, 682003	718	09.2.2011
14	Popular Vehicles and Services Limited	INE772T01024	L50102KL1983 PLC003741	KUTTUKARAN CENTRE MAMANGALAM COCHIN KOCHI ERNAKULAM 682025	774	19.3.2024
15	Dhanlaxmi Bank Limited	INE680A01011	L65191KL1927 PLC000307	P B No.9 "Dhanalakshmi Buildings" Naickanal, THRISSUR 680001	964	01.04.2004
16	ESAF Small Finance Bank Limited	INE818W01011	L65990KL2016 PLC045669	BLDG.NO.VII/83/8,E SAF BHAVAN, THRISSUR- PALAKKAD NATIONAL HIGHWAY, MANNUTHY, THRISSUR THRISSUR 680651	1,489	10.11.2023
17	Geojit Financial Services Limited	INE007B01023	L67120KL1994 PLC008403	11th Floor, 34/659-P, Civil Line Road Padivattom KOCHI ERNAKULAM 682024	1,929	01.07.2005

18	Kitex Garments Limited	INE602 G01020	L18101KL1992 PLC006528	Building No. VI/496 Kizhakkambalam, Vilangu P.O, Aluva, Ernakulam ERNAKULAM 683561	2,812	25.09.2012
19	CSB Bank Limited	INE679 A01013	L65191KL1920 PLC000175	'CSB Bhavan' St. Mary's College Road Post Box No 502 Thrissur THRISSUR THRISSUR 680020	8,136	04.12.2019
20	The South Indian Bank Limited	INE683 A01023	L65191KL1929 PLC001017	SIB House, P.B. No. 28, T.B. Road, Mission Quarters, Thrissur THRISSUR THRISSUR 680001	11,596	08.12.1998
21	V-Guard Industries Limited	INE951I 01027	L31200KL1996 PLC010010	42/962, Vennala High School Road Vennala KOCHI ERNAKULAM 682028	13,483	13.3.2008
22	Manappura m Finance Limited	INE522 D01027	L65910KL1992 PLC006623	"Manappuram House" P.O. Valappad, Thrissur THRISSUR THRISSUR 680567	25,270	01.12.2014
23	Apollo Tyres Limited	INE438 A01022	L25111KL1972 PLC002449	3rd Floor Areekal Mansion Near Manorama Junction, Panampilly Nagar, Kochi KOCHI ERNAKULAM 682036	31,882	31.5.1995
24	Cochin Shipyard Limited	INE704 P01025	L63032KL1972 GOI002414	Administrative Building Cochin Shipyard Premises Perumanoor KOCHI ERNAKULAM	38,602	11.8.2017

				682015		
25	Kalyan Jewellers India Limited	INE303 R01014	L36911KL2009 PLC024641	TC-32/204/2 SITARAM MILL ROAD / PREMJI ROAD PUNKUNNAM THRISSUR THRISSUR 680002	40,950	26.3.2021
26	Fertilizers and Chemicals Travancore Limited	INE188 A01015	L24129KL1943 GOI000371	Eloor, Udyogamandal, Ernakulam KOCHI 683501	51,255	12.4.1995
27	The Federal Bank Limited	INE171 A01029	L65191KL1931 PLC000368	Post Bag No.103, Federal Towers Aluva 683101	68,002	08.2.1995
28	Muthoot Finance Limited	INE414 G01012	L65910KL1997 PLC011300	NH Bypass, Palarivattom, Kochi KOCHI ERNAKULAM 682028	156,838	06.05.2011

Details of companies listed with MSEI as on date with their Registered Office in Kerala						
Sr. No	Company Name	ISIN Code	CIN	Registered office address	Market Capital as on January 21, 2026 (in Cr.)	Date of Listing
1	Malankara Plantations Limited	INE09S R01016	U66000KL1910 PLC000650	Malankara Buildings,, Kodimatha, Kottayam,, Kerala, Kottayam, Kerala 686013	47.10	9.5.2025

STATEMENT II

Details of companies listed with BSE after 2016 with their Registered Offices in Kerala						
Sr. No.	Company Name	ISIN	CIN	Registered Office Address	MCAP as on 22-01-2026 (Rs. In crs)	Date of listing with BSE
1	Fone4 Communications (India) Ltd	INE0L3H01014	L51506KL2014PLC036625	Poovathum Arcade Koothapady Temple Road, Thammanam, P.O., Ernakulam, Kerala, 682032	23.2	6.5.2022
2	Safa Systems and Technologies Ltd	INE0JNA01014	L52100KL2021PLC071051	46/2631 B, Safa Arcade Kaniyapilly Road, Chakkaraparambu, Ernakulam, Kerala, 682028	43.84	9.2.2022
3	AJC Jewels Manufacturers Ltd	INE0XR R01010	U93090KL2018PLC052621	38/227-Z, Inkel Greens Edu City Karathode Konampara Road, Panakkad Village, Pattarkadavu, Malappuram, Ernad, General, Kerala, 676519	51.58	1.7.2025
4	Tolins Tyres Ltd	INE0RW Q01014	L25119KL2003PLC016289	No. 1/47, M C Road, Kalady, Ernakulam, Aluva, Kerala, 683574	466.4	16.9.2024
5	Popular Vehicles and Services Ltd	INE772T01024	L50102KL1983PLC003741	Kuttukaran Centre, Mamangalam	792.79	19.3.2024

				Ernakulam, Cochin, Kerala, 682025		
6	ESAF Small Finance Bank Ltd	INE818 W01011	L65990KL2016P LC045669	Building No. VII/83/8, ESAF Bhavan Thrissur- Palakkad National Highway, Mannuthy, Thrissur , Kerala, 680651	1509.69	10.11.2023
7	CSB Bank Ltd	INE679A 01013	L65191KL1920P LC000175	CSB Bhavan, Post Box No. 502, St. Marys College Road, Thrissur , Kerala, 680020	8577.14	4.12.2019
8	Kalyan Jewellers India Ltd	INE303R 01014	L36911KL2009P LC024641	TC-32/204/2, Sitaram Mill Road, Punkunnam, Thrissur , Kerala, 680002	38600.93	26.3.2021
9	Cochin Shipyards Ltd	INE704P 01025	L63032KL1972G OI002414	Administrative Building,, Cochin Shipyards Premises Perumanoor, Kochi , Kerala, 682015	39422.65	11.8.2017

Details of companies listed with NSE after 2016 as on date with their Registered Office in Kerala						
Sr. No	Company Name	ISIN Code	CIN	Registered office address	Market Capital as on January 21, 2026 (in Cr.)	Date of Listing

1	Solve Plastic Products Limited	INE0U0201016	L25209KL1994P LC008231	Door No XIII/690/ABC Tholicode, Punalur Kollam PUNALUR KOLLAM 691333	11	21.8.2024
2	Newmalayalam Steel Limited	INE0TP801012	L27209KL2017P LC048762	Door No. 2/546/A and 2/546/AB, Mala, Pallipuram P O, Mala, Thrissur - 680732, Kerala, India. MALA-THRISSUR THRISSUR 680732	45	27.12.2024
3	Holmarc Opto-Mechatronics Limited	INE0LXA01019	L33125KL1993P LC006984	Building No 11 490 B 7 HMT Industrial Estate Kalamassery Kanayanoor Taluk KALAMASSERY ERNAKULAM 683503	93	25.09.2023
4	The Western India Plywoods Limited	INE215F01023	L20211KL1945P LC001708	Mill Road, Baliapatam, Kannur KANNUR 670010	124	17.4.2017
5	Rubfila International Limited	INE642C01025	L25199KL1993P LC007018	New Industrial Development Area Menonpara Road Kanjikode KANJIKODE PALAKKAD 678621	391	08.8.2024
6	Tolins Tyres Limited	INE0RWQ01014	L25119KL2003P LC016289	1/47, MC Road, Kalady ALUVA ERNAKULAM 683574	460	16.9.2024

7	Popular Vehicles and Services Limited	INE772T01024	L50102KL1983P LC003741	KUTTUKARAN CENTRE MAMANGALAM COCHIN KOCHI ERNAKULAM 682025	774	19.3.2024
8	ESAF Small Finance Bank Limited	INE818W01011	L65990KL2016P LC045669	BUILDING NO.VII/83/8,ESAF BHAVAN, THRISSUR- PALAKKAD NATIONAL HIGHWAY, MANNUTHY, THRISSUR THRISSUR 680651	1,489	10.11.2023
9	CSB Bank Limited	INE679A01013	L65191KL1920P LC000175	'CSB Bhavan' St. Mary's College Road Post Box No 502 Thrissur THRISSUR THRISSUR 680020	8,136	04.12.2019
10	Cochin Shipyard Limited	INE704P01025	L63032KL1972G OI002414	Administrative Building Cochin Shipyard Premises Perumanoor KOCHI ERNAKULAM 682015	38,602	11.8.2017
11	Kalyan Jewellers India Limited	INE303R01014	L36911KL2009P LC024641	TC-32/204/2 SITARAM MILL ROAD / PREMJI ROAD PUNKUNNAM THRISSUR	40,950	26.3.2021

				THRISSUR 680002		

Details of companies listed with MSEI after 2016 with their Registered Office in Kerala						
Sr. No	Company Name	ISIN Code	CIN	Registered office address	Market Capital as on January 21, 2026 (in Cr.)	Date of Listing
1	Malankara Plantations Limited	INE09SR01016	U66000KL1910P LC000650	Malankara Buildings,, Kodimatha, Kottayam,, Kerala, Kottayam, Kerala 686013	47.10	9.5.2025

STATEMENT III

Details of companies listed with NSE during 2011-2015 with their Registered Office in Kerala						
Sr. No	Company Name	ISIN Code	CIN	Registered office address	Market Capital as on January 21, 2026 (in Cr.)	Date of Listing
1	Muthoot Capital Services Limited	INE296G01013	L67120KL1994PL C007726	3rd Floor, Muthoot Towers M.G. Road KOCHI 682035	415	24.8.2015
2	Stel Holdings Limited	INE577L01016	L65993KL1990PL C005811	24/1624, Bristow Road, Willingdon Island, 682003	718	09.2.2011
3	Kitex Garments Limited	INE602G01020	L18101KL1992PL C006528	Building No. VI/496 Kizhakkambalam, Vilangu P.O, Aluva,	2,812	25.9.2012

				Ernakulam ERNAKULAM 683561		
4	Manappuram Finance Limited	INE522 D01027	L65910KL1992PL C006623	"Manappuram House" P.O. Valappad, Thrissur THRISSUR THRISSUR 680567	25,270	01.12.2014
5	Cochin Shipyard Limited	INE704 P01025	L63032KL1972G OI002414	Administrative Building Cochin Shipyard Premises Perumanoor KOCHI ERNAKULAM 682015	38,602	11.8.2017
6	Muthoot Finance Limited	INE414 G01012	L65910KL1997PL C011300	NH Bypass, Palarivattom, Kochi KOCHI ERNAKULAM 682028	156,838	06.5.2011

Details of companies listed with MSEI during 2011-2015 with their Registered Office in Kerala
None

शिरडी लोक सभा क्षेत्र में बाघों का हमला

356. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या महाराष्ट्र के शिरडी लोक सभा क्षेत्र में बाघों के हमलों की घटनाएं लगातार बढ़ी हैं, जिससे स्थानीय लोगों में भय और चिंता का माहौल पैदा हो गया है;
- (ख) यदि हाँ, तो बाघ के हमले के कारण मरने वाले लोगों का ब्यौरा क्या है;

- (ग) क्या उक्त क्षेत्र, विशेष रूप से संगमनेर, राहता, श्रीरामपुर और अकोला तालुकों के किसान बाघ के हमले के खतरे के कारण दिन के समय भी अपनी कृषि गतिविधियाँ करने में असमर्थ हैं;
- (घ) क्या सरकार ने उक्त निर्वाचन क्षेत्र में बाघों के हमलों की समस्या के समाधान के लिए और बाघों को पकड़कर उन्हें राज्य के चंद्रपुर जिले के ताडोबा अंधारी टाइगर रिजर्व या किसी अन्य केंद्रीय टाइगर रिजर्व में स्थानांतरित करके स्थानीय लोगों को बाघों के हमलों से राहत दिलाने के लिए कोई कदम उठाए हैं या उठाने का विचार रखती है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): राज्य सरकारों की प्राथमिक जिम्मेदारी वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 11 और 12 के तहत बनाए गए प्रासंगिक प्रावधानों के तहत मानव-वन्यजीव संघर्ष की स्थिति का प्रबंधन करना है, जो राज्य के मुख्य वन्यजीव वार्डन को मानव वन्यजीव संघर्ष की स्थिति का प्रबंधन करने के लिए सशक्त बनाता है। वन्यजीव संघर्ष की स्थिति के समाधान के लिए, मंत्रालय ने मानव-वन्यजीव संघर्षों को नियंत्रित और प्रबंधित करने के लिए मानक संचालन प्रक्रिया (एसओपी) जारी की है। केंद्र सरकार बाघों के संरक्षण, बाघों और अन्य वन्यजीवों के संरक्षण के बारे में जागरूकता बढ़ाने के लिए मानव-वन्यजीव संघर्षों के उपशमन सहित केंद्रीय प्रायोजित योजना-वन्यजीव पर्यावासों के एकीकृत विकास (सीएसएस-आईडीडब्ल्यूएच) की चल रही योजना के बाघ घटक के तहत राज्यों को वित्तीय सहायता प्रदान करती है।

इसके अलावा, जैसा कि राज्यों द्वारा बताया गया है, महाराष्ट्र राज्य सहित 2020 से जून 2025 तक बाघ के हमलों के कारण हुई मानव मौतों का ब्यौरा **विवरण** में है।

(घ) और (ङ) संदर्भ में, भारत सरकार ने राष्ट्रीय बाघ संरक्षण प्राधिकरण के माध्यम से संघर्ष से निपटने के लिए निम्नलिखित त्रिस्तरीय रणनीति जारी की है जो इस प्रकार है:

- (i) **सामग्री और रसद सहायता:** बाघों के स्रोत क्षेत्रों से बाहर फैलने से निपटने के लिए बुनियादी ढांचे और सामग्री के संदर्भ में क्षमता प्राप्त करने के लिए बाघ अभयारण्यों को केंद्रीय प्रायोजित योजना के माध्यम से धन सहायता प्रदान की जाती है। यह राशि हर वर्ष वार्षिक योजना प्रक्रिया (एपीओ) के माध्यम से बाघ अभयारण्यों द्वारा मांगी जाती हैं जो वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 38V के तहत अनिवार्य बाघ संरक्षण योजना (टीसीपी) में अधिदेशित है। अन्य बातों के अलावा, मानव वन्यजीव संघर्ष आम जनता को जागरूक करने, मार्गदर्शन करने और परामर्श देने के लिए समय-समय पर जागरूकता अभियान, विभिन्न प्रकार के मीडिया के माध्यम से सूचना का प्रसार, स्थिरीकरण उपकरण की खरीद, दवाएं, संघर्षों से निपटने के लिए वन कर्मचारियों के प्रशिक्षण और क्षमता निर्माण जैसी कार्यविधियों के लिए अनुग्रह राशि और क्षतिपूर्ति राशि के तौर पर मांगी जाती है।
- (ii) **पर्यावासों की मध्यस्थता को प्रतिबंधित करना:** बाघ अभयारण्य में बाघों की वहन क्षमता के आधार पर, एक व्यापक टीसीपी के माध्यम से पर्यावासों की मध्यस्थता को प्रतिबंधित किया जाता है। बाघों की वहन क्षमता के स्तर के मामले में, यह सलाह दी जाती है कि पर्यावास माध्यम सीमित होना चाहिए ताकि बाघों सहित वन्यजीवों का अत्यधिक फैलाव न हो जिससे मानव-पशु संघर्ष कम हो सके। इसके अलावा, बाघ अभयारण्यों के आसपास बफर क्षेत्रों में, पर्यावास मध्यस्थता प्रतिबंधित हैं ताकि वे मुख्य/महत्वपूर्ण बाघ पर्यावास क्षेत्रों के मुकाबले कम-उपयोगी हों, केवल अन्य समृद्ध पर्यावास क्षेत्रों में फैलाव की सुविधा के लिए पर्याप्त रूप से विवेकपूर्ण हों।
- (iii) **मानक संचालन प्रक्रिया (एसओपी):** राष्ट्रीय बाघ संरक्षण प्राधिकरण ने मानव-पशु संघर्ष से निपटने के लिए निम्नलिखित तीन एसओपी जारी किए हैं, जो सार्वजनिक डोमेन में उपलब्ध हैं:
- मानव-बाहुल्य वाले भू-खंडों पर दृश्य में बाघों के भटकने के कारण उत्पन्न होने वाली

आपात स्थिति से निपटने के लिए।

ii. पशुधन पर बाघों के शिकार से निपटने के लिए।

iii. भू-खंडों स्तर पर स्रोत क्षेत्रों से बाघों के पुनर्वास की दिशा में सक्रिय प्रबंधन के लिए।

तीन एसओपी में अन्य बातों के अलावा बाघों के फैलाव के प्रबंधन, संघर्ष को कम करने के लिए पशुधन हत्या के प्रबंधन के साथ-साथ बाघों को स्रोत क्षेत्रों से उन क्षेत्रों में स्थानांतरित करने का मुद्दा शामिल है जहां बाघों का घनत्व कम है, ताकि समृद्ध स्रोत क्षेत्रों में उत्पन्न संघर्ष न हो।

विवरण

महाराष्ट्र राज्य सहित 2020 से जून 2025 तक बाघ के हमलों के कारण हुई मानव मौतों का
ब्यौरा

क्र. सं.	राज्य	2020	2021	2022	2023	2024	2025 (30.06.2025 तक)
1	आंध्र प्रदेश	0	0	0	0	0	0
2	अरुणाचल प्रदेश	0	0	0	0	0	0
3	असम	0	0	0	0	4	0
4	बिहार	1	4	9	1	2	0
5	छत्तीसगढ़	0	0	0	3	0	0
6	झारखंड	0	0	0	0	0	0
7	कर्नाटक	0	1	1	8	2	0
8	केरल	2	1	1	1	1	0
9	मध्य प्रदेश	11	2	3	10	6	9
10	महाराष्ट्र	39	54	80	37	41	27
11	मिजोरम	0	0	0	0	0	0
12	उड़ीसा	0	0	0	0	0	0
13	राजस्थान	0	1	0	2	1	0
14	तमिलनाडु	1	3	0	1	0	0
15	तेलंगाना	2	0	0	0	1	0
16	उत्तर प्रदेश	4	11	11	25	10	2
17	उत्तराखंड	0	1	3	0	5	2
18	पश्चिम बंगाल	5	5	1	0	1	0
कुल		65	83	109	88	74	40

UTILIZATION AND IMPACT OF MY BHARAT PLATFORM FOR YOUTH EMPOWERMENT

357. ADV. CHANDRA SHEKHAR:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of precise registration numbers, internship placements and leadership development results on the MY Bharat platform as of early 2026 along with post-volunteer selections and administrative updates, State/UT-wise;
- (b) the identified bottlenecks in MY Bharat engagement and job linkages, especially given World Bank data showing only 54-65 per cent placement success in comparable skilling models and the action taken to fix it;
- (c) the details of MY Bharat monitoring and its convergence with other youth Schemes in 2025-26; and
- (d) the details of enhancements, including skill-building integrations proposed by the Government with clear timelines to boost participation and foster active citizens and leaders in national development?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): As on 27.01.2026 total number of registration on the MY Bharat portal (<https://mybharat.gov.in/>) is 2,07,66,353. MY Bharat functions as a youth engagement and participation platform facilitating youth registration, profile creation, and participation in activities such as Experiential Learning Programmes, volunteering opportunities, and events hosted by partner

Ministries, organisations, and institutions. The platform's reporting framework currently captures indicators such as youth registrations, activity listings, partner onboarding, and participation levels to assess growth in youth participation and digital engagement. At present, MY Bharat is not a dedicated skill development, employment, or placement portal, and no separate impact indicators measuring employability outcomes have been envisioned beyond participation and engagement metrics

(b): MY Bharat functions as a youth engagement and volunteering platform and not as a job placement portal. Youth engagement on the platform is undertaken through structured collaborations with Ministries, State Governments, public institutions, and other stakeholders. Experiential Learning Programmes (ELPs) are conducted to provide short-term exposure to public service delivery systems. Direct job placement or employment linkage is not a stated objective of the platform.

(c): Monitoring of activities under MY Bharat during 2025–26 is carried out through a dedicated internal dashboard integrated with the MY Bharat portal. The dashboard captures real-time data on youth participation, activities hosted, partnerships with Ministries/Departments and other stakeholders. MY Bharat portal enables Ministries, Departments, organizations and institutions to onboard and host their programmes. This facilitates convergence by providing youth a single access point to voluntarily participate in activities across sectors and gain experiential exposure. Major initiatives of the Department of Youth Affairs, including the National Youth Festival: Viksit Bharat Young Leaders

Dialogue (VBYLD) 2026, hosted on the portal during 2025–26. Under VBYLD, lakhs of youth participated in multiple engagement tracks such as quiz, essay writing, hack for social cause, design for Bharat, and other cultural engagements such as poetry writing, painting, folk music and folk dance, reflecting large-scale nationwide participation. Further, the MY Bharat - National Service Scheme (NSS) utilizes the MY Bharat platform to host volunteering activities, enabling volunteers from institutions across the country to participate through a unified digital monitoring framework.

(d): Enhancements to the MY Bharat platform are being implemented in a phased manner to increase youth participation and strengthen skill-building and leadership development. Key initiatives include:

- a. Digital Accessibility and Inclusion: The platform is being made accessible in 22 Indian languages, along with a mobile application for Android and iOS, to bridge the digital divide and expand outreach.
- b. Core Platform Upgradation: Core modules covering youth registration, activity listing, volunteering participation, and engagement tracking have been developed and tested in phases.
- c. Knowledge Building Modules: Interactive modules such as MY Bharat Quiz, MY Bharat Essay, Design for Bharat, and Hack for Social have been rolled out/updated to promote analytical thinking, creativity, and problem-solving skills.
- d. Technology Integrations: Integration with BHASHINI for speech-to-text functionality, Integration with other Government platforms such as CSC,

Har Ghar Tiranga portals, Mission Life etc. Introduction of an AI-based chatbot for MY Bharat user support

The platform has recorded steady growth in youth registrations and onboarding of partner institutions across Ministries, State Governments, and other stakeholders. The integration pipeline includes modules related to volunteering, experiential learning, and capacity-building. These modules are under enhancement in coordination with relevant stakeholders, subject to technical and administrative considerations, as part of the platform's ongoing expansion.

RAMSAR SITES IN GUJARAT

358. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the number of wetlands that have been designated as Ramsar sites in the State of Gujarat; and
- (b) the details of the financial assistance provided for the conservation and management of these wetlands during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Four wetlands namely, Khijadia Wildlife Sanctuary, Nalsarovar, Thol Lake Wildlife Sanctuary and Wadhvana Wetland have been designated as Ramsar sites in the State of Gujarat. Based on the proposal submitted by

the Government of Gujarat, an amount of Rs. 20.58 lakhs as central share has been released for the conservation and management of Khijadia Wildlife Sanctuary under the scheme of National Plan for Conservation of Aquatic Ecosystems during the last three years.

MAN–ANIMAL CONFLICT IN KERALA

359. SHRI KODIKUNNIL SURESH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of incidents of man–animal conflict reported in the State of Kerala during the last ten years, year and district-wise;
- (b) the number of human deaths and cases of serious injuries caused by wildlife during the said period, year and district-wise;
- (c) the details of animals involved in such incidents, species-wise;
- (d) the amount of compensation claimed, sanctioned and paid to the victims or their families in the said State during the last ten years, year and district-wise;
- (e) whether any delays or deficiencies in payment of compensation have been reported, and if so, the reasons therefor; and
- (f) the measures taken by the Government to mitigate man–animal conflict in the State of Kerala, including preventive infrastructure, early warning systems and habitat management?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/Union Territory Administration is the first responder in Human Wildlife Conflict situations. The district-wise data regarding human wildlife conflict, including compensation claimed and paid is maintained at the State Government level. The important steps taken by the Government to manage and mitigate the human-wildlife conflicts are as follows:

- i. An advisory on dealing with human-wildlife conflict has been issued by the Ministry in February 2021. The Advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments, issuing guidance and instructions for expedited relief payments, preferably within 24 hours to the affected persons, in the case of death and injury to persons.
- ii. The Ministry has also issued guidelines to States and UTs on 3rd June 2022 on managing human-wildlife conflicts including damage to crops.
- iii. The Ministry has also issued species-specific guidelines to deal with human-wildlife conflict situations on 21.03.2023 for mitigation of Human

Wildlife conflicts involving Elephant, Gaur, Leopard, Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck.

- iv. The Central Government provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes, 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat including support for broad activities like-compensation for depredation by wild animals and construction of physical barriers such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop fields, capacity building and also provides ex gratia relief to the victims of human-wildlife conflicts. The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary from State to State.
- v. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

IMPLEMENTATION OF SKILL DEVELOPMENT SCHEMES IN KARNATAKA**360. SHRI GOVIND MAKTHAPPA KARJOL:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of Skill Development schemes implemented in the State of Karnataka during the last five years and the current year; and
- (b) the details of the number of SC and ST candidates benefitted from these skill development schemes in the State of Karnataka during the last five years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all sections of the society across the country including the state of Karnataka. The details of these schemes are stated briefly as follows:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): The PMKVY Scheme is for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth

across the country. In the State of Karnataka, 1,73,135 candidates have been trained under the Scheme during the last five years and current year up to 31st December, 2025.

Jan Shikshan Sansthan (JSS) Scheme: The scheme aims to impart vocational skills to the non-literates, neo-literates and the persons having a rudimentary level of education and school dropouts up to 12th standard in the age group of 15-45 years, with due age relaxation in case of “Divyangjan” and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas. During the last five years and the current year, up to 31st December, 2025, a total of 1,21,587 candidates have been trained in the State of Karnataka.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support for payment of stipend to apprentices. Training consists of Basic Training and On-the- Job Training / Practical Training at the workplace in the industry. A total of 3,76,097 apprentices were engaged in the state of Karnataka, under NAPS, during the last five years and the current year, up to 31st December 2025.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering many economic sectors with the objective to provide a skilled workforce to the industry as well as self-employment of youth. A total of 3,54,316 candidates have been

enrolled under the Scheme in Karnataka during the last five years.

(b): The total number of SCandST candidates benefited in skill development schemes in the state of Karnataka during the last five years and the current year, up to 31st December, 2025, under various schemes of the Ministry of Skill Development and Entrepreneurship is as follows:

Schemes	No. of SC candidates trained/oriented	No. of ST candidates trained/oriented
PMKVY	50950	16480
JSS	27508	12557
NAPS*	41295	14438
CTS#	76701	33296

**Apprentices Engaged*

Candidates Enrolled

RELIEF TO CYCLONE AFFECTED FARMERS

361. KUMARI SUDHA R:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total value of preliminary losses estimated for Coastal Tamil Nadu due to the effect of cyclone Ditwah along with the number of farmers and farmlands affected;
- (b) whether the Government has provided any compensation to the affected farmers or people, if so, the details thereof; and
- (c) whether the Government has planned any special loan waivers or subsidies for the affected agricultural areas, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): As per the National Disaster Management Policy, the primary responsibility for disaster management, including undertaking an assessment of the preliminary losses of a natural calamity(ies), rests with the State Governments concerned. The State Governments provide financial relief to the affected people (including farmers) in the event of notified natural calamities from the SDRF, already placed at its disposal, in accordance with approved items and norms of the Government of India (GOI). However, in the event of a disaster of a severe nature, additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure.

Based on the recommendations of the Ministry of Home Affairs (MHA), the Ministry of Finance has released an amount of Rs 992.00 crore of central share of State Disaster Response Fund (SDRF) for the F.Y 2025-26 to the State Government of Tamil Nadu to undertake relief measures in the wake of natural calamities including cyclone Ditwah. No proposal for financial assistance for special loan waivers or subsidies of the State Government of Tamil Nadu is pending in this Ministry.

असंगठित क्षेत्र के श्रमिकों का कल्याण

362. श्री धर्मेन्द्र यादव:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास देशभर के असंगठित क्षेत्र के श्रमिकों की सटीक और अद्यतन संख्या

का आधिकारिक रिकॉर्ड है;

- (ख) यदि नहीं, तो सटीक डेटा तैयार करने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) श्रमिकों की वास्तविक आय की रक्षा के लिए पिछले पांच वर्षों और चालू वर्ष के दौरान बढ़ती मुद्रास्फीति के अनुरूप मजदूरी दरों को समायोजित करने के लिए सरकार द्वारा की गई ठोस पहलों का ब्यौरा क्या है;
- (घ) उक्त श्रमिकों को स्वास्थ्य बीमा, भविष्य निधि और दुर्घटना बीमा जैसे सामाजिक सुरक्षा लाभ प्रदान करने में आने वाली प्रमुख चुनौतियों और उनका समाधान करने के लिए सरकार द्वारा तैयार की गई योजनाओं का ब्यौरा क्या है;
- (ङ) क्या सरकार का श्रमिकों के लिए सुरक्षित और सभ्य कार्य वातावरण सुनिश्चित करने के लिए निगरानी प्रणाली को मजबूत करने और श्रम कानूनों को प्रभावी ढंग से लागू करने के लिए कोई विशेष अभियान चलाने का विचार है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (च): श्रम और रोजगार मंत्रालय ने असंगठित कामगारों के आधार से जुड़े हुए एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) के निर्माण के लिए दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया था। ई-श्रम पोर्टल का उद्देश्य, स्व-घोषणा के आधार पर पंजीकरण करना और असंगठित कामगारों को एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करते हुए उनकी सहायता करना है। इसके अलावा, ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगार, ई-श्रम पोर्टल या सामान्य सुविधा केन्द्र (सीएससी) के माध्यम से अपने व्यावसायिक और आय विवरण को सत्यापित और अद्यतित कर सकते हैं।

दिनांक 29 जनवरी 2026 तक की स्थिति के अनुसार, 31.48 करोड़ से अधिक असंगठित कामगार पहले ही ई-श्रम पोर्टल पर पंजीकृत हो चुके हैं।

वेतन संहिता, 2019 के अंतर्गत, न्यूनतम मजदूरी और समान पारिश्रमिक, इसके भुगतान और बोनस के निर्धारण और भुगतान के प्रावधान हैं। सभी रोजगारों में न्यूनतम मजदूरी सार्वभौमिक रूप से लागू करने के उद्देश्य से न्यूनतम मजदूरी अधिनियम, 1948 के प्रावधानों को वेतन संहिता, 2019 के अंतर्गत समाविष्ट किया गया है।

यह संहिता, केंद्र और राज्य दोनों सरकारों को समुचित सरकार के रूप में, न्यूनतम मजदूरी तय करने, समीक्षा करने और संशोधित करने के साथ-साथ, जीवन यापन लागत सूचकांक में भिन्नता के आधार पर नियमित अंतराल पर जीवन यापन लागत भत्ते में संशोधन करने का अधिकार देती है।

इसके अलावा, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम- "वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम - "वन-स्टॉप-सॉल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुँच बनाने और ई-श्रम के माध्यम से उनके द्वारा अब तक उठाए गए लाभों को देखने में सक्षम बनाता है।

असंगठित कामगारों के लिए सामाजिक सुरक्षा कवरेज को बढ़ाने के लिए अब तक विभिन्न केंद्रीय मंत्रालयों/विभागों की 14 योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, जिनमें प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई), आदि शामिल हैं। उपर्युक्त के अलावा, ईश्रम, पेंशन हेतु प्रधानमंत्री श्रम योगी-मान-धन (पीएम-एसवाईएम) के साथ भी जुड़ा हुआ है।

चार श्रम संहिताएं अर्थात्; वेतन संहिता, 2019, औद्योगिक संबंध संहिता, 2020, सामाजिक सुरक्षा संहिता, 2020 और व्यावसायिक सुरक्षा, स्वास्थ्य और कार्यदशाएं संहिता, 2020 को दिनांक 21.11.2025 से लागू किया गया है। इसके अलावा, श्रम और रोजगार मंत्रालय इन संहिताओं के सुचारू कार्यान्वयन के लिए राज्यों के साथ वीसी के माध्यम से नियमित रूप से

परिचर्चा कर रहा है और राज्यों/संघ राज्यक्षेत्रों में क्षेत्रीय स्तर के सम्मेलनों का आयोजन कर रहा है।

DEATHS DUE TO AIR POLLUTION

363. SHRI KALYAN BANERJEE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the latest estimated number of premature deaths in india attributable to ambient air pollution (PM-2.5 and other pollutants) and the percentage of total deaths;
- (b) the State/UT-wise details of pollution-attributable mortality during the last five years and the trend in each State/UT thereof;
- (c) the details of contribution of key pollution sources (e.g., coal-fired power plants, crop-residue burning, vehicular emissions) to the mortality burden and the measures taken to mitigate each source therefor; and
- (d) the details of timeline and targets set for reducing pollution-related mortality, including intermediate milestones and monitoring mechanisms therein?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): As per the information received from National Centre for Disease Control (NCDC), Ministry of health and Family Welfare (MoHandFW), NCDC does not maintain information regarding estimated number of premature

deaths in the country attributed to ambient air pollution and pollution attributable mortality. Air Pollution is one of the many factors affecting respiratory ailments and associated diseases.

To improve air quality in 130 non-attainment and Million-Plus Cities in 24 States/UTs, Ministry of Environment, Forest and Climate Change (MoEFandCC) launched National Clean Air Programme (NCAP) in January, 2019 through a comprehensive, integrated and collaborative approach involving the coordinated efforts of the Central and State Governments, Urban Local Bodies (ULBs) and other stakeholders.

It emphasizes source-specific mitigation measures through the implementation of city, state, and national-level Clean Air Action Plans. State Action Plans have been prepared by all 24 States/UTs. Also, all 130 cities under the NCAP have prepared a Clean Air Action Plan (CAP). These plans focus on sectoral interventions such as road dust control, solid waste management, vehicular emissions, construction and demolition activities and industrial pollution.

The programme also leverages the benefits of various schemes of Central and State Governments that contribute to mitigation of air pollution such as Swachh Bharat Mission (Urban), AMRUT, Smart City Mission, PM e-Bus Sewa, PM E-DRIVE, Sustainable Alternative Towards Affordable Transportation (SATAT), and Nagar Van Yojana, as well as resources of State Govts. / UT administrations, Municipal Corporations and other developmental authorities through convergence schemes.

Government has launched Air Quality Index (AQI) in the year 2015, to provide air quality information to the people in easy to understand terms through one number, one nomenclature and one colour. It transforms air quality data of 8 air pollutants and their likely health impacts into a single number.

The SAMEER mobile application and web portal provide near real-time air quality data and hourly Air Quality Index (AQI) information of more than 280 cities through automated system without any human intervention. Central Pollution Control Board (CPCB) issues a daily bulletin at 04:00 PM comprising AQI of various cities in the country. SAMEER serves as a grievance redressal mechanism, enabling citizens to report pollution-related complaints for prompt action by concerned authorities. This has created transparency and extensive public awareness on issues related to clean air.

To tackle air pollution in emergencies, Graded Response Action Plan (GRAP) for Delhi-NCR has been prepared, which provides set of emergency response actions, depending on severity of air pollution levels, and implemented by identified agencies for minimizing air pollution, a situation that generally persists in the Delhi-NCR during the peak winter months.

Emergency Response System (ERS) in line with Graded Response Action Plan (GRAP) of Delhi-NCR, has been developed in identified non-attainment/million plus cities under NCAP. The higher emission zones/hotspots within the city have been identified and detailed action plan for the identified sources in these hotspots have been prepared. Public Grievance Redressal System also

been developed in non-attainment/ million plus cities wherein air pollution issues are addressed.

Government has taken several initiatives to address pollution from PM_{2.5} levels inter-alia include leapfrogging from BS-IV to BS-VI fuel and vehicle norms effective from 1st April 2020, promotion of e-mobility and alternate fuels, voluntary vehicle scrapping policy through Voluntary Vehicle-Fleet Modernization Program (VVMP), implementation of Extended Producer Responsibility (EPR) framework for End-of- Life Vehicles (ELVs).

Additionally, Ministry formulates and notifies standards for emissions or discharge of environmental pollutants viz. air pollutants, water pollutants and noise limit, from industries, operations or processes with an aim to protect and improve the quality of environment and abate environmental pollution.

CPCB has directed all 17 categories of high pollution potential industries and common waste treatment facilities to install Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) for strengthening monitoring mechanism and effective compliance through self-regulatory mechanism and constant vigil on pollution levels.

Government has revised the emission norms in December, 2015 for Thermal Power Plants for Particulate Matter (PM), making it more stringent from earlier standards that were notified in 1989. Government has introduced emission norms for controlling Oxides of Nitrogen (NO_x) and Sulphur Dioxide (SO₂) from thermal power plants in December, 2015. CAQM has issued directions for co-firing of 5-10% biomass with coal in thermal power plants

located within 300 kms of Delhi, and, in captive power plants of industrial units located in NCR.

To address air pollution from paddy stubble burning, State Governments of Punjab, Haryana and UP prepared state specific action plans based on the framework prepared by CAQM. The Action Plan includes measures such as in-situ crop residue management, ex-situ utilization of paddy straw, strict monitoring and enforcement, and extensive awareness campaigns.

To promote utilization of paddy straw, Central Pollution Control Board (CPCB) provides one-time financial assistance for establishment of paddy straw based pelletisation and torrefaction plants. 27 plants have been sanctioned so far (23 in Punjab, 04 in Haryana) at a cost of Rs.26.84 crore with production capacity of 112 TPH to utilise 5.16 lakh tonnes paddy straw annually.

RAPID LOSS OF GREEN COVER IN PROTECTED AREAS OF ASSAM

364. SHRI GAURAV GOGOI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of a satellite imagery-based study revealing significant loss of forest and grassland cover within Panidihing Bird Sanctuary in Assam due to conversion of protected land into cropland and built-up areas;
- (b) if so, the extent of decline in forest cover, core forest and grassland

- within the sanctuary and the increase in cropland during the said period;
- (c) whether the Government has examined the findings regarding limited patrolling and inadequate protection enabling smallholder agriculture inside the sanctuary;
 - (d) the steps taken or proposed to prevent encroachment, land-use change and habitat fragmentation in Panidihing Bird Sanctuary and other protected areas of Assam; and
 - (e) whether the Government proposes to strengthen satellite-based monitoring, enforcement mechanisms and periodic ecological audits of protected areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): As informed by the State of Assam, no area of Panidihing Bird Sanctuary is converted to crop land and build up areas and agriculture is not practiced inside the Sanctuary. The important steps taken for protection of Protected Areas in Assam, including Panidihing Sanctuary are:

- (i) Regular patrolling by frontline forest staff, including GPS enabled patrolling, joint patrols with district administration and strengthening of anti-encroachment drives.
- (ii) Surveillance measures such as installation of trap cameras, drone surveys, GPS monitoring, wireless communication, intelligence gathering for monitoring and detection of illegal activities.

- (iii) Physical demarcation of boundaries, through boundary pillars, signages to prevent encroachment.
 - (iv) Habitat management activities like removal of invasive species, restoration of wetlands and grasslands.
 - (v) Constitution of Eco-Development Committees (EDC's) in fringe villages and carrying out awareness programmes.
 - (vi) Constitution of Rapid response teams, strengthening of enforcement against forest offences including encroachment.
 - (vii) Coordination with Departments such as Revenue, Police, local administration to prevent land conversions and ensuring timely action against violations
- (e): The State of Assam has informed that detection of encroachments and assessment of land use changes are done frequently and protection measures through regular patrolling, surveillance, anti-encroachment drives and coordination with Eco Development Committees are also undertaken. Further, periodic ecological assessments and habitat monitoring are conducted and necessary corrective measures are undertaken based on the findings for long term conservation.

वन उत्पादों के लिए अनुमति

365. श्री सुधाकर सिंह:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मध्य प्रदेश सहित कुछ राज्यों में स्थानीय वन निवासियों को महुआ, पलाश और

अन्य औषधीय वनोपज के संग्रहण, भंडारण और बिक्री के लिए अनुमति/परमिट जारी किए जाते हैं;

- (ख) यदि हाँ, तो क्या सरकार का बिहार में जनजातीय समुदायों को महुआ, पलाश और अन्य पारंपरिक एवं औषधीय वनोपज के संग्रहण, प्रसंस्करण और बिक्री के लिए परमिट जारी करने हेतु समान प्रणाली शुरू करने का विचार रखती है;
- (ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (घ) बिहार, विशेष रूप से कैमूर जिले में उत्पन्न महुआ, पलाश और अन्य पारंपरिक एवं औषधीय वनोपज की मात्रा और इस संबंध में जारी किए गए परमिटों की संख्या का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): सभी लघु वन उपज के स्वामित्व, संग्रहण, उपयोग एवं निपटान संबंधी अधिकार, जो परंपरागत रूप से वनवासियों द्वारा एकत्र की जाती है, के लिए अनुसूचित जनजातियों एवं अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 के उपबंधों के अनुसार मान्यता प्राप्त है।

इसके अतिरिक्त, विभिन्न राज्यों एवं संघ राज्य-क्षेत्रों में गैर-काष्ठ वन उपज के संग्रहण हेतु संयुक्त वन प्रबंधन समितियों को अनुमति दी गई है।

(ख) से (घ): बिहार सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार ने दिनांक 23-10-2003 के अपने संकल्प संख्या 3698 के माध्यम से ग्राम पंचायत, पंचायत समिति एवं जिला परिषद जैसे त्रि-स्तरीय स्थानीय निकायों को लघु वन उपज की पहचान करने, संग्रह करने, भंडारण करने, प्रसंस्करण करने तथा विक्रय करने की शक्ति प्रदान की है। बिहार में वन क्षेत्रों से गैर-काष्ठ वन उपज का संग्रहण अनुमोदित कार्य योजना के अनुसार संयुक्त वन प्रबंधन समितियों के माध्यम से किया जाता है। इसके अतिरिक्त, पर्यावरण,

वन एवं जलवायु परिवर्तन विभाग, बिहार सरकार ने दिनांक 28-01-2013 के अपने संकल्प संख्या 332 के माध्यम से केन्दू के पत्तों का संग्रहण, भंडारण एवं विक्रय हेतु बिहार वानिकी विकास निगम लिमिटेड को पंचायतों का एजेंट नियुक्त किया है।

बिहार सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, संग्रहीत की गई केंदू के पत्तों की मात्रा नीचे दी गई हैं:

क्र.सं	वित्तीय वर्ष	केंदू के पत्तों का संग्रहण (मानक बैगों की संख्या में)
1	2023-24	47,686
2	2024-25	49,470
3	2025-26	39,357

REPORT ON GAP IN INDIAN SPORTS GOVERNANCE

366. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether a report has been submitted by a Task Force on Capacity Building of Sports Administrators, formed in July, 2025 and if so, the details thereof;
- (b) whether the said report has highlighted systemic gaps in sports governance in the country;
- (c) if so, the details thereof;
- (d) whether the Government is taking any measures to study and implement the various recommendations given in the said Report; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Yes. The report on Capacity Building of Sports Administration has been submitted by The Task Force to the Ministry of Youth Affairs and Sports. The report is available on the website of Ministry of Youth Affairs and Sports and can be accessed at the link- <https://yas.nic.in/en/sports/capacity-building>.

(b) and (c) The task force report has highlighted certain gaps in India's Sports Governance, which inter-alia include, lack of professional cadre of sports administrators, fragmented training opportunities, gaps in current sports education in developing administrative capabilities, inadequate athlete pathways into governance and inadequate use of digital tools.

(d) and (e): In order to strengthen the Sports Administration, the Department of Sports has taken various steps, including but not limited to the following:

- i. The criteria for assistance under the scheme for assistance to National Sports Federations (NSFs) in May 2025 has been revised allowing NSFs to allocate up to 10 percent of their total budget for administrative staff, providing them with the professional staff and technical support needed for more effective operations.
- ii. The expenditure necessary for smooth administrative operations, legal services and the appointment of specialized young professionals or interns are permitted up to 2.5 percent of the annual budget under the scheme.
- iii. National Sports Federations (NSFs) are mandated to have a proper

administrative structure and ensure proper advertising for staff appointments.

These reforms aim to establish a globally respected, athlete-centric governance framework to prepare India for the Games of 2036 and beyond. The government has initiated this preparation by enacting the National Sports Governance Act, 2025.

CORPORATE INSOLVENCY RESOLUTION PROCESSES

367. SHRI ATUL GARG:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state :

- (a) the current status of the Corporate Insolvency Resolution Processes (CIRP) initiated against real estate developers in the National Capital Region (NCR), specifically in Ghaziabad, as of January 2026;
- (b) the number of homebuyers in Ghaziabad who have been registered as financial creditors in these proceedings;
- (c) the details of the average time taken to resolve such real estate insolvency cases compared to the statutory timeline under the Insolvency and Bankruptcy Code (IBC);
- (d) the measures taken to protect the interests of small homebuyers and ensure the completion of stalled housing projects in Uttar Pradesh;
- (e) whether any special benches of the National Company Law Tribunal (NCLT) are proposed to be set up or strengthened to fast-track realty cases in the National Capital Region (NCR); and

(f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (c): Insolvency and Bankruptcy Board of India (IBBI) maintains data on Corporate Insolvency Resolution Processes (CIRP) based on the registered office of the corporate debtors, and not on the basis of the location of the project(s) of the corporate debtor. As per data available till December 2025, 273 real estate cases have been admitted under the jurisdiction of New Delhi NCLT Bench. Out of these 273 cases, 101 cases have been closed by way of appeal/ review/ settlement/ withdrawn, 45 have yielded resolution plans, 9 have ended with order of liquidation and 118 are currently undergoing CIRP.

As per the information available with the IBBI, till December 2025, only one corporate debtor engaged in the real estate sector and having its registered office in Ghaziabad, has been admitted under CIRP under the Insolvency and Bankruptcy Code, 2016 (IBC). The said case has since been concluded with the approval of the resolution plan by the Hon'ble National Company Law Tribunal (NCLT).

In the said case, number of allottees whose claims were admitted in CIRP were 48. The said one case was resolved in 345 days.

(d): IBBI has made Regulations to the insolvency process for real estate projects including those in Uttar Pradesh, to enable faster resolution and protection of homebuyers' interests. The details are as per **Statement**.

(e) and (f): No, Sir. As on date, one Principal Bench and 15 other benches of NCLT are operational in the country. The benches of NCLT are established depending on quantum of workload and other factors.

STATEMENT

Details on measures taken through Regulations by IBBI to the insolvency process for real estate projects

- (i) **Handing Over Possession:** Resolution Professionals (RPs) can now hand over possession of plots, apartments, or buildings to homebuyers during the resolution process, with Committee of Creditors (CoC) approval and upon fulfilment of obligations by homebuyers.
- (ii) **Appointment of Facilitators:** Facilitators can be appointed for sub-classes (e.g., homebuyers) to aid communication with the authorised representative and support creditor understanding of the resolution process.
- (iii) **Participation of Competent Authorities:** CoC may invite land authorities (eg NOIDA, HUDA) to meetings for regulatory inputs, improving resolution plan feasibility and stakeholder confidence.
- (iv) **Report on Development Rights:** RPs must prepare a report within 60 days of development rights, approvals and permissions in real estate projects to guide creditor decision-making.
- (v) **Relaxation for Homebuyers Groups:** CoC can relax eligibility criteria, performance security and deposit requirements to enable

homebuyers groups to participate as resolution applicants.

- (vi) Separate Bank Accounts for Real Estate Projects:** Requires opening separate bank accounts for each real estate project to ensure financial transparency and accountability.

मुरादाबाद में मुखौटा कंपनियां

368. श्रीमती रुचि वीरा:

क्या कॉर्पोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले के कटघर और सिविल लाइंस जैसे वाणिज्यिक क्षेत्रों में मुखौटा कंपनियों, अपारदर्शी स्वामित्व संरचनाओं और सहकारी सदस्यों, छोटे निवेशकों एवं व्यापारियों को प्रभावित करने वाले निवेश नुकसान की बढ़ती घटनाओं की समीक्षा की है;
- (ख) यदि हाँ, तो जिले में कॉर्पोरेट संस्थाओं के दुरुपयोग को रोकने और निवेशक विश्वास बहाल करने के लिए सरकार द्वारा की गई जांच, फॉरेंसिक ऑडिट, अभियोजन, पंजीकरण रद्द करने, संपत्ति फ्रीज करने की कार्रवाई और अनुपालन समीक्षाओं का ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): कंपनी अधिनियम, 2013 के अंतर्गत "शेल कंपनी" की कोई परिभाषा नहीं है। यद्यपि, मंत्रालय ने धारा 248(1) के तहत ऐसी कंपनियों को हटाने के लिए स्ट्राइक-ऑफ अभियान चलाया है जो पिछले तत्काल के दो वित्तीय वर्षों से कोई व्यवसाय या संचालन नहीं कर रही थीं और उन्होंने अधिनियम की धारा 455 के अंतर्गत निष्क्रिय कंपनी का दर्जा प्राप्त करने के लिए इस अवधि के भीतर कोई आवेदन नहीं किया था, या ज्ञापन के हस्ताक्षरकर्ता ने कंपनी के निगमन के समय

भुगतान करने का वचन दिया था, लेकिन सदस्यता शुल्क का भुगतान नहीं किया था और अधिनियम की धारा 10(क) की उपधारा (1) के अंतर्गत निगमन के एक सौ अस्सी दिनों के भीतर इस आशय की घोषणा फाइल नहीं की है। इसके अतिरिक्त, कंपनी अधिनियम की धारा 206 के तहत निरीक्षण और कंपनी अधिनियम की धारा 210 और 212 के तहत जांच के दौरान ऐसी कंपनियों की पहचान की जाती है जो धोखाधड़ी वाले लेनदेन में लिप्त पाई जाती हैं, जैसे कि बिना किसी अंतर्निहित लेनदेन के धन का अंतरण, और कंपनी अधिनियम की धारा 210 और 212 के तहत जांच के दौरान कंपनी और दोषी अधिकारियों के विरुद्ध कंपनी अधिनियम के दंडात्मक प्रावधान लागू किए जाते हैं ताकि उनकी पुनरावृत्ति को रोका जा सके।

(ख) और (ग): पिछले पाँच वित्तीय वर्षों के दौरान मुरादाबाद ज़िले में कंपनी अधिनियम की धारा 248(1) तथा 248(2) के अंतर्गत 183 कंपनियों के नाम हटाए गए हैं। इसी अवधि में कंपनी अधिनियम, 2013 की धारा 206(4) के अंतर्गत 03 जाँच तथा धारा 206(5) के अंतर्गत 01 निरीक्षण का आदेश दिया गया है। इसके अतिरिक्त, इसी अवधि के दौरान मुरादाबाद ज़िले में पंजीकृत 03 कंपनियों के विरुद्ध 04 अभियोजन दायर किए गए हैं।

BID TO HOST OLYMPIC GAMES, 2036

369. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has held any consultations with the Indian Olympic Association (IOA) regarding India's prospective bid to host the 2036 Olympic Games particularly with respect to identification or recommendation of potential host States or cities;
- (b) if so, the details thereof;
- (c) whether any particular State or city has been proposed, recommended or

supported by the Government for hosting the said Games and if so, the details thereof;

- (d) whether the State of Haryana, in view of its exceptional sporting record and significant contribution to India's medal tally across national and international events, is being considered as a venue or co-host for any segment of the 2036 Olympic Games;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) whether any new sports infrastructure projects or stadiums have been sanctioned, initiated or planned by the Government in any State in connection with the proposed Olympic bid and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): The Indian Olympic Association (IOA) is responsible to undertake the formal bidding to host the Olympic Games in line with the frameworks of the International Olympic Committee (IOC).

As regards Olympic Games 2036, the bid is now in the “Continuous Dialogue” phase with the Future Host Commission of International Olympic Committee. The host selection process for 2036 Olympic Games is available in public domain on International Olympic Committee (IOC) website at <https://www.olympics.com/ioc/becoming-an-olympic-games-host/the-process-to-elect-olympic-hosts>.

Govt. of Gujarat had submitted the proposal for intention to host 2036 Olympics games.

(f): Augmentation of sports infrastructure and sports facilities is an ongoing and continuous process. "Sports" being a State subject, primary responsibility for creation and development of sports infrastructure and facility is that of the State Governments. The State Governments are being supported by the Ministry under its Khelo India Scheme for sports infrastructure / facilities. The details of sports infrastructure created/developed in States for which the Ministry has provided support under Khelo India Scheme is available in public domain on the dashboard of the Ministry at: <https://mdsd.kheloindia.gov.in>.

Further, the Ministry of Youth Affairs and Sports implements various schemes for the development of sports across the country. Details of the schemes are available in the public domain on the website of this Ministry and on the website of Sports Authority of India. (www.yas.nic.in/sports: www.sportsauthorityofindia.nic.in:)

ISSUE OF ILLEGAL PLACEMENT AGENCIES

370. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that certain illegal placement agencies are operating in the country particularly in metropolitan cities without proper registration or regulatory compliance and if so, the details thereof;
- (b) whether the Government has taken any action against such agencies which exploit minors from other States for domestic work and fraudulently extract money from unemployed youth on the pretext of providing

employment and if so, the details of action taken including the number of such agencies identified, persons arrested and fines imposed during the last three years and the current year, year and State/UT-wise;

- (c) whether the Government had constituted a Committee earlier to examine the issues related to the functioning and regulation of placement agencies; and
- (d) if so, the key recommendations of the said Committee and the steps taken by the Government for their effective implementation?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d):The matter regarding regulations/repatriation of placement agencies lies in the domain of the respective States/UTs.

Ministry of Labour and Employment has launched on 26th August, 2021 the eShram portal which is a National Database of the Unorganised Workers, including domestic workers, seeded with Aadhaar. The portal has been made available to the States/ UTs for registration of various categories of unorganized workers on eShram portal. The portal is meant to register and support the unorganized workers by providing them Universal Account Number (UAN) on a self- declaration basis. As on 27.01.2026, over 31.49 crore unorganized workers, including over 2.93 crore domestic workers, are registered on eShram.

The State/UT Governments have been advised to regulate the

functioning including registration of private placement agencies. Complaints relating to such agencies are dealt by respective State Governments/UT Administration under the provisions of BNS or other prevailing Acts under which such establishments are registered.

Committees had been constituted from time to time on the issues pertaining to private placement agencies and the Ministry has issued advisories to State / UT Governments to take all necessary steps to protect the interest of workers by regulating the conduct of private placement agencies.

The Unorganised Workers' Social Security Act, 2008, subsumed in the Code on Social Security, 2020, provides for social security for unorganized workers including domestic workers. In the Code on Social Security, 2020, the Central and State Governments are mandated to formulate suitable social security and welfare schemes for unorganized workers including domestic workers.

उच्च शिक्षा संस्थानों में रोजगार

371. श्री अशोक कुमार रावत:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा उच्च शिक्षा संस्थानों में अध्ययनरत छात्रों को रोजगारोन्मुखी बनाने के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या उद्योगों की आवश्यकताओं के अनुसार पाठ्यक्रम अद्यतन किए जा रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) गत तीन वर्षों के दौरान कौशल विकास कार्यक्रमों से लाभान्वित होने वाले छात्रों की संख्या कितनी है और क्या इस संबंध में कोई विवरण तैयार किया गया है; और

(घ) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): भारत सरकार ने छात्रों के समग्र विकास के उद्देश्य से राष्ट्रीय शिक्षा नीति (एनईपी), 2020 शुरू की। एनईपी का उद्देश्य एक ऐसी शिक्षा प्रणाली स्थापित करने के उद्देश्य से देश भर में शिक्षा की गुणवत्ता को बदलना और बढ़ाना है जो समावेशी, न्यायसंगत और उच्च गुणवत्ता वाली हो, जो शिक्षार्थियों को भविष्य की चुनौतियों का सामना करने और राष्ट्रीय विकास में योगदान करने के लिए सशक्त बनाती हो।

एनईपी में स्कूल और उच्चतर शिक्षा में व्यावसायिक और व्यावहारिक कौशल को शामिल करके, व्यावसायिक और शैक्षणिक धाराओं के बीच मौजूद अलगाव को दूर करके मुख्यधारा की शिक्षा के साथ कौशल विकास को एकीकृत करने पर जोर दिया गया है।

छात्रों की रोजगार क्षमता बढ़ाने और एनईपी 2020 के उद्देश्यों को प्राप्त करने के लिए, विश्वविद्यालय अनुदान आयोग (यूजीसी) ने राष्ट्रीय क्रेडिट फ्रेमवर्क (एनसीआरएफ) जारी किया है, जो शिक्षा में कौशल शिक्षा के एकीकरण को सक्षम बनाता है। यह इंटर्नशिप और परियोजनाओं के साथ-साथ कौशल संवर्धन पाठ्यक्रम, मूल्य संवर्धन पाठ्यक्रम, क्षमता वृद्धि पाठ्यक्रम जैसे विविध क्षेत्र के माध्यम से ऋण संचय को भी सक्षम बनाता है। एनसीआरएफ में कौशल आधारित पाठ्यक्रमों के माध्यम से अपेक्षित कुल ऋण का अधिकतम 50 प्रतिशत संचय करने का भी प्रावधान है। इन प्रावधानों ने उच्चतर शिक्षण संस्थानों को छात्रों को प्रासंगिक ज्ञान प्रदान करने में सक्षम बनाया है, जिससे वे उद्योग के लिए तैयार हो गए हैं।

इसके अलावा, विश्वविद्यालय अनुदान आयोग और अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) ने उच्चतर शिक्षा संस्थाओं और तकनीकी संस्थाओं द्वारा चलाए जाने वाले शिक्षुता अंतःस्थापित डिग्री कार्यक्रमों को शुरू करने के लिए दिशा-निर्देश तैयार किए हैं ताकि स्नातकों की दक्षताओं में वृद्धि करने और उनके रोजगार में वृद्धि करने के उद्देश्य से अपेक्षित अध्ययन के दौरान व्यावहारिक अनुभव प्रदान किया जा सके। यूजीसी ने फरवरी 2024 में रोजगार क्षमता में सुधार और अनुसंधान के लिए रुचि विकसित करने के उद्देश्य से "स्नातक छात्रों के लिए इंटरनशिप/रिसर्च इंटरनशिप के लिए दिशानिर्देश" भी प्रस्तुत किए।

एनईपी 2020 के उद्देश्यों को प्राप्त करने और तकनीकी विषयों के छात्रों के लिए उद्योग से संबंधित ज्ञान की उपलब्धता सुनिश्चित करने के लिए, अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) ने कई कदम उठाए हैं, जिसमें आर्टिफिशियल इंटेलिजेंस, डेटा साइंस, अंतरिक्ष प्रौद्योगिकी, इलेक्ट्रॉनिक इंजीनियरिंग (वीएलएसआई डिजाइन और प्रौद्योगिकी), रोबोटिक्स और आर्टिफिशियल इंटेलिजेंस आदि जैसे क्षेत्रों में मॉडल पाठ्यक्रम शामिल हैं। पाठ्यक्रम संशोधन समितियों में उद्योग के हितधारकों का उचित प्रतिनिधित्व सुनिश्चित किया जाता है। छात्रों और संकाय सदस्यों की इंटरनशिप, कौशल और कौशल विकास की सुविधा के लिए प्रमुख उद्योगों और संगठनों के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं। एआईसीटीई ने तकनीकी पाठ्यक्रमों के लिए मॉडल इंटरनशिप दिशानिर्देश जारी किए हैं। इंटरनशिप विभिन्न पाठ्यक्रमों के लिए मॉडल पाठ्यचर्या का अनिवार्य घटक है। ये दिशानिर्देश पूर्णकालिक या अंशकालिक में इंटरनशिप प्रदान करते हैं। एआईसीटीई द्वारा सैद्धांतिक ज्ञान और व्यावहारिक अनुप्रयोग के बीच जुड़ाव की सुविधा प्रदान करने, शिक्षा और उद्योग के बीच सहयोग की सुविधा प्रदान करने के लिए उद्योग अकादमिक मोबिलिटी फ्रेमवर्क लॉन्च किया गया है।

नवाचार और उद्यमशीलता को बढ़ावा देने के लिए, देश भर में 16,000 से अधिक इंस्टीट्यूशन इनोवेशन काउंसिल (आईआईसी) की स्थापना की गई है, जो 1 लाख से अधिक संकाय सदस्यों और 1.5 लाख छात्रों को नवाचार और उद्यमशीलता गतिविधियों में शामिल

करती हैं।

शिक्षा मंत्रालय ने आईआईटी मद्रास के सहयोग से फरवरी 2024 में स्वयम प्लस प्लेटफॉर्म लॉन्च किया है। यह मंच शिक्षार्थियों के लिए उद्योग भागीदारों के सहयोग से उच्च गुणवत्ता वाले उद्योग प्रासंगिक पाठ्यक्रम संचालित करता है, जिससे उन्हें फिर से कौशल प्राप्त करने, कौशल बढ़ाने और रोजगार के लिए तैयार होने में मदद मिलती है। आज तक की स्थिति के अनुसार, स्वयम प्लस ने प्रमुख उद्योग भागीदारों के साथ 89 से अधिक समझौता ज्ञापनों पर हस्ताक्षर किए हैं। इस प्लेटफॉर्म पर 15 विभिन्न क्षेत्रों में 504 से अधिक पाठ्यक्रम उपलब्ध हैं, और 4.84 लाख से अधिक शिक्षार्थियों ने अपने कौशल संवर्धन के लिए नामांकन कराया है।

शिक्षा मंत्रालय सेवा कालीन प्रशिक्षण प्रदान करने और युवाओं की रोजगार क्षमता बढ़ाने के लिए राष्ट्रीय प्रशिक्षुता प्रशिक्षण योजना (एनएटीएस) भी कार्यान्वित करता है। एनएटीएस के तहत पिछले तीन वर्षों के दौरान लाभान्वित प्रशिक्षुओं की संख्या 10,48,781 है। राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में दिया गया है।

विवरण

एनएटीएस के तहत पिछले तीन वर्षों के दौरान लाभान्वित प्रशिक्षुओं का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र	2022-23	2023-24	2024-25
महाराष्ट्र	55664	50048	114127
पश्चिम बंगाल	29250	49890	75863
तमिलनाडु	45967	28453	56112
हरियाणा	16275	25691	44274
तेलंगाना	11284	8988	35604
आंध्र प्रदेश	1422	577	3696
उड़ीसा	34938	15538	28279
कर्नाटक	10314	11113	27456

उत्तर प्रदेश	16846	11587	21706
केरल	8145	8478	18152
लक्षद्वीप			2
बिहार	4621	7112	16565
गुजरात	8278	9516	15817
राजस्थान	4492	7467	15100
झारखंड	3558	3387	10158
दिल्ली	3257	6499	9727
उत्तराखंड	3084	1779	9172
मध्य प्रदेश	2278	2249	6777
छत्तीसगढ़	2535	847	2342
हिमाचल प्रदेश	486	1106	2350
पंजाब	480	2614	2034
चंडीगढ़	270	800	2053
असम	1968	1380	1721
गोवा	766	798	957
पुद्दुचेरी	718	422	748
सिक्किम	405	601	651
दादरा और नगर हवेली एवं दमन और दीव	186	215	511
जम्मू और कश्मीर और लद्दाख	158	272	471
त्रिपुरा	189	141	295
मणिपुर	29	3	116
मिजोरम	43	33	72
नागालैंड	4	10	42
मेघालय	29	67	39
अंडमान व निकोबार द्वीप समूह	32	19	18
अरुणाचल प्रदेश	71	15	17
कुल	2,68,042	2,57,715	5,23,024

UPLOADING OF INFORMATION ON PM-SHRI PORTAL

372. ADV. ADOOR PRAKASH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the State of Kerala has uploaded the information of schools on PM-SHRI portal after signing the Memorandum of Understanding (MoU) with the Union Government in October, 2025, if so, the details thereof;
- (b) if not, the reasons therefor;
- (c) whether the Union Government has received any communication from the State of Kerala regarding withdrawal from the PM-SHRI scheme; and
- (d) if so, the details thereof and the decision taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Pradhan Mantri Schools for Rising India (PM SHRI) is a Centrally Sponsored Scheme in which PM SHRI schools are set up by strengthening the existing schools from amongst schools managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy (NEP) 2020, be the exemplar schools, and also offer benchmarking leadership to other schools in the neighbourhood.

Under the PM SHRI scheme, States/UTs sign a Memorandum of Understanding (MoU) with Centre, laying down the commitments for supporting these schools for achieving specified quality assurance as PM SHRI schools. Thereafter, the selection of PM SHRI schools is done through

the Challenge Mode, wherein schools compete for support to become exemplar schools.

The State of Kerala has signed the MoU on 23rd October 2025, which is to be followed by transparent challenge Mode for the selection of PM SHRI schools. Subsequently, State of Kerala has been requested to upload information of schools on PM SHRI portal.

“REDUCTION/CONCESSION IN CORPORATE TAX RATES”

373: SHRI YUSUF PATHAN:

SHRI SACHITHANANTHAM R

- (a) the details of corporate tax rates reduced, tax concession, exemptions or regulatory relaxations to corporate entities since the year 2014 including the rate of reductions made each time;
- (b) the amount of revenue foregone due to these measures; and
- (c) the details and the percentage increase in corporate tax and its share in total direct taxes since 2014, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): In the Budget 2015-16, Government had first announced the phased reduction of corporate tax from then 30% to 25% along with phased reduction of exemptions applicable for companies.

I. Details of reduction in corporate tax rates: Vide successive Finance Acts, the corporate tax rates have been gradually reduced while phasing out the exemptions and incentives available to the corporates. The details of the same

are as under:

(i) Vide Finance Act, 2016, the corporate tax rates were reduced to 29% (plus applicable surcharge or cess) of the total income for the companies having the turnover not more than five crore rupees to promote growth, boost investment and create more job opportunities. Further, section 115BA was inserted providing the corporate tax rates of 25% for the new manufacturing companies set up or registered on or after 01st April, 2016 and did not avail any incentives or deductions.

(ii) Vide Finance Act, 2017, the corporate tax rates were reduced to 25% of the total income to *inter alia* make smaller domestic companies having annual turnover of Rs. 50 crores more viable and to encourage firms to migrate to company format. This reduced corporate tax rate was extended to companies having turnover not more than Rs.250 Crore vide Finance Act, 2018 and to companies having turnover not more than Rs.400 Crore vide Finance Act, 2019.

(iii) With an intent to attract fresh investments, create jobs and simulate the overall economy, the Taxation Laws (Amendment) Act, 2019 *inter alia* inserted section 115BAA and section 115BAB in the Income tax Act, 1961.

- Section 115BAA provides reduced tax rates of 22% (effective rate 25.17% including surcharge and cess) for existing domestic companies not availing any incentive or deduction.
- Section 115BAB provides concessional tax rate of 15% (effective rate 17.16% including surcharge and cess) for new manufacturing

companies which have been set up or registered on or after 01.10.2019 and which commenced manufacturing or production by 31.03.2024 and did not avail any incentive or deductions.

- Minimum Alternate Tax (MAT) on the companies which continue to avail incentives, has been reduced from the prevailing 18.5% (plus applicable surcharge and cess) to 15% (plus applicable surcharge and cess).

(iv) Vide Finance (No. 2) Act, 2024, tax rates have been reduced from 40% to 35% on the income of foreign companies (other than that chargeable at special rates) to promote investment and employment.

II. Details of tax concessions, exemptions or regulatory relaxations under

the Income-tax Act, 1961: Various exemption and deductions are available under Chapter III and Chapter VI-A of the Income-tax Act, 1961 which are *inter-alia* applicable for corporate taxpayers subject to conditions specified therein. Major tax exemptions, deductions and regulatory relaxations presently applicable for corporate taxpayers are listed in **Statement**.

(b): The estimated revenue foregone due to the major tax incentives by way of deductions in corporate tax, year-wise from FY 2016-17 to FY 2023-24 has been laid before the Parliament as part of Budget documents and the same is tabulated as under:

Financial year	Total revenue foregone (Corporate Tax) (in Rs. Crore)
2016-17	86,144
2017-18	93,642

2018-19	1,08,113
2019-20	94,109
2020-21	75,218
2021-22	96,892
2022-23	88,109
2023-24	98,999 (projected)

Source- Receipt Budget 2016-17,2017-18,2018-19,2019-20,2020-21,2021-22, 2022-23, 2023-24,2024-25,2025-26

(c): Details and percentage increase in Corporate Tax and its share in total Direct Taxes since 2014, year-wise is tabulated as under:

(Amount in Rs. Crore)

Financial Year	Corporate Tax Collection	% Growth in Corporate Tax Collection	Net Direct Tax Collection	% share of Corporate Tax in Net Direct Tax Collection
2014-15	4,28,925	8.68 %	6,95,792	61.65 %
2015-16	4,53,228	5.67 %	7,41,945	61.09 %
2016-17	4,84,924	6.99 %	8,49,713	57.07 %
2017-18*	5,71,202	17.79 %	10,02,738	56.96 %
2018-19*	6,63,572	16.17 %	11,37,718	58.32 %
2019-20*	5,56,876	-16.08 %	10,50,681	53.00 %
2020-21*	4,57,719	-17.81 %	9,47,176	48.32 %
2021-22*	7,12,037	55.56 %	14,12,422	50.41 %
2022-23*	8,25,834	15.98 %	16,63,686	49.64 %
2023-24*	9,11,055	10.32 %	19,60,166	46.48 %
2024-25 [#]	9,86,767	8.31 %	22,26,375	44.32 %

Source – Union Finance Accounts of respective years and reports of

*CandAG/Receipt Budget up to FY 2016-17. * Pr. CCA, CBDT.*

- Provisional Figures

STATEMENT

Major tax exemptions, deductions and regulatory relaxations presently applicable for corporate taxpayers

- Deduction of export profits of units located in SEZs (section 10AA)
- Accelerated Depreciation (section 32)
- Deduction/weighted deduction for expenditure on scientific research (Section 35(1), (2AA) and (2AB))
- Deduction in respect of specified business (section 35AD)
- Deduction on account of donations to charitable trusts and institutions (section 80G)
- Deduction on account of contributions to political parties (section 80GGB)
- Deduction of profits of undertakings engaged in development of infrastructure facilities (section 80-IA)
- Deduction of profits of undertakings engaged in generation, transmission and distribution of power (section 80-IA)
- Deduction of profits of undertaking engaged in revival of power plant (section 80-IA)

- Deduction of profits of undertakings engaged in development of SEZs in pursuance to SEZ Act, 2005 (section 80-IAB)
- Special provision in respect of specified business (section 80-IAC)
- Deduction of profits of industrial undertakings derived from production of mineral oil and natural gas (section 80-IB)
- Deduction of profits of industrial undertakings derived from housing projects (section 80-IB)
- Deduction of profits of industrial undertakings derived from integrated business of handling, storage and transportation of food grains (section 80-IB)
- Deduction of profits of industrial undertakings derived from processing, preservation and packaging of fruits and vegetables (section 80-IB)
- Deduction of profits and gains from housing projects (section 80-IBA)
- Deduction of profits of undertakings set-up in North Eastern States (section 80-IE)
- Deduction of profits of undertakings set-up in Sikkim (section 80-IE)
- Deduction of profits from business of collecting and processing of bio-degradable waste (section 80JJA)
- Deduction in respect of employment of new workmen (section 80JJAA)
- Deduction in respect of certain incomes of Offshore Banking Units [OBUs] and International Financial Services Center (section 80-LA)

- Deduction in respect of certain incomes of International Financial Services Centre [section 80LA(1A)]
- Deduction in respect of contributions given by companies to political parties (section 80GGC)
- Deduction in respect of certain income of Producer Companies (section 80 PA)
- Vide Finance Act, 2020, the threshold limit of turnover for filing audit report u/s 44AB was increased to Rs.10 Cr vide Finance Act, 2021 to reduce the compliance burden of small businesses subject to conditions stipulated therein.

रोजगार के अवसर बढ़ाने के उपाय

374. श्रीमती मंजू शर्मा:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- क्या सरकार ने देशभर में स्नातक और गैर-स्नातक युवाओं के बीच व्याप्त अत्यधिक बेरोजगारी दर पर ध्यान दिया है;
- यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- गत तीन वर्षों और वर्तमान वर्ष के दौरान देश के विभिन्न क्षेत्रों में कितने बेरोजगार युवाओं को रोजगार प्रदान किया गया है तथा तत्संबंधी ब्यौरा क्या है; और
- देश भर में रोजगार के अवसर बढ़ाने के लिए सरकार द्वारा उठाए गए या प्रस्तावित कदमों का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): रोजगार और बेरोजगारी का आधिकारिक डाटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) द्वारा एकत्र किया जाता है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है।

नवीनतम वार्षिक पीएलएफएस रिपोर्ट के अनुसार, सामान्य स्थिति के आधार पर 15-29 वर्ष की आयु के युवाओं की अनुमानित बेरोजगारी दर (यूआर) वर्ष 2017-18 में 17.8% से घटकर वर्ष 2023-24 में 10.2% हो गई है। इसके अतिरिक्त, सामान्य स्थिति के आधार पर 15-29 वर्ष की आयु के स्नातक युवाओं के लिए अनुमानित बेरोजगारी दर (यूआर) वर्ष 2017-18 में 35.8% से घटकर वर्ष 2023-24 में 25.9% हो गई है।

इसके अतिरिक्त, नवीनतम वार्षिक पीएलएफएस रिपोर्ट के अनुसार, देश में सामान्य स्थिति के आधार पर 15-29 वर्ष की आयु के युवाओं के लिए रोजगार को दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) वर्ष 2021-22 में 36.8%, वर्ष 2022-23 में 40.1% और वर्ष 2023-24 में 41.7% था। राज्य/केंद्र शासित प्रदेश वार जानकारी पीएलएफएस रिपोर्ट में उपलब्ध है, जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय की वेबसाइट <https://www.mospi.gov.in/publications-reports> पर देखा जा सकता है।

रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार (युवाओं सहित) सरकार की प्राथमिकता है। तदनुसार, सरकार देश में विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का कार्यान्वयन कर रही है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

सरकार कौशल भारत मिशन (एसआईएम) के तहत, देश भर में कौशल विकास केंद्रों/विद्यालयों /महाविद्यालयों/ संस्थानों आदि के व्यापक नेटवर्क के माध्यम से विभिन्न

योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) तथा शिल्पकार प्रशिक्षण योजना (सीटीएस) आदि के तहत कौशल, पुनः कौशल और कौशल संवर्धन प्रशिक्षण का कार्यान्वयन भी कर रही है। एसआईएम का उद्देश्य भारत के युवाओं को उद्योग जगत से संबंधित कौशल प्रदान करके भविष्य के लिए तैयार करना है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने आर्टिफिशियल इंटेलिजेंस सहित 10 नई/उभरती प्रौद्योगिकियों में रोजगार के लिए आईटी क्षेत्र से जुड़े कार्मिकों की री-स्किलिंग/अप-स्किलिंग के लिए 'फ्यूचर स्किल्स प्राइम' कार्यक्रम शुरू किया है।

सरकार विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, सभी क्षेत्रों में रोजगार सृजन, रोजगार क्षमता और सामाजिक सुरक्षा को बढ़ावा देने के लिए प्रधानमंत्री विकसित भारत रोजगार योजना नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना को कार्यावित कर रही है। 99,446 करोड़ रुपये के परिव्यय वाली इस योजना का उद्देश्य 2 वर्षों की अवधि में देश में 3.5 करोड़ से अधिक रोजगारों के सृजन को प्रोत्साहित करना है।

इसके अलावा, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि करियर से संबंधित सेवाएं प्रदान करने के लिए वन-स्टॉप समाधान है।

ESTABLISHMENT OF FOREIGN UNIVERSITY CAMPUSES IN INDIA

375. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of foreign universities that have applied to establish campuses in India under the University Grants Commission (UGC) guidelines, State-wise, specifically in Andhra Pradesh;
- (b) the present status of these applications, including the number of institutions granted approval and issued letters of intent, with particular reference to Andhra Pradesh;
- (c) the proposed academic infrastructure and programmes to be offered by such foreign universities in the country;
- (d) the details of any Government funding provided to support the establishment of these foreign campuses, State-wise, including funds allocated to Andhra Pradesh; and
- (e) the oversight and monitoring mechanisms prescribed under the UGC guidelines for regulating such foreign university campuses, including those proposed in Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): A number of Foreign Higher Educational Institutions (FHEIs) have expressed interests to establish their branch campuses in India, under the University Grants Commission (UGC) (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations 2023.

UGC has issued 14 Letters of Intent (Lols) to FHEIs from Australia, Italy, the United Kingdom, and the United States of America to establish campuses

across India, including Bengaluru (Karnataka), Delhi NCR, Mumbai (Maharashtra), and Chennai (Tamil Nadu). The FHEIs proposing to open branch campuses in India have indicated to run programmes in business, economics, accounting, finance, software engineering, data science, artificial intelligence, cybersecurity, game design, entrepreneurship, innovation, biomedical sciences, among other emerging fields to meet global academic and industry demands.

UGC has instituted a single-window clearance mechanism and constituted a high-powered Standing Committee to evaluate the proposals for establishment of FHEI campuses in India. The Committee examines the applications and makes recommendations to the Commission. Based on these recommendations, UGC grants in-principle approval and issues a Letter of Intent. Only FHEIs ranked within the top 500 globally ranked universities are eligible, and applicants must submit the latest accreditation or quality assurance reports from recognized bodies.

UGC regulatory framework is designed to ensure that the education imparted in India is of the same standard as that offered at the parent campus abroad, while also ensuring compliance with applicable laws and regulations in India. The qualifications awarded by FHEIs under the UGC Regulations shall be recognized and treated as equivalent to any corresponding qualification awarded by Indian Higher Educational Institutions, and no further equivalence from any authority would be required.

Further, the government has also constituted a 'Facilitation Committee

for FHEIs' on 16th December 2025. The Committee is mandated to assist the FHEIs in establishment of their campuses in India, after the hand-over of the Lol by UGC. The Committee also oversees and monitors the academic/financial/governance etc. related aspects vis-à-vis the regulatory mechanisms in India.

ENVIRONMENT AUDIT RULES, 2025

376. ADV GOWAAL KAGADA PADAVI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has begun implementation of the newly notified Environment Audit Rules, 2025, aimed at increasing transparency and accountability in environmental impact assessments;
- (b) if so, the timeline and mechanism proposed for their rollout across Maharashtra;
- (c) whether any pilot audits have been conducted in industrial or mining zones such as Chandrapur, Nashik or Nandurbar Districts;
- (d) the manner in which third-party environmental auditors will be empanelled to prevent conflict of interest;
- (e) whether the State Pollution Control Board have been instructed to align compliance monitoring under the new Rules; and
- (f) the steps taken/proposed to be taken by the Government to strengthen real-time data monitoring of air, water and soil parameters in

Maharashtra's eco-sensitive and tribal regions?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The Ministry of Environment, Forest and Climate Change has notified the Environment Audit Rules, 2025 dated 29 August 2025 with the objective of strengthening transparency and accountability in environmental compliance. For the implementation and operationalisation of the said Rules, across the country, including Maharashtra, the engagement of the Environment Audit Designated Agency (EADA) has been completed.

As per the aforesaid rules, the roles and responsibilities of Environment Audit Designated Agency, inter alia, include certification of Environment Auditors through Recognition of Prior Learning (RPL) and National Certification Examination (NCE), registration and renewal of Registered Environment Auditors (REAs), issuance of guidelines relating to certification, registration and audit fees. A Steering Committee has been constituted in accordance with the provisions of the Rules to oversee the implementation, monitoring and supervision of the Environment Audit Scheme. The Environment Audit Rules, 2025 also contain explicit provisions to address conflict of interest.

The Ministry has notified Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Amendment Guidelines, 2026 on 23.01.2026, which, inter alia, provide that the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) may engage Registered Environment Auditors in

accordance with the Environment Audit Rules, 2025, for the purpose of enabling a State Board to perform any of its functions including the functions conferred on it by or under the said guidelines.

Central Pollution Control Board (CPCB) has mandated the installation of Online Continuous Effluent/Emission Monitoring Systems (OCEMS) for 17 categories of highly polluting industries, enabling 24×7 real-time transmission of environmental data to CPCB and concerned SPCBs/PCCs, with automated alerts for exceedances to facilitate timely corrective and regulatory action. Ambient air quality monitoring in Maharashtra is carried out through a network of manual and continuous stations, which has expanded from 41 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) across 11 cities in 2002 to 97 CAAQMS covering 31 cities in 2025, in accordance with population-based criteria prescribed by CPCB, including coverage of eco-sensitive and tribal regions.

In addition, based on the recommendations of the Expert Appraisal Committees (EACs) / State Expert Appraisal Committees (SEACs), the Ministry / State Environment Impact Assessment Authorities (SEIAAs), while granting Environmental Clearances (ECs), stipulate conditions for continuous effluent/emission monitoring for certain projects/activities, the compliance of which is enforced by the concerned SPCBs and PCCs.

WITHDRAWAL OF IMPLEMENTATION OF PM-SHRI SCHEME IN KERALA

377. ADV DEAN KURIAKOSE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the State Government of Kerala has requested withdrawal on the implementation of PM-SHRI scheme after signing the Memorandum of Understanding (MoU) with the Union Government and if so, the details thereof;
- (b) whether a State Government can unilaterally withdraw from the MoU signed for the PM- SHRI scheme after its execution and if so, the guidelines allowing or restricting such withdrawal;
- (c) the details of fund allocated under PM-SHRI scheme and Samagra Shiksha Abhiyan (SSA), State/UT-wise including Kerala during the last three years; and
- (d) whether funds under the Samagra Shiksha Abhiyan (SSA) were delayed or withheld for Kerala due to non-signing of the PM-SHRI MoU?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Pradhan Mantri Schools for Rising India (PM SHRI) is a Centrally Sponsored Scheme in which PM SHRI schools are set up by strengthening the existing schools from amongst schools managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy (NEP) 2020, be the exemplar schools, and also offer benchmarking leadership to other schools in the neighbourhood.

Under the PM SHRI scheme, States/UTs sign a Memorandum of Understanding (MoU) with Centre, laying down the commitments for supporting these schools for achieving specified quality assurance as PM SHRI schools. Thereafter, the selection of PM SHRI schools is done through the Challenge Mode, wherein schools compete for support to become exemplar schools.

The State of Kerala has signed the MoU on 23rd October 2025, which is to be followed by transparent challenge Mode for the selection of PM SHRI schools. Subsequently, State of Kerala has been requested to upload information of schools on PM SHRI portal.

The State/UT/KVS/NVS/NCERT-wise details of Central Government funds allocated under PM SHRI scheme during the last three years is attached as **Statement I**. Further, the details of the Central Government funds allocated to the States/UTs including Kerala under Samagra Shiksha scheme during the last three years is attached as **Statement II**.

The Department of School Education and Literacy is implementing the centrally sponsored scheme of Samagra Shiksha in partnership with all the States and UTs. Samagra Shiksha has been aligned with NEP 2020. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP and B). These plans are

then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme.

An amount of Rs. 92.41 Crore has been released to the State of Kerala as 1st instalment during current financial year out of Central Share of Rs. 452.04 Crore allocated for FY 2025-26. The balance Central Share will be released to the State subject to compliance with release criteria of the scheme and guidelines of Ministry of Finance issued from time to time.

Since, the State of Kerala is implementing Samagra Shiksha Scheme which has been aligned with NEP 2020, it would be appropriate that the States come forward to implement and showcase all the initiatives of NEP 2020 including under PM SHRI Scheme in order to develop government schools of the States as exemplar schools to facilitate best school education services. Implementation of Samagra Shiksha Scheme is implementation of NEP 2020 and PM SHRI Schools are exemplar schools of NEP 2020.

STATEMENT I

**The State/UT/KVS/NVS/NCERT-wise details of Central Government funds
allocated under PM SHRI scheme during the last three years**

(Rs. in crore)

S. No.	States/UTs/ KVS/NVS	FY: 2023-24	FY: 2024-25	FY: 2025-26
		Central allocation	Central allocation	Central allocation
1	AandN Islands	6.25	7.64	10.64

2	Andhra Pradesh	212.91	469.43	386.1
3	Arunachal Pradesh	16.85	50.33	47.29
4	Assam	114.71	297.92	195.86
5	Bihar	NA	NA	600.45
6	Chandigarh	0.73	1.8	1.65
7	Chhattisgarh	39.47	120.85	118.07
8	DNHandDD	2.59	2.56	3.65
9	Goa	3.71	9.49	9.97
10	Gujarat	65.87	109.74	125.81
11	Haryana	51.16	135.3	115.04
12	Himachal Pradesh	NA	135.35	102.46
13	Jammu and Kashmir	104.79	252.68	249.36
14	Jharkhand	NA	155.23	228.87
15	Karnataka	30.17	150.86	226.15
16	Ladakh	8.08	26.66	21.22
17	Lakshadweep	4.36	6.77	7.35
18	Madhya Pradesh	131.99	261.84	368.01
19	Maharashtra	126.81	339.37	220.57
20	Manipur	35.27	82.89	65.94
21	Meghalaya	8.59	30.57	31.68
22	Mizoram	8.2	12	11.68
23	Nagaland	3.9	22.33	30.4
24	Odisha	NA	261.02	511.19
25	Puducherry	2.35	6.52	5.66
26	Punjab	NA	125.68	207.82
27	Rajasthan	98.36	270.5	260.79
28	Sikkim	20.35	31.06	26.73
29	Telangana	239.21	388.67	253.52
30	Tripura	23.61	51.67	38.73
31	Uttar Pradesh	242.99	402.68	377.63
32	Uttarakhand	65.62	117.09	134.16
32	KVS	590.71	817.78	428.05
33	NVS	260.73	654.44	383.65

34	NCERT	NA	NA	5.12
	Total	2520.34	5808.72	5811.27

***Note:** NA- States had not onboarded the PM SHRI scheme in the aforesaid year.

STATEMENT II

The details of the Central Government funds allocated to the States/UTs including Kerala under Samagra Shiksha scheme during the last three years

(Rs. in lakhs)

S.No.	Name of the States/UTs	FY: 2023-24	FY: 2024-25	FY: 2025-26
		Central allocation	Central allocation	Central allocation
1	A and N Islands	9532.55	8484.17	8939.32
2	Andhra Pradesh	179657.608	173293.31	140772.43
3	Arunachal Pradesh	59601.029	64447.49	78323.466
4	Assam	260407.292	288347.22	368806.989
5	Bihar	502132.656	499123.47	589656.726
6	Chandigarh	13213.99	13720.64	14810.08
7	Chhattisgarh	120045.112	126779.26	118482.35
8	DNHandDD	9537.23	9802.68	10972.68
9	Delhi	37783.6	56633.22	55245.42
10	Goa	3077.84	2426.79	2770.98
11	Gujarat	133473.508	160173.72	143519.856
12	Haryana	101502.757	107632.86	84604.254
13	Himachal Pradesh	68685.118	76494.93	71073.551
14	Jammu and Kashmir	173649.666	172160.13	143599.16
15	Jharkhand	125218.508	117386.04	115690.18
16	Karnataka	95443.122	93654.51	110332.7
17	Kerala	34334.47	42889.42	45204.68
18	Ladakh	19159.03	20099.43	22630.62

19	Lakshadweep	575.47	741.78	881.1
20	Madhya Pradesh	389333.2	412209.15	375084.65
21	Maharashtra	134800.532	143859.39	143182.774
22	Manipur	49677.819	53200.51	59620.043
23	Meghalaya	40496.07	39882.71	40658.74
24	Mizoram	36087.439	29798.67	33224.0445
25	Nagaland	33362.725	28439.24	36020.056
26	Odisha	196376.544	193480.26	213955.904
27	Puducherry	2256.398	1974.29	2126.35
28	Punjab	71866.492	70878.25	86111.964
29	Rajasthan	359233.848	386553.20	334568.23
30	Sikkim	16891.638	15661.00	16641.535
31	Tamil Nadu	212764.72	215315.01	184722.37
32	Telangana	116557.40	116271.55	108827.22
33	Tripura	44074.73	45179.94	50742.202
34	Uttar Pradesh	664429.006	697621.18	589243.272
35	Uttarakhand	72768.264	88371.48	73537.876
36	West Bengal	176747.914	174579.86	199839.4623
	Total	4564755.29	4747566.76	4674423.23

दुर्ग, छत्तीसगढ़ में केंद्रीय विद्यालय

378. श्री विजय बघेल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या छत्तीसगढ़ राज्य के दुर्ग लोक सभा निर्वाचन क्षेत्र में स्थित केंद्रीय विद्यालय, सीआईएसएफ, भिलाई में कक्षा प्रथम से बारहवीं तक के छात्र पढ़ रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त विद्यालय वर्तमान में केंद्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) के भवन में चलाया जा रहा है, जिसके कारण विद्यालय का अवसंरचनात्मक विकास संभव नहीं हो पाया है और इस प्रकार विद्यालय एक ही शिफ्ट में संचालित हो रहा है जिसमें प्रत्येक कक्षा में

विद्यार्थियों के बैठने के लिए सीमित स्थान है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या किसी नए विद्यालय भवन के लिए कोई भूमि अधिग्रहीत की गई है और यदि हां, तो

तत्संबंधी ब्यौरा क्या है और इसका निर्माण कब तक किए जाने की संभावना है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): नए केन्द्रीय विद्यालय खोलने के लिए प्रस्ताव भारत सरकार के मंत्रालयों या विभागों/राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा प्रायोजित किए जा सकते हैं, जिनमें स्थायी भवन के निर्माण के लिए अपेक्षित सीमा की उपयुक्त भूमि निशुल्क प्रदान करने और स्थायी भवन का निर्माण होने तक विद्यालय चलाने के लिए उपयुक्त किराया मुक्त अस्थायी आवास प्रदान करने की प्रतिबद्धता शामिल होती है।

केन्द्रीय विद्यालय संगठन (केविसं) से प्राप्त सूचना के अनुसार, छत्तीसगढ़ के दुर्ग संसदीय क्षेत्र में स्थित पीएम श्री केवि, दुर्ग केन्द्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) द्वारा उपलब्ध कराए गए अस्थायी भवन में कार्य कर रहा है और इसमें बालवाटिका-III से कक्षा-XII तक की कक्षाएं चल रही हैं। विद्यालय एकल शिफ्ट में संचालित हो रहा है और इसमें केविसं मानदंडों/आवश्यकता के अनुसार प्रत्येक कक्षा में छात्रों के लिए पर्याप्त बुनियादी ढांचा और बैठने की क्षमता है।

(ग) और (घ): केन्द्रीय विद्यालयों के लिए स्थायी भवनों का निर्माण एक सतत प्रक्रिया है, जो उपयुक्त भूमि की पहचान करने, प्रायोजक प्राधिकारियों द्वारा केविसं के पक्ष में हस्तांतरण/पट्टा औपचारिकताओं को पूरा करने, निर्माण एजेंसी द्वारा ड्राइंग/अनुमान प्रस्तुत करने, धन की उपलब्धता और आवश्यक अनुमोदन आदि पर निर्भर करता है। केविसं ने स्थायी स्कूल भवन के निर्माण के लिए सीआईएसएफ द्वारा चिह्नित 2.80 हेक्टेयर (6.99 एकड़) भूमि को स्वीकार किया है।

महिलाओं का वित्तीय समावेशन

379. श्री संजय हरिभाऊ जाधव:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने गत पांच वर्षों के दौरान देश में महिलाओं के वित्तीय समावेशन के लिए शुरु की गई योजनाओं से संबंधित कोई अध्ययन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या गत पांच वर्षों में खुदरा और व्यावसायिक ऋणों के लिए आवेदन करने वाली महिलाओं की संख्या तीन गुना हो गई है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या सरकार महिला उद्यमियों के लिए ऋण की उपलब्धता बढ़ाने हेतु मौजूदा योजनाओं में सुधार के लिए कदम उठा रही है; और
- (ड.) यदि हां, तो महिला ऋणग्राहियों द्वारा सामना की जा रही चुनौतियों को कम करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): नीति आयोग के विकास अनुवीक्षण और मूल्यांकन कार्यालय (डीएमईओ) ने पांच प्रमुख वित्तीय समावेशन योजनाओं का मूल्यांकन अध्ययन किया है जिनमें महिलाओं की भागीदारी का महत्वपूर्ण हिस्सा है:-

1. प्रधान मंत्री जन धन योजना (पीएमजेडीवाई) (56%) -2024-25
2. प्रधान मंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई) (54%) - 2024-25
3. प्रधान मंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) (51%) - 2024-25
4. स्टैंड-अप इंडिया (एसयूपीआई) (82%) - 2024-25
5. प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) (67%) - 2023-24

(ख) और (ग): सार्वजनिक क्षेत्र के बैंकों (पीएसबी) से प्राप्त आंकड़ों के अनुसार, पिछले पांच वर्ष के

दौरान खुदरा क्षेत्र में महिला उधारकर्ताओं की भागीदारी 2.14 गुना और एमएसएमई क्षेत्र में 2.62 गुना बढ़ गई है।

(घ) और (ङ): सरकार ने मौजूदा योजनाओं के प्रभावी कार्यान्वयन की दिशा में विभिन्न कदम उठाए हैं। इनमें, अन्य बातों के अलावा, गहन प्रचार अभियान, आवेदन पत्र का सरलीकरण, ऋण गारंटी योजना, मार्जिन राशि में कमी, कृषि से संबंधित गतिविधियों को शामिल करना, मुद्रा नोडल अधिकारी का नामांकन और आवंटित लक्ष्य की तुलना में उपलब्धि की निगरानी के लिए विभिन्न स्तरों पर बार-बार समीक्षा करना आदि शामिल हैं। ऋणों के लिए संभावित उधारकर्ताओं को बैंकों से जोड़ने के अलावा, स्टैंड-अप इंडिया योजना के लिए ऑनलाइन पोर्टल (www.standupmitra.in) ने संभावित उद्यमियों को व्यवसाय उद्यम स्थापित करने के उनके प्रयासों में मार्गदर्शन प्रदान किया, जिसमें प्रशिक्षण से लेकर बैंक की आवश्यकताओं के अनुसार ऋण आवेदन भरने तक की प्रक्रिया शामिल थी।

जन समर्थ पोर्टल एक ही स्थान पर सभी सरकारी ऋण योजनाओं, जिनमें प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) और स्टैंड अप इंडिया योजना (एसयूपीआई) शामिल हैं, को जोड़ने के लिए एक डिजिटल मंच के रूप में कार्य करता है, जिससे इन योजनाओं के अंतर्गत आवेदन करना आसान हो जाता है।

BUDGETARY ALLOCATIONS FOR CENTRALLY SPONSORED SCHEMES

380. DR. BHOLA SINGH

Will the Minister of **FINANCE** be pleased to state?

- (a) the total Budget Estimates, Revised Estimates, and Actual Expenditure for major Central sector and Centrally Sponsored schemes during the last three financial years, scheme-wise;

- (b) the extent of outcome and output indicators used to assess scheme performance;
- (c) whether any significant gap was observed between the allocation and utilization in any scheme; and
- (d) if so, the reasons therefor and the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The scheme-wise Budget Estimates, Revised Estimates and Actual Expenditure for major Central Sector (CS) are presented in Statement 4B and for Centrally Sponsored Schemes (CSS) are presented in Statement 4A as part of Expenditure Budget as part of the Union Budget. The scheme-wise details during the last three financial years were presented in these statements, along with Union Budget for the respective years i.e., FY 2022-23, 2023-24 and 2024-25.

(b): The extent of outcome and output indicators used to assess performance of major schemes with an allocation above ₹500 cr are detailed in the Output Outcome Framework for Schemes, presented as part of Union Budgets 2022-23, 2023-24 and 2024-25.

(c) and (d): The Ministries/ Departments closely observe and monitor the utilization and allocation in respect of Central Sector and Centrally Sponsored Schemes to address any gaps. Chapter 9 of General Financial Rules, 2017, issued by Ministry of Finance give detailed guidelines to be followed while

releasing funds under the schemes. Further, the Ministries/ Departments of the Union Government conduct regular end-term evaluation of the schemes. NITI Aayog also conducts concurrent evaluation of selected schemes for efficacy.

DIGITAL TWIN NETWORK FOR TOURIST DESTINATIONS

381. SHRI G M HARISH BALAYOGI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government plans to develop digital twins of major tourist destinations across the country, if so, the details of destinations identified and the criteria used for their selection;
- (b) the details of technologies proposed to be used for creating these digital twins, including 3D scanning, real-time data collection systems, AI-powered crowd flow simulations and predictive analytics;
- (c) whether the Government plans to integrate these digital twins with virtual tourism platforms, booking systems and digital payment facilities for tourists and stakeholders, and if so, the details thereof;
- (d) the details of the steps taken/being taken to engage and train local communities/artisans/guides/homestay operators to utilize such platforms;
- (e) the details of the funds allocated and timeline for the development and implementation of digital twins and the coordination mechanisms established between Ministries and relevant stakeholders; and
- (f) whether the Government has identified any challenges in implementing digital twin technology, including technical, operational or data security

issues and if so, the details of the measures proposed to address them?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f): There is no proposal currently under consideration for the development of digital twins of tourist destinations.

IMPLEMENTATION OF SCHEMES RELATED TO YOUTH AND SPORTS

382. SHRI SASIKANTH SENTHIL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the funds allocated, released and actually utilised under the major youth and sports schemes, including Khelo India, National Sports Development Fund and youth development programmes in Tamil Nadu during the last three years and the current year, year and Scheme-wise;
- (b) the details of the number of sports infrastructure projects, academies and training centres sanctioned, completed and pending, district-wise in Tamil nadu, under said schemes;
- (c) whether any outcome-based evaluation or third-party assessment has been conducted by the Government to measure youth participation, athlete performance and regional coverage in the State and if so, the details thereof; and
- (d) the details of the steps taken by the Government to address inter-district disparities and ensure effective utilisation of funds and facilities in rural and aspirational districts of Tamil Nadu?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The details of funds allocated and expenditure incurred there upon by the offices of Mera Yuva Bharat (erstwhile NYKS) in the State of Tamil Nadu on programme and establishment during last three years under Nehru Yuva Kendra Sangathan (NYKS), National Youth Corps (NYC) and National Young Leaders Program (NYLP) Schemes is as under:

(Rs. in Crore)

FY	NYKS Scheme		NYC Scheme		NYLP Scheme	
	Funds Allocated	Funds Utilized	Funds Allocated	Funds Utilized	Funds Allocated	Funds Utilized
2022-23	17.74	16.79	3.28	3.23	0.53	0.42
2023-24	18.89	16.63	2.51	2.47	0.48	0.39
2024-25	20.42	16.92	3.04	2.61	Nil	Nil
2025-26	21.05	13.26	3.59	1.75	Nil	Nil

***The above information is compiled proportionately on the basis of number of kendra in each state. For the years where expenditure is in excess to the allocation, expenditure shown also includes expenditure incurred against the revalidated balances of previous years. Expenditure reported for FY 2022-23, 2023-24 and 2024-25 are provisional and unaudited. Allocation and expenditure for FY 2025-26 is reported proportionately on the basis of allocation made under the scheme for the financial year and Expenditure incurred thereupon till 27.01.2026.*

The details of funds released to Tamil Nadu under National Programme for Youth and Adolescent Development (NPYAD) Scheme for youth

development programmes and under National Service Scheme (NSS) during last three years and current year is as under:

(Rs. in Crore)

FY	NPYAD Scheme	NSS Scheme	
	Funds released	Fund Allocated	Fund Released
2022-23	NIL	30.50	16.96
2023-24	NIL	30.50	7.62
2024-25	0.08	30.50	15.25
2025-26	0.06 (till 28.01.2026)	30.50	7.62

Further, for the schemes related to sports, funds are allocated by the Ministry Scheme-wise, not State/UT-wise. The details of funds allocated and utilized under various Schemes including Khelo India Scheme and National Sports Development Funds (NSDF) during the last three years is available in public domain on the website of the Ministry (<https://yas.gov.in/en/sports/financial-reports>). The details regarding the current year (as on 19.01.26) is at **Statement-I**.

(b): Under the component “Creation and Up-gradation of Sports Infrastructure” of the Khelo India Scheme and National Sports Development Funds (NSDF), financial assistance have been provided for development of sports infrastructure such as synthetic athletic track, synthetic hockey field, synthetic turf football ground, multipurpose hall, swimming pool etc. have been sanctioned across the country, including in the state of Tamil Nadu. The details of the sports infrastructure projects approved and their sanctioned cost, funds

released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>, respectively.

The details of Sports Authority of India (SAI) Centres in the State of Tamil Nadu are at **Statement-II**.

(c): The third-party evaluation/assessment of the Schemes is undertaken in a five-year cycle at the Ministry level. At present, there is no provision for assessment or evaluation of the Scheme at the regional level.

(d): The details of SAI Centres in rural areas of Tamil Nadu are at **Statement-III**.

STATEMENT-I

Details of funds allocated and expenditure thereof under various Schemes of Sports for FY 2025-26

(Rs. in crore)

Sl. No.	Scheme	Budget Allocation 2025-26	Expenditure (As on 19.01.2026)
A	Encouragement and Awards to Sportsperson		
1	Incentive to Sports Persons (Special Cash Awards)	18.00	10.77
2	Pension to Meritorious Sportsperson	10.00	5.46
3	Assistance to National Sports Federation	400.00	292.44
4	Human Resource Development in Sports	2.00	1.35
5	National Sports Development Fund	12.00	7.27

6	Pandit Deendayal Upadhyay National Welfare for Sportspersons	1.00	0.07
7	National Centre of Sports Science and Research	78.64	2.50
Total - A		521.64	319.86
B	Institutions		
1	Sports Authority of India (SAI)	880.00	632.80
2	Laxmibai National Institute of Physical Education (LNIPE)	79.96	49.26
3	National Dope Testing Laboratory (NDTL)	28.55	16.45
4	National Anti-Doping Agency (NADA)	24.30	16.06
5	World Anti-Doping Agency (WADA)	4.00	3.09
6	National Sports University (NSU)	78.64	59.10
Total -B		1095.45	776.76
C	Khelo India: National Programme for Development of Sports		
1	Khelo India	700.00	620.76
2	Commonwealth Games	28.05	0
3	Enhancement of Sports Facility in JandK	2.00	0
Total-C		730.05	620.76
Grand Total (A+B+C)		2347.14	1717.38

STATEMENT-II

Details of SAI Centres in the state of Tamil Nadu during the year 2025-26

SN	Name of the Scheme(s)	Discipline	लड़के	लड़किया	कुल	लड़के	लड़किया	कुल
	भा खे प्रा प्रशिक्षण केंद्र SAI Training Centers (STC)							
	TRIVANDRUM							
	Tamil Nadu							

SN	Name of the Scheme(s)	Discipline	लड़के	लड़किया	कुल	लड़के	लड़किया	कुल
1	Chennai	Athletics	14	0	14	0	09	09
		Football	0	0	0	22	0	22
		Kabaddi	16	0	16	05	0	05
		TOTAL:	30	0	30	27	9	36
2	Salem	Basketball	14	0	14	0	0	0
		Taekwondo	18	0	18	0	05	05
		TOTAL:	32	0	32	0	05	05
3	Mayiladuthurai	Athletics	10	14	24	0	0	0
		Basketball	0	11	11	0	04	04
		Boxing	0	10	10	0	0	0
		Kabaddi	12	12	24	0	0	0
		Volleyball	15	0	15	03	0	03
		Weightlifting	10	07	17	0	0	0
		TOTAL:	47	54	101	03	04	07
		SUB. TOTAL:	109	54	163	30	18	48
	INDIGENOUS GAMES AND MARTIAL ARTS SCHOOLS (IGMA)							
	TRIVANDRUM							
	Tamilnadu							
1	Sri Vivekananda Vidyalayam,	Silambam	0	0	0	10	10	20

SN	Name of the Scheme(s)	Discipline	लड़के	लड़किया	कुल	लड़के	लड़किया	कुल
	KandhaPodikara, Ambur							
2	Govt. Girls Higher Sec. School, Thanjavur	Silambam	0	0	0	0	20	20
		TOTAL:	0	0	0	10	30	40

STATEMENT-III

List of SAI centres in the rural areas of state of Tamil Nadu

Regions	Name(s) of the Centres	State	Based in Rural areas
	SAI Training Centre (STC)		
Trivandrum	Mayiladuthurai	Tamil Nadu	Rural
	Indigenous Games and Martial Arts (IGMAs)		
Trivandrum	Sri Vivekananda Vidyalayam, Kandha Podikara, Ambur	Tamil Nadu	Rural

PROPOSAL FOR INCREASING SECURITIES TRANSACTION TAX (STT)

383. SHRI EATALA RAJENDER

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is taking steps for deepening the tax base and increasing Securities Transaction Tax (STT) on Futures and Options contracts to 0.2 per cent and 0.1 per cent respectively, if so, the details of the steps taken and results achieved so far in this regard;
- (b) whether the decision to raise taxes comes amid a dramatic rise in derivative trading volumes, which have increased significantly since

2020, if so, the details thereof;

- (c) whether retail investor participation in derivatives market surged from 2 per cent in 2018 to 41 per cent in 2023, if so, the details thereof; and
- (d) whether regulators have expressed concerns that this surge in trading is leading to speculative behaviour that may be detrimental to individual investors and the broader economy and this change in tax policy is likely to encourage retail investors to shift focus from speculative trading to long-term investments and if so, the details thereof and the current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) It is stated that proposals involving rates of STT are examined as part of the annual budgetary exercise. The outcome, if any, shall be reflected in the Finance Bill, 2026, to be laid before the Lok Sabha on 1st February, 2026.
- (b) In light of (a), not applicable.
- (c) The figures referenced above represent the data from the SEBI consultation paper on 'Measures to strengthen index derivatives framework for increased Investor protection and Market stability' published on July 30, 2024. The said data indicates that the share of individual investor transactions within index options grew from just ₹2 for every ₹100 traded in the financial year 2018 to ₹41 for every ₹100 traded in the financial year 2024.
- (d) Yes, SEBI has expressed concerns that surge in trading on expiry day is mostly speculative in nature wherein it was noted that bursts of speculative

hyperactivity in derivative markets, particularly by individual players, can detract from sustained capital formation by endangering both investor protection and market stability. However, these concerns were not in context of change in tax policy.

सरकारी स्कूलों को बंद करना

384. श्री अमरा राम:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत ग्यारह वर्षों के दौरान बंद या विलय किए गए प्राथमिक, उच्च प्राथमिक, माध्यमिक और उच्च माध्यमिक स्तर के सरकारी विद्यालयों का राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है;
- (ख) जनसंख्या वृद्धि के बावजूद विद्यालयों को बंद करने के कारणों का ब्यौरा क्या है;
- (ग) क्या सरकार ने स्कूलों को बंद करने के संबंध में कोई अध्ययन किया है और यदि हां, तो तत्संबंधी निष्कर्षों का ब्यौरा क्या है;
- (घ) बिना भवनों के चल रहे स्कूलों, जर्जर भवनों में चल रहे स्कूलों और स्वच्छ पेयजल की व्यवस्था के अभाव वाले स्कूलों की संख्या कितनी है; और
- (ङ) देश में कितने प्राथमिक स्कूलों में एक ही शिक्षक है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): शिक्षा संविधान की समवर्ती सूची में है और स्कूलों को खोलना, बंद करना और युक्तिसंगत बनाना संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के अधिकार क्षेत्र में आता है। निशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 बच्चों को निर्धारित क्षेत्र या पड़ोसी सीमाओं के भीतर प्रारंभिक स्कूलों में पहुंच प्रदान करता है। शिक्षा का अधिकार अधिनियम की धारा 6 के अनुसरण में, सभी राज्यों ने अपने पड़ोस संबंधी मानदंडों के क्षेत्र अथवा सीमाओं को अधिसूचित किया है। इसके अलावा, शिक्षा का अधिकार अधिनियम,

2009 की धारा 8 में यह भी कहा गया है कि उपयुक्त सरकार प्रत्येक बच्चे को निशुल्क और अनिवार्य प्रारंभिक शिक्षा प्रदान करेगी और आसपास के स्कूलों की उपलब्धता सुनिश्चित करेगी।

यूडाइज+(शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस) के अनुसार, वर्ष 2014-15 से 2024-25 तक उनके द्वारा रिपोर्ट किए गए सरकारी स्कूलों की राज्य/ संघ राज्य क्षेत्रवार संख्या https://www.education.gov.in/en/parl_ques पर उपलब्ध है।

यूडाइज+ पर उपलब्ध आंकड़ों के अनुसार, स्कूल शिक्षा के सभी स्तरों पर सार्वभौमिक पहुंच में सुधार करने में प्रगति हुई है। यह वर्ष 2018-19 और वर्ष 2024-25 के लिए सकल पहुंच अनुपात (जीएआर) से प्रमाणित है:

वर्ष	प्राथमिक	उच्च प्राथमिक	माध्यमिक	उच्च माध्यमिक
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

जीएआर: सकल पहुंच अनुपात (जीएआर) उस वर्ष के कुल गांवों/पुनर्वासों में से एक वर्ष में विनिर्दिष्ट मानदंड के भीतर स्कूल वाले गांवों/पुनर्वासों का कुल अनुपात है।

यूडाइज+ के अनुसार, वर्ष 2023-24 और वर्ष 2024-25 के लिए शिक्षा के स्तर के अनुसार जीईआर (सकल नामांकन अनुपात) और ड्रॉपआउट दर नीचे दी गई है:

संकेतक		वर्ष 2023-24	वर्ष 2024-25
ड्रॉपआउट दर	प्राथमिक (1 से 5)	1.9	0.3
	उच्च प्राथमिक (6-8)	5.2	3.5
	माध्यमिक (9-10)	14.1	11.5
जीईआर	प्राथमिक (1 to 5)	93	90.9
	उच्च प्राथमिक (6 to 8)	89.7	90.3
	माध्यमिक (9-10)	77.4	78.7
	उच्च माध्यमिक (11-12)	56.2	58.4

जैसा कि ऊपर दिया गया है, यूडाइज+ के अनुसार, जीएआर में सुधार हुआ है, पढ़ाई बीच

में छोड़ने के दर में गिरावट आई है और शिक्षा के उच्च प्राथमिक, माध्यमिक और उच्च माध्यमिक स्तर पर जीईआर बढ़ रहा है।

(घ) और (ङ): यूडाइज़+ वर्ष 2024-25 के अनुसार, बिना भवनों के चल रहे सरकारी स्कूलों, जीर्ण-शीर्ण भवनों ब्लॉकों वाले स्कूलों, पीने के पानी की सुविधा के बिना स्कूलों और एक ही शिक्षक के साथ चलने वाले प्राथमिक स्कूलों की संख्या नीचे दी गई है:

संकेतक	सरकारी स्कूलों का प्रतिशत
बिना भवनों के चल रहे स्कूल	0.3
जीर्ण-शीर्ण भवनों ब्लॉकों वाले स्कूल	12.0
पीने के पानी की सुविधा के बिना वाले स्कूल	0.6
एक ही शिक्षक के साथ चलने वाले प्राथमिक स्कूल	13.4

EFFECT OF DIGITAL DIVIDE ON STUDENTS IN RURAL AND REMOTE AREAS OF ASSAM

385. MD. RAKIBUL HUSSAIN:

SHRI AMARSING TISSO:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the status of internet connectivity in schools of Karbi Anglong and Dima Hasao district in the State of Assam along with the implementation status of digital education initiatives in these hilly districts;
- (b) whether the digital divide has also adversely affected students from rural, tea garden, minority and economically weaker sections in Assam during online education and if so, the details of the number of students who lacked access to digital devices and internet connectivity;

- (c) whether special provisions exist for providing digital devices to students from economically weaker sections of above State and if so, the details thereof;
- (d) whether the Government has assessed learning gaps caused by digital exclusion, if so, the details of the steps taken to provide devices, connectivity or offline learning support; and
- (e) the details of the measures taken by the Government to bridge the digital divide affecting tribal students in remote areas of the said State including students from rural, tea garden, minority and economically weaker sections?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The National Education Policy 2020 (NEP 2020) announced on 29.07.2020 is the first education policy of the 21st century and aims to address the many growing developmental imperatives of our country. The Policy proposes the revision and revamping of all aspects of the education structure, including its regulation and governance, to create a new system that is aligned with the aspirational goals of 21st century education, including SDG-4, while building upon India's traditions and value systems. Education is part of the Concurrent List of the Constitution and most of the Government schools are under the administration of the State Government and its bodies. The Ministry

of Education implements ICT and Digital initiatives under Samagra Shiksha and digital learning in Government schools across the country, including rural areas. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes. Under the initiatives, funds are provided for setting up ICT Labs and Smart Classrooms according to the requirements of the State submitted in the Annual Work Plan and Budget (AWP and B). The ICT scheme offers two options:

1. Option I: Schools without prior ICT facilities can choose ICT labs or smart classrooms. Schools with over 700 students may get an additional ICT lab. States/UTs can procure hardware, software, tablets, laptops, and training resources, supporting digital boards, virtual classrooms, and DTH channels.
2. Option II: Schools with existing ICT facilities can access smart classrooms or tablets under the scheme norms.

A comprehensive initiative called PM eVidya was initiated as part of 'Atmanirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country under the aegis of National Education Policy (NEP) 2020. States/Union Territories (UTs) collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements in mother tongue/local/regional languages. PM eVidya includes 200 DTH TV Channels allotted to States/UTs/Autonomous Bodies (ABs)/Other Ministries in Government of India and 400 Radio channels, including PM eVidya PM mobile app, to enable them to provide supplementary education as

per their requirement in various Indian languages for classes 1-12. The State of Assam has been allotted 5 channels (DD PM eVIDYA 58 to 62), disseminating 3,300+ video contents equaling 670+ hours.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades. Assam as a tenant in DIKSHA, has 3.49 lakh registered users, 7.82 crore learning sessions and 74.69 crore learning minutes. Additionally, Assam hosts 472 digital textbooks and 11,000+ e-content. The total number of course enrolments from Assam stands at 16.62 lakhs, with 13.23 lakh completions till 22nd January 2026. DIKSHA Offline supports areas with limited or no internet connectivity. The stakeholders have access to more than 450+ Virtual Labs and 100 Virtual skill labs (50 each in Hindi and English) on DIKSHA.

In Assam, digital education facilities, devices and infrastructure have been provided across the State in a phased and inclusive manner, covering rural, urban, tea garden and minority areas without any discrimination. At present, out of 10,783 Upper Primary, Secondary and Senior Secondary Schools, 10,099 schools are covered under various digital initiatives. In Karbi Anglong district, out of 266 Upper Primary, Secondary and Senior Secondary schools, 243 schools are provided with internet connectivity, 181 schools are saturated with Smart Classrooms and all 10 Secondary and Senior Secondary schools are saturated with Computer Labs. In Dima Hasao district, out of 188 Upper Primary, Secondary and Senior Secondary schools, 91 schools have

internet connectivity, 71 schools are saturated with Smart Classrooms and all 5 Secondary and Senior Secondary schools are saturated with Computer Labs.

To assess performance, the PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was undertaken by the National Assessment Centre-PARAKH, NCERT under the aegis of the Department of School Education and Literacy, Ministry of Education to understand the baseline performance in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively) of schooling.

Insights from the Sarvekshan with regards to the State of Assam may be accessed at

<https://dashboard.parakh.ncert.gov.in/en/dashboard/IND18?tab=foundation>.

The Government of India, in the Budget 2025, has announced provision of broadband connectivity to all Government Secondary schools in rural areas, under the 'BharatNet' project to enhance digital infrastructure in remote areas by BSNL in a phased manner.

Based on feasibility, BSNL has identified 415 schools that are less than 500m from Optical Line Terminal (OLT) which are eligible in Phase-1 for high-speed internet connectivity in the State of Assam.

PERFORMANCE OF THE NATIONAL CLEAN AIR PROGRAMME

386. **SHRI SURESH KUMAR SHETKAR:**
SHRI B MANICKAM TAGORE:
SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI V K SREEKANDAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government project, National Clean Air Programme (NCAP) as effective even when 1,787 towns facing chronic air pollution, yet only 130 cities are covered, leaving the vast majority of affected populations outside policy intervention;
- (b) whether the Government accept air pollution as a nationwide structural public health crisis, and if so, the reasons behind NCAP currently address barely four percent of chronically polluted statutory towns;
- (c) the reasons for 28 NCAP cities still lack Continuous Ambient Air Quality Monitoring Stations, despite monitoring being fundamental for scientific assessment, accountability, and protection of citizens' health;
- (d) whether 100 out of 102 monitored cities report PM10 levels exceeding 80 per cent of permissible limits, showing persistent and worsening pollution trends, if so, the reaction of the Government thereto; and
- (e) whether the Government has failed to officially declare air pollution a public health emergency despite satellite data showing sustained PM2.5 violations across forty-four per cent of India's statutory towns, if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to address air pollution in 130 cities across 24 States/UTs. A total of 130 cities, including 122 non-attainment cities that failed to meet the National Ambient Air Quality Standards (NAAQS) for PM₁₀ levels for five consecutive years (2015-2019), and 8 million-plus cities and urban agglomeration areas. These 130 cities include Tier-2 and Tier-3 cities across 24 States/UTs.

City Specific Clean Air Action Plans have been prepared for all 130 cities under NCAP to implement air quality improvement measures in respective cities to target air pollution sources like soil and road dust, vehicular emissions, waste burning, Construction and Demolition activities and industrial pollution. Performance linked grant of ₹ 13,852.20 crore has been released to 130 cities under National Clean Air Programme (NCAP) as a critical gap funding to implement air pollution mitigation measures, since 2019-20 till date.

In addition to this, NCAP emphasizes mobilization of resources through the convergence of resources from various Central Government schemes such as Swachh Bharat Mission (Urban), AMRUT, Smart City Mission, PM e-Bus Sewa, PM E-DRIVE, SATAT, and Nagar Van Yojana, as well as resources from State Govts./ UT administration and agencies like Municipal Corporations and Urban Development authorities. Various Ministries/Departments of Govt. of India provide funding under their Schemes/ Programmes as per their budgets.

To tackle air pollution in emergencies, Graded Response Action Plan

(GRAP) for Delhi-NCR has been prepared, which provides set of emergency response actions, depending on severity of air pollution levels, and implemented by identified agencies for minimizing air pollution in the Delhi-NCR during the peak winter months.

Emergency Response System (ERS) in line with Graded Response Action Plan (GRAP) of Delhi-NCR, has been developed in identified non-attainment/ million plus cities under NCAP. The higher emission zones/hotspots within the city have been identified and detailed action plan for the identified sources in these hotspots have been prepared.

Ministry of Health and Family Welfare, issued 'Health Advisory on Air Pollution' to all States/UTs for strengthening health care services to address health issues arising due to exposure to air pollution.

CPCB issued criteria for establishing and operation of Ambient Air Quality Monitoring stations. Accordingly, 1601 monitoring stations (566 Continuous Ambient Air Quality Monitoring Stations and 1035 Manual monitoring stations) have been installed in 583 cities across the country. PM_{2.5} monitoring is carried out in more than 492 cities. In 130 cities covered under NCAP, 838 monitoring stations are operational for collection of ambient air quality data as well as air assessment of quality performance of cities. In 28 NCAP cities where continuous monitoring stations are not available, 82 ambient air quality stations are functional and ground level air quality data is monitored regularly by CPCB and SPCBs.

Air quality data collection through satellite technology has inherent

limitations and uncertainties and lacks ground level validation. Satellites Aerosol Optical Depth (AOD) measurements are only indicative of aerosol loading in the entire atmospheric column and could be influenced by upper aerosol layers and cloud contaminations and do not accurately measure the real ground level PM_{2.5} concentrations.

The focused actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM₁₀ concentration in 2024-25 with respect to 2017-18, out of which 64 cities have shown reduction in PM₁₀ levels by more than 20% and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met National Ambient Air Quality Standards (NAAQS) and have PM₁₀ Concentrations less than 60 µg/m³. Air quality details of 130 cities under NCAP, are enclosed at **Statement**.

STATEMENT

Air quality details of 130 cities under NCAP

States	Sl. No.	Cities	Average of PM₁₀(µg/m³) concentration for FY 2017-18	Average of PM₁₀(µg/m³) concentration for FY 2024-25	% improvement in PM₁₀(µg/m³) concentration in FY 2024-25 w.r.t. FY 2017-18
Andhra Pradesh	1	Ananthpur	78	60	23.1
	2	Chittoor	70	60	14.3
	3	Eluru	72	64	11.1
	4	Guntur	66	64	3.0
	5	Kadapa	75	56	25.3
	6	Kurnool	79	60	24.1
	7	Nellore	64	51	20.3

States	Sl. No.	Cities	Average of PM ₁₀ (µg/m ³) concentration for FY 2017-18	Average of PM ₁₀ (µg/m ³) concentration for FY 2024-25	% improvement in PM ₁₀ (µg/m ³) concentration in FY 2024-25 w.r.t. FY 2017-18
	8	Ongole	65	58	10.8
	9	Rajahmundry	85	59	30.6
	10	Srikakulam	69	79	-14.5
	11	Vijayawada	91	64	29.7
	12	Visakhapatnam	76	101	-32.9
	13	Vizhianagaram	72	74	-2.8
Assam	14	Guwahati	103	100	2.9
	15	Nagaon	82	65	20.7
	16	Nalbari	87	85	2.3
	17	Silchar	49	54	-10.2
	18	Sivasagar	73	55	24.7
Bihar	19	Patna	172	167	2.9
	20	Gaya	79	87	-10.1
	21	Muzaffarpur	147	131	10.9
Chandigarh	22	Chandigarh	114	114	0.0
Chhattisgarh	23	Korba	57	69	-21.1
	24	Durg Bhilainagar	86	69	19.8
	25	Raipur	70	75	-7.1
Delhi	26	Delhi	241	203	15.8
Gujarat	27	Ahmedabad	164	103	37.2
	28	Rajkot	150	89	40.7
	29	Surat	130	71	45.4
	30	Vadodara	133	90	32.3
Haryana	31	Faridabad	229	147	35.8
Himachal	32	Baddi	174	108	37.9

States	Sl. No.	Cities	Average of PM₁₀(µg/m³) concentration for FY 2017-18	Average of PM₁₀(µg/m³) concentration for FY 2024-25	% improvement in PM₁₀(µg/m³) concentration in FY 2024-25 w.r.t. FY 2017-18
Pradesh	33	Damtal	55	56	-1.8
	34	Kala Amb	118	84	28.8
	35	Nalagarh	146	68	53.4
	36	Paonta Sahib	84	81	3.6
	37	Parwanoo	66	48	27.3
	38	Sunder Nagar	78	47	39.7
Jammu	39	Jammu	157	124	21.0
	40	Srinagar	132	76	42.4
Jharkhand	41	Dhanbad	315	166	47.3
	42	Jamshedpur	135	145	-7.4
	43	Ranchi	141	107	24.1
Karnataka	44	Bengaluru	92	68	26.1
	45	Devanagere	74	57	23.0
	46	Gulburga / Kalaburgi	55	52	5.5
	47	Hubli-Dharwad	79	61	22.8
Madhya Pradesh	48	Bhopal	112	107	4.5
	49	Dewas	83	86	-3.6
	50	Gwalior	126	117	7.1
	51	Indore	82	83	-1.2
	52	Jabalpur	101	73	27.7
	53	Sagar	73	79	-8.2
	54	Ujjain	93	80	14.0
Maharashtra	55	Aurangabad	75	100	-33.3
	56	Akola	111	74	33.3
	57	Amravati	102	76	25.5
	58	Badlapur	160	90	43.8

States	Sl. No.	Cities	Average of PM ₁₀ (µg/m ³) concentration for FY 2017-18	Average of PM ₁₀ (µg/m ³) concentration for FY 2024-25	% improvement in PM ₁₀ (µg/m ³) concentration in FY 2024-25 w.r.t. FY 2017-18
	59	Chandrapur	118	111	5.9
	60	Greater Mumbai	161	90	44.1
	61	Jalgaon	70	93	-32.9
	62	Jalna	99	93	6.1
	63	Kolhapur	89	81	9.0
	64	Latur	82	67	18.3
	65	Nagpur	100	92	8.0
	66	Nashik	82	76	7.3
	67	Navi Mumbai	88	90	-2.3
	68	Pune	102	93	8.8
	69	Sangli	87	74	14.9
	70	Solapur	81	83	-2.5
	71	Thane	138	90	34.8
	72	Ulhasnagar	153	90	41.2
	73	Vasai-virar	99	90	9.1
Meghalaya	74	Byrnihat	175	98	44.0
Nagaland	75	Dimapur	142	112	21.1
	76	Kohima	127	71	44.1
Odisha	77	Angul	97	116	-19.6
	78	Balasore	84	93	-10.7
	79	Bhubaneswar	85	86	-1.2
	80	Cuttack	93	89	4.3
	81	Kalinga Nagar	109	109	0.0
	82	Rourkela	99	111	-12.1
	83	Talcher	113	119	-5.3
Punjab	84	Amritsar	189	112	40.7

States	Sl. No.	Cities	Average of PM ₁₀ (µg/m ³) concentration for FY 2017-18	Average of PM ₁₀ (µg/m ³) concentration for FY 2024-25	% improvement in PM ₁₀ (µg/m ³) concentration in FY 2024-25 w.r.t. FY 2017-18
	85	Dera Baba Nanak	79	58	26.6
	86	Dera Bassi	88	98	-11.4
	87	Jalandhar	178	99	44.4
	88	Khanna	142	101	28.9
	89	Ludhiana	168	129	23.2
	90	Mandi Gobindgarh	148	124	16.2
	91	Naya Nangal	87	58	33.3
	92	Patiala	106	91	14.2
Rajasthan	93	Jaipur	172	142	17.4
	94	Alwar	152	105	30.9
	95	Jodhpur	189	122	35.4
	96	Kota	139	115	17.3
	97	Udaipur	127	121	4.7
Tamil Nadu	98	Chennai	66	58	12.1
	99	Madurai	72	61	15.3
	100	Trichy	88	57	35.2
	101	Tuticorin	123	56	54.5
Telangana	102	Hyderabad	110	81	26.4
	103	Nalgonda	59	78	-32.2
	104	Sangareddy	85	86	-1.2
Uttar Pradesh	105	Agra	202	103	49.0
	106	Allahabad	169	99	41.4
	107	Ghaziabad	285	154	46.0
	108	Kanpur	227	102	55.1
	109	Lucknow	253	142	43.9
	110	Meerut	159	133	16.4

States	Sl. No.	Cities	Average of PM ₁₀ (µg/m ³) concentration for FY 2017-18	Average of PM ₁₀ (µg/m ³) concentration for FY 2024-25	% improvement in PM ₁₀ (µg/m ³) concentration in FY 2024-25 w.r.t. FY 2017-18
	111	Varanasi	230	59	74.3
	112	Anpara	175	155	11.4
	113	Bareilly	207	48	76.8
	114	Firozabad	247	100	59.5
	115	Gajraula	204	148	27.5
	116	Gorakhpur	150	105	30.0
	117	Jhansi	109	60	45.0
	118	Khurja	195	159	18.5
	119	Moradabad	222	96	56.8
	120	Noida	229	149	34.9
	121	Raebareli	145	79	45.5
Uttarakhand	122	Dehradun	250	107	57.2
	123	Kashipur	99	93	6.1
	124	Rishikesh	129	84	34.9
West Bengal	125	Asansol	147	131	10.9
	126	Barrackpore	86	92	-7.0
	127	Durgapur	150	149	0.7
	128	Haldia	92	81	12.0
	129	Howrah	139	92	33.8
	130	Kolkata	147	92	37.4

जीएसटी रिटर्न दाखिल करने में विलंब के लिए लगाए गए जुर्माने से अर्जित राजस्व

387. श्री रामप्रीत मंडल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान आधार को पैन से जोड़ने में देरी के कारण जनता से जुर्माने के रूप में

सरकार द्वारा कुल कितना राजस्व अर्जित किया गया है;

(ख) गत चार वर्षों के दौरान जीएसटी रिटर्न दाखिल करने में विलंब के लिए लगाए गए जुर्माने के रूप में सरकार द्वारा कुल कितनी धनराशि एकत्र की गई है; और

(ग) गत तीन वर्षों के दौरान खातों में न्यूनतम शेष राशि नहीं रखने और एसएमएस सुविधा प्रदान करने के लिए लगाए गए शुल्कों से राष्ट्रीयकृत बैंकों द्वारा, बैंक-वार कितनी धनराशि प्राप्त की गई है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) आधार को पैन से लिंक करने में देरी के कारण आम जनता से कोई जुर्माना नहीं लिया गया है। आधार को पैन से लिंक करने में देरी के कारण जनता से संग्रहीत कुल राजस्व/शुल्क इस प्रकार है:-

वित्तीय वर्ष	राशि करोड़ रुपये में
2022-23	570.49
2023-24	1,237.94
2024-25	527.32

(ख) रिटर्न देर से दाखिल करने पर कोई जुर्माना नहीं लगाया गया है। रिटर्न देर से दाखिल करने के लिए संग्रहीत शुल्क का ब्यौरा **विवरण-I** में संलग्न है।

(ग) बैंक द्वारा बुनियादी बचत बैंक जमा खाता (बीएसबीडीए) सहित शून्य-शेष बचत बैंक खाते तथा प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) के अन्तर्गत ऐसे खाते प्रदान किए जाते हैं, जिनमें न्यूनतम शेष राशि बनाए रखने की आवश्यकता नहीं होती है तथा जमा, निकासी और एटीएम उपयोग जैसी शुल्क रहित आधारभूत बैंकिंग सेवाएं दी जाती हैं, जिनके लिए न्यूनतम शेष राशि नहीं बनाए रखने पर कोई दंडात्मक शुल्क नहीं लगाए जाते हैं।

नियमित बचत बैंक खातों के संबंध में, सार्वजनिक क्षेत्र के बैंकों ने ग्राहक केंद्रितता को बढ़ाने के उद्देश्य से अपने बोर्ड द्वारा अनुमोदित नीतियों और वाणिज्यिक प्रतिफल के अनुसार न्यूनतम शेष

राशि शुल्क को माफ या युक्तिसंगत कर दिया है। ऐसे शुल्क, जहाँ लागू होते हैं, संबंधित बैंकों के बोर्ड द्वारा अनुमोदित नीतियों और भारतीय रिज़र्व बैंक (आरबीआई) के मौजूदा दिशानिर्देशों द्वारा शासित होते हैं, जिसमें यह आवश्यक है कि शुल्क उचित, पारदर्शी और उपलब्ध कराई गई सेवाओं की लागत के अनुरूप हों। पिछले तीन वर्षों के दौरान न्यूनतम शेष राशि नहीं बनाए रखने और एसएमएस सुविधाएँ प्रदान करने के लिए राष्ट्रीयकृत बैंकों द्वारा एकत्र किए गए शुल्क की राशि का ब्यौरा **विवरण-II** में संलग्न है।

विवरण -I

रिटर्न देर से दाखिल करने के लिए संग्रहीत शुल्क का ब्यौरा

(रुपये करोड़ में)

वित्तीय वर्ष-वार/रिटर्न के आधार पर भुगतान किया गया शुल्क				
रिटर्न का प्रकार	2021-22	2022-23	2023-24	2024-25
आर10	19.83	23.59	27.60	41.70
आर3बी	1,745.74	1,499.70	1,422.29	1,342.22
आर4	12.22	5.53	2.00	2.30
आर4 वार्षिक	52.45	60.19	49.05	30.90
आर5	0.02	0.03	0.03	0.02
आर6	2.26	1.55	1.63	1.93
आर7	7.31	4.24	4.14	7.14
आर8	0.00	0.58	1.39	0.68
आर9	120.56	372.69	479.58	321.86
आर9ए				
आर9सी				
कुल योग	1,960.38	1,968.10	1,987.72	1,748.74

विवरण -II

पिछले तीन वर्षों के दौरान न्यूनतम शेष राशि नहीं बनाए रखने और एसएमएस सुविधाएँ प्रदान करने के लिए राष्ट्रीयकृत बैंकों द्वारा एकत्र किए गए शुल्क की राशि का ब्यौरा

(रुपये करोड़ में)

बैंक	वर्ष-वार न्यूनतम शेषराशि बनाए न रखने पर लगाए गए शुल्क			वर्ष-वार एसएमएस सुविधा प्रदान करने के लिए लगाए गए शुल्क		
	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
बैंक ऑफ बड़ौदा	387.52	443.30	441.35	176.81	13.52	12.09
बैंक ऑफ इंडिया	174.99	194.25	170.83	58.77	58.89	66.12
बैंक ऑफ महाराष्ट्र	131.77	143.69	152.86	54.44	29.98	33.44
केनरा बैंक	390.85	358.67	277.71	176.59	135.82	193.87
सेंट्रल बैंक ऑफ इंडिया	150.81	135.31	97.19	134.02	114.74	59.96
इंडियन बैंक	295.23	367.66	503.38	43.38	53.66	85.45
इंडियन ओवरसीज बैंक	13.00	15.06	15.55	85.22	31.79	87.88
पंजाब एंड सिंध बैंक	19.02	42.53	48.57	0.96	5.85	12.96
पंजाब नेशनल बैंक	486.16	674.04	417.67	127.30	104.97	128.18
स्टेट बैंक ऑफ इंडिया	211.47	302.95	418.40	0.00	0.00	0.00
यूको बैंक	18.30	43.43	53.56	34.55	35.47	43.25
यूनियन बैंक ऑफ इंडिया	128.70	188.21	178.84	301.15	392.59	494.40

स्रोत: सार्वजनिक क्षेत्र के बैंक

11 राष्ट्रीयकृत बैंकों एवं भारतीय स्टेट बैंक (एसबीआई) से संबंधित जानकारी।

एसबीआई ने दिनांक 01.01.2020 से एसएमएस अलर्ट शुल्क माफ कर दिया है।

बंधुआ मजदूरी का उन्मूलन

388. श्री मनसुखभाई धनजीभाई वसावा:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में बंधुआ मजदूरी के उन्मूलन में सरकार को अनेक चुनौतियों का सामना करना पड़ रहा है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने कुछ राज्यों में बंधुआ मजदूरों के पुनर्वास के लिए केंद्रीय योजना के कार्यान्वयन की समीक्षा की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): बंधित श्रम पद्धति (उत्सादन) अधिनियम, 1976 द्वारा बंधित श्रम पद्धति को समाप्त कर दिया गया है। बंधित श्रम पद्धति (उत्सादन) अधिनियम, 1976 के तहत, मुक्त किए गए बंधुआ मजदूरों की पहचान करना, उन्हें मुक्त करना और उनका पुनर्वास करना संबंधित राज्यों/संघ राज्यक्षेत्रों की सीधी जिम्मेदारी है।

इसके अलावा, श्रम और रोजगार मंत्रालय ने 27.01.2022 से 'बंधुआ मजदूरों के पुनर्वास के लिए केंद्रीय क्षेत्र योजना-2021' भी कार्यान्वित की है। यह एक मांग आधारित योजना है जहाँ राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त होने पर उन्हें धन उपलब्ध कराया जाता है।

सरकार ने वी.वी. गिरि राष्ट्रीय श्रम संस्थान द्वारा किए गए प्रभाव मूल्यांकन के माध्यम से देश में बंधुआ मजदूरों के पुनर्वास के लिए केंद्रीय योजना के कार्यान्वयन की समीक्षा की है, जिसमें प्रक्रिया का सरलीकरण, तत्काल वित्तीय सहायता, मामलों का लंबित होना, पुनर्वास सहायता आदि जैसे महत्वपूर्ण क्षेत्र शामिल हैं।

PARAKH RASHTRIYA SARVEKSHAN

389 SHRI JOYANTA BASUMATARY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of students and schools that participated in the Performance Assessment, Review and Analysis of Knowledge from the North Eastern Region for Holistic Development (PARAKH) Rashtriya Sarvekshan 2024;
- (b) whether the grades were assessed under the survey, if so, the details thereof;

- (c) the role of Central Board of Secondary Education (CBSE) and State Governments in the administration of the PARAKH Rashtriya Sarvekshan; and
- (d) the purpose of the Holistic Progress Card (HPC) conceptualized by PARAKH and the manner in which it align with the Competency Based Assessment Framework?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was undertaken by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education and Literacy, Ministry of Education to understand the baseline performance with regards to learning competencies acquired by students at the end of the Foundational (Balvatika I to Grade II), Preparatory (Grades III to V) and Middle stages (Grades VI to VIII) of education, by assessing them in Grades III, VI and IX, respectively.

Nationwide over 21.15 lakh students and 2.70 lakh teachers from more than 74,000 schools across 781 districts from all States/UTs participated in the assessment. This includes 2.54 lakh students and 36,703 teachers from 9,145 schools in the North-Eastern States. National, State and District level report cards for PARAKH Rashtriya Sarvekshan 2024 are available at <https://dashboard.parakh.ncert.gov.in/en>.

(c): The Sarvekshan conducted on 4th December, 2024 was administered by the Central Board of Secondary Education, in collaboration with PARAKH, NCERT and all States/UTs. CBSE was inter-alia responsible for appointment, training and payment of Regional Coordinators, District Level Coordinators and Observers, printing and logistical arrangement of test items including OMRs, Survey Questionnaire Booklet and other necessary formats and scanning of filled OMR sheets ensuring data secrecy and confidentiality.

(d): The Holistic Progress Card (HPC), conceptualised under the National Education Policy (NEP) 2020, aims to shift the focus from rote memorisation to competency-based and formative assessment. It captures multi-dimensional progress of learners covering cognitive, socio-emotional, and physical development through qualitative and quantitative indicators. HPC is aligned with the Competency-Based Assessment Framework (CBAF) and supports personalized learning by promoting teacher-led peer and self-assessment practices. It empowers students, teachers and parents with regular, actionable feedback to enhance learning outcomes. PARAKH has developed Holistic Progress Cards (HPC) at each of the four stages of school education envisioned by the NEP, 2020 namely foundational, preparatory, middle and secondary stage. The HPCs are available at [https://ncert.nic.in/parakh/hpc.php?ln=.](https://ncert.nic.in/parakh/hpc.php?ln=)

TOURISM DEVELOPMENT INITIATIVES IN KARBI**ANGLONG AND DIMA HASAO, ASSAM****390. SHRI AMARSING TISSO:**

Will the Minister of **TOURISM** be pleased to state:

- (a) whether any tourist destination has been identified and developed in Karbi Anglong and Dima Hasao districts under central tourism schemes and if so, the details thereof;
- (b) the details of the funds allocated and utilized on tourism infrastructure development in these districts during the last three years and the current year, year-wise;
- (c) the details of the steps taken/being taken to promote eco-tourism and adventure tourism leveraging the natural beauty and biodiversity of these hilly districts; and
- (d) whether any homestay or community-based tourism initiatives have been supported in these areas?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): While identification, development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD), a sub-scheme of Swadesh Darshan 2.0 scheme' and 'Pilgrimage Rejuvenation

and Spiritual Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the SGs/UTAs; on receipt of the project proposals from the concerned State Government/Union Territory Administration in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. In addition, the Ministry of Tourism has also issued schematic guidelines for development of Homestays in Tribal Areas under Swadesh Darshan scheme. The schemes of the Ministry of Tourism are applicable for the whole country including the state of Assam.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also sanctioned projects in the country with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

The Ministry of Tourism holistically promotes eco-tourism and adventure tourism to leverage natural beauty and biodiversity of the country including Assam through its regular promotional activities. Such promotions are undertaken through various promotional tools such as website, events, social media etc. In addition, the Ministry also issued National Strategy for Eco-tourism and National Strategy Adventure Tourism.

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes in the state of Assam is enclosed as **Statement.**

STATEMENT

**The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD
and SASCI schemes in the state of Assam**

(Amount in ₹Crore)

Scheme/ Sub- scheme	S. No.	Name of the Project/ Experience	Circuit/ Destination	Year of sanction	Amount sanctioned	Amount Released (R)/ utilized (U)/ Released or authorized for utilization (A)
Swadesh Darshan (SD)	1	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	Wildlife Circuit	2015-16	94.68	94.68 (U)
	2.	Development of Tezpur – Majuli – Sibsagar	Heritage Circuit	2016-17	90.98	90.97 (U)
SD2.0	3.	Kokrajhar Wetland Experience	Kokrajhar	2023-24	26.68	2.67 (A)
	4.	Reimagining Cinnamara Tea Estate	Jorhat	2023- 24	23.88	2.39 (A)
CBDD	5.	Panidhing Bird Sanctuary (under Eco-	Sivasagar	2024-25	9.99	1.00 (A)

		tourism and Amrit Dharohar category)				
SASCI	6.	Assam State Zoo Cum Botanical Garden in Guwahati	Guwahati	2024-25	97.12	126.64 (A)
	7.	Beautification of Rang Ghar in Sivasagar	Sivasagar	2024-25	94.76	
PRASHAD	8.	Development of Kamakhya Temple and Pilgrimage Destination in and around Guwahati	Guwahati	2015-16	29.80	29.80 (U)

NATIONAL STRATEGY TO MITIGATE EXTREME HEAT IN HIGH-FOOTFALL PUBLIC AREAS

391. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has formulated a comprehensive national strategy to mitigate extreme heat in high-footfall public spaces such as markets, railway stations, bus terminals and pedestrian zones during the forthcoming summer, as part of climate adaptation measures, if so, the details thereof;

- (b) whether international best practices in temperature control and heat-resilient public infrastructure such as shaded walkways, cool and reflective roofing, misting systems, urban greening and climate-responsive design have been examined for adoption in domestic conditions, if so, the details thereof;
- (c) the details of advisories, guidelines and financial assistance issued under the National Action Plan on Climate Change, Heat Action Plans and allied schemes for implementation by States and urban local bodies; and
- (d) whether any pilot projects have been undertaken or proposed in major cities and, if so, the timeline and roadmap for scaling up such interventions nationwide?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The Government of India has undertaken a range of initiatives, in coordination with State Governments/ UT Administrations, to mitigate the impacts of extreme heat, including in urban spaces. The National Disaster Management Authority (NDMA) issued national guidelines on heatwave management in 2016, which were revised in 2019. The guidelines, inter-alia, facilitates the heat wave prone States/ UTs to prepare their Heat Action Plans including for cities/towns to deal with the extreme heat wave situation. The guidelines focus on short-term, medium term and long-term measures for heat wave risk reduction.

India's climate action is guided by the National Action Plan on Climate Change (NAPCC) and State Action Plans on Climate Change (SAPCCs), which provide an overarching framework for addressing climate risks including heat stress. Over 250 cities and districts across 23 heat-prone states have implemented Heat Action Plans, supported by the NDMA through advisories, technical guidance, and institutional mechanisms. India follows a whole-of-government and whole-of-society approach, engaging multiple sectors such as health, agriculture, urban development, labour, power, water, education, and infrastructure to strengthen preparedness and response to extreme heat.

Heat resilience is further promoted through national policies and schemes including the India Cooling Action Plan, Atal Mission for Rejuvenation and Urban Transformation (AMRUT)/AMRUT 2.0, and energy efficiency codes of the Bureau of Energy Efficiency. These initiatives encourage measures such as cool and reflective roofing, urban greening, climate-responsive building design, and reduction of urban heat island effects. Financial support for heat-mitigation infrastructure is provided through urban programs, such as AMRUT and AMRUT 2.0, which fund development of urban parks and rejuvenation of water bodies. Additionally, the Ministry of Housing and Urban Affairs' Climate Smart Cities Assessment Framework (CSCAF) assesses and incentivizes city-level climate preparedness, including green cover, water management, energy efficiency, and climate adaptation.

PROMOTION OF MEDICAL TOURISM

392. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any plan to promote medical tourism concept in the country;
- (b) if so, the details thereof;
- (c) whether any State Government has promoted or proposed to promote medical tourism concept; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development and promotion of tourist destinations and products, including medical tourism is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry promotes various tourism products of the country, including medical and Wellness tourism through various initiatives.

To facilitate the visit of foreign nationals to come to India for medical treatment, the Government of India has extended e-medical visa/e-medical Attendant visa facility.

The Services Export Promotion Council (SEPC) under the Ministry of Commerce has developed a comprehensive website viz., <http://www.indiahealthcaretourism.com> which provides information on accredited hospitals and wellness centres, visa, healthcare providers etc. The

Ministry of Tourism has provided a link to this portal on its official websites.

The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan, 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) and 'Assistance to Central Agencies for Tourism Infrastructure Development' extends financial assistance to the State Governments/UT Administrations for tourism infrastructure development in the country. The central financial assistance is being extended according to guidelines and based on proposals/detailed project reports received from the States and UT Governments.

DEVELOPMENT AND PROMOTION OF TOURIST

DESTINATIONS IN NASHIK

393. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of specific initiatives undertaken by the Government for the comprehensive development and promotion of Nashik as a tourist destination, including improvements in infrastructure, innovative branding and digital marketing to attract both domestic and international tourists;
- (b) the details of financial allocations and timelines for completion of key tourism infrastructure projects in Nashik, such as the development of religious circuits, promotion of vineyards and enhancement of visitor amenities;

- (c) the details of the steps taken/being taken to ensure community participation, sustainability and year-round tourism beyond pilgrimage seasons; and
- (d) the details of the plans of the Government for supporting Nashik's tourism sector through new partnerships, skill development and global-scale events to boost long-term growth and employment in the local tourism industry?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): The development and promotion of tourist destinations and tourism products is primarily undertaken by the respective State Government/ Union Territory (UT) Administration. The Ministry of Tourism, through its ongoing Central Sector Schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan (SD2.0)', 'Challenge Based Destination Development (CBDD)' a sub-scheme of Swadesh Darshan 2.0 scheme, 'Special Assistance to States for Capital Investment (SASCI)', 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' supplements the efforts of the States/UTs by providing financial assistance for the development of tourism related infrastructure in consultation with the concerned State Governments/UT Administrations.

As part of its ongoing promotional efforts, the Ministry of Tourism promotes various destinations and tourism products of the country, including Nashik, through its official website, digital and social media platforms,

participation in fairs and festivals, and other promotional activities aimed at domestic and international markets.

The Ministry of Tourism has sanctioned 2 projects for tourism infrastructure development in Nashik (Maharashtra), the details of which is given below:

Name of Scheme	Name of the project	Sanctioned cost (₹ in Crore)
PRASHAD	Development of Trimbakeshwar, Nashik	45.41
Special Assistance to States for Capital Investment (SASCI Scheme)	Development of RAM-KAL PATH in Nashik	99.14

The Ministry of Tourism regularly monitors the progress of sanctioned projects and also encourages respective State Government/ UT Administrations to complete the projects in a time bound manner.

The Ministry under these schemes emphasises community-based and responsible tourism, including the involvement of local communities with a view to ensuring sustainability and enhanced livelihood opportunities at the respective destinations.

The Ministry of Tourism has put in place the Scheme of the Capacity Building for Service Providers (CBSP) to provide training, skill upgradation and certification to tourism service providers across the country, including in Maharashtra. The training programmes are conducted through Central/State

Governments and empanelled institutions from time to time including destinations and projects sanctioned under the aforementioned tourism infrastructure development schemes with the objective of skill development, enhancing service quality, promoting local employment and supporting sustainable tourism development.

Further, the States/UTs are required to ensure the sustainable operation and maintenance of completed projects. Wherever required, Public–Private Partnership (PPP) are explored to ensure the long-term sustainability of the facilities created under the aforementioned Schemes.

DIGITAL CULTURAL GOVERNANCE AND MONITORING OF CULTURAL INITIATIVES

394: SHRI TEJASVI SURYA:

SHRI MANOJ TIWARI:

SHRIMATI KAMALJEET SEHRAWAT:

DR. HEMANT VISHNU SAVARA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the digital platforms developed and operationalised for recording and monitoring manuscript digitisation, heritage conservation and public cultural engagement across its schemes, museums, archives, libraries and institutions in the country especially in National Capital Territory (NCT) of Delhi;
- (b) the details of the steps taken so far to integrate data from museums, archives, manuscript resource centres and cultural outreach

- initiatives into these digital platforms across the country, including the nature of coordination with the Government of NCT of Delhi;
- (c) the manner in which digital monitoring tools and data analytics are being utilised to ensure effective policy oversight, transparency and performance evaluation of cultural schemes and projects in the country especially in NCT of Delhi;
- (d) whether the Government proposes to further strengthen digital cultural governance in Delhi through the establishment of a centralised digital dashboard for real-time monitoring and policy decision-making in the country especially in NCT of Delhi and if so, the details thereof;
- (e) the details of the heritage conservation and public cultural engagement by the Government in Maharashtra; and
- (f) the details of the Government's plan for tribal heritage and cultural conservation in the tribal dominated districts in the country like Palghar district in Maharashtra?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Ministry of Culture and various organizations as enumerated below have developed and operationalised following digital platforms for recording and monitoring manuscript digitisation, heritage conservation and public cultural engagement across its schemes, museums, archives, libraries and institutions throughout the country including National Capital

Territory (NCT) of Delhi:

- The Archaeological Survey of India (ASI) has digitized artefacts in its site museums as per the National Mission on Monuments and Antiquities (NMMA) standards, available at <https://nmma.nic.in/nmma/indexAction.do>.
- The Gyan Bharatam Mission has launched the Gyan Bharatam Web Portal (<https://gyanbharatam.com/>) for digitizing manuscripts, with MoUs signed with over 40 institutions and state entities to support Indian Manuscript heritage preservation.
- The Ministry of Culture has collaborated with C-DAC, Pune, using the "JATAN" software for digitizing museum collections.
- The Abhilekh Patal, a digital repository by the National Archives of India (NAI), offers access to India's historical documents at <https://www.abhilekh-patal.in/>.
- Digital platforms like the National Cultural Audiovisual Archive (NCAA) and Kalāsampadā repository enable centralized access to digitized manuscripts and ethnographic materials through the Indira Gandhi National Centre for the Arts (IGNCA).
- The National Virtual Library of India (NVLI) has created 'The Indian Culture Portal' that aggregates digital artefacts from various Ministry of Culture organizations.
- Seven Zonal Cultural Centres (ZCCs) in Patiala, Prayagraj,

Kolkata, Dimapur, Thanjavur, Nagpur, and Udaipur are engaged in research and documentation to promote visual and performing arts, including music and theatre.

(d): Ministry of Culture has significantly enhanced digital cultural governance through the operationalization of the **Cultural Schemes Dashboard** (<https://culturescheme.dashboard.nic.in/home/>) which provides a centralized interface for real-time monitoring and data-driven policy decision-making in the country including NCT of Delhi.

(e) and (f): There are 286 Centrally Protected Monuments and Sites in Maharashtra managed by the Archaeological Survey of India (ASI), with conservation carried out as needed according to the National Policy for Conservation. The South Central Zone Cultural Centre (SCZCC) and West Zone Cultural Centre (WZCC) regularly organize cultural programs, providing annual grants for initiatives such as the Orange City Craft Mela and workshops for tribal artists. Additionally, IGNCA focuses on documenting and archiving Maharashtra's diverse heritage, engaging the public through exhibitions and academic collaborations, particularly in tribal areas like Palghar. MoUs under the Gyan Bharatam Mission have been established with various educational and cultural institutions in the state like Kavi Kulaguru Kalidas Sanskrit University, Nagpur, Bhandarkar Oriental Research Institute, Pune and Department of Culture, Govt. of Maharashtra.

चीनी मिलों के लिए कॉर्पोरेट सामाजिक दायित्व निधि

395. श्री सुनील कुमार:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बिहार के वाल्मीकि नगर लोक सभा संसदीय क्षेत्र में चार चीनी मिलें हैं;

(ख) यदि हां, तो गत तीन वर्षों तथा वर्तमान वर्ष के दौरान इन चीनी मिलों द्वारा कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि के अंतर्गत कराए गए विकास कार्यों का ब्यौरा क्या है;

(ग) क्या इन चीनी मिलों द्वारा सीएसआर निधि का उपयोग व्यक्तिगत लाभ हेतु किया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस संबंध में क्या कार्रवाई की गई है?

कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): संसदीय निर्वाचन क्षेत्र के अनुसार सीएसआर व्यय का रिकॉर्ड केंद्रीय स्तर पर नहीं रखा जाता है। सीएसआर ढांचा प्रकटीकरण आधारित है और सीएसआर अधिदेशित कंपनियों को अपने सीएसआर कार्यकलापों का विवरण वार्षिक रूप से एमसीए21 रजिस्ट्री में प्रस्तुत करना अपेक्षित है। सीएसआर व्यय से संबंधित जिलावार, कंपनीवार, सार्वजनिक क्षेत्र के उपक्रम/गैर-सार्वजनिक क्षेत्र के उपक्रमवार, राज्यवार, विकास क्षेत्रवार डाटा आदि www.csr.gov.in पर सार्वजनिक रूप से उपलब्ध है।

(ग) और (घ): उपरोक्त उत्तर (क) एवं (ख) को ध्यान में रखते हुए लागू नहीं है।

PREVENTION OF ILLEGAL CONSTRUCTION IN PROTECTED ZONES

UNDER ASI

396. SHRI CAPTAIN VIRIATO FERNANDES:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware that an illegal bungalow constructed in the Heritage Protected Zone in Ella Village in Old Goa despite order of the Archeological Survey of India (ASI) for demolition, if so, the action taken thereon;
- (b) the reason for delay in demolition of the illegal structure despite orders for demolition by the ASI;
- (c) the details of the measures initiated by the Government to prevent such illegal constructions in Heritage protected Zones/close to protected monuments and under the immediate watchdog of ASI where no construction is permitted, if so, the details thereof; and
- (d) whether the Government has issued any instructions to State Government of Goa to reflect all protected monuments on Regional Plan, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b): On noticing the illegal structure at Chapel of St. Cajetan and Arch of Viceroy's, Old Goa, an order was issued for its removal on 16.08.2022. However, the said order was challenged before the Hon'ble High Court of Bombay at Goa through Writ Petition No. WP/2216/2022 (WP/48 of 2023). The Hon'ble Court, vide judgment dated 06.02.2023, decided the case in favour of the petitioner and quashed and set aside the order. However, now, the matter is under *subjudice* before the Hon'ble Supreme Court of India.
- (c): The illegal constructions at the protected monuments and protected areas

are removed as per the provisions contained in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules framed there under. In order to contain the encroachments and remove them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. They are also authorised to issue show cause notices followed by a direction to the District Collector/Magistrate to remove such illegal constructions under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules 1959. Assistance in containing and removing illegal constructions is also sought from the respective State Government/police authorities from time to time. Further, in addition to the regular watch and ward staff, private security personnel and CISF have also been deployed for the safety and security of selected monuments/sites across the country.--

(d): No such specific instructions have been issued to the State Government of Goa. However, Gazette Notification No. 27/15-3/943/TCP/2023/3254, dated 19.10.2023, published in the Official Gazette of Government of Goa dated 26.10.2023, has notified the site plan by delineating the protected area, prohibited area and regulated area in respect of the ancient monuments and archaeological sites and remains situated within the limits of the Settlement Level plan of the village Panchayat of Ella, Old Goa.

CORPORATE DEFAULTERS**397. SHRI SACHITHANANTHAM R:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the number of corporate entities that have defaulted on loans above Rs. 100 crore during the last five years;
- (b) the total amount involved in such defaults; and
- (c) the action taken against promoters and directors of such defaulting companies?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) and (b): No such data is maintained centrally under the provisions of the Companies Act, 2013 and Insolvency and Bankruptcy Code, 2016.
- (c): Does not arise in view of the reply to (a) and (b) above.

पुरानी पेंशन योजना**398. श्री रमाशंकर बिद्यार्थी राजभर:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का केंद्र तथा राज्यों/संघ राज्यक्षेत्रों में शिक्षकों के लिए पुरानी पेंशन योजना बहाल करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ख) विभिन्न राज्यों/संघ राज्यक्षेत्रों में शिक्षकों की लंबित नियुक्तियों, शिक्षकों की ज्वाइनिंग में रुकावट तथा विज्ञापित पद के बावजूद चयनित उम्मीदवारों को नियुक्ति न मिलने के मुख्य

कारणों का राज्य/संघ राज्यक्षेत्रों में ब्यौरा क्या है; और

(ग) उत्तर प्रदेश में 69,000 सहायक शिक्षकों की भर्ती की वर्तमान स्थिति क्या है और अब तक नियुक्त किए गए अभ्यर्थियों की संख्या कितनी है तथा न्यायालय या विभाग में लंबित मामलों की संख्या कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): शिक्षा संविधान की समवर्ती सूची में एक विषय है, इसलिए देश के अधिकांश स्कूल संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण में आते हैं। तदनुसार, भर्ती, सेवा शर्तों सहित पेंशन संबंधी लाभ, शिक्षकों की तैनाती और उनसे उत्पन्न होने वाले न्यायिक मामलों से संबंधित मामले मुख्य रूप से संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के प्रशासनिक क्षेत्र में आते हैं। इसलिए, शिक्षकों की लंबित नियुक्तियों, शिक्षकों के विलंबित नियुक्ति और विभिन्न राज्यों/संघ राज्य क्षेत्रों में विज्ञापित पदों के खिलाफ चयनित उम्मीदवारों की नियुक्ति न होने से संबंधित मुद्दों को संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा निपटाया जाता है।

भारत सरकार समय-समय पर राज्यों/संघ राज्य क्षेत्रों को शिक्षकों के रिक्त पदों को भरने और पारदर्शी और योग्यता-आधारित प्रक्रियाओं के माध्यम से समय पर भर्ती सुनिश्चित करने की सलाह देती है, जिसमें स्वायत्त शिक्षक भर्ती बोर्डों या इसी तरह के निकायों के माध्यम से भर्ती भी शामिल है। राज्यों/संघ राज्य क्षेत्रों द्वारा आयोजित प्रतियोगी चयन परीक्षाओं के माध्यम से शिक्षकों के रिक्त पदों को भरने से संबंधित प्रगति, निरंतरता, शुचिता और प्रौद्योगिकी-आधारित व्यापक शिक्षक आवश्यकता योजना और पूर्वानुमान अभ्यास करने के बाद, समय-समय पर राज्यों/संघ राज्य क्षेत्रों के साथ नियमित बैठकों के साथ-साथ परामर्शों के माध्यम से समीक्षा की जाती है।

इसके अलावा, समग्र शिक्षा की केंद्र प्रायोजित योजना के तहत, केंद्र सरकार राज्यों/संघ राज्य क्षेत्रों को उचित छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने और शिक्षक से संबंधित पहलों

के लिए वित्तीय सहायता प्रदान करती है, जिसमें एससीईआरटी, डीआईटी, बीआरसी और सीआरसी के माध्यम से सेवाकालीन प्रशिक्षण, शिक्षक क्षमता निर्माण और संस्थागत शैक्षणिक सहायता शामिल है।

विभाग राज्यों/संघ राज्य क्षेत्रों को दीक्षा और पीएम ई-विद्या जैसे आईसीटी प्लेटफॉर्म को अपनाने में भी सहायता करता है तथा बीआरसी और सीआरसी के माध्यम से क्लस्टर-स्तरीय शैक्षणिक समर्थन को मजबूत करने में भी सहायता करता है, ताकि शिक्षकों को मांग पर संसाधन और शैक्षणिक सहायता प्रदान की जा सके और कर्मचारियों की कमी से उत्पन्न होने वाले शैक्षणिक प्रभाव को कम किया जा सके।

केन्द्रीय विद्यालय संगठन (केवीएस) के कर्मचारियों के पेंशन संबंधी लाभ, जो केन्द्र सरकार के अधीन कार्य करते हैं, केन्द्रीय सिविल सेवा (पेंशन) नियम, 1972 के अनुसार अभिशासित होते हैं, जो समय-समय पर संशोधित किए जाते हैं, उन कर्मचारियों के संबंध में जो दिनांक 31.12.2003 तक केविसं सेवा में शामिल हुए थे। जो कर्मचारी दिनांक 01.01.2004 को अथवा उसके बाद केन्द्रीय विद्यालय संगठन में शामिल हुए हैं, वे राष्ट्रीय पेंशन प्रणाली (एनपीएस) के अंतर्गत आते हैं।

नवोदय विद्यालय समिति (एनवीएस) के संबंध में, दिनांक 01.01.2004 से पहले सेवा में शामिल होने वाले कर्मचारी अंशदायी भविष्य निधि (सीपीएफ) योजना द्वारा अभिशासित होते हैं। दिनांक 01.04.2009 को या उसके बाद नवोदय विद्यालय समिति में शामिल होने वाले कर्मचारी अनिवार्य रूप से नई पेंशन योजना (एनपीएस) के तहत कवर किए जाते हैं। दिनांक 01.01.2004 और दिनांक 01.04.2009 के बीच शामिल होने वाले कर्मचारियों को सीपीएफ और एनपीएस योजनाओं के बीच चयन करने का एकमुश्त विकल्प प्रदान किया गया था। जबकि कुछ कर्मचारियों ने एनपीएस का विकल्प चुना, अधिकांश ने सीपीएफ योजना का विकल्प चुना। वर्तमान में, नवोदय विद्यालय समिति के कर्मचारी या तो अंशदायी भविष्य निधि (सीपीएफ) योजना या नई पेंशन योजना (एनपीएस), जैसा भी लागू हो, के तहत कवर किए जाते हैं।

उत्तर प्रदेश सरकार ने सूचित किया है कि 69,000 सहायक शिक्षकों की भर्ती के संबंध में, रवि कुमार सक्सेना बनाम उत्तर प्रदेश राज्य और अन्य के विशेष अवकाश याचिका (डायरी संख्या 38554/2024) माननीय सर्वोच्च न्यायालय के समक्ष विशेष अपील संख्या 172/2023 (महेंद्र पाल और अन्य बनाम उत्तर प्रदेश राज्य और अन्य) और अन्य संबंधित विशेष अपीलों के विरुद्ध दायर की गई है, जो माननीय इलाहाबाद उच्च न्यायालय, लखनऊ बेंच के समक्ष रिट याचिका संख्या 13156/2020 (महेंद्र पाल और अन्य बनाम उत्तर प्रदेश राज्य और अन्य) और अन्य संबंधित याचिकाओं में पारित दिनांक 13.03.2023 के आदेश से उत्पन्न हुई है।

**ESTABLISHMENT OF PRADHAN MANTRI KAUSHAL VIKAS YOJANA
(PMKVY) IN MAHARASHTRA**

399. PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has established and operationalised Pradhan Mantri Kaushal Vikas Yojana (PMKVY) skill training centres in Maharashtra and particularly in Mumbai;
- (b) if so, the total number of PMKVY centres operational in Maharashtra and separately in Mumbai City and Mumbai Suburban districts;
- (c) the details of the locations, job roles and sectors covered by these centres;
- (d) the details of the number of candidates enrolled, trained, certified and placed during the last three years, separately for Maharashtra and Mumbai;

- (e) the details of the placement rate and proportion of trainees absorbed in formal employment in Mumbai;
- (f) whether any independent assessment has been conducted by the Government on the effectiveness of PMKVY centres in addressing Mumbai's urban skill and employment needs; and
- (g) the steps taken by the Government to strengthen industry linkage, apprenticeships and placement outcomes under PMKVY in Mumbai?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Ministry of Skill Development and Entrepreneurship is implementing Pradhan Mantri Kaushal Vikas Yojana (PMKVY) for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country including Maharashtra, through accredited and affiliated Training Centres.

PMKVY 4.0 is a demand driven Scheme and skill training centres are set up project wise based on the requirements received from State/ industry/ industry associations/ training providers. The details of Training Centres that have imparted skill development training under PMKVY 4.0 in the State of Maharashtra, including Mumbai and Mumbai Suburban districts, as on 31.12.2025, are given below:

S. No.	State/District Name	No. of training centres
1	Maharashtra	717
2	Mumbai	20
3	Mumbai Suburban	11

(c): The details of the locations, job roles and sectors covered by these centres in the State of Maharashtra under PMKVY 4.0 as on 31.12.2025 is given at *Statement I* (which is available on Ministry's website at <https://www.msde.gov.in/documents?page=1>).

(d): Under PMKVY 4.0, the focus is to empower trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant skill courses. The details of the number of candidates enrolled, trained, and certified during the last three years (FY 2022-23 to 2024-25), separately for Maharashtra and Mumbai are given below:

State/District	Candidates enrolled	Candidates trained / oriented	Candidates certified
Maharashtra	1,54,112	1,10,652	60,574
Mumbai	4,060	2,453	1,768
Mumbai Suburban	6,046	3,303	2,065

(e): Placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 1.0 to 3.0, 80,950 candidates were reported placed in the State of Maharashtra,

including 1,120 candidates from Mumbai.

(f): An independent third-party impact evaluation of the Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0) has been conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM). The evaluation was conducted across 12 States of the country including Maharashtra, to assess the effectiveness, efficiency, outcomes and impact of PMKVY at the national and state levels based on beneficiary surveys, stakeholder consultations and analysis of scheme data.

(g): The Government has taken various steps to strengthen industry linkage, apprenticeships and placement outcomes under PMKVY 4.0. The courses under PMKVY are designed by industry-led bodies addressing the requirement of emerging sectors. Training has been imparted in Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc. Further, to enable the opportunities for employments, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY. Further, Kaushal Mahotsavs and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been

organized to facilitate the placements opportunities to the certified candidates.

NATIONAL ITI UPGRADATION SCHEME IN MAHARASHTRA

400. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has identified any Government Industrial Training Institutes (ITIs) in Dindori (Scheduled Tribe) Parliamentary Constituency of Maharashtra for upgradation under the National ITI Upgradation Scheme;
- (b) if so, the number and names of such ITIs;
- (c) the details of the present status of infrastructure, civil works and equipment upgradation along with timelines for completion;
- (d) the details of the total number of trainees targeted for Dindori (ST) under the scheme;
- (e) the details of the actual enrolment, completion and dropout figures, particularly of Scheduled Tribe students;
- (f) the details of the number and percentage of trainees placed in industry, apprenticeships or self-employment;
- (g) the details of the names of industry partners associated with these ITIs;
- (h) the details of the nature of their contributions including equipment supply, curriculum support and placement commitments; and
- (i) the details of the additional steps taken by the Government to enhance access, hostels, stipends and retention of students from remote tribal areas

of Dindori?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (i): The Cabinet has approved the Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme to enhance the overall quality and relevance of vocational training in the country.

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation include smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

The scheme was launched by Hon'ble Prime Minister on 4th October 2025.

As per the Cabinet approval, selection of ITIs will be led the by State/UT Governments in consultation with industry ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. The selection of ITIs will depend on the proposals received from State/UT

Governments, subject to readiness and industry collaboration. As per the details received from Government of Maharashtra three (3) clusters in the districts of Pune, Nagpur and Chhatrapati Sambhajinagar have been identified in Maharashtra in the pilot phase. No proposal for ITI/cluster from Dindori (Scheduled Tribe) Parliamentary Constituency of Maharashtra has been received in the pilot phase.

Further, there are 50 ITIs in Dindori Parliamentary Constituency of Maharashtra, with total enrolment of 7,616 trainees, out of which 2,241 trainees belong to Scheduled Tribe category.

प्रधानमंत्री इंटरनशिप योजना के अंतर्गत प्रशिक्षुता के अवसर

401. श्री गोपाल जी ठाकुर:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री इंटरनशिप योजना के तहत देशभर में अब तक प्रदान किए गए कुल प्रशिक्षुता के अवसरों की संख्या कितनी है और इनमें से कितनी प्रशिक्षुता को अनुमोदित किया गया और कितनी सफलतापूर्वक पूर्ण की गई हैं;
- (ख) क्या सरकार ने इस योजना के माध्यम से विशेष रूप से द्वितीय और तृतीय श्रेणी के शहरों के उम्मीदवारों के संदर्भ में और युवाओं की रोजगार योग्यता में वृद्धि के प्रभाव का कोई मूल्यांकन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) बिहार के दरभंगा जिले में इस योजना के तहत उपलब्ध प्रशिक्षुता के अवसरों की वर्तमान स्थिति क्या है; और
- (घ) क्या सरकार ने इस योजना के अंतर्गत कौशल उन्नयन, रोजगार क्षमता में वृद्धि और क्षेत्रवार नियुक्तियों का मूल्यांकन करने हेतु कोई उल्लेखनीय परिणाम या प्रदर्शन संकेतक निर्धारित

किए हैं तथा यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): पीएमआईएस पायलट प्रोजेक्ट के पहले राउंड में, साझेदार कंपनियों ने 1.27 लाख से अधिक इंटरनशिप के अवसर पोस्ट किए और अभ्यर्थियों को 82000 से अधिक इंटरनशिप के प्रस्ताव दिए।

पायलट प्रोजेक्ट के दूसरे राउंड में, साझेदार कंपनियों ने 1.18 लाख से अधिक इंटरनशिप के अवसर (पिछले राउंड के नए और संशोधित अपूरित अवसर) पोस्ट किए और अभ्यर्थियों को 83000 से अधिक इंटरनशिप के प्रस्ताव दिए।

पायलट प्रोजेक्ट के तहत प्रस्तावित इंटरनशिप की अवधि 12 महीने है। पहले राउंड के तहत इंटरनशिप पूरी करने की तारीखें नवंबर 2025 से मार्च 2026 तक हैं और दूसरे राउंड के तहत अप्रैल 2026 से आगे हैं, जो इंटरन के शामिल होने की तारीख पर निर्भर करती हैं। दिनांक 27.01.2026 तक, पहले राउंड के 3417 इंटरन ने इंटरनशिप पूरी कर ली है।

(ख): पीएम इंटरनशिप योजना पायलट परियोजना के दिशानिर्देशों के अनुसार, उद्योग प्रतिनिधियों, राज्य सरकारों, केंद्र सरकार के विभिन्न विभागों/मंत्रालयों सहित विभिन्न हितधारकों को शामिल कर बनी एक निगरानी एवं संचालन समिति का गठन किया गया है, जो योजना के डिजाइन, कार्यान्वयन, संचालन और अन्य पहलुओं की देखरेख करेगी। इसके अतिरिक्त, पायलट परियोजना के कार्यान्वयन के दौरान परिणामों पर नज़र रखने और सुधारात्मक कार्रवाई सुनिश्चित करने के लिए एक समवर्ती निगरानी, मूल्यांकन और शिक्षण (एमईएल) ढांचे का भी प्रावधान किया गया है। कॉरपोरेट कार्य मंत्रालय योजना के प्रभाव का विश्लेषण करने के लिए विभिन्न हितधारकों से नियमित रूप से फीडबैक प्राप्त कर रहा है। योजना के प्रभाव का आकलन किसी भी राज्य या शहर को ध्यान में रखे बिना सभी अभ्यर्थियों के संबंध में किया गया है।

(ग): पीएमआईएस पायलट परियोजना के अंतर्गत, साझेदार कंपनियों द्वारा बिहार के दरभंगा ज़िले

में पहले राउंड में 45 तथा दूसरे राउंड में 57 इंटरशिप अवसर अधिसूचित किए गए।

(घ): विभिन्न प्रमुख कार्य निष्पादन संकेतकों (केपीआई) जैसे प्रस्तुत की गई इंटरशिप की संख्या, प्राप्त आवेदनों की संख्या, कंपनियों द्वारा किए गए चयन, किए गए प्रस्ताव, इंटरन के कार्यग्रहण, पूर्ण की गई इंटरशिप आदि की निगरानी हेतु एक समर्पित डैशबोर्ड विकसित किया गया है। योजना के प्रभाव का विश्लेषण करने के लिए कारपोरेट कार्य मंत्रालय द्वारा विभिन्न हितधारकों से नियमित रूप से किया जा रहा है। इसके अतिरिक्त, पीएमआईएस पोर्टल पर कंपनियों द्वारा इंटरन के प्रदर्शन की त्रैमासिक प्रगति रिपोर्ट अद्यतन किए जाने का भी प्रावधान है।

प्रधानमंत्री इंटरशिप योजना का उद्देश्य भारत की शीर्ष प्रदर्शनकारी कंपनियों और संस्थानों में संरचित इंटरशिप के माध्यम से उद्योग-संगत कौशल का संवर्धन करना, रोजगार-योग्यता में सुधार करना तथा व्यावसायिक अनुभव को प्रोत्साहित करना है, ताकि एक रोजगार के लिए तैयार एवं कुशल कार्यबल का सृजन किया जा सके। यह योजना नियोजन अथवा नियुक्ति प्रस्ताव प्रदान करने के लिए अभिकल्पित नहीं किया गया है।

FUNDS ALLOCATED UNDER PM SHRI SCHEME

402. SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRIMATI SHAMBHAVI:

DR. D. PURANDESWARI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the amount of funds allocated, disbursed, sanctioned under the Pradhan Mantri-School for Rising India (PM-SHRI) in the country since 2019, year-wise and State/UT-wise, particularly in Bihar, Madhya Pradesh, Gujarat and Andhra Pradesh;
- (b) the number of students that have been identified and upgraded under the

- PM-SHRI since 2019 in the country, State/UT-wise and year-wise;
- (c) the details of the Memorandum of Understanding (MoU) signed and those pending under PM-SHRI since its inception, State/UT-wise;
- (d) the details of the collaborations with international educational institutions to adopt best practices in creating model schools under PM-SHRI;
- (e) the details of the steps taken by the Government to integrate digital technologies and smart classrooms to improve the quality of teaching and learning; and
- (f) whether the Government is considering to expand the PM-SHRI scheme to include more schools across the country during the next five years, particularly in Samastipur, Khagariya, Sagar, Surat and Rajahmundry Parliamentary Constituencies, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The centrally sponsored scheme of PM SHRI was approved by Cabinet on 7th September, 2022. Subsequent to the approval, fund allocation and release began in FY 2023-24. The details of funds allocated and released under the PM SHRI scheme during FY 2023-24, FY 2024-25 and FY 2025-26 State/UT/KVS/NVS/NCERT-wise including Bihar, Madhya Pradesh, Gujarat and Andhra Pradesh are attached as **Statement I**.

State/UT/KVS/NVS/NCERT-wise enrolment of students in PM SHRI schools as per UDISE+ data of FY 2024-25 is attached as **Statement-II**.

(c): Under PM SHRI scheme, a total of 34 States/UTs have signed the Memorandum of Understanding (MoU) and only 2 States are yet to sign the MoU which are Tamil Nadu and West Bengal.

(d): Under PM SHRI scheme, there is a provision for engagement of eminent international experts for mentoring in Science and Mathematics, with a financial provision of up to ₹10,000 per PM SHRI school.

(e): PM SHRI scheme has a provision to incorporate digital learning in PM SHRI schools by establishing ICT labs, smart classrooms and digital libraries along with digital educational content. Platforms like DIKSHA are being utilized to provide a repository of high-quality digital learning resources, enabling resource-sharing among educators and students. There is also a provision for the capacity-building of teachers to effectively integrate digital pedagogy into their teaching practices, ensuring enriched and engaging learning experiences for students.

(f): The timeline for implementation of PM SHRI scheme is set for a period of five years, from 2022- 23 to 2026-27. Till date, the number of PM SHRI schools selected in Samastipur, Khagariya, Sagar, Surat and Rajahmundry Parliamentary Constituencies are as follows:

S.No.	Parliamentary Constituency	Number of PM SHRI schools
1	Samastipur	8
2	Khagariya	10
3	Sagar	27
4	Surat	2
5	Rajahmundry	24

STATEMENT-I

The details of funds allocated and released under the PM SHRI scheme during FY 2023-24, FY 2024-25 and FY 2025-26 State/UT/KVS/NVS/NCERT-wise including Bihar, Madhya Pradesh, Gujarat and Andhra Pradesh

(Rs. in crore)

		FY: 2023-24			FY: 2024-25			FY: 2025-26		
S. No.	States/UTs/KVS/NVS	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released (as on 26.01.2026)
1	AandN Islands	6.25	6.25	1.56	7.64	7.64	2.83	10.64	10.64	3.87
2	Andhra Pradesh	354.85	212.91	106.46	782.39	469.43	294.12	643.51	386.1	2.35
3	Arunachal Pradesh	18.73	16.85	4.21	55.92	50.33	33.87	52.55	47.29	4.49
4	Assam	127.46	114.71	57.36	331.02	297.92	142.36	217.63	195.86	40.92
5	Bihar	NA	NA	NA	NA	NA	NA	1000.75	600.45	0
6	Chandigarh	0.73	0.73	0.63	1.8	1.8	1.25	1.65	1.65	0.68
7	Chhattisgarh	65.79	39.47	19.74	201.41	120.85	37.35	196.78	118.07	6.81
8	DNHandDD	2.59	2.59	0.65	2.56	2.56	1.01	3.65	3.65	1.2
9	Goa	6.19	3.71	3.25	15.82	9.49	4.64	16.62	9.97	0.3
10	Gujarat	109.79	65.87	32.94	182.9	109.74	63.58	209.68	125.81	24.89
11	Haryana	85.26	51.16	25.58	225.5	135.3	56.1	191.74	115.04	3.06
12	Himachal Pradesh	NA	NA	NA	150.39	135.35	135.35	113.84	102.46	29.09
13	Jammu and Kashmir	116.43	104.79	52.4	280.76	252.68	99.72	277.07	249.36	3.11
14	Jharkhand	NA	NA	NA	258.72	155.23	38.81	381.45	228.87	11.61
15	Karnataka	50.29	30.17	26.39	251.43	150.86	62.78	376.92	226.15	1.25

16	Ladakh	8.08	8.08	4.04	26.66	26.66	11.91	21.22	21.22	14.47
17	Lakshadweep	4.36	4.36	1.09	6.77	6.77	0.72	7.35	7.35	1.42
18	Madhya Pradesh	219.99	131.99	44.53	436.41	261.84	145.33	613.35	368.01	10.84
19	Maharashtra	211.35	126.81	63.4	565.61	339.37	226.15	367.62	220.57	9.13
20	Manipur	39.19	35.27	17.64	92.1	82.89	37.83	73.27	65.94	8.07
21	Meghalaya	9.55	8.59	4.3	33.96	30.57	20.08	35.21	31.68	0.35
22	Mizoram	9.11	8.2	4.1	13.33	12	4.96	12.98	11.68	0.78
23	Nagaland	4.34	3.9	0.98	24.81	22.33	5.44	33.78	30.4	0.71
24	Odisha	NA	NA	NA	435.03	261.02	130.51	851.99	511.19	43.81
25	Puducherry	3.91	2.35	2.06	10.87	6.52	3	9.43	5.66	0.09
26	Punjab	NA	NA	NA	209.46	125.68	94.26	346.36	207.82	45.59
27	Rajasthan	163.94	98.36	24.59	450.83	270.5	118.69	434.66	260.79	21.38
28	Sikkim	22.61	20.35	10.18	34.51	31.06	15.11	29.7	26.73	5.79
29	Telangana	398.69	239.21	59.8	647.78	388.67	342.09	422.54	253.52	16.88
30	Tripura	26.23	23.61	11.8	57.41	51.67	38.45	43.04	38.73	1.67
31	Uttar Pradesh	404.98	242.99	121.5	671.14	402.68	246.86	629.38	377.63	56.83
32	Uttarakhand	72.91	65.62	57.42	130.1	117.09	58.6	149.07	134.16	8.18
32	KVS	590.71	590.71	295.36	817.78	817.78	656.29	428.05	428.05	93.69
33	NVS	260.73	260.73	162.72	654.44	654.44	441.03	383.65	383.65	265.1
34	NCERT	NA	NA	NA	NA	NA	NA	5.12	5.12	1.28
	Total	3395.04	2520.34	1216.68	8067.26	5808.72	3571.08	8592.25	5811.27	739.69

***Note:** NA- States had not onboarded the PM SHRI scheme in the aforesaid year.

STATEMENT-II

**State/UT/KVS/NVS/NCERT-wise enrolment of students in PM SHRI schools
as per UDISE+ data of FY 2024-25**

S.No.	Name of States/UTs//KVS/NVS/NCERT	Total Enrolment
1	ANDAMAN AND NICOBAR ISLANDS	9,319
2	ANDHRA PRADESH	4,91,452
3	ARUNACHAL PRADESH	20,514
4	ASSAM	2,33,510
5	BIHAR	7,07,205
6	CHANDIGARH	4,864
7	CHHATTISGARH	1,57,941

8	DDNHandDD	4,390
9	GOA	5,116
10	GUJARAT	2,05,990
11	HARYANA	1,56,516
12	HIMACHAL PRADESH	67,014
13	JAMMU AND KASHMIR	90,606
14	JHARKHAND	2,23,346
15	KARNATAKA	2,07,377
16	KVS	11,22,595
17	LADAKH	3,242
18	LAKSHADWEEP	5,996
19	MADHYA PRADESH	4,40,274
20	MAHARASHTRA	3,05,210
21	MANIPUR	38,597
22	MEGHALAYA	16,115
23	MIZORAM	4,464
24	NAGALAND	13,959
25	NVS	2,86,256
26	NCERT	3,432
27	ODISHA	3,87,544
28	PUDUCHERRY	6,859
29	PUNJAB	2,18,434
30	RAJASTHAN	2,95,131
31	SIKKIM	19,019
32	TELANGANA	3,13,221
33	TRIPURA	37,826
34	UTTAR PRADESH	6,31,879
35	UTTARAKHAND	83,783
	TOTAL	68,18,996

Source: UDISE+ 2024-2025

UNEMPLOYMENT AND INFLATION

403. SHRI E T MOHAMMED BASHEER:

Will the Minister of **FINANCE** be pleased to state:

- (a) the current trends and causes of unemployment and inflation in the country and the manner in which they are interrelated;
- (b) the policies and regulatory mechanisms introduced by the Government to simultaneously control inflation and generate employment in the country;

and

(c) the manner in which these interventions by the Government help in achieving a balance between price stability and employment growth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): According to the Annual Periodic Labour Force Survey (PLFS) 2023-24 (July to June period), the all-India annual unemployment rate for individuals aged 15 years and above (as per usual status) declined from 6 per cent in 2017-18 to 3.2 per cent in 2023-24. At the same time, the average retail inflation rate (Y-o-Y) measured by the Consumer Price Index (CPI) declined from 5.4 per cent in 2023-24 to 4.6 per cent in 2024-25, the lowest in the last 6 years. It moderated further in 2025-26 (April-December), with average retail inflation easing to 1.7 per cent.

According to economic theory, periods of high unemployment may reduce wage pressures, which consequently can suppress household demand and mitigate inflationary pressures within the economy. However, in the Indian context, the interaction between unemployment and inflation rate is shaped by several factors, such as the structural characteristics of the labour markets, supply-side drivers of prices and government interventions to control inflation and generate employment.

(b): The Government has undertaken a series of measures to control inflation and foster sustainable employment in the economy. The measures to control inflation and stabilise the prices of essential items include building buffers of

key food items and periodically releasing these items into the open market; preventing hoarding by setting and revising stock limits; distributing select food items like rice, wheat flour, chana, masur dal and moong dal at subsidised prices through designated retail outlets under the Bharat brand and periodic reduction in the retail selling prices of domestic LPG. Some recent initiatives aim to strengthen the pulse and edible oil markets in the country. With ₹42,000 crore investment and 1,100 projects focused on modernising rural infrastructure, the 'Pradhan Mantri Dhan-Dhaanya Krishi Yojana' and the 'Self-Reliance in Pulses Mission' were launched to boost farmers' incomes. The Government has also recently approved a ₹13,890 crore procurement of pulses and oilseeds at the minimum support price in Uttar Pradesh and Gujarat under the PM-ASHA scheme. A recent amendment notified by the Government is the Vegetable Oil Products Production and Availability (Regulation) Amendment Order, 2025, effective since August 01, 2025, which is a crucial step in correcting supply-demand imbalances in the edible oil market.

Further, the Government is implementing various schemes/programmes to expand job opportunities and improve employability. These inter-alia include Prime Minister's Employment Generation Programme, Mahatma Gandhi National Rural Employment Guarantee Scheme (Replaced with the Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin) Act, 2025), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission, Deendayal Upadhyaya Grameen Kaushalya Yojana, Rural Self Employment and Training Institutes, Deendayal Antyodaya Yojana-National Urban

Livelihoods Mission, PM Street Vendor's AtmaNirbhar Nidhi, Stand-up India Scheme, Start Up India, Pradhan Mantri Mudra Yojana, Pradhan Mantri Kaushal Vikas Yojana, etc. Details of various employment generation schemes/programmes being implemented by the Government can be viewed at https://dge.gov.in/dge/schemes_programmes.

In addition, the Government has approved the Employment Linked Incentive Scheme, named the Pradhan Mantri Viksit Bharat Rozgar Yojana, to support employment generation, enhance employability, and social security. Further, the Ministry of Labour and Employment is running the National Career Service Portal, which is a one-stop solution for providing career-related services.

(c): The targeted government interventions to control inflation and generate employment, as highlighted in part (b) above, have helped achieve the dual objectives of lower inflation and lower unemployment. The downward trend reflects sustained government efforts to maintain price stability and strengthen labour-market outcomes. Macroeconomic reforms, skill development initiatives, and measures to boost domestic manufacturing have helped create job opportunities and enhanced labour market resilience, while also easing supply-side constraints to mitigate inflationary pressures.

मुखौटा कंपनियाँ

404. श्री नीरज मौर्य:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार कंपनी अधिनियम, 2013 के अंतर्गत मुखौटा कंपनियों की कोई स्पष्ट वैधानिक परिभाषा निर्धारित करने अथवा ऐसी कंपनियों को कोई कानूनी दर्जा प्रदान करने पर विचार कर रही है;

(ख) यदि हाँ, तो तत्संबंधी व्यौरा क्या है;

(ग) मुखौटा कंपनियों द्वारा धन शोधन (मनी लॉन्ड्रिंग) एवं कर चोरी जैसी अवैध गतिविधियों पर रोक लगाने हेतु डेटा-आधारित निगरानी तंत्र एवं अनुपालन को सुदृढ़ करने के लिए सरकार द्वारा अब तक उठाए गए ठोस कदमों का ब्यौरा क्या है;

(घ) अब तक अवैध ऑनलाइन ऋण ऐप्स से संबद्ध कितनी संस्थाओं को नियामकीय जांच के दायरे में लाया गया है तथा इन जांचों से सरकार को क्या परिणाम अपेक्षित हैं; और

(ङ) उत्तर प्रदेश के बरेली, बदायूं एवं शाहजहांपुर जिलों में गत पाँच वर्षों के दौरान कंपनी अधिनियम, 2013 की धारा 248 के अंतर्गत कितनी निष्क्रिय/मुखौटा कंपनियों की पहचान की गई है तथा उनके विरुद्ध की गई कार्रवाई का ब्यौरा क्या है?

कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ग): केंद्र सरकार कंपनी अधिनियम, 2013 के प्रासंगिक प्रावधानों के अनुसार गंभीर उल्लंघनों और अन्य गैर-अनुपालनों से संबंधित शिकायतों, संदर्भों और सूचनाओं के आधार पर जांच, निरीक्षण और छानबीन का आदेश देती है। इन जांचों के निष्कर्षों के आधार पर, कंपनी अधिनियम, 2013 की धारा 248 (1) के तहत कंपनियों को हटाने सहित कार्रवाई करने के निर्देश जारी किए जाते हैं।

(घ): कंपनी अधिनियम, 2013 के तहत जांच, लेखा पुस्तकों के निरीक्षण और छानबीन के निष्कर्षों के आधार पर, समय-समय पर उन कंपनियों के विरुद्ध कार्रवाई की जाती है, जिनमें ऋण ऐप्स के माध्यम से ऑनलाइन ऋण गतिविधियों में शामिल कंपनियां भी शामिल हैं। इलेक्ट्रॉनिक्स और

सूचना प्रौद्योगिकी मंत्रालय एमईआईटीवाई को सूचना प्रौद्योगिकी अधिनियम 2000 की धारा 69क के तहत सार्वजनिक पहुंच के लिए सूचना को अवरुद्ध करने के निर्देश जारी करने का अधिकार है। अब तक, उचित प्रक्रिया का पालन करते हुए, एमईआईटीवाई ने सूचना प्रौद्योगिकी अधिनियम 2000 की धारा 69क के तहत कुल 87 अवैध ऋण आवेदन अवरुद्ध किए हैं।

(ड): कंपनी अधिनियम, 2013 (अधिनियम) की धारा 455 के अंतर्गत 'निष्क्रिय कंपनी' से तात्पर्य (i) किसी भावी परियोजना के लिए या किसी परिसंपत्ति या बौद्धिक संपदा को धारण करने के लिए गठित ऐसी कंपनी से है जिसका कोई महत्वपूर्ण लेखा-जोखा लेनदेन नहीं है, या (ii) कोई निष्क्रिय कंपनी जिसने पिछले दो वित्तीय वर्षों के दौरान कोई व्यवसाय या संचालन नहीं किया है, या कोई महत्वपूर्ण लेखा लेनदेन नहीं किया है, या पिछले दो वित्तीय वर्षों के दौरान वित्तीय विवरण और वार्षिक रिटर्न फाइल नहीं किए हैं।

चूंकि कंपनी अधिनियम, 2013 के अंतर्गत 'शेल कंपनी' शब्द को परिभाषित नहीं किया गया है, इसलिए अपेक्षित सूचना नहीं रखी जाती है।

कंपनी अधिनियम, 2013 की धारा 248(1) के अंतर्गत पांच वर्षों में बरेली, बदायूं और शाहजहांपुर जिलों में हटाई गई कंपनियों की संख्या निम्न प्रकार है:-

वित्तीय वर्ष	जिला का नाम		
	बरेली	बदायूं	शाहजहांपुर
	248(1)	248(1)	248(1)
2020-21	—	—	—
2021-22	—	—	—
2022-23	195	17	38
2023-24	—	—	—
2024-25	—	—	—
2025 (अब तक)	—	—	—
कुल	195	17	38

AWP&B UNDER PM-POSHAN**405. SHRI B K PARTHASARATHI:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether State Government across the country have submitted Annual Work Plan and Budget (AWP&B) under PM-POSHAN during the last three years;
- (b) if so, the budget allocated for each of the components cost of foodgrains, material cost, honorarium to cook-cum-helpers, transportation assistance, management, monitoring and evaluation, flexi component during the last three years, State/UT-wise and year-wise under the plan;
- (c) the amount of Central Government share provided for each of the component during the last three years State/UT-wise and year-wise;
- (d) whether the Central Government has monitoring mechanisms put in place to ensure that States submit their annual plans under the scheme; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (e): All the States/ UTs have submitted Annual Work Plan and Budget (AWP&B) under PM-POSHAN during the last three years.

Flexi component is five percent of the aggregate of the cost of food grains, cooking cost, transport assistance, honorarium to cook-cum-helpers and MME with no separate additional budgetary support for this component.

The requirement of funds under this component will be met from available funds. The flexi component is used by the States/UTs for setting up of School Nutrition Gardens (SNGs) and provision of Supplementary Nutrition interventions in identified districts. Many States/UTs provide additional supplementary nutrition interventions like egg, milk, chikki, fresh fruits, chicken, ragi malt etc.

The component-wise and State/ UT-wise budget allocated for last three years is given at **Statement-I**. The component-wise and State/ UT-wise Central Share released during the last three years is given at **Statement-II**.

The Government of India has issued detailed guidelines on quality, monitoring mechanism, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme which are available on official website <https://pmposhan.education.gov.in>. The scheme provides elaborate monitoring mechanism to ensure that States/UTs to submit their annual plans under the scheme i.e. Empowered Committee under the Chairpersonship of Hon'ble Union Education Minister, Programme Approval Board (PAB) under the Chairpersonship of Secretary (DoSEandL), State Steering-cum-Monitoring Committee under the Chairpersonship of Chief Secretary, District level Steering-cum- Monitoring Committee under the Chairpersonship of District Collector. The PM Poshan Guidelines provides a District Level Committee under the Chairmanship of senior most Member of Parliament (MP) of the district to monitor the scheme on quarterly basis.

STATEMENT-I**Component-wise and State/ UT-wise budget allocated for last three years**

S. No.	State/UT	Recurring components (2022-23) (Rs. In lakhs)					
		Material Cost		Total	Honorarium to cook-cum-helpers		Total
		Centre	State		Centre	State	
1	Andhra Pradesh	25707.12	17153.25	42860.37	5297.76	3531.84	8829.60
2	Arunachal Pradesh	1982.16	221.79	2203.95	539.91	59.99	599.9
3	Assam	56045.05	6271.06	62316.11	10709.82	1189.98	11899.80
4	Bihar	96294.49	64256.44	160550.93	14718.96	9812.64	24531.60
5	Chhattisgarh	27354.28	18252.77	45607.05	5605.2	3736.8	9342.00
6	Goa	1302.22	868.86	2171.08	154.74	103.16	257.9
7	Gujarat	44547.93	29725.55	74273.48	5779.74	3853.16	9632.90
8	Haryana	14032.73	9363.74	23396.47	1814.76	1209.84	3024.60
9	Himachal Pradesh	7257.06	812.03	8069.09	1937.88	215.32	2153.20
10	Jharkhand	29900.06	19952.64	49852.70	4757.16	3171.44	7928.60
11	Karnataka	42043.79	28053.75	70097.54	7308.96	4872.64	12181.60
12	Kerala	22678.11	15131.84	37809.95	1060.38	706.92	1767.3
13	Madhya Pradesh	46002.15	30695.27	76697.42	12745.08	8496.72	21241.80
14	Maharashtra	81369.65	54291.51	135661.16	10512.06	7008.04	17520.10
15	Manipur	1977.78	221.28	2199.06	673.83	74.87	748.70
16	Meghalaya	7352.82	822.68	8175.50	1689.84	187.76	1877.60
17	Mizoram	1542.92	172.65	1715.57	440.46	48.94	489.40
18	Nagaland	1593.80	178.32	1772.12	416.07	46.23	462.30
19	Odisha	42882.87	28613.77	71496.64	6725.40	4483.60	11209.00
20	Punjab	14302.87	9543.35	23846.22	2966.94	1977.96	4944.90
21	Rajasthan	56480.29	37688.07	94168.36	6868.78	4579.18	11447.96
22	Sikkim	598.75	67.00	665.75	170.19	18.91	189.10

23	Tamil Nadu	29253.45	19518.71	48772.16	7687.80	5125.20	12813.00
24	Telangana	12590.08	8400.97	20991.05	3253.92	2169.28	5423.20
25	Tripura	5196.47	581.46	5777.93	1012.68	112.52	1125.20
26	Uttar Pradesh	107540.75	71765.83	179306.58	22450.02	14966.68	37416.70
27	Uttarakhand	8489.79	950.10	9439.89	2427.30	269.70	2697.00
28	West Bengal	108666.67	72511.69	181178.36	14927.94	9951.96	24879.90
29	AandN Islands	379.17	0.00	379.17	72.10	0.00	72.10
30	Chandigarh	1465.72	0.00	1465.72	90.00	0.00	90.00
31	DandN H and Daman Diu	966.60	0.00	966.60	119.00	0.00	119.00
32	Delhi	13072.32	8721.68	21794.00	1059.72	706.48	1766.20
33	Jammu and Kashmir	10563.46	1181.95	11745.41	2915.46	323.94	3239.40
34	Ladakh	225.80	0	225.80	88.90	0	88.90
35	Lakshadweep	121.85	0.00	121.85	11.00	0.00	11.00
36	Puducherry	477.31	318.49	795.80	61.86	41.24	103.10
	Total	922258.34	556308.5	1478566.84	159071.62	93052.94	252124.56

S. No	State/UT	Recurring components (2022-23) (Rs. In lakhs)			Total of All Recurring Components (2022-23) (Rs. In lakhs)		
		Cost of Foodgrains	Transportation Assistance	Management, Monitoring and Evaluation	Centre	State	Total
1	Andhra Pradesh	2587.96	1293.99	941.94	35828.77	20685.09	56513.86
2	Arunachal Pradesh	133.07	115.33	74.80	2845.27	281.78	3127.05
3	Assam	3762.63	1705.72	1950.02	74173.24	7461.04	81634.28
4	Bihar	9694.08	3535.10	3354.55	127597.18	74069.08	201666.26
5	Chhattisgarh	2753.79	1207.08	996.85	37917.2	21989.57	59906.77

6	Goa	87.4	65.55	43.47	1653.38	972.02	2625.39
7	Gujarat	3737.24	2242.34	1520.29	57827.54	33578.71	91406.25
8	Haryana	1200.79	706.35	479.37	18234.00	10573.58	28807.58
9	Himachal Pradesh	487.21	369.64	271.41	10323.20	1027.35	11350.55
10	Jharkhand	3010.08	1178.94	1048.85	39895.09	23124.08	63019.17
11	Karnataka	3992.73	2116.31	1497.48	56959.27	32926.39	89885.66
12	Kerala	2283.03	1141.51	733.4	27896.43	15838.76	43735.19
13	Madhya Pradesh	3442.45	2315.54	1741.64	66246.86	39191.99	105438.85
14	Maharashtra	8191.58	4095.79	2812.56	106981.6 4	61299.55	168281.19
15	Manipur	132.77	104.89	78.00	2967.27	296.15	3263.42
16	Meghalaya	493.61	317.55	266.06	10119.88	1010.44	11130.32
17	Mizoram	103.59	137.08	60.05	2284.10	221.59	2505.69
18	Nagaland	106.99	88.84	59.55	2265.25	224.55	2489.80
19	Odisha	4317.07	2158.54	1514.27	57598.15	33097.37	90695.52
20	Punjab	1199.91	719.95	518.11	19707.78	11521.31	31229.09
21	Rajasthan	4422.33	2841.42	1906.54	72519.36	42267.25	114786.61
22	Sikkim	40.20	24.39	22.50	856.03	85.91	941.94
23	Tamil Nadu	2944.97	1472.49	1116.69	42475.40	24643.91	67119.31
24	Telangana	1267.46	470.23	474.71	18056.40	10570.25	28626.65
25	Tripura	348.87	336.09	186.14	7080.25	693.98	7774.23
26	Uttar Pradesh	9635.36	5413.13	3916.06	148955.3 2	86732.51	235687.83
27	Uttarakhand	584.31	478.19	323.47	12303.06	1219.80	13522.86
28	West Bengal	10939.60	5105.15	3770.27	143409.6 3	82463.65	225873.28
29	AandN Islands	22.89	5.73	12.95	492.84	0.00	492.84
30	Chandigarh	76.71	22.12	44.67	1699.22	0.00	1699.22
31	DandN H and Daman Diu	58.95	27.24	31.64	1203.43	0.00	1203.43
32	Delhi	1096.67	329.00	420.06	15977.77	9428.16	25405.93
33	Jammu and Kashmir	709.17	319.12	391.69	14898.90	1505.89	16404.79
34	Ladakh	13.64	6.13	9.03	343.50	0.00	343.50
35	Lakshadweep	7.36	3.68	3.89	147.78	0.00	147.78
36	Puducherry	48.05	12.01	16.18	615.41	359.73	975.14
	Total	83934.52	42482.16	32609.16	1240355. 8	649361.4 4	1889717.23

S. No.	State/UT	Recurring components (2023-24) (Rs. In lakhs)					
		Material Cost		Total	Honorarium to cook-cum-helpers		Total
		Centre	State		Centre	State	
1	Andhra Pradesh	23704.51	15810.73	39515.24	5297.76	3531.84	8829.60
2	Arunachal Pradesh	2115.90	234.12	2350.02	517.77	57.53	575.3
3	Assam	49626.34	5491.92	55118.26	10709.82	1189.98	11899.8
4	Bihar	101750.53	67864.36	169614.89	14718.96	9812.64	24531.6
5	Chhattisgarh	24294.78	16204.09	40498.87	5605.2	3736.8	9342.00
6	Goa	1476.22	984.65	2460.87	169.08	112.72	281.8
7	Gujarat	40094.86	26742.46	66837.32	5779.74	3853.16	9632.90
8	Haryana	14224.75	9487.78	23712.53	1788.78	1192.52	2981.3
9	Himachal Pradesh	7444.52	824.26	8268.78	1937.88	215.32	2153.2
10	Jharkhand	29602.12	19742.9	49345.02	4757.16	3171.44	7928.6
11	Karnataka	41642.39	27775	69417.39	7347.66	4898.44	12246.10
12	Kerala	23400.89	15608.55	39009.44	1060.38	706.92	1767.3
13	Madhya Pradesh	44156.80	29452.42	73609.22	12613.86	8409.24	21023.1
14	Maharashtra	85790.63	57222.66	143013.29	10512.06	7008.04	17520.1
15	Manipur	2088.11	230.6	2318.71	589.5	65.5	655
16	Meghalaya	7169.34	792.68	7962.02	1808.55	200.95	2009.50
17	Mizoram	1707	188.8	1895.8	439.47	48.83	488.3
18	Nagaland	1647.57	182.08	1829.65	416.07	46.23	462.3
19	Odisha	40914.21	27289.43	68203.64	6725.4	4483.6	11209.00
20	Punjab	17025.89	11355.69	28381.58	2966.94	1977.96	4944.90
21	Rajasthan	56150.93	37450.97	93601.90	9603.84	6402.56	16006.40
22	Sikkim	581.68	64.43	646.11	170.19	18.91	189.1
23	Tamil Nadu	32770.61	21858.36	54628.97	7687.80	5125.20	12813.00
24	Telangana	14734.41	9827.15	24561.56	3252.06	2168.04	5420.10
25	Tripura	4614.18	510.87	5125.05	1105.92	122.88	1228.80
26	Uttar Pradesh	113233.76	75520.26	188754.02	22491.48	14994.32	37485.80
27	Uttarakhand	8949.17	990.67	9939.84	2427.30	269.70	2697.00
28	West Bengal	95581.64	63750.43	159332.07	14927.94	9951.96	24879.90
29	AandN Islands	351.84	0	351.84	72.10	0.00	72.10
30	Chandigarh	1081.25	0	1081.25	90.00	0.00	90.00
31	DandN H and Daman Diu	852.55	0	852.55	115.70	0	115.70
32	Delhi	9630.32	6423.94	16054.26	1235.40	823.60	2059.00

33	Jammu and Kashmir	10501.87	1161.63	11663.5	2915.46	323.94	3239.40
34	Ladakh	232.72	0	232.72	92.40	0	92.40
35	Lakshadweep	112.39	0	112.39	0.90	0	0.90
36	Puducherry	450.90	300.74	751.64	61.86	41.24	103.10
Total		909707.58	551344.63	1461052.21	162012.39	94962.01	256974.4

S. No.	State/UT	Recurring components (2023-24) (Rs. In lakhs)			Total of Recurring Components (2023-24) (Rs. In lakhs)		
		Cost of Foodgrains	Transportation Assistance	Management, Monitoring and Evaluation	Centre	State	Total
1	Andhra Pradesh	2175.79	1087.89	871.18	33137.14	19342.57	52479.71
2	Arunachal Pradesh	129.40	112.14	77.63	2952.84	291.65	3244.49
3	Assam	3034.84	1375.79	1748.16	66494.95	6681.9	73176.85
4	Bihar	9339.13	3405.67	3488.79	132703.08	77677	210380.08
5	Chhattisgarh	1982.15	977.45	887.21	33746.79	19940.89	53687.68
6	Goa	112.92	67.75	49.3	1875.27	1097.37	2972.64
7	Gujarat	2907.32	1840.08	1366.8	51988.80	30595.62	82584.42
8	Haryana	1109.81	652.83	479.95	18256.12	10680.3	28936.42
9	Himachal Pradesh	455.29	345.41	274.94	10458.04	1039.58	11497.62
10	Jharkhand	2716.91	1064.12	1029.79	39170.10	22914.34	62084.44
11	Karnataka	3491.24	1911.12	1468.60	55861.01	32673.44	88534.45
12	Kerala	2147.97	1073.98	747.45	28430.67	16315.47	44746.14
13	Madhya Pradesh	3012.79	2026.54	1668.87	63478.86	37861.66	101340.52
14	Maharashtra	6824.72	3937.34	2890.75	109955.50	64230.7	174186.20
15	Manipur	127.66	100.85	78.47	2984.59	296.1	3280.69
16	Meghalaya	438.38	282.02	261.85	9960.14	993.63	10953.77
17	Mizoram	104.38	179.12	65.60	2495.57	237.63	2733.20
18	Nagaland	100.73	83.65	60.70	2308.72	228.31	2537.03
19	Odisha	3755.43	1877.71	1438.36	54711.11	31773.03	86484.14
20	Punjab	1302.26	781.35	596.06	22672.50	13333.65	36006.15
21	Rajasthan	4008.46	2577.73	1953.18	74294.14	43853.53	118147.67
22	Sikkim	35.57	21.59	21.85	830.88	83.34	914.22
23	Tamil Nadu	3008.03	1504.02	1214.20	46184.66	26983.56	73168.22
24	Telangana	1352.36	501.73	535.70	20376.25	11995.19	32371.44
25	Tripura	282.19	271.85	169.40	6443.54	633.75	7077.29

26	Uttar Pradesh	9249.50	5196.35	4054.62	154225.71	90514.58	244740.29
27	Uttarakhand	556.87	459.09	334.60	12727.03	1260.37	13987.40
28	West Bengal	8772.99	4094.07	3331.17	126707.81	73702.39	200410.20
29	AandN Islands	19.38	4.84	12.10	460.26	0	460.26
30	Chandigarh	57.55	14.88	33.58	1277.27	0	1277.27
31	DandN H and Daman Diu	46.94	21.91	28.00	1065.1	0	1065.10
32	Delhi	736.69	221.01	319.23	12142.65	7247.54	19390.19
33	Jammu and Kashmir	642.18	288.98	387.41	14735.90	1485.57	16221.47
34	Ladakh	12.82	5.76	9.28	352.98	0	352.98
35	Lakshadweep	6.19	3.09	3.31	125.88	0	125.88
36	Puducherry	41.38	10.35	15.24	579.73	341.98	921.71
Total		74098.22	38380.06	31973.33	1216171.59	646306.64	1862478.23

S. No.	State/UT	Recurring Components (2024-25) (Rs. In lakhs)					
		Material Cost		Total	Honorarium to cook-cum- helpers		Total
		Centre	State		Centre	State	
1	Andhra Pradesh	21718.82	14486.18	36205	5456.17	3637.45	9093.62
2	Arunachal Pradesh	1937.16	214.43	2151.59	517.77	57.53	575.30
3	Assam	50700.23	5608.25	56308.48	9777.87	1086.43	10864.30
4	Bihar	105974.52	70681.5	176656.02	14718.96	9812.64	24531.60
5	Chhattisgarh	23904.75	15944.17	39848.92	5605.20	3736.80	9342.00
6	Goa	1478.21	985.98	2464.19	170.40	113.60	284.00
7	Gujarat	39705.47	26482.74	66188.21	5782.98	3855.32	9638.30
8	Haryana	13533.63	9027.12	22560.75	1801.32	1200.88	3002.20
9	Himachal Pradesh	6896.60	763.59	7660.19	1932.93	214.77	2147.70
10	Jharkhand	27773.70	18523.48	46297.18	4757.16	3171.44	7928.60
11	Karnataka	43377.15	28932.13	72309.28	8028.13	5352.09	13380.22
12	Kerala	21945.52	14638.11	36583.63	1060.38	706.92	1767.30
13	Madhya Pradesh	41172.53	27461.81	68634.34	12411.84	8274.56	20686.40
14	Maharashtra	85085.11	56751.99	141837.1	10723.98	7149.32	17873.30
15	Manipur	2359.99	260.61	2620.60	592.38	65.82	658.20

16	Meghalaya	7192.92	795.57	7988.49	1808.55	200.95	2009.50
17	Mizoram	1,624.17	179.68	1803.85	439.47	48.83	488.30
18	Nagaland	1530.54	169.14	1699.68	416.07	46.23	462.30
19	Odisha	39292.86	26208.59	65501.45	6725.40	4483.60	11209.00
20	Punjab	15050.37	10037.98	25088.35	2712.00	1808.00	4520.00
21	Rajasthan	45493.68	30343.50	75837.18	6924.18	4616.12	11540.30
22	Sikkim	549.69	60.90	610.59	170.19	18.91	189.10
23	Tamil Nadu	31160.15	20784.47	51944.62	7687.80	5125.20	12813.00
24	Telangana	11595.32	7733.85	19329.17	3252.06	2168.04	5420.10
25	Tripura	4021.76	445.30	4467.06	1105.92	122.88	1228.80
26	Uttar Pradesh	101030.00	67382.46	168412.46	22337.52	14891.68	37229.20
27	Uttarakhand	8101.17	897.22	8998.39	2345.13	260.57	2605.70
28	West Bengal	80449.13	53656.48	134105.61	13813.98	9209.32	23023.30
29	AandN Islands	358.93	0.00	358.93	72.10	0.00	72.10
30	Chandigarh	1016.85	0.00	1016.85	90.00	0.00	90.00
31	DandN H and Daman Diu	924.70	0.00	924.70	115.70	0.00	115.70
32	Delhi	11659.94	7777.62	19437.561	1253.40	835.60	2089.00
33	Jammu and Kashmir	11027.81	1219.34	12247.15	2915.46	323.94	3239.40
34	Ladakh	230.23	0.00	230.23	92.40	0.00	92.40
35	Lakshadweep	124.14	0.00	124.14	0.00	0.00	0.00
36	Puducherry	420.69	280.59	701.28	61.86	41.24	103.10
	Total	860418.44	518734.781	1379153.221	157676.66	92636.68	250313.34

S. No.	State/UT	Recurring Components (2024-25) (Rs. In lakhs)			Total of Recurring Components (2024-25) (Rs. In lakhs)		
		Cost of Foodgrains	Transportation Assistance	Management, Monitoring and Evaluation	Centre	State	Total
1	Andhra Pradesh	1993.51	996.76	814.46	30979.72	18123.63	49103.35
2	Arunachal Pradesh	118.47	102.68	72.25	2748.33	271.96	3020.29
3	Assam	3100.31	1405.47	1754.56	66738.44	6694.68	73433.12
4	Bihar	9726.81	3547.04	3617.12	137584.45	80494.14	218078.59

5	Chhattisgarh	2194.15	961.77	881.98	33547.85	19680.97	53228.82
6	Goa	113.07	67.84	49.40	1878.92	1099.58	2978.50
7	Gujarat	3037.01	1822.21	1359.39	51707.06	30338.06	82045.12
8	Haryana	1055.93	621.14	459.33	17471.35	10228	27699.35
9	Himachal Pradesh	421.79	319.99	258.42	9829.73	978.36	10808.09
10	Jharkhand	2549.11	998.41	974.12	37052.50	21694.92	58747.42
11	Karnataka	3763.07	1990.75	1543.30	58702.4	34284.22	92986.62
12	Kerala	2014.42	1007.21	702.74	26730.27	15345.03	42075.30
13	Madhya Pradesh	2695.79	944.79	1545.07	58770.02	35736.37	94506.39
14	Maharashtra	6960.53	3904.95	2880.21	109554.78	63901.31	173456.09
15	Manipur	144.28	113.98	86.69	3297.32	326.43	3623.75
16	Meghalaya	439.84	282.96	262.55	9986.82	996.52	10983.34
17	Mizoram	99.32	170.43	63.01	2396.40	228.51	2624.91
18	Nagaland	93.58	77.69	57.18	2175.06	215.37	2390.43
19	Odisha	3606.69	1803.34	1388.56	52816.85	30692.19	83509.04
20	Punjab	1151.14	690.69	529.31	20133.51	11845.98	31979.49
21	Rajasthan	3247.73	2087.86	1559.34	59312.79	34959.62	94272.41
22	Sikkim	33.61	39.23	21.41	814.13	79.81	893.94
23	Tamil Nadu	2860.25	1430.12	1164.74	44303.06	25909.67	70212.73
24	Telangana	1064.29	394.85	440.28	16746.80	9901.89	26648.69
25	Tripura	245.96	236.95	151.49	5762.08	568.18	6330.26
26	Uttar Pradesh	8252.81	2318.20	3616.35	137554.88	82274.14	219829.02
27	Uttarakhand	504.23	415.62	306.89	11673.04	1157.79	12830.83
28	West Bengal	7383.92	3445.83	2837.52	107930.38	62865.8	170796.18
29	AandN Islands	19.76	9.89	12.44	473.12	0	473.12
30	Chandigarh	48.61	14.01	31.58	1201.05	0	1201.05
31	DandN H and Daman Diu	50.91	23.76	30.11	1145.18	0	1145.18
32	Delhi	891.93	267.58	379.97	14452.82	8613.221	23066.04
33	Jammu and Kashmir	674.31	303.44	402.87	15323.89	1543.28	16867.17
34	Ladakh	12.67	5.71	9.21	350.22	0	350.22
35	Lakshadweep	6.83	3.42	3.63	138.02	0	138.02
36	Puducherry	38.62	9.65	14.33	545.15	321.83	866.98
	Total	70615.26	32836.22	30281.81	1151828.39	611371.461	1763199.851

STATEMENT-II**Component-wise and State/UT-wise Central Share released during the
last three years**

Sl. No.	State/UT	Central Assistance released during 2022-23 (Rs. in lakh)					
		Cost of Foodgrains	Material Cost	Honorarium to cook-cum-helpers	Transportation Assistance	Management, Monitoring and Evaluation	Total
1	Andhra Pradesh	2520.06	27041.69	5297.76	1260.03	412.38	36531.92
2	Chhattisgarh	2955.73	35113.38	7411.97	1412.87	1144.7	51008.15
3	Goa	81.07	1260.52	123.51	32.93	33.09	1531.12
4	Kerala	3389.04	35327.6	1250.11	1544.24	1032.84	42543.83
5	Punjab	1194.54	14073.2	2523.02	384.89	537.27	18712.92
6	Telangana	0	12989.86	3253.92	0	438.58	16682.36
7	Assam	4196.78	68337.60	12718.39	1904.27	1560.13	88717.17
8	Manipur	131.39	1908.87	550.52	99.50	73.04	2763.32
9	Meghalaya	465.29	7407.77	1679.26	299.34	272.47	10124.13
10	Nagaland	145.01	2264.54	582.50	120.40	84.04	3196.49
11	Sikkim	54.75	798.44	227.19	33.23	31.41	1145.02
12	AandN islands	12.80	277.48	65.59	2.78	6.58	365.23
13	DandN Haveli	58.95	1015.05	113.79	17.88	21.43	1227.1
14	Lakshadweep	4.41	70.80	4.00	2.21	2.32	83.74
15	Puducherry	28.83	286.38	37.12	7.20	3.51	363.04
16	Arunachal Pradesh	79.76	1189.29	323.95	69.13	44.88	1707.01
17	Mizoram	141.09	2123.52	443.39	186.71	79.65	2974.36
18	Tripura	348.87	5006.10	1007.91	300.91	193.24	6857.03
19	Chandigarh	76.71	1538.31	90.00	22.12	46.63	1773.77
20	Delhi	1380.72	18144.14	1260.57	473.12	268.55	21527.1
21	Karnataka	4187.02	53660.71	7410.00	2205.20	1613.64	69076.57
22	Madhya Pradesh	2038.74	24797.94	7340.62	1063.98	1043.72	36285
23	Maharashtra	10185.69	124949.54	14716.88	5263.99	4124.57	159240.67
24	Odisha	4313.21	42410.52	6573.85	1507.41	1568.87	56373.86

25	Rajasthan	4253.40	76307.93	7296.27	658.38	1444.14	89960.12
26	Tamilnadu	2957.26	32946.51	7687.8	1340.93	1225.57	46158.07
27	Uttar Pradesh	6361.75	102048.04	20404.9	659.58	3933.33	133407.6
28	Gujarat	3363.53	41170.08	5779.74	1145.4	834.28	52293.03
29	Haryana	1200.79	11108.22	1814.76	668.3	498.02	15290.09
30	Jharkhand	4283.88	25568.8	4312.34	917.69	480.39	35563.1
31	Bihar	5702.86	57776.69	8831.38	2079.64	2008.55	76399.12
32	Himachal Pradesh	680.32	9690.04	2634.02	505.29	292.1	13801.77
33	Uttarakhand	554.28	8293.12	2059.18	341.71	327.25	11575.54
34	Jammu and Kashmir	385.96	6241.2	1722.45	122.31	212.98	8684.9
35	Ladakh	9.85	130	53.34	3.68	5.41	202.28
36	West Bengal	9561.91	113930.25	14927.94	4462.22	3897.47	146779.79
	Total	77306.25	967204.13	152529.94	31119.47	29797.03	1173386.25

Sl. No.	State/UT	Central Assistance released during 2023-24 (Rs. in lakh)					
		Cost of Foodgrains	Material Cost	Honorarium to cook-cum-helpers	Transportation Assistance	Management, Monitoring and Evaluation	Total
1	Andhra Pradesh	1624.74	17591.5	4632.5	812.36	681.78	25342.88
2	Chhattisgarh	1214.04	16105.71	5248.1	589.89	741.46	23899.2
3	Goa	112.91	1476.23	169.08	24.79	49.3	1832.31
4	Kerala	1893.82	20711.53	816.66	946.92	532.39	24901.32
5	Punjab	1192.65	15366.45	2584.53	362.53	482.46	19988.62
6	Telangana	392.54	10902.55	2843.69	145.64	266.5	14550.92
7	Assam	2267.2	38705.18	10133.16	1020.58	1190.72	53316.84
8	Manipur	100.64	1752.46	462.28	79.54	64.73	2459.65
9	Meghalaya	405.20	6970.60	1793.26	260.67	260.38	9690.11
10	Nagaland	93.75	1554.24	416.07	76.07	60.36	2200.49
11	Sikkim	31.87	508.64	170.19	19.33	21.46	751.49
12	AandN islands	19.99	379.02	90.18	5.19	11.59	505.97
13	DandN Haveli	27.3	643.84	101.89	14.99	19.9	807.92
14	Lakshadweep	3.89	86.72	0.44	1.97	2.37	95.39

15	Puducherry	36.22	496.58	78.88	9.05	13.31	634.04
16	Arunachal Pradesh	105.95	1832.87	474.86	91.82	67.62	2573.12
17	Mizoram	83.68	1493.63	384.54	143.58	56.83	2162.26
18	Tripura	169.71	2911.5	952.90	153.55	148.23	4335.89
19	Chandigarh	22.44	540.64	53.90	5.84	16.58	639.4
20	Delhi	483.09	6545.49	1079.87	139.31	123.07	8370.83
21	Karnataka	3045.92	41452.02	7347.67	1680.82	1414.58	54941.01
22	Madhya Pradesh	3012.78	44156.8	12613.86	1624.68	1648.15	63056.27
23	Maharashtra	2476.35	64090.26	9058.23	2140.29	1606.97	79372.10
24	Odisha	3380.98	39379.61	6566.76	1217.32	1392.96	51937.63
25	Rajasthan	1799.37	24628.39	4801.92	1.25	497.01	31727.94
26	Tamilnadu	2770.44	28408.52	6313.02	1266.19	1094.32	39852.49
27	Uttar Pradesh	4315.44	62859.08	21758.22	2074.69	121.4	91128.83
28	Gujarat	2256.08	29855.02	4354.97	699.78	619.44	37785.29
29	Haryana	961.08	12268.77	1565.18	222.77	416.89	15434.69
30	Jharkhand	2291.88	25298.41	4757.16	897.66	957.09	34202.20
31	Bihar	8000.30	68906.78	10387.12	1521.28	2818.84	91634.32
32	Himachal Pradesh	345.29	6610.64	1896.70	313.22	269.68	9435.53
33	Uttarakhand	490.08	7983.00	2368.46	329.63	311.25	11482.42
34	Jammu and Kashmir	698.97	9198.02	3026.75	374.05	383.09	13680.88
35	Ladakh	14.87	275.19	116.41	6.29	11.00	423.76
36	West Bengal	0*	0	0	0	0	0
	Total	46141.46	611945.89	129419.41	19273.54	18373.71	825154.01

Sl. No.	State/UT	Central Assistance released during 2024-25 (Rs. in lakh)					
		Cost of Foodgrains	Material Cost	Honorarium to cook-cum-helpers	Transportation Assistance	Management, Monitoring and Evaluation	Total
1	Andhra Pradesh	1214.23	16182.36	3973.32	607.12	593.38	22570.41
2	Chhattisgarh	1964.2	21558.32	5276.38	755.42	777.13	30331.45
3	Goa	113.08	1553.21	170.4	63.19	51.42	1951.3
4	Kerala	1705.87	19990.01	816.66	852.94	701.65	24067.13

5	Punjab	863.43	12503.46	2319.17	187.96	533.21	16407.23
6	Telangana	547.03	8364.45	2439.04	202.95	221.35	11774.82
7	Assam	3050.19	48596.53	9353.82	1382.77	1226.13	63609.44
8	Manipur	103.65	1980.35	580.54	83.8	75.22	2823.56
9	Meghalaya	421.09	7126.34	1715.62	270.9	266.83	9800.78
10	Nagaland	89.83	1513.5	416.08	74.57	58.28	2152.26
11	Sikkim	33.27	521.2	170.09	38.83	21.9	785.29
12	AandN islands	17.05	368.51	72.11	8.09	9.47	475.23
13	DandN Haveli	41.89	970.34	113.69	11.53	31.37	1168.82
14	Lakshadweep	9.09	185.82	0.3	4.51	5.37	205.09
15	Puducherry	25.4	440.69	61.87	6.34	14.89	549.19
16	Arunachal Pradesh	113.79	1822.63	517.76	98.62	68.97	2621.77
17	Mizoram	106.11	1808.86	494.40	182.11	69.98	2661.46
18	Tripura	233.78	4393.90	1139.94	225.2	156.56	6149.38
19	Chandigarh	38.09	1025.34	89.36	76.65	135.18	1364.62
20	Delhi	730.10	10559.32	1094.47	218.54	292.21	12894.64
21	Karnataka	3281.53	42845.14	7896.48	1823	1457.19	57303.34
22	Madhya Pradesh	2600.9	43410.28	12411.84	0	1591.7	60014.72
23	Maharashtra	6189.49	60127.66	10372.24	3348.99	2050.2	82088.58
24	Odisha	3439.42	37721.39	6555.19	1248.79	1400.85	50365.64
25	Rajasthan	2787.61	47764.56	6924.18	710.8	1600.26	59787.41
26	Tamilnadu	2395.8	31711.5	7687.8	1303.27	1159.69	44258.06
27	Uttar Pradesh	7021.37	91703.17	21398.24	0	2341.57	122464.35
28	Gujarat	2259.24	29197.43	4337.23	729.23	692.4	37215.53
29	Haryana	572.93	9993.59	1276.11	153.23	170.21	12166.07
30	Jharkhand	2204.47	26654.82	4738.05	817.70	947.18	35362.22
31	Bihar	9697.84	91630.97	13997.04	3537.59	3702.15	122565.59
32	Himachal Pradesh	355.29	6376.34	1927.95	269.55	260.37	9189.50
33	Uttarakhand	380.67	7232.97	2116.79	198.05	295.74	10224.22
34	Jammu and Kashmir	453.77	8672.36	2282.91	223.15	304.73	11936.92
35	Ladakh	9.52	171.71	68.10	4.29	6.96	260.58
36	West Bengal	0*	0	0	0	0	0
	Total	55071.02	696679.03	134805.17	19719.68	23291.7	929566.6

**NATIONAL SOCIAL SECURITY FUND FOR GIG AND PLATFORM
WORKERS**

406. SUSHRI IQRA CHOUDHARY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the present status of the proposed National Social Security Fund for gig and platform workers, the total cess collected from platform aggregators during 2025–26 and the intended utilisation of the said funds;
- (b) whether the Government proposes to introduce procedural safeguards including a right to explanation or appeal against algorithm-driven actions such as account suspension, rating penalties or deactivation of gig workers and if so, the details thereof;
- (c) the details of the reasons for excluding gig and delivery workers who do not meet minimum engagement thresholds from accidental death or insurance coverage under the draft social security rules; and
- (d) the details of the grievance redressal mechanisms being established at the district and State levels in the country to address disputes between gig workers and platform companies, State/UT-wise, especially in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (d): For the first time the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code

on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes.

The Ministry has notified draft Code on Social Security (Central) Rules, 2025 on 30.12.2025 which also include eligibility criteria in terms of their engagement with single or multiple aggregators and establishment and administration of the Social Security Fund, for inviting objections and suggestions from the stakeholders before finalization.

The code has provisions for setting up a toll-free call centre, or helpline or facilitation centres for unorganised, gig, and platform workers by the appropriate Government. These facilities will disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for registration, assist to obtain registration and facilitate the enrolment of the registered unorganized workers, gig workers and platform workers in the social security schemes.

RISK MANAGEMENT IN CHEMICAL MANUFACTURING UNITS

407. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has taken or proposes to take measures to mandate timely replacement of obsolete equipment in chemical factories

after expiry of their safe operational life through the Directorate General of Factory Advice Service and Labour Institutes, in coordination with State Governments and stakeholders;

- (b) if so, the details thereof;
- (c) the details of the scientific, technical and regulatory methodology adopted to determine the safe operational lifespan of factory equipment;
- (d) whether the third-party safety audits in chemical factories are being conducted within unusually short time-frames;
- (e) if so, whether such compressed audits may undermine safety and heighten the risk of major or fatal industrial accidents; and
- (f) the details of the accountability framework in place to fix responsibility on management, auditors and regulatory authorities in cases of safety non-compliance or accidents?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The Government has enacted the Factories Act, 1948 for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There are elaborate provisions to ensure the occupational health, safety and welfare of workers under the Act and the rules framed thereunder. The Factories Act, 1948 and the rules framed thereunder are enforced by States / Union Territories.

Further, the Factories Act, 1948 has been subsumed in the Occupational

Safety, Health and Working Conditions Code (OSHandWC), 2020. The OSH and WC Code 2020 has come into force with effect from 21.11.2025. Mandating the replacement of obsolete equipment in chemical factories after the completion of their certified safe life is outside the purview and scope of activities of Directorate General Factory Advice Service and Labour Institutes (DGFASLI). It is under the purview of the States / UTs.

The OSH and WC Code, 2020 envisages 'Third Party Audit and Certification' for providing a "scheme" to empanel experts by the appropriate Government. Such experts shall be assigned Third Party Audit and certification in a randomized manner through a web-based scheme to carry out safety audit and certification along with submitting the report to the concerned employer and Inspector-cum Facilitator. Under the OSHandWC Code, 2020, there are provisions for penalties for offences and punishments for contravention of provisions of duties relating to safety provisions resulting in an accident.

eSHRAM CARDS FOR UNORGANIZED WORKERS

408. SHRI C N ANNADURAI:

SHRI G SELVAM:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has registered unorganised workers from Tamil Nadu under the eShram portal and if so, the details thereof along with total number of registrations made as on date, sector-wise;
- (b) the number of unorganised workers registered and issued eShram cards in

the district of Tiruvannamalai and estimated percentage of the total unorganised workforce covered therein and whether the Government considers the coverage adequate;

- (c) whether special awareness and registration drives were conducted by the Government in rural and coastal regions of Tamil Nadu, particularly targeting migrant labourers, construction workers and agricultural labourers in the said district and if not, the reasons therefor; and
- (d) whether the Government proposes to expand eShram services through mobile applications and Common Service Centres to achieve universal coverage, especially in backward districts of the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW). The eShram portal registers the unorganised workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 26th January 2026, over 31.48 crore unorganised workers have already been registered on eShram portal including over 95.75 lakh unorganised workers registered in Tamil Nadu with more than 4.41 lakh unorganised workers registered and issued eShram cards on the eShram

portal in the district of Tiruvannamalai.

Occupation Sector-wise details of unorganised workers registered on eShram portal in Tamil Nadu is enclosed as **Statement**.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram–“One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandna Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

To enhance registrations under the eShram initiative and ensure wider coverage of unorganised workers including migrant labourers, construction workers and agricultural labourers, the Government has adopted a comprehensive strategy. In addition to enabling self-registration through the web portal and mobile application, assisted registration modes have been introduced via Common Service Centres (CSCs), State Sewa Kendras (SSKs), and the UMANG platform to facilitate easy access for workers. The Ministry of Labour and Employment is conducting targeted awareness campaigns comprising registration drives, community outreach programs and locally tailored communication efforts. To further strengthen outreach, the Ministry leverages social media channels to disseminate videos, tutorials, and other informative content, making the initiative more accessible and engaging.

To further enhance the availability and accessibility of eShram and its associated services to unorganised workers including migrant labourers, construction workers and agricultural labourers, the Ministry of Labour and Employment officially launched the eShram mobile application on 24th February 2025. This application facilitates real-time access to welfare schemes integrated with the eShram platform, thereby significantly strengthening both accessibility and user convenience.

STATEMENT

Occupation Sector-wise details of unorganised workers registered on eShram portal in Tamil Nadu

S.No.	Occupation Sector	Registration count
1	Agriculture	54,71,303
2	Apparel	8,32,134
3	Automobile and Transportation	3,69,711
4	Banking, Financial Services and Insurance	2,155
5	Beauty and Wellness	38,635
6	Capital Goods and Manufacturing	1,53,336
7	Construction	10,92,323
8	Domestic and Household Workers	1,29,455
9	Education	1,23,362
10	Electronics and HW	1,27,054
11	Food Industry	69,095
12	Gem and Jewellery	20,803
13	Glass and Ceramics	2,807
14	Handicrafts and Carpets	1,54,283
15	Healthcare	93,987
16	Leather Industry Works	51,218
17	Mining	6,938
18	Miscellaneous	3,90,924
19	Musical Instruments	3,798
20	Office Administration and Facility Management	1,83,058
21	Organised Retail	2,612
22	Printing	24,519
23	Private Security	9,595
24	Professionals	30,896
25	Retail	71,301
26	Service	13,869
27	Textile and Handloom	14,483

28	Tobacco Industry	28,664
29	Tourism and Hospitality	60,535
30	Wood and Carpentry	2,857
	Total Registration	95,75,710

EXCAVATION AT MARUNGUR ARCHAEOLOGICAL SITE IN CUDDALORE

409. DR. M K VISHNU PRASAD:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the historical significance of the Marungur archaeological site in Cuddalore district of Tamil Nadu is documented/being documented by the Government;
- (b) whether it is a fact that evidence of Iron age was unearthed from this Marungur site during excavation;
- (c) the details of unearthed things and its significance from Marungur site;
- (d) whether the Government has any previous excavations or conducted research at Marungur that lead to the current excavation work; and
- (e) whether the Government has any scheme to provide opportunities for students, researchers or volunteers to participate in the excavation work or related projects?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Government of India had given approval to Department of Archaeology and Museums, Govt. of Tamil Nadu for conducting archaeological

excavation at Marungur archaeological site in Cuddalore district, Tamil Nadu which has been completed.

(b): Archaeological evidences of early historical period were unearthed during the excavation.

(c): Antiquities belonging to early historical period such as antimony rods, bangles; nails and arrow head of iron; beads of agate, carnelian and glass; gamesmen, hopscotches, beads of terracotta; polished axes and quern of stone, bone points, graffiti inscribed potsherds and coin of Chola period were found in excavation.

Urns, and offering pots with iron implements, and stone beads were found from early historic burial site.--

(d): Archaeological excavation was conducted in 2024 by Department of Archaeology and Museum; Govt. of Tamil Nadu.

(e): Students from Tamil Nadu Institute of Archaeology and Museology participated in the excavation at the site.

ACHIEVING OF NIPUN BHARAT MISSION

410. SHRI BAIJAYANT PANDA:

Will the Minister of **Education** be pleased to state:

(a) the details of the major achievements of the NIPUN Bharat (National Initiative for Proficiency in Reading with Understanding and Numeracy) Mission during the last three years;

(b) whether the Government has a vision or blueprint to introduce AI under this

mission; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Department of School Education and Literacy, Ministry of Education has launched a National Mission called “National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat)” on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy by the end of Grade 2. This Mission aligned with NEP 2020, has been set up under the aegis of the centrally sponsored scheme of Samagra Shiksha- an integrated scheme for School Education. Under Samagra Shiksha, all 36 States/Union Territories are implementing the NIPUN-Bharat Mission. It is the first time that the age group of 3-6 years has been included in the school continuum in the foundational stage in 5+3+3+4 structure consisting of 3 years of Balvatika and Grade 1 and 2.

National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, Training of Teachers, Learning Teaching Material (LTM), etc. The details of the major achievements of the NIPUN Bharat (National Initiative for Proficiency in Reading with Understanding and Numeracy) Mission during the last three years are as under:

A 3 months play based 'School Preparation Module and Guidelines' for Grade I named 'Vidya Pravesh' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children coming to Grade- I from diverse backgrounds (Balvatika, Anganwadi Centers (AWCs), at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This Programme is being implemented across the country. From 2022-23 till date, over 4.2 crore students in 8.9 lakh schools have benefitted.

'Jaadui Pitara' - a play-based learning-teaching material is tailored for children between the age group of 3-8 years. As envisaged in the National Education Policy (NEP) 2020 and National Curriculum Framework for Foundational Stage (NCF-FS) 'Jaadui Pitara', was launched on 20th February, 2023. The Jaadui Pitara is a box having 53 Learning Teaching Materials (LTM) for the foundational stage. Available in 22 Indian languages, it has toys, games, puzzles, puppets, posters, flashcards, story cards, playbooks etc. for students and handbooks for teachers. It also consists of a Trainer's Handbook 'Unmukh' which is a comprehensive guide for the trainers which has activity bank for 3–6-year-old children which is mapped to Panchkoshiya vikas and curricular goals of NCF-FS for

future training of teachers at Foundational Stage. The Activity Book ‘Anand’ contains integrated worksheets to be used by children.

The e-Jaadui Pitara (e-JP) was launched on 10th February 2024. The e-JP is an integration of the latest technology with play-based pedagogy and a way to disseminate the learning of Jaadui Pitara and transcend it beyond the four walls of the classroom. e-JP, in alignment with the NEP 2020, is web-based application along with browser access at <https://ejaadupitara.ncert.gov.in/>. The app currently has more than 1,000 stories in 14 different Indian languages. This website and mobile application is packed with fun and engaging content in multiple languages, including activities, songs, riddles, stories and lullabies. Using Artificial Intelligence, it comprises of three bots, viz.,

Katha Sakhi: Your storyteller Buddy, bringing magical tales to life;
Teacher Tara: A guide for educators, offering tips and resources; and
Parent Tara: A supportive companion for parents, providing guidance and fun activities.

Play and activity-based textbooks for classes 1 and 2 have been released in July, 2023 (Hindi-“Sarangi”, English-“Mridang”, “Mathematics-Joyful-Mathematics and Anandmay-Ganit” and Urdu- “Shahnai”) fulfilling NEP 2020 and NCF-FS (National Curricular Framework for Foundational Stage) recommendations.

Primers (launched in March, 2024) have been developed in 121 Local Languages for foundational literacy and numeracy in mother

tongues spoken by populations of at least 10,000.

Lakshyas or Targets for Foundational Literacy and Numeracy starting from the Balvatika-3 upto Grade 2 based on the learning outcomes have been developed on the basis of national and international research.

NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) online was launched using DIKSHA platform in October 2020 to reach out to elementary teachers and its further extension to all level of teachers. It includes multiple approaches for interaction i.e., Text Modules along with videos. Currently, it hosts contents in 133 languages (126 Indian Languages + 7 foreign languages). More than 15.45 lakh teachers have completed NISHTHA online training program for FLN and ECCE.

PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) is conducted to evaluate the learning competencies of students in Foundational Literacy and Numeracy, Language and Mathematics at the end of each of the educational stages i.e. Foundational, Preparatory and Middle in Grades 3,6 and 9. PARAKH is conducted once in three years.

The latest PARAKH Rashtriya Sarvekshan 2024 was conducted on 4th December, 2024. The State/UT wise PARAKH 2024 report has been officially released in public domain on 2nd July, 2025. This can be accessed at <https://dashboard.parakh.ncert.gov.in/en>.

PARAKH Rashtriya Sarvekshan 2024 findings **highlight a significant**

improvement in foundational literacy and numeracy skills outcomes, reflecting the positive impact of the NIPUN Bharat Mission as envisioned in NEP 2020. It reflects that the performance of children in Grade 3 in rural school is better than urban schools and government schools have performed better than private schools at foundational stage.

Grade 3: Comparative Picture		
	NAS 2021	PRS 2024
Language	62	64
Mathematics	57	60

नई कंपनियों का पंजीकरण

411. श्री नलिन सोरेन:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि झारखंड राज्य में नई कंपनियों के पंजीकरण की प्रक्रिया में उद्यमियों को विभिन्न प्रशासनिक और तकनीकी कठिनाइयों का सामना करना पड़ रहा है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या एमसीए पोर्टल पर बार-बार तकनीकी गड़बड़ियाँ, दस्तावेज़ सत्यापन में विलंब और अधिकारियों द्वारा बार-बार स्पष्टीकरण मांगे जाने के कारण पंजीकरण समय-सीमा में विलंब हो रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) वर्ष 2020 से अब तक झारखंड में प्राप्त कंपनी पंजीकरण आवेदनों की संख्या और नियत समय-सीमा के भीतर स्वीकृत आवेदनों की संख्या कितनी है;
- (ङ) क्या सरकार ने पंजीकरण प्रक्रिया को सरल, पारदर्शी और समयबद्ध बनाने हेतु कोई समीक्षा

या सुधारात्मक उपाय किए हैं;

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(छ) राज्य में स्टार्ट-अप और निवेश को बढ़ावा देने के लिए सरकार की भावी कार्ययोजना का ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (घ): केंद्रीय पंजीकरण केंद्र, मानेसर, कंपनी अधिनियम 2013 (एतद्विषयक अधिनियम) के प्रावधानों के अनुसार कंपनियों का निगमन करता है। कंपनी (निगमन) नियम, 2014 के नियम 38(9)(क) के अनुसार, जहां भी अतिरिक्त जानकारी आवश्यक हो या दस्तावेज में कोई त्रुटि या अपूर्णता पाई जाए, रजिस्ट्रार आवेदक को त्रुटि दूर करने और सूचना की तिथि से 15 दिनों के भीतर ई-प्ररूप पुनः जमा करने के लिए सूचित करता है। पूरी प्रक्रिया इलेक्ट्रॉनिक रूप से संपन्न की जाती है। इसके अतिरिक्त, ऑनलाइन टिकटिंग तंत्र और कॉल सेंटर के माध्यम से शिकायतें दर्ज करने की व्यवस्था भी है। इन शिकायतों का समाधान अधिनियम और उसके अंतर्गत बनाए गए नियमों के प्रावधानों को ध्यान में रखते हुए किया जाता है। शिकायत के समय पर और गुणवत्तापूर्ण समाधान की नियमित रूप से निगरानी की जाती है और आवश्यकता पड़ने पर सुधारात्मक कदम उठाए जाते हैं। पिछले दो वित्तीय वर्षों में लगभग 2.3 लाख टिकट (शिकायत) दर्ज किए गए और उनका समाधान किया गया है, जिनमें 0.52 लाख स्वीकृत और 1.77 लाख तकनीकी मुद्दे शामिल हैं।

झारखंड में वर्ष 2020 से अब तक पंजीकृत कंपनियों की सूची निम्नानुसार है:-

वित्तीय वर्ष	झारखंड में रजिस्ट्रीकृत कंपनियों की संख्या
2020-21	2044
2021-22	2064
2022-23	1757
2023-24	2144

2024-25	2052
2025-26 (24.01.2026 तक)	2403
कुल	12464

(ड) से (छ): सरकार द्वारा समय-समय पर कंपनियों के शीघ्र समावेशन तथा समावेशन के समय एकल खिड़की सेवाएँ प्रदान करने के उद्देश्य से अनेक पहलें की गई हैं। इस संबंध में अब तक की गई प्रमुख पहलें निम्नलिखित हैं:—

- i. स्पाइस+ नामक एक एकीकृत नया वेब प्ररूप, एजाइल प्रो-एस के साथ लागू किया गया है। यह प्ररूप व्यवसाय आरम्भ करने से संबंधित ग्यारह सेवाएं प्रदान करता है, जिनमें शामिल हैं: (i) नाम आरक्षण (ii) निगमन (iii) स्थायी खाता संख्या (पैन) (iv) कर कटौती खाता संख्या (टैन) (v) निदेशक पहचान संख्या (डीआईएन) (vi) कर्मचारी भविष्य निधि संगठन (इपीएफओ) पंजीकरण (vii) कर्मचारी राज्य बीमा निगम (ईएसआईसी) पंजीकरण (viii) वस्तु एवं सेवा कर (जीएसटी) संख्या (ix) बैंक खाता संख्या (x) व्यवसाय कर पंजीकरण (मुंबई, कोलकाता और कर्नाटक) (xi) दिल्ली दुकान एवं प्रतिष्ठान पंजीकरण।
- ii. 15 लाख रुपये तक की अधिकृत पूंजी वाली या 20 सदस्यों तक की उन कंपनियों जहां शेयर पूंजी लागू नहीं होती है, के निगमन के लिए कोई शुल्क नहीं लिया जाता है।
- iii. एलएलपी निगमन प्ररूप जिसे फिलिप कहा जाता है, को केंद्रीय प्रत्यक्ष कर बोर्ड (सीबीडीटी) के साथ एकीकृत कर दिया गया है ताकि एलएलपी के निगमन के समय ही पैन/टैन प्रदान किया जा सके।
- iv. अधिनियम के तहत संबंधित आरओसी के पास पहले फाइल किए गए विभिन्न इलेक्ट्रॉनिक ई-प्ररूपों के त्वरित और केंद्रीकृत निपटान के लिए केंद्रीय प्रसंस्करण केंद्र (सीपीसी) को 16.02.2024 से परिचालित किया गया है।
- v. स्टार्ट-अप को प्रोत्साहित करने हेतु कारपोरेट कार्य मंत्रालय की पहलें **विवरण** पर दी गई हैं।
- vi. स्टार्ट-अप इंडिया पहल के अंतर्गत स्टार्ट-अप की मान्यता हेतु आवेदन प्रक्रिया को

सुव्यवस्थित किया गया है तथा इसे इंटरएक्टिव स्टार्ट-अप इंडिया पोर्टल और राष्ट्रीय एकल खिड़की प्रणाली (एनएसडब्ल्यूएस) के माध्यम से पूर्णतः डिजिटल बनाया गया है, जिससे यह देश के किसी भी भाग से सुलभ हो सके। मान्यता हेतु दस्तावेजीकरण प्रक्रिया को स्व-प्रमाणन के माध्यम से सरल बनाया गया है। मान्यता पुस्तिका तथा ट्यूटोरियल भी मान्यता प्रक्रिया को सहज रूप से समझने हेतु स्टार्ट-अप इंडिया पोर्टल पर विकसित कर अपलोड किए गए हैं। स्टार्ट-अप मान्यता को बढ़ावा देने और उद्यमियों को मार्गदर्शन प्रदान करने के उद्देश्य से, राज्यों/संघ राज्य क्षेत्रों में स्टार्ट-अप के लिए राज्य/संघ राज्य क्षेत्र नोडल एजेंसियों तथा इनक्यूबेटर्स जैसे क्षेत्रीय हितधारकों के सहयोग से कार्यशालाएँ आयोजित की जाती हैं।

विवरण

स्टार्ट-अप को प्रोत्साहित करने हेतु कारपोरेट कार्य मंत्रालय की पहलें

क्र.सं.	धारा/नियम	विषय	स्टार्ट-अप को समर्थन देने के लिए कंपनी अधिनियम, 2013 के प्रावधान
1.	धारा 2(40)	वित्तीय विवरण	स्टार्ट-अप के लिए वित्तीय विवरण का हिस्सा बनने के लिए नकदी प्रवाह विवरण की आवश्यकता वैकल्पिक है।
2.	धारा 73(2) खंड (क) से (ड)	जमा की स्वीकृति	स्टार्ट-अप को अपने सदस्यों से जमा स्वीकार करते समय प्रक्रियात्मक अनुपालन से छूट प्रदान की गई थी (जैसे कि कंपनी की वित्तीय स्थिति, क्रेडिट रेटिंग को दर्शाते हुए अपने सदस्यों को एक परिपत्र जारी करना, परिपक्व जमा राशि का 20% जमा करना, और पुनर्भुगतान में चूक के संबंध में प्रमाणन)।
3.	धारा 92(1)	वार्षिक रिटर्न	एक स्टार्ट-अप के निदेशकों को प्राइवेट लिमिटेड कंपनी के वार्षिक रिटर्न पर हस्ताक्षर करने की अनुमति है यदि कंपनी के पास कंपनी सचिव नहीं है।
4.	धारा 173(5)	बोर्ड की बैठकें	कंपनी अधिनियम, 2013 के तहत, कंपनी के निदेशक मंडल को 120 दिनों में कम से कम एक बार, एक वर्ष में 4 बोर्ड बैठकें करने की आवश्यकता होती है। हालांकि, स्टार्ट-अप को त्रैमासिक बोर्ड बैठकें आयोजित करने से छूट दी गई है और उन्हें एक कैलेंडर वर्ष में दो बोर्ड बैठकें अर्थात् हर छह महीने

			में एक बार, आयोजित करने की अनुमति है।
5.	कंपनी (निगमन) नियम, 2014 का नियम 6	ओपीसी का सार्वजनिक और निजी कंपनियों में रूपांतरण	इस शर्त को हटा दिया गया था कि ओपीसी को अपनी चुकता पूंजी 50 लाख रुपये से अधिक होने और उसका औसत वार्षिक कारोबार 2 करोड़ रुपये से अधिक होने के बाद खुद को परिवर्तित करना होगा। चूंकि कई स्टार्ट-अप एकल व्यक्ति कंपनी हैं, इसलिए यह उन्हें ओपीसी के रूप में स्थिति बनाए रखने की अनुमति देता है।
6.	कंपनी (शेयर पूंजी और डिबेंचर) नियम, 2014 का नियम 8(4)	स्वेट इक्विटी	सामान्य तौर पर, किसी कंपनी में स्वेट इक्विटी शेयर जारी करना किसी भी समय कंपनी की चुकता पूंजी के 25% से अधिक नहीं होगा। तथापि, स्टार्ट-अप के मामले में, यह सीमा इसकी चुकता शेयर पूंजी के 50% तक है।
7.	कंपनी (शेयर पूंजी और डिबेंचर) नियम 2014, का नियम 12(1)(ग)	कर्मचारी स्टॉक विकल्प (ईएसओपी)	सामान्य तौर पर, ईएसओपी उस कर्मचारी को नहीं दिया जाता है जो प्रवृत्तक या प्रवृत्तक समूह से संबंधित व्यक्ति है और एक निदेशक जो या तो स्वयं या अपने रिश्तेदार या कारपोरेट निकाय के माध्यम से, प्रत्यक्ष या अप्रत्यक्ष रूप से कंपनी की 10% से अधिक इक्विटी रखता है। स्टार्ट-अप को प्रवृत्तकों और निदेशकों को ईएसओपी जारी करने की अनुमति है।
8.	कंपनी (जमा की स्वीकृति) नियम, 2014, नियम 2 (1)(ग)	परिवर्तनीय नोट	स्टार्ट-अप एक व्यक्ति से एक ही किश्त में परिवर्तनीय नोट के माध्यम से (इक्विटी शेयरों में परिवर्तनीय या जारी होने की तारीख से दस साल की अवधि के भीतर चुकाने योग्य) 25 लाख रुपये या उससे अधिक की राशि प्राप्त कर सकते हैं, और इस तरह के लेनदेन को जमा नहीं माना जाता है।
9.	कंपनी (जमा की स्वीकृति) नियम, 2014 का नियम 3 (3)	जमा की स्वीकृति	कंपनियां आमतौर पर अपने सदस्यों से किसी भी जमा को स्वीकार या नवीनीकृत कर सकती हैं जो कंपनी के चुकता शेयर पूंजी, फ्री रिजर्व और प्रतिभूति प्रीमियम खाते के 35% से अधिक नहीं है। लेकिन स्टार्ट-अप को राशि पर किसी भी प्रतिबंध के बिना सदस्यों से जमा स्वीकार करने की अनुमति दी गई है।

INCREASING BORROWING CAPACITY OF KERALA

412. SHRI N K PREMACHANDRAN

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government proposes to increase the borrowing capacity of Government of Kerala unconditionally, if so, the details thereof;
- (b) whether the Government of Kerala requested to the Union Government to increase the borrowing capacity without condition, if so the details thereof along with the action taken thereon;
- (c) whether the Government of Kerala remitted the State share of Jal Jeevan Mission;
- (d) if so, the total share of the State as per norms till date and the total share spent by the State till this date and balance State share;
- (e) whether the Government of Kerala requested to the Union Government to allow the State to borrow an additional amount equal to the State share of Jal Jeevan Mission exceeding the borrowing limit of State of Kerala; and
- (f) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): No Sir. As per the recommendations of the Fifteenth Finance Commission, the Net Borrowing Ceiling of the States has been fixed at 3 percent of the Gross State Domestic Product (GSDP) for the current financial year 2025-26. Additionally, the States may also avail an additional borrowing of up to 0.50 percent of GSDP subject to meeting certain performance criteria in Power

Sector.

(b): Yes Sir. The State Government of Kerala vide memorandum dated 09.10.2025 has requested the Union Government to increase the borrowing capacity of the State. A suitable reply in this regard from the appropriate level has been sent to the State Government vide letter dated 26.12.2025 stating that the Union Government follows a uniform yardstick while considering the requests for borrowing consent to States under Article 293(3) of the Constitution of India.

(c) and (d): Yes Sir. As per the information provided by Jal Jeevan Mission (JJM), Department of Drinking Water and Sanitation, Ministry of Jal Shakti, the State Government of Kerala is remitting its State share of JJM. The State share from 2019-20 to 2024-25, as per the funding norms prescribed in JJM operational guidelines, is Rs. 5,479.03 crore and expenditure incurred by the State during the corresponding period is Rs. 6,021.96 crore.

(e) and (f): Yes Sir. The State Government of Kerala vide memorandum dated 12.11.2024 has requested the Union Government to increase the borrowing capacity of the State for paying the State share for JJM. A reply to the State Government from the appropriate level has been issued vide letter dated 01.01.2025 mentioning that the Government of Kerala may avail financial assistance under Part-I of SASCI 2024-25 for paying the State share of JJM.

DEVELOPMENT OF DEBT MARKETS FOR INFRASTRUCTURE

FINANCING

413. SHRI RAO RAJENDRA SINGH:

Will the Minister of **FINANCE** be pleased to state:

- (a) the steps taken/being taken by the Government to strengthen India's debt markets and enhance their role in meeting long-term infrastructure financing needs;
- (b) the goals envisaged while establishing National Bank for Financing Infrastructure and Development (NaBFID) and the progress made in achieving the same;
- (c) whether the Government proposes to introduce policy or regulatory measures to facilitate a more market-driven and diversified ecosystem for infrastructure financing; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Government has taken a range of measures to deepen India's debt markets and strengthen their role in long-term infrastructure financing, including enabling targeted incentives in public debt issues for specified investor categories (such as women, senior citizens, armed forces personnel and retail investors), easing compliance requirements for debt issuers (including rationalising requirements applicable to high-value listed debt entities and enabling digital dissemination of annual reports), and refining the

Electronic Book Provider (EBP) framework to improve transparency, efficiency and price discovery in private placements. Frameworks have also been put in place for Environmental, Social and Governance (ESG) debt securities (green, social, sustainability and sustainability-linked bonds) to expand avenues for financing eligible green and social infrastructure. Measures for streamlining regulatory norms and facilitating wider investor participation have also been taken to strengthen InvITs for asset monetisation and capital recycling.

(b): NaBFID has both financial and developmental objectives under its Act. As on 31 December 2025, it has accorded cumulative sanctions of ~₹3.03 lakh crore and cumulative disbursements of ~₹1.09 lakh crore across core infrastructure and social/commercial sectors, and has advanced its developmental mandate through the launch of a Partial Credit Enhancement (PCE) product to widen the investor base, PPP transaction advisory to build a bankable pipeline, setting up of a GIFT City investment arm to crowd-in foreign capital, expansion of urban infrastructure financing (including ₹520 crore investment in municipal bonds), strengthened MDB partnerships, and engagement with State Governments on asset monetisation with NaBFID as an anchor investor in proposed InvITs.

(c) and (d): The Government is taking policy and regulatory measures on an ongoing basis to enable a more market-driven and diversified infrastructure financing ecosystem by strengthening project bankability, deepening capital markets, and de-risking long-term investors. This includes targeted support for Public-Private Partnerships through Viability Gap Funding, enabling

frameworks for market-based instruments such as Infrastructure Investment Trusts (InvITs), Real Estate Investment Trusts (REITs) and Infrastructure Debt Fund–Non-Banking Financial Companies (IDF-NBFCs), strengthening long-tenor financing through National Investment and Infrastructure Fund (NIIF) and NaBFID, and deploying PCE mechanisms to de-risk infrastructure bond issuances and broaden participation in domestic debt markets.

शैक्षणिक संस्थानों में एसोसिएट प्रोफेसर के रिक्त पद

414. डॉ. फगन सिंह कुलस्ते:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि देश में केंद्रीय विश्वविद्यालयों/राज्य विश्वविद्यालयों/अनुदान प्राप्त उच्च शिक्षा संस्थानों में एसोसिएट प्रोफेसर के पद वर्तमान में विभिन्न श्रेणियों (सामान्य, अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और आर्थिक रूप से कमजोर वर्ग) में खाली पड़े हैं;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा पदों की श्रेणीवार और संस्थानवार संख्या कितनी है;
- (ग) इन खाली पदों को भरने के लिए सरकार द्वारा अब तक कौन-कौन से कदम उठाए गए हैं;
- (घ) क्या इन पदों को भरने के लिए कोई विशेष समयसीमा निर्धारित की गई है; और
- (ङ.) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

- (क) से (ङ): शिक्षा मंत्रालय के तहत केंद्रीय उच्चतर शिक्षा संस्थान (सीएचईआई) जिनमें केंद्रीय विश्वविद्यालय भी शामिल हैं, संसद के संबंधित केंद्रीय अधिनियमों के तहत स्थापित सांविधिक स्वायत्त संगठन हैं और उनके तहत बनाए अधिनियमों/संविधियां/अध्यादेशों/ विनियमों के प्रावधानों द्वारा अभिशासित होते हैं। स्वायत्त संस्थानों के रूप में, संकाय भर्ती (एसोसिएट प्रोफेसरों सहित)

संस्थानों के भीतर ही उनके अधिनियमों और विनियमों के अनुसार की जाती है। भर्ती के अधिकार संबंधित शासी बोर्ड/कार्यकारी समिति/प्रबंधन बोर्ड के पास निहित हैं और इसमें मंत्रालय की कोई सक्रिय भूमिका शामिल नहीं है।

रिक्तियों का होना और उनका भरा जाना एक सतत प्रक्रिया है। ये रिक्तियां पदोन्नति, सेवानिवृत्ति, त्यागपत्र, मृत्यु, नई संस्थाओं, योजनाओं या परियोजनाओं के खुलने तथा मौजूदा संस्थाओं में छात्रों की संख्या में वृद्धि और क्षमता विस्तार संबंधी अतिरिक्त आवश्यकताओं के कारण उत्पन्न होती हैं।

राज्य विश्वविद्यालयों की स्थापना संबंधित राज्य अधिनियमों के माध्यम से की जाती है और उनमें रिक्तियां संबंधित राज्य सरकारों/विश्वविद्यालयों द्वारा ही भरी जाती हैं। राज्य विश्वविद्यालयों की रिक्तियों का विवरण केंद्रीय रूप से नहीं रखा जाता है।

सरकार ने केंद्रीय उच्च शिक्षा संस्थानों में केंद्रीय शैक्षणिक संस्थान (शिक्षक संवर्ग में आरक्षण) अधिनियम, 2019 को दिनांक 09.07.2019 को अधिसूचित किया ताकि अनुसूचित जातियों, अनुसूचित जनजातियों, सामाजिक और शैक्षणिक रूप से पिछड़े वर्गों और आर्थिक रूप से कमजोर वर्गों के व्यक्तियों की नियुक्ति में शिक्षकों के संवर्ग में आरक्षण प्रदान किया जा सके। उक्त अधिनियम के अनुसरण में दिनांक 12.7.2019 की अधिसूचना के अनुसार शिक्षकों के संवर्ग में अनुसूचित जातियों के लिए 15%, अनुसूचित जनजातियों के लिए 7.5%, सामाजिक और शैक्षणिक रूप से पिछड़े वर्गों के लिए 27% और आर्थिक रूप से कमजोर वर्गों के लिए 10% आरक्षण प्रदान किया गया है।

अगस्त, 2021 में, शिक्षा मंत्रालय के तहत सभी केंद्रीय शिक्षा संस्थानों से अनुरोध किया गया था कि वे मिशन मोड में अपने संस्थानों में बैकलॉग रिक्तियों को भरने के लिए विशेष अभियान चलाएं। केंद्रीय शिक्षा संस्थानों ने अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी) और अन्य पिछड़ा वर्ग (ओबीसी) सहित रिक्तियों को भरने के लिए विशेष भर्ती अभियान चलाए। सितंबर 2022 में, शिक्षा मंत्रालय ने सभी केंद्रीय शिक्षा संस्थानों से मिशन मोड में रिक्तियों को भरने

का भी आग्रह किया था। अक्टूबर 2025 में, सभी केंद्रीय शिक्षा संस्थानों से एक वर्ष की अवधि के भीतर मिशन मोड में सभी बैकलॉग रिक्तियों को भरने का फिर से अनुरोध किया गया है। सितंबर 2022 से, केंद्रीय विश्वविद्यालयों सहित सभी केंद्रीय शिक्षा संस्थानों ने रिक्तियों को भरने के लिए मिशन मोड भर्ती अभियान चलाया है। दिनांक 24.10.2025 (अर्थात् रोजगार मेले की 17वीं किश्त की तारीख) तक, मिशन मोड में सभी केंद्रीय शिक्षा संस्थानों द्वारा कुल 29979 पद भरे गए हैं, जिसमें 17494 संकाय पद शामिल हैं। इन 29979 पदों में से, उक्त अवधि के दौरान, केंद्रीय विश्वविद्यालयों ने अकेले 8327 संकाय पदों सहित 12604 पद भरे हैं।

PERCENTAGE OF SC/ST/OBC EMPLOYEES IN CENTRAL UNIVERSITIES

415. SHRI MANOJ KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the existing numbers and percentage of employees belonging to SC/ST/OBC categories' along with the total numbers and percentage of vacancies and backlog vacancies of Teaching and Non-Teaching positions reserved for (SCs/STs/OBCs) in Central Universities, AIIMS, IITs, IIMs, IIITs, NITs etc. across the country, State/UTs-wise, universities/institution-wise, Grade/classes of service-wise;
- (b) whether the Government has any plan to run the special drives/advertisement to fill up the vacancies and backlog vacancies of Teaching and Non-Teaching positions reserved for SC, ST, OBC categories in Central Universities, AIIMS, IITs, IIMs, IIITs, NITs etc.; and
- (c) if so, the details thereof along with the time-frame by which such special drive is likely to be conducted and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c): The Central Higher Education Institutions (CHEIs) under Ministry of Education including Central Universities, IITs, IIMs, IIITs, NITs are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty and non-faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of Governors/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

The Government notified the Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 on 09.07.2019 to provide for the reservation of posts in appointments of persons belonging to the Scheduled Castes, the Scheduled Tribes, the socially and educationally backward classes and the economically weaker sections, to teachers' cadre in these CHEIs. The reservation is provided in teachers cadre to the extent of 15% for SCs, 7.5%

for STs, 27% for socially and educationally backward classes and 10% for Economically weaker sections, as per notification dated 12.7.2019 issued in pursuance of the said Act.

Measures have been taken to attract quality faculties which includes year-round open advertisements, recruitment through search-cum-selection procedures, special recruitment drive, mission mode recruitment and invitation to alumni/scientists/faculty, etc. The faculty recruitment processes are carried out by the CHEIs by inviting applications in a transparent manner, as part of a multi-step and robust screening process. The Acts and Statutes of various institutions specify the composition of selection committees, authorities responsible for recruitment of various levels of faculty, provision of independent subject experts and Visitor's nominees etc. so as to ensure transparency and academic rigour in recruitments. UGC has launched a common portal 'CU-CHAYAN' for faculty recruitment, making provision for listing of vacancies/ advertisements/ jobs across all Central Universities, thus making the entire recruitment process more transparent and accessible.

In August, 2021, all CHEIs under Ministry of Education were requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs). In September 2022, Ministry of Education had also exhorted all the CHEIs to fill up the vacancies in Mission Mode. In October 2025, all the CHEIs have again been requested to fill up all the

backlog vacancies in Mission Mode within a period of one year.

From September 2022, all CHEIs including Central Universities (CUs), IITs, IIMs, IIITs and NITs have undertaken Mission Mode recruitment drive to fill the vacancies. Up to 24.10.2025 (i.e. the date of 17th tranche of Rozgar Mela), a total number of 29979 posts have been filled up by all CHEIs, including 17494 faculty positions, in Mission Mode. During the said period, CUs, IITs, IIMs, IIITs and NITs collectively have filled up 28639 posts including 3485 SC, 1471 ST and 6013 OBC.

All India Institute of Medical Sciences (AIIMS) have been established by the Act of Parliament and are under the administrative control of the Ministry of Health and Family Welfare. As per information provided by the Ministry of Health and Family Welfare, AIIMS Delhi has total 781 faculty in position, including 118 SCs, 40 STs and 168 OBCs.

SC/ST/OBC STUDENTS ENROLMENT IN PRIVATE HEIS

416. DR. D RAVI KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has assessed the current enrolment levels of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) students in private Higher Education Institutions (HEIs), including Institutions of Eminence (IoEs), in light of recent All India Survey on Higher Education (AISHE) 2022-23 data indicating persistent under-representation of SC/ST students in private universities;

- (b) if so, the details of seats allocated and actual enrolment of SC/ST/OBC students in private HEIs and IoEs that have received financial or policy support from the Government, institution-wise;
- (c) if not, the reasons therefor; and
- (d) whether the Government proposes to introduce a monitoring, disclosure or compliance mechanism linked to grants, scholarships or IoE status to ensure adherence to reservation, equity and inclusion norms and if so, the details and the timelines thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): Education being in the Concurrent List, increasing participation of all communities in education is the responsibility of both the Central and State Governments. Various schemes/ projects/ programmes run by the Ministry have been aligned with the National Education Policy (NEP) 2020. NEP 2020 aims to ensure that no child loses opportunity to learn and excel because of the circumstances of birth or background. This policy aims at bridging the social category gaps in access, participation, and learning outcomes, including providing greater access to women.

The Government has notified the Central Educational Institutions (Reservation in Admission) Act, 2006, wherein reservation of seats in Central Educational Institutions is implemented, which is 15%, 7.5% and 27% of the annual permitted strength in each branch of study or faculty for Scheduled

Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) respectively. Central Educational Institutions have also been issued instructions in January, 2019 for implementation of 10% reservation for Economically Weaker Section (EWS). Horizontal reservation of 5% for Persons with Benchmark Disability (PwBD) is also provided.

The Central Government has also taken various measures to promote higher education among the students across the nation including women, such as fee reductions, establishment of more institutes, scholarships, priority access to national level scholarships to aid students with poor financial backgrounds to pursue their education.

Government is implementing various Scholarships and Fellowships to promote access to higher education for students including students from socially disadvantaged groups for all HEIs including eligible Private Institutions.

उत्तर प्रदेश में नोवा फैक्ट्री से निकलने वाला ठोस कचरा और विषैली हवा

417. श्री देवेश शाक्य :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस तथ्य से अवगत है कि उत्तर प्रदेश के कासगंज जिले में स्थित 'नोवा फैक्टरी' से निकलने वाले ठोस कचरे और विषैली हवा विशेषकर पीएम 2.5 के उच्च स्तर और काले धुएं के कारण आसपास के क्षेत्रों में पर्यावरणीय प्रदूषण और सार्वजनिक स्वास्थ्य संबंधी गंभीर समस्याएं पैदा हो रही हैं;
- (ख) यदि हाँ, तो क्या सरकार और केंद्रीय/राज्य प्रदूषण नियंत्रण बोर्ड ने पिछले तीन वर्षों के दौरान उक्त फैक्ट्री की वायु गुणवत्ता, पीएम 2.5 के स्तर, काले धुएं के उत्सर्जन और ठोस

अपशिष्ट प्रबंधन के संबंध में कोई निरीक्षण या जांच की है;

(ग) यदि हाँ, तो उसके मुख्य निष्कर्ष क्या हैं; और

(घ) क्या सरकार ने इस बात पर ध्यान दिया है कि उक्त प्रदूषण के कारण स्थानीय निवासियों में श्वसन रोग, अस्थमा, आंखों में जलन, त्वचा रोग और अन्य दीर्घकालिक स्वास्थ्य जोखिम बढ़ रहे हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ) : यूपीपीसीबी द्वारा दी गई जानकारी के अनुसार, मेसर्स स्टर्लिंग एग्रो इंडस्ट्रीज लिमिटेड (जिसे पहले मेसर्स नोवा फैक्ट्री के नाम से जाना जाता था) गाँव भिटौना, तहसील और जिला कासगंज में स्थित है, जो उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (यूपीपीसीबी) द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत जारी वैध (दिनांक 31.12.2027 तक वैधता) संचालन की सहमति (सीटीओ) से प्रचालनरत है। इस एकक का पिछली बार निरीक्षण दिनांक 15.11.2025 को क्षेत्रीय कार्यालय, अलीगढ़, यूपीपीसीबी द्वारा किया गया था। उक्त निरीक्षण के दौरान, बहिःस्राव शोधन संयंत्र (ईटीपी) आउटलेट से नमूने एकत्र किए गए थे, जो निर्धारित मानकों का अनुपालन करते पाए गए। इस एकक में स्टैक की निगरानी एनएबीएल द्वारा मान्यता प्राप्त प्रयोगशाला अर्थात् मेसर्स ग्रीन एनवायरोटेक सर्विसेज प्राइवेट लिमिटेड द्वारा की जाती है। राष्ट्रीय स्वच्छ गंगा मिशन के तहत, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की एक प्राधिकृत तृतीय-पक्षीय एजेंसी जामिया मिलिया इस्लामिया द्वारा दिनांक 27.09.2025 को उक्त एकक का निरीक्षण किया था। इस निरीक्षण के दौरान, हाउसकीपिंग और ठोस अपशिष्ट प्रबंधन संतोषजनक स्थिति में पाए गए थे। उक्त एकक का निरीक्षण प्रत्येक वर्ष सीपीसीबी की एक प्राधिकृत तृतीय-पक्षीय एजेंसी द्वारा किया जाता है। कासगंज के मुख्य चिकित्सा अधिकारी ने यह पुष्टि की है कि संबंधित क्षेत्र में प्रदूषण के कारण किसी भी घातक बीमारी का कोई मामला या लक्षण सामने नहीं आया है।

IMPACT OF GST REDUCTION

418 SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the recent reduction in GST rates has had any measurable effect on the manufacturing and service sectors in Maharashtra, particularly in MSMEs and textile, automobile and hospitality industries and if so, the details thereof;
- (b) whether the GST reduction has resulted in increasing consumer demand and employment generation in these sectors and if so, the details thereof;
- (c) the details of the sector-wise economic growth recorded in Maharashtra after the reduction of GST rate;
- (d) whether the Government proposes to provide any special fiscal or policy support to Maharashtra to offset short-term revenue losses while encouraging long-term industrial recovery and growth, if so, the details thereof; and
- (e) the steps taken by the Central Government to ensure timely and adequate release of GST compensation to States, including Maharashtra, especially after recent tax rationalizations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) to (c): No formal study has been conducted on the impact of the GST rate reductions on the different sectors of the economy in the country.

(d): No such proposal is under consideration of the Government.

(e): Government of India has released the entire amount of provisionally admissible GST compensation to all the States for loss of revenue arising on account of implementation of Goods and Services Tax for five years i.e., from 1st July, 2017 to 30th June, 2022. Final Compensation arising out of reconciliation of provisional figures with audited figures has also been released to the State of Maharashtra for FY 2017-18 to FY 2022-23.

DELAY IN RELEASE OF FUNDS UNDER SAMAGRA SHIKSHA ABHIYAN

419. SHRI E TUKARAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that delay in release of Central funds under the Samagra Shiksha Abhiyan (SSA) has affected school education work, including timely payment of teachers' salaries in some States, including Karnataka;
- (b) if so, the details of SSA funds pending release during the last three years, State/UT-wise, including Karnataka;
- (c) whether the Government proposes to release the pending funds at the earliest to avoid any disruption in teachers' salaries and school activities, if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Under the Centrally sponsored scheme-Samagra Shiksha, financial assistance is provided to the States and UTs for various interventions/activities including teachers' salary as per norms of the scheme. Central share of funds is released based on Annual Work Plan and Budget (AWP and B) prepared by the States and UTs including Karnataka based on their requirements and priorities and guidelines issued by the Ministry of Education at the beginning of every year. These plans are then appraised/approved by Project Approval Board in consultation with the States and UTs as per the programmatic and financial norms of the Scheme and availability of budgetary resources. Under the scheme, lump sum funds are released to the States/UTs in four instalments instead of component-wise. State/UT-wise details of the Central share of funds released during the last three years are given at **Statement**.

Funds approved under the scheme in a financial year are to be utilized during the same financial year. However, funds approved for non-recurring activities can be carried forward to next financial year or surrendered by a State/UT as per requirement with the approval of PAB.

Release of instalments is made on the basis of fulfilment of mandatory conditions such as release of commensurate State share, utilization of 75% of funds already available, compliance of financial procedures set by Ministry of Finance etc. States are advised from time to time to fulfil these requirements

promptly to enable timely release of Central assistance.

Further, the recruitment and other service matters of teachers are under the domain of State/UT Governments and Samagra Shiksha provides lump sum (aggregate) support as per the availability of funds, as per the norms given under Programmatic and Financial norms of the scheme.

STATEMENT

State/UT-wise details of the Central share of funds released during the last three years

(Rs in lakhs)

Sl. No.	Name of the State/UT	2022-23*		2023-24*		2024-25*	
		Central Share approved	Released	Central Share approved	Released	Central Share approved	Released
1	A and N Islands	7402.1	5651.44	9532.55	5527.59	8484.17	6052.36
2	Andhra Pradesh	171258.59	150359.02	179657.608	128940.788	173293.31	124010.57
3	Arunachal Pradesh	53369.59	25229.47	59601.029	47503.49	64447.49	57585.11
4	Assam	251460.08	208086.22	260407.292	181046.93	288347.22	202677.34
5	Bihar	501887.29	355459.46	502132.656	424173.08	499123.47	421781.44
6	Chandigarh	12422.81	10979.21	13213.99	11636.31	13720.64	11858.35
7	Chhattisgarh	113833.06	82800	120045.112	77659.06	126779.26	83065.84
8	Dadra and N. Haveli Daman and Diu	8793.65	6466.66	9537.23	4130.25	9802.68	5462.64
9	Delhi	37727.38	22193.92	37783.6	14608.83	56633.22	38539.03
10	Goa	2985.77	2985.77	3077.84	1875.43	2426.79	1633.61

11	Gujarat	137120.75	132125.03	133473.508	113253.16	160173.72	124554.05
12	Haryana	96350.03	67021.33	101502.757	57880.24	107632.86	53643.94
13	Himachal Pradesh	73808.17	55160.13	68685.118	48596.96	76494.93	52619.99
14	Jammu and Kashmir	165059.67	36497.18	173649.666	86543.88	172160.13	82349.31
15	Jharkhand	116768.12	115451.63	125218.508	110493.28	117386.04	107444.41
16	Karnataka	100494.06	86152.48	95443.122	82808.79	93654.51	86830.33
17	Kerala	34847	17815.99	34334.47	14165.74	42889.42	-
18	Ladakh	12349.12	1489.36	19159.03	5222.63	20099.43	13999.80
19	Lakshadweep	786.86	432.99	575.47	100.05	741.78	306.12
20	Madhya Pradesh	372787.9	193928.88	389333.2	298151.13	412209.15	343471.12
21	Maharashtra	159289.59	90000	134800.532	100119.1	143859.39	112624.52
22	Manipur	49418.88	40475.7	49677.819	25721.89	53200.51	46559.15
23	Meghalaya	37515.29	37515.29	40496.07	39418.22	39882.71	36282.56
24	Mizoram	32308.05	14268.09	36087.439	27414.06	29798.67	21651.76
25	Nagaland	28104.5	28104.49	33362.725	23125.34	28439.24	21140.50
26	Odisha	184107.55	183666.84	196376.544	123660.69	193480.26	167239.29
27	Puducherry	1987.3	1527.52	2256.398	1247.37	1974.29	1246.03
28	Punjab	71906.33	60504.93	71866.492	33111.65	70878.25	67813.14
29	Rajasthan	345219.75	213861.12	359233.848	320289.45	386553.20	309065.25
30	Sikkim	15176.05	10718.96	16891.638	13260.51	15661.00	12273.95
31	Tamil Nadu	211759.90	210723.33	212764.72	187615.54	215315.01	36280.66
32	Telangana	114385.92	114251.02	116557.40	92012.79	116271.55	98878.94
33	Tripura	38741.08	28672.54	44074.73	34132.90	45179.94	42002.98
34	Uttar Pradesh	626179.97	381975.27	664429.006	427645.13	697621.18	626479.22
35	Uttarakhand	84444.06	70438.94	72768.264	44056.91	88371.48	64678.27
36	West Bengal	177338.04	152204.21	176747.914	31129.41	174579.86	-

* Funds approved under the scheme in a financial year are to be utilized during the same financial year. However, funds approved for non-recurring activities can be carried forward to next financial year or surrendered by a State/UT as

per requirement with the approval of PAB.

मेरठ में आभूषण निर्माण में प्रशिक्षण

420. श्री अरुण गोविल:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार आभूषण निर्माण के लिए मेरठ में बड़ी संख्या में स्थानीय कारीगरों को आभूषण निर्माण में कुशल बनाने के लिए उन्हें आभूषण बनाने का प्रशिक्षण प्रदान करने का है; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) और पीएम विश्वकर्मा योजना के तहत, उम्मीदवारों को 'रत्न और आभूषण' क्षेत्र में प्रशिक्षण दिया जाता है। इसके अलावा, भारत सरकार के स्किल इंडिया मिशन (सिम) के तहत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा देश भर में, उत्तर प्रदेश सहित, समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशलान्तरण प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशलों से सुसज्जित करके भविष्य के लिए तैयार करना है।

इसके अलावा, कारीगरों और पारंपरिक शिल्पकारों को सशक्त बनाने के लिए 17 सितंबर 2023 को शुरू की गई पीएम विश्वकर्मा योजना लाभार्थियों को वित्तीय सहायता, आधुनिक उपकरणों के उपयोग पर कौशल विकास प्रशिक्षण और बाजार सहायता प्रदान करती है, जिससे वे अपनी आजीविका में सुधार कर सकें और स्थायी उद्यम स्थापित कर सकें। पीएम विश्वकर्मा योजना

औपचारिक मान्यता, कौशल मूल्यांकन और बुनियादी प्रशिक्षण, टूलकिट सहायता और रियायती ऋण के माध्यम से कार्यबल का समर्थन करती है।

ACTION AGAINST FAKE COMPANIES

421. DR. MALLU RAVI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether it is a fact that farmers in Nagarkurnool district in Telangana have protested against alleged sale of fake fertilisers and spurious agricultural inputs, which has adversely affected crop yields and production costs, if so, the details thereof;
- (b) whether any corporate entities or dealers have been investigated or prosecuted by the Government for violation of quality laws (Companies Act, 2013, Consumer Protection Act) in these cases;
- (c) if so, the number of enforcement actions taken, prosecutions initiated and penalties imposed in or around Nagarkurnool for such corporate malpractice over the last two years; and
- (d) the steps taken/being taken by the Government to strengthen compliance, quality checks and traceability of agricultural inputs manufactured or distributed by companies operating in Telangana?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) : As per inputs received from the Department of Agriculture, Government of Telangana, on 25.08.2025, two or three farmers of Zamistapur Village,

Telkapally mandal arrived at the Collectorate, Nagarkurnool for giving complaint to the District Collector, Nagarkurnool regarding sale of some fake fertilizers.

(b) and (c) : No complaint of such nature is pending under the Companies Act, 2013.

(d) : The Ministry of Corporate Affairs deals with matters relating to Corporate law. However, Government of Telangana has informed that it is taking all possible measures to strengthen the quality checks to ensure quality fertilizers are being supplied to the farmers.

RESTORATION OF ARCHITECTURAL GRANDEUR OF TEMPLES

422. SHRI T.R. BAALU:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government is aware that in Tamil Nadu, the lands with nearly four lakh temples including hundreds of them are over 1000 years old are languishing due to lack of adequate funds for maintenance;

(b) if so, the details thereof;

(c) whether the Government is likely to implement a Central Scheme through the State Government to restore the architectural grandeur of such cultural heritage and treasures; and

(d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) : There are 412 centrally protected monuments/sites including temples under the jurisdiction of Archaeological Survey of India (ASI) in the State of Tamil Nadu. Conservation and preservation of these monuments/sites is continuous process and is taken up as per the requirement and availability of resources subject to the National Policy for Conservation. All monuments/sites are in a good state of preservation. Government provides sufficient funds for conservation and preservation of all centrally protected monuments/sites which are under the jurisdiction of ASI in the State of Tamil Nadu.

(c) and (d) : At present, there is no such scheme under consideration.

EXPANDING QUALITY HIGHER EDUCATION THROUGH STATES AND STATE PUBLIC UNIVERSITIES

423. SHRI SUKHDEO BHAGAT:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether it is a fact that over fifty-six per cent of full-professor positions at State Public Universities across the country are vacant, as per the NITI Aayog report “Expanding Quality Higher Education through States and State Public Universities” in February, 2025; and

(b) if so, the timeline fixed and action plan formulated by the Government to fill these vacancies and thereby improve teaching quality and research output in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): Education is a subject under the Concurrent List of the Constitution of India, wherein both the Central and State Governments are empowered to make laws. State Public Universities are established under Acts of the respective State Legislatures, and their administrative and service-related matters, including appointments of teaching faculty are governed by the provisions of the concerned State Acts, Statutes, Rules and Regulations. Recruitment and filling up of faculty positions in State Public Universities fall within the domain and responsibility of the respective State Governments.

UGC has issued an advisory dated 20.02.2025 to all Additional Chief Secretaries/Principal Secretaries/Secretaries (Education)/Secretaries to the Governor/State Higher Education Councils of all States and Union Territories of India, requesting for their personal intervention to ensure timely filling up of vacant faculty positions in the State Universities and their affiliated colleges under their jurisdiction. Further, this Ministry has also written a letter on 28.10.2025 to Education Secretaries of all State Governments to initiate recruitment process for the appointment of the optimum number of teachers for the allocated courses.

The Central Higher Education Institutions (CHEIs) under Ministry of Education including Indian Institutes of Technology (IITs), Indian Institutes of Information Technology (IIITs), National Institute of Technology (NITs), Indian

Institute of Science (IISc), Indian Institute of Science Education and Research (IISERs), Indian Institute of Management (IIMs), Indian Institute of Engineering Science and Technology (IIST), School of Planning and Architecture (SPAs), Central Universities (CUs) etc. are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/ Statutes/ Ordinances/ Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations and in accordance with Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 and the Rights of Persons with Disabilities Act, 2016. The recruitment powers vest with the respective Board of Governors (BoGs)/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

Ministry of Education had exhorted all the CHEIs to fill up the vacancies in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs). From September 2022, all CHEIs have undertaken Mission Mode recruitment drive to fill the vacancies including those of SC, ST, OBC and PwD. Up to 24.10.2025 (i.e. the date of last Rozgar Mela),

a total number of 29,979 posts have been filled up by all CHEIs in Mission Mode, out of which 17,494 are faculty positions.

PARTICIPATION IN PMIS

424 SHRIMATI SAJDA AHMED:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has assessed the level of participation and acceptance of offers under the Prime Minister's Internship Scheme (PMIS;
- (b) if so, the details thereof;
- (c) whether the Government has examined the reasons for such low acceptance of internship offers;
- (d) if so, the details thereof;
- (e) whether the Government is aware that interns have left the programme before completion;
- (f) if so, the details thereof; and
- (g) whether the Government proposes to revamp the PM Internship Scheme to improve participation and retention and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): Yes, the Government has assessed level of participation and acceptance of offers under the Prime Minister's Internship Scheme (PMIS). In the Round I of the PM Internship Scheme Pilot Project, more than 6.21 lakh

applications were received from about 1.81 lakh candidates. Partner companies made over 82,000 internship offers to over 60,000 candidates and over 28,000 offers were accepted.

In the Round II of the PM Internship Scheme Pilot Project, over 4.55 lakh applications were received from over 2.14 lakh applicants, in this round. Partner companies made over 83,000 offers to over 71,000 candidates and over 24,600 offers were accepted.

(c) and (d): On the basis of concurrent evaluation, feedback survey outbound calls made by the call center to the candidates and feedback received from various stakeholders, such as candidates, industry and industry associations and state governments, some of the main reasons for low acceptance of internship offers are given below:

- Location is an important consideration and ideal travel distance indicated by candidates is between 5-10 km.
- Internship period of 12 months is longer than that in normal skilling programs.
- Some candidates are not interested in roles offered.

(e) and (f): As on 27.01.2026, 7094 candidates have left the internship without completing in both the rounds of the PMIS Pilot Project.

(g): Pilot Project is a pivotal phase that has allowed for testing concepts, strategies and systems before a full-scale implementation. The full-scale roll-out of the PM Internship Scheme would be based on the feedback received

from the stakeholder consultations and evaluation of outcomes during the implementation of the Pilot Project.

PROMOTION OF CLASSICAL LANGUAGES

425. SHRIMATI RACHNA BANERJEE:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the estimated number of people in India speaking each classical language, language-wise;
- (b) the detail of the funds utilized on promotion of classical languages during the last eleven years, year and language-wise; and
- (c) the details of the top five most spoken languages in the country?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Government of India recognized the following eleven languages as the Classical Language:

Sl. No.	Classical Language	Date of Recognition
i.	Tamil	12.10.2004
ii.	Sanskrit	25.11.2005
iii.	Telugu	31.10.2008
iv.	Kannada	31.10.2008
v.	Malayalam	08.08.2013
vi.	Odia	01.03.2014
vii.	Marathi	04.10.2024
viii.	Assamese	04.10.2024
ix.	Bangla	04.10.2024
x.	Pali	04.10.2024
xi.	Prakrit	04.10.2024

The Ministry of Education works for the Promotion and preservation of the Classical Language. Sanskrit Language is promoted through three Central University, viz Central Sanskrit University, New Delhi Shri Lal Bahadur Shastri National Sanskrit University, New Delhi and National Sanskrit University, Tirupati. The details of the funds provided to other five classical languages declared prior to 04.10.2024 are at **Statement**.

As per the Census of India 2011, (Office of the Registrar General and Census Commissioner, India). Estimate number of people in India speaking 9 classical languages are as follows:

Sl. No	Language	Number of People speaking (Approximately in Lakh)
1.	Tamil	690
2.	Kannada	437
3	Telugu	811
4.	Sanskrit	0.24
5.	Malayalam	348
6.	Odia	375
7.	Marathi	830
8.	Assamese	153
9.	Bangla	972

It is estimated that part of 1038 Lakh population of Bihar speak in Pali.

(c): As per the Census of India 2011, (Office of the Registrar General and Census Commissioner, India), the top five most spoken languages in the country are as follows:

- I. Hindi
- II. Bengali

III. Marathi

IV. Telugu

V. Tamil

STATEMENT**Budget Grant Sanctioned to Classical Languages (Rs. In Lakhs)**

Year	Kannada	Telugu	Odia	Malayalam	Tamil
2015-16	100.00	100.00	--	--	11.89
2016-17	100.00	100.00	--	--	5.02
2017-18	100.00	100.00	--	--	10.27
2018-19	99.00	100.00	--	--	5.46
2019-20	107.00	107.00	--	--	9.83
2020-21	108.00	147.00	8.00	8.00	1200
2021-22	106.00	103.00	58.38	63.97	1200
2022-23	171.75	171.75	176.75	186.75	1200
2023-24	154.50	154.50	138.50	112.50	1525
2024-25	86.00	86.00	86.00	86.00	1430.00
2025-26	106.50	106.50	106.50	106.50	1697.00

असम के बिश्वनाथ घाट का विकास**426. श्री रंजीत दत्ता:**

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने असम के बिश्वनाथ घाट, जिसे वर्ष 2023 में भारत के सर्वश्रेष्ठ पर्यटन गांव के नाम पर सम्मानित किया गया था, के विकास के लिए कोई कदम उठाए हैं;
- (ख) सतत पर्यटन को बढ़ावा देने के लिए इस क्षेत्र में अनुमोदित अवसंरचना और संपर्क परियोजनाओं का ब्यौरा क्या है;
- (ग) क्या सरकार, बिश्वनाथ घाट को किसी विशिष्ट पर्यटन योजना अथवा परिपथ जैसे कि स्वदेश दर्शन या प्रसाद के अंतर्गत शामिल करने पर विचार कर रही है;

(घ) स्थानीय रोजगार सृजन और बिश्वनाथ घाट की सांस्कृतिक और प्राकृतिक विरासत के संरक्षण के लिए किए गए/किए जा रहे उपायों का ब्यौरा क्या है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): पर्यटक गंतव्यों और पर्यटन उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन 2.0 योजना की एक उप-योजना, 'पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई)', 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)', 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीए)' नामक अपनी जारी केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्यों/संघ राज्यक्षेत्रों/केंद्रीय एजेंसियों के परामर्श से पर्यटन संबंधी अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करता है।

इन योजनाओं के तहत पर्यटन मंत्रालय ने असम राज्य में पर्यटन अवसंरचना के विकास के लिए विभिन्न परियोजनाओं को मंजूरी दी है, जिनका ब्यौरा **विवरण** में दिया गया है।

उपरोक्त योजनाओं के तहत, मंत्रालय पर्यटन का संवर्धन करने, स्थानीय संस्कृति का संरक्षण करने, रोजगार सृजन एवं स्थानीय अर्थव्यवस्था को सुदृढ़ करने के उद्देश्य से समग्र और स्थायी रूप से पर्यटन अवसंरचना का विकास करने का प्रयास करता है।

पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्राप्त करने हेतु प्रस्ताव संबंधित राज्य/संघ राज्यक्षेत्र/केन्द्रीय एजेंसी द्वारा तैयार किए जाते हैं। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के अनुरूप जांच की जाती है एवं निर्धारित शर्तों के अनुपालन और निधियों की उपलब्धता के अध्यधीन वित्तीय सहायता प्रदान की जाती है।

वर्तमान में, असम के बिश्वनाथ घाट के विकास के लिए कोई प्रस्ताव विचाराधीन नहीं है।

विवरण

पर्यटन मंत्रालय द्वारा असम राज्य में स्वीकृत परियोजनाओं की सूची:

योजना	क्र.सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत लागत (करोड़ रु. में)
स्वदेश दर्शन 1.0	i.	मानस – प्रोबिटोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	2015	94.68
	ii.	तेजपुर – माजुली - शिवसागर का विकास	2017	90.98
		कुल स्वीकृत लागत		185.66
स्वदेश दर्शन 2.0	i.	कोकराझार वेटलैंड का अनुभव	2024	26.67
	ii.	जोरहाट में रीइमेजनिंग सिनामारा टी एस्टेट एक्सपीरियंस	2024	23.88
		कुल स्वीकृत लागत		50.56
चुनौती आधारित गंतव्य विकास (सीबीडीडी)	i.	पणिधिग पक्षी अभयारण्य, शिवसागर	2025	9.99
		कुल स्वीकृत लागत		9.99
प्रशाद	i.	गुवाहाटी और उसके आसपास के क्षेत्रों में कामाख्या मंदिर और तीर्थस्थल का विकास	2015	29.80
		कुल स्वीकृत लागत		29.80
राज्यों को पूंजी निवेश हेतु विशेष सहायता (एसएससीआई)	i.	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान	2024	97.12
	ii.	शिवसागर में रंग घर का सौंदर्यीकरण	2024	94.76
		कुल स्वीकृत लागत		191.88
पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीए)	i.	राष्ट्रीय जलमार्ग संख्या 1 और 2 पर रिवर क्रूज के 9 मुख्य आगमन/अवतरण बिंदुओं पर जेटी का विकास	2020	28.03
	ii.	कामाख्या रेलवे स्टेशन	2018	4.96
	iii.	गुवाहाटी रेलवे स्टेशन	2018	4.99
		कुल स्वीकृत लागत		37.98
		कुल केंद्रीय सहायता		505.87

SAFETY AND WELFARE OF WORKERS IN THE UNORGANIZED SECTOR

427. DR. AMOL RAMSING KOLHE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of industrial accidents and fire incidents reported in the Chakan and Ranjangaon industrial belt of the Shirur Lok Sabha constituency during the last five years and the current year;
- (b) the details of the safety audits conducted in the said industrial areas and the measures being taken by the Government to ensure the safety and well-being of the industrial workers;
- (c) the details of the policy of Government on providing timely compensation and rehabilitation to the victims of the said accidents; and
- (d) the details of the steps being taken by the Government to enforce labour laws and to ensure fair wages and working conditions for the workers in the unorganized sector?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Factories Act, 1948 provided the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There were elaborate provisions to ensure the occupational health, safety, working conditions and welfare of workers under the Act and the rules framed thereunder. The Factories Act, 1948 and the rules framed thereunder were enforced by States/Union Territories.

Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code (OSHandWC), 2020. The OSH and WC Code 2020 has come into force with effect from 21.11.2025. The

OSHandWC Code, 2020 provides for the occupational safety, health and working conditions of an “employee” employed in an “establishment” as defined under the OSHandWC Code, 2020.

The OSHandWC Code, envisages ‘Third Party Audit and Certification’ and provides for a "scheme" to empanel experts by the appropriate Government. Such experts shall be assigned Third Party Audit and certification in a randomized manner through a web-based scheme to carry out safety audit and certification along with submitting the report to the concerned employer and Inspector-cum Facilitator. The details of fatal and non-fatal injuries occurred in Maharashtra including Chakan and Ranjangaon industrial belt of the Shirur constituency during calendar year 2020-2024 is enclosed as **Statement**.

The Employees' Compensation Act, 1923 provides, inter-alia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by the State/UTs. Employees' Compensation Act, 1923 has been subsumed in Code on Social Security, 2020 which has come into force with effect from 21.11.2025. The Social Security Code, 2020 now regulates the provision of compensation to employees and their dependents in cases of injury or accident arising out of and in the course of employment.

The provisions of the Minimum Wages Act, 1948 have been rationalized and subsumed under the Code on Wages, 2019, which has come into force

from 21.11.2025, with an aim to universalize the applicability of Minimum Wages across employments and ensure timely payment of wages to all employees. The Code on Wages 2019, empowers Central and State Governments as Appropriate Governments to fix, review and revise the minimum rate of wages for the establishments coming under their respective purview. Further, the Code on Wages, 2019, mandates the Central Government to fix a Floor Wage, below which no state can fix its minimum wages.

STATEMENT

The details of fatal and non-fatal injuries occurred in Maharashtra including Chakan and Ranjangaon industrial belt of the Shirur constituency during calendar year 2020-2024

Year	Fatal Injuries	Non-Fatal Injuries	Fatal injuries caused by Fire	Non-Fatal injuries caused by Fire
2020	154	778	6	26
2021	180	793	39	33
2022	178	819	18	45
2023	190	818	2	18
2024	157	881	6	40

Data Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF)/Director of Industrial Safety and Health (DISH) of States/UTs.

GST 2.0 AND INDIA'S ECONOMIC GROWTH

428. SHRI YADUVEER WADIYAR:

Will the Minister of **FINANCE** be pleased to state:

(a) the manner in which GST 2.0 is likely to support India's economic growth;

- (b) the expected contribution of the simplified slab structure and increased tax compliance to Gross Domestic Product (GDP) growth and formalisation;
- (c) the details of estimated improvements in household consumption and business due to reduced tax burden, especially in sectors such as e-commerce and essential healthcare and economy; and
- (d) the manner in which GST 2.0 enhances ease of doing business and strengthens India's position as global manufacturing and investment destination under the Viksit Bharat 2047 vision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): GST 2.0 has simplified and rationalised the rate structure across various industries. The reduction in tax burden on essential goods, services, and emerging sectors is expected to lower the cost of living, improve affordability, and stimulate household consumption demand. At the same time, a simplified two-rate structure, is expected to reduce transaction costs, ease compliance, and encourage small businesses to enter the formal sector, thereby supporting greater formalisation, and widening the tax base.

Lowering rates across sectors, including e-commerce, essential health services, and basic consumer items, is expected to enhance trade competitiveness and support domestic manufacturing. These measures collectively are likely to boost GDP growth by stimulating consumption, encouraging investment, and promoting job creation.

Recent trends in high-frequency indicators such as higher e-way bill

generation, improved Purchasing Managers' Index (PMI) readings for manufacturing and services, record festive-season automobile sales, robust UPI transactions, and increased tractor sales, indicate strengthening economic momentum in September-December 2025 following the GST reforms. Furthermore, as per the NABARD Rural Economic Conditions and Sentiments Survey (November 2025), 79.2% of rural households reported increased consumption expenditure in the last one year, the highest among all bi-monthly rounds in FY 2025-26 so far.

(d): Aligned with the **Viksit Bharat 2047 vision**, GST 2.0 also strengthens India's position as a global manufacturing and investment destination. Through rate reductions across key sectors, the GST 2.0 reform is expected to provide a strong stimulus to domestic industry and investment. Lower GST on cement and construction materials is expected to reduce project costs and accelerate the construction of real estate and infrastructure. The cut from 28% to 18% on small cars, two-wheelers and auto-parts is expected to boost demand and strengthen India's automotive manufacturing base. Reduced GST of 0% on life-saving drugs and 5% on medical devices is likely to improve healthcare access while encouraging domestic production. Similarly, the shift to a 5% GST on toys, handicrafts and man-made fibres is expected to support labour-intensive MSMEs and expand export potential, thereby collectively reinforcing India's growth and investment momentum under the reformed GST regime.

MUSEUM GRANT SCHEME IN ANDHRA PRADESH

429. SHRI DAGGUMALLA PRASADA RAO

Will the Minister of **CULTURE** be pleased to state:

- (a) the details and progress of the Museum Grant Scheme in Andhra Pradesh, including the development and establishment of museums at regional, State, and district levels, year and district-wise;
- (b) the details of the digitization of museum collections carried out under the scheme in Andhra Pradesh, year and district-wise;
- (c) the details of the capacity building and training programmes conducted for museum professionals under the scheme in Andhra Pradesh, year and district-wise;
- (d) the details of the financial assistance allocated and utilized under the Museum Grant Scheme in Andhra Pradesh, year and district-wise; and
- (e) whether the Government is planning to introduce any new initiatives to strengthen museum infrastructure and professional capacity in Andhra Pradesh under this scheme, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The progress of the Museum Grant Scheme alongwith the details of number of new museums constructed, development of existing museums and digitization of museum collection carried in the state of Andhra Pradesh under the scheme at regional, State, and district levels and year wise are available at **Statement.**

(b) and (c) : No such proposal has been received so far.

(d) : The details of the financial assistance provided, allocated and utilised under Museum Grant Scheme in the State of Andhra Pradesh, year and district-wise are at **Statement**.

(e) : No.

STATEMENT

The details of the financial assistance provided, allocated and utilised under Museum Grant Scheme in the State of Andhra Pradesh, year and district-wise

(Rs. in lakhs)

S. No.	State	District	Name of Organization	Type of Org.	Type of museum	Sanctioned amount	FY: 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26	Utilized fund	Progress
1.	Andhra Pradesh	West Godavati	Archaeological Museum, Eluru, West Godavari Dist. Department of Archaeology and Museums, Govt. of Andhra Pradesh	State Govt.	Existing museum	320.00	80.00	-	-	-	-	-	320.00	Completed
2.		Vijayawada	Bapu Museum, M G Road, Vijayawada, Krishna Distt. Department of Archaeology and Museums, Govt. of Andhra Pradesh		Existing museum	640.00	160.00	-	-	-	-	-	640.00	Completed
3.		Anantpur	Government of Andhra Pradesh, Padamshree Kalluri Subbarao		New Museum	572.00	-	-	-	286.00	-	-	572.00	Completed

S. No.	State	District	Name of Organization	Type of Org.	Type of museum	Sanctioned amount	FY: 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26	Utilized fund	Progress
			Memorial District Archaeological Museum Anantpur											
4.		Visakhapatnam	Science City of Andhra Pradesh, Govt. of Andhra Pradesh, Kailasgiri (Dovari Konda), Visakhapatnam, Andhra Pradesh		New Museum	375.20	-	-	58.467	-	-	129.132	156.584	Ongoing project
5.		Godavari	Archaeology and Museum, Govt. of Andhra Pradesh, Rallabandi Subba Rao Archaeology East Godavari District, Andhra Pradesh		Exiting Museum	400.00	-	-	140.043	-	-	59.956	140.043	Ongoing project
6.		Kakinada	Dept. of Archaeology and Museum, Andhra Sahitya Parishath Got. Museum, Kakinada Town, Andhra Pradesh		Exiting Museum	800.00	-	-	-	-	-	400.00	-	Ongoing project

FUNDS FOR SPORTS INFRASTRUCTURE UNDER KHELO INDIA**430. SHRI SUKANTA KUMAR PANIGRAHI:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has sanctioned, established or proposed sports infrastructure under Khelo India (2021–26) in Kandhamal, Boudh, Nayagarh and Ganjam districts of Odisha and if so, the details thereof, block-wise;
- (b) whether the Government acknowledges that said tribal and geographically challenging districts are lack of adequate standard playgrounds, indoor stadiums, synthetic tracks, multipurpose sports complexes and trained coaching support and if so, the steps being taken by the Government to address the said gaps in a time-bound manner;
- (c) the details of the funds sanctioned, released and utilised under existing sports-related schemes during 2025 district and scheme-wise;
- (d) whether the Government proposes to make specific provisions in the Union Budget (2025-2026) for establishing Khelo India Centres, regional training hubs, structured competitions and deployment of qualified coaches in each discipline to develop sporting talent in the said districts; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a): Under the Khelo India Scheme, one project, namely, Construction of Swimming Pool at District Hqrs., District Boudh, has been sanctioned in the

State of Odisha. Details of the same are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in>.

(b): 'Sports' being a State subject, the responsibility of development of sports, including assessment of adequate standard playgrounds, indoor stadium, synthetic tracks, multipurpose sports complexes and trained coaching support, addressing the gaps in a time bound manner, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. However, the Ministry of Youth Affairs and Sports implements the following schemes for development of sports in the country, including in tribal and geographically challenging districts of Odisha:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;
- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund; and
- (viii) Running Sports Training Centres through Sports Authority of India (SAI).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

(c): Funds are allocated and released Scheme-wise not district-wise in this Ministry. The details of funds allocated and expenditure incurred under various Sports Development Schemes of the Ministry of Youth Affairs and Sports, across the country, including in the State of Odisha, during financial years 2024-25 and 2025-26, are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred (as on 08.12.2025)
2025-26	3794.30	2268.33
2024-25	3232.85	2833.05

(d): No.

(e): Does not arise.

MEASURES TO ADDRESS AIR POLLUTION IN DELHI-NCR

431. SHRI JANARDAN SINGH SIGRIWAL:

SHRI M K RAGHAVAN:

SUSHRI MAHUA MOITRA:

SHRI K C VENUGOPAL:

SHRI SAPTAGIRI SANKAR ULAKA:

SHRI DEEPENDER SINGH HOODA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of air quality across the National Capital Region (NCR) during the last five years in comparison with the current average Air Quality Index

(AQI) levels recorded for Delhi and adjoining NCR districts in 2025, State/UT and category-wise;

- (b) the sectoral contribution to pollution levels in Delhi during summer and winter months, across different pollutant categories and the details thereof including key factors and percentage of vehicular emissions, construction dust, industrial pollution, biomass burning, stubble burning in neighbouring States and waste burning, as per the latest available data;
- (c) whether any independent investigations have been initiated into the recurring air pollution crises in northern India, including Delhi (NCR), if so, the details and outcomes thereof and if not, the reasons therefor;
- (d) whether the National Clean Air Programme (NCAP), Graded Response Action Plan (GRAP), Commission for Air Quality Management (CAQM) and other mitigation measures have achieved measurable and sustained reductions in air pollution levels in Delhi and NCR, if so, the details of year-wise air quality improvements since 2019;
- (e) the concrete steps being taken to ensure effective inter-State coordination, enforcement, expansion of public transport, promotion of electric vehicles and real-time pollution control to permanently address Delhi's air pollution crisis including measures enforced under Stage-III;
- (f) whether the Government has conducted any recent studies on the health impacts of deteriorating air quality on residents of Delhi such as respiratory diseases, reduced life expectancy and economic losses ;
- (g) the funds allocated by the Union Government, year-wise, for pollution

control in Delhi since 2014 and its utilization including the funds allocated and utilised towards abating pollution from transportation since 2014; and

- (h) whether the Government has considered for undertaking long-term measures such as promoting clean energy, improving public transport, expanding green cover, residue management in coordination with State Government of Delhi, Punjab, Haryana and Uttar Pradesh to address air pollution in Delhi-NCR and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The annual average Air Quality Index (AQI) for Delhi during last five years is as below:

Air Quality Index (AQI)	2021	2022	2023	2024	2025
Avg AQI	209	209	204	209	201

AQI values of remaining cities in Delhi-NCR during last five years are enclosed at **Statement I**.

(b) and (c): Air pollution in Delhi is a collective result of multiple factors including high level of anthropogenic activities in the high-density populated areas in Delhi-NCR, arising from various sectors viz. Vehicular Pollution, Industrial Pollution, Dust from Construction and Demolition Project activities, Road and Open Areas Dust, Biomass Burning, Municipal Solid Waste burning,

Fires in Landfills, air pollution from dispersed sources, etc. During post-monsoon and winter months, lower temperature, lower mixing heights, inversion conditions and stagnant winds lead to trapping of pollutants resulting in high pollution in the region. This is further aggravated due to the emissions from episodic events like stubble burning.

Based on the recent study undertaken by Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) through group of experts for 'Identification of the causes for worsening AQI in Delhi-NCR', the following sources within NCR and beyond have been identified for contributing to air pollution in Delhi:

Sector	Contribution range (%)	
	Winter	Summer
Transport	19-24	18-21
Industry	8-10	9-15
Dust (Road, Soil, and Construction and Demolition activities)	10-18	25-31
Biomass Burning (includes Municipal Solid Waste, residential, crop-residue burning)	17-23	11-14
Secondary Particulate (transformed from gaseous emissions from Transport, Industries, Biomass burning, etc.)	24-28	16-19

(d) to (h): To address air pollution in Delhi-NCR, Government has established the Commission for Air Quality Management (CAQM) under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas. CAQM has been provided powers under the Act to take measures and issue directions to the various agencies in the

National Capital Region for protecting and improving air quality.

The issue of air pollution in Delhi-NCR has been addressed by the Government in a collective, collaborative and participative mode involving all the major stakeholders. So far, 95 Statutory Directions have been issued through the Commission for Air Quality Management (CAQM) to specifically guide and direct various actions towards abatement of air pollution in the region. A monitoring mechanism to oversee the implementation of these directions has been put in place.

Critical gap funding has been provided to 6 cities of Delhi-NCR (Alwar, Noida, Delhi, Faridabad, Ghaziabad and Meerut) under National Clean Air Program (NCAP) and other 19 cities by Central Pollution Control Board to implement air quality improvement measures. Details allocation and utilization of funds provided under NCAP are enclosed at **Statement II**.

NCAP also leverages the mobilisation of resources through convergence of Central Government schemes and programmes, such as, AMRUT 1.0 and 2.0, Swachh Bharat Mission 1.0 and 2.0, FAME II and Grand Challenge Scheme, Metro Rail under which funds have been disbursed to these cities for control of air pollution. Various Ministries/ Departments of Govt. of India provide funding under their Schemes/ Programmes as per their budgets.

During the period from 2018-19 to 2025-26 (as on 20.01.2026), Rs. 4027.88 crores have been released to Punjab, Haryana, Uttar Pradesh and Delhi (Punjab-Rs. 2026.45 Crores, Haryana- Rs. 1156.71 crores, Uttar Pradesh- Rs.838.67 crores and NCT of Delhi- Rs. 6.05 Crores) by Ministry of

Agriculture and Farmer's Welfare under Crop Residue Management scheme to address air pollution caused due to paddy stubble burning and to subsidize machinery required for management of crop residue.

Central Pollution Control Board (CPCB) provided financial assistance for establishment of 27 paddy straw based pelletisation and torrefaction plants (23 in Punjab, 04 in Haryana) with a capacity to utilise 5.16 lakh tonnes paddy straw annually.

5340 CNG/e-buses have been deployed for public transport in Delhi including 3535 e-buses. 2800 E-Buses and 1100 E-trucks have been allocated for Delhi under PM E-Drive scheme. Motor Vehicle Aggregators, Delivery Service Providers and E-Commerce Entities have been directed not to induct any conventional ICE vehicles running on diesel or petrol into their existing fleets of four-wheeler LCVs, four-wheeler LGVs (N1 category up to 3.5 tonnes) and two-wheelers from 01.01.2026 onwards. However, induction of BS-VI emission standard two-wheelers has been permitted in existing fleets up to 31.12.2026.

Based on the input received from MoHUA, under PM-eBus Sewa so far, a total of 450 electric buses has been sanctioned for participating cities (Faridabad, Gurugram, Rohtak, Panipat, Karnal and Alwar) of NCR region. The total Central Assistance approved, so far, to NCR region for Behind-the-meter (BTM) power and civil depot infrastructure is ₹35.77 crore under the scheme. By exclusively providing electric buses, the scheme helps in reducing emissions and promoting sustainable mobility. Further, amount of Rs.

66718.47 Crore has been released for Metro Rail/RRTS projects in Delhi and NCR region from FY 2014-15 and onwards.

Directions were issued to shift public transport buses coming from neighbouring States to BS-VI diesel/CNG/EV. From 01.11.2026, only CNG/EV/BS-VI diesel buses, including tourist buses, have been permitted to enter Delhi.

All the industries in NCR have been shifted to approved fuels. Out of 240 industrial areas in Delhi-NCR, 224 industrial areas have been provided with PNG connectivity, 6 are provided through cascade system. Directions have been issued for mandating stringent emission norms for industries in NCR.

CPCB has issued directions to DPCC/NCR SPCBs for Online Continuous Emission Monitoring System (OCEMS) installation in remaining air polluting Red categories (Medium and Large), common facilities and 17 category industries on 01.10.2025 and in Textile, food processing and metal industries on 09.10.2025, Progress of installation of Online Continuous Monitoring System (OCEMS) in air polluting industries in Delhi-NCR was closely monitored.

Regular inspection of industries has been carried out for the enforcement of emission norms and actions are taken against the violators. Out of 12,852 inspections of industrial units conducted so far in NCR region, 792 closure orders against the violating units have been issued.

Graded Response Action Plan (GRAP) is an emergency response action plan which calls for a set of emergent preventive/restrictive actions depending

on the air quality of Delhi.

Under Stage III of GRAP, strict restrictions were imposed on plying of BS-III petrol and BS-IV diesel LMVs (four-wheelers) in Delhi and in the Districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar. Additionally, BS-IV and below diesel-operated LCVs registered outside Delhi were not permitted to enter Delhi, except those carrying essential commodities or providing essential services, and similar restrictions were imposed on Delhi-registered diesel-operated MGVs of BS-IV standards or below.

The Government has regularly reviewed and monitored the actions taken to address air pollution including stubble burning related issues in Delhi-NCR and adjoining areas. Some of the recent key meetings are as below:

- I. Regular review meetings have been held on 08.08.2025, 16.09.2025, 10.10.2025, 11.11.2025, 26.11.2025, 03.12.2025, 15.12.2025, 16.12.2025, 17.12.2025, 19.12.2025, 06.01.2026, 12.01.2026 and 20.01.2026 under the chairmanship of the Hon'ble Minister for Environment, Forest and Climate Change, on the issues relating to air pollution control in Delhi-NCR, to deliberate upon the undertaking of air pollution abatement measures and strategies for further strengthening air quality management across the region. Special meeting has been convened with the Hon'ble Chief Minister and senior officials of Govt. of NCT of Delhi, to expedite pollution control measures under mission mode.
- II. Minister level Inter-Ministerial meeting was held on 07.10.2025 under the

Co-chairmanship of Hon'ble Minister for Environment, Forest and Climate Change and Hon'ble Minister for Agriculture and Farmers' Welfare on the issues of management of Crop Residue Burning.

In the aforesaid review meetings, State Governments, urban local bodies and implementing agencies were directed to prepare action plans for implementation of air quality improvement measures in expeditious manner along with other important measures such as preparation of integrated waste collection and management plan, identification and repair of stretches with potholes, end-to-end pavement of roads, feeder centres for Construction and Demolition (CandD) waste processing facility, steps to improve the offtake of recycled products from CandD waste, monitoring of large construction sites, mechanised road sweeping, decongestion of identified traffic congestion points, increasing the green cover, installation of Online Continuous Emission Monitoring Systems (OCEMS) and Air Pollution Control Devices (APCD) in all air polluting industries in a time bound manner.

Further, States of Delhi-NCR have been directed to prepare comprehensive district-wise action plan for greening of urban areas including identification of forest areas, Protected Areas, Zoos, Community forests, revenue forests, Nagar Vans/Namo Parks, Identification and mapping of degraded forest lands.

States of Rajasthan, UP, Haryana, Punjab and Delhi have prepared short term and long-term action plans to address various air pollution mitigation activities.

The States of Punjab and Haryana have collectively recorded about 90% reduction in fire incidences during paddy harvesting season in the year 2025 in comparison to the same period in the year 2022.

Ministry of Health and Family Welfare issued '*Health Advisory on Air Pollution*' to all States/UTs for strengthening health care services to address health issues arising due to exposure to air pollution.

Statement I**Air Quality in cities of Delhi-NCR (in terms of days under AQI categories) during 2021 to 2025**

State/UTs	City	2021						2022						2023						2024						2025					
		(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)
Delhi	Delhi	1	72	124	80	64	24	3	65	95	130	66	6	1	60	145	77	67	15	0	65	142	73	69	17	0	79	121	86	71	8
Haryana	Bahadurgarh	14	84	100	90	52	4	25	68	93	117	25	2	20	91	138	60	32	4	27	63	118	86	22	3	1	7	8	26	31	5
Haryana	Ballabgarh	9	94	111	80	37	7	19	84	128	82	23	1	35	104	104	65	27	0	18	57	133	109	14	0	1	4	14	32	27	0
Haryana	Bhiwani	11	96	161	42	16	2	11	88	117	71	18	2	11	118	153	47	24	0	19	116	147	57	5	2	12	0	28	32	12	1
Haryana	Charkhi Dadri	21	62	152	56	34	3	20	56	133	91	20	3	15	97	140	86	17	0	32	83	162	64	13	0	10	15	48	72	26	0
Haryana	Dharuhera	3	65	112	90	35	1	6	25	89	91	49	2	11	40	123	88	37	2	16	57	118	73	7	1	2	2	10	26	33	3
Haryana	Faridabad	3	68	115	97	58	22	7	38	118	119	65	3	3	67	165	70	48	11	7	78	140	121	19	0	0	34	87	66	0	0
Haryana	Gurugram	6	90	119	81	64	5	9	39	116	140	45	2	0	49	171	104	38	3	1	60	140	131	31	2	9	59	118	117	32	0
Haryana	Jind	31	62	114	74	44	12	15	78	109	67	23	2	0	140	117	35	17	7	3	152	122	37	13	0	5	8	16	34	19	2
Haryana	Karnal	27	113	126	63	6	0	52	87	142	41	4	0	63	152	91	30	9	0	58	131	125	24	2	0	0	6	32	41	4	0
Haryana	Mandikhera	42	136	110	27	7	0	54	172	107	1	1	0	79	134	111	6	1	0	45	135	132	11	0	0	0	34	41	8	0	0
Haryana	Manesar	7	60	96	91	46	7	10	53	82	106	32	3	11	113	116	77	33	0	18	126	124	48	8	0	2	5	12	38	26	0
Haryana	Namaul	23	55	127	77	27	0	58	67	161	37	1	0	22	84	148	36	19	2	55	148	93	12	4	0	1	12	23	44	6	0
Haryana	Palwal	19	112	158	25	2	0	25	126	164	10	1	0	91	179	59	8	1	0	41	137	138	5	1	0	1	31	45	4	0	0
Haryana	Panipat	14	70	140	47	30	7	18	55	124	37	10	0	19	97	168	23	7	0	2	147	134	15	6	0	2	3	20	38	7	1
Haryana	Rohtak	0	89	134	62	51	5	26	49	92	111	22	2	48	133	88	50	30	2	38	94	124	76	19	2	1	9	36	24	23	4
Haryana	Sonipat	9	39	164	82	27	4	13	48	114	57	15	0	3	32	112	53	21	4	32	112	82	49	18	1	0	0	2	40	27	0
Rajasthan	Alwar	21	240	96	5	0	0	9	222	112	4	0	0	11	264	69	17	0	0	36	232	89	4	0	0	7	267	76	1	0	0
Rajasthan	Bharatpur	-	-	-	-	-	-	-	-	-	-	-	-	12	79	142	56	20	0	70	62	161	53	8	0	70	122	158	13	0	0
Rajasthan	Bhiwadi	1	47	94	125	82	6	6	45	119	115	58	2	5	62	153	86	34	5	1	72	166	99	21	1	8	98	147	78	32	0
Uttar Pradesh	Baghpat	22	53	94	93	65	12	39	42	94	74	24	1	7	70	114	85	31	0	33	83	161	72	4	0	16	46	118	67	26	3
Uttar Pradesh	Bulandshahr	43	56	91	90	66	13	34	53	107	139	28	1	30	91	162	74	5	0	44	62	178	69	7	1	34	74	169	68	18	1
Uttar Pradesh	Ghaziabad	9	59	95	93	87	22	12	54	101	132	63	2	11	63	158	87	42	3	15	61	162	84	41	3	6	79	145	67	54	14
Uttar Pradesh	Greater Noida	10	68	106	87	77	16	12	66	102	118	56	8	3	36	148	113	52	13	3	35	142	133	52	1	1	69	180	65	40	9
Uttar Pradesh	Hapur	37	98	108	48	28	8	31	66	125	87	29	1	48	151	80	48	15	0	48	91	130	60	19	3	37	125	97	53	34	3
Uttar Pradesh	Khurja	0	0	0	0	0	0	15	56	71	39	3	0	12	143	138	34	1	0	22	128	138	32	6	0	26	85	162	39	15	0
Uttar	Meerut	27	70	94	101	66	7	28	53	122	119	39	1	22	77	123	95	46	1	46	81	158	73	8	0	27	114	136	50	37	1

State/UTs	City	2021						2022						2023						2024						2025					
		(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)	(0-50)	(51-100)	(101-200)	(201-300)	(301-400)	(>400)
Pradesh																															
Uttar Pradesh	Muzaffarnagar	4	86	113	79	41	2	11	63	94	115	51	1	9	52	115	93	33	0	14	62	134	114	27	0	20	125	126	59	24	0
Uttar Pradesh	Noida	4	70	130	67	71	21	8	68	105	121	59	3	4	63	159	78	55	5	11	72	130	108	43	2	7	81	171	42	50	14

Statement- II**Details of release and utilization of funds to cities in Delhi-NCR under National Clean Air Programme (NCAP)**

Sl.No	City	Fund released (in Rs. crore)								Fund utilised (in Rs. crore)						
		FY 19-20	FY 20-21	FY 21-22	FY 22-23	FY 23- 24	FY 24-25	Total	FY 25- 26*	FY 20-21	FY 21-22	FY 22-23	FY 23- 24	FY 24- 25	FY 25- 26	Total
1.	Delhi	-	0.00	11.25	22.50	8.94	38.67	81.36	18.41	-	-	7.55	5.20	1.35	-	14.10
2.	Noida	-	0.00	6.67	15.28	8.94	24.81	55.70	45.08	-	-	-	1.43	2.01	26.54	29.98
3.	Alwar	0.06	1.90	-	7.66	12.27	3.51	25.40	17.87	-	0.04	1.65	5.20	9.94	5.11	21.94
4.	Meerut	-	72.00	13.59	53.60	14.43	34.37	187.99	-	6.93	20.67	23.12	67.13	35.13	7.67	160.65
5.	Faridabad	-	48.00	6.25	19.28	-	33.61	107.14	31.83	0.00	6.05	6.35	16.56	15.12	5.79	49.87
6.	Ghaziabad	-	121.00	15.25	-	17.17	104.47	257.89	17.69	0.00	39.79	34.64	58.12	15.72	70.66	218.93
Total fund released								715.48	130.88	Total fund utilised						495.47

*Funds allocated for FY 2025-26.

**SCHEMES TO PROVIDE EMPLOYMENT TO PEOPLE WITH HIGHLY
EMPLOYABLE SKILLS**

432. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is true that the population of young people with highly employable skills is increasing in the country and if so, the details thereof, State/UT-wise;
- (b) the details of schemes/initiatives undertaken by the Government to provide employment to such individuals during each of the last three years and the current year;
- (c) whether the Government has started any drive to identify the young individuals in the age group of 21-30 with highly employable skills in the country;
- (d) if so, the details thereof, State/UT-wise; and
- (e) the details of other schemes and initiatives of the Government to facilitate the employment skilling and other opportunities for young population of the country?

**THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND
MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF
LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):**

(a) to (e): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. State-wise details of candidates trained under PMKVY since inception up to 31.10.2025 are given at **Statement**.

Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, online and offline job fairs, job search and matching, career counselling, vocational guidance, skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. Further, the NCS portal is integrated with leading skilling platforms and

initiatives to enhance employability.

In addition, the Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

STATEMENT

State-wise details of candidates trained under PMKVY since inception up to 31.10.2025

S.No	State/UT	Trained/Oriented
1	Andaman And Nicobar Islands	5,501
2	Andhra Pradesh	5,28,234
3	Arunachal Pradesh	98,157
4	Assam	8,39,672
5	Bihar	7,60,581
6	Chandigarh	28,035
7	Chhattisgarh	2,04,543
8	Delhi	5,27,664
9	Goa	10,484
10	Gujarat	4,71,884
11	Haryana	7,63,070
12	Himachal Pradesh	1,76,654
13	Jammu And Kashmir	4,29,954
14	Jharkhand	3,14,146
15	Karnataka	6,05,744
16	Kerala	2,74,836
17	Ladakh	4,076
18	Lakshadweep	390
19	Madhya Pradesh	12,15,857
20	Maharashtra	13,32,397

S.No	State/UT	Trained/Oriented
21	Manipur	1,15,021
22	Meghalaya	58,856
23	Mizoram	44,147
24	Nagaland	54,055
25	Odisha	6,02,374
26	Puducherry	35,597
27	Punjab	5,63,591
28	Rajasthan	14,08,412
29	Sikkim	19,479
30	Tamil Nadu	8,89,722
31	Telangana	4,64,811
32	The Dadra And Nagar Haveli And Daman And Diu	11,842
33	Tripura	1,60,367
34	Uttar Pradesh	25,09,373
35	Uttarakhand	2,52,138
36	West Bengal	6,51,369
	Total	1,64,33,033

Source: Ministry of Skill Development and Entrepreneurship

SOCIAL AUDITS UNDER PM POSHAN

433. SHRI KESINENI SIVANATH:

Will the Minister of **EDUCATION** be pleased to state:

- whether States are advised to conduct social audits under the PM POSHAN scheme every year in the country;
- if so, whether the Central Government monitors the social audits conducted by the States under the scheme;
- if so, the number of social audit conducted during the last five years under the scheme, State-wise and year-wise;
- the number of social audits conducted in the country particularly in Andhra

Pradesh under the scheme from the year 2019 to 2024, district-wise and year-wise;

- (e) whether the Government has any plan to introduce mechanisms to monitor social auditing mechanisms of the States, if so, the details thereof;
- (f) whether any incentives are being planned to be provided for States to conduct social audits; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Scheme implemented in partnership with the States and Union Territories (UTs) for providing one hot cooked and nutritious meal to all children studying in Bal Vatika (just before class-I) and classes I to VIII of Government and Government-aided schools. The overall responsibility for providing hot cooked and nutritious meal to the eligible children lies with the State Governments and Union Territory Administrations.

As per the extant guidelines of the PM Poshan Scheme States/UTs are required to conduct Social Audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring compliance on the Social Audit findings rests with the State/UTs.

The State/ UT-wise number of social audits conducted during last five years is at **Statement-I**. Social audits conducted in Andhra Pradesh under the scheme from the year 2019 to 2024, district-wise and year-wise are at **Statement-II**.

(e) to (g): The scheme also provides elaborate monitoring mechanism i.e. Empowered Committee under the Chairpersonship of Hon'ble Union Education Minister, Programme Approval Board (PAB) under the Chairpersonship of Secretary (DoSEandL), State Steering-cum-Monitoring Committee under the Chairpersonship of Chief Secretary, District level Steering-cum- Monitoring Committee under the Chairpersonship of District Collector. The PM Poshan Guidelines provides a District Level Committee under the Chairmanship of senior most Member of Parliament (MP) of the district to monitor the scheme on quarterly basis.

Programme Approval Board (PAB) of PM Poshan under the Chairpersonship of Secretary (DoSEandL) monitor the social audits conducted by each State/ UT in previous financial year and also approve the proposals of States/ UTs to conduct social audits in the current financial year as per the PM Poshan Guidelines. PAB also advise the States/ UTs to draw annual calendar of activities to conduct the Social Audit and share the Social Audit report and action taken report. Expenditures on Social Audit are met from the MME component of the Scheme.

STATEMENT-I

The State/ UT-wise number of social audits conducted during last five years

S.No.	States/UTs	Number of Social Audits carried out				
		2020-21*	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	0	0	52	520	900
2	Arunachal Pradesh	0	0	120	560	560
3	Assam	0	447	1005	942	932
4	Bihar	0	0	11	753	553
5	Chhattisgarh	0	28250	22251	36270	1097
6	Goa	0	48	0	41	42
7	Gujarat	0	60	194	323	11413
8	Haryana	0	0	0	0	60
9	Himachal Pradesh	0	65	207	248	473
10	Jharkhand	0	6817	1031	1035	745
11	Karnataka	0	93	1095	800	809
12	Kerala	0	0	280	450	308
13	Madhya Pradesh	0	45483	50462	2600	2600
14	Maharashtra	0	2523	1802	0	4278
15	Manipur	0	5	20	20	100
16	Meghalaya	0	1415	306	213	280
17	Mizoram	0	80	220	0	80
18	Nagaland	0	40	16	32	21
19	Odisha	0	0	0	600	1080
20	Punjab	0	120	0	238	540
21	Rajasthan	0	50	2396	589	459
22	Sikkim	0	0	0	0	100
23	Tamil Nadu	0	5	0	0	954
24	Telangana	0	0	66	660	660
25	Tripura	0	160	160	160	160
26	Uttar Pradesh	0	0	1500	1575	2365
27	Uttarakhand	0	143	162	146	284
28	West Bengal	0	0	400	5405	5441
29	AandN Islands	0	0	0	0	65
30	Chandigarh	0	26	21	20	25
31	DandN and D and Diu	0	70	94	88	60

32	Delhi	0	170	0	375	418
33	Jammu and Kashmir	0	270	18142	18142	400
34	Ladakh	0	0	270	40	40
35	Lakshadweep	0	0	10	0	7
36	Puducherry	0	0	0	0	293

*Social audits were not conducted during the year 2020–21 due to the COVID-19 pandemic

STATEMENT-II

Social audits conducted in Andhra Pradesh under the scheme from the year 2019 to 2024, district-wise and year-wise

S.No.	Name of the District	2019-20*	2020-21*	2021-22*	2022-23	2023-24	2024-25
1	SRIKAKULAM	0	0	0	2	20	34
2	MANYAM	0	0	0	2	20	26
3	VIZIANAGARAM	0	0	0	2	20	31
4	VISAKHAPATNAM	0	0	0	2	20	20
5	ASR	0	0	0	2	20	57
6	ANAKAPALLI	0	0	0	2	20	33
7	KAKINADA	0	0	0	2	20	27
8	EAST GODAVARI	0	0	0	2	20	20
9	KONASEEMA	0	0	0	2	20	25
10	ELURU	0	0	0	2	20	29
11	WEST GODAVARI	0	0	0	2	20	28
12	KRISHNA	0	0	0	2	20	27
13	NTR	0	0	0	2	20	20
14	GUNTUR	0	0	0	2	20	25
15	PALNADU	0	0	0	2	20	35
16	BAPATLA	0	0	0	2	20	28
17	PRAKASAM	0	0	0	2	20	41
18	SPSR NELLORE	0	0	0	2	20	61
19	TIRUPATI	0	0	0	2	20	31
20	CHITTOOR	0	0	0	2	20	47
21	ANNAMAYYA	0	0	0	2	20	43
22	YSR KADAPA	0	0	0	2	20	56
23	SRI SATYASAI	0	0	0	2	20	32
24	ANANTHAPURAM	0	0	0	2	20	36
25	KURNOOL	0	0	0	2	20	51
26	NANDYAL	0	0	0	2	20	37
	TOTAL	0	0	0	52	520	900

*Social audits were not conducted by the Government of Andhra Pradesh during the years 2019-20 to 2021–22 due to the COVID-19 pandemic

**WORKER SAFETY SAFEGUARDS UNDER OCCUPATIONAL SAFETY
CODE**

434. SHRI MADDILA GURUMOORTHY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that the Occupational Safety, Health and Working Conditions Code has expanded coverage to multiple sectors while simultaneously reducing explicit statutory obligations in certain high-risk employments such as construction, mines, and contract labourers and if so, the details thereof;
- (b) whether the Government has assessed the readiness of Central and State enforcement machineries including availability of qualified safety officers, inspectors-cum-facilitators and medical infrastructure for effective implementation of the said Code; and
- (c) if so, the details thereof including timelines for framing sector-specific rules, mechanisms for mandatory safety audits, accident reporting and measures proposed to fix accountability on employers to prevent workplace accidents and occupational diseases?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Government has enacted Occupational Safety, Health and Working Conditions (OSH and WC) Code, 2020, to consolidate and simplify the existing labour laws. It replaces 13 existing central labour laws into a single

comprehensive legislation, thereby reducing multiplicity and bringing uniformity across sectors and states. The Code mandates health and safety provisions for all workers employed in establishments employing 10 or more employees.

Since, the labour is in the concurrent list and accordingly, roles and responsibilities have been specified under the OSH and WC Code, 2020 for Central and State Government. Ministry of Labour and Employment has pre published the draft rules under OSH and WC Code 2020 on 30th December 2025 seeking comments of stakeholders.

The Ministry of Labour and Employment has conducted several meetings, workshops, regional conferences, video conferencing, etc. with States/ UTs on implementation of Codes. The Ministry is also imparting training to the officers of State Government through V.V. Giri National Labour Institute (VVGNI), Noida. Further, on-line training modules on Codes have developed and hosted on iGOT Karmayogi.

The Code mandates employer to comply, inter-alia, with occupational safety and health standards including safety audit, send notices of accident which causes death or bodily injury to authorities prescribed by appropriate government. Further, for contravention of provisions of the code, rules, regulations, standards, bye-laws, the code has provisions for penalty or punishment, as applicable.

MGMD SCHEME

435. SHRI THARANIVENTHAN M S:

SHRI DILESHWAR KAMAIT:

SHRI AMAR SHARADRAO KALE:

SHRI SANDIPANRAO ASARAM BHUMARE:

SHRI GYANESHWAR PATIL:

Will the Minister of **CULTURE** be pleased to state:-

- (a) the details of the number of villages identified and documented under the Mera Gaon Meri Dharohar (MGMD) scheme so far in the country, State/UT-wise, particularly in Tamil Nadu, Madhya Pradesh, Maharashtra including Chhatrapati Sambhaji nagar district;
- (b) the details and number of villages for which data has been uploaded on MGMD web portal in the country, State/UT-wise especially in the said States and district so far;
- (c) whether the scheme takes into account the unique linguistic, cultural and heritage practices of Tamil Nadu, including temple architecture, folk arts, Siddha medicine and classical traditions;
- (d) whether any proposals have been received from the State Government of Tamil Nadu or local bodies for inclusion under MGMD and the status of those proposals;
- (e) the measures taken to ensure that local communities are involved in the documentation and preservation process to strengthen rural identity and whether they receive any economic or skill development benefits from this initiative in the country, especially in Tamil Nadu, Maharashtra and Madhya Pradesh;
- (f) whether the Government plans to promote these heritage villages

through tourism, digital platforms and educational initiatives and if so, the number of villages in Tamil Nadu are being included in such plans; and (g) the details of the nature of cultural elements and heritage components being documented under the said initiatives, State/UT-wise including Maharashtra and Madhya Pradesh?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Under the Mera Gaon Meri Dharohar (MGMD) Programme, 6.38 lakh villages have been identified for cultural mapping across the country. Out of these, data relating to 6.23 lakh villages has been documented and uploaded on the MGMD portal (<https://mgmd.gov.in>), covering all States and Union Territories. The State/UT-wise details of villages covered are placed at **Statement**. Further, 1,132 villages in Chhatrapati Sambhaji Nagar district (formerly Aurangabad), Maharashtra, have been mapped.

(c): The MGMD Programme documents a wide range of village-level cultural attributes, including linguistic, cultural and heritage practices. This encompasses, inter alia, traditional architecture, folk art forms and other cultural traditions of villages across India, including those in Tamil Nadu.

(d): No, Sir.

(e): Community participation in documentation is facilitated through a crowdsourcing mechanism. The 'Contribute' feature on the MGMD portal enables local residents to submit and validate cultural information relating to their villages, thereby encouraging community engagement across States,

including Tamil Nadu, Maharashtra and Madhya Pradesh. MGMD has been envisaged as a digital documentation initiative, and no specific provisions relating to economic benefits or skill development have been incorporated in this programme

(f): The MGMD portal functions as a digital repository of village-level cultural data. However, no specific initiatives for promotion of heritage villages through tourism or educational programmes have been undertaken under the MGMD Programme so far.

(g): The MGMD Programme documents a broad spectrum of tangible and intangible cultural elements, including oral traditions, beliefs, customs, historical associations, art forms, local languages, heritage sites, traditional food practices, prominent artists, fairs and festivals, traditional attire, ornaments and local landmarks. This documentation framework is uniformly applied across all States and Union Territories, including Maharashtra and Madhya Pradesh

STATEMENT

The State/UT-wise details of villages covered under the Mera Gaon Meri Dharohar (MGMD) Programme

State/UT	Number of Uploaded Villages
Andaman and Nicobar Islands	176
Andhra Pradesh	17142
Arunachal Pradesh	4613
Assam	26074
Bihar	39563
Chandigarh	12

Chhattisgarh	19571
Delhi	252
Goa	431
Gujarat	19271
Haryana	7579
Himachal Pradesh	18735
Jammu and Kashmir	6926
Jharkhand	29908
Karnataka	29569
Kerala	1275
Ladakh	238
Lakshadweep Islands	13
Madhya Pradesh	56429
Maharashtra	40042
Manipur	306
Meghalaya	7012
Mizoram	1026
Nagaland	1498
Odisha	47209
Puducherry	127
Punjab	12084
Rajasthan	46696
Sikkim	464
Tamil Nadu	19219
Telangana	9824
The Dadra and Nagar Haveli and Daman and Diu	107
Tripura	899
Uttar Pradesh	103003
Uttarakhand	15727
West Bengal	40429

26TH WORLD BOOK FAIR**436. SHRI SUDHEER GUPTA:****SHRI RAVINDRA VASANTRAO CHAVAN:****SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government recently inaugurated the 26th World Book Fair, if so, the details thereof;
- (b) the details of theme, participating countries, publishers recorded in the said Fair;
- (c) the details of expenditure incurred on the organisation of the said Book Fair and the sources of funding;
- (d) whether any special initiatives were taken by the Government to promote Indian languages, regional authors, young writers and publishing in digital formats during the event; and
- (e) if so, the outcomes achieved in terms of promotion of reading culture, literacy, publishing industry growth and international collaboration?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a) to (e): The Government of India has framed the National Education Policy (NEP) 2020 with an aim to provide holistic, multidisciplinary, flexible and student-centric education which promotes lifelong learning. NEP also emphasis on the importance of strengthening the availability of high-quality books, particularly in Indian languages, through systematic publication,

translation, and dissemination. It envisages fostering multilingualism, encouraging wider access to reading materials and support inclusive, equitable, and lifelong learning across the country.

In alignment with the vision of the NEP 2020, the National Book Trust (NBT), functioning under the aegis of the Department of Higher Education, undertakes several initiatives aimed at promoting and strengthening a culture of reading across the country. These initiatives include the organization of book fairs, literary events, exhibitions, as well as other outreach activities aimed to enhance access to books and encourage reading habits.

NBT organized the New Delhi World Book Fair 2026 from 10th January to 18th January 2026 at Bharat Mandapam, New Delhi with the theme *“Indian Military History: Valour and Wisdom @75”*. The Book Fair witnessed participation from 37 countries including Qatar as Guest of Honour Country, along with 1,004 publishers.

The Department of Higher Education (DoHE), Ministry of Education, provides grant-in-aid to the National Book Trust (NBT) for undertaking/carrying out its activities, including the organization of Book Fairs. Accordingly, the New Delhi World Book Fair (NDWBF) 2026 was organized by NBT with the support of grant-in-aid from the DoHE and its Internal Revenue Generation (IRG).

The initiatives during the New Delhi World Book Fair (NDWBF) 2026 include the creation of a dedicated Children’s Pavilion with a focus on *Viksit Bharat*, a two-day National Camp for 43 PM-YUVA authors selected from across the country, representing 22 Indian languages and English, under the

PM-YUVA Mentorship Scheme 3.0, designated hall for Indian language publishers etc.

NDWBF 2026 witnessed several outcomes, including the facilitation of international B2B platforms such as the New Delhi Rights Table, which resulted more than 600 business meetings. The fair was also attended by the Directors of prominent International Book Fairs from seven countries, namely the Czech Republic, Germany, Italy, Mexico, South Korea, Sweden, and Turkey. In addition, eight literary festivals from across the country organized their events and sessions under the platform of the “Festival of Festivals”. NDWBF 2026 witnessed footfall of over 20 lakh people.

स्मॉग टॉवर का कार्य निष्पादन

437. श्री रामवीर सिंह बिधूड़ी:

श्री अरुण गोविल:

क्या पर्यावरण, वन और तलवायु परिवर्तन मंत्री बताने की कृपा करेंगे कि:

- (क) क्या वायु प्रदूषण को कम करने के लिए हाल ही में दिल्ली में एयर प्युरीफायर और स्मॉग टॉवर स्थापित किए गए थे और क्या यह रिपोर्ट है कि एक स्मॉग टॉवर छह लाख घन मीटर हवा को शुद्ध करने में सक्षम है और संबंधित क्षेत्र में प्रदूषण को 75 प्रतिशत तक कम कर देता है ;
- (ख) स्मॉग टॉवर के निर्माण और संचालन की कुल लागत कितनी है और क्या उक्त टॉवरों की कार्यप्रणाली पर कोई अध्ययन किया गया है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा और उसके परिणाम क्या हैं; और
- (घ) क्या इसके परिणाम अनुकूल रहे हैं और यदि हां, तो मेरठ-हापुड़ लोक सभा निर्वाचन क्षेत्र में, इस तथ्य को ध्यान में रखते हुए कि पर्यावरण और प्रदूषण के दृष्टिगत मेरठ देश के सबसे प्रदूषित शहरों में गिना जाता है, स्मॉग टॉवर की स्थापना की समय-सीमा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): केंद्र सरकार द्वारा आनंद विहार, दिल्ली में एक स्मॉग टॉवर स्थापित किया गया था। राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (जीएनसीटीडी) ने सूचित किया है कि कनॉट प्लेस में एक और स्मॉग टॉवर स्थापित किया गया है।

आनंद विहार में स्थापित किए गए स्मॉग टावर का निर्माण 13.59 करोड़ रुपये की पूंजी लागत पर किया गया था, और इसके संचालन के लिए प्रति माह 10.27 लाख रुपये का खर्च आता है। इसके अलावा, कनॉट प्लेस में स्थापित स्मॉग टावर की पूंजी लागत 22 करोड़ रुपये है, जिसका परिचालन लागत 2 करोड़ रुपये प्रति वर्ष है।

आईआईटी दिल्ली के सहयोग से आईआईटी बॉम्बे द्वारा आनंद विहार और कनॉट प्लेस स्थित स्थापित स्मॉग टावरों के कामकाज पर प्रदर्शन आकलन अध्ययन किया गया था। यह जानकारी दी गई है कि आनंद विहार और कनॉट प्लेस स्थित स्मॉग टावरों से 400 मीटर के दायरे में पीएम_{2.5} और पीएम₁₀ के स्तर में क्रमशः 20% और 13% की कमी दर्ज हुई है।

मेरठ शहर को राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के तहत शामिल किया गया है और इसे वायु गुणवत्ता प्रदर्शन से जुड़े अनुदान के रूप में मिलियन-प्लस सिटी चैलेंज फंड के तहत वित्त पोषित किया गया है। शहरी स्थानीय निकाय और विकास प्राधिकरणों द्वारा वायु गुणवत्ता सुधार उपायों के कार्यान्वयन के लिए महत्वपूर्ण वित्त पोषण के रूप में मेरठ शहर को 187.99 करोड़ रुपये की धनराशि जारी की गई है।

एनसीएपी के तहत किए गए हस्तक्षेपों के परिणामस्वरूप, मेरठ शहर में वर्ष 2025 में 277 अच्छे दिन (एक्यूआई 200 से कम) थे, जबकि 2022 में 203 अच्छे दिन थे। इसके अलावा, मेरठ शहर में वित्त वर्ष 2017-18 (159 माइक्रोग्राम/मीटर³) की तुलना में वित्त वर्ष 2024-25 (133 माइक्रोग्राम/मीटर³) में वार्षिक औसत पीएम₁₀ सांद्रता में 16.4% की कमी हुई है।

केंद्रीय विद्यालयों की स्थापना

438. श्री काली चरण सिंह:

श्री जनार्दन सिंह सीग्रीवाल:

डॉ. निशिकान्त दुबे:

श्री बृजेन्द्र सिंह ओला:

डॉ. एम.के. विष्णु प्रसाद:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान तमिलनाडु और झारखंड सहित देश भर में राज्य/संघ राज्यक्षेत्र-वार कितने केन्द्रीय विद्यालय खोले गए/खोले जाने और चालू किए जाने का प्रस्ताव है;
- (ख) क्या सरकार की देश में नए केन्द्रीय विद्यालय स्थापित करने/खोलने की कोई योजना है, यदि हां, तो चालू और आगामी वित्तीय वर्षों के दौरान बिहार, तमिलनाडु के जिलों, विशेष रूप से कुड्डालोर जिले, झारखंड के चतरा लोक सभा संसदीय क्षेत्र के अंतर्गत पांकी ब्लॉक और राजस्थान में झुंझुनू लोक सभा निर्वाचन क्षेत्र के फतेहपुर विधान सभा निर्वाचन क्षेत्र सहित इसका राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ग) इन नए केन्द्रीय विद्यालयों की स्थापना के लिए चिह्नित किए गए स्थानों का ब्यौरा क्या है और उनके चयन के लिए क्या मानदंड अपनाए गए हैं;
- (घ) इसे खोलने के लिए कुल कितनी धनराशि निर्धारित/आवंटित/स्वीकृत की गई है और देश में पिछले तीन वर्षों के दौरान इन विद्यालयों की स्थापना के लिए राज्य/संघ राज्यक्षेत्र/वर्ष-वार कितनी समय-सीमा निर्धारित की गई है;
- (ङ.) क्या सरकार ने बिहार सहित देश में केन्द्रीय विद्यालयों की बढ़ती मांग को पूरा करने के लिए कोई कदम उठाए हैं और यदि हां, तो बिहार सहित तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (च) विगत दस वर्षों और चालू वर्ष के दौरान बिहार और झारखंड सहित देश में स्वीकृत/अनुमोदित/स्थापित केन्द्रीय विद्यालयों का स्थान/जिला-वार ब्यौरा क्या है; और
- (छ) तमिलनाडु सहित देश में नए केन्द्रीय विद्यालयों की स्थापना में विलंब की कार्य-योजना का

ब्यौरा क्या है और इन केन्द्रीय विद्यालयों में कक्षाएं शीघ्र शुरू करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (छ): नए केन्द्रीय विद्यालय (केवि) खोलना एक सतत् प्रक्रिया है। केवि पूरे देश में शिक्षा का एक समान कार्यक्रम प्रदान करने हेतु मुख्य रूप से केंद्र सरकार के स्थानांतरणीय कर्मचारियों सहित रक्षा और अर्ध-सैन्य कर्मियों, केन्द्रीय स्वायत्त निकायों, केन्द्रीय सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और केन्द्रीय उच्च शिक्षा संस्थान (आईएचएल) के बच्चों की शैक्षिक जरूरतों को पूरा करने के लिए खोले जाते हैं। नए केवि खोलने के प्रस्तावों को भारत सरकार के मंत्रालयों या विभागों/राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) प्रशासनों द्वारा प्रायोजित किए जा सकते हैं जिसमें मानदंडों के अनुसार एक नया केवि स्थापित करने के लिए उपयुक्त भूमि और अस्थायी आवास को उपलब्ध कराने की प्रतिबद्धता शामिल होती है।

वर्तमान में, बिहार में 51 केन्द्रीय विद्यालयों, तमिलनाडु में 46 केवि (कुड्डालोर जिले में 01 केवि सहित), झारखंड में 41 केवि (चतरा संसदीय निर्वाचन क्षेत्र में 01 केवि सहित) और राजस्थान में 79 केवि (झुंझुनू संसदीय क्षेत्र में 03 केवि सहित) देश भर 1289 केवि में कार्य कर रहे हैं। केवि राज्य/संघ राज्य क्षेत्र/संसदीय निर्वाचन क्षेत्र/जिले के मानदंड पर नहीं खोले जाते हैं।

पिछले दस वर्षों (अर्थात् 2015-16 से 2024-25) और वर्तमान वर्ष (अर्थात् वर्ष 2025-26) के दौरान, बिहार में 05 केवि, झारखंड में 09 केवि और तमिलनाडु में 05 केवि सहित 192 केवि खोले और चालू किए गए हैं। इन केन्द्रीय विद्यालयों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-I** में दिया गया है।

भारत सरकार ने दिसंबर, 2024 में 85 नए केवि और अक्टूबर, 2025 में 57 नए केवि स्वीकृत किए हैं। राज्य सरकारों/प्रायोजक प्राधिकारियों से नियमित रूप से अनुरोध किया गया है कि वे केविस के पक्ष में उपयुक्त भूमि और उपयुक्त अस्थायी आवास हस्तांतरित करें। केविस के

मानदंडों के अनुसार केविसं के पक्ष में उपयुक्त भूमि और अस्थायी आवास की अपेक्षित सीमा प्राप्त होने के बाद केन्द्रीय विद्यालयों को कार्यात्मक बनाया जाता है। नए केवि कृष्णागिरी, जिला कृष्णागिरी, तमिलनाडु (अक्टूबर, 2025 में स्वीकृत) खोलने का आदेश जारी कर दिया गया है। इन 85 और 57 नए स्वीकृत केन्द्रीय विद्यालयों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा और उनकी स्थिति क्रमश **विवरण-II** और **विवरण-III** में दी गई है।

केन्द्रीय विद्यालय संगठन (केविसं) से प्राप्त सूचना के अनुसार, तमिलनाडु के कुड्डालोर जिले, झारखंड के चतरा लोक सभा संसदीय क्षेत्र के अंतर्गत पांकी ब्लॉक और राजस्थान में झुझुनू लोक सभा निर्वाचन क्षेत्र के फतेहपुर विधानसभा क्षेत्र में नया केवि खोलने के लिए केविसं को संबंधित राज्य सरकार/जिला प्रशासन से कोई व्यवहार्य प्रस्ताव प्राप्त नहीं हुआ है।

केविसं को हर साल तीन अलग-अलग लेखा शीर्षों अर्थात् वेतन, सामान्य और पूंजीगत परिसंपत्तियों के सृजन के तहत केन्द्रीय विद्यालयों को खोलने और संचालित करने हेतु सहायता अनुदान के रूप में बजटीय सहायता प्रदान की जाती है। केविसं को राज्य/संघ राज्य क्षेत्र/जिला-वार धन आवंटित नहीं किया जाता है। पिछले तीन वित्तीय वर्षों के दौरान केविसं को आवंटित निधियां निम्नानुसार हैं:

(रुपये करोड़ में)

वित्त वर्ष	कुल आवंटित धनराशि
2023-24	8500.00
2024-25	8727.00
2025-26	9503.84

विवरण ।

पिछले दस वर्षों (अर्थात 2015-16 से 2024-25) और वर्तमान वर्ष (अर्थात वर्ष 2025-26) के दौरान, बिहार में खोले और चालू किए केन्द्रीय विद्यालयों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं.	वर्ष	केवि की संख्या	राज्य/संघ राज्य क्षेत्र	जिले का नाम	केवि का नाम
1	2015-16	25	अरुणाचल प्रदेश	लोअर सुबनसिरी	जीरो हापोली
2			बिहार	जमुई	झाझा
3			छत्तीसगढ़	नारायणपुर	नारायणपुर
4			हिमाचल प्रदेश	ऊना	सलोह (संतोखगढ़)
5			कर्नाटक	हावेरी	हावेरी
6			कर्नाटक	मंड्या	मांड्या
7			कर्नाटक	बेलगाम	चिकोडी
8			कर्नाटक	उडुपी	उडुपी
9			कर्नाटक	रायचूर	हुट्टी गोल्ड माइंस कंपनी लिमिटेड
10			केरल	कोट्टायम	कोट्टायम कुदुर्थी
11			मध्य प्रदेश	खरगोन	कसरावद
12			मध्य प्रदेश	अनूपपुर	इंदिरा गांधी नेशनल ट्राइबल यूनिवर्सिटी, अमरकंटक
13			महाराष्ट्र	वर्धा	महात्मा गांधी अंतरराष्ट्रीय हिंदी विश्वविद्यालय वर्धा
14			मणिपुर	इम्फाल ईस्ट	अकमपट
15			ओडिशा	गंजम	हिंजिलिकट
16			ओडिशा	संबलपुर	संबलपुर नंबर 2
17			राजस्थान	बूंदी	बूंदी
18			राजस्थान	दौसा	दौसा
19			राजस्थान	बाड़मेर	जैसिंधर
20			राजस्थान	हनुमानगढ़	हनुमानगढ़
21			राजस्थान	अजमेर	सेंट्रल यूनिवर्सिटी ऑफ राजस्थान, बांदरसिंदरी

22			तेलंगाना	करीमनगर	सिरिसिला
23			तेलंगाना	निजामाबाद	बोधन टाउन
24			तेलंगाना	मेडक	झारासंगम
25			उत्तर प्रदेश	श्रावस्ती	श्रावस्ती
26	2016-17	14	आंध्र प्रदेश	कडपा	राजमपेट
27			आंध्र प्रदेश	पूर्वी गोदावरी	काकीनाडा
28			हरियाणा	कुरुक्षेत्र	मथाना
29			हरियाणा	जींद	बुडायन
30			हिमाचल प्रदेश	मंडी	संधोल
31			मध्य प्रदेश	मुरैना	अम्बाह
32			मध्य प्रदेश	छिंदवाड़ा	जमाई
33			मध्य प्रदेश	छिंदवाड़ा	पंधुरना
34			मध्य प्रदेश	ग्वालियर	बीएसएफ अकादमी टेकनपुर
35			ओडिशा	जाजपुर	व्यासनगर
36			ओडिशा	कालाहांडी	धरमगढ़
37			तमिलनाडु	तिरुचिरापल्ली	गोल्डन रॉक एसआर
38			तेलंगाना	आदिलाबाद	मंचेरियल
39			उत्तर प्रदेश	सिद्धार्थनगर	सिद्धार्थनगर
40			आंध्र प्रदेश	गुंटूर	सत्तनपाली
41			आंध्र प्रदेश	प्रकाशम	राजमपल्ली येरागोंडापलेम
42			अरुणाचल प्रदेश	लोंगडिंग	लोंगडिंग
43			असम	कचेर	असम विश्वविद्यालय सिलचर
44			छत्तीसगढ़	बीजापुर	बीजापुर
45			छत्तीसगढ़	सुकमा	सुकमा
46			छत्तीसगढ़	धमतरी	कुरुद
47			छत्तीसगढ़	रायपुर	नया रायपुर
48			छत्तीसगढ़	कबीरधाम	महाराजपुर कवर्धा
49			छत्तीसगढ़	महासमुंद	सरायपल्ली
50			दिल्ली	शाहदरा	जी. टी. रोड शाहदरा
51			गुजरात	पाटन	पाटन
52			हरियाणा	झज्जर	मातनहेल
53			हरियाणा	फतेहाबाद	फतेहाबाद

54	2017-18	43	हरियाणा	पानीपत	समालखा
55			जम्मू एवं कश्मीर	सांबा	जम्मू केंद्रीय विश्वविद्यालय
56			झारखंड	लोहरदगा	लोहरदगा
57			झारखंड	खूंटी	खूंटी
58			झारखंड	दुमका	दुमका
59			झारखंड	चतरा	चतरा
60			झारखंड	गिरिडीह	गिरिडीह
61			कर्नाटक	चिकमगलुरु	कादरीमिद्री
62			कर्नाटक	रामनगर	चन्नापटना
63			केरल	कासरगोड	नीलेश्वर
64			मध्य प्रदेश	अशोकनगर	चंदेरी फतेहाबाद
65			मध्य प्रदेश	बैतूल	मुल्ताई
66			मध्य प्रदेश	विदिशा	गंज बासौदा
67			मध्य प्रदेश	नीमच	सं. 2 नीमच
68			मध्य प्रदेश	ग्वालियर	डबरा
69			मध्य प्रदेश	दमोह	हट्टा नगर
70			नागालैंड	जुन्हेनोतो	नागालैंड विश्वविद्यालय
71			ओडिशा	बालासोर	सं. 2 बालासोर
72			ओडिशा	अंगुल	सं. 2 अंगुल
73			ओडिशा	जगतसिंहपुर	जगतसिंहपुर
74			पंजाब	रूपनगर	खानपुर
75			राजस्थान	नागौर	नागौर
76			राजस्थान	जयपुर	सीआईएसएफ जयपुर
77			राजस्थान	धौलपुर	धौलपुर
78			राजस्थान	जोधपुर	आईआईटी जोधपुर
79			तेलंगाना	यदादृभुवनगिरी	भोंगीर
80			उत्तर प्रदेश	रायबरेली	एमसीएफ लालगंज रायबरेली
81			पश्चिम बंगाल	हुगली	बंदेल रेलवे कॉलोनी
82			पश्चिम बंगाल	पश्चिम मेदिनीपुर	एसई रेलवे खड़गपुर
83	2018-19	16	बिहार	औरंगाबाद	एनपीजीसीएल नबीनगर
84			कर्नाटक	कोप्पल	विरुप्पापुरा गंगावती
85			कर्नाटक	चिकबलपुर	गौरीबिदानुर

86		कर्नाटक	मैसूर	बीआरबीएनएमपीएल
87		केरल	पथानामथिट्टा	कोनी
88		मध्य प्रदेश	सिवनी	लखनादौन
89		मध्य प्रदेश	सागर	हरिसिंह गौर विश्वविद्यालय सागर
90		महाराष्ट्र	वाशिम	वाशिम
91		महाराष्ट्र	परभनी	परभनी
92		मणिपुर	चंदेल	चकपीकारोंग
93		राजस्थान	पाली	पाली
94		राजस्थान	जोधपुर	तिवरी
95		तेलंगाना	निजामाबाद	निजामाबाद
96		तेलंगाना	सिद्धीपेट	सिद्धीपेट
97		उत्तर प्रदेश	बागपत	बावली
98		उत्तर प्रदेश	गौतमबुद्धनगर	एसएसजी सीआईएसएफ सूरजपुर ग्रेटर नोएडा
99	2019-20	आंध्र प्रदेश	प्रकाशम	कन्दुकुर टाउन
100		आंध्र प्रदेश	गुंटूर	इरलापाडु गांव नाडेंडला मंडल
101		अरुणाचल प्रदेश	उपरी सुबनसिरी	दपोरिजो
102		अरुणाचल प्रदेश	नामसाई	नामसाई
103		असम	दारंग	210 कोबरा सीआरपीएफ बटालियन दलगांव
104		असम	सोनितपुर	एन.एफ. रेलवे रंगापाड़ा
105		बिहार	पटना	आईआईटी पटना (बिहटा)
106		छत्तीसगढ़	बिलासपुर	जीसी सीआरपीएफ बिलासपुर
107		छत्तीसगढ़	कोंडागांव	कोंडागांव
108		दिल्ली	नई दिल्ली	डॉ. राजेंद्र प्रसाद केंद्रीय विद्यालय, प्रेसिडेंट इस्टेट
109		हरियाणा	सोनीपत	जीसी सीआरपीएफ सोनीपत
110		हरियाणा	गुरुग्राम	सीआरपीएफ कादरपुर
111		जम्मू एवं कश्मीर	डोडा	जोधपुर
112		झारखंड	कोडरमा	कोडरमा
113		झारखंड	सरायकेला खरसावां	सरायकेला खरसावां
114		कर्नाटक	बेंगलुरु	रेलवे यशवंतपुर

115			मध्य प्रदेश	अनूपपुर	अनूपपुर
116			मध्य प्रदेश	मन्दसौर	शामगढ़
117			मध्य प्रदेश	ग्वालियर	सीआरपीएफ ग्रुप सेंटर एबी रोड नयागांव
118		36	मध्य प्रदेश	आगर-मालवा	आगर-मालवा
119			मध्य प्रदेश	अलीराजपुर	अलीराजपुर
120			ओडिशा	रायगढ़	गुनुपुर
121			ओडिशा	क्योंझर	आनंदपुर
122			राजस्थान	दौसा	रेलवे कॉलोनी बांदीकुई
123			राजस्थान	प्रतापगढ़	प्रतापगढ़
124			तमिलनाडु	तिरुप्पुर	उदुमलपेट
125			उत्तर प्रदेश	अमेठी	कौहार, गौरीगंज
126			उत्तर प्रदेश	भदोही	भदोही
127			उत्तर प्रदेश	मीरजापुर	मीरजापुर
128			उत्तर प्रदेश	वाराणसी	आयर
129			उत्तर प्रदेश	आगरा	रेलवे ईदगाह
130			उत्तर प्रदेश	लखीमपुर खीरी	39वीं वाहिनी एसएसबी गदनिया पलिया कलां
131			उत्तर प्रदेश	बहराईच	59वीं बटालियन एसएसबी नानपारा
132			उत्तराखंड	उधम सिंह नगर	खटीमा
133			पश्चिम बंगाल	जलपाईगुड़ी	एन.एफ.आर. न्यू जलपाईगुड़ी
134			पश्चिम बंगाल	दार्जिलिंग	जीसी सीआरपीएफ सिलीगुड़ी
135			अरुणाचल प्रदेश	अंजॉ	हयूलियांग
136			झारखंड	वेस्ट सिंहभूम	सेर डांगोआपोसी
137			झारखंड	पलामू	पलामू
138			मध्य प्रदेश	इंदौर	आईआईटी इंदौर
139			ओडिशा	गंजम	छतरपुर
140	2020-21	10	तमिलनाडु	मदुरै	आईटीबीपी इडियापट्टी
141			तमिलनाडु	शिवगंगा	आईटीबीपी शिवगंगई
142			उत्तर प्रदेश	फतेहपुर	मधुपुरी
143			उत्तर प्रदेश	हमीरपुर	सुमेरपुर
144			उत्तराखंड	चंपावत	5वीं बटालियन एसएसबी चंपावत
145			हरियाणा	यमुनानगर	बिलासपुर

146	2021-	3	कर्नाटक	बेलगावी	सदलगाह
147	22		पंजाब	रूपनगर	आईआईटी रोपड़
148			हिमाचल प्रदेश	मंडी	धरमपुर
149			ओडिशा	अंगुल	एमसीएल सुभद्रा क्षेत्र
150	2022-	5	ओडिशा	अंगुल	एमसीएल जगन्नाथ क्षेत्र
151	23		ओडिशा	खुर्दा	आईआईटी भुवनेश्वर
152			त्रिपुरा	सिपाहीजला	बीएसएफ सिपाहीजाला
153			गुजरात	कच्छ	दीन दयाल पोर्ट अथॉरिटी गांधीधाम
154	2023-	3	अरुणाचल प्रदेश	पापुमपारे	एनआईटी अरुणाचल प्रदेश जोते
155	24		पंजाब	बठिंडा	सेंट्रल यूनिवर्सिटी पंजाब घुघ्रा
156			ओडिशा	सुंदरगढ़	एनआईटी राउरकेला
157	2024-	3	बिहार	गया	205 कोबरा बी.एन. सीआरपीएफ बाराचट्टी
158	25		आंध्र प्रदेश	तिरुपति	आईआईटी तिरुपति
159			बिहार	सुपौल	45वीं बटालियन एसएसबी बीरपुर सुपौल
160			जम्मू एवं कश्मीर	डोडा	गंदोह भलेसा
161			ओडिशा	बोलंगीर	पटनागढ़
162			तमिलनाडु	कोयंबटूर	बीएसएफ किट्टमपलयम
163			ओडिशा	बोलंगीर	टिटलागढ़ (रेलवे)
164			ओडिशा	अंगुल	अथमल्लिक
165			ओडिशा	संबलपुर	कुचिंडा
166			ओडिशा	ढेंकनाल	कमाख्यानगर
167			ओडिशा	कोरापुट	जयपोर
168			उत्तर प्रदेश	महाराजगंज	महाराजगंज
169			आंध्र प्रदेश	श्री सत्य साईं	पलासमुद्रम
170			त्रिपुरा	उत्तरी त्रिपुरा	धर्मनगर
171			उत्तराखंड	पौड़ी गढ़वाल	कोटद्वार
172	2025-	34	मध्य प्रदेश	राजगढ़	नरसिंहगढ़
173	26		मध्य प्रदेश	छतरपुर	खजुराहो
174			मध्य प्रदेश	अशोकनगर	अशोकनगर
175			राजस्थान	श्रीगंगानगर	बीएसएफ श्रीकरणपुर
176			उत्तर प्रदेश	जौनपुर	पयागपुर
177			मध्य प्रदेश	बालाघाट	तिरोडी

178		मध्य प्रदेश	कटनी	झिंझरी
179		मध्य प्रदेश	सिवनी	बरघाट
180		ओडिशा	अंगुल	तालचेर
181		ओडिशा	क्योंझर	चंपुआ
182		उत्तर प्रदेश	बिजनौर	मदसूदनपुर देवीदास बिजनौर
183		महाराष्ट्र	पुणे	एनडीआरएफ कैम्पस सुदुम्बरे पुणे
184		छत्तीसगढ़	बेमेतरा	बेमेतरा
185		ओडिशा	खोर्दा	आईटीबीपी खुर्दा
186		मध्य प्रदेश	मुरैना	सबलगढ़
187		राजस्थान	फलोदी	एएफएस फलोदी
188		कर्नाटक	रायचूर	एलार्गी (डी) गांव सिंधनूर तालुक
189		आंध्र प्रदेश	नांदयाल	धोने
190		जम्मू एवं कश्मीर	कठुआ	रामकोट
191		दिल्ली	उत्तर पूर्वी दिल्ली	खजूरी खास
192		केरल	इडुक्की	थोडुपुझा

विवरण – II**नए स्वीकृत केन्द्रीय विद्यालयों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा और उनकी स्थिति**

क्र.सं.	राज्य/संघ राज्यक्षेत्र	केन्द्रीय विद्यालय का नाम	कार्यात्मक/ गैर-कार्यात्मक*
1	आंध्र प्रदेश	वलसापल्ले गांव, मदनपल्ले मंडल, जिला चित्तूर	गैर-कार्यात्मक
2		पलासमुद्रम गांव, गोरंटला मंडल, जिला श्री सत्य साईं	कार्यात्मक
3		तल्लापल्ली गांव, माचेरला मंडल, जिला गुंटूर	गैर-कार्यात्मक
4		नंदीगामा, जिला कृष्णा	गैर-कार्यात्मक
5		रोमपिचेरला गांव, नरसरावपेट डिवीजन, जिला गुंटूर	गैर-कार्यात्मक
6		नुजविद, जिला कृष्णा (अब एलुरु जिला)	गैर-कार्यात्मक
7		धोने, जिला नांदयाल	कार्यात्मक
8		अनाकापल्ली, जिला अनाकापल्ली	गैर-कार्यात्मक
9	अरुणाचल प्रदेश	पिटापूल, लोअर सुबनसिरी	गैर-कार्यात्मक
10	असम	जगीरोड, जिला मोरीगांव	गैर-कार्यात्मक
11	छत्तीसगढ़	मुंगेली, जिला-मुंगेली	गैर-कार्यात्मक
12		सूरजपुर, जिला सूरजपुर	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
13		बेमेतरा जिला, छत्तीसगढ़	कार्यात्मक
14		हसौद, जिला जांजगीर चांपा	गैर-कार्यात्मक
15	गुजरात	चक्करगढ़, जिला अमरेली	गैर-कार्यात्मक
16		ओग्नाज, जिला अहमदाबाद	गैर-कार्यात्मक
17		वेरावल, जिला गिर-सोमनाथ	गैर-कार्यात्मक
18	हिमाचल प्रदेश	रीरी कुठेड़ा, जिला कांगड़ा	गैर-कार्यात्मक
19		गोकुल नगर, अप्पर भंजाल, जिला- ऊना	गैर-कार्यात्मक
20		नंदपुर, जिला ऊना	गैर-कार्यात्मक
21		थुनाग, जिला मण्डी	गैर-कार्यात्मक
22	जम्मू और कश्मीर	गूल, जिला रामबन	गैर-कार्यात्मक
23		रामबन, जिला रामबन	गैर-कार्यात्मक

24		बनी, जिला कठुआ	गैर-कार्यात्मक
25		रामकोट, जिला कठुआ	कार्यात्मक
26		रियासी, जिला रियासी	गैर-कार्यात्मक
27		कटरा (ककरियाल), जिला रियासी	गैर-कार्यात्मक
28		रत्नीपोरा, जिला पुलवामा	गैर-कार्यात्मक
29		गलांदर (चंद्रधारा), जिला पुलवामा	गैर-कार्यात्मक
30		मुगल मैदान, जिला किश्तवाड़	गैर-कार्यात्मक
31		गुलपुर, जिला पुंछ	गैर-कार्यात्मक
32		द्रुगमुल्ला, जिला कुपवाड़ा	गैर-कार्यात्मक
33		विजयपुर, जिला सांबा	गैर-कार्यात्मक
34		पंचारी, जिला उधमपुर	गैर-कार्यात्मक
35	झारखंड	बरवाडीह, जिला लातेहार (रेलवे)	गैर-कार्यात्मक
36		धनवार ब्लॉक, जिला गिरिडीह	गैर-कार्यात्मक
37	कर्नाटक	मुदनाल गांव, यादगिरी जिला	गैर-कार्यात्मक
38		कुंचीगनल गांव, जिला चित्रदुर्ग	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
39		एलागी (डी) गांव, सिंधनूर तालुक, जिला रायचूर	कार्यात्मक
40	केरल	थोडुपुझा, जिला इडुक्की	कार्यात्मक
41	मध्य प्रदेश	अशोक नगर, जिला-अशोक नगर	कार्यात्मक
42		नागदा, जिला उज्जैन	गैर-कार्यात्मक
43		मैहर, जिला सतना	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
44		तिरोड़ी, जिला बालाघाट	कार्यात्मक
45		बरघाट, जिला सिवनी	कार्यात्मक
46		निवाड़ी, जिला निवाड़ी	गैर-कार्यात्मक
47		खजुराहो, जिला छतरपुर	कार्यात्मक
48		झिंझरी, जिला कटनी	कार्यात्मक
49		सबलगढ़, जिला मुरैना	कार्यात्मक

50		नरसिंहगढ़, जिला राजगढ़	कार्यात्मक
51		केन्द्रीय अकादमी पुलिस प्रशिक्षण भोपाल, कान्हासैया	गैर-कार्यात्मक
52		अकोला, जिला अकोला	गैर-कार्यात्मक
53	महाराष्ट्र	एनडीआरएफ परिसर, सुदुम्बरे, पुणे	कार्यात्मक
54		नाचने, जिला रत्नागिरी	गैर-कार्यात्मक
55	राष्ट्रीय राजधानी क्षेत्र दिल्ली	खजूरी खास जिला- उत्तर पूर्वी दिल्ली	कार्यात्मक
56		रेलवे टिटलागढ़, जिला बोलांगीर	कार्यात्मक
57		पटनागढ़, जिला बोलांगीर	कार्यात्मक
58		तालचेर, जिला अंगुल	कार्यात्मक
59		आईटीबीपी खुर्दा, जिला खुर्दा	कार्यात्मक
60	ओडिशा	अथमालिक जिला अंगुल	कार्यात्मक
61		कुचिंडा, जिला संबलपुर	कार्यात्मक
62		ढेंकनाल (कामाख्यानगर)	कार्यात्मक
63		जयपुर, कोरापुट जिला	कार्यात्मक
64	राजस्थान	एएफएस फलोदी, जिला जोधपुर	कार्यात्मक
65		बीएसएफ सतराणा, जिला श्रीगंगानगर	गैर-कार्यात्मक
66		बीएसएफ श्रीकरणपुर, जिला श्रीगंगानगर	कार्यात्मक
67		हिण्डौन सिटी, जिला करौली	गैर-कार्यात्मक
68		मेड़ता सिटी, जिला नागौर	गैर-कार्यात्मक
69		राजसमंद जिला राजसमंद	गैर-कार्यात्मक
70		राजगढ़, जिला अलवर	गैर-कार्यात्मक
71		भीम, जिला राजसमंद	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
72		महवा, जिला दौसा	गैर-कार्यात्मक
73	तमिलनाडु	थेनी, जिला थेनी	गैर-कार्यात्मक
74		पिल्लैयारपट्टी, जिला तंजावुर	गैर-कार्यात्मक
75	त्रिपुरा	उदयपुर, जिला गोमती	गैर-कार्यात्मक
76		धर्मनगर, जिला उत्तरी त्रिपुरा	कार्यात्मक

77	उत्तर प्रदेश	चांदपुर, जिला अयोध्या	गैर-कार्यात्मक
78		कन्नौज जिला कन्नौज	गैर-कार्यात्मक
79		पयागपुर, जिला जौनपुर	कार्यात्मक
80		महाराजगंज, जिला महाराजगंज	कार्यात्मक
81		बिजनोर जिला बिजनोर	कार्यात्मक
82	उत्तराखंड	नरेन्द्र नगर, जिला टेहरी गढ़वाल	गैर-कार्यात्मक
83		द्वाराहाट, जिला अल्मोडा	गैर-कार्यात्मक
84		कोटद्वार, जिला पौड़ी गढ़वाल	कार्यात्मक
85		मदन नेगी, जिला टिहरी गढ़वाल	गैर-कार्यात्मक

*संबंधित राज्य/संघ राज्यक्षेत्र/प्रायोजक प्राधिकरण से उपयुक्त भूमि/अस्थायी आवास न मिलने

की वजह से कार्यात्मक नहीं है।

विवरण -III**नए स्वीकृत केन्द्रीय विद्यालयों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा और उनकी स्थिति**

क्र. स.	राज्य/संघ राज्य क्षेत्र	केवि का नाम	कार्यात्मक /गैर-कार्यात्मक *
1	आंध्र प्रदेश	पलासा, जिला श्रीकाकुलम	गैर-कार्यात्मक
2		मंगसमुद्रम गांव, जिला चित्तूर	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
3		बैरुगनीपल्ले गांव, कुप्पम मंडल, जिला चित्तूर	
4		सखामुरु गांव, थुल्लुरु मंडल, जिला गुंटूर	गैर-कार्यात्मक
5	असम	बोकाजन, जिला कार्बी आंगलोंग	गैर-कार्यात्मक
6	बिहार	20वीं बटालियन एसएसबी पकटोला जिला सीतामढ़ी	गैर-कार्यात्मक
7		आईटीबीपी कटिहार, जिला कटिहार	गैर-कार्यात्मक
8		नंबर 3 दरभंगा (एम्स), जिला दरभंगा	गैर-कार्यात्मक
9		मधेपुरा, जिला मधेपुरा	गैर-कार्यात्मक
10		नीमी, शेखोपुरसराय, जिला शेखपुरा	गैर-कार्यात्मक
11		दीघा, जिला पटना	गैर-कार्यात्मक
12		वाल्मी, जिला पटना	गैर-कार्यात्मक
13		पूर्णिया, जिला पूर्णिया	गैर-कार्यात्मक
14		अरवल, जिला अरवल	गैर-कार्यात्मक
15		मधुबनी, जिला मधुबनी	गैर-कार्यात्मक
16		आरा टाउन, जिला भोजपुर	गैर-कार्यात्मक
17		बोधगया, जिला गया	गैर-कार्यात्मक
18		भागलपुर टाउन, जिला भागलपुर	गैर-कार्यात्मक
19		कैमूर, जिला भभुआ	गैर-कार्यात्मक
20		झंझारपुर, जिला मधुबनी	गैर-कार्यात्मक
21		बिहारशरीफ शहर, जिला नालंदा	गैर-कार्यात्मक
22		मुजफ्फरपुर (बेला इंडस्ट्रियल एरिया), जिला मुजफ्फरपुर	गैर-कार्यात्मक
23		मुंगेर टाउन, जिला मुंगेर	गैर-कार्यात्मक
24		जमुआरा और कटनीकोल, जिला शेखपुरा	गैर-कार्यात्मक
25	छत्तीसगढ़	जीसी, सीआरपीएफ तहसील आरंग, जिला रायपुर	गैर-कार्यात्मक

26	गुजरात	100 बटालियन आरएएफ/ सीआरपीएफ वस्त्राल, जिला अहमदाबाद	गैर-कार्यात्मक
27	हरियाणा	नूह, जिला नूह (मेवात)	गैर-कार्यात्मक
28	हिमाचल प्रदेश	पांवटा साहिब, जिला सिरमौर	गैर-कार्यात्मक
29		कोटखाई, जिला शिमला, हिमाचल प्रदेश	गैर-कार्यात्मक
30	जम्मू और कश्मीर	नागसेनी, जिला किश्तवाड़	गैर-कार्यात्मक
31	झारखंड	106 बटालियन आरएएफ /सीआरपीएफ कॉम्प्लेक्स, जिला पूर्व सिंहभूम	गैर-कार्यात्मक
32		बरकड्डा, जिला हजारीबाग	गैर-कार्यात्मक
33	कर्नाटक	शिनल, अथानी तालुक, जिला बेलगावी	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
34	मध्य प्रदेश	208, कोबरा बटालियन सीआरपीएफ जान्हवा, जिला बालाघाट	गैर-कार्यात्मक
35		नौगांव, जिला छतरपुर	गैर-कार्यात्मक
36		बड़ा मलहेरा, जिला छतरपुर	गैर-कार्यात्मक
37		समनापुर, नैनपुर, जिला मंडला	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
38	ओडिशा	रायराखोल, जिला संबलपुर	गैर-कार्यात्मक
39		पदमपुर, जिला बरगढ़	गैर-कार्यात्मक
40		उडाला, जिला मयूरभंज	गैर-कार्यात्मक
41		नीलगिरी, जिला बालासोर	गैर-कार्यात्मक
42		हिंडोल, जिला ढेंकनाल	गैर-कार्यात्मक
43		पल्लाहारा, जिला अंगुल	गैर-कार्यात्मक
44	राजस्थान	सिरोही, जिला सिरोही	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
45		डीडवाना, जिला डीडवाना-कुचामन	गैर-कार्यात्मक
46	तमिलनाडु	कृष्णागिरी, जिला कृष्णागिरी	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है

47	तेलंगाना	भद्राद्री कोठागुडेम, जिला भद्राद्री कोठागुडेम	गैर-कार्यात्मक
48		मुलुगु, जिला मुलुगु	गैर-कार्यात्मक
49		नागवरम शिवर, जिला वानापर्थी	गैर-कार्यात्मक
50		चेलगल गांव, जगतियाल ग्रामीण मंडल, जिला जगतियाल	गैर-कार्यात्मक
51	उत्तर प्रदेश	जीसी, सीआरपीएफ, चकिया चंदौली जिला चंदौली	गैर-कार्यात्मक
52		शामली, जिला शामली	गैर-कार्यात्मक
53		संत कबीर नगर, जिला संत कबीर नगर	दिनांक 01.04.2026 से केन्द्रीय विद्यालय खोलने का आदेश जारी किया गया है
54		मौरानीपुर, जिला झांसी	गैर-कार्यात्मक
55		केवि संख्या 3, गोरखपुर, एचयूआरएल कैपस, जिला गोरखपुर	गैर-कार्यात्मक
56		बडेरा गांव, तहसील ओराई, जिला जालौन	गैर-कार्यात्मक
57		सवाद, जिला चमोली	गैर-कार्यात्मक

* संबंधित राज्य/संघ राज्य क्षेत्र/प्रायोजक प्राधिकरणों से उपयुक्त भूमि/अस्थायी आवास न मिलने की वजह से कार्यात्मक नहीं है।

UNIFORMED FEE STRUCTURE IN ALL SCHOOLS

439. PROF. SOUGATA RAY:

Will the Minister of **EDUCATION** be pleased to state:

- the details of reasons for not implementing a uniformed fee structure in all public/private schools in the country;
- whether any stakeholders of the sector demanded such uniformed fee structure, if so, the details thereof;
- whether the Government has any proposal to execute uniformed syllabus in all Central and State Governments run schools of the country; and
- if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters related to the management of schools, including fee structure are regulated in accordance with the Rules and Instructions of the respective State Government concerned. Also, the preparation of curricula and textbooks for schools that are not under the jurisdiction of the Central Government, lies within the jurisdiction of the respective State Governments.

However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child aged six to fourteen has the right to free and compulsory elementary education in a neighborhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at the entry level and provision of free and compulsory elementary education to such children till its completion.

Also the National Education Policy (NEP), 2020, and the subsequent National Curriculum Framework for School Education (NCF-SE), 2023, prepared by NCERT, provide broad guiding principles for curricula and textbooks at the national level. NCERT textbooks are being developed in alignment with these frameworks. States/UTs have the choice to adopt/adapt NCF-SE and

consequent textbooks.

The NEP, 2020 in its para 4.32 states that, “States will prepare their own curricula (which may be based on the NCFSE prepared by NCERT to the extent possible) and prepare textbooks (which may be based on the NCERT textbook materials to the extent possible), incorporating State flavour and material as needed. While doing so, it must be borne in mind that NCERT curriculum would be taken as the nationally acceptable criterion.”

पीएम-सेतु योजना के तहत कौशल उन्नयन

440. श्री जय प्रकाश:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि पीएम-सेतु (प्रधानमंत्री कौशल विकास और रोजगार क्षमता में सुधार के लिए उन्नयन आईटीआई) योजना का उद्देश्य युवाओं को कौशल प्रशिक्षण और उद्यमिता से जोड़ना है;
- (ख) वर्ष 2022 से अब तक हिसार संसदीय निर्वाचन क्षेत्र में इस योजना के अंतर्गत कितने प्रशिक्षण केन्द्र स्वीकृत और संचालित किए गए हैं;
- (ग) उक्त अवधि के दौरान कितने युवाओं को प्रशिक्षण प्रदान किया गया और इनमें से कितने प्रशिक्षित युवाओं ने स्व-रोजगार को अपनाया है या उन्हें सरकारी और निजी क्षेत्रों में रोजगार मिला है;
- (घ) क्या यह सच है कि संसाधनों की कमी और योजना के कार्यान्वयन में जागरूकता की कमी के कारण अपेक्षित लाभ प्राप्त नहीं हो पा रहे हैं; और
- (ङ) क्या हिसार में पीएम-सेतु योजना के प्रभावी कार्यान्वयन के लिए सरकार द्वारा कोई विशेष कार्य योजना प्रस्तावित की जा रही है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): मंत्रिमंडल ने देश में व्यावसायिक प्रशिक्षण की समग्र गुणवत्ता एवं प्रासंगिकता को सुदृढ़ करने के उद्देश्य से उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास और रोजगारपरकता परिवर्तन (पीएम-सेतु) योजना को मंजूरी प्रदान की है।

इस योजना के मुख्य उद्देश्य इस प्रकार हैं:

- i. आईटीआई और एनएसटीआई में प्रदान किए जाने वाले प्रशिक्षण की गुणवत्ता में सुधार करना;
- ii. उद्योग मानकों के अनुसार अवसंरचना और उपकरणों का आधुनिकीकरण करना;
- iii. विशेष रूप से नए और उभरते क्षेत्रों में, उद्योग-अनुरूप दीर्घकालिक और अल्पकालिक पाठ्यक्रम शुरू करना;
- iv. माँग-आधारित कौशल विकास और बेहतर रोजगार अवसरों के लिए उद्योग संपर्क को सुदृढ़ करना; और
- v. प्रशिक्षकों के प्रशिक्षण हेतु राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई) की क्षमता को बढ़ाना।

इस योजना के दो घटक हैं:

- i. घटक I - हब एवं स्पोक मॉडल के अंतर्गत 1,000 राजकीय औद्योगिक प्रशिक्षण संस्थानों (200 हब आईटीआई एवं 800 स्पोक आईटीआई) का उन्नयन जिसमें उद्योग की आवश्यकताओं के अनुरूप स्मार्ट कक्षाओं, आधुनिक प्रयोगशालाओं, डिजिटल सामग्री तथा नए पाठ्यक्रमों की व्यवस्था शामिल है।
- ii. घटक II - भुवनेश्वर, चेन्नई, हैदराबाद, कानपुर और लुधियाना स्थित पाँच राष्ट्रीय औद्योगिक प्रशिक्षण संस्थानों (एनएसटीआई) की क्षमता वृद्धि करना, जिसमें वैश्विक भागीदारी के साथ प्रशिक्षकों के उन्नत प्रशिक्षण पर ध्यान केंद्रित करते हुए कौशल विकास हेतु सेक्टर-विशिष्ट राष्ट्रीय उत्कृष्टता केंद्र स्थापित करना शामिल है।

इस योजना का शुभारंभ माननीय प्रधानमंत्री द्वारा दिनांक 4 अक्तूबर, 2025 को किया गया था। (ख) से (ड): मंत्रिमंडल की मंजूरी के अनुसार, आईटीआई का चयन संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा उद्योग के साथ परामर्श में किया जाएगा, जिससे उभरती कौशल आवश्यकताओं एवं स्थानीय औद्योगिक क्षमता के साथ समन्वय सुनिश्चित हो सके। तदनुसार, राज्यों/संघ राज्य क्षेत्रों को उद्योग भागीदारों के सहयोग से उन्नयन हेतु प्रस्ताव प्रस्तुत करना आवश्यक है। आईटीआई का चयन राज्य/संघ राज्य क्षेत्र सरकारों से प्राप्त प्रस्तावों के आधार पर, उनकी तत्परता और उद्योग सहभागिता के अध्यधीन किया जाएगा। इस योजना के प्रभावी कार्यान्वयन हेतु जागरूकता सृजित करने के उद्देश्य से अनेक परामर्श बैठकों एवं कार्यशालाओं का आयोजन किया गया है। हरियाणा सरकार से प्राप्त विवरण के अनुसार, प्रायोगिक चरण में हरियाणा राज्य के कुरुक्षेत्र, पलवल एवं सोनीपत जिलों में तीन (3) क्लस्टरों की पहचान की गई है। प्रायोगिक चरण में हरियाणा राज्य के हिसार संसदीय निर्वाचन क्षेत्र से किसी भी आईटीआई/क्लस्टर हेतु कोई प्रस्ताव प्राप्त नहीं हुआ है।

JSS FUNCTIONING IN TAMIL NADU

441. SHRI G SELVAM:

SHRI NAVASKANI K:

SHRI C N ANNADURAI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government is implementing the Jan ShikshanSansthan (JSS) scheme as an effective instrument for adult education and skill development;
- (b) if so, the present scope, coverage and outcomes of the scheme at the national level;
- (c) the details of the number of JSS centres currently functioning in Tamil

Nadu, their district-wise distribution, enrolment levels and capacity utilisation and whether any districts remain uncovered;

- (d) the steps taken by the Government to strengthen placement linkages, promote women entrepreneurship, modernise course curricula and align training with local industry needs and self-employment opportunities in the State; and
- (e) whether any independent impact assessment has been undertaken by the Government to evaluate employability outcomes, sustainability and relevance of JSS centres in rural and semi-urban areas of Tamil Nadu and if so, the findings and corrective measures proposed thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Jan Shikshan Sansthan (JSS) Scheme aims to provide skill training in a non-formal mode at the doorsteps of the beneficiary. The target beneficiaries of the scheme are persons having rudimentary level of education, school dropouts up to class 12th in the age group of 15-45 years. Age relaxation is given to Divyangjan and other deserving cases, especially women. The priority groups are women, SCs, STs, OBCs and minorities in the rural areas and urban low-income areas.

At present, there are 294 functional JSSs across 26 states and 7 UTs. Since the transfer of the Scheme from Ministry of Education (Erstwhile MoHRD) to MSDE i.e. July, 2018 to December, 2025, a total of 34.14 lakh

beneficiaries have been trained under the Scheme, out of which 83% beneficiaries are women, making it an effective instrument for adult education and skill development.

There are livelihood cells in the JSSs which assist in forming linkages of the trained JSS beneficiaries especially women beneficiaries, with the Self-Help Groups (SHGs)/Joint Liability Groups (JLGs) to promote their entrepreneurship and livelihood. The Livelihood Cell also links them with the appropriate National/State portal for the promotion of livelihood opportunities, provides counselling support to beneficiaries for enabling them to take up self/wage employment in related trades as per the market need and acts as a bridge between employers, banks/micro-finance institutions/State Governments/ NABARD for delivering the benefit of schemes of financial assistance/loans to JSS beneficiaries, especially women.

There are 9 functional JSSs in the state of Tamil Nadu, whose details are given as under :

Sl. No.	JSS Centers	Training Details
1	Chennai*	2,796
2	Kanchipuram	11,941
3	Madurai	11,374
4	Nagapattinam	12,291
5	Namakkal	13,117
6	Sivaganga	12,274
7	Thiruvarur	13,273
8	Tiruchirappalli	11,879
9	Virudhunagar	11,956
Total		1,00,901

* JSS Chennai become functional in 2023-24

Since July, 2018 to December, 2025, a total of 1,00,901 beneficiaries have been trained under the Scheme in the State of Tamil Nadu.

(e): A Third- Party evaluation of JSS Scheme was conducted by ArunJaitley National Institute of Financial Management (AJNIFM), Faridabad in 2025, in all concerned states including Tamil Nadu. For the overall scheme, the main findings and key recommendations were as under:

(i) Key findings/achievements:

- 33.94 lakh individuals enrolled; 32 lakh trained; 31.52 lakh certified with 99% success rate.
- National average (FY 2021–25): 94.3% trained and 98.5% certified.
- Women formed 82% of total participants.
- 73% of learners were from marginalized groups (SC/ST: 36%, OBC: 37%).
- Most learners (66.8%) were aged 19–35 years.
- 55% had education up to 10th standard.
- 90% alumni used training for livelihood; 82% engaged within six months.
- 60% of previously non-earning individuals started earning due to the scheme.
- Average income rose four-fold from ₹1,776 to ₹8,440 per month

(ii) Key recommendations:

- To increase the Budgetary provision to the JSSs under the scheme for

reasonable infrastructure in-field training centres for quality training and branding

- To include and cover all the remaining districts in the country.
- Grant-in-Aid Enhancement: To meet the minimum standards for NSQF compliance.
- Augmentation of infrastructure, material and equipment at JSS and training centre levels to bring about quality change in the programme and activities.

STATUS OF EMPLOYMENT

442. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the recent data on the total number of unemployed individuals in the country, State/UT and age group-wise;
- (b) the details of the steps taken by the Government to address the increase in the unemployment rate;
- (c) the details of the initiatives taken by the Government to enhance skill development and vocational training to address the skill gap contributing to unemployment;
- (d) the details of the measures taken/being taken by the Government to support Small and Medium Enterprises (SMEs) to generate employment opportunities;
- (e) whether the Government has conducted any study to assess the economic impact of the rising unemployment rate on the overall economy

and if so, the details thereof; and

- (f) whether the Government has any long-term strategies to ensure sustainable employment growth to reduce unemployment rate and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24. State/UT-wise and age-wise information is available in the PLFS reports which may be seen at the website of MoSPI at <https://www.mospi.gov.in/publications-reports> .

Employment generation coupled with improving employability (including for youth) is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill

development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

The Government of India, through the Ministry of Micro, Small and Medium Enterprises (MSME), implements various schemes for the promotion and development of MSMEs across the country. These schemes/programmes include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), Entrepreneurship Skill Development Programme (ESDP), Procurement and Marketing Support Scheme (PMSS), Raising and Accelerating MSME Performance (RAMP), International Cooperation scheme, Tool Rooms, Technology Centre System Programme (TCSP), National SC/ST Hub (NSSH), MSME Champions, PM Vishwakarma etc.

Further, Government has taken a number of initiatives to support the MSME Sector across the country. Some of these are the following:

- Registration of MSMEs through "Udyam Registration" for Ease of Doing Business.
- Integration of Udyam Portal and National Career Service (NCS) of Ministry of Labour and Employment, as an outcome registered MSMEs are able to

search for jobseekers on NCS.

- Launch of Udyam Assist Platform (UAP) to bring the Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under Priority Sector Lending (PSL).

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

MUDRA LOANS TO WOMEN ENTREPRENEURS

443. SHRI SHASHANK MANI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of Mudra loans disbursed to women entrepreneurs during the last five years, State-wise, along with the categories under which these loans were sanctioned;
- (b) whether the Government has undertaken any assessment of business performance, enterprise sustainability and income enhancement among women beneficiaries of Mudra loans;
- (c) if so, the details thereof; and
- (d) the key lessons identified from these assessments that can strengthen women-led micro and small enterprises, particularly in emerging sectors and rural districts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): The state and category-wise (Shishu, Kishor, Tarun and Tarun Plus) number of Mudra loans disbursed to women entrepreneurs during the last five years including the current Financial Year is placed at **Statement**.
- (b) to (d): The Government has undertaken two assessments of the Pradhan Mantri Mudra Yojana (PMMY), including women beneficiaries, since its inception through the Ministry of Labour and Employment in 2018 and NITI Aayog in 2023. The details of the studies are as under:
 - (i) Ministry of Labour and Employment (MoLE) - A large sample survey was

conducted at the national level to estimate employment generation under PMMY. As per the survey results, PMMY has helped in generation of 1.12 crore net additional employment during a period of approximately 3 years (i.e. from 2015 to 2018); and

(ii) NITI Aayog (November 2023)- The findings, issues and challenges have been summarized which, inter-alia, consist of Scheme Design, Implementation, Institutional Mechanism and Monitoring and Evaluation.

PMMY has strengthened the inclusion of women entrepreneurs under the Scheme which resulted in about 67% loans sanctioned to these entrepreneurs.

STATEMENT					
The state and category-wise (Shishu, Kishor, Tarun and Tarun Plus) number of Mudra loans disbursed to women entrepreneurs during the last five years including the current Financial Year					
Pradhan Mantri Mudra Yojana (PMMY)					
State-wise/ Category-wise Report - Women Entrepreneurs - (From 01.04.2020 To 02.01.2026)*					
S. No.	State/ U.T. Name	No. of Loan Accounts			
		Shishu	Kishor	Tarun	Tarun Plus
		(Loans up to Rs. 50,000)	(Loans above Rs 50,000 upto Rs 5 Lakh)	(Loans above Rs 5 lakh upto Rs 10 Lakh)	(Loans above Rs 10 lakh upto Rs 20 Lakh)
1	Andaman and Nicobar Islands	1,587	1,766	454	2,943
2	Andhra Pradesh	2,591,962	912,049	103,440	2,501,463
3	Arunachal Pradesh	35,633	14,973	1,421	24,227
4	Assam	1,931,691	658,229	21,531	2,060,661
5	Bihar	19,446,937	9,345,753	41,075	20,995,493
6	Chandigarh	14,683	5,222	861	15,280
7	Chhattisgarh	2,880,765	982,926	13,099	2,855,109
8	Dadra and Nagar Haveli & Daman and Diu	4,854	5,871	494	10,250
9	Delhi	504,758	139,110	9,261	571,191
10	Goa	55,771	36,808	3,364	77,567
11	Gujarat	3,758,859	1,613,539	27,852	4,145,340
12	Haryana	2,168,881	867,507	16,301	2,449,511
13	Himachal Pradesh	108,706	74,452	6,340	145,519
14	Jharkhand	5,940,706	1,721,072	31,762	5,881,483
15	Karnataka	13,932,504	5,541,012	69,240	14,580,313
16	Kerala	4,695,823	2,081,137	31,525	4,713,194
17	Lakshadweep	1,160	1,169	45	1,573
18	Madhya Pradesh	9,727,500	3,087,762	53,485	9,357,729
19	Maharashtra	14,724,122	5,162,134	122,493	14,994,013
20	Manipur	58,972	32,319	1,999	83,295
21	Meghalaya	58,609	24,022	1,901	65,407
22	Mizoram	40,359	28,892	7,129	53,990
23	Nagaland	36,865	25,549	2,233	40,717

24	Odisha	11,890,812	3,105,577	50,879	11,807,628
25	Pondicherry	252,373	137,138	1,641	309,038
26	Punjab	2,215,576	706,908	18,102	2,414,046
27	Rajasthan	6,424,764	2,299,581	34,343	6,821,955
28	Sikkim	20,252	18,859	1,348	29,468
29	Tamil Nadu	13,963,396	7,908,720	105,760	16,909,630
30	Telangana	1,623,816	500,385	45,104	1,422,536
31	Tripura	690,475	341,505	2,798	859,057
32	Union Territory of Jammu and Kashmir	115,251	310,205	30,394	291,254
33	Union Territory of Ladakh	1,696	13,083	1,257	10,721
34	Uttar Pradesh	15,289,666	5,071,228	70,497	15,269,799
35	Uttarakhand	865,075	310,126	7,976	930,137
36	West Bengal	14,058,179	5,492,892	91,719	15,797,601
	Total	150,133,038	58,579,480	1,029,123	158,499,138

*Provisional

Source: As per data uploaded by Member Lending Institutions on Mudra Portal

CONDITION OF MIGRANT WORKERS FROM UTTAR PRADESH**444. SHRI PUSHPENDRA SAROJ:****ADV PRIYA SAROJ:****SUSHRI IQRA CHOUDHARY:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the district-wise details of the number of migrant workers from Uttar Pradesh employed in different destinations of the country during the last five years and the current year, year and State/UT-wise;
- (b) the district-wise details of the number of workers from Uttar Pradesh who have migrated within the State for employment purposes along with to the destination districts;
- (c) whether the Government has recorded an increase in cases of wage disputes, industrial accidents or denial of social security benefits among the migrant workers in the country, particularly Uttar Pradesh and if so, the details thereof;
- (d) the details of the number of complaints registered by migrant workers from Uttar Pradesh on the e-Shram portal and the Labour Facilitation portals; and
- (e) the details of the measures taken by the Government to ensure inter-State portability and to strengthen the protection and welfare of migrant workers from Uttar Pradesh who migrate due to a lack of employment opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganised workers including migrant workers seeded with Aadhaar, and facilitate delivery under existing Social Security and Welfare Schemes to such workers. It allows an unorganised worker to register himself or herself on the portal on a self- declaration basis. District-wise and State-wise details of unorganised workers registered on eShram portal, belonging to Uttar Pradesh, and migrated to different States of the country, are at **Statement-I** and **Statement-II**. However, as on 27.01.2026 over 31.49 crore unorganized workers including migrant workers have registered on eShram portal.

District-wise details of the number of workers from Uttar Pradesh who have migrated within the State for employment purposes is at **Statement-III**.

Till 28.01.2026, 19649 complaints have been registered by migrant workers on the e-Shram portal.

SAMADHAN Portal was launched for facilitating filing of industrial disputes by the workmen, employers and trade unions under the Industrial Disputes Act, 1947. It also has facilities for filing of claim cases by workers under the Payment of Gratuity Act, 1972, the Minimum

Wages Act, 1948, The Payment of Wages Act, 1936, the Equal Remuneration Act, 1976 and the Maternity Benefit Act, 1961. The portal has user friendly interface and has enhanced transparency and efficiency of grievance resolution for stakeholders.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to enhance social security coverage to unorganized workers including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), the Vikshit Bharat Guarantee for Rozgar Aajeevika Mission (Gramin) (VBGRAMG), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana

Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development and Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, protection from abuse and exploitation, and social security to all category of organised and unorganized workers including migrant workers. The Code will be applicable to every establishment in which ten or more inter-state migrant workers are employed or were employed on any day in the preceding twelve months.

Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the Inspecting Officers of Central Industrial Relations Machinery, the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery.

STATEMENT-I

District-wise and State-wise details of unorganised workers registered on eShram portal, belonging to Uttar Pradesh, and migrated to different States of the country

S. No.	District Name	Outward Migrants
1	Agra	2,195
2	Aligarh	2,708
3	Ambedkar Nagar	4,090
4	Amethi	3,969
5	Amroha	849
6	Auraiya	1,953
7	Ayodhya	3,633
8	Azamgarh	11,247
9	Baghpat	855
10	Bahraich	3,208
11	Ballia	8,116
12	Balrampur	3,566
13	Banda	2,635
14	Bara Banki	1,496
15	Bareilly	4,415
16	Basti	4,866
17	Bhadohi	4,456
18	Bijnor	4,440
19	Budaun	5,124
20	Bulandshahr	2,073
21	Chandauli	2,243
22	Chitrakoot	1,204
23	Deoria	7,767
24	Etah	1,838
25	Etawah	1,828
26	Farrukhabad	2,177

S. No.	District Name	Outward Migrants
27	Fatehpur	3,264
28	Firozabad	1,960
29	Gautam Buddha Nagar	2,608
30	Ghaziabad	3,180
31	Ghazipur	7,311
32	Gonda	6,188
33	Gorakhpur	7,840
34	Hamirpur	1,473
35	Hapur	293
36	Hardoi	6,484
37	Hathras	1,312
38	Jalaun	2,070
39	Jaunpur	15,463
40	Jhansi	1,647
41	Kannauj	1,933
42	Kanpur Dehat	1,533
43	Kanpur Nagar	1,864
44	Kasganj	1,875
45	Kaushambi	1,543
46	Kheri	2,296
47	Kushinagar	5,806
48	Lalitpur	687
49	Lucknow	1,252
50	Mahoba	1,543
51	Mahrajganj	3,193
52	Mainpuri	2,221
53	Mathura	1,597
54	Mau	4,276
55	Meerut	908
56	Mirzapur	2,667
57	Moradabad	1,575
58	Muzaffarnagar	1,472

S. No.	District Name	Outward Migrants
59	Pilibhit	1,671
60	Pratapgarh	7,256
61	Prayagraj	6,062
62	Rae Bareli	4,085
63	Rampur	1,638
64	Saharanpur	1,701
65	Sambhal	1,682
66	Sant Kabir Nagar	3,679
67	Shahjahanpur	3,662
68	Shamli	755
69	Shrawasti	1,139
70	Siddharthnagar	5,415
71	Sitapur	2,735
72	Sonbhadra	845
73	Sultanpur	5,322
74	Unnao	4,661
75	Varanasi	4,064
Total		2,48,657

STATEMENT-II

District-wise and State-wise details of unorganised workers registered on eShram portal, belonging to Uttar Pradesh, and migrated to different States of the country

S. No.	State	Migrant in state	Migrant out count
1	Uttar Pradesh	Andaman And Nicobar Islands	67
2	Uttar Pradesh	Andhra Pradesh	331
3	Uttar Pradesh	Arunachal Pradesh	422
4	Uttar Pradesh	Assam	510
5	Uttar Pradesh	Bihar	3,545
6	Uttar Pradesh	Chandigarh	2,376
7	Uttar Pradesh	Chhattisgarh	1,089
8	Uttar Pradesh	Delhi	40,015
9	Uttar Pradesh	Goa	1,187
10	Uttar Pradesh	Gujarat	34,167
11	Uttar Pradesh	Haryana	48,049
12	Uttar Pradesh	Himachal Pradesh	4,863
13	Uttar Pradesh	Jammu and Kashmir	2,225
14	Uttar Pradesh	Jharkhand	904
15	Uttar Pradesh	Karnataka	2,270
16	Uttar Pradesh	Kerala	371
17	Uttar Pradesh	Ladakh	9
18	Uttar Pradesh	Lakshadweep	4
19	Uttar Pradesh	Madhya Pradesh	3,749
20	Uttar Pradesh	Maharashtra	57,577
21	Uttar Pradesh	Manipur	80
22	Uttar Pradesh	Meghalaya	28
23	Uttar Pradesh	Mizoram	6
24	Uttar Pradesh	Nagaland	149
25	Uttar Pradesh	Odisha	343

S. No.	State	Migrant in state	Migrant out count
26	Uttar Pradesh	Puducherry	8
27	Uttar Pradesh	Punjab	19,588
28	Uttar Pradesh	Rajasthan	4,609
29	Uttar Pradesh	Sikkim	60
30	Uttar Pradesh	Tamil Nadu	665
31	Uttar Pradesh	Telangana	1,886
32	Uttar Pradesh	The Dadra and Nagar Haveli and Daman and Diu	3,010
33	Uttar Pradesh	Tripura	16
34	Uttar Pradesh	Uttarakhand	12,343
35	Uttar Pradesh	West Bengal	2,136
Total			2,48,657

STATEMENT-III

District-wise details of the number of workers from Uttar Pradesh who have migrated within the State for employment purposes

S. No.	Row Labels	Outward Migration	Inward Migration
1	Agra	728	941
2	Aligarh	1,661	791
3	Ambedkar Nagar	1,077	343
4	Amethi	707	271
5	Amroha	466	247
6	Auraiya	868	270
7	Ayodhya	853	516
8	Azamgarh	1,809	627
9	Baghpat	390	202
10	Bahraich	557	342
11	Ballia	1,942	393
12	Balrampur	379	216
13	Banda	543	242
14	Bara Banki	1,002	428
15	Bareilly	962	763
16	Basti	961	373
17	Bhadohi	502	257
18	Bijnor	639	247
19	Budaun	1,534	398
20	Bulandshahr	2,341	876
21	Chandauli	826	360
22	Chitrakoot	238	139
23	Deoria	1,797	470
24	Etah	1,188	337
25	Etawah	739	325
26	Farrukhabad	1,044	327
27	Fatehpur	665	288

S. No.	Row Labels	Outward Migration	Inward Migration
28	Firozabad	839	395
29	Gautam Buddha Nagar	2,505	19,085
30	Ghaziabad	1,917	9,089
31	Ghazipur	1,836	530
32	Gonda	1,032	446
33	Gorakhpur	1,582	1,924
34	Hamirpur	751	298
35	Hapur	574	293
36	Hardoi	2,456	474
37	Hathras	858	265
38	Jalaun	626	220
39	Jaunpur	1,662	704
40	Jhansi	383	343
41	Kannauj	869	277
42	Kanpur Dehat	918	368
43	Kanpur Nagar	1,481	2,448
44	Kasganj	842	274
45	Kaushambi	398	130
46	Kheri	808	300
47	Kushinagar	1,473	710
48	Lalitpur	116	65
49	Lucknow	1,739	8,729
50	Mahoba	708	171
51	Mahrajganj	799	394
52	Mainpuri	1,260	321
53	Mathura	530	503
54	Mau	964	451
55	Meerut	863	843
56	Mirzapur	903	377
57	Moradabad	462	561
58	Muzaffarnagar	527	322
59	Pilibhit	360	193

S. No.	Row Labels	Outward Migration	Inward Migration
60	Pratapgarh	1,342	389
61	Prayagraj	1,352	2,257
62	Rae Bareli	859	428
63	Rampur	349	206
64	Saharanpur	486	431
65	Sambhal	734	281
66	Sant Kabir Nagar	735	348
67	Shahjahanpur	1,178	558
68	Shamli	225	130
69	Shrawasti	169	108
70	Siddharthnagar	693	363
71	Sitapur	1,421	495
72	Sonbhadra	370	729
73	Sultanpur	1,067	471
74	Unnao	1,230	504
75	Varanasi	959	2,438
Grand Total		72,628	72,628

SCHEME FOR SPECIAL ASSISTANCE TO STATES FOR CAPITAL EXPENDITURE

445. SHRI LUMBARAM CHOUDHARY:
SHRI JAGDAMBIKA PAL:
SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRI DINESHBHAI MAKWANA:
DR. HEMANT VISHNU SAVARA:
SHRI BALABHADRA MAJHI:
SHRI DILIP SAIKIA:
SHRI TEJASVI SURYA:
SHRI BIBHU PRASAD TARAI:
SHRI PRADEEP KUMAR SINGH:
SHRI BIDYUT BARAN MAHATO:

SHRI MANISH JAISWAL:

SHRI SURESH KUMAR KASHYAP:

SHRI ALOK SHARMA:

SHRI JUGAL KISHORE:

SHRI BHARTRUHARI MAHTAB:

SHRI KHAGEN MURMU:

Will the Minister of **FINANCE** be pleased to state:

- (a) The details of the objectives, key components and total allocation made under the Special Assistance to States for Capital Expenditure Scheme during the last three financial years including 2025-26, State-wise, particularly Madhya Pradesh, Jammu and Kashmir, Maharashtra, Odisha especially Nabarangpur Lok Sabha Parliamentary Constituency;
- (b) The amount of funds released to various States and Union Territories across the country and the utilisation of these funds for capital projects, sector-wise and State-wise, particularly Madhya Pradesh, Jammu and Kashmir, Maharashtra, Odisha and including those undertaken in Nabarangpur Lok Sabha Constituency;
- (c) The manner in which the said Scheme incentivised States including Jammu and Kashmir, Odisha to implement reforms, increase capital expenditure and encourage private investment; and
- (d) Whether the Government has conducted any impact assessment of the said Scheme and whether such assessment includes analysis for Odisha and the Nabarangpur Lok Sabha Parliamentary Constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ

CHOUDHARY):

(a) and (b): The objective of the scheme for Special Assistance to States for Capital Investment (SASCI) is to assist the States/UT Administrations in boosting capital expenditure and to promote reforms in key areas. Key components of the scheme during 2023-24, 2024-25, and 2025-26 are enclosed as **Statement I**.

Total allocation of Rs 1,30,000 crores, Rs, 1,50,000 crores, and Rs. 1,50,000 crores has been made under SASCI in 2023-24, 2024-25, and 2025-26 respectively. State/UT wise amount released during 2023-24, 2024-25, and 2025-26 is enclosed as **Statement II**. The State Governments have been given full freedom to select capital projects to be taken up in their respective parliamentary constituencies. As per information provided by State Government of Odisha, the State Government has allocated an amount of Rs. 125.81 crores, Rs. 175.69 crores, and Rs. 179.14 crores to Nabarangpur Lok Sabha Parliamentary Constituency under SASCI in 2023-24, 2024-25, and 2025-26 respectively.

The State Governments/UT Administrations have been provided time till 31st March, 2026 to utilize these funds.

(c): Under parts V to X of SASCI 2025-26, incentive is provided to States/ Union Territories (UTs) for carrying out reforms in various sectors such as Mining, Road Safety, Land reforms, Financial Management, and Urban planning. Funds under these parts are released based on completion of prescribed reforms by the States Governments/UT Administrations as per

scheme guidelines, thereby encouraging the State Governments/ UT Administrations to undertake reforms. Under Part IV of the scheme, funds are released based on growth in Capital Expenditure achieved by the State/UT using its own resources, thereby encouraging States/UTs to increase capital expenditure. The States are free to encourage private investment in capital projects in addition to assistance received under SASCI.

(d): No impact assessment of the scheme has been carried out so far.

STATEMENT I

Key components of Special Assistance to States for Capital Investment

(SASCI)

SASCI 2025-26

- Part-I: Untied
- Part II – Release of Balance Approved Amounts under continued parts of the scheme for 2023-24 and 2024-25
- Part III: States/UTs share of Centrally Sponsored Schemes
- Part IV: Incentive for achieving Target fixed for Capital Expenditure for 2025-26
- Part V: Mining Sector reforms
- Part VI-A: Scrapping of Old Vehicles
- Part VI-B: Implementation of Electronic Enforcement of Road Safety
- Part VII-A: Modernization and Digitization of Rural Land
- Part VII-B: Digital Public Infrastructure for Agriculture

- Part VIII: Incentive for Land Related Reforms in Urban Areas
- Part IX: Incentive for Efficiency in Financial Management
- Part X-A: Urban Planning Reforms
- Part X-B: Compliance reduction and deregulation of Ease of Doing Business

SASCI 2024-25

- Part I: Untied
- Part II: Release of Balance Approved Amounts under Part V, Part VI, and Part VII of the scheme for 2023-24
- Part III: Development of Iconic Tourism Centres to Global Scale
- Part-IV: Scrapping of Old Vehicles
- Part-V: Industrial Growth
- Part-VI: Development of National Capital Region
- Part-VII-A: Rural Land Records
- Part-VII-B: Farmer Registry
- Part-VIII: Urban Land Records
- Part-IX: State's Share of CSS
- Part-X: Working Women Hostel
- Part-XI: SNA SPARSH
- Part-XII: Growth in CAPEX

- Part-XIII: Urban reforms

SASCI 2023-24

- i.Part-I: Untied
- ii.Part II: Scrapping of Old Vehicle
- iii.Part-III: Urban Planning Reforms
- iv.Part-IV: Financing Reforms in Urban Local Bodies
- v.Part V: Housing for Police Personnel
- vi.Part VI: Construction of Unity Malls
- vii.Part VII: Children and Adolescent Libraries and Digital Infrastructure
- viii.Part VIII: Incentive for Just in Time release of CSS funds

STATEMENT II

State/UT wise amount released in FY 2023-24, 2024-25 and 2025-26 under SASCI				
Sl. No.	States/UTs	2023-24	2024-25	2025-26
		Amount Released	Amount Released	Amount Released (up to 27.01.2026)
1	Andhra Pradesh	4,090.81	7,901.56	6,372.40
2	Arunachal Pradesh	2,363.42	2,470.96	651.78
3	Assam	5,804.43	7,427.50	6,816.24
4	Bihar	8,814.80	14,791.32	6,289.40
5	Chhattisgarh	3,365.25	6,103.57	6,339.57
6	Goa	695.2	1,266.54	1,279.09
7	Gujarat	4,254.32	5,958.26	4,209.90
8	Haryana	1,702.05	1,458.56	542.83
9	Himachal Pradesh	1,515.97	2,381.37	2,427.70
10	Jharkhand	4,580.61	2,718.32	780.79
11	Karnataka	3,879.24	5,296.12	2,613.32
12	Kerala	-	2,715.67	1,506.62
13	Madhya Pradesh	12,636.21	12,424.92	11,547.94
14	Maharashtra	5,376.31	8,063.08	4,922.80
15	Manipur	542.7	1,436.82	379.75
16	Meghalaya	1,293.06	2,369.63	1,329.85
17	Mizoram	743.28	1,361.09	341.48
18	Nagaland	973.2	1,599.73	932.81
19	Odisha	3,532.14	6,943.55	2,977.60
20	Punjab	-	2,269.31	2,569.11
21	Rajasthan	8,513.42	9,139.21	7,006.17
22	Sikkim	797.85	1,742.14	704.71

23	Tamil Nadu	5,326.42	7,345.86	5,684.65
24	Telangana	1,948.34	2,727.24	1,753.43
25	Tripura	662.92	1,586.68	1,291.05
26	Uttar Pradesh	19,215.08	17,223.82	12,466.83
27	Uttarakhand	1,911.71	2,455.84	1,806.50
28	West Bengal	5,015.58	10,305.06	5,465.90
29	Delhi	-	-	542.03
30	Jammu and Kashmir	-	-	1,641.53
31	Puducherry	-	-	180.89
Total		1,09,554.30	1,49,483.73	1,03,374.63

AMRIT DHAROHAR SCHEME, 2019

446. SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

DR. LATA WANKHEDE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the funds allocated, sanctioned, disbursed and the way they are utilized under the Amrit Dharohar Scheme since 2019, State/UT and year-wise;
- (b) the details of the wetlands identified for conservation, restored and managed under the Amrit Dharohar Scheme since its inception, State/UT-wise particularly in Bihar, Gujarat and Madhya Pradesh;
- (c) the details of the partnerships with global organizations or other countries to adopt best practices for wetland conservation under the Scheme and their outcome;

- (d) the expected role of wetlands conserved under this Scheme play in improving water quality and replenishing groundwater resources;
- (e) the measures taken under the Scheme to preserve Ramsar sites and enhance their ecological significance; and
- (f) whether the Government is considering to expand the scope of the Amrit Dharohar Scheme to cover additional wetlands or address emerging challenges, such as urbanization and pollution, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Amrit Dharohar is an initiative under the scheme of 'National Plan for Conservation of Aquatic Ecosystems (NPCA) launched in 2023 to promote the unique conservation values of Ramsar Sites. The key components are Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods and Wetlands Carbon Assessment. The funding under this initiative is done through NPCA. Based on the proposals received from various State Governments including Bihar, Gujarat and Madhya Pradesh under NPCA, the details of funds released as central share during the last three years for the conservation and management of wetlands is enclosed as **Statement**.

(c) to (f): India is a signatory to the Ramsar Convention on Wetlands, which is an intergovernmental treaty that provides the framework for national action and international cooperation for the conservation and wise use of wetlands and their resources. Further, global organisations such as WISA, WWF and IUCN

are the Knowledge Partners for conservation and management of wetlands in the country.

The salient outcomes of the Amrit Dharohar initiative including the measures taken to preserve Ramsar sites and enhance their ecological significance, studies conducted under its key components and coordination with State Governments, Knowledge Partners and Local Communities are as follows:

(i) Species and Habitat Conservation: Studies for the inventory of flora and fauna of 75 Ramsar Sites have been conducted by the Botanical Survey of India and the Zoological Survey of India, respectively. People's Biodiversity Registers (PBRs) for Ramsar Sites have been developed or updated. To ensure effective monitoring of the management plans, guidelines for the Management Effectiveness Tracking Tool (METT) for Indian Wetlands were published and, METT Assessments have so far been completed for 65 Ramsar Sites. Ten educational videos on wetlands have also been developed for different levels of school students, in collaboration with the Central Institute of Educational Technology, National Council of Educational Research and Training. An implementation framework for the wise use of wetlands was released. A Video on Bird call of flagship species of Ramsar sites of India has also been released.

(ii) Nature Tourism and Wetlands Livelihoods: The MoEFandCC has collaborated with the Ministry of Tourism to study the subject matter and develop curricula for training programmes on nature tourism and wetlands livelihoods. Trainings under the Alternate Livelihood Programme and

Paryavaran Naavik Certification have been conducted for 196 local community members from five Ramsar Sites. In addition, a training module for Nature Guides has been developed under the Green Skill Development Programme of MoEFandCC.

(iii) **Wetlands Carbon Assessment:** A 'Standard Operating Procedure for Assessment of Carbon Stock in Wetlands' was released, and has been utilised to assess the Carbon-stock of 39 Ramsar Sites across the country.

Methodology for climate co-benefit assessment for wetlands has been developed. Considering the high carbon storage capacity of peatlands, a Technical Report on "Peatlands of India: An Overview and Future Roadmap" has been released.

STATEMENT

The details of funds released as central share during the last three years for the conservation and management of wetlands

(Rs. In Lakhs)

Sl. No.	States	Name of wetland	2023-24	2024-25	2025-26	Total
1	Arunachal Pradesh	Nikpu Yabik Sinyig Lake	-	-	86.98531	86.98531
		Yabik Sinying	-	-	70.99380	70.99380
2	Bihar	Gokul Jalsay	-	-	78.60	78.60
3	Gujarat	Khijadia Wetland	20.58	-	-	20.58
4	Madhya	Amrit	65.00	9.85543	43.63261	118.48804

	Pradesh	Sagar				
		Sita Sagar	216	-	59.10845	275.10845
5	Manipur	Loktak lake	100	-	-	100
		Waithoum Pat	-	451.444	-	451.444
		Jaimeng	-	59.409		59.409
		Yarat Pat	-	264.573	76.35	340.923
6	Mizoram	Palak	59.20	39.47	98.03	196.70
		Tamdil	76.41	38.205	98.7055	213.3205
7	Nagaland	Doyang	115.632	231.264	301.86	648.756
8	Odisha	Chilika	127.50	-	-	127.50
		Ansupa	-	36.68505	-	36.68505
9	Rajasthan	Pushkar lake	525	-	-	525
10	Sikkim	Gurudokmar	75.00	88.25	14.23619	177.48619
		Khechuperi	-	37.881	113.63679	151.51779
		Tamzey	65.27	195.811	76.19999	337.28099
		Yanchen Tso	-	86.98275	86.95289	173.93564
11	UP	Lakh Bahosi	8.09	-	-	8.09
		Samaspur	9.13	-	3.90	13.03
		Nawabganj	5.32319	-	-	5.32319
		Sandi	5.011	-	-	5.011
		Keetham	19.83	34.83	-	54.66
		Patna BS	27.84	21.57	-	49.41
		Chando Tal	35.892	-	4.52090	40.4129
		Saman	24.2682	29.4822	-	53.7504
		Sarsai Nawar	16.088	-	7.86257	23.95057
12	WB	EKW	-	-	18.56537	18.56537
Total			1597.06439	1625.71243	1240.14037	4462.91719

UNIFIED DISTRICT INFORMATION SYSTEM FOR EDUCATION (UDISE+)**2025-26****447. SHRIMATI BHARTI PARDHI:****SHRI SHRIRANG APPA CHANDU BARNE:****DR. SHRIKANT EKNATH SHINDE:****SHRI VISHALDADA PRAKASHBAPU PATIL:****SHRI RAVINDRA DATTARAM WAIKAR:****SHRI NARESH GANPAT MHASKE:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total percentages of schools having computers and internet facilities according to Unified District Information System for Education Plus (UDISE+) 2025-26, along with their improvement during the previous years;
- (b) the details of schools lacking essential digital infrastructure, especially in areas where digital access is low, State/UT-wise particularly in Madhya Pradesh and Maharashtra;
- (c) the details of major challenges that schools face in adopting digital tools, such as device-shortfalls, connectivity issues, maintenance, teacher training and the steps taken by the Government to address the said issue;
- (d) the manner in which the digital infrastructure improvements are linked to learning outcomes or retention; and
- (e) whether schools with better digital tools show better student retention, lower dropouts or better transition rates, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per UDISE+ (Unified District Information System for Education Plus), State/UT-wise including Madhya Pradesh and Maharashtra percentages of schools having computers and internet facilities from the year 2022-23 to 2024-25 are available at https://www.education.gov.in/en/parl_ques.

(c) and (d): Education is part of the Concurrent List of the Constitution and majority of the schools are under the administration of the respective State Governments. There are several comprehensive digital education initiatives undertaken for all students across India. The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha, aligned with National Education Policy (NEP) 2020, to enhance digital learning in Government schools across the country. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes including hardware, software, tablets, laptops, and training resources, supporting digital boards, virtual classrooms, and DTH channels. Under the scheme, funds are provided for setting up ICT Labs and Smart Classrooms according to the requirement of the State after assessing of the gaps by the States/UTs, submitted in the Annual Work Plan and Budget (AWP and B).

To bridge the digital divide in education, especially after the pandemic, a comprehensive initiative called e-VIDYA is in place which unifies all efforts related to digital/online/on-air education to enable multi-mode access to

education. The key components of this initiative are DIKSHA – the nation's digital infrastructure, 200 PM e-VIDYA DTH TV Channels to provide supplementary education in various Indian languages for classes 1st to 12th, ePathshala initiative to disseminate Digital Books and eContents, eJaadui Pitara digital app to supplement and complement the physical Jaadui Pitara, a vertical on Virtual Labs created on DIKSHA platform where Virtual Labs for Science and Mathematics for subjects Class 6th to 12th have been made available. There are various AI features available on DIKSHA – Ask DIKSHA (Chat with Books), Video Keyword Search, Read Aloud and AI-bases Transition, useful for Personalize Adaptive Learning (PAL).

Digital Infrastructure for Knowledge Sharing (DIKSHA) the Nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energized Textbooks (ETBs) for all grades (One Nation, One Digital platform). The courses on Computer Sciences on DIKSHA platform for Class XI and Class XII include Digital Literacy components.

An advisory was issued by the Department of School Education and Literacy to all the States and UTs to enter into an MoU/ Agreement with BSNL and provide FTTH Internet connection to all the Government Schools which have computing devices. States/UTs have been advised that the Internet Charges can be met from recurring charges being released for ICT Labs/Smart Classrooms under Samagra Shiksha or from Management, Monitoring, Evaluation and Research (MMER) funds being released under Samagra Shiksha or can be met from any other State/UT Government funds.

Additionally, the Government of India, as part of the Budget 2025, has announced provision of broadband connectivity to all Government secondary schools in rural areas under Bharat Net project to enhance digital infrastructure in remote areas.

To promote crucial critical thinking skill and to give space for creativity, more than 300 Virtual Labs have been created and made available on DIKSHA platform.

The Department of School Education and Literacy has also launched a National Initiative to improve learning outcomes at the elementary level through an Integrated Teacher Training Programme called NISHTHA - National Initiative for School Heads' and Teachers' Holistic Advancement under the Centrally Sponsored Scheme of Samagra Shiksha. NISHTHA is a capacity building programme for "Improving Quality of School Education through Integrated Teacher Training". NISHTHA online was launched using DIKSHA platform in October, 2020. NISHTHA training has been extended to secondary stage teachers in 2021-22. Subsequently, NISHTHA also extended to Foundational Literacy and Numeracy and Early Childhood Care and Education (ECCE) for training of master trainers.

(e): As per UDISE+, percentages of schools having computers, internet facilities, retention rate, dropout rate and transition rate for the year 2023-24 and 2024-25 are available at https://www.education.gov.in/en/parl_ques.

COMPREHENSIVE INTERNSHIP POLICY FOR PROMOTION OF SPORTS ECOSYSTEM

448. SHRI P P CHAUDHARY:

SHRI P C MOHAN:

SHRI BALABHADRA MAJHI:

DR. MANNA LAL RAWAT:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI PRAVEEN PATEL:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI VIJAY BAGHEL:

SHRI DAMODAR AGRAWAL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of key features and objectives of the Comprehensive Internship Policy for the Sports Ecosystem launched in December, 2025 across the country especially Bengaluru in Karnataka and tribal and remote areas of Odisha including Nabarangpur;
- (b) the details of eligible internship areas such as sports science, anti-doping, event management and athlete support services and the institutional partners involved and the number of internship opportunities provided to tribal youth from Odisha and the said constituency;
- (c) the mechanisms put in place for monitoring, certification and transition into formal roles for interns completing the programme; and
- (d) whether the Government proposes to develop outcome metrics to assess the long-term impact of the internship policy on employability and sports professionalisation in Karnataka along with separate evaluation parameters for tribal and remote areas of Odisha, including Nabarangpur and if so, the

details thereof, State/UT-wise including the said places?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): The Ministry of Youth Affairs and Sports has launched a Comprehensive Internship Policy for this Ministry and its Autonomous Bodies to provide structured opportunities for young professionals, researchers and students to gain practical exposure in sports administration, management, science and governance. The details of the Policy, including its salient features and objectives, the eligible areas for internship such as sports science, anti-doping, event management and athlete support services, the institutional partners associated with the programme, the number of internship opportunities available, as well as the mechanisms established for monitoring, certification and facilitating the transition of interns into formal roles upon successful completion of the programme, are available in the public domain on the website of this Ministry.

(d): No sir. However, the policy objective is to provide the opportunity for the eligible youth to understand and experience the sports ecosystem with a long term view to improve the employability and professionalism in the sports sector.

उत्तर प्रदेश में सीएसआर

449. श्री कंवर सिंह तंवर:

क्या कारपोरेट मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का उत्तर प्रदेश के अमरोहा जिले में कंपनियों के कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) कोष को जिला-स्तरीय आवश्यकताओं के अनुरूप प्रभावी ढंग से समन्वित करने के लिए एक संरचित तंत्र विकसित करने का विचार है ताकि ग्रामीण और अर्ध-शहरी क्षेत्रों, विशेष रूप से अमरोहा शहर और गजरौला के औद्योगिक क्षेत्र के आसपास पेयजल, स्वच्छता, स्कूलों के उन्नयन, स्वास्थ्य-जागरूकता और कौशल-संबंधी सार्वजनिक कार्यक्रमों के साथ सीएसआर परियोजनाओं का बेहतर तालमेल सुनिश्चित किया जा सके;
- (ख) यदि हाँ, तो अमरोहा जिले के लिए प्रस्तावित सीएसआर परियोजना-बैंक, जिला स्तर पर आवश्यकताओं की मैपिंग, ऑनलाइन प्रगति-निगरानी, विश्वसनीय कंपनियों को प्रोत्साहन देने और सार्वजनिक सुविधाओं, धार्मिक एवं पर्यटन स्थलों के आसपास सामुदायिक बुनियादी ढांचे के विकास के संबंध में प्रस्तावित कदमों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): जी, नहीं। कंपनी अधिनियम, 2013 के प्रावधानों के अनुसार सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी बोर्ड सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका कार्यान्वयन करने और उन पर निगरानी करने के लिए अधिकृत है। सरकार कारपोरेट्स को किसी विशिष्ट कार्यकलापों अथवा विशिष्ट क्षेत्र पर व्यय करने के लिए कोई निर्देश जारी नहीं करती है। कंपनियों द्वारा एमसीए21 रजिस्ट्री में फाइल किया गया सीएसआर व्यय से संबंधित समस्त डाटा सार्वजनिक डोमेन www.csr.gov.in पर उपलब्ध है।

PLATFORM FOR EFFECTIVE ENFORCEMENT FOR NO CHILD LABOUR**450. SHRI JAGDAMBIKA PAL:****SHRI ANURAG SINGH THAKUR:****CAPTAIN BRIJESH CHOWTA:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the progress achieved through Platform for Effective Enforcement for No Child Labour (PENCIL) portal launched in September, 2017 including total complaints registered, resolved to advance India's commitment towards child labour-free society, State/UT-wise;
- (b) whether the District Nodal Officers have been appointed across all the districts of the country and the current mechanism put in place for ensuring 48-hour complaint verification and rescue coordination with police authorities for effective enforcement and if so, the details thereof;
- (c) the details of the integration status of Child Tracking System component within PENCIL Portal with other Government schemes, particularly following National Child Labour Project subsumption with Samagra Shiksha Abhiyan in April, 2021 and measures ensuring continuity in rehabilitation services;
- (d) the details of steps taken by the Government to leverage technology for monitoring compliance with Child Labour Amendment Act, 2016; and
- (e) the details of the roadmap to achieve Sustainable Development Goals (SDG) Target 8.7 for elimination of child labour and whether the said portal is likely to be integrated with Mission Vatsalaya (Childline-1098) for real-time reporting?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): To ensure effective enforcement of the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, an online portal PENCiL (Platform for effective enforcement for no child labour) was developed by the Government. The portal has five components namely, Central Government, State Government, District Project Societies, Child Tracking System and Complaint Corner. The details of progress achieved through PENCIL portal may be seen at **Statement**.

Section 17A of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 mandates conferring power on District Magistrate for effective implementation of the provision of the Act. District Magistrates specify their subordinates i.e. District Nodal Officers (DNO) for exercising such powers and performing such duties within their local limits. Further, the Ministry also issued a Standard Operating Procedure (SOP) to serve as a ready reckoner for enforcement agencies and other stakeholders.

With effect from 01.04.2021, the National Child Labour Project (NCLP) Scheme was subsumed under the Samagra Shiksha Abhiyan (SSA). Accordingly, rescued child labourers are being mainstreamed into the formal education system through STCs operating under SSA.

Further, Sustainable Development Goal (SDG) 8.7 stipulates taking immediate and effective measures to eradicate forced labour, end modern

slavery and human trafficking, and eliminate the worst forms of child labour in all its forms. In line with this objective, the Government has completely prohibited child labour up to the age of 14 years in all forms and prohibited the employment of adolescents in hazardous occupations and processes.

STATEMENT

Number of cases of child labour reported on Platform for Effective Enforcement for No Child Labour (PENCiL) portal since inception, State-wise

S. No.	State/UTs Name	No. of complaints reported on PENCiL Portal since inception till date	No. of closed cases since inception till date
1	Andaman and Nicobar Islands	0	0
2	Andhra Pradesh	141	108
3	Assam	63	8
4	Bihar	391	252
5	Chandigarh	12	1
6	Chhattisgarh	19	14
7	Delhi	300	212
8	Gujarat	103	93
9	Haryana	154	139
10	Himachal Pradesh	12	2
11	Jammu and Kashmir	35	0
12	Jharkhand	74	52
13	Karnataka	159	145
14	Kerala	14	14
15	Lakshadweep	0	0
16	Madhya Pradesh	286	267

17	Maharashtra	242	240
18	Meghalaya	2	0
19	Odisha	135	97
20	Puducherry	9	8
21	Punjab	116	104
22	Rajasthan	425	406
23	Sikkim	0	0
24	Tamil Nadu	210	206
25	Telangana	143	110
26	Tripura	3	2
27	Uttarakhand	50	41
28	Uttar Pradesh	2066	1964
	Total	5,164	4,485

किसानों और छोटे व्यापारियों पर ऋण का बोझ

451. श्री सतपाल ब्रह्मचारी:

श्री जय प्रकाश:

श्री नलिन सोरेन:

क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि हरियाणा और झारखंड में किसानों, छोटे व्यापारियों और आम परिवारों पर ऋण का बोझ लगातार बढ़ रहा है, जिसके कारण वे ऋण के जाल में फंसते जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या बैंकों और गैर-बैंकिंग वित्तीय संस्थानों द्वारा दिए गए ऋणों की वसूली में सख्ती और अनौपचारिक साहूकारों का बढ़ता प्रभाव सामाजिक और आर्थिक समस्याएं पैदा कर रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) वर्ष 2019 से अब तक हरियाणा और झारखंड के दुमका में कृषि और सूक्ष्म, लघु एवं मध्यम उद्यम संबंधी ऋणों और व्यक्तिगत ऋणों में कुल कितनी वृद्धि हुई है;

(घ) क्या सरकार द्वारा ऋण के जाल से राहत प्रदान करने के लिए ब्याज राजसहायता, पुनर्संरचना या ऋण संबंधी परामर्श जैसी कोई विशेष योजना आरंभ की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ड.) राज्य में वित्तीय साक्षरता बढ़ाने और वैध तरीके से ऋणों का संवितरण सुनिश्चित करने के लिए सरकार की क्या कार्य-योजना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): भारत सरकार ने औपचारिक और वहनीय संस्थागत ऋण तक पहुंच को सुगम बनाने के लिए कई पहलें की हैं, जिससे अनौपचारिक स्रोतों पर निर्भरता कम करने और उधारकर्ताओं पर ऋण के बोझ को कम करने में सहायता मिली है। इस तरह का ऋण उधारकर्ताओं को पूंजीगत व्यय, कार्यशील पूंजी और आवश्यक व्यक्तिगत जरूरतों को पूरा करने में सक्षम बनाता है, जिससे आजीविका में वृद्धि और उत्पादकता में सहायता मिलती है। इसके अलावा, वित्तीय संस्थानों द्वारा पात्रता, मूल्यांकन संबंधी आवश्यकताओं और सूचित सहमति के अनुसार ऋण दिया जाता है, जिससे जिम्मेदारीपूर्ण ऋण और वित्तीय समावेशन सुनिश्चित होता है। बैंकों द्वारा ऋणों की वसूली भारतीय रिजर्व बैंक (आरबीआई) द्वारा जारी दिशा-निर्देशों और संबंधित बैंकों के बोर्डों द्वारा अनुमोदित नीतियों के अनुसार की जाती है। हरियाणा और झारखंड की राज्य स्तरीय बैंकर्स समितियों (एसएलबीसी) द्वारा दी गई सूचना के अनुसार, बैंकों द्वारा अवैध वसूली पद्धतियों की कोई घटना सूचित नहीं की गई है।

हरियाणा राज्य और झारखंड के दुमका जिले में वर्ष 2019 से बकाया कृषि, एमएसएमई और व्यक्तिगत ऋण से संबंधित डेटा **विवरण** में दिया गया है।

(घ) और (ड): सरकार ने वित्त के औपचारिक और वहनीय स्रोतों तक पहुंच को बढ़ावा देकर, मुख्यतः किसानों के ऋण भार को कम करने के लिए अनेक उपाय किए हैं जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:-

➤ किसान क्रेडिट कार्ड (केसीसी) किसानों को बीज, उर्वरक और कीटनाशकों जैसे कृषि

आदानों की खरीद के साथ-साथ फसल उत्पादन और संबद्ध गतिविधियों से संबंधित नकदी आवश्यकताओं को पूरा करने के लिए समय पर और किफायती ऋण प्रदान करता है। 2019 में, पशुपालन, डेयरी और मत्स्य पालन की कार्यशील पूंजी की आवश्यकता को कवर करने के लिए केसीसी योजना का विस्तार किया गया था।

➤ भारत सरकार की संशोधित ब्याज सबवेंशन योजना (एमआईएसएस) किसान क्रेडिट कार्ड (केसीसी) के माध्यम से किसानों को 7% की रियायती ब्याज दर पर अल्पकालिक कृषि ऋण प्रदान करती है, जिसमें बैंकों को 1.5% ब्याज अनुदान मिलता है। वे किसान जो तुरंत ऋण चुकाते हैं, उन्हें अतिरिक्त 3% प्रोत्साहन मिलता है, जिससे उनकी ब्याज दर प्रभावी रूप से घटकर केवल 4% हो जाती है।

➤ भारतीय रिजर्व बैंक द्वारा 01 जनवरी 2025 से संबद्ध गतिविधियों के लिए ऋण सहित संपार्श्विक मुक्त अल्पकालिक कृषि ऋणों की सीमा 1.60 लाख रुपये से बढ़ाकर 2.00 लाख रुपये प्रति उधारकर्ता कर दी गई है। यह उपाय विशेष रूप से छोटे और सीमांत किसानों (क्षेत्र का 86% से अधिक) के लिए ऋण पहुंच को बढ़ाता है, जो कम उधार लेने की लागत और संपार्श्विक आवश्यकताओं को हटाने से लाभान्वित होते हैं।

➤ किसानों के बीच केसीसी योजना के लाभों के संबंध में जागरूकता लाने के लिए, केंद्र/राज्य सरकारें, आरबीआई, नाबार्ड और बैंक विभिन्न जागरूकता कार्यक्रम और आईईसी (सूचना, शिक्षा और संचार) अभियान आयोजित करते हैं। इसके अलावा, भारत सरकार ने सभी पात्र किसानों को केसीसी प्रदान करने के लिए आत्मनिर्भर भारत अभियान के तहत केसीसी संतृप्ति अभियान शुरू किया। इसके अलावा, पशुपालन, डेयरी और मत्स्य पालन (एएचडीएफ) में संलग्न सभी पात्र किसानों को किसान क्रेडिट कार्ड (केसीसी) के लाभों का विस्तार करने के लिए राष्ट्रव्यापी जिला स्तरीय साप्ताहिक शिविर भी आयोजित किए गए।

➤ वित्तीय साक्षरता केन्द्र (सीएफएल), वित्तीय साक्षरता शिविरों (एफएलसी) के माध्यम से वित्तीय साक्षरता और जागरूकता कार्यक्रम भी आयोजित किए जाते हैं जो क्रमशः भारतीय रिजर्व

बैंक और बैंकों द्वारा स्थापित किए जाते हैं। इसके अलावा, भारतीय रिजर्व बैंक देश भर में जनता के बीच विभिन्न विषयों पर वित्तीय शिक्षा के संदेश का प्रचार करने के लिए प्रत्येक वर्ष वित्तीय साक्षरता सप्ताह (एफएलडब्ल्यू) भी आयोजित करता है।

➤ भारतीय रिजर्व बैंक (आरबीआई) बैंकों को ऋण पुनर्गठन, एकमुश्त निपटान, समझौता निपटान आदि जैसे विभिन्न तंत्रों के माध्यम से संकटग्रस्त उधारकर्ताओं को राहत प्रदान करने की अनुमति देता है। इसके अलावा, भारतीय रिजर्व बैंक ने प्राकृतिक आपदाओं से प्रभावित क्षेत्रों में बैंकों द्वारा राहत उपायों पर 17 अक्टूबर, 2018 को मास्टर निर्देश जारी किए हैं, जिनमें अन्य बातों के साथ-साथ बैंकों द्वारा ऋणों के पुनर्गठन का प्रावधान है।

विवरण

हरियाणा राज्य और झारखंड के दुमका जिले में वर्ष 2019 से बकाया कृषि, एमएसएमई और व्यक्तिगत ऋण से संबंधित डेटा

(राशि करोड़ रुपये में)

वर्ष के अंत की तिथि तक	हरियाणा-राज्य			झारखंड-दुमका जिला		
	कृषि	एमएसएमई	वैयक्तिक ऋण	कृषि	एमएसएमई	वैयक्तिक ऋण
31 मार्च 2019	65310	67518	-	749.42	-	-
31 मार्च 2020	65983	68838	-	795.94	524.98	-
31 मार्च 2021	68205	70234	-	369.04	639.16	-
31 मार्च 2022	75559	95070	-	443.33	432.71	285.52
31 मार्च 2023	83687	116994	18241	471.20	465.05	102.83
31 मार्च 2024	91464	147002	22552	570.09	548.70	133.10
31 मार्च 2025	97043	174027	27481	669.38	659.33	139.54
30 सितंबर 2025	99471	194174	29255	718.52	727.03	144.94

स्रोत: एसएलबीसी, हरियाणा और एसएलबीसी, झारखंड

RESTRUCTURING OF THE SKILL INDIA PROGRAMME

452. SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has approved continuation and restructuring the Skill India Programme for 2022-23 to 2025-26 and if so, the details thereof;
- (b) the details of the number of candidates trained, oriented or engaged under Programme during 2024-25 and whether significant shortfalls against targets have been observed, if so, the reasons therefor, component-wise;
- (c) whether the Government has noted uneven outreach of the Skill India Programme in backward, tribal and remote districts of Maharashtra, leading to exclusion of marginalized groups, if so, the details thereof;
- (d) the details of the number of persons trained under the said Programme since 2022-23, particularly in Maharashtra and whether inter-district disparities persist;
- (e) whether employment outcomes under Skill India Programme and PMKVY 4.0 in Maharashtra remain low despite training completion;
- (f) if so, findings and corrective measures proposed thereof; and
- (g) whether issues relating to training quality, industry linkage and post-

training support have been flagged under PMKVY 4.0 and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Union Cabinet, on 7th February 2025, approved the continuation of the Central Sector Scheme of Skill India Programme (SIP) for the period FY 2022-23 to 2025-26. The SIP comprises three components namely (i) Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), (ii) Pradhan Mantri National Apprenticeship Promotion Scheme (PM – NAPS) and (iii) Jan Shikshan Sansthan (JSS).

(b): The details of number of candidates trained/ oriented/ engaged under SIP during 2024-25, component-wise, are as under:

Scheme	Candidates trained/ oriented/ engaged
PMKVY	20,38,319
JSS	5,00,469
NAPS	9,85,041

The shortfall in the number of trained candidates against the target set is due to implementation of SIP in phases.

(c): Under the SIP, the schemes are demand-driven and provide skill, reskilling, and upskilling training to all sections of society, including marginalized groups, across the country. This includes coverage of backward, tribal, and remote areas, subject to the fulfilment of prescribed eligibility

criteria.

The component-wise details of candidates from marginalized groups and aspirational districts of Maharashtra who have been trained/oriented/engaged under SIP during the period from FY 2022–23 to FY 2025–26 (as on 31 December 2025) are provided below.

Marginalised Group/ Aspirational Districts	PMKVY	JSS	NAPS
SC	17,637	25,194	1,05,717
ST	5,402	24,272	52,036
OBCs	46,455	53,012	2,55,199
Women	59,317	1,22,182	2,01,719
Aspirational Districts	6,837	20,089	2,775

Furthermore, the following action is being undertaken by Ministry of Skill Development and Entrepreneurship (MSDE) to enhance the outreach of SIP to marginalized groups and backward, tribal and remote regions:

(i) MSDE is implementing skilling component under various schemes for catering to the marginalized section such as Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM-JANMAN) of M/o Tribal Affairs, Vibrant Village Programme (VVP) of M/o Home Affairs, National Action for Mechanised Sanitation Ecosystem (NAMASTE), etc.

(ii) Further, JSS is a community-driven skilling scheme targeting women and other vulnerable sections of the community with an aim to provide skill training at the doorsteps of the beneficiary. The skill training provided through JSSs is, flexible, affordable and highly accessible to women, SC, ST, Other Backward

Classes (OBCs), minorities, and any other disadvantaged groups of society.

(iii) Under the Dharti Aaba - Janjatiya Gram Utkarsh Abhiyan (DA-JGUA), the MSDE has launched an initiative through the JSS Scheme to enhance last-mile skilling in tribal-dominated areas. As part of this effort, 30 Tribal Skilling Centres (TSCs) have been set up across 30 tribal districts in 15 States and Union Territories.

(d) The component-wise details of the number of candidates trained under the SIP in Maharashtra, during the period from FY 2022-23 to FY 2025-26 (as on 31st December, 2025) are as under:

FY	PMKVY	JSS	NAPS
2022-23	14,913	52,934	1,86,010
2023-24	35,284	37,273	2,63,265
2024-25	75,368	36,861	2,78,605
2025-26 (as on 31 st December 2025)	4,579	20,491	2,29,709

PMKVY 4.0 is a demand driven scheme. Under the scheme, the skill training is provided based on the demand received from various districts/ states.

(e) and (f): Under PMKVY 4.0, the focus is to empower trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant skill courses.

Under JSS, Livelihood Cell has been set up to orient the candidates for entrepreneurship and livelihood promotion.

NAPS aims to promote apprenticeship training in the country and

increase engagement of apprentices in industrial establishments.

The details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities.

(g): The Government has undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training centre accreditation through NCVET, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and recovery framework.

PRESERVATION OF FOLK CULTURE OF WESTERN RAJASTHAN

453. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has undertaken initiatives to preserve folk music, dance and oral traditions of western Rajasthan;
- (b) if so, the details of grants provided to artists from Barmer and Jaisalmer;
- (c) whether any documentation or digitisation work has been carried out and if so, the details thereof; and
- (d) the details of the measures taken to provide livelihood security to traditional performers?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): To preserve folk music, dance and oral traditions of the State of Rajasthan, the Government of India has set up West Zone Cultural Centre (WZCC) at Udaipur (Rajasthan). Rajasthan is also the member State of North Zone Cultural Centre (NZCC), Patiala and North Central Zone Cultural Centre (NCZCC), Prayagraj. These ZCCs cater to the cultural needs of its member States by organizing various cultural activities and programmes on a regular basis in their member States including the State of Rajasthan.

WZCC, NZCC and NCZCC engage folk artists from their member States including the State of Rajasthan and its districts (Barmer and Jaisalmer) during various cultural activities and programmes organized by them for which these artists are paid honorarium, TA/DA, boarding and lodging, local transport etc. The grant-in-aid released to these ZCCs to organize various cultural programmes and activities in their member States including Rajasthan during the last three years is as under:

(Rs. in lakh)

Sl. No.	Year	WZCC, Udaipur	NZCC, Patiala	NCZCC, Prayagraj
i.	2022-23	1452.49	276.51	301.51
ii.	2023-24	1280.10	1067.79	3553.24
iii.	2024-25	1129.00	1129.00	3227.66

(c): The following art forms of Rajasthan have been documented/ digitized by

WZCC, Udaipur:

Sl. No.	Name of art form
i.	Meera Sangeet
ii.	Langa Gayan
iii.	Meharam Nirguni Bhajan
iv.	Soulful Rikhiya Gayan
v.	Rajasthan Ke Mand Gayan
vi.	Jaisalmer Ke Sangarik Lok Geet
vii.	Rajasthani Lokachar Geet
viii.	Kalbelia Dance
ix.	Pabuji Ki Phad
x.	Ravan Hattha

(d) WZCC through its various fair, festivals and schemes like National Cultural Exchange Programme, Theatre Rejuvenation, Guru Shishya Parampara, Documentation, Shilpdarshan and Shilpgram Utsav, Rashtriya Sanskriti Mahotsav and other various local festivals provides opportunities to traditional performers to showcase their respective art forms.

INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

454. SHRI ANURAG SHARMA:

SHRI PRAVEEN PATEL:

SRI PRADEEP KUMAR SINGH:

SHRI VISHNU DAYAL RAM:

SHRI KHAGEN MURMU:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the key features of the Integrated portal and Dedicated Call Centre launched by the Investor Education and Protection Fund Authority (IEPFA)

- to facilitate investor services;
- (b) the number of claims processed and the extent to which these measures have reduced timelines for the transfer of shares and dividends to rightful claimants;
 - (c) the details of the Electronic Verification Report (EVR) mechanism and its role in enabling digital verification; and
 - (d) whether the Government has laid out a roadmap to expand the outreach and accessibility of IEPFA's digital services, particularly for rural and semi-urban investors, and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a): The Integrated Portal has been launched to facilitate seamless delivery of services to claimants by harmonising MCA-21 system, depositories, and PFMS. Once a claim is approved on MCA-21, the system automatically generates the files for execution on the depositories and PFMS portals through API Integration. This automation has significantly reduced the turnaround time for the claim settlement process. Further, the call centre, which is synced with the Integrated portal, facilitates real time update to the claimants. Toll free number of the call centre is 14453 and the information is available in 11 languages. Multilingual IVRS is available round the clock.
- (b): Around 32000 claims have been approved since the launch of the Integrated Portal in August 2025 which is a significant increase from that of

previous year.

(c): After application form IEPF-5 is filed by the claimant, the Electronic Verification Report (EVR) is filed by the company within 30 days. The approved EVR is processed by Investor Education and Protection Fund Authority (IEPFA) till securities are transferred in the claimant's account. The EVR is signed through Digital Signature of the Nodal Officer of the company. The EVR Forms are integrated with the Depositories wherein details are auto validated through the depositories.

(d): The IEPFA has adopted a structured, multi-pronged roadmap to enhance the accessibility and availability of its digital services, with special focus on rural and semi-urban investors.

IEPFA has significantly expanded its outreach in rural and under-served areas through awareness camps in regions with limited banking access ensuring wider accessibility of digital financial services in these regions. Under its outreach programme "Niveshak Didi 2", IEPFA has strengthened financial awareness, especially for first-time vulnerable investor, with simple content on savings, budgeting, credit use, digital services, investments, insurance and fraud prevention. These camps use a multi-layered mobilisation model involving Self-Help Groups (SHGs), Anganwadi and ASHA networks, trained local volunteers, and community-based communication channels.

GYAN BHARATAM MISSION**455. DR. SHASHI THAROOR :****SHRI AMAR SHARADRAO KALE :**

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the "Gyan Bharatam" national initiative launched by the Government with the objective of preservation, digitization and dissemination of manuscript heritage of the country;
- (b) the list of all institutions that have signed or are scheduled to sign Memorandums of Understanding (MoU) under the Gyan Bharatam Mission, along with their categorisation as Cluster Centres or Independent Centres and the number of partner institutions assigned to each Cluster Center in the country, State/UT-wise especially in Kerala;
- (c) the details of manuscripts that have been identified, catalogued, conserved, digitised and uploaded to the National Digital Repository (NDR) as of date under the Mission, State/UT and language-wise;
- (d) the details of the Government prescribed quality standards, technical benchmarks and/or metadata protocols for digitisation and cataloguing under the Gyan Bharatam Mission;and
- (e) the details of the measure taken/being taken for the cataloguing, preservation and ensuring public access to manuscripts under the said mission?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Gyan Bharatam, announced during Union Budget 2025-26, is a flagship initiative of the Ministry of Culture (MoC), Government of India aimed at unearthing, safeguarding and preserving India's vast manuscript heritage. Aligned with the national vision of Viksit Bharat 2047, the initiative seeks to harmonize cultural preservation with human capital development, ensuring that India's ancient wisdom continues to inspire generations to come. To support the initiative, the Standing Finance Committee (SFC) has sanctioned Rs.491.66 crore for the period 2025-2031. This initiative focuses on five verticals namely (i) Survey and Cataloguing (ii) Conservation and Capacity Building (iii) Technology and Digitization (iv) Linguistics and Translation (v) Research, Publication, and Outreach.

(b): Gyan Bharatam has been mandated to establish a nation-wide network of Cluster Centers (CCs) and Independent Centers (ICs) across the country. A list of CCs and ICs onboarded so far is enclosed as **Statement**.

(c): More than 7.5 Lakh manuscripts have been digitized under Gyan Bharatam, Out of which, 1.29 Lakh manuscripts are available on Gyan Bharatam Portal i.e. <https://gyanbharatam.com>.

(d): The Key technical and quality standards and metadata protocols for digitization and cataloguing of manuscripts are:

1. Strict imaging norms to ensure preservation and high-quality digital outputs.
2. Minimum 400 DPI, 24-bit colour scanning (600 DPI where required) using

non-destructive face-up overhead scanners with cold light.

3. Mandatory image post-processing includes de-skewing, cropping, light equalization, and the removal of digital “noise” like worm-marks or stain-marks while maintaining color integrity and 100% manual quality verification.
4. Master files in TIFF v 6.0 (LZW compressed); access copies in JPEG; searchable copies in PDF/A with indelible watermark.
5. Long-term storage through LTO-9 tapes with cloud-based backup and disaster recovery.
6. Building a fully functional, AI-integrated digital platform and mobile application.
7. Metadata Capture levels: Descriptive metadata (content), Structural metadata (navigation), Technical metadata, Administrative metadata-incorporating manuscript content details, details on original source, institutional details, locative region, language, script, conservation status, date of creation, version of digital object, file format used, compression technology used, object relationship, etc.
8. Metadata supplied in CSV and XML formats with each digitization batch.

(e): Following measures have been taken in this regard:

- (i) 45 Centers have been onboarded so far to carry out the activities outlined under Gyan Bhatamam initiative on aforesaid five verticals.
- (ii) 20 States/UTs have also been onboarded so far to act as the Nodal Coordinating Authority for Gyan Bharatam implementation within the State/UT

concerned.

(iii) A detailed manual on preservation and conservation has also been framed and shared with esteemed conservation experts for feedback.

(iv) Survey app has been developed and shared with stakeholders for feedback.

(v) Technical partners have been on boarded for:

- Basic level metadata creation and its integration on National Digital Repository (NDR) and to facilitate integration of manuscripts and its metadata for global accessibility via NDR.
- Deployment of scanners and equipments to be deployed across designated centres for digitization of manuscripts.
- Building a fully functional, AI-integrated digital platform and mobile application.
- Providing continuous hot, cold, cloud-based storage hosting, backup and security support.
- Data storage using LTO-9 tape for long term archival and disaster recovery management.

STATEMENT

List of Cluster Centers (CCs) and Independent Centers (ICs) across the country onboarded so far

Cluster Centres (28)		
S. No	State	Organization Name
1	Assam	Dept. of Sanskrit, Assam University, Silchar
2	Bihar	Nava Nalanda Mahavihar, Nalanda
3		Patna Musuem, Patna
4	Delhi	University Library Jamia Hamdard
5		Central Sanskrit University
6	Gujarat	Shruta Ratnakara, Ahmedabad
7		Oriental Institute, The Maharaja Sayajirao University of Baroda, Vadodara
8	Himachal Pradesh	Himachal State Museum, Shimla
9	J and K	Dept. of Persian, University of Kashmir, Srinagar
10		Shasvat Art Gallery Jammu
11	Karnataka	Sanskriti Foundation, Mysuru
12		Oriental Research Institute, Mysuru
13	Kerala	Oriental Research Institute and Manuscript Library, University of Kerala, Thiruvananthapuram
14	Ladakh	Central Institute of Buddhist Studies, Leh
15	Manipur	Manipur State Archives
16	Madhya Pradesh	Department of Sanskrit, Dr. Hari Singh Gour University, Sagar
17	Maharashtra	Kavi Kulaguru Kalidas Sanskrit University, Nagpur
18		Bhandarkar Oriental Research Institute, Pune
19	Odisha	SARASVATI Bhadrak
20		Department of Sanskrit, Utkal University, Bhubaneswar
21		Rajasthan Sanskrit Academy, Jaipur

22	Rajasthan	Vishwa Gurudeep Ashram Shodha Sansthan, Jaipur
23	Sikkim	Namgyal Institute of Tibetology, Gangtok
24	Telangana	Telangana State Archives and Research Institute, Hyderabad
25	Uttar Pradesh	Vrindavan Research Institute, Vrindavan
26	Uttarakhand	Shri Laxmidhar Acharya Chakradhar Joshi Vidyamandir Shodh Sansthan (SLACJVMSS), Nakshatra Vedhshala, Devprayag
27		University of Patanjali
28	West Bengal	The Asiatic Society, Kolkata

Independent Centres (17)		
1	Andhra Pradesh	Sanatan Jeevan Trust, Tirupati
2	Bihar	Khuda Baksh Oriental Public Library, Patna
3		Bodh Gaya Math, Gaya
4	Gujarat	Adhyatma Parivar Trust, Surat
5	Haryana	Kurukshetra University, Kurukshetra
6	Karnataka	Tara Prakashan Vedic Library and Research Centre, Bangaluru
7	Kerala	Sevadhi Museum and Ideological Research Institute, Kottayam
8		Chinmaya International Foundation, Ernakulam
9	Maharashtra	Anandashram Samsthan, Pune
10		Bharat Itihas Sanshodhak Mandal Sadashiv Peth, Pune
11	Madhya Pradesh	Anekant Gyan Mandir Bina
12		Scindia Oriental Research Institute, Ujjain
13	Rajasthan	Abhay Jain Granthalaya, Bikaner
14		Rajasthan Oriental Research Institute, Jodhpur
15		Padmashri Narayan Das Pandulipi Shodh Sansthan, Jaipur
16	Uttar Pradesh	Nagari Pracharini Sabha, Varanasi
17		Hindi Sahitya Sammelan, Prayagraj

ऋणों को माफ करना

456. श्री बाबू सिंह कुशवाहा:

श्री देवेश शाक्य:

श्री नीरज मोर्य:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्त वर्ष 2015 और वित्त वर्ष 2024 के बीच देश के सार्वजनिक और निजी क्षेत्र के वाणिज्यिक बैंकों द्वारा 12.3 लाख करोड़ रुपये के ऋणों को माफ करने के क्या कारण हैं;
- (ख) क्या सरकार ने मौजूदा वसूली तंत्रों की प्रभावशीलता, दक्षता और समयबद्धता बढ़ाने के लिए विशिष्ट सुधारों का विचार किया है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) बेहतर लाभप्रदता और सकल गैर-निष्पादित संपत्तियों (जीएनपीए) में गिरावट के बावजूद वित्त वर्ष 2025 की पहली छमाही में सार्वजनिक क्षेत्र के बैंकों (पीएसबी) द्वारा 42,000 करोड़ रुपये की उच्च राशि की मात्रा को माफ करने के पीछे का क्या तर्क है; और
- (ङ.) भविष्य में ऋण माफी को कम करने और ऋण मूल्यांकन प्रक्रियाओं को सुदृढ़ करने तथा ऋण स्वीकृति और वसूली में जवाबदेही सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क): भारतीय रिज़र्व बैंक (आरबीआई) द्वारा वाणिज्यिक बैंकों के लिए जारी किए गए दबावग्रस्त परिसंपत्तियों के समाधान संबंधी दिशा-निर्देश 2025 के अनुसार, बड़े खाते में डालना (जिसका एक बड़ा हिस्सा संग्रहण के अधीन तकनीकी/विवेकपूर्ण/अग्रिमों के कारण होता है) एक लेखांकन प्रक्रिया है जिसे बैंक द्वारा बैलेंस शीट से उन अशोध्य ऋणों को हटाने के लिए किया जाता है जिन्हें या तो वसूली योग्य नहीं माना जाता है या जिनकी वसूली से उधारदाताओं के संसाधनों का असंगत रूप से उपभोग होने की संभावना होती है।

आरबीआई के दिशानिर्देशों और बैंकों के बोर्ड द्वारा अनुमोदित नीति के अनुसार, बैंक चार साल पूरे होने पर गैर-निष्पादित परिसंपत्तियों (एनपीए) को बड़े खाते में डाल देते हैं, जिनमें वे परिसंपत्तियां भी शामिल हैं जिनके संबंध में पूर्ण प्रावधान किया जा चुका है। इस तरह के बड़े खाते डालने से उधारकर्ताओं की देनदारियों को माफ नहीं किया जाता है और इसलिए, इससे उधारकर्ता को कोई लाभ नहीं होता है। उधारकर्ता पुनर्भुगतान के लिए उत्तरदायी बने रहते हैं और बैंक इन खातों में शुरू की गई वसूली कार्रवाइयों को जारी रखते हैं।

इसके अलावा, बड़े खाते डाले गए ऋणों की वसूली एक सतत् प्रक्रिया है और बैंक उनके लिए उपलब्ध विभिन्न वसूली तंत्रों के अंतर्गत उधारकर्ताओं के विरुद्ध शुरू की गई वसूली कार्रवाइयों को जारी रखते हैं, जैसे कि सिविल न्यायालयों या ऋण वसूली अधिकरणों में मुकदमा दायर करना, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम के अंतर्गत कार्रवाई, दिवाला एवं ऋणशोधन अक्षमता संहिता के अंतर्गत राष्ट्रीय कंपनी विधि अधिकरण में मामले दायर करना आदि।

(ख) और (ग): मौजूदा वसूली तंत्रों की प्रभावशीलता, दक्षता और समयबद्धता को बढ़ाने के लिए सरकार और भारतीय रिजर्व बैंक द्वारा व्यापक उपाय किए गए हैं जिनमें, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:

(i) ऋण परिवेश में बदलाव लाया गया है, जिसमें दिवाला और ऋण शोधन अक्षमता संहिता (आईबीसी) ने लेनदार-उधारकर्ता संबंध को मौलिक रूप से बदल दिया है, प्रवर्तकों/मालिकों से चूक करने वाली कंपनी का नियंत्रण छीन लिया है, और इरादतन चूककर्ताओं को समाधान प्रक्रिया से हटा दिया है। प्रक्रिया को और अधिक मजबूत बनाने के लिए, कॉर्पोरेट देनदार के लिए व्यक्तिगत गारंटर को भी आईबीसी के दायरे में लाया गया है।

(ii) वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 और ऋण वसूली और शोधन अक्षमता अधिनियम को और अधिक प्रभावी बनाने के लिए संशोधन किया गया है।

(iii) ऋण वसूली अधिकरण (डीआरटी) के आर्थिक क्षेत्राधिकार को 10 लाख रुपये से बढ़ाकर 20 लाख रुपये कर दिया गया ताकि डीआरटी उच्च मूल्य के मामलों पर ध्यान केंद्रित कर सकें, जिसके परिणामस्वरूप बैंकों और वित्तीय संस्थानों के लिए उच्च वसूली हुई।

(iv) सार्वजनिक क्षेत्र के बैंकों ने एनपीए खातों की प्रभावी निगरानी और केंद्रित अनुवर्ती कार्रवाई के लिए विशेष दबावग्रस्त परिसंपत्ति प्रबंधन कार्यक्षेत्रों और शाखाओं की स्थापना की है, जो त्वरित और बेहतर समाधान/वसूली की सुविधा प्रदान करता है। कारोबार प्रतिनिधि की तैनाती और फीट-ऑन-स्ट्रीट मॉडल को अपनाने से भी बैंकों में एनपीए की वसूली को बढ़ावा मिला है।

(v) भारतीय रिजर्व बैंक द्वारा ऋणदाताओं को समाधान योजना को शीघ्र अपनाने के लिए प्रोत्साहन के साथ दबावग्रस्त परिसंपत्तियों की शीघ्र पहचान, रिपोर्टिंग और समयबद्ध समाधान की रूपरेखा प्रदान करने के लिए विवेकपूर्ण ढांचा जारी किया गया था।

(घ): आरबीआई के आंकड़ों के अनुसार, सार्वजनिक क्षेत्र के बैंकों ने वित्तीय वर्ष 2025 की पहली छमाही में कुल 35,096 करोड़ रुपये की ऋण राशि बड़े खाते में डाली है (अनंतिम आंकड़े)। एनपीए का होना बैंकिंग के व्यवसाय के लिए एक सामान्य यद्यपि अवांछनीय परिणाम है जिसे कई कारकों के संगम के लिए जिम्मेदार ठहराया जा सकता है, जिनमें प्रचलित समष्टि अर्थशास्त्र संबंधी परिस्थितियां, क्षेत्रीय मुद्दे, वैश्विक व्यावसायिक परिवेश, बैंकों द्वारा दबाव की पहचान में विलंब, बेहतर समय (अपटर्न) के दौरान आक्रामक उधार, अनुचित जोखिम मूल्य निर्धारण और खराब ऋण हामीदारी, परियोजना मूल्यांकन में विशिष्ट कौशल की कमी, परियोजना के कार्यान्वयन में लगने वाले समय और लागत में वृद्धि आदि शामिल हैं। सकल अग्रिमों के प्रतिशत के रूप में सकल गैर-निष्पादित परिसंपत्तियां मार्च 2018 के 14.58 प्रतिशत के उच्च स्तर से घटकर सितंबर 2025 तक 2.30 प्रतिशत हो गई हैं।

(ड.): रिजर्व बैंक ने लंबे समय से लंबित तनावग्रस्त परिसंपत्तियों के समाधान के साथ-साथ तनाव की समय पर पहचान और निवारण के उद्देश्य से कई पहल की हैं, और बैंकों के बोर्डों को भविष्य में एनपीए और राइट-ऑफ को कम करने के लिए प्रभावी निगरानी सुनिश्चित करने की जिम्मेदारी

सौंपी गई है। विनियमित संस्थाओं (आरई) की सम्यक तत्परता की अपेक्षाओं सहित ऋण संबंधी मामले काफी हद तक नियंत्रणमुक्त हैं और इन्हें प्रासंगिक विनियामकीय और सांविधिक अपेक्षाओं के दायरे में तैयार किए गए ऋणदाताओं के बोर्ड द्वारा अनुमोदित ऋण नीतियों द्वारा अभिशासित किया जाता है। विनियामक प्रावधानों का व्यापक उद्देश्य यह सुनिश्चित करना है कि बैंक विभिन्न चरणों में संभावित जोखिमों से निपटने के लिए मजबूत ऋण जोखिम प्रबंधन प्रणाली और प्रक्रियाएं स्थापित करें, जिसमें पूर्व-स्वीकृति मूल्यांकन और सम्यक तत्परता, मंजूरी पश्चात निगरानी और क्षेत्रीय एकाग्रता शामिल हैं।

इसके अलावा, बैंकों के बोर्ड द्वारा अनुमोदित स्टाफ जवाबदेही नीति के अनुसार, कर्मचारियों का जवाबदेही अभ्यास आयोजित किया जाता है और दोषी अधिकारियों के विरुद्ध कार्रवाई की जाती है, जो निर्धारित प्रणालियों और प्रक्रियाओं का अनुपालन न करने अथवा कदाचार अथवा सम्यक तत्परता मानदंडों का अनुपालन न करने के लिए जिम्मेदार होते हैं।

पीएम-श्री योजना के तहत चुने गए स्कूल

457. श्री मुरारी लाल मीना:

श्री कोंडा विश्वेश्वर रेड्डी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) पीएम-श्री योजना (प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया) के अंतर्गत इसके आरंभ होने के बाद से तेलंगाना के रंगारेड्डी और विकाराबाद जिलों तथा दौसा लोकसभा संसदीय क्षेत्र सहित राजस्थान राज्य में स्वीकृत, अनुमोदित और शुरू किए गए स्कूलों की संख्या कितनी है;

(ख) इन जिलों में पीएम-श्री योजना के अंतर्गत स्कूलों के चयन के लिए अपनाए गए मानदंड क्या हैं तथा क्या विकाराबाद जिले के ग्रामीण, जनजातीय और शैक्षणिक रूप से पिछड़े मंडलों के साथ-साथ दौसा, राजस्थान के जनजातीय लोकसभा निर्वाचन क्षेत्र को प्राथमिकता देते हुए इस योजना के अंतर्गत पर्याप्त रूप से कवर किया गया है;

- (ग) इन जिलों में पीएम-श्री स्कूलों में बुनियादी ढांचे के उन्नयन, आधुनिकीकरण, स्मार्ट कक्षाओं, कौशल आधारित शिक्षा और हरित अवसंरचना, शिक्षक प्रशिक्षण और डिजिटल शिक्षण सुविधाओं के लिए स्वीकृत/जारी तथा खर्च/उपयोग की गई और लंबित धनराशि कितनी है;
- (घ) क्या सरकार ने उक्त जिलों में सीखने के परिणामों, नामांकन और विद्यालय की पढ़ाई बीच में छोड़ने वालों की दर में कमी पर पीएम-श्री विद्यालयों के प्रभाव का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) पीएम-श्री विद्यालयों में राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के नियमों को लागू करने में क्या प्रगति हुई है और इस मॉडल के हिसाब से दूसरे सामान्य विद्यालयों को भी विकसित करने के लिए सरकार की योजनाओं का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): पीएम श्री केंद्र प्रायोजित योजना को कैबिनेट ने दिनांक 7 सितंबर, 2022 को अनुमोदित किया। अनुमोदन के बाद, चयन प्रक्रिया के सात चरणों में केविस./नविस./एनसीईआरटी के साथ 33 राज्यों/संघ राज्य क्षेत्रों से कुल 13,076 पीएम श्री स्कूलों का चयन किया गया है। इसके अलावा, तेलंगाना के रंगा रेड्डी और विकाराबाद जिलों से क्रमशः कुल 41 और 30 पीएम श्री स्कूलों का चयन किया गया है। इसके अलावा, राजस्थान राज्य से 639 पीएम श्री स्कूलों का चयन किया गया है, जिनमें से 17 पीएम श्री स्कूल दौसा लोकसभा संसदीय क्षेत्र से हैं। इसके अलावा, देश भर के पीएम श्री स्कूलों की सूची पीएम श्री योजना की वेबसाइट <https://pms shri.education.gov.in/state> पर देखी जा सकती है।

पीएम श्री योजना के तहत, पूरे भारत में स्कूलों की कुल संख्या की ऊपरी सीमा के साथ प्रति ब्लॉक/यूएलबी अधिकतम दो स्कूलों का चयन किया जाता है। इसके अलावा, पीएम श्री योजना के तहत स्कूलों के चयन के लिए सरकार द्वारा अपनाए गए मानदंड पीएम श्री फ्रेमवर्क के "चयन पद्धति (पृष्ठ संख्या 13-22)" के तहत प्रदान किए गए हैं, जो लिंक

https://pms shri.education.gov.in/assets/pdf/part1_pms shri.pdf. पर उपलब्ध हैं।

(ग): तेलंगाना और राजस्थान राज्यों द्वारा दी गई जानकारी के अनुसार तेलंगाना और राजस्थान के रंगा रेड्डी और विकाराबाद जिलों तथा दौसा लोकसभा संसदीय क्षेत्र सहित राजस्थान राज्य में अवसंरचना के उन्नयन, आधुनिकीकरण, स्मार्ट क्लासरूम, कौशल आधारित शिक्षा और हरित बुनियादी ढांचे, शिक्षक प्रशिक्षण और डिजिटल शिक्षण सुविधाओं सहित विभिन्न गतिविधियों में स्वीकृत और उपयोग की गई निधियां इस प्रकार हैं

(रुपये करोड़ में)

क्र. सं.	जिले/संसदीय निर्वाचन क्षेत्र	सस्वीकृत निधियां	उपयोग की गई निधियां
1	रंगा रेड्डी	38.59	22.27
2	विकाराबाद	25.92	14.11
3	दौसा	3.49	2.44

(घ): ड्रॉपआउट दर किसी दिए गए स्कूल वर्ष में किसी दिए गए स्तर पर नामांकित समूह के विद्यार्थियों का अनुपात है, जो अब अगले स्कूल वर्ष में किसी भी कक्षा में नामांकित नहीं हैं। छात्रों के नामांकन से संबंधित डेटा लिंक <https://dashboard.udiseplus.gov.in/#/> पर देखा जा सकता है। इसके अलावा, छात्रों के अधिगम परिणामों से संबंधित डेटा को लिंक: <https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है।

(ङ): राष्ट्रीय शिक्षा नीति, 2020 के अनुरूप, पीएम श्री योजना में देश भर के पीएम श्री स्कूलों को 21 एनईपी घटकों जैसे कंप्यूटर लैब/आईसीटी प्रयोगशाला/स्मार्ट क्लासरूम, अच्छे फर्नीचर के साथ पुस्तकालय, इंटरनेट सुविधा, व्यावसायिक कौशल शिक्षा, मार्गदर्शन और करियर परामर्श, पूरी तरह से सुसज्जित एकीकृत विज्ञान प्रयोगशाला/भौतिकी प्रयोगशाला/रसायन विज्ञान प्रयोगशाला/जीव विज्ञान प्रयोगशाला, अच्छी तरह से सुसज्जित खेल सुविधाओं के साथ खेल का मैदान, स्कूल इनोवेशन काउंसिल, मिशन लाइफ के लिए युवा और इको क्लब, प्राथमिक विद्यालय

के बच्चों के लिए बाला सुविधाएँ और जादुई पिटारा, छात्रों के लिए 10 बैगलेस दिन, बच्चों की उपस्थिति पर नज़र रखने के लिए चाइल्ड ट्रैकिंग सॉफ्टवेयर, पूरी तरह से काम करने वाली हाथ धोने की सुविधा और शौचालय, ग्रीन स्कूल की विशेषताएं आदि के साथ परिपूर्ण करने का प्रावधान है। अब तक, पीएम श्री स्कूलों ने उपर्युक्त घटकों के तहत 91 प्रतिशत संतुष्टि हासिल की है। ये पीएम श्री स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करने के लिए हैं, अनुकरणीय स्कूल होंगे, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करेंगे।

डिजिटल भुगतान अवसंरचना

458. श्री निलेश ज्ञानदेव लंके:

श्री ज्ञानेश्वर पाटील:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश के टियर-3 शहरों में डिजिटल भुगतान अवसंरचना के विकास की समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) महाराष्ट्र और मध्य प्रदेश में यूपीआई लेन-देन में प्रतिशत वृद्धि का ब्यौरा क्या है;
- (ग) क्या भारतीय रिजर्व बैंक ने बैंकों को ग्रामीण क्षेत्रों में क्यूआर कवरेज बढ़ाने के निर्देश दिए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और छोटे मूल्य के लेन-देन की साइबर सुरक्षा सुनिश्चित करने के लिए क्या उपाय किए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) से (ग): डिजिटल भुगतान अवसंरचना की वर्ष-दर-वर्ष वृद्धि **विवरण-I** के रूप में संलग्न है। महाराष्ट्र और मध्य प्रदेश में यूपीआई लेनदेन का ब्यौरा **विवरण-II** के रूप में संलग्न है।

सरकार और भारतीय रिजर्व बैंक (आरबीआई) टियर-3 से 6 केंद्रों, पूर्वोत्तर क्षेत्र के राज्यों,

लद्दाख, जम्मू और कश्मीर में डिजिटल भुगतान स्वीकृति अवसंरचना की तैनाती को प्रोत्साहित करने के लिए विभिन्न पहल कर रहे हैं। भारतीय रिजर्व बैंक भुगतान अवसंरचना विकास निधि (पीआईडीएफ) के माध्यम से बैंकों और फिनटेक को डिजिटल भुगतान अवसंरचना (जैसे पीओएस टर्मिनल और क्यूआर कोड) की तैनाती के लिए अनुदान सहायता प्रदान करता है। 31 दिसंबर, 2025 की स्थिति के अनुसार, पीआईडीएफ के माध्यम से लगभग 5.80 करोड़ डिजिटल टच प्वाइंट तैनात किए गए हैं।

(घ): छोटे मूल्य के लेन-देन सहित भुगतान संबंधी धोखाधड़ियों को रोकने के लिए सरकार, आरबीआई और भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) द्वारा विभिन्न पहल की गई हैं। इनमें, अन्य बातों के साथ-साथ, ग्राहक के मोबाइल नंबर और डिवाइस के बीच डिवाइस बाइंडिंग, पिन के माध्यम से दो-कारक प्रमाणीकरण, दैनिक लेनदेन सीमाएं और उपयोग के मामलों पर प्रतिबंध शामिल हैं। एनपीसीआई एआई/एमएल-आधारित मॉडल का उपयोग करके अलर्ट उत्पन्न करने और लेनदेन को अस्वीकार करने के लिए सभी बैंकों को धोखाधड़ी निगरानी समाधान भी प्रदान करता है। भारतीय रिजर्व बैंक और बैंक लघु एसएमएस, रेडियो अभियानों और साइबर अपराध की रोकथाम के लिए प्रचार के माध्यम से जागरूकता अभियान चला रहे हैं।

विवरण-I

डिजिटल भुगतान अवसंरचना की वर्ष-दर-वर्ष वृद्धि

कैलेंडर वर्ष	पीओएस टर्मिनल (लाख)	क्यूआर कोड (यूपीआई + भारत क्यूआर) (लाख)
2024	100.01	6399.13
2025	114.75	7372.55
वर्ष-दर-वर्ष वृद्धि	14.74%	15.21%

विवरण – II

महाराष्ट्र और मध्य प्रदेश में यूपीआई लेनदेन का ब्यौरा
वित्तीय वर्ष 2025 – 26 में महाराष्ट्र में मासिक यूपीआई लेनदेन

विमहीना (वित्तीय वर्ष 2025-26)	यूपीआई मात्रा (करोड़ में)	यूपीआई मात्रा में % वृद्धि
दिसंबर	234.93	09.13%
नवंबर	215.28	00.30%
अक्टूबर	214.63	08.76%
सितंबर	197.34	-00.61%
अगस्त	198.55	04.21%
जुलाई	190.54	09.39%
जून	174.18	-29.30%
मई	246.38	03.42%
अप्रैल	238.23	-

वित्तीय वर्ष 2025 – 26 में मध्य प्रदेश में मासिक यूपीआई लेनदेन

महीना (वित्तीय वर्ष 2025-26)	यूपीआई मात्रा (करोड़ में)	यूपीआई मात्रा में % वृद्धि
दिसंबर	46.84	05.28%
नवंबर	44.49	-01.54%
अक्टूबर	45.19	07.45%
सितंबर	42.05	-03.57%
अगस्त	43.61	03.63%
जुलाई	42.08	08.79%
जून	38.68	-43.80%
मई	68.83	19.49%
अप्रैल	57.60	

PM-SETU SCHEME FOR CHHATTISGARH**459. SHRI BRIJMOHAN AGRAWAL:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU) Scheme;
- (b) the details of the status of the Skill India Mission in upgrading Industrial Training Institutes (ITIs) across the country;
- (c) the details of the number of ITIs in Chhattisgarh that have been modernized or partnered with industry leaders;
- (d) the details of the status of the Government and private ITIs in Chhattisgarh, including their infrastructure and instructor vacancies;
- (e) whether there has been any proposal to upgrade Government ITI with new trades related to electronics, robotics, solar energy or aviation etc., if so, the details of the status thereof;
- (f) the details of the steps taken/being taken to improve industry apprenticeships for ITI graduates from Chhattisgarh; and
- (g) the details of the National Skill Training Institute along with the list of all such institutes in the country and whether there has any formal plan to setup such institute in Chhattisgarh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Cabinet has approved the Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme to enhance the overall quality and relevance of vocational training in the country.

The key objectives of the scheme are:

- i. To improve the quality of training delivery in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs);
- ii. To modernize infrastructure and equipment as per industry standards;
- iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
- iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
- v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

As per the Cabinet approval, the selection of ITIs under PM-SETU will be led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. So far, 25 States/UTs have constituted their State Steering Committees led by Chief Secretary of the State and 10 States/UTs have floated their proposal for inviting the interest of industry. However, no industry proposal has been forwarded by SSC for approval of National Steering Committee.

(c): As part of the scheme guidelines Request For Proposal (RFP) is to be issued by States to invite the interest of industry under PM-SETU. Notable progress has been made by State of Chhattisgarh, in modernizing Industrial Training Institutes (ITIs) and strengthening industry partnerships under Government of India schemes. Under the Model ITI scheme, Government ITI Bhilai has been upgraded in collaboration with Bhilai Steel Plant. In addition, 42 ITIs across the State have been upgraded under the Public–Private Partnership (PPP) scheme of the Government of India.

(d): The details of the status of the Government and private ITIs in Chhattisgarh, including their infrastructure and instructor vacancies is placed at **Statement I.**

(e): Under the PM-SETU scheme no proposal has been received from the state governments to upgrade Government ITI. However, DGT has introduced 31 new age courses under CTS including new trades related to electronics and

solar energy. List of these new age courses and number of ITIs and NSTIs running these courses are given in **Statement II**.

(f): To improve industry apprenticeship opportunities for ITI graduates from Chhattisgarh, the Government has undertaken several measures under the National Apprenticeship Promotion Scheme (NAPS) as follows:

- i. ITI graduates from the State are covered under the National Apprenticeship Promotion Scheme (NAPS), which provides financial incentives to establishments towards stipend support (a partial stipend support limited to 25% of stipend paid through DBT, up to a maximum of Rs.1,500 per month, per apprentice during the training period), thereby encouraging greater engagement of apprentices by industry.
- ii. Continuous efforts are being made to expand industry participation by onboarding MSMEs, PSUs and large establishments operating in Chhattisgarh through PM National Apprenticeship Melas (PMNAMs), awareness programmes, employer meets and facilitation by the Regional Directorates of Skill Development and Entrepreneurship (RDSDEs).
- iii. Further, apprenticeship processes have been simplified and fully digitised through the Apprenticeship Portal, covering establishment registration, apprentice engagement, contract generation and monitoring, thereby reducing compliance burden and improving ease of participation for both industries and ITI pass-outs.
- iv. In addition, industries are encouraged to offer apprenticeship training in optional trades and emerging skill areas relevant to local and regional

economic activities, increasing the relevance of apprenticeship training for ITI graduates from the State.

- v. A total of **21,070 apprentices** have been engaged in the State of **Chhattisgarh**, of which **11,557 are ITI graduates** under NAPS-2 i.e., FY 2022-23 to FY 2025-26 (Upto December 2025).

(g): The State Government of Chhattisgarh has been requested to provide land area of 10 acre for establishment of an NSTI at Raipur, Chhattisgarh. The response from the State Government is awaited. The details of the NSTIs across the country is placed at **Statement III**.

STATEMENT-I

The details of the status of the Government and private ITIs in Chhattisgarh, including their infrastructure and instructor vacancies

District	ITI Code	ITI Name	Total Trade	Seating Capacity	Students Enrolled 2025
Balod	GR22000007	Govt Industrial Training Institute, Balod	6	200	186
	GR220000018	Govt. Industrial Training Institute, Suregaon	4	136	129
	GR220000033	Govt Industrial Training Institute, Sanjari, Distt-Balod	4	136	126
	GR220000052	Government Industrial Training Institute, Dondilohara	9	320	286
	GR220000211	Govt. ITI Dallirajhara	1	48	47
	GR22000021	Govt. ITI Gundedeahi	1	48	45

	7				
	GR22000227	Govt. ITIDondi	1	48	46
	GR22000229	Govt. ITIGurur	1	48	48
	PR22000089	Agrasen ITC, Dagania, Balod	1	80	80
	PR22000233	Sure Success Private ITI	5	232	142
	PU22000141	SrijanITCBalod	4	232	70
Balodabazar-Bhatapara	GR22000005	Govt Industrial Training Institute, Kasdol, Distt-Baloda Bazar	8	220	204
	GR22000025	Industrial Training Institute Balodabazar, Distt-Balodabazar	7	264	202
	GR22000026	Goverment Industrial Training Institute, Hathband, Distt-BalodaBazar	4	212	157
	GR22000210	Govt. ITI Simga	1	48	45
	PR22000105	Balaji ITC	1	80	80
	PR22000187	Vartika Private ITI	2	96	51
	PR22000189	Sri Om Private ITI	2	136	90
	PU22000150	Kamlakant Shukla Bhatapara	4	176	132
Balrampur	GR22000071	Govt. ITI, Rajpura	2	68	54

	GR22000084	Govt. ITIWadrafnagar	2	68	65
	GR22000209	Govt. ITIRamchandrapur	1	48	44
Bastar	GR22000163	Govt Industrial Training Institute, Jagdalpur, Distt-Bastar	7	240	211
	GR22000164	Govt Industrial Training Institute, Bastar, Distt-Bastar	16	456	336
	GR22000200	Govt. ITI Bhanpuri	1	48	48
	GU22000205	Govt. ITIBakawand	1	48	45
	PR22000096	Nmdc Limited D.A.V ITC	2	44	35
	PU22000151	Bhabha	2	60	45
Bemetara	GR22000031	Goverment Industrial Training Institute, Berla, Distt-Bemetra	5	176	161
	GR22000032	Goverment Industrial Training Institute, Bemetra, Distt-Bemetra	3	92	80
	GR22000034	Govt. Industrial Training Institute, Maro	1	48	48
	GR22000061	Govt. Industrial Training Institute, Parpodi, Distt-Bemetra	6	244	205
	GR22000220	Govt. ITI Nawagarh	1	48	43
	PR22000168	Agashe Western Industrial Training Institute	4	204	68

	PR2200017 6	Samadhan Private Industrial Training Institute	1	20	20
	PU2200014 2	SamadhanITCBemetara	2	144	79
	PU2200017 9	Srijan Private Industrial Training Institute,Bemetara	1	48	31
Bijapur	GR2200012 0	Govt. ITIBijapur	4	156	120
	GU2200020 1	Govt. ITI Bhairamgarh	1	48	47
Bilaspur	GR2200000 6	Govt Industrial Training Institute ForWomen, Koni-Bilaspur, Distt-Bilaspur	3	144	101
	GR2200006 8	Govt. ITI, Takhatpur	1	20	20
	GR2200006 9	Govt. ITI, Bilha	5	132	119
	GR2200007 0	Govt. ITI, Khamaria	6	200	186
	GR2200008 8	Govt. ITIMasturi	4	136	122
	GR2200015 9	Govt Industrial Training Institute, Koni-Bilaspur, Distt-Bilaspur	24	908	770
	GR2200022 5	Govt ITI Kota	1	48	48
	PR2200002 0	Soni Industrial Training Centre	4	264	158
	PR2200007 8	MahamayaITC	1	40	40
	PR2200009 9	Sakshi ITC	1	72	24
	PR2200010	MahamayaITC	3	168	168

	1				
	PR22000107	Swayam Prabha Private ITI	2	96	30
	PR22000127	Jay Jaya ITCKoni	2	176	153
	PR22000128	Udaan ITC Bilaspur	2	88	88
	PR22000129	SandipaniMasturi	3	184	154
	PU22000172	New Maharana Private ITI	1	100	99
	PU22000234	Jagrani Devi Private ITI Bilaspur	2	272	116
Dakshin BastarDantewada	GR22000123	Govt. ITIGeedom	6	180	177
	GR22000202	Govt ITIDantewada	1	48	43
	PR22000152	DavBhansi	5	128	128
Dhamtari	GR22000028	Government Industrial Training Institute, Nagari-Sihava	6	196	186
	GR22000029	Government Industrial Training Institute, Dhamtari, Distt-Dhamtari	4	128	118
	GR22000030	Government Industrial Training Institute, Kurud, Distt-Dhamtari	11	388	342
	GR22000199	Govt ITIBhakhara	1	48	47
	GR22000212	Govt. ITI NARI	1	48	48
	GR2200021	Govt. ITI Kareli Badi	1	48	48

	5				
	GR22000216	Govt. ITIMegha	1	48	48
Durg	GR22000223	Govt ITIDhamdha	1	48	46
	GR22000230	Govt ITI PATAN	4	156	149
	GU22000002	Govt Industrial Training Institute ForWomen, Bhilai, Distt-Durg	8	352	261
	GU22000003	Govt Industrial Training Institute, Durg, Distt-Durg	11	524	375
	GU22000161	Govt Industrial Training Institute, Bhilai, Distt-Durg	20	876	797
	GU22000222	Govt. WITIDurg	1	96	41
	PR22000009	Puri Technical Training Institute	3	168	84
	PR220000010	Mansa Industrial Training Centre	3	256	170
	PR220000012	Arunodaya Industrial Training Centre	2	80	40
	PR220000013	Agrasen Industrial Training Centre	2	160	120
	PR220000015	Naveen Adarsh Industrial Training Centre	2	120	120
	PR220000016	Rajendra Prasad Industrial Training Centre	3	128	103
	PR220000090	Agrasen ITC, DhanoraDurg	2	128	110
	PR220000091	UnnatilTC	1	40	25
	PR22000009	PurilTC	1	96	25

	5				
	PR22000109	Sandipani Academy Private ITI	2	96	56
	PR22000170	Bm Private ITI	6	376	350
	PR22000177	Shri Sai Pvt. ITI	4	272	122
	PR22000191	Shaildevi Private ITI	5	216	199
	PR22000193	Sun Private ITI	4	388	138
	PR22000240	Chhattisgarh Private ITI	4	232	84
	PU22000138	Prism Patan	4	204	104
	PU22000139	SreyashITCDurg	3	116	116
	PU22000180	Bharat Private Industrial Training Institute	1	48	25
	PU22000186	Raman Private ITI	2	96	63
	PU22000188	Aamdinagar Private ITI	2	144	102
	PU22000237	Rungta Private Industrial Training Institute	6	740	446
Gariyaband	GR22000024	Govt. Industrial Training Institute, Gariyaband	4	116	99
	GR22000027	Government Industrial Training Institute, Mainpur	5	168	106
GaurelaPendraMarwahi	GR22000038	Government Industrial Training Institute, Marwahi, Distt-Bilaspur	3	64	63
	GR2200003	Government Industrial	5	208	205

	9	Training Institute, Gaurela, Distt-Bilaspur			
	PR22000194	Skill Mantra Private ITI	2	96	28
Janjgir- Champa	GR22000047	Government Industrial Training Institute, Saragaon, Distt-Janjgir	4	100	80
	GR22000048	Government Industrial Training Institute, Malkharoda, Distt-Janjgir	3	88	86
	GR22000049	Government Industrial Training Institute, Shakti, Distt-Janjgir	3	64	58
	GR22000053	Government Industrial Training Institute, Dabhra , Distt-Janjgir	7	236	221
	GR22000067	Govt. ITI, Kharod	3	88	84
	GR22000087	Govt. ITI Akaltara	2	68	68
	GR22000218	Govt. ITI Mahuda (Baloda)	5	148	128
	GR22000226	Govt. ITI Hasaud	1	48	44
	GU22000232	Govt ITI JAIAJIPUR	1	48	46
	PR22000060	Laprosy Mission Chhattishgarh V. Trg. ITC	3	116	116
	PR22000077	Yash ITC	3	112	74
	PR22000097	Jagrani Devi ITC	3	264	144
	PR22000111	D.B. M. Private ITI	2	88	88

	2				
	PR2200011 3	Jagrani Devi Private ITI	2	312	161
	PR2200012 1	Jagrani Devi ITC	2	176	98
	PR2200012 2	Jagrani Devi ITC	2	312	183
	PR2200013 1	New Maharana Akaltara	1	40	40
	PR2200013 2	Global ITCAkaltara	2	128	128
	PR2200022 8	Jrd. Pvt. ITIBirra	2	312	136
	PR2200023 5	JagraniDevi ITI, Sakti	2	272	116
	PR2200023 6	JagraniDevi ITIBamhanidih	2	272	109
	PR2200023 8	Bharti ITI Private	2	232	83
	PR2200023 9	Shri Rishabh Industrial Training Institute	4	156	156
Jashpur	GR2200005 0	Goverment Industrial Training Institute, Pathalgaon, Distt-Jashpur	3	108	102
	GR2200020 6	Govt. ITIAara	1	48	25
	PR2200011 1	Raja Vijay Bhushan Singh Dev Private ITI	2	88	58
Kabeerdham	GR2200016 6	Govt Industrial Training Institute Kabirdhaam, Distt-Kabirdham	5	148	86
	GR2200019 6	Govt. ITIPandariya	1	48	46

	PU2200014 8	KabirdhamITC	2	136	58
	PU2200014 9	Samrat Ashoka ITCKawardha	1	96	31
Kondagaon	GR2200007 2	Govt. ITI, Kondagoan	5	204	197
	GR2200008 2	Govt ITIVishrampur	5	176	132
	GR2200016 5	Goverment Industrial Training Institute, Keshkal,	6	216	173
Korba	GR2200000 1	Govt Industrial Training Institute ForWomen Korba, Distt-Korba	3	116	93
	GR2200005 1	Goverment Industrial Training Institute, Pali, Distt-Korba	5	152	141
	GR2200016 0	Govt Industrial Training Institute, Korba, Distt-K	13	520	411
	PR2200005 7	Agrasen Industrial Training Centre	2	88	87
	PR2200010 4	New Maharana ITC	1	80	80
	PU2200018 1	New Maharana ITILaluramColony TP Nagar Korba Distt- Korba	1	40	40
Korea	GR2200004 5	Goverment Industrial Training Institute, Chirmiri, Distt-Koriya	5	176	175
	GR2200004 6	Goverment Industrial Training Institute, Katghodi, Distt-Koriya	4	148	135
	GR2200008 6	Govt. ITIManendragarh	2	68	67

	GR22000219	Govt. ITIBaikunthpur	1	48	44
	PR22000094	New Maharana ChirmiriITC	1	80	80
	PR22000102	New Maharana ManendragarhITC	1	40	40
	PR22000124	Krishna ITCManendragarh	2	88	56
Mahasamund	GR22000062	Govt. MiniITIBasna, Distt-Mahasamund	4	132	92
	GU22000004	Govt Industrial Training Institute, Mahasamund	9	288	261
	PR22000059	K.N.S. Shrimal Industrial Training Centre	1	24	24
	PR22000136	Shiva ITIPithora	2	88	70
	PR22000173	Pratibha (Pvt.) Industrial Training Institute	2	88	70
Mungeli	GR22000066	Govt. ITI, Patharia	2	44	35
	GR22000092	Govt. ITIMungeli	1	48	48
	PU22000178	Sonkar Pvt. ITI	3	184	117
Narayanpur	GR220000011	Govt Industrial Trglnstt. For Tribal Women, Narayanpur Distt-Bastar	4	116	71
	GR220000241	Govt. ITINarayanpur	4	136	107
	PR22000153	Ramkrishna Mission	10	328	316
Raigad	GR220000014	Govt Industrial Training Institute ForWomen,	7	252	130

		Raigarh, Distt-Raigarh			
	GR22000040	Government Industrial Training Institute, Sarangarh, Distt-Raigarh	3	60	57
	GR22000041	Government Industrial Training Institute, Kharsia, Distt-Raigarh	5	168	120
	GR22000042	Government Industrial Training Institute, Dharamjaigarh, Distt-Raigarh	4	136	89
	GR22000043	Government Industrial Training Institute, Saria, Di	3	88	83
	GR22000064	Govt. Industrial Training Institute, Gharghoda, Distt-Raigarh	4	112	102
	GR22000081	Govt. ITITamnar	2	68	63
	GR22000126	Govt. ITIPusaur	5	132	127
	GR22000162	Govt Industrial Training Institute, Raigarh, Distt-Raigarh	12	428	283
	PR22000058	Agrasen Industrial Training Centre,Raigarh	2	120	120
	PR22000192	Ram Janki Pvt. ITI	2	68	47
	PU22000171	Naveen Adarsh Private ITI	1	40	40
Raipur	GR22000023	Govt. Industrial Training Institute, Aarang, Distt-Raipur	4	84	80
	GR22000008	Govt. ITI Tilda Neora	4	136	129

	3				
	GU2200002 1	Government Industrial Training Institute, Raipur, Distt-Raipur	13	456	329
	GU2200002 2	Government Industrial Training Institute (Women), Raipur, Distt-Raipur	3	168	85
	GU2200006 5	Govt. Industrial Training Institute, Mana, Distt-Raipur	13	704	413
	PR2200005 5	Gyansagar Industrial Training Centre	2	80	76
	PR2200005 6	Agashe Industrial Training Centre	2	88	57
	PR2200009 8	A.T. College Of Electronics ITC	2	96	10
	PR2200010 0	Shri Rawatpura Sarkar ITC	4	156	132
	PR2200011 0	Institute Of Technology and Science Private ITI,	1	20	20
	PR2200013 4	Gracious Abhanpur	2	136	75
	PR2200024 1	Pvt. Omdeep ITI Raipur	4	176	71
	PU2200013 5	Sri Onkar ITC Raipur	2	108	45
	PU2200017 4	Pt. Ramsakha Upadhyay ITI	2	136	76
Rajnandga on	GR2200003 5	Govt. Industrial Training Institute, Mohla, Distt-Rajnandgoan	3	108	106
	GR2200003 7	Govt. Industrial Training Institute, Dongargadh,	6	224	164

		Distt-Rajnandgaon			
	GR22000195	Govt. ITI, Chhuria	1	48	47
	GR22000197	Govt ITI Lal Bahadur Nagar	1	48	39
	GR22000198	Govt. ITIAmbagarhChowki	5	176	156
	GR22000213	Govt. ITITedesara	1	48	41
	GR22000221	Govt ITIChhuiikhadan	1	48	46
	GR22000224	Govt ITIManpur	1	48	48
	GU22000036	Govt. Industrial Training Institute, Rajnandgaon,	6	328	250
	PR22000145	KamlaDongargaon	2	88	73
	PR22000146	Gayathri Technical Training Centre	2	128	97
	PR22000231	Ashoka Private ITI	3	360	110
	PU22000143	Sri Siddhi Balaji ITCRajnandgaon	1	48	9
	PU22000144	Sri Balaji ITCRajnandgaon	3	128	103
Sukma	GR22000073	Govt. ITI, Sukma	2	40	38
	GR22000214	Govt. ITIKonta	1	48	46
Surajpur	GR22000044	Goverment Industrial Training Institute, Pratappur, Distt-Surajpur	2	68	67
	GR22000008	Govt. ITISurajpur	2	60	37

	0				
	GR22000085	Govt. ITIPremnagar	3	88	86
	GR22000204	Govt. ITI -Odgi	1	48	48
	GR22000207	Govt. ITIRamanujnagar	1	48	48
	GR22000208	Govt.ITIChendra	1	48	45
Surguja	GR22000019	Government Industrial Institute Ambikapur	12	336	276
	GR22000203	Govt. ITI Sitapur	1	48	46
	GU22000063	Govt. Industrial Training Institute For Women, Ambikapur, Distt-Surguja	3	92	47
	PR22000093	New Maharana AmbikapurITC	1	80	80
	PR22000103	Ambika ITC	1	40	40
	PR22000125	PrernaITCAmbikapur	3	108	98
Uttar BastarKanker	GR22000076	Govt. ITIKanker	1	48	38
	GR22000114	Govt. ITI Women Kanker	6	180	156
	GR22000115	Govt. ITIAntagarh	5	184	150
	GR22000116	Govt. ITIPankhajur	3	64	63
	GR22000117	Govt. ITIBhanupratappur	2	68	67
	PR2200015	Agrasen Kanker	1	80	27

	5				
Total			728	32072	23970

The details of vacant posts of the instructors in the State of Chhattisgarh for Government ITIs are given below:

Instructor sanctioned posts	Instructor filled posts	Instructor vacant posts
2347	2192	155

STATEMENT-II**List of new age courses and number of ITIs and NSTIs running different courses****a) List of New Age Trades running in ITIs**

S. No.	Trade Name
1	Additive Manufacturing (3D Printing) Technician
2	Aeronautical Structure and Equipment Fitter
3	Artificial Intelligence Programming Assistant
4	Advance CNC Machining Technician
5	Computer Aided Manufacturing (CAM) Programmer
6	Cyber Security Assistant
7	Data Annotation Assistant
8	Drone Pilot (Junior)
9	Drone Technician
10	Engineering Design Technician (Artisan Using Advanced Tool)
11	Fiber to Home Technician
12	Geo Informatics Assistant
13	Green Hydrogen Production Technician
14	Industrial Internet of Things (IIoT) Technician
15	Industrial Robotics and Digital Manufacturing
16	Information Technology
17	Internet of Things Technician (Smart Agriculture)
18	Internet of Things Technician (Smart City)
19	Internet of Things Technician (Smart Healthcare)
20	Manufacturing Process Control and Automation
21	Mechanic Electric Vehicle
22	Multimedia, Animation and Special Effects
23	Semiconductor Technician
24	Small Hydro Power Plant Technician
25	Smartphone Technician Cum App Tester

26	Software Testing Assistant
27	Solar Technician (Electrical)
28	Technician Mechatronics
29	Virtual Analysis and Designer - FEM (Finite Element Method) (Basic Designer and Virtual Verifier)
30	Wind Plant Technician
31	5G Network Technician

STATEMENT-III

The details of the NSTIs across the country

b) The list of NSTIs state/UT-wise is given below:

Sl. No.	State	Name of NSTIs
1.	Bihar	National Skill Training Institute for Women, Patna
2.	Goa	National Skill Training Institute for Women, Goa
3.	Gujarat	National Skill Training Institute for Women, Vadodara
4.	Haryana	National Skill Training Institute for Women, Panipat
5.	Himachal Pradesh	National Skill Training Institute for Women, Shimla
6.	Jammu and Kashmir	National Skill Training Institute for Women, Jammu
7.	Jharkhand	National Skill Training Institute, Jamshedpur
8.	Karnataka	National Skill Training Institute for Women, Bangalore
9.	Karnataka	National Skill Training Institute, Bengaluru
10.	Kerala	National Skill Training Institute for Women, Trivandrum
11.	Kerala	National Skill Training Institute, Calicut
12.	Madhya Pradesh	National Skill Training Institute for Women, Indore
13.	Maharashtra	National Skill Training Institute for Women, Mumbai
14.	Maharashtra	National Skill Training Institute, Mumbai
15.	Meghalaya	National Skill Training Institute for Women, Tura
16.	Odisha	National Skill Training Institute, Bhubaneswar
17.	Punjab	National Skill Training Institute for Women, Mohali

Sl. No.	State	Name of NSTIs
18.	Punjab	National Skill Training Institute, Ludhiana
19.	Rajasthan	National Skill Training Institute for Women, Jaipur
20.	Rajasthan	National Skill Training Institute, Jodhpur
21.	Tamil Nadu	National Skill Training Institute for Women, Trichy
22.	Tamil Nadu	National Skill Training Institute, Chennai
23.	Telangana	National Skill Training Institute for Women, Hyderabad
24.	Telangana	National Skill Training Institute, Hyderabad (Ramanthapur)
25.	Telangana	National Skill Training Institute, Hyderabad (Vidyanagar)
26.	Tripura	National Skill Training Institute for Women, Agartala
27.	Uttar Pradesh	National Skill Training Institute for Women, Allahabad
28.	Uttar Pradesh	National Skill Training Institute for Women, Noida
29.	Uttar Pradesh	National Skill Training Institute, Kanpur
30.	Uttarakhand	National Skill Training Institute, Dehradun
31.	Uttarakhand	National Skill Training Institute, Haldwani
32.	West Bengal	National Skill Training Institute for Women, Kolkata
33.	West Bengal	National Skill Training Institute, Howrah

c) Extension centres of NSTIs

Sl. No.	State	Name of NSTIs
1.	Andhra Pradesh	National Skill Training Institute Extension Center, Vizag
2.	Jammu and Kashmir	National Skill Training Institute Extension Center, Srinagar
3.	Jammu and Kashmir	National Skill Training Institute Extension Center, Srinagar

JAWAHAR NAVODAYA VIDYALAYAS IN TELANGANA

460. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government of Telangana has submitted proposals for sanction of 23 Jawahar Navodaya Vidyalayas (JNVs) in the State, if so details thereof;
- (b) whether the Central Government has also recently approved for establishment of seven new Navodaya Vidyalayas in areas like-Jagitial, Nizamabad, Bhadrachalam-Kothagudem, Medchal-Malkajgiri, Mahabubnagar, Sangareddy and Suryapet districts and if so, the details of progress made in this regard along with funds sanctioned and spent for each JNV; and
- (c) whether the State Government has requested Central Government to sanction the remaining 16 JNVs in—Hanumakonda, Jangaon, Jaishankar Bhupalapally, Jogulamba Gadwal, Mahabubabad, Medchal-Malkajgiri, Medak, Mulugu, Narayanpet, Peddapalli, Rajanna Siricilla, Vikarabad, Wanaparthy, Yadadri-Bhuvanagiri, Nirmal and Adilabad districts and if so, the details of action taken by the Government along with funds sanctioned and spent?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (c): The Navodaya Vidyalaya Scheme envisages for opening of one Navodaya Vidyalaya (NV) in each district of the country. Opening of new NVs is a continuous process which depends on the willingness of the concerned

State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures.

In December 2024, the Central Government has approved the establishment of 28 new NVs across the country, including 07 NVs in Telangana. At present, 16 NVs have been sanctioned in 16 districts of Telangana, out of which 15 NVs are functional. District-wise details of NVs is enclosed as **Statement**.

STATEMENT

List of NVs sanctioned in the State of Telangana

S.No.	NV [Districts]	Sanction Year	Status
1	Kamareddy	1986-87	Functional
2	Karimnagar	1987-88	Functional
3	Khammam	1987-88	Functional
4	Kumuram Bheem Asifabad	1987-88	Functional
5	Nalgonda	1987-88	Functional
6	Ranga Reddy	1987-88	Functional
7	Siddipet	1987-88	Functional
8	Warangal	1991-92	Functional
9	Nagarkurnool	1993-94	Functional
10	Jagtial	2024-25	Functional
11	Bhadradi - Kothagudem	2024-25	Functional
12	Mahabubnagar	2024-25	Functional
13	Medchal Malkajgiri	2024-25	Functional

14	Nizamabad	2024-25	Functional
15	Suryapet	2024-25	Functional
16	Sanga Reddy	2024-25	Non-Functional

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

श्री अश्विनी वैष्णव जी।

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): Sir, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2026-2027.

[Placed in Library, See No. LT 6084/18/26]

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6085/18/26]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Mathura, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Mathura, for the year 2024-2025.

[Placed in Library, See No. LT 6086/18/26]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE;
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Jayant Chaudhary, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6087/18/26]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2024-2025.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2024-2025.

[Placed in Library, See No. LT 6088/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6089/18/26]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the

year 2024-2025, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6090/18/26]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2023-2024.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 6091/18/26]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 6092/18/26]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) बैंककारी विनियमन अधिनियम, 1949 की धारा 52 की उप-धारा (5) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) बैंककारी विनियमन (कंपनियाँ) संशोधन नियम, 2025 जो दिनांक 10 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.890(अ) प्रकाशित हुए थे।
- (दो) बैंककारी विनियमन (सहकारी समितियाँ) संशोधन नियम, 2025 दिनांक 10 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.891(अ) प्रकाशित हुए थे।

[Placed in Library, See No. LT 6093/18/26]

- (2) भारतीय बीमा विनियामक और विकास प्राधिकरण, हैदराबाद के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6094/18/26]

- (4) सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) सा.का.नि.898(अ) जो दिनांक 15 दिसम्बर, 2025 के भारत के राजपत्र

में प्रकाशित हुए थे, तथा जिनका आशय चीन जनवादी गणराज्य में उद्भूत या वहाँ से निर्यातित “फेस्ड ग्लास वूल इन रोल्ल्स” के आयात पर लगाए गए प्रतिपाटन शुल्क को 17 जून, 2026 तक, जिसमें यह तिथि भी शामिल है, बढ़ाये जाने के लिए दिनांक 18 मार्च, 2021 की अधिसूचना संख्या 14/2021-सीमाशुल्क(एडीडी) में संशोधन करना है, तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि.907(अ) जो दिनांक 18 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय डीजीटीआर द्वारा जारी अंतिम निष्कर्षों के अनुसरण में चीन में उद्भूत या वहाँ से निर्यातित “कोल्ड रोल्ल्ड नॉन-ओरिएण्टेड इलेक्ट्रिकल स्टील” पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि.919(अ) जो दिनांक 24 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय डीजीटीआर द्वारा जारी अंतिम निष्कर्षों के अनुसरण में चीन में उद्भूत या वहाँ से निर्यातित “1,1,1,2-टेट्राफ्लोरोएथेन या आर-134ए” के आयातों पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि.920(अ) जो दिनांक 24 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा जारी अंतिम निष्कर्षों के अनुसरण में वियतनाम में उद्भूत या वहाँ से निर्यातित “कैल्शियम कार्बोनेट फिलर मास्टरबैच” के आयातों पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि.921(अ) जो दिनांक 25 दिसम्बर, 2025 के भारत के राजपत्र

में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय (डीजीटीआर) के अनुरोध पर यूरोपीय संघ, इंडोनेशिया, कोरिया गणराज्य, मलेशिया, ताइवान और संयुक्त राज्य अमेरिका में उद्भूत या वहाँ से आयातित '2-एथिल हेक्सानॉल' के आयातों पर 26 जून, 2026 तक 3 महीने की अवधि के लिए प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि.925(अ) जो दिनांक 26 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय डीजीटीआर के अनुरोध पर चीन जनवादी गणराज्य में उद्भूत या वहाँ से आयातित '0.72 डेसीलीटर प्रति ग्राम या उससे अधिक आंतरिक श्यानता वाले पॉलीएथिलीन टेरेफ्थालेट रेजिन' के आयातों पर लगाए गए प्रतिपाटन शुल्क को 26 जून, 2026 तक 3 महीने की अवधि के लिए जारी रखना है, तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि.932(अ) जो दिनांक 30 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय की सिफारिशों के अनुसार वियतनाम में उद्भूत या वहाँ से निर्यातित "हॉट रोल्ड फ्लैट प्रोडक्ट्स ऑफ एलॉय या नॉन एलॉय स्टील" के आयातों प्रतिपाटन शुल्क से संबंधित दिनांक 12 नवंबर, 2025 की अधिसूचना संख्या 32/2025-सीमाशुल्क (एडीडी) में संशोधन करना है, ताकि देय सुरक्षोपाय शुल्क और प्रतिपाटन शुल्क के समायोजन का प्रावधान किया जा सके, तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि.944(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय ऑस्ट्रेलिया, चीन जनवादी

गणराज्य, कोलंबिया, इंडोनेशिया, जापान और रूस में उद्भूत या वहां से निर्यातित “लो ऐश मेटलर्जिकल कोक” के आयातों पर अनंतिम प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(नौ) सा.का.नि.5(अ) जो दिनांक 2 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय के अनुरोध पर सऊदी अरब और संयुक्त अरब अमीरात में उद्भूत या वहाँ से आयातित ‘3000-4000 अणु भार वाले फ्लेक्सिबल स्लैबस्टॉक पॉलीओल’ के आयातों पर लगाए गए प्रतिपाटन शुल्क को 17 जून 2026 तक जारी रखना है, तथा एक व्याख्यात्मक ज्ञापन।

(दस) सा.का.नि.14(अ) जो दिनांक 8 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय के अनुरोध पर यूरोपीय संघ, मलेशिया, सिंगापुर, दक्षिण अफ्रीका और संयुक्त राज्य अमेरिका में उद्भूत या वहाँ से आयातित ‘नॉर्मल ब्यूटानॉल या एन-ब्यूटाइल अल्कोहल’ के आयातों पर 12 जुलाई 2026 तक 3 महीने की अवधि के लिए प्रतिपाटन शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

(ग्यारह) सा.का.नि.931(अ) जो दिनांक 30 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा जारी अंतिम निष्कर्षों के अनुसरण में “नॉन-एलॉय और एलॉय स्टील फ्लैट उत्पादों” के आयातों पर तीन वर्ष की अवधि के लिए निर्दिष्ट दरों पर सुरक्षोपाय शुल्क लगाना है, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6095/18/26]

(5) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं

की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) सा.का.नि. 933(अ) जो दिनांक 30 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय भारत-ऑस्ट्रेलिया आर्थिक सहयोग और व्यापार समझौते (ईसीटीए) के अंतर्गत टैरिफ रियायतों की पांचवी किस्त को 1.1.2026 से प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (दो) सा.का.नि.937(अ) जो दिनांक 31 दिसम्बर, 2025 भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय स्विट्जरलैंड के लिए भारत-ईएफटीए व्यापार और आर्थिक साझेदारी समझौते के अंतर्गत टैरिफ रियायतों की दूसरी किस्त को 1.1.2026 से प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (तीन) सा.का.नि.938(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय नॉर्वे के लिए भारत-ईएफटीए व्यापार और आर्थिक साझेदारी समझौते के अंतर्गत टैरिफ रियायतों की दूसरी किस्त को 1.1.2026 से प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (चार) सा.का.नि.939(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय आइसलैंड के लिए भारत-ईएफटीए व्यापार और आर्थिक साझेदारी समझौते के अंतर्गत टैरिफ रियायतों की दूसरी किस्त को 1.1.2026 से प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (पांच) का.आ.6102(अ) जो दिनांक 30 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की

- अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (छह) का.आ.6137(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (सात) का.आ.189(अ) जो दिनांक 13 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (आठ) का.आ.224(अ) जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (नौ) डाक निर्यात (इलेक्ट्रॉनिक घोषणा और प्रसंस्करण) संशोधन विनियम, 2026 जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 37(अ) प्रकाशित हुए थे ।
- (दस) का.आ.3762(अ) जो दिनांक 14 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (ग्यारह) का.आ.3959(अ) जो दिनांक 29 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की

- अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (बारह) का.आ.4080(अ) जो दिनांक 8 सितम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (तेरह) का.आ.4169(अ) जो दिनांक 15 सितम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (चौदह) का.आ.4459(अ) जो दिनांक 30 सितम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (पन्द्रह) का.आ.4609(अ) जो दिनांक 9 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 के अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (सोलह) का.आ.4686(अ) जो दिनांक 15 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

- (सत्रह) का.आ.4949(अ) जो दिनांक 31 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (अठारह) का.आ.5195(अ) जो दिनांक 14 नवंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (उन्नीस) का.आ.5477(अ) जो 28 नवंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 के अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (बीस) का.आ.5751(अ) जो दिनांक 11 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (इक्कीस) का.आ.5798(अ) जो 15 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीयूएस.(एनटी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।
- (बाईस) दिनांक 19 सितंबर, 2025 का आदेश संख्या फा. सं. 463/01/2025-सीयूएस V (तदर्थ छूट आदेश संख्यांक 2025 का 02) जो भारत के माननीय राष्ट्रपति के लिए मौजूदा लिमोसिन कार के स्थान पर एक नई

बख्तरबंद सेडान कार की खरीद पर तदर्थ छूट- सीडीई के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(तेईस) दिनांक 7 नवंबर, 2025 का आदेश संख्या फा. सं. 463/02/2025-सीयूएस V (तदर्थ छूट आदेश संख्यांक 2025 का 03) जो हिंदुस्तान एयरोनॉटिक्स लिमिटेड (एचएएल) के मरम्मत किए गए पुनः निर्यात पर सीमा शुल्क के भुगतान से तदर्थ छूट के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(6) उपर्युक्त (5) की मद संख्या (दस से तेईस) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6096/18/26]

(7) केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 951 (अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय केन्द्रीय उत्पाद शुल्क (संशोधन) अधिनियम, 2025 के उपबंध लागू होने की तारीख के रूप में दिनांक 1 फरवरी, 2026 को नियत करना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 952 (अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 3क के अंतर्गत चबाने वाले तंबाकू, फिल्टर खैनी, जर्दा सुगंधित तंबाकू और गुटखा को अधिसूचित वस्तुओं के रूप में अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 953 (अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय चबाने वाले तंबाकू, जर्दा सुगंधित

तंबाकू और गुटखा के लिए पैकिंग मशीन (क्षमता निर्धारण और शुल्क संग्रहण) नियम, 2026 को अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 954(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 1 फरवरी, 2026 की अधिसूचना संख्या-01/2022- केन्द्रीय उत्पाद शुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि. 955(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिनांक 6 जुलाई, 2019 की अधिसूचना संख्या 03/2019-केन्द्रीय उत्पाद शुल्क का अधिक्रमण करना है तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 956 (अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय चबाने वाले तंबाकू, जर्दा सुगंधित तंबाकू और गुटखा पर मशीन-आधारित लेवी के लिए शुल्क दरों को अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6097/18/26]

(8) केन्द्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 के अंतर्गत अधिसूचना संख्या सा.का.नि. 946(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसका आशय दिनांक 17 सितंबर, 2025 की अधिसूचना संख्या सा.का.नि. 641(अ) में संशोधन करना है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6098/18/26]

(9) एकीकृत माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत अधिसूचना

संख्या सा.का.नि. 947(अ) जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसका आशय दिनांक 17 सितंबर, 2025 की अधिसूचना संख्या सा.का.नि. 642(अ) में संशोधन करना है तथा जिसके द्वारा तंबाकू उत्पादों पर एकीकृत माल और सेवा कर की दरें निर्धारित की गई हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6099/18/26]

- (10) संघ राज्य क्षेत्र माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत अधिसूचना संख्या सा.का.नि. 948 (अ) जो दिनांक 31 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसका आशय दिनांक 1 फरवरी, 2026 से तंबाकू उत्पादों पर केंद्रीय माल और सेवा कर की प्रभावी दरें निर्धारित करने संबंधी दिनांक 17 सितंबर, 2025 की अधिसूचना संख्या सा.का.नि. 646(अ) में संशोधन करना है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6100/18/26]

- (11) माल और सेवा कर (राज्यों को प्रतिकर) अधिनियम, 2017 की धारा 8 की उप-धारा (2) के अंतर्गत अधिसूचना संख्या सा.का.नि.945 (अ) जो दिनांक 31 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसका आशय दिनांक 1 फरवरी, 2026 से तंबाकू उत्पादों पर प्रतिकर उपकर की दरों को शून्य करने संबंधी दिनांक 17 सितंबर, 2025 की अधिसूचना संख्या सा.का.नि.646(अ) में संशोधन करना है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6101/18/26]

- (12) भारतीय प्रतिभूति और विनिमय बोर्ड, मुंबई के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 6102/18/26]

(13) आयकर अधिनियम, 1961 की धारा 296 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) आयकर (इक्कीसवां संशोधन) नियम, 2025 जो दिनांक 14 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 553 (अ) में प्रकाशित हुए थे।

(दो) आयकर (बाईसवां संशोधन) नियम, 2025 जो दिनांक 18 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 555(अ) में प्रकाशित हुए थे।

(तीन) आयकर (तेईसवां संशोधन) नियम, 2025 जो दिनांक 20 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 564(अ) में प्रकाशित हुए थे।

(चार) आयकर (चौबीसवाँ संशोधन) नियम, 2025 जो दिनांक 21 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 566 (अ) में प्रकाशित हुए थे।

(पांच) आयकर (पच्चीसवां संशोधन) नियम, 2025 जो दिनांक 1 सितंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.598(अ) में प्रकाशित हुए थे।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए हुए विलंब के कारण दर्शाने वाले पांच विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6103/18/26]

(15) पेंशन निधि विनियामक और विकास प्राधिकरण अधिनियम, 2013 की धारा 53 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) पेंशन निधि विनियामक और विकास प्राधिकरण (एकीकृत पेंशन प्रणाली का संचालन) विनियम, 2025 जो दिनांक 24 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. पीएफआरडीए-16/07/0001/2025-सुप-सीजी. में प्रकाशित हुए थे।
- (दो) पेंशन निधि विनियामक और विकास प्राधिकरण (राष्ट्रीय पेंशन प्रणाली के अंतर्गत निकास और आहरण) (संशोधन) विनियम, 2025 जो दिनांक 15 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.पीएफआरडीए -16/14/06/0009/2018-आरईजी-एक्जिट में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6104/18/26]

- (16) भारतीय रिज़र्व बैंक अधिनियम, 1934 की धारा 58 की उप-धारा (4) के अंतर्गत भारतीय रिज़र्व बैंक अनुसूचित बैंक (संशोधन) विनियम, 2025 जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. केंका.विवि.एसओजी.सं.एस7046/09.08.024/2025-2026 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6105/18/26]

- (17) बीमा अधिनियम, 1938 की धारा 114 की उप-धारा (3) के अंतर्गत भारतीय बीमा कंपनी (विदेशी निवेश) संशोधन नियम, 2025 जो दिनांक 30 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 928(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6106/18/26]

- (18) ऋण वसूली और शोधन अक्षमता अधिनियम, 1993 की धारा 36 की उप-धारा (3) के अंतर्गत अधिसूचना संख्या का.आ. 5807(अ) जो दिनांक 16 दिसंबर, 2025 के

भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 15 मार्च, 2017 की अधिसूचना संख्या का.आ. 831(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6107/18/26]

- (19) स्वापक ओषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 की धारा 77 के अंतर्गत स्वापक ओषधि और मनःप्रभावी पदार्थ (संशोधन) नियम, 2025 जो दिनांक 10 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.889(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6108/18/26]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

- (1) (एक) दत्तोपंत ठेंगडी राष्ट्रीय श्रमिक शिक्षा एवं विकास बोर्ड (पूर्व में- केंद्रीय श्रमिक शिक्षा बोर्ड), नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) दत्तोपंत ठेंगडी राष्ट्रीय श्रमिक शिक्षा एवं विकास बोर्ड (पूर्व में- केंद्रीय श्रमिक शिक्षा बोर्ड), नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6109/18/26]

- (2) (एक) वी.वी. गिरि राष्ट्रीय श्रम संस्थान, नोएडा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण), तथा लेखापरीक्षित लेखे।

(दो) वी.वी. गिरि राष्ट्रीय श्रम संस्थान, नोएडा के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6110/18/26]

(3) औद्योगिक विवाद अधिनियम, 1947 की धारा 40 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) का.आ. 4635(अ) जो दिनांक 10 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा लौह अयस्क खनन में संलग्न उद्योग की सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए 14 अक्टूबर, 2025 से प्रभावी छह माह की अवधि के लिए सार्वजनिक उपयोगिता सेवा घोषित किया गया है ।

(दो) का.आ. 4576(अ) जो दिनांक 7 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा ईंधन गैसों (कोयला गैस, प्राकृतिक गैस और इसी प्रकार की गैसों) के प्रसंस्करण या उत्पादन या वितरण में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए 9 नवम्बर, 2025 से प्रभावी छह माह की अवधि के लिए सार्वजनिक उपयोगिता सेवा घोषित किया गया है ।

(तीन) का.आ. 3904(अ) जो दिनांक 26 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 27 फरवरी, 2025 की अधिसूचना संख्या का.आ. 993(अ) में निर्दिष्ट अवधि को 28 अगस्त, 2025 से आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त औद्योगिक उपक्रमों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा ।

(चार) का.आ. 3751(अ) जो दिनांक 14 अगस्त, 2025 के भारत के राजपत्र में

प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 14 फरवरी, 2025 की अधिसूचना संख्या का.आ. 815(अ) में निर्दिष्ट अवधि को 17 अगस्त, 2025 से आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त उद्योगों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा।

(पांच) का.आ. 3687(अ) जो दिनांक 13 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 14 फरवरी, 2025 की अधिसूचना संख्या का.आ. 821(अ) में निर्दिष्ट अवधि को 16 अगस्त, 2025 से आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त उद्योगों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा।

(छह) का.आ. 5172(अ) जो 13 नवंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा यूरेनियम उद्योग में संलग्न उद्योग की सेवाओं को औद्योगिक विवाद अधिनियम, 1947 अधिनियम के प्रयोजनों के लिए 19 दिसम्बर, 2025 से प्रभावी छह माह की अवधि के लिए सार्वजनिक उपयोगिता सेवा घोषित किया गया है।

(सात) का.आ. 3025(अ) जो दिनांक 7 जुलाई, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 29 जनवरी, 2025 की अधिसूचना संख्या 518(अ) में निर्दिष्ट अवधि को 30 जुलाई, 2025 से आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त उद्योगों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा।

(आठ) का.आ. 3621(अ) जो दिनांक 6 अगस्त, 2025 के भारत के राजपत्र में

प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 27 फरवरी, 2025 की अधिसूचना संख्या का.आ. 992(अ) में निर्दिष्ट अवधि को 27 अगस्त, 2025 से प्रभावी आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त उद्योगों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 अधिनियम के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा।

(नौ) का.आ. 3688(अ) जो दिनांक 13 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 18 फरवरी, 2025 की अधिसूचना संख्या का.आ. 856(अ) में निर्दिष्ट अवधि को 19 अगस्त, 2025 से प्रभावी आगे छह माह की अवधि के लिए बढ़ाया गया है, जिस दौरान उक्त उद्योगों में संलग्न सेवाओं को औद्योगिक विवाद अधिनियम, 1947 अधिनियम के प्रयोजनों के लिए सार्वजनिक उपयोगिता सेवा माना जाएगा।

[Placed in Library, See No. LT 6111/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Sir, I rise to lay on the Table:-

(1) A copy of the Van (Sanrakshan Evam Samvardhan) Second Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.877(E) in Gazette of India dated 29th November, 2025 under sub-section (2) of Section 4 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

[Placed in Library, See No. LT 6112/18/26]

(2) (i) A copy of the Annual Report (Hindi and English versions) of

the Indian Institute of Forest Management, Bhopal, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6113/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6114/18/26]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6115/18/26]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6116/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2024-2025.
- (2) (i) A copy each of the Annual Report (Hindi and English

versions) of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6117/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6118/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):** Sir, I rise to lay on the
Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2024-2025.

[Placed in Library, See No. LT 6119/18/26]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6120/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions)

of the Association of Indian Universities, New Delhi, for the year 2024-2025, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6121/18/26]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.

[Placed in Library, See No. LT 6122/18/26]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for

the year 2024-2025, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.

[Placed in Library, See No. LT 6123/18/26]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

[Placed in Library, See No. LT 6124/18/26]

- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the year 2025-2026.

[Placed in Library, See No. LT 6125/18/26]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025.

[Placed in Library, See No. LT 6126/18/26]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Vadodara, Vadodara, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, Vadodara, for the year 2024-2025.

[Placed in Library, See No. LT 6127/18/26]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025.

[Placed in Library, See No. LT 6128/18/26]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025.

[Placed in Library, See No. LT 6129/18/26]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6130/18/26]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information

Technology Raichur, Raichur, for the year 2024-2025.

[Placed in Library, See No. LT 6131/18/26]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025.

[Placed in Library, See No. LT 6132/18/26]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.

[Placed in Library, See No. LT 6133/18/26]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Sikkim, for the

year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Sikkim, for the year 2024-2025.

[Placed in Library, See No. LT 6134/18/26]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025.

[Placed in Library, See No. LT 6135/18/26]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025.

[Placed in Library, See No. LT 6136/18/26]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6137/18/26]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Una, Una, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Una, Una, Himachal Pradesh, for the year 2024-2025.

[Placed in Library, See No. LT 6138/18/26]

- (22) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, and its subsidiary EdCIL Vidyanjali Foundation for the year 2024-2025.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, and its

subsidiary EdCIL Vidyanjali Foundation, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6139/18/26]

12.03 hrs

BUSINESS ADVISORY COMMITTEE

14th Report

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू) : अध्यक्ष महोदय, मैं कार्य मंत्रणा समिति का चौदहवां प्रतिवेदन प्रस्तुत करता हूँ।

12.04 hrs

MOTION RE: 13TH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJITU): Sir, I rise to move the following:-

“That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on 29th January, 2026”

माननीय अध्यक्ष : प्रश्न यह है :

“कि यह सभा 29 जनवरी, 2026 को सभा को प्रस्तुत कार्य मंत्रणा समिति के तेरहवें प्रतिवेदन से सहमत है।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय सदस्यगण, क्या आपको हर बात में न कहने की आदत है?

माननीय संसद सदस्यों, आप गंभीरता से हां या न किया करें। पहले पूरी बात को सुना करें।

12.05 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, मैं उन सदस्यों से अनुरोध करता हूँ कि वे अनुमोदित पाठ को व्यक्तिगत रूप से सभा पटल पर प्रस्तुत कर दें।

(i) Need to announce a special GOBAR Dhan Package for establishment of Compressed Bio Gas (CBG) plants in Bundelkhand, Uttar Pradesh

SHRI ANURAG SHARMA (JHANSI): I draw the attention of the Government to the urgent need for implementing the Galvanizing Organic Bio-Agro Resources (GOBAR–Dhan) Scheme across the Bundelkhand districts of Uttar Pradesh, namely Jhansi, Lalitpur, Banda, Mahoba, Chitrakoot, Jalaun, and Hamirpur. Several states, particularly Karnataka, Tamil Nadu, Andhra Pradesh, Telangana, along with Gujarat, Haryana, and Maharashtra, have demonstrated successful GOBARdhan models through Compressed Biogas plants, energy generation from cattle dung and bio-waste, production of organic manure, and creation of rural employment. Through active participation of Panchayats and the private sector, these states ensured dung

* Treated as laid on the Table.

procurement, improved sanitation, and additional income for farmers. Bundelkhand's economy depends mainly on agriculture and animal husbandry. Despite a large cattle population, the region faces lack of scientific dung utilization, increasing stray cattle, excessive chemical fertilizer use, and limited employment for youth. I urge the Government of India, through the Ministries of Jal Shakti, New and Renewable Energy, and Fisheries, Animal Husbandry and Dairying, to announce a special GOBARdhan package for Bundelkhand, allocating ₹1,000 crore to establish fifty CBG plants in FY 2026–27. This targeted intervention will promote clean energy, rural livelihoods, waste management, farmer prosperity, environmental sustainability, and balanced regional development in Bundelkhand on priority basis.

(ii) Need to boost investment in development of indigenous technology and data protection

श्रीमती मंजू शर्मा (जयपुर) : भारत के भविष्य से जुड़े एक अत्यंत महत्वपूर्ण विषय तकनीकी संप्रभुता भारत के विकास की नींव की ओर सरकार का ध्यान आकर्षित करना चाहती हूँ। वर्तमान समय में तकनीक किसी भी राष्ट्र की आर्थिक मजबूती एवं राष्ट्रीय सुरक्षा और वैश्विक प्रतिस्पर्धा की रीढ़ बन चुकी है। कृत्रिम बुद्धिमत्ता, साइबर सुरक्षा, सेमीकंडक्टर, डिजिटल भुगतान प्रणाली, क्लाउड सेवाएँ और डेटा प्रबंधन जैसे क्षेत्र अब रणनीतिक महत्व के हो गए हैं। ऐसे में भारत की तकनीकी संप्रभुता सुनिश्चित करना अत्यंत आवश्यक है। जयपुर लोकसभा क्षेत्र सहित राजस्थान के अनेक भागों में तकनीकी शिक्षाएँ स्टार्टअप्स और डैडम् की व्यापक संभावनाएँ हैं। यदि स्वदेशी तकनीकों को बढ़ावा दिया जाए तो युवाओं के लिए रोजगार के नए अवसर सृजित होंगे और स्थानीय नवाचार को राष्ट्रीय विकास से जोड़ा जा सकेगा। मैं सरकार से अनुरोध करती हूँ कि स्वदेशी तकनीक के अनुसंधान एवं विकास में निवेश बढ़ाया जाए। सरकारी संस्थानों में स्वदेशी

डिजिटल प्लेटफॉर्म के उपयोग को प्राथमिकता दी जाए तथा नागरिकों के डिजिटल डेटा की सुरक्षा सुनिश्चित करने हेतु प्रभावी कानूनों का कड़ाई से क्रियान्वयन किया जाए। संप्रभुता भारत को एक सशक्त सुरक्षित और विकसित राष्ट्र बनाने की आधारशिला है। अतः सरकार से अपेक्षा है कि इस दिशा में शीघ्र एवं निर्णायक कदम उठाए जाएँ।

(iii) Need to prioritize the Mangalore Offshore Wind Zone in Karnataka to meet the demand of non-fossil energy

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): I wish to raise the issue of unlocking the significant offshore wind energy potential along the coast of Mangalore. A National Institute of Oceanography (NIO) study identified “Region-2: off Mangalore” as one of offshore wind zones in India. This area covers nearly 6,490 sq. km with low seismic and cyclone risk. New Mangalore Port, with 14-14.5 m draft, 14 berths, and 45-46 MMT annual cargo handling, offers an ideal deep-draft logistics base for turbine transport, foundation assembly, and long-term O&M activities. The region also hosts major industries such as MRPL, OMPL, Udupi Power Station and the Mangalore SEZ, which can support direct Power Purchase Agreements (PPAs) for offshore wind, ensuring bankability and faster adoption. Karnataka’s peak energy demand has already crossed 18,000 MW in early 2025 and continues to rise. While average wind speed off Karnataka is lower, offshore development here remains essential given South India’s growing demand and the cyclone-prone nature of the Bay of Bengal. In line with India’s goal of achieving 500 GW of non-fossil capacity by 2030, I urge the Ministry of New & Renewable Energy to priorities the Mangalore offshore wind zone

through updated assessments, pilot projects, and industry consultations.

(iv) Need to review the regulatory framework to curb exploitative lending practices by micro-finance institutions in Bihar

SHRI RAJIV PRATAP RUDY (SARAN): I wish to draw the attention of the Hon'ble Minister of Finance and the concerned Ministries to the alarming expansion of microfinance lending in Bihar, which is increasingly pushing poor households into chronic debt. Bihar has become the largest microfinance market in the country, accounting for about 15% of India's total microfinance portfolio. There are nearly 150 micro-lenders operating in the State, of which 148 are concentrated in rural Bihar, reflecting penetration among economically vulnerable communities. Up to August 2025, microfinance institutions have disbursed around ₹51,850 crore across nearly 1 crore 72 lakh loan accounts in Bihar. It is a matter of grave concern that these loans are being extended at very high interest rates ranging between 22% and 25%, even for short tenures of about two years. Such high-cost credit, largely unsecured and consumption-driven, is trapping rural families in cycles of multiple borrowings and distress, defeating the very purpose of financial inclusion. I urge the Ministry of Finance and the RBI to urgently review the regulatory framework, curb exploitative lending practices, and ensure affordable, livelihood-linked institutional credit in Bihar.

(v) Regarding technical audit and reconstruction of NH-27 between Muzaffarpur and Purnia in Bihar

श्री प्रदीप कुमार सिंह (अररिया) : आज मैं सरकार के समक्ष बिहार की उस सड़क की पीड़ा का

उल्लेख कर रहा हूँ, जो केवल डामर और गिट्टी नहीं है — बल्कि उत्तर बिहार की साँस है, धड़कन है, जीवनरेखा है। पटना से मुजफ्फरपुर, दरभंगा, मधुबनी, झंझारपुर, सुपौल, अररिया, पूर्णिया, किशनगंज होते हुए पश्चिम बंगाल तक जाने वाली राष्ट्रीय राजमार्ग-57, जिसे आज हम एनएच-27 के नाम से जानते हैं — वह सड़क आज खुद अपने अस्तित्व के लिए जूझ रही है। वर्तमान स्थिति में इस मार्ग पर, गड्ढे नहीं, मौत के गड्ढे हैं। यह राष्ट्रीय राजमार्ग दर्जनों जिलों को बिहार की राजधानी पटना से जोड़ता है। जगह-जगह गहरे गड्ढे, कई स्थानों पर सड़क धँस चुकी है, बरसात में इस राजमार्ग के हालात और भयावह हो जाते हैं। सरकार से इस राजमार्ग से जुड़ी निम्न मांगें रखना चाहता हूँ: 1. एनएच-27 (पुराना एनएच-57) के मुजफ्फरपुर से पूर्णिया तक पूरे खंड का उच्चस्तरीय तकनीकी ऑडिट कराया जाए। 2. बरसात-रोधी एवं बाढ़-रोधी तकनीक के साथ सड़क का स्थायी पुनर्निर्माण हो। 3. दोषपूर्ण निर्माण के लिए जिम्मेदार एजेंसियों और ठेकेदारों की जवाबदेही तय की जाए। 4. गड्ढों से होने वाली दुर्घटनाओं का जिला-वार डाटा सार्वजनिक किया जाए। 5. मरम्मत कार्य की समय-सीमा और बजट की स्पष्ट घोषणा हो। यह सिर्फ सड़क का सवाल नहीं है।

(vi) Need to declare the road between Agra-Tantpur Court as national highway

श्री राजकुमार चाहर (फतेहपुर सीकरी) : मैं सरकार का ध्यान चंदौसी-आगरा-तांतपुर-कोर्ट मार्ग की ओर आकर्षित करना चाहता हूँ, जो आगरा जनपद की जनता के लिए अत्यंत महत्वपूर्ण मार्ग है तथा जिसे आम तौर पर सी०ए०टी० मार्ग के नाम से जाना जाता है। उल्लेखनीय है कि चंदौसी से आगरा तक के इस मार्ग को पूर्व में ही राष्ट्रीय राजमार्ग घोषित किया जा चुका है तथा उक्त खंड का निर्माण कार्य भी पूर्ण हो चुका है। परंतु आगरा से तांतपुर-कोर्ट तक के शेष भाग को अब तक राष्ट्रीय राजमार्ग घोषित नहीं किया गया है, जिसके कारण इस मार्ग पर यातायात की समस्या बनी हुई है और क्षेत्रीय जनता को असुविधा का सामना करना पड़ रहा है। अतः सरकार से विनम्र अनुरोध है कि जनहित को दृष्टिगत रखते हुए आगरा-तांतपुर-कोर्ट मार्ग के शेष भाग को भी

राष्ट्रीय राजमार्ग घोषित करने की कृपा करें, जिससे यातायात सुगम हो सके और क्षेत्र की जनता को बड़ी राहत मिल सके।

(vii) Need to fill up the vacant posts of teachers in all the colleges and universities in Rajasthan

डॉ. मन्ना लाल रावत (उदयपुर) : हाल ही में मुझे अपने संसदीय क्षेत्र अंतर्गत राजकीय बालिका महाविद्यालय, खेरवाड़ा, जिला उदयपुर में प्रवास का अवसर प्राप्त हुआ, जहाँ पढ़ने वाली आदिवासी छात्राओं द्वारा अवगत कराया गया कि महाविद्यालय में शिक्षकों के पद लंबे समय से रिक्त हैं, जिसके कारण उनकी पढ़ाई एवं शैक्षणिक गुणवत्ता प्रभावित हो रही है। इस प्रकार की स्थिति केवल एक संस्थान तक सीमित नहीं है, बल्कि देशभर के लगभग सभी विश्वविद्यालयों एवं महाविद्यालयों में भी है। देश में करोड़ों युवा उच्च शिक्षा ग्रहण कर रहे हैं, जिन्हें 'अमृत पीढ़ी' कहा जा रहा है। इनके कौशल विकास, शैक्षणिक समझ और समग्र व्यक्तित्व निर्माण में अनुभवी एवं स्थायी शिक्षकों की भूमिका अत्यंत महत्वपूर्ण है। परंतु शिक्षकों की भारी कमी के कारण न केवल शिक्षण व्यवस्था प्रभावित हो रही है, बल्कि युवाओं के रोजगार अवसर भी सीमित हो रहे हैं। यदि इन रिक्त पदों को शीघ्र भरा जाए तो इससे युवाओं को गुणवत्तापूर्ण शिक्षा मिलने के साथ-साथ बड़े पैमाने पर रोजगार के अवसर भी सृजित होंगे। अतः सरकार से आग्रह है कि विश्वविद्यालय अनुदान आयोग के माध्यम से सभी राज्यों के विश्वविद्यालय/महाविद्यालय में शिक्षकों के रिक्त पदों को शीघ्रातिशीघ्र भरने के निर्देश दिया जायें तथा केंद्र सरकार द्वारा भी विशेष केंद्रीय सहायता प्रदान की जाये।

(viii) Regarding construction of dam on Vaitarani River to prevent annual flood in Kendujhar district, Odisha

श्री अनन्त नायक (क्योंझर) : केन्दुझर ज़िले में प्रवाहित बैतरणी नदी में हर साल बाढ़ आती है। इसी जिले के हाटडीही ब्लॉक में, बैतरणी नदी के बाएं किनारे पर स्थयी बांध न होने के कारण सबसे ज़्यादा नुकसान साल 1972, 1999, 2009, 2011, 2012, 2013, 2014, 2021 में हुआ

था। बाढ़ के कारण राघवपुर से बलीपुर वाया नुआगांव करीब 3.5 कि. मि. और समणा से आंबो तक करीब 4 कि.मि इलाके में 25, 000 लोग प्रभावित होते हैं और करीब 1000 एकड़ खेती की ज़मीन को नुकसान होता है। पंचुगोछीया ग्राम पंचायत, आंबो ग्राम पंचायत, बन्चो ग्राम पंचायत और सुलण ग्राम पंचायत के बीच से ढेंका नामक एक छोटी सहायक नदी बहती है और तरभा गांव के पास बैतरणी नदी में मिल जाती है। बाढ़ के समय आंबो और रंपास गांव की पंचायतों से संपर्क टूट जाता है। यदि ढेंका नामक छोटी सहायक नदी के ऊपर एक बांध बन जाए तो ऊपर बताई गई पंचायतों के बीच आना-जाना आसान हो जाएगा और बैतरणी नदी के बाएं किनारे पर स्थायी बांध बन जाए तो बैतरणी का पानी खेती की ज़मीन को नुकसान नहीं पहुंचाएगा जिससे हाटडीही ब्लॉक की बाढ़ की स्थिति पूरी तरह खत्म हो जाएगी।

**(ix) Need to improve healthcare facilities in Shahjahanpur district,
Uttar Pradesh**

श्री अरुण कुमार सागर (शाहजहाँपुर) : मैं सरकार का ध्यान उत्तर प्रदेश के जिला शाहजहाँपुर से संबंधित नवीनतम स्वास्थ्य प्रमुख प्रदर्शन सूचकांकों (KPIs) की ओर आकर्षित करना चाहता हूँ। उपलब्ध डेटा के अनुसार स्पष्ट रूप से परिलक्षित होता है कि जिले के मातृ एवं शिशु स्वास्थ्य संकेतक राष्ट्रीय एवं राज्य औसत की तुलना में अत्यंत चिंताजनक स्थिति में हैं। चार एएनसी जांच प्राप्त करने वाली गर्भवती महिलाओं का प्रतिशत जहाँ राष्ट्रीय औसत 85.69% है, वहीं शाहजहाँपुर में यह केवल 81.65% है। नवजात शिशुओं को जन्म के एक घंटे के भीतर स्तनपान की दर 75.91% दर्ज हुई है, जो राष्ट्रीय (90.55%) एवं राज्य (93.41%) औसत से काफी कम है। कम वजन वाले शिशुओं का प्रतिशत 15.88% है, जो राष्ट्रीय स्तर (13.92%) से अधिक है और शिशु स्वास्थ्य पोषण की गंभीर समस्या की ओर संकेत करता है। सामुदायिक स्वास्थ्य प्रणाली की स्थिति भी इसी प्रकार चिंताजनक है। ASHA कार्यकर्ताओं को आवश्यक इंग-किट उपलब्धता जहाँ राष्ट्रीय औसत 87.86% है, वहीं शाहजहाँपुर में यह केवल 37.74% है, जो प्राथमिक स्वास्थ्य सेवा डिलीवरी को प्रत्यक्ष रूप से बाधित कर रहा है। जिला अस्पताल एवं सामुदायिक

स्वास्थ्य केंद्रों में राष्ट्रीय गुणवत्ता आश्वासन मानकों (NQAS) की पात्रता मात्र 19.94% है, जो राज्य औसत 26.46% एवं राष्ट्रीय 21.89% से भी कम है। यह स्थिति दर्शाती है कि जिले के मातृ-शिशु स्वास्थ्य, संसाधन क्षमता एवं गुणवत्ता मानकों में तत्काल और लक्षित हस्तक्षेप की आवश्यकता है। अतः मैं केंद्र सरकार से अनुरोध करता हूँ कि उत्तर प्रदेश के शाहजहांपुर जिले को स्वास्थ्य सुधार की प्राथमिकता सूची में शामिल कर, मातृ-शिशु स्वास्थ्य सेवाओं के उन्नयन, ASHA/ANM सुदृढीकरण तथा गुणवत्ता अधोसंरचना के विकास हेतु विशेष केंद्रीय सहायता पैकेज प्रदान किया जाए।

(x) Regarding doubling of Indore-Maksi-Ruthiyai-Guna-Shivpuri-Gwalior Railway Line

श्री रोडमल नागर (राजगढ़) : मेरे लोकसभा क्षेत्र राजगढ़ मध्य प्रदेश के एकमात्र मुख्य रेलमार्ग पश्चिम-मध्य रेल मण्डल (WCR) के अंतर्गत मक्सी-रूठीयाई ट्रेक विद्युतीकरण वर्तमान में सम्पूर्ण ट्रेक पर परिचालन प्रारंभ है। इन्दौर, मक्सी, रूठीयाई, गुना शिवपुरी, ग्वालियर ट्रेक का दोहरीकरण किये जाने से दिल्ली-मुंबई के मध्य सीधा, सबसे सस्ता और और सबसे कम दूरी का अतिरिक्त रेलमार्ग मिल सकेगा। जिससे दिल्ली से सीधे मुंबई वाया ग्वालियर, शिवपुरी, गुना, कुंभराज, चांचौडा-बीनांगज, ब्यावरा, पचोर, सारंगपुर, मक्सी, इन्दौर के लाखों यात्रियों का आवागमन सुलभ होगा। दोहरीकरण से क्षेत्र के कृषि उत्पादों को राजस्थान, उत्तरप्रदेश, महाराष्ट्र में अंतराज्यीय माल परिवहन के लिये अतिरिक्त फास्टट्रेक रेलमार्ग मिलेगा, जिसे क्षेत्र के औद्योगिक विकास को नई गति मिलेगी तथा व्यापारिक, चिकित्सा, धार्मिक-पर्यटकों व अन्य यात्री परिवहन से रेलवे से रेलवे को अतिरिक्त आमदनी भी होगी। अतः जनहित में राजगढ़ संसदीय क्षेत्र की महति आवश्यकताओं की पूर्ति हेतु इन्दौर से मक्सी रूठीयाई, गुना, शिवपुरी, ग्वालियर ट्रेक के दोहरीकरण कार्य की स्वीकृति देकर अनुग्रहित करें। इससे रेलवे को भी अतिरिक्त आमदनी भी होगी। अतः जनहित में राजगढ़ संसदीय क्षेत्र की महती आवश्यकताओं की पूर्ति हेतु इन्दौर से मक्सी रूठीयाई, गुना, शिवपुरी, ग्वालियर ट्रेक के दोहरीकरण कार्य की स्वीकृति देकर अनुग्रहित करें।

**(xi) Need for retention of Kottavalasa-Kirandul Railway Line within
Visakhapatnam Railway Division**

DR. C. M. RAMESH (ANAKAPALLE): I wish to draw the attention of the Government to the concerns arising from the reorganisation of Railway Divisions, particularly regarding the Kottavalasa–Kirandul (KK) Railway Line, a high revenue-yielding and strategically important freight corridor. The KK Line connects mineral-rich regions with the Visakhapatnam Port and has been a major contributor to the freight earnings of the erstwhile Waltair/Visakhapatnam Railway Division. Any divesting or transfer of this line away from the Visakhapatnam Division is likely to adversely affect its financial viability, operational efficiency and port-based logistics ecosystem, besides causing revenue loss to the Visakhapatnam division. I urge the Government to retain the KK Line within the Visakhapatnam Railway Division and to ensure that railway reorganisation is undertaken in a revenue-neutral and transparent manner, after due assessment of its financial and regional economic impact.

(xii) Need to transfer Jaunpur - Mandi Road in Delhi to NHAI

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : मैं सरकार का ध्यान दक्षिण दिल्ली में भीड़भाड़ और ट्रैफिक जाम की समस्या की ओर दिलाना चाहता हूँ। फरीदाबाद—गुड़गांव रोड और महरौली—गुड़गांव रोड पर लगातार ट्रैफिक जाम की समस्या को देखते हुए केंद्र सरकार तथा दिल्ली सरकार के प्रयासों से अब इन दोनों प्रमुख सड़कों को नेशनल हाईवे अथॉरिटी यानी एनएचएआई को ट्रांसफर कर दिया गया है। मगर, दक्षिण दिल्ली के लोगों को अब भी जाम की समस्या से जूझना पड़ रहा है क्योंकि जौनापुर—मांडी रोड पर हमेशा वाहनों की भारी भीड़ रहती है और लोगों को

घंटों जाम में फंसे रहना पड़ता है। जौनापुर—मांडी रोड पुरानी मास्टर प्लान रोड है और यह रोड पीडब्ल्यूडी के पास है। फरीदाबाद—गुड़गांव रोड और महरौली—गुड़गांव रोड को जौनापुर—मांडी रोड ही आपस में जोड़ती है। इस सड़क पर लगने वाले जाम का असर फरीदाबाद—गुड़गांव रोड और महरौली—गुड़गांव रोड पर भी पड़ता है। इसलिए मेरा सरकार से अनुरोध है कि जौनापुर—मांडी रोड को भी एनएचएआई को ट्रांसफर किया जाए ताकि जौनापुर—मांडी रोड को चौड़ा किया जा सके और उसमें आवश्यक सुधार किए जा सकें। इससे दक्षिण दिल्ली के लोगों को ट्रैफिक जाम से भारी राहत मिलेगी। धन्यवाद।

(xiii) Need to expedite reconstruction of road connecting Kodalkati to Makri National Highway via Khurmuja Thana in Lakhipur-Goalpara region of Assam

MD. RAKIBUL HUSSAIN (DHUBRI): I wish to draw the attention of the Government to the extremely poor and unsafe condition of the road connecting Kodalkati (Oil Depot) to Makri National Highway via Khurmuja Thana in the Lakhipur-Goalpara region of Assam. The said road is presently in a severely damaged and unmotorable condition, causing immense hardship to local residents, school children, patients, and daily commuters, besides disrupting the movement of essential goods. Despite its strategic importance as a vital link between interior villages and the National Highway, no substantial construction, widening, or major repair appears to have been undertaken for several years. The absence of proper drainage has further aggravated the situation, especially during the monsoon, leading to frequent accidents and traffic disruptions. I seek to know whether any technical inspection or safety audit has been conducted to assess the extent of damage and associated

traffic risks, and whether this road falls under any National Highway, State Highway, or Centrally Sponsored road development scheme. I urge the Government to take immediate steps for reconstruction and strengthening of this road, and to clearly indicate a time-bound plan for commencement and completion of the work in the interest of public safety and regional development.

**(xiv) Need to expedite construction of Ajmer-Tonk-Sawai Madhopur
Railway Line Project**

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : मैं अपने संसदीय क्षेत्र की वह पीड़ा बता रहा हूँ, जिसे शब्दों में पिरोना भी कठिन है। मेरे क्षेत्र का टोंक जिला आजादी के 75 वर्ष बाद भी रेल सुविधा से वंचित है। यह सिर्फ अभाव नहीं, यह गहरी उपेक्षा और विकास से दूरी की दर्दनाक कहानी है। मेरे क्षेत्र के टोंक, निवाई, देवली, दूनी, उनियारा, पीपलू, टोडा आदि क्षेत्रों के लोग पूछ रहे हैं— “क्या हमारा कसूर मात्र इतना है कि हम टोंक जिले में पैदा हुए?” पड़ोसी जिलों में रेल लाइनें उद्योग, रोजगार और शिक्षा का मार्ग खोल रही हैं, जबकि टोंक का युवा आज भी सड़क पर धक्के खा रहा है, क्योंकि परिवहन सुविधा के अभाव में उद्योग लगना दूर की बात है। टोंक जिला विकास के जिस दरवाजे पर खड़ा है, वह आज तक खुला ही नहीं। और तो और, टोंक में रेल टिकट बुकिंग काउंटर था, उसे भी बंद कर दिया है। फिर भी हमने उम्मीद नहीं छोड़ी है, क्योंकि मुझे विश्वास है कि यह सरकार जनता की आवाज सुनेगी। मैं मांग करता हूँ कि अजमेर-टोंक-सवाई माधोपुर रेल परियोजना को तत्काल स्वीकृति देकर बिना देरी निर्माण कार्य शुरू किया जाए और बंद किये बुकिंग काउंटर को पुनः प्रारंभ किया जाये।

**(xv) Need to implement provision of Labour Laws in respect of sanitary
workers working in trains and provide them all social security benefits**

श्री इमरान मसूद (सहारनपुर) : रेलवे में निजीकरण के कारण ठेकेदारों द्वारा कर्मचारियों का

शोषण हो रहा है। सहारनपुर से गोमतीनगर तक चलने वाली वंदे भारत एक्सप्रेस में सफर के दौरान मैंने देखा कि कर्मचारियों को 3 से 4 घंटे सोने को मिलता है। रेलगाड़ियों में ठेकेदारों द्वारा सफाई कर्मचारियों एवं अन्य स्टाफ से 18-19 घंटे काम लिया जा रहा है और उसके बदले में उनको 10 से 12 हजार रुपये तक वेतन दिया जा रहा है। उनको कोई छुट्टी भी नहीं दी जाती है अगर छुट्टी करते हैं तो उस दिन का वेतन नहीं दिया जाता। निजीकरण के कारण सभी गाड़ियों में यही हाल है। सरकार ने जो कानून बनाए उनका कोई पालन होता नहीं दिखता। श्रम कानूनों को आसान और कारगर बनाने के लिए चार श्रम संहिताओं को लागू किया जाए जिसमें स्थायी कर्मचारियों के बराबर सभी फायदे मिलेंगे, जिसमें छुट्टी, चिकित्सा और सामाजिक सुरक्षा शामिल है। नए प्रावधान के अनुसार ज्यादातर सेक्टरों में 8 से 12 घंटे प्रतिदिन (अधिकतम 48 घंटे सप्ताह) तक ही काम होगा और इससे ज्यादा काम करने पर कर्मचारी की सहमति के बाद कम से कम दोगुना ओवरटाइम देना अनिवार्य होगा। वेतन संहिता 2019 की धारा 14 के तहत तय कार्य घंटों से अधिक काम करने पर सामान्य मजदूरी की कम से कम दोगुनी दर से भुगतान करना होगा। आशा है कि आप इस अनुशंसा पर सकारात्मक एवं सहानुभूतिपूर्ण विचार करेंगे।

(xvi) Need to provide adequate specialist and medical imaging devices in Trauma Centre in Dausa, Rajasthan

श्री मुरारी लाल मीना (दौसा) : राजस्थान का दौसा एवं बांसीकुई क्षेत्र जयपुर-आगरा-दिल्ली मार्ग के त्रिकोण में स्थित हैं। इस क्षेत्र से दिल्ली-मुंबई एक्सप्रेस-वे सहित कई राष्ट्रीय एवं राज्य राजमार्ग तथा प्रमुख रेल मार्ग गुजरते हैं। साथ ही, देश-विदेश से बड़ी संख्या में पर्यटक भी इस क्षेत्र में आते हैं। भारी यातायात दबाव के कारण यहाँ सड़क दुर्घटनाओं की संख्या निरंतर बढ़ रही है। दुर्भाग्यवश, दुर्घटनाओं के बाद घायलों को गोल्डन आवर में समुचित चिकित्सा सुविधा नहीं मिल पाती जिससे अनेक कीमती जानें चली जाती हैं। गंभीर मामलों में मरीजों को जयपुर या दिल्ली रेफर करना पड़ता है जिससे इलाज में देरी होती है। अतः यह अत्यंत आवश्यक है कि दौसा में स्थित ट्रॉमा सेंटर में पर्याप्त विशेषज्ञ स्टाफ एवं आवश्यक आधुनिक चिकित्सा उपकरणों (MRI

आदि) की व्यवस्था की जाए तथा आधुनिक एवं पूर्ण सुविधाओं से युक्त ट्रॉमा सेंटर का प्रभावी संचालन सुनिश्चित किया जाए। साथ ही, राष्ट्रीय राजमार्गों एवं एक्सप्रेस-वे के प्रत्येक 100 किमी के दायरे में ट्रॉमा सेंटर स्थापित करने हेतु एक राष्ट्रीय नीति बनाई जाए ताकि आपात स्थितियों में त्वरित और प्रभावी चिकित्सा सहायता सुनिश्चित हो सके। स्कूली पाठ्यक्रम में यातायात नियमों को शामिल किया जाए। सड़क सुरक्षा हेतु एजुकेशन, एनफोर्समेंट, इंजीनियरिंग एवं इमरजेंसी केयर—के समन्वित प्रयासों से प्रभावी क्रियान्वयन आवश्यक है।

(xvii) Need to restart glass factory in Chitrakoot district, Uttar Pradesh under PPP Model

श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) : उत्तर प्रदेश के चित्रकूट जनपद के बरगढ़ घाटी क्षेत्र में कमूदा (कमुदाह) के पास एक कांच निर्माण फैक्ट्री की स्थापना राजीव गांधी जी के प्रधानमंत्रित्व काल में सार्वजनिक उद्देश्य से अनुमोदित हुई थी। इसका लक्ष्य स्थानीय युवाओं को रोजगार उपलब्ध कराना और क्षेत्रीय औद्योगिक विकास को गति देना था। यह चित्रकूट और प्रयागराज के मध्य एक रणनीतिक औद्योगिक बेल्ट के रूप में देखा गया था। परंतु मशीनरी संबंधी तकनीकी समस्याओं तथा राजीव गांधी जी के निधन के बाद फैक्ट्री संचालन अधर में लटक गया। गुजरात से मशीनें मंगाने के बावजूद कुछ आवश्यक मशीनरी के अभाव व प्रबंधन विफलताओं के चलते फैक्ट्री कभी पूर्ण रूप से चालू नहीं हो पाई। आज यह परिसर खंडहर, झाड़-झंखाड़, और निष्क्रिय ढाँचे का प्रतीक बना हुआ है। मामला इलाहाबाद उच्च न्यायालय में लंबित है, परंतु सरकार की उदासीनता व इच्छाशक्ति के अभाव में कोई निर्णायक प्रगति नहीं हुई। स्थानीय जनता अपेक्षा करती है कि सरकार इस ऐतिहासिक औद्योगिक परियोजना को पुनर्जीवित करे। मांग: केंद्र व राज्य सरकार को संयुक्त रूप से फैक्ट्री का विधिक/तकनीकी मूल्यांकन कर पुनर्जीवित करने की पहल करनी चाहिए। कोर्ट में लंबित मामले का त्वरित निस्तारण सुनिश्चित हो। यदि आवश्यक हो तो फैक्ट्री को पब्लिक-प्राइवेट पार्टनरशिप (PPP) या सरकारी उपक्रम मॉडल।

**(xviii) Need to strengthen forensic facilities in Rampur Parliamentary
Constituency, Uttar Pradesh under National Forensic
Infrastructure Framework**

SHRI MOHIBBULLAH (RAMPUR): Attention is drawn towards the limited availability of forensic facilities in Rampur Lok Sabha constituency, Uttar Pradesh. The role of forensic evidence in crime investigation and judicial process is continuously increasing, but there is a lack of modern forensic laboratories, trained personnel, and timely testing arrangements at the local level. This causes delays in investigation and affects justice delivery. There is a need to provide Rampur with adequate forensic resources, modern equipment, and capacity-building support under the National Forensic Infrastructure. I urge the Government to take necessary steps in this direction to ensure effective criminal justice delivery.

**(xix) Regarding situation arising out of closure of Jute mills and hoarding
of raw jute in West Bengal**

PROF. SOUGATA RAY (DUM DUM): Jute Mills in West Bengal are facing closures and severe crisis due to raw jute hoarding, rising costs, and lack of Government orders, putting thousands of workers at risk of unemployment, with industry bodies warning of widespread shutdowns by March 2026 unless urgent intervention occurs. Around 50,000-60,000 workers are already jobless, with fears of 400,000 direct workers being affected. Massive stockpiling by middlemen creates artificial shortages, driving up prices and paralyzing mills. The present situation characterized by acute scarcity of raw jute, extreme price

volatility, curtailment of mill operations and loss of employment—has not arisen suddenly. The Indian Jute Mills Association (IJMA) warns over half the state's mills could close by March 2026 if the situation persists, suggests banning private raw jute trading after March 31, 2026, to release hoarded stocks. Industry seeks urgent Government action to resolve price and supply issues. I urge upon the Government to interfere in the matter to resolve the economic and social emergency prevailing in the sector, which lead to long-term structural damage to the industry and lead to permanent damage of resources which can further affect the whole packing industry in the country which is heavily dependent on jute.

(xx) Need for security audit of all Government official communications migrated through a private company's cloud platform

SHRI KIRTI AZAD (BARDHAMAN-DURGAPUR): I wish to draw the attention of the House to the serious concerns arising from the Government's decision to migrate official email services of Ministries, Departments and Members of Parliament to Zoho Corporation's cloud platform. This shift, covering over 12 lakh Government accounts, including Sansad email IDs, marks a move away from a sovereign, NIC managed system envisaged under the Government's own Email Policy, 2024, towards private control of core communication infrastructure. Government and parliamentary emails routinely contain sensitive and classified information relating to national security, policy formulation, cabinet deliberations and diplomatic engagements, which demand the highest standards of confidentiality and data sovereignty. The lack of

transparency regarding the tendering process, the security and technical audits conducted, and the contractual provisions governing data access, storage and potential exit or rollback raises serious apprehensions. Given the constitutional importance of parliamentary privilege and the need to insulate MPs' communications from any real or perceived surveillance or conflict of interest, I urge the Government to clarify the rationale for this migration, place the relevant security audit and contract details before the House, and ensure that core Government and parliamentary communications remain under secure, sovereign and publicly accountable infrastructure.

(xxi) Need to review the decision to hand over the construction work on bypass projects of Usilampatti-Theni-Bodinayakkanur Section of NH-85 in Tamil Nadu to NHAI

SHRI TAMILSELVAN THANGA (THENI): The Detailed Project Report (DPR) work for the proposed bypass projects of Usilampatti-Theni-Bodinayakkanur section of NH-85 is presently in progress under the NH wing of Tamilnadu Highways Department. The alignment proposal was reviewed by DG (RD) & SS, MoRTH, wherein the alignment was accepted subject to certain conditions, including the conduct of a fresh traffic survey, which has since been completed and submitted. The proposed alignment includes three bypasses at Usilampatti, Aundipatti and Bodinayakkanur, along with realignments and upgradation of the existing carriageway. The Ministry has recently proposed to handing over NH-85 to NHAI at this critical stage, is likely to result in fresh procedural requirements, including re-examination of DPR, re-prioritisation,

and administrative reprocessing, which may significantly delay the ongoing DPR finalisation and implementation of the proposed bypass projects. Further, the proposal envisages implementation of the corridor as separate stand-alone projects, especially the bypass sections, so that works which are free from major statutory constraints can be taken up immediately. If the entire stretch is transferred to NHAI at this juncture, there is a strong possibility that such stand-alone bypass projects may not be taken up independently, thereby defeating the very objective of addressing urgent public needs in a time-bound manner. In view of the above, I urge upon the Union Government that the entrustment/handing over of NH-85 to NHAI may kindly be deferred, and the present arrangements may be continued at least till completion and commissioning of the proposed bypass projects, after which the highway may be handed over to NHAI for further development and operation.

(xxii) Need to expedite the revision of the Model Home Guards Bill, 1965 and the Civil Defence Act/Rules

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): I would like to draw the attention of the Government to the urgent need for expediting the review and finalisation of the Model Home Guards Bill, 1965 and the Civil Defence Act/Rules, which are currently under revision. A model draft of the revised legislation has reportedly been prepared and circulated among stakeholders for comments. The Home Guards and Civil Defence organisations play a vital role in disaster response, internal security support, community safety, and emergency management across the country. However, the existing statutory

framework is outdated, does not reflect current operational realities, and needs urgent strengthening to clearly define roles, responsibilities, service conditions, training standards, modernisation requirements, and legal protections for personnel. Delay in finalising the revised legislative framework is affecting the preparedness and functioning of these forces in many States. I, urge the Government to Expedite the consultation process with all stakeholders; Finalise the revised Model Home Guards Bill and the updated Civil Defence Act/Rules at the earliest and ensure that the new framework enables modernisation, uniformity across States and improved service conditions for the personnel. The matter requires immediate attention.

(xxiii) Need to construct a bridge on Kosi River in Saharsa district, Bihar

श्री दिनेश चंद्र यादव (मधेपुरा) : बिहार राज्य अन्तर्गत मेरे संसदीय क्षेत्र के सहारसा जिला के नौहट्टा प्रखंड के बीचो-बीच कोसी नदी के गुजरने से यह दो भागों में विभक्त है। पश्चिमी क्षेत्र में रहने वाले बड़ी आबादी के लोगों को प्रखंड कार्यालय, जिला मुख्यालय एवं अस्पताल जाने के लिए इस नदी को नाव से पार कर आना-जाना पड़ता है। प्रत्येक साल बाढ़ के समय नदी में नाव डूबने से दर्जनों लोगों की मृत्यु हो जाती है। इस क्षेत्र के हाटी, देवका एवं अन्य गाँव के स्थानीय लोग मिलकर प्रत्येक साल बाढ़ के बाद कोसी नदी पर बांस की चचरी का पुल बनाकर नदी पार करते हैं। यह विकसित भारत में आश्चर्य की बात है। अतः केन्द्र/राज्य सरकार से मांग करता हूँ कोसी नदी पर हाटी के नजदीक चचरी पुल के स्थान पर उच्चस्तरीय पुल का निर्माण कराया जाय।

(xxiv) Need to address the problems likely to arise out of Indo-European Union Trade Agreement in wine production and automobile and auto-component manufacturing sectors in Nashik district, Maharashtra

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I wish to draw the

attention of the Government to the serious concerns arising from the India–European Union Trade Agreement, particularly its adverse implications for Nashik district, which is a major hub for wine production and automobile and auto-component manufacturing. While welcoming the intent to enhance global trade, there is a significant apprehension that the reduction in import duties on European wines and automobiles may lead to low invoicing and dumping of unsold or surplus inventory into the Indian market at artificially low prices. Nashik's economy is deeply dependent on the wine value chain involving grape farmers, winery workers, logistics operators, and wine tourism, as well as on automobile manufacturing units and MSMEs employing thousands of skilled and semi-skilled workers. Increased imports at concessional rates, without adequate safeguards, may result in price suppression, job losses, farmer distress, and long-term erosion of domestic manufacturing capacity. I, urge the Government to closely monitor and prevent low invoicing and dumping practices under the Agreement; Introduce a dedicated PLI Scheme for wine and automobile sectors to support technological upgradation.

(xxv) Need to review the decision regarding proposed closure of Manjeri Bazar Post Office and Vakkethodi Post Office in Malapuram district, Kerala

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): I wish to draw the attention of the Government to the proposed closure of the Manjeri Bazar Post Office and the Vakkethodi (Mullampara) Post Office functioning under the Manjeri Postal Division in Malappuram District, Kerala. It is reported that the

Department of Posts has initiated steps to close these Post Offices despite strong public opposition and despite their satisfactory performance. The Manjeri Bazar Post Office, a fully women-staffed Post Office, has been serving a large number of account holders and plays an important role in providing accessible postal and small savings services. The earlier shifting of the Manjeri Head Post Office from Kacheripadi has already caused inconvenience to the public. The proposed closure of these Post Offices and the transfer of over 5,000 active accounts to distant locations will result in serious hardship, particularly to women, senior citizens, pensioners, and small depositors who depend on nearby postal facilities. I wish to state that this issue pertains to my Parliamentary Constituency, Malappuram, and has generated widespread public concern. I urge the Hon'ble Minister of Communications to immediately intervene, stop the proposed closures, and ensure continued access to essential postal services in the Manjeri area.

(xxvi) Need to appoint a dedicated DDO in Akashvani Kargil in Kargil district, Ladakh

SHRI MOHMAD HANEEFA (LADAKH): I wish to draw the attention of Hon'ble Minister of Information and Broadcasting to the serious challenges being faced by Akashvani Kargil, a strategically significant broadcasting station in the border district of Kargil, Ladakh. Established in 1997, Akashvani Kargil earlier functioned as an independent and full-fledged station and played a vital role in broadcasting programmes in local languages such as Purgi, Balti and Shina, thereby strengthening cultural integration and countering cross-border

propaganda from across the LoC. Following a recent administrative restructuring, Akashvani Kargil is now functioning under the Leh Cluster Head located over 230 kilometres away and does not have a dedicated Drawing and Disbursing Officer (DDO). This has led to delays in payments, administrative bottlenecks, and loss of operational autonomy, adversely affecting the production and dissemination of localised content. Routine administrative approvals now require clearance from Leh, causing avoidable hardship. Further, outdated transmission infrastructure has resulted in poor reception in remote and high-altitude areas. I urge the Government to restore a separate Cluster Head for Akashvani Kargil, appoint a DDO, strengthen local language content, and upgrade transmission infrastructure to ensure effective broadcasting in this sensitive border region.

माननीय अध्यक्ष : आइटम नंबर 13 – राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव ।

श्री सर्बानंद सोनोवाल जी ।

12.06 hrs

MOTION OF THANKS ON THE PRESIDENT’S ADDRESS

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Sir, I beg to move:

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026’.”

Sir, I realize that when I am asked by my Party to move the Motion of Thanks on the President’s Address, it is a matter of immense honour and rare privilege that has been bestowed upon me.

Hon. Speaker Sir, the Address of the Hon. President of India to the Joint Session of Parliament has been a remarkable one. It is the first in the new quarter of the 21st Century, setting the stage for the next 25 years of our nation’s journey, a crucial quarter-century when an aspirational nation surges ahead towards development, a *Viksit Bharat*, ... (*Interruptions*)

माननीय अध्यक्ष : मैं सभी माननीय सदस्यों से आग्रह करता हूँ कि वे अपने-अपने आसन पर विराजें और बात-चीत न करें ।

... (*Interruptions*)

SHRI SARBANANDA SONOWAL: It is a decisive quarter-century when an ambitious nation races ahead towards self-reliance and *Atmanirbhar Bharat*.

Hon. Speaker, Sir, it is noteworthy to mention certain important facts regarding the recent speech of hon. President. It was delivered by the first-ever President of India belonging to the *Adivasi* community. It was delivered by the second-ever *Mahila* President of our nation. Most importantly, it was delivered by the youngest Indian who became the President of a nation with the largest population in the world. This is not a string of happy coincidences; this is the manifestation of a great nation on the move towards regaining its past glory, our ancient *virasat*. These are the deliberate and decisive strategies of the largest democracy of the world on its journey towards a fair, equitable and free society. The President's Address was all-inclusive and provided an inspiring vision for the future of our nation. It showcases our Government's vision of social justice, inclusive growth and its firm commitment towards building a *Viksit Bharat*.

As a member of the tribal community from the Northeastern State of Assam, I feel extremely proud about the inclusive and equitable opportunity of growth and development guaranteed by this Government to each and every member of our society, whether it may be *Dalit*, *Adivasi*, *Garib*, *Mahila*, *Yuva* or *Annadata*. '*Sabka Saath, Sabka Vikas, Sabka Vishwas, Sabka Prayas*' is not merely a slogan but a guiding principle put to practice every moment by this Government.

Hon. Speaker, the idea of our nation as a strong, self-reliant, and

developed nation is taking shape decisively. A few centuries ago, India had drifted far from its golden era. Foreign invasion, plunders, and the exploitative colonial policies had left the country suffering with poverty and hunger. Sahitya Samrat Bankimchandra Chattopadhyay invoked the vision of a prosperous India, driven by his belief that no matter how great the challenges, India could revive its golden age. And thus, he gave the clarion call, *Vande Mataram*. This is the essence of *Vande Mataram*, Maa Bharati, the eternal idea of India.

This century would be known as Maa Bharati's century of inclusion; this century would be known as Maa Bharati's century of equitable justice; this century would be known as Maa Bharati's century of Vikas; and this century would be known as Maa Bharati's centuries of *Atmanirbharta*.

Hon. Speaker, Sir, the hon. President's Address to the Parliament is not merely a recounting of Governmental achievements. It is a powerful narrative of a resurgent civilisation, marching confidently towards its destiny under the leadership of visionary Prime Minister Shri Narendra Modi. To understand this Address, one must understand the context.

Before 2014, during the Congress-led Government, India suffered from policy paralysis, corruption-driven governance, delayed projects, disconnected regions, and worst of all, low national self-confidence. After 2014, under the dynamic leadership of hon. Prime Minister, India shows decisive leadership. Since 2014, India has embarked upon a journey of rapid growth and all-round progress with particular emphasis on Babasaheb Ambedkar's ideal of equality and social justice.

A new way of good governance has shaped the nation since 2014. Clarity and decisiveness are the hallmarks of governance. Today, the soaring vision of hon. Prime Minister Shri Narendra Modi has placed the nation at an inflection point for speedy development and prosperity.

Policies once considered impossible, are now changing the socio-economic landscape of our nation. From being a part of the fragile five economies of the world in 2014, we have today, in 11 years of rapid growth, become the fourth largest economy of the world. मोदी है तो मुमकिन है।

Hon. Speaker, Sir, today, India is the fourth largest economy in the world. This did not happen by chance. It happened because of politically strong will and economic clarity. We are now confidently marching towards a Viksit Bharat. India remains the fastest growing major economy despite global crises like pandemic, conflict, and supply chain disruption. The Address highlighted historic tax reform, the exemption of income tax up to Rs. 12 lakhs, and next generation GST reform, which has saved citizens' Rs. 1 lakh crore. Inflation, which used to be about 9 per cent, at one stage even crossed double digit during the UPA regime, fell to a remarkable 4.6 per cent in the fiscal year 2024-25. Earlier, Government used crises as excuses; this Government used crises as a catalyst.

Hon. Speaker, Sir, Digital India is not about apps; it is about empowerment. Sir, Rs. 44 lakh crore transferred directly through DBT and 25 crore people lifted out of multi-dimensional poverty. Nearly half of the global digital transactions are happening in India and UPI is becoming a global

benchmark. Earlier, file moved slowly, money leaked fast. Now, under the NDA regime, file moved digitally, money reaches beneficiaries directly.

Hon. Speaker, Sir, social justice for this Government is not about slogans; it is about dignity, delivery, and direct access.

For employment and development in rural areas, a law named Viksit Bharat - G Ram G has been enacted. This new law will ensure 125 days of guaranteed employment in villages. At the same time, it will ensure stopping corruption and leakages, for which the Government has been making efforts since long.

More than four crore *pukka* houses have been constructed for the poor, giving not just shelter but security and self-respect. More than 12.5 crore households, through the Jal Jeevan Mission, now have tap water connection, transforming health, hygiene and daily lives of women. Sanitation coverage has been expanded on an unprecedented scale, ensuring that dignity is no longer a privilege.

Through Ayushman Bharat scheme, crores of economically vulnerable citizens now have access to free quality healthcare without fear of catastrophic expenditure. The focus on the marginalised, whether through the PM-JANMAN scheme for our tribal brothers and sisters or the establishment of Eklavya Model Residential School, demonstrates that our democracy is delivering for those who need it the most. Equally inspiring is the emphasis on Nari Shakti with the empowerment of over two crore lakhpati didis, women from self-help groups who have crossed the thresholds of poverty to become symbols of

prosperity.

Hon. Speaker, Sir, at this juncture, I am compelled to contrast the era of transformation we witness today and the dark decades of despair that preceded it during the UPA regime. During the previous Congress regime, our nation endured an era defined by scam and scandal, be it the 2G spectrum scam, the coal scam and the Commonwealth Games scam. These episodes drained the Exchequer and tarnished India's global image. Corruption was rampant and the middlemen dictated the destiny of the poor. In sharp contrast today, under the dynamic leadership of the hon. Prime Minister, India has entered into an era of integrity and empowerment.

Hon. Speaker, Sir, as a proud son of the Northeast, I now stand before you to recount the remarkable journey of transformation that our nation, particularly in the Northeastern region, has witnessed over the last 11 years under the visionary leadership of hon. Prime Minister Shri Narendra Modi.

12.16 hrs

(Shri Jagdambika Pal *in the Chair*)

Every morning, India awakens in Dong, a small town in the Northeast that greets the nation with its first sunrise. Yet, for decades, this very region remained in darkness, neglected and ignored, especially by successive Congress Governments that ruled at the Centre for nearly six decades. Earlier, the Congress Party always used to take the tea community in Assam for granted. They were only honoured with a pair of *dhoti* and *kambal*, that is, a blanket. But our beloved Prime Minister Modi ji has given the highest respect to the emotion and sentiment of our brothers and sisters of the tea garden.

चाय बागानों के हमारे मजदूर भाइयों को परम आदरणीय प्रधान मंत्री जी ने जिस हिसाब से इज्जत दी है, जिस हिसाब से उनके विकास के लिए मदद की है, यह ऐतिहासिक कदम है, इसलिए हमेशा हमारा देश इन बातों को याद रखेगा जो व्यक्ति गरीबों के लिए विशेष रूप से प्रतिबद्ध है, जो मेहनत करते हैं, जो गरीबों के लिए कार्यक्रम लाते हैं, गरीबों और सामाजिक न्याय के लिए मजबूत कदम उठाते हैं, वही हैं मसीहा ऑफ द पूअर पीपल।

This is what the hon. Prime Minister has been doing for the last 11 years for the people of the Northeast and the people of the country.

Who had thought that one day the narrow roads within tea gardens will be constructed, and pregnant women will be receiving ex-gratia. Today, model schools have been constructed under the Pradhan Mantri Jan Dhan Yojana. Bank accounts have been opened for every tea garden worker for Direct Benefit Transfer.

Earlier, continuing the colonial practice during the Congress regime, my dear workers have said "*Darmah jhuket jabohi*"

सर, उस समय ऐसा ट्रेडिशन था कि तनख्वाह लेने के लिए झुकना पड़ता था और आज हमारे परम आदरणीय प्रधानमंत्री जी ने जन-धन योजना के जरिए असम के अंदर आठ लाख चाय बागान के मजदूर भाइयों के लिए बैंक अकाउंट खोलने की व्यवस्था की गयी है, जिसकी वजह से आज उनकी तनख्वाह डीबीटी के जरिए सौ प्रतिशत इज्जत से मिलती है। Earlier, continuing the colonial practice during the congress regime, they had to suffer a lot.

Today, particularly, we all know that there are 12 crore tribals living in the country. For the first time in the history of 70 years of Indian independence, the Janjatiya Gaurav Divas has been celebrated across the country in the memory of the great Bhagwan Birsa Munda because of hon.

Prime Minister. This is a great honour to the tribal people in the country. That is how the hon. Prime Minister is always working hard day and night for the upliftment of the status of the backward people in the country. I believe, that is why, he has been successful in lifting more than 25 crore poor people from the poverty line. So, this is a historical milestone and he has created this because of good governance, because of his honesty, because of his commitment and because of his *rashtrabhakti*.

Sir, the hon. Prime Minister has rediscovered the unsung hero of our country, whose effort in shaping the destiny of our nation has been totally forgotten during the Congress regime. During our time, the nationwide celebration of Bhagwan Birsa Munda's birth anniversary has started.

Sir, unlike BJP, for Congress development is always measured against electoral arithmetic. Since the North-East gave a fewer seats in Parliament, the Congress used to cast aside aspiration of the northeastern region. As a result, since Independence, the people of the north-eastern region were compelled to fight for their identity, for their existence and for their survival. A struggle born of indifference and apathy of successive Congress Governments who ruled the country for over six decades, enabled it.

Sir, we all know that during the partition era, several top Congress leaders, most notably, Pandit Jawaharlal Nehru, initially accepted the Cabinet Mission Plan of 1946, which proposed grouping this region with east Bengal, which later became East Pakistan. Regarding the strong opposition of the people here, who feared losing their distinct identity, it was Mahatma Gandhi

who stood firm urging Gopinath Bordoloi to launch a Satyagraha to safeguard the interests of Assam. That episode left a deep wound in the hearts of our people which the successive Congress Governments did a little to heal. This neglect was felt most painfully during the 1962 India-China war, when our people stood exposed and abandoned. On November 20th, following the fall of Bomdila, Prime Minister Nehru addressed the nation over All India Radio, saying his heart went out to the people of Assam. This is how the Congress treated the people of Assam and this is the Congress who always looked for power and not for the people. So, that has always been there. This is the dirty design of Congress' cruelty and that is how Congress put the entire most potential zone of the country under darkness. Our people received empathy but indifference, reinforcing the painful bullet that the North-East was left to pay for itself. In the mid-1950s, the people of Assam were compelled to launch a massive movement against Center's indifference to their demand for an oil refinery.

सर, मैं आपको बताऊं कि नॉर्थ ईस्ट के लोगों को हर चीज के लिए आंदोलन करना पड़ता था। अपने हक के लिए, अपनी पहचान को जिंदा रखने के लिए, अपनी जमीन-जायदाद और अपने इतिहास को सुरक्षित करने के लिए सड़क पर आना पड़ता था। कांग्रेस ने अपने कार्यकाल में विशेष रूप से हमारे लोगों को कभी इंसाफ नहीं दिया और हमारे लोगों को सड़क पर आंदोलन करने के लिए मजबूर किया। उन्होंने इंसाफ के लिए आंदोलन किया। वे उनको इंसाफ तो दे नहीं पाएं और उसके बदले गोलियों के जरिये उन्होंने कई लोगों की हत्याएं कीं। कांग्रेस का जो काला इतिहास है, नॉर्थ ईस्ट के लोग और भारत के लोग उस इतिहास को कभी भूलेंगे नहीं। वे हमारे देशवासियों और गरीब जनता के साथ कभी इंसाफ नहीं करते। उनको सिर्फ सत्ता चाहिए और सत्ता के जरिये देश

के खजाने को लूटने का उनका स्वभाव है। उन्होंने 55 साल से अधिक राज किया और उसके बावजूद देश को आगे नहीं बढ़ा पाए। वे देश के विकास के लिए कदम नहीं उठाए पाए। लेकिन परम आदरणीय प्रधानमंत्री जी ने देश की भक्ति भावना से सेवा की है।

परम आदरणीय मोदी जी वर्ष 2014 में जब प्रधानमंत्री बने तो उन्होंने स्पष्ट रूप से देशवासियों को कहा कि मैं सिर्फ प्रधानमंत्री के हिसाब से नहीं, बल्कि प्रधानसेवक के रूप में देशवासियों की सेवा करूंगा। आज यह साबित हुआ कि पिछले 11 साल से वे निरंतर मेहनत कर रहे हैं। उन्होंने ईमानदारी से कठोर परिश्रम किया, सही नीतियों को अपनाया, सही परियोजनाओं को हाथ में लिया और सेवा करने के लिए सही सुशासन व्यवस्था लागू की। आज सब को इंसाफ मिले, सब को सामाजिक न्याय मिले, अर्थव्यवस्था मजबूत करने के लिए सब को सुनहरा मौका मिले। यही है मोदी जी का दिल देश के लिए और वे भक्ति भावना से देश सेवा करते हैं। उसी को देशभक्त कहते हैं। आज मोदी जी ने यह साबित किया है और उन्होंने देश सेवा करने के लिए नई पीढ़ी को भी रास्ता दिखाया है। आज मोदी जी के कुशल नेतृत्व ने देशवासियों में विशेष रूप से आत्मविश्वास जगाया है और यह देश मोदी जी के नेतृत्व में निश्चित रूप से विकसित भारत बनने जा रहा है। यह निश्चित है और हर कार्यक्रम जिस हिसाब से सफल हो रहा है, आप लोगों ने यह खुद देखा है। यहां कांग्रेस के जो भी माननीय सांसदगण बैठे हुए हैं, उनको भी महसूस होना चाहिए। मोदी जी का जो कार्यक्रम है, आप उस कार्यक्रम के साथ जुड़ जाइये। ... (व्यवधान) आपके मन में जो घृणा है, नफरत है, आप नफरत से कभी भी अपने आपको बदल नहीं सकते हैं। आपको जनता कभी भी स्वीकार नहीं करेगी, क्योंकि आपका जो भी काला इतिहास है, उस इतिहास को जनता कभी भूलेगी नहीं।

सभापति महोदय, मैं आज इतना ही कहूंगा कि देश के हर वर्ग के लिए जो भी कदम उठाए गए हैं या कार्यक्रम की घोषणा की गई है, सुशासन व्यवस्था के जरिये हर कार्यक्रम सही समय पर लागू होने की वजह से सब को इंसाफ मिला है। चाहे विद्यार्थी हों, युवा हों, महिलाएं हों, किसान हों या मजदूर हों, आज सभी वर्गों को अपने जीवन को सजाने का मौका मिला है और उसकी वजह से

देश शक्तिशाली हुआ है। आप किसी भी सेक्टर को ले लीजिए। आप चाहे डिफेंस सेक्टर को ले लीजिए, पेट्रोलियम सेक्टर को ले लीजिए, चाहे शिक्षा विभाग ले लीजिए, चाहे खेल विभाग ले लीजिए, हर सेक्टर में जिस हिसाब से देश तरक्की करने लगा है, खासकर मोदी जी ने यह साबित किया है कि अगर कठोर परिश्रम ईमानदारी से किया जाए, सही नीयत हो तो निश्चित रूप से आपने जो लक्ष्य तय किया है, उस लक्ष्य को आप हासिल कर सकते हैं।

आज हमारे देशवासी बड़े सौभाग्यशाली हैं। मैं भी अपने आपको बहुत सौभाग्यशाली मानता हूं कि मुझे मोदी जी के नेतृत्व में देश सेवा करने का मौका मिला है। पॉलिटिक्स के सिलसिले में पहले लोगों में गलतफहमी थी कि पॉलिटिक्स में जो भी लोग आते हैं, वे वादा करते हैं और वादा नहीं निभाते हैं। लेकिन मोदी जी ने कहा कि मैं जो कहूंगा, उसको करके दिखाऊंगा। उन्होंने उसे करके दिखाया है। आप लोगों को यह सीखना चाहिए कि सिर्फ नफरत की भावना फैलाने से कुछ नहीं होगा। अगर आप देश से भक्ति करते हैं, तो आप हमारी विकास यात्रा से जुड़ जाइये।
... (व्यवधान)

सभापति महोदय, मुझे पोर्ट शिपिंग वाटरवेज मंत्रालय के मंत्री होने के नाते एक बात तो कहनी ही होगी कि इसी मंत्रालय को वर्ष 2014 तक कांग्रेस सरकार ने कभी भी मान्यता नहीं दी। वह पोर्ट शिपिंग वाटरवेज में बसी हुई शक्ति, संपदा और संभावना को पढ़ नहीं पाई। अगर उन्होंने इसको पढ़ लिया होता, उस पर अध्ययन और अनुसंधान किया होता, तो मुझे लगता है कि जैसे परम आदरणीय प्रधान मंत्री जी के नेतृत्व में हमने आज अलग-अलग कार्यक्रमों की रचना की है, तो वह भी इस तरह के कार्यक्रम ले पाते, जिससे देश का विकास होता। लेकिन उन्होंने इस विभाग को कोई मान्यता नहीं दी। पिछले 11 साल के अंदर जो व्यवस्था खड़ी की गई है, चाहे वह सागरमाला प्रोग्राम हो, मैरीटाइम इंडिया विजन 2030 हो, मैरीटाइम अमृतकाल विजन 2047 हो, इन सबको हम कैसे जमीनी हकीकत से जोड़ें और देश की विकास यात्रा में हम कैसे विशेष रूप से सहयोग करें, इसे हमारी सरकार ने दर्शाया है। आज आपने खुद देखा है कि मैरीटाइम नेशन होने के नाते परम आदरणीय प्रधान मंत्री जी ने यह लक्ष्य तय किया है कि वर्ष 2047 तक भारत विश्व का टॉप

फाइव शिप बिल्डिंग नेशन बनेगा । इसके लिए मैरीटाइम वीक में जो भी आयोजन किया गया था, इसके जरिए यह लक्ष्य तय किया गया है कि अगले 25 वर्ष के अंदर इस सेक्टर में 80 लाख करोड़ रुपये का निवेश होगा । This is the powerful vision developed by our hon. Prime Minister Shri Narendra Modi ji. अगर आपने ऐसा पावरफुल विजन बनाया होता, तो आप भी 55 सालों में बहुत कुछ कर सकते थे । आप विफल हुए । लोगों ने इसीलिए आपको इतिहास समझाया ।... (व्यवधान) आज आपकी किसी भी प्रदेश में जगह नहीं रही ।

परम आदरणीय सभापति महोदय, मैं तो इतना ही कहूंगा कि नॉर्थ ईस्ट में हमारे असम के अंदर, अरुणाचल प्रदेश के अंदर आप एक बार जाइए और खुद देखकर आइए कि इनके कार्यकाल में क्या हालत थी और वहां आज क्या हुआ है । आप जाकर देखिए कि क्या परिवर्तन और बदलाव हुआ है । वहां पर 70 से अधिक बार परम आदरणीय नरेंद्र मोदी जी ने दौरा किया है । He has visited there more than 70 times. He has created a history in more than 70 years of Indian Independence. But you had failed to do so. You had given a post of Prime Ministership to a person from Assam for 10 years. But during that time, you had totally failed to deliver goods to the people. But in return, the hon. Prime Minister, in the brief period of 11 years, has been able to get everything for the people -- biggest fertilizer plant, biggest refinery, biggest IIM, AIIMS hospital, industry, and all other kinds of support. Even he has given the highest respect to the cultural heritage of Assam and the Northeast. Highest respect! आप नॉर्थ ईस्ट के गमछे को ले लीजिए । आपके नेता ने तो गमछा फेंक दिया । आपको समझ में नहीं आया ।... (व्यवधान) आप सुन लीजिए । इतिहास को स्मरण कीजिए । जब महात्मा जी असम गए थे, तो गमछा देखकर उन्होंने कहा था कि इस गमछे में हमारी असम की महिला अपने सपने की रचना करती है । आप इतने बड़े एक वस्त्र को कभी भी पढ़ नहीं पाए, सीख नहीं पाए, क्योंकि हमारी विरासत के बारे में आपको कुछ भी ख्याल नहीं है ।

परम आदरणीय प्रधान मंत्री जी ने कहा है - विकास भी, विरासत भी। हमें अपने इतिहास को नहीं भूलना चाहिए। हमें अपने पुरखों को नहीं भूलना चाहिए, जिन्होंने हजारों साल पहले देश के लिए मेहनत की है, त्याग किया है, अगर आप उनको भूल गए तो आप कभी बेहतर भविष्य का निर्माण नहीं कर सकते हैं। आप भविष्य को कभी भी बढ़िया से नहीं सजा सकते हैं। परम आदरणीय प्रधान मंत्री जी ने कई कदम उठाए हैं। डॉक्टर भूपेन हजारिका सिर्फ हमारे देश के ही नहीं, बल्कि दुनिया के एक बड़े कलाकार हैं। अमेरिका हो, अफ्रीका हो, everywhere he is highly respected, लेकिन उन्होंने कभी भी भूपेन दा को इज्जत नहीं दी। असमिया लोगों ने बार-बार कहा कि आप उनको भारत रत्न दीजिए, लेकिन कांग्रेस ने नहीं सुना। परम आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने आज बिना बोले, उन्होंने खुद से कहा कि भूपेन दा को भारत रत्न देना सही है। यही बीजेपी सरकार की देश के लिए सदभावना और इज्जत है। असम हो या नॉर्थ ईस्ट हो, वे देश के अभिन्न अंग हैं। आज भारत को दुनिया में मजबूत बनाने के लिए, भारत की सुरक्षा के लिए असम और नॉर्थ-ईस्ट के जवानों ने कई बलिदान दिए हैं। स्वतंत्रता संग्राम में भी असम का जो योगदान है, इसके बारे में आप सभी को अध्ययन करना चाहिए, इतिहास को स्मरण करना चाहिए। यह ऐसा प्रांत है, जिस प्रांत को आप पहचान नहीं पाए, लेकिन परम आदरणीय प्रधान मंत्री जी ने कहा है, ये देश के अष्टलक्ष्मी हैं।

अगर असम, नॉर्थ-ईस्ट का विकास होगा, तो देश का विकास होगा। अगर नॉर्थ-ईस्ट आत्मनिर्भर बनेगा तो देश आत्मनिर्भर बनेगा। आज नॉर्थ-ईस्ट की पांच करोड़ जनता मोदी जी को अपना मानती है। मोदी जी ने अपने कठोर परिश्रम और ईमानदारी से देश के लिए काम किए हैं, इसलिए आज वे देश के प्रिय नेता बन चुके हैं। दुनिया में भारत का नाम रोशन हुआ है। पहले विकसित देश राष्ट्र के प्रधान से बड़ी इज्जत से बात नहीं करते थे, लेकिन आज आप किसी भी मंच से बोलिए, अमेरिका हो, चाइना हो, जर्मनी हो, in any part of the world, he is a highly respected leader in the world. He can bring a solution to any kind of global situation. So, this is the power of Modi Ji's vision; this is the power of his

leadership; this is the power of his commitment; this is the power of his dedication; this is the power of his devotion; this is the power of his decency and discipline in life.

So I believe, आने वाले दिनों में हमारी नई पीढ़ी ने हमारे भारत को दुनिया का सबसे शक्तिशाली विकसित देश बनाने के लिए मोदी जी के नेतृत्व में जुड़ने का मन बनाया है। देश के हर नागरिक का जिस हिसाब से आज आत्मविश्वास दोगुना हुआ है, तो मुझे लगता है कि वह दिन दूर नहीं, जब भारत दुनिया का सबसे पावरफुल विकसित राष्ट्र बनेगा और आत्मनिर्भर देश बनेगा। आप देखिए कि पहले शिपिंग सेक्टर में क्या होता था? शिपिंग सेक्टर में अपने जहाज न होने की वजह से हमें विदेशों से जहाज लाने पड़ते थे और उनको हर साल छः लाख करोड़ रुपए देने पड़ते थे। आप इससे अनुमान लगा लीजिए कि जब हम देश की इतनी बड़ी रकम विदेशी कंपनियों को देते हैं, तो देश का कितना नुकसान होता है? इन बातों को परम आदरणीय प्रधान मंत्री जी ने गंभीरता से लिया और आज उन्होंने स्पष्ट किया है कि देश में जहाज बनेंगे। हम दुनिया को ये बेचेंगे और हम ये नहीं खरीदेंगे। उन्होंने ऐसा एक शक्तिशाली मन बनाया और बजट में पॉलिसी एनाउंस की गई है। आज यह स्पष्ट हो गया है। कल यह भी कहा गया है कि देश में ही कंटेनर्स बनेंगे। हम कंटेनर्स नहीं खरीदेंगे। हर सेक्टर में चाहे डिफेंस प्रोडक्ट्स हों, मोबाइल्स हों, व्हीकल्स हों, या अदर प्रोडक्ट्स हों, in every sector, India is going to be self-reliant. यह स्पष्ट है।

मैं चाहूंगा कि परम आदरणीय राष्ट्रपति महोदया ने जो अभिभाषण यहां पेश किया है, आप सभी को उसका स्वागत करना चाहिए।

हम सभी को मिलकर स्वागत करना चाहिए क्योंकि उन्होंने जो अभिभाषण दिए हैं, उस अभिभाषण में विकास के लिए सब कुछ स्पष्ट हुआ है। देश का विकास कैसे हुआ है, इसकी एक तस्वीर उन्होंने पेश की है। यह स्पष्ट है और आपको भी मान लेना चाहिए, आप विपक्ष में हो तो क्या हुआ, देश के लिए आपको भी प्रतिबद्ध होना चाहिए। पता नहीं आप क्यों नहीं मानते हैं। मैं

एक बात कहूंगा, घृणा, कपट, अहं, दुश्मनी, भेदभाव, यह सब जहर है, इसको लेकर मत घूमिए, इसके बदले आप सकारात्मक बलिए।

HON. CHAIRPERSON: Mr. Prasun Banerjee, it is not fair that you are standing opposite to the Chair. What are you doing? If you want to make any gossiping.

श्री सर्बानंद सोनोवाल : माननीय सभापति महोदय, मैं इतना ही कहना चाहता हूँ कि इस पवित्र सदन में जो भी माननीय सदस्य हैं, चाहे ट्रेजरी बेंचज के हों या विपक्ष के हों, देश के विकास के सिलसिले में सभी को एक साथ जुड़ जाना चाहिए।

माननीय सभापति: वह असम के प्रतिनिधि नहीं हैं।

श्री सर्बानंद सोनोवाल : वह असम के प्रतिनिधि कैसे होंगे, ऑनलेस्टली स्पीकिंग, असम में कांग्रेस के लिए कोई जगह ही नहीं है, नार्थ ईस्ट में कांग्रेस की कोई जगह ही नहीं है। आपको जो भी करना था, वह आपने 55 सालों में कर दिया। आपका चेहरा उभर कर आया है, आपको असम और नार्थ ईस्ट के लोग शुभचिंतक नहीं मानते हैं, उन्होंने आपको दिल से निकाल दिया है, आप लोगों ने बहुत नाइंसाफी की है, आपने बहुत अन्याय किया है, आपने नार्थ ईस्ट के खजाने को लूटा है। You have looted the property of the entire North East. That is why, you are deprived of the people's right and that is why, you are always rejected, not accepted. You will always be rejected. That is clear. There is no point in putting your efforts in the North Eastern States in any elections.

Hon. Prime Minister is so loveable personality, not only in the North East but in the entire country and in the entire world. So, that is very clear indication that you should all come forward and join hands in the development *yatra*.

महामहिम राष्ट्रपति महोदय जी ने जो अभिभाषण पेश किया है, मैं उसके समर्थन के लिए सभी लोगों से आग्रह करता हूँ, आप भी साथ दें। इन्हीं शब्दों के साथ मैं अपनी वाणी को विराम देता हूँ।

श्री तेजस्वी सूर्या (बंगलौर दक्षिण) : सभापति महोदय, आपने मुझे राष्ट्रपति जी के अभिभाषण के संदर्भ में माननीय सर्बानंद सोनोवाल जी द्वारा लाए गए धन्यवाद प्रस्ताव पर समर्थन देने का मौका दिया है, इसके लिए मैं आपका हृदय से आभार व्यक्त करता हूँ। *Sabhapati Ji*, this is the twelfth year of the Narendra Modi Government and the first speech of the hon. President to this august House in the second part, the most important part of the *Amrit Kaal*, the two decades that are most important to lay the foundation for a *Viksit Bharat*. This Speech of the hon. President comes at a time when India today, despite the global economic slowdown, is the world's fastest growing large economy. It comes at a time when India has lifted 25 crore people out of poverty; it comes at a time when our people are given wings to their aspirations; it comes at a time when the youth of India, the *Yuva Shakti*, are being empowered to be the future torch-bearers of this hoary great civilisation.

Sabhapati ji, in the last 12 years, the popularity and political capital of our Government and our Prime Minister is on a constant increase. Twelve years is a very long time in a competitive democracy like ours. In the same 12 years, many other democracies have seen many leaders come and go. We have seen how in the United States, in the United Kingdom, in Japan, in Italy, and in many countries like us, we have a thriving democracy. Many leaders have come and gone. But, it is to the testament of the Prime Minister's dedication, his delivery of governance, that not once, not twice, but consecutively third time the Prime Minister has been re-elected to Office with thumping majorities, and our popularity and political capital is only increasing.

सभापति महोदय, मैं कल राष्ट्रपति जी का अभिभाषण पढ़ रहा था। चूंकि पिछले 10 सालों से अभिभाषणों में हम सब भाग ले चुके हैं और यहां बैठकर सुनने का मौका जनता ने मुझे दिया है। पूरे देश का लंबा सफर हमने पिछले 10 सालों में किया है। स्वाभाविक तौर पर मैं यूपीए के कालखंड के राष्ट्रपति जी के अभिभाषणों को एक बार देख रहा था। To put into context the journey of development the country has done in the last 10 years, I want to read the 10 speeches, delivered during the 10 years of the UPA Government, of the then hon. President. उन सभी भाषणों के एक-दो साल आपके माध्यम से देश के सामने प्रस्तुत करना चाहता हूं because that will be a stark example, a reminder to the country of what was 'a lost decade of opportunity' and what is today 'a decade of transformation' under Narendra Modi.

माननीय सभापति जी, पिछले 10 सालों में सबसे बड़ा जो चेंज देश में हुआ है, वह यह है कि पिछले 10 सालों में राष्ट्रपति जी के हर अभिभाषण में करप्शन के, करप्शन के स्कैम्स के या स्कैंडल्स के एक उल्लेख की भी जरूरत नहीं पड़ी because we have delivered the most honest Government in the last 10 years. This has been the biggest achievement of this Government. माननीय सभापति जी, मैं आपको वर्ष 2011 का राष्ट्रपति जी के अभिभाषण का एक वाक्य पढ़ना चाहता हूं। This is what the then hon. President said in her Address:

"There has been a grievance in some quarters that the benefits intended for the poor through anti-poverty programmes have not reached them in full measure."

वर्ष 2011 में बजट भाषण में राष्ट्रपति जी ने ये शब्द कहे थे। करप्शन का सबसे बड़ा बोझ, सबसे बड़ा नुकसान देश के गरीब को होता था, and contrasted it to today, when in 2026, the hon. President said in her Address:

“My Government is institutionalizing transparency and honesty in systems. In the last one year, my Government has transferred benefits worth more than Rs. 6.75 lakh crore directly to the beneficiaries through Direct Benefit Transfer.”

In the 2011 Budget Speech, the President said that the benefits intended for the poor are not reaching them in the right measure, and here in 2026, the Government has transferred Rs. 6.7 lakh crore through Direct Benefit Transfers in the accounts of the people of this country.

The difference is unmistakable. The then Government of UPA acknowledged failure in delivery whereas the Modi Government has ensured delivery with dignity. What was once rhetoric has now become a reform, and what was once leakage is now replaced with direct benefit transfer. This is the stark example between UPA and today's era of good governance.

Sabhapati ji, the other most important aspect of contrast lies in how the earlier government handled the country's economy.

महोदय, यूपीए के 10 साल हाई-इन्फ्लेशन और लो-ग्रोथ के 10 साल थे। पॉलिसी पैरालिसिस के 10 साल थे। जब आप यूपीए के कार्यकाल के 10 साल के राष्ट्रपति महोदय के अभिभाषण देखते हैं, मैं तो उन्हें देखकर हैरान हो गया, हर भाषण में फेल्योर का एक्सप्लेनेशन होता था। फेल्योर के एक्सक्यूजेज होते थे। मैं वर्ष 2009 के राष्ट्रपति महोदय के अभिभाषण का जिक्र करना चाहता हूँ। राष्ट्रपति जी के वर्ष 2009 के अभिभाषण में कहा जाता है कि “India is facing low growth. It will require meeting the challenge of restoring economic growth, which is now hurt by global economic slowdown, back to a higher growth path. High growth is necessary to provide Government the capacity to

expand opportunities for employment.” यह वर्ष 2009 का एक्नॉलेजमेंट है।

The things changed in 2010. The President said in 2010 “The current financial year is expected to see a slowing down of growth on account of the global recession.” यह अभिभाषण वर्ष 2010 का है। वर्ष 2011 में लो-ग्रोथ और हाई-इन्फ्लेशन तो कॉमन बन चुका था, रूटीन बन चुका था और वर्ष 2011 में इसका पुनः जिक्र होता है। “We have gone through a difficult year for our country. Inflation has become a problem in the past year.” The same script continued in the years 2009, 2010 and 2011.

वर्ष 2013 का अभिभाषण देखिए। It says “We are burdened by gathering anxieties about economic slowdown, job security, employment prospects. People are concerned about the security of our women and children. The past year has been a very difficult one for the global economy. Europe is in recession. Most emerging markets are growing very slowly. It has been a difficult year for India also. Both global and domestic factors have affected our growth. The Indian economy is currently experiencing slower growth. Real GDP grew by 5.4 per cent in the first half of the current fiscal year. This is significantly lower than the average of around 8 per cent in the last decade.” यह वर्ष 2013 का अभिभाषण है। The Government put this on record. In the 10 years of UPA, the entire economic narrative was of slowdown, of inflation, of anxiety, of youth having no jobs, and most importantly, it was a narrative of excuses.

महोदय, मैं आज के अभिभाषण का कंट्रास्ट आपके सामने रखना चाहता हूँ। The hon. President addressed the country and said “over the last 11 years, the economic foundation of the country has grown significantly stronger. Despite

various global crises, India has remained the fastest growing major economy in the world. India has further improved its record in keeping inflation under control. It is directly benefiting the poor and middle class. As a result of the policies of my Government, the income of our citizens has increased, the savings has grown and their purchasing power has also increased.”

ऐसा नहीं था कि पिछले 10 साल में हमने चैलेंजेज फेस नहीं किए। We faced a once in a century pandemic. But we did not blame our domestic economic record because of a pandemic.

महोदय, मैं कहीं पढ़ रहा था कि what is the difference between great leadership and weak leadership. वीक लीडरशिप एक्सक्यूज देती है, वीक लीडरशिप बोलती है कि because of this reason we are not able to do it. ग्रेट लीडरशिप यह होती है, despite these challenges we are doing it. यह बिकॉज ऑफ और डिस्पाइट ऑफ का जो फर्क है, यही बीजेपी और कांग्रेस के बीच का फर्क है। यही नरेन्द्र मोदी जी और कांग्रेस पार्टी के बीच का फर्क है। This is despite a global, once in a century pandemic, despite disruption of global supply chains and despite unprecedented global economic headwinds. Europe is slowing down today; emerging economies, developed economies around the world have slowed down today; but we have not made this as an excuse. Despite these challenges, the country is today the world's fastest growing large economy in the world. This is the strength of how we have managed the macroeconomic fundamentals in the last ten years. It has come after a lot of hard work. I will come there in the next portion.

Hon. Chairperson, Sir, while this was the contrast of the economy, this was the contrast of the corruption and transparency eras, the other very

important contrast of the Congress era and the Narendra Modi era of today is this. It is very important to recollect this, because we easily forget the journey that we have made. Especially, as a youngster representing a generation that has seen through this, and also speaking for those young people who have perhaps lived through the dangerous decade of the UPA when they were very small, when they were very young, it is very important to recollect the horrendous ten years, so that we appreciate the journey that we have made.

Hon. Chairperson, what was the internal security situation of the country? मैं यूपीए सरकार के समय हुए राष्ट्रपति के अभिभाषणों के वाक्यों का जिक्र करना चाहता हूँ। In 2010, it was said, "Infiltration of terrorists from across the Line of Control in Jammu and Kashmir has gone up". This was the acknowledgement made in the year 2010. In 2011, did things change? Did the Government do anything? In 2011, the Government again said, "Certain parts of the country have suffered from unacceptable high levels of violence, especially areas affected by Left-wing extremism and Kashmir Valley".

In 2012, it was again said, "The bomb blasts on 13th July, 2011, in Mumbai and 11th September, 2011, in Delhi are a grim reminder that terrorist modules continue to be active in the country. In 2011, 18 terrorist modules were neutralised – terrorism, fundamentalism, ethnic violence and Left-wing extremism continue to pose major challenges". This was a statement made in 2012. क्या वर्ष 2013 में स्थिति सुधरी? वर्ष 2013 में सरकार पुनः कहती है।... (व्यवधान) टेररिज्म की बात कहते हैं, तो आपको क्यों परेशानी हो रही है?... (व्यवधान) जब हम टेररिज्म की बात कहते हैं, तो आपको क्या तकलीफ हो रही है?... (व्यवधान) आप धीरज दिखाइए और

बैठिए ।... (व्यवधान) आप सुनिए, और भी काफी चीजें हैं ।... (व्यवधान) वर्ष 2013 में क्या स्थिति सुधरी है? ... (व्यवधान)

In 2013, they said, "Some parts of our country have in the recent past witnessed communal incidents. Incidents of Left-wing extremist violence have shown a declining trend. The number of deaths in Naxal violence declined from 611 in 2011 to 414 in 2012. compared with 2011, the number of fatalities in incidents of terrorist violence in 2012 has declined by nearly half".

सभापति महोदय, इन लोगों को शर्म आनी चाहिए ।... (व्यवधान) ये लोग किस अचीवमेंट पर अपनी पीठ थपथपा रहे हैं? In 2012, the number of deaths has come down to only 400 from 600. Is this their achievement? Is "Compared with 2011, the fatalities owing to terrorist violence has come down to half" their achievement? क्या इनका यह अचीवमेंट है?... (व्यवधान) कांग्रेस पार्टी ने 10 साल तक इस देश की इंटरनल सिक्योरिटी को इस प्रकार से कॉम्प्रोमाइज कर दिया है । This is the certificate. यह मेरा वाक्य नहीं है । These are all the statements of their own Governments made in this very august House.

सभापति महोदय, ये 10 साल उनके थे । ... (व्यवधान) मैं अपने 12 साल पर भी आता हूं ।... (व्यवधान) आपको यह सब सुनकर दिक्कत हो रही है । ... (व्यवधान)

HON. CHAIRPERSON: You can take note, the Leader of Opposition shall respond.

(Interruptions)...

श्री तेजस्वी सूर्या : सभापति महोदय, 10 साल तक देश लेफ्ट विंग एक्सट्रीमिज्म से ग्रसित था । ... (व्यवधान) देश के कोने-कोने में टेररिस्ट अटैक होते थे । महिलाएं, बच्चे कोई भी सुरक्षित नहीं थे । This was the internal security situation of the country. आज माननीय राष्ट्रपति

जी अपने भाषण में यह उल्लेख करते हैं। “India has proved that power can be used with responsibility and prudence. The world has witnessed the valour and prowess of the Indian Defence Forces during Operation Sindoor. Using its own resources, our country destroyed the base camps of terrorists. My Government has sent a strong message that any terrorist attack on India will receive a firm and decisive response. The suspension of the Indus Water Treaty is also a part of India's fight against terrorism”. यह आतंकवाद के सामने भारत की जिम्मेदारी है, यह नरेन्द्र मोदी के भारत की जिम्मेदारी है।

13.00 hrs

Hon. Chairperson, the other biggest achievement that we have done is the near elimination of Left-wing extremism in this country. राष्ट्रपति जी ने इसका उल्लेख किया है -

“In line with the policy of my Government, security forces have acted decisively against Maoist terror. Today, the challenge of Maoist terror has been reduced to just eight districts from 126 districts. Out of these, only three districts remain the most affected.”

That day is not far when the country will witness complete eradication of Maoist terror. मैं देश के युवाओं की ओर से विशेष रूप से माननीय गृह मंत्री जी को धन्यवाद करना चाहता हूँ। He has single-handedly, decisively eliminated Maoist terrorism in this country. This is one of the biggest achievements of this Government.

सभापति जी, यूपीए सरकार के दस साल के भाषणों में कश्मीर का जब-जब उल्लेख हुआ था, वह टेरिज्म या वॉयलेंस के उल्लेख के साथ ही हुआ था। वर्ष 2014 के बाद, आर्टिकल-370 हटाने के बाद पहली बार कश्मीर का उल्लेख डेवलपमेंट के साथ, ग्रोथ के साथ और युवाओं की

नयी शक्ति और विकास के साथ हो रहा है। This is the change in the language of the Government, in the speeches that this Parliament has recorded.

Hon. Chairperson, there is one other important issue that the country must understand. जब देश में इतने सारे टेररिस्ट अटैक्स होते थे, तब उन टेररिस्ट अटैक्स के विषय पर कांग्रेस पार्टी का क्या रिस्पॉन्स था? मैं आपको बताता हूँ कि उनका रिस्पॉन्स क्या था, आप सुन कर हैरान हो जाएंगे।

Hon. Chairperson, our response to terrorist attacks has been clear. When Uri Attack happened, we responded with a surgical strike. When terrorism struck again, we responded with an air strike in Balakot. Under this very Government, we responded with 'Operation Sindoor'. We responded to them in the language that the terrorists understand. ... (*Interruptions*)

सभापति जी, मैं आपको बताना चाहता हूँ कि यह नरेन्द्र मोदी सरकार का रिस्पॉन्स था। कांग्रेस सरकार का टेररिज्म के ऊपर क्या रिस्पॉन्स था?... (व्यवधान)

13.03 hrs

(Hon. Speaker *in the Chair*)

In 2010, they made a categorical reference towards terrorism in the President's Address. वहां ये उल्लेख करते हैं –

“Our unity and social harmony is the best answer to the terrorists and their divisive designs. Hence, the Government is committed deeply to protecting our social fabric and proposes to move the early passage of the Communal Violence Bill, 2005 in the Session of Parliament.”

यह बिल क्या था? That was a Bill that presumed guilt on the Hindus of the country, a Bill that gave a legal presumption that the majority will be default

perpetrators of violence. वर्ष 2010 में कांग्रेस सरकार यह बोलती है that this should be the response to terrorists. ...(Interruptions) आप लोगों को शर्म आनी चाहिए ।... (व्यवधान) टेरेरिस्ट के डिजाइन को देश में लागू करने का काम कांग्रेस सरकार ने वर्ष 2009-2010 में करने का प्रयास किया था ।... (व्यवधान)

अध्यक्ष जी, यह नेशनल सिक्योरिटी की बात है ।... (व्यवधान) हमने नक्सलवाद पर चर्चा की ।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप राष्ट्रपति अभिभाषण के नज़दीक ही बोलिए ।

श्री तेजस्वी सूर्या : अध्यक्ष जी, ये राष्ट्रपति अभिभाषण के ही उल्लेख हैं ।... (व्यवधान)

माननीय अध्यक्ष : हां, आप वही बोलिए ।

श्री तेजस्वी सूर्या : अध्यक्ष जी, मैं वही बात कह रहा हूं । जो मैंने कहा, वह वर्ष 2010 के राष्ट्रपति अभिभाषण से उल्लिखित है ।... (व्यवधान) यह उनकी स्टेटेड पॉलिसी थी ।... (व्यवधान) Their response to terrorism was not surgical strike. Their response to terrorism was to bring the Communal Violence Bill. यह कांग्रेस पार्टी का डिजाइन था ।... (व्यवधान)

अध्यक्ष जी, हम इकोनॉमी के कम्पैरिजन में देखें, इंटरनल सिक्योरिटी, लेफ्ट विंग एक्सट्रीमिज्म के कम्पैरिजन में इसको देखें ।... (व्यवधान)

अध्यक्ष जी, अब मैं विमेन रिज़र्वेशन बिल के ऊपर आता हूं ।... (व्यवधान) यह बहुत इंटेरेस्टिंग चीज़ है । वर्ष 2009 के राष्ट्रपति अभिभाषण में कहा जाता है -

“Early passage of Women’s Reservation Bill, providing for one-third reservation to women in State Legislatures and in Parliament is my commitment.”

अब मैं वर्ष 2010 में आता हूं । वर्ष 2010 में पुनः रिपीट होता है-

“My Government is committed to ensuring early passage of the Women's Reservation Bill.”

अध्यक्ष जी, वर्ष 2012 में पुनः रिपीट होता है-

“My Government has introduced the Constitution (Amendment)

Bill to provide reservation for women.”

In 2013, यह conveniently drop हो जाता है। वर्ष 2009, 2010, 2011, 2012 में बार-बार यही प्रॉमिस दिया जाता है। But promise remains a promise until Shri Narendra Modi comes and promises, and delivers on the commitment of women's reservation. यही फर्क है।

अध्यक्ष जी, यही हालत ‘वन रैंक वन पेंशन’ पर भी हुआ। इनका सिर्फ रेटोरिक है, रिफॉर्म नहीं है। प्रॉमिस है, कभी कमिटमेंट में लागू नहीं होता है।

अध्यक्ष जी, कल मैंने कांग्रेस के वर्ष 2004 से 2014 तक, दस साल के भाषण को पीडीएफ में ओपन करके की-वर्ड सर्च किया। क्या उन्होंने भारत के सांस्कृतिक विरासत के बारे में, अपने सिविलाइजेशन के बारे में, कल्चर के बारे में और अपने मंदिरों, भाषाओं, विरासत के बारे में उल्लेख किया है? मैंने पीडीएफ में की-वर्ड सर्च करके दस साल के भाषण को देखा है।

अध्यक्ष जी, you will be shocked. सिर्फ एक जगह पर स्वामी विवेकानंद जी के 150वें बर्थ एनिवर्सरी के सेलिब्रेशन का फुटनोट छोड़ कर कांग्रेस के पूरे दस साल के कार्यकाल में भारत की संस्कृति, विरासत, सिविलाइजेशनल वैल्यू के बारे में जिक्र भी नहीं हुआ है। This is all part of the record of this country. ... (Interruptions)

माननीय अध्यक्ष: अगर आपके पास कोई रिकॉर्ड है तो आप बोल दीजिए। क्या आप रिकॉर्ड के बारे में बोलना चाहते हैं? माननीय सदस्य ने जो आरोप लगाया है, उसके बारे में यदि आपके पास कोई रिकॉर्ड है तो आप बोल दीजिए?

... (व्यवधान)

श्री हैबी ईडन (एरनाकुलम) : अध्यक्ष जी, मैं रूल के बारे में बोल रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष: आप रूल को छोड़िए।

... (व्यवधान)

श्री तेजस्वी सूर्या : अध्यक्ष जी, मैं इनको चैलेंज करना चाहता हूँ। ऐसा नहीं है कि यह मेरे घर का कोई डॉक्यूमेंट है। यह पार्लियामेंट का रिकॉर्ड है। I challenge any Member of Parliament from the Congress to show one sentence on the civilizational integrity of this country mentioned in the President's Addresses in those 10 years. उनका कमिटमेंट ही नहीं है।

Sir, compare this with what Narendra Modi ji did. वर्ष 2014 में जब हम पहली बार आते हैं तो अपने देश से वादा करते हैं। We promised the country that we will do technology, and we will also improve tradition. ट्रेडिशन और टेक्नोलॉजी दोनों के बारे में भारत में यदि कोई इम्प्रूवमेंट किया है तो भारत में पहली बार नरेन्द्र मोदी सरकार ने किया है।

I want to mention about the National Heritage City Development and Augmentation Yojana (HRIDAY) 2015. ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्य, प्लीज पहले मेरी बात सुनिए।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, आपके पार्टी के लोग आपका नाम नहीं लेंगे, तो भी मैं आपको पांच मिनट बोलने की इजाजत दूंगा। आप इनकी बात खत्म कर लेने दीजिए।

... (व्यवधान)

माननीय अध्यक्ष: क्या आप राहुल गांधी जी से पहले बोलना चाहते हैं?

... (व्यवधान)

श्री तेजस्वी सूर्या : अध्यक्ष जी, मैं तो यहां अपने हाथ में दस साल के यूपीए के पूरे स्पीचेज को प्रिंट आउट लेकर आया हूँ।... (व्यवधान)

SHRI HIBI EDEN: Sir, the hon. Member, Shri Tejasvi Surya has mentioned the period from 2004 to 2014, भारत की संस्कृति के ऊपर कांग्रेस के किसी भी सदस्य ने कुछ

भी नहीं बोला है। पी.टी. थॉमस, फॉर्मर मेम्बर ऑफ पार्लियामेंट ने श्री नारायण गुरु और इंडियन कल्चर के बारे में, सिलेबस में उनके बारे में जो जगह होना चाहिए, श्री नारायण गुरु जी के बारे में बहुत सारी चीजें बोला हैं। माननीय सदस्य ऐसे कैसे बोल सकते हैं कि उन्होंने कुछ नहीं बोला है?

How can he say that? ... (*Interruptions*)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : माननीय अध्यक्ष जी, सम्माननीय सदस्य का ध्यान केरल में है, यहां नहीं है। तेजस्वी सूर्या जी जो कह रहे हैं, वह यह कह रहे हैं कि राष्ट्रपति अभिभाषण में भारतीय संस्कृति, भारतीय भाषाएं और भारतीय परंपरा का जिक्र नहीं है, वह कांग्रेस के किसी सम्माननीय सदस्य के भाषण से कह रहे हैं। ये राष्ट्रपति अभिभाषण के बारे में बात कर रहे हैं। उनको इतना मालूम होना चाहिए।

श्री तेजस्वी सूर्या : मैंने तो इन्हें समझाने का प्रयास किया है।... (व्यवधान)

माननीय अध्यक्ष : नहीं, आप मत समझाइए, सब समझदार हैं।

श्री तेजस्वी सूर्या : अध्यक्ष जी, मैंने एक्सपेक्ट किया था इसलिए मैं उनके दस साल के भाषणों की प्रतियां प्रिंट आउट करके आया हूँ। ये मैं उन्हें देता हूँ। ... (व्यवधान) आप दस साल की स्पीचेस को लाइन बाय लाइन देखिए, अगर आपको मिलता है, तो आप देश को दिखाइए contrast this to what we did.

अध्यक्ष जी, वर्ष 2015 में नरेन्द्र मोदी जी आते हैं और हमने हृदय स्कीम शुरू की, हमने प्रसाद स्कीम शुरू की। हमने टेम्पल टाउंस का डेवलपमेंट किया। स्वदेश दर्शन शुरू हुआ। हमने देश को एक भारत, श्रेष्ठ भारत की कल्पना दी। हमने केदारनाथ धाम और चार धामों की यात्रा के लिए इंफ्रास्ट्रक्चर का काम किया। ... (व्यवधान) विश्वनाथ धाम के कॉरिडोर का प्रोजेक्ट हुआ, महाकाल का प्रोजेक्ट हुआ। अध्यक्ष जी, किरीटप्राय के रूप में इन सबको एक ताकत देने के लिए भव्य राम मंदिर का भी उद्घाटन नरेन्द्र मोदी जी के कार्यकाल में हुआ। ... (व्यवधान)

अध्यक्ष जी, यह क्यों महत्वपूर्ण था, क्योंकि दशकों तक, सदियों तक भारत कॉलोनाइज्ड हो गया था और इस कॉलोनाइजेशन की वजह से इस देश में एक प्रकार का इंफेरियारिटी

कॉम्प्लेक्स आ गया था। ... (व्यवधान) मुझे इस देश का युवा होने के नाते यह कहने में अत्यंत गर्व है कि इस साल के राष्ट्रपति के अभिभाषण में we have said something that no Government in independent India's history has ever said.

मैं राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव पर बोलना चाहता हूँ कि -

“From the cultural perspective, India is among the richest nations in the world. Through Macaulay's conspiracies, a sense of inferiority was instilled.” ...

(Interruptions)

माननीय अध्यक्ष : माननीय सदस्य, बोलिए।

... (व्यवधान)

श्री तेजस्वी सूर्या : अध्यक्ष जी, पहली बार देश के संसदीय इतिहास में राष्ट्रपति अभिभाषण में यह उल्लेख किया गया है -

“Through Macaulay's conspiracies, a sense of inferiority was instilled among the people of India during the colonial period.

Now, for the first time since independence, my Government has shown the courage to strike a blow on this.”

यह पहली बार किसी सरकार ने कॉलोनाइजेशन के ऊपर, मैकाले की कांस्पीरेसीज के ऊपर, डिक्लोनाइजेशन के ऊपर बात कही है। ... (व्यवधान) This is the contrast of the last two years. This is the civilisational difference between the approach of the BJP and the Congress.

अध्यक्ष जी, हमने सुना है, कांग्रेस हमेशा कहती है कि अरे, मनरेगा भी हमने शुरू किया था, डीबीटी भी हमने शुरू किया, आधार भी हमने शुरू किया था, ये सब भी हमने शुरू किया था। ... (व्यवधान) अध्यक्ष जी, मैं आपको बताना चाहता हूँ कि जब मैं रिसर्च कर रहा था, तो एक बहुत इंटरेस्टिंग चीज निकलकर आई कि इनके रिन्यूएबल एनर्जी के टारगेट्स, इनके पूरे दस साल के

राष्ट्रपति अभिभाषणों में मेगावाट्स में लिखा जाता है ।... (व्यवधान) नरेन्द्र मोदी जी के देश के प्रधानमंत्री बनने के बाद पहली बार गीगावाट्स का ड्रीम इस देश में होता है । ... (व्यवधान) नेता बड़े थे, लेकिन सोच छोटी थी, यह कांग्रेस की असलियत है । हम दोनों के बीच फर्क बहुत है । ... (व्यवधान)

अध्यक्ष जी, हिन्दी के एक कवि की बात मुझे याद आ रही है -

"सिर्फ पानी व पसीने में बड़ा अंतर है,

एक पत्थर व नगीने में बड़ा अंतर है ।

अरे, मुर्दा घड़ियों की तरह वक्त बिताने वालों,

साँस लेने में व जीने में बड़ा अंतर है ।"

अध्यक्ष जी, यह बीजेपी और कांग्रेस के बीच का फर्क है ।... (व्यवधान)

अध्यक्ष जी, मैं एक और महत्वपूर्ण विषय, जो देश की युवाशक्ति से संबंधित है, उसके ऊपर देश का ध्यान आकर्षित करना चाहता हूँ । ... (व्यवधान) अध्यक्ष जी, पिछले दस साल में सबसे बड़ा जो चेंज देश में आया है, मैं मानता हूँ कि जो इंफ्रास्ट्रक्चर बिल्ड करने से कठिन है । ... (व्यवधान) पैसा डालें, तो बिल्डिंग्स खड़ी हो जाती हैं, फ्लाईओवर्स बन जाते हैं, एयरपोर्ट्स बन जाते हैं, पर एक देश का, एक समाज का कल्चर चेंज करना, एक बिहेवियर ऑफ पैटर्न में बदलाव ले आना, एक एस्पिरेशन में बदलाव ले आना, ये सबसे कठिन चीज होती है ।

अध्यक्ष जी, 10 साल पहले इस देश के युवा का एस्पिरेशन क्या होता था । सबसे अच्छे पढ़े-लिखे नौजवान का भी एस्पिरेशन एक सरकारी नौकरी लेने का होता था । अगर किसी को सरकारी नौकरी नहीं मिली, तब वह जा कर प्राइवेट में काम करता था, It was looked down upon. जब प्राइवेट में भी उनको काम नहीं मिलता था, as the last resort of a loser, वह बिज़नेस करने के लिए जाता था । यह दस साल पहले देश की स्थिति थी । पर आज देश के एस्पिरेशन में बदलाव हो गया है । आज देश के युवा जॉब सीकर नहीं, आज जॉब गिवर बनना चाहते हैं । Entrepreneurial Revolution देश में हुआ है । It is very rare.

अध्यक्ष जी, मैं आपको दिखाना चाहता हूँ कि जैसे मैंने सांस्कृतिक विरासत के बारे में उल्लेख किया। उसी तरह की ही स्टडी में दस साल के यूपीए के भाषणों में entrepreneurship, startup, ease of doing business, economy strengthening, deregulation, and decriminalisation ऐसे आठ-दस कॉम्बिनेशंस में मैंने वर्ड सर्च किया। दस साल के भाषणों में एक बार भी स्टार्ट-अप का जिक्र नहीं है। एक बार भी entrepreneurship का जिक्र दस साल में नहीं है। एक बार भी डीरेग्युलेशन, ईज़ ऑफ़ डूइंग बिज़नेस, पीएलआई, ऐसी एक स्कीम का भी उल्लेख नहीं है।

The biggest challenge that we have seen in the last 10 years is Shri Narendra Modi has given the young of India a new vocabulary of building India.

आज देश के युवा एंजल इनवेस्टमेंट के बारे में बात कर रहे हैं, आईपीओ की बात कर रहे हैं, मुद्रा के बारे में, स्टैंड-अप के बारे में, पीएलआई के बारे में, कंपनी का आईपीओ निकालने के बारे में बात कर रहे हैं। दस साल पहले देश के युवाओं के शब्दकोश में ही यह शब्द नहीं था। This change is what Narendra Modi's *sarkar* has brought to this country and this is the difference that has come. ... (व्यवधान)

13.18 hrs

At this stage, Shri Kalyan Banerjee, Shri Naresh Chandra Uttam Patel and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष जी, मैं एक-दो मिनट में वाइंड-अप कर रहा हूँ। ... (व्यवधान) कन्नड़ में कहा जाता है। ... (व्यवधान) एक कवि ने बोला है। ... (व्यवधान)

“Mooru sagara, nooru Mandira, Daiva saviraviddarenu?

Gange iddare, Sindu iddare, giri Himilayaviddare,

Vedaviddare, bhoomi iddare, ghana parampare iddarenu sarthaka?

Deshada yuvakare malagi nidrisuttiddare?”

अध्यक्ष जी, इसका मतलब यह है कि तीन सागर हों, सौ मंदिर हों, हजारों देवता हों, गंगा-सिंधु हों, हिमालय पर्वत हो, वेद-धरती हो, गौरवशाली परंपरा हो। लेकिन यदि देश के युवा सोए रहे, दिशाहीन भटकते रहे तो इन सबका क्या अर्थ है। ... (व्यवधान) यह इसका मतलब है। ... (व्यवधान) दस साल तक देश के युवाओं को दिशाहीन कर दिया था। ... (व्यवधान) दस साल तक देश के युवाओं को जाग्रत करने के लिए प्रयास ही नहीं हुआ था। ... (व्यवधान) पहली बार नरेंद्र मोदी जी के नेतृत्व में आज देश के युवा जाग चुके हैं। ... (व्यवधान) आज देश के युवा नया भारत बनाने का संकल्प कर चुके हैं। ... (व्यवधान)

अध्यक्ष जी, मैं दो मिनट में समाप्त करता हूँ। ... (व्यवधान) अध्यक्ष जी, और एक बहुत इंटरस्टिंग विषय निकल कमर आता है, जब हम दस साल के इनके भाषणों के ऊपर सर्च करते हैं। मैं दस साल के भाषणों में विकसित भारत का या डेवल्प्ड इंडिया का या सुपर पॉवर इंडिया का क्या जिक्र है, इसका भी मैं सर्च किया। दस साल के इनके पूरे भाषणों में विकसित भारत का, डेवल्प्ड इंडिया का उल्लेख भी नहीं दस साल के भाषणों में हुआ है। देश के युवाओं के सामने एक डेवल्प्ड इंडिया का, एक विकसित भारत का लक्ष्य भी इन लोगों ने नहीं रखा था। उसको हासिल करने की बात छोड़िए।

यह फर्क है। जिसके हृदय में भारत के प्रति भक्ति होती है, वह भारत को विकसित बनाने का काम करता है। ... (व्यवधान) अध्यक्ष जी, जिनकी नीयत ठीक नहीं है, नीति क्लियर नहीं है, उनकी नीति भी ठीक नहीं होती है। ... (व्यवधान)

अध्यक्ष जी, मैं समझ सकता हूँ कि इनकी क्या तकलीफ है। मैं समझ सकता हूँ कि आप सबकी तकलीफ क्या है। मैं पढ़ रहा था कि राहुल गांधी जी के नेतृत्व में इंडिया एलायंस और कांग्रेस पार्टी की चुनावों में लगातार 95 हार हो चुकी है। ... (व्यवधान) अभी पांच राज्यों के चुनाव आने वाले हैं। पश्चिम बंगाल के सभी वरीष्ठ सांसद भी बहुत तकलीफों में जुड़े हैं। मैं राहुल गांधी जी और इंडिया एलायंस को सेंचुरी की एडवांस कांग्रेस चुलेशन देना चाहता हूँ। ... (व्यवधान) आप पश्चिम बंगाल से, केरल से, तमिलनाडु और हर जगह से खाली होंगे। हर जगह नरेन्द्र मोदी नेतृत्व

वाली भारतीय जनता पार्टी की सरकार सामने आएगी। India today is on the cusp of a new economic revolution. पिछले 10 सालों में हमने फाउंडेशन करने का काम किया है। ... (व्यवधान) In the last one year, Pradhan Mantri ji's 'Reform Express' is going at full speed to promise the new generation of Indians a life, a quality of infrastructure, a quality of living that no generation in India has seen before. Ursula von der Leyen ji, President of the European Commission, visited India on the occasion of Republic Day and after a meeting with the hon. Prime Minister, she had put a tweet. She said, "A successful India makes the world more stable, more prosperous and secure. We all benefit with India's growth." This is stated by the President of the European Commission. When India grows, India will grow not to dominate the world, India will grow to transform the world. This is the commitment the hon. Prime Minister has given to the youth of this country. The hon. President in the conclusion of her address, gives a call to the nation, especially to the Members of Parliament from all across the aisles to become united in the matter of security of the country and the aspiration of a *Viksit Bharat*.

आइए, हम विकसित भारत के इस बड़े लक्ष्य का सामना करने के लिए, इस संकल्प को सिद्ध करने के लिए छोटे-मोटे पॉलिटिकल डिफरेंसेस को पीछे छोड़कर देश के लिए एकजुट होकर उसे आगे बढ़ाने का काम करें। ... (व्यवधान)

अध्यक्ष जी, आपने महामहिम राष्ट्रपति जी के अभिभाषण पर मुझे अपनी बात रखने का मौका दिया, उसके लिए मैं आपको हृदय से धन्यवाद देता हूँ और भारत माँ की सेवा में हम सब दिल से काम करें, इसी अपेक्षा के साथ मैं आपको फिर से धन्यवाद देता हूँ। ... (व्यवधान)

भारत माता की जय। ... (व्यवधान)

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

“कि राष्ट्रपति की सेवा में निम्नलिखित शब्दों में एक समावेदन प्रस्तुत किया जाए :-

“कि इस सत्र में समवेत लोक सभा के सदस्य राष्ट्रपति के उस अभिभाषण, जो उन्होंने 28 जनवरी, 2026 को एक साथ समवेत संसद की दोनों सभाओं के समक्ष देने की कृपा की है, के लिए उनके अत्यंत आभारी हैं।”

माननीय अध्यक्ष : माननीय सदस्यगण, महामहिम राष्ट्रपति जी के अभिभाषण पर जिन माननीय सदस्यों के संशोधन परिचालित किए गए हैं, यदि वे अपने संशोधनों को प्रस्तुत करने के इच्छुक हैं, तो 15 मिनट के भीतर सभा पटल पर अपनी पर्चियां भेज सकते हैं, जिनमें उन संशोधनों की क्रम संख्या दर्शाई गई हों, जिन्हें वे प्रस्तुत करना चाहते हैं। केवल उन संशोधनों को ही प्रस्तुत किया समझा जाएगा, जिनके संबंध में पर्चियां विनिर्दिष्ट समय के भीतर सभा पटल पर प्राप्त होंगी।

इस प्रकार प्रस्तुत किए गए संशोधनों की क्रम संख्या को दर्शाने वाली सूची कुछ समय पश्चात सूचना पट्ट पर लगा दी जाएगी। सदस्य यदि सूची में कोई विसंगति पाते हैं तो वे कृपया इसे तत्काल सभा पटल पर अधिकारियों के ध्यान में लाएं।

... (व्यवधान)

माननीय अध्यक्ष : श्री राहुल गांधी जी।

... (व्यवधान)

13.24 hrs

At this stage, Shri Naresh Chandra Uttam Patel and some other hon. Members went back to their seats.

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज।

... (व्यवधान)

माननीय अध्यक्ष : कल्याण जी ।

... (व्यवधान)

माननीय अध्यक्ष : कल्याण जी । माननीय सदस्य प्लीज ।

... (व्यवधान)

माननीय अध्यक्ष : राहुल गांधी जी ।

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, let the House be in order. ...

(Interruptions)

13.26 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

SHRI RAHUL GANDHI (RAEBARELI): Thank you, Speaker Sir, for letting me speak on the President's Address.

A young colleague over there made an allegation against the Congress Party. I was not going to raise this issue, but because he has raised the issue about our patriotism and our understanding of the Indian culture, I would like to start by reading something and this is from the memoirs of Army Chief Naravane. I would like you to listen nicely, and you will understand exactly who is patriotic and who is not. It will take a little while.

This is about when four Chinese tanks were entering the Indian territory. They were taking a ridge in Doklam and the Army Chief writes and I quote from an article that is put in his book: "The tanks were within a few hundred meters of Indian positions on the Kailash Range. ... *(Interruptions)*

SHRI K. C. VENUGOPAL: No, Sir. ... *(Interruptions)* The LOP has just started

his speech. ... (*Interruptions*) He is not yielding. ... (*Interruptions*) The Defence Minister cannot get involved. ... (*Interruptions*) He has just started. ... (*Interruptions*)

रक्षा मंत्री (श्री राज नाथ सिंह) : एलओपी यह बताएं कि क्या वह पुस्तक प्रकाशित हुई है, जिसमें ये सारी बातें लिखी हुई हैं।... (व्यवधान) यदि वह पुस्तक प्रकाशित हुई है, तब तो आप उसका उल्लेख कीजिए।... (व्यवधान) अगर नहीं प्रकाशित हुई हैं, तो उसका उल्लेख करने का कोई औचित्य नहीं है।... (व्यवधान)

माननीय अध्यक्ष : प्लीज एक मिनट।

SHRI K. C. VENUGOPAL: Sir, this is not right. ... (*Interruptions*) In the morning you talked about this, and you are completely violating it. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, आप सदन में प्रतिपक्ष के नेता हैं। पूर्व में भी यह अनुभव रहा है कि सांसद प्रियंका गांधी जी ने भी एक बात कही थी, तब उन्होंने उस बात को यहां टेबल पर ऑथेंटिकेट किया था। रक्षा मंत्री जी ने जो विषय उठाया है, उसमें उनका कहना है कि हम जिस भी विषय के बारे में बोलें, उसको सदन के पटल पर ऑथेंटिकेट कर सकें, उसी विषय को यहां पर बोलें। सदन यह मर्यादा बना कर रखे।

SHRI RAHUL GANDHI: Sir, this is 100 per cent authentic. ... (*Interruptions*)

श्री राज नाथ सिंह : मैं आपके माध्यम से एलओपी से यह पूछना चाहता हूं कि जिस पुस्तक के कंटेंट को वे यहां पर उल्लेख कर रहे हैं, क्या वह पुस्तक प्रकाशित हुई है या नहीं हुई है?

SHRI RAHUL GANDHI: Sir, Rajnath Singh is getting exercised because his name is going to be spoken just now. ... (*Interruptions*)

श्री राज नाथ सिंह : मैं केवल इस एक प्रश्न का जवाब इनसे चाहता हूं। ... (व्यवधान)

SHRI RAHUL GANDHI: Speaker Sir, I have not said anything. ...

(Interruptions) These are the memoirs of General Naravane in which ...

(Interruptions)

श्री राज नाथ सिंह : अध्यक्ष महोदय, पहले वे यह बतायें कि यह पुस्तक प्रकाशित हुई या नहीं हुई है ।... (व्यवधान) अगर नहीं हुई है, तो वह किसी पुस्तक से यह जानकारी उल्लेख कर रहे हैं?... (व्यवधान) उसकी जानकारी सदन को दें ।... (व्यवधान) मैं पूरे कॉन्फिडेंस के साथ में कहना चाहता हूं कि यह पुस्तक प्रकाशित नहीं हुई है ।... (व्यवधान)

माननीय अध्यक्ष : माननीय रक्षा मंत्री जी सदन में ऑथेंटिक बात बोल रहे हैं । वे यह कह रहे हैं कि इस पुस्तक का प्रकाशन हुआ है या नहीं है, आप इसका जवाब दे दें । आप सदन के अंदर उन चीजों को मेंशन नहीं कर सकते हैं ।

... (व्यवधान)

SHRI RAHUL GANDHI: Sir, this is a public document. ... (Interruptions)

माननीय अध्यक्ष : आप वर्षों से संसद के सदस्य रहे हैं । किताबों पर, अखबारों पर, अखबारों की कटिंग पर यहां पर चर्चा नहीं होती है । आप विपक्ष के नेता है । आप बोलें, लेकिन उसी विषय को बोलें जो सत्यापित हो सके ।

श्री राहुल गांधी : सर, कारवां अखबार में नरवणे जी की जो किताब है, उसके बारे में एक्सपर्ट्स हैं । उसमें प्रधानमंत्री जी के बारे में, राजनाथ सिंह जी के बारे में क्लियरली कुछ लिखा है, मैं वह हाउस को बताना चाहता हूं ।... (व्यवधान)

माननीय अध्यक्ष: आप चेयर को सम्बोधित करते हुए बोलें ।

... (व्यवधान)

श्री राज नाथ सिंह : अध्यक्ष जी, देश का रक्षा मंत्री होने के नाते मैं पूरे कॉन्फिडेंस के साथ कहना चाहता हूं कि जिस पुस्तक की ये बात कर रहे हैं, वह पुस्तक आज तक कभी प्रकाशित हुई ही नहीं है, जिसका ये उल्लेख कर रहे हैं । ... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं है । माननीय रक्षा मंत्री जी ऑथेंटिक रूप से बोल रहे हैं कि किताब

प्रकाशित नहीं हुई है।

... (व्यवधान)

श्री राहुल गांधी : सर, 100 परसेंट ऑथेंटिक है। ... (व्यवधान)

श्री के. सी. वेणुगोपाल : सर, कारवां मैगजीन में आ गया है। ... (व्यवधान)

Hon. Leader of Opposition has just started his speech. ... (*Interruptions*)

He is trying to quote a magazine report. ... (*Interruptions*) In this Parliament, there are precedents of quoting a magazine. ... (*Interruptions*) If anything is wrong, Rajnath Singh ji can reply after his speech is over. ... (*Interruptions*)

Sir, they are disturbing the Leader of Opposition. ... (*Interruptions*)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : अध्यक्ष जी, वह मैगजीन की रिपोर्ट है, नरवणे जी ने नहीं कहा, ये इतना बोल दें। ये एक बार रिकॉर्ड पर बोलें कि नरवणे जी ने नहीं कहा है।... (व्यवधान) रक्षा मंत्री जी इतना ही कह रहे हैं कि आप नरवणे जी की पुस्तक को रैफर कर रहे हैं तो वह प्रकाशित हुई है या नहीं हुई है? ये इतना स्पष्ट करें कि यह नरवणे जी की पुस्तक नहीं है। मैगजीन तो कुछ भी लिख सकता है। ... (व्यवधान)

SHRI K. C. VENUGOPAL: He is quoting a magazine report. ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्यगण, इस सदन का नियम और परम्परा है कि अखबार की कटिंग और अखबार की कटिंग के अलावा उन चीजों को मेशन नहीं किया जा सकता है, जो ऑथेंटिक नहीं है। यह हमेशा से सदन की परम्परा रही है।

... (व्यवधान)

श्री राहुल गांधी : सर, मुझे बोलने दीजिए। यह गारंटीड ऑथेंटिक है। इसमें नरवणे जी ने कहा है कि उनका मेमोआर है, उसे सरकार पब्लिश नहीं होने दे रही है। इसमें सब लिखा है। मैं सिर्फ इसमें से पांच लाइन पढ़ना चाहता हूं, जिसमें नरवणे जी ने राजनाथ सिंह जी और मोदी जी के बारे में बोला है। ... (व्यवधान)

श्री राज नाथ सिंह : अध्यक्ष जी, मैं आपसे कहना चाहता हूँ कि जो पुस्तक प्रकाशित हुई ही नहीं है, तो ये किस चीज का यहां पर उल्लेख करना चाहते हैं? ... (व्यवधान)

श्री अमित शाह : माननीय अध्यक्ष जी, विवाद लीडर ऑफ ऑपोजिशन ने ही समाप्त कर दिया है। वे स्वयं कह रहे हैं कि पुस्तक प्रकाशित नहीं हुई है। उन्होंने स्वयं स्वीकार किया है कि पुस्तक प्रकाशित नहीं हुई है। जो पुस्तक प्रकाशित नहीं हुई है, उसका जिक्र सदन में कैसे हो सकता है?... (व्यवधान)

माननीय अध्यक्ष: अगर प्रकाशित हुआ हो, तब भी नहीं कर सकते हैं।

... (व्यवधान)

श्री अमित शाह : माननीय अध्यक्ष जी, प्रकाशित ही नहीं हुई है।... (व्यवधान)

माननीय अध्यक्ष: कोई भी प्रकाशित किताब या किसी भी मेल पर सदन में ऐसे कैसे चर्चा हो सकती है?

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, आप राष्ट्रपति अभिभाषण पर बोलें।

... (व्यवधान)

SHRI RAHUL GANDHI: The tanks were within a few hundred metres of Indian positions on the Kailash Range... (*Interruptions*)

HON. SPEAKER: No.

... (*Interruptions*)

श्री राज नाथ सिंह : अध्यक्ष जी, ये सदन को गुमराह करने की कोशिश न करें।

राहुल जी, यहां अनावश्यक बातों का उल्लेख नहीं किया जाना चाहिए। ... (व्यवधान)

SHRI K. C. VENUGOPAL: Tejasviji only started it. ... (*Interruptions*)

श्री राहुल गांधी: सर, हमारी पार्टी के ऊपर मैम्बर ऑफ पॉर्लियामेंट ने सवाल उठाया है। मैं यह रेज नहीं करने वाला था। मगर, उसका जवाब देने के लिए मैंने यह किताब निकाली है। अब यह

100 परसेंट ऑथेंटिकेटेड है। यह नरवणे जी का मेमोआर है। ... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, he is taking responsibility for authentication. ...

(Interruptions)

श्री राज नाथ सिंह : यदि ये कोई बात कहना चाहते हैं, तो कोई अथेंटिक सोर्स तो चाहिए। वे जिस किताब का उल्लेख कर रहे हैं, वह किताब आज तक प्रकाशित ही नहीं हुई है। यह उल्लेख वे कहाँ से कर रहे हैं, मैं यह जानना चाहता हूँ।... (व्यवधान)

श्री अमित शाह : अध्यक्ष जी, सदस्य पॉइंट ऑफ आर्डर रेज कर रहे हैं।... (व्यवधान)

माननीय अध्यक्ष : पॉइंट ऑफ आर्डर क्या है?

... (व्यवधान)

DR. NISHIKANT DUBEY (GODDA): Sir, according to Rule 349(i), a Member shall not read any book, newspaper or letter except in connection with the business of the House ... (Interruptions)

माननीय अध्यक्ष : मैंने बोल दिया है। ऑलरेडी व्यवस्था दे दी है।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सर, सेटेनिक वर्सेज इस कांग्रेस सरकार ने बैन कर दिया और उस पर चर्चा नहीं की। हमारे आडवाणी जी और अटल जी चर्चा करना चाहते थे, वे चर्चा नहीं कर सके। ... (व्यवधान)

श्री के. सी. वेणुगोपाल : सर, रूलबुक।... (व्यवधान)

माननीय अध्यक्ष : मैं पहले ही व्यवस्था दे चुका है। आप कोई रूलबुक मत निकालिए। मैं रूलबुक पढ़ चुका हूँ। मैं पहले ही व्यवस्था दे चुका हूँ कि अखबार की कटिंग पर, कोई किताब पर, कोई ऐसे विषय जो अथेंटिक नहीं हैं, उन विषयों पर सदन में चर्चा की परंपरा नहीं रही है। यह नियम भी कहता है और परंपरा भी यही है, इसलिए आप परंपराओं का पालन कीजिए।

... (व्यवधान)

SHRI RAHUL GANDHI: This is the book I am quoting. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, आप ऐसा मत कीजिए। आप प्रतिपक्ष के नेता हैं।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, जब किसी विषय पर हमारे पूर्ववर्ती अध्यक्षों ने कई बार रूलिंग दी है। मैंने कोई नई रूलिंग नहीं दी। मैंने कोई नया नियम-प्रक्रिया लागू नहीं की है। मैंने कोई नया नियम, परंपरा लागू नहीं की। ऐसा नहीं है कि मैं कोई नई परंपरा, नया नियम आपके लिए लागू कर रहा हूँ, जो पूर्ववर्ती नियम हैं और जो परंपरा है, उसका हवाला दिया है और आप प्रतिपक्ष के नेता हैं। मुझे आशा है कि आप उन नियमों और प्रक्रियाओं का पालन करेंगे।

SHRI RAHUL GANDHI: Under which rule?

माननीय अध्यक्ष : आप मुझसे नियम सुन लीजिए।

श्री राहुल गांधी : सर, जनरल नरवणे जी ने यह किताब लिखी है।

माननीय अध्यक्ष : आपने मुझसे नियम के लिए सवाल पूछा है। मैं आपको पहले नियम बता देता हूँ। नियम 349, ऐसी पुस्तक, समाचार पत्र नहीं पढ़ा जाएगा, जिसका सभा की कार्यवाही से कोई संबंध न हो।

... (व्यवधान)

माननीय अध्यक्ष : मैं दूसरा नियम पढ़ देता हूँ। नियम सबके लिए हैं।

... (व्यवधान)

माननीय अध्यक्ष : नियम 353 भी देख लीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आप रूल बता दीजिए।

... (व्यवधान)

श्री बी. मणिकम टैगोर (विरुधुनगर) : सर, आप एक जनरल की पुस्तक नहीं पढ़ने दे रहे हैं।

माननीय अध्यक्ष : इस विषय पर रूलिंग हो चुकी है। माननीय सदस्य आप आगे बढ़ें।

... (व्यवधान)

माननीय अध्यक्ष : आप देशभक्ति की और बात बताएं।

श्री राहुल गांधी : स्पीकर सर, मुझे बोलने दीजिए। यह जो किताब है, यह नरवणे जी की किताब है।... (व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर) : सर, यह अजीब बात है, इन्हें शुरुआत से सारा समझाना पड़ेगा।... (व्यवधान)

श्री राज नाथ सिंह : अध्यक्ष महोदय, मैं एक व्यवस्था आपकी तरफ से चाहता हूं।... (व्यवधान)
लीडर ऑफ अपोजिशन अपनी तरफ से वह पुस्तक यहां प्रस्तुत कर दें कि उस पुस्तक में क्या लिखा है?... (व्यवधान)

मैं पुस्तक देखना चाहता हूं। ... (व्यवधान) सदन देखना चाहता है। ... (व्यवधान)
बिल्कुल नहीं, प्रकाशित ही नहीं हुई।... (व्यवधान) पुस्तक प्रकाशित ही नहीं हुई।... (व्यवधान) मैं
कान्फिडेंस के साथ कहना चाहता हूं कि वह पुस्तक प्रकाशित ही नहीं हुई।... (व्यवधान)

माननीय अध्यक्ष : जब मैं इस विषय पर व्यवस्था दे चुका हूं, तो मैं माननीय प्रतिपक्ष के नेता से अपेक्षा करता हूं कि वे सदन की गरिमा को रखेंगे। मैंने पहले ही बता दिया कि मैंने कोई नियम, परम्परा नहीं दी।

... (व्यवधान)

माननीय अध्यक्ष : आप बोलिए। सदन आपका है, आप बोलिए।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Hon. Speaker Sir, the Government is not allowing the Leader of the Opposition to speak. ... (*Interruptions*) If this is the attitude, tomorrow the Prime Minister will also not speak. ... (*Interruptions*)

माननीय अध्यक्ष : वेणुगोपाल जी, सदन में अपनी बात कहने का अधिकार है, लेकिन सदन में नियम, प्रक्रिया और परम्परायें भी होती हैं।

... (व्यवधान)

माननीय अध्यक्ष : इस सदन का उपयोग, बोलने के लिए कोई नहीं रोक रहा है, न मैं रोक रहा हूँ, लेकिन सदन नियम, प्रक्रियाओं और परम्पराओं से चलता है, इसलिए नियम, प्रक्रिया और परम्पराओं से बोलें। अगर उन्होंने कोई बात उठाई थी तो पुराने राष्ट्रपति जी के अभिभाषण के दस्तावेज पर विषय उठाया था। अगर वे भी कोई अखबार, कटिंग्स की बात करते, तो मैं उनको भी रोकता।

... (व्यवधान)

माननीय अध्यक्ष : आप बोलिए। आपका सदन है। सबको बोलने की इजाजत है, लेकिन सदन नियमों, प्रक्रियाओं और परम्पराओं से चलता है। आप प्रतिपक्ष के नेता हैं।

... (व्यवधान)

श्री के. सी. वेणुगोपाल : सर, एलओपी का आधा घंटा चला गया। ... (व्यवधान)

माननीय अध्यक्ष : आप नियम, प्रक्रियाओं से बोलें, ऐसी आपसे अपेक्षा की जाती है।

... (व्यवधान)

माननीय अध्यक्ष : मैं आपसे फिर कह रहा हूँ कि आप नियम, प्रक्रियाओं से बोलें।

श्री राहुल गांधी : मेरे हाथ में एक मैगजीन है, उस मैगजीन में जो आर्टिकल है, उसको मैं कोट कर रहा हूँ। ... (व्यवधान)

माननीय अध्यक्ष : नो।

... (व्यवधान)

श्री के. सी. वेणुगोपाल : क्यों नहीं? ... (व्यवधान)

श्री राज नाथ सिंह : अध्यक्ष महोदय, लीडर ऑफ अपोजिशन सदन को गुमराह करने की कोशिश कर रहे हैं। ... (व्यवधान) मैं आपसे अनुरोध करना चाहता हूँ कि इन्हें किसी भी सूरत में यह बात यहां पर बोलने की इजाजत नहीं दी जानी चाहिए। ... (व्यवधान)

श्री राहुल गांधी : नरवणे जी कहते हैं, my position was critical.... (Interruptions)

माननीय अध्यक्ष : आप क्या बोलना चाहते हैं?

... (व्यवधान)

श्री अखिलेश यादव (कन्नौज) : अध्यक्ष महोदय, चीन का सवाल बहुत सेंसेटिव है। अगर देश के हित में कोई सुझाव है तो मैं समझता हूँ कि लीडर ऑफ अपोजिशन को उसे पढ़ देना चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : नहीं।

... (व्यवधान)

श्री अखिलेश यादव : यह बहुत सेंसेटिव है। मुझे याद है कि डॉ. राम मनोहर लोहिया, जॉर्ज फर्नांडीस, नेता जी हमेशा यह बात बताते रहे कि हमें हमेशा चीन से सावधान रहना है। अगर चीन से सावधान नहीं रहेंगे, तो हमने कुछ जमीनें पहले भी खोई हैं।... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजजू) : सर, लीडर ऑफ अपोजिशन बोलें। हम सुनने के लिए बैठे हैं, आदरणीय प्रधान मंत्री जी आपको सुनने के लिए बैठे हैं। यह जो मुद्दा है, उस पर आप रूलिंग दे चुके हैं।... (व्यवधान) आप चेयर से रूल 349 में एक रूलिंग दे चुके हैं। रूलिंग देने के बाद भी ये बार-बार फिर से वही पढ़ रहे हैं। ऐसे सदन कैसे चलेगा? ... (व्यवधान) हम लोगों ने शुरू से कहा कि आपकी बात हम शांति से सुनेंगे और आपको भी हमारी बात शांति से सुननी चाहिए। आप नियम ही पालन नहीं करेंगे, तो चर्चा, बहस कैसे हो सकती है? ... (व्यवधान) इस पर चेयर ने रूलिंग दे दी है कि आप मैगजीन का, न्यूजपेपर का यहां बिना मतलब कोट नहीं कर सकते हैं, पढ़ नहीं सकते हैं। आप रूलिंग दे चुके हैं।

आज राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव पर चर्चा हो रही है। अपोजिशन खुद बोलना नहीं चाहते हैं और यहाँ ऐसी व्यवस्था खड़ी कर रहे हैं। अपोजिशन खुद भी नहीं बोलना चाहते हैं और बाकियों को भी नहीं बोलने देना चाहते हैं। नियम से बहस होनी चाहिए। सदन नियम से चलता है। एक सिस्टम है। हम सभी लोग चुने हुए प्रतिनिधि हैं। यहाँ किसी की मनमानी से सदन नहीं चलेगा। चेयर से रूलिंग दी जा चुकी है। ... (व्यवधान)

माननीय अध्यक्ष : आप बताइए।

श्री के. सी. वेणुगोपाल : नियम 349 यह है कि “Shall not read any book, newspaper or letter except in connection with the business of the House; ” ... (*Interruptions*) It is ‘business of the House’ very clearly. Shri Tejaswi Surya has very clearly made an allegation against the Congress Party and the hon. LoP is trying to reply to that allegation by saying that ‘you are not the nationalist; we are the nationalist - Indian National Congress. ... (*Interruptions*) As per Rule 349, we have the right, Sir. (*Interruptions*)

श्री अमित शाह : माननीय अध्यक्ष जी, जो सम्माननीय सदस्य ने कहा, वह सत्य नहीं है। तेजस्वी सूर्या ने कांग्रेस के शासन के समय के वर्ष 2004 से वर्ष 2014 के राष्ट्रपति अभिभाषणों का जिक्र किया और कहा कि इनमें कहीं पर भी इस प्रकार के शब्द नहीं मिले हैं। वे राष्ट्रपति अभिभाषणों का रेफरेंस देकर इसे डिस्प्यूट कर सकते हैं कि वर्ष 2005 के अभिभाषण में है ... (व्यवधान) आप मेरी बात सुनिए। ... (व्यवधान) आप मेरी बात पूरी बात सुनिये। ... (व्यवधान)

ये नियम 349 को क्वोट कर रहे हैं कि बिजनेस के रेफरेंस में मैगजीन है, लेकिन आज के बिजनेस का रेफरेंस राष्ट्रपति का अभिभाषण है। महामहिम राष्ट्रपति श्रीमती द्रौपदी मुर्मू का अभिभाषण। ... (व्यवधान) अभिभाषण के मुद्दे पर यदि कोई आर्टिकल है, जिसे वे क्वोट करना चाहते हैं, वह भी नियम 359 के साथ में पढ़कर कर सकते हैं। ... (व्यवधान) एलिगेशन लगाने से पहले यहाँ पर उनको 24 घंटे पहले चेतावनी देनी पड़ती है। ... (व्यवधान)

माननीय अध्यक्ष : आप कोई एडवोकेट नहीं हैं। इस बात को नेता प्रतिपक्ष बोलेंगे। आप नेता प्रतिपक्ष के वकील नहीं हैं।

... (व्यवधान)

माननीय अध्यक्ष : माननीय नेता प्रतिपक्ष, मैंने आसन से व्यवस्था दे दी है।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज आप बैठिए। मैंने आपको इजाजत नहीं दी है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आप सभी से अपेक्षा करूँगा कि हम सब सदन की गरिमा को बनाकर रखें, मर्यादा को बनाकर रखें।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने पहले भी कहा है कि नियम, प्रक्रिया और परंपराएँ।

... (व्यवधान)

माननीय अध्यक्ष : नहीं, सदन में रूल्स सभी के लिए हैं। मैं इस पर व्यवस्था दे चुका हूँ।

... (व्यवधान)

माननीय अध्यक्ष : मेरी अपेक्षा है कि माननीय नेता प्रतिपक्ष राष्ट्रपति के अभिभाषण पर अपनी बात को रखेंगे।

... (व्यवधान)

श्री राहुल गांधी : महोदय, राष्ट्रपति का जो अभिभाषण है, उसमें देश में क्या सिचुएशन है, देश कहाँ जा रहा है, देश को क्या करना चाहिए, देश की पॉलिसीज़ क्या होनी चाहिए, फॉरेन पॉलिसी, चाइना, पाकिस्तान, ग्लोबल सिचुएशन आदि के बारे में बात होनी चाहिए।

आपके एक मੈबर ने कहा कि हम देशभक्त नहीं हैं। मैं सिर्फ उसका जवाब देना चाहता हूँ, क्योंकि यहाँ पर नरवणे जी ने कहा है... (व्यवधान)

माननीय अध्यक्ष : यह क्या तरीका है?

... (व्यवधान)

श्री राहुल गांधी : महोदय, मैं तो बोल रहा हूँ। ... (व्यवधान)

माननीय अध्यक्ष : नहीं, वेणुगोपाल जी, आप सदन में खड़े होकर तालियाँ बजा रहे हैं।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, आपकी अनुमति हो तो मैं अपनी बात पूरी करूँ ... (व्यवधान)

श्री के. सी. वेणुगोपाल : नॉट अलाविंग एलओपी ।... (व्यवधान)

माननीय अध्यक्ष : यह तरीका ठीक नहीं है ।

... (व्यवधान)

माननीय अध्यक्ष : आप वरिष्ठ नेता हैं ।

... (व्यवधान)

माननीय अध्यक्ष : आप नेता प्रतिपक्ष के वकील नहीं है ।

... (व्यवधान)

श्री के. सी. वेणुगोपाल : पूरे मैम्बर्स एलओपी के वकील हैं, पूरा देश उनका वकील है ।

... (व्यवधान)

माननीय अध्यक्ष: यहां वकीलों को इजाजत नहीं दी जाती है । यहां खुद माननीय सदस्य को बोलना पड़ता है ।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, मुझे बात समझ में नहीं आ रही है । ... (व्यवधान) ये कहते हैं कि आतंकवाद से लड़ते हैं, ये कहते हैं कि ये टेररिज्म से लड़ते हैं और ये एक क्वोट से डरते हैं । ... (व्यवधान) इसमें क्या चीज हैं, जिससे ये इतना घबरा रहे हैं कि मैं यह न बोलूं ।... (व्यवधान)

श्री अमित शाह : यह गलत है कि बोलने की परमिशन नहीं है । ... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, the rules are only for opposition. ...

(Interruptions)

श्री राहुल गांधी : इसमें क्या लिखा है जिससे ये इतना घबरा रहे हैं कि मुझे पढ़ने नहीं दे रहे हैं ।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, आपसे घबरा नहीं रहे हैं । सदन में गलत तथ्यों को पेश न करने के बारे में आंथेटिक बात कह रहे हैं । वह नियम और प्रक्रिया की बात कर रहे हैं । वे किसी से

घबरा नहीं रहे हैं।

... (व्यवधान)

SHRI RAHUL GANDHI: Speaker, Sir,... (*Interruptions*) if they are not scared, they should allow me to read it. ... (*Interruptions*) Why are they scared?... (*Interruptions*)

माननीय अध्यक्ष : मैंने इस विषय पर व्यवस्था दे दी है कि चाहे कोई भी पुस्तक हो या कोई भी अखबार हो।

... (व्यवधान)

SHRI K. C. VENUGOPAL: No, Sir, there is no correction. The rule is very clear.

माननीय अध्यक्ष: कोई भी करैक्शन नहीं है।

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : वह कितनी बार किताब पढ़ते हैं। ... (व्यवधान) कितनी बार किताब पढ़ चुके हैं। ... (व्यवधान)

माननीय अध्यक्ष: आप अध्यक्ष की रूलिंग को चुनौती नहीं दे सकते?

... (व्यवधान)

श्री राहुल गांधी : सर, कोई चुनौती नहीं दे रहा है। ... (व्यवधान)

माननीय अध्यक्ष: जब भी सदन चलता है तब अध्यक्ष की रूलिंग ही रूलिंग होती है। अब आप इस बात का ध्यान रखना।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य आप बोलिए। महामहिम राष्ट्रपति जी के अभिभाषण पर बोलिए, नीतियों पर बोलिए, पॉलिसी पर बोलिए, आलोचना कीजिए। यह आपका विषय है।

... (व्यवधान)

SHRI RAHUL GANDHI: Sir, the President's Address is about India's situation, it is about our relationship with China, it is about our relationship with America, it is about our exports. This is a fundamental explanation of our relationship with China. ... (*Interruptions*)

HON. SPEAKER: No.

... (*Interruptions*)

SHRI RAHUL GANDHI: Inside this is a full understanding of what happened in Doklam. ... (*Interruptions*)

माननीय अध्यक्ष: यह ठीक नहीं है।

... (व्यवधान)

SHRI RAHUL GANDHI: Naravane ji writes..... (*Interruptions*)

श्री राज नाथ सिंह : माननीय अध्यक्ष जी, मैं लीडर ऑफ अपोजिशन से केवल एक सवाल का जवाब पूछना चाहता हूँ। ... (व्यवधान) जिस पुस्तक की वह चर्चा कर रहे हैं, मैं नहीं जानता कि यह पुस्तक कहीं पर है या नहीं? यदि है और तथ्य सही होते तो निश्चित रूप से यह प्रकाशित होती और यदि किसी ने प्रकाशन पर रोक लगा दी और ऐसा लगता कि रोक गलत लगाई गई है तो मिस्टर नरवणे कोर्ट का आदेश प्राप्त कर सकते थे। उन्होंने कोर्ट से आदेश क्यों प्राप्त नहीं किया?... (व्यवधान)

माननीय अध्यक्ष: माननीय प्रतिपक्ष के नेता, आप देखिए।

... (व्यवधान)

श्री राहुल गांधी : सर, आप मुझे बोलने नहीं दे रहे।... (व्यवधान)

माननीय अध्यक्ष: आप यह आरोप मत लगाइए। आपको बोलने की इजाजत है। आप नियम और प्रक्रिया पर बोलें। अध्यक्ष ने जिस विषय के बारे में रूलिंग दी है, उसी रूलिंग की पालना करें।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, आप चाहते हैं कि मैं इस किताब को, इस मैगजीन को क्वोट न करूं।... (व्यवधान)

माननीय अध्यक्ष: बिल्कुल।

... (व्यवधान)

श्री राहुल गांधी : फिर मैं डिस्क़्राइब तो कर सकता हूँ।... (व्यवधान)

माननीय अध्यक्ष: डिस्क़्राइब भी नहीं कर सकते।

... (व्यवधान)

श्री गौरव गोगोई : यहां कितनी बार किताब की लाइनें पढ़ी हैं। ... (व्यवधान)

माननीय अध्यक्ष: अब पढ़ें तो आप भी बोल देना। अभी तो मैंने रूलिंग दे दी है।

... (व्यवधान)

श्री गौरव गोगोई : यहां कितनी बार नेहरू जी की किताब पढ़ी गई है। प्रधानमंत्री मोदी जी ने कितनी बार किताब का नाम बोला है। ... (व्यवधान)

माननीय अध्यक्ष : अभी तो मैं रूलिंग दे चुका हूँ। आप भी इतनी समझदारी से विषय उठाइए।

... (व्यवधान)

श्री राहुल गांधी : सर, चाइना और इंडिया के रिश्ते के बारे में लिखा है, चाइना के टैंक्स कैलाश रिज पर आ रहे थे। ... (व्यवधान)

श्री राज नाथ सिंह : माननीय अध्यक्ष महोदय, मैं लीडर ऑफ अपोजिशन से कहूंगा कि वे इस तरह से सदन को गुमराह करने की कोशिश न करें। कृपया आप उन पर पूरी तरह से रोक लगाएं। मैं आपसे यह अनुरोध करना चाहता हूँ।

माननीय अध्यक्ष : मैं माननीय प्रतिपक्ष के नेता से कहना चाहूंगा।

... (व्यवधान)

SHRI K. C. VENUGOPAL: He is not quoting it also. ... (*Interruptions*)

माननीय अध्यक्ष : शब्दों से कोई नहीं डरता है। ये अपने तथ्यों की बात कर रहे हैं। माननीय मंत्री

महोदय ने तथ्यों पर अपनी बात को कहा है।

... (व्यवधान)

SHRI RAHUL GANDHI: I am describing a situation. ... (*Interruptions*)

माननीय अध्यक्ष : आप सदन में व्यवधान कर रहे हैं। आप अध्यक्ष के रूलिंग की पालना नहीं कर रहे हैं। आप अध्यक्ष के निर्देश की पालना नहीं कर रहे हैं। यह भी आपके लिए उचित नहीं है।

... (व्यवधान)

SHRI RAHUL GANDHI: Sir, there was a border. On the border, there were forces of some country that were entering that border. Four tanks were entering the Kailash Ridge. The Chief of Army Staff ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, क्या आप बोलना नहीं चाहते हैं?

... (व्यवधान)

श्री राहुल गांधी : अब तो मैं बोल ही नहीं रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : आप बोलिए, लेकिन और भी माननीय सदस्य बोलेंगे।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, आप एक काम कीजिए।... (व्यवधान) आप मुझे बता दीजिए कि मुझे क्या कहना है।... (व्यवधान)

माननीय अध्यक्ष : कृपया आप एक मिनट के लिए बैठ जाएं।

... (व्यवधान)

माननीय अध्यक्ष : मैं आपका सलाहकार नहीं हूँ, लेकिन अध्यक्ष होने के नाते मेरा यह बताने का दायित्व बनता है कि यह सदन नियम एवं प्रक्रियाओं से चले, परम्पराओं से चले और जिस विषय पर चर्चा हो रही है, उस विषय पर चर्चा करें।

जब पूर्व में बोलने वाले माननीय सदस्य चर्चा से इतर बोल रहे थे, तो मैंने उनको भी राष्ट्रपति के अभिभाषण से इतर बोलने के लिए मना किया। इसलिए अच्छा हो कि आप सदन की

गरिमा रखें। आप प्रतिपक्ष के नेता हैं। आप एक बड़ी पार्टी के प्रतिपक्ष के नेता हैं। आपकी यह भूमिका उचित है या नहीं, यह देश तय करेगा। लेकिन फिर भी मेरा कहना है कि आप सदन की मर्यादा को बनाकर रखें।

श्री राहुल गांधी : स्पीकर सर, चाइना के टैंक्स थे, वे हमारे बॉर्डर कैलाश रिज़ पर चढ़ रहे थे।
... (व्यवधान) Chinese tanks had entered our ... (Interruptions) Chinese tanks ...
(Interruptions)

श्री किरेन रिजिजू : सर, मैं एक बात पूछना चाहता हूँ। हमने पहले भी कहा है कि हम सब शांति से सुनना चाहते हैं।... (व्यवधान) आपके माध्यम से, इस सदन से मेरा एक सवाल है कि यह सदन नियम से चलता है।... (व्यवधान) जब लीडर ऑफ अपोजिशन खुद नियम नहीं मानेंगे, रूलिंग को नहीं मानेंगे, तो ऐसे मेम्बर के साथ क्या होना चाहिए, इस पर भी चर्चा होनी चाहिए। ये नियम ही नहीं मानते हैं।... (व्यवधान) आप कम से कम पांच बार कह चुके हैं कि रूलिंग दे चुके हैं। अगर आप रूलिंग दे चुके हैं, तो हम भी सदन से बड़े नहीं हैं। स्पीकर के रूलिंग देने के बाद आपको मान लेना चाहिए।... (व्यवधान)

राहुल गांधी जी, मैं आपसे रिक्वेस्ट करता हूँ कि आप लीडर ऑफ अपोजिशन हैं, आपको अपने सदस्यों को व्यवहार सिखाना चाहिए। आप खुद ही इस तरह से नियमों का उल्लंघन करेंगे, तो आपके मेम्बर्स क्या सीखेंगे?... (व्यवधान) आप स्पीकर की रूलिंग को नहीं मानेंगे, तो अपोजिशन के बाकी एमपीज कैसे सीखेंगे?... (व्यवधान) इस सदन में नये-नये एमपीज आए हैं। लीडर ऑफ अपोजिशन खुद ही नियम नहीं मानते हैं, स्पीकर की रूलिंग को नहीं मानते हैं, तो सदन कैसे चलेगा?... (व्यवधान) यहां आप अपनी मर्जी से तो रूल नहीं बना सकते हैं। रूल बनाया हुआ है, जिसे मानना पड़ेगा। आपने रूलिंग दी है, इसका पालन करना चाहिए।
... (व्यवधान)

माननीय अध्यक्ष : माननीय प्रतिपक्ष के नेता, मैं आपसे पुनः आग्रह कर रहा हूँ। आसन से व्यवस्था देने के बाद भी आप लगातार आसन की अवमानना कर रहे हैं। यह नेता प्रतिपक्ष के रूप

से उचित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : मैंने रूलिंग दे दी है, व्यवस्था दे दी है। अगर आप राष्ट्रपति के अभिभाषण पर बोलना चाहते हैं, तो ठीक है। अगर आप तय करके आये हैं कि मुझे राष्ट्रपति के अभिभाषण पर नहीं बोलना है, तो अलग बात है।

... (व्यवधान)

14.00 hrs

श्री राहुल गांधी : महोदय, मैं राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव पर बोलना चाहता हूँ।

माननीय अध्यक्ष : ठीक है।

श्री राहुल गांधी : अध्यक्ष महोदय, आपने पहले मुझसे बोला कि मैं किताब को क्वोट नहीं कर सकता हूँ। मैंने कहा कि मैं किताब को क्वोट नहीं कर रहा हूँ, बल्कि मैं मैगजीन को क्वोट कर रहा हूँ। ... (व्यवधान)

उसके बाद आपने कहा कि मैं मैगजीन को भी क्वोट नहीं कर सकता हूँ। फिर मैंने कहा कि ठीक है, चाइना और हिन्दुस्तान के बीच जो रिश्ता और लड़ाई है, मैं उसके बारे में कुछ बोलना चाहता हूँ। आपने मुझसे बोला कि मैं उसके बारे में नहीं बोल सकता हूँ, ऐसा नियम है। आप मुझे बताइए कि हिन्दुस्तान और चाइना के संबंधों पर न बोलने के लिए कौन-सा नियम है?

माननीय अध्यक्ष : माननीय सदस्य, आप उस किताब का हवाला दे रहे थे, जिसके बारे में रक्षा मंत्री जी ने कहा है कि वह किताब छपी ही नहीं है। फिर आप उस मैगजीन के तथ्यों का हवाला दे रहे हैं।

राष्ट्रपति के अभिभाषण में जो विषय और तथ्य दिए हैं, उसमें कहीं भी भारत और चाइना का कोई बिन्दु उल्लिखित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आपसे यह अपेक्षा की जाती है। हम सब भारत के नागरिक

हैं। हम सबका दायित्व है कि हम भारत की प्रतिष्ठा बनाए रखें। आप इस तरीके के तथ्य यहां न रखें, जिससे देश की प्रतिष्ठा कम हो। आपसे यह अपेक्षा तो की जा सकती है।

... (व्यवधान)

श्री राहुल गांधी : महोदय, आपका कहना है कि राष्ट्रपति के अभिभाषण का अंतर्राष्ट्रीय संबंधों से कुछ लेना-देना नहीं है। हम न ही पाकिस्तान के बारे में बोल सकते हैं, न ही चाइना के बारे में बोल सकते हैं और न ही किसी अन्य देश के बारे में बोल सकते हैं। यह क्या बात है?

माननीय अध्यक्ष : नेता प्रतिपक्ष, आप फिर ऐसा बोल रहे हैं। मुझे लगता है कि आज आप यह तय करके आए हैं कि आपको अपनी बात नहीं रखनी है। मैंने जो व्यवस्था दी है, वह नियम, प्रक्रियाओं तथा परंपराओं के तहत है।

... (व्यवधान)

माननीय अध्यक्ष : मैंने आपसे बार-बार यह आग्रह किया है कि आप नियम, परंपराओं और परिपाटियों के अनुसार बोलें। आपसे यह अपेक्षा की जाती है, क्योंकि आप नेता प्रतिपक्ष हैं। सभी माननीय सदस्य आपसे ऐसी अपेक्षा रखते हैं।

... (व्यवधान)

श्री राहुल गांधी : अध्यक्ष महोदय, बात यह है कि आपके मेंबर्स ऑफ पार्लियामेंट, रक्षा मंत्री, गृह मंत्री, प्रधानमंत्री ... (व्यवधान)

माननीय अध्यक्ष : प्रधानमंत्री जी ने कुछ नहीं बोला है।

श्री राहुल गांधी : अध्यक्ष महोदय, मुझे बोलने तो दीजिए। ... (व्यवधान)

प्रधानमंत्री जी हमारी पार्टी पर, हमारी पार्टी के चरित्र पर, हमारी राष्ट्रीयता और विपक्ष के सदस्यों की राष्ट्रीयता पर सवाल उठाते हैं। ... *

माननीय अध्यक्ष : मैंने इस विषय पर व्यवस्था दे दी है।

... (व्यवधान)

* Expunged as ordered by the Chair.

श्री राहुल गांधी : अध्यक्ष महोदय, मैं सिर्फ वही कह रहा हूँ।

माननीय अध्यक्ष : मैंने इस विषय पर व्यवस्था दे दी है।

... (व्यवधान)

श्री राहुल गांधी : अध्यक्ष महोदय, आप मुझे बोलने तो दीजिए।

माननीय अध्यक्ष : आपका माइक्रोफोन ऑन है।

... (व्यवधान)

श्री राहुल गांधी : महोदय, यह बात न तो चाइना के बारे में है, यह बात प्रधानमंत्री और

... (व्यवधान)

माननीय अध्यक्ष : आप गलत बोल रहे हैं।

श्री गौरव गोगोई : महोदय, आप प्रधानमंत्री का नाम सुनकर नो बोल देते हैं।

माननीय अध्यक्ष : मैं आपको नियम के बारे में बताता हूँ। आप मेरी बात सुनिए।

... (व्यवधान)

माननीय अध्यक्ष : लोक सभा के प्रक्रिया तथा कार्य-संचालन के नियम 353 में लिखा है, आप सबने उसको पढ़ा भी है। यदि आप किसी भी व्यक्ति या माननीय मंत्री के विरुद्ध कोई आरोप लगा रहे हैं, तो पहले आपको लिखित रूप से सूचना देनी पड़ेगी।

... (व्यवधान)

माननीय अध्यक्ष : अगर आपको सदन में बोलना है, तो नियमों का पालन करना पड़ेगा। यदि आपको सदन में बोलना है, तो नियम और प्रक्रियाओं का पालन करना होगा।

... (व्यवधान)

माननीय अध्यक्ष : अगर आप सदन में नियम और प्रक्रियाओं के तहत नहीं बोलना चाहते हैं, तो आपको इजाजत नहीं मिलेगी। मैं अगले वक्ता को बुलाऊंगा।

... (व्यवधान)

माननीय अध्यक्ष : आप नियम और प्रक्रियाओं से बोलेगें, आप ऐसे नहीं बोल सकते हैं। आप

सदन में नहीं बोलना चाहते हैं। सदन नियम और प्रक्रियाओं से चलेगा। सदन बार-बार आसन की अवमानना से नहीं चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : अगर आप नहीं बोलना चाहते हैं, तो मैं अगले वक्ता के रूप में अखिलेश यादव जी को बुलाऊंगा।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, इसमें प्रधानमंत्री का कैरेक्टर, राजनाथ सिंह जी ... (व्यवधान)

माननीय अध्यक्ष : नहीं।

... (व्यवधान)

माननीय अध्यक्ष : श्री अखिलेश यादव जी, आप बोलिए।

... (व्यवधान)

श्री गौरव गोगोई : वे हम पर सवाल उठा सकते हैं। ... (व्यवधान) उन्होंने सवाल उठाए हैं।

... (व्यवधान) क्या एक व्यक्ति अपनी बात नहीं रख सकता है? उन्होंने अपनी बात रखी है।

... (व्यवधान)

माननीय अध्यक्ष : सबको बोलने का अधिकार है, लेकिन वह नियम और प्रक्रियाओं से है। किसी आरोप-प्रत्यारोप के लिए सदन का उपयोग नहीं किया जाता है। आप सदन के बाहर जो चाहें, वह बोलें। सदन के अंदर आपको तथ्यों पर बोलना पड़ेगा, नियम और प्रक्रियाओं से बोलना पड़ेगा।

... (व्यवधान)

श्री गौरव गोगोई : माननीय प्रधानमंत्री जी का नाम सुनकर क्या हो जाता है? क्या प्रधानमंत्री जी का नाम नहीं ले सकते हैं? ... (व्यवधान)

माननीय अध्यक्ष : आप उनका नाम ले सकते हैं, लेकिन आप नीतियों पर बोलिए और पॉलिसीज़ पर बोलिए। आप आलोचना कीजिए, चाहे कितनी भी आलोचना कीजिए। आप नीतियों और पॉलिसीज़ की आलोचना कीजिए।

... (व्यवधान)

श्री राहुल गांधी : सर, ये जो मेंबर्स ऑफ पार्लियामेंट थे, ये हमारे चरित्र पर बोल रहे थे। ये हमारी पॉलिसीज़ पर नहीं बोल रहे थे। ये कह रहे थे कि हम एंटी-नेशनल हैं। ... (व्यवधान)

श्री अमित शाह : मैंने माननीय सदस्य श्री तेजस्वी सूर्या का भाषण ध्यान से सुना है। उन्होंने कहीं पर भी अपोजीशन की देशभक्ति या कैरेक्टर पर सवाल नहीं उठाया है। ... (व्यवधान) आप सुनो।

... (व्यवधान) वर्ष 2004 से वर्ष 2014 के भाषणों में कहीं भी देशभक्ति, देश की संस्कृति, देश की भाषा और देश की परंपरा को सशक्त करने वाली बात सरकार की ओर से राष्ट्रपति महोदय द्वारा नहीं रखी गई, उन्होंने यह बात कही गई है। ... (व्यवधान) वह सरकार की मंशा पर बोले हैं, उन्होंने कहीं पर भी विपक्ष की देशभक्ति पर सवाल नहीं उठाया है। ... (व्यवधान)

दूसरी बात, माननीय विपक्ष के नेता कह रहे हैं कि हमें बोलने नहीं दिया जा रहा है। आपने एक व्यवस्था दे दी है कि नरवणे जी की किताब प्रकाशित नहीं हुई है। ... (व्यवधान) जो मैगज़ीन है, उसे क्वोट नहीं किया जा सकता है। मैगज़ीन और नरवणे जी की किताब के अलावा उन्होंने कहा कि कैलाश रेंज में टैंक्स आए, यह इन्हें किसने बताया है? ... (व्यवधान)

श्री राहुल गांधी : यहां लिखा है। ... (व्यवधान)

श्री अमित शाह : आप यह लिखा हुआ नहीं पढ़ सकते हैं। ... (व्यवधान) अध्यक्ष जी ने 'न' बोला है। आप नहीं बोल सकते हैं। ... (व्यवधान) अध्यक्ष जी, आपने व्यवस्था दी है। ... (व्यवधान)

माननीय अध्यक्ष जी, मेरा सवाल व्यवस्था को लेकर है। नियम 349, 358 और अब 389, अध्यक्ष की रूलिंग को न मानने का नियम भी माननीय विपक्ष के नेता भंग कर रहे हैं। ... (व्यवधान) ये नियम 389 को भी तोड़ रहे हैं। हम सदन किस तरह से चलाना चाहते हैं? ... (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही आज तीन बजे तक के लिए स्थगित की जाती है।

14.09 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Hon. Speaker in the Chair)

15.01 hrs

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS – Contd.

SHRI RAHUL GANDHI (RAEBARELI): Thank you for letting me speak on the Presidential Address. I was raising a fundamental issue about the relationship between China and India, and what happened on the Kailash Ridge between the armies. What Mr. Naravane said ... (*Interruptions*)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : स्पीकर सर, हमने तो सोचा कि श्री राहुल गांधी जी थोड़ा सुधर गए होंगे । ... (व्यवधान) लेकिन, वे सुधरते नहीं हैं । ... (व्यवधान) वे सेम चीज रिपीट कर रहे हैं । ... (व्यवधान) इस पर रूलिंग हो चुकी है । ... (व्यवधान)

स्पीकर सर, ये सदन को चलने दें, क्योंकि करने के लिए बहुत बातें हैं । ... (व्यवधान)

SHRI RAHUL GANDHI: Sir, it is a matter of national security. ... (*Interruptions*) Chinese forces were right in front of our forces.... (*Interruptions*) Our forces had taken Kailash Ridge in Eastern Ladakh. ... (*Interruptions*)

रक्षा मंत्री (श्री राज नाथ सिंह) : अध्यक्ष महोदय, मैं यह व्यवस्था चाहता हूं कि जो बात नेता प्रतिपक्ष कह रहे हैं, इसकी जानकारी उनको कहां से प्राप्त हुई है और इसके आधार क्या हैं? ... (व्यवधान) मैं यह जानना चाहता हूं । ... (व्यवधान) ये पूरी तरह से काल्पनिक बातें हैं, जिन्हें ये सदन के समक्ष रखकर केवल पूरे सदन को ही नहीं, बल्कि, सारे देश को ये गुमराह करना चाहते हैं । ... (व्यवधान) इसलिए, मैं आपसे अनुरोध करूंगा कि इस विषय पर बोलने से इन्हें रोका जाए । ... (व्यवधान)

SHRI RAHUL GANDHI: Sir, Chinese forces were approaching Kailash Ridge.

Four tanks ... (*Interruptions*)

श्री किरन रिजिजू : स्पीकर सर, एक सीमा होती है और हर एक मेंबर का एक दायित्व बनता है ।

... (व्यवधान) एक व्यवस्था के तहत श्री राहुल गांधी जी अपनी जो बात रखना चाहते हैं, हम लोग बार-बार बोल रहे हैं कि हम लोग उन्हें सुनना चाहते हैं । ... (व्यवधान) जो चीज नहीं बोलनी चाहिए, जिसकी परमीशन नहीं है, उसे बार-बार बोलते हुए आप क्या हासिल करेंगे? ... (व्यवधान) देश को नीचा दिखाकर आपको क्या फायदा मिलेगा, आप यह बताइए । ... (व्यवधान)

हमारे और आपके मतभेद हो सकते हैं, लेकिन, देश हित में हम सबको एकजुट होना चाहिए । इसमें तो कोई मतभेद नहीं है । ... (व्यवधान) आप एक ऐसी चीज बता रहे हैं, जिसका कोई सोर्स नहीं है । ... (व्यवधान) किसने श्री राहुल गांधी जी को बताया कि चाइनीज टैंक्स यहां खड़े हैं, इंडियन टैंक्स यहां खड़े हैं? ... (व्यवधान) जिस चीज पर यहां चर्चा नहीं हो रही है, उस पर वे चर्चा कर रहे हैं । ... (व्यवधान) इसलिए, मैं बहुत ही सीमित रूप से श्री राहुल गांधी जी से अनुरोध करना चाहता हूं कि आप कृपया करके ऐसी चीजें इस सदन में मत बोलिए, जिससे हमारी सेना का मनोबल गिरे और देश को नुकसान हो । ... (व्यवधान) आप ऐसी बातें मत कीजिए । ... (व्यवधान) स्पीकर साहब रूलिंग दे चुके हैं । ... (व्यवधान) हम सब लोग सुनने के लिए बैठे हैं । ... (व्यवधान) प्रधानमंत्री जी भी आए थे और हम सब लोग भी सुनने के लिए बैठे हैं । ... (व्यवधान) आप चर्चा में जो भी बोलना है, लेकिन, आपको नियम के तहत बोलना पड़ेगा । ... (व्यवधान)

SHRI RAHUL GANDHI: So, Chinese ... (*Interruptions*) सर, यह बात 8 बजकर 15 मिनट पर 31 अगस्त, 2020 में शुरू होती है । चार टैंक्स हिन्दुस्तान ने कैलाश ... (व्यवधान)

श्री गौरव गोगोई : सर, क्या सेना की बात नहीं कर सकते हैं? वह भारत की सेना की बात कर रहे हैं । ... (व्यवधान)

माननीय अध्यक्ष : ठीक है ।

... (व्यवधान)

माननीय अध्यक्ष : सदन नियमों और प्रक्रियाओं से चलेगा। मैं इस विषय पर व्यवस्था दे चुका हूँ। मैं माननीय विपक्ष के नेता से पुनः आग्रह करता हूँ कि वह महामहिम राष्ट्रपति जी के अभिभाषण पर बोलें।

... (व्यवधान)

माननीय अध्यक्ष : आप राष्ट्रपति जी के अभिभाषण पर बोलिए, मुझे कोई दिक्कत नहीं है।

श्री राहुल गांधी : सर, मैं नेशनल सिक्योरिटी पर बोल रहा हूँ। नेशनल सिक्योरिटी प्रेसीडेंट भाषण का सेंट्रल है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आसन से व्यवस्था देने के बाद भी आप लगातार आसन की व्यवस्था की अवमानना कर रहे हैं। मेरा आपसे विनम्र आग्रह है कि आप सदन की मर्यादा को बनाए रखें। आप महामहिम राष्ट्रपति जी के अभिभाषण पर बोलें, नीतियों पर बोलें, पॉलिसी पर बोलें, आलोचना करें, लेकिन राष्ट्रीय हित के विषय पर अगर हम सेना की या सेना के कृत्यों की आलोचना करेंगे, तो यह उचित नहीं होगा।

... (व्यवधान)

श्री राहुल गांधी : स्पीकर सर, जो हुआ है, वह सेना के सब लोगों को मालूम है। वह उनसे छिपा नहीं है, लेकिन आप उसे यहां जनता से छिपाने की कोशिश कर रहे हैं। वह रियलिटी देश का हर जवान जानता है। ... (व्यवधान) उनके कमांडर इन चीफ नरवणे जी, चीफ ऑफ आर्मी स्टाफ...

माननीय अध्यक्ष : ठीक है।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप नहीं बोलना चाहते हैं? क्या आसन की व्यवस्था को नहीं मानना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : मैं तो चाहता हूँ।

... (व्यवधान)

माननीय अध्यक्ष : आप बोलिए । सदन आपका है । आपको बोलना है, तो राष्ट्रपति जी के अभिभाषण पर बोलें, आप नीतियों पर बोलें, आलोचना करें, जो कुछ कहना है, कहें । मैं सदन में किसी को नहीं रोक रहा हूँ । मैंने पहले भी कभी नहीं रोका है, लेकिन आप सदन के अंदर उन तथ्यों पर बोलें, जो देश के हित में हैं । यह तो आग्रह कर सकते हैं ।

... (व्यवधान)

श्री किरेन रिजिजू : सर, मैं राहुल गांधी जी से अनुरोध करता हूँ कि आप बार-बार उस चीज का जिक्र कर रहे हैं, जिसकी जानकारी आपको नहीं है । किताब और मैगज़ीन के बारे में कोई पुष्टि नहीं है । आप हमारी आर्मी को नीचा दिखाने के लिए बार-बार स्टेटमेंट दे रहे हैं । यह ठीक बात नहीं है ।

... (व्यवधान)

माननीय अध्यक्ष : श्री राहुल गांधी जी, आपका माइक चालू है । आप बोलिए ।

... (व्यवधान)

श्री किरेन रिजिजू : सर, मेरी रिक्वेस्ट यह है कि अगर राहुल गांधी जी हमारे बॉर्डर के बारे में बात करना चाहते हैं, तो कांग्रेस पार्टी आज इस सदन में बताए कि वर्ष 1962 में हमारी कितनी जमीन आपने चाइना को सरेंडर की है? आपने वर्ष 1961 में हमारी कितनी जमीन सरेंडर की है?... (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही आज चार बजे तक के लिए स्थगित की जाती है ।

15.09 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Shri Jagdambika Pal in the Chair)

माननीय सभापति : मुझे लगता है कि मेरे आने से यहां का माहौल काफी खुशगवार हो गया है ।
इसलिए...

... (व्यवधान)

माननीय सभापति : गौरव गोगोई साहब, खुशगवार माहौल हो गया है न? मैं माननीय नेता प्रतिपक्ष, सभी दलों के सम्मानित नेताओं और ट्रेजरी बेंचेज़ से कहना चाहता हूं कि महामहिम राष्ट्रपति का अभिभाषण सरकार के द्वारा तैयार किया हुआ दस्तावेज़ होता है, जिसमें सरकार के सभी विभागों की नीतियों, कार्यक्रमों और उनकी योजनाओं का उल्लेख होता है ।

... (व्यवधान)

माननीय सभापति : सभी दल के नेताओं ने अध्यक्ष महोदय से आग्रह किया है कि सभी लोग चाहते हैं कि सदन सुचारु रूप से चले क्योंकि यह महत्वपूर्ण विषय है ।

... (व्यवधान)

माननीय सभापति : सुन लीजिए । Please do not be excited. देखिए उस समय भी माननीय स्पीकर साहब ने एक व्यवस्था दी और नेता प्रतिपक्ष से लगातार आग्रह किया कि हम और संपूर्ण सदन आपको सुनना चाहता है, प्रधानमंत्री जी स्वयं बैठे थे । रक्षामंत्री जी थे, गृहमंत्री जी आदि सब लोग थे और पूरा सदन था । मुझे लगता है कि हम सब लोग आज इस सदन के सदस्य हैं, जनता ने हमें यह सौभाग्य दिया है । जब आज आपको महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर एक महत्वपूर्ण अवसर मिल रहा है कि आप सरकार की सभी नीतियों, कार्यक्रमों पर सुझाव, आलोचना, जो भी आप करना चाहें करें । नेता प्रतिपक्ष, मेरा आपसे आग्रह है कि और भी दल के नेताओं को बोलना है, सबने स्पीकर साहब से आग्रह किया है, मैं भी आपसे आग्रह कर रहा हूं कि अब नेता प्रतिपक्ष को अपना भाषण महामहिम राष्ट्रपति के अभिभाषण पर देना चाहिए ।

... (व्यवधान)

माननीय सभापति : मैं आपको देख रहा हूँ। आप क्यों संज्ञान ले रहे हैं? बैठे-बैठे संज्ञान नहीं लिया जाता है। Gaurav ji, you are Deputy Leader of the Congress Party. You are quite aware of the propriety, procedure, rules and regulations of the House. हाउस को आप जानते हैं। मैं आपका संज्ञान ले रहा हूँ। माननीय मंत्री जी का संज्ञान आप मत लीजिए। मैं इस समय केवल नेता प्रतिपक्ष का संज्ञान ले रहा हूँ। हम केवल नेता प्रतिपक्ष को बुलाने जा रहे हैं। मैं सबसे आग्रह करूंगा कि माननीय सदस्यगण नेता प्रतिपक्ष को आप भी सुनें और सत्ता पक्ष के लोग भी सुनें। यह स्वाभाविक है कि इस प्रजातंत्र में जितनी महत्वपूर्ण भूमिका सत्तारूढ़ दल की होती है, उतनी ही नेता प्रतिपक्ष की भी होती है।

16.04 hrs

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS – Contd.

SHRI RAHUL GANDHI (RAEBARELI): Hon. Chairperson, Sir, thank you for letting me speak on the President's Address. There is a very important matter that I have been trying to raise for the last two or three hours. It is a matter of national security.

माननीय सभापति : आप लोग हंस क्यों रहे हैं? आप अपने नेता पर हंस क्यों रहे हैं, अपने नेता पर हंसिए मत। आप अपने नेता पर हंस क्यों रहे हैं?

... (व्यवधान)

माननीय सभापति : मैं उनको अलाऊ कर रहा हूँ, वे नेशनल सिक्योरिटी पर कह रहे हैं, तो मैंने तो व्यवधान नहीं डाला। आप लोग हंस रहे हैं।

SHRI RAHUL GANDHI: Sir, I do not understand what is there in these words

that the hon. Prime Minister has ... * and Shri Amit Shah ji has ...*...

(Interruptions)

माननीय सभापति : उस पर रूलिंग आ चुकी है। अगर आपने तय कर लिया है कि स्पीकर के व्यवस्था देने के बावजूद आप बार-बार उस विषय को उठाएंगे, जिसके बारे में रक्षा मंत्री जी और गृहमंत्री जी ने कहा कोई किताब पब्लिश हुई है, तो बता दें। आप वही बात फिर करना चाहते हैं। अगर आपको बोलना है, तो मैं आपको अलाऊ करता हूँ। महामहिम राष्ट्रपति के अभिभाषण के बहुत-से मुद्दे हैं। आपके पास रोड, एनर्जी, ट्रांसपोर्ट इत्यादि। क्या आपके पास ये सब विषय नहीं हैं? आप केवल इसी बात को, जिसमें कोई तथ्य नहीं है, कोई साक्ष्य नहीं है...

... (व्यवधान)

माननीय सभापति : आप लिखकर देंगे, स्पीकर साहब इजाजत देंगे, फिर आप मूव करिए।

... (व्यवधान)

माननीय सभापति : संसदीय कार्य मंत्री जी।

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजू) : सर, इन्होंने ...** वर्ड कैसे यूज किया? ... (व्यवधान) देखिये, अभी-अभी राहुल गांधी जी ने कहा कि प्रधान मंत्री जी, गृह मंत्री जी ने ...** किया।... (व्यवधान) ...** शब्द आप इस सदन में कैसे प्रयोग कर सकते हैं? क्या कोई ...** है? ... (व्यवधान) आपने बहुत गलत शब्द इस्तमोल किया है।... (व्यवधान) राहुल जी, आप पॉइंट पर बोलिये। हम लोग सुनेंगे। अभी भी समय है और हम लोग सुनने के लिए बैठे हैं, लेकिन आप पॉइंट पर बोलिये।... (व्यवधान)

SHRI RAHUL GANDHI: Is ...* unparliamentary? ... (Interruptions)

माननीय सभापति : नेता प्रतिपक्ष जी, मैं आपसे आग्रह करूंगा और मैंने संसदीय कार्य मंत्री जी को

* Expunged as ordered by the Chair.

** Not recorded as ordered by the Chair.

सुन लिया। स्पीकर साहब ने एक व्यवस्था दी है। उस विषय के अलावा और भी विषय हैं। उस विषय पर आपको जो कहना था, उस पर व्यवस्था आ गई है।

... (व्यवधान)

माननीय सभापति : इससे क्या लग रहा है कि आप लीडर ऑफ अपोजिशन होकर स्पीकर साहब की रूलिंग को नहीं मानेंगे?

... (व्यवधान)

माननीय सभापति : स्पीकर साहब ने एक रूलिंग दी और रिपीटेडली रूलिंग दी। आप उससे हट कर बात नहीं करेंगे।

... (व्यवधान)

माननीय सभापति : अध्यक्ष महोदय ने आपको निर्देशित किया। चाहे हमारे स्पीकर साहब हों या मैं सीट पर बैठा हूं, मैं आपको अलाउ कर रहा हूं कि आप बोलिये।

... (व्यवधान)

माननीय सभापति : मैं बिल्कुल अलाउ कर रहा हूं।

... (व्यवधान)

HON. CHAIRPERSON: Do you not have any respect for the Chair?

... (*Interruptions*)

HON. CHAIRPERSON: Who will allow you?

... (*Interruptions*)

माननीय सभापति : मैं उनका नाम ले रहा हूं। आप लोग बैठ जाएं। यह तरीका नहीं है। देखिये, मैंने लीडर ऑफ अपोजिशन का नाम लिया है।

... (व्यवधान)

माननीय सभापति : राहुल जी, क्या आप बोलेंगे?

... (व्यवधान)

माननीय सभापति : राहुल जी, मैं आपका नाम फिर लूंगा, नहीं तो फिर मैं अखिलेश यादव जी का नाम लूं।

... (व्यवधान)

माननीय सभापति : अगर आप बोलना चाहें, तो मैं आपसे आग्रह कर रहा हूं कि आप बोलिये।

... (व्यवधान)

माननीय सभापति : राहुल जी, आप बोलिये।

... (व्यवधान)

SHRI K. C. VENUGOPAL: ... * ... (*Interruptions*)

HON. CHAIRPERSON: Why are you making a running commentary?

... (*Interruptions*)

माननीय सभापति : मैंने इनको बोलने की इजाजत दी है। मैंने लीडर ऑफ अपोजिशन का नाम बोला है। आप कृपया बैठ जाएं।

... (व्यवधान)

माननीय सभापति : उनका माइक चालू है।

... (व्यवधान)

SHRI RAHUL GANDHI: Hon. Chairperson Sir, I consider the matter of national security to be the most important matter in this country. ... (*Interruptions*) I am raising a matter of national security. It is uncomfortable for the Defence Minister; it is uncomfortable for the Prime Minister. ... (*Interruptions*) I understand it. But it is a matter.... (*Interruptions*)

माननीय सभापति : उनको अनकंफर्टेबल नहीं है। उन्होंने एक सवाल पूछा था।

... (व्यवधान)

* Expunged as ordered by the Chair.

माननीय सभापति : उन्होंने एक बात कही थी कि आप जो बात क्वोट कर रहे हैं, क्या वह बुक पब्लिश हुई है कि नहीं हुई है? बस मैं यह बात कह रहा हूँ।

... (व्यवधान)

SHRI RAHUL GANDHI: Hon. Chairperson Sir, if, as you are saying, it was not uncomfortable for the Prime Minister or the Defence Minister, then they would let me speak. ... (*Interruptions*) The fact that they are not letting me speak means that it is uncomfortable for them. ... (*Interruptions*)

Now, I would like to explain in a little bit of detail what this issue of national security exactly was. ... (*Interruptions*) Rajnath Singh ji is sitting here, and he is aware of this matter.

He is the Minister, he is the person who spoke to General Naravane. ... (*Interruptions*)

माननीय सभापति : फिर आपने वही बात बोल दी। मुझे लगता है कि अब आप नहीं बोलना चाहते हैं।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही कल मंगलवार, दिनांक 03 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

16.11 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, February 3, 2026/Magha 14, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Mohammad Jawed	27
2	Dr. Shrikant Eknath Shinde	30
3	Shri Bastipati Nagaraju	31
4	Shri Bhajan Lal Jatav	27
5	Shri Bhumare Sandipanrao Asaram	28
6	Shri Captain Brijesh Chowta	35
7	Shri Chavan Ravindra Vasantryao	26
8	Shri Godam Nagesh	23
9	Shri Jai Parkash	33
10	Shri Kali Charan Singh	23
11	Shri Kanwar Singh Tanwar	32
12	Shri Kuldeep Indora	37
13	Shri Maddila Gurumoorthy	21
14	Shri Manoj Tiwari	34
15	Shri Mohmad Haneefa	40
16	Shri Murari Lal Meena	25
17	Shri Navaskani K	22
18	Shri Raja Ram Singh	24
19	Shri Ravindra Dattaram Waikar	30
20	Shri Satpal Brahamchari	33
21	Shri Shashank Mani	34
22	Shri Sudama Prasad	39
23	Shri Sudheer Gupta	26
24	Shri Ummeda Ram Beniwal	29
25	Smt. Delkar Kalaben Mohanbhai	28
26	Smt. Jyotsna Charandas Mahant	36
27	Smt. Sanjna Jatav	38

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	377
2	Adv Gowaal Kagada Padavi	376, 327
3	Adv Priya Saroj	262, 444, 234
4	Adv. Adoor Prakash	372
5	Adv. Chandra Shekhar	357
6	Dr. Alok Kumar Suman	330
7	Dr. Amar Singh	325
8	Dr. Amol Ramsing Kolhe	427, 258, 452
9	Dr. Anand Kumar	252
10	Dr. Angomcha Bimol Akoijam	250
11	Dr. Bachhav Shobha Dinesh	284
12	Dr. Bholu Singh	380
13	Dr. C M Ramesh	337
14	Dr. D Ravi Kumar	416
15	Dr. D. Purandeswari	300, 402
16	Dr. Faggan Singh Kulaste	414
17	Dr. Ganapathy Rajkumar P	334
18	Dr. Hemant Vishnu Savara	255, 236, 394, 445
19	Dr. K Sudhakar	280
20	Dr. Kadiyam Kavya	346
21	Dr. Kirsan Namdeo	267
22	Dr. Lata Wankhede	402, 242, 446
23	Dr. M K Vishnu Prasad	409, 438
24	Dr. Mallu Ravi	421
25	Dr. Manna Lal Rawat	295, 448, 248
26	Dr. Nishikant Dubey	312, 438
27	Dr. Prashant Yadaorao Padole	322

28	Dr. Raj Kumar Chabbewal	366
29	Dr. Rajesh Mishra	254, 317
30	Dr. Sambit Patra	281
31	Dr. Sharmila Sarkar	347, 298
32	Dr. Shashi Tharoor	455, 274
33	Dr. Shivaji Bandappa Kalge	286, 458, 314, 282
34	Dr. Shrikant Eknath Shinde	447, 243
35	Dr. T Sumathy Alias Thamizhachi Thangapandian	309, 240
36	Dr. Thirumaavalavan Tholkappiyan	392
37	Km. Sudha R	361
38	Md Abu Taher Khan	320
39	Md. Rakibul Hussain	385
40	Mr Pathan Yusuf	373
41	Mrs Ruchi Vira	368
42	Ms Iqra Choudhary	406, 262, 444
43	Ms. Mahua Moitra	298, 431
44	Ms. Praniti Sushilkumar Shinde	351, 327
45	Ms. S Jothimani	241
46	Prof. Sougata Ray	439, 332
47	Prof. Varsha Eknath Gaikwad	399, 452, 258
48	Shri Selvaganapathi T.M.	333
49	Shri Aditya Yadav	303
50	Shri Alok Sharma	265, 248, 445
51	Shri Amar Sharadrao Kale	335, 455, 435
52	Shri Amarsing Tisso	390, 385
53	Shri Amra Ram	384
54	Shri Anil Firojiya	260, 255, 344, 236
55	Shri Anto Antony	291
56	Shri Anup Sanjay Dhotre	370

57	Shri Anurag Sharma	454, 271
58	Shri Anurag Singh Thakur	331, 450
59	Shri Appalanaidu Kalisetti	375
60	Shri Arun Bharti	299
61	Shri Arun Govil	420, 437
62	Shri Arun Kumar Sagar	231
63	Shri Asaduddin Owaisi	350
64	Shri Ashok Kumar Rawat	371
65	Shri Atul Garg	367
66	Shri Avimanyu Sethi	317, 260, 236, 248
67	Shri Azad Kirti Jha	249
68	Shri B K Parthasarathi	405, 305
69	Shri Babu Singh Kushwaha	275, 456
70	Shri Baijayant Panda	410
71	Shri Bajrang Manohar Sonwane	354, 245
72	Shri Balabhadra Majhi	448, 254, 445
73	Shri Balashowry Vallabhaneni	349
74	Shri Balwant Baswant Wankhade	304
75	Shri Balya Mama Suresh Gopinath Mhatre	279
76	Shri Bastipati Nagaraju	264
77	Shri Benny Behanan	343
78	Shri Bhartruhari Mahtab	236, 255, 445
79	Shri Bhaskar Murlidhar Bhagare	400, 452, 258
80	Shri Bhausahab Rajaram Wakchaure	356
81	Shri Bhojraj Nag	344, 265, 236, 248
82	Shri Bhumare Sandipanrao Asaram	282, 435
83	Shri Bibhu Prasad Tarai	265, 445, 248
84	Shri Bidyut Baran Mahato	265, 445, 248
85	Shri Brijendra Singh Ola	268, 438

86	Shri Brijmohan Agrawal	287, 459
87	Shri C N Annadurai	408, 338, 441
88	Shri Captain Brijesh Chowta	450, 248
89	Shri Captain Viriato Fernandes	396
90	Shri Chamala Kiran Kumar Reddy	293, 460
91	Shri Chavan Ravindra Vasantao	432, 436
92	Shri Chavda Vinod Lakhamshi	251, 248
93	Shri Daggumalla Prasada Rao	429
94	Shri Damodar Agrawal	265, 448
95	Shri Deepender Singh Hooda	369, 431
96	Shri Devesh Shakya	417, 456
97	Shri Dhairyasheel Sambhajirao Mane	432, 436
98	Shri Dharambir Singh	292
99	Shri Dharmendra Yadav	362
100	Shri Dhaval Laxmanbhai Patel	358
101	Shri Dileshwar Kamait	314, 435
102	Shri Dilip Saikia	248, 236, 445
103	Shri Dineshbhai Makwana	265, 248, 445, 236
104	Shri Durai Vaiko	269
105	Shri Dushyant Singh	336
106	Shri E T Mohammed Basheer	403
107	Shri E Tukaram	419
108	Shri Eatala Rajender	383, 293, 460
109	Shri Eswarasamy K	273
110	Shri G M Harish Balayogi	381
111	Shri Ganesh Singh	238
112	Shri Gaurav Gogoi	364
113	Shri Gopal Jee Thakur	401, 236
114	Shri Govind Makthappa Karjol	360

115	Shri Gyaneshwar Patil	286, 458, 282, 435
116	Shri Hanuman Beniwal	352
117	Shri Hibi Eden	253
118	Shri Jagadish Chandra Barma Basunia	289
119	Shri Jagannath Sarkar	326
120	Shri Jagdambika Pal	254, 450, 445
121	Shri Jai Parkash	440, 451
122	Shri Janardan Mishra	236, 248
123	Shri Janardan Singh Sigriwal	431, 442, 438
124	Shri Jashubhai Bhilubhai Rathva	329
125	Shri Jaswantsinh Sumanbhai Bhabhor	339
126	Shri Joyanta Basumatary	389
127	Shri Jugal Kishore	344, 265, 445
128	Shri K C Venugopal	310, 431
129	Shri K Radhakrishnan	297
130	Shri K Sudhakaran	276
131	Shri Kali Charan Singh	438, 265
132	Shri Kalyan Banerjee	363
133	Shri Kanwar Singh Tanwar	449
134	Shri Kesineni Sivanath	305, 433
135	Shri Khagen Murmu	260, 454, 445
136	Shri Kodikunnil Suresh	359
137	Shri Konda Vishweshwar Reddy	391, 457
138	Shri Lalji Verma	308
139	Shri Lavu Sri Krishna Devarayalu	264, 445
140	Shri Lumbaram Choudhary	445, 239, 236
141	Shri M K Raghavan	256, 431
142	Shri Maddila Gurumoorthy	434
143	Shri Malaiyarasan D	340

144	Shri Mani A	324
145	Shri Manickam Tagore B	266, 386
146	Shri Manish Jaiswal	248, 445
147	Shri Manish Tewari	246
148	Shri Manoj Kumar	415
149	Shri Manoj Tiwari	394, 317, 344, 254
150	Shri Mansukhbhai Dhanjibhai Vasava	388
151	Shri Matheswaran V S	278
152	Shri Mohite Patil Dhairyasheel Rajsinh	418, 258, 452
153	Shri Mukeshkumar Chandrakaant Dalal	446, 402, 242
154	Shri Murari Lal Meena	457
155	Shri Murasoli S	272, 256
156	Shri N K Premachandran	412
157	Shri Nalin Soren	411, 451
158	Shri Naresh Ganpat Mhaske	243, 447
159	Shri Navaskani K	441, 338
160	Shri Naveen Jindal	321
161	Shri Neeraj Maurya	404, 308, 456
162	Shri Nilesh Dnyandev Lanke	458, 282, 314, 286
163	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	283
164	Shri P C Mohan	255, 448
165	Shri P P Chaudhary	448, 251, 248
166	Shri P V Midhun Reddy	302
167	Shri Parshottambhai Rupala	407
168	Shri Patel Umeshbhai Babubhai	316
169	Shri Prabhakar Reddy Vemireddy	235
170	Shri Pradeep Kumar Singh	344, 454, 236, 445

171	Shri Pradyut Bordoloi	270
172	Shri Praveen Patel	236, 454, 448
173	Shri Pushpendra Saroj	444, 234, 262
174	Shri Putta Mahesh Kumar	328
175	Shri Rahul Gandhi	261
176	Shri Rahul Kaswan	345
177	Shri Rahul Singh Lodhi	344, 254
178	Shri Rajabhau Parag Prakash Waje	393
179	Shri Rajesh Ranjan	301
180	Shri Rajesh Verma	402, 242, 446
181	Shri Rajkumar Roat	348
182	Shri Rajmohan Unnithan	288
183	Shri Raju Bista	237
184	Shri Ramashankar Vidharthi Rajbhar	398
185	Shri Ramprit Mandal	387
186	Shri Ramvir Singh Bidhuri	437, 315
187	Shri Ranjit Dutta	426
188	Shri Rao Rajendra Singh	413
189	Shri Ravindra Dattaram Waikar	243, 447
190	Shri Ravindra Shukla Alias Ravi Kishan	263
191	Shri Robert Bruce C	272, 256
192	Shri S Jagathratchakan	244
193	Shri Sachithanantham R	397, 373
194	Shri Sanjay Haribhau Jadhav	379, 245
195	Shri Sanjay Uttamrao Deshmukh	245, 354
196	Shri Saptagiri Sankar Ulaka	313, 431
197	Shri Sasikanth Senthil	382
198	Shri Satpal Brahamchari	451
199	Shri Selvam G	338, 441, 408

200	Shri Shafi Parambil	355
201	Shri Shashank Mani	443, 265
202	Shri Shrirang Appa Chandu Barne	243, 447
203	Shri Sribharat Mathukumilli	277
204	Shri Sudhakar Singh	365
205	Shri Sudheer Gupta	436, 432
206	Shri Sukanta Kumar Panigrahi	430
207	Shri Sukhdeo Bhagat	423
208	Shri Sunil Kumar	395
209	Shri Suresh Kumar Kashyap	344, 236, 445
210	Shri Suresh Kumar Shetkar	386
211	Shri T R Baalu	422
212	Shri Tangella Uday Srinivas	290
213	Shri Tatkare Sunil Dattatrey	285
214	Shri Tejasvi Surya	394, 255, 445
215	Shri Tharaniventhan M S	311, 435
216	Shri Ummeda Ram Beniwal	453
217	Shri V K Sreekandan	319, 386
218	Shri Ve Vaithilingam	353
219	Shri Vijay Baghel	378, 448, 236
220	Shri Vijay Kumar Dubey	251, 254, 248
221	Shri Vijayakumar Alias Vijay Vasanth	323, 386
222	Shri Virendra Singh	342
223	Shri Vishaldada Prakashbapu Patil	327, 447
224	Shri Vishnu Dayal Ram	260, 255, 454
225	Shri Vishweshwar Hegde Kageri	317, 260, 448, 248
226	Shri Yaduveer Wadiyar	428
227	Shri Yogender Chandolia	296
228	Shri Zia Ur Rehman	259
229	Smt. Bharti Pardhi	243, 447

230	Smt. Delkar Kalaben Mohanbhai	286
231	Smt. Geniben Nagaji Thakor	307
232	Smt. Kamaljeet Sehrawat	260, 394, 254, 255, 248
233	Smt. Kamlesh Jangde	248, 236
234	Smt. Mahima Kumari Mewar	294
235	Smt. Mala Roy	318
236	Smt. Malvika Devi	341
237	Smt. Manju Sharma	374
238	Smt. Pratima Mondal	232
239	Smt. Priyanka Gandhi Vadra	247
240	Smt. Rachna Banerjee	425
241	Smt. Roopkumari Choudhary	233
242	Smt. Sajda Ahmed	424
243	Smt. Sangeeta Kumari Singh Deo	257
244	Smt. Sanjna Jatav	233
245	Smt. Shambhavi	446, 242, 402
246	Smt. Shobhanaben Mahendrasinh Baraiya	265, 448
247	Smt. Supriya Sule	452, 258, 418
248	Thiru Arun Nehru	306
249	Thiru D M Kathir Anand	240
250	Thiru Thanga Tamilselvan	334

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	:
Culture	: 25
Education	: 23, 24, 27, 28, 29, 32, 34, 38
Environment, Forest and Climate Change	: 30, 36, 37
Finance	: 26, 35, 39
Labour and Employment	: 21, 22
Skill Development and Entrepreneurship	:
Tourism	:
Youth Affairs and Sports	: 31, 33, 40

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 231, 239, 245, 249, 255, 279, 282, 320, 329, 339, 353, 355, 367, 368, 395, 397, 401, 404, 411, 421, 424, 449, 454
Culture	: 242, 243, 257, 275, 278, 289, 324, 338, 346, 394, 396, 409, 422, 425, 429, 435, 453, 455
Education	: 232, 235, 238, 241, 253, 267, 276, 280, 281, 285, 287, 297, 302, 303, 307, 308, 313, 314, 315, 318, 326, 327, 328, 335, 337, 341, 347, 371, 372, 375, 377, 378, 384, 385, 389, 398, 402, 405, 410, 414, 415, 416, 419, 423, 433, 436, 438, 439, 447, 457, 460
Environment, Forest and Climate Change	: 233, 237, 240, 246, 247, 252, 271, 272, 273, 284, 296, 299, 304, 317, 332, 336, 345, 350, 352, 356, 358, 359, 363, 364, 365, 376, 386, 391, 417, 431, 437, 446
Finance	: 244, 250, 256, 260, 263, 264, 266, 268, 277, 293, 295, 298, 309, 316, 323, 325, 333, 340, 342, 349, 361, 373, 379, 380, 383, 387, 403, 412, 413, 418, 428, 443, 445, 451, 456, 458
Labour and Employment	: 248, 254, 258, 259, 261, 270, 274, 310, 312, 319, 330, 343, 348, 351, 354, 362, 370, 374, 388, 406, 407, 408, 427, 432, 434, 442, 444, 450
Skill Development and Entrepreneurship	: 236, 262, 265, 290, 291, 301, 305, 306, 360, 399, 400, 420, 440, 441, 452, 459

Tourism : 251, 288, 294, 300, 321, 322, 331, 381, 390,
392, 393, 426

Youth Affairs and Sports : 234, 269, 283, 286, 292, 311, 334, 344, 357,
366, 369, 382, 430, 448

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
